

NEW DELHI

EDITORIAL BOARD

Utpal Kumar Singh

Secretary-General

Lok Sabha

Chander Mohan

Additional Secretary

Nisha Sharma

Director

Narad Prasad Kimothi

Manoj Kumar Pankaj

Joint Director

Krishna Bist

Deputy Director

© 2026 Lok Sabha Secretariat

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

C O N T E N T S

**Eighteenth Series, Vol. XIII, Seventh Session, 2026/1947 (Saka)
No. 5, Tuesday, February 3, 2026/ Magha 14, 1947 (Saka)**

<u>S U B J E C T</u>	<u>P A G E S</u>
OBITUARY REFERENCE	9
ORAL ANSWER TO QUESTION	
Starred Question No. 41	10-15
WRITTEN ANSWERS TO QUESTIONS	
(i) Starred Question Nos. 42 to 60	16-97
(ii) Unstarred Question Nos. 461 to 690	98-1059

PAPERS LAID ON THE TABLE 1059-1074

ELECTION TO COMMITTEES 1074-1079

- (i) Committee on Estimates 1074-1075
- (ii) Public Accounts Committee 1075-1076
- (iii) Committee on Public Undertakings 1077-1078
- (iv) Committee on the Welfare of Scheduled Castes and
Scheduled Tribes 1078-1079

MOTION RE: 14th REPORT OF BUSINESS

ADVISORY COMMITTEE 1079-1080

MATTERS UNDER RULE 377 1081-1102

- (i) Need to take comprehensive measures to control
drug addiction cases in Karnataka and other parts
of country
Dr. K. Sudhakar 1081-1082
- (ii) Need to provide stoppage of trains at railway
stations in Hazaribagh and Ramgarh districts in
Jharkhand
Shri Manish Jaiswal 1082-1083
- (iii) Need to develop Shringverpur Dham in Prayagraj
district, Uttar Pradesh as a gobal tourist destination
Shri Praveen Patel 1083
- (iv) Need to sanction a special package to address
severe air pollution in Rajahmundry, Andhra
Pradesh
Shrimati Daggubati Purandeswari 1083-1084
- (v) Need to establish Defence Sector manufacturing
units in Deoria, Uttar Pradesh
Shri Shashank Mani 1084-1085

- (vi) Need to amend the Maintenance and Welfare of Parents and Senior Citizens Act, 2007 for appropriate protection of senior citizens in the country
Shri Anurag Singh Thakur 1085-1086
- (vii) Need to take comprehensive measures to achieve the objective of economic empowerment of farmers and sustainable farming through Carbon credits
Shri Rao Rajendra Singh 1086-1087
- (viii) Need to develop NH-89 (Ajmer to Nagaur via Merta) as a four lane road in Rajasthan
Shrimati Mahima Kumari Mewar 1087-1088
- (ix) Need for a Standard Operating Procedure (SOP) for protection of trees during construction/widening of road projects in country
Shri Balabhadra Majhi 1088
- (x) Need to set up National Data Centres in Rajasthan
Shri P. P. Chaudhary 1089
- (xi) Need to adopt 'Bha' footwear sizing system designed by Central Leather Research Institute in Indian footwear industry
Dr. Anand Kumar Gond 1089-1090
- (xii) Need to construct Pit Line at Chittorgarh Junction Railway Station in Rajasthan
Shri Chandra Prakash Joshi 1090-1091

- (xiii) Need for investigation into alleged religious intolerance shown against Christian minority in different parts of country
Adv. Dean Kuriakose 1091
- (xiv) Regarding stoppage of trains at Sonapat Railway Junction, Haryana
Shri Satpal Brahamchari 1092
- (xv) Need to ensure full implementation of provision of 74th constitutional amendment in Uttar Pradesh
Shri Ujjwal Raman Singh 1092-1093
- (xvi) Regarding status of proposed delimitation exercise in 2026 and possible operationalization of reservation of seats for women, SC and ST
Adv. Gowaal Kagada Padavi 1093-1094
- (xvii) Need to expedite construction of Singhana-Titanward Road under NH-311 in Jhunjhunu Parliamentary Constituency, Rajasthan
Shri Brijendra Singh Ola 1094
- (xviii) Need to provide reservation to ex-servicemen in Group 'A' and 'B' posts
Shri Ramashankar Vidyarthi Rajbhar 1095
- (xix) Need to establish a Commission for Conservation and Protection of Cows
Shri Neeraj Maurya 1095-1096

- (xx) Need to comply with provisions of Compulsory Jute Packaging Laws and to restore the procurement under Jute Packaging Material Act in West Bengal and other parts of country
Shrimati Pratima Mondal 1096
- (xxi) Need for construction of a subway on Salem-Omalur Railway Line near Jagir Reddipatti in Salem Parliamentary Constituency, Tamil Nadu
Shri T. M. Selvaganapathi 1097
- (xxii) Need to expedite tender process and construction of ESI Hospital in Nellore Parliamentary Constituency, Andhra Pradesh
Shri Prabhakar Reddy Vemireddy 1097-1098
- (xxiii) Need to enhance medical insurance and facilities to the victims of road accidents
Shri Naresh Ganpat Mhaske 1098-1099
- (xxiv) Need to construct RoB on NH-322 in Samastipur district in Bihar as a four lane bridge
Shrimati Shambhavi 1099
- (xxv) Need to expedite the construction of roads in Kaimur district, Bihar under Bharatmala Project
Shri Sudhakar Singh 1099-1100
- (xxvi) Need to review the decision to develop new Greenfield Express Highways in Rajasthan
Shri Amra Ram 1100

(xxvii) Regarding incident of disrespect shown on the occasion of installation of statue of Dr. Bhimrao Ambedkar in Gwalior, Madhya Pradesh	
Adv. Chandra Shekhar	1101
(xxviii) Need to set up Damodar Valley Corporation headquarter in Jharkhand	
Shri Chandra Prakash Choudhary	1101-1102
MOTION OF THANKS ON THE PRESIDENT'S ADDRESS	1102-1138
Shri Rahul Gandhi	1102-1103, 1106-1108
Text of Amendments	1109-1137
Shri G. M. Harish Balayogi	1138
SUSPENSION OF MEMBERS FROM THE SERVICE OF THE HOUSE	1139
MOTION RE: SUSPENSION OF MEMBERS FROM THE SERVICE OF THE HOUSE UNDER RULE 374	1139-1140
<u>ANNEXURE – I</u>	
(i) Member-wise Index to Starred Questions	1142
(ii) Member-wise Index to Unstarred Questions	1143-1152
<u>ANNEXURE – II</u>	
(i) Ministry-wise Index to Starred Questions	1153
(ii) Ministry-wise Index to Unstarred Questions	1154-1155

OFFICERS OF LOK SABHA

THE SPEAKER

Shri Om Birla

PANEL OF CHAIRPERSONS

Shri N. K. Premachandran

Shri Jagdambika Pal

Shri P. C. Mohan

Shrimati Sandhya Ray

Shri Dilip Saikia

Kumari Selja

Shri A. Raja

Dr. Kakoli Ghosh Dastidar

Shri Krishna Prasad Tenneti

Shri Awadhesh Prasad

SECRETARY GENERAL

Shri Utpal Kumar Singh

LOK SABHA DEBATES

LOK SABHA

Tuesday, February 3, 2026/ Magha 14, 1947 (Saka)

The Lok Sabha met at Eleven of the Clock

[**HON. SPEAKER** *in the Chair*]

... (व्यवधान)

श्री धर्मेन्द्र यादव (आज़मगढ़) : अहिल्याबाई होल्कर का अपमान नहीं सहेंगे । ... (व्यवधान)

माननीय अध्यक्ष : धर्मेन्द्र जी, निधन संबंधी उल्लेख करना है, प्लीज बैठ जाइए ।

... (व्यवधान)

11.01 hrs

OBITUARY REFERENCE

माननीय अध्यक्ष : माननीय सदस्यगण, अत्यंत दुःख के साथ, मुझे सभा के हमारे पूर्व साथी श्री सुरूप सिंह हिर्या नाइक के निधन के बारे में सूचित करना है । वे महाराष्ट्र के नंदुरबार संसदीय निर्वाचन क्षेत्र से छठी और सातवीं लोक सभा के सदस्य थे ।

श्री नाइक 8 कार्यकाल के लिए महाराष्ट्र विधान सभा के माननीय सदस्य रहे । वे महाराष्ट्र विधान सभा के माननीय सदस्य भी रहे । उन्होंने महाराष्ट्र सरकार में मंत्री के रूप में भी अपनी सेवाएं दी ।

श्री सुरूप सिंह हिर्या नाइक का निधन 24 दिसम्बर, 2025 को 87 वर्ष की आयु में महाराष्ट्र के नंदुरबार में हुआ ।

यह सभा श्री सुरूप सिंह हिर्या नाइक के निधन पर गहरा शोक व्यक्त करती है और शोकसंतप्त परिवार के प्रति अपनी गहरी संवेदना व्यक्त करती है ।

अब सभा दिवंगत आत्मा के सम्मान में मौन रहेगी ।

11.02 hrs

The Members then stood in silence for a short while.

माननीय अध्यक्ष : ॐ शांति: शांति: शांति: ।

...(व्यवधान)

11.04 hrs

At this stage, Shri Dharmendra Yadav, Shri Gurjeet Singh Aujla and some other hon. Members came and stood on the floor near the Table.

...(Interruptions)

11.05 hrs

ORAL ANSWER TO QUESTION

Starred Question No. 41

माननीय अध्यक्ष : प्रश्न संख्या 41, श्री अप्पलनायडू कलिसेट्टी जी ।

CAPF TRAINING INSTITUTIONS

***41. SHRI APPALANAIDU KALISSETTI:**

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) the total number of training institutions established for each Central Armed Police Force (CAPF) in the country;
- (b) the locations of these institutions along with the nature of training imparted, including basic training, counter-insurgency, jungle warfare, technical, medical, fire safety and specialised courses, State/UT-wise;
- (c) whether any expansion, modernisation or upgradation of CAPF training centres has been undertaken during the last five years and if so, the details thereof, Force-wise and year-wise;
- (d) whether minimum standards and infrastructure norms have been prescribed for CAPF training institutions along with the key components of such standards;

- (e) whether any new CAPF training centres are proposed in the country particularly in Andhra Pradesh, including Vizianagaram district and the present status of such proposals; and
- (f) the funds allocated and utilised for development of CAPF training infrastructure during such period, year and Force-wise?

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय):

(क) से (च) विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) और (ख) केन्द्रीय सशस्त्र पुलिस बल (सीएपीएफ) के प्रशिक्षण की ज़रूरतों के लिए पूरे देश में कुल 83 प्रशिक्षण संस्थान स्थापित किए गए हैं। वर्तमान और भविष्य की चुनौतियों को ध्यान में रखकर, पारंपरिक और आधुनिक तकनीक के आधार पर प्रशिक्षण दिया जाता है, इसमें भौगोलिक परिस्थितियों का भी ध्यान रखा जाता है। इन प्रशिक्षण संस्थानों की संख्या, राज्य/केंद्र शासित प्रदेश-वार संलग्न अनुबंध में दी गई है।

(ग) प्रशिक्षण संस्थानों का विस्तार, आधुनिकीकरण तथा उन्नयन आवश्यकता के हिसाब से किया जा रहा है। इसके अलावा, सीएपीएफ में प्रशिक्षण देने के लिए मोटर वाहन, टेक्निकल गैजेट्स की खरीद और कुशल जनशक्ति सृजन करने का कार्य समय-समय पर किया जाता रहा है। प्रशिक्षण संस्थानों द्वारा कुशल और प्रभावी प्रशिक्षण दिया जाता है जिसका परिणाम अनेक सफलता-पूर्वक की गयी कार्यवाहियों जैसे कि आतंकवाद नियंत्रण, सीमा सुरक्षा, एंटी-इंसरजेंसी, शांति व्यवस्था बनाये रखने, वामपंथी उग्रवाद का उन्मूलन का उद्देश्य को प्राप्त करने और समन्वय स्थापित करने में प्रतिलक्षित होता है।

(घ) सभी प्रशिक्षण केंद्र अधिकृत मानकों के अनुसार स्थापित किए गए हैं। कुछ मुख्य मानक इस प्रकार हैं: प्रशासनिक और प्रशिक्षण स्टाफ, प्रशिक्षण क्षेत्र, आवासीय क्वार्टर, प्रशासनिक बिल्डिंग,

हॉस्पिटल, क्वार्टर गार्ड/मैगज़ीन, प्रशिक्षु हॉस्टल, क्लास रूम, ऑडिओ वीडियो रूम, कंप्यूटर लैब, लेक्चर हॉल, परेड/पीटी ग्राउंड, फायरिंग रेंज, मोटर ट्रान्सपोर्ट, तकनीकी उपकरण।

(ड) आंध्र प्रदेश के कालीकिरी में CRPF का एक प्रशिक्षण केंद्र है, जहाँ पर विभिन्न प्रकार का प्रशिक्षण प्रदान किया जाता है। वर्तमान में विजयनगरम जिले में प्रशिक्षण केंद्र स्थापित करने का कोई प्रस्ताव नहीं है।

(च) पिछले पांच सालों में केन्द्रीय सशस्त्र पुलिस बल प्रशिक्षण अवसरंचना के विकास के लिये आवंटित और उपयोग की गई धनराशि, वर्ष-वार और सशस्त्र बल-वार इस प्रकार है :-

(₹ करोड़ में)

क्र. सं.	CAPFs		2020-21	2021-22	2022-23	2023-24	2024-25	कुल
1.	SSB	आवंटित	14.16	19.60	15.32	05.62	11.06	65.76
		उपयोग	14.16	19.60	15.32	05.62	11.06	65.76
2.	CRPF	आवंटित	81.45	114.66	64.79	63.08	43.73	367.71
		उपयोग	80.82	113.86	61.95	61.82	42.97	361.42
3.	BSF	आवंटित	30					30
		उपयोग	0.95	4.44	0.32	06.26	12.90	24.87
4.	ITBP	आवंटित	32.70	34.55	23.90	47.69	50.30	189.14
		उपयोग	32.70	34.55	23.90	47.69	50.30	189.14
5.	CISF	आवंटित	16.37	35.32	18.49	08.91	23.72	102.81
		उपयोग	16.28	35.17	18.26	08.84	23.72	102.27

कुल आवंटन : 755.42 करोड़

कुल उपयोग : 743.46 करोड़

अनुबंध

केन्द्रीय सशस्त्र पुलिस बलों (सीएपीएफ) के प्रशिक्षण संस्थानों का ब्यौरा

क्र.सं.	राज्य/संघ राज्य क्षेत्र	प्रशिक्षण संस्थानों की संख्या
1.	आंध्र प्रदेश	1
2.	अरुणाचल प्रदेश	2
3.	असम	2
4.	बिहार	2

क्र.सं.	राज्य/संघ राज्य क्षेत्र	प्रशिक्षण संस्थानों की संख्या
5.	छत्तीसगढ़	1
6.	गुजरात	1
7.	हरियाणा	5
8.	हिमाचल प्रदेश	3
9.	जम्मू और कश्मीर	3
10.	झारखंड	4
11.	कर्नाटक	6
12.	केरल	1
13.	लद्दाख	1
14.	मध्य प्रदेश	15
15.	महाराष्ट्र	4
16.	मणिपुर	1
17.	नई दिल्ली	2
18.	ओडिशा	1
19.	पंजाब	2
20.	राजस्थान	8
21.	तमिलनाडु	4
22.	तेलंगाना	2
23.	उत्तर प्रदेश	4
24.	उत्तराखंड	6
25.	पश्चिम बंगाल	2
	कुल	83

***SHRI APPALANAIDU KALISSETTI:** Every year youth from North Andhra, particularly from Vizianagaram and Srikakulam districts, join BSF and CAPFs. But due to lack of facilities and infrastructure aspirants have to travel long distances for application assistance, physical preparation and initial guidance.

I would like to know whether the Government has any proposal to set up a pre-recruitment training and facilitation centre in my constituency. Also, I

* English translation of the speech originally delivered in Telugu.

would like to know whether the Government is considering the feasibility of setting up a training centre in my constituency.

श्री नित्यानन्द राय : अध्यक्ष महोदय, आंध्र प्रदेश में सीएपीएफ का एक प्रशिक्षण संस्थान है । तत्काल विजयनगरम में सीएपीएफ का कोई प्रशिक्षण संस्थान खोलने का प्रस्ताव नहीं है, विचार नहीं है ।...(व्यवधान) हम प्रशिक्षण बड़ी तत्परता से देते हैं ।...(व्यवधान) देश के विभिन्न क्षेत्रों में लगभग 83 प्रशिक्षण केन्द्र हैं ।...(व्यवधान) हम वहां परंपरागत और आधुनिकता के साथ प्रशिक्षण देते हैं ।...(व्यवधान) हम वर्तमान की चुनौतियों और भविष्य को दृष्टिकोण में रखते हुए प्रशिक्षण देते हैं और प्रशिक्षण का परिणाम यह है कि आज देश से नक्सलवाद, वामपंथी और उग्रवाद लगभग समाप्त हो गया है ।...(व्यवधान)

महोदय, मार्च तक वह पूरी तरह समाप्त हो जाएगा, आतंकवाद रोधी कार्रवाइयों में सफलता मिली है । हम देश की आंतरिक सुरक्षा को सुनिश्चित करने में कामयाब हो रहे हैं । ... (व्यवधान) आज नार्थ ईस्ट में शांति बहाल है, ... (व्यवधान) हम चुनाव प्रबंधन में भी अच्छी सफलता प्राप्त कर रहे हैं । जब जरूरत होती है तो हम राज्यों का भी सहयोग करते हैं । धन्यवाद ।

***SHRI APPALANAIDU KALISSETTI:** CAPF officers are now considered as organised Group A services and enjoy similar entitlements and career progression like other organised Group A services. Sir, over the years there are concerns about slow promotions and a limited number of senior posts. The honourable Supreme Court has taken cognizance of the matter and in May 2025 directed the authorities for a comprehensive cadre review of all Central Armed Police Forces to be completed within six months.

I would like to know from the hon. Minister about the status of the cadre review and the date by which the orders of the Supreme Court will be

* English translation of the speech originally delivered in Telugu.

implemented.

श्री नित्यानन्द राय : अध्यक्ष महोदय, सीएपीएफ में प्रमोशन एक सतत् प्रक्रिया है, हम प्रमोशन की हमेशा समीक्षा भी करते हैं, ... (व्यवधान) हम समय-समय पर प्रमोशन भी देते रहते हैं। जहां तक सीएपीएफ में प्रमोशन के तथ्यों को उजागर करने की बात माननीय सदस्य ने कही है। ... (व्यवधान) प्रमोशन की प्रक्रिया पारदर्शिता के साथ समय पर पूरा करते हैं।

माननीय अध्यक्ष: प्रश्न काल में नियोजित तरीके से वेल में आकर नारेबाजी करने का कोई तर्क है? प्रश्न काल माननीय सदस्यों का होता है, उसमें माननीय सदस्य प्रश्न उठाते हैं, सरकार की जवाबदेही तय होती है।

... (व्यवधान)

माननीय अध्यक्ष: आप प्रश्न काल में नियोजित तरीके से सदन के अंदर नारेबाजी करते हैं, क्या यह उचित है? आप सदन चलने दें, महामहिम राष्ट्रपति जी के अभिभाषण पर चर्चा होगी, बजट पर चर्चा होगी।

... (व्यवधान)

WRITTEN ANSWERS TO QUESTIONS

(i) Starred Question Nos. 42 to 60

नशा मुक्त भारत अभियान

***42. श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर:**

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) वर्ष 2023-24 और 2024-25 के दौरान नशा मुक्त भारत अभियान (एनएमबीए) के अंतर्गत महाराष्ट्र में शुरू किए गए 'पहुंच' (आउटरीच) और जागरूकता कार्यक्रमों का ब्यौरा क्या है और इनमें कितने कार्यक्रम आयोजित किए गए, उनमें कितने प्रतिभागियों ने भाग लिया और इनसे संबंधित शैक्षणिक संस्थाओं, युवा क्लबों, महिला समूहों, मीडिया अभियानों, प्रशिक्षण कार्यक्रमों, मास्टर स्वयंसेवकों और ई-प्रतिज्ञाओं का ब्यौरा क्या है;
- (ख) महाराष्ट्र में, विशेषकर पुणे और मुंबई में उक्त कार्यक्रमों के प्रभाव/परिणाम का ब्यौरा क्या है;
- (ग) वर्तमान में महाराष्ट्र में कुल कितने पुनर्वास केन्द्र कार्यशील हैं; और
- (घ) क्या सरकार का विचार युवाओं में नशे की लत की बढ़ती घटनाओं को देखते हुए इस पहल में तेजी लाने तथा इसके दायरे को और अधिक व्यापक बनाने का है, यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सामाजिक न्याय और अधिकारिता मंत्री (डॉ. वीरेन्द्र कुमार):

(क) नशा मुक्त भारत अभियान (एनएमबीए) के तहत 2023-2024 और 2024-2025 में महाराष्ट्र में की गई आउटरीच और जागरूकता गतिविधियों का विवरण इस प्रकार है: -

क्र.सं.	विवरण	2023-2024	2024-2025	कुल
1	कुल गतिविधियां/कार्यक्रम	296	1,335	1,631
2	प्रतिभागियों की कुल संख्या	1,25,079	2,95,623	4,20,702
3	शैक्षणिक संस्थानों की कुल संख्या	839	2,122	2,961
4	यूथ क्लबों की कुल संख्या	38	07	45
5	महिला समूहों/एसएचजी की कुल संख्या	03	03	06
6	प्रशिक्षण कार्यक्रमों की कुल संख्या	03	01	04
7	मास्टर स्वयंसेवकों की कुल संख्या	08	0	08

8	ई-प्रतिज्ञाओं की कुल संख्या	300	21,715	22,015
9	ऑफलाइन प्रतिज्ञाओं की कुल संख्या	1,05,340	96,325	2,01,665

(ख) महाराष्ट्र में युवाओं, महिलाओं, और शैक्षणिक संस्थानों को जागरूक करने पर विशेष ध्यान दिया गया है। महाराष्ट्र में इन कार्यक्रमों (2023-2024 और 2024-2025) में 1631 गतिविधियां आयोजित की गईं, जिनके माध्यम से 4,20,702 लोगों, 2,961 शैक्षणिक संस्थानों, 45 यूथ क्लबों तक पहुंचा गया है तथा 2,23,680 लोगों द्वारा प्रतिज्ञाएं ली गई हैं। पुणे और महाराष्ट्र का विवरण नीचे दिया गया है:

वित्त वर्ष 2023-2024 और वित्त वर्ष 2024-2025			
क्र.सं.	विवरण	पुणे	मुंबई
1	कुल जागरूकता सृजन गतिविधियां	80	38
2	प्रतिभागियों की कुल संख्या	6804	52,996
3	शैक्षणिक संस्थानों की कुल संख्या	156	132
4	यूथ क्लबों की कुल संख्या	0	9
5	महिला समूहों/एसएचजी की कुल संख्या	0	2
6	ई-प्रतिज्ञाओं की कुल संख्या	2915	3894
7	ऑफलाइन प्रतिज्ञाओं की कुल संख्या	526	39216

(ग) वर्तमान में, महाराष्ट्र राज्य में कुल मिलाकर **54** पुनर्वास केंद्र कार्यरत हैं, जिनमें **43** नशीले पदार्थों के दुरुपयोग के पीड़ित व्यक्तियों हेतु एकीकृत पुनर्वास केंद्र (आईआरसीए); **08** जिला नशामुक्ति केन्द्र (डीडीएसी); और **03** व्यसन उपचार केन्द्र (एटीएफ) शामिल हैं।

(घ) युवाओं में नशीले पदार्थों के बढ़ते सेवन को ध्यान में रखते हुए, सामाजिक न्याय और अधिकारिता मंत्रालय और अधिक फोकस करते हुए सुव्यवस्थित और व्यापक प्रयासों से जागरूकता पैदा करने के लिए विभिन्न प्रकार के कदम उठा रहा है। इसके कुछ उल्लेखनीय परिणाम इस प्रकार हैं:

- (i) सामाजिक न्याय और अधिकारिता विभाग द्वारा 15.08.2020 को पहचाने गए 272 सबसे संवेदनशील जिलों में प्रमुख जन जागरूकता अभियान, 'नशा मुक्त भारत अभियान' (एनएमबीए) शुरू किया गया था। बाद में, इसका 15.08.2023 से देश के सभी जिलों में विस्तार कर दिया गया है।
- (ii) अब तक, एनएमबीए देशभर में विभिन्न स्तरों पर आयोजित 8.13 से अधिक लाख गतिविधियों के माध्यम से 9.32 करोड़ से अधिक युवाओं, 6.35 करोड़ से अधिक महिलाओं, 16.07 लाख से अधिक शैक्षणिक संस्थानों और 28,000 से अधिक मास्टर स्वयंसेवकों सहित 25.87 करोड़ से अधिक लोगों तक पहुंचा है।
- (iii) मंत्रालय द्वारा नशामुक्ति के लिए एक टोल-फ्री हेल्पलाइन 14446 का मेन्टेनेंस किया जा रहा है जिसके माध्यम से सहायता मांगने वाले व्यक्तियों को प्राथमिक परामर्श और तत्काल रेफरल सेवाएं उपलब्ध कराई जा रही हैं। इसकी स्थापना के बाद से अब तक 4.56 लाख से अधिक कॉल प्राप्त हुई हैं।
- (iv) मंत्रालय ने आठ (8) आध्यात्मिक संगठनों नामतः दी आर्ट ऑफ लिविंग, ब्रह्मकुमारी, संत निरंकारी मिशन, इस्कॉन, श्री रामचन्द्र मिशन, अखिल विश्व गायत्री परिवार, शिवानंद योग वेदांत धन्वंतरी आश्रम और पतंजलि विश्वविद्यालय के साथ समझौता ज्ञापनों पर हस्ताक्षर किए हैं ताकि इस अभियान को बढ़ावा दिया जा सके और युवाओं, महिलाओं तथा शैक्षणिक संस्थानों पर विशेष ध्यान देते हुए देशभर में जन जागरूकता गतिविधियां आयोजित की जा सकें।
- (v) राज्यों में, युवाओं को ज्ञान एवं मनोरंजन से जुड़ी पहल से जोड़ा गया है, जैसे कि असम में कठपुतली शो, मणिपुर में पतंगबाजी, पंजाब में फ्लैश मॉब, सिक्किम, तमिलनाडु तथा दमन और दीव में क्षमता निर्माण कार्यशालाएं। मध्य प्रदेश में युवाओं के नेतृत्व में एक जिला नवाचार केंद्र इस अभियान के लिए रचनात्मक अभियान चलाता है।

COVERAGE OF CROP LOSS UNDER PMFBY

***43. SHRIMATI SHAMBHAVI:**

SHRIMATI DAGGUBATI PURANDESWARI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the specific new risks brought under the coverage of Pradhan Mantri Fasal Bima Yojana (PMFBY), including crop loss due to wild animal attacks and paddy inundation;
- (b) the mechanism through which farmers can claim compensation under the wild animal attack provision, including the role of State Governments in notifying vulnerable districts and animal species;
- (c) the criteria and rationale for re-introducing paddy inundation as a localised calamity cover, and the regions expected to benefit from this addition;
- (d) the timeline and operational framework for implementing these expanded covers from Kharif 2026; and
- (e) the steps taken by the Government to ensure that the expanded risk coverage enhances inclusivity, responsiveness and overall protection for farmers in high-risk areas ?

**THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND
MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH
CHOUHAN):**

(a) to (e) The Pradhan Mantri Fasal Bima Yojana (PMFBY), introduced in the country from 2016-17, is voluntary for the States as well as farmers. The

scheme provides for comprehensive risk insurance against crop damage due to non-preventable natural risks from pre-sowing to post-harvest for the crops/areas notified by the concerned State Government. The losses to crops due to wild animals, being preventable in nature, were therefore not covered earlier. However, at the request of Ministry of Environment, Forest and Climate Change and State Governments, States have been allowed to notify the losses by wild animals on individual assessment as add on cover at the cost of State Government. Detailed protocol for such coverage has been given in the Operational Guidelines of the scheme.

Inundation as a risk cover is available to all notified crops under (PMFBY). However, for hydrophilic crops like paddy, jute, mesta, sugarcane, such cover is available except in case of localized claims.

Considering requests from various stakeholders for inclusion of these perils under localized calamities in PMFBY, a Committee was constituted for “Defining Modalities of Crop Loss by Wild Animal Attack and Inundation for Paddy Crop Under Localised Risk”. The Committee has submitted its report alongwith recommendations and Standard Operating Procedures (SOPs) for coverage of these risks.

NATIONAL LIVESTOCK MISSION-ENTREPRENEURSHIP DEVELOPMENT PROGRAMME

***44. SHRI RAJA RAM SINGH:**

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the amount of subsidy provided by the Government under the National Livestock Mission Entrepreneurship Development Programme (NLM-EDP), State/UT-wise;
- (b) whether the Government is aware that out of 3,843 approved projects under the NLM-EDP, only 2,014 projects have received the first instalment of subsidy and merely 706 projects have received the second instalment, if so, the details thereof including the reasons for the delay in release of the remaining instalments of subsidy to the eligible beneficiaries;
- (c) the details of the National Livestock Mission including skill development and capacity building; and
- (d) the details and number of farmers who have been given training under such policy and total institutions developed during the last five years State/UT-wise?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

- (a) Amount of subsidy provided by the Central Government under the National Livestock Mission-Entrepreneurship Development Programme (NLM-EDP), State/UT wise is given in the enclosed **Statement- I**.
- (b) Under the NLM-EDP, 3843 projects were approved with a total subsidy of ₹1233.69 Cr, and total project cost of ₹2676.45 Cr. Out of the total approved

projects, 2608 projects have been granted the first installment of subsidy of ₹439.50 Cr. till date based on the fulfillment of the norms for release of subsidy. Out of these 2608 projects, 706 projects have been completed for which second installment subsidy of ₹119.34 Cr has been released so far.

The NLM-EDP subsidy disbursement process involves multiple stages of scrutiny at the State Government, banks and Central levels. Each stage requires detailed verification and compliance with prescribed procedures. The beneficiary is eligible to get the first installment subsidy only after disbursement of loan by the banks after approval of the project by the Central Government. The Department of Animal Husbandry and Dairying releases the subsidy as and when the State Government submits the proposals after completion of all necessary requirements.

The beneficiaries are eligible for second installment subsidy after completion and operationalization of the project on the basis of the certificate issued by the state government.

(c) Details of National Livestock Mission is given in the enclosed **Statement-II**.

(d) Under the Sub-Mission on Innovation and Extension under NLM scheme, assistance is provided to State/UT Governments for extension services including promotional activities for animal husbandry schemes through seminars, conferences, demonstration activities and other Information Education and Communication (IEC) activities for awareness generation. The State/UT-wise details of fund released and beneficiaries including farmers trained are given in the enclosed **Statement-III**.

STATEMENT-I**State/UT wise amount of subsidy provided by the Government under the National Livestock Mission-Entrepreneurship Development Programme (NLM-EDP)**

State	Approved Projects	Approved subsidy (₹ In Cr)	Total released Subsidy (₹ In Cr)
Andhra Pradesh	293	118.15	61.3
Arunachal Pradesh	46	12.99	8.79
Assam	40	11.09	4.13
Bihar	2	0.28	0.14
Chhattisgarh	27	6.19	1.89
Gujarat	6	1.4	0.25
Haryana	21	6.29	1.27
Himachal Pradesh	17	3.9	1.64
Jammu And Kashmir	27	4.8	1.57
Jharkhand	1	0.5	0
Karnataka	1133	379.1	160.82
Kerala	15	3.88	2.02
Madhya Pradesh	481	164.61	77.05
Maharashtra	366	101.9	47.65
Manipur	6	0.6	0
Mizoram	78	18.54	13.45
Nagaland	77	17.1	10.16
Odisha	3	1.33	0.38
Puducherry	1	0.3	0
Punjab	21	5.88	3.1
Rajasthan	170	38.73	19.4
Sikkim	9	2.42	1.13
Tamil Nadu	181	51.68	21.93
Telangana	492	211.18	86.29
Tripura	26	7.29	3.65
Uttar Pradesh	221	47.54	22.36
Uttarakhand	70	12.95	7.12
West Bengal	13	3.07	1.35
Grand Total	3843	1233.69	558.84

STATEMENT-II

Details of National Livestock Mission

National Livestock Mission (NLM) : The Department is implementing NLM scheme since the financial year 2014-15. In view of the present need of the sector the NLM scheme has been revised and realigned from financial year 2021-22.

The revised scheme of National Livestock Mission (NLM) aims to create employment generation, entrepreneurship development, increase in per-animal productivity and thus targeting increased production of meat, goat milk, egg and wool under the umbrella scheme Development Programme. The scheme envisages three submissions and activities. Details are as under:

1. Sub-Mission on Breed Development of Livestock and Poultry
2. Sub-Mission on Feed and Fodder Development
3. Sub-Mission on Innovation, Extension

1. Sub-mission on Breed Development of Livestock and Poultry: This Sub-Mission has following activities:

(a) Activity I - Establishment of Entrepreneurs for breed development of Rural Poultry:

50% capital subsidy upto ₹ 25.00 lakh is provided to individual, Self Help Group (SHG)/Farmers Producer Organizations (FPO)/Farmers Cooperatives (FCOs)/Joint Liability Groups (JLGs) and Section 8 companies for establishment of Parent Farm (1100 birds),

(b) Establishment of Entrepreneur for breed development in small ruminant sector (sheep and goat farming):

50% capital subsidy up to ₹. 50.00 lakh is provided to individual, Self Help Group (SHG)/Farmers Producer Organizations (FPO)/Farmers Cooperatives (FCOs)/Joint Liability Groups (JLGs) and Section 8 companies to establish sheep and goat breeding unit with minimum 100 females and 10 males and maximum of 500 females and 25 males.

(c) Activity II- Genetic Improvement of Sheep and Goat breeds: under this activity following are the sub activities:

- (i) **Establishment of Regional Semen Production Laboratory and Semen Bank for sheep and goat:** One-time grants-in-aid up to ₹ 400.00 lakh as Central Share are provided to the concerned state eligible for establishment of Regional Semen Station for sheep and goat.
- (ii) **Establishment of State Semen Bank:** One-time assistance up to ₹ 10.00 lakh are provided to the state for strengthening of existing cattle and buffalo semen bank to store and distribute goat frozen semen.
- (iii) **Propagation of Artificial Insemination through existing cattle and buffalo Artificial Insemination centers:**
One-time assistance upto ₹ 7000/-for each cattle Artificial Insemination (AI) Centre are provided for procurement of necessary

equipment to strengthen the existing cattle AI centers to goat AI Centers for propagation of Goat Frozen semen.

(iv) **Import of exotic sheep and goat germplasm:**

Assistance is provided to State Animal Husbandry Department for need based import of sheep and goat germplasm to increase productivity non-descript animals.

Activity III- Promotion of Piggery Entrepreneur:

One time 50% Capital subsidy up to ₹ 30.00 Lakh is provided to Individual/ Self Help Group (SHG)/Farmers Producer organizations (FPO)/Farmers Cooperatives (FCOs)/Joint Liability Groups (JLGs) and Section 8 companies.

Activity IV- Genetic Improvement of Pig breeds: Under this activity following activities are implemented:

(i) **Establishment of pig semen collection and processing lab:**

One-time assistance up to ₹ 150 lakh is provided to Animal Husbandry Department to establish semen processing lab at the government pig farm to produce high quality liquid boar semen for artificial insemination. Additionally, ₹ 30 lakh is provided as onetime recurring expenditure for procurement of consumables, medicines, chemicals etc. for first time processing of semen.

(ii) **Import of exotic pig germplasm:**

The Central Government is assisting the States for need based import of pig germplasm to increase productivity of the non-descript

animals and to produce good quality cross bred animals to increase per animal meat production.

Activity V- Establishment of Entrepreneurs for horse, donkey, mule and

camel: 50% capital subsidy upto ₹ 50.00 lakh is provided to individual, Self Help Group (SHG)/Farmers Producer Organizations (FPO)/Farmers Cooperatives (FCOs)/Joint Liability Groups (JLGs) and Section 8 companies.

Activity VI- Genetic Improvement of Horse, Donkey, Mule, Camel:

(a) **Regional Semen Station for Horse, donkey and camel:** One-time Grants in Aid up to ₹ 10 cr. is provided to the State Government for establishment of semen station for Indigenous horse, donkey, mule and camel,

(b) **Nucleus Breed Farm for Conservation of Horse/Donkey/Camel germplasm:** One-time Grants-in-Aid up to ₹10 cr. is provided to the State Governments for establishment of Nucleus Breeding Farm for Horse, Camel, Donkey with elite animals in order to *in situ* and *ex-situ* conservation of animals.

(c) **Breed Registration Society:** 100% assistance is provided for establishment of breed registration society for horse, camel and donkey.

2. Sub-Mission on feed and fodder development: The Sub-Mission of the feed and fodder will have the following activities:

(i) Assistance for quality Fodder seed production: 100% incentivization for production of all categories of fodder seed production by Central and State Govt. institutions.

(ii) Entrepreneurial activities in feed and fodder:

One time 50% capital subsidy up to ₹ 50 lakh is provided to the Individuals. SHG, FCOs JLG, FPOs, Dairy Cooperative societies, section 8 companies are incentivized for the value addition such as Hay/Silage/Total Mixed Ration(TMR)/ Fodder Block.

(iii) Establishment of Entrepreneurs for Fodder Seed processing Infrastructure (processing and grading unit/ fodder seed storage godown) One time 50% capital subsidy up to ₹ 50 lakh is provided to companies, start-ups/ SHGs/FPOs/FCOs/JLGs/ Cooperative societies Section 8 companies and other credible organizations for establishing fodder seed processing infrastructure.

(iv) Fodder production from Non-Forest Wasteland/Rangeland/Non-arable Land and Fodder Production from Forest Land: The Central assistance is provided for production of various fodder in the degraded non-forest wasteland / rangeland / grassland/ non-arable land and forest land to enhance the vegetation cover of problematic soils like saline, acidic and heavy soil.

3. Sub Mission on Innovation and Extension: Under this Sub-Mission the following are the activities:

(i) Research and Development and innovations:

100% assistance is provided to credible institutions including Governmental organisations for research and development in the sheep, goat, poultry, pig, and feed and fodder sectors.

(ii) Extension activities:

Assistance is provided for scheme and animal husbandry promotion through IEC activities such as seminars, training, capacity building, livestock farmers groups, breeders' associations, and livestock melas.

(ii) Livestock Insurance programme: Assistance is provided to the State Government for share of premium @ 60:40 or 90:10 basis for insurance coverage for animals. The beneficiary is sharing 15% share of the premium.

STATEMENT-III

The State/UT-wise fund released and beneficiaries including farmers trained are placed are as under:

Physical (Phy.) – (No. of persons)

Financial (Fin.) – (₹ In a Lakhs)

Sl. No	State	2021-22		2022-23		2023-24		2024-25		2025-26		Total	
		Phy.	Fin.	Phy.	Fin.	Phy.	Fin.	Phy.	Fin.	Phy.	Fin.	Phy.	Fin.
1	Andhra Pradesh	41240	124.16	1300	2.6							42540	126.76
2	Arunchal Pradesh									180	12.6	180	12.6
3	Assam											0	0
4	Bihar											0	0
5	Chhattisgarh	4882	51.74									4882	51.74
6	Goa											0	0
7	Gujarat											0	0
8	Haryana											0	0
9	Himachal Pradesh											0	0
10	Jammu and Kashmir											0	0
11	Jharkhand									1000	25	1000	25
12	Karnataka	13000	115									13000	115
13	Kerala											0	0
14	Madhya Pradesh	179	25.16									179	25.16
15	Maharashtra											0	0
16	Manipur	19795	364.21					6500	170.3	21500	200	47795	734.51
17	Meghalaya	3268	129.88							1000	50	4268	179.88

18	Mizoram					6160	96.012					6160	96.012
19	Nagaland							641	25			641	25
20	Odisha							100	19.1	50	15	150	34.1
21	Punjab											0	0
22	Rajasthan									1000	9.5	1000	9.5
23	Sikkim			448	26.88					6125	126.4	6573	153.28
24	Tamil Nadu									550	25	550	25
25	Tripura									60	21	60	21
26	Telangana											0	0
27	Uttarakhand											0	0
28	Uttar Pradesh											0	0
29	West Bengal			4000	45			7260	62	6940	58	18200	165
30	Andaman and Nicobar Island											0	0
31	Ladakh			46	38			500	27	106	70	652	135
	Total	82364	810.15	5794	112.48	6160	96.012	15001	303.4	38511	612.5	147830	1934.54

FREE TRADE AGREEMENTS

***45. SHRI MUKESHKUMAR CHANDRAKAANT DALAL:
SHRI ATUL GARG:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government has pursued new bilateral and multilateral Free Trade Agreements (FTAs) focusing on market access, tariff rationalisation, services mobility and investments, if so, the details thereof;
- (b) whether such agreements are aligned with India's manufacturing and export priorities, if so, the details thereof;
- (c) whether the Government has conducted sector-wise assessments to identify high-growth export sectors such as pharmaceuticals, electronics, textiles, marine products and engineering goods that may benefit from FTAs, if so, the details thereof;
- (d) whether adequate safeguards have been built into trade agreements to protect sensitive sectors like agriculture, dairy and Micro, Small and Medium Enterprises (MSMEs) while maximising export gains, if so, the details thereof;
- (e) whether the Government is working with industry associations, export councils and global partners to create awareness on utilisation of FTA benefits, if so, the details thereof; and
- (f) whether the Ministry has analysed the manner in which new FTAs will strengthen India's global trade footprint, attract foreign investment and

integrate Indian businesses into global supply chains, if so, the details thereof?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL):

(a) Government is pursuing negotiations for new bilateral and multilateral free trade agreements (FTA) primarily to increase trade, including through enhanced market access, trade in services, addressing non-tariff barriers, investment promotion, and economic and technical co-operation. FTAs aim to build on trade complementarities to increase trade and investment, thereby enhancing export potential, creating prospects for industry and farmers, and creating job opportunities. In this Financial Year, Government has concluded FTAs with the United Kingdom (UK), Oman, New Zealand and the European Union (EU).

Additionally, Government has signed following FTAs in recent years:

Sl. No.	Name of the Agreement	Date of signing of the agreement	Date of implementation of the agreement
1.	India - Mauritius Comprehensive Economic Cooperation and Partnership Agreement (CECPA)	22 nd February, 2021	1 st April, 2021
2.	India-UAE CEPA	18 th February, 2022	1 st May 2022
3.	India-Australia Economic Cooperation and Trade Agreement (Ind-Aus ECTA)	2 nd April, 2022	29 th December 2022.
4.	India-European Free Trade Association (EFTA) Trade and Economic Partnership Agreement (TEPA) (Iceland, Liechtenstein, Norway, and Switzerland)	10 th March 2024	01 st October 2025

(b) and (c) In order to ensure that trade agreements are aligned with India's manufacturing and export priorities, the Government consults with stakeholders, including industry representatives, at all stages of the negotiations. This includes the pre-negotiation phase, each round of negotiations, and the post-conclusion phase during the implementation of the agreements. In addition to this structured approach, sector-specific consultations are also carried out to identify high-growth export sectors such as pharmaceuticals, electronics, textiles, marine products, and engineering goods that may benefit from FTAs.

(d) To protect the interests of the domestic industry and sensitive sectors like agriculture, dairy, and MSMEs, FTAs provide for maintaining sensitive, negative or exclusion lists of items on which limited or no tariff concessions are granted. In addition, in case of a surge in imports and injury to the domestic industry, a country is allowed to take recourse to trade remedial measures such as anti-dumping and safeguards on imports within the period as mutually agreed to by the parties under the FTAs.

(e) Government is actively working with industry associations, Export Promotion Councils (EPCs), academic institutions such as IIFT and other stakeholders from time to time to create awareness on the utilisation of Free Trade Agreement (FTA) benefits. Government holds regular outreach programmes on FTAs, including sector-specific sessions, MSME cluster programmes, etc., with concerned stakeholders, including the Indian Missions abroad, the Export Promotion

Councils, the trade associations, the concerned ministries/departments to disseminate the opportunities under the FTA. These initiatives cover key aspects such as tariff concessions, Rules of Origin, certification procedures and compliance requirements, and are conducted in coordination with industry bodies and global partners wherever relevant. Some of the other initiatives of Government which also contributes to better FTA utilisation are given below:

- i. Government has approved the Scheme for Export Promotion Mission (EPM) for the period FY 2025–26 to FY 2030–31, aimed at strengthening India's export competitiveness - particularly for MSMEs.
- ii. Department of Commerce, facilitates the participation of its member exporters, in International Trade fairs thereby promoting use of FTAs.
- iii. Under the trade-policy framework, the DGFT notifies calibrated export measures (such as Minimum Export Price and, where necessary, temporary restrictions) to balance domestic availability and price stability with the interests of producers.
- iv. Bharat Trade Net (BTN), announced in the Union Budget 2025, is a flagship digital public infrastructure programme of Government. The initiative enhances MSME competitiveness by enabling simpler, paperless documentation, reducing compliance burdens, and facilitating faster, secure trade transactions recognized globally.

- v. The introduction of grassroots programs such as Districts as Export Hubs (DEHs) and E-Commerce Export Hubs enables MSMEs, start-ups, and artisans to access international markets at lower costs and with simplified export processes.
- vi. The Export Credit Guarantee Corporation of India (ECGC) has introduced several measures to support MSME exporters such as Collateral-Free Cover under WT-ECIB, enhanced 90% cover for banks on export credit loans up to 50 crore ₹(earlier 20 crore) without incremental cost, w.e.f. 01.10.2025, enhanced cover for banks and directly sourced business, etc.
- vii. Ministry of Micro Small and Medium Enterprises (MSME) has set up a dedicated support system for export promotion by setting up 65 Export Facilitation Centres (EFCs).
- viii. CBIC in collaboration with the Department of Posts has notified the Postal Exports (Electronic Declaration and Processing) Regulations, 2022.
- ix. The GST Council has also recommended relaxation of conditions for interstate movement of goods meant for e-commerce exports, thereby addressing a key operational bottleneck for MSMEs and enabling seamless movement of consignments across states prior to export.
- x. Under the "Districts as Export Hubs (DEH)" initiative, focus export items in districts are identified with District Export Action Plans (DEAPs) prepared in

consultation with State authorities and stakeholders to address value-chain gaps in infrastructure, logistics, quality upgradation and market linkages.

- xi. APEDA, under the Department of Commerce, provides financial assistance to its registered exporters through its Financial Assistance Scheme (FAS).

(f) FTAs are targeted at strengthening India's global trade footprint, attracting foreign investment, and integrating Indian businesses into global supply chains. Indicatively, among the recently signed FTAs, the Trade and Economic Partnership Agreement (TEPA) signed with the European Free Trade Association (EFTA) in March 2024 and implemented in October 2025 provides access to 99.6% of India's exports to the EFTA, including full access for non-agri goods and concessions on processed agri products. EFTA has also committed to boost Foreign Direct Investment (FDI) in India by USD 100 billion over 15 years. The India – United Kingdom (UK) Comprehensive Economic and Trade Agreement (CETA) signed on 24 July 2025 secures duty-free access for 99% of India's exports to the UK. The India – Oman Comprehensive Economic Partnership Agreement (CEPA) signed on 18 December 2025 marks an important milestone in India's engagement with the Gulf region. Recently concluded FTA negotiations with New Zealand provide duty-free access for all Indian exports and a commitment from New Zealand to facilitate investments of USD 20 billion into India over the next fifteen years. India, 4th largest economy, and the European Union, 2nd largest economy, comprising 25% of Global GDP, have forged a

Trusted Partnership with India EU FTA. There is Market Access of Over 99% of Indian exports gaining preferential entry into the EU. The FTA will open new opportunities for MSMEs and create jobs for women, artisans, youth and professionals. The FTA offers growth potential in labour-intensive sectors like textiles, leather, marine products, gems and jewellery. India has safeguarded sensitive Agricultural products and Dairy Sector. The long-term tariff predictability amongst FTA partner countries is likely to encourage investments and creation on new supply chains including diversification. The FTA covers a vast range of services sectors spectrum in which Indian service providers will get a stable and conducive regime in the EU market to supply their services. The FTA is expected to provide a boost to Indian traditional medicine services and practitioners. In the EU Member States where regulations do not exist, AYUSH practitioners will be able to provide their services using the professional qualifications they gain in India

PROMOTION OF ORGANIC FARMING

***46. SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL:**

SHRIMATI SUPRIYA SULE:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government has taken effective steps to promote organic farming in State of Maharashtra, particularly through the implementation of Paramparagat Krishi Vikas Yojana (PKVY), if so, the details thereof;
- (b) the total area brought under organic cultivation and the number of certified organic farmers in Maharashtra, district-wise;
- (c) the number of PKVY clusters sanctioned, funds released and utilised, and the extent to which the prescribed assistance has actually reached farmers;
- (d) whether the Government has assessed the economic viability, yield performance and income outcomes of traditional organic farming practices under PKVY, if so, the details thereof;
- (e) the details of additional incentives, market linkages, certification support and price realisation mechanisms provided to organic farmers in Maharashtra;
- (f) whether adequate training, demonstration and awareness programmes have been conducted through Krishi Vigyan Kendras, agricultural universities and NGOs; and
- (g) the shortcomings identified in implementation and the corrective measures proposed to improve adoption and farmers income?

**THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND
MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):**

- (a) to (c) Organic farming is being promoted through Paramparagat Krishi Vikas Yojana (PKVY) in the state of Maharashtra since 2015-16. The PKVY scheme stresses on end-to-end support to farmers engaged in organic farming

i.e. from production to processing, certification and marketing. Primary focus of the scheme is to form organic clusters, with preference to small and marginal farmers, to create a supply chain. The scheme is implemented through States /UT Governments. Under the scheme, assistance of Rs. 31,500 per ha is provided over 3 years for promotion of organic farming. Out of this, assistance of Rs. 15,000 per ha is provided to farmers through Direct Benefit Transfer for on- farm /off –farm organic inputs.

Since 2015–16 (as on 31.12.2025), a total of **2,978 clusters** have been formed in Maharashtra under PKVY, covering an area of **68,012 ha** and benefiting **89,595 farmers**. Against an allocation of **₹265.82 crore**, an amount of **₹160.93 crore** has been released during the period. Out of this, **₹142.13 crore** has been incurred by the state of Maharashtra. The district-wise data is not maintained centrally.

(d) The evaluation conducted by NITI Aayog during 2025 assessed the promotion of organic farming practices for its effectiveness in terms of agronomic benefits in the country. As per the evaluation report, 75.85% farmers reported that adopting organic methods led to significant improvement in soil fertility, reduced chemical input cost or enhanced produce quality.

(e) Under PKVY, financial assistance of ₹4,500 per hectare for marketing and branding, ₹3,000 per hectare for certification, and ₹9,000 per hectare for training, awareness and capacity building is provided over a period of three years. In

Maharashtra, a provision of ₹22.50 lakh per Farmer Producer Organization(FPC) has been made for value addition and marketing facilities and 68 FPCs have been covered till date.

To promote marketing for organic produce, the Government has launched Participatory Guarantee System(PGS)-India organic certification programme through Ministry of Agriculture and Farmers Welfare which enables farmers to get premium price for organic produce. So far, 1,44,583 certificates have been issued to 36,403 farmers in Maharashtra in the PGS-India Organic Certification System under PKVY.

(f) and (g) Adequate training, demonstration and awareness programmes on organic farming are organized involving Krishi Vigyan Kendras(KVK) and Agriculture Universities. During 2024-25, the KVKs in the State conducted 571 training programmes, 501 demonstrations and 561 awareness programmes for the farmers. Further, the Indian Council of Agricultural Research (ICAR), through All India Network Programme on Natural Farming (earlier AINP on Organic Farming), is operating with 20 cooperating centres across 16 States to develop comprehensive packages of practices for organic crop production from both cropping system and farming system perspectives. The programme involved 11 State Agricultural Universities, 8 ICAR institutes/centres and 1 deemed university. One centre at Karjat, under Dr. Panjabrao Deshmukh Krushi Vidyapeeth (Dr. PDKV), Dapoli, Maharashtra, is actively working under the project. A total of 164

awareness and training programmes have been conducted by the center along with 440 demonstrations for the promotion of organic farming.

OUTSTANDING FARM DEBT

***47. SHRI E. T. MOHAMMED BASHEER:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of the total outstanding farm debt across the country along with the plans to provide debt relief to marginalized farmers;
- (b) the steps being taken to regulate informal lending and expand access to low-interest institutional credit for small and marginal farmers; and
- (c) the manner in which the Government is addressing regional disparities in farm indebtedness and ensuring targeted relief for the most vulnerable farming communities?

**THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND
MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):**

(a) to (c) As per Situation Assessment Survey (SAS) of Agricultural Households conducted by Ministry of Statistics and Programme Implementation (MoSPI) during NSS 77th round (January, 2019 – December, 2019) in the rural areas of the country, the average amount of outstanding loan per agricultural household across the country is Rs. 74,121.

The Government has taken various steps to promote institutional credit among rural households which inter-alia include annual fixing of ground level agriculture credit target to banks, Priority Sector lending targets to banks, access to affordable credit through Kisan Credit Card (KCC)/ Modified Interest Subvention Scheme (MISS) etc. Further, the Government has also implemented structured long-term measures to economically empower farmers. These initiatives include direct cash benefit schemes (PM Kisan), crop insurance (PMFBY), subsidy and grant-based programs (Krishonnati Yojna, RKVY) etc.

To improve credit access and reduce rural distress over the long term, the government is implementing a 100% centrally funded Central Sector Scheme known as the Modified Interest Subvention Scheme (MISS) across various States and UTs in pan India. This scheme aims to provide concessional interest rates on short-term agricultural loans obtained by farmers through Kisan Credit Cards (KCC) for their working capital requirements. Due to KCC-MISS scheme access to easy and affordable credit has increased significantly to farmers to meet their operational needs. Under this scheme, farmers receive KCC loans at a subsidized interest rate of 7%. To facilitate this, an up front interest subvention (IS) of 1.5% is provided to financial institutions. Additionally, farmers who repay their loans promptly receive a 3% Prompt Repayment Incentive (PRI), effectively reducing the interest rate to 4% per annum.

Further, to provide assured income support and reduce financial stress among small and marginal farmers, the Government is implementing the Pradhan Mantri Kisan Samman Nidhi (PM-KISAN) Scheme, a 100% Central Sector Scheme. Under the scheme, eligible farmer families receive income support of ₹6,000 per year in three equal instalments through Direct Benefit Transfer (DBT). The scheme provides timely liquidity for agricultural and household needs, helps reduce dependence on informal credit, and complements institutional credit initiatives such as the Kisan Credit Card (KCC). The Government of India has disbursed over Rs 4.09 lakh Cr. through 21 installments since inception. 21st installment of PM-Kisan scheme was released on 19th November, 2025 and more than 9.34 crore farmers received the benefits.

प्रधानमंत्री धन-धान्य कृषि योजना के अंतर्गत हासिल की गई प्रगति

*** 48. श्री विजय कुमार दूबे:**

श्री बलभद्र माझी:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने प्रधानमंत्री धन-धान्य कृषि योजना (पीएमडीडीकेवाई) के ओडिशा के नबरंगपुर लोक सभा निर्वाचन क्षेत्र, शहडोल लोक सभा निर्वाचन क्षेत्र के शहडोल, अनूपपुर और उमरिया जिलों में कार्यान्वयन सहित इस योजना के अंतर्गत वर्ष 2025 के दौरान हासिल की गई प्रगति का आकलन किया है;

- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है तथा इसमें कितने आकांक्षी कृषि जिले शामिल किए गए हैं, अंतर-मंत्रालयी समन्वय किस स्तर तक स्थापित किया गया है और किसानों की आय, कृषि उत्पादकता और फसल विविधीकरण पर विशेषकर झारखंड, महाराष्ट्र के जलगांव लोक सभा निर्वाचन क्षेत्र और राजस्थान के पाली लोक सभा निर्वाचन क्षेत्र तथा शहडोल जैसे आकांक्षी जिलों सहित राज्य-वार कितना प्रभाव पड़ा है;
- (ग) क्या सरकार ने ड्रोन और 'स्मार्ट' सिंचाई जैसी आधुनिक कृषि प्रौद्योगिकियों को अपनाने में आ रही चुनौतियों, संस्थागत ऋण की सीमित सुलभता और बाजार संपर्क से संबंधित मुद्दों का कोई अध्ययन किया है और यदि हां, तो विशेषकर नबरंगपुर और शहडोल क्षेत्र जैसे जनजातीय और पिछड़े क्षेत्रों में इन बाधाओं को दूर करने के लिए क्या कदम उठाए गए हैं;
- (घ) क्या सरकार का विचार देश भर में इस योजना के अंतर्गत किसानों की आय में और वृद्धि करने, फसल विविधीकरण को बढ़ावा देने और जलवायु-अनुकूल कृषि को बढ़ावा देने के लिए उक्त योजना के दायरे का विस्तार करने अथवा इसके अंतर्गत नई पहल शुरू करने का है; और
- (ङ) यदि हां, तो विशेषकर जलगांव जिले सहित महाराष्ट्र और झारखंड में उनके कवरेज और कार्यान्वयन के विशेष संदर्भ में ऐसे प्रस्तावित उपायों का ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

(क) और (ख) दिनांक 16 जुलाई, 2025 को केंद्रीय मंत्रिमंडल ने प्रधानमंत्री धन-धान्य कृषि योजना (डीडीकेवाई) को अनुमोदन दिया और इसे दिनांक 11 अक्टूबर, 2025 को औपचारिक रूप से लागू किया गया।

96 डीडीकेवाई जिलों, जिनमें ओडिशा के नबरंगपुर लोकसभा निर्वाचन क्षेत्र का मलकानगिरी जिला; मध्य प्रदेश के शाहडोल, अनूपपुर और उमरिया जिले; झारखंड के सिमडेगा और पश्चिम सिंहभूम जिले तथा राजस्थान का पाली जिला शामिल हैं, द्वारा जिला कार्य प्लान तैयार कर लिए गए हैं

और जिन्हें डीडीकेवाई डैशबोर्ड पर अपलोड कर दिया गया है। महाराष्ट्र के जलगांव लोकसभा निर्वाचन क्षेत्र में आने वाला जिला डीडीकेवाई के अंतर्गत नहीं है।

डीडीकेवाई जिलों से संबंधित जिला कार्य प्लान को जिला धन धान्य समिति द्वारा तैयार और अनुमोदित किया जाता है। ये प्लान 11 विभागों की 36 केंद्रीय योजनाओं, राज्य योजनाओं और निजी क्षेत्र की भागीदारी के अभिसरण से बनाई गई हैं। डीडीकेवाई समितियाँ जिला कार्य प्लान को तैयार करने के दौरान परामर्श और अंतर-विभागीय समन्वय करती हैं। राज्य और राष्ट्रीय स्तर पर प्रभावी निगरानी करने के लिए, क्रमशः राज्य धन धान्य समिति और राष्ट्रीय कार्यकारिणी एवं राष्ट्रीय निगरानी समितियों का गठन किया गया है।

(ग) से (ङ) डीडीकेवाई का उद्देश्य अभिसरण के माध्यम से जलवायु परिवर्तन के अनुकूल कृषि पद्धतियों, एकीकृत खेती, मशीनीकरण और बाजार संपर्क को बढ़ावा देना है। जिला कार्य प्लान का उद्देश्य स्थानीय बाधाओं की पहचान करना और लक्षित गतिविधियों के माध्यम से उनका समाधान करना है।

वर्तमान में इस योजना का अन्य जिलों में विस्तार का कोई प्रस्ताव नहीं है।

TRAINING PROGRAMMES FOR PANCHAYAT MEMBERS

***49. SHRI ANUP SANJAY DHOTRE:**

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) the details of the steps being taken to strengthen the capacity of Panchayats in Akola and Washim districts of Maharashtra;
- (b) whether there are any training programmes for Panchayat members and officials to enhance their skills and knowledge, if so, the details thereof;

- (c) the manner in which the citizens are being involved in the planning and decision-making process at the Panchayat level in Akola and Washim districts of Maharashtra; and
- (d) whether there are any initiatives to promote transparency and accountability in functioning of Panchayats, if so, the details thereof?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) and (b) Panchayat, being “Local Self Government”, is a State subject and part of the State list of the Seventh Schedule of the Constitution of India. Thus, providing support to strengthen Panchayat capacity is primarily the responsibility of States/UTs. However, the Ministry is implementing a Centrally Sponsored Scheme called Revamped Rashtriya Gram Swaraj Abhiyan (RGSA) w.e.f. financial year 2022-23, with the main objective of supporting the capacity building of Panchayati Raj institutions (PRIs) by imparting training to Elected Representatives (ERs) and other stakeholders to develop their governance capabilities for leadership roles, enabling Gram Panchayats to function effectively across all States/UTs, including Akola and Washim districts of Maharashtra.

Under the scheme, capacity building and training for elected representatives, functionaries, and other stakeholders of Panchayats are supported under different categories, viz. basic orientation and refresher training, thematic training, specialized training, Panchayat development plan training, etc.

Additionally, the scheme also supports exposure visits, development of training modules and materials, etc.

Further, to enhance skills and knowledge, a major step has also been taken to build capacity and train elected representatives and functionaries of Panchayats through institutes of excellence such as IIMs/IITs under the Leadership/Management Development Program (MDP). So far, 3381 participants have been provided training under MDP.

The Ministry of Panchayati Raj, in collaboration with IIM Ahmedabad, has also developed a training module on Own Source Revenue (OSR) to strengthen the financial self-reliance of Gram Panchayats. The module helps elected representatives and Panchayat functionaries understand how OSR is generated through tax and non-tax sources. So far, 1,78,405 participants have been trained in OSR.

Additionally, the Ministry has launched a Specialized Training Module for the capacity building of Women Elected Representatives (WER) of Panchayati Raj Institutions. The focus of this training module is to build the capacity of WERs across different aspects of rural governance and enhance their knowledge and practical skills for the effective discharge of roles and responsibilities as elected representatives, thereby promoting women-led governance. A total of 64863 WERs (as on 31st December 2025) have been trained on this Specialized Module.

In addition to training interventions, the scheme supports institutional strengthening and the creation of basic infrastructure for capacity building at the Panchayat level. This includes support for establishing institutional mechanisms for training and capacity building, and for creating Panchayat infrastructure such as Gram Panchayat Bhawans, computer facilities, and the co-location of Common Service Centres (CSCs) in panchayat office premises, on a limited scale. During F.Y. 2025–26, construction of 1,644 Panchayat Bhawans, procurement of 19,472 computers, and co-location of 1,674 CSCs were approved under the scheme.

State/UT-wise participants trained under the Revamped RGSA during 2025-26 (as on 31st Dec. 2025) are given in the enclosed **Statement-I**. As reported by the State Government of Maharashtra, district-wise details of participants trained, construction of Gram Panchayat Bhawans, and co-location of CSCs sanctioned for Akola and Washim districts are given in the enclosed **Statement-II**.

(c) As per Article 243G of the Constitution, Panchayats are mandated to prepare plans for economic development and social justice. Accordingly, Panchayats prepare Gram Panchayat Development Plans (GPDPs) annually to ensure optimal utilisation of their available financial resources. To ensure active citizen participation in the planning process, the Ministry of Panchayati Raj has been rolling out the People's Plan Campaign (PPC), branded as 'Sabki Yojana Sabka Vikas', since 2018 to prepare PDPs. The campaign runs from 2nd October each

year till the end of the financial year, in a structured manner, to prepare the plan for the next financial year across the country, including Akola and Washim districts of Maharashtra. The Ministry has issued guidelines and provided capacity-building support, planning templates, and digital tools to all States and Union Territories to prepare PDPs. As reported by the State of Maharashtra, the status of GPDP preparation for the plan year 2025-26 for the Akola and Washim districts is given in the enclosed **Statement-II**. State/UT-wise details are given in the enclosed **Statement-III**.

(d) Under the Revamped Rashtriya Gram Swaraj Abhiyan (RGSA), the Ministry is implementing the e-Panchayat Mission Mode Project (MMP) to promote transparency, accountability and efficiency in Panchayat functioning. As part of the e-Panchayat MMP, the eGramSwaraj application supports digital planning, accounting, monitoring and online payments at the Panchayat level. Its integration with the Public Financial Management System (PFMS) enables online payments to vendors and service providers, thereby streamlining fund flows. During FY 2025-26, 2,53,935 Gram Panchayats across the country uploaded their Gram Panchayat Development Plans (GPDPs), and more than Rs. 43,000 crore was transferred through the eGramSwaraj-PFMS interface.

To enhance transparency in procurement, eGramSwaraj has been integrated with the Government e-Marketplace (GeM), enabling Panchayats to procure goods and services on GeM through eGramSwaraj.

For citizen-centric transparency, applications such as Meri Panchayat provide public access to information on Panchayat planning, activities, and work progress. Panchayat NIRNAY is an online application that provides access to data and reports on Gram Sabha meetings and Panchayat operations.

Further, AuditOnline, launched in April 2020, facilitates online audits of Panchayat accounts, including the utilisation of Central Finance Commission grants, thereby promoting transparency in financial management.

STATEMENT-I

State/UT-wise participants trained under the Revamped RGSA during 2025-26 (as on 31st Dec. 2025)

Sl. No	States	Participants trained
1	Andaman and Nicobar Islands	2676
2	Andhra Pradesh	335565
3	Arunachal Pradesh	8844
4	Assam	75879
5	Bihar	129690
6	Chhattisgarh	77185
7	Dadra and Nagar Haveli and Daman and Diu	1812
8	Goa	1899
9	Gujarat	22243
10	Haryana	90758
11	Himachal Pradesh	11660
12	Jammu and Kashmir	24439
13	Jharkhand	89587
14	Karnataka	211880
15	Kerala	54944
16	Ladakh	426
17	Lakshadweep	0

18	Madhya Pradesh	204241
19	Maharashtra	73368
20	Manipur	3771
21	Meghalaya	13788
22	Mizoram	5689
23	Nagaland	2389
24	Odisha	192849
25	Puducherry	0
26	Punjab	83524
27	Rajasthan	278542
28	Sikkim	3838
29	Tamil Nadu	67009
30	Telangana	13175
31	Tripura	34519
32	Uttarakhand	73135
33	Uttar Pradesh	261263
34	West Bengal	183330
35	NIRDPR and Others	1839
	Total	26,35,756

Source: as per information available on Training Management Portal (TMP)

STATEMENT-II

Details of participants trained, construction of Gram Panchayat Bhawans, co-location of CSCs sanctioned and Gram Panchayat Development Plan (GPDP) uploaded on e-GramSwaraj in Akola and Washim districts

Sl. No.	Component	Akola	Washim
1	Capacity Building and Training	1598	1989
2	Gram Panchayat Bhawan and CSC Co-location sanctioned	20	25

3	GPDP uploaded for Plan year 2025-26	534	491

Source: As per the information shared by the State of Maharashtra.

STATEMENT-III

State/UT-wise Gram Panchayat Development Plan (GPDP) uploaded on e-GramSwaraj for the Plan year 2025-26

Sl. No.	States/UTs	Total Number of Gram Panchayats and Equivalent	GPDP uploaded
1	Andaman And Nicobar Islands	70	69
2	Andhra Pradesh	13326	13320
3	Arunachal Pradesh	2108	2093
4	Assam	2664	2255
5	Bihar	8053	8053
6	Chhattisgarh	11693	11647
7	Goa	191	191
8	Gujarat	14619	14563
9	Haryana	6230	6221
10	Himachal Pradesh	3615	3608
11	Jammu And Kashmir	4291	4291
12	Jharkhand	4347	4343
13	Karnataka	5949	5941
14	Kerala	941	941
15	Ladakh	193	191
16	Lakshadweep	10	0
17	Madhya Pradesh	23011	22978
18	Maharashtra	27994	27909
19	Manipur	3810	161
20	Meghalaya	0	0
21	Mizoram	855	812
22	Nagaland	1327	0

23	Odisha	6794	6793
24	Puducherry	108	0
25	Punjab	13236	13172
26	Rajasthan	13129	11173
27	Sikkim	199	199
28	Tamil Nadu	12482	12441
29	Telangana	12849	10548
30	The Dadra And Nagar Haveli And Daman And Diu	50	38
31	Tripura	1194	1193
32	Uttarakhand	7817	7763
33	Uttar Pradesh	57695	57691
34	West Bengal	3339	3337
Total Count		264189	253935

Source: As per eGS Portal as on 29th January, 2026 (<http://egramswaraj.gov.in>)

DEMANDS OF FARMERS UNION ORGANISATIONS

*50. SHRI RAJMOHAN UNNITHAN:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government is aware that the Samyukta Kisan Morcha (SKM) has announced renewed nationwide farmers' protests citing continued agrarian distress and non-fulfilment of assurances given after the withdrawal of the three farm laws in 2021;
- (b) whether the Government has assessed concerns of farmers' organisations that proposed free trade agreements, including with the United States, may adversely affect Indian agriculture and the dairy sector by exposing small

and marginal farmers, particularly in Kerala including Kasaragod, to unfair competition,

- (c) whether farmers' unions have opposed proposed measures relating to power sector privatisation, dilution of Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) and implementation of labour codes, citing adverse impacts on farm incomes and rural employment;
- (d) whether demands for strengthening federal fiscal arrangements, including a higher share for States, have been examined; and
- (e) the steps taken to restore trust with farmers, ensure remunerative prices, safeguard domestic agriculture and prevent renewed large-scale protests?

**THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND
MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):**

(a) Issues relating to farmers are addressed proactively and expeditiously by the Government to ensure their socio-economic well-being. After the repeal of the three Farm Laws in 2021, the Government held seven rounds of discussions in two phases with Samyukta Kisan Morcha (SKM) and Kisan Mazdoor Morcha (KMM) at the level of Union Agriculture and Farmers Welfare Minister. First discussion was held on 8th February, 2024. Subsequently, discussions were held on 12th, 15th, 18th February 2024, 14th, 22nd February, 2025 and 19th March, 2025. Through sustained dialogue, most of the issues, such as, issues relating to the Electricity Amendment Bill; setting up of national commissions for chilli, turmeric and other spices; rights of tribal communities over water, forest and land under

the Fifth Schedule; stricter punishment for manufacture of fake/spurious seeds, fertilisers and pesticides; and rationalisation of penal provisions related to paddy-straw burning etc. have been addressed.

(b) India is a net agricultural exporter. Government undertakes negotiations for Free Trade Agreements (FTAs) only after carefully safeguarding the interests of Indian agriculture, allied sectors and farmers, including small and marginal farmers. Adequate safeguards are built in to protect sensitive sectors such as agriculture and dairy from unfair competition.

(c) and (d) Farmers' unions' concerns relating to rural employment and farm incomes have been addressed under the newly enacted *Viksit Bharat - Guarantee for Rozgar and Aajeevika Mission (Grameen)*. Under the Act, guaranteed wage employment per rural household has been enhanced from 100 days to 125 days per financial year, with provision for unemployment allowance if work is not provided. To ensure availability of labour for agricultural operations, State Governments have been empowered to notify a pause in wage employment works for up to 60 days during peak sowing and harvesting seasons. Further, enhancing States' role in implementing rural employment and livelihood programmes are examined on continuous basis in consultation with States, keeping in view federal principles and development priorities.

In addition, Government has ensured timely and affordable credit through measures such as enhanced agriculture credit targets, Priority Sector Lending

norms, Kisan Credit Cards (KCC), interest subvention, increased collateral-free loan limits, KCC saturation drives, and strengthening of rural financial institutions.

(e) To restore and strengthen farmers' trust, Government is engaging regularly with farmers through initiatives such as *Viksit Krishi Sankalp Abhiyan*, interactive field visits, and meetings with farmers' organisations.

To ensure remunerative prices, MSP is fixed at 1.5 times the cost of production for 22 agricultural crops alongwith undertaking record procurement. To promote crop diversification, Government is procuring Tur, Urad and Masoor under the *Pulses Atmanirbharta Mission* and cotton under the *Cotton Mission* through National Agricultural Cooperative Marketing Federation of India Ltd. (NAFED) and National Cooperative Consumers' Federation of India Limited (NCCF) from pre-registered farmers.

Government is also implementing Central Sector Scheme for Formation and Promotion of 10,000 FPOs to improve farmers' market access and income realisation. Further, post-harvest and marketing infrastructure is being strengthened under schemes, such as, Agriculture Infrastructure Fund (AIF), Agricultural Marketing Infrastructure (AMI), Rashtriya Krishi Vikas Yojana (RKVY) and Mission for Integrated Development of Horticulture (MIDH) so that farmers do not make distress sale of their produce. A digital price discovery platform, National Agriculture Market (*e-NAM*), is being implemented across 23 States and 4 UTs to enable farmers to make informed decision.

डिजिटल प्रणाली में खराबी के कारण किसानों के समक्ष आ रही कठिनाइयां

*51. श्रीमती ज्योत्स्ना चरणदास महंत:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या छत्तीसगढ़ में छोटे और सीमांत किसानों को धान की खरीद के लिए 'एग्री स्टैक' और बायोमेट्रिक प्रमाणीकरण जैसी डिजिटल प्रणालियों के कारण अत्यधिक कठिनाइयों का सामना करना पड़ रहा है;
- (ख) क्या ऑनलाइन टोकन प्रणाली में तकनीकी खराबी और राजस्व अभिलेखों (गिरदावरी) में विसंगतियों के कारण राज्य के किसानों को गहन मानसिक तनाव और आर्थिक संकट की स्थिति का सामना करना पड़ रहा है;
- (ग) क्या सरकार को विभिन्न जिलों में किसानों द्वारा निराशा में आत्मघाती कदम उठाए जाने की रिपोर्टें प्राप्त हुई हैं और इन पर सरकार की क्या प्रतिक्रिया है; और
- (घ) क्या सरकार का विचार इन डिजिटल अधिदेशों को तब तक स्थगित करने का है जब तक ग्रामीण क्षेत्रों में शत-प्रतिशत इंटरनेट कनेक्टिविटी और त्रुटि-रहित डिजिटल अभिलेख सुनिश्चित नहीं हो जाते हैं?

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

(क) छत्तीसगढ़ में एग्रीस्टैक जैसी डिजिटल प्रणालियों के लागू होने के बाद छोटे और सीमांत किसानों को किसी तरह की गंभीर कठिनाई का सामना नहीं करना पड़ा है; बल्कि, इन पहलों के माध्यम से कृषि सेवाओं और सूचनाओं तक सुगम पहुंच सुनिश्चित हुई है। एग्रीस्टैक के तहत, राज्य में कुल 13.70 लाख सीमांत किसानों और 12.83 लाख छोटे किसानों ने धान खरीद के लिए किसान आईडी का उपयोग करके सफलतापूर्वक पंजीकरण कराया है। धान खरीद के लिए बायोमेट्रिक प्रमाणीकरण के संबंध में, प्रणाली को किसानों को सुगम बिक्री सुनिश्चित करने के लिए डिज़ाइन किया गया है।

बायोमेट्रिक प्रमाणीकरण वन टाइम पासवर्ड (ओटीपी) आधारित सत्यापन, आईरिस स्कैन या फिंगरप्रिंट प्रमाणीकरण के माध्यम से पूरा किया जाता है, जो कई सुविधाजनक विकल्प प्रदान करता है और धान की सुगम खरीद को आसान बनाता है।

(ख) ऑनलाइन टोकन प्रणाली में कोई तकनीकी गड़बड़ी नहीं पाई गई है। विशेष रूप से, 14.72 लाख छोटे किसानों और 11.99 लाख सीमांत किसानों को ऑनलाइन टोकन प्रणाली के माध्यम से टोकन प्राप्त हुए हैं। गिरदावरी (राजस्व अभिलेखों) में विसंगतियां होने की स्थिति में, पीवी ऐप के माध्यम से भौतिक सत्यापन का प्रावधान उपलब्ध कराया गया है, जिससे ऐसी समस्याओं का समय पर सुधार और समाधान सुनिश्चित होता है।

(ग) छत्तीसगढ़ सरकार ने स्पष्ट किया है कि अब तक धान खरीद प्रक्रिया से संबंधित असुविधाओं या समस्याओं के कारण किसानों की आत्महत्याओं की कोई रिपोर्ट प्राप्त नहीं हुई है।

(घ) छत्तीसगढ़ सरकार का इन डिजिटल प्रणालियों को स्थगित करने का कोई प्रस्ताव नहीं है, क्योंकि इनका उद्देश्य खरीद कार्यों में पारदर्शिता, दक्षता और किसानों की सुविधा को बढ़ाना है।

PROMOTING THE EXPORT OF GRAPE WINE

*52. SHRI BHASKAR MURLIDHAR BHAGARE:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government has taken steps to promote export of grape wine produced in Maharashtra;
- (b) if so, the total volume and value of wine exported from Maharashtra during the last five years, year and country-wise;

- (c) whether Maharashtra-based wine has been promoted under the Market Access Initiative (MAI) or other export promotion schemes and the outcomes achieved, if so, the details thereof;
- (d) the details of financial or technical assistance provided to wine producers and exporters from Maharashtra for certification, labelling, packaging and compliance with international quality and phytosanitary standards;
- (e) whether the Government has identified challenges, tariff and non-tariff barriers or regulatory restrictions faced by Indian wine in major international markets, if so, the details thereof along with the measures taken to address such issues, particularly for exporters from Maharashtra; and
- (f) whether grape wine is proposed to be covered under any new or expanded Free Trade Agreements to improve market access and export competitiveness, if so, the details thereof?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL):

(a) to (d) To promote the export of its Scheduled products, including Grape wine, produced in various parts of India, including in Maharashtra, the Agricultural and Processed Food Products Export Development Authority (APEDA), under the Department of Commerce, provides financial assistance to its registered exporters through its Financial Assistance Scheme (FAS). The scheme has the following components:

- i. Development of Export Infrastructure

ii. Quality Development

iii. Market Development

The details of financial assistance guidelines are available at APEDA Website www.apeda.gov.in under the “Scheme” tab.

Further, to promote export of grape wine, Department of Commerce through APEDA adopts various measures such as organizing participation of wine exporters in food and beverage related international trade fairs and buyer-seller meets in India and abroad, delegation visits of wine exporters for promotion of Indian wines, and policy facilitation for alcoholic beverages in conjunction with the line Ministry, the Ministry of Food Processing Industry and the State Governments.

The government maintains the record of total exports of grape wine from India. The export figures of States are compiled on the basis of the State-of-Origin code reported by the exporters in the shipping bills. Thus, the state wise data of exports of grape wine from Maharashtra is not available as the same is not validated by DGCIS. The export data of Wine for the last 5 year and country-wise is tabulated below:

India's Export of Wine to the World

Year	USD Million	Qty in 000'LTR
2020-21	4.29	642.84
2021-22	5.06	482.73
2022-23	3.80	521.82
2023-24	4.04	652.67
2024-25	5.97	871.85

Source: DGCIS

India's Export of Wine (Top 5 Countries)

Country	Value in USD Million					Qty in 000'LTR				
	2020-21	2021-22	2022-23	2023-24	2024-25	2020-21	2021-22	2022-23	2023-24	2024-25
United Arab Emirates	0.50	0.19	0.47	0.51	1.29	61.69	45.48	71.02	85.74	126.42
Hong Kong	0.57	0.01	0.00	0.18	0.75	141.06	1.16	0.08	4.87	16.43
Netherlands	0.83	2.01	1.75	0.52	0.68	68.67	85.79	81.55	15.56	18.47
China	0.00	0.00	0.00	0.00	0.58	0.89	0.01	0.00	0.00	48.41
France	0.26	0.09	0.24	0.50	0.46	49.95	29.04	69.71	122.41	98.33
Total of top five	2.16	2.30	2.46	1.71	3.76	322.26	161.48	222.36	228.58	308.06
Others	2.13	2.76	1.34	2.33	2.21	320.58	321.25	299.46	424.09	563.79
Total	4.29	5.06	3.80	4.04	5.97	642.84	482.73	521.82	652.67	871.85

Source: DGCIS

APEDA, under the Market development component of its Financial Assistance Scheme (FAS) has facilitated promotion of Indian wines, including those from Maharashtra, in the following:

- i. **International Trade fairs and buyer seller meets held abroad:** London Wine Fair 2022, International Food and Drink (IFE) 2025, London in UK, Big Seven, Johannesburg, South Africa, Fine Food, Sydney, Australia 2024, Sial, Paris 2024 and Anuga, Germany 2025.
- ii. **International Trade fairs and buyer seller meets held in India:** World Food India 2024 and 2025 held in New Delhi, Indus Food 2025 and 2026 held in Greater Noida.
- iii. **Delegation visits and promotion events held in coordination with Indian Missions and Embassies:** Shanghai, China in 2024, Sydney, Australia in 2025, Hong Kong in 2025 and Brussels, Belgium in 2024 and 2025.

These initiatives have enhanced international visibility of Indian wines, generated buyer enquiries, enabled trial orders, and improved exporter awareness of global regulatory and quality requirements. The Government also encourages focus on premium and niche wine segments, while Ministry of Food Processing Industries (MoFPI) schemes such as The Pradhan Mantri Kisan Sampada Yojana (PMKSY) and Pradhan Mantri Formalisation of Micro Food

Processing Enterprises Scheme (PMFME) provide financial and technical support to improve quality, compliance with international standards, and packaging.

(e) and (f) Indian wine exports face challenges due to high import duties in key markets, complex certification and regulatory requirements, intense competition in mature global wine markets, low brand visibility, and limited export scale of domestic wineries. To address these issues, market access concerns are taken up through bilateral engagements and Free Trade Agreements, along with technical and economic cooperation initiatives. APEDA and the Department of Commerce support promotion through international trade fairs, buyer–seller meets, and coordination with Indian Missions abroad to enhance market visibility.

Further, under economic cooperation initiatives under the India and Australia FTA and the India and New Zealand FTA, economic and technical cooperation initiatives have been agreed specifically for Indian wine, which include sharing of best practices on policies and procedures, dialogue, technical consultations, and collaborative projects, provision of technical assistance and capacity building and strengthening bilateral cooperation on the trade in wine. A center for excellence for Wine has been specifically envisaged under the India-New Zealand FTA.

FINANCIAL ASSISTANCE TO ODISHA

***53. SHRI PRADEEP PUROHIT:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of financial assistance released by the Union Government to the State of Odisha during the last three financial years and the current financial year, scheme-wise and year wise;
- (b) the number of beneficiaries covered under each scheme in the district of Bargarh and Jharsuguda during the said period, scheme-wise and year-wise;
- (c) whether Utilisation Certificates (UCs) in respect of the funds released under these schemes have been submitted by the State Government of Odisha, if so, the details thereof, scheme-wise and year-wise; and
- (d) if not, the reasons for non-submission of Utilisation Certificates and the action taken or proposed to be taken by the Union Government in this regard?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):

(a) to (d) Government of India is implementing a comprehensive range of Central Sector as well as Centrally Sponsored Schemes and programmes for the welfare of farmers in the country, including Odisha. These schemes encompass entire spectrum of agriculture including credit, insurance, income support, infrastructure,

crops including horticulture, seeds, mechanization, marketing, organic and natural farming, farmer collectives, irrigation, extension, procurement of crops from farmers at minimum support prices and digital agriculture. The list of schemes implemented by Department of Agriculture and Farmers Welfare (DA&FW) across the country, including Odisha, is given in the enclosed **Statement-I**. The details of financial assistance released by the Union Government to the State of Odisha during the last three financial years and the current financial year are given in the enclosed **Statement -II**. However, funds under most schemes are released to the State Government, and district-wise financial allocations are not maintained centrally in all cases.

Further, under various schemes implemented by DA&FW, for Centrally Sponsored Schemes, beneficiary data is maintained by States based on scheme guidelines and implementation modalities. The details of beneficiaries of Jharsuguda and Bargarh Districts as reported by the Government of Odisha is attached as **Statement III**.

Utilisation Certificates in respect of funds released under Centrally Sponsored Schemes are required to be submitted by the State Governments in accordance with General Financial Rules (GFR) and scheme guidelines. In certain cases, delays in submission of Utilisation Certificates occur due to factors such as late receipt of reports from implementing agencies, reconciliation of

expenditure with district-level authorities, pending audits and procedural requirements.

The details of UCs for the Financial Year 2022-23 and 2023-24 from Odisha are given in the enclosed **Statement IV**. UCs of 2024-25 will be required while release of funds in Financial Year 2026-27.

The State has informed that during FY- 2023-24, Rs 129.2921 Cr was available as Central Share to PDMC, out of which Rs 63.93 Cr was spent in FY- 2023-24. Inter component transfer of Rs 37.704 Cr was done to other State Linked Schemes (SLS) components of Pradhan Mantri- Rashtriya Krishi Vikas Yojana (PM-RKVY) within the umbrella scheme as per Guidelines. The spill over amount of Rs 27.6581 Cr was spent during FY- 2024-25 under PDMC. Further, with regard to PKVY , the state has stated that Rs 30.88 lakh remained unutilized in FY 2023-24.

The Department regularly monitors the accounts of the budget it provides under different heads from time to time to ensure optimal utilization of funds as well as to achieve intended outcome or benefits or objectives under the scheme and programmes.

STATEMENT-I**Major schemes implemented by the Department of Agriculture and Farmers Welfare**

1. Pradhan Mantri Kisan Samman Nidhi (PM-KISAN)
2. Pradhan Mantri Kisan Maan Dhan Yojana (PM-KMY)
3. Pradhan Mantri Annadata Aay SanraksHan Abhiyan (PM-AASHA)
4. Pradhan Mantri Fasal Bima Yojana (PMFBY)/ Restructured Weather Based Crop Insurance Scheme (RWBCIS)
5. Modified Interest Subvention Scheme (MISS)
6. Agriculture Infrastructure Fund (AIF)
7. Formation and Promotion of 10,000 new Farmer Producers Organizations (FPOs)
8. National Bee Keeping and Honey Mission (NBHM)
9. Namo Drone Didi
10. Agri Fund for Start-Ups and Rural Enterprises' (AgriSURE)
11. National Mission on Natural Farming (NMNF)
12. Rastriya Krishi Vikas Yojana- Detailed Project Report (RKVY-DPR)
13. Per Drop More Crop (PDMC)
14. Sub-Mission on Agriculture Mechanization (SMAM)
15. Paramparagat Krishi Vikas Yojana (PKVY)
16. Soil Health and Fertility (SHandF)
17. Rainfed Area Development (RAD)

18.Agroforestry

19.Crop Diversification Programme (CDP)

20.Sub-Mission on Agriculture Extension (SMAE)

21.National Food Security and Nutrition Mission (NFSNM)

22.Integrated Scheme for Agriculture Marketing (ISAM)

23.Mission for Integrated Development of Horticulture (MIDH)

24.National Mission on Edible Oils (NMEO)-Oil Palm

25.National Mission on Edible Oils (NMEO)-Oilseeds

26.Mission Organic Value Chain Development for North Eastern Region

27.Digital Agriculture Mission

28.National Bamboo Mission

STATEMENT-II

Centrally Sponsored Schemes

(Rs in crore)

SN	Name of Mission/Scheme	2022-23	2023-24	2024-25	2025-26 (as on 05.01.2026)
		Release	Release	Release	Release
A	Rastriya Krishi Vikas Yojna				
1	Rastriya Krishi Vikas Yojna-DPR	19.61	46.76	45.61	46.04
2	Sub-mission on Agricultural Mechanization with Crop Residue Management	-	33.00	70.87	46.68
3	Per Drop More Crop	16.25	118.51	18.26	27.1

4	Soil Health and Fertility	-	6.68	6.03	5.63
5	Rain fed Area Development	3.75	7.70	8.92	4.92
6	Paramparagat Krishi Vikas Yojna	3.71	7.91	6.07	4.18
7	Sub-Mission on Agroforestry *	-	1.49	2.50	4.50
B	Krishonnati Yojana				
8	National Food Security and Nutrition Mission	13.24	28.79	79.96	38.35
9	National Mission on Edible Oil - Oilpalm	-	4.46	7.74	17.59
10	National Mission on Edible Oil - Oilseeds	6.36	9.38	16.02	13.95
11	Mission for Integrated Development of Horticulture including NBHM	20.50	33.68	22.50	24.00
12	Sub-Mission on Agriculture Extension	43.00	43.99	39.00	50.00
13	Sub-Mission Seeds and Planting Material	-	0.32	4.21	1.22
14	National Bamboo Mission	-	-	1.73	1.24
15	Digital Agriculture Mission	-	1.46	21.22	19.95

* Agroforestry (SMAF) Scheme was discontinued in 2022-23 and continued in 2023-24

Central Sector Schemes

S.N	Scheme	Details of scheme
1	Agriculture Infrastructure Fund (AIF)	Since the inception of the scheme till 26th January 2026, Rs. 80,224.15 Crores have been sanctioned for 1,50,431 projects under AIF Scheme. These sanctioned projects have mobilized an investment of Rs 1,27,508 Crores in agriculture sector. Of which, Rs. 2382 Crores have been sanctioned for 4918 projects in Odisha. An amount of ₹236 Cr has been sanctioned for 783 projects in the district of Bargarh and an amount of ₹23.84 Cr has been sanctioned for 64 projects in the district of Jharsuguda

2	Pradhan Mantri Kisan Samman Nidhi (PM – Kisan)	Rs. 13,801.99 Cr. has been disbursed through 21 instalments. Of this, Rs. 682.39 Cr was disbursed to 34, 11,986 beneficiaries during the 21 th instalment. During the FY 2022-23 to 2025-26, an amount of Rs 7792.98 Cr has been disbursed in the state of Odisha. Of this, an amount of Rs 340.81 Cr and Rs 72.04 Cr has been disbursed in the district of Bargarh and Jharsuguda, respectively.															
3	Pradhan Mantri Kisan Man Dhan Yojana	Since the inception of the scheme, over 24.94 lacs small and marginal farmers have joined the PM KMY scheme, 1,57,773 small and marginal farmers have joined in the state of Odisha.															
4.	Pradhan Mantri Fasal Bima Yojana (PMFBY)	The number of farmer applications enrolled under PMFBY in Bargarh and Jharsuguda districts of Odisha during the said period (as on 31.12.2025) are as follows: <table> <tr> <th>Year</th><th>Jharsuguda</th><th>Bargarh</th></tr> <tr> <td>2022-23</td><td>5,79,522</td><td>11,00,626</td></tr> <tr> <td>2023-24</td><td>6,65,521</td><td>16,93,017</td></tr> <tr> <td>2024-25</td><td>7,60,502</td><td>16,14,636</td></tr> <tr> <td>2025-26</td><td>5,65,499</td><td>12,34,741</td></tr> </table>	Year	Jharsuguda	Bargarh	2022-23	5,79,522	11,00,626	2023-24	6,65,521	16,93,017	2024-25	7,60,502	16,14,636	2025-26	5,65,499	12,34,741
Year	Jharsuguda	Bargarh															
2022-23	5,79,522	11,00,626															
2023-24	6,65,521	16,93,017															
2024-25	7,60,502	16,14,636															
2025-26	5,65,499	12,34,741															

STATEMENT-III

District wise details of number of beneficiaries of Centrally Sponsored Schemes

S.N.	Name of the scheme	Financial Year	No. of Beneficiaries in the district	
			Jharsuguda	Bargarh
1	National Mission on Natural Farming	2022-23	-	-
		2023-24	-	-
		2024-25	-	-
		2025-26	10262	7665
2	Rashtriya Krishi Vikas Yojana	2022-23	993	2643
		2023-24	25141	7274
		2024-25	31683	10173
		2025-26	19057	7366

3	Krishonnati Yojana	2022-23	597	1019
		2023-24	965	2183
		2024-25	1347	4615
		2025-26	1182	3844

STATEMENT-IV

Status of UCs of Centrally Sponsored Schemes for State of Odisha			
SN	Name of Mission/Scheme	2022-23	2023-24
A	Rastriya Krishi Vikas Yojna		
1	Rastriya Krishi Vikas Yojna-DPR	Received	Received
2	Submission on Agricultural Mechanization with Crop Residue Management	Received	Received
3	Per Drop More Crop	Received	Received
4	Soil Health and Fertility	Received	Received
5	Rain fed Area Development	Received	Received
6	Paramparagat Krishi Vikas Yojna	Received	Pending
7	Sub-Mission on Agroforestry *	Received	Received
B	Krishonnati Yojana		
8	National Food Security Mission	Received	Received
9	National Mission on Edible Oil - Oilpalm	Received	Received
10	National Mission on Edible Oil - Oilseeds	Received	Received
11	Mission for Integrated Development of Horticulture including NBHM	Received	Received
12	Sub-Mission on Agriculture Extension	Received	Received
13	Sub-Mission Seeds and Planting Material	No funds released(NA)	Received
14	National Bamboo Mission	Received	Received
15	Digital Agriculture Mission	No funds released (NA)	Received

कृषि महाविद्यालय की स्थापना

*54. श्रीमती अनिता नागरसिंह चौहान:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या मध्य प्रदेश के अलीराजपुर जिले, जो रतलाम-झाबुआ-अलीराजपुर लोक सभा निर्वाचन क्षेत्र के अंतर्गत एक जनजातीय बहुल क्षेत्र है और वर्षा-सिंचित कृषि पर बहुत अधिक निर्भर है, में वर्तमान में कोई कृषि महाविद्यालय कार्यशील नहीं है जिसके कारण स्थानीय छात्रों, विशेषकर जनजातीय युवाओं को कृषि शिक्षा प्राप्त करने हेतु अन्य जिलों में प्रवास करने हेतु बाध्य होना पड़ता है;
- (ख) क्या सरकार द्वारा अलीराजपुर जिले में कृषि क्षेत्र में शिक्षा, अनुसंधान और कौशल विकास की आवश्यकता का पता लगाने के लिए कोई सर्वेक्षण कराया गया है/प्रस्ताव तैयार किया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार का विचार कृषि शिक्षा को बढ़ावा देने और इस क्षेत्र में स्थानीय किसानों को आधुनिक कृषि तकनीकों से जोड़ने के लिए उक्त जिले में कृषि महाविद्यालय की स्थापना करने का है; और
- (घ) यदि हां, तो इसकी प्रस्तावित समय-सीमा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

- (क) से (घ) अलीराजपुर, मध्य प्रदेश का एक आदिवासी बहुल आबादी वाला जिला है। वर्तमान में यहां कोई कृषि महाविद्यालय नहीं है। तथापि, तीन कृषि विश्वविद्यालय नामतः (i) जवाहरलाल नेहरू कृषि विश्वविद्यालय, जबलपुर (11 संघटक महाविद्यालय); (ii) राजमाता विजयाराजे सिंधिया कृषि विश्वविद्यालय, ग्वालियर (5 संघटक महाविद्यालय); (iii) नानाजी देशमुख पशु-चिकित्सा विज्ञान विश्वविद्यालय, जबलपुर (6 संघटक महाविद्यालय) द्वारा कृषि शिक्षा प्रदान करते हुए अलीराजपुर लोक

सभा क्षेत्र सहित मध्य प्रदेश राज्य की अनुसंधान एवं विस्तार जरूरतों को पूरा किया जा रहा है। इसके अलावा, झांसी स्थित रानी लक्ष्मीबाई केंद्रीय कृषि विश्वविद्यालय (RLBCAU) का एक महाविद्यालय : पशु-चिकित्सा एवं पशुविज्ञान महाविद्यालय मध्य प्रदेश के दतिया जिले में है।

इसके अलावा, देश में कुल 77 कृषि विश्वविद्यालय (कृषि, पशु-चिकित्सा, बागवानी, वानिकी, मात्स्यिकी, जैविक आदि) कृषि शिक्षा प्रदान कर रहे हैं। इनमें कुल 66 राज्य कृषि विश्वविद्यालय (SAUs), 03 केन्द्रीय कृषि विश्वविद्यालय (CAUs), मानद विश्वविद्यालय का दर्जा प्राप्त 04 भाकृअनुप-संस्थान (DUs) और कृषि संकाय की सुविधा वाले 04 केन्द्रीय विश्वविद्यालय शामिल हैं। इन विश्वविद्यालयों में मध्य प्रदेश के अलीराजपुर जिले के छात्र भी शामिल हैं। इन कृषि विश्वविद्यालयों में कुल सीटों में से भारतीय कृषि अनुसंधान परिषद कोटा के तहत अंडर ग्रेजुएट में 20% तथा पोस्ट ग्रेजुएट (स्नातकोत्तर) और पीएच.डी. में 30% सीट हैं। अनुसूचित जनजाति के छात्रों के लिए आरक्षण भारत सरकार के दिशानिर्देशों के अनुसार है।

कृषि सहित कृषि शिक्षा राज्य का विषय है। अतः मध्य प्रदेश के अलीराजपुर जिले में कृषि क्षेत्र की शिक्षा, अनुसंधान और कौशल विकास की जरूरतों से संबंधित पहलुओं पर भारतीय कृषि अनुसंधान परिषद (आईसीएआर) द्वारा कोई सर्वेक्षण नहीं किया गया है।

वर्तमान में, मध्य प्रदेश के अलीराजपुर जिले में कृषि महाविद्यालय की स्थापना का कोई प्रस्ताव भारतीय कृषि अनुसंधान परिषद के पास नहीं है। क्षेत्र की जरूरतों को ध्यान में रखते हुए राज्य सरकार नए कृषि महाविद्यालय की स्थापना कर सकती है।

CENTRAL COTTAGE INDUSTRIES

*55. SUSHRI MAHUA MOITRA:

Will the Minister of **TEXTILES** be pleased to state :

- (a) whether it is true that employees at the Central Cottage Industries have not been paid for months;
- (b) if so, the details thereof and the number of employees (category-wise), salaries, wages and allowances pending (in Rs.) and the duration for which these have been pending;
- (c) the number of artisans supplying the products to the Emporium since 2014, year-wise;
- (d) whether payments are pending to these artisans, if so, the amount (in Rs.), the number of artisans to whom payment is pending and the duration of such pendency; and
- (e) the time by which the Government proposes to clear this pendency in salaries and payments?

THE MINISTER OF TEXTILES (SHRI GIRIRAJ SINGH):

(a) and (b) The Central Cottage Industries Corporation (CCIC) has been disbursing salaries from the net proceeds of sales. The Corporation has consistently endeavoured to ensure that employees receive their dues to the extent possible within available resources. The most recent salary disbursement was effected in January 2026.

(c) Year wise number of artisans/weavers supplying goods to the Corporation since 2014 is as under:

Year	Number of artisans /weavers
2014-2015	450
2015-2016	690
2016-2017	687
2017-2018	562
2018-2019	415
2019-2020	501
2020-2021	216*
2021-2022	245
2022-2023	310
2023-2024	274
2024-2025	252

* Reduction in number of Artisans was due to Covid-19 pandemic.

(d) As on 31.12.2025, trade payables amounting to ₹34.34 crore are outstanding in respect of nearly 1,160 artisans, majority (more than 80%) of outstanding pertaining to the period during Financial Year 2022-23 till 31.12.2025.

(e) The Government has sanctioned a revival package of ₹81.15 crore on 20th January 2026 for CCIC.

IMPLEMENTATION OF WELFARE SCHEMES

***56. SHRI KODIKUNNIL SURESH:**

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) the details of the schemes implemented for the welfare of Scheduled Castes during the last six financial years, scheme-wise;
- (b) the amount allocated, utilised and unutilised, scheme-wise and State/UT-wise, during each of the last six financial years;
- (c) the details of SC welfare schemes discontinued, merged or restructured along with the reasons therefor during the such period;
- (d) the reasons for underutilisation or un-utilisation of funds, wherever reported, particularly in backward and aspirational districts; and
- (e) the measures proposed to ensure continuity of effective schemes, timely fund release, maximum utilisation of funds and equitable delivery of benefits to SC communities in the States?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (DR. VIRENDRA KUMAR):

(a) to (c) The Department of Social Justice and Empowerment (DoSJE) implements various welfare schemes for Scheduled Castes (SCs) across all States/UTs and the details are given in the enclosed **Statement**. During this period, some Schemes have been merged or restructured for smooth implementation and for ensuring effective outreach to the beneficiaries.

(d) and (e) District wise allocation or disbursement is not made by the Department under the Schemes. The expenditure under the Schemes is contingent upon the timely receipt of the proposals from the State Government/UT Administration. The funds are released after examination of the proposals after

following the due procedure including receipt of Utilization Certificates (UCs)/fulfilment of Single Nodal Agency (SNA) balance criteria under various provisions of the Schemes.

For simpler and expeditious disbursement and to ensure effective targeting of the beneficiaries, the disbursement under the Scholarship Schemes is done through Direct Benefit Transfer (DBT) mode. In order to increase expenditure under the Schemes, internal reviews are undertaken at regular intervals.

To ensure wider awareness of the Schemes across the Country and effective utilization of funds, the Department has taken various steps such as placing advertisements in national and regional newspapers, running Social Media campaigns and follow up with States/UTs. Also, the Schemes are regularly monitored by the Department through National level Chintan Shivirs, Regional Meetings and National Conferences with the stakeholders and State/UT officials.

STATEMENT

The year-wise allocation and expenditure for the last 6 financial years under various major welfare schemes for Scheduled Castes (SCs) of Department of Social Justice and Empowerment across all States/UTs:

FY 2019-20 to 2021-22 (3 Years)

(Rs. in crore)

Sr. No.	Programme/Schemes for Scheduled Castes(SCs)	FY 2019-20		FY 2020-21		FY 2021-22	
		Fund allocated	Fund utilized	Fund allocated	Fund utilized	Fund allocated	Fund utilized
1	Post Matric Scholarship for SCs	2690	2711.3	3815.8	4010.1	4196.5	1978.5

2	Pre Matric Scholarship for SCs and Other	355	352.7	600	569.5	725	570.3
3	National Fellowship for SCs (NFSC)	246.6	246.6	125	119	Schemes merged into SHREYAS SC schemes from FY 2021-22.	
4	National Overseas Scholarship for SCs etc. (NOS)	20	32.7	30	33.0		
5	Top Class Education for SCs (TCS)	40.5	39.7	50	52.8		
6	Free Coaching for SCs and OBCs (FCS)	30	13.2	30	11.9		
7	Scholarships for Higher Education for Young Achievers Scheme (SHREYAS) for SCs	4 Schemes (NFSC, NOS, TCS and FCS) have been merged and rename as SHREYAS-SC from FY 2021-22.				260	271.2
8	Pradhan Mantri Adharsh Gram Yojana (PMAGY)	718	717.9	300	216.5	Schemes merged into PM-AJAY scheme from FY 2021-22.	
9	Babu Jagjivan Ram Chhatrawas Yojana (BJRCY)	25	25	30	56.4		
10	Special Central Assistance to Scheduled Castes Sub Plan (SCA to SCSP)	1100	1114.7	300	387		
11	Pradhan Mantri Anusuchit Jaati Abhyuday Yojana (PM AJAY)	Scheme came into existence after merging 3 schemes (SCA to SCSP, BJRCY and PMAGY) from FY 2021-22.				1800	1820.3
12	Centrally Sponsored Scheme for implementation of the Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989	630	619.6	600	593.3	600	610.1
13	Assistance to Vol. Orgns. for SCs	70	67.1	125	55.8	Scheme restructured and renamed SHRESHTA from FY 2021-22.	
14	Scheme of Residential Education for Students in High School in Targeted Area (SRESHTA) for SC	Scheme was known as Assistance to Vol. Orgns. for SCs up to FY 2020-21.				63.2	38.0
15	Vanchit Ikai Samooah aur Vargon ki Aarthik Sahayata Yojana	Scheme was launched in FY 2020-		32.1	10	10	0

	(VISVAS) SC	21 on pilot mode.					
16	Venture Capital Funds for SCs	60	160	40	30	70	70
17	Pradhan Mantri Dakshta aur Kushalta Sampann Hitgrahi	Scheme started from FY 2021-22.				38.9	33.2

FY 2022-23 to 2024-25 (3 Years)**(Rs. in crore)**

		FY 2022-23		FY 2023-24		FY 2024-25	
Sr. No.	Programme/Schemes for Scheduled Castes(SCs)	Fund allocated	Fund utilized	Fund allocated	Fund utilized	Fund allocated	Fund utilized
1	Post Matric Scholarship for SCs	5660	4392.5	5400	5476.2	5500	5581.5
2	Pre Matric Scholarship for SCs and Other	500	208.6	430	446.6	450	461.6
3	National Fellowship for SCs (NFSC)	Schemes merged into SHREYAS SC schemes from FY 2021-22.					
4	National Overseas Scholarship for SCs etc. (NOS)						
5	Top Class Education for SCs (TCS)						
6	Free Coaching for SCs and OBCs (FCS)						
7	Scholarships for Higher Education for Young Achievers Scheme (SHREYAS) for SCs	344	293.7	387.8	363.3	428	404.6
8	Pradhan Mantri Adharsh Gram Yojana (PMAGY)	Schemes merged into PM-AJAY scheme from FY 2021-22.					
9	Babu Jagjivan Ram Chhatrawas Yojana (BJRCY)						
10	Special Central Assistance to Scheduled Castes Sub Plan (SCA to SCSP)						
11	Pradhan Mantri Anusuchit Jaati Abhyuday Yojana (PM AJAY)	1062.3	164	450	471.1	800	736.2
12	Centrally Sponsored Scheme for implementation of the Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989	500	390.8	500	535.1	500	495.1

13	Assistance to Vol. Organization for SCs	Scheme restructured and renamed SHRESHTA from FY 2021-22.					
14	Scheme of Residential Education for Students in High School in Targeted Area (SRESHTA) for SC	89	51.0	90	81.5	110	109.7
15	Vanchit Ikai Samooh aur Vargon ki Aarthik Sahayata Yojana (VISVAS) SC	0.01	0	0.01	0	11.4*	11.4*
16	Venture Capital Funds for SCs	70	35	22	22	0.01	0
17	Pradhan Mantri Dakshta aur Kushalta Sampann Hitgrahi	40	8.9	60	32.7	40	36.3

* Scheme was launched during FY 2024-25.

COMPENSATION TO FARMERS FOR LAND POOLING

***57. SHRI P. V. MIDHUN REDDY:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the benchmarks or best practices prescribed by the Central Government for land pooling and fair compensation in large urban or capital region projects;
- (b) whether any assessment or review has been undertaken by the Centre or its institutions regarding land pooling outcomes and farmer grievances in the Amaravati region, if so, the details thereof;
- (c) the measures recommended by central agricultural bodies to safeguard farm incomes and livelihoods during large-scale land conversion projects; and
- (d) the support, if any, extended by the Centre to farming communities affected by capital-related land expansion projects?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):

(a) As per 12th Schedule of the Constitution of India, urban planning including town planning is the function of Urban Local Bodies (ULBs)/ Urban Development Authorities. Government of India supplements the efforts of the States through schematic interventions/ advisories. Ministry of Housing and Urban Affairs has issued Urban and Regional Development Plans Formulation and Implementation (URDPFI) Guidelines, 2014 wherein land pooling/ land readjustment/ development schemes are indicated as enabling tools for planned urban

expansion, to be adopted/adapted by States/Union Territories UTs as per local laws and context.

(b) Land pooling for the Amaravati region is being implemented by the Government of Andhra Pradesh/concerned State authorities. No assessment/review on land pooling outcomes and farmer grievances in Amaravati has been undertaken by the central Government.

(c) The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (RFCTLARR Act, 2013) provides a comprehensive legal framework for land acquisition by the Government, ensuring fair compensation to landowners, transparency in the acquisition process, and mandatory provisions for rehabilitation and resettlement of affected families. The Act mandates Social Impact Assessment, consent of affected families, enhanced compensation linked to market value, and safeguards to protect the livelihood and interests of landowners and other affected persons.

(d) Support to farming communities affected by capital-related land expansion projects include financial compensation, rehabilitation packages and grants.

नक्सल मुक्त भारत

***58 श्री रमेश अवस्थी:**

श्रीमती कमलजीत सहरावत:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या बेहतर अंतर-राज्यीय समन्वयन और समय-समय पर नेतृत्व स्तर पर समीक्षा के फलस्वरूप 31 मार्च, 2026 तक नक्सल मुक्त भारत के लक्ष्य को प्राप्त करने की दिशा में तेजी से प्रगति हो रही है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार के पास वामपंथी उग्रवाद (एलडब्ल्यूई) से प्रभावित जिलों और पुलिस स्टेशनों के कवरेज में कमी के संबंध में कोई आंकड़े हैं और यदि हां, तो मध्य प्रदेश और छत्तीसगढ़ राज्यों सहित दिसम्बर, 2025 तक तत्संबंधी राज्य-वार और वर्ष-वार ब्यौरा क्या है;
- (घ) क्या सरकार के पास विशेषकर उक्त राज्यों में वामपंथी उग्रवाद से जुड़े पूर्व कैडरों के आत्मसमर्पण, गिरफ्तारी और सफल पुनर्वास का ब्यौरा हैं; और
- (ङ) यदि हां, तो दिसम्बर, 2025 तक तत्संबंधी राज्य-वार और वर्ष-वार ब्यौरा क्या है ?

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय):

(क) से(ङ) : भारत के संविधान की सातवीं अनुसूची के अनुसार, 'पुलिस' और 'लोक व्यवस्था' के विषय राज्य सरकारों के पास हैं। हालांकि, भारत सरकार वामपंथी उग्रवाद (एलडब्ल्यूई) से प्रभावित राज्यों के प्रयासों में सहायता कर रही है। वामपंथी उग्रवाद (एलडब्ल्यूई) की समस्या से समग्र रूप से निपटने के लिए, वर्ष 2015 में "एलडब्ल्यूई से निपटने के लिए राष्ट्रीय नीति एवं कार्य योजना" अनुमोदित की गई थी। इसमें एक बहु-आयामी रणनीति की परिकल्पना की गई है, जिसमें सुरक्षा संबंधी उपाय, विकासपरक पहलें (इंटरवेंशन), स्थानीय समुदायों के अधिकारों तथा हकदारियों को सुनिश्चित करना आदि शामिल हैं।

- (i) सुरक्षा के मामले में, भारत सरकार केंद्रीय सशस्त्र पुलिस बल बटालियनों प्रदान करके और भारतीय रिजर्व बटालियनों का गठन करके, हेलीकॉप्टर सहायता, शिविर संबंधी अवसंरचना को मजबूत करके, प्रशिक्षण, राज्य पुलिस बलों के आधुनिकीकरण हेतु

निधियों, उपकरणों तथा हथियारों, आसूचना के आदान-प्रदान, फॉर्टीफाइड पुलिस स्टेशनों (FPSs) के निर्माण आदि का प्रावधान करके वामपंथी उग्रवाद से प्रभावित राज्य सरकारों की सहायता करती है।

- वर्ष 2014-15 से अब तक राज्यों के क्षमता निर्माण के लिए, सुरक्षा संबंधी व्यय (एसआरई) योजना के तहत वामपंथी उग्रवाद से प्रभावित राज्यों को 3681.73 करोड़ रुपये जारी किए गए हैं, ताकि बलों के परिचालन और प्रशिक्षण आवश्यकताओं संबंधी व्यय, आत्मसमर्पण करने वाले वामपंथी उग्रवादी कैडरों के पुनर्वास, वामपंथी उग्रवाद संबंधी हिंसा के कारण मारे गए नागरिकों/वीरगति को प्राप्त हुए सुरक्षा कार्मिकों के परिवारों को अनुग्रह राशि आदि प्रदान की जा सके।
- वामपंथी उग्रवादियों को मुख्यधारा में शामिल होने के लिए प्रोत्साहित करने के लिए भारत सरकार और राज्य सरकारों ने व्यापक आत्मसमर्पण-सह-पुनर्वास नीतियां तैयार की हैं। भारत सरकार सुरक्षा संबंधी व्यय (एसआरई) योजना के भाग के रूप में आत्मसमर्पण-सह-पुनर्वास नीति के माध्यम से इस प्रयास में राज्यों की सहायता भी करती है। भारत सरकार एसआरई योजना के तहत आत्मसमर्पण करने वालों के पुनर्वास पर वामपंथी उग्रवाद से प्रभावित राज्यों द्वारा किए गए व्यय की प्रतिपूर्ति करती है। पुनर्वास पैकेज में अन्य बातों के साथ-साथ उच्च रैंक वाले वामपंथी उग्रवादी कैडरों के लिए 5 लाख रुपये और अन्य वामपंथी उग्रवादी कैडरों के लिए 2.5 लाख रुपये का तत्काल अनुदान शामिल है। इसके अलावा, इस योजना के अंतर्गत हथियारों/गोला-बारूद के समर्पण के लिए प्रोत्साहन राशि भी प्रदान की जाती है। इसके अलावा, तीन साल के लिए

10,000 रुपये के मासिक वजीफे के साथ अपनी पसंद के धंधे/व्यवसाय में प्रशिक्षण प्राप्त करने का भी प्रावधान है। प्रभावित राज्यों ने अपनी समर्पण-सह-पुनर्वास नीतियों को और संशोधित किया है ताकि उन्हें लाभप्रद और समकालीन बनाया जा सके।

- राज्यों के पुलिस बलों को सुसज्जित करने और आधुनिक बनाने के प्रयासों को "पुलिस बलों का आधुनिकीकरण" योजना के तहत पूरक बनाया गया है। इस योजना के तहत, राज्य सरकारों को हथियार, सूचना प्रौद्योगिकी, संचार, प्रशिक्षण, पुलिस स्टेशनों के निर्माण, गतिशीलता और पुलिस आवास और अन्य पुलिस बुनियादी ढांचे आदि के लिए केंद्रीय सहायता प्रदान की जाती है। इसकी उप-योजना यानी विशेष अवसंरचना योजना (SIS) के तहत, LWE प्रभावित राज्यों को राज्य के विशेष बलों, राज्य खुफिया शाखाओं (SIBs), जिला पुलिस और फोर्टीफाइड पुलिस स्टेशनों (FPSs) के सुदृढ़ीकरण के लिए 1761 करोड़ रुपये के कार्यों को मंजूरी दी गई है। सुरक्षा बुनियादी ढांचे पर भारत सरकार का ध्यान महत्वपूर्ण रहा है। अब तक 656 फोर्टीफाइड पुलिस स्टेशन बनाए गए हैं।
- वामपंथी उग्रवाद प्रबंधन के लिए केन्द्रीय एजेंसियों को सहायता (ACALWEMS) योजना के अंतर्गत शिविरों की बुनियादी संरचना और वामपंथी उग्रवाद से निपटने संबंधी ऑपरेशनों के लिए हेलीकॉप्टरों की व्यवस्था करने के लिए सहायता प्रदान की जाती है। वर्ष 2014-15 से अब तक इस योजना के माध्यम से केंद्रीय एजेंसियों को 1224.59 करोड़ रुपये प्रदान किए गए हैं।
- वामपंथी उग्रवाद के वित्तीय प्रवाह को रोकने और सीपीआई (माओवादी) तथा इसके वित्तीय समर्थकों के बीच सांठ-गांठ का खुलासा करने पर विशेष ध्यान

दिया गया है। वामपंथी उग्रवाद के लिए निधियों और अन्य संसाधनों के प्रवाह को रोकने की दिशा में प्रभावी कार्रवाई के लिए, राज्य पुलिस द्वारा विभिन्न तरीकों से केंद्रीय एजेंसियों के सहयोग से समन्वित कार्रवाई की जा रही है।

(ii) विकास के मामले में, भारत सरकार की प्रमुख (फलैगशिप) योजनाओं के अलावा, वामपंथी उग्रवाद से प्रभावित कई क्षेत्रों में विशिष्ट पहल की गई हैं, जिसमें सड़क नेटवर्क के विस्तार, दूरसंचार संपर्क में सुधार, शिक्षा, कौशल विकास और वित्तीय समावेशन पर विशेष बल दिया गया है, जिनमें से कुछ पहल निम्नानुसार हैं:

- सड़क नेटवर्क के विस्तार के लिए, 02 वामपंथी उग्रवाद विशिष्ट योजनाओं अर्थात् सड़क आवश्यकता योजना (RRP) और वामपंथी उग्रवाद प्रभावित क्षेत्रों के लिए सड़क कनेक्टिविटी परियोजना (RCPLWEA) के अंतर्गत 15,016 किलोमीटर सड़क का निर्माण हो चुका है।
- वामपंथी उग्रवाद प्रभावित क्षेत्रों में दूरसंचार कनेक्टिविटी में सुधार के लिए 9,233 टावर चालू हो चुके हैं।
- कौशल विकास के लिए, 46 औद्योगिक प्रशिक्षण संस्थान (ITI) और 49 कौशल विकास केन्द्र (SDC) खोले गए हैं।
- जनजातीय क्षेत्रों में गुणवत्तापूर्ण शिक्षा के लिए 179 एकलव्य आदर्श आवासीय विद्यालयों (EMRS) को कार्यशील किया गया है।
- वित्तीय समावेशन के लिए डाक विभाग ने वामपंथी उग्रवाद प्रभावित जिलों में बैंकिंग सेवाओं के साथ 6,025 डाकघर खोले हैं। वामपंथी उग्रवाद से सबसे अधिक प्रभावित जिलों में 1,804 बैंक शाखाएं और 1,321 एटीएम खोले गए हैं।

- विकास को और गति देने के लिए, विशेष केंद्रीय सहायता (एससीए) योजना के तहत, वामपंथी उग्रवाद से सबसे अधिक प्रभावित जिलों में सार्वजनिक अवसंरचना में अत्यधिक कमी को दूर करने के लिए निधियां उपलब्ध करायी गई हैं। वर्ष 2017 में योजना की शुरुआत के बाद से अब तक 3,953.67 करोड़ रुपये जारी किए जा चुके हैं।

(iii) 'राष्ट्रीय नीति एवं कार्य योजना 2015' के दृढ़ कार्यान्वयन के परिणामस्वरूप वामपंथी उग्रवाद संबंधी हिंसा में लगातार कमी आई है और इसका भौगोलिक फैलाव भी कम हुआ है। देश की आंतरिक सुरक्षा के लिए एक गंभीर चुनौती रहे वामपंथी उग्रवाद पर हाल के दिनों में काफी अंकुश लगाया गया है और इसे केवल कुछ क्षेत्रों तक सीमित कर दिया गया है। वामपंथी उग्रवाद प्रभावित जिलों की संख्या 2018 में 126 से घटकर दिसंबर-2025 में केवल 08 हो गई, जिसमें केवल 3 जिलों को अब सबसे अधिक वामपंथी उग्रवाद प्रभावित के रूप में वर्गीकृत किया गया है।

वामपंथी उग्रवाद से संबंधित हिंसा की घटनाएं वर्ष 2010 में 1936 के उच्च स्तर से 88% घटकर वर्ष 2025 में 234 हो गई हैं। नागरिकों और सुरक्षा बलों की परिणामी मृत्यु भी वर्ष 2010 में 1005 के उच्च स्तर से 90% घटकर वर्ष 2025 में 100 हो गई है।

वर्ष 2025 में, सुरक्षा बलों ने 364 नक्सलियों को मार गिराया, 1022 को गिरफ्तार किया और 2337 से आत्मसमर्पण करवाया। गिरफ्तार किए गए और आत्मसमर्पण करने वाले वामपंथी उग्रवादियों का राज्य-वार और वर्ष-वार ब्योरा संलग्न **विवरण-I** में दिया गया है।

वामपंथी उग्रवाद से संबंधित हिंसा की सूचना देने वाले पुलिस स्टेशनों की संख्या 2010 में 465 पुलिस स्टेशनों से घटकर वर्ष 2025 में 119 पुलिस स्टेशन हो गई है।

वामपंथी उग्रवाद की हिंसा की सूचना देने वाले जिलों और पुलिस स्टेशनों का राज्य-वार और वर्ष-वार ब्योरा संलग्न **विवरण -II** में दिया गया है।

(iv) भारत सरकार हमारे देश से वामपंथी उग्रवाद के पूर्ण उन्मूलन के साथ-साथ वामपंथी उग्रवाद से मुक्त होने वाले क्षेत्रों के समग्र विकास के लिए प्रतिबद्ध है।

विवरण- I

वामपंथी उग्रवाद से निपटने के ऑपरेशनों में उपलब्धियां

वर्ष	गिरफ्तार वामपंथी उग्रवादी	आत्मसमर्पण करने वाले वामपंथी उग्रवादी
2019	1276	440
2020	1110	475
2021	1153	736
2022	816	496
2023	924	376
2024	1090	881
2025	1022	2337
2026 (15 जनवरी तक)	18	139
कुल	7409	5880

विवरण - II

**LWE द्वारा की गई हिंसा की रिपोर्ट करने वाले जिलों और
पुलिस स्टेशनों/PSs की संख्या**

Year	2019		2020		2021		2022		2023		2024		2025		2026 (till Jan. 29)	
	Districts	PSs	Districts	PSs	Districts	PSs	Districts	PSs	Districts	PSs	Districts	PSs	Districts	PSs	Districts	PSs
Andhra Pradesh	2	7	2	7	2	6	1	3	1	1	1	1	1	4	0	0
Bihar	14	30	7	23	5	13	6	11	1	4	2	2	3	4	0	0
Chhattisgarh	12	85	12	78	11	76	12	75	12	80	12	60	10	52	3	9
Jharkhand	16	80	16	70	13	56	16	58	15	60	13	52	11	36	2	2
Karnataka	0	0	0	0	0	0	0	0	0	0	1	1	0	0	0	0
Kerala	2	2	1	2	0	0	0	0	2	3	1	1	0	0	0	0
Madhya Pradesh	2	2	2	8	2	10	1	7	1	5	2	7	2	9	0	0
Maharashtra	2	12	1	8	2	8	1	4	2	6	1	11	1	5	0	0
Odisha	8	22	8	21	9	20	7	15	7	10	7	10	3	7	0	0
Telangana	3	5	4	9	2	2	2	3	1	2	2	6	1	2	0	0
Total	61	245	53	226	46	191	46	176	42	171	42	151	32	119	5	11

KORANGOTTA ISLAND BRIDGE UNDER PMGSY IN KERALA***59. SHRI HIBI EDEN:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether any proposal for the construction of Korangotta Island Bridge, Ernakulam, Kerala has been received by the Government for consideration under the Pradhan Mantri Gram Sadak Yojana (PMGSY);
- (b) if so, whether the Government has included the Korangotta Island Bridge project under PMGSY, if so, the details thereof;
- (c) whether the Government is aware of the long-standing demand for the construction of a bridge connecting Korangotta Island in Cheranalloor Gram Panchayat to the mainland;
- (d) whether any timeline has been fixed for the approval and execution of the Korangotta Island Bridge project and if not, the reasons for the delay despite repeated representations;
- (e) whether the Government has taken any steps in line with the objectives of inclusive rural development; and
- (f) if so, the details thereof and if not, the reasons therefor?

**THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND
MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH
CHOUHAN):**

(a) to (d) To address connectivity gaps arising from population growth since the programme's inception, the Government of India launched PMGSY-IV on September 11, 2024. This phase aims to construct 62,500 km of roads to

connect 25,000 eligible habitations by March 2029. As per the programme guidelines, eligibility is strictly determined based on the 2011 Census population norms. A fundamental prerequisite for coverage under PMGSY-IV is that the habitation must be currently unconnected; any habitation already served by an all-weather road is ineligible for new connectivity under this phase.

The State of Kerala submitted data for Korangotta habitation in the Edappally Block of Ernakulam District. This data was captured via the Gram Sadak Survey App, a GIS-based digital platform specifically developed to ensure transparent and accurate field mapping of rural connectivity. The proposal underwent a rigorous verification process by the National Rural Infrastructure Development Agency (NRIDA), the technical arm of the Ministry of Rural Development. GIS mapping confirmed that Korangotta habitation is already served by an existing all-weather road. Since the primary objective of PMGSY-IV is to provide "first-time" all-weather connectivity to unconnected settlements, Korangotta habitation does not meet the essential eligibility criteria. Consequently, the proposal for the inclusion of Korangotta habitation under PMGSY-IV has not been considered.

(e) and (f) While 'Rural Roads' is a State subject, the Pradhan Mantri Gram Sadak Yojana (PMGSY) was launched in December 2000 as a one-time special intervention by the Central Government. Its primary mandate is to provide single all-weather road connectivity to eligible unconnected habitations of a designated population size. Over the years, the program's scope has

expanded through several specialized verticals, including PMGSY-II, the Road Connectivity Project for Left Wing Extremism Affected Areas (RCPLWEA), PMGSY-III, and the Pradhan Mantri Jan Jati Adivasi Nyaya Maha Abhiyan (PM-JANMAN).

Further to address the connectivity gaps arising from population growth since the programme's inception, the Government launched PMGSY-IV on September 11, 2024. This phase aims to construct 62,500 km of roads to connect 25,000 eligible habitations by March 2029. Eligibility is determined based on the 2011 Census.

The construction of Culverts/Causeways and Bridges is allowed only on the roads approved under this programme. The proposal for Long Span Bridges (LSBs) (maximum length of 150 m in normal areas and 200 m in special areas) are covered under this programme. Only those Long Span Bridges are sanctioned which fall on the alignment of the roads sanctioned under the scheme. Sanction of standalone bridges is not covered under the scheme.

PROJECTS UNDER AHIDF IN TAMIL NADU

***60. SHRI C. N. ANNADURAI:**

SHRI G. SELVAM:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the details and total number of projects sanctioned under the Animal Husbandry Infrastructure Development Fund (AHIDF) in Tamil Nadu so far including Tiruvannamalai and Kanchipuram districts;
- (b) whether the Union Government has taken any measures to encourage Farmer Producer Organisations (FPO), Micro, Small and Medium Enterprises (MSMEs) and private entrepreneurs in Tiruvannamalai and Kanchipuram to avail benefits under AHIDF;
- (c) if so, the details of such facilitation measures including credit linkage, handholding and technical support;
- (d) whether any steps have been taken by the Government to promote small-scale milk processing units, value addition and cold chain infrastructure in rural and semi-urban areas of these districts, if so, the details thereof, district-wise; and
- (e) whether awareness, capacity-building or training programmes have been conducted in Tiruvannamalai and Kanchipuram to popularise the scheme among farmers, FPOs and MSMEs, if so, the number of programmes conducted?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

- (a) A total of 42 projects with the project cost of Rs. 2321.29 Crores have been approved under the Animal Husbandry Infrastructure Development Fund (AHIDF) scheme in Tamil Nadu. No projects have been approved from the

districts of Tiruvannamalai and Kanchipuram of Tamil Nadu; though 22 projects were received from these districts, they were ineligible as per the guidelines. The district wise details of the projects approved in Tamil Nadu are as follows.

District Wise Approved Projects in Tamil Nadu under AHIDF			
S No	District Name	Approved Projects (Nos.)	Project Cost (In Cr.)
1	Coimbatore	8	123.01
2	Dharmapuri	1	75.13
3	Dindigul	8	197.35
4	Erode	5	1,333.45
5	Karur	2	93.8
6	Krishnagiri	5	67.79
7	Namakkal	2	92.58
8	Perambalur	1	0.34
9	Salem	1	140.14
10	Tiruppur	8	193.89
11	Virudhunagar	1	3.81
Total		42	2321.29

(b) and (c) Under Animal Husbandry Infrastructure Development Fund (AHIDF) scheme, applications are received and processed through an end to end digitized online portal (ahidf.udyamimitra.in), which has been integrated with the Common Service Centre portal for easier facilitation of applicants including FPOs, Cooperatives and MSMEs. Furthermore, in particular to support MSMEs and small scale units, the rate of interest is capped at EBLR + 200 basis points

for MSMEs, and credit guarantee facility of 25% of total borrowings is available to them. Also, model DPRs are made available on the portal for their convenience. Projects of 1 FPO, 2 Cooperatives, 22 MSMEs, 15 private Companies and 2 individual entrepreneurs have been approved under AHIDF in Tamil Nadu.

(d) Under AHIDF, 10 projects with the project cost of Rs 1645.17 crore along with erstwhile DIDF (Dairy cooperatives), 4 projects with the project cost of Rs 285.82 crores have been approved for incentivizing the Dairy infrastructure for all eligible entities so far. Further, under NPDD, 10 projects have been approved in Tamil Nadu with the total project cost of Rs 30009.45 lakh with a central share of Rs. 20844.86 lakh and out of this an amount of Rs.19219.275 lakh has been released to Tamil Nadu Cooperative Milk Producers Federation Ltd. for implementation of the projects.

(e) For creating awareness and capacity building, the Department of Animal Husbandry and Dairying (DAHD) conducts regular outreach programmes, regional workshops, and review meetings at both Central and State levels to enhance stakeholder awareness. Nodal officers have been designated at the State Animal Husbandry Departments and Bank to facilitate beneficiary support and create awareness in the field level.

(ii) Unstarred Question Nos. 461 to 690

राजस्थान में पीएमएवाई-जी

461. श्री बृजेन्द्र सिंह ओला:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

- (क) पिछले तीन वर्षों के दौरान राजस्थान में झुंझुनू लोक सभा निर्वाचन क्षेत्र सहित प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी) के तहत स्वीकृत, पूर्ण, अपूर्ण और लंबित आवासों की जिला-वार संख्या कितनी है;
- (ख) उक्त योजना के तहत वर्तमान वर्ष और पिछले तीन वर्षों के दौरान झुंझुनू लोक सभा निर्वाचन क्षेत्र में स्वीकृत, निर्मित और लंबित आवासों की स्थिति क्या है;
- (ग) क्या उक्त योजना के तहत निर्धारित समय-सीमा का उल्लंघन किया गया है; और
- (घ) क्या लाभार्थियों ने भुगतान, गुणवत्ता और निर्माण में देरी के संबंध में शिकायतें दर्ज की हैं और यदि हां, तो उनके निवारण की स्थिति के साथ-साथ तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

- (क) से (ग) ग्रामीण विकास मंत्रालय 1 अप्रैल, 2016 से प्रधानमंत्री आवास योजना - ग्रामीण (पीएमएवाई-जी) का कार्यान्वयन कर रहा है, जिसका उद्देश्य मार्च 2029 तक 4.95 करोड़ घरों का निर्माण करना है (इसमें पिछली योजना का लक्ष्य अर्थात् 2.95 करोड़ घर शामिल हैं), ताकि पात्र ग्रामीण परिवारों को बुनियादी सुविधाओं के साथ सहायता प्रदान कर “सबके लिए आवास” का लक्ष्य हासिल किया जा सके। पीएमएवाई-जी के अंतर्गत, लाभार्थियों को मैदानी क्षेत्रों में 1.20 लाख रुपये और उत्तर-पूर्वी राज्य, पहाड़ी राज्य (जिसमें जम्मू और कश्मीर एवं लद्दाख केंद्र शासित प्रदेश भी शामिल हैं) में 1.30 लाख रुपये की इकाई सहायता प्रदान की जाती है। ग्रामीण विकास मंत्रालय ने पीएमएवाई-जी के तहत राज्यों/संघ-राज्य क्षेत्रों को 4.14 करोड़ घरों का लक्ष्य आवंटित किया

है, जिसके सापेक्ष राज्यों द्वारा 3.87 करोड़ से अधिक घरों के लिए मंजूरी दी जा चुकी है और 30.01.2026 तक 2.95 करोड़ से अधिक घरों का निर्माण पूरा हो चुका है।

राजस्थान राज्य को पीएमएवाई-जी के तहत कुल 24,97,121 घरों का लक्ष्य आवंटित किया गया है, जिसमें से राज्य द्वारा 24,33,613 घरों को स्वीकृत किया जा चुका है और 30.01.2026 तक 18,49,728 घरों का निर्माण पूर्ण हो चुका है। मंत्रालय पीएमएवाई-जी के लक्ष्यों को राज्यों/ संघ-राज्य क्षेत्रों को समग्र रूप से आवंटित करता है और जिला-स्तरीय लक्ष्य संबंधित राज्य/ संघ-राज्य क्षेत्रों द्वारा निर्धारित किए जाते हैं। वर्ष 2022-23 और 2023-24 के लिए भारत सरकार द्वारा राज्य को कोई लक्ष्य आवंटित नहीं किया गया था। राजस्थान राज्य में वित्त वर्ष 2024-25 और 2025-26 के लिए पीएमएवाई-जी की प्रगति निम्नानुसार है:

वर्ष	लक्ष्य	स्वीकृति	पूर्ण	प्रगति के तहत
2024-25	5,00,723	5,00,312	1,31,554	3,68,758
2025-26	2,21,052	2,18,140	7,675	2,10,465
कुल	7,21,775	7,18,452	1,39,229	5,79,223*

* इसमें 1,25,678 लाभार्थी शामिल हैं जिन्हें तीसरी किश्त संवितरित की जा चुकी है।

झुंझुनू लोकसभा निर्वाचन क्षेत्र के जिलों में पिछले तीन वर्षों में पीएमएवाई-जी के तहत स्वीकृत और पूर्ण किए गए घरों की स्थिति निम्नानुसार है:

जिला	स्वीकृत	पूर्ण
झुंझुनू	1122	368
सीकर	59	28
कुल	1181	396

*राज्य से प्राप्त आंकड़ों के अनुसार

इसके अलावा, झुंझुनू लोकसभा निर्वाचन क्षेत्र को वर्तमान वित्त वर्ष के लिए राज्य द्वारा 28.01.2026 तक 3 घरों का लक्ष्य आवंटित और मंजूर किया गया है।

(घ) पीएमएवाई-जी की कार्यान्वयन रूपरेखा (एफएफआई) के अनुसार, प्रशासन के विभिन्न स्तरों जैसे ग्राम पंचायत, ब्लॉक, जिला और राज्य स्तर पर शिकायत निवारण तंत्र स्थापित किया गया है। प्रत्येक स्तर पर राज्य सरकार का एक अधिकारी नियुक्त किया गया है ताकि शिकायतकर्ता की संतुष्टि के अनुसार शिकायतों का निपटान सुनिश्चित किया जा सके। प्रत्येक पंचायत में शिकायतों के निपटान के लिए नियुक्त अधिकारी का विवरण और शिकायत दर्ज करने की प्रक्रिया प्रमुख रूप से प्रदर्शित किया जाती है। इसके अतिरिक्त, केंद्रीयकृत लोक शिकायत निवारण और निगरानी प्रणाली (सीपीग्राम) पोर्टल (pgportal.gov.in) पर शिकायत दर्ज करने की प्रक्रिया भी उपलब्ध है। मंत्रालय को सीपीग्राम या अन्य माध्यम से प्राप्त शिकायतों को संबंधित राज्य सरकारों को उनकी शिकायत का निवारण करने और मंत्रालय को कार्रवाई रिपोर्ट प्रस्तुत करने के लिए अग्रेषित किया जाता है, जिसमें शिकायकर्ता को भी एक महीने के भीतर सूचित किया जाता है। राष्ट्रीय स्तर पर, पोर्टल पर प्राप्त कुल 7,25,604 शिकायतों में से 7,25,470 का निवारण किया जा चुका है। योजना के प्रारंभ से ही राजस्थान से कुल 272 शिकायतें प्राप्त हुई हैं, जिनमें भुगतान, गुणवत्ता और निर्माण में देरी से संबंधित शिकायतें शामिल हैं, जिनमें से 263 का उत्तर दिया जा चुका है। शिकायतों और समस्याओं का समाधान एक सतत प्रक्रिया है।

EMARG PORTAL UNDER PMGSY

462. ADV. CHANDRA SHEKHAR:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the reasons for reported deterioration in a portion of completed Pradhan Mantri Gram Sadak Yojana (PMGSY) roads, despite the provision for five years defect liability and paid maintenance by contractors;
- (b) the progress made in utilizing the eMARG portal for monitoring maintenance fund releases and renewal works during 2025-26;

- (c) the details of roads requiring urgent attention and their impact on rural communities, State-wise; and
- (d) the measures, including enhanced oversight or policy adjustments, that the Ministry is considering to ensure long-term sustainability and proper upkeep of the completed rural road network?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) and (b) As per the guidelines of Pradhan Mantri Gram Sadak Yojana (PMGSY) maintenance of roads constructed under the programme is the responsibility of the State Governments and all road works are covered by initial five year maintenance contracts to be entered into along with the construction contract, with the same contractor, as per the Standard Bidding Document. Maintenance funds to service the contract are required to be budgeted by the State Governments and placed at the disposal of the State Rural Roads Development Agencies (SRRDAs) in a separate maintenance account. On expiry of the 5 year post construction maintenance, PMGSY roads are required to be placed under Zonal maintenance contracts consisting of 5 year maintenance including renewal as per cycle, from time to time. The State Governments are required to make the necessary budget provision and place the funds in SRRDA for such Zonal maintenance contracts.

The roads constructed under PMGSY are designed and executed in accordance with Indian Roads Congress (IRC) standards and are subject to a five-year Defect Liability Period (DLP), during which the concerned contractor

is responsible for rectification of defects at no additional cost. In addition, provision is made for paid maintenance for five years to ensure the serviceability of the road. Instances of deterioration reported in some completed PMGSY roads are localized and attributable to specific factors, such as unprecedented heavy rainfall, flooding, overloading by vehicles beyond the design capacity, damage due to utility cuts and encroachments, inadequate drainage maintenance and traffic growth exceeding initial projections, particularly in rapidly developing rural areas. In certain cases, delays in timely reporting of defects, constraints in local maintenance arrangements, or execution of works by third agencies without proper restoration have also contributed to premature distress. Such instances do not reflect systemic deficiencies in the programme.

Further, States are advised to ensure strict enforcement of maintenance provisions, prompt defect reporting, and adequate drainage upkeep, while leveraging digital monitoring tools to enhance accountability and durability of rural road assets.

The Ministry of Rural Development has operationalised the electronic Maintenance of Rural Roads (eMARG) portal under the Pradhan Mantri Gram Sadak Yojana (PMGSY) to enable transparent planning, monitoring and execution of maintenance and renewal works of rural roads. During 2025–26, States and Union Territories have been increasingly utilising the eMARG portal for online planning, approval and monitoring of routine maintenance and periodic renewal works, along with tracking of associated fund flows for

PMGSY roads, including those beyond the initial five-year Defect Liability Period (DLP). The system supports geo-tagging, time-stamped photographic evidence and road-wise reporting, thereby enhancing transparency and accountability. As on 28.01.2026, against a total maintenance liability of ₹1,696 crore for 2025-26, an expenditure of ₹667 crore has been reported by the States/UTs under DLP. The State-wise details of liability and expenditure are given in the enclosed **Statement-I**. Under the post-DLP, an expenditure of ₹527 crore has been incurred on renewal of roads under PMGSY. The State-wise details of expenditure incurred are given in the enclosed **Statement-II**.

(c) On completion of the Defect Liability Period (DLP), States/UTs are required to earmark adequate funds for routine and periodic maintenance of these roads as per PMGSY guidelines. The condition of PMGSY roads is regularly monitored through eMARG platform which captures maintenance requirements, defects and prioritization of works, including roads requiring urgent attention. eMARG has arrangements that if the road after inspection get less than 80% marks in Performance Evaluation (PE), the contractor does not get any payments for that bill. The State/UT-wise number of roads which has got less than 80% marks in PE during financial year 2025-26 (as on 28.01.2026) requiring urgent maintenance attention are given in the enclosed **Statement-III**.

(d) The Ministry of Rural Development has put in place a series of institutional, technical and monitoring measures to ensure the long-term sustainability and proper upkeep of the rural road network created under PMGSY. This includes

maintenance of PMGSY roads through a five-year DLP with paid maintenance by contractors, followed by post-DLP maintenance by State Governments. To strengthen oversight, the Ministry has operationalised the electronic Maintenance of Rural Roads (eMARG) portal, which enables road-wise planning, monitoring and reporting of maintenance and renewal works, along with tracking of maintenance fund flows. Integration of eMARG with OMMAS facilitates data-driven monitoring and improved financial reconciliation.

A three-tier quality management system, comprising in-house checks, State Quality Monitors and National Quality Monitors (NQMs), continually identify deficiencies and ensure timely rectification. States are regularly reviewed and advised to ensure timely release and utilisation of adequate maintenance funds, proper upkeep of drainage, and prompt reporting of defects.

The Ministry is also encouraging adoption of climate-resilient designs, improved drainage standards, use of appropriate technologies and materials, and prioritisation of renewal of aged and heavily trafficked rural roads. Further, policy initiatives such as consolidation of rural road networks under PMGSY-III and the conceptualisation of PMGSY-IV, which focuses on renewal and sustainability of existing rural roads, are aimed at safeguarding the long-term serviceability of the assets.

STATEMENT-I

**State-wise details of maintenance liability and expenditure incurred on
the maintenance of roads during Financial Year 2025-26
(as on 28.01.2026)**

Sl. No.	State/UT	Maintenance Liability (Rs. in crores)	Expenditure (Rs. in crores)
1	Andaman and Nicobar Islands	1.01	0.02
2	Andhra Pradesh	19.55	8.67
3	Arunachal Pradesh	80.72	4.76
4	Assam	132.36	66.75
5	Bihar	128.52	59.05
6	Chhattisgarh	94.56	36.88
7	Gujarat	16.93	4.75
8	Haryana	19.60	8.31
9	Himachal Pradesh	65.85	14.20
10	Jammu and Kashmir	93.07	27.59
11	Jharkhand	124.15	10.40
12	Karnataka	64.36	18.89
13	Kerala	5.67	2.64
14	Ladakh	7.97	2.62
15	Madhya Pradesh	108.39	72.22
16	Maharashtra	26.12	8.88
17	Manipur	16.73	4.21
18	Meghalaya	40.48	19.06
19	Mizoram	4.53	2.09
20	Nagaland	7.48	1.99
21	Odisha	130.66	43.84
22	Puducherry	0.00	0.00
23	Punjab	12.99	7.04
24	Rajasthan	48.74	17.17
25	Sikkim	7.34	0.87
26	Tamil Nadu	44.05	29.40
27	Telangana	9.89	3.38
28	Tripura	13.97	2.89

29	Uttar Pradesh	224.60	117.60
30	Uttarakhand	52.05	24.14
31	West Bengal	93.79	46.58
Total		1696.13	666.91

STATEMENT-II

**State-wise details of expenditure incurred during Financial Year 2025-26
(as on 28.01.2026) on PMGSY roads during post Defect Liability Period
(DLP)**

Sl. No.	State	Total Expenditure (Rs. in crore)
		(Through Post DLP on Renewal)
1	Arunachal Pradesh	4.46
2	Assam	51.11
3	Chhattisgarh	76.49
4	Gujarat	3.37
5	Haryana	0.00
6	Himachal Pradesh	8.98
7	Jammu and Kashmir	17.23
8	Karnataka	0.00
9	Kerala	1.49
10	Madhya Pradesh	184.48
11	Maharashtra	30.22
12	Meghalaya	1.11
13	Odisha	3.62
14	Rajasthan	21.22
15	Sikkim	0.00
16	Tamil Nadu	22.25
17	Tripura	2.65
18	Uttar Pradesh	80.41
19	Uttarakhand	0.55
20	West Bengal	17.23
Total		526.88

STATEMENT-III

**State/UT-wise number of roads which have got less than 80% marks in
Performance Evaluation (PE) during Financial Year 2025-26
(as on 28.01.2026)**

Sl. No.	State/UT	Total Roads (Ongoing)	No. of roads where PE Marks (less than 80%)
1	Andaman and Nicobar Islands	67	35
2	Andhra Pradesh	804	31
3	Arunachal Pradesh	451	37
4	Assam	2894	226
5	Bihar	7093	1202
6	Chhattisgarh	1659	141
8	Gujarat	270	35
9	Haryana	257	46
10	Himachal Pradesh	1007	431
11	Jammu and Kashmir	1181	249
12	Jharkhand	4329	595
13	Karnataka	823	41
14	Kerala	234	45
15	Ladakh	50	1
17	Madhya Pradesh	1829	199
18	Maharashtra	700	113
19	Manipur	388	29
20	Meghalaya	657	89
21	Mizoram	100	17
22	Nagaland	58	6
23	Odisha	5062	1572
24	Puducherry	2	0
25	Punjab	465	21
26	Rajasthan	1672	167
27	Sikkim	174	81
28	Tamil Nadu	2231	63
29	Telangana	548	157
30	Tripura	163	85

31	Uttar Pradesh	3190	120
32	Uttarakhand	964	189
33	West Bengal	1549	386
	Total	40871	6409

BENEFICIARIES OF PMAY-G

463. SHRI G. SELVAM:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the total number of houses sanctioned, constructed and handed over under the Pradhan Mantri Awas Yojana-Gramin (PMAY-G) in Tamil Nadu including Kanchipuram and Chengalpattu districts, district-wise;
- (b) the number of beneficiaries belonging to Scheduled Castes, Scheduled Tribes and Minority communities in Kanchipuram Lok Sabha Constituency along with their proportionate share to the eligible population, if so, the details thereof;
- (c) whether it is a fact that a large number of eligible families in Kanchipuram Lok Sabha Constituency continue to live in kutcha or overcrowded dwellings despite scheme coverage, if so, the details thereof; and
- (d) the steps taken to expedite pending house construction, release instalments and provide basic services to newly built colonies?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS
(DR. CHANDRA SEKHAR PEMMASANI):**

(a) In order to achieve the objective of "Housing for All" in rural areas, the Ministry of Rural Development is implementing Pradhan Mantri Awaas Yojana-Gramin (PMAY-G) with effect from 1st April 2016 to provide assistance to 4.95 crore eligible rural households with basic amenities by March 2029. Under the scheme, a cumulative target of 9,57,825 houses have been allotted to the State of Tamil Nadu out of which 7,36,610 houses have been sanctioned and 6,63,247 houses have been completed as on 28.01.2026.

The district -wise details of targets allocated , houses sanctioned and houses completed in Tamil Nadu under PMAY-G (including Kanchipuram and Chengalpattu) are given in the enclosed **Statement**.

(b) and (c) Under PMAY-G, the beneficiaries are identified on the basis of the housing deprivation parameters and exclusion criteria prescribed in Socio Economic Caste Census (SECC) 2011 database and the finalized Awaas+ (2018) survey list. Priority lists thus prepared using SECC and Awaas+ data, are verified by the Gram Sabha (GS). After disposal of all the cases of a Gram Panchayat, by the Appellate Committee, the Gram Panchayat wise final Permanent Wait List (PWL) for each category with a distinct rank for each household, is to be published on the notice board of the Gram Panchayat and advertised widely. The Permanent Wait List is then entered on the website of PMAY-G.

Further, in accordance with the approval of the Union Cabinet, to achieve the additional target of 2 crore houses, the additional eligible beneficiaries have been identified using the Awaas+ survey 2024 using e-KYC

face based authentication through the Awaas+ 2024 mobile app and with modified exclusion parameters. To ensure no eligible household is left behind, the Awaas + 2024 app had a feature of Self-survey.

As per provisions of the PMAY-G, there is earmarking of minimum 60% of the targets for Scheduled Caste (SC)/ Scheduled Tribe (ST) beneficiaries. However, there is no separate earmarking of targets for Minorities and these beneficiaries are part of "Others category" of beneficiaries.

Parliament Constituency wise details of PMAY-G are not maintained. The number of beneficiaries belonging to Scheduled Castes, Scheduled Tribes and "Others category" in Chengalpattu and Kanchipuram districts of Kanchipuram Lok Sabha Constituency is as under:

			Sanctioned by States			House completion		
S.No	District Name	Target fixed by Districts	ST	SC	Others	ST	SC	Others
1	CHENGALPATTU	25179	748	21271	10229	720	19332	9635
2	KANCHIPURAM	37658	378	6608	5114	374	6477	5055
	Total	62837	1126	27879	15343	1094	25809	14690

(d) In order to provide PMAY-G beneficiaries with the maximum number of benefits from different schemes, convergence with other schemes is encouraged. As per the guidelines of the scheme, construction of toilets to be leveraged through convergence with Swachha Bharat Mission- Grameen (SBM-G), or any other dedicated source of funding. Convergence for piped drinking water,

electricity connection, LPG gas connection and inclusion of women members of PMAY-G households under the fold of Self Help Groups (SHGs) through Deendayal Antyodaya Yojana – National Rural Livelihood Mission (**DAY-NRLM**) to explore better livelihood opportunities is also undertaken. In addition, the Ministry is taking various steps to expedite the completion of pending houses under the scheme, some of which are as under:

- i. Timely allocation of targets to the States/UTs
- ii. Launch of PMAY-G analytic Dashboard for monitoring and supervision of the scheme.
- iii. Monitoring of house sanction and completion using the latest IT tools and technologies.
- iv. Regular reviews with the States.
- v. Expediting completion of those houses where 3rd or 2nd installment of funds has been released.
- vi. Timely release of funds as per the requirements of States/UTs
- vii. Continuous follow-up with States / UTs on providing land to landless beneficiaries of PMAY-G.

STATEMENT

District -wise details of targets allocated, houses sanctioned and houses completed in Tamil Nadu under PMAY-G (including Kanchipuram and Chengalpattu)

(Units in nos.)

SNo	District Name	Target allocated by State	House Sanctions by States	Houses Completed
1	ARIYALUR	23,016	19,886	16,981

2	CHENGALPATTU	25,179	32,248	29,687
3	COIMBATORE	2,986	2,838	2,814
4	CUDDALORE	65,137	47,589	37,661
5	DHARMAPURI	27,844	23,215	22,618
6	DINDIGUL	7,447	6,983	6,950
7	ERODE	8,876	7,881	7,851
8	KALLAKURICHI	27,146	44,470	39,390
9	KANCHIPURAM	37,658	12,100	11,906
10	KANNIYAKUMARI	3,738	2,481	2,480
11	KARUR	5,679	5,489	5,489
12	KRISHNAGIRI	28,135	19,504	19,316
13	MADURAI	10,130	7,814	7,584
14	MAYILADUTHURAI	19,973	32,410	27,243
15	NAGAPATTINAM	60,074	30,900	26,439
16	NAMAKKAL	8,745	8,459	8,459
17	PERAMBALUR	17,495	12,255	10,696
18	PUDUKKOTTAI	39,970	28,309	25,175
19	RAMANATHAPURAM	22,313	17,024	16,415
20	RANIPET	9,546	11,852	11,185
21	SALEM	28,907	25,894	24,754
22	SIVAGANGAI	16,850	10,493	10,104
23	TENKASI	8,231	12,706	12,560
24	THANJAVUR	47,021	37,233	32,476
25	THE NILGIRIS	2,561	2,555	2,547
26	THENI	2,432	1,985	1,912
27	THOOTHUKKUDI	6,294	5,258	5,214
28	TIRUCHIRAPPALLI	25,269	21,079	20,805
29	TIRUNELVELI	20,273	9,915	9,654
30	TIRUPATHUR	11,866	19,317	18,800
31	TIRUPPUR	4,485	4,318	4,298
32	TIRUVALLUR	21,929	20,079	18,947
33	TIRUVANNAMALAI	65,835	48,576	46,938
34	TIRUVARUR	73,240	52,538	38,743
35	VELLORE	41,087	14,833	13,871
36	VILLUPURAM	1,22,676	68,359	57,557
37	VIRUDHUNAGAR	8,126	7,765	7,728
	Total	9,58,169	7,36,610	6,63,247

विशेष इस्पात के लिए पीएलआई योजना

464. श्री राहुल सिंह लोधी:
श्रीमती कमलेश जांगड़े:
श्री पी. सी. मोहन:
श्री काली चरण सिंह:
श्री लुम्बाराम चौधरी:
श्री बंटी विवेक साहू:
श्री जनार्दन मिश्रा:

क्या **इस्पात** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या विशेष इस्पात के लिए उत्पादन संबद्ध प्रोत्साहन (पीएलआई) योजना के आरंभ होने के बाद से घरेलू उत्पादन में वृद्धि हुई है और कर्नाटक राज्य के बेंगलुरु क्षेत्र सहित ऐसे इकाइयों के योगदान के साथ-साथ उत्पादन स्तर का राज्यवार और वर्षवार ब्यौरा क्या है;
- (ख) क्या योजना के तहत कर्नाटक सहित देश में लाभार्थी इकाइयों को निधि जारी की गई है और यदि हां, तो दिसंबर 2025 तक वितरित की गई कुल राशि का राज्य-वार ब्यौरा क्या है;
- (ग) क्या सरकार ने देश में कर्नाटक और बेंगलुरु तथा उसके आसपास की लाभार्थी कंपनियों द्वारा प्रोत्साहनों के उपयोग और निवेश तथा उत्पादन लक्ष्यों के अनुपालन की समीक्षा की है और यदि हां, तो राज्य-वार तत्संबंधी ब्यौरा क्या है;
- (घ) यदि हां, तो ऐसी समीक्षाओं के मुख्य निष्कर्ष क्या हैं और कर्नाटक सहित देश में कार्यान्वयन को और मजबूत करने तथा उन्नत इस्पात विनिर्माण को प्रोत्साहित करने के लिए राज्य-वार क्या कदम उठाए गए हैं; और
- (ङ) क्या सरकार के पास मध्य प्रदेश के छिंदवाड़ा जिले में पीएलआई योजना के तहत विशेष इस्पात से संबंधित नए निवेश, इकाइयों की स्थापना, रोजगार सृजन या मूल्यवर्धन गतिविधियों को बढ़ावा देने का कोई प्रस्ताव है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

(क) से (ड) विशेष इस्पात के लिए उत्पादन संबद्ध प्रोत्साहन (पीएलआई) योजना को सरकार द्वारा विशेष इस्पात उत्पादन को प्रोत्साहित करने हेतु अनुमोदित किया गया है और यह निर्दिष्ट निवेश एवं उत्पादन लक्ष्यों को पूरा करने वाली कंपनियों को वित्त वर्ष 2024-25 से वित्त वर्ष 2030-31 की अवधि के दौरान पाँच वर्षों के लिए प्रोत्साहन प्रदान करती है। योजना के दो चरणों में, भाग लेने वाली कंपनियों के संयंत्र आंध्र प्रदेश, गुजरात, हरियाणा, झारखंड, कर्नाटक, महाराष्ट्र, ओडिशा, पंजाब, तमिलनाडु, उत्तर प्रदेश और पश्चिम बंगाल राज्यों में स्थित हैं।

दिसंबर 2025 तक, लाभार्थी कंपनियों को ₹83.62 करोड़ की प्रोत्साहन राशि वितरित की गई थी।

वित्त वर्ष 2023-24, 2024-25 और 2025-26 के लिए पीएलआई योजना के अंतर्गत विशेष इस्पात का उत्पादन क्रमशः 313 ('000 टन), 1124 ('000 टन) और 1110 ('000 टन) है।

पीएलआई योजना के अंतर्गत निवेश और उत्पादन के संबंध में सभी परियोजनाओं की नियमित रूप से समीक्षा की जाती है। देश में उन्नत इस्पात विनिर्माण को प्रोत्साहित करने और कार्यान्वयन को सुदृढ़ करने के लिए, दिनांक 04 नवंबर, 2025 को तीसरा चरण (पीएलआई 1.2) शुरू किया गया था।

VIKSIT BHARAT GUARANTEE FOR ROZGAR AND AJEEVIKA MISSION

465. SHRI YOGENDER CHANDOLIA:

SHRI BIBHU PRASAD TARAI:

DR. HEMANT VISHNU SAVARA:

SHRIMATI MALA RAJYALAXMI SHAH:

SHRI PRAVEEN PATEL:

SHRI PRADEEP PUROHIT:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the objectives and key provisions of the Viksit Bharat Guarantee for Rozgar and Ajeevika Mission (Gramin) (VBGRAMG) Act, particularly regarding the shift from demand-based employment to planned rural infrastructure projects aligned with climate adaptation and disaster mitigation;
- (b) the planned number and type of projects to be initiated under the Act along with the anticipated sectoral and geographical coverage;
- (c) the estimated employment generation expected under the Act and the mechanism for its State-wise distribution;
- (d) the planned investment including contributions from the Centre, States and other sources for implementing projects under the Act; and
- (e) whether the Government has planned employment in rural infrastructure projects aligned with climate adaptation in Tribal dominated districts like Palghar district in Maharashtra, if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) As per the Para 3 of Schedule I of the Viksit Bharat Guarantee for Rozgar and Ajeevika Mission (Gramin): VB- G RAM G Act, 2025, the core objectives and key provisions are given below:

- i. The primary objective of this Act is to align the rural development framework with the national vision of Viksit Bharat @2047 by providing an enhanced statutory wage employment guarantee of one hundred and twenty-five days in each financial year to such rural households whose

adult members volunteer to undertake unskilled manual work, thereby enabling them to participate more effectively in the expanded livelihood security framework.

- ii. To focus on empowerment, growth, convergence and saturation through public works aggregating into forming Viksit Bharat National Rural Infrastructure Stack, with a thematic focus on water security through water-related works, core rural infrastructure, livelihood-related infrastructure and special works to mitigate extreme weather events.
- iii. To facilitate adequate farm-labour availability during peak agricultural seasons, and, in view of the wage-employment guarantee for the rural workforce.
- iv. To institutionalise convergence, saturation-driven planning and whole of government delivery through Viksit Gram Panchayat Plans, integrated with the PM Gati Shakti to address the varying needs of Gram Panchayats, powered by geospatial systems, digital public infrastructure, district and State planning mechanisms, with such plans aggregated at the Block, District, State and National levels.
- v. To modernise governance, accountability and citizen engagement through a comprehensive digital ecosystem, including biometric authentication at various levels, global positioning system or mobile based worksite monitoring, real time management information system dashboards, proactive public disclosures and the use of Artificial Intelligence for planning, audits and fraud risk mitigation.

(b) The Act makes provision for works to be identified and prioritized through participatory Viksit Gram Panchayat Plans, which are aggregated at Block, District, State and National levels. Types of works fall under four thematic domains: (i) water-related works for water security; (ii) core rural infrastructure; (iii) livelihood-related infrastructure; and (iv) special works for mitigating extreme weather events and disaster preparedness.

(c) The Act guarantees at least one hundred and twenty-five days of wage employment per financial year to rural households.

As per the Sub-section (4) of Section 22 of the Act, 'The Central Government shall determine the State-wise normative allocation for each state based on objective parameters as may be prescribed by the Central Government.

(d) As per Section 22 of the Act, the Scheme implemented under the Act shall be a Centrally Sponsored Scheme and the fund-sharing pattern between the Central Government and the State Government shall be 90:10 for the North-Eastern States, Himalayan States and Union Territory (Uttarakhand, Himachal Pradesh and Jammu and Kashmir) and 60:40 for all other States and Union territories with legislature.

(e) As per the Para 3 of Schedule I of the Act, special works to mitigate Extreme Weather Events and Disaster Preparedness is one of the core thematic areas in which disaster risk reduction, climate adaption, and protection of rural communities and assets from floods, cyclones, storms, droughts, landslides, forest fires and other extreme weather events related

works will be undertaken across rural areas of the country including tribal-dominated districts like Palghar.

**IMPACT OF RISING STEEL PRICES ON CONSTRUCTION
SECTOR IN TAMILNADU**

466. SHRI SASIKANTH SENTHIL:

Will the Minister of **STEEL** be pleased to state:

- (a) whether the Government has taken note of the sharp increase in prices of steel products since the beginning of 2026, including an increase of Rs. 5,000 to Rs. 8,000 per tonne, impacting the construction industry in Tamil Nadu, particularly in Tiruchirappalli, if so, the details thereof;
- (b) whether the recent decision to impose import tariffs ranging from 11 per cent to 12 per cent on certain steel products has contributed to the price rise in the domestic market, if so, the details thereof; and
- (c) whether the Government proposes to take any measures to stabilise steel prices and protect infrastructure and housing projects from cost escalation and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES;
AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI
RAJU SRINIVASA VARMA):**

- (a) to (c) Steel is a deregulated sector and steel prices are determined by demand supply dynamics of market forces, input cost of steel companies and prevailing taxes/duties. The Government acts as a facilitator, by creating a

conducive policy environment for the development of steel sector including small and medium producers in the country.

Construction industry mostly uses long products for general construction activity. Government has imposed safeguard duties on import of Non-Alloy and Alloy Steel “Flat Products” into India for a period of three years, on the subject goods falling under tariff headings 7208, 7209, 7210, 7211, 7212, 7225 and 7226 to safeguard the interests of domestic steel industry. Rate of safeguard duty is as follows: -

- i. 12 percent ad valorem, when imported during the period from 21st April, 2025 to 20th April, 2026;
- ii. 11.5 percent ad valorem, when imported during the period from 21st April, 2026 to 20th April, 2027;
- iii. 11 percent ad valorem, when imported during the period from 21st April, 2027 to 20th April, 2028.

ईग्रामस्वराज पोर्टल में तकनीकी कमियां

467. श्रीमती संजना जाटव:

क्या पंचायती राज मंत्री बताने की कृपा करेंगे कि:

- (क) क्या सरकार को इस बात की जानकारी है कि ईग्रामस्वराज पोर्टल में तकनीकी कमियों के कारण पंचायत भुगतान और योजना अनुमोदन में काफी विलंब हुआ है;
- (ख) क्या डिजिटल प्रणाली के कार्यान्वयन से पहले पंचायत प्रतिनिधियों को पर्याप्त प्रशिक्षण प्रदान नहीं किया गया था; और

(ग) सरकार द्वारा इन कमियों के कारण बाधित हुई योजनाओं और भुगतानों की भरपाई किस प्रकार करने का प्रस्ताव है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) से (ग) मंत्रालय संशोधित राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) के तहत ई-पंचायत मिशन मोड परियोजना (एमएमपी) को लागू कर रहा है, जिसने जमीनी स्तर पर पारदर्शिता, कार्यक्षमता और शासन में काफी वृद्धि की है। ई-पंचायत एमएमपी के हिस्से के रूप में विकसित ई-ग्रामस्वराज एप्लिकेशन ने पंचायत स्तर पर डिजिटल योजना, लेखांकन, निगरानी और ऑनलाइन भुगतान की सुविधा प्रदान की है। मंत्रालय ई-पंचायत मिशन मोड परियोजना (एमएमपी) को मजबूत करने के लिए एक परामर्शी और प्रतिक्रिया द्वारा संचालित पहुंच का पालन करता है। क्षेत्रीय कार्यशालाओं, हितधारकों के परामर्श और ऑनलाइन बैठकों के माध्यम से राज्य सरकारों और पंचायत पदाधिकारियों से नियमित प्रतिक्रिया प्राप्त की जाती है, और इसका प्रयोग प्रणाली की उपयोगिता और कार्यक्षमता में सुधार के लिए किया जाता है। पोर्टल अब स्थिर हो गया है और कार्यान्वयन एजेंसियों के समन्वय से इस पर लगातार निगरानी रखी जा रही है और इसका उन्नयन किया जा रहा है।

मंत्रालय के पास उपलब्ध आंकड़ों के अनुसार, ई-ग्रामस्वराज (e-GramSwaraj) के माध्यम से तैयार की गई भुगतान फाइलों में लगभग 97 प्रतिशत की सफलता दर दर्ज की गई है। एकीकृत प्रणाली के माध्यम से संसाधित किए गए लेन-देन का औसत प्रसंस्करण समय लगभग 2 दिन है, जो बैंकिंग एवं कनेक्टिविटी की परिस्थितियों के अधीन निर्धारित समय-सीमा के भीतर रहता है।

इसके अलावा, पंचायती राज संस्थाओं की डिजिटल क्षमता निर्माण को मजबूत करने के लिए केंद्रित पहलें की गई हैं। वर्ष 2022-23 से कार्यान्वित, राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) की संशोधित केंद्र प्रायोजित योजना के तहत, निर्वाचित प्रतिनिधियों और पंचायत

पदाधिकारियों को कार्यशालाओं, ऑनलाइन मॉड्यूल, उपयोगकर्ता नियमावली, वीडियो शिक्षण (वीडियो ट्यूटोरियल) और हेल्पडेस्क सपोर्ट के माध्यम से प्रशिक्षण और क्षमता निर्माण सुधार प्रदान किए जा रहे हैं।

उपरोक्त तथ्यों के दृष्टिगत, भरपाई का प्रश्न उत्पन्न नहीं होता है। हालाँकि, मंत्रालय बाधाओं को कम करने के लिए कई सुधारात्मक कदम उठा रहा है, जिनमें प्रणाली में सुधार, आवश्यकतानुसार परिचालन में ढील, और समय पर सहायता सुनिश्चित करने के लिए एडवाइजरी जारी करना शामिल है। मंत्रालय पोर्टल के सुचारु संचालन और पंचायत स्तर पर समय पर निधि जारी करने और योजनाओं को लागू करने के लिए राज्यों और केंद्र शासित प्रदेशों के साथ मिलकर काम कर रहा है।

PMGSY IN MAHARASHTRA

468. SHRI VISHALDADA PRAKASHBAPU PATIL:

DR. BACHHAV SHOBHA DINESH:

ADV. GOWAAL KAGADA PADAVI:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government has assessed the extent of eligible unconnected habitations under Pradhan Mantri Gram Sadak Yojana-IV (PMGSY-IV) in the districts of Nandurbar, Bhandara, Solapur, Sangli and Dhule, particularly in tribal, aspirational and drought-prone blocks, if so, the number of habitations found eligible but still left out of the proposal pipeline, district-wise;
- (b) whether any timelines have been fixed for Maharashtra to submit PMGSY-IV proposals for the above districts, if so, the details thereof;

- (c) whether the Government proposes to introduce district-specific targets, monitoring mechanisms and penalties for delays in proposal finalisation and execution under PMGSY-IV, given repeated implementation gaps at Central and State levels;
- (d) whether any steps has been taken to independently verify the quality, durability and climate resilience of PMGSY roads in these districts, in view of recurring damage due to heavy rainfall and inadequate maintenance; and
- (e) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) and (b) The Government of India has approved phase IV of PMGSY in September 2024 to provide all-weather connectivity to 25,000 unconnected habitations of population size 500+ in plains, 250+ in NE and Hill States/UTs, special category areas (Tribal Schedule V, Aspirational Districts/Blocks, Desert areas) and 100+ in LWE affected districts, as per Census 2011. The timeline for completion of PMGSY-IV is March 2029.

All proposals received from the States are scrutinized by the Ministry in the Pre-Empowered and Empowered Committee meetings. The recommendations of the Empowered Committee are submitted to the Minister of Rural Development and in case the proposals meet the programme requirements, the same is sanctioned. The State of Maharashtra has submitted proposal for 65 roads covering a length of 276.11 km under Pradhan

Mantri Gram Sadak Yojana-IV (PMGSY-IV), for which, Pre-Empowered Committee meeting has been held on 30.12.2025. In the State of Maharashtra, the State has surveyed 1641 habitations through Gram Sadak Survey Application, out of which, only 196 habitations have been found eligible as per the programme guidelines of PMGSY-IV. District-wise details of habitations surveyed by the State and found eligible out of it is given in the enclosed **Statement.**

(c) District specific target is not fixed by the Ministry. In order to effectively monitor the PMGSY works and bring about greater efficiency, accountability and transparency in its implementation, a modern web based online Management, Monitoring and Accounting System (OMMAS) is in place. Implementation of all PMGSY works is monitored through OMMAS on real time basis to ensure that the physical and financial progress are in sync with the overall targets given to states. Further Project Management Information System (PMIS) within OMMAS has been developed for progress monitoring of construction activities of each road sanctioned under PMGSY.

(d) and (e) The Government has established a robust three-tier Quality Assurance Mechanism to independently verify that PMGSY roads meet prescribed technical standards, including durability and resilience to climatic stress:

First Tier (In-house): The Programme Implementation Units (PIUs) are responsible for process control through mandatory tests on materials and workmanship at field laboratories established by contractors.

Second Tier (Independent State Level): Independent State Quality Monitors (SQMs) conduct structured inspections at three critical stages: initial, middle, and final stages of construction.

Third Tier (Independent Central Level): The National Quality Monitors (NQMs), who are retired senior engineers, perform unannounced, random inspections across districts. Their role is to provide an objective third-party audit of the work quality and the effectiveness of the state's quality control system.

Further to ensure Climate Resilience and Durability the following Measures are in place:

Design Vetting: All Detailed Project Reports (DPRs) are vetted by State Technical Agencies (STAs) (like NITs/IITs) to ensure structural designs are suitable for the specific terrain and local climate (e.g., higher embankments in flood-prone districts).

Green Technology Mandate: Since 2013, It has been made mandatory for the States to use New/Green technologies (like Waste Plastic, Cold Mix, and Cell Filled Concrete) for constructions of roads sanctioned under the scheme. These technologies, particularly Waste Plastic, have proven to increase resistance to water-induced damage.

IRC Standards: Road designs follow the Indian Roads Congress (IRC) codes, which include specific provisions for drainage and durability in high-rainfall zones.

The Ministry utilizes advanced digital platforms to ensure transparency and accountability in these verification steps:

OMMAS (Online Management, Monitoring and Accounting System):

This portal tracks the physical and financial progress of every road in real-time. Inspection reports from both SQMs and NQMs are uploaded here for administrative scrutiny.

e-MARG (Electronic Maintenance of Rural Roads): Launched to ensure "durability through maintenance," this platform monitors the 5-year **Defect Liability Period (DLP)**. Routine maintenance by contractors is verified through geo-tagged photographs uploaded every two months. For PMGSY-III and PMGSY-IV post five year maintenance is tracked /will also be tracked.

Meri Sadak App: A citizen feedback system that allows users to report poor quality or lack of maintenance directly to the authorities, triggering independent inspections if necessary.

Road Safety Audits: For PMGSY-III, a mandatory safety audit is conducted for roads longer than 5 km to identify design deficiencies that might affect durability or safety.

STATEMENT

**Details of habitations survey for the state of Maharashtra
under PMGSY-IV**

Sr. No	District Name	Total Survey	Un-Connected Survey approved by State	Total Eligible Habitation
1	Ahmednagar	126	1	0

2	Aurangabad	4	1	1
3	Beed	2	1	1
4	Buldhana	4	3	3
5	Dhule	13	10	10
6	Gadchiroli	77	66	66
7	Hingoli	14	0	0
8	Jalgaon	17	13	13
9	Jalna	44	1	1
10	Kolhapur	469	0	0
11	Latur	4	0	0
12	Nanded	50	6	6
13	Nandurbar	5	5	5
14	Nashik	38	17	17
15	Osmanabad	59	8	8
16	Parbhani	40	1	1
17	Pune	21	4	4
18	Raigad	33	2	1
19	Ratnagiri	190	0	0
20	Sangali	150	0	0
21	Satara	31	0	0
22	Sindhudurg	130	0	0
23	Solapur	90	50	50
24	Thane	18	2	2
25	Washim	2	1	1
26	Palghar	10	6	6
Total		1641	198	196

TRADE WITH RUSSIA

469. DR. MOHAMMAD JAWED:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the details regarding the present trade with Russia;
- (b) whether the threats of USA over tariff rate impacted the trade between the countries;
- (c) if so, the details thereof along with the manner in which this impact influences the Indian economy;
- (d) the details of trade between India and Russia during the last five calendar year in terms of volume and value; and
- (e) the details of the top five trading commodities between the two countries during the same period in terms of volume and value?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

- (a) Bilateral trade between India and Russia in calendar year 2025 stood at USD 63.6 billion, comprising Indian exports of USD 4.4 billion and imports of USD 59.1 billion.
- (b) and (c) India's trade decisions are guided by overall national economic interests and prevailing conditions in global markets. Commercial entities make procurement choices based on factors such as price competitiveness, supply availability, and market dynamics. No impact on bilateral trade between India and Russia based on policies of third countries has been observed.
- (d) and (e) Country-wise and commodity-wise trade statistics, including quantity (volume) and value, are compiled by the Directorate General of

Commercial Intelligence and Statistics (DGCIandS) and are available in public domain on the Department of Commerce Trade Statistics Portal. Link of the portal is as: <https://www.commerce.gov.in/trade-statistics/>

एफआरए के तहत सामुदायिक अधिकार

470. श्रीमती रूपकुमारी चौधरी:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

- (क) वर्ष 2014 से अब तक कितने जिलों को नक्सल-प्रभावित श्रेणी से नक्सल-मुक्त या कम प्रभावित घोषित किया गया है;
- (ख) केंद्रीय सशस्त्र पुलिस बलों की तैनाती के बाद उन जिलों में नागरिक प्रशासन, शिक्षा, स्वास्थ्य और बुनियादी सेवाओं की उपलब्धता में अब तक क्या मापनीय सुधार दर्ज किए गए हैं;
- (ग) क्या सरकार ने इन क्षेत्रों में वन अधिकार अधिनियम (एफआरए) और पंचायत उपबंध (अनुसूचित क्षेत्रों तक विस्तार) अधिनियम (पेसा) के अंतर्गत व्यक्तिगत और सामुदायिक अधिकारों के कार्यान्वयन का कोई स्वतंत्र मुल्यांकन कराया है और यदि हां, तो उसके निष्कर्ष क्या हैं;
- (घ) आत्मसमर्पण करने वाले नक्सलियों और स्थानीय युवाओं के लिए गृह मंत्रालय की पुनर्वास, कौशल विकास और रोजगार योजनाओं की सफलता दर क्या है; और
- (ङ) क्या सरकार के पास सुरक्षा उपायों से इतर इन क्षेत्रों में अधिकार-आधारित और सहभागी विकास की दिशा में कोई समयबद्ध कार्ययोजना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय):

(क) से (ङ) भारत के संविधान की सातवीं अनुसूची के अनुसार, 'पुलिस' और 'लोक व्यवस्था' के विषय राज्य सरकारों के पास हैं। हालांकि, भारत सरकार वामपंथी उग्रवाद (एलडब्ल्यूई) से प्रभावित राज्यों के प्रयासों में सहायता कर रही है। वामपंथी उग्रवाद (एलडब्ल्यूई) की समस्या से समग्र रूप से निपटने के लिए, वर्ष 2015 में "वामपंथ उग्रवाद से निपटने के लिए राष्ट्रीय नीति एवं कार्य योजना" अनुमोदित की गई थी।

इसमें एक बहु-आयामी रणनीति की परिकल्पना की गई है, जिसमें सुरक्षा संबंधी उपाय, विकासपरक पहलें (इंटरवेंशन), स्थानीय समुदायों के अधिकारों तथा हकदारियों को सुनिश्चित करना आदि शामिल हैं।

- (i) सुरक्षा के मामले में, भारत सरकार केंद्रीय सशस्त्र पुलिस बल बटालियनों प्रदान करके और भारतीय रिजर्व बटालियनों का गठन करके, हेलीकॉप्टर सहायता, शिविर संबंधी अवसंरचना को मजबूत करके, प्रशिक्षण, राज्य पुलिस बलों के आधुनिकीकरण हेतु निधियों, उपकरणों तथा हथियारों, आसूचना के आदान-प्रदान, फॉर्टीफाइड पुलिस स्टेशनों के निर्माण आदि का प्रावधान करके वामपंथी उग्रवाद से प्रभावित राज्य सरकारों की सहायता करती है।

- वर्ष 2014-15 से अब तक राज्यों के क्षमता निर्माण के लिए, सुरक्षा संबंधी व्यय (एसआरई) योजना के तहत वामपंथी उग्रवाद से प्रभावित राज्यों को 3681.73 करोड़ रुपये जारी किए गए हैं, ताकि बलों के परिचालन और प्रशिक्षण आवश्यकताओं संबंधी व्यय, आत्मसमर्पण करने वाले वामपंथी उग्रवादी कैडरों के पुनर्वास, वामपंथी उग्रवाद संबंधी हिंसा के कारण मारे गए नागरिकों/वीरगति को प्राप्त हुए सुरक्षा कार्मिकों के परिवारों को अनुग्रह राशि आदि प्रदान की जा सके।

- वामपंथी उग्रवादियों को मुख्यधारा में शामिल होने के लिए प्रोत्साहित करने के लिए भारत सरकार और राज्य सरकारों ने व्यापक आत्मसमर्पण-सह-पुनर्वास नीतियां तैयार की हैं। भारत सरकार सुरक्षा संबंधी व्यय (एसआरई) योजना के भाग के रूप में आत्मसमर्पण-सह-पुनर्वास नीति के माध्यम से इस प्रयास में राज्यों की सहायता भी करती है। भारत सरकार एसआरई योजना के तहत आत्मसमर्पण करने वालों के पुनर्वास पर वामपंथी उग्रवाद से प्रभावित राज्यों द्वारा किए गए व्यय की प्रतिपूर्ति करती है। पुनर्वास पैकेज में अन्य बातों के साथ-साथ उच्च रैंक वाले वामपंथी उग्रवादी कैडरों के लिए 5 लाख रुपये और अन्य वामपंथी उग्रवादी कैडरों के लिए 2.5 लाख रुपये का तत्काल अनुदान शामिल है। इसके अलावा, इस योजना के अंतर्गत हथियारों/गोला-बारूद के समर्पण के लिए प्रोत्साहन राशि भी प्रदान की जाती है। इसके अलावा, तीन साल के लिए 10,000 रुपये के मासिक वजीफे के साथ अपनी पसंद के धंधे/व्यवसाय में प्रशिक्षण प्राप्त करने का भी प्रावधान है। प्रभावित राज्यों ने अपनी समर्पण-सह-पुनर्वास नीतियों को और संशोधित किया है ताकि उन्हें लाभप्रद और समकालीन बनाया जा सके।
- राज्यों के पुलिस बलों को सुसज्जित करने और आधुनिक बनाने के प्रयासों को "पुलिस बलों का आधुनिकीकरण" योजना के तहत पूरक बनाया गया है। इस योजना के तहत, राज्य सरकारों को हथियार, सूचना प्रौद्योगिकी, संचार, प्रशिक्षण, पुलिस स्टेशनों के निर्माण, गतिशीलता और पुलिस आवास और अन्य पुलिस बुनियादी ढांचे आदि के लिए केंद्रीय सहायता प्रदान की जाती है। इसकी उप-योजना यानी विशेष अवसंरचना योजना (SIS) के तहत, LWE प्रभावित राज्यों को राज्य के विशेष बलों, राज्य खुफिया शाखाओं (SIBs), जिला पुलिस और फोर्टीफाइड पुलिस स्टेशनों (FPSs) के सुदृढ़ीकरण के लिए 1761 करोड़ रुपये

के कार्यों को मंजूरी दी गई है। सुरक्षा बुनियादी ढांचे पर भारत सरकार का ध्यान महत्वपूर्ण रहा है। अब तक 656 फोर्टीफाइड पुलिस स्टेशन बनाए गए हैं।

- वामपंथी उग्रवाद प्रबंधन के लिए केन्द्रीय एजेंसियों को सहायता (ACALWEMS) योजना के अंतर्गत शिविरों की बुनियादी संरचना और वामपंथी उग्रवाद से निपटने संबंधी ऑपरेशनों के लिए हेलीकॉप्टरों की व्यवस्था करने के लिए सहायता प्रदान की जाती है। वर्ष 2014-15 से अब तक इस योजना के माध्यम से केंद्रीय एजेंसियों को 1224.59 करोड़ रुपये प्रदान किए गए हैं।
- वामपंथी उग्रवाद के वित्तीय प्रवाह को रोकने और सीपीआई (माओवादी) तथा इसके वित्तीय समर्थकों के बीच साठ-गांठ का खुलासा करने पर विशेष ध्यान दिया गया है। वामपंथी उग्रवाद के लिए निधियों और अन्य संसाधनों के प्रवाह को रोकने की दिशा में प्रभावी कार्रवाई के लिए, राज्य पुलिस द्वारा विभिन्न तरीकों से केंद्रीय एजेंसियों के सहयोग से समन्वित कार्रवाई की जा रही है।

(ii) विकासात्मक उपायों के लिए, भारत सरकार की प्रमुख योजनाओं के अलावा, वामपंथी उग्रवाद प्रभावित क्षेत्रों के लिए विशिष्ट पहल की गई हैं, जिनमें सड़क नेटवर्क के विस्तार, दूरसंचार संपर्क में सुधार, शिक्षा, कौशल विकास और वित्तीय समावेशन पर विशेष जोर दिया गया है। इनमें से कुछ का उल्लेख नीचे किया गया है:

- सड़क नेटवर्क के विस्तार के लिए, 02 वामपंथी उग्रवाद विशिष्ट योजनाओं अर्थात् सड़क आवश्यकता योजना (RRP) और वामपंथी उग्रवाद प्रभावित क्षेत्रों के लिए सड़क कनेक्टिविटी परियोजना (RCPLWEA) के अंतर्गत 15,016 किलोमीटर सड़क का निर्माण हो चुका है।
- वामपंथी उग्रवाद प्रभावित क्षेत्रों में दूरसंचार कनेक्टिविटी में सुधार के लिए 9,233 टावर चालू हो चुके हैं।

- कौशल विकास के लिए, 46 औद्योगिक प्रशिक्षण संस्थान (ITI) और 49 कौशल विकास केन्द्र (SDC) खोले गए हैं।
 - जनजातीय क्षेत्रों में गुणवत्तापूर्ण शिक्षा के लिए 179 एकलव्य आदर्श आवासीय विद्यालयों (EMRS) को कार्यशील किया गया है।
 - वित्तीय समावेशन के लिए डाक विभाग ने वामपंथी उग्रवाद प्रभावित जिलों में बैंकिंग सेवाओं के साथ 6,025 डाकघर खोले हैं। वामपंथी उग्रवाद से सबसे अधिक प्रभावित जिलों में 1,804 बैंक शाखाएं और 1,321 एटीएम खोले गए हैं।
 - विकास को और गति देने के लिए, विशेष केंद्रीय सहायता (एससीए) योजना के तहत, वामपंथी उग्रवाद से सबसे अधिक प्रभावित जिलों में सार्वजनिक अवसंरचना में अत्यधिक कमी को दूर करने के लिए निधियां उपलब्ध करायी गई हैं। वर्ष 2017 में योजना की शुरुआत के बाद से अब तक 3,953.67 करोड़ रुपये जारी किए जा चुके हैं।
 - स्थानीय समुदायों के अधिकारों तथा हकदारियों को सुनिश्चित करने के लिए 21,29,753 लाभार्थियों को स्वामित्व विलेख वितरित किए गए हैं (20,24,975 व्यक्तिगत स्वामित्व विलेख और 1,04,778 सामुदायिक स्वामित्व विलेख)। इन क्षेत्रों में स्थानीय स्वशासन को और मजबूत करने के लिए, गृह मंत्रालय पंचायती राज मंत्रालय के साथ संयुक्त योजना बना रहा है। ये उपाय प्रभावित क्षेत्रों में सामुदायिक अधिकारों को मजबूत करने और सहभागी शासन को बढ़ावा देने के प्रति सरकार की प्रतिबद्धता को दर्शाते हैं।
- (iii) गृह मंत्रालय ने छत्तीसगढ़ के सात वामपंथी उग्रवाद प्रभावित जिलों में विभिन्न सरकारी कल्याणकारी योजनाओं एवं विकासात्मक पहलों की संतुष्टि की सीमा और आजीविका सृजन की क्षमता का आकलन करने के लिए एक स्वतंत्र एजेंसी के माध्यम से सर्वेक्षण किया

है। सर्वेक्षण में शिक्षा के स्तर, स्वास्थ्य संकेतकों और प्राथमिक विद्यालयों, आंगनवाड़ी केंद्रों और माध्यमिक स्वास्थ्य सुविधाओं आदि जैसी बुनियादी सेवाओं की उपलब्धता का विवरण संकलित किया गया है। यह, केन्द्रीय गृह मंत्रालय एवं राज्य सरकार द्वारा विकासात्मक कमियों को पूरा करने एवं आजीविका सुनिश्चित करने के उद्देश्य में सहायक हो रहा है।

- (iv) 'राष्ट्रीय नीति एवं कार्य योजना 2015' के दृढ़ कार्यान्वयन के परिणामस्वरूप वामपंथी उग्रवाद संबंधी हिंसा में लगातार कमी आई है और इसका भौगोलिक फैलाव भी कम हुआ है। देश की आंतरिक सुरक्षा के लिए एक गंभीर चुनौती रहे वामपंथी उग्रवाद पर हाल के दिनों में काफी अंकुश लगाया गया है और इसे केवल कुछ क्षेत्रों तक सीमित कर दिया गया है। वामपंथी उग्रवाद प्रभावित जिलों की संख्या 2018 में 126 से घटकर दिसंबर-2025 में केवल 08 हो गई, जिसमें केवल 3 जिलों को अब सबसे अधिक वामपंथी उग्रवाद प्रभावित के रूप में वर्गीकृत किया गया है।

वामपंथी उग्रवाद से संबंधित हिंसा की घटनाएं वर्ष 2010 में 1936 के उच्च स्तर से 88% घटकर वर्ष 2025 में 234 हो गई हैं। नागरिकों और सुरक्षा बलों की परिणामी मृत्यु भी वर्ष 2010 में 1005 के उच्च स्तर से 90% घटकर वर्ष 2025 में 100 हो गई है। 2025 में, सुरक्षा बलों ने 364 नक्सलियों को मार गिराया, 1022 को गिरफ्तार किया और 2337 ने आत्मसमर्पण किया। LWE से संबंधित हिंसा की रिपोर्ट करने वाले पुलिस स्टेशनों की संख्या 2010 में 465 पुलिस स्टेशनों से घटकर 2025 में 119 पुलिस स्टेशन हो गई है।

- (v) हालांकि, सुरक्षा स्थिति में सुधार हो रहा है तथा और अधिक जिले वामपंथी उग्रवाद से मुक्त हो रहे हैं, तथापि सरकार ने इन क्षेत्रों के सतत सामाजिक-आर्थिक परिवर्तन पर जोर दिया है। इसी संदर्भ में, वर्ष 2024 में जिलों की एक नई श्रेणी बनाई गई, जिसे लेगेसी और थ्रस्ट डिस्ट्रिक्ट्स कहा जाता है। ये जिले अब वामपंथी उग्रवाद से प्रभावित नहीं हैं, लेकिन

राज्यों को प्राप्त लाभों को सुदृढ़ करने और पुनरावृत्ति को रोकने के लिए समर्थन की आवश्यकता है। वर्तमान में, 30 जिले इस श्रेणी में आते हैं, और किए जा रहे उपायों का उद्देश्य इन क्षेत्रों में दीर्घकालिक स्थिरता और समावेशी विकास को सुनिश्चित करना है।

(vi) भारत सरकार देश से वामपंथी उग्रवाद के पूर्ण उन्मूलन के साथ-साथ वामपंथी उग्रवाद से मुक्त होने वाले क्षेत्रों के समग्र विकास के लिए प्रतिबद्ध है।

SCHEMES FOR SENIOR CITIZENS AND PERSONS WITH DISABILITIES

471. SHRI PRADYUT BORDOLOI:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether the Government has conducted any assessment of the coverage and impact of the “Rashtriya Vayoshri Yojana” and “Deendayal Disabled Rehabilitation Scheme (DDRS)” during the last five years, if so, the details and the findings thereof and if not, the reasons therefor;
- (b) whether the Ministry has reviewed accessibility standards for public infrastructure and Government buildings under the Accessible India Campaign (Sugamya Bharat Abhiyan), if so, the findings thereof, including compliance status, State-wise and if not, the reasons therefor;
- (c) whether the financial allocations for welfare of persons with disabilities and senior citizens have been increased in the Union Budget 2025–26, if so, the details thereof including the quantum of increase of funds, additional measures taken with the additional funds and the funds pending and if not, the reasons therefor; and

- (d) the details regarding the scale of tangible impact, number of beneficiaries and implementation challenges of each scheme for senior citizens and persons with disabilities?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

- (a) A third-party evaluation of the Rashtriya Vayoshri Yojana(RVY) and the Deendayal Divyangjan Rehabilitation Scheme (DDRSS) has recently been undertaken for their appraisal for continuation of these schemes during the next financial cycle(2026-31).

The study in respect of the RVY has, inter alia, indicated that the scheme is exceptionally well-aligned with the needs of BPL/low-income elderly, is highly efficient, has exceptional productivity, is inclusive and has had a transformative impact on the mobility and functional independence of beneficiaries who receive devices, enabling them to walk independently or move around without assistance.

The evaluation study of the DDRSS has indicated that the scheme has delivered significant outcomes in education, rehabilitation, assistive support and livelihood inclusion. The evaluation also noted improved livelihood linkages, trong community and parental engagement, and enhanced transparency and timelines through the e-anudaan digital platform.

- (b) The Department of Empowerment of Persons with Disabilities(DePWD) has informed that the 'works, lands and buildings vested in or in the possession of

the State' is a State subject and in pursuance of Sections 40 to 45 of the Rights of Persons with Disabilities Act, 2016 (RPwD Act, 2016), the appropriate Government, as defined under Section 2(b) of the said Act, is statutorily mandated to take requisite steps to ensure the creation and maintenance of accessible built infrastructure, transport systems, accessible information and communication technology (ICT) platforms for Divyangjans. The data on State/UT-wise compliance is not maintained centrally.

The Rights of Persons with Disabilities Rules, 2017 (RPwD Rules, 2017) provides the regulatory framework for sectoral implementation of the RPwD Act, 2016. Under Rule 15(1) of the RPwD Rules, 2017, sector-specific standards and regulations pertaining to accessibility have been prescribed and notified. Pursuant to Rule 15(2) of the RPwD Rules, 2017, the respective Ministries and Departments of the Central Government shall ensure compliance with the prescribed accessibility standards through the instrumentality of the concerned domain regulators or through such other measures as may be deemed appropriate.

Central Public Works Department(CPWD) under the Ministry of Housing and Urban Affairs has informed that it has completed accessibility upgrades in about 1100 Central Government buildings as per feasibility. CPWD has also issued directions to ensure that the provisions of universal accessibility be incorporated in all new buildings at designing/ planning stage.

(c) The Budget Estimates(BE) for the DePWD for the Financial Year(FY) 2025-26 is Rs. 1275.00 crore, which is 4.05% higher than the BE of FY 2024-25 (Rs 1225.27crore).

Further, the BE for the Atal Vayo Abhuydaya Yojana (AVYAY) for the FY 2025-26 is Rs. 553.42 Crore, which is 2.59% higher than the BE for the FY 2024-25 (Rs. 539.44 Crore).

The additional funds allocated to the said schemes are utilized to cover more beneficiaries and for taking measures for extending the outreach of the schemes.

(d) The Department of Social Justice and Empowerment(DoSJE) implements AVYAY for the welfare of senior citizens. An amount of Rs. 824.23 Cr has been released under the AVYAY Scheme during the last three years.

At present, the financial support is being provided to 705 Senior Citizen Homes, 13 Continuous Care Homes, 17 Mobile Medicare Units and 3 Physiotherapy Units to provide food, shelter, clothing and medical facilities to indigent senior citizens. Further, aids and assistive devices have been distributed to 7.92 lakh eligible senior citizens under the Rashtriya Vayoshri Yojana. More than 27 lakh calls have been received on Elderline(a national level helpline with toll free number 14567) pertaining to the issues reported by the elderly.

To bridge the demand and supply gap in the field of Geriatric Care Givers, 35,480 trainees have been trained so far.

9 Start-ups have been financially supported under the Seniorcare Ageing Growth Engine(SAGE) component of the AVYAY Scheme to encourage development of innovative products and services for the senior citizens.

DePWD has informed that an amount of Rs. 384.52 Cr has been released under the DDRS Scheme benefitting 1,00,836 beneficiaries during the last three years. Also, DEPwD implements an umbrella scheme for Implementation of Rights of Persons with Disabilities (SIPDA) Act, 2016, applicable across India. The said scheme has a component, namely the “Scheme for Creation of Barrier Free Environment” (CBFE Scheme), through which financial assistance is provided to State/UT Governments on demand basis, for the creation of a barrier-free environment in existing government buildings and establishments, upon receipt of compliant proposals.

Under the SIPDA scheme, Cross-Disability Early Intervention Centres (CDEICs) have been established to provide early identification and multidisciplinary intervention services to children with disabilities in the 0-6 year age group. At present, 28 CDEICs are functional across National Institutes, Composite Regional Centres and Regional Centres supported by the Department. Since the inception of the scheme, 19,69,791 beneficiaries have been reported under the CDEIC sub-scheme.

These Centres provide coordinated services including physiotherapy, occupational therapy, speech and language therapy, psychological

assessment, special education and parental counselling through a single-window service delivery framework.

Some of the implementation challenges under AVYAY Scheme and CBFE Scheme include the receipt of delayed and incomplete proposals, pendency of Utilization Certificates (UCs), inadequate proposal submission and administrative and procedural challenges.

Implementation of the schemes is regularly monitored through inspections, periodic reporting and review mechanisms and any operational issues arising during the implementation are addressed through continuous administrative and financial oversight.

ASSISTANCE TO DISABLED PERSONS FOR PURCHASE OF AIDS AND APPLIANCES

472. SUSHRI S. JOTHIMANI:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether it is a fact that the ceiling limit for subsidy on aids and appliances under the Assistance to Disabled Persons for Purchase of Aids and Appliances (ADIP) Scheme is currently fixed at Rs. 50,000, if so, the details thereof;
- (b) whether the Government is aware that many beneficiaries are facing difficulties owing to the inadequacy of this subsidy limit in meeting the actual cost of quality assistive devices, if so, the details thereof;

- (c) whether the Government proposes to revise the ceiling limit upward and if so, whether it will consider enhancing the limit to Rs. 1–2 lakh in view of the rising cost of aids and appliances; and
- (d) if not, the reasons for not raising the subsidy ceiling under the ADIP Scheme?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) The income ceiling of beneficiaries for receiving benefit under ADIP Scheme is Rs.22,500/- per month for availing 100% subsidy and from Rs.22,501/- to Rs.30,000/- per month for availing 50% subsidy. The details of subsidy provided under the Scheme is as under:-

- (i) At present, aids and appliances costing up to Rs.15,000/- are provided.
- (ii) For motorized tricycles and wheelchairs, a subsidy ceiling of upto Rs.50,000/- is set for persons with disabilities having atleast 80% disability.
- (iii) In case of high-end prosthesis, subsidy ceiling is upto Rs.30,000/-.
- (iv) Under the Cochlear Implant Programme, the subsidy ceiling is Rs.7.00 lakh per unit for children with pre-lingual hearing loss between 1 to 5 years of age and Rs.6.00 lakh per unit for children with acquired

hearing loss between 5 to 18 years of age, including post-operative therapy and rehabilitation, subject to prescribed eligibility conditions.

(b) The Government is aware that the cost of assistive devices may vary depending upon the type, specifications and individual requirements of the beneficiaries. Under the ADIP Scheme, subsidy limits have been prescribed keeping in view the objective of providing affordable assistive devices to a larger number of eligible Divyangjan, subject to available budgetary resources. The Scheme also provides for periodic revision of the list of aids/appliances and their cost norms, based on technological advancements and recommendations received from implementing agencies.

(c) and (d) The ADIP Scheme was **comprehensively revised w.e.f. 01.04.2022**, wherein the cost ceilings for aids and appliances, medical/surgical correction and motorized tricycles/wheelchairs were **substantially enhanced**. Keeping in view of budget constraints, at present, there is **no proposal under consideration** to enhance the subsidy ceiling to Rs.1–2 lakh under the ADIP Scheme.

PRADHAN MANTRI AWAS YOJANA - GRAMIN (PMAY-G)

473. SHRI BIBHU PRASAD TARAI:

SHRIMATI ROOPKUMARI CHOUDHARY:

SHRI PRADEEP KUMAR SINGH:

SHRI MANISH JAISWAL:

SHRI PRADEEP PUROHIT:

DR. K. SUDHAKAR:

SHRI ARVIND DHARMAPURI:

SHRI JANARDAN SINGH SIGRIWAL:

SHRI DULU MAHATO:
SHRI RAMESH AWASTHI:
SHRI YADUVEER WADIYAR:
SHRI SUNIL KUMAR:
SHRIMATI APARAJITA SARANGI:
SHRI P. P. CHAUDHARY:
SHRI BHARTRUHARI MAHTAB:
SHRI NALIN SOREN:
SHRI VINOD LAKHAMSHI CHAVDA:
SHRI RAHUL SINGH LODHI:
SHRI GODAM NAGESH:
SHRI JUGAL KISHORE:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details and status of implementation of Pradhan Mantri Awas Yojana-Gramin (PMAY-G) in the State, State-wise including Rajasthan;
- (b) the number of houses sanctioned, constructed and handed over to beneficiaries under PMAY-G till December, 2025 including the West Champaran district of Bihar, Dumka Lok Sabha Constituency and in the UT of Jammu;
- (c) the funds released and utilised under PMAY-G till December, 2025 including pending liabilities, State-wise and Pali Lok Sabha Constituency;
- (d) whether the Ministry has assessed the effectiveness of institutional safeguard measures under AwaasSoft, AwaasPlus 2024 Survey and Pratyaksh Hanstantrit Labh (PAHAL i.e. DBTL) in preventing duplication, exclusion and financial leakages; and,

- (e) whether any specific bottlenecks have been identified in Telangana and if, so, the corrective steps taken and timelines?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS
(DR. CHANDRA SEKHAR PEMMASANI):**

(a) The Ministry of Rural Development is implementing the Pradhan Mantri Awaas Yojana- Gramin (PMAY-G) w.e.f. 1st April, 2016 to construct 4.95 crore houses by March 2029 by providing assistance to eligible rural households with basic amenities to attain the goal of "Housing for All". The Ministry of Rural Development has allocated a target of 4.14 crore houses to the States/UTs under PMAY-G, against which more than 3.86 crore houses have been sanctioned by States/UTs and more than 2.95 crore houses have been completed as on 28.01.2026.

The State-wise details and status of implementation of Pradhan Mantri Awas Yojana-Gramin (PMAY G) in the country including Rajasthan are given in the enclosed **Statement-I**.

(b) the details of houses sanctioned and completed under PMAY-G till December, 2025 in the West Champaran district of Bihar, Dumka Lok Sabha Constituency and in the UT of Jammu are given in the enclosed **Statement-II**.

(c) The details of funds released and utilized under PMAY-G since inception till 31st December 2025, State-wise is given in the enclosed **Statement- III**. Under PMAY-G, Central assistance is released directly to the State/Union

Territory (UT) considering the State/UT as a unit. Further release of these funds to beneficiaries is done by the respective State/UT Governments. The district-level data related to funds utilised, Financial Year wise can be seen at the programme website at https://rhreporting.nic.in/netiay/FinancialProgressReport/Report_HighLevel_FinancialProgress.aspx.

(d) AwaasSoft: AwaasSoft is a bi-lingual (Hindi and English), transactional web based electronic service delivery platform to facilitate e-Governance in PMAY-G. All the critical functions of PMAY-G like identification of beneficiaries from beneficiary databases, fixing of targets, release of funds, issue of sanction order to the beneficiary, monitoring of the progress of house construction, release of the assistance amount to the beneficiary, etc. are done through AwaasSoft.

Awaas+ 2024 Survey: To identify the potential eligible households under the PMAY-G, an updation exercise has started w.e.f. 27.12.2024 using the Awaas+ 2024 mobile application. The main features of the Awaas+ 2024 Survey are as under:

- i. Self Survey and Assisted survey of potential beneficiaries: The self-survey can be conducted by either a member of the beneficiary household or an authorized representative. For Assisted survey, the States/Union Territories would register the Surveyors for conducting the household survey.

- ii. Mandatory Aadhaar based Face authentication: Access to the application will require Aadhaar-based e-KYC verification.
- iii. Housing Typology selection: Users will be presented with options for housing designs and mason training programs. While the users can select any housing design, the chosen design will be considered as preference only.
- iv. Time stamped and Geo-tagged photos: Photos of the family's existing house and the proposed site (if they are found eligible and receive benefits under PMAY-G) should be captured in the next stage. These photos are geo-tagged and timestamped to record their exact location and time are recorded. These photos will then be analysed using Artificial Intelligence (AI) models to assess eligibility.

Usage of Artificial Intelligence (AI)/ Machine Learning (ML) model is done under the PMAY-G to curb fraudulent activity and provide information of possible malpractices, and the details are provided as under:

- i. Recommendation System module identifies various house attributes such as pucca wall, pucca roof, kutcha wall, kutcha roof, logo, window, door, and person in the uploaded photos of a completed house and recommends a final photograph for approval.
- ii. Anomaly Detection and Fraud Prevention module calculates similarity score between the photograph of house that is being inspected and other houses in the vicinity to prevent any kind of fraudulent activity in this regard.

- iii. e-KYC of the beneficiaries through integration with Aadhaar and AI-enabled face authentication technology to conduct verification of PMAY-G beneficiaries.
- iv. Liveliness Detection: Eye Blink/ Motion detection feature in Awaas App for identification of the beneficiaries.

Pratyaksh Hanstantrit Labh (PAHAL i.e. DBTL) is a system for LPG subsidies and not directly related to the PMAY-G. However, under the PMAY-G, the assistance to beneficiaries is transferred electronically through the AwaasSoft- PFMS platform as Direct Benefit Transfer (DBT). During the present phase (FY 2024-29), the release of payment of progress linked installments of assistance to the beneficiaries is being made using the Aadhaar Payments Bridge.

The PMAY-G is monitored very closely at all levels. There is a special emphasis on quality and timely completion of construction. The details of studies conducted for evaluation of the scheme are as under :-

- I. "Evaluation of Governance Parameters of Pradhan Mantri Awaas Yojana – Gramin" by National Institute of Public Finance and Policy (NIPFP): A three phased study on "Evaluation of Governance Parameters of Pradhan Mantri Awaas Yojana - Gramin" was conducted by NIPFP which also included impact assessment of Direct Benefit Transfer in reduction of leakages.
- II. Impact Assessment of PMAY-G" by National Institute of Rural Development and Panchayati Raj (NIRD and PR): The study was

conducted by NIRD and PR to assess to what extent were the program objectives met with regard to improving the physical conditions of the target population; and socio-economic improvements experienced by the target population, as a result of owning a new house. It was conducted in three states viz. Madhya Pradesh, Odisha, and West Bengal (Covering 24 Gram Panchayats in six districts, interviewing 1382 PMAY-G beneficiaries).

- III. NITI Aayog – “Evaluation of CSS Scheme – Rural Development Sector” in respect of PMAY-G - 2020-21 : Under the evaluation study sponsored by Development Monitoring and Evaluation Office (DMEO) of NITI Aayog, a detailed scheme level 636 Page 4 of 6 analysis of the 6 selected Centrally Sponsored Schemes (CSS): Mahatma Gandhi National Rural Employment Guarantee (MGNREGA), PMAY-G, National Social Assistance Programme (NSAP), Deendayal Antyodaya Yojana - National Rural Livelihoods Mission (DAY-NRLM), Pradhan Mantri Gram Sadak Yojana (PMGSY) and Shyama Prasad Mukherji Urban Mission (SPMRM) was done. Each of these schemes has been evaluated using the REESI+E framework against the Relevance, Effectiveness, Efficiency, Sustainability, Impact and Equity. Under the study, the performance of PMAY-G has been assessed on cross sectional themes like accountability and transparency, gender mainstreaming, use of IT, reforms and regulations etc.

(e) The initial target of the PMAY-G was construction of 2.95 crore houses by March 2024. The Government of India has approved the implementation of the PMAY-G for 5 more years for completion of 2 crore additional houses during FY 2024-25 to 2028-29.

The State of Telangana had been allocated a target of 70,674 houses for the financial years 2016-17 and 2017-18 under PMAY-G and an amount of Rs. 190.79 crores were also released as 1st installment of Central Share against the targets of FY 2016-17 for implementation of the scheme.

However, the State of Telangana did not implement the PMAY-G Scheme and refunded the amount of Rs. 190.79 crores to the Government of India. Also, the State had not conducted the Awaas + 2018 survey during January 2018 to March 2019 and hence eligible households under PMAY-G in the State could not be identified at that time and thus, no targets could be allocated to the State till date.

During FY 2024-25, the Government of Telangana has communicated its willingness to implement PMAY-G in the State. The Ministry has facilitated the State in the conduct of Awaas + 2024 survey which was started w.e.f. 27.12.2024 for identification of potential eligible rural households under PMAY-G using the Awaas + 2024 Mobile application. The household survey has been completed in the State and at present the States/UTs including Telangana, are conducting corroboration of Self-Survey cases, verification of flagged surveyed cases and deletion of ineligible households as per the guidelines issued by this Ministry and modules provided in AwaasSoft Management Information System

(MIS) and Awaas+ 2024 mobile Application. The completion of the aforementioned activities/ exercises is mandatory for preparation of system generation priority lists in the States and without 100% completion of the activities, the States/UTs would not become eligible for allocation of targets from the Awaas+ 2024 household Survey.

As on date, no target has been allocated to any State/UT, including Telangana from the Awaas+ 2024 household Survey.

STATEMENT-I

State/UT wise details of implementation of PMAY-G since inception

S.No.	State Name	Target	Sanctioned	Completed
1	ARUNACHAL PRADESH	35,937	35,591	35,591
2	ASSAM	29,87,868	29,08,410	21,22,269
3	BIHAR	50,12,752	49,08,941	39,63,030
4	CHHATTISGARH	26,42,224	24,42,576	17,56,318
5	GOA	257	254	243
6	GUJARAT	9,02,354	8,29,032	6,81,222
7	HARYANA	1,06,460	76,277	41,185
8	HIMACHAL PRADESH	1,21,502	97,245	61,070
9	JAMMU AND KASHMIR	3,36,498	3,34,664	3,22,573
10	JHARKHAND	22,34,176	19,39,661	15,96,662
11	KERALA	2,32,916	77,909	34,988
12	MADHYA PRADESH	57,74,572	49,77,369	41,37,739
13	MAHARASHTRA	43,70,829	41,42,043	16,36,300
14	MANIPUR	1,08,550	1,06,245	56,724
15	MEGHALAYA	1,88,034	1,84,438	1,55,930
16	MIZORAM	29,967	29,959	25,303
17	NAGALAND	48,830	48,736	36,298
18	ODISHA	28,49,889	28,07,390	25,11,530
19	PUNJAB	1,03,674	76,612	46,281
20	RAJASTHAN	24,97,121	24,33,569	18,46,763

21	SIKKIM	1,399	1,397	1,393
22	TAMIL NADU	9,57,825	7,36,610	6,63,247
23	TRIPURA	3,76,913	3,76,195	3,73,794
24	UTTAR PRADESH	36,85,704	36,55,980	36,41,844
25	UTTARAKHAND	69,194	68,531	68,228
26	WEST BENGAL	45,69,423	45,69,031	34,20,371
27	ANDAMAN AND NICOBAR	3,424	2,591	1,327
28	DADRA AND NAGAR HAVELI	11,206	10,584	5,831
29	DAMAN AND DIU	158	158	44
30	LAKSHADWEEP	45	53	45
31	PUDUCHERRY	-	-	-
32	ANDHRA PRADESH	2,47,114	2,46,930	90,050
33	KARNATAKA	9,44,140	5,56,184	1,66,076
34	TELANGANA	-	-	-
35	LADAKH	3,004	3,004	3,004
	Total	4,14,53,959	3,86,84,169	2,95,03,273

STATEMENT-II

Details of houses sanctioned and completed under PMAY-G since inception till 31st December 2025

State Name	District Name	Sanctioned	Completed
BIHAR	PASHCHIM CHAMPARAN	1,97,723	1,63,570
State Name	Sanctioned	Completed	
JAMMU AND KASHMIR	3,34,660	3,18,286	
Assembly Constituency	Sanctioned	Completed	
Dumka	2,85,871	2,40,819	

STATEMENT-III

State/UT wise details of funds released and utilized under PMAY-G since inception till 31st December 2025

			Rs in Cr
S.No	State	Total released including JANMAN	Funds utilized by the States including PM-JANMAN
1	ARUNACHAL PRADESH	484.76	427.77
2	ASSAM	28,648.84	31,873.09
3	BIHAR	33,158.02	55,197.83
4	CHHATTISGARH	15,334.25	25,520.51
5	GOA	2.84	5.51
6	GUJARAT	5,672.07	9,164.75
7	HARYANA	349.65	663.25
8	HIMACHAL PRADESH	1,150.40	1,186.20
9	JAMMU AND KASHMIR	3,899.10	4,304.25
10	JHARKHAND	13,502.33	22,036.14
11	KERALA	265.02	542.02
12	MADHYA PRADESH	35,187.82	55,331.85
13	MAHARASHTRA	18,706.83	31,084.45
14	MANIPUR	793.81	862.97
15	MEGHALAYA	2,251.24	2,383.74
16	MIZORAM	319.01	351.56
17	NAGALAND	531.46	587.46
18	ODISHA	20,825.59	33,508.74
19	PUNJAB	505.46	802.49
20	RAJASTHAN	14,603.68	24,305.84
21	SIKKIM	15.67	18.60
22	TAMIL NADU	5,766.91	8,448.44
23	TRIPURA	4,799.66	4,912.09
24	UTTAR PRADESH	27,195.67	44,299.04
25	UTTARAKHAND	870.40	902.61

26	WEST BENGAL	25,797.52	42,002.83
27	ANDAMAN AND NICOBAR	24.62	18.38
28	DADRA AND NAGAR HAVELI	87.70	166.47
29	DAMAN AND DIU	0.58	0.63
30	LAKSHADWEEP	0.70	0.59
31	PUDUCHERRY	-	-
32	ANDHRA PRADESH	1,226.46	1,239.85
33	KARNATAKA	2,005.92	2,167.29
34	TELANGANA	218.28	-
35	LADAKH	21.98	21.07
	Total	2,64,224.42	4,04,338.47

IMPLEMENTATION OF NSAP AND NFBS

474. SHRI ANTO ANTONY:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the National Social Assistance Programme (NSAP) is fully implemented in all States and Union Territories, if not, the reasons therefor, State and UT-wise;
- (b) the number of States and UTs presently not implementing or partially implementing NSAP and the National Family Benefit Scheme (NFBS);
- (c) the number of eligible beneficiaries who have not received NSAP and NFBS benefits due to partial or non-implementation, State and UT-wise; and
- (d) the total Central assistance released and utilised under NSAP and NFBS during the last three years, State and UT-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) to (c) National Social Assistance Programme (NSAP) is a 100% funded centrally sponsored scheme (CSS) and is being implemented in all States/UTs. The scheme consists of five sub-schemes namely Indira Gandhi National Old Age Pension Scheme, Indira Gandhi National Widow Pension Scheme, Indira Gandhi National Disability Pension Scheme, Indira Gandhi National Family Benefit Scheme and Annapurna scheme. The scheme caters to 3.09 crore BPL beneficiaries with a scheme-wise ceiling/ cap for each State/UT on the number of beneficiaries.

As per NSAP guidelines, responsibility of implementation of NSAP schemes, identification/ verification of beneficiaries, disbursal of pension to beneficiaries, stoppage of pension, annual verification of beneficiaries lie in the hand of States/UTs . Release of funds under NSAP is contingent upon receipt of proposals from the concerned State/UT, submitted in accordance with the scheme guidelines and Ministry of Finance (MoF) instructions. Funds under the scheme are released to States/UTs on the basis of number of eligible beneficiaries whose database has been digitized on NSAP-PPS (National Social Assistance Programme - Pension Payment System) portal or State cap of number of beneficiaries, whichever is less. Owing to non-receipt of proposals complete in all respects, funds could not be released to the State of Goa and the Union Territories of Andaman and Nicobar Islands, Dadra and Nagar Haveli and Daman and Diu, and Lakshadweep since last many

years. State/UT-wise ceiling/cap on number of beneficiaries in these States/UTs is given in the enclosed **Statement-I**.

(d) State and UT-wise fund released under pensions schemes of NSAP and NFBS during the last three years is given separately in the enclosed **Statement-II**.

STATEMENT-I

State/UT-wise cap/ceiling of beneficiaries under NSAP

State/UT	State Cap/Ceiling
Goa	14305
AandN Islands	1236
DandN Haveli and DandD	11650
Lakshadweep	362

STATEMENT-II

State/UT-wise fund released under pension schemes of NSAP during the last three years

(Rs in crore)

Sl.No.	States/UTs	2022-23	2023-24	2024-25
1	Andhra Pradesh	294.8691	379.325	332.0239
2	Bihar	1341.2597	1436.1712	1363.4669
3	Chhattisgarh	272.6135	277.5422	351.7923
4	Goa	0	0	0
5	Gujarat	225.494	190.585	191.0311
6	Haryana	233.0731	0	0
7	Himachal Pradesh	34.7952	87.72	0
8	Jharkhand	379.1716	276.5889	322.1857
9	Karnataka	418.8582	450.524	113.9305
10	Kerala	0	602.1392	131.2419
11	Madhya Pradesh	953.3036	819.0076	875.6552

12	Maharashtra	149.1751	0	534.1275
13	Odisha	641.9517	632.9958	517.8967
14	Punjab	0	14.0365	22.2681
15	Rajasthan	621.76395	305.2044	608.6698
16	Tamil Nadu	559.7842	666.6176	632.6006
17	Telangana	216.452	166.6637	0
18	Uttar Pradesh	1684.6482	1280.1139	1783.1442
19	Uttarakhand	118.9196	87.7143	110.0821
20	West Bengal	596.6475	940.2937	751.9962
21	Arunachal Pradesh	0	9.0459	0
22	Assam	309.55	289.809	297.2627
23	Manipur	25.5706	15.3304	21.772
24	Meghalaya	21.12885	21.6884	21.8053
25	Mizoram	10.2577	10.3158	13.4028
26	Nagaland	21.4562	16.3195	29.2062
27	Sikkim	7.9254	0	0
28	Tripura	30.033	42.9886	55.6238
29	AandN Islands	0	0	0
30	Chandigarh	0	0	0
31	DandN Haveli and DandD	0	0	0
32	NCT Delhi	0	0	116.6565
33	J and K	21.1241	80.0055	34.6391
34	Ladakh	3.3122	0	5.2198
35	Lakshadweep	0	0	0
36	Puducherry	0	0	0
	TOTAL	9193.1383	9098.7461	9237.7009

State/UT-wise fund released under NFBS during the last three years

(Rs in crore)

Sl. No.	States/UTs	2022-23	2023-24	2024-25
1	Andhra Pradesh	22.47	28.08	22.47
2	Bihar	0.00	36.93	27.22
3	Chhattisgarh	27.00	0.00	23.47
4	Goa	0.00	0.00	0.00
5	Gujarat	16.52	16.52	16.52

6	Haryana	17.13	0.00	10.70
7	Himachal Pradesh	1.06	2.47	0.00
8	J and K	0.00	0.00	0.00
9	Jharkhand	30.03	0.00	2.60
10	Karnataka	27.73	0.00	0.00
11	Kerala	0.00	0.00	0.00
12	Madhya Pradesh	57.09	8.90	14.12
13	Maharashtra	21.97	0.00	0.00
14	Odisha	38.63	52.48	31.64
15	Punjab	0.00	1.38	0.62
16	Rajasthan	0.00	0.00	0.00
17	Tamil Nadu	19.00	9.34	8.17
18	Telangana	0.00	0.00	0.00
19	Uttar Pradesh	150.53	112.90	164.24
20	Uttarakhand	0.00	1.42	1.77
21	West Bengal	25.91	62.89	44.40
22	Arunachal Pradesh	0.00	0.00	0.00
23	Assam	0.00	0.00	21.93
24	Manipur	1.72	1.03	0.16
29	Meghalaya	0.00	0.00	0.00
26	Mizoram	0.41	0.30	0.61
27	Nagaland	1.10	0.83	1.38
28	Sikkim	0.22	0.00	0.00
29	Tripura	0.00	1.01	0.51
30	AandN Islands	0.00	0.00	0.00
31	Chandigarh	0.00	0.00	0.00
32	DandN Haveli and DandD	0.00	0.00	0.00
33	NCT Delhi	0.00	0.00	1.17
34	Ladakh	0.37	0.00	0.52
35	Lakshadweep	0.00	0.00	0.00
36	Puducherry	0.00	0.00	0.00
	TOTAL	458.88	336.48	394.19

**LIMITED INDUSTRIAL INVESTMENT IN NON-METRO AND
SEMI-ARID DISTRICTS**

475. SHRI DHARAMBIR SINGH:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether industrial investment remains concentrated in select regions;
- (b) whether district-wise industrial gap analysis has been conducted;
- (c) whether infrastructure constraints deter investors from semi-arid districts;
- (d) whether incentives exist for industries in backward regions;
- (e) whether single-window clearance systems are effective at district level;
and
- (f) whether Bhiwani–Mahendragarh will be included under targeted industrial promotion initiatives to attract manufacturing, generate employment and ensure balanced regional growth and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (e) The primary responsibility of developing the industrial sector rests with State Governments. States adopt different policy measures to promote industrial development. The Union Government supplements efforts of State Governments to promote industrialization and provide an enabling eco-system for the overall development of industrial sector through various schemes such as the Scheme for Investment Promotion, Ease of Doing Business (EoDB),

Industrial Infrastructure Upgradation Scheme, Product Linked Incentive Scheme, Integrated Manufacturing Cluster (IMC) under National Industrial Corridors, Startup India etc.

Government of India is developing various Industrial Corridor Projects as part of National Industrial Corridor Development Programme (NICDP) which is aimed at development of greenfield industrial areas/region/nodes in India which can compete with the best manufacturing and investment destinations in the world. Till date Government of India has approved the development of 20 projects under National Industrial Corridor Development Programme (NICDP).

Industrial parks have emerged as a principal vehicle for accelerating the country's industry and innovation agenda. Developed in partnership with state governments and the private sector, these parks are reinforcing India's industrial base by promoting investment, progress-driven development, and economic ascendancy. They stimulate employment generation while also encouraging sustainable development. There are currently 306 plug-and-play industrial parks in India, and an additional 20 plug-and-play industrial parks and smart cities are being developed under the National Industrial Corridor Development Corporation (NICDC).

AURIC (Shendra-Bidkin Industrial Area) in Chhatrapati Sambhajinagar, Maharashtra recently marked its sixth anniversary, celebrating a journey of industrial progress, global investments, and sustainable growth. It is one of India's first Greenfield Industrial Smart Cities developed under the National Industrial Corridor Development Programme (NICDP). The region is supported

by multi-modal connectivity, including the Samruddhi Mahamarg, proposed Sambhajinagar–Pune Greenfield Expressway, Jalna Dry Port, and proximity to Aurangabad Airport and major rail links. These connectivity initiatives, aligned with PM GatiShakti, enhance logistics efficiency and make AURIC a competitive investment hub.

The Government of India has launched several region-specific initiatives to ensure balanced industrial growth in backward, hilly, remote, and strategically important regions namely:-

(i) **UNNATI (Uttar Poorva Transformative Industrialization Scheme):**

The Scheme was launched on 09th March, 2024 for extending support to the Industries for enhancing regional infrastructure, create employment opportunities, and promote resilience and prosperity in the region. Under the UNNATI Scheme, the following incentives are provided to the industrial Units:-

- Capital Investment Incentive (CII)
- Capital Interest Subvention (CIS)
- Manufacturing and Services linked incentive (MSLI)

(ii) Four New Components under the existing Central Sector Scheme of **Special Development Packages (SDPs)** for Assam and Tripura was approved by the Cabinet in August 2025 with a total outlay of Rs.4,250 crore. It will improve the socio-economic condition of vulnerable and marginalized groups of people who have not benefited adequately from

various existing Government schemes, boost employment opportunities, provide health services, promote education and skilling and income through livelihood activities for youth and women; and increase inflow of tourists from other parts of the country, thereby creating additional employment and livelihood opportunities for the people of the North Eastern Region.

(iii) The Government of India has notified the **New Central Sector Scheme (NCSS), 2021** for Industrial Development of Union Territory of Jammu and Kashmir with financial outlay of ₹28,400 Crore for encouraging new investments. The incentives being provided under New Central Sector Scheme(NCSS) are as under:

- Capital Investment Incentive (CII)
- Capital Interest Subvention (CIS)
- Goods and Services Tax Linked Incentive (GSTLI)
- Working Capital Interest Subvention (WCIS)

Government of India has taken several measures to promote the growth of manufacturing sector and create more employment opportunities. 'Make in India' initiative was launched on 25th September 2014 to facilitate Investment, foster Innovation, build best in class Infrastructure, and make India a hub for manufacturing, design, and innovation. Presently, Make in India 2.0 focuses on 27 sectors including 15 manufacturing sectors, implemented across various

Ministries and Departments and State Governments. The list of sectors under Make in India 2.0 is given in the enclosed **Statement**.

To further the Make in India initiative, Government of India has announced the National Manufacturing Mission (NMM) in the Union Budget 2025-26 with an outlay of ₹ 100 crore. The Mission will lay emphasis on five focal areas i.e. ease and cost of doing business; future ready workforce for in demand jobs; a vibrant and dynamic MSME sector; availability of technology; and quality products.

Further, keeping in view India's vision of becoming 'Aatmanirbhar' and to enhance India's manufacturing capabilities and exports, Production Linked Incentive (PLI) schemes have been launched for 14 key sectors with an outlay of Rs. 1.97 lakh crore. These schemes have the potential of significantly boosting production, increasing manufacturing output and contributing to faster economic growth in future. The purpose of the PLI Schemes is to attract investments in key sectors and cutting-edge technology; ensure efficiency and bring economies of size and scale in the manufacturing sector and make Indian companies and manufacturers globally competitive. These schemes have the potential of significantly boosting production, employment and economic growth over the next five years or so. PLI Schemes have resulted in an employment generation of over 12.60 lakhs (direct and indirect). The PLI Schemes have received 806 applications across all 14 sectors from various parts of the country including semi-arid districts and backward regions. PLI

Schemes have resulted in an employment generation of over 12.60 lakhs (direct and indirect).

The other major initiatives include Start-up India, National Single Window System, GIS enabled Land Bank, Foreign Direct Investment (FDI) policy reforms, PM Gati Shakti National Master Plan for integrated planning of multimodal infrastructure, Project Monitoring Group to remove bottlenecks in setting up of major infrastructure projects, setting up of industrial parks, interventions to improve ease of doing business, measures for reduction in compliance burden, rationalization of labor laws, introduction of Goods and Services Tax, reduction in the corporate tax rate, policy measures to boost domestic manufacturing through public procurement orders, Phased Manufacturing Programme (PMP) and Quality Control Orders (QCOs), to name major ones.

The Government of India has actively engaged in improving the Ease of Doing Business environment in the entire country. To enhance the business atmosphere in India, attract investments, stimulate economic growth and to foster a regulatory framework that is business- friendly, Central Government has taken several initiatives under the Ease of Doing Business initiative which includes Business Reform Action Plan (BRAP), the Business-Ready assessment, Jan Vishwas and Reducing Compliance Burden on Businesses and Citizens.

To facilitate a single interface for investors, DPIIT has promoted the adoption of National Single Window Systems (NSWS) by States and Union Territories. The portal accessible through nsws.gov.in, is a one-stop digital platform for facilitating Government to Business (G2B) approvals and investor-related clearances for the industry. It streamlines the G2B approvals process by creating information symmetry and minimizing the need to visit multiple Departmental portals.

Further, the Business Response Action Plan (BRAP) initiative was launched by the Department in 2014 aiming to promote transparency, simplify regulatory procedures, and enhance service delivery across all the States and UTs, thereby cutting down on time and costs for businesses.

Recognizing that businesses often interact with district-level institutions, the need to extend EoDB reforms to the grassroots level was emphasized during the National Conference of Chief Secretaries held in December 2024. In response, DPIIT has launched the District Business Reform Action Plan (DBRAP)—a State-led initiative aimed at localizing BRAP at the district level. DBRAP is designed to strengthen last-mile delivery, improve service quality, and accelerate regional development by equipping districts with robust institutional and digital infrastructure. These reforms will be implemented across District Collectorates, Development Authorities, and Urban Local Bodies, which play a critical role in regulatory approvals, inspections, and business facilitation.

Under DBRAP, Reforms 1–43 require that all identified services at the district level be delivered end-to-end through an online system, covering every stage of the business lifecycle— registration, renewal, transfer, amendment, and cancellation or surrender—without any physical touchpoints. These services are to be provided through the State Single Window System. In addition to these 43 services, the Single Window Guidebook issued by DPIIT in June 2025 identifies 80 additional services that all States and Union Territories are mandated to make fully online, further strengthening the effectiveness of the Single Window ecosystem including at the district level.

To ensure timely service delivery, services not already covered under the Public Service Guarantee (PSG) Act or equivalent legislation are required to be notified with clear timelines. District authorities are responsible for ensuring that all applications are processed strictly within these prescribed timelines while coordinating with relevant State Government departments to achieve seamless implementation. Although the district's facilitation role is common across services, evidence of compliance must be maintained and submitted separately for each service and approval type.

Together, these measures are aimed at improving transparency, reducing physical interface, enhancing predictability, and ensuring efficient and uniform service delivery for businesses at the district level through an effective Single Window Clearance System.

(f) The Government of India, under the National Industrial Corridor Development Programme (NICDP) and Delhi–Mumbai Industrial Corridor

(DMIC), is developing an Integrated Multi Modal Logistics Hub (IMLH) in Mahendragarh district, Haryana, through a joint venture SPV—NICDC Haryana Multi Modal Logistic Hub Project Limited (GoI–NICDIT and Govt. of Haryana–HSIIDC). Approved in May 2018, the project aims to develop a world-class freight village on PPP mode, leveraging traffic from the Western Dedicated Freight Corridor and northern states. The hub will support rail-based freight with high-capacity operations and offer container handling, warehousing (bonded and general), maintenance yards, and value-added services such as packaging, labeling, and assembly.

Upon completion, the project is expected to deliver significant economic benefits, including projected employment generation of over 4000 direct and 6000 indirect jobs across the logistics ecosystem, reduced logistics and fuel costs, lower pollution and accident rates, increased exports, and higher state tax revenues.

STATEMENT

Manufacturing Sectors

- i. Aerospace and Defence
- ii. Automotive and Auto Components
- iii. Pharmaceuticals and Medical Devices
- iv. Bio-Technology
- v. Capital Goods
- vi. Textile and Apparels
- vii. Chemicals and Petro chemicals

- viii. Electronics System Design and Manufacturing (ESDM)
- ix. Leather and Footwear
- x. Food Processing
- xi. Gems and Jewellery
- xii. Shipping
- xiii. Railways
- xiv. Construction
- xv. New and Renewable Energy

Service Sectors

- i. Information Technology and Information Technology enabled Services (IT andITeS)
- ii. Tourism and Hospitality Services
- iii. Medical Value Travel
- iv. Transport and Logistics Services
- v. Accounting and Finance Services
- vi. Audio Visual Services
- vii. Legal Services
- viii. Communication Services
- ix. Construction and Related Engineering Services
- x. Environmental Services
- xi. Financial Services
- xii. Education Services

CONCERNS REGARDING SALEM STEEL PLANT**476. DR. T. SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN:**

Will the Minister of **STEEL** be pleased to state:

- (a) whether the Government has considered the concerns regarding possible disinvestment or stagnation of the Salem Steel Plant, which supports over 2,000 direct jobs;
- (b) whether any expansion or modernisation funds have been allocated to the Salem Steel Plant in recent years;
- (c) the reasons for Tamil Nadu not being included in joint venture or expansion proposals, including the JSW–SAIL collaboration, despite the State's production potential;
- (d) whether incentives under the Production Linked Incentive (PLI) Scheme for Speciality Steel have been extended to units in Tamil Nadu; and
- (e) the steps taken to ensure equitable regional distribution of steel sector investments?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES;
AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI
RAJU SRINIVASA VARMA):**

(a) and (b) Based on recommendations of the Core Group of Secretaries on Disinvestment (CGD), in respect of the strategic disinvestment of Salem Steel Plant (SSP), Salem; the Alternative Mechanism (AM) approved that the existing Expression of Interest (EoI) issued for Strategic Disinvestment of

Salem Steel Plant (SSP), Salem on 04.07.2019 be annulled due to lack of interest of shortlisted bidders.

Department of Investment and Public Asset Management (DIPAM), on 01.06.2022, conveyed Cabinet's decision of 18.05.2022, empowering Boards of parent Public Sector Enterprises (PSEs) to undertake transactions for strategic disinvestment of their units, where 'in-principle' approval has been accorded by the Cabinet Committee of Economic Affairs (CCEA).

Steel Authority of India Limited (SAIL) has taken steps to enhance profitability of Salem Steel Plant by undertaking operational improvements in the areas of power, fuel, manpower, metal recovery, and yield.

(c) to (e) Steel is a de-regulated sector and the role of the Government is to facilitate the Steel Industry by creating a conducive policy environment for the development of steel sector in the country including Tamil Nadu. Incentives under the Production Linked Incentive (PLI) Scheme for Specialty Steel are applicable uniformly across the country.

एमएसपी और भावान्तर भरपाई योजना

477. श्री सतपाल ब्रह्मचारी:

श्री जय प्रकाश:

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में वर्तमान में न्यूनतम समर्थन मूल्य (एमएसपी) पर खरीदी जाने वाली कृषि वस्तुओं की कुल मात्रा का ब्यौरा क्या है;
- (ख) क्या न्यूनतम समर्थन मूल्य पर धान की खरीद हरियाणा के किसानों की आय का मुख्य स्रोत है;

- (ग) वर्ष 2023-24 और 2024-25 के दौरान हरियाणा में न्यूनतम समर्थन मूल्य पर खरीदे गए धान की कुल मात्रा (मीट्रिक टन में) का ब्यौरा क्या है और उक्त उद्देश्य के लिए कितनी राशि का भुगतान किया गया है;
- (घ) क्या हरियाणा में श्रीअन्न उत्पादक किसानों को भावान्तर भरपाई योजना के अंतर्गत क्षतिपूर्ति प्रदान की जाती है; और
- (ङ) वर्ष 2023-24 के दौरान हरियाणा में बाजरे के लिए मूल्य अंतर क्षतिपूर्ति के तहत प्रति क्विंटल कितनी राशि निर्धारित की गई थी और उक्त लाभ प्राप्त करने वाले किसानों की संख्या कितनी है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) सरकार किसानों को लाभकारी मूल्य उपलब्ध कराने के लिए उचित औसत गुणवत्ता के साथ अधिसूचित दलहन, तिलहन और खोपरा की न्यूनतम समर्थन मूल्य (एमएसपी) पर खरीद हेतु एकीकृत पीएम-आशा योजना के अंतर्गत मूल्य समर्थन योजना (पीएसएस) कार्यान्वित करती है। पीएसएस, राज्य/केंद्र शासित प्रदेश सरकार के अनुरोध पर तब लागू की जाती है, जब बाजार मूल्य अधिसूचित एमएसपी से नीचे गिर जाते हैं। धान, गेहूं और मोटे अनाज की खरीद उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय द्वारा की जाती है। कपास और जूट की खरीद वस्त्र मंत्रालय द्वारा की जाती है। खरीफ 2025-26 सीजन के दौरान, एमएसपी पर खरीदे गए धान, दलहन, तिलहन, मोटे अनाज और कपास का ब्यौरा संलग्न **विवरण** में दिया गया है।

(ख) और (ग) वर्ष 2023-24 और 2024-25 के दौरान, हरियाणा राज्य में क्रमशः 58.94 एलएमटी और 53.99 एलएमटी धान की खरीद की गई, जिसका न्यूनतम समर्थन मूल्य क्रमशः 12,984.95 करोड़ रुपये और 12,524.90 करोड़ रुपये था।

(घ) हरियाणा सरकार से प्राप्त जानकारी के अनुसार, भावांतर भरपाई योजना के तहत बाजरा की फसल के पूर्व निर्धारित न्यूनतम समर्थन मूल्य (एमएसपी) और बाजार मूल्य के बीच के अंतर के लिए किसानों को मुआवजा दिया जाता है।

(ड) हरियाणा राज्य सरकार ने खरीफ 2023 के दौरान प्रत्यक्ष लाभ अंतरण (डीबीटी) के माध्यम से भावांतर भरपाई योजना के तहत बाजरा के लिए किसानों को 300 रुपये प्रति क्विंटल की दर से राशि उपलब्ध कराई है। खरीफ 2023 के दौरान 01.34 लाख किसानों को डीबीटी के माध्यम से 91.59 करोड़ रुपये की राशि वितरित की गई।

विवरण

खरीफ 2025-26 सीजन के दौरान, एमएसपी पर खरीदे गए धान, दलहन, तिलहन, मोटे अनाज और कपास का ब्यौरा

वस्तु	खरीद की मात्रा एमटी में
धान	6,30,50,551.00
दलहन	2,38,183.27
तिलहन	28,75,400.79
मोटे अनाज	3,02,411.00
कपास*	86,68,000.00
कुल	7,51,54,546.06

* मात्रा गांठों में।

URBAN FLOOD RISK MANAGEMENT PROGRAMME

478. SHRI PRADEEP KUMAR SINGH:

DR. HEMANT VISHNU SAVARA:

SHRI RAJESHBHAI NARANBHAI CHUDASAMA:

SHRI MUKESHKUMAR CHANDRAKAANT DALAL:

SHRI P. P. CHAUDHARY:

DR. K. SUDHAKAR:

SHRI LAVU SRI KRISHNA DEVARAYALU:

SHRIMATI APARAJITA SARANGI:

SHRIMATI KAMALJEET SEHRAWAT:

SHRI CHANDRA PRAKASH JOSHI:

SHRI KRISHNA PRASAD TENNETI:

SHRI KAUSHALENDRA KUMAR:

DR. HEMANG JOSHI:

SHRI JUGAL KISHORE:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether the Government has evaluated the manner in which the increased financial assistance and technology deployment strengthened Urban Flood Risk Management;
- (b) whether the Government has put in place mechanisms for timely implementation, real-time monitoring, and accountability of projects sanctioned under UFRMP;
- (c) if so, the details thereof, State/UT-wise;
- (d) whether any evaluation has been undertaken to measure tangible flood-resilience outcomes, including reduction in urban flood incidence, response time, damage to infrastructure, and loss of life and property including Maharashtra in Palghar District and Rajasthan in pali Parliamentary Constituency; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) to (e) Management of urban floods falls under the purview of the State Governments and the Urban Local Bodies / Urban Development Authorities. Central Government supplements the efforts of the States through schematic interventions / advisories and provides financial and technical support to the States.

The Central Government has approved Urban Flood Risk Mitigation Programme (UFRMP) Phase-I in seven (07) cities viz. Ahmedabad, Bengaluru, Chennai, Hyderabad, Kolkata, Mumbai and Pune at a total financial outlay of Rs. 3075.65 crore and has also approved UFRMP Phase-II in eleven (11) cities viz. Bhopal, Bhubaneswar, Guwahati, Jaipur, Kanpur, Patna, Raipur, Trivandrum, Vishakhapatnam, Indore and Lucknow at a total financial outlay of Rs. 2444.42 crore for financial assistance under National Disaster Mitigation Fund (NDMF).

The approved urban flood projects are subject to regular monitoring and review in accordance with the prescribed NDMF guidelines. A monitoring and Evaluation framework has been developed by National Disaster Management Authority (NDMA) and shared with Cities to monitor the physical and financial progress of the programme in the concerned cities.

The National Guidelines for the Management of Urban Flooding issued by NDMA is an important step towards the development of plans for the management of urban flooding. The guidelines have been prepared to provide guidance to ministries/ departments, States/UTs and urban local bodies for the preparation of their Disaster Management (DM) plans. These guidelines call for

a proactive, participatory, well-structured, failsafe, multi-disciplinary and multi-sector approach at various levels.

The Ministry of Housing and Urban Affairs (MoHUA) has issued Standard Operating Procedures (SOP) for Urban Flooding in 2017 which lays down the specific actions to be undertaken by the Urban Local Bodies, District Administration and the State Government.

ATAL VAYO ABHYUDAYA YOJANA

479. SHRI KARAN BHUSHAN SINGH:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether any standardised criteria has been established to select start-ups by the National Institute of Social Defence to promote Silver economy under the Atal Vayo Abhyudaya Yojana and if so, the details thereof;
- (b) the number of startups benefited under the same in Uttar Pradesh during the last two years, district-wise;
- (c) whether any steps are being taken by the Government to promote establishment of startups within the elderly community; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) The Ministry of Social Justice and Empowerment is implementing the Seniorcare Ageing Growth Engine(SAGE), a component under the scheme of Atal Vayo Abhyudaya Yojana(AVYAY) to promote start-ups working on products and services for elderly welfare in areas such as health, housing, care services and technology-enabled solutions.

As per the prescribed criteria, eligible applicants include innovative ideas recognized at national-level innovation challenges such as the Smart India Hackathon as well as start-ups currently operating in the elderly care segment in India and proposing to expand their operations. Such start-ups must be incorporated as a Private or Public Company in India, be registered for less than ten years from the date of incorporation, have an annual turnover not exceeding ₹25 crore in any of the preceding financial years and must not have been formed by splitting up or reconstructing an existing business. The Fund is managed by IFCI Venture Capital Funds Limited and start-up selection is undertaken through a multi-stage appraisal process involving expert and departmental committees, followed by detailed investment assessment, disbursement and monitoring by the Investment Manager.

(b) During the last two years, one start-up namely M/s Primary Health Tech Private Limited, Noida, Gautam Buddh Nagar District, Uttar Pradesh has been benefitted under the scheme.

(c) and (d) Under the SAGE component of AVYAY scheme, the Government promotes establishment of start-ups addressing the needs of the elderly

through SAGE Venture Fund in the form of products and services. At present, a total of 9 start-ups have been supported under this scheme component.

बिहार में औद्योगिक विकास

480. श्री अजय कुमार मंडल:

क्या वाणिज्य और उद्योग मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार बिहार राज्य में औद्योगिक विकास को गति देने के लिए कोई विशेष योजना लागू कर रही है;
- (ख) यदि हां, तो पिछले तीन वर्षों के दौरान बिहार (भागलपुर सहित) में स्थापित प्रमुख उद्योगों और प्राप्त निवेश प्रस्तावों का ब्यौरा क्या है;
- (ग) क्या बिहार में सूक्ष्म, लघु और मध्यम उद्यमों (एमएसएमई) को बढ़ावा देने के लिए कोई विशेष पहल की गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है तथा अब तक वित्तीय सहायता प्राप्त उद्यमों की संख्या क्या है; और
- (घ) क्या सरकार बिहार में व्यापार करने में सुगमता बढ़ाने, औद्योगिक गलियारों को विकसित करने और रोजगार सृजित करने के लिए कोई नई योजना प्रस्तावित कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

- (क) से (घ) उद्योग राज्य का विषय है। केंद्र सरकार सूक्ष्म, लघु और मध्यम उद्यमों (एमएसएमई) सहित उद्योगों के विकास और प्रतिस्पर्धात्मकता को बढ़ावा देने के लिए विभिन्न स्कीमों, कार्यक्रमों और नीतिगत पहलों के माध्यम से राज्यों/संघ राज्य क्षेत्रों के प्रयासों में सहायता करती है। विभिन्न विभागों और मंत्रालयों की चल रही स्कीमों के अलावा, केंद्र सरकार ने भारत में घरेलू और विदेशी निवेश को बढ़ावा देने के लिए कई कदम उठाए हैं, जैसे मेक इन इंडिया, स्टार्टअप

इंडिया, पीएम गति शक्ति, राष्ट्रीय अवसंरचना पाइपलाइन (एनआईपी), राष्ट्रीय औद्योगिक कॉरिडोर कार्यक्रम, उत्पादन संबद्ध प्रोत्साहन स्कीम (पीएलआई), ईज ऑफ डूइंग बिजनेस (ईओडीबी) को बढ़ावा देना और अनुपालन बोझ को कम करना, राष्ट्रीय सिंगल विंडो प्रणाली (एनएसडब्ल्यूएस), भारतीय औद्योगिक भूमि बैंक (आईआईएलबी), प्रत्यक्ष विदेशी निवेश (एफडीआई) में सुधार, परियोजना निगरानी समूह (पीएमजी) आदि जो देशभर में प्रमुख अवसंरचना परियोजनाओं की स्थापना को सुगम बनाते हैं।

बिहार सरकार द्वारा दी गई जानकारी के अनुसार, बिहार के सिंगल विंडो पोर्टल पर लगभग 1248 नए निवेश प्रस्तावों को प्रथम चरण की मंजूरी मिल चुकी है। वर्ष 2023-24, 2024-25 और 2025-26 में कार्यरत इकाइयों की कुल संख्या क्रमशः 108, 145 और 9 है। भागलपुर जिले में, लगभग 1045 करोड़ रुपये की 92 नई परियोजनाओं को बिहार के सिंगल विंडो पोर्टल पर प्रथम चरण की मंजूरी मिल चुकी है।

विशेष रूप से, एमएसएमई को सहायता प्रदान करने के लिए, केंद्र सरकार प्रधानमंत्री रोजगार सृजन कार्यक्रम (पीएमईजीपी), प्रधानमंत्री विश्वकर्मा कौशल सम्मान योजना (पीएमवी), सूक्ष्म एवं लघु उद्यम - क्लस्टर विकास कार्यक्रम (एमएसई-सीडीपी), उद्यम पंजीकरण, प्रौद्योगिकी केंद्र एवं विस्तार केंद्र (टीसीईसी), और रेजिंग एंड एक्सीलरेटिंग एमएसएमई परफॉर्मेंस (आरएएमपी) सहित कई स्कीमों/कार्यक्रमों का क्रियान्वयन कर रही है।

इसके अलावा, बिहार सरकार ने बिहार औद्योगिक निवेश प्रोत्साहन पैकेज (बीआईआईपीपी), 2025 को अधिसूचित किया है, जो 31.03.2026 तक वैध है और इसमें एमएसएमई के लिए विशिष्ट प्रोत्साहन शामिल हैं।

केंद्र सरकार ने अमृतसर-कोलकाता औद्योगिक कॉरिडोर (एकेआईसी) के अंतर्गत गया में एक एकीकृत विनिर्माण क्लस्टर (आईएमसी) के विकास को भी अनुमोदित किया है, जो राष्ट्रीय औद्योगिक कॉरिडोर विकास कार्यक्रम (एनआईसीडीपी) का एक हिस्सा है। केंद्रीय मंत्रिमंडल ने

अगस्त, 2024 में इस परियोजना को अनुमोदित किया था, जिसका कुल परिव्यय 1339.02 करोड़ रुपए (भूमि लागत सहित) है।

ईज ऑफ डूइंग बिजनेस के लिए, केंद्र सरकार द्वारा शुरू की गई इन पहलों का उद्देश्य व्यवसाय सुधार कार्य योजना (बीआरएपी), बी-रेडी मूल्यांकन, जन विश्वास और व्यवसायों एवं नागरिकों पर अनुपालन बोझ कम करना और विनियमन की लागत के मापन सहित व्यावसायिक विनियमों को सरल और सुव्यवस्थित करना है। विनियामक अनुपालन बोझ (आरसीबी) पहल के तहत, विभिन्न मंत्रालयों, विभागों और राज्यों/संघ राज्य क्षेत्रों को नागरिकों और व्यवसायों पर अनुपालन बोझ कम करने में सहायता की जाती है। इसका लक्ष्य चार प्रमुख रणनीतियों के माध्यम से ईज ऑफ डूइंग बिजनेस और ईज ऑफ लिविंग को बढ़ाना है: प्रक्रियाओं का सरलीकरण, कानूनों का युक्तिकरण, प्रक्रियाओं का डिजिटलीकरण और गौण अपराधों को गैर-अपराधीकृत करना। अनुपालन बोझ को कम करने के लिए मंत्रालयों/विभागों और राज्यों/संघ राज्य क्षेत्रों द्वारा की गई कार्रवाई पर नज़र रखने के लिए विनियामक अनुपालन (आरसी) पोर्टल तैयार किया गया है।

आत्मसमर्पण करने वाले नक्सलियों का पुनर्वास

481. डॉ. संबित पात्रा:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में वर्तमान में नक्सलवाद की समस्या से प्रभावित जिलों की राज्यवार संख्या कितनी है;
- (ख) सरकार द्वारा देश में नक्सलवाद की समस्या से निपटने के लिए उठाए गए कदमों का ब्यौरा क्या है;
- (ग) सरकार द्वारा आत्मसमर्पण करने वाले नक्सलियों को समाज की मुख्यधारा में लाने के लिए उनके पुनर्वास हेतु बनाई गई नीति क्या है और तत्संबंधी ब्यौरा क्या है; और

(घ) सरकार द्वारा नक्सलवाद प्रभावित क्षेत्रों में विकास कार्यों में तेजी लाने के लिए उठाए गए कदमों का ब्यौरा क्या है और शिक्षा, स्वास्थ्य, सड़कों और अन्य संबंधित क्षेत्रों में ब्यौरा क्या है?

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय):

(क) से (घ) भारत के संविधान की सातवीं अनुसूची के अनुसार, 'पुलिस' और 'लोक व्यवस्था' के विषय राज्य सरकारों के पास हैं। हालांकि, भारत सरकार वामपंथी उग्रवाद (एलडब्ल्यूई) से प्रभावित राज्यों के प्रयासों में सहायता कर रही है। वामपंथी उग्रवाद (एलडब्ल्यूई) की समस्या से समग्र रूप से निपटने के लिए, वर्ष 2015 में "एलडब्ल्यूई से निपटने के लिए राष्ट्रीय नीति एवं कार्य योजना" अनुमोदित की गई थी। इसमें एक बहु-आयामी रणनीति की परिकल्पना की गई है, जिसमें सुरक्षा संबंधी उपाय, विकासपरक पहलें (इंटरवेंशन), स्थानीय समुदायों के अधिकारों तथा हकदारियों को सुनिश्चित करना आदि शामिल हैं।

(i) सुरक्षा के मामले में, भारत सरकार केंद्रीय सशस्त्र पुलिस बल बटालियन प्रदान करके और भारतीय रिजर्व बटालियनों का गठन करके, हेलीकॉप्टर सहायता, शिविर संबंधी अवसंरचना को मजबूत करके, प्रशिक्षण, राज्य पुलिस बलों के आधुनिकीकरण हेतु निधियों, उपकरणों तथा हथियारों, आसूचना के आदान-प्रदान, फॉर्टीफाइड पुलिस स्टेशनों के निर्माण आदि का प्रावधान करके वामपंथी उग्रवाद से प्रभावित राज्य सरकारों की सहायता करती है।

- वर्ष 2014-15 से अब तक राज्यों के क्षमता निर्माण के लिए, सुरक्षा संबंधी व्यय (एसआरई) योजना के तहत वामपंथी उग्रवाद से प्रभावित राज्यों को 3681.73 करोड़ रुपये जारी किए गए हैं, ताकि बलों के परिचालन और प्रशिक्षण आवश्यकताओं संबंधी व्यय, आत्मसमर्पण करने वाले वामपंथी उग्रवादी कैडरों के पुनर्वास, वामपंथी उग्रवाद संबंधी हिंसा के कारण मारे गए नागरिकों/वीरगति को प्राप्त हुए सुरक्षा कार्मिकों के परिवारों को अनुग्रह राशि आदि प्रदान की जा सके।

- वामपंथी उग्रवादियों को मुख्यधारा में शामिल होने के लिए प्रोत्साहित करने के लिए भारत सरकार और राज्य सरकारों ने व्यापक आत्मसमर्पण-सह-पुनर्वास नीतियां तैयार की हैं। भारत सरकार सुरक्षा संबंधी व्यय (एसआरई) योजना के भाग के रूप में आत्मसमर्पण-सह-पुनर्वास नीति के माध्यम से इस प्रयास में राज्यों की सहायता भी करती है। भारत सरकार एसआरई योजना के तहत आत्मसमर्पण करने वालों के पुनर्वास पर वामपंथी उग्रवाद से प्रभावित राज्यों द्वारा किए गए व्यय की प्रतिपूर्ति करती है। पुनर्वास पैकेज में अन्य बातों के साथ-साथ उच्च रैंक वाले वामपंथी उग्रवादी कैडरों के लिए 5 लाख रुपये और अन्य वामपंथी उग्रवादी कैडरों के लिए 2.5 लाख रुपये का तत्काल अनुदान शामिल है। इसके अलावा, इस योजना के अंतर्गत हथियारों/गोला-बारूद के समर्पण के लिए प्रोत्साहन राशि भी प्रदान की जाती है। इसके अलावा, तीन साल के लिए 10,000 रुपये के मासिक वजीफे के साथ अपनी पसंद के धंधे/व्यवसाय में प्रशिक्षण प्राप्त करने का भी प्रावधान है। प्रभावित राज्यों ने अपनी समर्पण-सह-पुनर्वास नीतियों को और संशोधित किया है ताकि उन्हें लाभप्रद और समकालीन बनाया जा सके।
- राज्यों के पुलिस बलों को सुसज्जित करने और आधुनिक बनाने के प्रयासों को "पुलिस बलों का आधुनिकीकरण" योजना के तहत पूरक बनाया गया है। इस योजना के तहत, राज्य सरकारों को हथियार, सूचना प्रौद्योगिकी, संचार, प्रशिक्षण, पुलिस स्टेशनों के निर्माण, गतिशीलता और पुलिस आवास और अन्य पुलिस बुनियादी ढांचे आदि के लिए केंद्रीय सहायता प्रदान की जाती है। इसकी उप-योजना यानी विशेष अवसंरचना योजना (SIS) के तहत, LWE प्रभावित राज्यों को राज्य के विशेष बलों, राज्य खुफिया शाखाओं (SIBs), जिला पुलिस और फोर्टीफाइड पुलिस स्टेशनों (FPSs) के सुदृढ़ीकरण के लिए 1761 करोड़ रुपये के कार्यों को

मंजूरी दी गई है। सुरक्षा बुनियादी ढांचे पर भारत सरकार का ध्यान महत्वपूर्ण रहा है। अब तक 656 फोर्टीफाइड पुलिस स्टेशन बनाए गए हैं।

- वामपंथी उग्रवाद प्रबंधन के लिए केन्द्रीय एजेंसियों को सहायता (ACALWEMS) योजना के अंतर्गत शिविरों की बुनियादी संरचना और वामपंथी उग्रवाद से निपटने संबंधी ऑपरेशनों के लिए हेलीकॉप्टरों की व्यवस्था करने के लिए सहायता प्रदान की जाती है। वर्ष 2014-15 से अब तक इस योजना के माध्यम से केन्द्रीय एजेंसियों को 1224.59 करोड़ रुपये प्रदान किए गए हैं।
 - वामपंथी उग्रवाद के वित्तीय प्रवाह को रोकने और सीपीआई (माओवादी) तथा इसके वित्तीय समर्थकों के बीच सांठ-गांठ का खुलासा करने पर विशेष ध्यान दिया गया है। वामपंथी उग्रवाद के लिए निधियों और अन्य संसाधनों के प्रवाह को रोकने की दिशा में प्रभावी कार्रवाई के लिए, राज्य पुलिस द्वारा विभिन्न तरीकों से केन्द्रीय एजेंसियों के सहयोग से समन्वित कार्रवाई की जा रही है।
- (ii) विकास के मामले में, भारत सरकार की प्रमुख (फ्लैगशिप) योजनाओं के अलावा, वामपंथी उग्रवाद से प्रभावित कई क्षेत्रों में विशिष्ट पहल की गई हैं, जिसमें सड़क नेटवर्क के विस्तार, दूरसंचार संपर्क में सुधार, शिक्षा, कौशल विकास और वित्तीय समावेशन पर विशेष बल दिया गया है, जिनमें से कुछ पहल निम्नानुसार हैं:
- सड़क नेटवर्क के विस्तार के लिए, 02 वामपंथी उग्रवाद विशिष्ट योजनाओं अर्थात् सड़क आवश्यकता योजना (RRP) और वामपंथी उग्रवाद प्रभावित क्षेत्रों के लिए सड़क कनेक्टिविटी परियोजना (RCPLWEA) के अंतर्गत 15,016 किलोमीटर सड़क का निर्माण हो चुका है।
 - वामपंथी उग्रवाद प्रभावित क्षेत्रों में दूरसंचार कनेक्टिविटी में सुधार के लिए 9,233 टावर चालू हो चुके हैं।

- कौशल विकास के लिए, 46 औद्योगिक प्रशिक्षण संस्थान (ITI) और 49 कौशल विकास केन्द्र (SDC) खोले गए हैं।
 - जनजातीय क्षेत्रों में गुणवत्तापूर्ण शिक्षा के लिए 179 एकलव्य आदर्श आवासीय विद्यालयों (EMRS) को कार्यशील किया गया है।
 - वित्तीय समावेशन के लिए डाक विभाग ने वामपंथी उग्रवाद प्रभावित जिलों में बैंकिंग सेवाओं के साथ 6,025 डाकघर खोले हैं। वामपंथी उग्रवाद से सबसे अधिक प्रभावित जिलों में 1,804 बैंक शाखाएं और 1,321 एटीएम खोले गए हैं।
 - विकास को और गति देने के लिए, विशेष केंद्रीय सहायता (एससीए) योजना के तहत, वामपंथी उग्रवाद से सबसे अधिक प्रभावित जिलों में सार्वजनिक अवसंरचना में अत्यधिक कमी को दूर करने के लिए निधियां उपलब्ध करायी गई हैं। वर्ष 2017 में योजना की शुरुआत के बाद से अब तक 3,953.67 करोड़ रुपये जारी किए जा चुके हैं।
- (iii) 'राष्ट्रीय नीति एवं कार्य योजना 2015' के दृढ़ कार्यान्वयन के परिणामस्वरूप वामपंथी उग्रवाद संबंधी हिंसा में लगातार कमी आई है और इसका भौगोलिक फैलाव भी कम हुआ है। देश की आंतरिक सुरक्षा के लिए एक गंभीर चुनौती रहे वामपंथी उग्रवाद पर हाल के दिनों में काफी अंकुश लगाया गया है और इसे केवल कुछ क्षेत्रों तक सीमित कर दिया गया है। वामपंथी उग्रवाद प्रभावित जिलों की संख्या अप्रैल-2018 में 126 से घटकर दिसंबर-2025 में केवल 08 हो गई, जिसमें केवल 3 जिलों को अब सबसे अधिक वामपंथी उग्रवाद प्रभावित के रूप में वर्गीकृत किया गया है। राज्यवार LWE प्रभावित जिलों की सूची संलग्न **विवरण** में दी गई है।

2024 में जिलों की एक नई कैटेगरी शुरू की गई, जिसका नाम है लेगेसी और थ्रस्ट जिले। हालांकि ये जिले अब LWE से प्रभावित नहीं हैं, लेकिन इन जिलों के

लिए राज्यों को सपोर्ट जारी रहेगा ताकि हासिल की गई सफलताओं को सुदृढ़ किया जा सके और हालात दोबारा खराब न हों। फिलहाल 30 जिले इस कैटेगरी में आते हैं और जो कदम उठाए जा रहे हैं, उनका उद्देश्य इन इलाकों में लंबे समय तक स्थिरता और समन्वित विकास सुनिश्चित करना है।

वामपंथी उग्रवाद से संबंधित हिंसा की घटनाएं वर्ष 2010 में 1936 के उच्च स्तर से 88% घटकर वर्ष 2025 में 234 हो गई हैं। नागरिकों और सुरक्षा बलों की परिणामी मृत्यु भी वर्ष 2010 में 1005 के उच्च स्तर से 90% घटकर वर्ष 2025 में 100 हो गई है।

- (iv) भारत सरकार देश से वामपंथी उग्रवाद के पूर्ण उन्मूलन के साथ-साथ वामपंथी उग्रवाद से मुक्त होने वाले क्षेत्रों के समग्र विकास के लिए प्रतिबद्ध है।

विवरण

वामपंथी उग्रवाद से प्रभावित जिलों की सूची

क्र.सं.	राज्य	जिलों की संख्या	जिले
1	छत्तीसगढ़	06	बीजापुर, दंतेवाड़ा, गरियाबंद कांकेर, नारायणपुर, सुकमा
2	झारखंड	01	पश्चिम सिंहभूम
3	ओडिशा	01	कंधमाल
कुल		08	

सहकारी समितियाँ

- 482. श्री संदिपनराव आसाराम भुमरे:**
श्री निलेश ज्ञानदेव लंके:
डॉ. शिवाजी बंडाप्पा कालगे:
श्री ज्ञानेश्वर पाटील:

क्या सहकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) महाराष्ट्र और मध्य प्रदेश राज्यों में आज की तिथि में कार्यरत प्राथमिक, जिला और शीर्ष सहकारी समितियों की श्रेणी-वार संख्या क्या है;
- (ख) उक्त राज्यों को सहकारी क्षेत्र सुधार और डिजिटलीकरण योजनाओं के अंतर्गत पिछले तीन वर्ष के दौरान जारी की गई कुल केंद्रीय सहायता की राशि कितनी है; और
- (ग) सरकार द्वारा उक्त राज्यों में और विशेषकर सूखा प्रभावित जिलों में डेयरी, चीनी और कृषि सहकारी समितियों को सुदृढ़ करने के लिए उठाए गए कदमों का ब्यौरा क्या है?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क) राष्ट्रीय सहकारी डेटाबेस (एनसीडी) के अनुसार, दिनांक 20.01.2026 तक, महाराष्ट्र और मध्य प्रदेश राज्यों में क्रमशः कुल 2,26,006 और 53,950 सहकारी समितियां हैं। महाराष्ट्र और मध्य प्रदेश में सहकारी समितियों, जिला परिसंघों और राज्य परिसंघों की क्षेत्रवार संख्या क्रमशः

विवरण -I और विवरण -II में संलग्न है।

(ख) दिनांक 25.01.2026 तक, एनसीडीसी ने देश भर में सहकारी संस्थानों के विकास के लिए संचयी रूप से 5,10,955.14 करोड़ रुपये वितरित किए हैं। पिछले पांच वर्षों के दौरान महाराष्ट्र और मध्य प्रदेश में किए गए कार्यकलाप -वार संवितरण का ब्यौरा संलग्न **विवरण-III** में दिया गया है।

इसके अलावा, पैक्स कंप्यूटरीकरण परियोजना के तहत महाराष्ट्र और मध्य प्रदेश राज्यों को जारी की गई निधियों का ब्यौरा संलग्न **विवरण -IV** में दिया गया है।

(ग) सहकारिता मंत्रालय ने दिनांक 6 जुलाई, 2021 को अपनी स्थापना के बाद से "सहकार-से-समृद्धि" की परिकल्पना को साकार करने के लिए और महाराष्ट्र और मध्य प्रदेश राज्य सहित देश भर में डेयरी, चीनी और कृषि-सहकारी समितियों को सशक्त करने के लिए कई पहलों की हैं। इन पहलों में शामिल हैं:

- i. आदर्श उप-विधियाँ जो पैक्स को 25 से अधिक व्यावसायिक कार्यकलापों, उनके प्रचालन में शासन, पारदर्शिता और जवाबदेही में सुधार करने में सक्षम बनाते हैं। अब,

पैक्स पीएम-किसान समृद्धि केंद्र (PMKSKs), प्रधानमंत्री भारतीय जनऔषधि केंद्र (PMBJKs), कॉमन सर्विस सेंटर (सीएससी) आदि के रूप में कार्य कर सकते हैं।

- ii. सहकारी नेतृत्व वाली "श्वेत क्रांति 2.0" का उद्देश्य सहकारी कवरेज, रोजगार सृजन और महिला सशक्तीकरण का विस्तार करना है, जिसका उद्देश्य "अगले पांच वर्षों में डेयरी सहकारी समितियों के दुग्ध प्रापण को मौजूदा स्तर से 50 प्रतिशत तक बढ़ाना, वंचित क्षेत्रों में डेयरी किसानों को बाजार पहुंच प्रदान करके और संगठित क्षेत्र में डेयरी सहकारी समितियों की हिस्सेदारी बढ़ाना है।
- iii. सरकार ने एक स्पष्टीकरण जारी किया है कि अप्रैल 2016 से सहकारी चीनी मिलों को किसानों को उचित और लाभकारी या राज्य द्वारा सुझाए गए मूल्य तक उच्च गन्ना मूल्य का भुगतान अतिरिक्त आयकर के अधीन नहीं होगा।
- iv. सरकार ने अपने केंद्रीय बजट 2023-24 में एक प्रावधान किया है, जिसमें चीनी सहकारी समितियों को आकलन वर्ष 2016-17 से पहले की अवधि के लिए गन्ना किसानों को 46,000 करोड़ रुपये से अधिक की राहत देते हुए व्यय के रूप में अपने भुगतान का दावा करने की अनुमति दी गई है।
- v. सरकार ने एनसीडीसी के माध्यम से एथेनॉल संयंत्र या कोजेनरेशन सह-उत्पादन संयंत्र स्थापित करने अथवा कार्यशील पूंजी के लिए या तीनों उद्देश्यों के लिए एक योजना शुरू की। मंत्रालय ने योजना के तहत एनसीडीसी को 1000 करोड़ रुपये (वित्त वर्ष 2022-23 में 500 करोड़ रुपये और वित्त वर्ष 2024-25 में 500 करोड़ रुपये) जारी किए हैं और एनसीडीसी ने 56 सहकारी चीनी मिलों को 10,005 करोड़ रुपये जारी किए हैं।
- vi. सहकारिता मंत्रालय के सुझावों पर इंडियन पोटाश लिमिटेड ने बंद पड़ी सहकारी चीनी मिलों के पुनरुद्धार के लिए पहल की है।

विवरण -I**महाराष्ट्र में क्षेत्रवार प्राथमिक समितियां, जिला परिसंघ और राज्य परिसंघ**

क्रम सं.	क्षेत्र	समितियों की संख्या	जिला परिसंघ	राज्य परिसंघ
1	कृषि एवं संबद्ध सहकारी समिति	3,618	3	0
2	कृषि प्रसंस्करण/औद्योगिक सहकारी समिति	5,556	7	1
3	मधुमक्खी पालन सहकारी समिति	1	0	0
4	उपभोक्ता सहकारी समिति	1,980	2	0
5	क्रेडिट एंड थ्रिफ्ट समिति	20,835	12	4
6	डेयरी सहकारी समिति	13,364	8	0
7	शैक्षिक और प्रशिक्षण सहकारी समितियां	70	12	1
8	मात्स्यिकी सहकारी समिति	3,401	6	3
9	हस्तशिल्प सहकारी समिति	13	0	0
10	हथकरघा वस्त्र और बुनकर सहकारी समिति	509	2	2
11	आवासन सहकारी समिति	1,27,485	24	0
12	जूट और काँयर सहकारी समिति	13	0	0
13	खादी ग्रामोद्योग समिति	3	0	0
14	श्रमिक सहकारी समिति	11,506	27	0
15	पशुधन और पोल्ट्री सहकारी समिति	623	0	0
16	विपणन सहकारी समिति	1,341	2	0
17	विविध ऋण सहकारी समिति	322	3	0
18	विविध गैर क्रेडिट	7,474	24	2
19	बहुउद्देशीय सहकारी समिति	4,812	2	0
20	प्राथमिक कृषि क्रेडिट समिति (PACS)	21,233	0	0
21	रेशम उत्पादन सहकारी समिति	3	0	0
22	सामाजिक कल्याण और सांस्कृतिक सहकारी समिति	469	0	0
23	चीनी मिल सहकारी समिति	99	0	1
24	पर्यटन सहकारी समिति	127	0	0
25	परिवहन सहकारी समिति	241	0	0
26	आदिवासी-अनुसूचित जाति/अनुसूचित जनजाति सहकारी समिति	15	0	1
27	शहरी सहकारी बैंक (यूसीबी)	454	4	1
28	महिला कल्याण सहकारी समिति	439	0	0
	कुल	2,26,006	138	16

स्रोत: दिनांक 20.01.2026 तक एनसीडी पोर्टल के अनुसार

विवरण -II**मध्य प्रदेश में क्षेत्रवार प्राथमिक समितियां, जिला परिसंघ और राज्य परिसंघ**

क्रम सं.	क्षेत्र	समितियों की संख्या	जिला परिसंघ	राज्य परिसंघ
1	कृषि एवं संबद्ध सहकारी समिति	3,628	15	1
2	कृषि प्रसंस्करण/औद्योगिक सहकारी समिति	1,750	0	0
3	मधुमक्खी पालन सहकारी समिति	8	0	0
4	उपभोक्ता सहकारी समिति	4,978	1	1
5	क्रेडिट एंड थ्रिफ्ट समिति	3,541	0	0
6	डेयरी सहकारी समिति	10,632	0	0
7	शैक्षिक और प्रशिक्षण सहकारी समितियां	30	4	2
8	मात्स्यिकी सहकारी समिति	2,979	0	0
9	हस्तशिल्प सहकारी समिति	69	0	0
10	हथकरघा वस्त्र और बुनकर सहकारी समिति Cooperative	895	0	0
11	आवासन सहकारी समिति	3,042	0	1
12	जूट और कॉयर सहकारी समिति	14	0	0
13	खादी ग्रामोद्योग समिति	1	0	0
14	श्रमिक सहकारी समिति	1,136	0	0
15	जूट और कॉयर सहकारी समिति	87	0	0
16	विपणन सहकारी समिति	358	0	1
17	विविध ऋण सहकारी समिति	45	0	0
18	विविध गैर क्रेडिट	1,820	7	1
19	बहुउद्देशीय सहकारी समिति	1,767	0	0
20	प्राथमिक कृषि क्रेडिट समिति (PACS)	5,207	0	0
21	रेशम उत्पादन सहकारी समिति	32	0	0
22	सामाजिक कल्याण और सांस्कृतिक सहकारी समिति	91	1	0
23	चीनी मिल सहकारी समिति	8	0	0
24	पर्यटन सहकारी समिति	47	0	1

25	परिवहन सहकारी समिति	184	0	0
26	जनजातीय-अनुसूचित जाति/अनुसूचित जनजाति सहकारी समिति	37	0	0
27	शहरी सहकारी बैंक (यूसीबी)	38	0	0
28	महिला कल्याण सहकारी समिति	11,526	0	0
	कुल	53,950	28	8

स्रोत: दिनांक 20.01.2026 तक एनसीडी पोर्टल के अनुसार

विवरण -III

पिछले पांच वर्षों में महाराष्ट्र में एनसीडीसी द्वारा संवितरण (करोड़ रुपये में)

क्रम सं.	योजना /कार्यकलाप	वर्ष 2025-26 25.01.2026 के अनुसार	2024-25	2023-24	2022-23	2021-22	कुल
1	विपणन	3.75					3.75
2	डेयरी और पशुधन				0.33	3.98	4.31
3	उपभोक्ता					0.90	0.90
4	एफपीओ	2.88	2.57	2.24	0.53	0.36	8.58
5	मात्स्यिकी	7.55	11.31	14.09	10.52	0.10	43.57
7	सी, आईसी तथा एससी	15.00	81.06	36.40	6.40	7.70	146.56
8	चीनी	2,224.25	7,617.50	2,004.34	686.65	653.84	13,186.58
9	वस्त्र	16.71	51.31	44.35	46.72	21.19	180.28
10	एम.आई.एस		0.75				0.75
	कुल	2270.14	7764.50	2101.42	751.15	688.07	13575.28

पिछले पांच वर्षों में मध्य प्रदेश में एनसीडीसी द्वारा संवितरण (करोड़ रुपये में)

क्रम सं.	योजना /कार्यकलाप	वर्ष 2025-26 25.01.2026 के अनुसार	2024-25	2023-24	2022-23	2021-22	कुल
1	विपणन और इनपुट	1,028.00					1,028.00
2	वस्त्र				20.00		20.00

3	डेयरी और पशुधन	0.05	0.09	0.04			0.18
4	एफ एंड वी		0.20	0.07			0.27
5	खाद्यान्न		0.12				0.12
6	तिलहन	0.04	0.23	0.08			0.35
7	एफपीओ	1.39	2.49	2.76	2.06	0.43	9.13
8	मात्स्यिकी	0.32	0.38	0.72	0.44	0.04	1.90
9	भंडार	0.29	1.13	0.94	0.85	0.97	4.18
10	सी, आईसी तथा एससी	215.99	291.33	310.06	245.05	455.00	1,517.43
11	चीनी		30.00	8.00	7.60		45.60
12	सीएसआर				0.01	0.01	0.02
13	आईसीडीपी			0.20	8.40	20.64	29.24
	कुल	1246.08	325.97	322.87	284.41	477.09	2656.42

विवरण -IV

पैक्स कंप्यूटरीकरण परियोजना के अंतर्गत महाराष्ट्र और मध्य प्रदेश को पिछले 3 वर्षों के लिए जारी की गई निधियां (20.01.2026 तक)

करोड़ में

क्रम सं.	राज्य का नाम	2025-26	2024-25	2023-24	कुल
1	महाराष्ट्र	9.13	0	33.64	42.78
2	मध्य प्रदेश	7.77	0	25.42	33.20

MODERNIZATION OF TRAINING INSTITUTES**483. DR. NISHIKANT DUBEY:**

Will the Minister of **COOPERATION** be pleased to state:

- (a) the details of the measures taken by the Government to modernize the functions of cooperative institutes in the country;
- (b) whether any State Government has raised objections regarding modernization of cooperative institutions; and
- (c) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH):

- (a) to (c) In order to strengthening cooperative movement in the country; deepening its reach to the grassroots; modernize the functions of the cooperative institutions, the Ministry of Cooperation (MoC) is continuously reviewing the infrastructure available with its Institutes and modernizing them as per need to

strengthen their Computer and Information Technology (CIT) infrastructure to support training, administration, and digital outreach.

Apart from making the classrooms and auditoriums smart, the Government has also taken steps to upgrade the building infrastructure of its Institutes to enhance academic and residential capacities.

- i. A new 3-storied International Hostel has been added to the existing infrastructure at VAMNICOM with 50 twin-sharing rooms and 3 VIP suites. The hostel also has a Kitchen, a Dining Hall, a Reading room, a classroom of 50 capacity, a discussion room, a gymnasium and an office space. This building has been constructed out of the Capital Grant of Rs.30 crore received from the Ministry of Cooperation, Govt. of India.
- ii. Under the Rashtriya Krishi Vikas Yojana (RKVY), a grant of ₹27.29 crore was provided to D.N.S Regional Institute of Cooperative Management (RICM), Patna for the construction of a new hostel facility to attract students and participants for enrolment for the paid programmes.
- iii. Institute of Cooperative Management (ICM), Guwahati and ICM, Madurai both are being relocated to a new site and their buildings will be constructed as per the modernized requirements. After construction, both the institutes will have their own future smart buildings.

In addition, the measures and initiatives undertaken by the Government to modernize the functions of cooperative institutions in the country, together with other related initiatives, are given in the enclosed **Statement**.

STATEMENT

1. Preparation of Model Bye-Laws for Primary Agriculture Credit Societies (PACS), making them multipurpose, multidimensional, and transparent entities
2. Computerization of PACS
3. Establishing New Multipurpose PACS/ Dairy/ Fishery Cooperatives to cover all the Panchayats and launch of related Margdarshika/ SOP:
4. World's Largest Decentralized Grain Storage Plan in the Cooperative Sector and launch of related Margdarshika/ SOP
5. PACS as Common Service Centers (CSCs) for better access to e-services:
6. Formation of new Farmer Producer Organizations (FPOs) by PACS:
7. PACS given priority for Retail Petrol/ Diesel outlets:
8. PACS permitted to convert bulk consumer petrol pumps into retail outlets:
9. PACS eligible for LPG Distributorship for diversifying its activities;

10. PACS as PM Bharatiya Jan Aushadhi Kendra for improving access to generic medicines at the rural level;
11. PACS as Pradhan Mantri Kisan Samriddhi Kendras (PMKSK);
12. PACS to carry out OandM of rural piped water supply schemes (PWS);
13. Convergence of PM-KUSUM at PACS level;
14. Convergence of PM Surya Ghar – Muft Bijli Yojana (PMSG–MBY) at the Cooperative Societies level;
15. NAFCUB, approved by RBI as an Umbrella Organization for UCBs, supports 1,500 banks with IT infrastructure and services like Digi Loan and Digi Pay;
16. Micro-ATMs to Bank Mitra Cooperative Societies for providing doorstep financial services;
17. Rupay Kisan Credit Card to Members of Milk Cooperatives;
18. Formation of Fish Farmer Producer Organization (FFPO);
19. Cooperative-led "White Revolution 2.0" launched to boost dairy cooperatives, employment, and women's empowerment nationwide;
20. Urban Cooperative Banks (UCBs) have been allowed to open new branches to expand their business and have been allowed by the RBI to offer doorstep services to their customers;
21. A Nodal Officer designated in RBI for regular interaction with UCBs;

22. Relief for Urban Cooperative Societies (UCBs) by reducing PSL target from 75% to 60%;
23. Housing loan limit for Urban Cooperative Banks increased from 10% to 25%;
24. Relief in sub-limit of 12% sub-limit (weaker sections) by withdrawing of target of ₹ 2 lakh for women loan repayment;
25. Relief to Urban Cooperative Institutions by increasing 50% loan limit from ₹ 1 crore to ₹ 3 crore;
26. Monetary ceiling for Gold Loan has been removed by RBI;
27. Cooperative banks have been allowed to make one-time settlement of outstanding loans, like Commercial Banks;
28. License fee reduced for Cooperative Banks for 'Aadhaar Enabled Payment System' (AePS);
29. Sahakar Sarathi Pvt. Ltd., approved by RBI, established to strengthen Rural Cooperative Banks with 13 new tech services;
30. Task Force under NABARD formed to strengthen Rural Co-operative Banking sector as per National Cooperation Policy 2025;
31. Resolution of decades-old pending issues related to Income Tax of Sugar Cooperative Mills;
32. Initiative to set up tissue culture facilities for Bananas;
33. Training Programme for PACS for CSC Portal;

34. Computerization of the Central Registrar's Office;
35. Computerization of Agriculture and Rural Development Banks (ARDBs);
36. "Bharat Taxi": Cooperative-led mobility initiative to empower drivers and offer affordable, reliable transport, launching February 2026;
37. Inclusion of Cooperatives as 'buyers' on GeM (Government e-Marketplace) portal

PROMOTION OF STEEL-BASED MSME CLUSTERS IN DHARMAPURI

484. SHRI A. MANI:

Will the Minister of **STEEL** be pleased to state:

- (a) whether the Government has considered promoting downstream steel-based MSME clusters in districts like Dharmapuri to generate local employment, if so, the details thereof;
- (b) whether any Central scheme support has been extended for fabrication, auto components, or construction material units in the district, if so, the details thereof;
- (c) whether lack of affordable steel supply is affecting small manufacturing units, if so, the details thereof;
- (d) the infrastructure support proposed for MSME steel users; and
- (e) the steps being taken to link industrial policy with employment generation in backward regions?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU
SRINIVASA VARMA):**

(a) to (e) Steel is a deregulated sector and the Government acts as a facilitator by creating a conducive policy environment in the country, including in Dharmapuri district of Tamil Nadu, for MSMEs and steel sector in general. Prices are market determined. Decisions such as setting up companies, investment, capacity expansion, modernization, employment, export etc. are dependent on the market conditions and techno-commercial analysis of individual companies. Production of crude steel has shown a growth of over 11% till December 2025, as compared to the previous year.

Government has taken various steps for the promotion and development of the MSME steel users. Some of these are detailed below:-

- i. Implementation of Micro and Small Enterprises - Cluster Development Programme (MSE-CDP) scheme by extending financial assistance to establish Common Facility Centers (CFCs) in the existing clusters and establish/up-grade infrastructural facilities in new/existing industrial estates/areas/flatted factory complexes.
- ii. Launch of Udyam Registration for MSMEs, for Ease of Doing Business.
- iii. Enhancement of maximum project cost under Prime Minister's Employment Generation Programme (PMEGP).

- iv. Launch of revamped Credit Guarantee Scheme.
- v. Setting up of Self Reliant India (SRI) Fund.

पीएम मित्र पार्क

485. श्री दामोदर अग्रवाल:
श्रीमती स्मिता उदय वाघ:
श्री रमेश अवस्थी:
श्री सुनील कुमार:
श्री गोपाल जी ठाकुर:
श्री अमरसिंग टिस्सो:
श्री टी. आर. बालू:
श्री बंटी विवेक साहू:
श्री शंकर लालवानी:

क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि:

- (क) केंद्रीय बजट 2021-22 में घोषित सात प्रधानमंत्री मेगा इंटीग्रेटेड टेक्सटाइल रीजन एंड अपैरल (पीएम मित्र) पार्कों के निर्माण और विकास की राज्यवार वर्तमान स्थिति क्या है और इनके लिए भूमि अधिग्रहण किस चरण में है, अवसंरचना निर्माण की स्थिति क्या है और परियोजना समय-सीमा क्या है;
- (ख) दिसंबर 2025 तक पीएम मित्र पार्कों के निर्माण और विकास के लिए पार्कवार और राज्यवार स्वीकृत की गई और वास्तव में व्यय की गई निधि कितनी है;
- (ग) क्या सरकार ने पीएम मित्र पार्कों की योजना, कार्यान्वयन और स्थापना के भाग के रूप में निवेशकों, उद्योग संघों और राज्य सरकारों के साथ हितधारक परामर्श और समन्वय बैठकें

आयोजित की हैं, यदि हाँ, तो ऐसे परामर्शों का ब्यौरा क्या है और उठाए गए मुद्दे और दिए गए आश्वासन क्या हैं;

- (घ) क्या सरकार द्वारा महाराष्ट्र में, विशेषकर जलगांव संसदीय निर्वाचन क्षेत्र में या उसके आसपास, कोई पीएम मित्र पार्क प्रस्तावित या नियोजित किया गया है और यदि हाँ, तो निवेश, रोज़गार और क्षेत्रीय विकास के संदर्भ में वर्तमान स्थिति क्या है और अपेक्षित लाभ क्या हैं;
- (ङ) तमिलनाडु के विरुधुनगर में प्रस्तावित टेक्सटाइल पार्क को कब तक आवश्यक स्वीकृति मिल जाएगी और इसका उद्घाटन कब तक होगा;
- (च) क्या बिहार के वाल्मीकिनगर संसदीय निर्वाचन क्षेत्र में पीएम मित्र पार्क के निर्माण के लिए कोई भूमि सर्वेक्षण किया गया था, यदि हाँ, तो उक्त पार्क का निर्माण न किए जाने के क्या कारण हैं;
- (छ) क्या सरकार का बिहार के दरभंगा में पीएम मित्र पार्क बनाने का विचार है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और
- (ज) क्या सरकार का नए पीएम मित्र पार्क बनाने का विचार है, यदि हाँ, तो तत्संबंधी राज्यवार ब्यौरा क्या है?

विदेश मंत्रालय में राज्य मंत्री; तथा वस्त्र मंत्रालय में राज्य मंत्री (श्री पबित्रा मार्गेरिता):

(क) से (घ) सरकार ने 7 साइटों अर्थात् तमिलनाडु (विरुधुनगर), तेलंगाना (वारंगल), गुजरात (नवसारी), कर्नाटक (कलबुर्गी), मध्य प्रदेश (धार), उत्तर प्रदेश (लखनऊ) और महाराष्ट्र (अमरावती) में वर्ष 2027-28 तक सात वर्ष की अवधि के लिए 4,445 करोड़ रुपये के परिव्यय से पीएम मेगा एकीकृत वस्त्र क्षेत्र और अपैरल (पीएम मित्र) पार्क स्थापित करने को अंतिम रूप दे दिया है। पीएम मित्र योजना से 3 लाख रोज़गार (1 लाख प्रत्यक्ष और 2 लाख अप्रत्यक्ष रोज़गार) सृजित होने की संभावना है, जिसमें प्रति पार्क 10,000 करोड़ रुपये का अनुमानित निवेश होगा। निवेश आकर्षित करने और

पार्कों के प्रभावी कार्यान्वयन के लिए, राज्यों, निवेशकों और संभावित पार्क डेवलपर्स सहित विभिन्न हितधारकों के साथ अंतर्राष्ट्रीय, राष्ट्रीय और स्थानीय स्तर पर 200 से अधिक परामर्श किए गए हैं।

इन पार्कों के गेट तक बाहरी अवसंरचना प्रदान करने के लिए राज्य सरकारों द्वारा 2,160.17 करोड़ रुपये के अवसंरचना कार्यों की शुरुआत की गई है और अब तक 564.72 करोड़ रुपये खर्च किए जा चुके हैं। मध्य प्रदेश, तमिलनाडु, महाराष्ट्र और तेलंगाना के पीएम मित्र पार्कों के 7,145 करोड़ रुपये के डीपीआर प्रस्तावों को मंजूरी दे दी गई है। मध्य प्रदेश में, 24,175 करोड़ रुपये के प्रस्तावित निवेश के साथ 1,150 एकड़ ज़मीन आवंटित की गई है। तमिलनाडु में, 201 एकड़ ज़मीन के लिए अब तक 2,076 करोड़ रुपये के प्रस्तावित निवेश के आवेदन प्राप्त हुए हैं। महाराष्ट्र में, ज़मीन आवंटन के लिए आवेदन आमंत्रित किए गए हैं, जबकि तेलंगाना में, पहले से आवंटित 540 एकड़ ज़मीन में अब तक 3,862 करोड़ रुपये का निवेश किया जा चुका है। पीएम मित्र योजना के विकास पूंजीगत सहायता के भाग के रूप में, मध्य प्रदेश और तमिलनाडु प्रत्येक को 50 करोड़ रुपये की पहली किस्त मंजूर की गई है और महाराष्ट्र और तेलंगाना प्रत्येक को 30 करोड़ रुपये मंजूर किए गए हैं।

(ड) पीएम मित्र पार्क, विरुधुनगर, तमिलनाडु के मामले में 100% ज़मीन अधिग्रहित कर ली गई है और पर्यावरण मंजूरी सहित आवश्यक मंजूरियाँ प्राप्त कर ली गई हैं। 1,894 करोड़ रुपये की विस्तृत परियोजना रिपोर्ट (डीपीआर) को मंजूरी दे दी गई है और 364 करोड़ रुपये के अवसंरचना कार्यों को आवंटित किया गया है। भूमि आवंटन नीति को मंजूरी मिलने के बाद, अब तक 2,076 करोड़ रुपये के प्रस्तावित निवेश के साथ 201 एकड़ ज़मीन के लिए आवेदन मिले हैं।

(च) से (ज) वर्तमान में, पीएम मित्र पार्क स्थापित करने के लिए कोई नया प्रस्ताव विचाराधीन नहीं है।

अत्यधिक वर्षा के कारण फसल क्षति

486. श्री बाल्या मामा सुरेश गोपीनाथ म्हात्रे:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को महाराष्ट्र राज्य सरकार से भारी वर्षा और तूफान के कारण सोयाबीन, मक्का, ज्वार, प्याज और अन्य फसलों को हुई भारी क्षति के बारे में कोई विस्तृत रिपोर्ट मिली है;
- (ख) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और क्षति का फसलवार अनुमानित आर्थिक मूल्य क्या है;
- (ग) क्या सरकार का एनडीआरएफ के मानदंडों के बाह्य या इनके अतिरिक्त प्रभावित किसानों को तत्काल राहत के लिए किसी विशेष आर्थिक पैकेज का विचार है;
- (घ) महाराष्ट्र में इस आपदा के लिए प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) के अंतर्गत कितने बीमा दावों का निपटान किया जाना है; और
- (ङ) सरकार द्वारा समय पर मुआवजा सुनिश्चित करने के लिए बीमा कंपनियों द्वारा मूल्यांकन और भुगतान प्रक्रिया में तीव्रता लाने के लिए क्या कदम उठाए जा रहे हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (ङ) राष्ट्रीय आपदा प्रबंधन नीति (एनपीडीएम) के अनुसार, अधिसूचित आपदाओं की स्थिति में जमीनी स्तर पर आवश्यक राहत उपाय प्रदान करने की प्राथमिक जिम्मेदारी राज्य सरकार की है। राज्य सरकारें भारत सरकार द्वारा अनुमोदित मदों और मानदंडों के अनुसार राज्य आपदा प्रतिक्रिया कोष (एसडीआरएफ) के रूप में उपलब्ध निधियों से प्राकृतिक आपदाओं के मद्देनजर राहत उपाय करती हैं। एसडीआरएफ के अतिरिक्त, राष्ट्रीय आपदा प्रतिक्रिया कोष (एनडीआरएफ) से अतिरिक्त वित्तीय सहायता, निर्धारित प्रक्रिया के अनुसार, 'गंभीर प्रकृति' की आपदा के मामले में विचार की जाती है, जिसमें अंतर-मंत्रालयी केंद्रीय दल (आईएमसीटी) के दौरे पर आधारित मूल्यांकन शामिल है।

एसडीआरएफ और एनडीआरएफ के तहत प्रदान की जाने वाली वित्तीय सहायता क्षतिपूर्ति के रूप में न होकर राहत के तौर पर होती है।

महाराष्ट्र राज्य सरकार को एसडीआरएफ के तहत वित्तीय वर्ष 2025-2026 के लिए 4176.80 करोड़ रुपये (3132.80 करोड़ रुपये केंद्रीय हिस्सा + 1044.00 करोड़ रुपये राज्य हिस्सा) की राशि आवंटित की गई है, जिसमें से केंद्रीय हिस्से के रूप में राज्य को 1566.40 करोड़ रुपये की पहली और दूसरी किस्त जारी की गई है।

वर्ष 2025 के दौरान बाढ़ की स्थिति में नुकसान का मौके पर आकलन करने के लिए राज्य के प्रभावित क्षेत्रों का दौरा करने हेतु दिनांक 16.10.2025 को एक अंतर-मंत्रालयी केन्द्रीय दल (आईएमसीटी) का गठन किया गया। आईएमसीटी ने दिनांक 03.11.2025 से 05.11.2025 तक प्रभावित क्षेत्रों का दौरा किया। आईएमसीटी से प्राप्त रिपोर्ट के आधार पर, निर्धारित प्रक्रिया के अनुसार, राष्ट्रीय आपदा प्रबंधन (एनडीआरएफ) से अतिरिक्त वित्तीय सहायता पर विचार किया जा रहा है।

महाराष्ट्र सरकार से प्राप्त जानकारी के अनुसार, प्रभावित क्षेत्र में सर्वेक्षण किया गया और वर्ष 2025 के दौरान जल-मौसम संबंधी आपदाओं के कारण 75.42 लाख हेक्टेयर फसल क्षेत्र प्रभावित हुआ। राज्य सरकार ने किसानों को राहत प्रदान की। जून से सितंबर 2025 के दौरान प्रभावित किसानों को कुल 9700.87 करोड़ रुपये की राशि स्वीकृत की गई है। इसके अतिरिक्त, रबी मौसम के लिए बीज और अन्य संबंधित इनपुट के लिए प्रति हेक्टेयर 10,000 रुपये की सहायता, अधिकतम 3 हेक्टेयर तक, प्रदान की गई है। इसके लिए कुल 9611.17 करोड़ रुपये की राशि उपलब्ध कराई गई है।

प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) के तहत, खरीफ 2025 के मौसम में, महाराष्ट्र राज्य में 59.59 लाख हेक्टेयर क्षेत्र का बीमा करने के लिए कुल 93.81 लाख आवेदन दर्ज

किए गए। सरकार ने इस योजना के कार्यान्वयन को मजबूत करने, पारदर्शिता लाने और दावों का समय पर निपटान सुनिश्चित करने के लिए विभिन्न कदम उठाए हैं:

- सरकार ने राष्ट्रीय फसल बीमा पोर्टल (एनसीआईपी) के विकास का कार्य शुरू किया है, जो सब्सिडी भुगतान, समन्वय, पारदर्शिता, सूचना के प्रसार और सेवाओं के वितरण को सुनिश्चित करने वाले डेटा के एकल स्रोत के रूप में कार्य करेगा। इसमें किसानों का प्रत्यक्ष ऑनलाइन नामांकन, बेहतर निगरानी के लिए अलग-अलग बीमित किसान के विवरण को अपलोड करना/प्राप्त करना और दावा राशि को इलेक्ट्रॉनिक रूप से व्यक्तिगत किसान के बैंक खाते में अंतरित करना सुनिश्चित करना शामिल है।
- दावा वितरण प्रक्रिया की कड़ी निगरानी के लिए, खरीफ 2022 से दावों के भुगतान हेतु 'डिजीकलेम मॉड्यूल' नामक एक विशेष मॉड्यूल को क्रियान्वित किया गया है। इसमें राष्ट्रीय फसल बीमा पोर्टल (एनसीआईपी) को सार्वजनिक वित्त प्रबंधन प्रणाली (पीएफएमएस) और बीमा कंपनियों की लेखा प्रणाली के साथ एकीकृत किया गया है ताकि खरीफ 2024 से सभी दावों का समय पर और पारदर्शी तरीके से निपटान सुनिश्चित किया जा सके। यदि बीमा कंपनी द्वारा भुगतान समय पर नहीं किया जाता है, तो एनसीआईपी के माध्यम से स्वतः गणना करके 12% का जुर्माना लगाया जाएगा।
- केंद्र सरकार द्वारा प्रीमियम सब्सिडी में दिए जाने वाले हिस्से को राज्य सरकारों द्वारा दिए जाने वाले हिस्से से अलग कर दिया गया है ताकि किसानों को केंद्र सरकार के हिस्से से संबंधित आनुपातिक दावे प्राप्त हो सकें।
- योजना के प्रावधानों के अनुसार संबंधित राज्य सरकार द्वारा अग्रिम रूप से अपने प्रीमियम हिस्से को जमा करने के लिए एस्क्रो खाता खोलना खरीफ 2025 सीजन से अनिवार्य कर दिया गया है।

- इसके अतिरिक्त, योजना के कार्यान्वयन में प्रौद्योगिकी का लाभ उठाने के लिए, उपज डेटा/फसल कटाई प्रयोगों (सीसीई) डेटा को सीसीई-एग्री ऐप के माध्यम से एकत्र करना और इसे राष्ट्रीय फसल बीमा पोर्टल (एनसीआईपी) पर अपलोड करना, बीमा कंपनियों को सीसीई के संचालन की निगरानी करने की अनुमति देना, राज्य भूमि अभिलेखों को एनसीआईपी के साथ एकीकृत करना आदि जैसे विभिन्न कदम किसानों के दावों के समय पर निपटान में सुधार के लिए पहले ही उठाए जा चुके हैं।
- बीमा कंपनी द्वारा दावों के भुगतान में देरी पर राष्ट्रीय फसल बीमा पोर्टल (एनसीआईपी) पर स्वतः ही गणना करके बीमा कंपनी पर 12% जुर्माना लगाने का प्रावधान किया गया है।

FREE TRADE AGREEMENT WITH NEW ZEALAND

487. SHRI JAGDAMBIKA PAL:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government has concluded a Free Trade Agreement (FTA) with New Zealand and, if so, the details thereof along with its key features, including tariff concessions, market access and investment provisions;
- (b) the latest data on India's exports to and imports from New Zealand since the FTA, with sector-wise changes in volumes and values for goods and services;
- (c) the observed or projected impact on priority sectors like textiles, leather, engineering goods, pharmaceuticals, food processing and agriculture, including estimates of export growth and employment generation;

- (d) whether any assessment has been made of early gains or challenges for MSMEs, farmers, artisans and service providers, and the key findings thereof, if so, the details thereof;
- (e) whether GI-tagged products such as Kalanamak rice will benefit from tariff reductions or duty free access, including concessions on rice and processed agri- products, export-promotion measures and protection of GI tags under the IPR provisions of the agreement; and
- (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) The Government of India successfully concluded negotiations for the India–New Zealand Free Trade Agreement (IN–NZ FTA) on 22 December 2025. The Agreement covers Trade in Goods, Trade in Services and Investment, Rules of Origin, Custom Procedures and Trade Facilitation, Sanitary and Phytosanitary Measures, Technical Barriers to Trade, Intellectual Property Rights and Economic Cooperation along with other cooperation-based elements. The key features of the agreement are given in the enclosed **Statement**.

(b) Since the FTA is yet to enter into force, post-FTA sector-wise data on India's exports to and imports from New Zealand for goods and services is not available at present. However, in FY 2024–25, bilateral merchandise trade stood at

approximately USD 1.3 billion, while total trade in goods and services was around USD 2.4 billion in 2024.

(c) Under the India–New Zealand Free Trade Agreement (IN–NZ FTA), India will get 100% duty-free market access from the date of entry into force of the Agreement on all tariff lines of India. The FTA is expected to significantly benefit export of labour intensive sectors such as textiles, leather, footwear, engineering goods, pharmaceuticals, chemicals, marine products, agricultural and food processing products, through improved market access and duty-free treatment. The Agreement is expected to boost exports, enhance competitiveness, and generate employment, particularly in labour-intensive sectors.

(d) The Agreement is expected to provide substantial benefits to MSMEs, farmers, artisans and service providers by improving market access and competitiveness, enhancing regulatory transparency, and facilitating skill mobility, technology and economic cooperation to be extended by New Zealand mainly in areas of agriculture, horticulture etc. A detailed assessment of early gains and challenges shall be undertaken after the Agreement becomes operational.

(e) and (f) New Zealand has provided 100 per cent duty-free market access on all tariff lines, covering all Indian exports. Accordingly, GI-tagged products, including Kalanamak rice, as well as rice and processed agri-products, will have zero-duty access in the New Zealand market. The Indian GIs including Kalanamak rice could seek benefit of the IPR provisions of the agreement subsequent to

completion of a successful review of relevant provisions and changes to Section E (Geographical Indications) of the IPR Chapter as per commitment given by New Zealand in side letter on Geographical Indication under India-New Zealand FTA.

STATEMENT

Key features of the agreement

1. Trade in Goods:

- New Zealand has offered **zero-duty** market access on **100%** of India's exports, while India has offered tariff liberalisation on **70.03 %** of tariff lines covering approximately **95% of bilateral trade** while keeping **29.97 % tariff lines in exclusion** and Immediate Elimination (EIF) on only 30% tariff lines. This ensures immediate competitiveness and expanding export opportunities for Indian products across labour-intensive sectors including textile and apparels, leather products, carpets, ceramics, processed agri products etc. and in pharmaceutical, chemical, engineering etc.
- The products that are kept in exclusion by India for market access are mainly- Dairy (milk, cream, whey, yoghurt, cheese etc.), animal products (other than sheep meat), vegetable products (onions, chana, peas, corn, almonds etc.), sugar, artificial honey, Animal, vegetable or microbial fats and oils, Arms and Ammunition, Gems and Jewellery, Copper and Articles (Cathodes, Cartridges, Rods, Bars, Coils etc.), Aluminium and articles thereof (Ingots, billets, wire bars) among others.

2. Trade in Services and Mobility:

- New Zealand has extended market access commitments in about **118 services sectors/sub-sectors** and **Most-Favoured Nation (MFN)** commitments in about **139 sectors/sub-sectors**, covering key areas of interest to India such as Computer Related Services, Professional Services, Audio Visual Services, Other Business Services, Telecommunication Services etc.
- The Agreement also provides improved skilled mobility through a **Temporary Employment Entry Visa pathway** for Indian professionals, with a quota of **5,000 visas** and stay of up to **three years**.
- A dedicated pathway on **student mobility and post-study work** has been incorporated, which provides for **removal of numerical caps on Indian students, guarantees a minimum work entitlement of 20 hours per week** during the period of study, and post-study work opportunities of up to **three years for STEM Bachelor's and Master's graduates** and up to **four years for Doctoral graduates**, thereby facilitating skill development and international exposure for Indian students.
- The Agreement further enhances youth mobility through multiple-entry Working Holiday Visas for **1,000** young Indians annually, valid for **12**

months, promoting global exposure, skills acquisition, and people-to-people linkages.

- India has extended market access commitments in **106 services sectors/sub-sectors** and **Most-Favoured Nation (MFN) treatment in 45 services sectors/sub-sectors** to New Zealand.

3. Investment:

New Zealand has committed to facilitating **USD 20 billion** in investment into India over **15 years**, thereby supporting manufacturing, infrastructure, innovation and job creation.

4. Agricultural Cooperation:

The agreement provides for establishment of dedicated Agri-Technology **Action Plans on kiwifruit, apples and honey**, focus on productivity enhancement, technology, research collaboration, quality improvement and value-chain development, to strengthen domestic capabilities and supporting income growth for Indian farmers.

5. Faster Regulatory Access in Pharmaceuticals and Medical Devices:

The FTA streamlines access for pharmaceuticals and medical devices by enabling acceptance of GMP (Good Manufacturing Practice) and GCP (Good Clinical Practice) inspection reports from comparable regulators, including approvals by the US FDA, EMA, UK MHRA, Health Canada and other comparable regulators. These will reduce duplicative inspections, lower

compliance costs, and expedite product approvals, thereby facilitating smoother market access and supporting growth of India's pharmaceutical and medical devices exports to New Zealand.

MODERNIZATION OF SASHAstra SEEMA BAL

488. SHRI DEEPENDER SINGH HOODA:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) the details of the steps taken by the Government to modernise the Sashastra Seema Bal (SSB), including introduction of advanced surveillance systems such as drones, anti-drone technology, thermal imaging equipment, and modern communication tools;
- (b) the time period within which the ongoing and proposed modernisation initiatives for SSB are expected to be completed;
- (c) the total funds allocated and utilised for modernisation and infrastructure development of SSB during the last ten financial years, including the current financial year; and
- (d) whether the Government has fixed any specific targets to strengthen SSB's manpower, training, and operational capacity under these modernisation programmes?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) Moving towards modernization, Sashastra Seema Bal has procured the Unmanned Aerial Vehicles, Micro Unmanned Aerial Vehicles, Hand Held Thermal Imager, CCTV Surveillance Setup with Automatic Face Recognition System with Auto Number Plate Recognition and Satellite phones for surveillance and modernization of the Force.

Besides above, a Central Sector Scheme namely, Modernization Plan for all the Central Armed Police Forces (CAPFs) including Sashastra Seema Bal(SSB) has been implemented with an objective to improve the efficiency and performance of each CAPF by enhancing their capabilities through induction of latest and State of the art equipment in the areas of weaponry, communication, protective gears, surveillance and border guarding systems, training items, armored vehicles and special transport vehicles.

(b) Modernization of forces and procurement of the latest and State of the art equipment is an ongoing process. So specific timeline can not be given.

(c) For the modernization and infrastructure development, during last ten years i.e. starting from the year 2015-16 to 2025-26 i.e including current financial year, Sashastra Seema Bal has been allotted Rs.5001.63 Crore and out of that Rs.4775.11 Crore have been spent so far and till the completion of this financial year on 31.03.2026 more fund will be utilized.

During the period from 2013 to the current ongoing Modernization Plan-IV upto 31.03.2026, Sashastra Seema Bal has been allotted Rs.241.15 Crore under

the Modernization Plan-II, III and IV and spent Rs.210.02 Crore for procurement of various types of latest and State of the art equipment in the areas of weaponry, communication, protective gears, surveillance and border guarding systems, training items, armored vehicles and special transport vehicles.

(d) Human Resource requirement and capacity building is a dynamic one and hence no specific target kept. It is assessed as and when needed and provided accordingly. To strengthen SSB's manpower (i) timely DPCs as per recruitment rules are conducted to fill vacancies against promotion quota (ii) direct recruitment posts are notified and filled through SSC/UPSC/ MOSB/Departmentally (iii) to fill non-GD cadres in house recruitment are timely conducted and (iv) some vacancies are filled up through deputation.

Further, SSB conducts training programme of the Force personnel as per requirement of the Force and also as and when latest and State of the Art equipment are adopted by the Force to enhance the operational capacity of the Force. SSB has also sent its personnel for taking the Drone Pilot Training at Drone Destination Gurugram (Haryana) which is an approved institute by Director General of Civil Aviation, Special Communication Equipment Training at Border Security Force (BSF) and Yoga Training programme at Morarji Desai National Institute of Yoga, New Delhi. These modern training programmes will strengthen the operational capacity of the Force.

व्यापक फसल बीमा

489. श्रीमती महिमा कुमारी मेवाड़:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने फसल बीमा के प्रावधानों को लचीला बनाकर उन्हें और ज़्यादा व्यापक बनाया है;
- (ख) क्या सरकार ने फसल बीमा में वन्य जीवों और जलभराव से होने वाली क्षति को भी शामिल किया है;
- (ग) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) क्या सरकार का किसानों को फसल बीमा का शीघ्र भुगतान किए जाने और लंबित मामलों के निपटान के लिए कोई पहल करने का विचार है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (ग) प्रधानमंत्री फसल बीमा योजना (PMFBY), जिसका शुभारंभ देश में वर्ष 2016-17 में हुआ है, संबंधित राज्य सरकार द्वारा अधिसूचित फसलों/क्षेत्रों के लिए बुवाई पूर्व से लेकर फसलोपरांत तक गैर-निवारणीय प्रकृति की प्राकृतिक आपदाओं से फसल क्षति के विरुद्ध व्यापक जोखिम बीमा प्रदान करती है। वन्य जीवों के कारण फसलों को होने वाली क्षति, निवारणीय प्रकृति की होने के कारण पहले इसमें शामिल नहीं थी। हालांकि, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय और राज्य सरकारों के अनुरोध पर, राज्यों को व्यक्तिगत आकलन के आधार पर वन्य जीवों द्वारा होने वाली क्षति को अतिरिक्त बीमा के रूप में अधिसूचित करने की अनुमति दी गई है, जिसका खर्च राज्य सरकार वहन करेगी। इस प्रकार के कवरेज के लिए विस्तृत प्रोटोकॉल योजना के प्रचालन दिशानिर्देशों में दिया गया है।

बाढ़ से होने वाली क्षति को प्रधानमंत्री फसल बीमा योजना (PMFBY) के अंतर्गत अधिसूचित सभी फसलों को रिस्क कवर में शामिल किया गया है। तथापि, धान, जूट, मेस्ता और गन्ना जैसी हाइड्रोफिलिक फसलों के लिए यह कवर केवल स्थानीय दावों के मामलों में ही उपलब्ध है।

PMFBY में स्थानीय आपदाओं के अंतर्गत इन जोखिमों को शामिल करने के लिए विभिन्न हितधारकों के अनुरोधों को ध्यान में रखते हुए, “धान की फसल के लिए स्थानीय जोखिम के अंतर्गत वन्य जीवों के आक्रमण और बाढ़ से होने वाले फसल के नुकसान के तरीकों को परिभाषित करने के लिए एक समिति का गठन किया गया था। समिति ने इन जोखिमों के कवरेज के लिए सिफारिशों और मानक संचालन प्रक्रियाओं (SOP) के साथ अपनी रिपोर्ट प्रस्तुत कर दी है।

इसके अतिरिक्त, फसल बीमा योजनाओं की समीक्षा/संशोधन/सुधार एक सतत प्रक्रिया है और हितधारकों/अध्ययनों के सुझावों/अभ्यावेदनों/सिफारिशों पर समय-समय पर निर्णय लिए जाते हैं। प्राप्त अनुभव, विभिन्न हितधारकों के विचारों के आधार पर, बेहतर पारदर्शिता, जवाबदेही, किसानों के दावों का समय पर भुगतान सुनिश्चित करने और योजना को अधिक किसान-हितैषी बनाने के लिए, सरकार ने वर्ष 2018, 2020 और 2023 में पीएमएफबीवाई के प्रचालन दिशानिर्देशों को व्यापक रूप से संशोधित किया है।

(घ) बीमा कंपनियों द्वारा योजना के प्रचालन दिशानिर्देशों के अंतर्गत अधिकांश दावों का निपटान निर्धारित समय-सीमा के भीतर किया जाता है। हालाँकि, प्रधानमंत्री फसल बीमा योजना के कार्यान्वयन के दौरान, दावों के भुगतान के संबंध में कुछ शिकायतें प्राप्त हुई थीं, जो मुख्यतः (क) सब्सिडी का राज्य सरकार का हिस्सा प्रदान करने में देरी करने (ख) बैंकों द्वारा बीमा प्रस्तावों को गलत/विलंब से प्रस्तुत करने के कारण भुगतान न करना/देरी से भुगतान या कम भुगतान करना (ग) उपज के आंकड़ों में विसंगति और इसके परिणामस्वरूप राज्य सरकार और बीमा कंपनियों

के बीच विवाद आदि थीं। इन मुद्दों के कारण लंबित दावों का निपटान योजना के प्रावधानों के अनुसार उनके समाधान के बाद किया जाता है।

सरकार ने इस योजना के कार्यान्वयन को सुदृढ़ करने, पारदर्शिता लाने और दावों का समय पर निपटान सुनिश्चित करने के लिए विभिन्न कदम उठाए हैं, जिनका विवरण निम्नानुसार है:

- सरकार ने **राष्ट्रीय फसल बीमा पोर्टल (NCIP)** के विकास का कार्य प्रारंभ किया है, जो सब्सिडी भुगतान, समन्वय, पारदर्शिता, सूचना के प्रसार और सेवाओं के वितरण को सुनिश्चित करने वाले डेटा के एकल स्रोत के रूप में कार्य करेगा। इसमें किसानों का प्रत्यक्ष ऑनलाइन नामांकन, बेहतर निगरानी के लिए अलग-अलग बीमित किसान के विवरण को अपलोड करना/प्राप्त करना और दावा राशि को निजी किसान के बैंक खाते में इलेक्ट्रॉनिक रूप से अंतरित करना सुनिश्चित करना शामिल है।
- दावा वितरण प्रक्रिया की कड़ी निगरानी के लिए, खरीफ 2022 से दावों के भुगतान हेतु **'डिजीक्लेम मॉड्यूल'** नामक एक समर्पित मॉड्यूल प्रारंभ किया गया है। इसमें खरीफ 2024 से सभी दावों के समय पर और पारदर्शी प्रोसेसिंग को सुनिश्चित करने के लिए एनसीआईपी को सार्वजनिक वित्त प्रबंधन प्रणाली (PFMS) और बीमा कंपनियों की लेखा प्रणाली के साथ समेकित करना शामिल है।
- प्रीमियम सब्सिडी में केंद्र सरकार के हिस्से को राज्य सरकारों के हिस्से से पृथक कर दिया गया है ताकि किसानों को केंद्र सरकार के हिस्से से संबंधित आनुपातिक दावे मिल सकें।
- इसके अलावा, योजना के कार्यान्वयन में प्रौद्योगिकी का लाभ उठाने की दिशा में, किसानों के दावों के समय पर निपटान में सुधार लाने के लिए उपज डेटा/फसल कटाई प्रयोगों

(CCE) डेटा को CCE-Agri ऐप के माध्यम से एकत्र करना और इसे NCIP पर अपलोड करना, बीमा कंपनियों को CCE के संचालन को देखने की अनुमति देना, राज्य भूमि अभिलेखों को NCIP के साथ समेकित करना आदि जैसे विभिन्न कदम पहले ही उठाए जा चुके हैं।

- यदि बीमा कंपनी द्वारा दावों के भुगतान में बिलंब करने पर राष्ट्रीय फसल बीमा पोर्टल (NCIP) के माध्यम से स्वतः गणना करते हुए 12% का जुर्माना लगा दिया जाता है।
- योजना के प्रावधानों के अनुसार संबंधित राज्य सरकार द्वारा अग्रिम रूप से अपने प्रीमियम हिस्से को जमा करने के लिए एस्करो खाता खोलना खरीफ 2025 सीजन से अनिवार्य कर दिया गया है।

इस योजना के अंतर्गत, हाल ही में वर्ष 2023-24 से फसल क्षति एवं हानि के वस्तुगत आकलन तथा पारदर्शिता हेतु निम्नलिखित प्रौद्योगिकियों को भी कार्यान्वित किया गया है:

- YES-TECH (प्रौद्योगिकी पर आधारित उपज अनुमान प्रणाली)** का उपयोग रिमोट सेंसिंग आधारित उपज अनुमान की ओर क्रमिक रूप से अपनाया जाना है, ताकि उपज का आकलन करने के साथ-साथ निष्पक्ष और सटीक फसल उपज अनुमान में सहायता मिल सके। यह पहल खरीफ 2023 से धान और गेहूं की फसलों के लिए प्रारंभ की गई है, जिसमें उपज आकलन में 30% भारांश अनिवार्य रूप से YES-TECH से प्राप्त उपज को दिया जाएगा। खरीफ 2024 से सोयाबीन की फसल को भी इसमें शामिल किया गया है।
- ग्राम पंचायत और ब्लॉक स्तर पर अति-स्थानीय मौसम डेटा एकत्र करने के लिए मौजूदा नेटवर्क के 5 गुना तक स्वचालित मौसम स्टेशनों (AWS) और ऑटो-मेटेड रेन गेज (ARG) का नेटवर्क स्थापित करने हेतु **WINDS (मौसम सूचना नेटवर्क और डेटा सिस्टम)** है। यह डेटा भारतीय मौसम विज्ञान विभाग (IMD) के समन्वय से अंतरप्रचालनीयता और डेटा साझा

करने की सुविधा वाले राष्ट्रीय डेटाबेस में दर्ज किया जाएगा। विंड्स न केवल यस-टेक के लिए बल्कि प्रभावी सूखा एवं आपदा प्रबंधन, सटीक मौसम पूर्वानुमान और बेहतर पैरामीट्रिक बीमा उत्पाद उपलब्ध कराने के लिए भी डेटा प्रदान करता है।

किसानों के लिए डिजिटल पहचान

490. श्री संजय हरिभाऊ जाधव:

श्री संजय उत्तमराव देशमुख:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में पिछले पाँच वर्षों में किसानों को जारी की गई डिजिटल पहचान की राज्यवार, विशेषकर महाराष्ट्र में जिलावार संख्या कितनी है और उसके लिए नियत लक्ष्य क्या हैं;
- (ख) सरकार द्वारा देश में डिजिटल फसल सर्वेक्षण के अंतर्गत शामिल किए गए जिलों का परभणी संसदीय निर्वाचन क्षेत्र सहित और महाराष्ट्र सहित राज्य-वार ब्यौरा क्या है और इस संबंध में निर्धारित लक्ष्य क्या हैं;
- (ग) पुराने और त्रुटिपूर्ण भूमि अभिलेख का अद्यतन करने के लिए उठाए जा रहे कदम क्या हैं और अब तक कैडेस्ट्रल नक्शों का कितना भाग डिजिटलाइज़ किया गया है;
- (घ) क्या सरकार ने कृषि के लिए कोई अलग डेटा नीति तैयार की है, यदि हाँ, तो तत्संबंधी मुख्य विशेषताएँ और ब्यौरा क्या है; और
- (ङ) क्या एग्री स्टैक की सुविधाएँ किसानों, खेतिहर मजदूरों और बटाईदारों को उपलब्ध कराई गई हैं, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) सरकार द्वारा सितंबर 2024 में डिजिटल कृषि मिशन को मंजूरी दी गई। इस मिशन में कृषि के लिए डिजिटल पब्लिक इंफ्रास्ट्रक्चर (डीपीआई) जैसे कि एग्रीस्टैक, कृषि निर्णय सहायता प्रणाली, व्यापक मृदा उर्वरता और प्रोफाइल मानचित्र के निर्माण तथा केंद्र सरकार/राज्य सरकार द्वारा शुरू की जाने वाली अन्य आईटी पहलों की परिकल्पना की गई है, जिससे देश में एक सुदृढ़ डिजिटल कृषि इकोसिस्टम को सक्षम बनाया जा सके। इससे किसान-हितैषी नवीन डिजिटल समाधानों को बढ़ावा मिलेगा और वे विश्वसनीय बनेंगे। फसल संबंधी जानकारी सभी किसानों को समय पर उपलब्ध होगी। एग्रीस्टैक डीपीआई में कृषि क्षेत्र से संबंधित तीन मूलभूत रजिस्ट्रियां या डेटाबेस शामिल हैं अर्थात् भू-संदर्भित ग्राम मानचित्र, बोई गई फसल रजिस्ट्री और किसान रजिस्ट्री, जो सभी राज्य सरकारों/संघ राज्य क्षेत्रों द्वारा बनाई और अनुरक्षित की जाती हैं। सरकार द्वारा मार्च 2027 तक 11 करोड़ किसान पहचान पत्र बनाने का लक्ष्य रखा गया है। दिनांक 01.02.2026 तक 8.35 करोड़ से अधिक किसान पहचान पत्र बनाए जा चुके हैं, जिनमें महाराष्ट्र राज्य के 1,31,20,468 करोड़ किसान पहचान पत्र शामिल हैं। किसान पहचान पत्रों का राज्यवार और महाराष्ट्र के संबंध में जिला-वार ब्यौरा संलग्न विवरण में दिया गया है।

(ख) इसके अतिरिक्त, खरीफ 2025 में, 604 जिलों में 28.5 करोड़ से अधिक भूखंडों को कवर करते हुए डिजिटल फसल सर्वेक्षण (डीसीएस) आयोजित किया गया है। महाराष्ट्र सरकार द्वारा सूचित किया गया है कि राज्य में वर्ष 2021 में शुरू की गई ई-पिक पहानी को वर्ष 2023 से पायलट आधार पर अपग्रेड किया गया है तथा यह रबी 2024 सीजन से कार्यान्वित है। इस सर्वेक्षण का उद्देश्य डिजिटल फसल सर्वेक्षण के तहत 100 प्रतिशत भूस्वामियों के भूखंडों को कवर करना है।

(ग) महाराष्ट्र राज्य द्वारा सूचित किया गया है कि किसान रजिस्ट्री के तहत, किसान रजिस्ट्री में पंजीकरण के लिए लाइव एप्लीकेशन प्रोग्रामिंग इंटरफेस (एपीआई) के माध्यम से रिकॉर्ड्स ऑफ

राइट्स डेटा (7/12 अंश) साझा किया जाता है। अतः वर्तमान डेटा रिकॉर्ड्स ऑफ राइट्स डेटाबेस के अनुसार सटीक है। ई-फरफर मॉड्यूल भी सक्रिय है; तथा रिकॉर्ड्स ऑफ राइट्स डेटाबेस में किसान आईडी को शामिल करने का परीक्षण किया जा चुका है। जियो-रेफरेंसड मैप्स रजिस्ट्री के अंतर्गत 41000 से अधिक डिजिटाइज्ड मैप्स हैं, तथा इसके एपीआई साझा किए गए हैं।

(घ) राज्य किसान रजिस्ट्री, जो एग्रीस्टैक का एक घटक है, एक फेडरेटेड संरचना में निर्मित है, जिसका अर्थ है कि डेटा का स्वामित्व संबंधित राज्यों के पास है। कृषि एवं किसान कल्याण मंत्रालय ने डिजिटल व्यक्तिगत डेटा संरक्षण अधिनियम, 2023 के अनुसार एग्रीस्टैक विकसित किया है ताकि किसानों के डेटा की पूर्ण गोपनीयता सुनिश्चित की जा सके। इसके तहत यह सुनिश्चित किया जाता है कि किसानों का डेटा केवल उनकी सहमति से ही एकत्र किया जाए और किसानों को विशिष्ट उद्देश्यों के लिए अधिकृत संस्थाओं के साथ साझा करने के लिए अपने डेटा पर पूर्ण नियंत्रण प्राप्त हो। भारत सरकार एग्रीस्टैक में सुदृढ़ डेटा सुरक्षा भी सुनिश्चित करती है, जो इलेक्ट्रॉनिकी एवं सूचना प्रौद्योगिकी मंत्रालय (MeitY) और भारतीय कंप्यूटर आपातकालीन प्रतिक्रिया दल (CERT-In) के साइबर सुरक्षा दिशानिर्देशों का पूर्णतः अनुपालन करती है। एग्रीस्टैक किसानों की जानकारी को एन्क्रिप्टेड तरीके से संग्रहीत करता है ताकि केवल निर्दिष्ट सिस्टम ही इसे पढ़ सके। सुरक्षित एपीआई और टोकन-आधारित प्रमाणीकरण सभी प्रकार के डेटा आदान-प्रदान को नियंत्रित करते हैं, जिससे डेटा तक नियंत्रित पहुंच सुनिश्चित होती है। इसके अतिरिक्त, सरकार आईटी सिस्टम में संग्रहीत डेटा की सुरक्षा के लिए इन सभी आईटी सिस्टमों का नियमित सुरक्षा ऑडिट करती है।

(ड.) डिजिटल कृषि मिशन के अंतर्गत राज्य किसान रजिस्ट्री में महिला किसानों सहित सभी भूमिधारक किसान शामिल हैं। किसान रजिस्ट्री आवेदन में कास्तकार और पट्टेदार किसानों को भी शामिल करने का प्रावधान है। राज्य कास्तकार और पट्टेदार किसानों संबंधी अपनी नीति के अनुसार ऐसे किसानों को किसान रजिस्ट्री में शामिल करने का निर्णय ले सकता है।

विवरण

किसान पहचान पत्रों का राज्यवार और महाराष्ट्र के संबंध में जिला-वार ब्यौरा

क्र. सं.	जिले का नाम	किसान पहचान पत्रों की कुल संख्या (दिनांक 01.02.2026 के अनुसार)
1	अकोला	256091
2	अमरावती	419024
3	बुलढाणा	487555
4	वाशिम	226292
5	यवतमाल	437298
6	बीड	545680
7	छत्रपति संभाजीनगर	541025
8	धाराशिव	385171
9	हिंगोली	247624
10	जालना	447700
11	लातूर	430608
12	नांदेड़	599364
13	परभणी	374410
14	पालघर	130255
15	रायगढ़	189594
16	रत्नागिरी	273766
17	सिंधुदुर्ग	167579
18	ठाणे	92458
19	भंडारा	241267
20	चंद्रपुर	333575
21	गढ़चिरौली	170264
22	गोंदिया	261158
23	नागपुर	248384
24	वर्धा	201263
25	अहिल्यानगर	885347
26	धुले	212495
27	जलगांव	555233
28	नंदुरबार	128955

29	नासिक	642705
30	कोल्हापुर	516520
31	पुणे	661757
32	सांगली	496927
33	सतारा	605225
34	सोलापुर	707558
35	मुंबई उपनगर	341
	राज्य कुल	13120468

INDUSTRIAL POTENTIAL OF DHULE

491. DR. BACHHAV SHOBHA DINESH:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government has conducted or commissioned any feasibility study, sectoral assessment or planning report on the industrial and logistics potential of Dhule district in Maharashtra, considering its strategic location on major national highway corridors and the availability of MIDC industrial land;
- (b) if so, the details thereof along with the current status of such assessment and if not, the reasons therefor;
- (c) whether any consultations or discussions have been initiated with the Government of Maharashtra, MIDC, or prospective investors for promoting heavy industries or manufacturing clusters in Dhule and surrounding areas, if so, the details thereof;

- (d) the sectors identified, if any, as suitable for investment in the region under central schemes relating to industrial corridors, logistics parks or manufacturing promotion; and
- (e) whether the Government proposes to undertake a time-bound planning or project-development exercise to attract industrial investment and employment generation in Dhule district and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) and (b) Industries is a State subject. The State Government of Maharashtra has informed that Dhule's logistics and industrial strength comes from its excellent multimodal connectivity, with the district located at the junction of NH-47, NH-52, NH-53, NH-46 and NH-60, supported by several state highways that make it a natural transit and distribution hub. Its freight movement is further enabled by Dondaicha railway junction, while nearby Nashik and Shirdi airports provide regional air-cargo support and Mumbai International Airport offers global connectivity. Maritime access through Jawaharlal Nehru Port Trust (JNPT) and Mumbai Port strengthens Dhule's role in export–import movement for northern Maharashtra.

The State Government of Maharashtra has further informed that building on this inherent connectivity strength, the Maharashtra State Logistics Policy 2024 assigns Dhule (with Nandurbar) to Zone 2 and identifies the Dhule–Shirpur

corridor for the development of a Regional Logistics Hub. The policy mandates each district's District Logistics Coordination Committee (DLCC) to identify and evaluate suitable land parcels for logistics infrastructure, with focused intent to harness Dhule's corridor-based advantages.

(c) The State Government of Maharashtra has informed that Maharashtra Industrial Development Corporation (MIDC) carries out various investment-promotion activities and continuous coordination with prospective investors to support industrial growth in Dhule and surrounding areas that include ongoing outreach, facilitation, and promotional engagements.

Currently, Nardana Industrial Area Phase-I hosts several major industries such as M/s Wonder Cement Ltd., M/s UltraTech Cement Pvt. Ltd., M/s Rama Phosphate Ltd., and M/s Shirpur Power (Jindal) Pvt. Ltd. etc. In addition, Nardana Industrial Area Phase-II, accommodates key industrial units including M/s Bedmutha Wire Ltd., M/s R.M. Phosphate Pvt. Ltd., and M/s Mayureshwar Solar Energy Pvt. Ltd., etc.

(d) and (e) As reported by the state, Dhule's current industrial landscape is shaped by sectors such as agro-processing, cement manufacturing, textiles, and small-scale manufacturing, which have traditionally found the region suitable for their operations. Also, MIDC has initiated several measures to attract industrial investment and employment generation in Dhule district, including sustained

industry engagement activities under Udyog Bharari, with focus on facilitating investor interactions, identifying sectoral opportunities and accelerating project grounding. In alignment with the Maharashtra State Logistics Policy 2024, MIDC coordinates with the Development Commissioner's office for the planning and development of the proposed logistics park in Dhule district.

ईग्रामस्वराज-जेम पोर्टल

492. डॉ. आनन्द कुमार गोंड :

क्या पंचायती राज मंत्री वह बताने की कृपा करेंगे कि:

- (क) क्या ईग्रामस्वराज और जेम पोर्टल को एकीकृत करने के बावजूद देश की अधिकतर ग्राम पंचायतों में स्थानीय विक्रेताओं, महिला स्वयं सहायता समूहों (एसएचजी) और किसान उत्पादक संगठनों (एफपीओ) की सहभागिता अपेक्षित स्तर तक नहीं पहुंची है;
- (ख) यदि हाँ, तो अब तक जेम प्लेटफॉर्म पर कितने एसएचजी या ग्रामीण विक्रेता पंजीकृत हैं और उनमें से कितनों को ग्राम पंचायतों से बास्तव में खरीद ऑर्डर मिले हैं;
- (ग) क्या सरकार का जेम पोर्टल पर ऐसी स्थानीय संस्थाओं के लिए एक अलग पहचान, सरल पंजीकरण प्रक्रिया और तकनीकी सहायता सुविधाएँ देने का विचार है;
- (घ) क्या ग्राम पंचायत की खरीद का न्यूनतम भाग महिला समूहों और स्थानीय उत्पादकों को दिया जाना सुनिश्चित करने के लिए कोई निगरानी प्रणाली है; और
- (ङ) यदि नहीं, तो क्या सरकार का ग्रामीण अर्थव्यवस्था को सुदृढ़ करने के उद्देश्य से स्थानीय आवश्यकताओं के अनुसार पंचायत-जेम फ्रेमवर्क में परिवर्तन करने का विचार है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) से (ग) पंचायती राज मंत्रालय ने ग्राम पंचायतों द्वारा पारदर्शी, कुशल और नियम-आधारित क्रय को सुविधाजनक बनाने के लिए ई-ग्राम स्वराज प्लेटफॉर्म को गवर्नमेंट ई-मार्केटप्लेस (जेम) के साथ एकीकृत किया है, और यह एकीकरण पंचायती राज संस्थाओं (पीआरआई) के लिए सरकारी खरीद हेतु एक सक्षम डिजिटल ढांचा प्रदान करता है।

सरकारी ई-मार्केटप्लेस (जेम) द्वारा प्रस्तुत जानकारी के अनुसार, दिनांक 28.01.2026 तक कुल 117 किसान उत्पादक संगठनों (एफपीओ) और 3,784 महिला स्वयं सहायता समूहों (एसएचजी) को जेम पोर्टल पर पंजीकृत किया गया है। इन कंपनियों ने केंद्र और राज्य सरकार के विभिन्न खरीदारों से क्रमशः ₹ 6.31 करोड़ और ₹ 0.39 करोड़ के खरीद आदेश पूरे किए हैं; हालांकि, अभी तक इन कंपनियों के लिए ग्राम पंचायतों से कोई खरीद आदेश सूचित नहीं किया गया है। इसके अलावा, स्थानीय इकाइयों की भागीदारी को प्रोत्साहित करने के लिए कई सुगम उपाय प्रस्तुत किए गए हैं, जिनमें एफपीओ और एसएचजी के उत्पादों को प्रदर्शित करने के लिए समर्पित ऑनलाइन #वोकलफॉरलोकल एफपीओ और सरस स्टोर्स के निर्माण, नियमित मार्गदर्शन और ऑनबोर्डिंग सत्र तथा एकीकृत 'आधार' और 'पैन' के साथ एक सरलीकृत, कागज रहित पंजीकरण प्रक्रिया शामिल है। यह प्लेटफॉर्म स्थानीय इकाइयों सहित विक्रेताओं के लिए बहुभाषी इंटरफ़ेस, निर्देशित ऑनबोर्डिंग कार्यप्रवाह और हेल्पडेस्क सहायता भी प्रदान करता है।

(घ) और (ङ) मंत्रालय पंचायती राज संस्थाओं द्वारा ई-ग्रामस्वराज-जेम अपनाने की स्थिति की निगरानी करता है। ग्राम पंचायतों द्वारा की जाने वाली खरीद संबंधित राज्य पंचायत अधिनियमों, लागू वित्तीय नियमों तथा खरीद संबंधी दिशानिर्देशों के अनुसार की जाती है। पंचायत द्वारा किए जाने वाले

क्रय में पारदर्शिता, व्यापक भागीदारी और उचित पहुंच को बढ़ावा देने के लिए डिजिटल प्लेटफॉर्म का उपयोग किया जाता है।

PROMOTION OF JUTE LIFESTYLE PRODUCTS

493. SHRI JAGANNATH SARKAR:

Will the Minister of **TEXTILES** be pleased to state :

- (a) the steps taken by the Government to promote jute-based lifestyle products such as floor coverings, decorative items, furnishing fabrics, bags and jute mats in domestic and international markets;
- (b) the total funds allocated for the development and promotion of jute lifestyle products during the last five years;
- (c) whether the Government has introduced any incentives or subsidies for jute artisans, manufacturers, and exporters to enhance production and competitiveness;
- (d) the key challenges faced by the jute industry, including raw material availability, pricing, and market demand, and the measures taken by the Government to address them; and
- (e) whether the Government is taking any steps to integrate jute products into sustainable and eco-friendly initiatives to boost their appeal among consumers?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) to (c) The Government under the National Jute Development Program (NJDP) has been implementing the Market Development and Promotion Scheme and the Jute Diversification Scheme for the promotion of jute diversified products. During the last five years, an amount of Rs. 124.45 crore has been earmarked for the implementation of these schemes. Under NJDP schemes, Capital Subsidy for Acquisition of Plant and Machinery Scheme, Jute Resource cum Production Centre, Jute Raw Material Bank and Production Linked Incentive schemes, the Government supports jute artisans, manufacturers, and exporters to enhance production and competitiveness.

(d) The key challenges faced by the jute industry are obsolete machinery and technology, competition with synthetic fibres, average quality and fluctuation in price of raw jute. To address the challenges, the Government has been implementing the NJDP to promote the overall development of the jute sector. Under the provisions of the Jute Packaging Materials (Compulsory Use in Packaging Commodities) Act, 1987, the Government ensures a minimum percentage of food grains and sugar is packaged in jute material to support the jute industry and farmers. Further, the Government incentivize jute farmers by the Minimum Support Price (MSP) for jute.

(e) Jute is a biodegradable and sustainable product. The Government has been implementing NJDP with the aim of exploring the potential of jute use in both textile and non-textile applications, with value addition. Additionally, the Government has taken steps to boost the appeal of jute products among consumers through mass awareness campaigns, the display and promotion of diversified jute products through participation in jute fairs and exhibitions, and the facilitation of jute exporters' participation in international trade fairs/exhibitions, and the incentivisation of their sales.

कृषि-क्लिनिक और कृषि-व्यवसाय केंद्र योजना

494. श्री बाबू सिंह कुशवाहा:
श्री देवेश शाक्य:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार कृषि-क्लिनिक और कृषि-व्यवसाय केंद्र योजना के द्वारा कृषि उत्पादन बढ़ाने, उन्नत खेती की तकनीकों का संवर्धन करने और किसानों की आय बढ़ाने पर काम कर रही है;
- (ख) यदि हाँ, तो पिछले तीन वर्षों में इस योजना के मात्रात्मक प्रभाव का राज्यवार, विशेषकर उत्तर प्रदेश के संबंध में ब्यौरा क्या है;
- (ग) पिछले तीन वर्ष में प्रत्येक कार्यशील कृषि-क्लिनिक/कृषि-व्यवसाय केंद्र के अंतर्गत शामिल किए गए किसानों की राज्यवार, विशेषकर उत्तर प्रदेश में औसत संख्या का ब्यौरा क्या है;
- (घ) क्या सरकार के पास विशेषकर एटा, कासगंज, आंवला (बरेली) और जौनपुर जैसे ग्रामीण क्षेत्रों में इन केंद्रों के भौगोलिक वितरण और उनसे सृजित हुए रोजगार के बारे में डेटा है; और

(ड) यदि हाँ, तो तत्संबंधी ज़िलावार/संसदीय क्षेत्रवार ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) सरकार कृषि विस्तार उप-मिशन (एसएमई) के अंतर्गत कृषि क्लीनिक और कृषि व्यवसाय केंद्र (एसी एंड एबीसी) कार्यक्रम को देश भर में कार्यान्वित कर रही है, जिसका उद्देश्य वांछनीय शैक्षणिक योग्यता वाले बेरोजगार उम्मीदवारों के बीच कृषि में उद्यमिता को बढ़ावा देना और कृषि उत्पादन बढ़ाने, उन्नत कृषि तकनीकों को बढ़ावा देने और किसानों की आय बढ़ाने के लिए सार्वजनिक विस्तार के प्रयासों में सहायता करना है। ये कृषि क्लीनिक और कृषि व्यवसाय केंद्र किसानों को उत्पादन और उत्पादकता को बढ़ावा देने के लिए सलाह और इनपुट सेवाएं प्रदान कर रहे हैं, जिससे किसानों की आय में वृद्धि हो रही है।

(ख) पिछले तीन वर्षों के दौरान कुल 14,294 उम्मीदवारों को प्रशिक्षित किया गया है, जिनमें से 6,933 ने अपने कृषि उद्यम स्थापित किए हैं, जिनमें उत्तर प्रदेश के 3262 प्रशिक्षित उम्मीदवार और 1533 स्थापित उद्यम शामिल हैं। पिछले तीन वर्षों के दौरान उत्तर प्रदेश सहित राज्यवार कार्यक्रम का ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(ग) पिछले तीन वर्षों के दौरान प्रत्येक सक्रिय कृषि क्लिनिक/कृषि व्यवसाय केंद्र के अंतर्गत आने वाले किसानों की औसत संख्या का विशेष रूप से उत्तर प्रदेश का राज्यवार ब्यौरा संलग्न **विवरण-II** में दिया गया है।

(घ) और (ड.) एटा, कासगंज, आंवला (बरेली) और जौनपुर जैसे ग्रामीण इलाकों में एग्री-क्लिनिक और एग्री-बिजनेस सेंटर्स का भौगोलिक वितरण तथा उनसे पैदा हुए रोजगार और उत्तर प्रदेश में ज़िलेवार स्थापित एग्रीवेंचर्स तथा उनसे पैदा हुए रोजगार की जानकारी संलग्न **विवरण-III** में दी गई है।

विवरण-I

पिछले तीन वित्तीय वर्षों (2022-23, 2023-24, 2024-25) के दौरान एसी एंड एबीसी योजना का राज्यवार मात्रात्मक प्रभाव का ब्यौरा

क्र. सं.	राज्य का नाम	प्रशिक्षित उम्मीदवारों की संख्या	स्थापित कृषि उद्यमों की संख्या	कृषि उद्यमों के अंतर्गत आने वाले किसानों की संख्या
1.	आंध्र प्रदेश	328	65	37050
2.	असम	32	29	16530
3.	बिहार	288	123	70110
4.	छत्तीसगढ़	71	39	26220
5.	दिल्ली	1	0	0
6.	गोवा	6	3	1710
7.	गुजरात	139	51	29070
8.	हरियाणा	22	11	6270
9.	हिमाचल प्रदेश	2	1	570
10.	जम्मू और कश्मीर	33	0	0
11.	झारखंड	53	24	13680
12.	कर्नाटक	580	267	152190
13.	केरल	50	35	19950
14.	मध्य प्रदेश	1182	551	314070
15.	महाराष्ट्र	5197	2685	1530450
16.	मणिपुर	17	1	570
17.	मेघालय	1	1	570
18.	मिजोरम	17	0	0
19.	पुदुचेरी	16	8	4560
20.	पंजाब	3	2	1140
21.	राजस्थान	865	390	222300
22.	तेलंगाना	373	61	34770
23.	तमिलनाडु	1594	969	552330
24.	उत्तर प्रदेश	3262	1533	874380
25.	उत्तरांचल	92	39	22230
26.	पश्चिम बंगाल	70	45	25650
कुल		14294	6933	3956370

विवरण-II

पिछले तीन वर्षों में प्रत्येक सक्रिय एग्री-क्लिनिक/एग्री-बिजनेस केन्द्र के तहत उत्तर प्रदेश में कवर किए गए किसानों की औसत संख्या का राज्यवार ब्यौरा

क्र. सं.	राज्य का नाम	स्थापित कृषि उद्यमों की संख्या	कृषि उपक्रमों के अंतर्गत आने वाले किसानों की औसत संख्या
1.	आंध्र प्रदेश	65	333
2.	असम	29	570
3.	बिहार	123	570
4.	छत्तीसगढ़	39	672
5.	गोवा	3	570
6.	गुजरात	51	570
7.	हरियाणा	11	570
8.	हिमाचल प्रदेश	1	570
9.	झारखंड	24	185
10.	कर्नाटक	267	480
11.	केरल	35	174
12.	मध्य प्रदेश	551	376
13.	महाराष्ट्र	2685	442
14.	मणिपुर	1	570
15.	मेघालय	1	570
16.	पुदुचेरी	8	428
17.	पंजाब	2	570
18.	राजस्थान	390	570
19.	तेलंगाना	61	570
20.	तमिलनाडु	969	570
21.	उत्तर प्रदेश	1533	570
22.	उत्तरांचल	39	570
23.	पश्चिम बंगाल	45	570
कुल		6933	

विवरण-III

उत्तर प्रदेश के एटा, कासगंज, आंवला (बरेली) और जौनपुर जैसे ग्रामीण इलाकों सहित जिलेवार एग्री-क्लिनिक और एग्री-बिजनेस सेंटरों का भौगोलिक वितरण और उनसे पैदा हुआ रोजगार

क्र. सं.	जिले का नाम	स्थापित उद्यमों की सं.	औसत सृजित रोजगार
1.	बाराबंकी	69	नवीनतम प्रभाव मूल्यांकन अध्ययन के अनुसार, प्रत्येक कृषि उद्यम औसतन 6 व्यक्तियों को रोजगार प्रदान कर रहा है।
2.	बरेली	64	
3.	पीलीभीत	54	
4.	औरैया	42	
5.	अमरोहा	41	
6.	शामली	47	
7.	आगरा	37	
8.	मुरादाबाद	37	
9.	जौनपुर	36	
10.	वाराणसी	36	
11.	गोरखपुर	35	
12.	इलाहाबाद/प्रयागराज	34	
13.	बुलंदशहर	34	
14.	लखीमपुर खीरी	34	
15.	रामपुर	32	
16.	कन्नौज	30	
17.	मेरठ	30	
18.	उन्नाव	29	
19.	आजमगढ़	29	
20.	सुल्तानपुर	28	
21.	कुशीनगर	28	
22.	मिर्जापुर	27	
23.	सहारनपुर	25	
24.	संभल	31	
25.	इटवा	24	
26.	सीतापुर	23	
27.	ललितपुर	22	
28.	फतेहपुर	21	
29.	बिजनौर	21	

30.	अलीगढ़	21	
31.	मुजफ्फरनगर	19	
32.	गोंडा	19	
33.	लखनऊ	20	
34.	बस्ती	19	
35.	शाहजहांपुर	18	
36.	देवरिया	17	
37.	हरदोई	17	
38.	अंबेडकर नगर	17	
39.	जालौन	16	
40.	बदायूं	15	
41.	एटा	15	
42.	मऊ	14	
43.	फिरोजाबाद	14	
44.	गाजीपुर	13	
45.	बहराइच	13	
46.	हाथरस	12	
47.	कौशाम्बी	12	
48.	मैनपुरी	11	
49.	झांसी	11	
50.	मथुरा	11	
51.	प्रतापगढ़	10	
52.	सिद्धार्थनगर	13	
53.	बांदा	9	
54.	भदोही	11	
55.	बलरामपुर	9	
56.	कानपुर देहात	8	
57.	फर्रुखाबाद	8	
58.	बागपत	14	
59.	रायबरेली	15	
60.	चित्रकूट	8	
61.	हमीरपुर	8	
62.	बलिया	8	
63.	महाराजगंज	8	

64.	अयोध्या	13	
65.	संत कबीर नगर	8	
66.	गाजियाबाद	7	
67.	चंदौली	7	
68.	हापुड़	8	
69.	सोनभद्र	5	
70.	अमेठी	8	
71.	श्रावस्ती	6	
72.	कानपुर नगर	5	
73.	काशीराम नगर (कासगंज)	7	
74.	महोबा	3	
75.	गौतम बुद्ध नगर	3	
कुल		1533	

SCHEMES FOR DAIRY SOCIETIES, PACS AND COOPERATIVES

495. SHRI ANURAG SINGH THAKUR:

Will the Minister of **COOPERATION** be pleased to state:

- (a) the details of the current registration status of Primary Agricultural Credit Societies, dairy, credit thrift and fishery societies in Himachal Pradesh, district-wise along with the schemes being implemented to strengthen these cooperatives;
- (b) the progress under White Revolution 2.0 launched in December 2024, including the number of new dairy cooperative societies established in Himachal Pradesh against national targets, and existing societies strengthened;

- (c) the status of PACS computerization project and the targets achieved, State-wise;
- (d) whether the Government has identified targets for establishing multi-purpose PACS/dairy/fishery societies in uncovered panchayats of Himachal Pradesh under plan to establish 2 lakh new cooperative societies by 2028, if so, the details thereof;
- (e) the financial assistance provided through NCDC schemes like Dairy Sahakar, Yuva Sahakar and Nandini Sahakar to cooperatives in Himachal Pradesh during the last three years; and
- (f) the steps taken, progress achieved for establishing target of 10,000 FPOs across Bharat, State-wise and at least 150 in Himachal Pradesh?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH):

(a) As per the National Cooperative Database (NCD), there are a total of 5,792 cooperative societies in Himachal Pradesh, out of which 2,307 are Primary Agricultural Credit Societies (PACS), 1,194 are Dairy Cooperatives, 437 are Credit and Thrift Cooperatives and 78 are Fishery Cooperatives. District-wise number of such cooperative societies is given in the enclosed **Statement-I**.

The Ministry of Cooperation, since its inception on 6th July, 2021, has undertaken several initiatives to realize the vision of “Sahakar-se-Samridhi” across the country including the State of Himachal Pradesh. These initiatives

include, adoption of Model Bye-laws that enable PACS to undertake more than 25 business activities, as a result of which PACS can operate as PM-Kisan Samridhi Kendras (PMKSKs), Pradhan Mantri Bhartiya Janaushadhi Kendras (PMBJKs), Common Service Centres (CSC) etc., participation in the World's Largest Grain Storage Plan (2 PACS identified), PACS Computerization, among others.

(b) Under White Revolution 2.0, the national target for FY 2025-26 is to establish 21,902 new Dairy Cooperative Societies (DCS). As of 13.01.2026, out of 12,726 organized DCS, 10,030 applications were submitted for registration and 7,826 DCS have been successfully registered. The State of Himachal Pradesh was assigned a target to establish 70 new DCS. As of 13.01.2026, the state has significantly exceeded this annual target by organizing 263 DCS, all of which have been successfully registered.

The national target for strengthening existing DCS in 2025-26 is 14,646. As of 13.01.2026, out of 13,454 sanctioned DCS, 7,721 DCS have been strengthened across the country. The mission has enhanced milk procurement by 14.16 lakh kg/day and added 2.37 lakh new members. Himachal Pradesh is one of seven states with over 50% fund utilization (as of 16.01.2026) under Component A of the National Programme for Dairy Development (NPDD), which funds these initiatives. Additionally, two new milk plants (2x20 TLPD capacity) were sanctioned for the state in 2025-26. As of mid-November 2025, the State

under the wider five-year plan initiated in early 2023, had strengthened 168 existing dairy cooperatives.

(c) The PACS computerization project, with a total financial outlay of ₹2,925.39 crore, aims to bring all functional PACS onto a common ERP-based national software. As on date, 79,630 PACS across 31 States/UTs have been sanctioned, 61,478 onboarded on ERP, and 58,406 achieved “Day-End” status. In Himachal Pradesh, 1,885 PACS have been sanctioned; ₹28.25 crore has been released, 1,376 PACS onboarded on ERP, and 1,234 are “Go-Live”. The State-wise status of PACS computerization project is given in the enclosed **Statement-II**.

(d) The Government of India has approved the plan to establish new multipurpose PACS/dairy/fisheries cooperatives, aiming to cover all panchayats and villages in the country over the next five years. This initiative is supported by NABARD, National Dairy Development Board (NDDB), National Fisheries Development Board (NFDB), and State/UT Governments. As per the National Cooperative Database, out of total of 32,802 new PACS, Dairy and Fishery Cooperative Societies registered across the country, 911 new societies (including 118 M-PACS, 786 Dairy, and 7 Fishery societies) have been registered in the State of Himachal Pradesh; and 15,793 Dairy and Fisheries Cooperative Societies have been strengthened as on 20.01.2026 across the country since the approval of the plan on 15.02.2023.

(e) Since FY 2022-23, a total of ₹24.38 crore has been disbursed to Himachal Pradesh by the National Cooperative Development Corporation (NCDC), comprising ₹12.54 crore as loans and ₹11.84 crore as subsidies including ₹3.05 crore during FY 2025-26 (till 25.01.2026). Cumulatively, the State has received ₹151.20 crore under the Central Sector Integrated Scheme on Agricultural Cooperation (CSISAC). However, no specific disbursements have been recorded under Dairy Sahakar, Yuva Sahakar, or Nandini Sahakar schemes in Himachal Pradesh as of 25.01.2026 in last three years.

(f) Under the Central Sector Scheme for the Formation and Promotion of 10,000 Farmer Producer Organizations (FPOs), the NCDC was initially allocated 746 FPOs and later an additional 1,117 through PACS. As of January 2026, NCDC has onboarded 1,863 FPOs nationwide and disbursed ₹256 crore in total, including ₹87.20 crore during FY 2025–26(till 25.01.2026). NCDC has completed its target of formation of 30 FPOs in Himachal Pradesh.

STATEMENT-I

District-wise number of PACS, Dairy, Credit and thrift and Fishery cooperative societies in Himachal Pradesh

Sl. No.	District	PACS	Dairy Cooperatives	Credit and Thrift Cooperatives	Fishery Cooperatives
1	Bilaspur	88	23	22	41
2	Chamba	163	12	13	5
3	Hamirpur	228	66	19	0

4	Kangra	615	206	58	16
5	Kinnaur	35	1	4	0
6	Kullu	141	252	14	1
7	Lahul and Spiti	52	3	3	0
8	Mandi	247	418	26	5
9	Shimla	199	112	101	2
10	Sirmaur	129	61	45	0
11	Solan	178	17	106	3
12	Una	232	23	26	5
	Total	2,307	1,194	437	78

Source: NCD portal as of 20.01.2026.

STATEMENT-II

State-wise status of Computerization of PACS Project

Sr. No	State/UTs	Total Sanctioned PACS	ERP Onboarded	ERP Go Live	Day End Completed	Audit Completed	Total amount released in Cr.
1	Maharashtra	12178	12028	12011	12000	11949	130.73
2	Bihar	4495	4478	4475	4471	4364	51.76
3	Gujarat	6216	5705	5575	5458	4724	93.97
4	Andhra Pradesh	2037	2021	2021	2017	2016	37.41
5	Chhattisgarh	2028	2028	2028	2028	1975	28.35
6	Rajasthan	8525	6157	6153	5860	3828	84.83
7	Jharkhand	2797	1479	1491	1461	1378	34.30
8	Punjab	3482	3172	2760	2385	786	32.94
9	Madhya Pradesh	5455	4532	4524	4530	4492	66.43
10	JandK	708	537	537	537	537	10.37
11	Himachal Pradesh	1885	1376	1234	1210	608	28.25
12	Haryana	710	624	580	568	454	8.79
13	Uttar Pradesh	6257	3061	3052	2922	2110	67.10
14	Karnataka	5894	4337	3690	3606	3252	67.83
15	Assam	850	577	576	569	566	17.02
16	Tripura	475	267	247	262	197	8.21

17	Sikkim	131	107	107	107	105	3.28
18	Goa	86	51	46	41	37	1.19
19	Puducherry	45	45	45	45	30	0.67
20	ANI	46	46	46	46	46	0.69
21	Mizoram	99	25	25	25	24	1.27
22	Ladakh	10	10	10	10	10	0.12
23	Nagaland	231	102	67	53	17	4.43
24	DNH and DD	9	4	4	4	4	0.12
25	Arunachal Pradesh	139	13	13	13	13	1.22
26	Uttarakhand	1216	669	668	589	469	5.69
27	Manipur	308	199	195	196	128	3.14
28	Meghalaya	330	11	9	10	4	2.34
29	Tamil Nadu	4561	4509	4508	4509	529	51.73
30	West Bengal	4187	3308	3145	2874	208	45.79
31	Odisha	4240	0	0	0	0	18.07
	Total	79630	61478	59842	58406	44860	908.06

प्रधानमंत्री फसल बीमा योजना

496. श्री भोजराज नाग:

श्री विजय कुमार दूबे:

श्री अरविंद धर्मापुरी:

श्री विश्वेश्वर हेगड़े कागेरी:

श्री नलिन सोरेन:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में दिसंबर, 2025 तक प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) के अंतर्गत राज्यवार, विशेषकर झारखंड राज्य के दुमका में और छत्तीसगढ़ राज्य में बीमांकित भूमि का कुल क्षेत्रफल कितना है, शामिल किए गए किसानों की संख्या कितनी है और संग्रहीत बीमा-किस्त कितनी है;

- (ख) दायर किए गए दावों की राज्यवार संख्या कितनी है, निपटान किए गए दावे राज्य-वार कितने हैं, भुगतान की गई राशि राज्य-वार कितनी है और निपटान में लगने वाला औसत समय राज्य-वार कितना है;
- (ग) योजना के अंतर्गत विशेषकर छत्तीसगढ़ के कांकेर लोक सभा निर्वाचन क्षेत्र के कांकेर, बालोद, धमतरी और कोंडागांव जिलों में दिसंबर, 2025 तक निपटाए गए दावों की संख्या कितनी है;
- (घ) क्या योजना के अंतर्गत स्थानीय जोखिमों या स्थानीय आपदाओं को शामिल करने के लिए कोई अतिरिक्त प्रावधान किए गए हैं और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ङ) क्या सरकार को बीमा कंपनी के विरुद्ध निर्वाचित प्रतिनिधियों की ओर से कोई शिकायत मिली है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और
- (च) क्या सरकार ने दावों में विलंब के कारणों का आकलन किया है, यदि हाँ, तो समयबद्धता और पारदर्शिता में सुधार लाने के लिए क्या कदम उठाए गए हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) और (ख) प्रधानमंत्री फसल बीमा योजना (PMFBY) के अंतर्गत झारखंड के दुमका जिले के कवरेज विवरण सहित वर्ष 2024-25 के दौरान बीमित क्षेत्र, पंजीकृत किसान आवेदनों की संख्या, किसानों द्वारा भुगतान किए गए प्रीमियम और भुगतान किए गए दावों का राज्यवार ब्यौरा संलग्न विवरण में दिया गया है।

(ग) वर्ष 2022-23 से 2024-25 के दौरान छत्तीसगढ़ के कांकेर, बालोद, धमतरी और कोंडागांव जिलों में भुगतान किए गए दावों और आवेदनों की संख्या का विवरण नीचे दिया गया है:

जिला	भुगतान किए गए दावे (करोड़ रुपये में)	लाभांवित आवेदन (संख्या में)
बालोद	33.25	90,668

धमतरी	26.72	1,28,511
कांकेर	102.57	2,15,190
कोंडागांव	15.83	37,937

(घ) से (च) प्रधानमंत्री फसल बीमा योजना (PMFBY), जिसका शुभारंभ देश में वर्ष 2016-17 में हुआ है, राज्यों और किसानों दोनों के लिए स्वैच्छिक है। यह योजना मुख्य रूप से 'क्षेत्र दृष्टिकोण' पर आधारित है और इसके अंतर्गत किसानों को बुवाई पूर्व से लेकर फसलोपरांत तक गैर-निवारणीय प्राकृतिक आपदाओं से फसलों के लिए व्यापक जोखिम कवरेज बहुत कम प्रीमियम पर प्रदान किया जाता है। इस मामले में, स्वीकार्य दावों/फसल नुकसान की गणना की जाती है और बीमा कंपनियों द्वारा राष्ट्रीय फसल बीमा पोर्टल (NCIP) पर डिजीक्लेम मॉड्यूल के माध्यम से सीधे बीमित किसान के खाते में भुगतान किया जाता है। यह गणना संबंधित राज्य सरकार द्वारा बीमा कंपनी को उपलब्ध कराए गए प्रति इकाई क्षेत्र उपज आंकड़ों और योजना के प्रचालन दिशानिर्देशों में निर्धारित दावा गणना सूत्र के आधार पर की जाती है।

तथापि, ओलावृष्टि, भूस्खलन, बाढ़, बादल फटने और प्राकृतिक आग जैसे स्थानीय जोखिमों से होने वाले नुकसान और चक्रवात, चक्रवाती/बेमौसम बारिश और ओलावृष्टि के कारण फसल फसलोपरांत होने वाली नुकसान की गणना अलग-अलग बीमित खेत के आधार पर की जाती है। ऐसे मामलों में नुकसान की सीमा और दावों का आकलन राज्य सरकार और संबंधित बीमा कंपनी के प्रतिनिधियों वाली एक संयुक्त समिति द्वारा योजना के प्रचालन दिशानिर्देशों के तहत निर्धारित समय सीमा के भीतर किया जाता है।

बीमा कंपनियों द्वारा योजना के प्रचालन दिशानिर्देशों के तहत निर्धारित समय सीमा के भीतर अधिकांश दावों का निपटारा कर दिया जाता है। तथापि, PMFBY के कार्यान्वयन के दौरान, दावों के भुगतान के संबंध में अतीत में कुछ शिकायतें प्राप्त हुई थीं, जो मुख्य रूप से **(क) राज्य सरकार द्वारा**

सब्सिडी का हिस्सा उपलब्ध कराने में देरी (ख) बैंकों द्वारा बीमा प्रस्तावों को गलत/देरी से प्रस्तुत करने के कारण दावों का भुगतान न होना/देरी से भुगतान होना या कम भुगतान होना (ग) उपज आंकड़ों में विसंगति और परिणामस्वरूप राज्य सरकार और बीमा कंपनियों के बीच विवाद आदि के कारण थीं। इन मुद्दों के कारण लंबित दावों का निपटारा योजना के प्रावधानों के अनुसार उनके समाधान के बाद किया जाता है।

सरकार ने इस योजना के कार्यान्वयन को मजबूत करने, पारदर्शिता लाने और दावों का समय पर निपटान सुनिश्चित करने के लिए विभिन्न कदम उठाए हैं:-

- सरकार ने **राष्ट्रीय फसल बीमा पोर्टल (NCIP)** के विकास का कार्य शुरू किया है, जो सब्सिडी भुगतान, समन्वय, पारदर्शिता, सूचना प्रसार और सेवाओं के वितरण को सुनिश्चित करने के लिए एक एकल डेटा स्रोत के रूप में कार्य करेगा। इसमें किसानों का सीधा ऑनलाइन नामांकन, बेहतर निगरानी के लिए अलग-अलग बीमित किसान के विवरण अपलोड करना/प्राप्त करना और दावा राशि को इलेक्ट्रॉनिक रूप से व्यक्तिगत किसान के बैंक खाते में अंतरित करना शामिल है।
- दावा वितरण प्रक्रिया की कड़ी निगरानी के लिए, खरीफ 2022 से दावों के भुगतान हेतु '**डिजीक्लेम मॉड्यूल**' नामक एक समर्पित मॉड्यूल को चालू किया गया है। इसमें खरीफ 2024 से सभी दावों के समय पर और पारदर्शी प्रोसेसिंग को सुनिश्चित करने के लिए राष्ट्रीय फसल बीमा पोर्टल (NCIP) को सार्वजनिक वित्त प्रबंधन प्रणाली (PFMS) और बीमा कंपनियों की लेखा प्रणाली के साथ एकीकृत करना शामिल है।
- किसानों को केंद्र सरकार के हिस्से के बराबर प्रीमियम सब्सिडी मिल सके, इसके लिए राज्य सरकारों के हिस्से से केंद्र सरकार के प्रीमियम सब्सिडी को अलग कर दिया गया है।

- साथ ही, योजना के क्रियान्वयन में प्रौद्योगिकी का लाभ उठाने के लिए, उपज डेटा/फसल कटाई प्रयोगों (CCE) के डेटा को CCE-Agri ऐप के माध्यम से एकत्र करना और उसे राष्ट्रीय फसल बीमा पोर्टल (NCIP) पर अपलोड करना, बीमा कंपनियों को CCE के संचालन की निगरानी करने की अनुमति देना, राज्य भूमि अभिलेखों को NCIP के साथ एकीकृत करना आदि जैसे कई कदम उठाए जा चुके हैं, ताकि किसानों के दावों का समय पर निपटान सुनिश्चित हो सके।
- बीमा कंपनी द्वारा दावों के भुगतान में देरी पर राष्ट्रीय फसल बीमा पोर्टल (NCIP) पर स्वतः ही गणना करके 12% जुर्माना लगाया जाता है।
- योजना के प्रावधानों के अनुसार संबंधित राज्य सरकार द्वारा अग्रिम रूप से अपने प्रीमियम हिस्से को जमा करने के लिए एस्क्रो खाता खोलना खरीफ 2025 सीजन से अनिवार्य कर दिया गया है।

फसल क्षति एवं नुकसान के निष्पक्ष आकलन और पारदर्शिता के लिए हाल ही में वर्ष 2023-24 से निम्नलिखित प्रौद्योगिकियों को भी इस योजना के तहत लागू किया गया है:

- **YES-TECH (प्रौद्योगिकी पर आधारित उपज अनुमान प्रणाली)** का उपयोग रिमोट सेंसिंग आधारित उपज अनुमान की ओर क्रमिक रूप से अपनाया जाना है, ताकि उपज का आकलन करने के साथ-साथ निष्पक्ष और सटीक फसल उपज अनुमान में सहायता मिल सके। यह पहल धान और गेहूं की फसलों के लिए खरीफ 2023 से शुरू की गई है, जिसमें उपज आकलन में YES-TECH से प्राप्त उपज को अनिवार्य रूप से 30% भारांश दिया जाएगा। खरीफ 2024 से सोयाबीन की फसल को भी इसमें शामिल किया गया है।

- **WINDS (मौसम सूचना नेटवर्क और डेटा प्रणाली)** के तहत ग्राम पंचायत और ब्लॉक स्तर पर अति-स्थानीय मौसम डेटा एकत्र करने के लिए मौजूदा नेटवर्क से 5 गुना अधिक स्वचालित मौसम स्टेशनों (AWS) और स्वचालित वर्षामापी (ARG) का नेटवर्क स्थापित किया जाएगा। यह डेटा भारतीय मौसम विज्ञान विभाग (IMD) के समन्वय से अंतर-प्रचालनीयता और डेटा साझाकरण के साथ एक राष्ट्रीय डेटाबेस में फीड किया जाएगा। विंड्स केवल YES-TECH के लिए डेटा प्रदान करता है, बल्कि प्रभावी सूखा और आपदा प्रबंधन, सटीक मौसम पूर्वानुमान और बेहतर पैरामीट्रिक बीमा उत्पाद प्रदान करने में भी सहायक है।

इसके अतिरिक्त, फसल बीमा योजनाओं की समीक्षा/संशोधन/सुधार एक सतत प्रक्रिया है और हितधारकों/अध्ययनों के सुझावों/अभ्यावेदनों/सिफारिशों पर समय-समय पर निर्णय लिए जाते हैं। प्राप्त अनुभव और विभिन्न हितधारकों के विचारों के आधार पर, बेहतर पारदर्शिता, जवाबदेही, किसानों को दावों का समय पर भुगतान सुनिश्चित करने और योजना को अधिक किसान-हितैषी बनाने के लिए, सरकार ने 2018, 2020 और 2023 में पीएमएफबीवाई के परिचालन दिशानिर्देशों को व्यापक रूप से संशोधित किया है।

विवरण

PMFBY और RWBCIS: दिनांक 31-12-2025 की स्थिति के अनुसार 2022-23 से 2024-25 तक राज्यवार कवरेज और दावा रिपोर्ट

राज्य/केंद्र शासित प्रदेश	आवेदन नामांकित	बीमित क्षेत्र	प्रीमियम का किसान हिस्सा	रिपोर्ट किए गए दावे	भुगतान किए गए दावे
अंडमान और निकोबार द्वीप समूह	571	0.00	0.01	0.05	0.05
आंध्र प्रदेश	3,48,81,333	110.13	32.52	3,793.60	751.94

असम	24,67,541	14.20	18.75	176.26	173.39
छत्तीसगढ़	2,39,37,249	71.26	657.34	1,394.06	1,392.68
गोवा	1,223	0.00	0.01	0.01	0.01
हरियाणा	2,99,11,707	33.88	781.06	3,190.63	3,149.98
हिमाचल प्रदेश	8,60,040	137.16	104.18	219.70	214.16
जम्मू और कश्मीर	5,45,247	2.49	34.67	69.78	67.56
झारखंड	27,01,803	13.57	0.27	27.28	-
कर्नाटक	94,35,377	72.33	1,141.86	8,630.78	8,564.92
केरल	5,40,296	2.22	36.23	357.38	346.68
मध्य प्रदेश	5,40,47,202	270.42	1,986.72	3,341.31	3,309.07
महाराष्ट्र	5,69,54,426	374.01	1,261.22	21,031.87	20,780.47
मणिपुर	13,758	0.11	1.48	5.45	5.29
मेघालय	86,997	0.33	0.05	24.23	24.01
ओडिशा	3,68,63,540	41.88	156.90	978.41	967.85
पुडुचेरी	1,29,984	0.40	0.01	11.32	9.71
राजस्थान	11,46,66,264	312.46	2,840.85	10,283.13	9,929.69
सिक्किम	8,874	0.01	0.26	0.02	0.01
तमिलनाडु	1,69,66,741	43.49	467.06	2,491.01	2,446.69
त्रिपुरा	7,46,045	1.61	1.42	4.57	4.46
उत्तर प्रदेश	2,11,29,576	77.15	836.49	1,920.85	1,882.33
उत्तराखंड	7,57,106	170.23	184.88	911.14	862.33
कुल	40,76,52,900	1,749.35	10,544.28	58,862.84	54,883.28

**PMFBY और RWBCIS: दिनांक 31-12-2025 की स्थिति के अनुसार 2024-25 में झारखंड के
दुमका जिले की कवरेज रिपोर्ट**

जिला	आवेदन नामांकित (संख्या में)	बीमित क्षेत्र (हेक्टेयर में)	प्रीमियम का किसान हिस्सा	रिपोर्ट किए गए दावे (रुपये में)	भुगतान किए गए दावे
दुमका	2,21,427	1,01,162	2,21,427	रिपोर्ट नहीं किया गया	-

CONTRACTUAL EMPLOYEES

497. SHRIMATI RACHNA BANERJEE:

Will the Minister of **TEXTILES** be pleased to state :

- (a) the number of sanctioned posts, in position and the number of vacancies, including reserved posts, category-wise in the Ministry of Textiles;
- (b) the number of vacancies in the Ministry and Department including to reserved posts since 2014, the details thereof, year and category-wise; and
- (c) the number of contractual employees hired since 2014, year and category-wise?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA MARGHERITA):

(a) and (b) The number of sanctioned posts, in position and the number of vacancies, including reserved posts in the Ministry of Textiles (Cadre and Non-cadre) are as follows:

S. No.	Group Name	Sanctioned Strength	Employees in Position	Total Vacancy
1.	Group-A	50	48	2
2.	Group-B	95	80	15
3.	Group-C	52	38	14

Reservation roster in respect of Group-A, Group-B and Group-C posts (Cadre and Non-Cadre) is maintained by the respective Cadre Controlling

Authorities. In respect of certain Group-C level posts (MTS and Staff Car Driver) for which the Ministry of Textiles is the Cadre Controlling Authority, the information since 2014 is as under:

S. No.	Year	Sanctioned Strength	Vacancy	Category			
				SC	ST	OBC	Others
1.	2014	26	2	-	-	-	2
2.	2015		2	1	-	1	-
3.	2016		4	-	-	-	4
4.	2017		3	-	-	-	3
5.	2018	27	2	1	-	-	1
6.	2019		2	-	-	-	2
7.	2020		2	1	-	-	1
8.	2021		1	-	-	-	1
9.	2022		5	1	-	-	4
10.	2023		3	1	-	-	2
11.	2024		2	-	-	-	2
12.	2025		6	2	-	2	2
13.	2026		7	1	1	2	3

(c) The details of contractual employees hired since 2014 are as under:-

S. No.	Year	Number
1.	2014	3
2.	2015	2
3.	2016	4
4.	2017	3
5.	2018	2
6.	2019	-

7.	2020	1
8.	2021	4
	2022	39
10.	2023	30
11.	2024	9
12.	2025	3

WAGE RATES UNDER VB-G RAM G

498. SHRI MADDILA GURUMOORTHY:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government will notify wage rates under the Viksit Bharat – Guarantee for Rozgar and Aajeevika Mission Gramin (VB- G RAM G) scheme prior to its implementation to ensure transparency and informed participation of workers;
- (b) whether such notified wage rates will be at least equal to the prevailing wage rates under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) in the respective States and districts; and
- (c) if so, the details of institutional mechanisms, timelines, and accountability measures put in place or proposed to be put in place to prevent delays in wage notification and wage payments and if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) to (c) As per section 10 of Viksit Bharat-Guarantee for Rozgar and Ajeevika Mission Gramin (VB-G RAM G) Act, 2025, Central Government may, by notification, specify the wage rate for the purpose of this Act, which shall apply to manual work provided under the scheme. The wage rate so notified shall not be less than the prevailing wage rate as notified under section 6 of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005. Act also provides that until a wage rate is notified by the Central Government in accordance with Section 10 of the Act, the wage rates notified under section 6 of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005, shall continue to apply in the areas covered by this Act.

Sub-section (3) of Section 4 of the Act, provides for the disbursement of daily wages on a weekly basis or in any case not later than a fortnight after the date on which such work was done. Additionally, as per the Para 6 of Schedule II of the Act, in case the payment of wages is not made within fifteen days from the date of closure of the muster roll, the wage seekers shall be entitled to receive payment of compensation for the delay.

ANIMAL HUSBANDRY INFRASTRUCTURE DEVELOPMENT FUND

499. SHRI DUSHYANT SINGH:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the measures taken by the Government to support growth of the dairy sector and the role played by the Animal Husbandry Infrastructure Development Fund (AHIDF) in enhancing country's self-sufficiency in milk production in the country especially in Rajasthan;
- (b) the details of key schemes being implemented by the department of Animal Husbandry and Dairying under the Aatma Nirbhar Bharat Abhiyan to strengthen the domestic dairy industry, and the manner in which these initiatives have enhanced the sector's contribution to the national economy; and
- (c) the details of the objectives of the Rashtriya Gokul Mission and the National Programme for Dairy Development, especially in Rajasthan and how these initiatives aim to improve the genetic quality and productivity of bovines, enhance the quality of milk and milk products and increase farmer's income and employment opportunities in rural areas, the details thereof?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

- (a) The Department of Animal Husbandry and Dairying is implementing the Animal Husbandry Infrastructure Development Fund (AHIDF) to promote modern dairy infrastructure such as milk processing plants, chilling units, value-added product facilities, and logistics, while encouraging private sector players, FPOs, and cooperatives to invest in dairy processing. The scheme also supports

dovetailing with various central and state government initiatives to ensure holistic growth of the dairy ecosystem. The scheme provides several key benefits, including a 3% interest subvention for eight years with a two-year moratorium, term loans covering up to 90% of the project cost from scheduled banks and institutions such as NABARD, NCDC, NDDDB, and SIDBI with no ceiling on loan amount, and a 25% credit guarantee on term loans for MSME projects through NABSanrakshan Trustee Pvt. Ltd., a subsidiary of NABARD.

As on date, total of 157 dairy projects have been approved across the country with approved project cost of Rs 10480.30 crores with total processing capacity of 237.87 LLPD.

A total of **10 dairy projects** are approved with the project cost of Rs 138.91 crore in the state of Rajasthan with the processing capacity of 12.88 Lakh Litre Per Day (LLPD)

(b) Two schemes namely Animal Husbandry Infrastructure Development Fund (AHIDF) and Livestock Health and Disease Control Programme (LHDCP) are being implemented under the **Aatma Nirbhar Bharat Abhiyan** to strengthen the domestic dairy industry in country.

About AHIDF Scheme

Under the AHIDF Scheme, Department supports the infrastructure creation in 7 areas namely

- i. Dairy processing and value addition infrastructure,

- ii. Meat processing and value addition infrastructure
- iii. Animal Feed Plant
- iv. Breed Improvement technology and Breed Multiplication Farm
- v. Setting up of Veterinary Vaccine and Drugs Manufacturing facilities and
- vi. Animal Waste to Wealth Management (Agri Waste Management) and
- vii. Primary wool processing across the country.

Also, under AHIDF, the Credit Guarantee benefit is being provided, to strengthen credit delivery system and facilitate smooth flow of credit to the Micro, Small and Medium Enterprise (MSMEs) engaged in dairy sector without hassles of collateral security. This facilitates access to finance for dairy sector, making availability of financial assistance from lenders to mainly first-generation dairy entrepreneurs and under privileged section of society, who lack collateral security for supporting their ventures.

The scheme is significantly strengthening the dairy sector by promoting breed-multiplication initiatives that enhance the genetic potential of livestock, resulting in higher milk productivity. It also supports the establishment of cattle feed production units and drug and vaccine manufacturing facilities, improving access to affordable, high-quality nutrition and veterinary inputs. Together, these interventions contribute to better animal health management and sustained improvements in milk yield across the livestock population.

By incentivizing investments in new milk processing plants, the scheme is expanding the sector's processing capacity, enabling the production of high-quality processed milk and value-added dairy products. This not only boosts the efficiency of the dairy value chain but also creates stable income opportunities for livestock farmers. The focus on breeding superior livestock further improves the overall genetic stock, leading to enhanced milk yield and long-term productivity gains.

Additionally, the scheme promotes sustainable waste-to-wealth initiatives by supporting projects that convert animal waste into biogas/CNG and bio-fertilizers, thereby advancing circular-economy practices within the sector.

As on date, total processing capacity of 237.86 LLPD has been created under AHIDF Scheme out of which 12.88 LLPD is in Rajasthan.

Livestock Health and Disease Control Programme (LHDCP)

Department is supporting the states/UTs to increase livestock productivity and augmenting livestock health care through the implementation of Livestock Health and Disease Control Programme (LHDCP) which is a Central Sector Scheme, in all States/UTs, with the aim of reducing risk to animal health by prophylactic vaccination against diseases of animals, capacity building of Veterinary services, disease surveillance, training and awareness, strengthening Veterinary infrastructure etc.

LHDCP Project supports states in following area namely

- i. Vaccination against Foot and Mouth Disease (FMD), Brucellosis, Peste des Petits Ruminants (PPR) and Classical Swine Fever (CSF) under 100% central assistance,
 - ii. Assistance to States for Control of Animal Disease (ASCAD) for control of state prioritized animal diseases including 100 % financial assistance to States/UTs for awareness training and publicity on Good Animal Husbandry Practices and Veterinary care.
 - iii. Under the sub-component Establishment and Strengthening of Veterinary Hospitals and Dispensaries (ESVHD-MVU), 100% financial assistance is provided towards procurement and customization of Mobile Veterinary Units (MVUs) with recurring operational expenditure for delivery of veterinary healthcare services at farmers' doorsteps.
 - iv. Additionally, a new component of Pashu Aushadhi is included in the LHDCP to make available quality generic veterinary medicine at affordable price to the dairy farmers through Pradhan Mantri Kisan Samridhhi Kendras (PM-KSK) and Cooperative Societies
- (c) The Details of the Rashtriya Gokul Mission (RGM) and National Programme for Dairy Development (NPDD) has been detailed below:

Rashtriya Gokul Mission (RGM)

Department is implementing Rashtriya Gokul Mission (RGM) with the aims and objectives:

- i. To enhance productivity of bovines and increasing milk production in a sustainable manner using advance technologies
- ii. To propagate use of high genetic merit bulls for breeding purposes.
- iii. To enhance Artificial insemination coverage through strengthening breeding network and delivery of Artificial insemination services at farmers doorstep
- iv. To promote indigenous cattle and buffalo rearing and conservation in a scientific and holistic manner.

The steps are taken under RGM for development and conservation of indigenous breeds, genetic upgradation of bovine population:

- i. Implementation of Nationwide Artificial Insemination Programme (NAIP) using semen of high merit bulls including bulls of indigenous breeds. Under the component Artificial Insemination (AI) services is delivered free of cost at farmers' doorstep in the districts with less than 50% AI coverage.
- ii. The Department of Animal Husbandry and Dairying has established sex sorted semen production facilities and implementing Accelerated Breed

Improvement Programme using sex sorted semen with the aim to produce female calves up to 90% accuracy thereby enhancing milch cattle population, breed improvement and farmers' income.

- iii. Implementation of progeny testing and pedigree selection for production of high genetic merit bulls
- iv. Implementation of In-Vitro Fertilization (IVF) Technology: The technology has important role in genetic upgradation of bovine population in single generation. Further, to deliver technology at reasonable rates to farmers Government has launched indigenous IVF media.
- v. Genomic Selection: To select High Genetic Merit (HGM) animals and to accelerate genetic improvement of cattle and buffaloes, the Department has developed unified genomic chips Gau Chip for indigenous cattle and Mahish Chip for indigenous buffaloes specifically designed for initiating genomic selection of high genetic merit animals in the country.
- vi. Community resource persons /Multi-purpose Artificial Insemination Technicians in Rural India (MAITRIs) are trained and equipped to deliver quality Artificial Insemination services at farmers' doorstep.

National Programme for Dairy Development (NPDD)

Department of Animal Husbandry and Dairying (DAHD) is implementing Central Sector Scheme- "National Programme for Dairy Development (NPDD)" across the country including Rajasthan since 2014-15 with the aim to enhance quality of milk

and milk products and increase share of organized procurement, processing, value addition and marketing. The scheme was restructured/realigned in July 2021 for implementation from 2021-22 to 2025-26 with the following two components:

- I. The Component "A" of NPDD focuses on creating/strengthening of infrastructure for quality milk testing equipment as well as primary chilling facilities for State Cooperative Dairy Federations/District Cooperative Milk Producers' Union/SHGs/Milk Producer Companies/Farmer Producer Organizations.
- II. The Component 'B' of the NPDD scheme "Dairying through Cooperatives" JICA assisted project aims to increase sale of milk and dairy products by increasing farmer's access to organized market, upgrading dairy processing facilities and marketing infrastructure and enhancing the capacity of producer owned institutions.

Progress under NPDD Component A

Under Component A of NPDD scheme, 34 projects have been approved in Rajasthan with the total project cost of Rs.39748.64 lakh with a central share of Rs.27408.77 lakh and out of this an amount of Rs. 21979.62 lakh has been released till date. The projects are being implemented by Rajasthan Cooperative Dairy Federation.

Physical Achievement under Component A in Rajasthan

Component		Consolidated Project Targets	Achievement
Milk Processing Capacity (TLPD)		440.0	440.0
Dairy Cooperative Society (nos.)		6432	2247
Milk Producer members ('000)		227.316	122.988
Average Daily Milk Procurement (TLPD)		2470.45	599.97
Average Daily Milk Marketing (TLPD)		801.30	494.39
Bulk Milk Cooler	Number	1375	1037
	Capacity (TLPD)	1659.00	1275.50
Strengthening of Dairy Plant Level laboratories (nos.)		22	17
Installation of Automatic Milk Collection Unit/Data Processing Unit with Milk Analyser (nos.)		3452	3045
Installation of Electronic Milk Adulteration Testing Machine (nos.)		2469	2245
Establishment of State Central Lab		1	1

Progress under Component B

Total 13 districts have been covered under the Scheme namely **Component B Alwar**, Bharatpur, Bhilwara, Churu, Dausa, Dungarpur, Jaipur, Jalor, Jhunjhunu, Pali, Sirohi, Udaipur, Kota. Total 8 projects have been approved in Rajasthan with total approved budget of Rs 354.20 Cr out of which Rs 242.33 Cr is towards loan and Rs 80.86 Cr is towards grant and balance fund is from PI Contribution.

About 1598 new Dairy Cooperative Societies have been created in Rajasthan along with strengthening of 952 DCS societies. Total 52 BMC has been set up with chilling capacity of 52 KL along with 50 Milk Tankers. About 88099

farmers have been enrolled out of which 70208 members are women. About 33 MTPD VAP manufacturing facility, 500 MTPD of Cattle Feed Plant, 50 MTPD of Bypass Protein and 12 MTPD of Mineral Mixture processing capacity. Under the productivity enhancement, 100 villages are covered under Calf Reading Programme, 764 villages have been covered under the Animal Nutrition Advisory, 40 villages covered under Fodder Development. About 88,738 famers have been trained under the project.

MOBILE VETERINARY UNITS

500. SHRI SHRIRANG APPA CHANDU BARNE:

SHRI RAVINDRA DATTARAM WAIKAR:

SHRIMATI BHARTI PARDHI:

DR. SHRIKANT EKNATH SHINDE:

SHRI NARESH GANPAT MHASKE:

Will the Minister of **FISHERIES ANIMAL HUSBANDRY AND DAIRYING** be pleased to State:

- (a) the details of the 4,019 Mobile Veterinary Units (MVUs) made operational across 29 States and Union Territories since 2021-22, including the total number of farmers and animals benefited, State-wise;
- (b) the measures being taken by the Government to ensure effective delivery of veterinary services, timely maintenance of MVUs, and operational efficiency;
- (c) the proposals of the Government to expand coverage, enhance outreach, and reach underserved or remote regions;

- (d) the monitoring and evaluation mechanisms in place to assess the impact of MVUs on livestock health, productivity, and farmer livelihoods; and
- (e) the long-term strategies to integrate MVUs with broader livestock development, veterinary education, and rural employment initiatives?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) The details of the 4019 Mobile Veterinary Units (MVUs) made operational across States and Union Territories 2021-25022 are given in the enclosed **Statement.**

(b) Department of Animal Husbandry and Dairying (DAHD), Government of India, under Livestock Health and Disease Control Program (LHDCP) Scheme, provides budgetary support to States and UTs for recurring expenditures on sharing basis. For enhanced outreach and coverage in remote regions, Mobile Veterinary Unit (MVU) operation is supported through the call centre where executive as well as Veterinary Doctors are stationed to help the farmers through toll free no 1962.

(c) Presently, there is no proposal to increase the number of MVUs.

(d) Apart from review meetings, state visits, and assessment of the State Action Plan, the evaluation is also done through National Level Monitors and Third Party Evaluation based on parameters such as funds utilized, farmers benefitted, animals treated.

(e) MVUs are used for Veterinary care at farmer's doorstep in far flung areas. Operationalization of MVU in the State is relatively new and at present there is no such strategy to integrate other works to it.

STATEMENT

**Details of the 4,019 Mobile Veterinary Units (MVUs) made operational across
29 States and Union Territories along with farmers benefitted and animals
treated since 2021-22**

Sl. No.	States	No. of MVUs	Cumulative number of Farmers benefitted	Cumulative number of Animals treated at the Cumulative
1	Andhra Pradesh	340	2732530	2852505
2	Arunachal Pradesh	25	47257	53089
3	Assam	159	228296	909039
4	Bihar	307	568096	1367823
5	Chhattisgarh	163	1225925	3739380
6	Delhi	3	214	264
7	Goa	2	818	1473
8	Gujarat	127	433377	668103
9	Haryana	70	54011	265406
10	Himachal Pradesh	44	30445	30943
11	Jammu and Kashmir	50	31919	61296
12	Jharkhand	236	149579	315734
13	Karnataka	275	464384	713054
14	Kerala	29	26229	29122
15	Ladakh	9	2623	2425
16	Madhya Pradesh	406	1070891	1314261
17	Maharashtra	80	145060	250546
18	Manipur	33	13921	13921
19	Meghalaya	17	945	7946
20	Mizoram	26	57038	90862
21	Nagaland	16	23902	61600
22	Puducherry	4	7799	31833
23	Rajasthan	536	962491	3701865

Sl. No.	States	No. of MVUs	Cumulative number of Farmers benefitted	Cumulative number of Animals treated at the Cumulative
24	Sikkim	6	4380	6515
25	Tamil Nadu	245	443239	1703178
26	Tripura	13	5942	40280
27	Uttar Pradesh	520	3578836	6749783
28	Uttarakhand	60	162956	341068
29	West Bengal	218	15991	170273
	Total	4019	12489094	25493587

SUPPORT PRISONERS SCHEME

**501. DR. GANAPATHY RAJKUMAR P.:
SHRI TAMILSELVAN THANGA:**

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether the Government has revised its existing guidelines and Standard Operating Procedures (SOPs) under the 2023 support to prisoners' scheme dealing with underprivileged prisoners and to expedite release of poor prisoners in the States along with the categories of prisoners released under this scheme;
- (b) the total number of poor prisoners were kept and released from various jail as on date under this 2023 support to prisoners' scheme, State and UT-wise; and

(c) the total financial assistance were provided to States under support to prisoners scheme 2023 as on date, State and UTs-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI BANDI SANJAY KUMAR):

(a) to (c) The Ministry of Home Affairs (MHA) has revised the Guidelines and the Standard Operating Procedure (SOP) of the “Support to Poor Prisoners Scheme” launched in the year 2023 and has shared the same with all States and Union Territories (UTs) on 2nd December, 2025. Under this Scheme, undertrial prisoners unable to secure bail due to financial constraints and convicted prisoners unable to secure release from jail due to non-payment of court imposed fine are eligible for taking the benefit of the Scheme.

State/UT-wise details of the number of prisoners who benefitted from the Scheme, as reported by the States and UTs, and the funds utilized in this regard are given in the enclosed **Statement**.

STATEMENT

State/UT-wise number of prisoners benefitted from Support to Poor Prisoners Scheme and the funds utilized

S. No.	State/UT	Number of Prisoners benefitted	Funds utilized
1	Andhra Pradesh	0	₹0
2	Arunachal Pradesh	6	₹34,000
3	Assam	28	₹6,76,000
4	Bihar	0	₹0
5	Chhattisgarh	0	₹0

6	Goa	5	₹70,000
7	Gujarat	5	₹85,000
8	Haryana	0	₹0
9	Himachal Pradesh	0	₹0
10	Jharkhand	0	₹0
11	Karnataka	0	₹0
12	Kerala	2	₹1,15,000
13	Madhya Pradesh	38	₹9,93,064
14	Maharashtra	107	₹18,68,500
15	Manipur	0	₹0
16	Meghalaya	0	₹0
17	Mizoram	0	₹0
18	Nagaland	0	₹0
19	Odisha	9	₹31,877
20	Punjab	3	₹5,35,000
21	Rajasthan	1	₹1,32,000
22	Sikkim	1	₹75,000
23	Tamil Nadu	0	₹0
24	Telangana	18	₹2,46,000
25	Tripura	7	₹9,05,000
26	Uttar Pradesh	5	₹6,19,064
27	Uttarakhand	37	₹7,75,971
28	West Bengal	0	₹0
29	A and N Islands	0	₹0
30	Chandigarh	1	₹10,000
31	DNH and Daman Diu	0	₹0
32	Delhi	0	₹0
33	Jammu and Kashmir	0	₹0
34	Ladakh	0	₹0
35	Lakshadweep	0	₹0
36	Puducherry	0	₹0
	TOTAL	273	₹71,71,476

राष्ट्रीय हरित इस्पात मिशन

502. श्री शंकर लालवानी:

श्री मनोज तिवारी:

श्रीमती शोभनाबेन महेन्द्रसिंह बारैया:

श्री आलोक शर्मा:

श्री रमेश अवस्थी:

क्या इस्पात मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने राष्ट्रीय हरित इस्पात मिशन (एनजीएसएम) के लिए धनराशि स्वीकृत की है, यदि हां, तो दिसंबर, 2025 तक एनजीएसएम के तहत स्वीकृत और संवितरित निधियों की कुल राशि का ब्यौरा क्या है;
- (ख) क्या उक्त मिशन के तहत प्राप्त उत्सर्जन में कमी के परिणामों के संबंध में कोई मूल्यांकन किया गया है, यदि हां, तो तत्संबंधी ब्यौरा क्या है और दिसंबर, 2025 तक दर्ज कार्बन उत्सर्जन में कमी की अनुमानित मात्रा कितनी है;
- (ग) क्या उक्त मिशन में उत्सर्जन में कमी की निगरानी, रिपोर्टिंग और सत्यापन (एमआरवी) के संबंध में प्रावधान हैं; और
- (घ) यदि हां, तो इसके लिए स्थापित संस्थागत तंत्र का ब्यौरा क्या है?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

- (क) से (घ) वर्तमान में, राष्ट्रीय हरित इस्पात मिशन (एनजीएसएम) के लिए कोई प्रस्ताव सरकार के विचाराधीन नहीं है।

DAIRY DEVELOPMENT IN MAHARASHTRA**503. PROF. VARSHA EKNATH GAIKWAD:**

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether the Government has taken specific measures to promote sustainable dairy development and support to small and marginal dairy farmers through cattle breed improvement and availability of quality feed and fodder in Maharashtra;
- (b) if so, the details of the schemes and financial assistance provided to Maharashtra for establishment and upgradation of milk processing units, chilling centres, quality testing laboratories and value-added dairy infrastructure during the last three years;
- (c) the steps taken by the Government to enhance milk productivity and quality through capacity building of dairy cooperatives and Farmer Producer Organisations, animal health insurance and extension services in the State;
- (d) whether the Government has any comprehensive policy framework to strengthen market linkages, ensure fair and remunerative pricing and promote exports of dairy products from Maharashtra, if so, the details thereof; and

- (e) the details of the outcome achieved by the Government for milk production, farmers' income and employment generation, along with the monitoring and evaluation mechanism adopted to ensure effective implementation?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) to (d) Department of Animal Husbandry and Dairying (DAHD), Government of India (GoI) is implementing the following schemes to supplement the efforts made by the State Government to promote sustainable dairy development and support to small and marginal dairy farmers across the country including Maharashtra:

1. **Rashtriya Gokul Mission (RGM):** RGM is implemented for development and conservation of indigenous breeds, genetic upgradation of bovine population and enhancement of milk production and productivity of bovines.
2. **National Programme for Dairy Development (NPDD):** NPDD is implemented with following 2 components:
 - (i) **Component "A"** of NPDD focuses on creating/strengthening of infrastructure for quality milk testing equipment as well as primary chilling facilities for State Cooperative Dairy Federations/ District Cooperative Milk Producers' Union/ Self Help Groups (SHGs)/ Milk Producer Companies/ Farmer Producer Organizations.

(ii) **Component "B"** of the NPDD scheme "Dairying through Cooperatives" aims to increase sale of milk and dairy products by increasing farmer's access to organized market, upgrading dairy processing facilities and marketing infrastructure and enhancing the capacity of producer owned institutions.

3. **Supporting Dairy Cooperatives and Farmer Producer Organisations engaged in dairy activities (SDCFPO):** To assist the State Dairy Cooperative Federations by providing interest subvention (regular 2% and additional 2% on prompt repayment) with respect to soft working capital loan to tide over the crisis on account severely adverse market conditions or natural calamities.
4. **Animal Husbandry Infrastructure Development Fund (AHIDF):** AHIDF provides interest subvention at the rate 3% per annum for creation/ strengthening of livestock product processing and diversification infrastructure thereby providing greater access for unorganized producer members to organized market.
5. **National Livestock Mission (NLM):** to bring sharp focus on entrepreneurship development and breed improvement in poultry, sheep, goat, piggery and fodder by providing the incentivization to the individual, FPOs, SHGs, Section 8 companies for entrepreneurship development and also to the State Government for breed improvement infrastructure

6. **Livestock Health and Disease Control Programme (LHDCP):** to provide for prophylactic vaccination against animal diseases, capacity building of veterinary services, disease surveillance, and strengthening veterinary infrastructure. Also, a new component of Pashu Aushadhi is added under the scheme ensure availability of affordable generic veterinary medicine across the country through Pradhan Mantri Kisan Samriddhi Kendras (PM-KSK) and Cooperative Societies. This will create an ecosystem for Generic Medicine which will be affordable and of good quality.

These schemes are helping in improving milk productivity of bovines, expanding network of dairy cooperatives, strengthen dairy infrastructure for export-quality products, working capital requirement, enhancing availability of feed and fodder and providing animal health services. These interventions help to reduce the cost of milk production and also help to enhance income of milk producer from dairy farming.

The details of financial assistance provided to Maharashtra for establishment and upgradation of milk processing units, chilling centres, quality testing laboratories and value-added dairy infrastructure during the last three years under NPDD and AHIDF is given in the enclosed **Statement**.

DAHD, GoI, has made awareness generation an integral part of its schemes such as Rashtriya Gokul Mission, Livestock Health and Disease Control

Programme, National Livestock Mission, and National Programme for Dairy Development. Through these schemes, the Government provides training and capacity building for dairy cooperatives and Farmer Producer Organisations, promotes clean milk production, modern dairy management, balanced feed and fodder practices, and conducts awareness programmes on animal health, insurance, and disease prevention. Extension services, health camps, and mobile veterinary units further support farmers, aiming to improve milk productivity, quality, and income opportunities in the dairy sector.

(e) The implementation of schemes by the DAHD, GoI, has led to significant outcomes in the dairy sector. Milk production has increased by 69% over the past decade, rising from 146.31 million tonnes in 2014-15 to 248 million tonnes in 2024-25, while per capita availability has grown by 52%, from 319 grams to 485 grams per person per day. Artificial Insemination (AI) coverage has expanded from 20% to 40%, and milk processing capacity has more than doubled, from 556 LLPD to 1175 LLPD (112% increase). Dairy cooperatives now cover about 2,00,000 villages, engaging nearly 1.72 crore dairy farmers, thereby contributing to enhanced farmer incomes and employment generation. Monitoring and evaluation of these schemes are undertaken through structured mechanisms involving regular reporting from State, review at State and Central level through regional review meetings, and assessment to ensure effective implementation and measurable impact.

STATEMENT

**Details of financial assistance provided to Maharashtra during last 3 years
under National Programme for Dairy Development (NPDD) and Animal
Husbandry Infrastructure Development Fund (AHIDF)**

NPDD scheme:

Financial Year	(Rs. in lakh)		
	Funds Released	Funds Utilized	Unspent Balance
2022-23	657.44	657.44	0.00
2023-24	692.15	44.89	647.26
2024-25	0.00	0.00	0.00

AHIDF:

Financial Year	Projects	Project Cost (in cr.)	Term Loan (in cr.)	IS Released (in cr.)
2022-23	8	288.50	197.66	10.46
2023-24	4	48.46	39.10	1.96
2024-25	8	468.65	355.18	11.11

DIDF: DIDF merged in AHIDF since February 2024

Financial Year	Projects	Project Cost (in cr.)	Term Loan (in cr.)	Loan disbursed
2022-23	Panchmahal District	169.25	135.40	22.62

2023-24	Cooperative Milk (Navi Mumbai)			71.95
2024-25				21.53

PREVENTION OF CRUELTY TO ANIMALS (AMENDMENT) BILL

504. DR. BYREDDY SHABARI:

SHRI APPALANAIDU KALISETTI:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the total number of cases registered under the Prevention of Cruelty to Animal Act, 1960 including the number of cases in which penalties, fines or other punishments were imposed during the last five years, State/UT/year-wise ;
- (b) the present status of the proposed Prevention of Cruelty to Animals (Amendment) Bill and the reasons for its pendency since the draft was released for public consultation in November 2022;
- (c) the details of consultations held on the draft, including dates, stakeholders consulted and Ministries/Departments involved;
- (d) the details of major recommendations or objections received that are contributing to the delay in finalising the Bill; and

- (e) whether any inter-ministerial clearances or Cabinet approvals are pending and the timeline for introduction of the Bill in Parliament and if so, the details thereof?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) The implementation of the provisions of the Prevention of Cruelty to Animal Act is vested on the Law Enforcement Authorities of the State Governments. Hence, the information is not maintained at the Central Level.

(b) to (e) The draft Prevention of Cruelty to Animal (Amendment) Bill 2022 was placed for public viewing during 21.11.2022 to 07.12.2022. Thereafter, the Department received suggestions / objections from more than 7000 individuals and organizations.

In the meantime, the Indian Penal Code (IPC) has been replaced with Bharatiya Nyaya Sanhita (BNS), 2023 which also made provision for dealing with the animal cruelty. Considering all the suggestions, advice and present policy, the proposed bill is under examination.

स्वामित्व कार्ड का वितरण

505. श्रीमती हिमाद्री सिंह:

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या शहडोल लोक सभा निर्वाचन क्षेत्र के अंतर्गत आने वाले जिलों (शहडोल, अनूपपुर और उमरिया) के गांवों में ड्रोन आधारित भूमि सर्वेक्षण पूरा हो चुका है:

- (ख) क्या सरकार ने शहडोल जैसे जनजातीय क्षेत्रों में डिजिटल संपत्ति रिकॉर्ड के माध्यम से भूमि विवादों में कमी संबंधी कोई विशिष्ट अध्ययन किया है;
- (ग) शहडोल लोक सभा निर्वाचन क्षेत्र में अब तक कितने परिवारों को 'स्वामित्व' कार्ड वितरित किए गए हैं और उन गांवों की संख्या कितनी है जहां मानचित्र तैयार करने का कार्य अभी भी लंबित है; और
- (घ) क्या योजना के कार्यान्वयन से शहडोल के दूरदराज के क्षेत्रों में भूमि पंजीकरण प्रक्रियाओं में लगने वाले समय में कमी आई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

- (क) शाहडोल लोक सभा निर्वाचन क्षेत्र के अंतर्गत आने वाले तीनों जिलों (उमरिया, शाहडोल, अनूपपुर) के सभी गांवों में ड्रोन सर्वेक्षण पूरा हो चुका है, यानि की उमरिया के 196 गाँव, शाहडोल के 195 गाँव और अनूपपुर के 165 गाँव।
- (ख) डिजिटल संपत्ति अभिलेखों के माध्यम से भूमि विवादों को कम करने के संबंध में सरकार द्वारा कोई अध्ययन नहीं किया गया है।
- (ग) मंत्रालय स्वामित्व योजना से लाभान्वित परिवारों की संख्या का रिकॉर्ड नहीं रखता है क्योंकि संपत्ति कार्ड संपत्ति मालिकों को ही प्रदान किए जाते हैं। हालांकि, मंत्रालय के पास उपलब्ध आंकड़ों के अनुसार, शहडोल जिले में 5115 संपत्ति कार्ड वितरित किए गए हैं, अनूपपुर जिले में 4079 संपत्ति कार्ड वितरित किए गए हैं और उमरिया जिले में 6585 संपत्ति कार्ड वितरित किए गए हैं। लोक सभा निर्वाचन क्षेत्र के किसी भी गांव में मानचित्र तैयार करना लंबित नहीं है।

(घ) पंचायती राज मंत्रालय भूमि पंजीकरण प्रक्रिया के समय में कमी के संबंध में डेटा का रखरखाव नहीं करता है क्योंकि पंजीकरण तंत्र राज्यों/केंद्र शासित प्रदेशों में अलग-अलग होते हैं और राज्य-विशिष्ट भूमि तथा पंजीकरण कानूनों द्वारा शासित होते हैं।

सभी फसलों के लिए न्यूनतम समर्थन मूल्य

506. श्री अशोक कुमार रावत:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने सी2+50 प्रतिशत फार्मूला के अनुसार सभी फसलों के लिए न्यूनतम समर्थन मूल्य (एमएसपी) प्रदान करने का निर्णय लिया है;
- (ख) यदि हाँ, तो उन फसलों के नाम क्या हैं जिनके लिए अब तक उक्त फार्मूला लागू किया गया है, यदि नहीं, तो इसके कारण क्या हैं; और
- (ग) गत तीन वर्षों के दौरान न्यूनतम समर्थन मूल्य पर सरकारी खरीद का राज्यवार और फसल-वार ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (ग) सरकार प्रतिवर्ष, कृषि लागत एवं मूल्य आयोग (सीएसीपी) की सिफारिशों के आधार पर, राज्य सरकारों और संबंधित केंद्रीय मंत्रालयों/विभागों के अभिमतों पर विचार करने के बाद, पूरे देश के लिए 22 अधिदेशित कृषि फसलों हेतु न्यूनतम समर्थन मूल्य (एमएसपी) तय करती है। 22 अधिदेशित फसलों में 14 खरीफ फसलें यथा धान, ज्वार, बाजरा, मक्का, रागी, अरहर (तूर), मूंग, उड़द, मूंगफली, सोयाबीन, सूरजमुखी, तिल, रामतिल, कपास तथा 6 रबी फसलें यथा गेहूँ, जौ, चना, मसूर (लेंटील), रेपसीड एवं सरसों, कुसुम्भ तथा दो वाणिज्यिक फसलें यथा पटसन एवं कोपरा शामिल हैं।

वर्ष 2018-19 के केंद्रीय बजट में एमएसपी को उत्पादन लागत के डेढ़ गुना के स्तर पर रखने के पूर्व-निर्धारित सिद्धांत की घोषणा की गई थी। तदनुसार, सरकार द्वारा वर्ष 2018-19 से अखिल

भारतीय भारित औसत उत्पादन लागत पर न्यूनतम 50 प्रतिशत लाभ के साथ सभी अधिदेशित खरीफ, रबी और अन्य वाणिज्यिक फसलों के लिए एमएसपी में वृद्धि की गई।

देश के किसानों को एमएसपी वृद्धि से लाभ हुआ है, जो खरीद एवं किसानों को दी गई एमएसपी की राशि के आँकड़ों से स्पष्ट है। फसल वर्ष 2022-23 से 2024-25 तक किसानों को भुगतान की गई खरीद और एमएसपी राशि का विवरण नीचे दिया गया है:

एमएसपी फसलों की खरीद और एमएसपी राशि

सभी एमएसपी फसलें	2022-23	2023-24	2024-25
कुल खरीद (एलएमटी में)	1,118	1,089	1,223
कुल एमएसपी मूल्य (लाख करोड़ में)	2.47	2.63	3.47

FARMERS BENEFITED FROM AGRICULTURAL SCHEMES

507. KUMARI SUDHA R.:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE**

be pleased to state:

- (a) the number of farmers in the State of Tamil Nadu benefited from Agriculture schemes like PM-KISAN and PM-Fasal Bima Yojana (Crop insurance) during the last five years, district-wise;
- (b) the number of banks/branches and digital banking facilities expanded in rural areas of Tamil Nadu to facilitate such schemes;
- (c) the details and the number of farmers in Tamil Nadu, who pays premium for crop insurance under PMFBY and the number of farmers who have received

insurance during the last five years, district-wise including Mayiladuthurai district; and

- (d) the number and details of the private companies empanelled and active in crop insurance market of India and the number of claims received and approved by them, during the last five years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b) The PM-KISAN scheme is a central sector scheme launched in February 2019 by the Hon'ble Prime Minister to supplement the financial needs of farmers with cultivable land-holding. Under the scheme, a financial benefit of ₹ 6,000/- per year is transferred in three equal instalments, into the Aadhaar seeded bank accounts of farmers through Direct Benefit Transfer (DBT) mode. Under the PM-KISAN Scheme, cultivable landholding is primary eligibility criteria to receive benefit of the Scheme subject to certain exclusions relating to higher economic status.

A farmer-centric digital infrastructure has ensured the benefits of the scheme reach all the farmers across the country without involvement of any intermediaries. Maintaining absolute transparency in registering and verifying beneficiaries, the Government of India has disbursed over ₹ 4.09 lakh Cr. through 21 installments since inception of the Scheme. District-wise, Instalment-wise

details of farmers benefitted under PM-KISAN in Tamil Nadu is given in the enclosed **Statement-I**.

Pradhan Mantri Fasal Bima Yojana (PMFBY) and weather index based Restructured Weather Based Crop Insurance Scheme (RWBCIS) is being implemented from Kharif 2016 to provide financial support to farmers suffering crop loss/damage arising out of natural calamities, adverse weather incidence and to stabilize the income of farmers etc. Extremely low premium rate across the country for the season is charged from the farmers, which is maximum 2% of sum insured for Kharif crops, maximum 1.5% of sum insured for Rabi crops and maximum 5% of sum insured for commercial/horticultural crops. Remaining part of actuarial premium is shared by the Central and State Government on 50:50 basis except North Eastern States (from Kharif 2020) and Himalayan States (from Kharif 2023) where it is shared in the ratio of 90:10. This scheme is voluntary for States and farmers as well and Govt. of Tamil Nadu have been implementing the scheme since inception of the scheme i.e from Kharif 2016. All willing farmers are eligible to enroll under the scheme.

The list of banks implementing the **Pradhan Mantri Fasal Bima Yojana (PMFBY)** scheme in Tamil Nadu in FY 2024-25 is given in the enclosed **Statement -II**.

(c) The number of farmer applications enrolled and benefitted in Tamil Nadu under PMFBY/RWBCIS during the last five financial years, i.e. FY 2020-21 to FY 2024-25 (as on 31.12.2025) are given in the enclosed **Statement-III**.

(d) There are 20 empanelled general Insurance companies including 5 public Sector Companies out of which, 16 companies are implementing the crop insurance schemes across States and UTs. Details of claims reported, claims approved and claims paid during the last five financial years, ie FY 2020-21 to FY 2024-25 (as on 31.12.2025) are as under:

Company Name	Reported Claims	Approved Claims	Paid Claims
	(Rs. In Crore)		
AIC	46,282.68	45,531.68	45,333.51
Bajaj General	6,332.63	5,499.88	5,496.46
Bharti AXA	616.09	616.09	585.44
Chola MS	640.92	639.29	637.94
Generali Central	1,914.22	1,696.18	1,694.85
HDFC Ergo	7,801.78	7,326.40	7,299.64
ICICI Lombard	2,259.45	2,232.49	2,227.06
IFFCO Tokio	4,952.14	4,693.27	4,684.44
Kshema General	1,042.60	1,029.88	1,022.01
National	7.31	7.08	7.04
Oriental	5,349.13	5,030.54	5,015.37
IndusInd General	8,248.81	8,198.33	8,147.08
SBI General	8,121.11	7,849.47	7,826.59
Tata AIG	886.10	778.46	778.27
United India	1,452.47	1,437.91	1,423.35
Universal Sompo	4,177.87	3,835.71	3,798.79
Total	1,00,085.31	96,402.67	95,977.84

Further, the details for State-wise claims reported, claims approved and claims paid by the Insurance Companies during the same period are as under:

State/UT Name	Reported Claims	Approved Claims	Paid Claims
	(Rs. In Crore)		
A and N Islands	0.05	0.05	0.05
Andhra Pradesh	3,793.60	765.56	751.94
Assam	639.85	635.91	617.84
Chhattisgarh	3,713.87	3,713.80	3,712.42
Goa	0.01	0.01	0.01
Haryana	6,015.02	5,989.69	5,966.52
Himachal Pradesh	385.62	383.11	376.79
Jammu and Kashmir	122.53	122.49	120.28
Jharkhand	27.28	0.07	-
Karnataka	11,251.80	11,182.78	11,182.78
Kerala	587.24	586.59	574.54
Madhya Pradesh	13,923.73	13,919.70	13,877.83
Maharashtra	27,115.96	26,929.80	26,812.78
Manipur	6.90	6.83	6.74
Meghalaya	24.30	24.30	24.08
Odisha	2,594.33	2,592.44	2,583.67
Puducherry	14.81	13.71	13.20
Rajasthan	19,374.25	19,117.70	18,994.26
Sikkim	0.04	0.03	0.03
Tamil Nadu	5,961.62	5,945.40	5,917.27
Tripura	9.78	9.76	9.67
Uttar Pradesh	3,354.45	3,339.45	3,315.66
Uttarakhand	1,168.26	1,123.47	1,119.45
Total	1,00,085.31	96,402.67	95,977.84

STATEMENT-I**District-wise, Instalment-wise details of farmers benefitted under PM-KISAN
in Tamil Nadu, as on 17.11.2025**

#	District	1st Instalment (Dec'18 - Mar'19)		2nd Instalment (Apr'19 - Jul'19)		3rd Instalment (Aug'19 - Nov'19)	
		No. of Beneficiaries	Amount Disbursed (Rs. in Cr.)	No. of Beneficiaries	Amount Disbursed (Rs. in Cr.)	No. of Beneficiaries	Amount Disbursed (Rs. in Cr.)
1	Ariyalur	84,971	16.99	88,460	18.51	98,703	21.80
2	Chengalpattu	35,861	7.17	45,669	9.59	52,863	12.19
3	Chennai	71	0.01	77	0.02	78	0.02
4	Coimbatore	31,579	6.32	56,600	12.74	63,169	14.17
5	Cuddalore	1,02,800	20.56	1,48,553	34.14	1,65,409	36.39
6	Dharmapuri	1,36,606	27.32	1,51,133	31.47	1,64,752	35.68
7	Dindigul	69,020	13.80	1,07,224	24.43	1,18,429	25.67
8	Erode	52,369	10.47	79,563	17.27	91,455	22.73
9	Kallakurichi	1,04,882	20.98	1,19,421	24.95	1,30,787	28.02
10	Kancheepuram	22,902	4.58	27,283	5.89	31,089	7.13
11	Kanniyakumari	51,240	10.25	97,155	22.71	1,19,243	27.19
12	Karur	45,229	9.05	60,293	12.38	69,457	15.50
13	Krishnagiri	89,055	17.81	1,18,641	27.05	1,35,285	31.36
14	Madurai	73,776	14.76	90,482	20.06	1,06,522	23.80
15	Mayiladuthurai	6,154	1.23	13,197	3.17	15,149	3.31
16	Nagapattinam	11,509	2.30	21,145	5.13	27,569	7.35

17	Namakkal	48,871	9.77	75,848	17.96	83,546	18.43
18	Perambalur	55,145	11.03	63,925	13.20	70,709	15.79
19	Pudukkottai	77,098	15.42	1,06,533	22.06	1,20,694	27.53
20	Ramanathapuram	47,333	9.47	85,799	20.39	96,745	21.97
21	Ranipet	44,322	8.86	53,282	11.16	63,046	14.00
22	Salem	1,31,185	26.24	1,56,568	33.55	1,73,779	38.40
23	Sivaganga	79,319	15.86	92,465	18.71	98,697	21.52
24	Tenkasi	22,086	4.42	48,517	12.53	56,622	12.55
25	Thanjavur	64,857	12.97	91,012	20.05	1,06,276	23.10
26	The Nilgiris	30,961	6.19	42,166	9.38	44,834	9.46
27	Theni	26,221	5.24	36,121	8.22	41,990	9.51
28	Thiruvallur	48,598	9.72	58,099	12.23	67,093	15.27
29	Thiruvarur	29,643	5.93	49,351	11.00	55,163	12.00
30	Thoothukkudi	25,562	5.11	57,165	13.28	67,707	15.50
31	Tiruchirappalli	88,470	17.69	1,23,316	28.22	1,34,983	29.72
32	Tirunelveli	9,386	1.88	33,130	9.91	39,258	9.01
33	Tirupathur	51,151	10.23	61,743	13.63	67,925	14.76
34	Tiruppur	31,762	6.35	69,942	16.30	85,505	20.15
35	Tiruvannamalai	1,43,073	28.61	1,96,989	46.44	2,21,512	47.68
36	Vellore	29,319	5.86	36,305	8.09	43,883	10.13
37	Viluppuram	1,28,738	25.75	1,51,223	31.88	1,71,908	37.21
38	Virudhunagar	30,169	6.03	56,974	13.26	72,629	17.07
	Total	21,61,293	432.26	29,71,369	660.93	33,74,463	753.06

#	District	4th Instalment (Dec'19 - Mar'20)		5th Instalment (Apr'20 - Jul'20)		6th Instalment (Aug'20 - Nov'20)	
		No. of Beneficiaries	Amount Disbursed (Rs. in Cr.)	No. of Beneficiaries	Amount Disbursed (Rs. in Cr.)	No. of Beneficiaries	Amount Disbursed (Rs. in Cr.)
1	Ariyalur	91,899	18.69	1,06,213	23.52	1,06,331	21.44
2	Chengalpattu	52,532	11.05	86,198	18.21	86,456	17.49
3	Chennai	71	0.01	90	0.02	91	0.02
4	Coimbatore	59,266	12.24	65,217	14.03	65,289	13.16
5	Cuddalore	1,68,652	35.06	2,56,533	54.48	2,51,322	50.48
6	Dharmapuri	1,64,596	34.29	2,01,054	44.32	2,07,205	42.91
7	Dindigul	1,15,143	23.62	1,32,193	28.99	1,32,031	26.59
8	Erode	85,645	18.01	97,592	21.80	97,861	19.89
9	Kallakurichi	1,44,784	30.36	2,23,971	47.82	2,26,614	46.47
10	Kancheepuram	30,360	6.37	59,720	12.65	60,551	12.37
11	Kanniyakumari	1,68,666	34.76	2,08,314	45.81	2,06,634	41.47
12	Karur	68,291	14.00	75,241	16.04	75,534	15.36
13	Krishnagiri	1,35,456	28.38	1,62,492	35.99	1,64,867	33.58
14	Madurai	1,12,529	23.72	1,35,212	29.73	1,35,763	27.49
15	Mayiladuthurai	15,972	3.26	20,632	4.39	20,873	4.25
16	Nagapattinam	31,119	6.66	37,722	8.42	37,485	7.54
17	Namakkal	78,324	16.30	89,694	19.64	90,521	18.32
18	Perambalur	68,293	14.06	74,986	16.15	75,231	15.10
19	Pudukkottai	1,16,632	23.77	1,37,098	29.16	1,36,717	27.45
20	Ramanathapuram	97,771	22.13	1,17,826	27.98	1,18,537	24.11

21	Ranipet	63,304	13.08	75,294	15.77	81,019	16.69
22	Salem	1,72,231	35.78	2,05,276	44.58	2,69,061	62.47
23	Sivaganga	95,234	20.03	1,07,828	24.24	1,07,522	21.73
24	Tenkasi	53,855	11.79	62,734	14.54	63,094	12.86
25	Thanjavur	1,10,856	22.94	1,22,929	26.37	1,22,569	24.63
26	The Nilgiris	41,354	8.56	46,107	9.96	46,001	9.32
27	Theni	39,314	8.33	45,377	10.02	45,151	9.09
28	Thiruvallur	65,979	13.58	1,39,353	28.91	1,43,046	29.38
29	Thiruvavarur	52,743	10.73	59,357	13.00	59,900	12.19
30	Thoothukkudi	64,922	14.24	75,394	17.56	75,341	15.36
31	Tiruchirappalli	1,30,531	26.56	1,54,217	32.41	1,56,391	31.66
32	Tirunelveli	37,527	8.50	41,478	9.36	41,640	8.45
33	Tirupathur	65,791	13.63	77,279	16.47	80,518	16.35
34	Tiruppur	86,993	18.39	94,420	20.15	94,555	18.98
35	Tiruvannamalai	2,38,036	48.85	3,05,703	64.82	3,06,499	61.65
36	Vellore	51,512	10.87	66,205	13.97	73,202	15.10
37	Viluppuram	1,89,656	39.29	2,51,534	53.27	2,61,694	53.99
38	Virudhunagar	71,527	15.00	86,275	19.11	85,720	17.40
	Total	34,37,366	716.90	43,04,758	933.64	44,08,836	902.80

#	District	7th Instalment (Dec'20 - Mar'21)		8th Instalment (Apr'21 - Jul'21)		9th Instalment (Aug'21 - Nov'21)	
		No. of Beneficiaries	Amount Disbursed (Rs. in Cr.)	No. of Beneficiaries	Amount Disbursed (Rs. in Cr.)	No. of Beneficiaries	Amount Disbursed (Rs. in Cr.)
1	Ariyalur	1,03,514	20.83	1,04,558	21.93	1,04,040	20.89
2	Chengalpattu	56,570	11.40	56,446	11.39	55,943	11.21
3	Chennai	69	0.01	69	0.01	69	0.01
4	Coimbatore	61,244	12.32	61,234	12.47	60,369	12.10
5	Cuddalore	1,81,483	36.47	1,81,579	36.73	1,80,099	36.12
6	Dharmapuri	1,80,321	36.40	1,80,325	36.96	1,79,561	36.01
7	Dindigul	1,25,306	25.28	1,25,507	25.74	1,24,707	25.03
8	Erode	94,244	19.10	94,155	19.09	92,873	18.75
9	Kallakurichi	1,60,676	32.42	1,60,731	32.56	1,51,806	30.42
10	Kancheepuram	32,854	6.63	32,812	6.62	32,495	6.51
11	Kanniyakumari	2,05,019	41.17	2,05,472	42.93	2,03,328	40.76
12	Karur	71,521	14.42	71,518	14.48	70,995	14.23
13	Krishnagiri	1,51,233	30.52	1,51,143	30.88	1,50,685	30.19
14	Madurai	1,20,744	24.26	1,21,307	25.05	1,20,228	24.17
15	Mayiladuthurai	18,096	3.64	18,097	3.71	17,796	3.58
16	Nagapattinam	34,938	7.03	34,987	7.17	34,852	7.03
17	Namakkal	83,636	16.89	83,541	16.93	82,857	16.64
18	Perambalur	73,762	14.92	73,993	15.15	73,615	14.77
19	Pudukkottai	1,27,134	25.56	1,27,771	26.54	1,25,315	25.11
20	Ramanathapuram	1,08,506	21.88	1,14,186	29.12	1,07,345	21.52

21	Ranipet	67,919	13.67	67,943	13.78	67,163	13.45
22	Salem	1,87,768	37.77	1,88,257	38.59	1,86,307	37.34
23	Sivaganga	1,04,330	21.00	1,07,111	24.50	1,02,775	20.69
24	Tenkasi	61,391	12.44	64,210	16.19	61,405	12.31
25	Thanjavur	1,17,753	23.83	1,18,128	24.31	1,16,013	23.47
26	The Nilgiris	45,373	9.23	45,300	9.29	44,601	9.02
27	Theni	43,559	8.87	43,629	8.99	43,632	9.01
28	Thiruvallur	70,469	14.32	70,538	14.42	68,960	13.87
29	Thiruvarur	57,327	11.53	57,385	11.68	57,056	11.44
30	Thoothukkudi	72,078	14.59	76,010	19.74	74,713	15.00
31	Tiruchirappalli	1,42,145	29.04	1,42,723	29.49	1,41,776	28.58
32	Tirunelveli	40,809	8.27	42,923	11.05	40,657	8.16
33	Tirupathur	71,305	14.33	71,312	14.46	65,807	13.20
34	Tiruppur	87,624	17.67	87,352	17.66	86,609	17.39
35	Tiruvannamalai	2,52,613	50.89	2,51,154	50.70	2,48,401	49.76
36	Vellore	57,494	11.59	57,432	11.65	56,225	11.25
37	Viluppuram	1,98,961	40.02	1,99,180	40.27	1,97,823	39.61
38	Virudhunagar	81,783	16.56	84,702	20.32	81,069	16.25
	Total	37,51,571	756.76	37,74,720	792.54	37,09,970	744.82

#	District	10th Instalment (Dec'21 - Mar'22)		11th Instalment (Apr'22 - Jul'22)		12th Instalment (Aug'22 - Nov'22)	
		No. of Beneficiaries	Amount Disbursed (Rs. in Cr.)	No. of Beneficiaries	Amount Disbursed (Rs. in Cr.)	No. of Beneficiaries	Amount Disbursed (Rs. in Cr.)
1	Ariyalur	1,03,512	20.83	89,821	18.59	68,785	14.02
2	Chengalpattu	55,411	11.31	48,627	12.21	29,870	6.02
3	Chennai	71	0.02	62	0.01	37	0.01
4	Coimbatore	60,497	12.32	55,315	11.80	46,186	9.31
5	Cuddalore	1,80,165	36.62	1,50,937	34.25	78,984	15.93
6	Dharmapuri	1,79,424	36.22	1,56,955	34.60	98,708	19.95
7	Dindigul	1,24,677	25.69	1,09,303	23.96	76,530	15.69
8	Erode	93,003	18.77	87,032	18.86	72,553	14.72
9	Kallakurichi	1,51,430	30.43	1,22,087	28.41	81,149	16.32
10	Kancheepuram	32,515	6.57	29,100	7.12	21,801	4.40
11	Kanniyakumari	2,03,573	41.07	1,53,126	32.29	1,16,357	25.06
12	Karur	71,038	14.34	61,874	13.05	46,434	9.35
13	Krishnagiri	1,51,024	30.84	1,30,624	29.20	85,492	17.38
14	Madurai	1,20,256	24.13	97,355	20.46	59,842	12.21
15	Mayiladuthurai	17,822	3.60	16,018	3.56	13,066	2.67
16	Nagapattinam	34,880	7.02	31,464	6.66	23,351	4.75
17	Namakkal	82,273	16.48	76,330	15.85	65,985	13.30
18	Perambalur	73,698	14.90	66,708	14.06	48,176	9.75
19	Pudukkottai	1,23,002	24.65	1,11,130	24.16	81,066	16.77
20	Ramanathapuram	1,07,393	21.56	94,600	22.01	61,906	13.85

21	Ranipet	67,261	13.59	57,061	12.81	41,555	8.37
22	Salem	1,84,202	36.95	1,69,551	37.85	1,13,423	22.95
23	Sivaganga	1,02,795	20.71	96,012	22.11	61,806	13.10
24	Tenkasi	61,496	12.52	57,236	13.59	37,712	7.59
25	Thanjavur	1,15,960	23.48	1,01,014	21.41	64,442	13.12
26	The Nilgiris	44,500	8.98	40,882	9.82	13,452	2.72
27	Theni	43,407	9.15	38,121	7.91	28,791	6.03
28	Thiruvallur	68,882	13.92	61,833	15.26	41,013	8.31
29	Thiruvarur	57,129	11.59	52,229	10.89	39,122	7.94
30	Thoothukkudi	74,537	14.99	66,146	13.76	48,390	9.86
31	Tiruchirappalli	1,41,794	28.72	1,27,114	27.32	96,539	19.79
32	Tirunelveli	40,679	8.32	38,430	9.15	28,957	6.54
33	Tirupathur	66,501	13.62	58,560	14.67	41,031	8.34
34	Tiruppur	86,654	17.50	74,881	16.08	61,364	12.42
35	Tiruvannamalai	2,18,504	43.82	1,88,361	41.96	1,38,529	28.06
36	Vellore	56,309	11.37	47,828	11.25	35,726	7.37
37	Viluppuram	1,97,271	39.55	1,60,513	35.02	89,622	18.04
38	Virudhunagar	80,263	16.15	68,495	15.52	49,665	10.93
	Total	36,73,808	742.29	31,92,735	707.52	22,07,417	452.94

#	District	13th Instalment (Dec'22 - Mar'23)		14th Instalment (Apr'23 - Jul'23)		15th Instalment (Aug'23 - Nov'23)	
		No. of Beneficiaries	Amount Disbursed (Rs. in Cr.)	No. of Beneficiaries	Amount Disbursed (Rs. in Cr.)	No. of Beneficiaries	Amount Disbursed (Rs. in Cr.)
1	Ariyalur	63,694	13.10	66,028	14.02	62,967	15.14
2	Chengalpattu	27,409	5.56	27,887	5.75	25,424	5.81
3	Chennai	32	0.01	36	0.01	35	0.01
4	Coimbatore	41,539	8.49	42,493	8.98	41,780	10.08
5	Cuddalore	73,635	14.98	74,591	15.26	70,857	17.60
6	Dharmapuri	90,716	18.47	92,748	19.23	93,599	22.98
7	Dindigul	68,949	14.27	70,718	14.82	68,846	17.71
8	Erode	67,089	13.80	69,262	14.68	67,486	15.37
9	Kallakurichi	74,763	15.09	76,557	15.82	71,062	15.45
10	Kancheepuram	20,232	4.12	20,714	4.61	19,568	4.68
11	Kanniyakumari	1,04,546	21.50	1,08,078	22.83	1,11,045	28.33
12	Karur	41,759	8.67	43,101	9.12	46,083	11.94
13	Krishnagiri	78,615	16.11	80,817	17.05	79,188	19.67
14	Madurai	53,680	11.00	55,434	11.69	53,347	12.00
15	Mayiladuthurai	12,200	2.49	12,653	2.70	12,457	2.73
16	Nagapattinam	21,677	4.42	22,033	4.57	20,523	4.51
17	Namakkal	61,602	12.48	63,330	13.31	61,931	13.82
18	Perambalur	44,672	9.06	47,103	10.25	46,742	12.25
19	Pudukkottai	74,667	15.48	76,891	16.36	78,044	19.02
20	Ramanathapuram	56,147	11.37	57,939	12.41	52,533	12.05

21	Ranipet	38,564	7.81	39,901	8.34	39,317	8.85
22	Salem	1,04,272	21.11	1,11,769	25.18	1,08,569	24.81
23	Sivaganga	57,370	11.73	59,473	12.57	55,854	13.51
24	Tenkasi	35,092	7.11	35,731	7.42	35,617	8.32
25	Thanjavur	59,022	11.98	60,098	12.44	59,518	14.01
26	The Nilgiris	12,355	2.55	12,661	2.65	15,102	5.28
27	Theni	26,791	5.54	27,390	5.72	24,946	5.80
28	Thiruvallur	37,752	7.71	38,569	8.07	37,835	9.56
29	Thiruvavarur	35,533	7.24	36,777	7.95	35,510	8.43
30	Thoothukkudi	44,249	9.06	45,688	9.63	44,959	10.81
31	Tiruchirappalli	89,008	18.15	93,324	20.34	94,053	22.99
32	Tirunelveli	26,803	5.55	28,143	6.20	27,492	6.61
33	Tirupathur	37,945	7.77	39,722	8.60	36,807	8.65
34	Tiruppur	55,960	11.45	56,430	11.59	54,991	13.53
35	Tiruvannamalai	1,28,313	26.00	1,33,068	28.19	1,27,490	30.26
36	Vellore	32,882	6.71	34,483	7.51	33,788	8.57
37	Viluppuram	84,488	17.13	85,829	17.60	81,580	18.62
38	Virudhunagar	45,551	9.25	47,854	10.47	48,422	11.62
	Total	20,29,573	414.31	20,95,323	443.91	20,45,367	491.39

#	District	16th Instalment (Dec'23 - Mar'24)		17th Instalment (Apr'24 - Jul'24)		18th Instalment (Aug'24 - Nov'24)	
		No. of Beneficiaries	Amount Disbursed (Rs. in Cr.)	No. of Beneficiaries	Amount Disbursed (Rs. in Cr.)	No. of Beneficiaries	Amount Disbursed (Rs. in Cr.)
1	Ariyalur	65,993	15.20	66,818	13.93	67,245	13.75
2	Chengalpattu	26,488	5.82	26,189	5.44	26,391	5.47
3	Chennai	38	0.01	38	0.01	37	0.01
4	Coimbatore	44,574	10.64	45,263	9.47	45,747	9.37
5	Cuddalore	77,339	18.69	78,055	16.77	78,053	16.04
6	Dharmapuri	97,056	22.54	98,346	20.33	98,906	20.54
7	Dindigul	72,151	17.02	73,409	15.66	73,774	15.16
8	Erode	71,194	16.41	72,122	14.98	72,099	14.72
9	Kallakurichi	73,070	15.72	74,179	15.34	74,841	15.94
10	Kancheepuram	21,261	5.19	21,828	4.62	22,058	4.51
11	Kanniyakumari	1,20,398	31.66	1,22,205	26.41	1,21,954	25.02
12	Karur	48,583	11.77	48,835	9.96	48,988	9.89
13	Krishnagiri	82,987	19.85	83,626	17.28	83,712	17.20
14	Madurai	55,249	12.52	56,909	12.86	56,824	11.79
15	Mayiladuthurai	12,926	2.81	13,054	2.68	12,983	2.65
16	Nagapattinam	21,760	5.15	22,141	4.73	22,056	4.57
17	Namakkal	64,730	14.94	65,491	13.65	66,023	13.63
18	Perambalur	49,518	11.38	50,467	10.73	51,507	10.74
19	Pudukkottai	80,701	17.79	82,450	17.63	82,197	16.69
20	Ramanathapuram	54,374	12.42	55,937	11.88	56,965	12.22

21	Ranipet	41,245	9.01	42,270	8.73	42,230	8.61
22	Salem	1,13,931	26.17	1,15,812	24.47	1,16,614	24.13
23	Sivaganga	57,946	13.16	59,123	12.36	59,175	12.04
24	Tenkasi	37,352	8.22	37,770	7.90	38,268	7.87
25	Thanjavur	62,553	15.07	63,171	13.19	64,163	14.47
26	The Nilgiris	16,029	3.89	16,478	3.72	17,260	4.42
27	Theni	26,448	6.31	27,170	5.88	27,200	5.56
28	Thiruvallur	39,929	9.41	40,076	8.31	40,401	8.47
29	Thiruvarur	37,556	8.93	38,076	7.97	38,666	8.16
30	Thoothukkudi	47,081	11.04	47,715	9.96	47,868	9.76
31	Tiruchirappalli	97,561	22.27	99,577	21.47	1,00,900	21.19
32	Tirunelveli	28,845	6.57	29,352	6.19	29,267	6.00
33	Tirupathur	38,435	8.59	38,961	8.08	38,643	7.92
34	Tiruppur	60,181	16.10	61,753	13.07	61,945	13.00
35	Tiruvannamalai	1,33,485	30.69	1,35,249	28.47	1,35,878	28.47
36	Vellore	35,424	8.37	35,763	7.38	35,259	7.23
37	Viluppuram	85,893	20.57	86,672	17.93	87,406	18.23
38	Virudhunagar	50,272	11.58	51,085	10.61	51,163	10.53
	Total	21,50,556	503.46	21,83,435	460.03	21,94,666	455.94

#	District	19th Instalment (Dec'24 - Mar'25)		20th Instalment (Apr'25 - Jul'25)		21st Instalment (Aug'25-Nov'25)	
		No. of Beneficiaries	Amount Disbursed (Rs. in Cr.)	No. of Beneficiaries	Amount Disbursed (Rs. in Cr.)	No. of Beneficiaries	Amount Disbursed (Rs. in Cr.)
1	Ariyalur	69,289	15.21	69,243	14.26	66,688	13.34
2	Chengalpattu	27,325	6.04	27,022	5.67	25,846	5.17
3	Chennai	38	0.01	38	0.01	36	0.01
4	Coimbatore	46,706	9.89	46,193	9.58	44,771	8.95
5	Cuddalore	80,521	18.04	78,049	16.53	75,445	15.09
6	Dharmapuri	1,01,133	22.28	1,00,571	20.86	1,00,173	20.03
7	Dindigul	76,049	16.42	75,047	15.37	72,782	14.56
8	Erode	75,258	17.80	74,287	15.22	72,181	14.44
9	Kallakurichi	77,172	17.04	76,381	15.81	73,425	14.69
10	Kancheepuram	22,734	5.04	22,555	4.83	21,321	4.26
11	Kanniyakumari	1,23,007	26.16	1,19,861	24.33	1,19,191	23.84
12	Karur	50,240	10.74	49,724	10.12	48,318	9.66
13	Krishnagiri	85,897	19.08	86,131	17.88	85,326	17.07
14	Madurai	57,963	12.49	56,744	11.66	54,844	10.97
15	Mayiladuthurai	13,438	2.91	13,293	2.72	12,993	2.60
16	Nagapattinam	23,248	5.32	22,990	4.83	22,262	4.45
17	Namakkal	67,803	14.68	66,058	13.60	64,054	12.81
18	Perambalur	54,413	13.02	53,626	11.49	51,444	10.29
19	Pudukkottai	83,401	17.60	81,936	16.76	79,399	15.88
20	Ramanathapuram	59,121	13.24	58,629	12.25	56,120	11.22

21	Ranipet	41,618	8.86	41,522	8.65	39,801	7.96
22	Salem	1,18,861	25.69	1,17,120	24.45	1,15,660	23.13
23	Sivaganga	60,318	12.79	58,972	12.08	56,911	11.38
24	Tenkasi	40,248	9.05	38,678	8.03	37,684	7.54
25	Thanjavur	66,474	15.55	65,083	13.52	62,402	12.48
26	The Nilgiris	20,266	7.17	20,917	5.92	20,407	4.08
27	Theni	27,415	6.20	26,931	5.55	26,065	5.21
28	Thiruvallur	42,142	9.54	41,309	8.72	39,832	7.97
29	Thiruvavarur	40,156	9.28	39,576	8.29	38,401	7.68
30	Thoothukkudi	48,897	10.33	48,247	10.06	46,454	9.29
31	Tiruchirappalli	1,03,607	21.96	1,00,917	20.96	99,661	19.93
32	Tirunelveli	30,552	6.92	30,317	6.37	29,104	5.82
33	Tirupathur	40,531	9.57	39,881	8.31	38,872	7.77
34	Tiruppur	63,474	13.63	62,618	12.92	61,032	12.21
35	Tiruvannamalai	1,41,013	32.38	1,39,889	29.86	1,38,955	27.79
36	Vellore	36,339	8.08	36,365	7.65	34,981	7.00
37	Viluppuram	90,327	20.80	86,843	18.24	81,996	16.40
38	Virudhunagar	51,785	11.10	51,163	10.62	48,849	9.77
	Total	22,58,779	501.88	22,24,726	463.96	21,63,686	432.74

STATEMENT-II**List of banks implementing the PMFBY scheme in Tamil Nadu in
FY 2024-25**

Bank Type	Bank Name
Commercial	Axis Bank Limited
Commercial	Bank Of Baroda
Commercial	Bank Of India
Commercial	Bank Of Maharashtra
Commercial	Canara Bank
Commercial	Central Bank Of India
Commercial	City Union Bank Limited
Commercial	CSB Bank Limited
Commercial	Federal Bank Ltd
Commercial	Hdfc Bank Ltd.
Commercial	Icici Bank Limited
Commercial	Idbi Bank Limited
Commercial	Indian Bank
Commercial	Indian Overseas Bank
Commercial	Karnataka Bank Ltd
Commercial	Karur Vysya Bank Ltd
Commercial	Punjab National Bank
Commercial	Rbl Bank Ltd.
Commercial	South Indian Bank Ltd
Commercial	State Bank Of India
Commercial	Tamilnad Mercantile Bank Ltd
Commercial	Uco Bank
Commercial	Union Bank Of India
Commercial	Yes Bank Ltd.
Cooperative	Coimbatore District Central Cooperative Bank Ltd.
Cooperative	Cuddalore District Central Cooperative Bank Ltd.
Cooperative	Dharmapuri District Central Cooperative Bank Ltd.
Cooperative	Dindigul Central Cooperative Bank Ltd.
Cooperative	Erode District Central Cooperative Bank Ltd.

Cooperative	Kancheepuram Central Cooperative Bank Ltd.
Cooperative	Kanya Kumari District Central Cooperative Bank Ltd.
Cooperative	Kumbakonam Central Cooperative Bank Ltd.
Cooperative	Madurai District Central Cooperative Bank Ltd.
Cooperative	Nilgiris District Central Cooperative Bank Ltd.
Cooperative	Pudukottai District Central Cooperative Bank Ltd.
Cooperative	Salem District Central Cooperative Bank Ltd.
Cooperative	Sivganga District Central Cooperative Bank Ltd.
Cooperative	Thanjavur Central Cooperative Bank Ltd.
Cooperative	Thoothukudi District Central Cooperative Bank Ltd.
Cooperative	Tiruchirappalli District Central Cooperative Bank Ltd.
Cooperative	Tirunelveli District Central Cooperative Bank Ltd.
Cooperative	Tiruvannamalai District Central Cooperative Bank Ltd.
Cooperative	Vellore District Central Cooperative Bank Ltd.
Cooperative	Villupuram District Central Cooperative Bank Ltd.
Cooperative	Virudhunagar District Central Cooperative Bank Ltd.
Rural	Tamil Nadu Grama Bank

STATEMENT-III

Number of farmer applications enrolled and benefitted in Tamil Nadu under PMFBY/RWBCIS during FY 2020-21 to FY 2024-25 (as on 31.12.2025)

District (Tamil Nadu)	Application Enrolled	Application Benefitted
	(In No.)	
Ariyalur	10,16,436	5,58,975
Chengalpattu	78,336	38,403
Coimbatore	8,147	5,717
Cuddalore	21,58,424	11,69,076
Dharmapuri	1,05,834	59,740
Dindigul	82,897	44,619
Erode	12,952	9,063

Kallakurichi	9,88,328	6,17,284
Kancheepuram	1,07,145	96,549
Kanchipuram	1,14,987	27,777
Kanniyakumari	22,077	11,047
Karur	1,04,491	50,308
Krishnagiri	24,918	12,484
Madurai	2,71,803	1,29,612
Mayiladuthurai	14,08,521	7,03,134
Nagapattinam	19,46,816	7,59,642
Namakkal	2,72,332	1,84,791
Perambalur	7,70,398	4,29,711
Pudukkottai	15,67,761	4,00,801
Ramanathapuram	28,50,386	6,34,095
Ranipet	2,17,034	98,044
Salem	1,20,467	61,586
Sivaganga	17,56,344	2,57,705
Tenkasi	5,89,165	2,91,616
Thanjavur	24,26,829	8,93,441
The Nilgiris	4,033	726
Theni	2,986	1,829
Thiruvallur	8,87,569	4,73,316
Thiruvarur	30,61,225	12,53,731
Thoothukkudi	6,63,487	3,96,800
Tiruchirappalli	7,62,554	3,00,456
Tirunelveli	1,33,868	72,461
Tirupathur	46,958	38,186
Tiruppur	21,638	6,893
Tiruvannamalai	8,27,125	3,45,053
Tuticorin	9,63,382	4,69,045
Vellore	22,065	17,865
Villupuram	7,23,778	1,96,584
Viluppuram	7,73,514	5,62,026
Virudhunagar	8,48,306	3,86,716
Total (Tamil Nadu)	2,87,65,316	1,20,66,907

IMPLEMENTATION OF VIBRANT VILLAGE PROGRAMME

508. SHRI BAIJAYANT PANDA:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) the number of villages in border States, identified and approved under Vibrant Villages Programme – Phase-I and Phase-II (VVP-II) as of 2025;
- (b) the progress in implementation, including the number of completed/approved infrastructure and livelihood projects and the extent of community participation achieved so far, State-wise;
- (c) whether the Government has made any impact assessments on the manner in which the VVP has influenced reverse migration trends, women's entrepreneurship, and youth-led rural innovation in these border regions; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

- (a) Government has approved the Vibrant Villages Programme-I (VVP-I) as a Centrally Sponsored Scheme on 15th February, 2023 for comprehensive development of select villages in 46 blocks abutting the northern border in 19 districts in the States of Arunachal Pradesh, Himachal Pradesh, Sikkim, Uttarakhand and UT of Ladakh. Initially, 662 villages have been identified for comprehensive development on priority under VVP-I.

Furthering the programme, the Government has approved the Vibrant Villages Programme-II (VVP-II), as a Central Sector Scheme on 2nd April, 2025, for comprehensive development of identified villages located in blocks abutting international land borders of 15 States and 2 UTs, other than the northern border which is already covered under VVP-I. Under VVP-II, 1954 villages have been identified for comprehensive development.

(b) Under the Vibrant Villages Programme-I (VVP-I), 2558 projects/works with an outlay of ₹3431.00 crore have been sanctioned by MHA under VVP-I and under convergence by the Central Ministries/Department.

States/UT-wise details are as under:

S. No	Name of States/UT	No. of works/ projects sanctioned by MHA under VVP-I and under convergence by the Central Ministries/Departments	Approved cost (₹ in Crore)
1.	Arunachal Pradesh	2082	2749.74
2.	Himachal Pradesh	133	126.01
3.	Ladakh (UT)	88	95.76
4.	Sikkim	63	188.9
5.	Uttarakhand	200	270.58

Further, under VVP-I, as reported by the States/UT, more than 8500 activities have been undertaken including awareness drive, service delivery camps, training and capacity building activities, health and veterinary camps, fairs

and festivals and promotion of tourism activities. State/UT wise details of activities undertaken are as under:

S.No	Name of States/UT	Total number of activities conducted up to (25th January, 2026)
1.	Arunachal Pradesh	2966
2.	Himachal Pradesh	1016
3.	Ladakh (UT)	2221
4.	Sikkim	530
5.	Uttarakhand	1836

(c) and (d) No impact assessment has been carried out. However, the State Government of Arunachal Pradesh has informed of people returning to villages in border districts of Kurung Kumey, Dibang Valley and Shi-Yomi.

वर्धा में सतत कृषि पद्धतियों को बढ़ावा देना

509. श्री अमर शरदराव काले:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) वर्धा संसदीय निर्वाचन क्षेत्र में सतत कृषि पद्धतियों को बढ़ावा देने के लिए उठाए जा रहे कदमों का ब्यौरा और किसानों को इन पद्धतियों को अपनाने के लिए किस प्रकार प्रोत्साहित किया जा रहा है;
- (ख) सरकार का इस क्षेत्र में जल की कमी के संकट को ध्यान में रखते हुए वर्धा संसदीय निर्वाचन क्षेत्र में सिंचाई अवसंरचना को किस प्रकार संवर्धित करने का विचार है;

- (ग) वर्धा जिले में किसानों को बाजार तक उनकी आसान पहुंच की सुविधा प्रदान करने और उनके बाजार संपर्कों में सुधार करने के लिए किए गए उपायों का ब्यौरा क्या है; और
- (घ) सरकार का उस क्षेत्र में जैविक खेती पद्धतियों को बढ़ावा देने के लिए की जा रही पहलों के दृष्टिगत उक्त जिले में मृदा स्वास्थ्य के मुद्दों का किस प्रकार समाधान करने का विचार है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (घ) सरकार महाराष्ट्र राज्य सहित पूरे देश में सतत कृषि पद्धतियों को बढ़ावा देने के लिए राष्ट्रीय सतत कृषि मिशन (एनएमएसए) कार्यान्वित कर रही है। किसानों को सतत कृषि पद्धतियों को अपनाने के लिए प्रोत्साहित करने हेतु एनएमएसए के तहत कई योजनाएं शुरू की गई हैं। महाराष्ट्र राज्य सरकार द्वारा दी गई जानकारी के अनुसार, वर्धा जिले में सतत कृषि पद्धतियों को बढ़ावा देने के लिए निम्नलिखित योजनाएं कार्यान्वित की जा रही हैं:

- i. जलवायु अनुकूल कृषि को बढ़ावा देने के लिए नानाजी देशमुख कृषि संजीवनी परियोजना चरण 2.0 (पीओसीआरए)।
- ii. सूक्ष्म सिंचाई को बढ़ावा देने के लिए मुख्यमंत्री सतत कृषि सिंचाई योजना।
- iii. मिट्टी और जल संरक्षण को बढ़ावा देने के लिए जलयुक्त शिवार अभियान 2.0।
- iv. खेत तालाबों के निर्माण को बढ़ावा देने वाली मुख्यमंत्री सतत कृषि सिंचाई योजना।
- v. डॉ. बाबासाहेब अम्बेडकर कृषि स्वावलंबन योजना और
- vi. कुओं के निर्माण में किसानों की सहायता के लिए बिरसा मुंडा कृषि क्रांति योजना।

जल शक्ति मंत्रालय, जल संसाधन विभाग सुनिश्चित सिंचाई के अंतर्गत कृषि योग्य क्षेत्र का विस्तार करने के लिए प्रधान मंत्री कृषि सिंचाई योजना (पीएमकेएसवाई) कार्यान्वित कर रहा है। इस योजना के दो घटक - त्वरित सिंचाई लाभ कार्यक्रम (एआईबीपी) और हर खेत को पानी (एचकेकेपी) हैं। वर्धा

संसदीय क्षेत्र को लाभान्वित करने वाली लोअर वर्धा परियोजना को पीएमकेएसवाई-एआईबीपी के अंतर्गत शामिल किया गया है। इस परियोजना के अंतर्गत 63.33 हजार हेक्टेयर भूमि की सिंचाई क्षमता विकसित की गई है। इसके अतिरिक्त, महाराष्ट्र में सिंचाई परियोजनाओं के लिए एक विशेष पैकेज 2018 में स्वीकृत किया गया था। वर्धा जिले को लाभान्वित करने वाली शिरूर लघु सिंचाई टंकी को इस विशेष पैकेज में शामिल किया गया है। इस परियोजना के अंतर्गत 1065 हेक्टेयर भूमि की सिंचाई क्षमता विकसित की गई है। सरकार ड्रिप और स्प्रिंकलर सिंचाई प्रणालियों के माध्यम से जल उपयोग दक्षता को बढ़ावा देने के लिए प्रति बूंद अधिक फसल (पीडीएमसी) योजना भी कार्यान्वित करती है। वर्धा जिले में अब तक पीडीएमसी योजना के अंतर्गत 23,297 हेक्टेयर भूमि को सूक्ष्म सिंचाई के दायरे में लाया गया है।

सरकार किसानों को बाजारों तक आसान पहुंच प्रदान करने और "10000 किसान उत्पादक संगठनों (एफपीओ) के गठन और प्रोत्साहन" तथा ई-राष्ट्रीय कृषि बाजार (ई-नाम) जैसी योजनाओं के माध्यम से बाजार संबंधों को मजबूत करने के लिए सहायता प्रदान कर रही है। वर्धा जिले में 15 एफपीओ का गठन किया गया है, जिससे किसानों को इन एफपीओ के माध्यम से अपनी उपज उचित मूल्य पर बेचने में सुविधा मिल रही है। कृषि एवं किसान कल्याण मंत्रालय, एफपीओ और बड़े संस्थागत खरीदारों के बीच सीधे संवाद स्थापित करने और व्यापारिक अवसरों की खोज के लिए साप्ताहिक वेबिनार आयोजित करता है। एफपीओ ओपन नेटवर्क फॉर डिजिटल कॉमर्स प्लेटफॉर्म के माध्यम से अपनी उपज का ऑनलाइन विपणन भी करते हैं, जिससे किसानों को व्यापक बाजार तक पहुंच और बेहतर मूल्य प्राप्त करने में मदद मिलती है। ई-नाम एक ऑनलाइन पोर्टल है जो कृषि उपज के वास्तविक समय के थोक मूल्य प्रदान करता है, जिससे किसानों को अपनी उपज की बिक्री के संबंध में सोच-समझकर निर्णय लेने में सुविधा होती है। वर्तमान में, वर्धा जिले की 4 मंडियां - अरवी, हिंगनघाट, सिंधी और वर्धा - ई-नाम प्लेटफॉर्म से जुड़ी हुई हैं।

सरकार सॉयल हेल्थ एंड फर्टीलिटी योजना के माध्यम से सॉयल हेल्थ के मुद्दे का समाधान कर रही है। यह योजना सॉयल हेल्थ और उसकी उत्पादकता में सुधार के लिए जैविक खाद और जैव उर्वरकों के साथ-साथ द्वितीयक और सूक्ष्म पोषक तत्वों सहित रासायनिक उर्वरकों के विवेकपूर्ण उपयोग के माध्यम से एकीकृत पोषक तत्व प्रबंधन (आईएनएम) को बढ़ावा देती है। वर्ष 2023-24 से 2025-26 के बीच वर्धा जिले में 32651 सॉयल हेल्थ कार्ड जारी किए गए हैं। इसके अतिरिक्त, सरकार परंपरागत कृषि विकास योजना (पीकेवीवाई) के माध्यम से भी जैविक खेती को बढ़ावा दे रही है। वर्ष 2016-17 से 2025-26 के बीच पीकेवीवाई के तहत वर्धा जिले में कुल 105 जैविक कृषि क्लस्टर स्वीकृत किए गए हैं, जो 3,144 हेक्टेयर क्षेत्र को कवर करते हैं और 2,813 किसानों को लाभान्वित करते हैं।

FREE ONLINE COACHING TO ASPIRANTS OF COMPETITIVE EXAMINATIONS

510. DR. RABINDRA NARAYAN BEHERA:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) the details of the collaboration entered into by the Department of Social Justice and Empowerment for providing free online coaching to aspirants from Scheduled Castes, Scheduled Tribes students for Civil, Banking services and other exams in Odisha;
- (b) the number of students covered and the categories of competitive examinations included under this initiative;

- (c) the manner in which eligible candidates are to be selected and supported under the programme; and
- (d) the objectives and expected outcomes of this initiative in promoting inclusive access to quality education and equal opportunity and the future plan in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) and (b) Department of Social Justice and Empowerment (MoSJE) has signed a Memorandum of Understanding (MoU) with Physics Wallah (PW) Foundation for providing free online coaching to 5000 aspirants every year from Scheduled Castes (SCs), Other Backward Classes (OBCs), and beneficiaries of the PM CARES Children from all over India including the State of Odisha for taking Civil Services Examination, Staff Selection Commission (SSC) Examination and Banking Examination. No such MoU has been signed by the Ministry of Tribal Affairs with any Organisation in respect of Scheduled Tribe (ST) students.

(c) The selection of beneficiaries under this initiative which includes free access to structured online courses, including live/recorded classes, test series, previous year papers, study material, mentorship, doubt-solving support and counselling is merit based through a dedicated online portal.

(d) The initiative would provide free online coaching to the beneficiaries so as to enable them to appear in competitive examinations for securing employment.

पंचायती राज संस्थाओं से संबंधित कार्यान्वयन

511. श्री जय प्रकाश:

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को इस बात की जानकारी है कि हिसार लोक सभा निर्वाचन क्षेत्र में पंचायती राज मंत्रालय द्वारा कार्यान्वित की जा रही विभिन्न योजनाओं का कार्यान्वयन वांछित गति से प्रगति नहीं कर रहा है,
- (ख) क्या वित्तीय संसाधनों, तकनीकी सहायता और प्रशिक्षित मानव संसाधनों की कमी के कारण कई ग्राम पंचायतों में विकास कार्य प्रभावित हो रहे हैं,
- (ग) वर्ष 2020 से आज की तिथि तक विभिन्न योजनाओं के अंतर्गत हिसार लोक सभा निर्वाचन क्षेत्र में पंचायतों द्वारा आवंटित, जारी और उपयोग की गई धनराशि कितनी है:
- (घ) क्या सरकार ने योजनाओं की निगरानी, सामाजिक संपरीक्षा और पारदर्शिता सुनिश्चित करने के लिए कोई कदम उठाए हैं; और
- (ङ) पंचायती राज संस्थाओं को मजबूत करने और हिसार क्षेत्र में योजनाओं के प्रभावी कार्यान्वयन को सुनिश्चित करने के लिए सरकार द्वारा प्रस्तावित समयबद्ध कार्य योजना क्या है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) और (ख) पंचायत राज्य का विषय है और पंचायती राज मंत्रालय पंचायती राज संस्थाओं (पीआरआई) के सुदृढ़ीकरण और कुशल कामकाज के लिए निरंतर राज्य सरकारों के प्रयासों को पूरा करता है, जिसमें योजनाओं के तहत वित्तीय सहायता भी शामिल है।

पंचायती राज मंत्रालय पंचायती राज संस्थाओं के निर्वाचित प्रतिनिधियों के क्षमता निर्माण और प्रशिक्षण के लिए केंद्र प्रायोजित योजना संशोधित राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) को

लागू करता है। केन्द्रीय क्षेत्र की योजनाओं जैसे पंचायत प्रोत्साहन (आईओपी) की केंद्रीय क्षेत्र योजना, जिसका उद्देश्य पंचायतों को सभी स्तरों पर उनके अच्छे विकासात्मक कार्यों के लिए प्रोत्साहन प्रदान करना और ई-पंचायत मिशन मोड परियोजना (ईएमएमपी), जिसका उद्देश्य ई-शासन को बढ़ावा देना है, क्रियान्वित हैं। इन योजनाओं को हरियाणा के हिसार लोकसभा निर्वाचन क्षेत्र सहित देश में राज्य/केंद्र शासित प्रदेशों की सक्रिय भागीदारी, भागीदारी और सहयोग के साथ कार्यान्वित किया जाता है। यद्यपि योजनाओं के कार्यान्वयन में कोई देरी नहीं हुई है, फिर भी राज्यों/केंद्र शासित प्रदेशों का प्रदर्शन, विशेष रूप से विभिन्न मापदंडों पर आरजीएसए के संबंध में, विभिन्न कारणों से हर राज्य में अलग-अलग होता है जैसे कि समय पर राज्य के हिस्से की धनराशि की उपलब्धता या रिलीज, पंचायतों के लिए चुनाव का समय पर संचालन, वार्षिक कार्य योजनाओं को अंतिम रूप देना, वित्तीय प्रदर्शन को प्रभावित करने वाली केंद्रीय हिस्सेदारी की रिलीज के लिए उपयोगिता प्रमाण पत्र का समय पर जमा करना और ग्राम पंचायत स्तर पर विभागीय पदाधिकारियों और पीआरआई के बीच समन्वय।

हरियाणा सरकार द्वारा उपलब्ध कराई गई जानकारी के अनुसार, वित्तीय वर्ष 2025-26 में राष्ट्रीय ग्राम स्वराज अभियान की योजना के तहत, हिसार लोकसभा निर्वाचन क्षेत्र में विभिन्न क्षमता निर्माण कार्यक्रमों के तहत 9,385 निर्वाचित प्रतिनिधियों और पंचायत पदाधिकारियों को प्रशिक्षित किया गया है, जिसका विवरण इस प्रकार है :

क्र.सं.	प्रशिक्षण की श्रेणी	प्रशिक्षित प्रतिभागी
1	पुनश्चर्या प्रशिक्षण	6,841
2	विशेष प्रशिक्षण	2,544
	कुल	9,385

इसके अलावा, यह सूचित किया गया है कि वित्त आयोग अनुदान के तहत वित्त वर्ष 2020-21 से वित्त वर्ष 2025-26 की अवधि के दौरान हिसार लोकसभा क्षेत्र की पंचायतों को कुल ₹464.30

करोड़ की राशि जारी की गई थी, जिसमें से ₹403.60 करोड़ का उपयोग इसी अवधि के दौरान किया गया है, जो जारी की गई राशि का 87% है।

(ग) हरियाणा सरकार द्वारा उपलब्ध कराई गई जानकारी के अनुसार, हिसार लोकसभा निर्वाचन क्षेत्र में पंचायतों में 19,675 स्वीकृत विकास कार्यों के लिए विभिन्न योजनाओं और केंद्रीय/राज्य वित्त आयोगों के तहत 1005.53 करोड़ रुपये स्वीकृत किए गए थे, जिनमें से वर्ष 2020 से 998.27 करोड़ रुपये जारी किए गए।

(घ) और (ङ) डिजिटल इंडिया पहल के तहत, पंचायती राज मंत्रालय विभिन्न डिजिटल प्लेटफॉर्म और एप्लिकेशनों को विकसित करके और उन्हें लोकप्रिय बनाकर जमीनी स्तर पर वित्तीय और शासन पारदर्शिता, कार्यक्षमता और जवाबदेही को बढ़ावा दे रहा है। ई-ग्राम स्वराज एप्लिकेशन को पंचायत स्तर पर नियोजन, लेखांकन, निगरानी और ऑनलाइन भुगतान की सुविधा प्रदान करने के लिए डिज़ाइन किया गया है। ई-ग्राम स्वराज का पीएफएमएस के साथ एकीकरण विक्रेताओं और सेवा प्रदाताओं को वास्तविक समय पर भुगतान करने में सक्षम बनाता है, जिससे निर्बाध निधि प्रवाह सुनिश्चित होता है और देरी कम होती है। ई-ग्राम स्वराज एप्लिकेशन को पंचायत खरीद में पारदर्शिता लाने के लिए सरकारी ई-मार्केटप्लेस (जीईएम) के साथ एकीकृत किया गया है। यह एकीकरण पंचायतों को ई-ग्राम स्वराज प्लेटफॉर्म के माध्यम से जीईएम के तहत वस्तुओं और सेवाओं की खरीद करने की अनुमति देता है। इसके अलावा, मंत्रालय द्वारा विकसित मेरी पंचायत जैसे एप्लिकेशन से पंचायत में जनता के लिए कार्यों की योजना, गतिविधियों और प्रगति की जानकारी सुलभ बनाकर पंचायत शासन में पारदर्शिता लाने का प्रयास किया गया है। पंचायत निर्णय एक ऑनलाइन एप्लिकेशन है जिसका उद्देश्य पंचायतों द्वारा ग्राम सभा के संचालन में पारदर्शिता और बेहतर प्रबंधन लाना है। साथ ही, ई-पंचायत मिशन मोड परियोजना (एमएमपी) के तहत विकसित 'ऑडिटऑनलाइन' एप्लिकेशन में

पंचायत खातों के ऑनलाइन ऑडिट की सुविधा प्रदान की गई है और बेहतर वित्तीय प्रबंधन में सहायता मिली है।

मंत्रालय के वरिष्ठ अधिकारी बैठकों, वीडियो कॉन्फ्रेंस, डैशबोर्ड पर नियमित फीडबैक आदि के माध्यम से योजना के कार्यान्वयन की प्रगति की गहन निगरानी के लिए समय-समय पर समीक्षा/वास्तविक (फिजिकल) जांच करते हैं। मंत्रालय योजना के प्रभाव का आकलन करने और बेहतर परिणाम के लिए योजना/योजनाओं में आगामी सुधार हेतु कमियों की पहचान करने के लिए तीसरे पक्ष से योजना का मूल्यांकन कराता है।

STATUS OF PMGSY IN BIHAR

512. SHRI MANOJ KUMAR:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the number of roads constructed and projects completed under the Pradhan Mantri Gram Sadak Yojana (PMGSY) in Bihar, along with the total financial allocation and expenditure incurred for these projects during the last five years;
- (b) whether the Government is spending thousands of crore rupees on this scheme from Scheduled Caste Sub Plan and Tribal Sub Plan (SCSP and TSP) budget, if so, whether the Government is intended to give relaxation in population criteria of the PMGSY and provide road connectivity to the SCs/STs village tola which has population 100 or more, if so, the details thereof and if not, the reasons therefor;

- (c) the steps taken to address challenges in rural road construction, such as delays in implementation, budget constraints and land acquisition issues, particularly in Dalits and tribals villages of Bihar; and
- (d) the timeline by which Government plans to achieve full rural road connectivity in Bihar under PMGSY and the steps being taken to accelerate progress in underdeveloped regions?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) The details of road length constructed under Pradhan Mantri Gram Sadak Yojana (PMGSY) state-wise in the State of Bihar during the last five financial years may be seen at pmgsy.dord.gov.in -> Progress Monitoring -> Financial Year wise Achievement.

Further, the allocation of funds for implementation of PMGSY is based on the proposals received from the State/UT and depends, inter-alia, on works in hand, execution capacity of the State, and unspent balances of the previous release available with the State. A total of Rs 4,026.17 crore central share has been released to the state of Bihar during the last five financial years. The expenditure incurred under PMGSY in the state of Bihar during the last five financial years may be seen at pmgsy.dord.gov.in -> Progress Monitoring -> MPR1.

(b) Pradhan Mantri Gram Sadak Yojana (PMGSY) is an area development programme and the objective of the scheme is to provide all-weather road connectivity in rural areas catering to the access needs of the entire population of the target habitation.

However, relaxation has been provided to the Tribal (Schedule V) areas and Selected Tribal and Backwards Districts (as identified by the Ministry of Home Affairs (MHA) and the erstwhile Planning Commission), and unconnected habitations in these areas with a population of 250 persons and above in the Core Network as per Census 2001 are eligible for connectivity under the scheme, whereas for the normal area the population criteria was 500+. No separate allocation of funds is made for Scheduled Castes/Scheduled Tribes under PMGSY.

With a view to improve the socio-economic conditions of the Particularly Vulnerable Tribal Groups (PVTGs), the Government has launched the Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM-JANMAN) scheme to be implemented in a Mission mode to saturate PVTG families and habitations with basic facilities such as safe housing, clean drinking water and sanitation, improved access to education, health and nutrition, road and telecom connectivity, and sustainable livelihood opportunities. Under road connectivity component of PM-JANMAN, the target is to provide road connectivity to PVTG habitations with population sizes up to 100. The target length is 8,000 Km with a

period of 5 years (2023-24 to 2027-28). Under PM-JANMAN, 2,495 roads (7,324 km) and 164 bridges have been sanctioned and 283 roads (1,537 km) have been completed as on 28th January 2026. No works have been sanctioned to the State of Bihar under PM-JANMAN.

Further, Pradhan Mantri Gram Sadak Yojana-IV (PMGSY-IV) has been launched in 2024 for construction of 62,500 km of all-weather roads (single lane) to provide connectivity to about 25,000 unconnected habitations of population size 500+ in plains, 250+ in NE and Hill states/UTs, special category areas (Tribal Schedule V, Aspirational Districts/ Blocks, Desert areas) and 100+ in LWE affected districts, as per Census 2011.

The Ministry of Rural Development is implementing the road connectivity component of the Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (DA-JGUA) in convergence with Pradhan Mantri Gram Sadak Yojana (PMGSY)-IV. Priority will be given to the unconnected habitations identified under DA-JGUA based on the following criteria:

- Habitations with a population of 500+ and 50% or more Scheduled Tribe (ST) population
- Habitations with 50 or more STs in the 250+ population category in Aspirational Districts

Also, Pradhan Mantri Anusuchit Jaati Abhyuday Yojna (PM-AJAY) scheme has been taken up in convergence with the PMGSY-IV. Priority will be given to the unconnected habitations identified under PM-AJAY based on the following criteria:

- 500 or more population and 40% or more SC population as per Census 2011.

No proposals have been received by the Ministry from the State of Bihar under PMGSY-IV.

(c) 'Rural Roads' is a State subject and the implementation of the scheme is the responsibility of the State/UT. However, the progress in implementation of PMGSY works is regularly reviewed by the Ministry by way of Performance Review Committee (PRC) Meetings, Regional Review Meetings (RRMs) and Pre-Empowered/ Empowered Committee Meetings with the States (including State of Bihar). Besides the above, special review meetings/monthly review meetings are also held by the Secretary/ Additional Secretary/Joint Secretary, Ministry of Rural Development with Chief Secretaries/ Secretaries of the States (including State of Bihar) to take stock of the progress of the scheme and necessary action are taken to remove the bottleneck after discussion with corresponding line Ministries at the central level. As regard budget constraints, no such constraints have come to the notice of the Ministry and progress of works under PMGSY has not been affected

due to funds constraints. There is an unbroken chain of funds release under PMGSY.

(d) The timeline of PMGSY-I was till March 2025 and the timeline for completion of pending works under PMGSY-II, PMGSY-III and RCPLWEA is March 2026. Further, timeline for completion of PMGSY-IV works is till March 2029.

DISTRESS SALE OF MANGOES BY TRIBAL FARMERS

513. SHRI SAPTAGIRI SANKAR ULAKA:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government is aware that thousands of tribal mango farmers of Kashipur block in Rayagada district, Odisha are facing severe distress due to the absence of cold storage, lack of mandi procurement, unaffordable fertilisers and total absence of processing units, forcing them into distress sale every harvest season;
- (b) whether it is a fact that, in the absence of institutional procurement, private traders and middlemen are buying mangoes at exploitative prices, depriving tribal farmers of fair income despite rising market prices elsewhere, if so, the details thereof;

- (c) the details of cold storages, regulated mandis, FPOs, price support schemes and mango processing units sanctioned or operational in Rayagada district and Kashipur block during the last five years; and
- (d) the time-bound action plan of the Government to establish cold storage, ensure mandi-based procurement, promote processing and guarantee remunerative prices so that tribal mango farmers are protected from distress sale and exploitation?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b) No such reports have been received by the Government of India from the State Government of Odisha in this regard. However, the State Government of Odisha has reported that the Government is aware of the specific logistical and seasonal challenges faced by tribal mango farmers in the Kashipur block of Rayagada.

- **Seasonal Price Compression:** Unlike early-harvest districts such as Dhenkanal and Angul, which capture premium market prices, Rayagada's mango harvest occurs later in the season. This often coincides with market saturation and the onset of early rainfall.
- **Quality Impacts:** Late-season harvest along with early rainfall frequently results in "black spots"/blemishes on the fruit, which diminishes the

aesthetic quality required for high-end export markets and lowers the bargaining power of farmers against private traders.

- **Intervention:** To mitigate these risks, the Government is focusing on strengthening Farmer Producer Organizations (FPOs) to improve post-harvest handling and collective bargaining. Currently, there are 70 registered FPOs in Rayagada district with 5 FPOs in Kashipur block.

(c) As per the information received from the State Government of Odisha, during the last five years, 2 cold storages with a total capacity of 5,600 MT, 7 solar-based cold rooms, and one Hot Water Treatment facility along-with two Regulated Market Committees have been established in Rayagada and Gunupur Blocks.

(d) To avoid distress sale of horticultural crops, the Government of India, through the Mission for Integrated Development of Horticulture (MIDH), provides financial assistance to all States/UTs for development of post-harvest management infrastructure, processing and value addition facilities, including in tribal and backward areas, based on proposals received from the States/UTs as per their approved Annual Action Plan (AAP). The scheme is demand/entrepreneur driven.

In addition to provide remunerative price to the farmers, Government implements Market Intervention Scheme (MIS), a component under Pradhan Mantri Annadata Sanrakshan Abhiyan (PM-AASHA), for procurement of agricultural and horticultural commodities, which are perishable in nature and are not covered under the Price Support Scheme (PSS). The objective of intervention

is to protect the growers of these commodities from making distress sale in the event of a bumper crop during the peak arrival period when the prices tend to fall below economic levels. The scheme is implemented at the request of a State/UT Government, which is ready to bear 50 percent of the loss (25 percent in case of North-Eastern States), if any, incurred on its implementation.

Further, Government has introduced a new component of Price Differential Payment (PDP) under Market Intervention Scheme (MIS) from 2024-25 season for direct payment of the price difference between the Market Intervention Price (MIP) and the selling price to the farmers of perishable crops. States/UTs have an option to choose either to do physical procurement of the crop or to make the differential payment between the MIP and Sale Price to the farmers.

Department of Agriculture and Farmers Welfare approves procurement of Mangoes at Market Intervention Price (MIP) under Market Intervention Scheme (MIS) on request of States/UTs when the market prices fall below the MIP.

दिल्ली दुग्ध योजना

514. श्री रामवीर सिंह बिधूड़ी:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

(क) दिल्ली दुग्ध योजना (डीएमएस) के तहत वर्तमान में राजधानी में संचालित डिपों की संख्या कितनी है;

(ख) क्या डीएमएस घाटे में चल रहा है और यदि हां, तो पिछले पांच वर्षों के दौरान हुई हानि का ब्यौरा क्या है; और

(ग) क्या सरकार का डीएमएस का पुनरुद्धार करने के लिए कोई प्रस्ताव है, यदि हां, तो तत्संबंधी ब्यौरा क्या है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) दिल्ली दुग्ध योजना (DMS) के 380 दुग्ध बूथ वर्तमान में राजधानी में कार्यरत हैं।

(ख) पिछले पांच वर्षों के दौरान DMS द्वारा अर्जित लाभ/हानि का विवरण निम्नलिखित है:-

वर्ष	आंकड़े लाख रु. में
2020-21	(+) 263.06
2021-22	(-) 334.24
2022-23	(-) 5873.23
2023-24	(-) 6445.96
2024-25	(-) 2465.60

(ग) केंद्रीय मंत्रिमंडल ने दिनांक 22.04.2015 को हुई अपनी बैठक में पशुपालन और डेयरी विभाग (DAHD) द्वारा खुली बोली प्रक्रिया के माध्यम से दिल्ली दुग्ध योजना के लिए संचालन एवं प्रबंधन (OandM) एजेंसी के चयन हेतु अनुमोदन दिया था। तदनुसार, विभाग ने इस संबंध में दिनांक 26.05.2017 और 27.06.2018 को दो खुली बोलियां आमंत्रित की थीं। लेकिन दिल्ली दुग्ध योजना के संचालन एवं प्रबंधन को 30 वर्षों के लिए पट्टे पर सौंपने के लिए विभाग को कोई उपयुक्त

रियायतग्राही नहीं मिल पाया, क्योंकि खुली बोली के माध्यम से प्राप्त प्रस्तावित मूल्य/दरें विभाग द्वारा निर्धारित 'आरक्षित मूल्य' से कम थीं।

AQUACULTURE SPECIES

515. SHRI ASADUDDIN OWAISI:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether the Government is aware of reports indicating that certain aquaculture species like red algae promoted under the Pradhan Mantri Matsya Sampada Yojana (PMMSY) are invasive, and their proliferation threatens marine ecosystems, including coral reefs;
- (b) if so, the details of such invasive species, their impact on coral reefs and local marine biodiversity;
- (c) whether any study or evidence the Government has considered before promoting these species;
- (d) the steps being taken by the Government to mitigate the environmental impact of such invasive species and ensure that aquaculture under the PMMSY is sustainable; and
- (e) whether the Government has any proposals to issue revised guidelines or fixed strict criteria for species selection under PMMSY and if so, the details thereof?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) to (c) The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying Government of India in the year 2020-21 has rolled out a flagship scheme the *Pradhan Mantri Matsya Sampada Yojana* (PMMSY) with highest ever investment of Rs. 20,050 crores in the fisheries sector for implementation during a period of five years i.e., 2020-21 to 2024-25, in all States/Union Territories. Under PMMSY, seaweed cultivation is promoted as an income-generating economic activity. The support is directed to improve the cultivation practices, infrastructure, awareness, training, research in this sector and to optimize the value chain in the Seaweed trade. Department of Fisheries, Government of India, under PMMSY has approved the seaweed projects worth ₹198.17 crore for installation Rafts, monolines/ tubenets, establishment of a Multipurpose Seaweed Park, Seaweed Seed bank, Seaweed Hatchery, Pre-feasibility Assessment study projects on seaweed farming, training and capacity building programs in various States and Union Territories. Besides, Mandapam Regional Centre of ICAR-Central Marine Fisheries Research Institute (CMFRI) has been designated as a Centre of Excellence for seaweed development and Lakshadweep Islands has been designated as a Seaweed Cluster.

As per the National Institution for Transforming India (NITI) Aayog report on *Strategy for the Development of Seaweed Value Chain*, Institutes such as National Centre for Sustainable Coastal Management (NCSCM), Central Salt and Marine Chemical Research Institute (CSMCRI) and Central Marine Fisheries Research Institute (CMFRI) have studied and documented impact of seaweed cultivation on biodiversity including coral reefs. Their findings indicate no negative impact on marine biodiversity and no invasive characteristics reported for red algae species such as *Gracilaria edulis* and *Kappaphycus alvarezii*. in the marine ecosystem. The Government of Tamil Nadu has also *inter alia* reported that commercial cultivation of *Kappaphycus* was started from 2005, and there was no invasiveness seen as apprehended. However, as a precautionary measure, vide G.O. (MS) No.229, Environment and Forests (EC-3) Department, dated 20.12.2005 the *Kappaphycus* has not allowed for cultivation in Gulf of Mannar region.

(d) and (e) To regulate introduction of non-native species, Government of India have constituted the National Committee on Introduction of Exotic Aquatic Species into Indian waters that *inter alia* review and assess the pros and cons of introduction of exotic aquatic species including seaweeds into the Country and also develop guidelines/code of ethics for future introductions. The committee is also responsible for approving the introduction of new species and developing import protocols based on comprehensive risk assessments to minimize potential

ecological and economic impacts. The Department of Fisheries, Government of India, under PMMSY promotes species diversification including seaweed through new candidate species having high production and market potential. Further, to promote sustainable seaweed cultivation under PMMSY, the Department of Fisheries, Government of India, has notified the 'Guidelines for Import of Live Seaweeds into India' allowing the import of high-quality seed materials. The guidelines outline a process for importing live seaweed, ensuring transparency and accountability, strict quarantine procedures to prevent introduction of pests and diseases, risk assessment to identify potential biosecurity concerns and post-import monitoring for strengthening ongoing monitoring and risk assessment.

ANNUAL INCOME OF FARMERS

516. SUSHRI IQRA CHOUDHARY:

ADV. PRIYA SAROJ:

SHRI PUSHPENDRA SAROJ:

SHRI DHARMENDRA YADAV:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the median annual income of farmers, separately from farm and non-farm sources since 2014, State and year-wise;

- (b) the number and proportion of indebted farmer households, the total outstanding agricultural debt and the break-up between crop loans and other borrowings since 2014, State and year-wise;
- (c) the average outstanding debt per agricultural household along with trends over the last decade, State-wise; and
- (d) whether the Government proposes to implement the Swaminathan Commission's Minimum Support Price formula (C2+50 per cent) and if not, the reasons therefor and the details of any alternative income-assurance measures under consideration?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) The average monthly income of agricultural households in the country is periodically estimated through the "Situation Assessment Survey (SAS) of Agricultural Households", conducted by the National Statistics Office (NSO), Ministry of Statistics and Programme Implementation (MoSPI). As per the latest NSS 77th round of the Survey (January, 2019 – December, 2019) in the rural areas of the country, the average monthly income per agricultural household from various sources is estimated at Rs. 10,218/- per month. The income of agricultural households is derived from multiple sources, including net receipt from crop production (Rs. 3,798/-), net receipt from farming of animals (Rs. 1,582/-), income from wages (Rs. 4,063/-), net receipt from non-farm business(Rs. 641/-) , and

leasing out of land (Rs. 134/-). The contribution of these sources varies across States depending on local agro-climatic conditions, farm size, and cropping patterns. The State-wise average monthly income per agricultural household from different sources during July 2018–June 2019 is given in the enclosed **Statement-I**.

(b) and (c) As per the latest Situation Assessment Survey (SAS) of Agricultural Households, the average amount of outstanding loan per agricultural household is Rs. 74,121/- covering 50.2% of total agricultural household (9.3 crore) during agricultural year July, 2018- June, 2019 across different States/UTs, as detailed in enclosed **Statement-II**. The SAS also indicates that loans were availed for various purposes, including capital expenditure in farm business(25.9%), revenue expenditure in farm business(31.6%), non-farm business(3.9%), for housing(11.2%), marriages and ceremonies (6.4%), education and medical (5.4%), other consumption expenditure (9.4%) and others (6.2%).

(d) National Commission on Farmers (NCF), constituted under the Chairmanship of Prof. M.S. Swaminathan in 2004, inter alia, recommended that Minimum Support Price (MSPs) should be at least 50 percent more than the weighted average cost of production. To give effect to this recommendation, Government, in its Union Budget for 2018-19, had made an announcement to keep MSP at a level of minimum one and half times of the cost of production as a pre-determined

principle. Accordingly, MSPs for all mandated Kharif, Rabi and other commercial crops have been fixed with a margin of at least 50 percent over weighted average cost of production.

While recommending MSP, CACP considers important factors like cost of production, overall demand-supply conditions, domestic and international prices, inter-crop price parity, terms of trade between agricultural and non-agricultural sectors, the likely effect on the rest of the economy, besides ensuring rational utilization of land, water and other production resources and a minimum of 50 percent as the margin over cost of production.

Further, Government of India is committed to enhance the welfare of farmers and making agriculture more remunerative. The Government has implemented various policies, reforms, developmental programs, and schemes aimed at improving farmer incomes which includes Pradhan Mantri Kisan Samman Nidhi (PM-KISAN), Pradhan Mantri Fasal Bima Yojana (PMFBY), Pradhan Mantri Kisan Maan Dhan Yojana (PM-KMY), Fixing of Minimum Support Price (MSP) at one-and-a half times the cost of production, Agriculture Infrastructure Fund (AIF), Formation and Promotion of 10,000 Farmer Producer Organizations (FPOs), Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA), Modified Interest Subvention Scheme (MISS), National Bee Keeping and Honey Mission (NBHM), Agri Fund for Start Ups and Rural Enterprises

(AgriSURE), Integrated Scheme for Agriculture Marketing-National Agriculture Market (ISAM eNAM), Rashtriya Krishi Vikas Yojana (RKVY), among others.

STATEMENT-I

State/UT - wise average monthly income of agricultural household during agricultural year July 2018- June 2019

Sl. No.	State/ Group of NE States/ Group of UTs	Income (Rs.)
1	Andhra Pradesh	10,480
2	Arunachal Pradesh	19,225
3	Assam	10,675
4	Bihar	7,542
5	Chhattisgarh	9,677
6	Gujarat	12,631
7	Haryana	22,841
8	Himachal Pradesh	12,153
9	Jammu and Kashmir	18,918
10	Jharkhand	4,895
11	Karnataka	13,441
12	Kerala	17,915
13	Madhya Pradesh	8,339
14	Maharashtra	11,492

15	Manipur	11,227
16	Meghalaya	29,348
17	Mizoram	17,964
18	Nagaland	9,877
19	Odisha	5,112
20	Punjab	26,701
21	Rajasthan	12,520
22	Sikkim	12,447
23	Tamil Nadu	11,924
24	Telangana	9,403
25	Tripura	9,918
26	Uttarakhand	13,552
27	Uttar Pradesh	8,061
28	West Bengal	6,762
	Group of N E States	16,863
	Group of UTs	18,511
	All India	10,218

Source: NSS Report No. 587: Situation Assessment of Agricultural Households and Land and Livestock Holdings of Households in Rural India, 2019.

STATEMENT-II

Average amount of outstanding loan and Percentage of covering agricultural households during agricultural year across different States/UTs

Sl.No.	State/Group of NE States/ Group of UTs	Average amount (Rs.) of outstanding loan per agricultural household	Percentage of covering agricultural households
1	Andhra Pradesh	2,45,554	93.2
2	Arunachal Pradesh	3,581	12.5
3	Assam	16,407	31.0
4	Bihar	23,534	39.7
5	Chhattisgarh	21,443	31.2
6	Gujarat	56,568	42.5
7	Haryana	1,82,922	47.5
8	Himachal Pradesh	85,825	29.2
9	Jammu and Kashmir	30,435	31.9
10	Jharkhand	8,415	25.3
11	Karnataka	1,26,240	67.6
12	Kerala	2,42,482	69.9
13	Madhya Pradesh	74,420	48.4
14	Maharashtra	82,085	54.0
15	Manipur	5,551	20.6
16	Meghalaya	2,237	9.1

17	Mizoram	23,485	8.0
18	Nagaland	1,750	6.0
19	Odisha	32,721	61.2
20	Punjab	2,03,249	54.4
21	Rajasthan	1,13,865	60.3
22	Sikkim	32,185	10.6
23	Tamil Nadu	1,06,553	65.1
24	Telangana	1,52,113	91.7
25	Tripura	23,944	47.7
26	Uttarakhand	48,338	46.6
27	Uttar Pradesh	51,107	41.9
28	West Bengal	26,452	50.8
	Group of N E States	10,034	19.2
	Group of UTs	25,629	27.5
	All India	74,121	50.2

Source: NSS Report No. 587: Situation Assessment of Agricultural Households and Land and Livestock Holdings of Households in Rural India, 2019

राजस्थान में ग्रामीण योजनाओं के लिए निधि

517. श्री राहुल कस्वां:

क्या ग्रामीण विकास मंत्री यह बताने की कृपा करेंगे कि:

- (क) राजस्थान राज्य के ग्रामीण क्षेत्रों के विकास के लिए केन्द्र सरकार द्वारा आवंटित निधियों का ब्यौरा क्या है और विगत तीन वर्षों में प्रत्येक वर्ष के दौरान निधियों को किन कार्यकलापों के लिए व्यय किया गया था;
- (ख) राजस्थान में पंचायत स्तर पर वर्तमान में चलाई जा रही योजनाओं का, विशेषकर चुरू लोक सभा निर्वाचन क्षेत्र में ब्यौरा क्या है;
- (ग) क्या सरकार को राजस्थान के ग्रामीण क्षेत्रों, विशेषकर चुरू और हनुमानगढ़ जिलों के नोहर और भादरा उप-खंड मुख्यालय में पंचायत स्तर पर सरकारी योजनाओं में किसी अनियमितता की जानकारी है;
- (घ) यदि हां, तो ऐसी अनियमितताओं को रोकने के लिए क्या उपाय किए गए हैं; और
- (ङ) राजस्थान के उप-मंडल मुख्यालयों, विशेषकर चुरू और हनुमानगढ़ जिले को अब तक आवंटित और उपयोग की गई धनराशि का ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) और (ख) ग्रामीण विकास मंत्रालय देश के ग्रामीण क्षेत्रों, जिसमें राजस्थान के चुरू और हनुमानगढ़ जिले भी शामिल हैं, में समग्र विकास के लिए कई कल्याणकारी योजनाओं/कार्यक्रमों जैसे कि महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा योजना), प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी), प्रधानमंत्री ग्राम सड़क योजना (पीएमएवाई-जी), दीनदयाल अंत्योदय योजना - राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम), दीन दयाल उपाध्याय ग्रामीण कौशल्य योजना (डीडीयूजीकेवाई), ग्रामीण स्वरोजगार प्रशिक्षण संस्थान (आरएसईटीआई), राष्ट्रीय सामाजिक सहायता कार्यक्रम (एनएसएपी) और प्रधानमंत्री कृषि सिंचाई योजना के वाटरशेड विकास घटक (डब्ल्यूडीसी-पीएमकेएसवाई) का कार्यान्वयन कर रहा है। इन योजनाओं/कार्यक्रमों का उद्देश्य गरीबी को कम करना और आजीविका के अवसरों को सुदृढ़ करना, तथा न्यूनतम गारंटीकृत नियोजन प्रदान

करके स्व-नियोजन को बढ़ावा देकर युवाओं को विविध, विभिन्न उपयोगी व्यवसायों और उद्यमिता गुणों में कौशल प्रदान करके बुनियादी ढांचा ढांचे का विकास, वृद्धि और सामाजिक सहायता की व्यवस्था कर देश के ग्रामीण क्षेत्रों में लोगों के जीवन की गुणवत्ता में समग्र सुधार लाना है।

पिछले तीन वर्षों के दौरान विभिन्न ग्रामीण विकास योजनाओं/कार्यक्रमों के अंतर्गत उपरोक्त उल्लिखित गतिविधियों के लिए राजस्थान राज्य के ग्रामीण क्षेत्रों के विकास हेतु आवंटित/जारी निधि का विवरण, जहाँ भी उपलब्ध है, इस प्रकार है:

(रु. करोड़ में)

योजना/कार्यक्रम	जारी/आवंटित निधि		
	वि.व. 2022-23	वि. व. 2023-24	वि. व. 2024-25
मनरेगा योजना	9662.99	8671.62	7581.87
पीएमएवाई-जी	2157.52	67.57*	1239.90*
पीएमजीएसवाई	199.90	404.79	450.46
डीएवाई-एनआरएलएम	247.45	247.45	302.45
डीडीयू-जीकेवाई	0.00	0.00	28.9
आरएसईटीआई	13.23	12.18	0.00
एनएसएपी	621.76	305.20	608.67
डब्ल्यूडीसी-पीएमकेएसवाई 2.0	0.00	74.33	211.64

(*पीएम-जनमन सहित)

(ग) से (ङ) शिकायत निवारण कार्यक्रम के कार्यान्वयन में एक अभिन्न और महत्वपूर्ण हिस्सा है और इसे योजनाओं के दिशानिर्देशों के अनुसार प्राथमिकता के आधार पर हल किया जा रहा है। केंद्रीयकृत लोक शिकायत निवारण और निगरानी प्रणाली (सीपीग्राम्स) पोर्टल (pgportal.gov.in) पर शिकायत दर्ज करने की एक प्रक्रिया है। मंत्रालय में सीपीग्राम्स या अन्य माध्यमों से प्राप्त शिकायतों को संबंधित राज्य सरकारों को शिकायत के निवारण और कार्रवाई रिपोर्ट प्रस्तुत करने के लिए अग्रेषित किया जाता है, और यह रिपोर्ट शिकायतकर्ता को सूचित करते हुए शिकायत प्राप्त होने के एक महीने के भीतर मंत्रालय को प्रदान की जाती है। हालाँकि, मनरेगा योजना के तहत केंद्रीयकृत लोक शिकायत निवारण

और निगरानी प्रणाली (सीपीग्राम्स) पर उपलब्ध रिकॉर्ड के अनुसार पिछले तीन वित्तीय वर्षों के दौरान हनुमानगढ़ जिले के नोहर और भादरा उप-खंड मुख्यालयों से कुल 10 शिकायतें प्राप्त हुईं और चुरू जिले से 3 शिकायतें प्राप्त हुईं। ऐसी सभी शिकायतों को राज्य सरकार को जांच कराने और विस्तृत अनुपालन कार्रवाई करने के लिए भेजा गया।

जहां तक राजस्थान के उप-मंडल मुख्यालयों के लिए आवंटित और उपयोग किए गए धन के विवरण का संबंध है, यह मंत्रालय ऐसे डेटा का रखरखाव नहीं करता है। हालाँकि, ग्रामीण विकास मंत्रालय द्वारा कार्यान्वित विभिन्न योजनाओं/कार्यक्रमों के तहत राज्य/संघ-राज्य क्षेत्रों को निधि आवंटित की जाती है, जिनमें राजस्थान राज्य भी शामिल है, जो आगे संबंधित जिलों/स्थानीय निकायों को वितरित करते हैं। इसलिए, यह मंत्रालय किसी भी उप-मंडल मुख्यालय जिनमें चुरू और हनुमानगढ़ जिले भी शामिल हैं, को निधि का सीधे आवंटन नहीं करता है।

WOMEN ENTERPRISE ACCELERATION FUND

518. SUSHRI S. JOTHIMANI:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details and total number of beneficiaries of the Women Enterprise Acceleration Fund established under the Deendayal Antyodaya Yojana – National Rural Livelihoods Mission (DAY-NRLM) in Tamil Nadu over the preceding three years;
- (b) the details and total Credit Guarantee Support disbursed to date, disaggregated with specific data for Tamil Nadu and the Karur Lok Sabha Constituency, State-wise;

- (c) whether the Government deems it necessary to expand the purview of the aforementioned scheme to embrace women-led enterprises in rural areas that extend beyond the current classifications of nano and small enterprises;
- (d) whether the Women Enterprise Acceleration Fund effectively bridging the substantial finance gap for women entrepreneurs in rural areas; and
- (e) if not, the measures being implemented or proposed to address the identified shortcomings?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) Deendayal Antyodaya Yojana–National Rural Livelihoods Mission (DAY-NRLM) has established a **Women Enterprise Acceleration Fund** to facilitate credit for individual women SHG members to expand and scale their enterprises.

Key components of the women enterprise acceleration fund are as follows:

- i. Reimbursement of credit guarantee fees to lending institutions.
- ii. Interest subvention on prompt repayment to Individual women SHG members.

As primary objective of the scheme is to facilitate access to credit for individual SHG members, the Ministry has engaged extensively with all Public Sector Banks and major private sector banks to design dedicated credit products. As on date, all 12 Public Sector Banks and one major private sector bank have developed

exclusive credit products for SHG members and have entered into formal partnerships with the Ministry to extend these credit services across rural areas.

Number of women beneficiaries in Tamil Nadu:

The loan disbursed to women SHG members over the last three years is as follows:

S. No.	Year	No of Beneficiaries	Loan Amount (Rs. in crores)
1	2023-24	933	11.43
2	2024-25	29440	620.91
3	2025-26	31,061	456.14

(b) Till date, no funds have disbursed under the Credit Guarantee Support component. Further, as per the scheme guidelines, the support amount is to be reimbursed to banks/lending institutions as and when eligible claims arise. Accordingly, the State has no role in managing funds for this component of the scheme.

(c) No. The scheme is intended to support and facilitate individual women SHG members in rural areas by providing subsidised loans up to Rs. 1.5 lakh, along with credit guarantee cover for loans up to Rs. 5 lakh. At present, no changes to the scheme are envisaged.

(d) Yes. By virtue of this scheme, all 12 Public Sector Banks and one private sector bank have designed dedicated credit products specifically for SHG

members. Further, on the advice of this Ministry, banks have included individual financing to SHG members as a key focus area in their lending targets since FY 2024–25.

In FY 2025–26 (till date), 5.57 lakh SHG members in rural areas have availed loans totalling Rs. 8,321.21 crore to set up and expand their enterprises. Cumulatively, more than 11.11 lakh women SHG members have been supported with bank credit amounting to Rs. 14,162.96 crore.

(e) In view of above (d), not applicable.

DAIRY FARMERS AND LIVESTOCK REARERS

519. DR. KADIYAM KAVYA:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to State:

- (a) whether the Government has assessed the needs of dairy farmers and livestock rearers including fodder availability, veterinary services and livestock disease control in Warangal Parliamentary Constituency in Telangana;
- (b) whether any assistance has been provided by the Government in Warangal district under Mobile Veterinary Units (MVU), National Dairy Development Programme (NDDP), Rashtriya Gokul Mission and livestock health programmes;

- (c) if so, the details thereof including the number of villages covered, veterinary service delivery and number of animals vaccinated under National Animal Disease Control Programme (NADCP) during the last three years; and
- (d) the steps taken by the Government to ensure fair and timely milk procurement payments, strengthen chilling/processing infrastructure and reduce disease-related losses for dairy farmers in Warangal?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) to (d) The Department of Animal Husbandry and Dairying (DAHD), Government of India is formulating and implementing schemes on the basis action plans received from the States. The schemes being implemented by the Department of Animal Husbandry and Dairying, Government of India are covering all the districts and villages across the country including Warangal Parliamentary constituency in Telangana. In order to supplement the efforts made by the States and Union Territories to enhance milk production and productivity, control of animal diseases and to strengthen milk processing infrastructure and livestock insurance coverage, Department of Animal Husbandry and Dairying, Government of India is implementing following schemes and measures:

1. Rashtriya Gokul Mission (RGM): RGM is implemented for development and conservation of indigenous breeds, genetic upgradation of bovine population and

enhancement of milk production and productivity of bovines with the following major initiatives under the scheme:

(i) Nationwide Artificial Insemination Programme: The programme aims at enhancing AI coverage and to deliver quality Artificial Insemination Services (AI) at farmer's doorstep with semen of high genetic merit bulls including indigenous breeds. As on date, 9.54 crore animals have been covered, 14.99 crores Artificial Insemination have been performed and 5.69 crores farmers benefitted under the programme. Under Nationwide Artificial Insemination programme 35.55 lakh animals covered, 49.15 lakh Artificial Insemination performed and 17.57 lakh farmers benefitted in the State of Telangana and in Warangal district of 92104 animals inseminated, 1.23. lakh Artificial Insemination performed and 57103 farmers benefitted.

(ii) Sex Sorted Semen: Sex-sorted semen technology has been introduced in the country to ensure production of female calves with up to 90% accuracy. Indigenously developed sex sorted semen production technology has been launched and with this technology cost of sex sorted semen has been reduced substantially and sex sorted semen is available to farmers at reasonable rates. So far, 1.34 crore sex-sorted semen doses have been produced using high genetic merit bulls, including bulls from indigenous breeds

(iii) Accelerated Breed Improvement Programme using sex sorted semen is implemented for promotion of sex sorted semen and incentive upto 50% of the cost of sex sorted semen on assured pregnancy is made available to farmers.

(iv) Multi-Purpose Artificial Insemination Technicians in Rural India (MAITRI's): MAITRIs are trained and equipped to deliver quality Artificial Insemination services at farmers' doorstep. As on date, 39810 MAITRIs have been trained and inducted in the country. During the last 3 years 258 MAITRIs have been inducted in Telangana.

(v) In-Vitro Fertilization (IVF) Technology is promoted for the development and conservation of indigenous breeds. The Department has established 24 IVF laboratories across India for this purpose. The Accelerated Breed Improvement Programme, leveraging IVF technology, has been launched to take advanced breeding methods to farmers' doorsteps, with an incentive of Rs. 5,000 provided for every assured pregnancy. From these labs 28358 viable embryos have been produced and out of this, 16065 embryos have been transferred and 2593 calves born. To propagate elite animals of indigenous breeds, the Department has established 1 IVF lab in Telangana and has produced 435 viable embryos, with 350 embryos transferred and 15 calves born.

(vi) Progeny testing and Pedigree selection programme is implemented to produce high genetic merit bulls, including bulls of indigenous breeds. Progeny testing is implemented for Gir, Sahiwal breeds of cattle, and Murrah, Mehsana

breeds of buffaloes. Under the Pedigree selection programme Rathi, Tharparkar, Hariana, Kankrej breeds of cattle and Jaffarabadi, Nili Ravi, Pandharpuri and Banni breeds of buffalo are covered. So far, 4466 high genetic merit bulls have been produced and made available to semen stations for semen production.

(vii) Strengthening of semen stations to achieve qualitative and quantitative improvement in semen production including semen of indigenous breeds. So far, strengthening of 47 semen stations have been sanctioned. Assistance has been made available to Telangana for 2 strengthening semen stations located at Karimnagar and Kasampally.

(viii) Creation awareness among farmers: Under the scheme, fertility camps, milk yield competitions, calf rallies, seminars, workshops, and conclaves have been organized to create awareness among farmers about the importance of indigenous bovine breeds.

2. National Programme for Dairy Development (NPDD): NPDD is implemented with following 2 components:

- (i) Component "A" of NPDD focuses on creating/strengthening of infrastructure for quality milk testing equipment as well as primary chilling facilities for State Cooperative Dairy Federations/ District Cooperative Milk Producers' Union/ Self Help Groups (SHGs)/ Milk Producer Companies/ Farmer Producer Organizations.
- (ii) Component "B" of the NPDD scheme "Dairying through Cooperatives" aims to increase sale of milk and dairy products by increasing farmer's access to

organized market, upgrading dairy processing facilities and marketing infrastructure and enhancing the capacity of producer owned institutions.

Department of Animal Husbandry and Dairying (DAHD), Government of India has released an amount of Rs. 2153.60 lakh under Component A and an amount of Rs. 7429.99 lakh (Rs. 6491.91 lakh as loan and Rs. 938.08 lakh as grant) under Component B of National Programme for Dairy Development (NPDD) scheme in Telangana during the last five years.

3. Supporting Dairy Cooperatives and Farmer Producer Organisations engaged in dairy activities (SDCFPO): To assist the State Dairy Cooperative Federations by providing interest subvention (regular 2% and additional 2% on prompt repayment) with respect to soft working capital loan to tide over the crisis on account severely adverse market conditions or natural calamities. As on 15.12.2025, in Telangana, an amount of Rs. 65.15 lakh (Rs. 39.03 lakh as regular interest subvention and Rs. 26.12 lakh as additional interest subvention) has been released leveraging working capital loan amount of Rs 150 crore for 2 milk union.

4. Animal Husbandry Infrastructure Development Fund (AHIDF): AHIDF provides interest subvention at the rate 3% per annum for creation/ strengthening of livestock product processing and diversification infrastructure thereby providing greater access for unorganized producer members to organized market.

5. The Department of Animal Husbandry and Dairying, Government of India is implementing National Livestock Mission (NLM) which aims towards employment generation, entrepreneurship development, increase in per animal productivity and thus targeting increased production of meat, goat milk, egg and wool under the umbrella scheme Development Programme. The scheme have following three Sub-Missions: (a) Sub-mission on Breed Development of Livestock and Poultry; (b) Sub-mission on Feed and Fodder Development and (c) Sub Mission on Innovation and Extension.

The Sub-Mission on feed and fodder is having following components:

- i. Assistance for Quality Fodder Seed Production
- ii. Entrepreneurial activities in feed and fodder
- iii. Establishment of Entrepreneurs for Fodder Seed processing Infrastructure (processing and grading unit/ fodder seed storage godown)
- iv. Fodder production from Non-Forest Wasteland/Rangeland/Non-arable Land” and “Fodder Production from Forest Land

The Department of Animal Husbandry and Dairying, Government of India is supporting establishment of fodder Farmer Producer Organization (FPOs) with the aim to develop organised system of production and sale of fodder products - silage, hay, dry fodder blocks, Total Mixed Ration (TMR), planting material, fodder seeds etc and to bridge the gap between demand and supply of fodder in the country and so far 100 fodder FPOs have been registered.

Livestock Insurance programme: Assistance is provided to State Government for share of premium @ 60:40 or 90:10 basis for insurance coverage for animals. The beneficiary is providing 15% share of the premium. The benefit of subsidy is restricted to 10 cattle unit per household up to sheep and goat and 5 cattle unit for pig and rabbits (1 cattle unit = 10 sheep/goat/pig/rabbit). The Risk Management and Insurance is implemented in all the Districts of the Country. The indigenous / crossbred milch animals, pack animals (Horses, Donkey, Mules, Camels, Ponies and Cattle/ Buffalo Male), and other Livestock (Goat, Sheep, Pigs, Rabbit, Yak and Mithun etc.) are under the purview of this activity.

6. Livestock Health and Disease Control Programme (LHDCP): to provide for prophylactic vaccination against animal diseases, capacity building of veterinary services, disease surveillance, and strengthening veterinary infrastructure. Also, a new component of Pashu Aushadhi is added under the scheme ensure availability of affordable generic veterinary medicine across the country through Pradhan Mantri Kisan Samriddhi Kendras (PM-KSK) and Cooperative Societies. This will create an ecosystem for Generic Medicine which will be affordable and of good quality. So far, in Telangana, 3.58 crore vaccinations performed against FMD and 7.49 lakh against Brucellosis.

Funds have been sanctioned for establishment of 100 Mobile Veterinary Units (MVU) in Telangana under the scheme. However, the State has returned

the funds to Government of India. Therefore, at present no MVU is operationalized in the State of Telangana under the scheme.

Details of assistance made available to Telangana under Central and Centrally Sponsored Schemes is given in the enclosed **Statement**.

STATEMENT

Details of funds released to the Telangana State under Central and Centrally Sponsored Schemes

Sr. No.	Names of Schemes	Funds released during last 5 years (Rs. in lakh)
1	Rashtriya Gokul Mission	5795.39
2	National Programme for Dairy Development (NPDD)	9583.59
3	Supporting Dairy Cooperatives and Farmer Producer Organisations	65.15
4	National Livestock Mission	1820.87
5	Livestock Health and Disease Control Programme (LHDCP)	6119.18

PRIMARY AGRICULTURAL CREDIT SOCIETIES IN JHARKHAND

520. SHRI VISHNU DAYAL RAM:

Will the Minister of **COOPERATION** be pleased to state:

- (a) the details of the number of Primary Agricultural Credit Societies (PACS) in Jharkhand approved for diversification into additional activities such as

- dairy, fisheries, godowns, or Common Service Centres under the Ministry's multipurpose PACS initiative;
- (b) the status of operationalisation of such diversified PACS in the State, district-wise;
 - (c) whether any PACS have been found ineligible or have failed to operationalise approved activities due to capacity, infrastructure, or coordination constraints, if so, the details thereof; and
 - (d) the steps taken by the Government to provide technical, financial, or institutional support to ensure effective implementation of the multipurpose PACS model in backward and tribal districts?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH):

(a) The total number of Primary Agricultural Credit Societies (PACS) in the state of Jharkhand are 4459. All PACS are eligible to undertake diversified business activities, including the establishment of dairy and fisheries units, warehouses, distribution of foodgrains, fertilizers and seeds, LPG/CNG/petrol/diesel distributorships, provision of short-term and long-term credit, Custom Hiring Centres, Fair Price Shops (FPS), community irrigation facilities, Common Service Centres, etc. Since the approval of the national plan for formation of 2 lac MPACS/DCS/FCS on 15.02.2023, Jharkhand has established 127 new Multipurpose PACS (M-PACS), 257 new Dairy Cooperative Societies, and 177

new Fishery Cooperative Societies. For development of decentralized grain storage infrastructure, 50 PACS in Jharkhand have been identified under the World's Largest Grain Storage Plan in the Cooperative Sector for construction of godowns and allied agricultural infrastructure. Total 2358 MPACS are onboarded as Common Service Centres (CSCs).

(b) The status of operationalisation of diversified PACS in the State of Jharkhand, district-wise is given in the enclosed **Statement**.

(c) All PACS are eligible to undertake diversified business activities under the initiatives of the Ministry of Cooperation.

(d) The Government has implemented several measures to ensure the multipurpose PACS model is successfully executed in underserved, backward, and tribal regions:

1. Enhanced Financial Assistance:

- i. Higher Subsidies for Hilly and NE Areas: Under the Agricultural Marketing Infrastructure (AMI) scheme for grain storage, the construction cost and subsidy rates are significantly higher for Northeastern states and hilly areas (₹8,000/MT cost and ₹2,666/MT subsidy) compared to plain areas (₹7,000/MT cost and ₹2,333/MT subsidy).
- ii. Reduced Margin Money: To enhance financial viability, the margin money requirement for PACS has been reduced from 20% to 10%.

- iii. Ancillary Infrastructure Subsidy: PACS are eligible for an additional subsidy (one-third of the total admissible subsidy) for essential ancillary infrastructure like internal roads, weighbridges, and boundary walls.

2. Technical and Digital Infrastructure:

- i. Remote Area Connectivity: To address limited digital access in remote and tribal areas, NABARD signed an MoU with BSNL to provide more affordable internet connectivity, reducing the base monthly charge from ₹799 to ₹399.
- ii. Hardware and Software Provisions: PACS in these regions are provided with a complete IT suite, including a Desktop PC, biometric device, VPN, and UPS.

3. Capacity Building and Institutional Oversight:

- i. Handholding Support: Under computerization of PACS project 14 days of dedicated handholding training by a System Integrator and 2 days of ERP software training is provided to PACS personnel to ensure adoption in areas with lower digital literacy.
- ii. Inclusivity in Governance: The Model Bye-laws mandate inclusive membership, providing adequate representation for women and Scheduled Castes/Scheduled Tribes on PACS boards.
- iii. Localized Monitoring: Implementation is monitored at the grassroots by District Cooperative Development Committees (DCDC), chaired by District

Collectors, and Joint Working Committees (JWC), which are specifically tasked with identifying uncovered and underserved Gram Panchayat.

STATEMENT

District-wise Status of operationalisation of diversified PACS in the State of Jharkhand

Additional Services Provided by PACS in Jharkhand						
Sl. No.	District	Credit Service Only	One additional Service	Two additional Services	Three and more additional Services	Grand Total
1	BOKARO	74	97	42	40	253
2	CHATRA	28	29	23	74	154
3	DEOGHAR	4	103	31	61	199
4	DHANBAD	167	32	34	24	257
5	DUMKA	76	47	33	50	206
6	EAST SINGHBUM	143	31	12	46	232
7	GARHWA	89	43	19	45	196
8	GIRIDIH	152	84	51	71	358
9	GODDA	62	78	21	42	203
10	GUMLA	33	56	35	36	160
11	HAZARIBAGH	25	60	56	116	257
12	JAMTARA	33	48	19	19	119
13	KHUNTI	28	30	5	24	87
14	KODERMA	39	21	8	43	111
15	LATEHAR	25	34	27	30	116
16	LOHARDAGA	6	19	16	25	66
17	PAKUR	34	46	38	11	129
18	PALAMU	141	39	38	69	287
19	RAMGARH	10	40	43	50	143
20	RANCHI	114	58	55	80	307
21	SAHEBGANJ	59	36	35	38	168
22	SARAIKELA KHARSAWAN	70	24	17	27	138

23	SIMDEGA	12	25	30	28	95
24	WEST SINGHBHUM	111	43	30	34	218
	Grand Total	1535	1123	718	1083	4459

ALLOCATION OF FUNDS UNDER PMGSY

521. SHRI ARVIND GANPAT SAWANT:

SHRI SANJAY UTTAMRAO DESHMUKH:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details and total amount of funds allocated to Maharashtra under the Pradhan Mantri Gram Sadak Yojana (PMGSY) during the last ten years, year-wise;
- (b) the details of the expenditure incurred out of the allocated funds, location and district-wise;
- (c) the details and total number of new roads constructed out of the said funds during the said period; and
- (d) the number of roads constructed in various districts of Maharashtra, particularly in Aspirational Districts during the year 2024-25, name and location-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

- (a) and (b) The allocation of funds to the States for implementation of Pradhan Mantri Gram Sadak Yojana (PMGSY) is done based on the proposal received

from the State, which inter alia depends on works in hand, execution capacity of the State and unspent balance available with the State. The funds for implementation of the scheme are released by the Ministry to the State as a whole and not district-wise. The budget allocated and expenditure incurred in the State of Maharashtra under the various verticals of PMGSY during the last ten years and the current financial year, year-wise, are given in the enclosed **Statement-I.**

(c) The number of roads constructed during the last ten years and current year under various ongoing interventions/ verticals of the PMGSY in the State of Maharashtra is given below:

Financial Year	No. of Roads Completed	Road Length Completed (km)	No. of Bridges Completed
2015-16	138	890.707	135
2016-17	157	2,000.70	56
2017-18	154	569.758	36
2018-19	80	266.828	19
2019-20	33	120.486	13
2020-21	33	180.5	28
2021-22	24	199.16	20
2022-23	80	1,143.71	74
2023-24	229	1,570.13	19
2024-25	242	2,046.45	12
2025-26 (as on 29.01.2026)	185	702.91	47
Total:	1,355	9,691.34	459

Vertical-wise details may be accessed at the programme website ***<https://pmgsy.dord.gov.in/> -> Progress Monitoring ->Financial Year-wise Achievement.***

(d) During the year 2024–25, a total of 242 roads measuring 2,046.45 km and 12 bridges have been constructed under various verticals of PMGSY across different districts of Maharashtra, including Aspirational Districts (Amrawati, Beed, Chandrapur, Gadchiroli, Hingoli, Jalna, Nanded, Nandurbar, Nashik, Osmanabad, Palghar, Solapur, Wardha, Washim, Yavatmal). The district-wise details are given in the enclosed **Statement-II**.

The district-wise details of the works are available on the programme website at ***<https://pmgsy.dord.gov.in/> -> Progress Monitoring ->Financial Year-wise Achievement> Maharashtra.***

STATEMENT-I

Details of the budget allocated and expenditure incurred under various verticals of the PMGSY during the last ten years and the current financial year, year-wise, in the State of Maharashtra

(Rs in crore)

S.No	Years	Allocation	Expenditure (including State Share)
1	2015-16	553.30	656.02
2	2016-17	606.00	681.47
3	2017-18	330.63	407.20
4	2018-19	6.75	204.20

5	2019-20	150.00	207.12
6	2020-21	0.00	221.59
7	2021-22	0.00	376.73
8	2022-23	743.00	1074.02
9	2023-24	1110.80	1507.37
10	2024-25	854.93	1524.10
11	2025-26 (as on 29.01.2026)	650.00	829.36
Total		5005.41	7689.18

STATEMENT-II

District-wise details of road works completed during the year 2024–25

Sr.No.	District Name	No. of Roads Completed	Road Length Completed (in km)	No. of Bridges Completed
1	Ahmednagar	15	215.75	0
2	Akola	7	9.85	0
3	Amrawati	8	27.18	0
4	Aurangabad	8	63.84	0
5	Beed	6	53.86	0
6	Bhandara	8	37.63	0
7	Buldhana	10	13.28	0
8	Chandrapur	5	30.87	0
9	Dhule	2	73.04	0
10	Gadchiroli	12	117.70	11
11	Gondia	10	20.52	0
12	Hingoli	7	13.55	0
13	Jalgaon	4	82.36	0
14	Jalna	7	33.06	0
15	Kolhapur	13	98.43	0
16	Latur	8	53.60	0

17	Nagpur	15	81.13	0
18	Nanded	9	51.54	0
19	Nandurbar	4	67.93	0
20	Nashik	10	77.62	0
21	Osmanabad	12	77.51	0
22	Parbhani	2	14.10	0
23	Pune	8	110.67	0
24	Raigad	6	46.47	0
25	Ratnagiri	10	130.72	0
26	Sangali	11	91.62	0
27	Satara	4	148.75	0
28	Sindhudurg	0	5.45	1
29	Solapur	6	65.77	0
30	Thane	2	18.60	0
31	Wardha	3	13.88	0
32	Washim	2	9.85	0
33	Yavatmal	4	28.98	0
34	Palghar	4	61.34	0
Total		242	2046.45	12

NATIONAL TECHNICAL TEXTILES MISSION

522. SHRI SUNIL BOSE:

Will the Minister of **TEXTILES** be pleased to state:

- (a) the details of the progress of the National Technical Textiles Mission;
- (b) the details of textiles recognised in the State of Karnataka under the Mission; and
- (c) the details of funds allocated to the chosen textiles?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) National Technical Textiles Mission (NTTM) was launched in the year 2020 with a fund outlay of Rs.1,480 crore. The Mission aims to promote research and innovation in specialty fibres and technical textiles, indigenous machinery development, user awareness, export enhancement, and creation of a skilled workforce. A total of 168 research projects in various segments of Technical Textiles including 03 indigenous machinery development projects, 24 Start-ups and 45 Educational Institutions for implementing courses in the field of Technical Textiles have been approved under the Mission. Alongside innovation, Mission has facilitated development of 24 skilling courses in various segments of technical textiles and more than 1,000 persons have been provided skill training. In addition, 21 agencies have been empanelled for conducting internship programmes for undergraduate students for providing practical experience in the relevant fields for technical textiles.

(b) and (c) NTTM is a Pan India Mission for promotion of technical textiles which is being implemented across the country, including the State of Karnataka. The details of research projects, start-ups, and Education Institutes supported under NTTM in the State of Karnataka along-with their project cost, are given in the enclosed **Statement**.

STATEMENT

List of Research and Development Projects Approved Under NTTM

Institute	Project Title	Segment	Project Cost (Rs. in Crore)
IISc- Bengaluru	Design of Reinforced Earth (RE) Retaining wall and RE Abutments for HSR and Railway applications.	Geotech	0.5
NIT- Karnataka	Pre-oriented carbon fibre grid for Pozzolan based Low energy power source.	Smart and E Textiles	0.32516
NAL (CSIR)	Development of intermediate modulus grade carbon fibre.	Carbon Fiber / Fabrics and Applications	77.9036

List of Start-up Project approved under NTTM

Topic	Incubator	Start-up	Area	Approved Cost
Radome Integrated IFF Antenna	ATIRA	Momentux Systems Private Limited, Bengaluru, Karnataka	High Performance Textiles	50,00,000 (GoI Share: 45,00,000 , Startup Share: 5,00,000)
Novel composite material-based space deployable communication antenna	ATIRA	Guerin Technologies Private Limited, Bengaluru, Karnataka	Industrial Textiles	56,50,000 (GoI Share: 50,00,000 , Startup Share: 6,50,000)

List of Institutes approved in Education guidelines under NTTM

S. No.	Name of the University	Type of Institute	Approved Cost (Rs. in Crore)
	National Institute of Technology Karnataka	Public	6.193

स्मार्ट ग्राम पंचायत पायलट परियोजना

523. श्री हरेन्द्र सिंह मलिक:

क्या पंचायती राज मंत्री वह बताने की कृपा करेंगे कि:

- (क) क्या सरकार मुजफ्फरनगर एवं शामली के गन्ना-बेल्ट के गांवों में स्मार्ट ग्राम पंचायत पायलट परियोजना के विस्तार तथा पीएम-वाणी (PM-WANI) योजना के अंतर्गत सार्वजनिक वाई-फाई हॉटस्पॉट स्थापित करने का प्रस्ताव रखती है;
- (ख) क्या राष्ट्रीय ग्राम स्वराज अभियान के अंतर्गत ग्रामीण क्षेत्रों में कृषि-आधारित लघु उद्योगों को बढ़ावा देने हेतु मुजफ्फरनगर में पंचायत सचिवालयों को विशेष व्यवसाय ऊष्मायन केंद्रों के रूप में विकसित किए जाने की संभावना है;
- (ग) क्या ग्राम पंचायतों की आय बढ़ाने की दृष्टि से संपत्ति स्वामित्व योजना के कार्यान्वयन के पश्चात मुजफ्फरनगर में पंचायत-स्तरीय समर्थ्य पोर्टल को अनिवार्य कर दिया गया है; और
- (घ) 30 जनवरी 2026 तक मुजफ्फरनगर की ग्राम पंचायतों में डिजिटल पुस्तकालयों की स्थापना एवं उच्च-गति इंटरनेट कनेक्टिविटी प्रदान करने की वर्तमान भौतिक प्रगति तथा प्रति इकाई बजट आवंटन कितना है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) इस संबंध में कोई प्रस्ताव विचाराधीन नहीं है।

(ख) संशोधित राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) एक केन्द्रीय प्रायोजित योजना है, जिसका उद्देश्य पंचायती राज संस्थाओं की संस्थागत क्षमता, शासन क्षमताओं एवं नेतृत्व दक्षताओं को सुदृढ़ करना है। संशोधित आरजीएसए के अंतर्गत राज्यों एवं संघ राज्य क्षेत्रों को निर्दिष्ट घटकों के तहत सहायता प्रदान की जाती है, जिससे पंचायतें स्थानीय स्वशासन की संस्थाओं के रूप में अधिक प्रभावी ढंग से कार्य कर सकें। वर्तमान में, इस योजना के अंतर्गत मुजफ्फरनगर जिले सहित पंचायत सचिवालयों को विशेष व्यवसाय इनक्यूबेशन सेंटर के रूप में विकसित करने का कोई प्रावधान नहीं है।

(ग) नहीं, महोदय। मंत्रालय द्वारा समर्थ पोर्टल को देश भर में, जिसमें मुजफ्फरनगर भी शामिल है, अनिवार्य नहीं किया गया है। स्वयं स्रोत राजस्व (ओएसआर) के अंतर्गत कर एवं गैर-कर राजस्व की विभिन्न श्रेणियों के संकलन हेतु इस पोर्टल को अपनाना एवं उपयोग करना राज्य सरकार के अधिकार क्षेत्र में है, जो उसकी नीतियों एवं आवश्यकताओं के अनुसार किया जाता है।

(घ) उत्तर प्रदेश राज्य सरकार द्वारा उपलब्ध कराई गई जानकारी के अनुसार, मुजफ्फरनगर जिले सहित ग्राम पंचायतों में डिजिटल पुस्तकालयों की स्थापना हेतु बुनियादी डिजिटल अवसंरचना, जैसे कंप्यूटिंग उपकरण एवं ऑडियो-विजुअल सुविधाओं के सृजन के लिए प्रति इकाई ₹4 लाख की राशि प्रदान की जाती है। मुजफ्फरनगर जिले की 80 ग्राम पंचायतों में डिजिटल पुस्तकालयों की स्थापना की योजना बनाई गई है, जिसके लिए ₹3.20 करोड़ की राशि आवंटित की गई है।

इसके अतिरिक्त, ग्राम पंचायतों तक अंतिम छोर की डिजिटल कनेक्टिविटी उपलब्ध कराने का कार्य भारतनेट कार्यक्रम के अंतर्गत दूरसंचार विभाग (डीओटी) द्वारा किया जा रहा है, जिसका उद्देश्य सभी ग्राम पंचायतों को ब्रॉडबैंड कनेक्टिविटी प्रदान करना है। भारतनेट परियोजना के अंतर्गत, दिनांक

30.01.2026 तक मुजफ्फरनगर जिले की 421 ग्राम पंचायतों को सेवा-तत्पर (सर्विस-रेडी) बनाया जा चुका है।

पीएम ई-ड्राइव योजना

524. श्री मनीष जायसवाल:

श्री विजय कुमार दूबे:

क्या भारी उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) ई-ड्राइव योजना ने देश भर में इलेक्ट्रिक वाहनों (ईवी) को अपनाने की प्रक्रिया को किस प्रकार गति दी है;

(ख) क्या इस योजना के अंतर्गत ईवी चार्जिंग अवसंरचना को बढ़ावा देने के लिए प्रयास किए गए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) दिसम्बर, 2025 तक इस योजना के अंतर्गत कुल कितनी धनराशि जारी की गई है?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

(क) और (ख) पीएम इलेक्ट्रिक ड्राइव रेवोल्यूशन इन इनोवेटिव व्हीकल एनहांसमेंट (पीएम ई-ड्राइव) स्कीम से देश भर में इलेक्ट्रिक वाहनों (ईवी) के अंगीकरण में तीव्रता आई है। इसके तहत ई-दुपहिया, ई-तिपहिया (ई-रिक्शा, ई-कार्ट्स और एल5 श्रेणी), ई-एम्बुलेंस और ई-ट्रक जैसे कई ईवी खंडों के लिए लक्षित मांग प्रोत्साहन दिए गए हैं, जिससे इलेक्ट्रिक मोबिलिटी की शुरुआती लागत कम हो गई है। इस स्कीम के तहत, उपभोक्ताओं (खरीदारों/एंड यूजर्स) को इलेक्ट्रिक वाहनों की खरीद कीमत कम करने के लिए अग्रिम प्रोत्साहन दिए जाते हैं, जिसका भारत सरकार द्वारा मूल उपकरण विनिर्माताओं (ओईएम) को प्रतिपूर्ति की जाती है।

यह स्कीम 28 लाख से ज़्यादा इलेक्ट्रिक वाहनों को सहायता प्रदान करती है। 27 जनवरी 2026 तक, इस स्कीम के तहत कुल 22.12 लाख ईवी बेची जा चुकी हैं, जिनमें 19.19 लाख ई-दुपहिया और 2.93 लाख ई-तिपहिया शामिल हैं।

इसके अतिरिक्त, इस स्कीम में 14,028 इलेक्ट्रिक बसों की तैनाती के लिए 4,391 करोड़ रुपये आवंटित किए गए हैं। इनमें से, 13,800 ई-बसें दो चरणों में, चार मिलियन से ज़्यादा आबादी वाले सात शहरों, यानी बेंगलुरु, दिल्ली, मुंबई, हैदराबाद, अहमदाबाद, पुणे और सूरत में तैनाती के लिए आवंटित की गई हैं। चरण I में दी गई 10,900 ई-बसों के लिए सीईएसएल ने टेंडर पहले ही पूरे कर लिए हैं, जबकि चरण-II में आवंटित की गई बाकी 2,900 ई-बसों के लिए टेंडर 09.01.2026 को जारी किए गए थे।

यह स्कीम ईवी चार्जिंग अवसंरचना की स्थापना और परीक्षण सुविधाओं के स्तरोन्नयन में भी मदद करती है। इस स्कीम के तहत पूरे भारत में ईवी पब्लिक चार्जिंग स्टेशन (ईवीपीसीएस) स्थापित करने के लिए 2,000 करोड़ रुपये आवंटित किए गए हैं।

इन उपायों से ईवी पारितंत्र सुदृढ़ हुआ है, उपभोक्ता का भरोसा बढ़ा है, और बड़े पैमाने पर स्वच्छ और संधारणीय परिवहन साधनों को अपनाने में मदद मिली है।

(ग) 31 दिसंबर, 2025 तक, ई-दुपहिया और ई-तिपहिया के मूल उपकरण विनिर्माताओं (ओईएम) को पीएम ई-ड्राइव स्कीम के तहत, ई-दुपहिया और ई-तिपहिया के खरीदारों को दिए गए मांग प्रोत्साहन की प्रतिपूर्ति के तौर पर कुल 1,703 करोड़ रुपये की प्रतिपूर्ति की जा चुकी है।

MGNREGS IN WEST BENGAL

525. SHRIMATI BAG MITALI:

SHRI YUSUF PATHAN:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details and total amount of funds (in Rs.) owed to the State of West Bengal under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);
- (b) whether the Government has fixed a timeline to disburse all pending dues to the State of West Bengal, if so, the details thereof and if not, the reasons therefor; and
- (c) whether the Government intends to give any additional compensation for its lapses to 59 lakh MGNREGS workers in Bengal, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a) to (c) The release of funds to the State of West Bengal under the Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) was stopped with effect from 09.03.2022 by invoking the provisions of Section 27 of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005, owing to continued non-compliance with the directives of the Central Government by the State.

However, in compliance with the order of the Hon'ble Calcutta High Court dated 18.06.2025, this Department has issued orders dated 06.12.2025 for the resumption of the implementation of the Mahatma Gandhi NREGS in the State of

West Bengal, which is subject to mandatory compliance with the special conditions, so as to facilitate the effective and lawful implementation of the Scheme in the State. Accordingly State Government has been requested to submit the Labour Budget proposal for the current Financial Year 2025-26 for consideration of the Empowered Committee, Mahatma Gandhi NREGS, which is still awaited.

As per NREGASoft, the total pending liability pertaining to the State of West Bengal (as on 08.03.2022) stands at ₹3082.52 crore, comprising ₹1457.22 crore under the wage component, ₹1607.68 crore under the material component, and ₹17.62 crore under the administrative component. The admissibility of this liability is subject to verification by the Central Government.

स्टार्टअप के लिए क्रेडिट गारंटी योजना

526. श्री धर्मेन्द्र यादव:

क्या वाणिज्य और उद्योग मंत्री यह बताने की कृपा करेंगे कि:

- (क) स्टार्टअप के लिए क्रेडिट गारंटी योजना (सीजीएसएस) के प्रारंभ से लेकर अब तक कितने स्टार्टअप को ऋण गारंटी प्रदान की गई है और क्षेत्रवार, वर्षवार और राज्य-वार, विशेषकर उत्तर प्रदेश का ब्यौरा क्या है;
- (ख) राज्य-वार लंबित, अस्वीकृत और डिफॉल्ट मामलों की संख्या क्या है;

- (ग) इस योजना के अंतर्गत पैनल में शामिल सदस्य ऋणदात्री संस्थाओं (एमएलआईएस) की संख्या कितनी है और इस संबंध में राज्य-वार संस्वीकृत ऋण राशि कितनी है, प्रत्याभूति उपयोग दर, एनपीए की स्थिति क्या है और दावों के निपटान में कितना विलंब हुआ है;
- (घ) क्या सरकार ने उद्यमियों के ऐसे क्षेत्रों, जिलों या सामाजिक श्रेणियों की पहचान की है जो सीजीएसएस के अंतर्गत नहीं आते हैं; और
- (ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) स्टार्टअप्स के लिए क्रेडिट गारंटी स्कीम (सीजीएसएस) पात्र वित्तीय संस्थानों [सदस्य संस्थानों (एमआई)] के माध्यम से स्टार्टअप हेतु ऋण वित्त पोषण को सक्षम करने के लिए लागू की गई है। सीजीएसएस का संचालन नेशनल क्रेडिट गारंटी ट्रस्टी कंपनी (एनसीजीटीसी) लिमिटेड द्वारा किया जाता है और इसे 1 अप्रैल, 2023 से शुरू किया गया है।

31 दिसंबर, 2025 तक, सीजीएसएस के तहत स्टार्टअप उधारकर्ताओं को लगभग 808.18 करोड़ रुपए की राशि के 334 ऋणों की गारंटी दी गई है। क्षेत्र/उद्योग-वार ब्यौरा संलग्न **विवरण-I** में दिया गया है। उत्तर प्रदेश राज्य सहित वर्ष-वार और राज्य/संघ राज्य क्षेत्र-वार ब्यौरा संलग्न **विवरण-II** में दिया गया है।

(ख) और (ग) सीजीएसएस के तहत 31 दिसंबर, 2025 तक की स्थिति के अनुसार 13.08 करोड़ रुपए की राशि के 5 खाते गैर-निष्पादित परिसंपत्ति (एनपीए) में बदल गए हैं। 31 दिसंबर, 2025 तक इसके लिए कोई दावा प्रस्तुत नहीं किया गया है और इसलिए, दावा निपटान में कोई देरी नहीं हुई है। इसके अलावा, स्टार्टअप उधारकर्ताओं द्वारा सीजीएसएस के तहत ऋण के लिए आवेदनों के संबंध में, सदस्य संस्थान परियोजनाओं की संभाव्यता और व्यवहार्यता का आकलन करने और स्टार्टअप

उधारकर्ताओं को आवश्यकता-आधारित सहायता स्वीकृत करने से पहले स्कीम के पात्रता मापदंडों का अनुपालन सुनिश्चित करने के लिए उत्तरदायी हैं, अतः, लंबित और अस्वीकृति मामलों से संबंधित डेटा एमआई के स्तर पर रखा जाएगा। एमआई ने एनसीजीटीसी पोर्टल पर स्कीम के तहत गारंटी कवर के लिए आवेदन करते समय स्वीकृत/अनुमोदित मामलों का विवरण प्रस्तुत किया।

इस स्कीम के तहत 36 सदस्य संस्थानों (एमआई) को पंजीकृत किया गया है। 31 दिसंबर, 2025 तक एनपीए में परिवर्तित होने वाले खातों पर बकाया राशि का राज्य/संघ राज्य क्षेत्र-वार और एमआई-वार ब्यौरा संलग्न **विवरण-III** में दिया गया है।

(घ) और (ड.) सीजीएसएस सहित स्टार्टअप इंडिया पहल के तहत सभी उपाय समावेशी हैं और समाज के विशिष्ट वर्गों के बीच अधिक पहुंच बनाने के लिए कुछ कार्यकलापों के साथ इसे पूरे भारत में लागू किया गया है।

विशेष रूप से सीजीएसएस में, स्कीम के तहत गारंटी कवर का लाभ उठाने के लिए, यद्यपि प्रत्येक उधारकर्ता के लिए एमआई द्वारा भुगतान किया जाने वाला वार्षिक गारंटी शुल्क (एजीएफ) संवितरण/बकाया राशि का 2% प्रति वर्ष (प्रति वर्ष) है लेकिन पूर्वोत्तर क्षेत्र की इकाइयों के साथ-साथ महिला उद्यमियों वाली इकाइयों के लिए एमआई द्वारा 1.5% प्रति वर्ष का अपेक्षाकृत कम एजीएफ का भुगतान किया जाता है। इसके अलावा, विनिर्माण संबंधी स्टार्टअप्स को सहायता प्रदान करने के लिए, 27 चैंपियन क्षेत्रों में स्टार्टअप को सहायता प्रदान करने वाले ऋणदाताओं के लिए भी एजीएफ को 2 प्रतिशत प्रति वर्ष से घटाकर 1 प्रतिशत प्रति वर्ष कर दिया गया है।

इसके अलावा, जन समर्थ पोर्टल पर स्टार्टअप कॉमन एप्लीकेशन जर्नी को लांच किया गया है, जो देश भर के स्टार्टअप्स को ऋण के लिए आवेदन करने और एक एकीकृत डिजिटल जर्नी के माध्यम से अपने आवेदनों को निर्बाध रूप से ट्रैक करने के लिए एक सिंगल डिजिटल प्लेटफॉर्म प्रदान करता है।

विवरण-I

**दिनांक 31 दिसंबर, 2025 तक स्टार्टअप उधारकर्ताओं के लिए गारंटीकृत ऋणों का
क्षेत्र/उद्योग-वार ब्यौरा**

क्षेत्र/उद्योग	गारंटीकृत ऋणों की संख्या	गारंटीकृत ऋण की राशि (करोड़ रुपए में)
एयरोस्पेस और रक्षा	14	68.300
कृषि और संबद्ध कार्यकलाप	13	38.700
पशु चारा	1	0.500
ऑटो संघटक	7	26.200
ऑटोमोबाइल	10	20.750
पेय	2	2.500
सीमेंट और सीमेंट उत्पाद	4	19.350
रसायन और पेट्रोकेमिकल्स	4	12.350
वाणिज्यिक सेवाएं और आपूर्ति	13	36.980
निर्माण	7	32.850
कंज्यूमर ड्यूरेबल्स	14	17.195
विविध	9	27.130
विविध एफएमसीजी	2	15.000
विविध धातुएँ	2	4.500
बिजली के उपकरण	9	24.375
इलेक्ट्रॉनिक सिस्टम डिजाइन और विनिर्माण	1	1.000
इंजीनियरिंग सेवाएं	2	2.060
मनोरंजन	1	0.150
लौह धातु	3	6.350
उर्वरक और कृषि रसायन	2	3.500
वित्त	1	2.000
वित्तीय प्रौद्योगिकी (फिनटेक)	1	4.000
खाद्य एवं अन्य उत्पाद	21	35.256
खाद्य प्रसंस्करण	1	4.000
गैस	1	0.200
स्वास्थ्य देखभाल उपकरण और आपूर्ति	5	9.250
स्वास्थ्य देखभाल सेवाएं	2	1.250
घरेलू उत्पाद	1	1.000
औद्योगिक विनिर्माण	8	3.611
औद्योगिक उत्पाद	10	27.828
आईटी - हार्डवेयर	5	8.570
आईटी - सेवाएं	15	29.048

क्षेत्र/उद्योग	गारंटीकृत ऋणों की संख्या	गारंटीकृत ऋण की राशि (करोड़ रुपए में)
आईटी - सॉफ्टवेयर	23	52.105
लेजर सर्विसेज	7	20.400
मीडिया	2	1.700
धातु एवं खनिज व्यापार	2	1.950
खनिज और खनन	2	8.000
नवीन और नवीकरणीय ऊर्जा	2	23.750
अलौह धातुएं	2	3.500
अन्य निर्माण सामग्री	9	13.730
अन्य उपभोक्ता सेवाएं	14	20.500
अन्य उपयोगिताएँ	9	9.750
कागज, वन और जूट उत्पाद	1	5.000
व्यक्तिगत उत्पाद	4	5.450
पेट्रोलियम उत्पाद	3	5.700
फार्मास्यूटिकल्स और जैव प्रौद्योगिकी	6	6.230
विद्युत	11	38.380
रीयल्टी	3	3.470
खुदरा बिक्री	3	7.500
दूरसंचार - उपकरण और सहायक उपकरण	3	8.500
वस्त्र और परिधान	26	55.214
परिवहन सेवाएं	11	31.600
कुल	334	808.18

विवरण-II

31 दिसंबर, 2025 तक स्टार्टअप उधारकर्ताओं के लिए गारंटीकृत ऋणों का वर्ष और राज्य/संघ राज्य क्षेत्र-वार ब्यौरा

राज्य/संघ राज्य क्षेत्र	गारंटीकृत ऋणों की संख्या			गारंटीकृत ऋण की राशि (करोड़ रुपए में)		
	2023	2024	2025	2023	2024	2025
आंध्र प्रदेश	3	7	1	5.30	9.70	2.00
असम	0	4	1	0.00	2.52	11.45
बिहार	0	1	0	0.00	0.28	0.00
चंडीगढ़	0	1	0	0.00	0.15	0.00
छत्तीसगढ़	0	0	2	0.00	0.00	0.65
दिल्ली	8	14	3	25.65	25.96	3.80

गुजरात	2	2	5	6.50	3.00	30.27
हरियाणा	12	17	7	25.25	58.17	37.27
जम्मू और कश्मीर	2	3	1	10.00	4.35	5.00
कर्नाटक	15	14	15	30.16	37.18	29.18
केरल	2	12	1	4.50	24.50	3.00
मध्य प्रदेश	4	1	1	8.80	1.00	1.00
महाराष्ट्र	19	38	18	59.75	64.99	45.53
ओडिशा	0	0	2	0.00	0.00	4.50
राजस्थान	4	5	1	11.80	20.50	0.60
तमिलनाडु	5	21	6	8.65	62.00	13.95
तेलंगाना	1	4	0	0.30	5.17	0.00
उत्तर प्रदेश	6	14	10	18.12	20.86	13.13
उत्तराखंड	0	1	0	0.00	10.00	0.00
पश्चिम बंगाल	2	13	3	6	30.75	5
कुल	85	172	77	220.78	381.08	206.33

विवरण-III

31 दिसंबर, 2025 तक गैर-निष्पादित परिसंपत्ति (एनपीए) में परिवर्तित खातों की बकाया राशि का राज्य/ संघ राज्य क्षेत्र-वार ब्यौरा

राज्य/ संघ राज्य क्षेत्र	ऋणों की संख्या	बकाया राशि (करोड़ रुपए)	सदस्य संस्थाएं (एमआई) जिन्होंने ऋण प्रदान किए
दिल्ली	1	1.18	एचडीएफसी बैंक
हरियाणा	1	4.05	एचडीएफसी बैंक
महाराष्ट्र	2	7.46	एचडीएफसी बैंक, बैंक ऑफ इंडिया
उत्तर प्रदेश	1	0.39	एचडीएफसी बैंक
कुल	5	13.08	

एनडीआरएफ निधि

527. श्री नारायण तातू राणे:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने हाल ही में महाराष्ट्र में आई बाढ़ का कोई आकलन किया है;
- (ख) यदि हां, तो इससे कुल कितना जान-माल का नुकसान हुआ है;
- (ग) महाराष्ट्र के विभिन्न जिलों में हाल ही में आई बाढ़ के बाद केन्द्र सरकार द्वारा राष्ट्रीय आपदा मोचन कोष (एनडीआरई) और राज्य आपदा मोचन कोष (एसडीआरएफ) से कुल कितनी धनराशि जारी की गई है;
- (घ) तिथि-वार और किस्त-वार तत्संबंधी ब्यौरा क्या है;
- (ङ) फसलों, पशुधन, आवास, अवसंरचना और आजीविका से जुड़े नुकसान को ध्यान में रखते हुए इस निधि की पर्याप्तता का आकलन किस प्रकार किया गया है; और
- (च) क्या निधि को जारी करने या संवितरित करने में कोई विलंब हुआ था और यदि हां, तो इसके क्या कारण हैं और इस विलम्ब का प्रभावित परिवारों पर क्या प्रभाव पड़ा है?

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय):

(क) से (च) राष्ट्रीय आपदा प्रबंधन नीति (एनपीडीएम) के अनुसार, जमीनी स्तर पर राहत सहायता के वितरण सहित आपदा प्रबंधन की प्राथमिक जिम्मेदारी संबंधित राज्य सरकारों की है। राज्य सरकारें प्राकृतिक आपदाओं के मद्देनजर, भारत सरकार द्वारा अनुमोदित मदों और मानदंडों के अनुसार, उनके पास पहले से मौजूद राज्य आपदा मोचन निधि (एसडीआरएफ) से राहत उपाय करती हैं। केन्द्र सरकार राज्य सरकारों के प्रयासों में सहायता करती है और अपेक्षित रसद और वित्तीय सहायता प्रदान करती है। 'गंभीर प्रकृति' की आपदा के मामले में, निर्धारित प्रक्रिया के अनुसार, राष्ट्रीय आपदा मोचन निधि

(एनडीआरएफ) से अतिरिक्त वित्तीय सहायता प्रदान की जाती है, जिसमें एक अंतर-मंत्रालयी केंद्रीय टीम (आईएमसीटी) के दौरे के आधार पर मूल्यांकन शामिल होता है।

यह मंत्रालय देश में दर्ज प्राकृतिक आपदाओं के कारण होने वाली जान-माल की हानि से संबंधित आंकड़े केंद्रीय स्तर पर नहीं रखता है। हालाँकि, महाराष्ट्र राज्य सरकार द्वारा दी गई सूचना के अनुसार, वर्ष 2025 दौरान जल-मौसम संबंधी आपदाओं के कारण 160 जन जीवन की हानि और 599 पशु धन की क्षति, 3598 मकान क्षतिग्रस्त हो गए और 75.42 लाख हेक्टेयर फसल क्षेत्र प्रभावित हुआ।

महाराष्ट्र में वर्ष 2025 के दौरान आई बाढ़ के मद्देनजर, केंद्र सरकार ने राज्य सरकार से ज्ञापन की प्रतीक्षा किए बिना ही नुकसान का मौके पर आकलन करने के लिए दिनांक 16 अक्टूबर, 2025 को एक आईएमसीटी का गठन किया। आईएमसीटी ने दिनांक 03 से 05 नवंबर, 2025 तक राज्य के प्रभावित क्षेत्रों का दौरा किया। टीम से प्राप्त रिपोर्ट के आधार पर निर्धारित प्रक्रिया के तहत आगे की कार्रवाई की जाती है।

इसके अलावा, महाराष्ट्र राज्य सरकार को एसडीआरएफ के तहत वित्तीय वर्ष 2025-26 के लिए ₹4176.80 करोड़ (₹3132.80 करोड़ केंद्रीय अंश + ₹1044.00 करोड़ राज्य अंश) की धनराशि आवंटित की गई है। एसडीआरएफ का केंद्रीय हिस्सा वित्त वर्ष 2025-26 के दौरान राज्य सरकार को 1566.40 करोड़ रुपये की दो समान किस्तों में जारी किया गया है। इसके अतिरिक्त, महाराष्ट्र राज्य सरकार द्वारा राज्य के एसडीआरएफ खाते में 1 अप्रैल, 2025 को ₹1613.52 करोड़ का शुरुआती शेष उपलब्ध बताया गया है।

MUGA SILK**528. SHRI GAURAV GOGOI:**

Will the Minister of **TEXTILES** be pleased to state :

- (a) whether the Government has noted the decline of Assam's Muga silk sector due to climate variability, unseasonal rainfall, humidity shifts, and pesticide contamination from nearby tea gardens and farms;
- (b) the decline in muga silk production, the number of active rearers and weavers and domestic and export figures during the last five years;
- (c) the measures taken by the Government to address climate and pesticide related threats to Muga silkworm survival and the regenerative capacity of host plants; and
- (d) the steps taken by the Government to strengthen market access, ensure livelihood support for sericulture farmers and weavers, and promote Muga silk as a GI-tagged product?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) to (c) Due to climate variability and other environmental reasons, a marginal decline in Muga silk production in Assam has been recorded during the last two years as compared to the preceding years. The details of Muga silk production and number of active rearers during the last five years are as under:

Year	Muga silk production (MT)		Number of Mugarearers (farmers) in Assam
	Country	Assam	
2020-21	239	198	29,231
2021-22	255	211	31,653
2022-23	261	211	32,353
2023-24	252	203	32,353
2024-25	232	181	32,353

Source: Assam State Sericulture Department

As per the All India Handloom Census 2019–20, there are 1,10,951 silk weaving households in Assam, out of which 5,401 households are engaged in Muga silk weaving. The export data on silk products for the last five years is as below:

EXPORT FIGURES (SILK AND SILK GOODS)						
(Rs. In Crore)						
Items	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26 (Apr-Sep) (Provisional)
Cocoons	0.01	6.94	-	-	-	-
Raw Silk	1.43	11.27	1.79	15.45	25.42	1.52
Silk Yarn	27.93	34.41	36.95	34.69	42.17	22.26
Fabrics and Made-ups	729.50	837.41	973.49	1,119.13	1,443.98	956.09
Readymade Garments	449.56	671.13	489.61	443.79	486.31	340.27
Silk Carpet	107.56	79.12	92.34	96.84	99.21	216.08
Silk waste	150.61	208.67	179.19	317.66	264.66	172.03
TOTAL	1,466.60	1,848.96	1,773.38	2,027.56	2,361.75	1,708.25

Source: DGCI&S, Kolkata

Export of Silk and Silk based products has increased by 61% between 2020-21 and 2024-25.

To mitigate the adverse impacts of climate variability and other environmental factors on Muga silkworm survival and the regenerative capacity of host plants, the following measures have been undertaken:

- i. Research has been conducted on the physiological implications of climate change on the Muga silkworm and its primary host plant, and adaptive practices have been recommended.
- ii. Muga-producing States and farmers have been advised to reschedule seed crops based on meteorological forecasts to reduce climate-related risks.
- iii. Awareness programmes are conducted in coordination with the Assam State Sericulture Department to promote eco-friendly practices.

(d) To strengthen market access, ensure livelihood support for sericulture farmers and weavers, and promote Muga silk as a GI-tagged product, the following measures have been taken up across the country, including Assam:

- i. The National Handloom Development Programme (NHDP) and Raw Material Supply Scheme (RMSS) are implemented, providing support for raw materials, upgraded looms and accessories, solar lighting units, workshops, product diversification, design innovation, technical and common infrastructure, branding through India Handloom Brand (IHB), Handloom Mark (HLM) and GI, e-commerce, domestic and export

marketing, concessional loans under the Weavers' MUDRA Scheme, and social security measures.

- ii. Under NHDP, support is provided for GI registration and protection of handloom products, including Muga silk, covering expenses related to registration, training and enforcement.
- iii. Under the Silk Samagra-2 scheme, Central assistance of ₹89.34 crore has been provided to Assam since 2021–22, benefiting 4,862 beneficiaries.
- iv. Under NERTPS, 11 sericulture projects have been completed in Assam with Government of India assistance of ₹255.80 crore, covering interventions in silkworm rearing, seed production, reeling, weaving and allied activities.
- v. The Government of Assam has established five ReshamHaats at Loharghat, Titabar, Dhakuakhana, Demow and Balichang under the Assam Agribusiness and Rural Transformation Project supported by the World Bank.
- vi. Indian silks, including Assam Muga silk, are promoted globally through Silk Mark, Silk Expos and awareness campaigns are conducted nationwide to enhance market access and highlight the heritage and authenticity of Muga silk.

WORK DAYS UNDER MGNREGS**529. SHRIMATI MALA ROY:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the number of work days generated through Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) from 01.08.2025 to 15.01.2026 in the State of West Bengal;
- (b) the details and total amount paid to Government at West Bengal during the last six months on account of MGNREGS; and
- (c) if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) to (c) The release of funds to the State of West Bengal under the Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) was stopped with effect from 09.03.2022 by invoking the provisions of Section 27 of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005, owing to continued non-compliance with the directives of the Central Government by the State.

Here it is stated that in compliance with the order of the Hon'ble Calcutta High Court dated 18.06.2025, this Department has issued orders dated 06.12.2025 for the resumption of the implementation of the Mahatma Gandhi NREGS in the State of West Bengal which is subject to mandatory compliance

with the special conditions, so as to facilitate the effective and lawful implementation of the Scheme. Further the State Government has been requested to submit the Labour Budget proposal for the current Financial Year 2025-26 for consideration of the Empowered Committee, Mahatma Gandhi NREGS, which is still awaited.

TRAINING FOR YOUTH IN CIVIL DEFENCE ORGANISATION

530. SHRI ANIL YESHWANT DESAI:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether the number of civil defence organisations/institutions available for common people from urban and rural areas apart from para military forces;
- (b) whether to contain unemployment problem in the country the Government consider training for youths in civil defence to render their volunteer services during emergency or need;
- (c) if so, the established organisations and number of youths enrolled therein; and
- (d) the details of the remuneration and future job opportunities can be offered to such trained manpower in national building?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) Civil Defence mechanism is functional in most of the States and Union Territories (UTs) as per Civil Defence Act, 1968. At the State level, the Director, Civil Defence heads the Civil Defence Headquarters, while at the district level, the controller of Civil Defence/District magistrate oversees Civil Defence activities.

(b) and (c) : As per the Civil Defence Regulations 1968, the members of the civil defence corps serve in a voluntary and honorary capacity. The citizens are encouraged to join the civil defence corps through <https://civildefencewarriors.gov.in> and the enrolment is approved by the respective Controllers of Civil Defence/District magistrates. Once a citizen is enrolled as a Civil Defence Volunteer (CDV), he/she is detailed by the respective Controller of Civil Defence to undergo the prescribed basic training of five working days, followed by advanced training of six working days, during which the state notified training allowance is admissible. At present, approximately 5.95 lakh Civil Defence Volunteers are active across the country. Additionally, around 83,000 citizens have registered themselves through the portal/mobile application.

(d) As per the Civil Defence Regulations 1968, the State Government may, by order, authorise payment of duty allowance/training allowance to a member of the corps when called on duty/training. Accordingly, the duty/training allowances are being paid by the States/UTs as per their respective orders.

सहकारिता लोकपाल

531. डॉ. संबित पात्रा:

क्या सहकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) सहकारिता लोकपाल की नियुक्ति से सहकारी समितियों और सहकारी सदस्यों को होने वाले लाभों का ब्यौरा क्या है;
- (ख) सहकारी सदस्यों को सहकारिता लोकपाल प्रणाली के बारे में जागरूक करने के लिए क्या प्रयास किए जा रहे हैं;
- (ग) सहकारिता लोकपाल के समक्ष शिकायत दर्ज कराने के लिए कौन-कौन से तरीके और नियम निर्धारित किए गए हैं;
- (घ) क्या सहकारी सदस्यों को सहकारिता लोकपाल के समक्ष शिकायत दर्ज कराने में सक्षम बनाने के लिए एक ऑनलाइन पोर्टल भी बनाया जाएगा; और
- (ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क) से (ग) बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 में संशोधन के उपरान्त सहकारिता मंत्रालय द्वारा दिनांक 05.03.2024 के राजपत्र अधिसूचना के माध्यम से सहकारी ऑम्बड्समैन की नियुक्ति की गई है। सहकारी ऑम्बड्समैन, बहुराज्य सहकारी समितियों के सदस्यों द्वारा अपनी जमाराशियों, समिति की कार्यों के न्यायोचित लाभ या व्यक्तिगत अधिकारों को प्रभावित करने वाले किसी अन्य विषयों के संबंध में की गई शिकायतों की जांच-पड़ताल करते हैं। सहकारी सूचना अधिकारी द्वारा पारित किसी आदेश के विरुद्ध किसी सदस्य द्वारा दायर की गई अपील के लिए सहकारी ऑम्बड्समैन अपीलीय प्राधिकारी भी हैं। बहुराज्य सहकारी सोसाइटी नियम, 2002 ऐसी शिकायतों/अपीलों का दायर करने की एक सरल मानकीकृत प्रक्रिया का प्रावधान करता है। एक नई

पहल होने के कारण सदस्यों को शिकायतें दायर करने की प्रक्रिया के बारे में लगातार सलाह और मार्गदर्शन प्रदान किया जाता है।

(घ) और (ङ) जी हां। शिकायतों और अपीलों के पारदर्शी, कुशल और प्रौद्योगिकी-चालित प्रबंधन हेतु सहकारी ऑम्बड्समैन के लिए एक ऑनलाइन पोर्टल के विकास का कार्य शुरू हो गया है।

पंचायत में डिजिटल प्रशासन

532. श्री रवीन्द्र शुक्ला उर्फ रवि किशन:

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या गोरखपुर जिले में निर्वाचित पंचायत प्रतिनिधियों और पंचायत सचिवों के लिए डिजिटल प्रशासन, जीआईएस/मानचित्र आधारित योजना और ई-ग्राम स्वराज पोर्टल से संबंधित प्रशिक्षण कार्यक्रम आयोजित किए गए हैं;
- (ख) यदि हां, तो ऐसे कार्यक्रमों के अंतर्गत प्रशिक्षित प्रतिनिधियों की ब्लॉक-वार संख्या कितनी है;
- (ग) क्या मंत्रालय ने इस बात का मूल्यांकन किया है कि गोरखपुर जिले की पंचायतों में डिजिटल साधनों के उपयोग के परिणामस्वरूप योजना अनुमोदन प्रक्रिया में समय की बचत हुई है, पारदर्शिता में वृद्धि हुई है और नागरिक सेवाओं की गुणवत्ता में सुधार हुआ है; और
- (घ) यदि हां, तो ऐसे मूल्यांकन के लिए किन-किन मापन योग्य संकेतकों का उपयोग किया गया है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

- (क) और (ख) मंत्रालय द्वारा वित्तीय वर्ष 2022-23 से केन्द्रीय प्रायोजित संशोधित राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) योजना को लागू किया जा रहा है, जिसका मुख्य उद्देश्य निर्वाचित प्रतिनिधियों (ईआर) एवं अन्य हितधारकों को प्रशिक्षण प्रदान कर पंचायती राज संस्थाओं

(पीआरआई) की क्षमता का निर्माण करना है, ताकि उनकी शासन क्षमताओं का विकास हो सके और वे नेतृत्वकारी भूमिका का प्रभावी ढंग से निर्वहन करते हुए ग्राम पंचायतों को प्रभावी रूप से कार्य करने में सक्षम बना सकें। यह योजना गोरखपुर जिले सहित सभी राज्यों/संघ राज्य क्षेत्रों में लागू की जा रही है। योजना के अंतर्गत पंचायतों के निर्वाचित प्रतिनिधियों, पदाधिकारियों तथा अन्य हितधारकों की क्षमता निर्माण एवं प्रशिक्षण विभिन्न श्रेणियों के अंतर्गत समर्थित किया जाता है, जिनमें मूल अभिमुखीकरण एवं पुनश्चर्या प्रशिक्षण, विषयगत प्रशिक्षण, पंचायत विकास योजना तथा विशेषीकृत प्रशिक्षण शामिल हैं। विशेषीकृत प्रशिक्षण में एमआईएस डिजिटल पोर्टलों एवं प्लेटफॉर्मों, ई-ग्रामस्वराज पोर्टल आदि से संबंधित प्रशिक्षण सम्मिलित है। ये समस्त कार्यक्रम राज्य द्वारा अपनी वार्षिक कार्य योजना में प्रस्तावित किये जाते हैं तथा केन्द्रीय सशक्त समिति (सीईसी) द्वारा अनुमोदित किया जाता है। राज्य/संघ राज्य क्षेत्र अपनी विशिष्ट आवश्यकताओं के आधार पर विभिन्न जिलों में ये प्रशिक्षण आयोजित करते हैं।

प्रशिक्षण प्रबंधन पोर्टल (टीएमपी) के अनुसार, जिसमें संस्थान-वार जानकारी संकलित की जाती है, वित्तीय वर्ष 2025-26 के दौरान उत्तर प्रदेश राज्य में विभिन्न विषयों पर कुल 2,61,263 प्रतिभागियों को प्रशिक्षित किया गया। इसमें 1,228 प्रतिभागी ऐसे हैं जिन्हें ई-ग्राम स्वराज पोर्टल सहित एमआईएस डिजिटल पोर्टलों एवं प्लेटफॉर्मों पर विभिन्न ब्लॉक-स्तरीय संस्थानों में प्रशिक्षण प्रदान किया गया। तथापि, टीएमपी पर गोरखपुर जिला संस्थान में एमआईएस/ई-जीएस से संबंधित किसी भी प्रशिक्षण की सूचना नहीं दी गई है।

(ग) और (घ) मंत्रालय ने ग्रामीण प्रबंधन संस्थान, आनंद (आईआरएमए) के माध्यम से संशोधित राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) के तहत लागू की गई ई-गवर्नेंस पहलों का मूल्यांकन किया है। मूल्यांकन से पता चलता है कि योजना, लेखांकन और लेखापरीक्षा प्रक्रियाओं के लिए

डिजिटल प्लेटफार्मों के अंगीकरण में सुधार हुआ है, जिसके परिणामस्वरूप पंचायती राज संस्थाओं द्वारा पारदर्शिता बढ़ी है, वित्तीय प्रबंधन बेहतर हुआ है और सेवा प्रदायगी में सुधार हुआ है।

यद्यपि मंत्रालय जिला-विशिष्ट मूल्यांकन रिपोर्ट नहीं रखता है, लेकिन डिजिटल सुधार का समग्र मूल्यांकन कुछ संकेतकों जैसे योजनाओं और भुगतानों के लिए प्रसंस्करण समय में कमी, पंचायत योजनाओं और लेनदेन की ऑनलाइन उपलब्धता, वित्तीय डेटा की लेखापरीक्षा क्षमता और डिजिटल प्लेटफॉर्म के माध्यम से नागरिकों की इस विषय की जानकारी की बढ़ती पहुंच पर आधारित है। इसके अलावा, ई-ग्राम स्वराज पर इस मंत्रालय के पास उपलब्ध जानकारी के अनुसार, गोरखपुर जिले की सभी ग्राम पंचायतें ई-ग्राम स्वराज पोर्टल पर अपनी विकास योजनाएं तैयार कर रही हैं और विक्रेताओं को ऑनलाइन भुगतान करने के लिए ई-ग्राम स्वराज-पीएफएमएस इंटरफेस पर जुड़ी हैं।

CAMEL CONSERVATION

533. SHRI UMMEDA RAM BENIWAL:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether any plan exists for camel conservation and camel-based livelihoods in Rajasthan, if so, the details thereof; and
- (b) whether such schemes are being extended to other States in the country with unique indigenous livestock breeds?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) The Department of Animal Husbandry and Dairying, Government of India is implementing the Centrally Sponsored National Livestock Mission Scheme under which assistance is provided for conservation and development of camel in the camel rearing states including the State of Rajasthan. The activities under the scheme for camel conservation are as follows:

- (i) Under the activity of National Livestock Mission- Entrepreneurship Development Program (NLM-EDP), One time 50% capital subsidy up to ₹ 50 lakh is provided to Individual/ Self Help Groups /Farmers Producer Organizations/Farmer Cooperative Organizations /Joint Liability Groups and Section 8 Companies for establishment of breed multiplication farm for camel.
- (ii) Under the activity of **Genetic Improvement of Camel**, central assistance is provided to strengthen breeding infrastructure which includes one-time grant of up to rupees ten crore for establishing a nucleus breeding farm by the State Governments, up to rupees one crore for setting up breeders' societies and up to rupees ten crore for establishment of regional semen production laboratory and semen bank for camel.
- (iii) The State Government of Rajasthan has declared camel as state animal in 2014. The "Rajasthan Camel (Prohibition of Slaughter and Regulation of Temporary Migration or Export) Act, 2015" is effective in the state. In addition to the above efforts of the Central Government, the State

Government of Rajasthan is providing support to the conservation of camel. Government of Rajasthan launched Camel Conservation and Development Policy in 2022-23, under which an incentive of ₹10,000 per camel calf were provided for camel breeders. Further, the State Government implemented Camel Conservation and Development Mission in 2024-25 under which the incentive has been enhanced to ₹20,000 per newborn calf. The State Government is also conducting regular health check-up camps to ensure better camel healthcare. The State Government announced free insurance coverage for up to 10 camels per Jan Aadhaar cardholder in 2025-26. Additionally, the State Government has taken initiatives to promote camel milk. In this regard, Rajasthan Cooperative Dairy Federation has established three dedicated primary dairy cooperative societies for camel milk procurement and has launched camel milk powder and biscuits.

(b) The National Livestock Mission Scheme is extended to all the States/UTs wherein assistance is also provided for conservation and development of other Indigenous livestock breeds of Sheep, Goat, Pig, Horse, Donkey and Poultry. Further, the scheme also provides 50% subsidy up to ₹ 50 lakh for establishment of Sheep, Goat, Pig, Horse, Donkey and Poultry farms by the Individual/ Self Help Group /Farmers Producer Organizations/Farmer Cooperative

Organizations/Joint Liability Groups and Section 8 Companies for entrepreneurship development. The assistance to the States for breed improvement infrastructure in sheep, Goat, Pig, Horse and Donkey are also provided.

Further, the Department of Animal Husbandry and Dairying, Government of India is implementing Rashtriya Gokul Mission (RGM) for development and conservation of indigenous bovine breeds, genetic upgradation of bovine population and enhancement of milk production and productivity.

NATIONAL OVERSEAS SCHOLARSHIP SCHEME

534. DR. PRABHA MALLIKARJUN:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether only forty out of one hundred and six selected candidates for the 2025–26 cycle under the National Overseas Scholarship (NOS) scheme have been issued provisional award letters due to shortage of funds;
- (b) if so, the reasons for the delay in release of funds and the expected timeline for full disbursal;
- (c) whether the ongoing evaluation (16th cycle) includes a review of stipend adequacy, administrative delays, and student feedback mechanisms; and

- (d) the steps taken to implement the Standing Committee on Social Justice and Empowerment's recommendations regarding increasing the number of slots and improving timelines under SC/ST scholarship schemes?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) and (b) Provisional award letters have been issued to all the one hundred and six selected candidates in the first round of selection year 2025-26 under the National Overseas Scholarship Scheme for Scheduled Castes etc.

(c) and (d) The National Overseas Scholarship Scheme for Scheduled Castes etc. and Scheduled Tribes have been approved for the period from 2021-22 to 2025-26. Review of schemes which also covers component of financial assistance, follows a laid down procedure and the revision is done in consultation with stakeholders including concerned Ministries/Departments.

POWERLOOM SECTOR

535. SHRI D. M. KATHIR ANAND:

Will the Minister of **TEXTILES** be pleased to state :

- (a) whether the Government has provided adequate funds and support to the 90000 powerloom units in Tamil Nadu which stands second largest in the powerloom sector in the country and if so, the details thereof; and

- (b) the details of the total funds allocated to powerloom sector in Tamil Nadu under PowerTex India Scheme and under Textile Cluster Development Scheme (TCDS) and support extended to powerloom sector in Tamil Nadu and other schemes like Amended Technology Upgradation Fund Scheme (ATUFS), Group Workshed Scheme, PM Credit Scheme for Powerloom Weavers, In-situ Upgradation Fund Scheme and Comprehensive Powerloom Cluster Development Scheme (CPCDS)?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) The Government of India, Ministry of Textiles has been providing financial assistance and institutional support to the powerloom sector throughout the Country including Tamil Nadu. Ministry of Textiles has been implementing several schemes for the development, modernization and sustainability of powerloom units across the country, including those in Tamil Nadu. A few major interventions include:-

- (a) Amended Technology Upgradation Fund Scheme (ATUFS).
- (b) PowerTex India Scheme.
- (c) Comprehensive Powerloom Cluster Development Scheme (CPCDS).
- (d) Textile Cluster Development Scheme (TCDS).
- (e) Training, Design and Development Support through ITAD Centres

(Erstwhile Powerloom Services Centres)

(f) Converged Group Insurance Scheme for Powerloom Weavers and Workers.

(b) The details of fund allocated to Tamil Nadu under these schemes are given in the enclosed **Statement**.

STATEMENT

FINANCIAL SUPPORT PROVIDED TO TEXTILE INDUSTRY INCLUDING POWERLOOM INDUSTRY IN TAMILNADU (SCHEME WISE)

A. Under PowerTex India Scheme :

S.No	Name of the Scheme	Govt. of India Subsidy released	Remarks
1.	In-Situ Scheme	₹ 171.41 Cr.	No. of Looms upgraded is 1,33,670 in respect of 25,472 Units.
2.	Yarn Bank Scheme	₹ 5.96 Cr.	For 08 Yarn Banks as corpus fund.
3.	Common Facility Centres (CFC)	₹ 4.94 Cr.	For 03 Sizing Units under CFC.
4.	Group Workshed Scheme (GWS)	₹ 0.83 Cr.	For 04 GWS Projects
5.	Tex Venture Fund Scheme	₹ 6.00 Cr.	For 02 Units in Karur

B. Textile Cluster Development Scheme (TCDS) :

S.No.	Name of the Scheme	Govt. of India Subsidy released	Remarks
1.	SITP (Scheme for Integrated Textile Parks)	₹ 147.92 Cr.	04 Parks completed and 03 Parks are under implementation (Total – 07 Parks).

C. Amended Technology Upgradation Fund Scheme (ATUFS) :

S.No.	Name of the Scheme	Govt. of India Subsidy released	Remarks
1.	ATUFS	₹ 163.81 Cr.	Total 446 Powerloom Units in Tamil Nadu have availed benefit under ATUFS.

D. Comprehensive Powerloom Cluster Development Scheme (CPCDS) :

S.No.	Name of the Scheme	Govt. of India Subsidy released	Remarks
1.	CPCDS – Mega Cluster (Texvalley)	₹ 40.05 Cr.	The Powerloom Mega Cluster at Erode has successfully completed.

SELF-HELP GROUP UNDER DAY-NRLM**536. SHRI RAJESHBHAI NARANBHAI CHUDASAMA:****SHRIMATI POONAMBEN MAADAM:****SHRI BHARTRUHARI MAHTAB:****SHRI KHAGEN MURMU:**Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the number of rural households mobilised into Self Help Groups (SHGs) under Deendayal Antyodaya Yojana – National Rural Livelihoods Mission (DAY-NRLM) as on December 2025;
- (b) whether the deployment of Bank Sakhis under the Scheme has enhanced rural financial inclusion and access to institutional credit, if so, the details thereof; and
- (c) the number of enterprises supported under the entrepreneurship component of DAY-NRLM as on December 2025?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

- (a) 10.05 crore Households have been mobilised into 90.91 Lakh Self Help Groups (SHGs) under Deendayal Antyodaya Yojana – National Rural Livelihoods Mission (DAY-NRLM) as on December 2025.
- (b) The deployment of Bank Sakhis at the branch level has significantly strengthened the SHG–Bank linkage under the scheme. Bank Sakhis play a key role in identifying eligible Self Help Groups (SHGs) for bank linkage, preparing and facilitating the submission of loan applications, including cases of loan review and enhancement, and regularly following up on pending loan proposals on a monthly basis.

In addition, a Community Based Recovery Mechanism (CBRM) has been institutionalised at each bank branch to ensure timely and regular repayment of bank loans by SHGs.

As on date, 50,548 Bank Sakhis have been deployed, who have collectively enabled women SHGs to access institutional bank credit amounting to ₹12.18 lakh crore since the inception of the scheme in 2013–14, thereby substantially enhancing rural financial inclusion.

(c) : Under the SVEP umbrella, a total of 5.88 lakhs enterprises have been supported under the entrepreneurship component of DAY-NRLM as on December 2025.

PANCHAYATI RAJ INSTITUTIONS IN ASSAM

537. MD. RAKIBUL HUSSAIN:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) whether the Government has reviewed the functioning of Panchayati Raj Institutions (PRIs) in Assam;
- (b) the number of Gram Panchayats functioning under the three-tier system in the State;
- (c) whether all Panchayats are receiving funds and grants in a timely manner; and

(d) the measures taken to strengthen decentralised governance at the grassroots level?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) to (d) As per the provision of Constitution of India and the State Panchayati Raj Acts , Panchayati Raj Institutions are Constitutional bodies. Since, “Panchayat”, being “Local Government”, is a State subject and part of State List of Seventh Schedule of the Constitution of India. Panchayats are set up and operate through the respective State Panchayati Raj Acts which may vary from State to State, subject to the provisions of the Constitution. Article 243G of the Constitution empowers the Legislature of a State to make provisions, by law, for the devolution of power and responsibilities upon Panchayat at appropriate level, subject to such conditions as may be specified, with respect to the preparation of plans for economic development and social justice and implementation of schemes for economic development and social justice as may be entrusted to them including those in relation to matters included in the Eleventh Schedule to the Constitution. The State legislatures are to consider the 29 subjects set out in the Eleventh Schedule for devolution of power and responsibilities upon Panchayats. Accordingly, the enhancement in devolution of powers, functions

and resources to Panchayats depends on the extent of powers and resources devolved to them by the States concerned, which varies across States.

Accordingly, all matters relating to Panchayats, including reviewing of functioning of Panchayati Raj Institutions (PRIs) , strengthening decentralized governance etc, comes under the jurisdiction of the state concerned.

The Government of Assam has informed that regular meetings have been held to review the functioning of PRIs. There are total 2192 Gram Panchayats functioning under the three-tier system in the state of Assam and all Panchayats are receiving funds and grants in a timely manner.

Also, the grants recommended by the 15th Finance Commission for Rural Local Bodies (RLBs) are released by the Ministry of Finance to the States in accordance with the guidelines issued in this regard. The details of allocation and release of grants under the 15th Finance Commission to the State of Assam for RLBs are as under:

(Rs. in Crore)			
S. No.	Year	Allocation	Release
1	2020-21 (Interim Period)	1604.00	1604.00
2	2021-22	1186.00	1186.00
3	2022-23	1228.00	1228.00
4	2023-24	1241.00	1241.00
5	2024-25	1315.00	1315.00
6	2025-26	1283.00	213.90 (Till date)

Further, to strengthen the local self-governance framework of Panchayati Raj Institutions across the country, this Ministry has launched eGramSwaraj (<https://egramswaraj.gov.in>), a user friendly web-based portal, which aims to bring in better transparency in the decentralized planning, progress reporting, financial management, work-based accounting and details of assets created. The eGramSwaraj portal has also been integrated with Public Financial Management System for online transfer of the Central Finance Commission funds by the States to PRIs and enabling Panchayats to make real-time payments to vendors/service providers. Panchayats prepare and upload their Annual Panchayat Development Plans on eGramSwaraj portal. In addition, the Ministry has integrated eGramSwaraj with the Government e-Marketplace (GeM) to bring transparency to Panchayat procurement.

The Ministry has implemented Mission Mode Project on e-Panchayats (MMP-ePanchayat), a Central component of the Rashtriya Gram Swaraj Abhiyan (RGSA) scheme under which various e-governance projects are funded towards digitalization of Panchayats. Revamped Centrally Sponsored Scheme of RGSA has been implemented w.e.f. financial year 2022-23 in States/ Union Territories with main objective for capacitating PRIs through imparting training to all the Elected Representatives, functionaries and other stakeholders to develop their governance capabilities for leadership roles to enable the Panchayats to function effectively. Under the scheme, Ministry supplements the efforts of States/UTs on

limited scale for creating basic infrastructure for effective functioning of Gram Panchayats such as Construction of Gram Panchayat Bhawans, Computers and Co-location of Common Service Centres (CSC) with Gram Panchayat Bhawans with focus on North East States, as proposed by States/UTs in their Annual Action Plans and later approved by Central Empowered Committee. Ministry has also been providing support to the States/UTs, under the scheme of revamped RGSA for setting up of Project Management Units (PMUs) at States, District and Block level as approved in the Annual Action Plan for effective implementation of the scheme and setting up of institutional mechanism as State, District and Block level Panchayat Resource Centres to support Capacity Building and Training of Panchayats.

An online application 'AuditOnline' has been developed for online audit of Panchayat accounts and their financial management. AuditOnline portal, launched in April 2020, facilitates transparent auditing of Central Finance Commission funds utilization and strengthens financial management of Panchayats. Similarly, Panchayat NIRNAY is an online application which aims at bringing transparency and better management in conduct of Gram Sabhas by Panchayats.

The Government of Assam has also informed that in the Gram Panchayat Development Plan (GPDP), Gram Panchayat-wise planning is prepared by the PRIs in a participatory and decentralized manner.

DIGITAL LIFE CERTIFICATION INITIATIVE**538. SHRI P. P. CHAUDHARY:****SHRIMATI SHOBHANABEN MAHENDRASINH BARAIYA:****SHRI NALIN SOREN:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Ministry has assessed the impact of reduction in exclusion errors for senior citizens and persons with limited mobility in Dumka Lok Sabha constituency through the Digital Life Certificate Initiative, if so, the details thereof;
- (b) the number of beneficiaries covered under this initiative, State-wise;
- (c) the details of measurable reduction in processing time and administrative burden achieved through Digital Life Certificate;
- (d) whether the Ministry has identified any measurable indicators that reflect improved access to Government services; and
- (e) if so, the details thereof including the number of beneficiaries, State-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) to (e) Digital Life Certificate (DLC) is a mobile application developed for Aadhaar-based biometric verification of beneficiaries under National Social Assistance Programme (NSAP). The application fetches beneficiary details using Aadhaar, obtains consent, and authenticates identity through facial recognition or

biometric scans. Upon successful verification, a real-time life certificate is generated and notified to the beneficiary via mobile.

Digital Life Certificate initiative reduces exclusion errors among senior citizens and persons with limited mobility by eliminating the need for physical visits to offices for life certification. By enabling self-digital verification using Mobile Application and doorstep-based verification, the initiative ensures timely submission of life certificates, thereby preventing avoidable stoppage of pensions and ensuring continuity of income support for vulnerable beneficiaries.

DLC initiative has led to reduction in processing time and administrative burden by replacing manual, paper-based verification with real-time digital authentication. With DLC, verification is completed instantaneously or within 24–48 hours.

A steady increase in the number of life certificates generated digitally since it was launched; indicate wider reach and easier access for beneficiaries, especially senior citizens and persons with limited mobility. However, NSAP guidelines categorically provide that no beneficiary shall be denied assistance amount on the grounds of non-availability of a bank/Post Office account and/or Aadhaar number. The Government has also issued directions to all States/UTs to ensure that the use of technology and digitization does not impede the delivery of benefits to beneficiaries. Details of DLCs registered in the Dumka Lok Sabha Constituency, along with information on active beneficiaries and DLCs registered

under NSAP pension schemes (State/UT-wise) are given in the enclosed **Statement.**

STATEMENT

Details of DLC registered in Dumka Lok Sabha constituency

S.No.	District	Total active Beneficiary	Total DLC Registered
1	DUMKA	52091	29720
2	JAMTARA	38974	23749
3	DEOGHAR	44820	19886

(Source: NSAP-PPS portal)

State/UT-wise details of Active beneficiary (as per NSAP- PPS Portal) and DLC registered

S.No.	State	Total Active Beneficiary	Total DLC Registered
1	ANDAMAN and NICOBAR	588	447
2	ANDHRA PRADESH	2289991	4
3	ARUNACHAL PRADESH	50338	1
4	ASSAM	818456	277976
5	BIHAR	4595741	22465
6	CHANDIGARH	4964	1
7	CHHATTISGARH	804882	603649
8	DELHI	140627	224
9	GOA	13684	0
10	GUJARAT	724889	486442
11	HARYANA	443964	35
12	HIMACHAL PRADESH	116005	28
13	JAMMU and KASHMIR	135313	36450
14	JHARKHAND	1097732	605825
15	KARNATAKA	1396243	454215
16	KERALA	856962	2

17	LADAKH	7157	410
18	LAKSHADWEEP	256	0
19	MADHYA PRADESH	1952949	28757
20	MAHARASHTRA	1210245	318763
21	MANIPUR	64170	26519
22	MEGHALAYA	65344	17345
23	MIZORAM	27441	463
24	NAGALAND	62055	0
25	ODISHA	1945205	55402
26	PUDUCHERRY	28986	0
27	PUNJAB	52822	43804
28	RAJASTHAN	1144601	150
29	SIKKIM	1924	0
30	TAMIL NADU	1766374	4
31	TELANGANA	710643	16
32	DADRA and NAGAR HAVELI and DAMAN and DIU	19446	0
33	TRIPURA	137970	89810
34	UTTARAKHAND	229166	11
35	UTTAR PRADESH	5832339	1495
36	WEST BENGAL	2013452	1758201
	TOTAL	30762924	4828914

(Source: NSAP-PPS portal)

AWAS PLUS APP UNDER PMAY-G

539. SHRI CHAMALA KIRAN KUMAR REDDY:

SHRI EATALA RAJENDER:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government of Telangana has sent proposals for sanction of Rural houses to the State under Pradhan Mantri Awas Yojana - Gramin (PMAY-G), if so, the details thereof and the action taken thereon;
- (b) whether it is also a fact that the State has not availed any sanctions under PMAY-G during last ten years, if so, the details thereof and if not, the reasons therefor;
- (c) whether it is also a fact that as per Ministry's request, survey and super check is also completed in Awas plus App for 11.56 lakh houses by the State, if so, the details thereof; and
- (d) whether the State requested Union Government to sanction three lakh houses for 2025-26 immediately and requested to release financial assistance, if so, the details thereof and the action taken thereon along with funds sanctioned and spent in Telangana, till now?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) to (d) Yes, the Ministry of Rural Development has received proposals from the State Government of Telangana requesting for allocation of targets under the Pradhan Mantri Awaas Yojana-Gramin (PMAY-G). The proposals have been duly examined in the Ministry, and replies have been furnished to the State. The Ministry of Rural Development has not allocated any target to the State of

Telangana under the PMAY-G, at present, due to the reasons given in succeeding paras.

The State of Telangana was allocated a target of 70,674 houses for the financial years 2016-17 and 2017-18 under Pradhan Mantri Awaas Yojana Gramin (PMAY-G) and an amount of Rs. 190.79 crores were also released as 1st installment of Central Share against the targets of FY 2016-17 for implementation of the scheme. However, the State of Telangana did not implement the PMAY-G Scheme and refunded the amount of Rs. 190.79 crores to the Government of India. Also, the State had not conducted the Awaas + 2018 survey during January 2018 to March 2019 and hence eligible households under PMAY-G in the State could not be identified. Thus, no targets could be allocated to the State.

Further, Government of Telangana has communicated its willingness to implement PMAY-G in the State during the FY 2024-25. The Ministry has facilitated the State in the conduct of Awaas + 2024 survey for identification of potential eligible rural households under PMAY-G using Awaas+ 2024 Mobile application. The household survey has been completed in the State and 11,56,929 households have been surveyed in the State including 59 Self-Survey cases.

At present all the States/UTs including Telangana, are conducting corroboration of Self-survey cases, verification of survey cases flagged by the

System and deletion of ineligible households as per the guidelines issued by this Ministry and modules provided in AwaasSoft Management Information System (MIS) and Awaas+ 2024 Mobile Application. All the activities including corroboration of Self-survey cases, verification of survey cases through Checker Module and deletion of ineligible beneficiaries through Deletion Module needs to be completed prior to preparation of Panchayat-wise System Generated Priority lists from the Awaas + 2024 household survey. Thereafter the procedure prescribed in the existing Framework for Implementation (FFI) of PMAY-G is to be followed for finalization of the Permanent Wait List (PWL) by organizing Gram Sabha meetings and completion of the Appellate process. Thus, the State of Telangana is not eligible for target allocation under the PMAY-G at present.

LIVESTOCK HEALTH AND DISEASE CONTROL PROGRAMME

540. SHRI BASTIPATI NAGARAJU:

SHRI LAVU SRI KRISHNA DEVARAYALU:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to State:

- (a) the details regarding the amount of funds sanctioned, released and utilized under Livestock Health and Disease Control Programme, during each of the last five years, State-wise;

- (b) the details of various livestock diseases reported in Andhra Pradesh during such period, State-wise;
- (c) the details and the number of animals vaccinated under the scheme, during such period, State-wise and district-wise for Andhra Pradesh;
- (d) the details and the number of project proposals received and approved under Assistance to States for Control of Animal Diseases sub-component during the such period, State and district-wise including Andhra Pradesh; and
- (e) the number of animal disease diagnostic laboratories and State vaccine production units operational in the country, State-wise and district-wise for Andhra Pradesh?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

- (a) The detail regarding the amount of funds sanctioned, released, utilised State/UT wise under Livestock Health and Disease Control Programme (LHDCP), during the last five years is given in the enclosed **Statement-I**.
- (b) The details of various livestock diseases reported in Andhra Pradesh and other States/UTs during the last five years are given in the enclosed **Statement-II**.
- (c) The details and the number of animals vaccinated under the scheme for major diseases like Foot and Mouth disease (FMD), Brucellosis, Peste des Petits

Ruminants (PPR) and Classical Swine Fever (CSF) during the last five years, State-wise and district-wise for Andhra Pradesh are given in the enclosed **Statement- III.**

(d) Annual Action Plans for LHDCP received every year from all 28 States and 8 UT's including proposal for Assistance to States for Control of Animal Diseases (ASCAD) of LHDCP. All proposal examined and approved as per Operational Guidelines (OG) and funds available.

(e) The number of animal disease diagnostic laboratories and State vaccine production units operational in the country, State-wise and district-wise for Andhra Pradesh is given in the enclosed **Statement- IV.**

STATEMENT- I

Funds sanctioned/released/utilized State/UT wise under Livestock Health and Disease Control Programme (LHDCP), during the last five years

(Rs. in Lakhs)

Sl. No.	States	2020-21	2021-22	2022-23	2023-24	2024-25
1	Andhra Pradesh	6396.46	5440.00	1376.05	8534.26	7605.85
2	Arunachal Pradesh	867.68	1198.70	0.00	621.28	654.25
3	Assam	40.35	3191.41	558.47	2299.69	4696.50
4	Bihar	1494.96	4912.00	895.66	266.48	5481.63
5	Chhattisgarh	1271.46	3320.02	158.80	621.51	3488.98
6	Goa	64.14	20.00	0.00	80.15	85.51
7	Gujarat	1209.64	889.00	0.00	1087.97	5243.59

Sl. No.	States	2020-21	2021-22	2022-23	2023-24	2024-25
8	Haryana	1706.39	1120.00	2754.15	1352.28	2734.67
9	Himachal Pradesh	1045.39	740.30	0.00	64.75	785.75
10	Jammu and Kashmir	2689.42	1928.10	240.00	1885.42	2036.97
11	Jharkhand	2275.07	3776.00	0.00	0.00	460.00
12	Karnataka	5036.54	4588.48	998.19	7066.94	6157.62
13	Kerala	455.37	468.50	86.97	596.51	1224.04
14	Madhya Pradesh	4186.07	6496.00	352.73	4889.02	7613.47
15	Maharashtra	1871.77	2663.03	0.00	7232.82	6464.19
16	Manipur	1978.49	992.02	314.01	271.32	464.39
17	Meghalaya	141.06	732.41	0.00	129.49	707.03
18	Mizoram	68.91	1134.03	116.66	262.78	359.15
19	Nagaland	34.23	320.25	18.68	115.48	126.51
20	Odisha	1597.33	2896.00	0.00	318.10	1240.09
21	Punjab	2383.11	1120.00	0.00	0.00	397.93
22	Rajasthan	2761.79	10428.53	0.00	635.11	5968.58
23	Sikkim	14.22	167.57	232.57	251.07	312.61
24	Tamil Nadu	1938.30	4305.20	0.00	644.51	2259.60
25	Telangana	544.42	5174.76	0.00	0.00	400.00
26	Tripura	1255.05	253.20	0.00	59.76	573.37
27	Uttar Pradesh	12528.95	12769.26	7339.84	19259.84	15076.02
28	Uttarakhand	417.53	1246.97	535.10	1998.68	1957.16
29	West Bengal	1477.50	3488.00	670.00	3639.00	4034.63
30	AandN Islands	2.80	6.32	80.00	0.00	84.50
31	Chandigarh	6.98	0.00	0.00	2.77	7.82
32	DDandDNH	2.25	0.00	0.00	0.00	0.00
33	Delhi	49.10	48.00	0.00	3.76	9.05
34	Ladakh	148.05	144.00	0.00	60.27	245.16
35	Lakshadweep	18.06	163.33	0.00	0.00	0.00
36	Puducherry	4.78	16.00	48.00	11.48	48.52

Sl. No.	States	2020-21	2021-22	2022-23	2023-24	2024-25
	Total	57983.62	86157.4	16775.88	64262.50	89005.14

STATEMENT-II

Details of various livestock diseases reported in Andhra Pradesh and other States/UTs during the last five years

Sl. No	State/ UT	Name of the Diseases
1	Andhra Pradesh	PPR, Anthrax, HS, Sheep and Goat Pox LSD, Glanders, ASF, CSF, NCD, CCPP BT, AI, Theileria
2	Arunachal Pradesh	ASF, LSD, PPR
3	Assam	ASF, FMD, PPR, CSF, NCD, Brucella, Babesiosis, LSD, HS, Rabies, AI
4	Bihar	Trypanosoma, Anaplasmosis, Babesiosis, Theileria FMD, ASF, LSD, PPR, AI
5	Chhattisgarh	FMD, PPR, AI, LSD, NCD
6	Goa	ASF, LSD, Rabies, Theileria, Babesiosis, CSF, Brucella, Anaplasmosis, FMD,
7	Gujarat	FMD, AI, LSD, PPR, Glanders, HS, Sheep and Goat Pox, FMD, Rabies,
8	Haryana	PPR, CSF, NCD, Glanders, CCPP, Theileria AI, ASF, LSD, , IBD, Trypanosoma, FMD, HS, IBD,
9	Himachal Pradesh	HS FMD, PPR LSD, HS, Glanders, ASF, NCD, Sheep and Goat Pox
10	Jammu and Kashmir	Glanders, FMD, AI, LSD, Trypanosoma, CCPP
11	Jharkhand	FMD, ASF, LSD, Trypanosoma, Babesiosis, HAPI, AI

Sl. No	State/ UT	Name of the Diseases
12	Karnataka	FMD, Anthrax, HS, AI, sheep and Goat Pox ASF, LSD, Rabies, BT PPR,
13	Kerala	FMD, HS, IBD, AI, CCPP PPR, CSF, Sheep and Goat Pox, ASF, LSD, NCD, Anthrax, Trypanosoma, Brucella,
14	Madhya Pradesh	AI, FMD, BT, HAPI ASF, LSD, HS, PPR
15	Maharashtra	FMD, PPR, HS, Rabies, Glanders, Theileria HAPI, Trypanosoma, CCPP, ASF, LSD, Sheep and Goat Pox, NCD,
16	Manipur	ASF, FMD, PPR NCD, Rabies, IBD AI
17	Meghalaya	ASF, FMD, CSF, NCD Brucella PPR, , LSD,
18	Mizoram	ASF, FMD LSD Theileria
19	Nagaland	ASF, FMD LSD
20	Odisha	FMD, HAPI LSD, PPR, HS NCD, CCPP, Anthrax, AI, Theileria
21	Punjab	FMD, AI ASF, LSD, IBD NCD, Glanders CCPP

Sl. No	State/ UT	Name of the Diseases
22	Rajasthan	CSF ASF, LSD, Glanders FMD, HS, Trypanosoma, CCPP PPR, Rabies,
23	Sikkim	ASF, PPR, CSF, HS, Theileria, Anaplasmosis, Babesiosis, LSD, IBD, FMD,
24	Tamil Nadu	FMD, PPR, Anthrax, HS LSD, NCD, Sheep and Goat Pox ASF, IBD, Theileria, BT
25	Telangana	PPR, Anthrax FMD, LSD, SandG Pox, CCPP HS
26	Tripura	FMD ASF, LSD, PPR, CSF, NCD, IBD, Babesiosis, PPR, HS, IBD, Sheep and Goat Pox AI
27	Uttar Pradesh	FMD, Glanders, HAPI, Trypanosoma, Anaplasmosis, Babesiosis, Theileria ASF, LSD,
28	Uttarakhand	FMD ASF, LSD , PPR, Glanders
29	West Bengal	FMD LSD, PPR, NCD, Anthrax, Rabies, IBD, Sheep and Goat Pox, BT, Theileria, Anaplasmosis, Babesiosis, HS, Rabies, Trypanosoma, AI
30	Andaman and Nicobar	NCD, IBD Anaplasmosis

Sl. No	State/ UT	Name of the Diseases
31	DNH and Daman and Diu	FMD
32	Delhi	FMD ASF, LSD
33	Ladakh	FMD
34	Puducherry	Babesiosis NCD, Theileria,

* Disease names: Foot and Mouth disease (FMD), Brucellosis, Peste des Petits Ruminants (PPR), Classical Swine Fever (CSF), Lumpy Skin disease (LSD), African Swine Fever (ASF), Haemorrhagic Septicaemia (HS), New castle Disease (NCD), Infectious Bursal Disease (IBD), Blue Tongue (BT), Avian Influenza (AI), Contagious Caprine Pleuro Pneumonia (CCPP)

STATEMENT-III

a. State-wise number of animals vaccinated for FMD during the last five years

Sr. No	State	Total
1	Andaman and Nicobar Islands	46,719
2	Andhra Pradesh	4,98,28,228
3	Arunachal Pradesh	9,94,525
4	Assam	2,03,34,316
5	Bihar	7,15,01,230
6	Chandigarh	91,748
7	Chhattisgarh	4,05,51,054
8	Delhi	3,36,430
9	Goa	2,43,536
10	Gujarat	8,50,07,883
11	Haryana	2,08,00,959
12	Himachal Pradesh	80,45,513

13	Jammu and Kashmir	2,40,73,962
14	Jharkhand	1,35,39,852
15	Karnataka	5,45,89,541
16	Kerala	43,11,428
17	Ladakh	11,71,436
18	Lakshadweep	786
19	Madhya Pradesh	10,37,53,616
20	Maharashtra	9,81,54,155
21	Manipur	6,55,359
22	Meghalaya	12,97,004
23	Mizoram	49,828
24	Nagaland	2,60,173
25	Odisha	3,70,49,007
26	Puducherry	2,50,283
27	Punjab	3,53,72,224
28	Rajasthan	6,67,83,438
29	Sikkim	1,63,476
30	Tamil Nadu	5,51,86,888
31	Telangana	2,92,80,697
32	The Dadra and Nagar Haveli and Daman and Diu	52,125
33	Tripura	16,86,854
34	Uttar Pradesh	7,80,61,666
35	Uttarakhand	1,38,39,058
36	West Bengal	6,75,92,034
	Total	98,49,57,031

b. State-wise cumulative number of animals vaccinated for Brucellosis since 2020-21

State	Total
Andhra Pradesh	29,36,069
Arunachal Pradesh	16,486
Assam	3,48,725

State	Total
Bihar	32,38,561
Chandigarh	6,897
Chhattisgarh	6,39,593
Delhi	23,379
Goa	3,085
Gujarat	24,48,370
Haryana	6,16,878
Himachal Pradesh	84,358
Jammu and Kashmir	1,93,166
Jharkhand	5,13,875
Karnataka	23,94,609
Kerala	30,246
Ladakh	5,169
Lakshadweep	NS
Madhya Pradesh	33,62,086
Maharashtra	21,42,898
Manipur	3,141
Meghalaya	15,882
Mizoram	654
Nagaland	3,067
Odisha	11,35,499
Puducherry	174
Punjab	6,50,797
Rajasthan	12,45,298
Sikkim	1,938
Tamil Nadu	23,16,788
Telangana	7,49,812
The Dadra and Nagar Haveli and Daman and Diu	315
Tripura	2,988
Uttar Pradesh	24,95,063
Uttarakhand	2,39,840
West Bengal	36,68,445

State	Total
Total	3,15,34,151

c. State-wise number of animals vaccinated for PPR during the last five years

S. No.	State/UTs	Total
1	Andhra Pradesh	42424556
2	Arunachal Pradesh	49043
3	Assam	2948017
4	Bihar	20588020
5	Chandigarh	1006
6	Chhattisgarh	5188925
7	Goa	3101
8	Gujarat	7629674
9	Haryana	262673
10	Himachal Pradesh	975256
11	Jammu and Kashmir	1878567
12	Jharkhand	2904717
13	Karnataka	13532405
14	Kerala	94415
15	Ladakh	364095
16	Madhya Pradesh	11148683
17	Maharashtra	16459581
18	Manipur	32391
19	Meghalaya	8511
20	Mizoram	3011
21	Nagaland	22001
22	Odisha	15780707
23	Puducherry	24474
24	Punjab	192536
25	Rajasthan	12306016

26	Sikkim	42195
27	Tamil Nadu	17114437
28	Telangana	11540655
29	Tripura	26479
30	Uttar Pradesh	1155378
31	Uttarakhand	1177841
32	West Bengal	11692052
	TOTAL	197571418

d. State-wise number of animals vaccinated for CSF during the last five years

Sl. No.	State/UTs	Total
1	Andhra Pradesh	233478
2	Arunachal Pradesh	69955
3	Assam	1224465
4	Bihar	435446
5	Chandigarh	204
6	Chhattisgarh	771547
7	Goa	3273
8	Gujarat	2
9	Haryana	56292
10	Himachal Pradesh	1218
11	Jammu and Kashmir	0
12	Jharkhand	374149
13	Karnataka	92350
14	Kerala	74364
15	Ladakh	0
16	Madhya Pradesh	67
17	Maharashtra	111937
18	Manipur	188327
19	Meghalaya	55342
20	Mizoram	41259

21	Nagaland	287953
22	Odisha	256166
23	Puducherry	0
24	Punjab	12947
25	Rajasthan	146647
26	Sikkim	11697
27	Tamil Nadu	98201
28	Telangana	77432
29	Tripura	5860
30	Uttar Pradesh	6091
31	Uttarakhand	10897
32	West Bengal	572240
	TOTAL	5219806

e. Number of animals vaccinated district wise in Andhra Pradesh, during the last five years for FMD, Brucellosis, PPR and CSF:

S.No	Name of the District	PPR	FMD
1	Anantapur	5150500	564917
2	Chittoor	1956239	871206
3	East Godavari	512000	840600
4	Guntur	801095	820314
5	Krishna	699627	627413
6	Nellore	1736900	683389
7	Prakasam	2283900	868807
8	Srikakulam	966900	529134
9	Visakhapatnam	711772	833165
10	Vizianagaram	730600	563301
11	West Godavari	599700	727445
12	Kurnool	2186244	601759
13	YSR Kadapa	2203600	497213
TOTAL		20539077	8463746

Details of vaccinations conducted district wise in Andhra Pradesh during the year 2021-22

S.No.	Name of the	FMD	Brucella	PPR
1	Anantapur	650427	25823	5141500
2	Chittoor	909665	46477	2204967
3	East Godavari	859025	37156	567500
4	Guntur	861048	38480	985509
5	Krishna	656586	32739	779094
6	Kurnool	665094	30890	2618538
7	Nellore	895904	43368	1713000
8	Prakasam	744927	32547	2287602
9	Srikakulam	549574	26421	891759
10	Visakhapatnam	863864	40057	723167
11	Vizianagaram	557902	25890	689787
12	West Godavari	731751	36108	668400
13	YSR Kadapa	518313	24216	2099929
	TOTAL	9464080	440172	21370752

Details of vaccinations conducted district wise in Andhra Pradesh during the year 2022-23

SI No	Name of the District	PPR	FMD
1	Anantapur	0	655408
2	Chittoor	136562	923719
3	East Godavari	473525	877976
4	Guntur	7482	880562
5	Krishna	700	682217
6	Kurnool	380384	668825

7	Nellore	0	918680
8	Prakasam	387866	759376
9	Srikakulam	810800	565256
10	Visakhapatnam	273065	878173
11	Vizianagaram	1084565	573376
12	West Godavari	696300	754774
13	YSR	834377	518725
	Grand Total	5085626	9657067

**Details of vaccinations conducted district wise in Andhra Pradesh during
the year 2023-24**

S.No	District	PPR	Brucella	FMD	CSF
1	Alluri Sitarama Raju	477153	35895	1116178	7594
2	Anakapalli	341647	46889	645057	5375
3	Anantapur	2551084	29420	699647	8714
4	Annamayya	1573815	45902	647552	1683
5	Bapatla	447658	44624	629214	5236
6	Chittoor	685479	78393	929524	3012
7	Dr.B.R.Ambedkar Konaseema	233519	27162	481757	379
8	East Godavari	710585	55689	1049424	4262
9	Eluru	136906	31193	365600	7460
10	Guntur	226480	28906	569541	1347
11	Kakinada	44663	22994	368893	1391
12	Krishna	272280	41244	535360	3089
13	Kurnool	1303302	26887	609606	7987
14	Nandyal	1158659	36617	709695	3099
15	NTR	301668	29960	405222	1498
16	Palnadu	619523	45202	814941	2172
17	Parvathipuram Manyam	379427	20980	453230	5034

S.No	District	PPR	Brucella	FMD	CSF
18	Prakasam	1794217	55614	1201739	3471
19	SPSR Nellore	1364517	51811	1084767	3432
20	Sri Satyasai	2302431	30500	581280	4068
21	Srikakulam	885357	60250	793520	1125
22	Tirupati	998967	47464	861058	2763
23	Visakhapatnam	77696	9703	111824	4780
24	Vizianagaram	599275	53128	780467	2884
25	West Godavari	62729	27135	364141	1923
26	YSR Kadapa	1001515	32672	718686	2628
	Grand Total	20550552	1016234	17527923	96406

**Details of vaccinations conducted district wise in Andhra Pradesh during
the year 2024-25**

Sl.No	District	FMD	PPR	CSF
1	ASR	10,62,055	499442	7350
2	Anakapalli	6,76,919	303361	3440
3	Anantapur	6,83,184	2484274	7966
4	Annamayya	6,33,469	1876793	1901
5	Bapatla	6,25,173	419526	2590
6	Chittoor	9,05,278	613914	400
7	East Godavari	4,48,832	208054	2079
8	Eluru	10,96,688	641710	7416
9	Guntur	3,30,747	130944	1174
10	Kakinada	5,68,191	211420	4008
11	Konaseema	3,34,885	41641	4228
12	Krishna	5,06,542	233058	3551
13	Kurnool	5,96,866	1263234	8888
14	Nandyal	7,00,648	1065814	2835
15	NTR	4,16,526	281992	1566
16	Palnadu	7,97,337	544388	1723

SI.No	District	FMD	PPR	CSF
17	PP Manyam	4,49,179	341339	5082
18	Prakasam	11,89,779	1748205	3425
19	SPSR Nellore	10,39,176	1232290	2977
20	Sri Sathya Sai	6,38,394	2739450	4435
21	Srikakulam	7,72,390	804204	952
22	Tirupati	8,36,100	890907	2850
23	Visakhapatnam	1,11,629	72084	1408
24	Vizianagaram	7,08,879	538139	2465
25	West Godavari	3,52,097	49225	1083
26	Y.S.R.	6,68,526	1097321	2524
	Grand Total	1,71,49,489	20332729	88316

STATEMEN- IV

a. State wise number of State vaccine production units

SI.No	State	No of biological
1.	Andhra Pradesh	2
2.	Assam	1
3.	Bihar	1
4.	Gujarat	1
5.	Haryana	1
6.	Jammu and Kashmir	2
7.	Jharkhand	1
8.	Karnataka	1
9.	Kerala	1
10.	Madhya Pradesh	1
11.	Maharashtra	2
12.	Odisha	2

13.	Tamil Nadu	1
14.	Punjab	1
15.	Rajasthan	1
16.	Uttar Pradesh	1
17.	West Bengal	1

b. Details of Central Disease Diagnostic Laboratory (CDDL) and the Regional Disease Diagnostic Laboratories (RDDs)

SI No	State/UT	Number of laboratories
1	Uttar Pradesh	1
2	Maharashtra	1
3	West Bengal	1
4	Karnataka	1
5	Punjab	1
6	Assam	1

SEWERS AND SEPTIC TANKS WORKERS

541. SHRIMATI SATABDI ROY BANERJEE:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) total number of deaths that have occurred in the country while cleaning of sewers and septic tanks since 2014, year-wise;

(b) the details of the number of cases where compensation has not been released, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) As per information provided by the National Commission for Safai Karamcharis (NCSK), year-wise details of sanitation workers who lost their lives due to hazardous cleaning of sewer and septic tanks since 2014 is given in the enclosed **Statement-I**.

(b) Year-wise number of cases where compensation has not been released to the legal heirs /dependents of the deceased Sewer and Septic Tank Workers is given in the enclosed **Statement-II**.

STATEMENT-I

Year-wise details of sanitation workers who lost their lives due to hazardous cleaning of sewer and septic tanks (As on 31.12.2025)

Sl. No.	Year	Number of Deaths
1.	2014	58
2.	2015	71
3.	2016	62
4.	2017	111
5.	2018	74
6.	2019	131
7.	2020	40
8.	2021	62
9.	2022	88
10.	2023	65

11.	2024	54
12.	2025	43
Total		859

STATEMENT-II

**Year-wise number of cases where compensation has not been released to the legal heirs /dependents of the deceased Sewer and Septic Tank Workers
(As on 31.12.2025)**

Sl. No.	Year	Number of cases where compensation has not been released
1.	2014	-
2.	2015	2
3.	2018	3
4.	2019	4
5.	2022	3
6.	2023	4
7.	2024	15
8.	2025	15
Total		46

IMPORT AND EXPORT OF COCONUT OIL

542. SHRI M. K. RAGHAVAN:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government has the data regarding total production of coconut oil in the country, if so, the details thereof, State-wise;
- (b) the details of the total coconut oil produced being exported, State-wise;

- (c) whether data regarding the import of cooking oil to India is made available with the Ministry, if so, the details thereof including the data regarding various types of cooking oil import; and
- (d) whether a large import of cooking oil into India is affecting the domestic demand and production of our cooking oils such as coconut oil, sesame oil and others, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) and (b) The estimated production of coconut oil in the country during 2024-25 was 536.90 thousands MT. The State wise estimated production for 2024-25 is as under:

Estimated production of Coconut Oil in '000 MT - 2024-25	
State/UT	Production
1. Tamil Nadu	270.40
2. Kerala	226.85
3. Karnataka	18.20
4. Andhra Pradesh	14.95
5. AandN Island and Lakshadweep	6.50
Total	536.90

Source: Coconut Development Board under the aegis of Department of Agriculture and Farmers' Welfare

The total Coconut oil exported from the country during 2024-25 was 18535.73 MT worth Rs. 448.69 crores. The Government maintains record of total

exports from India. The data for State wise exports of Coconut oil is not maintained, in absence of validation by DGCIS (Directorate General of Commercial Intelligence and Statistics) as these are based on the state-of-origin code reported by the exporters in the shipping bills.

(c) and (d) The data regarding import of major cooking oils during the last three years is as under:

Quantities in MT; Values in USD Million

Particulars	2022-23		2023-24		2024-25	
	Qty	Val	Qty	Val	Qty	Val
Groundnut Oil – Crude	NIL		214.83	0.45	NIL	
Groundnut Oil – Refined	24.51	0.12	13.00	0.06	10.07	0.05
Mustard/Rape/Rapeseed Oil – Crude	2434.20	4.51	6464.69	7.02	11402.97	13.46
Mustard/Rapeseed Oil-Refined	124.01	0.47	579.86	1.01	697.51	0.86
Palm Oil – Crude	7464404.42	8925.76	6782446.16	6237.67	6101000.39	6380.19
Palm Oil – Refined	2242423.99	2608.42	2136198.51	1935.11	1722938.07	1817.6
Soya Oil – Crude	3799648.23	5802.07	3128571.52	3289.03	4519917.66	4664.6
Soya Oil – Refined	51496.10	94.54	4364.26	6.85	263021.27	393.62
Sunflower Oil – Crude	2002620.33	3119.76	3268411.42	3179.00	3505488.56	3663.88
Sunflower Oil – Refined	4475.41	8.14	2463.71	3.80	37821.5	55.4
Total Major Cooking Oil	15567651.2	20563.79	15329727.96	14660	16162298	16989.66

Others	177483.8	273.91	195222.04	245.23	247359	343.48
Total	15745135	20837.70	15524950	14905.23	16409657	17333.14

Source: DGCIS

Import of edible oils is undertaken to bridge the gap between domestic demand and indigenous availability. During 2024-25, there was 57.15% growth (in quantity terms) in export of vegetable oils against minimal increase of 5.69% (in quantity) in imports as compared to FY 2023-24.

मत्स्य उत्पादन

543. श्री गणेश सिंह:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

- (क) वर्ष 2014 से अब तक देश में मत्स्य उत्पादन में कुल कितनी वृद्धि हुई है और वर्तमान में कुल उत्पादन कितना है और मत्स्य निर्यात तथा मत्स्यपालकों की आय में कितनी वृद्धि हुई है;
- (ख) क्या सरकार ने समुद्री शैवाल की खेती को बढ़ावा देने और इस संबंध में उत्पादन क्षमता बढ़ाने हेतु कोई विशिष्ट योजना, मिशन या प्रायोगिक परियोजना आरंभ की है,
- (ग) क्या वैश्विक मछली के अंडे के (कैवियार) बाजार की तीव्र वृद्धि को देखते हुए, सरकार के पास इसमें अनुसंधान, निवेश या उत्पादन को बढ़ावा देने के लिए कोई प्रस्ताव हैं; और
- (घ) क्या मध्य प्रदेश, विशेषकर सतना और विंध्य क्षेत्रों में मत्स्यपालन, मछलियों के अंडे (फिश सीड) के उत्पादन और मोती उत्पादन संकुल स्थापित करने तथा उन्हें आजीविका, निर्यात और मूल्यवर्धन से सम्बद्ध करने के लिए सरकार के पास कोई प्रस्ताव विचाराधीन है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) देश में विगत 10 वर्षों के दौरान वार्षिक मत्स्य उत्पादन 2014-15 में 102.60 लाख टन से बढ़कर 2024-25 में 197.75 लाख टन के सर्वकालिक रिकॉर्ड मत्स्य उत्पादन तक पहुंच गया है। इसमें समुद्री मत्स्य उत्पादन को 2014-15 में 35.69 लाख टन से बढ़ाकर 2024-25 में 46.15 लाख टन करना और अंतर्देशीय मत्स्य उत्पादन को 2014-15 में 66.91 लाख टन से बढ़ाकर 2024-25 में 151.60 लाख टन करना शामिल है। इसी तरह, मात्स्यिकी निर्यात का मूल्य 2014-15 में 33,441.61 करोड़ रुपए से बढ़कर 2024-25 में 62,408.45 करोड़ रुपए हो गया है।

(ख) मत्स्यपालन विभाग, मत्स्यपालन, पशुपालन और डेयरी मंत्रालय द्वारा कार्यान्वित प्रधानमंत्री मत्स्य संपदा योजना (PMMSY) अन्य बातों के अलावा समुद्री शैवाल (सी वीड) कृषि के विकास पर ध्यान केंद्रित करती है। PMMSY के अंतर्गत, विगत 5 वर्षों (2020-21 से 2024-25) के दौरान, मत्स्यपालन विभाग, भारत सरकार ने देश में समुद्री शैवाल उत्पादन बढ़ाने के उद्देश्य से समुद्री शैवाल कृषि और संबद्ध गतिविधियों के लिए 195 करोड़ रुपए की परियोजनाओं को स्वीकृति दी है। स्वीकृत परियोजनाओं में राफ्ट और मोनोलाइन की स्थापना, तमिलनाडु में कुल 127.71 करोड़ रुपये की लागत से एक बहुउद्देशीय समुद्री शैवाल पार्क की स्थापना और दादरा नगर हवेली और दमन और दीव के केंद्र शासित प्रदेशों में कुल 1.20 करोड़ रुपए की लागत से समुद्री शैवाल बीज बैंक की स्थापना शामिल थी। इसके अलावा, प्रशिक्षण, व्यवहार्यता का आकलन, समुद्री शैवाल कृषि में क्षमता निर्माण सहित अनुसंधान और विकास को सुविधाजनक बनाने के लिए, PMMSY के केंद्रीय क्षेत्र (CS) घटक के अंतर्गत 7.21 करोड़ रुपए की परियोजनाओं को भी 100% केंद्रीय वित्तीय सहायता के साथ मात्स्यिकी अनुसंधान एवं विकास संस्थानों को स्वीकृत किया गया है।

(ग) भारत सरकार मात्स्यिकी क्षेत्र में अनुसंधान, निवेश और उत्पादन को बढ़ावा देने के लिए विभिन्न योजनाओं और नीतियों को कार्यान्वित कर रही है। इस तरह की पहलों के परिणामस्वरूप, विगत 10 वर्षों के दौरान भारत के समुद्री खाद्य निर्यात में काफी वृद्धि हुई है। निर्यात बाजारों के विस्तार के लिए उक्त अवधि के दौरान अन्य महत्वपूर्ण उपलब्धियों में (i) निर्यात गंतव्य 100 से 130 देशों तक बढ़ गए, (ii) निर्यातकों की संख्या 1,196 से बढ़कर 1,276 हो गई, (iii) मूल्य वर्धित उत्पाद निर्यात तीन गुना बढ़कर 7,666.38 करोड़ रुपए हो गया और (iv) प्रसंस्करण क्षमता 25,707 एमटी/दिन से बढ़कर 38,466 एमटी/दिन हो गई

(घ) मत्स्यपालन विभाग, मत्स्यपालन, पशुपालन और डेयरी मंत्रालय द्वारा कार्यान्वित प्रधानमंत्री मत्स्य संपदा योजना (PMMSY) मत्स्य किसानों को गुणवत्तापूर्ण फिश सीड की आपूर्ति के लिए ब्रूडबैंक, हैचरी के विकास के लिए सहायता प्रदान करती है। विगत पांच वर्षों के दौरान, PMMSY के अंतर्गत 30 ब्रूड बैंकों और 986 फिश हैचरी के लिए सहायता प्रदान की गई है। इसके अलावा, PMMSY पर्ल कल्चर और क्लस्टर आधारित विकास के लिए भी सहायता प्रदान करती है। विभाग ने (i) झारखंड के हजारीबाग जिले में पर्ल क्लस्टर और (ii) मध्य प्रदेश के हलाली बांध में जलाशय मात्स्यिकी क्लस्टर को अधिसूचित किया है। मात्स्यिकी विकास पहल, जिसमें क्लस्टर आधारित दृष्टिकोण भी शामिल है, वैकल्पिक आजीविका सहायता, वैल्यू एडिशन और मत्स्य उत्पादन, उत्पादकता और निर्यात में वृद्धि के लिए योगदान दे रही है।

OLD AGE PENSION SCHEME UNDER NSAP

544. DR. K. SUDHAKAR:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the total amount of funds released to the State of Karnataka under the Old Age Pension Scheme of the National Social Assistance Programme (NSAP) during each of the last five years;
- (b) the separate allocation and release of funds for Scheduled Caste (SC) and Scheduled Tribe (ST) beneficiaries since the year 2021–2022;
- (c) whether the Government has evaluated the variation in State/UT top-up amounts under the NSAP Old Age Pension Scheme;
- (d) the total number of beneficiaries (male/female/SC/ST/Others) of the Old Age Pension Scheme in Karnataka, State and category-wise;
- (e) the timeline for disbursement of pensions to beneficiaries and whether delays have been reported; and
- (f) the number of beneficiaries still paid through manual or offline means and the timeline for achieving 100% Direct Benefit Transfer (DBT) integration?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

- (a) Funds released under the Old Age Pension Scheme of the National Social Assistance Programme (NSAP) during the last five years to the State of Karnataka are given in the enclosed **Statement-I**.
- (b) Funds released for Scheduled Caste (SC) and Scheduled Tribe (ST) beneficiaries under NSAP since FY 2021–22 to the State of Karnataka are given in the enclosed **Statement-II**.

(c) As per Constitution of India, both the Central Government and States/ UTs have the responsibility for working in tandem in rolling out a comprehensive social security framework for the country. Accordingly, the States/ UTs are encouraged to provide top up of at least an equivalent amount to the assistance provided by the Central Govt. so that the beneficiaries could get a decent level of assistance. At present, the States/UTs are adding Top up amounts ranging from Rs. 50 to Rs. 3800 per month per beneficiary under old age pension scheme.

(d) The number of male and female beneficiaries (based on digitized beneficiaries on NSAP-Pension Payment System (PPS) Portal or State cap of number of beneficiaries, whichever is less) and category-wise number of beneficiaries (on the basis of State/UT Ceiling/Cap) under the Indira Gandhi National Old Age Pension Scheme, State-wise including Karnataka are given in the enclosed **Statement-III**.

(e) As per NSAP guidelines, responsibility of implementation of NSAP schemes, identification/verification of beneficiaries, disbursement of pension to beneficiaries, stoppage of pension, annual verification of beneficiaries lies in the hand of States/UTs.

(f) To foster transparency and swiftness in transactions, NSAP pension schemes are included under Direct Benefit Transfer (DBT) schemes. At present, almost all States/ UTs are DBT compliant except Andhra Pradesh and Nagaland. In Andhra Pradesh, pension is disbursed to NSAP beneficiaries at doorstep in

cash through bio-metric authentication and Nagaland provides pension through cash mode to majority of its beneficiaries due to geographical terrain.

STATEMENT-I

Fund released to the State of Karnataka during the last five years under IGNOAPS (2020-21 to 2024-25)

(Rs. in crore)

FY	2020-21	2021-22	2022-23	2023-24	2024-25
Funds released	300.73	291.52	243.66	303.75	68.31

STATEMENT-II

Funds released to the State of Karnataka for Scheduled Caste (SC) and Scheduled Tribe (ST) beneficiaries under NSAP

(Rs in lakh)

2021-22		2022-23		2023-24		2024-25		2025-26*	
SC	ST	SC	ST	SC	ST	SC	ST	SC	ST
9871.3	4881.69	7826.08	4914.91	8465.12	4738.07	1446.54	3499	11663.66	6409.35

* As on 28/01/2026

STATEMENT-III

Male and Female beneficiaries under IGNOAPS

Sr.No.	State	Female	Male
1	ANDAMAN AND NICOBAR	239	343
2	ANDHRA PRADESH	308964	354772
3	ARUNACHAL PRADESH	3673	2220

4	ASSAM	342017	333343
5	BIHAR	1617991	1538540
6	CHANDIGARH	1287	1091
7	CHHATTISGARH	268952	307792
8	DELHI	61607	41690
9	GOA	2938	4369
10	GUJARAT	292823	325242
11	HARYANA	120515	139343
12	HIMACHAL PRADESH	49192	43986
13	JAMMU AND KASHMIR	53389	72488
14	JHARKHAND	434592	415486
15	KARNATAKA	477389	421929
16	KERALA	217327	241445
17	LADAKH	3008	3470
18	LAKSHADWEEP	64	56
19	MADHYA PRADESH	633212	779335
20	MAHARASHTRA	633205	470771
21	MANIPUR	32762	22893
22	MEGHALAYA	32537	23193
23	MIZORAM	13247	11275
24	NAGALAND	24943	20998
25	ODISHA	549003	846306
26	PUDUCHERRY	10238	7475
27	PUNJAB	25181	16866
28	RAJASTHAN	385287	433852
29	SIKKIM	769	948
30	TAMIL NADU	737809	453059
31	TELANGANA	189954	287530
32	THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	4889	3865
33	TRIPURA	55987	66056
34	UTTARAKHAND	100747	103810
35	UTTAR PRADESH	1432260	2015219

36	WEST BENGAL	551009	720955

* Based on number of eligible beneficiaries whose database has been digitized on NSAP-PPS portal or State cap of number of beneficiaries, whichever is less.

Category wise beneficiaries under IGNOAPS

S. No.	States/UTs	IGNOAPS		
		OTHER	SC	ST
1	Andhra Pradesh	454859	143433	65444
2	Bihar	2163668	682283	311305
3	Chhattisgarh	442728	138505	63196
4	Goa	5008	1579	721
5	Gujarat	425489	133944	61115
6	Haryana	178085	56157	25623
7	Himachal Pradesh	63855	20136	9187
8	Jharkhand	702358	194151	88585
9	Karnataka	616374	194365	88683
10	Kerala	321651	94187	42975
11	Madhya Pradesh	1079401	340375	155303
12	Maharashtra	773290	240086	109544
13	Odisha	979528	301526	137577
14	Punjab	80636	22193	10126
15	Rajasthan	564668	178060	81244
16	Tamil Nadu	878900	277149	126455
17	Telangana	329160	103796	47359
18	Uttar Pradesh	3645419	739694	337500
19	Uttarakhand	140183	44205	20169
20	West Bengal	877979	276858	126322
21	Arunachal Pradesh	5893	0	5893
22	Assam	586175	37851	71971
23	Manipur	31609	1876	22406

24	Meghalaya	7607	417	47710
25	Mizoram	1295	11	23218
26	Nagaland	1362	49	44530
27	Sikkim	12287	422	4219
28	Tripura	79285	14303	41644
29	AandN Islands	247	23	315
30	Chandigarh	1144	84	1150
31	DandN Haveli and DandD	3663	348	4743
32	NCT Delhi	104323	4939	4562
33	Jammu andKashmir	118957	5896	5445
34	Ladakh	4481	1377	628
35	Lakshadweep	85	5	65
36	Puducherry	16108	834	771

* Based on State/UT cap of number of beneficiaries

प्रधानमंत्री किसान सम्मान निधि के लाभार्थी

545. श्री नरेश चंद्र उत्तम पटेल:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) विगत तीन वर्षों के दौरान प्रधानमंत्री किसान सम्मान निधि योजना से फतेहपुर जिले में कुल कितने किसान लाभान्वित हुए हैं;
- (ख) उक्त योजना के अंतर्गत कितने पात्र किसानों को अभी तक भी लाभ प्राप्त नहीं हुए हैं; और
- (ग) उक्त योजना के अंतर्गत उक्त शेष किसानों को शामिल करने के लिए तैयार की गई समयबद्ध कार्य योजना का ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) पीएम-किसान योजना एक केंद्रीय क्षेत्र की योजना है जिसका शुभारंभ फरवरी 2019 में माननीय प्रधानमंत्री द्वारा कृषि योग्य भूमि वाले किसानों की वित्तीय आवश्यकताओं पूरा करने के लिए किया गया था। इस योजना के तहत प्रत्यक्ष लाभ अंतरण (डीबीटी) के माध्यम से किसानों के आधार से जुड़े बैंक खातों में तीन समान किस्तों में 6,000/- रुपए प्रति वर्ष का वित्तीय लाभ अंतरित किया जाता है। पीएम-किसान योजना के तहत लाभ प्राप्त करने के लिए कृषि योग्य भूमि का होना प्राथमिक पात्रता मानदंड है, जो उच्च आर्थिक स्थिति से संबंधित कुछ अपवर्जनों के अधीन हैं।

किसान-केंद्रित डिजिटल इंफ्रास्ट्रक्चर ने यह सुनिश्चित किया है कि योजना का लाभ देश भर के सभी किसानों को बिना किसी बिचौलिए के हस्तक्षेप के प्राप्त हो। लाभार्थियों के पंजीकरण और सत्यापन में पूर्ण पारदर्शिता बनाए रखते हुए, भारत सरकार ने योजना के आरंभ से अब तक 21 किस्तों में ₹4.09 लाख करोड़ से अधिक का वितरण किया है। पिछले तीन वित्तीय वर्षों के दौरान फतेहपुर जिले में लाभान्वित किसानों का किस्तवार विवरण इस प्रकार है:

किस्त सं.	किस्त अवधि	लाभार्थियों की संख्या	वितरित राशि (रुपये करोड़ में)
11वीं	वित्त वर्ष 2022-2023 (अप्रैल-जुलाई)	3,41,189	71.50
12वीं	वित्त वर्ष 2022-2023 (अगस्त-नवंबर)	2,35,422	48.22
13वां	वित्त वर्ष 2022-2023 (दिसंबर-मार्च)	2,31,236	49.93
14वां	वित्त वर्ष 2023-2024 (अप्रैल-जुलाई)	2,47,317	56.66
15वां	वित्त वर्ष 2023-2024 (अगस्त-नवंबर)	2,49,150	59.31
16वां	वित्त वर्ष 2023-2024 (दिसंबर-मार्च)	2,79,649	76.97
17वां	वित्त वर्ष 2024-2025 (अप्रैल-जुलाई)	2,93,130	66.36
18वां	वित्त वर्ष 2024-2025 (अगस्त-नवंबर)	3,07,429	67.78
19वां	वित्त वर्ष 2024-2025 (दिसंबर-मार्च)	3,28,319	78.61
20 वां	वित्त वर्ष 2025-2026 (अप्रैल-जुलाई)	3,21,433	64.29
21वां	वित्त वर्ष 2025-2026 (अगस्त-नवंबर)	3,07,371	61.47

(ख) और (ग) पीएम-किसान एक पात्रता आधारित योजना है और प्रत्येक पात्र किसान इस योजना का लाभ प्राप्त करने का हकदार है। पीएम-किसान योजना के तहत, राज्यों/केंद्र शासित प्रदेशों को योजना के अंतर्गत पात्र लाभार्थियों की पहचान और सत्यापन करने तथा पात्र किसानों के डेटा को अपलोड करने का दायित्व सौंपा गया है, जिसमें भूमि अभिलेख, उनके बैंक खातों के साथ आधार का लिंक और लाभों के सफल अंतरण के लिए ई-केवाईसी शामिल हैं। इस योजना के अंतर्गत किसानों का पंजीकरण और उनका सत्यापन एक सतत प्रक्रिया है। किसान पीएम-किसान पोर्टल और सामान्य सेवा केंद्रों (सीएससी) के माध्यम से अपना पंजीकरण करवा सकते हैं। सभी आवेदनों को उचित सत्यापन के बाद संबंधित राज्यों/केंद्र शासित प्रदेशों द्वारा अनुमोदित किया जाता है। राज्य/केंद्र शासित प्रदेशों द्वारा अनुमोदन प्राप्त होने के बाद, विभाग द्वारा लाभ की प्रक्रिया तुरंत आरंभ की जाती है और इसे अगली किस्त में जारी किया जाता है।

इसके अतिरिक्त, योजना का दायरा बढ़ाने और यह सुनिश्चित करने के लिए कि कोई भी पात्र किसान इससे वंचित न रह जाए, भारत सरकार समय-समय पर राज्य सरकारों के समन्वय से सैचरेशन अभियान चलाती है। विकसित भारत संकल्प यात्रा (वीबीएसवाई) के अंतर्गत 15 नवंबर 2023 से एक बड़ा राष्ट्रव्यापी सैचरेशन अभियान चलाया गया, जिसके दौरान पीएम-किसान योजना में 1 करोड़ से अधिक किसानों को शामिल किया गया। इसके अतिरिक्त, नई सरकार की 100 दिनों की पहल के तहत, पीएम-किसान योजना में 25 लाख से अधिक पात्र किसानों को जोड़ा गया। साथ ही, लंबित स्व-पंजीकरण मामलों को निपटाने के लिए सितंबर 2024 में एक विशेष अभियान चलाया गया, जिसके परिणामस्वरूप 30 लाख से अधिक नए किसान योजना से जुड़े।

FARMERS ENROLLED UNDER PM-KMY**546. SHRI RAJU BISTA:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the total number of farmers enrolled under the Pradhan Mantri Kisan Maan-Dhan Yojana (PM-KMY) in the districts of Darjeeling, Kalimpong and North Dinajpur;
- (b) the total funds allocated and utilized under the scheme in these districts since 2019; and
- (c) whether the Government has reviewed the progress of PM-KMY in West Bengal and if so, the findings thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c) Pradhan Mantri Kisan Maan Dhan Yojana (PM-KMY), a central sector scheme, is a voluntary and contributory pension scheme for the entry age group of 18 to 40 years with a provision of minimum monthly assured pension of ₹3000/- on attaining the age of 60 years, subject to exclusion criteria. The Scheme aims to create a social security net for the small and marginal farmers during their old age. The amount of the monthly contribution ranges between ₹55 to ₹200 per month depending upon the entry age of the farmers into the Scheme. Govt. of India also provides matching contribution in the pension account of the farmers.

The Life Insurance Corporation (LIC) of India is the fund manager for the Scheme. There is no State-wise allocation of funds under the PM-KMY Scheme. However, since 2019, a total amount of Rs. 540.66 Crore has been utilized for PMKMY across the nation.

As on 29.01.2026, 24.95 lakh farmers have been enrolled in the PMKMY Scheme out of which farmers enrolled in the districts of Darjeeling, Kalimpong and North Dinajpur are as follows:

District	Enrolled Farmers
DINAJPUR UTTAR	317
DARJEELING	50
KALIMPONG	13

The progress of the implementation of the Pradhan Mantri Kisan Maan Dhan Yojana (PMKMY) is being reviewed with implementing agencies and States/UTs.

उत्तर प्रदेश में फसल बीमा कवरेज

547. श्रीमती रुचि वीरा:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने उत्तर प्रदेश के मुरादाबाद जिले में, विशेषकर ठाकुरद्वारा और कुंदरकी के बाढ़ प्रभावित और निचले इलाकों में, फसल बीमा कवरेज, आपदा क्षतिपूर्ति और कृषि सेवाओं के विस्तार की पर्याप्तता की जांच की है और इन इलाकों में बाढ़, कीटों के हमले और जलवायु

संबंधी अनिश्चितताओं के कारण फसलों के नुकसान की घटनाएं बार-बार सामने आई हैं, जबकि किसान विभिन्न योजनाओं के अंतर्गत पंजीकृत हैं;

(ख) यदि हां, तो बीमा दावों के निपटान की स्थिति, शिकायत निवारण तंत्र और जिले में क्षेत्र सत्यापन प्रक्रियाओं का ब्यौरा क्या है और सरकार द्वारा किसानों का जोखिम निवारण योजनाओं में विश्वास बहाल करने के लिए क्या क्षमता निर्माण उपाय किए गए हैं; और

(ग) यदि नहीं, तो इसके क्या कारण हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) सरकार प्रतिकूल जलवायु परिस्थितियों के कारण फसल नुकसान से देश के किसानों, जिनमें उत्तर प्रदेश का मुरादाबाद जिला भी शामिल है, को पर्याप्त वित्तीय सुरक्षा प्रदान करने के लिए प्रतिबद्ध है। प्राकृतिक आपदाओं, प्रतिकूल मौसम, कीटों और रोगों आदि के कारण फसल की उपज में होने वाली नुकसान से किसानों को सुरक्षित रखने के लिए, सरकार द्वारा प्रधानमंत्री फसल बीमा योजना (PMFBY) कार्यान्वित की जा रही है। PMFBY गैर-निवारणीय प्राकृतिक आपदाओं के लिए बुवाई पूर्व से लेकर कटाई पश्चात तक व्यापक जोखिम कवरेज प्रदान करती है, जबकि RWBCIS मौसम सूचकांकों में विचलन के कारण संभावित फसल नुकसान के लिए क्षतिपूर्ति प्रदान करती है।

यह योजना राज्यों के साथ-साथ किसानों के लिए भी स्वैच्छिक है। उत्तर प्रदेश सरकार खरीफ 2016 में इसकी शुरुआत से ही इस योजना को कार्यान्वित कर रही है और खरीफ 2025 सीजन के दौरान उड़द, धान और मिलेट (बाजरा) की फसलों तथा रबी 2025-26 सीजन के दौरान सरसों, आलू और गेहूं की फसलों को अधिसूचित किया है। मुरादाबाद जिले में वर्ष 2022-23 से 2024-25 तक PMFBY के तहत कवरेज और दावों का विवरण नीचे दिया गया है:

पैरामीटर	2022-23	2023-24	2024-25	कुल
पंजीकृत किसान आवेदन (संख्या में)	16,435	14,742	22,900	54,077

बीमित क्षेत्र (हेक्टेयर में)	5,992	5,078	4,705	15,775
बीमा राशि (रुपये करोड़ में)	39.33	42.78	39.68	121.80
किसान का हिस्सा (रुपये करोड़ में)	0.69	0.77	0.69	2.16
रिपोर्ट किए गए दावे (रुपये करोड़ में)	0.66	0.38	0.18	1.23
भुगतान किए गए दावे (रुपये करोड़ में)	0.66	0.38	0.18	1.23
लाभान्वित आवेदन (संख्या में)	628	596	597	1,821

इसके अतिरिक्त, इस विभाग के तत्वावधान में आगरा स्थित केंद्रीय एकीकृत नाशीजीव प्रबंधन केंद्र (CIPMC) ने वर्ष 2024-25 में और वर्ष 2025-26 में मुरादाबाद में गन्ना, धान और गेहूं की फसलों के लिए 120 सर्वेक्षण किए हैं। कीटों का प्रकोप नगण्य स्तर पर पाया गया है। CIPMC द्वारा समय-समय पर जागरूकता प्रशिक्षण कार्यक्रम आयोजित किए जा रहे हैं।

(ख) और (ग) सरकार ने उत्तर प्रदेश के जिलों सहित पूरे भारत में इस योजना के कार्यान्वयन को सुदृढ़ करने, पारदर्शिता लाने और दावों का समय पर निपटान सुनिश्चित करने के लिए विभिन्न कदम उठाए हैं:

- सरकार ने **राष्ट्रीय फसल बीमा पोर्टल (NCIP)** के विकास का कार्य शुरू किया है, जो सब्सिडी भुगतान, समन्वय, पारदर्शिता, सूचना के प्रसार और सेवाओं के वितरण को सुनिश्चित करने वाले डेटा के एकल स्रोत के रूप में कार्य करेगा। इसमें किसानों का प्रत्यक्ष ऑनलाइन नामांकन, बेहतर निगरानी के लिए अलग-अलग बीमित किसान के विवरण को अपलोड करना/प्राप्त करना और दावा राशि को व्यक्तिगत किसान के बैंक खाते में इलेक्ट्रॉनिक रूप से अंतरित करना सुनिश्चित करना शामिल है।
- दावा वितरण प्रक्रिया की कड़ी निगरानी के लिए, खरीफ 2022 से दावों के भुगतान हेतु **'डिजीकलेम मॉड्यूल'** नामक एक विशेष मॉड्यूल को कार्यान्वित किया गया है। इसमें सभी दावों के समयबद्ध और पारदर्शी प्रोसेसिंग को सुनिश्चित करने के लिए NCIP को सार्वजनिक

वित्त प्रबंधन प्रणाली (PFMS) और बीमा कंपनियों की लेखा प्रणाली के साथ एकीकृत किया गया है।

- प्रीमियम सब्सिडी में केंद्र सरकार के हिस्से को राज्य सरकारों के हिस्से से अलग कर दिया गया है ताकि किसानों को केंद्र सरकार के हिस्से से संबंधित आनुपातिक दावे मिल सकें।
- PMFBY के प्रचालन दिशानिर्देशों के अनुसार, यदि बीमा कंपनी द्वारा भुगतान समय पर नहीं किया जाता है, तो खरीफ 2024 से राष्ट्रीय फसल बीमा पोर्टल (NCIP) के माध्यम से स्वतः ही गणना करके 12% का जुर्माना लगाया जाएगा।
- इसी प्रकार, यदि राज्य सरकार निर्धारित समय अवधि से प्रीमियम सब्सिडी देने में देरी करती है, तो उन्हें भी 12% का जुर्माना देना होगा।
- किस्तों में भुगतान की प्रक्रिया वर्ष 2025-26 से शुरू हो गई है।
- इसके अतिरिक्त, योजना के कार्यान्वयन में प्रौद्योगिकी का लाभ उठाने के लिए, उपज डेटा/फसल कटाई प्रयोगों (CCE) डेटा को CCE-Agri ऐप के माध्यम से एकत्र करना और इसे NCIP पर अपलोड करना, बीमा कंपनियों को CCE के संचालन की निगरानी करने की अनुमति देना, राज्य लैंड रिकॉर्ड्स को NCIP के साथ एकीकृत करना आदि जैसे विभिन्न कदम पहले ही उठाए जा चुके हैं ताकि किसानों के दावों का समय पर निपटान सुनिश्चित किया जा सके।
- सरकार ने किसानों और पंचायती राज संस्थाओं (PRI) के सदस्यों के बीच PMFBY की प्रमुख विशेषताओं को प्रसारित करने के लिए राज्यों, कार्यान्वित बीमा कंपनियों, वित्तीय संस्थानों और सामान्य सेवा केंद्रों (CSC) के नेटवर्क द्वारा किए जा रहे जागरूकता कार्यों का सक्रिय रूप से समर्थन किया है।

- कृषि एवं किसान कल्याण मंत्रालय द्वारा खरीफ 2021 के मौसम से ही 'क्रॉप इंश्योरेंस/फसल बीमा सप्ताह' नामक एक सुनियोजित जागरूकता अभियान शुरू किया गया है। इसके साथ ही, किसानों को योजना के कार्यान्वयन के विभिन्न पहलुओं की जानकारी देने के लिए ग्राम/ग्राम पंचायत स्तर पर 'फसल बीमा पाठशालाओं' का आयोजन भी किया जा रहा है।
- सरकार ने 'मेरी पॉलिसी मेरे हाथ' नाम से देशव्यापी स्तर पर फसल बीमा पॉलिसी/रसीद वितरण का एक बड़ा अभियान भी चलाया था। ग्राम पंचायत/गांव स्तर पर विशेष शिविरों के माध्यम से PMFBY के तहत पंजीकृत किसानों को फसल बीमा पॉलिसी की रसीदों की हार्ड कॉपी वितरित की जाती हैं।

फसल क्षति एवं नुकसान के निष्पक्ष आकलन और पारदर्शिता के लिए निम्नलिखित प्रौद्योगिकियों को भी इस योजना के अंतर्गत वर्ष 2023-24 से कार्यान्वित किया गया है:

- YES-TECH (प्रौद्योगिकी आधारित उपज आकलन प्रणाली)** के माध्यम से रिमोट सेंसिंग आधारित उपज आकलन की ओर क्रमिक रूप से अपनाना है ताकि उपज आकलन और उपज के सटीक और निष्पक्ष अनुमान में सहायता मिल सके। यह पहल धान और गेहूं की फसलों के लिए खरीफ 2023 से शुरू की गई है, जिसमें उपज आकलन में YES-TECH से प्राप्त उपज को अनिवार्य रूप से 30% भारांश दिया जाएगा। सोयाबीन की फसल को खरीफ 2024 से इसमें शामिल किया गया है।
- ग्राम पंचायत और ब्लॉक स्तर पर अति-स्थानीय मौसम डेटा एकत्र करने के लिए वर्तमान नेटवर्क से 5 गुना अधिक स्वचालित मौसम स्टेशनों (AWS) और स्वचालित वर्षामापी (ARG) का नेटवर्क स्थापित करने हेतु WINDS (मौसम सूचना नेटवर्क और डेटा सिस्टम) की स्थापना की जाएगी। यह डेटा भारतीय मौसम विज्ञान विभाग (IMD)

के समन्वय से अंतर प्रचालनीयता और डेटा साझाकरण के साथ एक राष्ट्रीय डेटाबेस में फीड किया जाएगा। विंड्स न केवल YES-TECH के लिए डेटा प्रदान करता है, बल्कि प्रभावी सूखा और आपदा प्रबंधन, सटीक मौसम पूर्वानुमान और बेहतर पैरामीट्रिक बीमा उत्पाद प्रदान करने में भी सहायक है।

योजना के परिचालन दिशानिर्देशों में पहले से ही मौजूद शिकायत निवारण तंत्र को और बेहतर बनाने के लिए, कृषि रक्षक पोर्टल और हेल्पलाइन (KRPH) विकसित की गई है। एक अखिल भारतीय टोल-फ्री नंबर 14447 शुरू किया गया है और इसे बीमा कंपनियों के डेटाबेस से जोड़ा गया है, जहां मुरादाबाद के किसानों सहित सभी किसान अपनी शिकायतें/समस्याएं दर्ज करा सकते हैं। इन शिकायतों/समस्याओं के समाधान के लिए समयसीमा भी निर्धारित की गई है।

FARMERS ENGAGED IN TOBACCO CULTIVATION

548. SHRI TANGELLA UDAY SRINIVAS:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the number of farmers engaged in tobacco cultivation across the country, along with the total area under cultivation and production during the last five years, disaggregated by tobacco type such as FCV, Burley, Chewing and others, State and year-wise;
- (b) the initiatives undertaken by the Government during the last five years to promote quality improvement, value addition and export competitiveness in tobacco, along with measurable outcomes;

- (c) the number of tobacco farmers who have shifted to alternative crops under Central or State schemes and whether any data is available on changes in income levels and sustainability of such transitions, State-wise;
- (d) the targets set and achieved for reduction of tobacco acreage and promotion of sustainable farming practices; and
- (e) the funds allocated, released and utilised for crop diversification, capacity building and market linkages related to tobacco farmers during the last five years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) During the agricultural year 2024-25, the total area under tobacco cultivation in the country was estimated at 491.37 thousand hectares, with an overall production of 1,036.91 thousand tonnes. The details of State-wise area and production of tobacco during the last five years is given in the enclosed **Statement-I.**

(b) ICAR-National Institute for Research on Commercial Agriculture (NIRCA), Rajahmundry is actively disseminating technologies and good agricultural practices to farmers and is involved in the development of high yielding varieties, reduction of harmful substances in the tobacco through genome editing tools, good quality leaf within the Global Reference laboratories (GRLs) for meeting

export demand and supply of the high purity seed to the farmers through NIRCA seed portal.

(c) to (e) The Department of Agriculture and Farmers Welfare (DAandFW) is implementing Crop Diversification Programme (CDP) under Pradhan Mantri - Rashtriya Krishi Vikas Yojana (PM-RKVY) in 10 tobacco growing states namely Andhra Pradesh, Bihar, Gujarat, Karnataka, Maharashtra, Odisha, Tamil Nadu, Telangana, Uttar Pradesh and West Bengal to encourage farmers to shift to alternative crops/cropping system since 2015-16. Under CDP, the tobacco growing states have been given the flexibility to take suitable activities / interventions to shift from tobacco crops to alternative agricultural / horticultural crops, as per the cost norms approved under any centrally sponsored schemes/state schemes. The funds allocated, released and utilised for the tobacco growing states namely Andhra Pradesh, Bihar, Gujarat, Karnataka, Maharashtra, Odisha, Tamil Nadu, Telangana, Uttar Pradesh and West Bengal under CDP (Tobacco Replacement) during the last five years is given in the enclosed **Statement-II**.

STATEMENT I**State-wise Area and Production of Tobacco during the last 5 years**

State	Area (in thousand hectares)					Production (in thousand tonnes)				
	2020-21	2021-22	2022-23	2023-24	2024-25	2020-21	2021-22	2022-23	2023-24	2024-25
Andhra Pradesh	61.00	57.00	58.00	84.00	139.00	145.55	132.30	118.09	200.17	313.31
Bihar	10.33	10.28	10.32	10.67	6.74	18.12	18.09	18.14	18.73	11.98
Gujarat	170.45	191.64	192.85	189.40	204.79	396.19	452.08	447.22	420.09	468.97
Karnataka	71.00	80.00	76.00	77.00	79.00	58.86	63.44	56.54	56.06	36.97
Maharashtra	0.59	0.53	0.50	0.69	0.82	1.19	0.80	0.82	0.79	2.13
Odisha	0.07	0.05	0.02	0.02	0.02	0.05	0.03	0.02	0.02	0.02
Tamil Nadu	1.77	1.54	2.10	2.12	2.59	2.70	2.35	3.20	3.23	3.95
Telangana	1.00	3.00	3.00	5.00	11.81	1.85	6.65	8.55	12.86	32.26
Uttar Pradesh	25.00	28.00	23.00	28.00	33.29	109.03	123.03	93.43	128.24	140.48
West Bengal	14.41	12.56	12.32	12.29	12.30	19.74	17.46	22.73	24.24	25.83
Others	1.54	1.48	1.23	1.16	1.01	1.97	1.32	1.12	1.14	1.01
All India	357.16	386.08	379.34	410.35	491.37	755.25	817.55	769.86	865.57	1036.91

STATEMENT II

**Statement Showing state-wise Allocation, Release and Utilization under RKVY for the sub-scheme
namely CDP (Tobacco Replacement) during 2020-21 to 2024-25 as on 29.01.2026**

(Rs. In crore)

S. No	Name of the State	2020-21			2021-2022			2022-23*	2023-24			2024-25		
		Alloca- -tion	Relea se	Utiliza -tion	Alloca- -tion	Releas e	Utiliza -tion	Alloca- -tion	Alloca- -tion	Releas e	Utiliza- -tion	Alloca- -tion	Releas e	Utiliza -tion
1	Andhra Pradesh	3.19	1.21	0.00	3.19	0.00		3.19	3.45	0.00		3.45		
2	Bihar	0.27	0.00	0.00	0.27	0.00		0.27	0.00	0.00		0.00		
3	Gujarat	3.02	3.01	3.01	3.02	1.51		3.02	3.02	0.00		3.02	1.50	
4	Karnataka	2.40	0.00	0.00	2.40	1.20	0.97	2.40	2.44	2.44	1.11	2.44	2.44	
5	Maharashtra	0.00	0.00	0.00	0.00	0.00		0.00	0.00	0.00		0.00		
6	Odisha	0.04	0.00	0.00	0.04	0.00		0.04	0.00	0.00		0.00		
7	Tamil Nadu	0.08	0.08	0.08	0.08	0.04	0.04	0.08	0.08	0.08	0.08	0.08	0.08	
8	Telangana	0.16	0.00	0.00	0.16	0.00		0.16	0.14	0.00		0.15	0.07	
9	Uttar Pradesh	0.57	0.57	0.57	0.57	0.28	0.28	0.57	2.13	1.50	1.50	2.13	2.13	1.82
10	West Bengal	0.28	0.00	0.00	0.28	0.14	0.14	0.28	0.28	0.28	0.28	0.28		
	Total	10.01	4.87	3.66	10.00	3.17	1.43	10.00	11.54	4.30	2.97	11.55	6.22	1.82

*No release made during 2022-23

ECO-FRIENDLY TEXTILE AND NATURAL DYES**549. SHRI PARSHOTTAMBHAI RUPALA:**

Will the Minister of **TEXTILES** be pleased to state :

- (a) whether the Government is aware of the rapidly increasing global demand for eco-friendly and bio-based clothing (Bio-Clothes) and the export potential for the country in this segment;
- (b) if so, the concrete steps taken or proposed by the Government to promote domestic manufacturing, quality certification, branding, marketing and export of bio-clothes, particularly through Micro, Small and Medium Enterprises (MSMEs) and traditional textile clusters;
- (c) whether the Government has initiated any scheme or policy intervention to encourage the use of natural colours and dyes in garments in place of synthetic and hazardous chemicals; and
- (d) whether the Government in coordination with the Ministry of Agriculture and State Governments has launched programmes to promote cultivation, processing and assured market linkage for plants used in natural dyes to benefit farmers and sustainable textiles?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) and (b) There is a growing global demand and a strong export potential for eco-friendly and bio-based clothing. The Government is taking a number of steps to promote and support manufacturing and export of organic, new-age, eco-friendly fibres and clothing:

- i. The Ministry of Textiles is implementing a pilot project, across eight clusters and four fashion houses, titled 'Eliminating Hazardous Chemicals from Apparel Fashion Supply Chain in India' which *inter alia* aims to facilitate processing and production of new-age, eco-friendly and organic fibres as well as generate demand for sustainable clothing through consumer awareness.
- ii. The Ministry has also constituted an ESG Task Force which serves as a platform for deliberation on issues pertaining sustainable production, certification, exports, etc. The Task Force has also enabled various industry centric programmes which focus on domestic manufacturing, quality certification, etc. through platforms including Circular Samvaad and Cluster Exchange Mechanism.
- iii. The Government has also undertaken a number of collaborative initiatives through institutions including Indian Council of Agricultural Research - Central Institute for Cotton Research (ICAR-CICR), North Indian Textile Research Association (NITRA), etc. such as development of practices for organic production, augmenting supply of quality raw materials including

bio-fibres, release of seed varieties of naturally coloured cotton for commercial cultivation, and augmenting production of organic-naturally coloured cotton.

(c) and (d) With a view to promoting the production and use of natural colours and dyes in garments, the Government is undertaking a number of initiatives:

- i. The Government, under the National Handloom Development Program, through its two components, namely 'Mega Cluster Development Programme' and 'Need based Special Infrastructural Projects' is providing financial assistance for promotion of natural/vegetable dyes and setting up of Dye houses.
- ii. The Government has approved 3 RandD projects relating to natural dyes under the Research and Development scheme.
- iii. The Government has launched India Handloom Brand (IHB) initiative for branding of high quality handloom products with zero defects and zero effect on the environment. Under IHB, Textiles Committee, a statutory body under the Ministry of Textiles, registers products including those made of natural dyes.
- iv. In Bharat Tex 2025, a showcase of organic fibres, including milkweed, cotton, etc. along with natural dyes was made to generate awareness and promote their use.

- v. Programmes such as the Paramparagat Krishi Vikas Yojana (PKVY) and the Mission Organic Value Chain Development for North Eastern Region (MOVCDNER), implemented by the Ministry of Agriculture and Farmers Welfare through State/UT Governments, promote organic cultivation through cluster-based approaches, including support for production, processing, certification and marketing.

NATIONAL TEXTILES MINISTERS' CONFERENCE

550. SHRI RAVINDRA VASANTRAO CHAVAN:

SHRI SUDHEER GUPTA:

SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:

Will the Minister of **TEXTILES** be pleased to state :

- (a) whether the National Textiles Ministers' Conference was recently held in Guwahati, if so, the details thereof along with the aims and objectives thereto;
- (b) the details of the key themes discussed and major policy deliberations undertaken during the Conference;
- (c) the details of resolutions, action points or consensus decisions taken by the Government along with the proposed future roadmap for growth of the textiles sector taken during the Conference; and

- (d) the steps taken or proposed to be taken by the Government to implement the outcomes of the Conference in coordination with State Governments and other stakeholders?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) Yes. The National Textiles Ministers' Conference was held in Guwahati, Assam on 8–9 January 2026. It was organized by the Ministry of Textiles under the theme "India's Textiles: Weaving Growth, Heritage and Innovation." The conference brought together Union and State Textile Ministers and senior officials to deliberate on strengthening India's textile sector and positioning the country as a global manufacturing hub.

(b) The key themes discussed were inter-alia Infrastructure, Investment and Manufacturing and Sustainability; Expanding Exports, Competitiveness and Branding of Textiles of India; Raw Materials and Fibres; Technical Textiles and New Age Fibres; and Traditional Textiles and Handicrafts

(c) The National Textiles Ministers' Conference concluded in Guwahati after two days of extensive deliberations with participation from Ministers and officials of States and Union Territories. The Conference resolved to:

- i. Strengthen Centre–State coordination for effective implementation of textile schemes;

- ii. Accelerate infrastructure development and technology upgradation under flagship programmes;
 - iii. Work collectively towards achieving higher textile exports by 2030 through competitiveness and branding of Textiles of India;
 - iv. Preserve and promote traditional textiles, handlooms and handicrafts, ensuring market access, value addition and livelihoods for artisans and weavers;
 - v. Integrate sustainability and innovation across the textile value chain; and
 - vi. The outcomes mark a significant step towards policy convergence, investment promotion and holistic growth of India's textile sector, laying the roadmap for making India a global textile hub.
- (d) The Government, in coordination with States and stakeholders, is fast-tracking infrastructure, technology upgradation, skill development, sustainability initiatives, and exports of Textiles of India.

CENTRAL ASSISTANCE UNDER VB-GRAMG

551. DR. T. SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether it is a fact that pending Central assistance of about Rs. 4,000 crore under rural employment programmes including the proposed Viksit Bharat -

Guarantee for Rozgar and Ajeevika Mission (Gramin) (VB-GRAMG) framework has not been released to Tamil Nadu;

- (b) whether the Government has assessed the impact on over eighty lakh job card holders in the State;
- (c) whether targets under Pradhan Mantri Awas Yojana–Gramin (PMAY-G) have not been achieved in certain delta districts due to delayed release of Central share;
- (d) the status of Pradhan Mantri Gram Sadak Yojana (PMGSY) Phase-IV works in Tamil Nadu including tendering progress; and
- (e) the steps proposed to ensure timely release of funds to disaster-affected rural regions?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a) Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand-driven wage employment scheme. Under the Scheme, the Wage payments are directly credited by the Central Government to the accounts of the beneficiaries through Direct Benefit Transfer protocol. Sanctions for Wage payments are issued daily by the Ministry through the Public Finance Management System (PFMS) based on fund transfer orders received from the States/ UTs after following due procedures. At the beginning of each financial year, admissible pending liabilities of the previous years, if any, are duly

reimbursed by the Government of India. Accordingly, all due and admissible pending wage liabilities upto FY 2024-25 have already been cleared.

With regard to Material and Admin components, States/UTs including Tamil Nadu are required to furnish fund release proposals to the Government of India. The Central Government releases funds periodically in two tranches with each tranche consisting of one or more installments, keeping in view the “agreed to” Labour Budget, demand for works, opening balance, pace of utilization of funds, pending liabilities, overall performance and subject to submission of relevant documents by the States/UTs including Tamil Nadu.

Under the Scheme, in the current financial year 2025-26 (as on 29.01.2026), an amount of Rs. 6,843.61 crore has been released to Tamil Nadu, which included Rs. 5,836.60 crore for Wage component and an amount of Rs.1007.00 crore for Material and Admin Components. As Sanction for payment of Wages are issued by Ministry on a daily basis through PFMS (Public Finance Management System), after receipt of funds transfer orders from States/UTs after following the due procedures, the fund release status keeps updating on a daily basis.

The pending liabilities for the wage component under Mahatma Gandhi NREGS in respect of Tamil Nadu as on 29.01.2026 are Rs.999.51 crore.

(b) The Ministry regularly reviews the performance of the implementation of Mahatma Gandhi NREGS in States/UTs through various fora viz., Mid-Term

Review, Labour Budget meetings, Labour Budget Revision meetings, Programme Review meetings. Central Employment Guarantee Council and State Employment Guarantee Councils periodically monitor implementation of the programme. State Technical Cell are constituted at various level in the States to regularly monitor the progress of works. In FY 2025-26 (as on 29.01.2026), 99.81% of rural households demanding work have been offered employment.

Further, while Ministry is committed for ensuring timely release of funds for wage payment to the States/UTs, as per the provisions mentioned in Schedule-II of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005 (Mahatma Gandhi NREGA), wage seekers shall be entitled to receive payment of compensation for the delay, at the rate of 0.05% of the unpaid wages per day of delay beyond the sixteenth day of closure of muster roll. Delay compensation rules are notified by the State Government concerned. The amount due for compensation is duly verified and approved and then paid by the State Government.

(c) The Ministry of Rural Development is implementing the Pradhan Mantri Awaas Yojana- Gramin (PMAY-G) w.e.f. 1st April, 2016 to construct 4.95 crore houses by March 2029 (including the target of previous phase i.e. 2.95 crore houses) by providing assistance to eligible rural households with basic amenities to attain the goal of "Housing for All". The Ministry of Rural Development has allocated a target of 4.15 crore houses to the States/UTs under PMAY-G, against which more than

3.87 crore houses have been sanctioned to the beneficiaries and more than 2.95 crore houses have been completed as on 28.01.2026. The State of Tamil Nadu has been allocated a total target of 9,57,825 houses, out of which 7,36,610 houses have been sanctioned and 6,63,247 houses have been completed by the State as on 28.01.2026.

The main challenges in implementation of PMAY-G included the delay in release of Central and State Share from State Treasury to State Nodal Account of PMAY-G by the States/UT, cases of unwillingness of beneficiaries, permanent migration, disputed succession of deceased beneficiaries, delay in allotment of land to landless beneficiaries by the States/UTs and at times General/Assembly/Panchayat elections and unavailability of building materials.

PMAY-G is now being implemented through the SNA-SPARSH platform of fund release to States. As on 28.01.2026, the State of Tamil Nadu has been issued a mother sanction of Rs. 523.695 crore for FY 2025-26 under PMAY-G.

(d) The Government has launched PMGSY-IV in 2024 to provide all-weather connectivity to 25,000 unconnected rural habitations of population size 500+ in plains, 250+ in NE and Hill States/UTs, special category areas (Tribal Schedule V, Aspirational Districts/Blocks, Desert areas) and 100+ in LWE affected districts, as per Census 2011. The timeline for completion of PMGSY-IV is March 2029.

The State of Tamil Nadu has conducted survey for the unconnected habitations to be covered under PMGSY-IV. Out of the 5 eligible habitations approved by the State, 4 habitations have been approved as eligible on Online Management, Monitoring and Accounting System (OMMAS) by National Rural Infrastructure Development Agency (NRIDA).

Proposal for sanctioning of roads for approved eligible habitations is yet to be received from the State of Tamil Nadu.

(e) To ensure the timely release of funds under Mahatma Gandhi NREGS, the Ministry has undertaken several measures as detailed below:

1. Direct Benefit Transfer (DBT): Under the Scheme, wage payments are directly credited by the Ministry into the bank accounts of workers through the Direct Benefit Transfer (DBT) protocol. In respect of Material and Admin components, funds are released to States/UTs through the SNA-SPARSH system.
2. Public Financial Management System (PFMS): This Ministry is using the PFMS platform to monitor and ensure the efficient and timely transfer of funds to the States and UTs. This system helps in real time tracking of the fund flow and its utilization.
3. Standard Operating Procedure (SOP) for Wage Payments: as per the provisions of the Act, beneficiaries are entitled to receive wage payments within 15 days of work completion. In order to ensure timely payment, the

Government of India has issued a comprehensive Standard Operating Procedure (SOP) to all States/UTs, which defines fixed timelines for each stage of the wage payment process from muster roll uploading to FTO approval. The Ministry along with the States/UTs has been making concerted efforts for improving the timely payment of wages. States/UTs have been advised to generate pay orders in time.

4. Regular Monitoring and Reviews: The Ministry conducts continuous monitoring through regular review meetings with States/UTs and relevant stakeholders including banks, PFMS, and NIC-DRD to identify bottlenecks and facilitate timely transfer of funds.
5. Strengthening Transparency and Accountability: Several technology-driven initiatives have been implemented, including Geo-tagging of assets, National electronic Fund Management System (Ne-FMS), National Mobile Monitoring System (NMMS), Aadhar Payment Bridge System (APBS), and the Software for Estimate Calculation using Rural rates for Employment (SECURE). Further, National Level Monitors (NLMs) and regular Social Audits also enhance transparency.
6. Social Audits: As per Section 17(2) of the Mahatma Gandhi NREGA Act, 2005, Gram Sabhas are mandated to conduct regular Social Audits of works executed under the Scheme. The Ministry has emphasized establishing institutional structures at the State/UT level for facilitating

social audits in all Gram Panchayats at least twice a year. As a result, 27 States and 1 UT have established Independent Social Audit Units.

Here, it is also submitted that there is no separate provision for district-wise/region-wise release of funds under the Mahatma Gandhi NREG Scheme.

DISHA DASHBOARD

552. SHRI ARVIND DHARMAPURI:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the objectives and operational features of the District Development Coordination and Monitoring Committee (DISHA) dashboard and the extent to which it enables real-time monitoring and corrective action;
- (b) the number of States and districts integrated and the frequency of alerts and exception reporting generated;
- (c) the number of corrective actions taken based on dashboard insights and the outcomes achieved; and
- (d) whether the Ministry has observed measurable service delivery improvements compared to the pre-dashboard period and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) District Development Coordination And Monitoring Committee (DISHA) were constituted in June 2016 under the Chairmanship of Hon'ble Members of Parliament with a view to fulfil the objective of ensuring better coordination among all the elected representatives in Parliament, State Legislatures and Local Governments (Panchayati Raj Institutions, Municipal Bodies) for efficient and time bound development of districts of our country. These Committees are entrusted with monitoring the progress of programmes/ schemes of Central Government to promote synergy and convergence for greater impact. To facilitate the DISHA Committees, DISHA Dashboard was launched on 11th October 2017 as a centralized platform for information related to Central Government schemes/ programmes administered by various Ministries/Departments.

The DISHA dashboard provides a user-friendly interface to stakeholders, state and district level DISHA committees for viewing progress in implementation of schemes through data, graphs along with time series data for tracking schemes' performance over time. The DISHA Dashboard supports evidence-based discussions during DISHA meetings by providing updated information on scheme coverage, financial progress and physical outcomes. The Dashboard also includes "Meeting Reporting Module" for uploading Notices, Agenda, Minutes of Meetings and Action Taken Reports, thereby enabling structured follow-up and accountability.

(b) The DISHA dashboard integrates 101 schemes of 35 Ministries/ Departments making available scheme related information at state/ district/ block/ gram-panchayat/ village levels across the country, depending upon the availability of data from concerned Ministries. The Dashboard does not generate periodic alerts or exception reports. However, it provides continuous access to updated information on key performance indicators of schemes, facilitates identification of bottlenecks, delays, gaps etc. and taking of corrective actions wherever required

(c) and (d) The integration of scheme data through the DISHA Dashboard enhances transparency in the implementation of Central Government schemes/ programmes and enables effective monitoring of physical and financial progress, including targets, achievements, and expenditure status. By providing access to historical data and trend analysis, it helps track performance and highlight areas requiring intervention, while also improving inter-departmental coordination and strengthening district-level monitoring. The dashboard supports more focused discussions during DISHA meetings, better follow-up through Action Taken Reports, and timely resolution of issues related to fund utilization and service delivery.

IMPLEMENTATION OF PMMSY IN ANDHRA PRADESH

553. SHRI PRABHAKAR REDDY VEMIREDDY:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether the Government has conducted any study/survey regarding the implementation of Pradhan Mantri Matsya Sampada Yojana (PMMSY) in Andhra Pradesh during the last five years;
- (b) if so, the details regarding the list of infrastructure projects, component-wise, proposed, sanctioned and presently functional under the (PMMSY) in Andhra Pradesh, district-wise especially in Nellore district;
- (c) the details regarding the total amount of funds allocated, released and utilised for the implementation of PMMSY in Andhra Pradesh, component-wise and district-wise especially in Nellore district, and
- (d) whether the Government has any proposals for skill development programmes in Andhra Pradesh for fishermen under the PMMSY, if so, the details thereof, district-wise, especially in Nellore district and if not, the reasons therefor?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

- (a) The Department of Fisheries (DoF), Ministry of Fisheries, Animal Husbandry and Dairying (MoFAHandD), Government of India (GoI) is implementing Pradhan Mantri Matsya Sampada Yojana (PMMSY) in all States and UTs, including the

State of Andhra Pradesh, since 2020-21. The DoF, GoI, is regularly monitoring and reviewing the implementation of activities approved under PMMSY in the Government of Andhra Pradesh at various levels. Evaluation of the Centrally Sponsored Scheme component of Pradhan Mantri Matsya Sampada Yojana (PMMSY) has been completed.

(b) and (c) Under the PMMSY Scheme, the Government of India has approved the Government of Andhra Pradesh's proposal at a total cost of Rs. 2416.92 crore, with a central share of Rs. 569.86 crore. An amount of Rs.482.55 crore has been released as the central share for the implementation of various activities in the State, including in Nellore District. As reported by the Government of Andhra Pradesh, district-wise details of approved infrastructure projects are given in the enclosed **Statement-I**, and component-wise approved schemes along with funds utilized in Nellore District are given in the enclosed **Statement-II**.

(d) The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, Government of India under Pradhan Mantri Matsya Sampada Yojana (PMMSY) is implementing training and capacity building programme across the country in all States and Union Territories including in Andhra Pradesh in order to develop skilled manpower in fisheries and aquaculture sector with 100% central share. The National Fisheries Development of Board (NFDB) is designated as the Implementing Agency for implementation of training and capacity building

programme under PMMSY. As reported by NFDB, Rs. 254.341 lakh was released to various agencies to conduct 218 training programmes, covering 9570 fishers and fish farmers in Andhra Pradesh, including in Nellore District under PMMSY. The Government of Andhra Pradesh has reported that the training programme has also been provided to 2180 women beneficiaries on seaweed cultivation in the coastal Districts.

STATEMENT-I

District-wise details of approved infrastructure projects

(Rs in Crores)

Sl. No.	Name of Component	District	Location of the infrastructure project	Project cost	Status
(i)	(ii)	(iii)	(iv)	(v)	(vi)
1	Fishing Harbors	Nellore	Juvvaladinne (Approved under Blue Revolution Scheme)	288.80	Works Completed
		Srikakulam	Budagatlapalem	365.81	Works Commenced
		Anakapalli	Pudimadaka	392.53	
		Bapatla	Kothapatnam	392.45	
2	Fish Landing Centres	Visakhapatnam	Bheemili	24.86	Tender Stage
		Anakapalli	Rajayyapeta	24.77	
		Vizianagaram	Chintapalli	23.73	
		Tirupathi	Rayadaruvu	23.9	
		Anakapalli	Dhondawaka	23.9	
		Kakinada	Uppalanka	5.74	
3	Integrated	Bapatla	Parasuvanipalem	88.08	Works

Sl. No.	Name of Component	District	Location of the infrastructure project	Project cost	Status
(i)	(ii)	(iii)	(iv)	(v)	(vi)
	Aqua Park				Commenced
4	Tilapia Fish Brood Bank	Anantapur	Penna Ahobilam Balancing Reservoir (PABR)	5.00	Works yet to Start
5	Climate Resilient Coastal Fishermen Villages (CRCFV)	Srikakulam	Pedagangallavanipeta	2.00	Infrastructure works commenced in 13 villages
		Srikakulam	Bandaruvanipeta	2.00	
		Srikakulam	Devunaltada	2.00	
		Srikakulam	Iddivanipalem	2.00	
		Vizianagaram	Pathivada Barripeta	2.00	
		Vizianagaram	Chepalakancheru	2.00	
		Vizianagaram	Mukkam	2.00	
		Visakhapatnam	Bheemili	2.00	
		Visakhapatnam	PeddaUppada	2.00	
		Anakapalli	Muthyalammampalem	2.00	
		Anakapalli	Pentakota	2.00	
		Kakinada	Uppada	2.00	
		Kakinada	Konapapapeta	2.00	
		Kakinada	Suryaraopeta	2.00	
		West Godavari	Chinnamainavani Lanka	2.00	
		West Godavari	Molaparru	2.00	
		Krishna	Sorlagondhi	2.00	
		Krishna	Gullalamoda	2.00	
		Bapatla	Adavi Panchayath	2.00	
		Bapatla	Gondisamudram	2.00	
		Prakasam	Pallepalem	2.00	

Sl. No.	Name of Component	District	Location of the infrastructure project	Project cost	Status
(i)	(ii)	(iii)	(iv)	(v)	(vi)
		Nellore	Tadichetlapalem	2.00	
		Nellore	Lakshminarayanapuram	2.00	
		Nellore	Edurupalem	2.00	
		Tirupathi	Thupilipalem	2.00	
		Tirupathi	Govindupalli Pattapupalem	2.00	

STATEMENT-II

Component-wise approved schemes along with funds utilized in Nellore District

(Rs in lakhs)

Sl. No.	Name of the Component	Sanctioned Units	Funds Allocated	Funds Utilized
(i)	(ii)	(iii)	(iv)	(v)
1	Brackish Water Fin-Fish Hatcheries	1	30.00	30.00
2	Biofloc ponds-Brackish water	5	43.20	18.00
3	Biofloc ponds-Fresh water	2	11.20	0.00
4	Stocking of fingerlings in the reservoir	212.21	321.92	45.90
5	Large Re-circulatory Aquaculture Systems (RAS)	1	20.00	0.00
6	Ice Plants-10 Ton	2	32.00	0.00
7	Ice Plants-50 Ton	1	90.00	0.00
8	Large feed mill 20 Ton capacity	1	120.00	0.00
9	Open sea cage culture	37	84.00	0.00

Sl. No.	Name of the Component	Sanctioned Units	Funds Allocated	Funds Utilized
(i)	(ii)	(iii)	(iv)	(v)
10	Installation of Cages in the Reservoirs	6	8.60	0.00
11	Motorcycles with Ice box	39	15.45	13.20
12	Insulated vehicles	10	100.00	94.02
13	Deep-sea fishing vessels	3	737.00	168.00
14	Bio-toilets	50	8.60	0.00
15	Mobile laboratory	1	14.00	0.00
16	Boats and nets (Replacement)	222	448.00	206.65
17	Fish Retail Market (Hub)	5	240.00	0.00
18	Value-added enterprises	4	90.00	46.00
19	Live fish vending centers	13	120.00	44.00
20	Construction of Fish Kiosks	41	198.00	24.00
21	Mini Fish kiosks	246	117.00	54.50
22	Three-wheeler with ice box	20	28.80	7.20
23	Sagar Mitras	70	630.00	359.75
24	Artificial Reefs	2	70.00	0.00
25	Sea Weed cultivation units	7665	220.16	0.00
	Total	8659.21	3797.93	1111.22

PROCUREMENT AT MSP

554. SHRI VARUN CHAUDHRY:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the volume and support price of purchase of various crops on Minimum Support Price in the last five years, State and year-wise

- (b) whether any past payments for purchase of various crops is due for Haryana State; and;
- (c) if so, the amount claimed by the State of Haryana and the time-frame by which the payments will be made?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

- (a) As per the information received from Department of Food and Public Distribution, the details of procurement of paddy, wheat and coarse grains are at Statement-I, II and III respectively. As per the information received from Ministry of Textiles, the details of procurement of cotton are at Statement-IV. The details of procurement of pulses and oilseeds are at Statement-V.
- (b) As per the information received from Government of Haryana, there are no outstanding payments for crops previously purchased in the state of Haryana. Payments are made to farmers through the e-Kharid portal into their banks which are registered on the Meri Fasal Mera Byora portal. For the Kharif procurement season 2025-26, farmers whose payments could not be credited due to incorrect, closed or unverified bank accounts are being credited through RTGS/NEFT, after correction of accounts details.
- (c) Does not arise.

STATEMENT-I**State-wise Procurement of Paddy since 2020-21**

(Quantity in MT) (Rs. in Crore)

States/UTs	KMS 2020-21		KMS 2021-22		KMS 2022-23	
	Quantity	MSP value	Quantity	MSP value	Quantity	MSP value
Andhra Pradesh	84,57,120.00	15,967.04	66,58,102.00	13,049.88	41,12,509.00	8,471.77
Telangana	1,41,08,787.00	26,637.39	1,10,35,447.00	21,629.48	93,86,241.00	19,335.66
Assam	2,11,097.00	398.55	5,65,640.00	1,108.65	5,98,128.00	1,232.14
Bihar	35,58,881.80	6,719.17	44,90,413.69	8,801.21	42,04,737.90	8,661.76
Chandigarh	28,349.36	53.52	27,285.71	53.48	18,839.92	38.81
Chhattisgarh	71,07,457.00	13,418.88	92,01,000.00	18,033.96	87,53,000.00	18,031.18
Gujarat	1,10,243.87	208.14	1,21,864.82	238.86	1,76,853.99	364.32
Haryana	56,54,735.00	10,676.14	55,32,050.00	10,842.82	59,35,633.00	12,227.40
Himachal Pradesh	-	-	27,628.18	54.15	14,075.17	28.99
Jharkhand	6,29,061.00	1,187.67	7,53,394.00	1,476.65	1,72,506.00	355.36
Jammu and Kashmir	38,119.00	71.97	40,520.00	79.42	33,579.00	69.17
Karnataka	2,06,204.47	389.31	2,18,681.07	428.61	20,594.73	42.43
Kerala	7,64,885.00	1,444.10	7,48,403.00	1,466.87	7,31,184.00	1,506.24
Madhya Pradesh	37,26,554.00	7,035.73	45,82,610.47	8,981.92	46,29,842.24	9,537.48
Maharashtra	18,98,993.00	3,585.30	18,32,077.00	3,590.87	18,47,564.00	3,805.98
Odisha	77,32,713.00	14,599.36	71,03,711.00	13,923.27	79,16,273.00	16,307.52
Puducherry	-	-	344.64	0.68	79.68	0.16
Punjab	2,02,82,432.98	38,293.23	1,87,28,334.92	36,707.54	1,82,10,555.10	37,513.74

Tripura	24,239.23	45.76	57,844.04	113.37	44,761.92	92.21
Tamilnadu	44,90,222.00	8,477.54	27,58,229.00	5,406.13	33,83,534.00	6,970.08
Uttar Pradesh	66,84,276.57	12,619.91	65,53,028.84	12,843.94	65,50,314.91	13,493.65
Uttarakhand	10,72,158.00	2,024.23	11,55,464.00	2,264.71	8,95,794.40	1,845.34
West Bengal	27,79,064.00	5,246.87	35,30,732.00	6,920.23	32,08,501.00	6,609.51
Rajasthan	-	-	7,357.20	14.42	-	-
All India total	8,95,65,593.28	1,69,099.84	8,57,30,162.58	1,68,031.12	8,08,45,101.96	1,66,540.91

States/UTs	KMS 2023-24		KMS 2024-25		KMS 2025-26	
	Quantity	MSP value	Quantity	MSP value	Quantity	MSP value
Andhra Pradesh	30,42,530.00	6,702.69	38,21,594.08	8,866.10	40,85,942.20	9,761.32
Telangana	95,31,946.00	20,998.88	1,06,33,719.00	24,670.23	53,67,011.00	12,821.79
Assam	3,94,147.00	868.31	8,50,486.00	1,973.13	1,01,162.78	241.68
Bihar	30,79,454.99	6,784.04	39,22,590.71	9,100.41	18,47,048.79	4,412.60
Chandigarh	25,145.48	55.40	26,129.74	60.62	19,380.75	46.30
Chhattisgarh	1,23,88,059.70	27,290.90	1,16,41,791.00	27,008.96	1,08,95,522.39	26,029.40
Gujarat	84,954.14	187.15	35,080.36	81.39	61,287.70	146.42
Haryana	58,94,165.00	12,984.85	53,98,663.00	12,524.90	53,67,649.00	12,823.31
Himachal Pradesh	22,897.95	50.44	36,901.76	85.61	21,126.83	50.47
Jharkhand	73,962.06	162.94	2,05,651.98	477.11	1,64,399.30	392.75
Jammu and Kashmir	23,857.00	52.56	32,678.03	75.81	49,759.28	118.87
Karnataka	-	-	501.80	1.16	1,916.25	4.58
Kerala	5,59,363.00	1,232.28	5,80,885.07	1,347.65	1,01,894.25	243.43

Madhya Pradesh	42,16,087.87	9,288.04	43,41,935.00	10,073.29	50,94,888.62	12,171.69
Maharashtra	11,63,603.00	2,563.42	15,92,778.00	3,695.24	7,54,281.22	1,801.98
Odisha	70,88,950.00	15,616.96	85,55,000.00	19,847.60	36,27,076.00	8,665.08
Puducherry	244.20	0.54	152.64	0.35	-	
Punjab	1,85,28,339.17	40,817.93	1,73,33,096.87	40,212.78	1,56,50,044.71	37,387.96
Tripura	32,078.29	70.67	36,444.10	84.55	-	
Tamilnadu	34,96,199.00	7,702.13	47,99,218.00	11,134.19	15,44,396.00	3,689.56
Uttar Pradesh	53,80,032.83	11,852.21	57,70,671.09	13,387.96	56,36,205.09	13,464.89
Uttarakhand	7,29,841.69	1,607.84	6,73,238.07	1,561.91	7,49,843.70	1,791.38
West Bengal	24,68,992.10	5,439.19	29,28,013.30	6,792.99	19,09,715.68	4,562.31
Rajasthan	-	-	-	-	-	-
All India total	7,82,25,000.00	1,72,329.35	8,32,17,219.59	1,93,063.95	6,30,50,551.53	1,50,627.77

STATEMENT-II

State-wise procurement of Wheat since 2020-21

(Quantity in MT) (Rs. in Crore)

States/UTs	RMS 2020-21		RMS 2021-22		RMS 2022-23	
	Quantity	MSP value	Quantity	MSP value	Quantity	MSP value
Punjab	1,27,13,681.38	24,473.84	1,32,22,183.00	26,113.81	96,45,121.49	19,434.92
Haryana	74,00,109.50	14,245.21	84,93,190.00	16,774.05	41,85,613.00	8,434.01
Uttar Pradesh	35,76,708.00	6,885.16	56,41,111.00	11,141.19	3,35,625.83	676.29
Madhya Pradesh	1,29,42,133.00	24,913.61	1,28,16,233.00	25,312.06	46,03,538.00	9,276.13

Bihar	4,947.98	9.52	4,55,546.00	899.70	3,519.89	7.09
Rajasthan	22,24,572.00	4,282.30	23,39,905.00	4,621.31	10,169.15	20.49
Uttarakhand	38,630.00	74.36	1,43,725.07	283.86	2,126.95	4.29
Chandigarh	11,482.00	22.10	16,943.00	33.46	3,221.70	6.49
Delhi	27.6520	0.05	5,954.55	11.76	0.50	0.00
Gujarat	77,115.39	148.45	1,70,445.75	336.63	5.9000	0.01
Jharkhand	-	-	-	-	-	-
Maharashtra	-	-	995.00	1.97	-	-
Himachal Pradesh	3,128.50	6.02	13,039.80	25.75	2,931.35	5.91
Jammu and Kashmir	11.0000	0.02	24,308.00	48.01	252.000	0.51
West Bengal	-	-	-	-	-	-
All India total	3,89,92,546.40	75,060.65	4,33,43,579.17	85,603.57	1,87,92,125.76	37,866.13

States/UTs	RMS 2023-24		RMS 2024-25		RMS 2025-26	
	Quantity	MSP value	Quantity	MSP value	Quantity	MSP value
Punjab	1,21,12,225.27	25,738.48	1,24,56,542.73	28,338.63	1,19,18,668.00	28,902.77
Haryana	63,16,670.00	13,422.92	71,50,736.00	16,267.92	71,43,047.00	17,321.89
Uttar Pradesh	2,19,797.23	467.07	9,31,016.19	2,118.06	10,27,320.93	2,491.25
Madhya Pradesh	70,96,787.00	15,080.67	48,38,655.00	11,007.94	77,74,491.00	18,853.14
Bihar	601.19	1.28	9,903.69	22.53	18,087.43	43.86
Rajasthan	4,37,736.50	930.19	12,05,546.42	2,742.62	21,36,721.50	5,181.55
Uttarakhand	314.05	0.67	1,700.60	3.87	523.55	1.27
Chandigarh	9,955.45	21.16	8,207.35	18.67	9,065.00	21.98

Delhi	-	-	-	-	-	-
Gujarat	-	-	-	-	3,780.45	9.17
Jharkhand	-	-	-	-	-	-
Maharashtra	-	-	-	-	-	-
Himachal Pradesh	2,868.20	6.09	2,880.25	6.55	2,995.95	7.27
Jammu and Kashmir	-	-	-	-	-	-
West Bengal	-	-	-	-	-	-
All India total	2,61,96,954.89	55,668.53	2,66,05,188.23	60,526.80	3,00,34,700.81	72,834.15

STATEMENT-III

Statement Showing Procurement of Coarse grains Since 2021 -22

(Quantity in MT) (Rs. in Crore)

Commodity/States	2020-21		2021-22		2022-23	
	Quantity	MSP value	Quantity	MSP value	Quantity	MSP value
Bajra	3,61,871.00	778.02	13,251.00	29.81	1,82,004.84	427.71
Gujarat	11,515.00	24.76	7,284.00	16.39	57,410.80	134.92
Haryana	1,50,000.00	322.50			81,147.00	190.70
Madhya Pradesh	1,95,351.00	420.00	5,400.00	12.15		
Maharashtra	5,005.00	10.76	567.00	1.28	9.65	0.02
Uttar Pradesh					43,437.39	102.08
Jowar	1,46,472.00	383.76	1,56,574.79	428.70	85,197.09	253.04
Andhra Pradesh					3,621.00	10.75

Gujarat					685.00	2.03
Karnataka	80,722.00	211.49	1,03,919.79	284.53	76,896.50	228.38
Madhya Pradesh	29,582.00	77.50	32,393.00	88.69	258.15	0.77
Maharashtra	36,168.00	94.76	20,262.00	55.48	3,736.44	11.10
Uttar Pradesh						
Maize	2,05,315.00	379.83	22,767.00	42.57	13,122.45	25.75
Gujarat	4,133.00	7.65	389.00	0.73	197.00	0.39
Maharashtra	94,769.00	175.32	19,615.00	36.68	12,925.45	25.36
Uttar Pradesh	1,06,413.00	196.86	2,763.00	5.17		
Ragi	4,94,350.00	1,628.88	4,37,338.70	1,476.89	4,56,744.99	1,634.23
Andhra Pradesh					4.00	0.01
Gujarat						
Karnataka	4,74,098.00	1,562.15	4,04,783.70	1,366.95	4,54,404.00	1,625.86
Maharashtra			253.00	0.85	636.48	2.28
Odisha	20,252.00	66.73	32,302.00	109.08		
Tamil Nadu					514.60	1.84
Uttar Pradesh						
Uttarkhand					1,185.91	4.24

Commodity/States	2023-24		2024-25		2025-26	
	Quantity	MSP value	Quantity	MSP value	Quantity	MSP value
Bajra	6,96,457.45	1,741.14	3,43,352.00	901.30	2,25,289.00	625.18
Gujarat	1,10,085.45	275.21	86,041.00	225.86	11,083.00	30.76

Haryana	2,31,334.00	578.34	1,56,000.00	409.50	233.00	0.65
Madhya Pradesh						
Maharashtra						
Uttar Pradesh	3,55,038.00	887.60	1,01,311.00	265.94	2,13,973.00	593.78
Jowar	3,23,162.90	1,027.66	4,14,855.00	1,398.48	44,820.00	165.79
Andhra Pradesh	29,369.00	93.39	35,402.00	119.34		
Gujarat	2,946.00	9.37	5,327.00	17.96		
Karnataka	1,90,421.00	605.54	1,94,028.00	654.07		
Madhya Pradesh			908.00	3.06	379.00	1.40
Maharashtra	87,086.90	276.94	1,32,248.00	445.81	879.00	3.25
Uttar Pradesh	13,340.00	42.42	46,942.00	158.24	43,562.00	161.14
Maize	4,532.00	9.47	19,482.00	43.35	27,367.00	65.68
Gujarat			118.00	0.26	466.00	1.12
Maharashtra	81.00	0.17	52.00	0.12	13,692.00	32.86
Uttar Pradesh	4,451.00	9.30	19,312.00	42.97	13,209.00	31.70
Ragi	2,30,920.45	888.12	3,94,613.00	1,692.89	4,935.00	24.11
Andhra Pradesh	376.00	1.45	1,107.00	4.75		
Gujarat	0.75	0.00	5.00	0.02	9.00	0.04
Karnataka	2,26,576.00	871.41	3,46,079.00	1,484.68		
Maharashtra	189.00	0.73	233.00	1.00		
Odisha			40,000.00	171.60		
Tamil Nadu	1,889.00	7.27	4,050.00	17.37	654.00	3.20
Uttar Pradesh	0.70	0.00				
Uttarkhand	1,889.00	7.27	3,139.00	13.47	4,272.00	20.87

STATEMENT-IV**Procurement details of Cotton under MSP Operations since 2020-21**

(Quantity in bales) (Rs. in Crore)

State	2020-21		2023-24		2024-25		2025-26	
	Quantity	MSP Value	Quantity	MSP Value	Quantity	MSP Value	Quantity	MSP Value
Punjab	5,36,000.00	1,529.00	38,441.00	128.40	1,710.00	6.14	45,546.00	182.11
Haryana	10,57,000.00	2,994.00	43,231.00	143.27	62,236.00	219.72	1,94,142.00	776.24
Rajasthan	9,11,000.00	2,586.00	52,074.00	170.17	50,164.00	181.87	3,39,812.00	1,358.67
Gujarat	4,15,000.00	1,204.00	91,435.00	316.48	14,12,394.00	5,148.33	15,26,063.00	6,101.66
Maharashtra	24,95,000.00	7,083.00	2,44,099.00	838.09	29,41,151.00	10,714.29	19,71,025.00	7,880.00
Madhya Pradesh	4,44,000.00	1,238.00	1,27,400.00	437.38	3,98,915.00	1,441.09	4,82,450.00	1,928.98
Telangana	34,01,000.00	10,168.00	23,99,692.00	8,642.22	40,38,480.00	15,556.95	28,94,138.00	11,571.63
Andhra Pradesh	3,42,000.00	1,039.00	1,30,064.00	476.00	3,83,236.00	1,478.13	3,85,539.00	1,541.50
Karnataka	1,26,000.00	359.00	62,403.00	215.26	5,21,626.00	1,892.38	6,76,112.00	2,703.30
Odisha	2,06,000.00	622.00	94,531.00	344.25	2,06,150.00	796.90	2,33,171.00	932.29
West Bengal	-	-	219.00	0.77	232.00	0.92	247.00	1.00
Total	99,33,000.00	28,822.00	32,83,589.00	11,712.30	1,00,16,294.00	37,436.73	87,48,245.00	34,977.37

Note: During cotton season 2021-22 and 2022-23, cotton prices were ruling above MSP. Hence no MSP support required by farmers

STATEMENT-V**Procurement details of pulses, oilseeds and copra at MSP under PSS since 2021-22**

(Quantity in MT) (Rs. in Crore)

Year/States	Oilseeds		Pulses		Total	
	Quantity	MSP Value	Quantity	MSP Value	Quantity	MSP Value
2020-21	2,95,212.34	1,585.17	8,17,046.85	4,528.67	11,12,259.19	6,113.84
Andhra Pradesh	256.87	1.35	10,268.35	52.53	10,525.22	53.89
Gujarat	2,02,629.85	1,068.87	1,51,999.85	775.71	3,54,629.70	1,844.59
Haryana	3,715.00	21.85	1,099.65	7.91	4,814.65	29.77
Karnataka	5,156.14	52.52	30,999.82	166.17	36,155.96	218.70
Madhya Pradesh	0.68	0.00	3,42,666.05	2,057.09	3,42,666.73	2,057.09
Maharashtra	3.69	0.01	2,27,305.16	1,161.68	2,27,308.85	1,161.69
Odisha	2,388.83	12.71	862.35	6.21	3,251.18	18.92
Rajasthan	74,511.43	393.05	29,474.83	175.52	1,03,986.26	568.57
Tamilnadu	48.88	0.49	5,626.95	40.45	5,675.83	40.94
Telangana	-	-	16,743.84	85.39	16,743.84	85.39
Uttar Pradesh	6,500.97	34.29	-	-	6,500.97	34.29
2021-22	1,51,634.73	842.62	30,30,956.91	16,635.70	31,82,591.64	17,478.31
Andhra Pradesh	-	-	72,603.33	384.23	72,603.33	384.23
Gujarat	95,183.10	528.27	5,57,160.77	2,937.18	6,52,343.87	3,465.45
Haryana	1,882.45	11.32	2,466.06	15.41	4,348.51	26.73

Year/States	Oilseeds		Pulses		Total	
	Quantity	MSP Value	Quantity	MSP Value	Quantity	MSP Value
Karnataka	-	-	99,666.05	562.43	99,666.05	562.43
Madhya Pradesh	-	-	10,77,921.39	6,201.54	10,77,921.39	6,201.54
Maharashtra	-	-	7,67,019.95	4,018.97	7,67,019.95	4,018.97
Odisha	271.42	1.52	3,800.95	27.65	4,072.37	29.17
Punjab	-	-	2,559.20	18.62	2,559.20	18.62
Rajasthan	53,203.93	295.28	3,55,946.23	1,978.66	4,09,150.16	2,273.94
Tamilnadu	32.95	0.34	4,292.40	31.20	4,325.35	31.54
Telangana	-	-	60,431.03	318.14	60,431.03	318.14
Uttar Pradesh	1,060.88	5.89	27,089.55	141.68	28,150.43	147.57
2022-23	11,70,656.63	6,599.51	28,31,401.10	16,128.72	40,02,057.73	22,728.23
Andhra Pradesh	-	-	63,132.10	336.81	63,132.10	336.81
Assam	3,273.30	17.84	-	-	3,273.30	17.84
Gujarat	84,336.97	459.64	3,28,480.43	1,752.52	4,12,817.40	2,212.15
Haryana	3,41,758.49	1,862.58	812.33	6.30	3,42,570.82	1,868.88
Karnataka	1,629.68	9.21	1,04,845.35	620.60	1,06,475.03	629.80
Kerala	255.85	2.71	-	-	255.85	2.71
Madhya Pradesh	1,67,090.96	910.65	11,36,102.96	6,771.04	13,03,193.92	7,681.68
Maharashtra	-	-	7,73,077.66	4,124.86	7,73,077.66	4,124.86
Odisha	204.69	1.25	1,878.88	14.57	2,083.57	15.82
Punjab	-	-	2,019.01	15.66	2,019.01	15.66

Year/States	Oilseeds		Pulses		Total	
	Quantity	MSP Value	Quantity	MSP Value	Quantity	MSP Value
Rajasthan	4,86,580.39	2,652.27	3,41,022.24	2,046.12	8,27,602.63	4,698.39
Tamilnadu	40,593.51	429.89	2,135.20	16.56	42,728.71	446.44
Telangana	6,500.00	41.60	50,296.35	268.47	56,796.35	310.07
Uttar Pradesh	38,432.79	211.88	27,598.59	155.23	66,031.38	367.11
2023-24	14,41,356.22	8,953.79	6,93,769.32	5,272.67	21,35,125.54	14,226.46
Andhra Pradesh	4,035.95	43.83	-	-	4,035.95	43.83
Assam	11,102.05	62.73	-	-	11,102.05	62.73
Gujarat	1,16,561.61	659.35	1,408.85	11.62	1,17,970.46	670.97
Haryana	3,33,101.09	1,889.97	741.00	6.34	3,33,842.09	1,896.31
Karnataka	55,310.24	623.95	-	-	55,310.24	623.95
Kerala	1,118.30	12.14	-	-	1,118.30	12.14
Madhya Pradesh	3,58,649.99	2,026.37	5,77,120.98	4,371.79	9,35,770.97	6,398.17
Maharashtra	769.47	3.54	-	-	769.47	3.54
Odisha	1,398.28	8.94	3,757.57	32.16	5,155.85	41.10
Rajasthan	3,98,299.46	2,284.16	54,294.13	460.76	4,52,593.59	2,744.92
Tamilnadu	79,003.03	857.97	1,924.15	16.47	80,927.18	874.44
Telangana	9,812.23	53.19	564.35	3.07	10,376.58	56.26
Uttar Pradesh	72,194.52	427.64	53,958.29	370.46	1,26,152.81	798.09
2024-25	44,13,059.41	26,235.70	18,39,504.77	13,796.03	62,52,564.18	40,031.73
Andhra Pradesh	1,036.80	11.57	86,266.45	657.76	87,303.25	669.33
Assam	3,133.80	18.65	-	-	3,133.80	18.65

Year/States	Oilseeds		Pulses		Total	
	Quantity	MSP Value	Quantity	MSP Value	Quantity	MSP Value
Chhatisgarh	117.85	0.69	2,075.70	11.73	2,193.55	12.42
Gujarat	13,32,359.49	8,887.83	3,25,202.52	2,190.13	16,57,562.01	11,077.96
Haryana	3,31,232.88	1,982.62	2,669.45	23.16	3,33,902.33	2,005.78
Karnataka	94,259.48	963.20	2,43,031.90	1,865.15	3,37,291.38	2,828.34
Madhya Pradesh	6,72,431.02	3,343.02	7,20,618.89	5,515.84	13,93,049.91	8,858.86
Maharashtra	11,20,014.50	5,479.11	1,39,310.68	1,042.45	12,59,325.18	6,521.56
Odisha	2,089.85	14.20	10,629.50	91.88	12,719.35	106.08
Rajasthan	6,07,066.17	3,872.66	2,00,254.92	1,573.83	8,07,321.09	5,446.49
Tamilnadu	28,189.65	314.60	3,892.60	32.51	32,082.25	347.11
Telangana	86,379.91	433.77	19,984.22	140.95	1,06,364.13	574.72
Uttar Pradesh	1,34,748.01	913.78	85,567.94	650.65	2,20,315.95	1,564.43
2025-26	28,75,400.79	19,368.54	2,38,183.27	1,986.82	31,13,584.06	21,355.36
Andhra Pradesh	-	-	24,512.30	196.10	24,512.30	196.10
Gujarat	18,18,904.12	13,058.95	3,955.15	31.68	18,22,859.27	13,090.63
Karnataka	51,745.20	297.10	26,471.33	214.49	78,216.53	511.59
Maharashtra	6,03,342.20	3,214.61	1,845.42	14.39	6,05,187.62	3,229.00
Rajasthan	3,09,326.94	2,213.04	1,18,132.73	1,035.57	4,27,459.67	3,248.60
Telangana	43,385.20	231.16	936.65	7.49	44,321.85	238.65
Uttar Pradesh	48,697.13	353.69	62,329.69	487.10	1,11,026.82	840.79

SECTOR-WISE EXPORT DECLINES DUE TO U.S. TARIFFS**555. SHRI ESWARASAMY K.:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government has collected data on the sector and State-wise decline in exports to the United States following the imposition of increased tariffs from April 2025 onwards, if so, the details thereof;
- (b) the details of export contraction in major sectors such as smartphones, pharmaceuticals, gems and jewellery, solar panels, metals and auto parts, along with the estimated loss in production output;
- (c) whether the Government has conducted any analysis on the comparative tariff structure that has allowed competing countries such as Vietnam, Mexico and China to capture India's lost market share, if so, the details thereof; and
- (d) the measures proposed to support affected export clusters particularly MSME-dominated regions like Surat, Mumbai and Coimbatore to prevent further erosion of India's export base?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

- (a) and (b) The Government of India continues to monitor and promote India's exports. Details of India's export performance in the year 2025 for the period April to December compared to the same period in 2024 is as given below:

India's Export (Values in USD Billion)

India's Exports to	Apr-Dec-2024	April-Dec-2025
U S A	60.03	65.88
World	322.41	330.24

Source:DGCIIS

Sectoral performance of India's global merchandise exports may be seen at the following link:

https://tradedat.commerce.gov.in/ftspcc/export_commodity_wise

(c) The tariffs in the U.S. are cumulative in nature and comprise the applicable Most-Favoured-Nation (MFN)/ Preferential tariff as well as additional duties imposed under U.S. domestic laws, including measures taken citing national security, national emergency etc and any applicable anti-dumping and countervailing duties. Consequently, the total tariff varies depending on both the product and the country of origin. Information on these tariffs and duties may be accessed through relevant official U.S. government websites, including:

https://www.usitc.gov/harmonized_tariff_information

<https://www.federalregister.gov>

<https://www.cbp.gov/trade>

(d) The Government continues to work to mitigate the impact of the US tariff measures on Indian exports through a comprehensive multi-pronged strategy encompassing intensive engagement with the US Government for a mutually beneficial India-US Bilateral Trade Agreement, immediate relief through Trade

relief measures of RBI, Credit Guarantee Scheme for Exporters, enhancement of domestic demand through next generation GST reforms, Export Promotion measures such as the new Export Promotion Mission which provide support and assistance to our exporters, pursuing FTAs with new countries and better utilization of existing FTA. It is expected that these measures will also enhance diversification and resilience in India's trade relationships.

Details of some of the aforementioned measures are as follows:

1. Export Promotion Mission (EPM)

The Mission will provide a comprehensive, flexible, and digitally driven framework for export promotion, with a total outlay of Rs.25,060 crore for FY 2025–26 to FY 2030–31. EPM marks a strategic shift from multiple fragmented schemes to a single, outcome- based, and adaptive mechanism that can respond swiftly to global trade challenges and evolving exporter needs.

The Mission will operate through two integrated sub-schemes:

- i. NIRYAT PROTSAHAN – focuses on improving access to affordable trade finance for MSMEs through a range of instruments such as interest subvention, export factoring, collateral guarantees, credit cards for e-commerce exporters, and credit enhancement support for diversification into new markets.
- ii. NIRYAT DISHA – focuses on non-financial enablers that enhance market readiness and competitiveness, including export quality and compliance

support, assistance for international branding, packaging, and participation in trade fairs, export warehousing and logistics, inland transport reimbursements, and trade intelligence and capacity-building initiatives.

The Mission is designed to directly address structural challenges that constrain Indian exports, including:

- limited and expensive trade finance access,
- high cost of compliance with international export standards,
- inadequate export branding and fragmented market access, and
- logistical disadvantages for exporters in interior and low-export-intensity regions.

Under EPM, priority support will be extended to sectors impacted by recent global tariff escalations, such as textiles, leather, gems and jewellery, engineering goods, and marine products. The interventions will help sustain export orders, protect jobs, and support diversification into new geographies.

2. **Credit Guarantee Scheme for Exporters** has also been approved to provide 100% credit guarantee coverage by National Credit Guarantee Trustee Company Limited (NCGTC) to Member Lending Institutions (MLIs) for extending additional collateral free credit facilities up to Rs.20,000 crore to eligible exporters, including MSMEs. The Scheme is expected to enhance the global competitiveness of Indian exporters and support diversification into new and emerging markets.

3. **Trade Relief Measures** :-The Reserve Bank of India (RBI) has also initiated trade relief measures for eligible affected exporters including provision for debt repayment moratorium and extension of tenor for export credit.

4. **Leveraging Free Trade Agreements**: The Government aims for promotion of Export Diversification and has signed Free Trade Agreements (FTAs) and Preferential Trade Agreements (PTAs) with key trading partners. Government is working with all stakeholders to enable our exporters to better utilize the benefits of India's FTAs with major markets such as Japan, Korea, UAE, Australia etc. and effectively utilize the opportunities that have been created with the recently concluded FTAs such as with the EFTA countries, UK, Oman and New Zealand. The Government has also recently concluded negotiations on an FTA with the European Union.

ENCOURAGEMENT TO TEXTILE SECTOR

556. SHRI T.M. SELVAGANAPATHI:

Will the Minister of **TEXTILES** be pleased to state:

- (a) whether it is true that the Government has signed any Memorandums of Understanding (MoUs) with various States to encourage textile sector in the country, if so, the details thereof;
- (b) whether such MoUs are part of the textiles focused research, assessment, monitoring, planning and start-up scheme;

- (c) whether it is also a fact that the said scheme is designed to improve the coverage, quality, timeliness and credibility of textile related statistical products and research; and
- (d) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) and (b) Yes, as on 27th January, 2026, the Ministry of Textiles has signed Memorandum of Understanding (MoUs) with 15 State Governments under "Textiles focused Research, Assessment, Monitoring, Planning and Start-Up (Tex-RAMPS)" scheme.

(c) and (d) Yes, the Government of India has approved the Textiles Focused Research, Assessment, Monitoring, Planning and Start-up (Tex-RAMPS) Scheme, with an outlay of ₹305 crore over six years (FY 2025-26 to FY 2030-31).

The five components of the Tex-RAMPS are:

1. **Research and Dissemination** – To support targeted research in smart textiles, sustainability, production efficiency etc.
2. **Assessment and Evaluation Studies** – To undertaking sector diagnostics, trend forecasting, and supply chain analysis.
3. **Monitoring and Statistical System** – To strengthen data collection and analytics.

4. **Planning and Capacity Development** – Supporting national/state-level textile planning and stakeholder engagement through events and collaborative platforms.
5. **Start-up and Innovation** – Fostering innovation via incubators, hackathons, and academia-industry partnerships, with a focus on high-value and export-oriented ventures.

EXPORT OF MEAT

557. DR. SHARMILA SARKAR:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the volume and value (in Rs.) of meat exported from India since 2014, year, category and State-wise;
- (b) the top five countries to which meat is being exported and the quantities exported since 2014, both in volume and value, year wise; and
- (c) the top five meat exporting States and their destinations since 2014, year, category and State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

- (a) and (c): The volume and value (in Rs.) of meat exported from India since 2014, year and category- wise are as below:

India's Export of Meat to the World (Qty in MT)

	Buffalo Meat	Sheep/Goat Meat	Poultry Meat	Processed Meat	Other Meat	Total
2013-14	1451941.75	20425.85	6691.63	488.78	255.23	1479803.24
2014-15	1476309.78	22827.77	8642.68	406.11	261.92	1508448.26
2015-16	1314533.59	21635.70	7217.81	279.42	0.00	1343666.52
2016-17	1323576.11	22008.58	3055.03	140.90	12.07	1348792.69
2017-18	1350563.49	21906.51	4690.35	269.66	1044.43	1378474.44
2018-19	1236638.40	18424.97	7249.29	405.63	852.36	1263570.65
2019-20	1152547.31	14128.84	4616.83	439.61	1030.41	1172763.00
2020-21	1085619.93	7050.55	3385.82	774.11	894.04	1097724.45
2021-22	1175193.02	8695.97	3863.66	462.58	1946.95	1190162.18
2022-23	1175869.13	9592.31	4853.44	331.57	701.81	1191348.26
2023-24	1295603.15	10829.00	5862.49	813.72	223.68	1313332.04
2024-25	1254775.31	11581.07	7428.48	226.50	0.00	1274011.36

India's Export of Meat to the World (Value in Rs. Crore)

	Buffalo Meat	Sheep/Goat Meat	Poultry Meat	Processed Meat	Other Meat	Total
2013-14	26472.35	679.58	55.83	6.92	3.23	27217.91
2014-15	29289.16	821.54	73.15	14.20	2.67	30200.72
2015-16	26688.08	833.90	81.94	6.16	0.00	27610.08
2016-17	26161.49	869.74	29.43	4.58	0.21	27065.45
2017-18	26033.83	835.75	35.94	9.91	16.43	26931.86

2018-19	25168.31	790.65	61.01	13.52	13.73	26047.22
2019-20	22668.47	646.69	43.10	14.72	16.32	23389.30
2020-21	23460.38	329.96	36.69	11.92	18.06	23857.01
2021-22	24613.24	447.58	49.14	10.56	45.52	25166.04
2022-23	25648.10	537.18	75.87	11.72	16.93	26289.80
2023-24	31010.10	643.55	83.75	20.55	6.82	31764.77
2024-25	34392.36	719.43	112.06	9.43	0.00	35233.28

Source: DGCIS

The government maintains record of total meat exports from India. The data for State wise exports of Meat is not maintained in absence of validation, as these are based on the basis of the state-of-origin code reported by the exporters in the shipping bills.

(b) The top five countries to which meat is being exported from India and the quantities exported since 2014, both in volume and value, year wise is as below:

India's Export of Meat to the World (Qty in MT)

	Vietnam	Egypt	Malaysia	Iraq	United Arab Emirates	Total of top 5	Others	Total
2013-14	526469.40	107825.72	121741.22	29992.00	53568.94	839597.28	640205.95	1479803.23
2014-15	636190.42	128082.00	131127.36	23602.54	52408.28	971410.60	537037.71	1508448.31
2015-16	605466.95	115317.00	135992.81	42986.88	47999.21	947762.85	395903.68	1343666.53
2016-17	663439.68	107594.00	112619.63	53988.43	48290.35	985932.09	362860.61	1348792.70
2017-18	743706.39	90019.56	114415.17	63071.62	44368.94	1055581.68	322892.75	1378474.43
2018-19	569692.97	47128.99	124469.19	67514.62	49724.63	858530.40	405040.30	1263570.70
2019-20	372403.61	132073.98	133655.55	71490.44	40939.58	750563.16	422199.88	1172763.04
2020-21	124324.37	146919.55	127980.17	60319.53	38824.57	498368.19	599356.23	1097724.42
2021-22	149464.69	288609.46	154423.67	91373.46	51737.33	735608.61	454553.60	1190162.21
2022-23	172064.33	158653.26	193430.70	99751.83	64684.46	688584.58	502763.70	1191348.28
2023-24	251888.61	192783.69	194250.49	130118.90	101005.24	870046.93	443284.98	1313331.91
2024-25	218720.55	215724.45	187303.95	117026.57	102950.57	841726.09	432285.26	1274011.35

India's Export of Meat to the World (Value in Rs. Crore)

Country	Vietnam	Egypt	Malaysia	United Arab Emirates	Iraq	Total of top 5	Others	Total
2013-14	10983.78	2033.33	2356.42	1147.29	526.77	17047.59	10170.31	27217.90
2014-15	13218.32	2574.03	2587.11	1212.40	406.16	19998.02	10202.72	30200.74
2015-16	13126.87	2325.58	2683.06	1220.48	766.63	20122.62	7487.48	27610.10
2016-17	13584.20	2026.75	2377.55	1191.88	859.59	20039.97	7025.46	27065.43
2017-18	14789.89	1645.61	2388.99	1055.11	1005.66	20885.26	6046.63	26931.89
2018-19	11936.25	821.65	2574.90	1263.36	1192.79	17788.95	8258.28	26047.23
2019-20	7576.06	2365.04	2684.19	1062.29	1207.86	14895.44	8493.91	23389.35
2020-21	2997.44	2785.39	2837.97	909.43	1102.94	10633.17	13223.86	23857.03
2021-22	3637.80	5508.52	3321.33	1225.44	1662.59	15355.68	9810.35	25166.03
2022-23	4088.81	3260.30	4303.57	1632.61	1876.65	15161.94	11127.86	26289.80
2023-24	6238.84	4481.69	4786.19	2781.10	2728.65	21016.47	10748.30	31764.77
2024-25	6266.82	5549.41	5245.98	3115.22	3043.54	23220.97	12012.30	35233.27

'पान मेथी' को जीआई टैग

558. श्री हनुमान बेनीवाल:

क्या वाणिज्य और उद्योग मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को इस बात की जानकारी है कि नागौर लोक सभा निर्वाचन क्षेत्र की विश्व प्रसिद्ध 'पान मेथी' को जीआई टैग प्रदान करने के लिए आवेदन चेन्नई स्थित जीआई रजिस्ट्री कार्यालय में लंबे समय से लंबित पड़ा हुआ है;
- (ख) क्या सरकार का चेन्नई स्थित जीआई रजिस्ट्री कार्यालय को पान मेथी को जल्द से जल्द जीआई टैग प्रदान करने का निर्देश देने का विचार है, ताकि पान मेथी को वैश्विक मान्यता मिल सके और मेथी उत्पादक किसानों का हित हो सके और यदि हां, तो ऐसा कब तक होगा और तत्संबंधी ब्यौरा क्या है; और
- (ग) चेन्नई स्थित जीआई रजिस्ट्री कार्यालय में जीआई टैग के लिए कितने आवेदन लंबित पड़े हुए हैं और वे कितने समय से लंबित हैं और तत्संबंधी ब्यौरा क्या है तथा आवेदन में देरी के क्या कारण हैं?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

- (क) और (ख) "नागौरी पान मेथी" हेतु जीआई मान्यता प्राप्त करने के लिए आवेदन वर्तमान में जीआई रजिस्ट्री, चेन्नई में प्रक्रियाधीन है। आवेदन की प्रारंभिक जांच पूरी हो चुकी है और जीआई रजिस्ट्री ने विशेषज्ञों की समिति द्वारा "नागौरी पान मेथी" आवेदन की विशिष्टता और जीआई विशेषताओं का मूल्यांकन करने के लिए दिनांक 05.02.2026 को माल के भौगोलिक उपदर्शन (रजिस्ट्रीकरण और संरक्षण) नियम, 2002 के नियम 33 के तहत एक परामर्शदात्री समूह की बैठक (सीजीएम) आयोजित की है। मूल्यांकन पूरा होने के बाद, मामले को माल के भौगोलिक उपदर्शन (रजिस्ट्रीकरण और संरक्षण) अधिनियम, 1999 और इसके तहत बनाए गए नियमों के अनुसार आगे बढ़ाया जाएगा।

(ग) जीआई रजिस्ट्री कार्यालय, चेन्नई में जीआई टैग की मांग करने वाले आवेदनों की संख्या के साथ उनके लंबित रहने की समयावधि ब्यौरा संलग्न **विवरण** में दिया गया है।

विवरण

लंबित भौगोलिक संकेतक आवेदनों की स्थिति का ब्यौरा							
क्र.सं.	आवेदन सं.	भौगोलिक संकेतक	स्थिति	फाइलिंग की तारीख	वस्तुएं	भौगोलिक क्षेत्र	टिप्पणी
1	1098	आंध्र प्रदेश लाल सैंडर्स	पूर्व जांच	15.06.2023	कृषि	आंध्र प्रदेश	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया
2	1111	कुप्पदम धोती (आंध्र प्रदेश)	पूर्व जांच	11.07.2023	वस्त्र	आंध्र प्रदेश	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया
3	1379	माधवमाला लकड़ी पर नक्काशी	पूर्व जांच	24.10.2024	हस्तशिल्प	आंध्र प्रदेश	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया
4	1397	जम्मालामदुगु डुपियन रेशम असबाब	पूर्व जांच	18.12.2024	वस्त्र	आंध्र प्रदेश	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया
5	1400	येम्मिगानुर दोहरा परत चादरें	पूर्व जांच	18.12.2024	वस्त्र	आंध्र प्रदेश	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया
6	1467	पालमनेर टेरकोटा	पूर्व जांच	10.03.2025	कृषि	आंध्र प्रदेश	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया
7	1539	पोलावरम कपास साड़ियां	पूर्व जांच	19.05.2025	वस्त्र	आंध्र प्रदेश	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया
8	884	बोपा / बोपिया	पूर्व जांच	27.04.2022	वस्त्र	आंध्र प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
9	1299	तपेश्वरम काझा	पूर्व जांच	01.07.2024	खाद्य सामग्री	आंध्र प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
10	1454	मदनपल्ली टमाटर	पूर्व जांच	24.02.2025	कृषि	आंध्र प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
11	1607	नारायणपुरम कपास साड़ियां	पूर्व जांच	05.08.2025	वस्त्र	आंध्र प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
12	1619	माधवरम साड़ी	पूर्व जांच	04.09.2025	वस्त्र	आंध्र प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
13	1626	येम्मिगानुर कपड़ा उत्पाद	पूर्व जांच	25.09.2025	वस्त्र	आंध्र प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
14	1701	मदनपल्ली रेशम और रेशम साड़ियां	पूर्व जांच	15.12.2025	वस्त्र	आंध्र प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
15	1723	नुजिवद चिन्नारसालु	पूर्व जांच	19.12.2025	कृषि	आंध्र प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है

16	1724	मनोरमा चादरें इसुकापल्ली	पूर्व जांच	22.12.2025	वस्त्र	आंध्र प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
17	1479	अरुणाचल प्रदेश टैगिन वस्त्र	पूर्व जांच	26.03.2025	वस्त्र	अरुणाचल प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
18	1480	अरुणाचल प्रदेश वांचो तुमनु- खुटोंग/निचोंग "(हाथ से बुने हुए बैग)"	पूर्व जांच	26.03.2025	वस्त्र	अरुणाचल प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
19	913	बेबो बड़ा इलायची	पूर्व जांच	21.06.2022	कृषि	अरुणाचल प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
20	1185	याक घी	पूर्व जांच	21.02.2024	खाद्य सामग्री	अरुणाचल प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
21	1186	याक चमार	पूर्व जांच	21.02.2024	हस्तशिल्प	अरुणाचल प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
22	1187	अरुणाचल प्रदेश सिंगफो कपड़ा	पूर्व जांच	27.02.2024	वस्त्र	अरुणाचल प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
23	1350	अरुणाचल प्रदेश वांचो मनका शिल्प	पूर्व जांच	27.08.2024	हस्तशिल्प	अरुणाचल प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
24	1352	अरुणाचल प्रदेश का कमान और दिगारू मिशमी कपड़ा	पूर्व जांच	30.08.2024	वस्त्र	अरुणाचल प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
25	1353	याक ऊन कपड़ा और पीयू चुप्पा (जैकेट)	पूर्व जांच	30.08.2024	हस्तशिल्प	अरुणाचल प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
26	1354	याक चितपा जामू – (याक ऊन कैप)	पूर्व जांच	30.08.2024	हस्तशिल्प	अरुणाचल प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
27	1355	याक चूर्कम	पूर्व जांच	30.08.2024	खाद्य सामग्री	अरुणाचल प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
28	1356	याक ऊनी कंबल और फ्लोर कवरिंग(लुई)	पूर्व जांच	30.08.2024	हस्तशिल्प	अरुणाचल प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
29	1422	अरुणाचल प्रदेश कमान मिशमी	पूर्व जांच	21.01.2025	हस्तशिल्प	अरुणाचल प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है।

		आभूषण शिल्प					पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा
30	1423	अरुणाचल प्रदेश का फर्न ताई खामती शिल्प	पूर्व जांच	21.01.2025	हस्तशिल्प	अरुणाचल प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
31	1425	अरुणाचल प्रदेश नोक्टे खामती/जुमिन (पेय पदार्थ)	पूर्व जांच	21.01.2025	निर्मित	अरुणाचल प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
32	1448	अरुणाचल प्रदेश खो- लाम (ताई खामती चावल व्यंजन)	पूर्व जांच	11.02.2025	खाद्य सामग्री	अरुणाचल प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
33	1451	अरुणाचल प्रदेश मिशमी टीटा	पूर्व जांच	17.02.2025	कृषि	अरुणाचल प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
34	1452	अरुणाचल प्रदेश वांचो वस्त्र	पूर्व जांच	17.02.2025	वस्त्र	अरुणाचल प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
35	1501	अरुणाचल प्रदेश शेरडुकपेन वस्त्र	पूर्व जांच	08.04.2025	वस्त्र	अरुणाचल प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
36	1502	अरुणाचल प्रदेश नोक्टे वस्त्र	पूर्व जांच	08.04.2025	वस्त्र	अरुणाचल प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
37	1531	अरुणाचल प्रदेश मोनपा नकाब	पूर्व जांच	05.05.2025	हस्तशिल्प	अरुणाचल प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
38	1140	मोनपा मक्का	पूर्व जांच	06.09.2023	कृषि	अरुणाचल प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
39	1424	अरुणाचल प्रदेश तांगसा टोपी	पूर्व जांच	21.01.2025	हस्तशिल्प	अरुणाचल प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
40	1663	पश्चिम सियांग का अरुणाचल बागरा अनानास	पूर्व जांच	03.11.2025	कृषि	अरुणाचल प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
41	1664	अरुणाचल बेबो (बड़ा इलायची)	पूर्व जांच	03.11.2025	कृषि	अरुणाचल प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
42	1665	अरुणाचल दालचीनी	पूर्व जांच	03.11.2025	कृषि	अरुणाचल प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
43	1666	अरुणाचल मिपुन चावल	पूर्व जांच	03.11.2025	कृषि	अरुणाचल प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
44	1667	अरुणाचल पासीघाट गुड़	पूर्व जांच	03.11.2025	कृषि	अरुणाचल प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
45	1668	अरुणाचल को ईडु यम्बा (उंगलिया बाजरा)	पूर्व जांच	03.11.2025	कृषि	अरुणाचल प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
46	1669	अरुणाचल एंडोये (किडनी बीन)	पूर्व जांच	03.11.2025	कृषि	अरुणाचल प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है

47	1670	अरुणाचल बाली (चावल)	पूर्व जांच	03.11.2025	कृषि	अरुणाचल प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
48	1671	अरुणाचल अंग्पू (कद्दू)	पूर्व जांच	03.11.2025	कृषि	अरुणाचल प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
49	1672	अरुणाचल लिबी बलांगबू (सफ़ेद राजमा)	पूर्व जांच	03.11.2025	कृषि	अरुणाचल प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
50	1741	अरुणाचल प्रदेश को ईडु मिश्मी टोपी	पूर्व जांच	24.12.2025	हस्तशिल्प	अरुणाचल प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
51	1276	री दीमा-दीमासा वस्त्र और वस्त्र की वस्तुएं	पूर्व जांच	14.06.2024	वस्त्र	असम	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
52	1286	असम का रिहा	पूर्व जांच	24.06.2024	वस्त्र	असम	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
53	1287	असम का मेखला चादर	पूर्व जांच	24.06.2024	वस्त्र	असम	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
54	1305	कोलाखर	पूर्व जांच	08.07.2024	कृषि	असम	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
55	1493	करंगा दा- कोटारी	पूर्व जांच	02.04.2025	विनिर्मित	असम	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
56	1497	हाजो का पीतल धातु शिल्प	पूर्व जांच	04.04.2025	हस्तशिल्प	असम	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
57	1640	सिडोल	पूर्व जांच	21.10.2025	खाद्य सामग्री	असम	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
58	1641	अंगसा	पूर्व जांच	21.10.2025	वस्त्र	असम	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
59	1642	डोटोरा	पूर्व जांच	21.10.2025	हस्तशिल्प	असम	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
60	1643	पटानी	पूर्व जांच	21.10.2025	वस्त्र	असम	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
61	1348	खरोली	पूर्व जांच	19.08.2024	खाद्य सामग्री	असम	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
62	1455	काजीरंगा हथकरघा उत्पाद	पूर्व जांच	25.02.2025	वस्त्र	असम	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
63	1456	असम थपथपाना रेशम उत्पाद	पूर्व जांच	25.02.2025	वस्त्र	असम	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है

64	1634	सिजौ	पूर्व जांच	21.10.2025	कृषि	असम	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
65	1635	शामू हेल इंधकरी	पूर्व जांच	21.10.2025	खाद्य सामग्री	असम	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
66	1636	गाम्बरी खमफलाई	पूर्व जांच	21.10.2025	हस्तशिल्प	असम	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
67	1637	ओवाल-गहेन / उवाल गाइहेन	पूर्व जांच	21.10.2025	हस्तशिल्प	असम	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
68	1638	थुंगरी	पूर्व जांच	21.10.2025	विनिर्मित	असम	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
69	1639	मैबरा मैरोंग	पूर्व जांच	21.10.2025	कृषि	असम	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
70	1690	असम बेंत शिल्प	पूर्व जांच	10.12.2025	हस्तशिल्प	असम	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
71	1691	असम मछली पकड़ने का जाल शिल्प	पूर्व जांच	10.12.2025	हस्तशिल्प	असम	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
72	1692	असम का गोलपाड़ा सीतलपति	पूर्व जांच	10.12.2025	हस्तशिल्प	असम	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
73	1693	असम का काजीरंगा लकड़ी शिल्प	पूर्व जांच	10.12.2025	हस्तशिल्प	असम	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
74	1694	असम का माजुली नाव शिल्प	पूर्व जांच	10.12.2025	हस्तशिल्प	असम	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
75	1695	असम का माजुली सलमारा मिट्टी के बर्तनों	पूर्व जांच	10.12.2025	हस्तशिल्प	असम	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
76	1742	गोलपाड़ा असम का मोरनोई मिट्टी के बर्तनों	पूर्व जांच	24.12.2025	हस्तशिल्प	असम	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
77	909	गोल नेमू	जांच	21.06.2022	कृषि	असम	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
78	910	भीमकोल केला	जांच	21.06.2022	कृषि	असम	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
79	1081	मोरन अदरक	जांच	10.05.2023	कृषि	असम	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
80	1115	लाओ- पानी	जांच	01.08.2023	विनिर्मित	असम	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
81	1116	शिदल	जांच	01.08.2023	खाद्य सामग्री	असम	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
82	1117	जिंडोल	जांच	01.08.2023	खाद्य सामग्री	असम	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
83	1237	पो:रो अपोंग	जांच	25.04.2024	विनिर्मित	असम	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।

84	1463	बिहार सिंघारा	पूर्व जांच	06.03.2025	कृषि	बिहार	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
85	1494	हाजीपुर का चिनिया केला (केला)	पूर्व जांच	02.04.2025	वस्त्र	बिहार	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
86	1527	टिपोया गेहून	पूर्व जांच	30.04.2025	कृषि	बिहार	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
87	1543	सीमांचली भका	पूर्व जांच	19.05.2025	खाद्य सामग्री	बिहार	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
88	1544	बाढ़ लाई	पूर्व जांच	19.05.2025	खाद्य सामग्री	बिहार	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
89	1545	टिटोया मसूर	पूर्व जांच	19.05.2025	कृषि	बिहार	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
90	1546	गुलसन टमाटर	पूर्व जांच	19.05.2025	कृषि	बिहार	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
91	1553	मोकामा मसूर	पूर्व जांच	28.05.2025	कृषि	बिहार	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
92	1555	बासमती धन	पूर्व जांच	03.06.2025	कृषि	बिहार	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
93	1556	गुटराज धन	पूर्व जांच	03.06.2025	कृषि	बिहार	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
94	1572	केसोरे चावल	पूर्व जांच	30.06.2025	कृषि	बिहार	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
95	1612	तुलबुलिया मक्का	पूर्व जांच	19.08.2025	कृषि	बिहार	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
96	1613	पाटम अरहर	पूर्व जांच	19.08.2025	कृषि	बिहार	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।

97	1633	टिकुली कला	पूर्व जांच	15.10.2025	हस्तशिल्प	बिहार	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
98	1498	बिहारी चन्ना सत्तू	पूर्व जांच	07.04.2025	खाद्य सामग्री	बिहार	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है।
99	1594	शाहाबादी कनकजीरा धन	पूर्व जांच	30.07.2025	कृषि	बिहार	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है।
100	1595	जसुआ धन	पूर्व जांच	30.07.2025	कृषि	बिहार	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है।
101	1621	थावे का पुडुकिया	पूर्व जांच	12.09.2025	खाद्य सामग्री	बिहार	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है।
102	890	नालंदा बावनबूटी साड़ी और कपड़े	जांच	12.05.2022	वस्त्र	बिहार	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
103	891	गया पत्थरकट्टी पत्थर शिल्प	जांच	12.05.2022	हस्तशिल्प	बिहार	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
104	895	हाजीपुर केला	जांच	24.05.2022	कृषि	बिहार	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
105	981	सीतामढ़ी बालूशाही (मिठाई)	जांच	02.09.2022	खाद्य सामग्री	बिहार	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
106	982	भोजपुर उदवंत नगर खुरमा (मिठाई)	जांच	02.09.2022	खाद्य सामग्री	बिहार	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
107	987	गया तिलकुट (मिठाई)	जांच	13.09.2022	खाद्य सामग्री	बिहार	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
108	996	गया अनरसा	जांच	21.10.2022	खाद्य सामग्री	बिहार	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
109	1076	गया खोया लाइ	जांच	24.04.2023	खाद्य सामग्री	बिहार	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
110	1158	अल्पान केला	जांच	07.11.2023	कृषि	बिहार	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
111	1327	दरभंगा टेरकोटा और मिट्टी के बर्तनों के शिल्प	जांच	24.07.2024	हस्तशिल्प	बिहार	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।

112	1346	पटना कलाम चित्रकारी	जांच	13.08.2024	हस्तशिल्प	बिहार	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
113	1349	लीची शहद	जांच	20.08.2024	खाद्य सामग्री	बिहार	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
114	1351	बिहार का बक्सर सोन पापड़ी	जांच	27.08.2024	खाद्य सामग्री	बिहार	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
115	1457	पटना दूधिया मालदा आम	जांच	25.02.2025	कृषि	बिहार	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
116	1458	भागलपुरी मालभोग चावल	जांच	25.02.2025	कृषि	बिहार	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
117	1464	बिहार अदौरी	जांच	10.03.2025	खाद्य सामग्री	बिहार	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
118	1465	बिहार ठेकुआ	जांच	10.03.2025	खाद्य सामग्री	बिहार	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
119	1466	बिहार तिलौरी	जांच	10.03.2025	खाद्य सामग्री	बिहार	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
120	1481	सीता सिन्दुर	जांच	27.03.2025	विनिर्मित	बिहार	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
121	1499	लिट्टी चोखा	जांच	07.04.2025	खाद्य सामग्री	बिहार	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
122	1500	बथुआ आम	जांच	07.04.2025	कृषि	बिहार	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
123	1504	पिपरा का खाजा	जांच	09.04.2025	खाद्य सामग्री	बिहार	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
124	1517	सोनाचूर चावल	जांच	21.04.2025	कृषि	बिहार	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।

125	1389	बस्तर इमली	पूर्व जांच	03.12.2024	कृषि	छत्तीसगढ़	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
126	894	विष्णुभोग	पूर्व जांच	23.05.2022	कृषि	छत्तीसगढ़	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
127	1192	छत्तीसगढ़ धनुष और तीर शिल्प	पूर्व जांच	06.03.2024	हस्तशिल्प	छत्तीसगढ़	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
128	1193	सरगुजा मिट्टी चित्रकारी	पूर्व जांच	12.03.2024	हस्तशिल्प	छत्तीसगढ़	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
129	1247	बस्तर पत्थर शिल्प	पूर्व जांच	13.05.2024	हस्तशिल्प	छत्तीसगढ़	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
130	1248	बस्तर टेरेकोटा	पूर्व जांच	13.05.2024	हस्तशिल्प	छत्तीसगढ़	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
131	1249	छत्तीसगढ़ पनिका साड़ी और कपड़े	पूर्व जांच	13.05.2024	वस्त्र	छत्तीसगढ़	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
132	1433	तिलकस्तूरी	पूर्व जांच	28.01.2025	कृषि	छत्तीसगढ़	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
133	1436	लैलुंगा केलो जवाफूल	पूर्व जांच	07.02.2025	कृषि	छत्तीसगढ़	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
134	1437	तखतपुर अमरुद	पूर्व जांच	07.02.2025	कृषि	छत्तीसगढ़	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
135	1438	चिरैनाखी	पूर्व जांच	07.02.2025	कृषि	छत्तीसगढ़	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
136	1439	करहानी चावल	पूर्व जांच	07.02.2025	कृषि	छत्तीसगढ़	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
137	1440	चीकमा	पूर्व जांच	07.02.2025	कृषि	छत्तीसगढ़	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।

138	1441	लोकती माची	पूर्व जांच	07.02.2025	कृषि	छत्तीसगढ़	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
139	1442	मेंडो	पूर्व जांच	07.02.2025	कृषि	छत्तीसगढ़	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
140	1443	सफ़ेद मक्का	पूर्व जांच	07.02.2025	कृषि	छत्तीसगढ़	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
141	1444	माघी अरहर	पूर्व जांच	07.02.2025	कृषि	छत्तीसगढ़	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
142	1445	रणबीर बारबट्टी	पूर्व जांच	07.02.2025	कृषि	छत्तीसगढ़	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
143	1446	कांकर कस्टर्ड सेब	पूर्व जांच	07.02.2025	कृषि	छत्तीसगढ़	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
144	828	तारपा (संगीतमय यंत्र)	जांच	08.02.2022	हस्तशिल्प	दादर और नगर हवेली	जांच रिपोर्ट जारी। आवेदक से उत्तर प्रतीक्षित।
145	1155	गोवा उरैक, उरराका या उराक	पूर्व जांच	17.10.2023	विनिर्मित	गोवा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
146	1614	अगराचे मीठ (गौंठी मीठ या स्थानीय नमक)	पूर्व जांच	26.08.2025	खाद्य सामग्री	गोवा	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
147	1615	गोवा पीतल और ताँबा शिल्प	पूर्व जांच	26.08.2025	हस्तशिल्प	गोवा	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
148	1698	गोवा नारियल	पूर्व जांच	15.12.2025	कृषि	गोवा	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
149	1699	गोवा नमक	पूर्व जांच	15.12.2025	खाद्य सामग्री	गोवा	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
150	1700	गोवा रेचेडो मसाला	पूर्व जांच	15.12.2025	खाद्य सामग्री	गोवा	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
151	1077	गोवा नारियल कार्विंग और शंख सामान	जांच	27.04.2023	हस्तशिल्प	गोवा	प्रकाशन की प्रक्रिया के अंतर्गत
152	1078	गोवा सॉसेज (चोरिज़ो / कोरिस)	जांच	27.04.2023	खाद्य सामग्री	गोवा	प्रकाशन की प्रक्रिया के अंतर्गत
153	1142	गोवा कावी कला	जांच	12.09.2023	हस्तशिल्प	गोवा	प्रकाशन की प्रक्रिया के अंतर्गत
154	1154	गोवा घूमत	जांच	17.10.2023	हस्तशिल्प	गोवा	प्रकाशन की प्रक्रिया के अंतर्गत
155	1277	गोवा मिठाई डोडोल	जांच	18.06.2024	खाद्य सामग्री	गोवा	प्रकाशन की प्रक्रिया के अंतर्गत

156	1278	गोवा कुनबी साड़ी और कपड़े	जांच	18.06.2024	वस्त्र	गोवा	प्रकाशन की प्रक्रिया के अंतर्गत
157	1106	भाल ऊन	पूर्व जांच	27.06.2023	हस्तशिल्प	गुजरात	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
158	1528	'टैनर' सेन्ना का कच्छ (कच्छ अवल)	पूर्व जांच	02.05.2025	कृषि	गुजरात	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
159	1627	गुजरात का वन्थली रावण (जामुन)	पूर्व जांच	25.09.2025	कृषि	गुजरात	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
160	1660	गुजरात का अम्बाजी नारियल जूट शिल्प	पूर्व जांच	03.11.2025	हस्तशिल्प	गुजरात	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
161	1661	गुजरात का आरी कढ़ाई	पूर्व जांच	03.11.2025	हस्तशिल्प	गुजरात	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
162	1662	गुजरात का बाबरकोट बाजरो (मोती बाजरा)	पूर्व जांच	03.11.2025	कृषि	गुजरात	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
163	1675	गुजरात का कच्छ मुतवा कढ़ाई	पूर्व जांच	07.11.2025	हस्तशिल्प	गुजरात	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
164	1768	गुजरात का कच्छ लिप्पन (कीचड़ आईना) शिल्प	पूर्व जांच	31.12.2025	हस्तशिल्प	गुजरात	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
165	1182	रिड्रोल का आशावाली साड़ियों	जांच	15.02.2024	वस्त्र	गुजरात	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
166	1228	अम्बाजी मोहनथल	जांच	18.04.2024	खाद्य सामग्री	गुजरात	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
167	1231	कच्छ का रबारी कढ़ाई	जांच	22.04.2024	वस्त्र	गुजरात	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
168	1232	कच्छ के रण का नमक	जांच	23.04.2024	खाद्य सामग्री	गुजरात	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
169	1240	कच्छ (गुजरात) का ताँबा घंटी	जांच	29.04.2024	विनिर्मित	गुजरात	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
170	1449	भावनगरी गठिया	जांच	17.02.2025	खाद्य सामग्री	गुजरात	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
171	1459	गुजरात का दाहोद मनका काम	जांच	25.02.2025	हस्तशिल्प	गुजरात	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
172	1460	गुजरात का खंभात पतंग	जांच	25.02.2025	हस्तशिल्प	गुजरात	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
173	1461	गुजरात का सौराष्ट्र ढाबला और शाल	जांच	25.02.2025	वस्त्र	गुजरात	जांच रिपोर्ट जारी कर दी गई है।

							आवेदक से उत्तर की प्रतीक्षा है।
174	1462	गुजरात का दीसा डब्लू ब्लॉक प्रिन्ट	जांच	25.02.2025	हस्तशिल्प	गुजरात	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
175	1482	कच्छ गुजरात का खावडा मिट्टी के बर्तन	जांच	01.04.2025	हस्तशिल्प	गुजरात	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
176	1519	बांसकांठा धातु शिल्प	जांच	21.04.2025	हस्तशिल्प	गुजरात	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
177	1559	गुजरात का घेड चना	जांच	05.06.2025	कृषि	गुजरात	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
178	1560	गुजरात का दीसा आलू	जांच	05.06.2025	कृषि	गुजरात	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
179	1625	सोमपुरा पत्थर शिल्प स्थापत्य कला	जांच	22.09.2025	हस्तशिल्प	गुजरात	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
180	1316	हरीयाणा सरकंडा शिल्प	पूर्व जांच	15.07.2024	हस्तशिल्प	हरयाणा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
181	1317	हिसार मंगली लकड़ी का मनका	पूर्व जांच	15.07.2024	हस्तशिल्प	हरयाणा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
182	1318	हरीयाणा बहादुरगढ़ लकड़ी का शिल्प	पूर्व जांच	15.07.2024	हस्तशिल्प	हरयाणा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
183	1416	पानीपत घर फर्निशिंग	पूर्व जांच	06.01.2025	वस्त्र	हरयाणा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
184	1417	पानीपत ड्यूरी	पूर्व जांच	06.01.2025	हस्तशिल्प	हरयाणा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
185	1435	भारतीय माल्ट व्हिस्की	पूर्व जांच	04.02.2025	विनिर्मित	हरयाणा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
186	1450	फारुख नगर का मुध्दा शिल्प	पूर्व जांच	17.02.2025	हस्तशिल्प	हरयाणा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है।

							पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा
187	1515	रेवाड़ी का धातु शिल्प	पूर्व जांच	21.04.2025	हस्तशिल्प	हरयाणा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
188	1516	रेवाड़ी का जरी/तिल्ला जूती	पूर्व जांच	21.04.2025	हस्तशिल्प	हरयाणा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
189	1550	हरियाणा का सोनीपत पीधी शिल्प	पूर्व जांच	26.05.2025	हस्तशिल्प	हरयाणा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
190	1551	पानीपत खेस कपड़ा	पूर्व जांच	26.05.2025	वस्त्र	हरयाणा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
191	1552	हरीयाणा का चगेरी शिल्प	पूर्व जांच	26.05.2025	हस्तशिल्प	हरयाणा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
192	1411	गोहाना जलेबी	पूर्व जांच	31.12.2024	खाद्य सामग्री	हरयाणा	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
193	1652	अंबाला ड्यूरी	पूर्व जांच	22.10.2025	हस्तशिल्प	हरयाणा	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
194	1653	हरीयाणा का झज्जर मिट्टी के बर्तनों	पूर्व जांच	22.10.2025	हस्तशिल्प	हरयाणा	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
195	1676	हरीयाणा का पलवल टेकरोटा	पूर्व जांच	07.11.2025	हस्तशिल्प	हरयाणा	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
196	1103	पांगी की थांगी	जांच	21.06.2023	कृषि	हिमाचल प्रदेश	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
197	1418	हिमाचल गुदमा	जांच	06.01.2025	वस्त्र	हिमाचल प्रदेश	प्रकाशन की प्रक्रिया के अंतर्गत
198	1419	हिमाचल लिंगघाय	जांच	06.01.2025	वस्त्र	हिमाचल प्रदेश	प्रकाशन की प्रक्रिया के अंतर्गत
199	1520	हिमाचल हाथ का बना गैलिचा (कालीन)	जांच	21.04.2025	वस्त्र	हिमाचल प्रदेश	प्रकाशन की प्रक्रिया के अंतर्गत
200	1233	पियाडिना रोमाग्नोला/पियाडा रोमाग्नोला	पूर्व जांच	23.04.2024	खाद्य सामग्री	इटली	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
201	1267	कश्मीर महाराज जी सेब	पूर्व जांच	11.06.2024	कृषि	जम्मू और कश्मीर	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
202	1308	जम्मू और कश्मीर का लाल चावल	पूर्व जांच	10.07.2024	कृषि	जम्मू और कश्मीर	एफसीआर के संबंध में उत्तर प्राप्त हुआ है।

							पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
203	1309	कश्मीर पानी शाहबलूत	पूर्व जांच	10.07.2024	कृषि	जम्मू और कश्मीर	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
204	1310	कश्मीरी हाख	पूर्व जांच	10.07.2024	कृषि	जम्मू और कश्मीर	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
205	1268	कश्मीर अंबरी सेब	पूर्व जांच	11.06.2024	कृषि	जम्मू और कश्मीर	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
206	1283	कश्मीरी लोटस तना (नाद्रु)	पूर्व जांच	20.06.2024	कृषि	जम्मू और कश्मीर	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
207	1284	नाख टैंग (नाशपाती)	पूर्व जांच	20.06.2024	कृषि	जम्मू और कश्मीर	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
208	1285	कश्मीरी शैलॉट- पीआरएएन	पूर्व जांच	20.06.2024	कृषि	जम्मू और कश्मीर	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
209	1294	जम्मू कश्मीर अखरोट	पूर्व जांच	26.06.2024	कृषि	जम्मू और कश्मीर	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
210	1295	कश्मीरी लंबा मिर्च	पूर्व जांच	26.06.2024	कृषि	जम्मू और कश्मीर	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
211	1301	किश्तवाड़ बिन्ना शिल्प का जम्मू और कश्मीर	पूर्व जांच	02.07.2024	हस्तशिल्प	जम्मू और कश्मीर	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
212	1302	जम्मू और कश्मीर का सांबा कैलिकौ छाप	पूर्व जांच	02.07.2024	हस्तशिल्प	जम्मू और कश्मीर	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
213	1303	जम्मू और कश्मीर का किश्तवाड़ गाबा और कंबल	पूर्व जांच	02.07.2024	हस्तशिल्प	जम्मू और कश्मीर	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
214	1304	जम्मू और कश्मीर का किश्तवाड़ चिलगोगा (पाइन मेवे)	पूर्व जांच	02.07.2024	कृषि	जम्मू और कश्मीर	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।

215	1330	कश्मीर फार (धूपपान मछली)	पूर्व जांच	30.07.2024	खाद्य सामग्री	जम्मू और कश्मीर	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
216	1331	कश्मीर फार (सूखे मछली)	पूर्व जांच	30.07.2024	खाद्य सामग्री	जम्मू और कश्मीर	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
217	1332	रेपोरा लार अंगूर	पूर्व जांच	30.07.2024	कृषि	जम्मू और कश्मीर	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
218	1333	कश्मीर का गुरेज राजमाश	पूर्व जांच	30.07.2024	कृषि	जम्मू और कश्मीर	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
219	1336	कश्मीर का तबकमाज़(मांस उत्पाद)	पूर्व जांच	08.08.2024	खाद्य सामग्री	जम्मू और कश्मीर	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
220	1337	कश्मीर का गोश्तबा(मांस उत्पाद)	पूर्व जांच	08.08.2024	खाद्य सामग्री	जम्मू और कश्मीर	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
221	1357	कश्मीर हाउसबोट	पूर्व जांच	02.09.2024	हस्तशिल्प	जम्मू और कश्मीर	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
222	1751	कश्मीर आरी स्टापल	पूर्व जांच	26.12.2025	हस्तशिल्प	जम्मू और कश्मीर	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
223	1752	कश्मीर कंडकारी तांबे के बर्तन	पूर्व जांच	26.12.2025	हस्तशिल्प	जम्मू और कश्मीर	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
224	1762	किश्तवाड़ हेज़लनट्स	पूर्व जांच	30.12.2025	कृषि	जम्मू और कश्मीर	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
225	1763	देवदार तेल किश्तवाड़	पूर्व जांच	30.12.2025	विनिर्मित	जम्मू और कश्मीर	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
226	1764	किश्तवाड़ शिलाजीत	पूर्व जांच	30.12.2025	खाद्य सामग्री	जम्मू और कश्मीर	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
227	737	डोडा गुच्ची मशरूम	जांच	18.01.2021	कृषि	जम्मू और कश्मीर	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
228	957	हिमालय लहसुन / स्नो माउण्टेन लहसुन	पूर्व जांच	29.08.2022	कृषि	जम्मू और कश्मीर	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
229	922	कश्मीरी कला ज़ीरा	पूर्व जांच	11.07.2022	कृषि	जम्मू और कश्मीर	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
230	1043	देवघर पेड़ा	जांच	10.01.2023	खाना सामग्री	झारखंड	जांच रिपोर्ट जारी कर दी गई है।

							आवेदक से उत्तर की प्रतीक्षा है।
231	1383	दक्षिण छोटानागपुर का रागी	पूर्व जांच	25.11.2024	कृषि	झारखंड	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
232	1384	झारखंड का रुंदा	पूर्व जांच	25.11.2024	कृषि	झारखंड	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
233	1119	चिक बारिक	पूर्व जांच	08.08.2023	वस्त्र	झारखंड	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
234	1242	कुसुमी एलएसी	पूर्व जांच	01.05.2024	प्राकृतिक	झारखंड	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
235	1288	एलएसी चूड़ियाँ	पूर्व जांच	24.06.2024	हस्तशिल्प	झारखंड	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
236	1359	नमक बीज	पूर्व जांच	10.09.2024	कृषि	झारखंड	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
237	1421	झारखंड करंझ बीज	पूर्व जांच	15.01.2025	कृषि	झारखंड	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
238	1431	खरसावां हल्दी	पूर्व जांच	27.01.2025	कृषि	झारखंड	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
239	1432	अथे मटन	पूर्व जांच	27.01.2025	खाद्य सामग्री	झारखंड	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
240	1557	बीरू गमछा	पूर्व जांच	05.06.2025	वस्त्र	झारखंड	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
241	1558	सिमडेगा की मिठाई इमली	पूर्व जांच	05.06.2025	कृषि	झारखंड	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
242	1372	झारखंड का महुवा फूल	पूर्व जांच	01.10.2024	कृषि	झारखंड	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
243	1420	झारखंड का धुस्का	पूर्व जांच	15.01.2025	खाद्य सामग्री	झारखंड	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
244	1610	मडुआ चिल्का	पूर्व जांच	14.08.2025	खाद्य सामग्री	झारखंड	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है

245	712	प्यटकर चित्रकारी	जांच	09.10.2020	हस्तशिल्प	झारखंड	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
246	777	झारखंड का मंदार	जांच	24.09.2021	हस्तशिल्प	झारखंड	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
247	1252	खूंटी (झारखंड) का कर्णी शाल	जांच	21.05.2024	वस्त्र	झारखंड	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
248	1319	झारखंड की लाल फड़िया साड़ी और कपड़े	जांच	15.07.2024	हस्तशिल्प	झारखंड	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
249	1104	शिवरापट्टना की मूर्तियां और पत्थर से बनाई गए उत्पाद	पूर्व जांच	21.06.2023	हस्तशिल्प	कर्नाटक	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है।
250	1110	कग्गा चावल	पूर्व जांच	07.07.2023	कृषि	कर्नाटक	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है।
251	1120	हासे चित्तारा	पूर्व जांच	08.08.2023	हस्तशिल्प	कर्नाटक	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है।
252	1360	तिसूर नारियल और नारियल उत्पादों	पूर्व जांच	10.09.2024	कृषि	कर्नाटक	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है।
253	1396	देवरा वस्त्र	पूर्व जांच	18.12.2024	वस्त्र	कर्नाटक	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है।
254	1434	शेवरॉयज़ अरेबिक कॉफी	पूर्व जांच	31.01.2025	कृषि	कर्नाटक	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है।
255	1473	रानी हाथी	पूर्व जांच	21.03.2025	कृषि	कर्नाटक	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है।
256	1505	रुक्मपुर साड़ी	पूर्व जांच	11.04.2025	वस्त्र	कर्नाटक	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
257	1507	वाईएन होसाकोटे रेशम साड़ी	पूर्व जांच	11.04.2025	वस्त्र	कर्नाटक	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।

258	1329	करादांत (करदंतू में कन्नडा)	पूर्व जांच	26.07.2024	खाद्य सामग्री	कर्नाटक	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
259	1334	कूर्ग शहद	पूर्व जांच	02.08.2024	प्राकृतिक	कर्नाटक	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
260	1472	रानी काली मिर्च	पूर्व जांच	21.03.2025	कृषि	कर्नाटक	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
261	1503	बेलुआम कुंदा	पूर्व जांच	09.04.2025	खाद्य सामग्री	कर्नाटक	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
262	1659	होयसल पत्थर शिल्प	पूर्व जांच	03.11.2025	हस्तशिल्प	कर्नाटक	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
263	1743	सनिकट्टा नमक	पूर्व जांच	24.12.2025	खाद्य सामग्री	कर्नाटक	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
264	1099	मुन्नार (केरल) का धातु शिल्प	पूर्व जांच	16.06.2023	हस्तशिल्प	केरल	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है
265	1100	किल्लिमंगलम कोरा घास मैट	पूर्व जांच	16.06.2023	हस्तशिल्प	केरल	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है
266	1184	पलक्कड़ का थोलपावकूथु	पूर्व जांच	19.02.2024	हस्तशिल्प	केरल	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है
267	1369	चेरपु का लकड़ी पर नक्काशी शिल्प	पूर्व जांच	27.09.2024	हस्तशिल्प	केरल	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है
268	1395	चेंदामंगलम कपास साड़ियों	पूर्व जांच	18.12.2024	वस्त्र	केरल	प्री हियरिंग पूरी हो गई। एप्लीकेशन आय का के लिए मूल्यांकन द्वारा विशेषज्ञों समिति
269	1399	पलक्कड़ साड़ी	पूर्व जांच	18.12.2024	वस्त्र	केरल	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है
270	1415	केरल का नेट्टीपट्टम	पूर्व जांच	06.01.2025	हस्तशिल्प	केरल	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है
271	1453	कोल्लम का घास चित्र शिल्प	पूर्व जांच	20.02.2025	हस्तशिल्प	केरल	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है
272	1657	मरयूर चंदनम (मरयूर चंदन)	पूर्व जांच	30.10.2025	कृषि	केरल	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
273	1025	बेपोर युरु (नाव)	पूर्व जांच	08.12.2022	हस्तशिल्प	केरल	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
274	1623	कोलिंची	पूर्व जांच	19.09.2025	कृषि	केरल	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है

275	1622	लद्दाख करकेचु सेब	पूर्व जांच	15.09.2025	कृषि	लद्दाख (संघ राज्य क्षेत्र)	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
276	794	लद्दाख सूखे खुबानी (फेटिंग)	जांच	15.11.2021	कृषि	लद्दाख (संघ राज्य क्षेत्र)	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
277	831	लद्दाख हालमैन खुबानी	जांच	14.02.2022	कृषि	लद्दाख (संघ राज्य क्षेत्र)	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
278	853	लद्दाख करकेचु सेब	जांच	15.03.2022	कृषि	लद्दाख (संघ राज्य क्षेत्र)	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
279	897	छांग	जांच	24.05.2022	विनिर्मित	लद्दाख (संघ राज्य क्षेत्र)	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
280	995	लद्दाख खुबानी तेल	जांच	11.10.2022	विनिर्मित	लद्दाख (संघ राज्य क्षेत्र)	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
281	1296	लद्दाख द्रुतशीतन धातु काम	जांच	26.06.2024	हस्तशिल्प	लद्दाख (संघ राज्य क्षेत्र)	प्रकाशन की प्रक्रिया के अंतर्गत
282	1297	लद्दाख लिफिर मिट्टी के बर्तन	जांच	26.06.2024	हस्तशिल्प	लद्दाख (संघ राज्य क्षेत्र)	प्रकाशन की प्रक्रिया के अंतर्गत
283	1298	लद्दाख थंगका चित्रकारी	जांच	26.06.2024	हस्तशिल्प	लद्दाख (संघ राज्य क्षेत्र)	प्रकाशन की प्रक्रिया के अंतर्गत
284	1378	लक्षद्वीप नारियल गुड़	पूर्व जांच	17.10.2024	खाद्य सामग्री	लक्षद्वीप	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
285	834	चानी	पूर्व जांच	17.02.2022	कृषि	मध्य प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
286	847	रीवा सुंदरजा आम	पूर्व जांच	07.03.2022	कृषि	मध्य प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
287	1591	लुचाई चावल	पूर्व जांच	25.07.2025	कृषि	मध्य प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
288	1708	बेतुल चोपना लकड़ी शिल्प	पूर्व जांच	17.12.2025	हस्तशिल्प	मध्य प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
289	1709	बेतुल साहपुर टेकरोटा	पूर्व जांच	17.12.2025	हस्तशिल्प	मध्य प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
290	1710	बेतुल धातु आभूषण	पूर्व जांच	17.12.2025	हस्तशिल्प	मध्य प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है

291	1711	बेतुल कुकरू खामला कॉफी	पूर्व जांच	17.12.2025	कृषि	मध्य प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
292	1712	डिंडोरी बैगा हथकरघा उत्पाद	पूर्व जांच	17.12.2025	वस्त्र	मध्य प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
293	1713	छिंदवाड़ा हथकरघा उत्पाद	पूर्व जांच	17.12.2025	वस्त्र	मध्य प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
294	1714	ग्वालियर चित्तौरी चित्रकारी	पूर्व जांच	17.12.2025	हस्तशिल्प	मध्य प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
295	1715	मंदसौर खिलचीपुरा हथकरघा उत्पाद	पूर्व जांच	17.12.2025	वस्त्र	मध्य प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
296	1716	भिंड हाथ का बना दारी	पूर्व जांच	17.12.2025	हस्तशिल्प	मध्य प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
297	1717	श्यामपुर लकड़ी पर नक्काशी	पूर्व जांच	17.12.2025	हस्तशिल्प	मध्य प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
298	1718	सतना धातु बर्तन और शिल्प	पूर्व जांच	17.12.2025	हस्तशिल्प	मध्य प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
299	1719	मंदसौर एलएसी चूड़ी और शिल्प	पूर्व जांच	17.12.2025	हस्तशिल्प	मध्य प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
300	1725	दादिता गुड (गुड़)	पूर्व जांच	24.12.2025	खाद्य सामग्री	मध्य प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
301	1726	उज्जैन धातु शिल्प	पूर्व जांच	24.12.2025	हस्तशिल्प	मध्य प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
302	1727	उज्जैन टेरकोटा	पूर्व जांच	24.12.2025	हस्तशिल्प	मध्य प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
303	1728	उज्जैन लकड़ी का कंघी	पूर्व जांच	24.12.2025	हस्तशिल्प	मध्य प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
304	1729	बालाघाट बांस शिल्प	पूर्व जांच	24.12.2025	हस्तशिल्प	मध्य प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
305	1730	आस्था हथकरघा उत्पाद	पूर्व जांच	24.12.2025	वस्त्र	मध्य प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
306	1731	विदिशा का सिरोंज हाथ का बना दारी	पूर्व जांच	24.12.2025	हस्तशिल्प	मध्य प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
307	1732	चंदेरी पत्थर पर नक्काशी	पूर्व जांच	24.12.2025	हस्तशिल्प	मध्य प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
308	1759	छतरपुर का चंद्रा नगर टेरकोटा	पूर्व जांच	30.12.2025	हस्तशिल्प	मध्य प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
309	887	पन्ना आंवला	जांच	04.05.2022	कृषि	मध्य प्रदेश	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
310	1005	मध्य प्रदेश का आदिवासी गुड़िया	जांच	26.10.2022	वस्त्र	मध्य प्रदेश	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
311	1006	मध्य प्रदेश के बाना का (संगीतमय यंत्र)	जांच	26.10.2022	हस्तशिल्प	मध्य प्रदेश	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
312	1007	मध्य प्रदेश की बोलनी”(	जांच	26.10.2022	हस्तशिल्प	मध्य प्रदेश	जांच रिपोर्ट जारी कर दी गई है।

		दक्कन वाली टोकरी)					आवेदक से उत्तर की प्रतीक्षा है।
313	1008	मध्य प्रदेश का चिकारा	जांच	26.10.2022	हस्तशिल्प	मध्य प्रदेश	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
314	1010	मध्य प्रदेश की पिथौरा चित्रकारी	जांच	26.10.2022	हस्तशिल्प	मध्य प्रदेश	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
315	1030	बेतुल टीक लकड़ी	जांच	15.12.2022	कृषि	मध्य प्रदेश	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
316	1031	चट्टान शहद	जांच	15.12.2022	प्राकृतिक	मध्य प्रदेश	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
317	1065	जोबट, अलीराजपुर का पांजा दारी	जांच	30.03.2023	हस्तशिल्प	मध्य प्रदेश	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
318	1066	मध्य प्रदेश का नंदना छाप	जांच	30.03.2023	वस्त्र	मध्य प्रदेश	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
319	1175	सताना खुश्चन (मिठाई)	जांच	19.01.2024	खाद्य सामग्री	मध्य प्रदेश	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
320	1176	मालवा सोनकच्छ मावा बाती (मिठाई)	जांच	05.02.2024	खाद्य सामग्री	मध्य प्रदेश	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
321	1177	इंदौर जीरावन	जांच	05.02.2024	कृषि	मध्य प्रदेश	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
322	1364	मध्य प्रदेश की मालवा चित्रकारी	जांच	10.09.2024	हस्तशिल्प	मध्य प्रदेश	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
323	1366	मध्य प्रदेश की सारंगपुर हथकरघा साड़ी और कपड़े	जांच	25.09.2024	हस्तशिल्प	मध्य प्रदेश	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
324	1368	मध्य प्रदेश के भोपाली का बटुआ और ज़री शिल्प	जांच	25.09.2024	हस्तशिल्प	मध्य प्रदेश	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
325	1382	नृसिंहवाड़ी बसुंदी	पूर्व जांच	19.11.2024	खाद्य सामग्री	महाराष्ट्र	एफसीआर के संबंध में उत्तर प्राप्त हुआ है।

							पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा
326	1381	वाडा कोलम धान का खेत चावल	पूर्व जांच	19.11.2024	कृषि	महाराष्ट्र	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
327	780	औरंगाबाद का हिमरू शाल और कपड़े	पूर्व जांच	07.10.2021	वस्त्र	महाराष्ट्र	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
328	781	सोलापुर दीवार फांसी	पूर्व जांच	07.10.2021	वस्त्र	महाराष्ट्र	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
329	782	नागपुर साड़ी	पूर्व जांच	07.10.2021	वस्त्र	महाराष्ट्र	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
330	1156	अल्लापल्ली सागवान (सागौन) लकड़ी	पूर्व जांच	27.10.2023	कृषि	महाराष्ट्र	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
331	1207	महाराष्ट्र का बंजारा कढ़ाई, दर्पण का काम और सम्बद्ध अलंकरण कलाकृतियों	पूर्व जांच	02.04.2024	वस्त्र	महाराष्ट्र	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
332	1358	महाराष्ट्र का बांस शिल्प	पूर्व जांच	06.09.2024	हस्तशिल्प	महाराष्ट्र	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
333	1374	महाराष्ट्र का गोंड चित्रकारी	पूर्व जांच	07.10.2024	हस्तशिल्प	महाराष्ट्र	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
334	1428	उजानी बसुंदी	पूर्व जांच	27.01.2025	विनिर्मित	महाराष्ट्र	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
335	1429	फुले पगड़ी	पूर्व जांच	27.01.2025	हस्तशिल्प	महाराष्ट्र	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
336	1430	शिंदे शाही पगड़ी	पूर्व जांच	27.01.2025	हस्तशिल्प	महाराष्ट्र	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
337	760	जूट ज्वार	पूर्व जांच	15.06.2021	कृषि	महाराष्ट्र	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
338	1229	पैठणी (प्रतिष्ठानी)	पूर्व जांच	22.04.2024	वस्त्र	महाराष्ट्र	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
339	1230	कलंब खरवास खिस	पूर्व जांच	22.04.2024	खाद्य सामग्री	महाराष्ट्र	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
340	1315	जवाहर कागज लुगदी उत्पादों	पूर्व जांच	15.07.2024	हस्तशिल्प	महाराष्ट्र	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है

341	1645	कोल्हापुरी साज (आभूषण)	पूर्व जांच	22.10.2025	विनिर्मित	महाराष्ट्र	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
342	1646	नांदेड़ का धर्माबाद मिर्च	पूर्व जांच	22.10.2025	कृषि	महाराष्ट्र	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
343	1647	सतारा कंडी पेड़ा	पूर्व जांच	22.10.2025	खाद्य सामग्री	महाराष्ट्र	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
344	1648	गोंदिया केशोरी मिर्च	पूर्व जांच	22.10.2025	कृषि	महाराष्ट्र	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
345	683	उस्मानाबादी बकरी	जांच	06.01.2020	कृषि	महाराष्ट्र	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
346	693	वाडा कोलम	जांच	03.07.2020	कृषि	महाराष्ट्र	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
347	695	वाडा कोलम	जांच	20.07.2020	कृषि	महाराष्ट्र	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
348	898	महुआ	जांच	24.05.2022	निर्मित	महाराष्ट्र	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
349	946	तेंदू पत्तियों	जांच	29.08.2022	कृषि	महाराष्ट्र	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
350	951	कोल्हापुरी फेटा	जांच	29.08.2022	हस्तशिल्प	महाराष्ट्र	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
351	954	रान्या रोटी	जांच	29.08.2022	खाद्य सामग्री	महाराष्ट्र	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
352	955	लातूर अडकित्ता	जांच	29.08.2022	हस्तशिल्प	महाराष्ट्र	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
353	956	पाहिले रोटी	जांच	29.08.2022	खाद्य सामग्री	महाराष्ट्र	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
354	1241	पालघर तारपा हस्तशिल्प	जांच	29.04.2024	हस्तशिल्प	महाराष्ट्र	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
355	1485	मणिपुर गुड़िया	पूर्व जांच	01.04.2025	हस्तशिल्प	मणिपुर	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
356	1486	मणिपुर का बिश्रपुर पत्थर शिल्प	पूर्व जांच	01.04.2025	हस्तशिल्प	मणिपुर	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है

357	912	योगचक	पूर्व जांच	21.06.2022	कृषि	मणिपुर	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
358	1091	कौना शिल्प	पूर्व जांच	23.05.2023	हस्तशिल्प	मणिपुर	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
359	1092	लिक- कोल	पूर्व जांच	23.05.2023	हस्तशिल्प	मणिपुर	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
360	1093	सेंगा	पूर्व जांच	23.05.2023	हस्तशिल्प	मणिपुर	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
361	1469	मणिपुर इनाफी	पूर्व जांच	17.03.2025	वस्त्र	मणिपुर	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
362	1470	मणिपुर फानेक	पूर्व जांच	17.03.2025	वस्त्र	मणिपुर	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
363	1471	मणिपुर लेइरम फी	पूर्व जांच	17.03.2025	वस्त्र	मणिपुर	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
364	1495	मणिपुर लोंगपी मिट्टी के बर्तनों	पूर्व जांच	03.04.2025	हस्तशिल्प	मणिपुर	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
365	1496	मणिपुर बांस शिल्प	पूर्व जांच	03.04.2025	हस्तशिल्प	मणिपुर	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
366	1733	मणिपुर पोटलोई	पूर्व जांच	24.12.2025	हस्तशिल्प	मणिपुर	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
367	1734	मणिपुर खामेन चत्पा	पूर्व जांच	24.12.2025	हस्तशिल्प	मणिपुर	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
368	1735	मणिपुर पेना	पूर्व जांच	24.12.2025	हस्तशिल्प	मणिपुर	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
369	1744	मणिपुर कियाम लिकफांग	पूर्व जांच	26.12.2025	हस्तशिल्प	मणिपुर	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
370	1753	मणिपुर कोइरेंग वस्त्र	पूर्व जांच	30.12.2025	वस्त्र	मणिपुर	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
371	1754	मणिपुर थोंगजाओ मिट्टी के बर्तनों	पूर्व जांच	30.12.2025	हस्तशिल्प	मणिपुर	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
372	1755	मणिपुर दंड फी	पूर्व जांच	30.12.2025	वस्त्र	मणिपुर	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
373	1760	मणिपुर तांगखुल चोंगखोम शाल	पूर्व जांच	30.12.2025	वस्त्र	मणिपुर	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
374	1761	मणिपुर तांगखुल हाओरा शाल	पूर्व जांच	30.12.2025	वस्त्र	मणिपुर	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
375	601	मणिपुर काला चेरी	जांच	26.12.2017	कृषि	मणिपुर	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
376	914	सोह - शांग	पूर्व जांच	21.06.2022	कृषि	मेघालय	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।

377	1603	बांस चटाई का मेघालय	पूर्व जांच	04.08.2025	हस्तशिल्प	मेघालय	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
378	1604	मेघालय का खारंग बेक किया हुआ मछली	पूर्व जांच	04.08.2025	खाद्य सामग्री	मेघालय	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
379	1605	मेघालय का खासी धातुकर्म उत्पादों	पूर्व जांच	04.08.2025	हस्तशिल्प	मेघालय	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
380	1606	मेघालय खनेंग कढ़ाई	पूर्व जांच	04.08.2025	वस्त्र	मेघालय	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
381	1629	मिजोरम पॉपकॉर्न (पुआकजो)	पूर्व जांच	14.10.2025	कृषि	मिजोरम	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
382	1630	मिजोरम ज़ोरिन बीन	पूर्व जांच	14.10.2025	कृषि	मिजोरम	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
383	1631	मिजोरम पेरिला बीज (छिपुई)	पूर्व जांच	14.10.2025	कृषि	मिजोरम	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
384	1632	मिजोरम सियाता मिम्पुई-फिलंट भुट्टा	पूर्व जांच	14.10.2025	कृषि	मिजोरम	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
385	915	रंगकुआई आम	पूर्व जांच	21.06.2022	कृषि	मिजोरम	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
386	1085	खियांगकावी इप्टे (इसे चेई)	पूर्व जांच	16.05.2023	वस्त्र	मिजोरम	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
387	1086	खुम्बेउ	पूर्व जांच	18.05.2023	वस्त्र	मिजोरम	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
388	1087	पुआनरिन	पूर्व जांच	18.05.2023	वस्त्र	मिजोरम	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
389	1088	थांगछुआ पुआन	पूर्व जांच	18.05.2023	वस्त्र	मिजोरम	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
390	1089	पुआनलाइसन	पूर्व जांच	18.05.2023	वस्त्र	मिजोरम	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
391	1570	वाकिरिया (चावी लुखुम)	पूर्व जांच	23.06.2025	हस्तशिल्प	मिजोरम	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
392	1538	मिजोरम डार्जो चाय	पूर्व जांच	15.05.2025	कृषि	मिजोरम	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
393	1649	मिजोरम ओलिवा चावल जुक्थाउ	पूर्व जांच	22.10.2025	कृषि	मिजोरम	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
394	1338	तुएनसांग का बाजरा	पूर्व जांच	09.08.2024	कृषि	नगालैंड	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है

395	1339	खोलर	पूर्व जांच	09.08.2024	कृषि	नगालैंड	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
396	1340	कोहिमा का जाब्स टीयर्स	पूर्व जांच	09.08.2024	कृषि	नगालैंड	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
397	1341	वोखा का मल्टी रंगीन मक्का	पूर्व जांच	09.08.2024	कृषि	नगालैंड	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
398	1509	नगालैंड मोल्वोम अनानास	पूर्व जांच	11.04.2025	कृषि	नगालैंड	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
399	1468	लद्दाख खुबानी और खुबानी कड़े छिलके वाला फल	पूर्व जांच	17.03.2025	कृषि	नई दिल्ली	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
400	1654	दिल्ली मनका शिल्प	पूर्व जांच	27.10.2025	हस्तशिल्प	नई दिल्ली	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
401	1655	दिल्ली लकड़ी पर नक्काशी	पूर्व जांच	27.10.2025	हस्तशिल्प	नई दिल्ली	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
402	1656	दिल्ली का उत्तम नगर टेरकोटा	पूर्व जांच	27.10.2025	हस्तशिल्प	नई दिल्ली	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
403	1263	मयूरभंज साड़ी	पूर्व जांच	03.06.2024	वस्त्र	ओडिशा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
404	1322	सादेबारेनी धोकरा शिल्प	पूर्व जांच	22.07.2024	हस्तशिल्प	ओडिशा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
405	1323	करमुल जनजातीय आभूषण शिल्प	पूर्व जांच	22.07.2024	हस्तशिल्प	ओडिशा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
406	805	पुरी का तलपत्र पोथी चित्र (हथेली पत्ता एनग्रेविंग शिल्प)	पूर्व जांच	21.12.2021	हस्तशिल्प	ओडिशा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
407	815	नबरंगपुर एलएसी शिल्प	पूर्व जांच	11.01.2022	हस्तशिल्प	ओडिशा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
408	904	ओडिशा स्वर्ण घास	पूर्व जांच	01.06.2022	हस्तशिल्प	ओडिशा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
409	983	ओडिशा पीतल और घंटी धातु	पूर्व जांच	05.09.2022	हस्तशिल्प	ओडिशा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
410	1028	बेलगुंठा लचीला पीतल मछली	पूर्व जांच	13.12.2022	हस्तशिल्प	ओडिशा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
411	1037	बरपाली टेरकोटा छत टाइलें	पूर्व जांच	28.12.2022	हस्तशिल्प	ओडिशा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है।

							पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
412	1067	नयागढ़ छेनापोड़ा	पूर्व जांच	30.03.2023	खाद्य सामग्री	ओडिशा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
413	1180	कांतिलो पीतल और घंटी धातु शिल्प	पूर्व जांच	13.02.2024	विनिर्मित	ओडिशा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
414	1202	जनजातीय फूटा साड़ी	पूर्व जांच	25.03.2024	वस्त्र	ओडिशा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
415	1203	जगतसिंहपुर कपास साड़ी	पूर्व जांच	25.03.2024	वस्त्र	ओडिशा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
416	1227	मणियाबंधी साड़ी	पूर्व जांच	17.04.2024	वस्त्र	ओडिशा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
417	1344	खिचंगी पत्थर पर नक्काशी	पूर्व जांच	13.08.2024	हस्तशिल्प	ओडिशा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
418	1345	हलधापुर टेरकोटा शिल्प	पूर्व जांच	13.08.2024	हस्तशिल्प	ओडिशा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
419	1371	कंधमाल काला धोकरा शिल्प	पूर्व जांच	01.10.2024	हस्तशिल्प	ओडिशा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
420	1488	ओडिशा की कालाहांडी लकड़ी पर नक्काशी	पूर्व जांच	01.04.2025	हस्तशिल्प	ओडिशा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
421	1489	बालासोर देसी बाली पैनोफ़ ओडिशा	पूर्व जांच	01.04.2025	कृषि	ओडिशा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
422	1540	ओडिशा का मल्कानगिरी बोंडा आभूषण	पूर्व जांच	19.05.2025	हस्तशिल्प	ओडिशा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
423	1541	सोनेपुर लकड़ी के खिलौने	पूर्व जांच	19.05.2025	हस्तशिल्प	ओडिशा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
424	1574	भद्रक पलुआ लाडू	पूर्व जांच	04.07.2025	खाद्य सामग्री	ओडिशा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है।

							पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
425	764	मयूरभंज सबई उत्पाद	पूर्व जांच	28.06.2021	कृषि	ओडिशा	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
426	797	ओडिशा तलपत्र चित्रा शिल्प	पूर्व जांच	22.11.2021	हस्तशिल्प	ओडिशा	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
427	798	सुबरनपुर टेरकोटा शिल्प	पूर्व जांच	22.11.2021	हस्तशिल्प	ओडिशा	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
428	1190	कालाजीरा चावल	पूर्व जांच	04.03.2024	कृषि	ओडिशा	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
429	1373	अमृतसर शाल	पूर्व जांच	07.10.2024	वस्त्र	पंजाब	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
430	1380	जंडियाला गुरु दस्तकारी धातु बर्तन	पूर्व जांच	14.11.2024	हस्तशिल्प	पंजाब	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
431	1387	होशियारपुर लकड़ी जड़ना शिल्प	पूर्व जांच	26.11.2024	हस्तशिल्प	पंजाब	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
432	1410	अबोहर किन्नू	पूर्व जांच	31.12.2024	कृषि	पंजाब	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
433	581	पंजाब बीज आलू	पूर्व जांच	13.06.2017	कृषि	पंजाब	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
434	1392	संगारी का खेजड़ी	पूर्व जांच	12.12.2024	कृषि	राजस्थान	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
435	1026	कुंदन मीना आभूषण	पूर्व जांच	13.12.2022	हस्तशिल्प	राजस्थान	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है
436	1027	कोटा पत्थर	पूर्व जांच	13.12.2022	प्राकृतिक	राजस्थान	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है
437	1118	बूंदी बासमती चावल	पूर्व जांच	01.08.2023	कृषि	राजस्थान	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है
438	1137	गंगापुर शहर खीरमोहन	पूर्व जांच	21.08.2023	खाद्य सामग्री	राजस्थान	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है
439	1224	जोधपुर लोहा शिल्प	पूर्व जांच	16.04.2024	हस्तशिल्प	राजस्थान	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है

440	1234	जयपुर संगमरमर पत्थर शिल्प	पूर्व जांच	24.04.2024	हस्तशिल्प	राजस्थान	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है।
441	1235	बाड़मेर कटाब (पैबंद काम)	पूर्व जांच	24.04.2024	हस्तशिल्प	राजस्थान	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है।
442	1236	जोधपुर लकड़ी शिल्प	पूर्व जांच	24.04.2024	हस्तशिल्प	राजस्थान	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है।
443	1265	फाड़ चित्रकारी	पूर्व जांच	11.06.2024	हस्तशिल्प	राजस्थान	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है।
444	1324	उदयपुर ठीकरी शिल्प	पूर्व जांच	24.07.2024	हस्तशिल्प	राजस्थान	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है।
445	1325	उदयपुर डंका शिल्प	पूर्व जांच	24.07.2024	हस्तशिल्प	राजस्थान	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है।
446	1335	जोधपुर चतेरी पत्थर शिल्प	पूर्व जांच	08.08.2024	हस्तशिल्प	राजस्थान	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है।
447	1347	नागौरी पान मेथी	पूर्व जांच	13.08.2024	कृषि	राजस्थान	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है।
448	1518	राजस्थान का केर (कैपरिस डेसिडुआ)	पूर्व जांच	21.04.2025	कृषि	राजस्थान	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
449	1532	बाड़मेर जीरा	पूर्व जांच	07.05.2025	कृषि	राजस्थान	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है।
450	1533	मथानिया मिर्च	पूर्व जांच	07.05.2025	कृषि	राजस्थान	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है।
451	839	जैसलमेर पीला पत्थर	पूर्व जांच	22.02.2022	हस्तशिल्प	राजस्थान	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है।
452	840	किन्नू श्री गंगानगर	पूर्व जांच	24.02.2022	कृषि	राजस्थान	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है।
453	842	हरा संगमरमर	पूर्व जांच	01.03.2022	प्राकृतिक	राजस्थान	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है।
454	845	आकोला डब्लू प्रिंटों	पूर्व जांच	04.03.2022	हस्तशिल्प	राजस्थान	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है।

455	850	भुसावर अचार (अचार) और मुरब्बा	पूर्व जांच	10.03.2022	खाद्य सामग्री	राजस्थान	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
456	1211	खड़क कढ़ाई	पूर्व जांच	02.04.2024	वस्त्र	राजस्थान	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
457	1212	मुक्का कढ़ाई	पूर्व जांच	02.04.2024	वस्त्र	राजस्थान	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
458	1213	खंबिरी कढ़ाई	पूर्व जांच	02.04.2024	वस्त्र	राजस्थान	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
459	1214	अतिरिक्त कपड़ा पट्टू बुनाई	पूर्व जांच	02.04.2024	वस्त्र	राजस्थान	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
460	1215	सूफ कढ़ाई	पूर्व जांच	02.04.2024	वस्त्र	राजस्थान	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
461	1216	पक्का / पक्को कढ़ाई	पूर्व जांच	02.04.2024	वस्त्र	राजस्थान	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
462	1217	एपलीक काम	पूर्व जांच	02.04.2024	वस्त्र	राजस्थान	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
463	1490	जोधपुर का मथानिया मिर्च (मिर्च)	पूर्व जांच	01.04.2025	कृषि	राजस्थान	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है
464	1588	राजस्थान जीरा	पूर्व जांच	22.07.2025	कृषि	राजस्थान	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है
465	1596	पुष्कर गुलकंद	पूर्व जांच	30.07.2025	खाद्य सामग्री	राजस्थान	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है
466	1597	चित्तौड़गढ़ बरसी कावड़ शिल्प	पूर्व जांच	30.07.2025	हस्तशिल्प	राजस्थान	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है
467	1598	काला मिट्टी के बर्तनों का सवाई माधोपुर	पूर्व जांच	30.07.2025	हस्तशिल्प	राजस्थान	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है
468	1599	राजस्थान लहरिया वस्त्र	पूर्व जांच	30.07.2025	वस्त्र	राजस्थान	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है
469	1600	जयपुर रजाई	पूर्व जांच	30.07.2025	वस्त्र	राजस्थान	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
470	1601	राजस्थान लाख की चूड़ियां चूड़ियाँ)	पूर्व जांच	30.07.2025	हस्तशिल्प	राजस्थान	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है
471	1602	जोधपुर सफा (पगड़ी)	पूर्व जांच	30.07.2025	हस्तशिल्प	राजस्थान	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है
472	1608	सीकर प्याज	पूर्व जांच	05.08.2025	कृषि	राजस्थान	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है

473	1609	बीकानेरी कीट	पूर्व जांच	13.08.2025	कृषि	राजस्थान	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
474	1611	कोटा धनिया	पूर्व जांच	18.08.2025	कृषि	राजस्थान	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
475	1617	घग्गर साजी	पूर्व जांच	01.09.2025	कृषि	राजस्थान	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
476	1720	बीकानेरी राठी गाय घी	पूर्व जांच	19.12.2025	खाद्य सामग्री	राजस्थान	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
477	1721	बीकानेरी ऊंट दूध	पूर्व जांच	19.12.2025	खाद्य सामग्री	राजस्थान	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
478	1722	बीकानेरी चोकला भेड़ कालीन	पूर्व जांच	19.12.2025	हस्तशिल्प	राजस्थान	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
479	1748	करौली बंसीपहाड़पुर लाल पत्थर	पूर्व जांच	26.12.2025	हस्तशिल्प	राजस्थान	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
480	1749	किशनगढ़ चित्रकारी का राजस्थान	पूर्व जांच	26.12.2025	हस्तशिल्प	राजस्थान	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
481	1750	बारां लहसुन	पूर्व जांच	26.12.2025	कृषि	राजस्थान	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
482	784	अलवर कलाकंद	पूर्व जांच	18.10.2021	खाद्य सामग्री	राजस्थान	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
483	1246	सिंधी सारंगी	पूर्व जांच	13.05.2024	हस्तशिल्प	राजस्थान	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
484	906	सिक्किम ऑर्किड	पूर्व जांच	07.06.2022	कृषि	सिक्किम	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
485	925	सिक्किम नारंगी	पूर्व जांच	12.07.2022	कृषि	सिक्किम	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
486	1650	अदरक का सिक्किम	पूर्व जांच	22.10.2025	कृषि	सिक्किम	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
487	1651	सिक्किम फेपर (एक प्रकार का अनाज)	पूर्व जांच	22.10.2025	कृषि	सिक्किम	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
488	1736	सिक्किम लेप्चा हथकरघा	पूर्व जांच	24.12.2025	हस्तशिल्प	सिक्किम	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
489	1737	सिक्किम कालीन	पूर्व जांच	24.12.2025	हस्तशिल्प	सिक्किम	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
490	1738	सिक्किम बांस शिल्प	पूर्व जांच	24.12.2025	हस्तशिल्प	सिक्किम	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
491	1739	सिक्किम लकड़ी पर नक्काशी	पूर्व जांच	24.12.2025	हस्तशिल्प	सिक्किम	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
492	1740	सिक्किम नकाब	पूर्व जांच	24.12.2025	हस्तशिल्प	सिक्किम	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
493	1745	सिक्किम लिम्बु कपड़ा	पूर्व जांच	26.12.2025	वस्त्र	सिक्किम	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
494	1746	सिक्किम लिम्बु आभूषण	पूर्व जांच	26.12.2025	हस्तशिल्प	सिक्किम	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है

495	1747	सिक्किम केयू धातु शिल्प	पूर्व जांच	26.12.2025	हस्तशिल्प	सिक्किम	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
496	1765	सिक्किम चुरपी	पूर्व जांच	31.12.2025	खाद्य सामग्री	सिक्किम	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
497	1766	सिक्किम हल्दी	पूर्व जांच	31.12.2025	कृषि	सिक्किम	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
498	783	ही गोवा सेरेमना इलायची	पूर्व जांच	18.10.2021	कृषि	सिक्किम	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
499	796	सिक्किम थीम्स चाय	पूर्व जांच	15.11.2021	कृषि	सिक्किम	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
500	851	सिक्किमलेप्चा टोपी (सुमोक थायकटुक)	पूर्व जांच	14.03.2022	हस्तशिल्प	सिक्किम	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
501	1053	सलेम कन्नड कथिरी (बैंगन)	पूर्व जांच	02.02.2023	कृषि	तमिलनाडु	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है
502	1121	मुलानुर कुडई मुरुंगई	पूर्व जांच	11.08.2023	कृषि	तमिलनाडु	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है
503	1122	मदुरै सेंगारुम्बु	पूर्व जांच	11.08.2023	कृषि	तमिलनाडु	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है
504	1123	पेरावुरानी नारियल	पूर्व जांच	11.08.2023	कृषि	तमिलनाडु	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है
505	1124	मुदलुर मस्कोथ हलवा	पूर्व जांच	14.08.2023	खाद्य सामग्री	तमिलनाडु	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है
506	1125	वीरमंगुडी अचू वेल्लम (गुड़)	पूर्व जांच	14.08.2023	खाद्य सामग्री	तमिलनाडु	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है
507	1126	अंदरकुलम कथिरी	पूर्व जांच	14.08.2023	कृषि	तमिलनाडु	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है
508	1127	जवाधु हिल्स समाई	पूर्व जांच	16.08.2023	कृषि	तमिलनाडु	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है
			पूर्व जांच			तमिलनाडु	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए

509	1128	टिंडीवनम पानीपायरु		16.08.2023	कृषि		आवेदन को आगे बढ़ाया गया है
510	1129	सत्तूर वेल्लारी (खीरा)	पूर्व जांच	16.08.2023	कृषि	तमिलनाडु	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है
511	1130	शिवगंगई करुप्पु कवुनी चावल	पूर्व जांच	16.08.2023	कृषि	तमिलनाडु	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है
512	1131	कृष्णागिरी पनीर गुलाब	पूर्व जांच	21.08.2023	कृषि	तमिलनाडु	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है
513	1132	कोट्टमुलाई कथरी (बैंगन)	पूर्व जांच	21.08.2023	कृषि	तमिलनाडु	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है
514	1133	अरसमपट्टी लंबा नारियल	पूर्व जांच	21.08.2023	कृषि	तमिलनाडु	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है
515	1134	सेंगल थुवरई	पूर्व जांच	21.08.2023	कृषि	तमिलनाडु	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है
516	1135	विरुधुनगर अधलैक्कई	पूर्व जांच	21.08.2023	कृषि	तमिलनाडु	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है
517	1136	विलाथिकुलम गुंडू मिर्च	पूर्व जांच	21.08.2023	कृषि	तमिलनाडु	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है
518	1141	जवाधु पुली (जवाधु इमली)	पूर्व जांच	11.09.2023	कृषि	तमिलनाडु	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है
519	1162	करामदाई सेनकाम्बु करी पत्ता	पूर्व जांच	22.12.2023	कृषि	तमिलनाडु	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है
520	1222	उथुकुली वेन्नई (मक्खन)	पूर्व जांच	09.04.2024	खाद्य सामग्री	तमिलनाडु	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है
521	1223	रामनाथपुरम पंगर चावल	पूर्व जांच	09.04.2024	कृषि	तमिलनाडु	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है

522	1269	अय्यम्पलायम नेत्तई थेन्नाई	पूर्व जांच	13.06.2024	कृषि	तमिलनाडु	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है।
523	1270	ओडैपट्टी बिना बीजों का अंगूर	पूर्व जांच	13.06.2024	कृषि	तमिलनाडु	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है।
524	1271	तिरुनेलवेली सेन्ना पत्ता	पूर्व जांच	13.06.2024	कृषि	तमिलनाडु	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है।
525	1272	कोल्ली हिल्स काली मिर्च	पूर्व जांच	13.06.2024	कृषि	तमिलनाडु	प्री हियरिंग पूरी हो गई। एप्लीकेशन आय का के लिए मूल्यांकन द्वारा विशेषज्ञों समिति
526	1273	सत्यमंगलम लाल केला	पूर्व जांच	13.06.2024	कृषि	तमिलनाडु	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है।
527	1274	उरीगाम पुली	पूर्व जांच	13.06.2024	कृषि	तमिलनाडु	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है।
528	1275	सेनकंथल बीज	पूर्व जांच	13.06.2024	कृषि	तमिलनाडु	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है।
529	1291	सेन चोलम	पूर्व जांच	26.06.2024	कृषि	तमिलनाडु	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है।
530	1292	भुवनागिरी मिठी पगारकाई	पूर्व जांच	26.06.2024	कृषि	तमिलनाडु	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है।
531	1293	मीनाम्बुर सीरागा सांबा चावल	पूर्व जांच	26.06.2024	कृषि	तमिलनाडु	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है।
532	1398	परमाकुदी पंपचालक साड़ी	पूर्व जांच	18.12.2024	वस्त्र	तमिलनाडु	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है।
533	1401	अरुप्पुकोट्टई कला और कपास साड़ियों	पूर्व जांच	18.12.2024	वस्त्र	तमिलनाडु	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है।
534	1402	गुडियाथम लुंगिस	पूर्व जांच	26.12.2024	वस्त्र	तमिलनाडु	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है।

535	1403	कूरैनाडू रेशम कपास साड़ियों	पूर्व जांच	26.12.2024	वस्त्र	तमिलनाडु	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है।
536	1413	वडासेरी धोती (वेष्टि)	पूर्व जांच	06.01.2025	वस्त्र	तमिलनाडु	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
537	1414	चिन्नालापट्टी आर्टसिल्क साड़ी	पूर्व जांच	06.01.2025	वस्त्र	तमिलनाडु	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
538	1426	सुविन कपास तमिलनाडु	पूर्व जांच	22.01.2025	वस्त्र	तमिलनाडु	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
539	1447	वनवासी कोरई पाई	पूर्व जांच	11.02.2025	हस्तशिल्प	तमिलनाडु	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
540	1506	कांचीपुरम कपास साड़ी	पूर्व जांच	11.04.2025	वस्त्र	तमिलनाडु	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
541	1508	रासीपुरम रेशम साड़ी	पूर्व जांच	11.04.2025	वस्त्र	तमिलनाडु	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
542	1547	शिवकाशी आतिशबाजी	पूर्व जांच	23.05.2025	विनिर्मित	तमिलनाडु	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
543	1562	कोल्लिमलाई पलाप्पाज़म	पूर्व जांच	11.06.2025	कृषि	तमिलनाडु	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
544	1563	कोल्लिमलाई कॉफी	पूर्व जांच	11.06.2025	कृषि	तमिलनाडु	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
545	1571	पोलाची थेन्नाई नार	पूर्व जांच	27.06.2025	हस्तशिल्प	तमिलनाडु	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
546	1573	मुगावई कुलियादिचन सिवप्पु अरिसी	पूर्व जांच	01.07.2025	कृषि	तमिलनाडु	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
547	1593	मदुरै अप्पलम	पूर्व जांच	30.07.2025	खाद्य सामग्री	तमिलनाडु	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।

548	1628	कन्याकुमारी नन्नारी	पूर्व जांच	26.09.2025	कृषि	तमिलनाडु	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
549	1159	कोंगारापट्ट नील रंग	पूर्व जांच	08.12.2023	प्राकृतिक	तमिलनाडु	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
550	1245	रासीपुरम घी	पूर्व जांच	07.05.2024	खाद्य सामग्री	तमिलनाडु	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
551	1342	तिरुवदुथुरई सीवली	पूर्व जांच	09.08.2024	हस्तशिल्प	तमिलनाडु	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
552	1343	तंजावुर कन्नड़ कलाईपोरुल	पूर्व जांच	09.08.2024	हस्तशिल्प	तमिलनाडु	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
553	1370	पुलिकट पाम पत्ता हस्तशिल्प (पुञ्जुवेरकाडु पनाई ओलाई कैविनाई)	पूर्व जांच	27.09.2024	हस्तशिल्प	तमिलनाडु	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
554	1375	कोविलपट्टी सीवल	पूर्व जांच	07.10.2024	खाद्य सामग्री	तमिलनाडु	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
555	1376	रामनाथपुरम पनंगकरकांडु	पूर्व जांच	07.10.2024	खाद्य सामग्री	तमिलनाडु	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
556	1377	रामनाथपुरम पट्टाराई करुवाडु (सूखा मछली)	पूर्व जांच	07.10.2024	खाद्य सामग्री	तमिलनाडु	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
557	1393	चेट्टिनाडु काई मुरुक्कू और सीदाई	पूर्व जांच	16.12.2024	खाद्य सामग्री	तमिलनाडु	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
558	1404	कयालपट्टिनम थुम्बदाई	पूर्व जांच	27.12.2024	खाद्य सामग्री	तमिलनाडु	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
559	1405	पूविला चेंदू केला	पूर्व जांच	27.12.2024	कृषि	तमिलनाडु	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
560	1406	कदम्बुर बोली	पूर्व जांच	27.12.2024	खाद्य सामग्री	तमिलनाडु	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
561	1407	करुगन्नी कपास	पूर्व जांच	27.12.2024	कृषि	तमिलनाडु	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
562	1408	अम्मानपुरम मोन्थन केला	पूर्व जांच	27.12.2024	कृषि	तमिलनाडु	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
563	1409	कुड्डालोर मिट्टी खिलौने	पूर्व जांच	30.12.2024	हस्तशिल्प	तमिलनाडु	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
564	1412	करुकुरिची मिट्टी मिट्टी के बर्तनों	पूर्व जांच	06.01.2025	हस्तशिल्प	तमिलनाडु	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
565	1474	कोसापेट मिट्टी खिलौने	पूर्व जांच	21.03.2025	हस्तशिल्प	तमिलनाडु	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
566	1475	कांचीपुरम कागज़ लुगदी	पूर्व जांच	21.03.2025	हस्तशिल्प	तमिलनाडु	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
567	1476	हसनुर लैंटाना शिल्प	पूर्व जांच	21.03.2025	हस्तशिल्प	तमिलनाडु	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
568	1477	मोदैयुर साबुन पत्थर कला	पूर्व जांच	21.03.2025	हस्तशिल्प	तमिलनाडु	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
569	1478	वालाजापेट बेंत और बांस शिल्प	पूर्व जांच	21.03.2025	हस्तशिल्प	तमिलनाडु	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
570	1526	पोलाची लंबा नारियल (पोल्लाची नेत्तई)	पूर्व जांच	30.04.2025	कृषि	तमिलनाडु	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है

		थेन्नाई)					
571	1534	अधनाकूटाई कश्यु	पूर्व जांच	09.05.2025	कृषि	तमिलनाडु	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
572	1535	कल्लिडाइकुरिची अप्पलम	पूर्व जांच	09.05.2025	खाद्य सामग्री	तमिलनाडु	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
573	1536	सेवुर मूंगफली	पूर्व जांच	09.05.2025	कृषि	तमिलनाडु	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
574	1537	कलाकड़ केला	पूर्व जांच	09.05.2025	कृषि	तमिलनाडु	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
575	1564	नाथम पुली	पूर्व जांच	19.06.2025	कृषि	तमिलनाडु	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
576	1565	कप्पलपट्टी करम्बु मुरंगई	पूर्व जांच	19.06.2025	कृषि	तमिलनाडु	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
577	1566	नल्लूर वरगु	पूर्व जांच	19.06.2025	कृषि	तमिलनाडु	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
578	1567	अय्याकुडी कोय्या	पूर्व जांच	19.06.2025	कृषि	तमिलनाडु	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
579	1568	वेधारण्यम मुल्लई	पूर्व जांच	19.06.2025	कृषि	तमिलनाडु	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
580	1575	शिवकाशी - कोविलपट्टी माचिस	पूर्व जांच	04.07.2025	विनिर्मित	तमिलनाडु	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
581	1582	कांचीपुरम इडली	पूर्व जांच	17.07.2025	खाद्य सामग्री	तमिलनाडु	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
582	1592	किलाकराई थोथल हलवा	पूर्व जांच	30.07.2025	खाद्य सामग्री	तमिलनाडु	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
583	1618	मदुरै जिगरथंडा	पूर्व जांच	04.09.2025	खाद्य सामग्री	तमिलनाडु	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
584	1658	सिरुमुगाई मेनपट्टू पुडवाइगल	पूर्व जांच	03.11.2025	वस्त्र	तमिलनाडु	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
585	1673	पोलाची जायफल	पूर्व जांच	06.11.2025	कृषि	तमिलनाडु	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
586	1674	मद्रास चैकों	पूर्व जांच	07.11.2025	वस्त्र	तमिलनाडु	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
587	1688	थूथुकुडी मोती	पूर्व जांच	09.12.2025	प्राकृतिक	तमिलनाडु	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
588	1689	थूथुकुडी नमक	पूर्व जांच	09.12.2025	खाद्य सामग्री	तमिलनाडु	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
589	1696	विलिसेरी नींबू	पूर्व जांच	12.12.2025	कृषि	तमिलनाडु	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
590	1697	लेखक पूवन केला	पूर्व जांच	12.12.2025	कृषि	तमिलनाडु	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
591	1767	कोल्लिमलाई अन्नासिपाजम	पूर्व जांच	31.12.2025	कृषि	तमिलनाडु	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
592	406	सलेम आम	जांच	03.05.2013	कृषि	तमिलनाडु	प्रकाशन की प्रक्रिया के अंतर्गत
593	487	थूथुकुडी बादाम	जांच	07.07.2014	खाद्य सामग्री	तमिलनाडु	प्रकाशन की प्रक्रिया के अंतर्गत
594	617	सीरागा सांबा चावल	जांच	08.06.2018	कृषि	तमिलनाडु	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।

595	742	राजपलायम आम	जांच	23.02.2021	कृषि	तमिलनाडु	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
596	872	अथांगुडी टाइलें	जांच	13.04.2022	विनिर्मित	तमिलनाडु	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
597	1040	सलेम कोलुसु	जांच	06.01.2023	हस्तशिल्प	तमिलनाडु	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
598	1394	करीमनगर दोहरा कपड़ा बिस्तर चादर	पूर्व जांच	18.12.2024	वस्त्र	तेलंगाना	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है।
599	1569	बालानगर कस्टर्ड सेब	पूर्व जांच	23.06.2025	कृषि	तेलंगाना	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है।
600	1589	नलगोंडा बंजारा जनजातीय सुई शिल्प	पूर्व जांच	22.07.2025	हस्तशिल्प	तेलंगाना	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है।
601	1590	नलगोंडा बंजारा जनजातीय आभूषण	पूर्व जांच	22.07.2025	विनिर्मित	तेलंगाना	पूर्व सुनवाई पूरी हो गई। विशेषज्ञ समिति द्वारा मूल्यांकन के लिए आवेदन को आगे बढ़ाया गया है।
602	1620	नारायणपेट 24 खरात आभूषण	पूर्व जांच	11.09.2025	विनिर्मित	तेलंगाना	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
603	1576	कोल्लापूर बेनिशान आम	पूर्व जांच	16.07.2025	कृषि	तेलंगाना	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है।
604	1577	जगतियाल तिल का तेलंगाना	पूर्व जांच	16.07.2025	कृषि	तेलंगाना	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है।
605	1578	नलगोंडा निम्मा (अम्ल नींबू)	पूर्व जांच	16.07.2025	कृषि	तेलंगाना	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है।
606	1579	महादेवपुर टसर रेशम उत्पादों	पूर्व जांच	16.07.2025	वस्त्र	तेलंगाना	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है।
607	1580	नलगोंडा दोसाकाई	पूर्व जांच	16.07.2025	कृषि	तेलंगाना	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है।
608	1581	वारंगल रंगासाइपेट पीतल के बर्तनों	पूर्व जांच	16.07.2025	हस्तशिल्प	तेलंगाना	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है।
609	1624	आर्मूर हल्दी	पूर्व जांच	19.09.2025	कृषि	तेलंगाना	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है।
610	1644	नाइकपोड मास्क का तेलंगाना	पूर्व जांच	21.10.2025	हस्तशिल्प	तेलंगाना	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है।
611	1677	हैदराबाद मोती	पूर्व जांच	18.11.2025	विनिर्मित	तेलंगाना	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है।
612	1707	सिद्धीपेट बाटिक पेंटिंस	पूर्व जांच	15.12.2025	वस्त्र	तेलंगाना	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है।

613	1483	त्रिपुरा अगरवुड चिप्स	पूर्व जांच	01.04.2025	कृषि	त्रिपुरा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
614	1484	त्रिपुरा अगरवुड तेल	पूर्व जांच	01.04.2025	कृषि	त्रिपुरा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
615	911	जम्पुई नारंगी	पूर्व जांच	21.06.2022	कृषि	त्रिपुरा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
616	1195	टूपुरा टोकरी बुनाई	पूर्व जांच	13.03.2024	हस्तशिल्प	त्रिपुरा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
617	1196	त्रिपुरा बेंत शिल्प	पूर्व जांच	13.03.2024	हस्तशिल्प	त्रिपुरा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
618	1197	त्रिपुरा बांस शिल्प	पूर्व जांच	18.03.2024	हस्तशिल्प	त्रिपुरा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
619	1199	रियांग आभूषण का त्रिपुरा	पूर्व जांच	20.03.2024	हस्तशिल्प	त्रिपुरा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
620	1200	त्रिपुरा चित्रकारी	पूर्व जांच	20.03.2024	हस्तशिल्प	त्रिपुरा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
621	1226	त्रिपुरा मिट्टी के बर्तन शिल्प	पूर्व जांच	16.04.2024	हस्तशिल्प	त्रिपुरा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
622	1522	त्रिपुरा टेस्कोटा शिल्प	पूर्व जांच	28.04.2025	हस्तशिल्प	त्रिपुरा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
623	1523	त्रिपुरा चकमा कपड़ा	पूर्व जांच	28.04.2025	वस्त्र	त्रिपुरा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
624	1524	त्रिपुरा बांस जड़ शिल्प	पूर्व जांच	28.04.2025	हस्तशिल्प	त्रिपुरा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
625	1525	त्रिपुरा सुमुई बांसुरी	पूर्व जांच	28.04.2025	हस्तशिल्प	त्रिपुरा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।

626	1529	त्रिपुरा डग्गा (तबला)	पूर्व जांच	02.05.2025	हस्तशिल्प	त्रिपुरा	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
627	1253	त्रिपुरा साबारी केला	पूर्व जांच	22.05.2024	कृषि	त्रिपुरा	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
628	1254	त्रिपुरा काजू	पूर्व जांच	22.05.2024	कृषि	त्रिपुरा	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
629	1255	त्रिपुरा कटहल	पूर्व जांच	22.05.2024	कृषि	त्रिपुरा	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
630	1256	त्रिपुरा स्पाइन गार्ड	पूर्व जांच	22.05.2024	कृषि	त्रिपुरा	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
631	1258	त्रिपुरा सुगंधित नींबू	पूर्व जांच	27.05.2024	कृषि	त्रिपुरा	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
632	1259	त्रिपुरा बिन्नी (गुरिया) चावल	पूर्व जांच	27.05.2024	कृषि	त्रिपुरा	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
633	1260	त्रिपुरा काली खासा चावल	पूर्व जांच	27.05.2024	कृषि	त्रिपुरा	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
634	1261	त्रिपुरा भूरा चावल	पूर्व जांच	27.05.2024	कृषि	त्रिपुरा	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
635	1262	त्रिपुरा हरिनारायण चावल	पूर्व जांच	03.06.2024	कृषि	त्रिपुरा	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
636	1678	मैमी हंगर (काला चावल)	पूर्व जांच	03.12.2025	कृषि	त्रिपुरा	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
637	1679	मोसो ब्वालीती मिर्च	पूर्व जांच	03.12.2025	कृषि	त्रिपुरा	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
638	1680	मैसुई (फॉक्स टेल बाजरा)	पूर्व जांच	03.12.2025	कृषि	त्रिपुरा	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
639	778	उत्तर प्रदेश का गौरजीत आम	पूर्व जांच	07.10.2021	कृषि	उत्तर प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
640	779	उत्तर प्रदेश का चौसा आम	पूर्व जांच	07.10.2021	कृषि	उत्तर प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
641	821	सीतापुर ड्यूरी	पूर्व जांच	25.01.2022	हस्तशिल्प	उत्तर प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
642	1144	गोरखपुर पनोयाला फल	पूर्व जांच	21.09.2023	कृषि	उत्तर प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
643	1145	बरुआसागर अदरक (अदरक)	पूर्व जांच	21.09.2023	कृषि	उत्तर प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
644	1146	बुंदेलखंड देशी अरहर	पूर्व जांच	22.09.2023	कृषि	उत्तर प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।

645	1152	बनारस आलू पापड़	पूर्व जांच	16.10.2023	खाद्य सामग्री	उत्तर प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
646	1153	मऊ का गोथा की भेली (गुड़)	पूर्व जांच	16.10.2023	खाद्य सामग्री	उत्तर प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
647	1157	आगरा पेठा	पूर्व जांच	27.10.2023	खाद्य सामग्री	उत्तर प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
648	1160	बनारस वरख (तबाक)	पूर्व जांच	13.12.2023	हस्तशिल्प	उत्तर प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
649	1161	बनारस ज़री	पूर्व जांच	13.12.2023	हस्तशिल्प	उत्तर प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
650	1168	अयोध्या हनुमानगढ़ी लड्डू	पूर्व जांच	08.01.2024	खाद्य सामग्री	उत्तर प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
651	1170	गोरखपुर हथकरघा उत्पादों	पूर्व जांच	09.01.2024	हस्तशिल्प	उत्तर प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
652	1178	कानपुर चमड़ा चीज़ें	पूर्व जांच	13.02.2024	विनिर्मित	उत्तर प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
653	1179	मथुरा पेड़ा	पूर्व जांच	13.02.2024	खाद्य सामग्री	उत्तर प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
654	1204	अयोध्या गुड़ (गुड़)	पूर्व जांच	25.03.2024	खाद्य सामग्री	उत्तर प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
655	1205	अयोध्या खुरचन पेड़ा	पूर्व जांच	25.03.2024	खाद्य सामग्री	उत्तर प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
656	1208	बनारस मुखौटा (मास्क)	पूर्व जांच	02.04.2024	हस्तशिल्प	उत्तर प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
657	1209	अयोध्या टीका (तिलक) उत्पाद	पूर्व जांच	02.04.2024	विनिर्मित	उत्तर प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।

658	1210	अयोध्या खड़ाऊ (लकड़ी पादुका)	पूर्व जांच	02.04.2024	हस्तशिल्प	उत्तर प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
659	1218	बनारस मिट्टी शिल्प	पूर्व जांच	09.04.2024	हस्तशिल्प	उत्तर प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
660	1220	लखनऊ मिट्टी शिल्प	पूर्व जांच	09.04.2024	हस्तशिल्प	उत्तर प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
661	1221	(हाथरस) का पुरदिलनगर काँच मनका	पूर्व जांच	09.04.2024	हस्तशिल्प	उत्तर प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
662	1239	मिर्जापुर पत्थर शिल्प	पूर्व जांच	26.04.2024	हस्तशिल्प	उत्तर प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
663	1328	कानपुर फारसी दरी	पूर्व जांच	24.07.2024	हस्तशिल्प	उत्तर प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
664	1487	फतेहपुर मालवा पेड़ा	पूर्व जांच	01.04.2025	खाद्य सामग्री	उत्तर प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
665	1510	हसायन गुलाब जल	पूर्व जांच	11.04.2025	कृषि	उत्तर प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
666	1511	हसायन गुलकंद	पूर्व जांच	11.04.2025	कृषि	उत्तर प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
667	1512	हसायन गुलाब रुह	पूर्व जांच	11.04.2025	कृषि	उत्तर प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
668	1521	फर्रुखाबाद फुलवा आलू	पूर्व जांच	21.04.2025	कृषि	उत्तर प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
669	1530	मिर्जापुर बाजारी	पूर्व जांच	05.05.2025	कृषि	उत्तर प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
670	1542	सहारनपुर रामकेला आम	पूर्व जांच	19.05.2025	कृषि	उत्तर प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।

671	1548	बनारसी तनचोई	पूर्व जांच	26.05.2025	वस्त्र	उत्तर प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
672	1583	रामपुरी चाकू (चाकू)	पूर्व जांच	22.07.2025	हस्तशिल्प	उत्तर प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
673	1584	रामपुर चटापटी	पूर्व जांच	22.07.2025	वस्त्र	उत्तर प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
674	1585	बनारस नाव शिल्प	पूर्व जांच	22.07.2025	हस्तशिल्प	उत्तर प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
675	1586	मेरठ तुरही (संगीतमय यंत्र)	पूर्व जांच	22.07.2025	हस्तशिल्प	उत्तर प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
676	1587	बनारस लौंगलाटा	पूर्व जांच	22.07.2025	खाद्य सामग्री	उत्तर प्रदेश	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
677	1032	बादशाह पसंद (रायबरेली)	पूर्व जांच	16.12.2022	कृषि	उत्तर प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
678	1756	लखनऊ रेवाड़ी	पूर्व जांच	30.12.2025	खाद्य सामग्री	उत्तर प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
679	1757	मेरठ गजक	पूर्व जांच	30.12.2025	खाद्य सामग्री	उत्तर प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
680	1758	कानपुर बुकनु	पूर्व जांच	30.12.2025	खाद्य सामग्री	उत्तर प्रदेश	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
681	1264	हिमालय नेटल चाय	पूर्व जांच	05.06.2024	कृषि	उत्तराखंड	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
682	886	सूर	पूर्व जांच	02.05.2022	विनिर्मित	उत्तराखंड	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
683	1163	हिमालय कुटकी	पूर्व जांच	27.12.2023	कृषि	उत्तराखंड	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
684	1164	हिमालय कपूर कचरी	पूर्व जांच	02.01.2024	कृषि	उत्तराखंड	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
685	1189	पहाड़ी पिस्तु लून	पूर्व जांच	04.03.2024	कृषि	उत्तराखंड	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
686	1702	उत्तरकाशी का हरसिल सेब	पूर्व जांच	15.12.2025	कृषि	उत्तराखंड	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
687	1703	अल्मोड़ा सिंगोडी मिठाई	पूर्व जांच	15.12.2025	खाद्य सामग्री	उत्तराखंड	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
688	1704	अल्मोड़ा ट्वीड	पूर्व जांच	15.12.2025	वस्त्र	उत्तराखंड	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
689	1705	उत्तराखंड भीमल कपड़ा	पूर्व जांच	15.12.2025	वस्त्र	उत्तराखंड	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है

690	1706	अल्मोड़ा बाल मिठाई	पूर्व जांच	15.12.2025	खाद्य सामग्री	उत्तराखंड	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
691	885	गौमुख गंगाजल	जांच	02.05.2022	प्राकृतिक	उत्तराखंड	जांच रिपोर्ट जारी कर दी गई है। आवेदक से उत्तर की प्रतीक्षा है।
692	1391	दक्षिण-पूर्व पश्चिम बंगाल ब्राह्मी	पूर्व जांच	12.12.2024	कृषि	पश्चिम बंगाल	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
693	1041	नवाबगंज का बैंगन	पूर्व जांच	06.01.2023	कृषि	पश्चिम बंगाल	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
694	1083	खिरपाई का बबरशा	पूर्व जांच	16.05.2023	खाद्य सामग्री	पश्चिम बंगाल	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
695	1084	हुगली की रबड़ी	पूर्व जांच	16.05.2023	खाद्य सामग्री	पश्चिम बंगाल	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
696	1181	पश्चिम बंगाल की जमदानी साड़ियों	पूर्व जांच	13.02.2024	वस्त्र	पश्चिम बंगाल	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
697	1201	बांग्ला पान (पान पत्तियों)	पूर्व जांच	25.03.2024	कृषि	पश्चिम बंगाल	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
698	1491	बबनान चिकन कढ़ाई	पूर्व जांच	02.04.2025	वस्त्र	पश्चिम बंगाल	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
699	1492	गुपो संदेश	पूर्व जांच	02.04.2025	खाद्य सामग्री	पश्चिम बंगाल	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
700	1549	थंगका चित्रकारी	पूर्व जांच	26.05.2025	हस्तशिल्प	पश्चिम बंगाल	एफसीआर के संबंध में उत्तर प्राप्त हुआ है। पूर्व-सुनवाई के लिए आवेदन को आगे बढ़ाया जाएगा।
701	1108	कलिम्पोंग चाँदी धातु शिल्प	पूर्व जांच	04.07.2023	हस्तशिल्प	पश्चिम बंगाल	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
702	1109	बेलपहाड़ी का पत्थर शिल्प	पूर्व जांच	04.07.2023	हस्तशिल्प	पश्चिम बंगाल	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
703	1561	बंदेल पनीर	पूर्व जांच	10.06.2025	खाद्य सामग्री	पश्चिम बंगाल	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
704	1616	महुआ	पूर्व जांच	01.09.2025	विनिर्मित	पश्चिम बंगाल	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
705	1681	बांकुड़ा मानसून हरा कढ़ू	पूर्व जांच	04.12.2025	कृषि	पश्चिम बंगाल	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
706	1682	बांगलार चनाचूर	पूर्व जांच	05.12.2025	खाद्य सामग्री	पश्चिम बंगाल	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है

707	1683	बशीरहाट गमछा	पूर्व जांच	09.12.2025	वस्त्र	पश्चिम बंगाल	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
708	1684	गंगारामपुर खीर दोई	पूर्व जांच	09.12.2025	खाद्य सामग्री	पश्चिम बंगाल	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
709	1685	कालीगंज धोकरा	पूर्व जांच	09.12.2025	हस्तशिल्प	पश्चिम बंगाल	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
710	1686	कोलकाता का कुमारतुली प्रतिमा	पूर्व जांच	09.12.2025	हस्तशिल्प	पश्चिम बंगाल	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
711	1687	बांग्लार पान	पूर्व जांच	09.12.2025	कृषि	पश्चिम बंगाल	एफसीआर के संबंध में आवेदक से उत्तर प्रतीक्षित है
712	937	कखरा और गागरि पिथे	जांच	10.08.2022	खाद्य सामग्री	पश्चिम बंगाल	जांच रिपोर्ट जारी कर दी गई है आवेदक से उत्तर की प्रतीक्षा है
713	993	शांति निकेतन अल्पोना	जांच	27.09.2022	हस्तशिल्प	पश्चिम बंगाल	जांच रिपोर्ट जारी कर दी गई है आवेदक से उत्तर की प्रतीक्षा है

बहु-राज्य सहकारी समितियों का पंजीकरण

559. डॉ० भोला सिंह:

क्या सहकारिता मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या 2023 में संशोधन के बाद बहु-राज्य सहकारी समितियों के पंजीकरण की प्रक्रिया में कोई बदलाव हुआ है; तथा

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क)और (ख) i. 2023 में बहु-राज्य सहकारी समिति अधिनियम में संशोधन के बाद बहु-राज्य सहकारी समितियों की पंजीकरण प्रक्रिया को सीआरसीएस पोर्टल के माध्यम से ऑनलाइन कर दिया गया है।

ii. केंद्रीय पंजीयक द्वारा पंजीकरण के लिए आवेदन के निपटान की समय अवधि 4 महीने से घटाकर 3 महीने कर दी गई है।

iii. हालांकि, आवेदन में गलतियों को सुधारने के लिए आवेदक के अनुरोध पर समय अवधि को और दो महीने (अधिकतम) तक बढ़ाया जा सकता है।

IMPLEMENTATION OF PMAY-G IN KERALA

560. ADV. DEAN KURIAKOSE:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) whether the Central Government will consider to increase the Central Government Share of cost of construction of a single house under PMAY-G in the State of Kerala, if so, the details thereof;

- (b) the total number of beneficiaries under PMAY-G with a district-wise break up thereof in the State of Kerala during the last five years; and
- (c) the details of the total funds sanctioned by the Central Government for the implementation of the scheme during the last five years?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) Under Pradhan Mantri Awas Yojana-Gramin (PMAY-G), unit assistance of Rs. 1.20 lakh in plain areas (including Kerala) and Rs. 1.30 lakh in North Eastern States, Hilly States (including UTs of JandK and Ladakh) is provided to the scheme beneficiaries. In addition to the unit assistance, the beneficiaries are facilitated with 90/95 man days of unskilled labour wages. Support of Rs. 12,000 for construction of toilet is also provided through Swachh Bharat Mission - Gramin (SBM-G) or any other dedicated source of funding. Convergence for piped drinking water, electricity connection, LPG gas connection and inclusion of women members of PMAY-G households under the fold of Self Help Groups (SHGs) through Deendayal Antyodaya Yojana – National Rural Livelihood Mission (DAY-NRLM) to explore better livelihood opportunities is also undertaken.

The Union Cabinet has approved the continuation of PMAY-G till March, 2029 as per the existing unit assistance for construction of 2 crore more houses. The unit assistance provided to beneficiaries under PMAY-G is as per the

approval of the Union Cabinet and at present, there is no proposal under consideration in the Ministry for increasing the unit financial assistance.

(b) The district -wise details of targets allocated, sanctioned and completed in the State of Kerala during the last five years under PMAY-G is given in the enclosed **Statement**.

(c) Central share of ₹138.42 cr has been released to the State of Kerala during last five years under PMAY-G.

STATEMENT

Details of targets allocated, sanctioned and completed in the State of Kerala during the last five years under PMAY-G

S.No.	District	Target allocated by State	House Sanctioned	House Completed
1	Alappuzha	15,281	4,384	896
2	Ernakulam	13,472	2,287	533
3	Idukki	14,205	4,049	1,031
4	Kannur	11,925	2,040	368
5	Kasargod	11,480	3,339	677
6	Kollam	16,377	4,034	1,327
7	Kottayam	9,248	2,472	315
8	Kozhikode	11,206	3,160	563
9	Malappuram	23,208	6,081	1,358
10	Palakkad	23,824	9,432	1,851
11	Pathanamthitta	8,174	1,879	536
12	Thiruvananthapuram	21,615	6,177	1,707
13	Thrissur	13,704	3,913	791
14	Wayanad	14,074	2,627	1,315
	Total	2,07,793	55,874	13,268

TARIFFS BY UNITED STATES

561. DR. AMAR SINGH:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government has taken cognizance of exporter concerns that existing United States tariffs are already hurting India's exports and further duty escalation may severely disrupt order volumes;
- (b) if so, the details of the sector-wise export impact assessment conducted by the Government, including vulnerable product categories such as leather, textiles and labour-intensive manufacturing; and
- (c) the action proposed to be taken by the Government to ensure exporters receive market diversification support, trade facilitation assistance and timely policy relief?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) and (b) The Department of Commerce is actively engaged with all stakeholders— including State Governments, Exporters, Export Promotion Councils (EPCs), Industry to assess the evolving trade situation.

The Government of India continues to monitor and promote India's exports. Details of India's merchandise export performance in the year 2025 for the period April to December compared to the same period in 2024 is as given below:

India's Export (Values in USD Billion)

India's Exports to	Apr-Dec-2024	April-Dec-2025
U S A	60.03	65.88
World	322.41	330.24

Source:DGCIIS

(ii) Sectoral performance of India's global merchandise exports may be seen at the following link:

https://tradedstat.commerce.gov.in/ftspcc/export_commodity_wise

(c) The Government continues to work to mitigate the impact of the US tariff measures on Indian exports through a comprehensive multi-pronged strategy encompassing intensive engagement with the US Government for a mutually beneficial India-US Bilateral Trade Agreement, immediate relief through Trade relief measures of RBI, Credit Guarantee Scheme for Exporters, enhancement of domestic demand through next generation GST reforms, Export Promotion measures such as the new Export Promotion Mission which provide support and assistance to our exporters, pursuing FTAs with new countries and better utilization of existing FTA. It is expected that these measures will also enhance diversification and resilience in India's trade relationships.

Details of some of the aforementioned measures are as follows:

1. Export Promotion Mission (EPM)

The Mission will provide a comprehensive, flexible, and digitally driven framework for export promotion, with a total outlay of Rs.25,060 crore for FY 2025–26 to FY

2030–31. EPM marks a strategic shift from multiple fragmented schemes to a single, outcome- based, and adaptive mechanism that can respond swiftly to global trade challenges and evolving exporter needs.

The Mission will operate through two integrated sub-schemes:

- i. NIRYAT PROTSAHAN – focuses on improving access to affordable trade finance for MSMEs through a range of instruments such as interest subvention, export factoring, collateral guarantees, credit cards for e-commerce exporters, and credit enhancement support for diversification into new markets.
- ii. NIRYAT DISHA – focuses on non-financial enablers that enhance market readiness and competitiveness, including export quality and compliance support, assistance for international branding, packaging, and participation in trade fairs, export warehousing and logistics, inland transport reimbursements, and trade intelligence and capacity-building initiatives.

The Mission is designed to directly address structural challenges that constrain Indian exports, including:

- limited and expensive trade finance access,
- high cost of compliance with international export standards,
- inadequate export branding and fragmented market access, and
- logistical disadvantages for exporters in interior and low-export-intensity regions.

Under EPM, priority support will be extended to sectors impacted by recent global tariff escalations, such as textiles, leather, gems and jewellery, engineering goods, and marine products. The interventions will help sustain export orders, protect jobs, and support diversification into new geographies.

2. Credit Guarantee Scheme for Exporters has also been approved to provide 100% credit guarantee coverage by National Credit Guarantee Trustee Company Limited (NCGTC) to Member Lending Institutions (MLIs) for extending additional collateral free credit facilities up to Rs.20,000 crore to eligible exporters, including MSMEs. The Scheme is expected to enhance the global competitiveness of Indian exporters and support diversification into new and emerging markets.

3. Trade Relief Measures :-The Reserve Bank of India (RBI) has also initiated trade relief measures for eligible affected exporters including provision for debt repayment moratorium and extension of tenor for export credit.

4. Leveraging Free Trade Agreements :-The Government aims for promotion of Export Diversification and has signed Free Trade Agreements (FTAs) and Preferential Trade Agreements (PTAs) with several key trading partners. Government is working with all stakeholders to enable our exporters to better utilize the benefits of India's FTAs with major markets such as Japan, Korea, UAE, Australia etc. and effectively utilize the opportunities that have been created with the recent concluded FTAs such as with the EFTA countries, UK, Oman and

New Zealand. The Government has also recently concluded negotiations on an FTA with the European Union.

NATIONAL FISHERIES DEVELOPMENT BOARD

562. SHRI SUNIL DATTATREY TATKARE:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the initiatives taken by the National Fisheries Development Board (NFDB) for promotion of fisheries in the Country ;
- (b) the training and capacity programs being undertaken by the Board in this regard;
- (c) the assistance provided to Fishery Institutes by the board in this regard;
- (d) the progress achieved and benefits under the National Fisheries Digital Platform (NFDP)-Pradhan Mantri Matsya Kisan Smridhi Sub-Yojana (PMMKSSY);
- (e) the initiatives taken by the Government for development of climate resilient fishermen villages around rivers; and
- (f) the role of Matsya Seva Kendras (MSKs) in training fish farmers and promoting technological advancements?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) National Fisheries Development Board (NFDB) has undertaken a wide range of initiatives for promotion of fisheries in the country under various Government of India schemes such as Pradhan Mantri Matsya Sampada Yojana (PMMSY), Pradhan Mantri Matsya Kisan Samridhi Sah-Yojana (PM-MKSSY), Fisheries and Aquaculture Infrastructure Development Fund (FIDF) and Kisan Credit Card (KCC). These include appraisal and recommendation of project proposals, monitoring of sanctioned projects, handholding support to States/UTs for preparation of proposals/State Action Plan plans and updating the Management Information System of PMMSY. NFDB also implements key interventions such as the Entrepreneur Model, Insurance schemes (including Group Accident Insurance Scheme (GAIS), Aqua Crop Insurance and Fishing Vessel Insurance), and formation/strengthening of Fish Farmer Producer Organizations/Companies etc. Further, NFDB also serves as the nodal agency for River Ranching, Sea Ranching Innovation and Innovative projects, Pilot Projects on Technology Demonstration and Capacity Building programmes. Further, NFDB also facilitates the formation/strengthening of fisheries cooperatives, development of fisheries clusters, and outreach/awareness programmes in coordination with States/UTs.

(b) NFDB supports training and capacity building in collaboration with States/UTs and Central/State academic, training and research Institutions, including Indian Council of Agricultural Research (ICAR) institutes, Universities/Colleges, Fisheries Research Stations, Krishi Vigyan Kendras (KVKs), Aqua One Centers

(AOCs) and empanelled firms/agencies. As on date, 3,12,717 participants (including fishers, fish farmers, youth and SCSP beneficiaries) have been covered. Further, a national training, capacity building and exposure visit calendar has been developed through convergence between ICAR, NFDB and allied organizations to promote modern, sustainable and outcome-oriented fisheries practices. The calendar was released on **10th July 2025** on National Fish Farmers Day.

(c) NFDB supported training programmes and exposure visit to ICAR Fisheries institutes for officials/representatives of Fisheries Departments of States/UTs. In this regard, a total of 129 programs have been approved with a financial outlay of ₹. 122.55 Lakh, benefitting 1290 beneficiaries. Further, NFDB has also targeted to accomplish the training programme calendar as per the approved plan/targets, details are given in the enclosed **Statement**.

(d) The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying has launched the National Fisheries Digital Platform (NFDP) under PM-MKSSY on 11.09.2024 to formalize the Fisheries and aquaculture sector through creation of work-based digital identity and stakeholder database. NFDP serves as “one-stop” solution for access to institutional credit, strengthening fisheries co-operatives, incentivizing aquaculture insurance, performance-based incentives, fisheries traceability systems and training/capacity building. Till date, 29.61 lakh

fishers, fish farmers and other stakeholders have registered on NFDP. A total of 2786 primary fisheries cooperatives has been approved for strengthening at a cost of Rs. 52.93 crore. Under Aquaculture Insurance, Insurance policies for 491.30 hectare has been covered against which 29 beneficiaries covering 98.56 hectare have availed the One-Time Incentive (OTI). Further, under the credit Module, 327 loans have been sanctioned by the Banks with loan amount of Rs. 15.52 crore.

(e) The PMMSY has supported development of 100 coastal fishermen villages as Climate Resilient Coastal Fishermen Villages (CRCFV), covering states and Union Territories, funded 100% under the Central Sector Scheme (CS) component of PMMSY, with a unit cost of ₹2 crore per village for essential fisheries-related facilities. This initiatives aim to create sustainable economic and livelihood opportunities, develop fisheries infrastructure, promote eco-friendly practices, ensure safety and security for fishermen, and improve their quality of life towards enhancing climate resilience and economic vibrancy of these villages. The criteria for selection of the village includes nearness to the coastline, including the river/lake mouths. Villages located within 0-5 km from the shoreline are prioritized for selection followed by that within 0-10 km (after saturation of 0-5 km) and 0-20 km (after saturation of 0-10 km).

(f) Matsya Seva Kendra are extension service centre supported under PMMSY to serve as one-stop solution centre for providing extension and support services

including technical, advisory and capacity building to fishers and fish farmers in the locality.

STATEMENT

Training programme calendar as per the approved plan/targets

Organization	Type of Program	Year	No. of Programs	No. of beneficiaries
ICAR	Capacity Building Programme	2025-27	295	-
ICAR-ATARI	NFDB Sponsored Farmer Training Program	2025-27	160	4675
ASCI	NFDB Sponsored SC and ST RPL	2025-27	173	5200
State Fisheries Department	NFDB Sponsored SC and ST RPL	2025-27	69	4650
State Fisheries Department	NFDB Sponsored SC Fishers and Fish Farmers one day	2025-27	53	3000
ICAR	NFDB Sponsored Farmer Exposure Visit	2025-27	144	1440
CIFNET	-	2025-26	49	1800
FSI	-	2025-26	24	1200
NIFPHATT	-	2025-26	43	1002
CICEF	-	2025-26	1	70
				23037

FARMERS AND DAIRY OWNERS**563. SHRI ZIA UR REHMAN:**

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to State:

- (a) whether the Government is aware that farmers and dairy owners in the country including Sambhal district, Western Uttar Pradesh are facing problems such as rising fodder prices, animal diseases, and low milk procurement rates; and
- (b) if so, the details of measures taken or proposed to be taken by the Government to improve veterinary services, control animal diseases, ensure fair milk prices and support dairy farmers?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) and (b) No specific information is available with the Department of Animal Husbandry and Dairying, Government of India regarding dairy farmers facing problems such as rising fodder prices, animal diseases and low milk procurement rates.

However, in order to supplement the efforts made by the States and Union Territories to enhance fodder production, milk production and productivity, control of animal diseases and to strengthen milk processing infrastructure, Department

of Animal Husbandry and Dairying, Government of India have taken following measures across the country including Sambhal district and Western Uttar Pradesh.

1. Rashtriya Gokul Mission (RGM): RGM is implemented for development and conservation of indigenous breeds, genetic upgradation of bovine population and enhancement of milk production and productivity of bovines with the following major initiatives under the scheme:

- (i) Nationwide Artificial Insemination Programme: The programme aims at enhancing AI coverage and to deliver quality Artificial Insemination Services (AI) at farmer's doorstep with semen of high genetic merit bulls including indigenous breeds. As on date, 9.54 crore animals have been covered, 14.99 crores Artificial Insemination have been performed and 5.69 crores farmers benefitted under the programme. During the last three years 144.74 lakh animals covered, 231.92 lakh Artificial Insemination performed and 80.29 lakh farmers benefitted in the State of Uttar Pradesh and in Sambhal district of Uttar Pradesh 1.89 lakh animals inseminated, 3 lakh Artificial Insemination performed and 1.10 lakh farmers benefitted.
- (ii) Sex Sorted Semen: Sex-sorted semen technology has been introduced in the country to ensure production of female calves with

up to 90% accuracy. Indigenously developed sex sorted semen production technology has been launched and with this technology cost of sex sorted semen has been reduced substantially and sex sorted semen is available to farmers at reasonable rates. So far, 1.34 crore sex-sorted semen doses have been produced using high genetic merit bulls, including bulls from indigenous breeds

- (iii) Accelerated Breed Improvement Programme using sex sorted semen is implemented for promotion of sex sorted semen and incentive upto 50% of the cost of sex sorted semen on assured pregnancy is made available to farmers.
- (iv) Multi-Purpose Artificial Insemination Technicians in Rural India (MAITRI's): MAITRIs are trained and equipped to deliver quality Artificial Insemination services at farmers' doorstep. As on date, 39810 MAITRIs have been trained and inducted in the country. During the last three years, 7300 MAITRIs have been inducted in the State of Uttar Pradesh and 135 MAITRIs inducted in Sambhal.
- (v) In-Vitro Fertilization (IVF) Technology is promoted for the development and conservation of indigenous breeds. The Department has established 24 IVF laboratories across India for this purpose. The Accelerated Breed Improvement Programme, leveraging IVF technology, has been launched to take advanced

breeding methods to farmers' doorsteps, with an incentive of Rs. 5,000 provided for every assured pregnancy. From these labs 28358 viable embryos have been produced and out of this, 16065 embryos have been transferred and 2593 calves born. To propagate elite animals of indigenous breeds, the Department has established 1 IVF lab in Uttar Pradesh and has produced 627 viable embryos, with 505 embryos transferred and 126 calves born.

- (vi) Progeny testing and Pedigree selection programme is implemented to produce high genetic merit bulls, including bulls of indigenous breeds. Progeny testing is implemented for Gir, Sahiwal breeds of cattle, and Murrah, Mehsana breeds of buffaloes. Under the Pedigree selection programme Rathi, Tharparkar, Hariana, Kankrej breeds of cattle and Jaffarabadi, Nili Ravi, Pandharpuri and Banni breeds of buffalo are covered. So far, 4466 high genetic merit bulls have been produced and made available to semen stations for semen production.
- (vii) Strengthening of semen stations to achieve qualitative and quantitative improvement in semen production including semen of indigenous breeds. So far, strengthening of 47 semen stations have been sanctioned.

(viii) Creation awareness among farmers: Under the scheme, fertility camps, milk yield competitions, calf rallies, seminars, workshops, and conclaves have been organized to create awareness among farmers about the importance of indigenous bovine breeds.

2. National Programme for Dairy Development (NPDD): NPDD is implemented with following 2 components:

(i) Component "A" of NPDD focuses on creating/strengthening of infrastructure for quality milk testing equipment as well as primary chilling facilities for State Cooperative Dairy Federations/ District Cooperative Milk Producers' Union/ Self Help Groups (SHGs)/ Milk Producer Companies/ Farmer Producer Organizations. Under the scheme, 8 projects have been approved in Uttar Pradesh with the total project cost of Rs.9123.78 lakh with a central share of Rs.7496.00 lakh.

(ii) Component "B" of the NPDD scheme "Dairying through Cooperatives" aims to increase sale of milk and dairy products by increasing farmer's access to organized market, upgrading dairy processing facilities and marketing infrastructure and enhancing the capacity of producer owned institutions.

3. Supporting Dairy Cooperatives and Farmer Producer Organisations engaged in dairy activities (SDCFPO): To assist the State Dairy Cooperative

Federations by providing interest subvention (regular 2% and additional 2% on prompt repayment) with respect to soft working capital loan to tide over the crisis on account severely adverse market conditions or natural calamities.

4. Animal Husbandry Infrastructure Development Fund (AHIDF): AHIDF provides interest subvention at the rate 3% per annum for creation/ strengthening of livestock product processing and diversification infrastructure thereby providing greater access for unorganized producer members to organized market.

5. In order to increase availability of fodder the Department of Animal Husbandry and Dairying, Government of India is implementing Centrally Sponsored Scheme 'National Livestock Mission' with a Sub Mission on Feed and Fodder Development. The Sub-Mission on feed and fodder is having following components:

- (i) Assistance for Quality Fodder Seed Production
- (ii) Entrepreneurial activities in feed and fodder
- (iii) Establishment of Entrepreneurs for Fodder Seed processing Infrastructure (processing and grading unit/ fodder seed storage godown)
- (iv) Fodder production from Non-Forest Wasteland/Rangeland/Non-arable Land" and "Fodder Production from Forest Land

The Department of Animal Husbandry and Dairying, Government of India is supporting establishment of fodder Farmer Producer Organization (FPOs) with

the aim to develop organised system of production and sale of fodder products - silage, hay, dry fodder blocks, Total Mixed Ration (TMR), planting material, fodder seeds etc and to bridge the gap between demand and supply of fodder in the country and so far 100 fodder FPOs have been registered.

6. Livestock Health and Disease Control Programme (LHDCP): to provide for prophylactic vaccination against animal diseases, capacity building of veterinary services, disease surveillance, and strengthening veterinary infrastructure. Also, a new component of Pashu Aushadhi is added under the scheme ensure availability of affordable generic veterinary medicine across the country through Pradhan Mantri Kisan Samriddhi Kendras (PM-KSK) and Cooperative Societies. This will create an ecosystem for Generic Medicine which will be affordable and of good quality. So far, in Uttar Pradesh, 16.01 crore vaccinations performed against FMD and 24.95 lakh against Brucellosis, 1.28 lakh against Peste des Petits-Ruminants.

EXPORT CREDIT GUARANTEE CORPORATION OF INDIA

564. SHRI BALASHOWRY VALLABHANENI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the manner in which Export Credit Guarantee Corporation of India helping and stimulating export credit among MSME exporters;

- (b) whether it is true that under the above scheme MSMEs will get collateral-free cover for export credit;
- (c) if so, the details thereof;
- (d) the number of collateral-free export credit facilitated under this scheme so far; and
- (e) whether any modifications sought by exporters from MSME sector and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) In order to extend cost-effective insurance, particularly to Micro, Small and Medium Enterprise (MSME) exporters, and to stimulate export credit, the Export Credit Guarantee Corporation of India Ltd. (ECGC) has undertaken several initiatives in the recent past. The details are as follows:

- i. ECGC has enhanced the insurance cover for banks under the Short Term Whole Turnover Export Credit Insurance for Banks (WT-ECIB) scheme up to 90% from the earlier average cover of 70% for small exporter accounts with aggregate export credit working capital limits up to ₹20 crore, ₹50 crore and ₹80 crore. This enables banks to extend export credit at lower interest rates applicable to highly rated accounts, thereby facilitating availability of adequate and cost-effective export credit to MSMEs.

- ii. Further, the enhanced cover of 90% has been extended for export credit loans up to ₹50 crore under WT-ECIB without any additional premium, as against the earlier ceiling of ₹20 crore, reducing the insurance cost for MSME exporters.
 - iii. ECGC has also provided 90% insurance cover under WT-ECIB for collateral-free working capital export credit limits up to ₹10 crore for Micro and Small Enterprise (MSE) exporters who are unable to offer collateral security or third-party guarantees. This facility is available across all sectors and commodities without any additional premium and enables banks to extend liberal export credit to MSEs.
 - iv. To improve ease of doing business, ECGC has simplified the procedure for settlement of claims under ST-ECIB involving net principal outstanding up to ₹10 crore, with reduced documentation requirements and faster turnaround time.
 - v. In addition, ECGC has enhanced insurance cover up to 100% for exporters who obtain policies directly from the Corporation. Such policies also serve as collateral for banks while extending export credit, particularly benefiting MSME exporters who generally avail policies directly from ECGC, thereby reducing collateral requirements for export credit.
- (b) and (c) ECGC provides 90% insurance cover under WT-ECIB for collateral-free working capital export credit limits up to ₹10 crore for Micro and Small

Enterprise (MSE) exporters who are unable to offer collateral security or third-party guarantees. This facility is available across all sectors and commodities without any additional premium and enables banks to extend liberal export credit to MSEs.

(d) A total number of 4987 export-accounts with limits up to ₹10 crore have been facilitated under the scheme till 22.01.2026.

(e) ECGC has intimated that no such request has been received by them from the MSME sector so far.

INDUSTRIES IN BIHAR

565. DR. ALOK KUMAR SUMAN:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the present status of development of small, medium and large industries in Bihar;
- (b) the Central Government programmes and initiatives being implemented to attract new industries and investments in the State;
- (c) the steps being taken to ensure availability of infrastructure facilities such as industrial land, logistics, power supply and connectivity for industries;
- (d) the status of financial assistance, credit support and skill training programmes available for entrepreneurs and startups in Bihar; and

- (e) the additional measures proposed by the Government to promote industrial development, investment and employment generation in the State in the coming year?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (c) The primary responsibility for developing the industrial sector rests with the State Governments, which adopt different policy measures to promote industrial development. The Union Government supplements the efforts of the State/UT Governments through various schemes, programmes, and policy initiatives for the overall development and promotion of industry across the country, including in Bihar. These initiatives include the Scheme for Investment Promotion, Ease of Doing Business (EoDB) and initiatives aimed at reducing compliance burden, the Industrial Infrastructure Upgradation Scheme, the Production Linked Incentive (PLI) Scheme, Integrated Manufacturing Clusters (IMCs) under the National Industrial Corridors, Startup India, Make in India, PM Gati Shakti, National Infrastructure Pipeline (NIP), National Single Window System (NSWS), India Industrial Land Bank (IILB), reforms in Foreign Direct Investment (FDI), Project Monitoring Group (PMG). Some of the initiatives specific to the Micro, Small and Medium Enterprises (MSME) sector are Prime Minister's Employment Generation Programme, Credit Guarantee Scheme for Micro and

Small Enterprises, Micro and Small Enterprises–Cluster Development Programme, Raising and Accelerating MSME Performance, Self Reliant India Fund, etc. Benefits under these schemes are available to all eligible MSMEs throughout the country, subject to meeting the guidelines and the eligibility criteria.

Govt. of Bihar has informed that Bihar has witnessed a significant expansion in its MSME ecosystem, driving industrial transformation across the state. Bihar hosts 35.84+ lakh MSMEs, positioning it as the 6th best-performing state in the country in MSME growth and performance under NSSO Round 73rd. Status of Industries in Bihar is given in the enclosed **Statement**.

(d) and (e) The Government has been implementing various initiatives to promote entrepreneurship development in the country including Bihar which inter alia includes Entrepreneurship Development Programmes (EDP) and Entrepreneurship and Skill Development Programmes (ESDP). Further, the Government is implementing three flagship Schemes, Fund of Funds for Startups (FFS), Startup India Seed Fund Scheme (SISFS), and Credit Guarantee Scheme for Startups (CGSS) to provide funding opportunities and support startups across sectors at various stages of their business cycle. FFS has been established to catalyze venture capital investments and is operationalized by Small Industries Development Bank of India (SIDBI), which provides capital to Securities and

Exchange Board of India (SEBI)-registered Alternative Investment Funds (AIFs) which in turn invest in startups.

Supported AIFs have invested around Rs. 25,547.98 crore in 1,371 startups from across the country as on 31st December 2025. Of this, Rs. 196.06 crore have been invested in startups from the State of Bihar as on 31st December 2025. SISFS provides financial assistance to seed stage startups through incubators. SISFS is implemented from 1st April 2021. Supported incubators under the Scheme have approved funds of around Rs. 590.93 crore to 3,271 Startups as on 31st December 2025. Of this, Rs. 8.78 crore have been approved to startups from the State of Bihar as on 31st December 2025. CGSS is implemented for enabling debt funding to startups through eligible financial institutions. CGSS is operationalized by the National Credit Guarantee Trustee Company (NCGTC) Limited and has been operationalized from 1st April 2023. As on 31st December 2025, 334 loans amounting to around Rs 808.18 crore have been guaranteed to startup borrowers under CGSS. Of this, Rs. 28 lakhs have been guaranteed to startup borrower from the State of Bihar as on 31st December, 2025.

Govt. of India has approved development of an Integrated Manufacturing Cluster (IMC) in Gaya admeasuring 1,670 acres in state of Bihar as part of the Amritsar Kolkata Industrial Corridor (AKIC) under National Industrial Corridor Development Programme (NICDP). The total project cost approved by Govt. of

India for development of internal trunk infrastructure is Rs. 1,339 crore (incl. land cost) with a projected investment potential of INR 16,524 crore and is expected to create approximately 1 lakh jobs.

Further, Govt. of Bihar has notified the Bihar Industrial Investment Promotion Package (BIIPP), 2025, valid up to 31.03.2026, to attract fresh industrial investment and promote employment generation. The package provides incentives such as capital subsidy, interest subvention, SGST reimbursement, employment generation incentive, export incentive and allotment of industrial land at a token rate of ₹1 per acre for eligible High Priority and employment-intensive projects, along with customized incentive packages for large and mega projects.

STATEMENT

Status of Industries in Bihar

- **Formal Micro Enterprises:** 16,02,692 units, with investments increasing from ₹68 Cr to ₹250 Cr, reflecting nearly 3x growth between FY22 and FY23.
- **Small Enterprises:** 11,646 units, with investment growth from ₹237 Cr to ₹684 Cr, marking a **130% increase**.
- **Medium Enterprises:** 560 units, with investments rising from ₹163 Cr to ₹470 Cr, registering nearly **3x growth**.
- **Informal Micro Enterprises:** 19,95,226 units, as per NSSO 73rd Round.

**AUTOMOTIVE AND AEROSPACE MANUFACTURING CORRIDOR IN
KARNATAKA**

566. SHRI P. C. MOHAN:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

- (a) the current status of development of the Automotive and Aerospace Manufacturing Corridor in Karnataka, particularly in the Bengaluru region;
- (b) the details of aerospace and precision engineering clusters being supported or planned near Devanahalli, including key infrastructure facilities proposed;
- (c) whether the Government is providing or proposes to provide Central assistance for setting up common testing, certification and validation facilities for automotive, aerospace and advanced manufacturing units in these clusters; and
- (d) the expected impact of these initiatives on investment, employment generation and strengthening of Karnataka's role as a national hub for high-value manufacturing

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU
SRINIVASA VARMA):**

- (a) Since Industry is a State subject, the Ministry of Heavy Industries (MHI) does not deal with establishment of industries in any part of the country including the State of Karnataka. However, The State Government of Karnataka has informed the following:

- i. The State Government has developed Aerospace Park Phase-1 in 1000 acres of land near Kempegowda International Airport, Wherein 250 acres is earmarked for Aerospace sector specific SEZ. This park comprises of key AandD players like Collins Aerospace, Dynamatic Technologies, Centum, Sasmos, Bellatrix, Boeing and many others.
 - ii. South Karnataka region, particularly Kolar, Chikkaballapur, and Bangalore Rural have a rich history of Aerospace and Defence excellence. With HAL headquartered here, TASL establishing final assembly line for C130J, and Air India and Indigo ramping up MRO operations, South Karnataka is poised to be the epicenter for Aerospace and Defence manufacturing for India.
 - iii. Honda Motorcycle and Scooters Pvt. Ltd, Volvo India Pvt. Ltd and other many ancillary industries have setup their manufacturing facilities in Kolar and Bengaluru Rural District.
- (b) The State Government of Karnataka has informed that:
- i. The vicinity of Kempegowda International Airport, Bengaluru, has increasingly developed into an aerospace cluster, supported by the establishment of the KIADB Aerospace Park, airport based MRO facilities, and interest from aerospace manufacturers. The KIADB Aerospace Park is located adjacent to the Kempegowda International Airport. Aerospace Phase-2 Park is also being developed near KIAL.

- ii. In addition, Maintenance, Repair and Overhaul (MRO) projects have been taken up at Kempegowda International Airport, Bengaluru, strengthening the region's aviation ecosystem. The projects include MROs of Air India and IndiGo.
 - iii. Owing to the proximity to the international airport, availability of industrial land and an existing aerospace manufacturing base, several aerospace and allied companies have expressed interest in setting up operations and seeking land in and around Devanahalli.
- (c) No such proposal for central assistance is under consideration in MHI.
- (d) The State Government of Karnataka has informed that:
- i. The Aerospace and Defence Policy 2022-27 aims to attract investments of approximately INR 45,000 crore into the aerospace and defence sector while generating around 60,000 additional jobs. The policy prioritizes the development of Karnataka's MRO and space applications ecosystem and the strengthening of its RandD infrastructure. Overall, it seeks to consolidate Karnataka's position as a leading aerospace and defence hub.

E-CIGARETTES

567. SHRI MATHESWARAN V. S.:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether Delhi Police is aware that e-cigarettes are being sold in Delhi by online platforms, if so, the details thereof along with the action taken thereon;
- (b) the number of periodical checks conducted by Delhi Police in and around schools and colleges to ensure e-cigarettes are not sold from 12 December, 2022 to till date; and
- (c) the details and the number of FIRs registered by Delhi Police for violation of the Prohibition of Electronic Cigarettes (Production, Manufacture, Import, Export, Transport, Sale, Distribution, Storage and Advertisement) Act, 2019, from 2019 to till date?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

- (a) As reported by Delhi Police, no instance of selling of e-cigarettes through online platforms has come to their notice so far.
- (b) 13,634 periodical checks have been conducted by Delhi Police in and around schools and colleges from 12 December, 2022 to 15 January, 2026.
- (c) Delhi Police has reported that so far 39 FIRs have been registered and 75 persons have been arrested under the Prohibition of Electronic Cigarettes (Production, Manufacture, Import, Export, Transport, Sale, Distribution, Storage and Advertisement) Act, 2019 from the year 2019 to 2026 (upto 15.01.2026).

TARIFF IMPACT ON CARPET MANUFACTURING INDUSTRY**568. SHRI RAHUL GANDHI:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government is aware of the impact of 50% tariffs imposed by the US on the carpet manufacturing industry, if so, the details of loss of revenue and employment and if not, the reasons therefor;
- (b) whether the Government is aware of the comparative U.S. tariffs on other countries that are major exporters of carpets and if so, the details thereof;
- (c) the details of export incentives for the carpet industry over the past five years and if there has been a decrease, the reasons therefor;
- (d) whether any activities have been undertaken to diversify export destinations for Indian carpets since imposition of U.S. tariffs, if so, the details thereof;
- (e) whether the Government proposes to announce any relief package, subsidies, or financial support to safeguard the livelihoods of weavers and artisans; and
- (f) if so, the details and timelines thereof, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

- (a) The Government of India continues to monitor and promote India's exports in the Carpets sector. Details of India's export performance for export of Carpets to

the world in the years 2023, 2024 and 2025 for the period April to December are provided below:

Values in USD Million		
April-Dec 2023	April-Dec 2024	April-Dec 2025
1037.93	1149.50	1104.44

Source: DGCIS

(b) The tariffs in the U.S. are cumulative in nature and comprise the applicable Most-Favoured-Nation (MFN)/ Preferential tariff as well as additional duties imposed under U.S. domestic laws, including measures taken citing national security, national emergency etc and any applicable anti-dumping and countervailing duties. Consequently, the total tariff varies significantly depending on both the product and the country of origin. Information on these tariffs and duties may be accessed through relevant official U.S. government websites, including:

https://www.usitc.gov/harmonized_tariff_information

<https://www.federalregister.gov/>

<https://www.cbp.gov/trade>

(c) to (f) The carpet industry has been consistently supported through a combination of financial and non-financial export promotion measures, including inter alia: Branding and Marketing support, Market Access Initiative Scheme for participation in overseas fairs, Interest equalization Support and Duty Drawback Schemes.

The Government continues to work to mitigate the impact of the US tariff measures on Indian exports through a comprehensive multi-pronged strategy encompassing intensive engagement with the US Government for a mutually beneficial India-US Bilateral Trade Agreement, immediate relief through Trade relief measures of RBI, Credit Guarantee Scheme for Exporters, enhancement of domestic demand through next generation GST reforms, Export Promotion measures such as the new Export Promotion Mission which provide support and assistance to our exporters, pursuing FTAs with new countries and better utilization of existing FTA. It is expected that these measures will also enhance diversification and resilience in India's trade relationships.

Details of some of the aforementioned measures are as follows:

1. Export Promotion Mission (EPM)

The Mission will provide a comprehensive, flexible, and digitally driven framework for export promotion, with a total outlay of Rs.25,060 crore for FY 2025–26 to FY 2030–31. EPM marks a strategic shift from multiple fragmented schemes to a single, outcome- based, and adaptive mechanism that can respond swiftly to global trade challenges and evolving exporter needs.

The Mission will operate through two integrated sub-schemes:

- i. **NIRYAT PROTSAHAN** – focuses on improving access to affordable trade finance for MSMEs through a range of instruments such as interest subvention, export factoring, collateral guarantees, credit

cards for e-commerce exporters, and credit enhancement support for diversification into new markets.

- ii. NIRYAT DISHA – focuses on non-financial enablers that enhance market readiness and competitiveness, including export quality and compliance support, assistance for international branding, packaging, and participation in trade fairs, export warehousing and logistics, inland transport reimbursements, and trade intelligence and capacity-building initiatives.

The Mission is designed to directly address structural challenges that constrain Indian exports, including:

- limited and expensive trade finance access,
- high cost of compliance with international export standards,
- inadequate export branding and fragmented market access, and
- logistical disadvantages for exporters in interior and low-export-intensity regions.

Under EPM, priority support will be extended to sectors impacted by recent global tariff escalations, such as textiles, leather, gems and jewellery, engineering goods, and marine products. The interventions will help sustain export orders, protect jobs, and support diversification into new geographies.

2. **Credit Guarantee Scheme for Exporters** has also been approved to provide 100% credit guarantee coverage by National Credit Guarantee Trustee Company

Limited (NCGTC) to Member Lending Institutions (MLIs) for extending additional collateral free credit facilities up to Rs.20,000 crore to eligible exporters, including MSMEs. The Scheme is expected to enhance the global competitiveness of Indian exporters and support diversification into new and emerging markets. Enabling collateral-free credit access will strengthen liquidity, ensure smooth business operations, and reinforce India's progress towards achieving the USD 1 trillion export target.

3. **Trade Relief Measures** :-The Reserve Bank of India (RBI) has also initiated trade relief measures for eligible affected exporters including provision for debt repayment moratorium and extension of tenor for export credit.

4. **Leveraging Free Trade Agreements**: The Government aims for promotion of Export Diversification and has signed Free Trade Agreements (FTAs) and Preferential Trade Agreements (PTAs) with several key trading partners. Government is working with all stakeholders to enable our exporters to better utilize the benefits of India's FTAs with major markets such as Japan, Korea, UAE etc. and effectively utilize the opportunities that have been created with the recent concluded FTAs such as with the EFTA countries, UK, Oman and New Zealand. The Government has also recently concluded FTA negotiations with the European Union.

पीएमएवाई-जी के अंतर्गत लक्ष्य

569. श्रीमती कलाबेन मोहनभाई देलकर:

डॉ. शिवाजी बंडाप्पा कालगे:

श्री ज्ञानेश्वर पाटील:

श्री निलेश ज्ञानदेव लंके:

श्री संदिपनराव आसाराम भुमरे:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने देश के विभिन्न राज्यों में प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी)

योजना के अंतर्गत ग्रामीण क्षेत्रों में आवास इकाइयों के निर्माण की वर्तमान प्रगति को ध्यान में रखते हुए, निर्धारित समय-सीमा से पहले लक्ष्यों को पूरा करने के लिए कोई तत्काल कार्ययोजना या विशेष रणनीति तैयार की है;

(ख) यदि हाँ, तो राज्यवार, विशेष रूप से महाराष्ट्र, दादरा और नगर हवेली संघ राज्यक्षेत्र और मध्य प्रदेश के संबंध में ब्यौरा क्या है;

(ग) क्या सरकार निर्माण कार्य की गति बढ़ाने, सामग्री की उपलब्धता, भुगतान प्रक्रियाओं और भूमि अभिलेखों के सत्यापन से संबंधित प्रावधानों को सुव्यवस्थित करने के लिए संबंधित राज्यों के साथ समन्वित प्रयास कर रही है; और

(घ) यदि हां, तो राज्यवार, विशेष रूप से छत्रपति संभाजी नगर जिला सहित महाराष्ट्र, दादरा नगर हवेली संघ राज्यक्षेत्र और मध्य प्रदेश के संबंध में ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) से (घ) ग्रामीण विकास मंत्रालय 1 अप्रैल 2016 से प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी) को लागू कर रहा है, जिसका उद्देश्य ग्रामीण क्षेत्रों में "सभी के लिए आवास" के लक्ष्य को प्राप्त

करने हेतु पात्र ग्रामीण परिवारों को बुनियादी सुविधाओं के साथ पक्के आवासों के निर्माण के लिए सहायता प्रदान करना है। पीएमएवाई-जी के तहत, वित्तीय वर्ष 2016-17 से 2023-24 के दौरान 2.95 करोड़ आवासों के निर्माण के लिए सहायता प्रदान करने का प्रारंभिक लक्ष्य रखा गया था। भारत सरकार ने 2 करोड़ अतिरिक्त आवासों के निर्माण हेतु वित्तीय वर्ष 2024-25 से 2028-29 के दौरान इस योजना के कार्यान्वयन को मंजूरी दे दी है।

भारत सरकार के अनुमोदन के अनुसार, पीएमएवाई-जी के तहत लक्ष्य पूरा करने की समय सीमा 31.03.2029 है। 28 जनवरी 2026 तक की स्थिति अनुसार, राज्यों और संघ राज्य क्षेत्रों को पीएमएवाई-जी के तहत कुल 4.14 करोड़ आवासों का लक्ष्य आवंटित किया गया है, जिसकी तुलना में 3.87 करोड़ आवास स्वीकृत किए जा चुके हैं, 2.95 करोड़ आवास पूरे हो चुके हैं और आवंटित लक्ष्यों की तुलना में 1.19 करोड़ आवासों का निर्माण पूरा होना शेष है। महाराष्ट्र, दादरा और नगर हवेली संघ राज्य क्षेत्र और मध्य प्रदेश सहित राज्य/संघ राज्य क्षेत्र-वार प्रगति का ब्यौरा संलग्न **विवरण** में दिया गया है।

पीएमएवाई-जी के तहत, मंत्रालय राज्य को एक इकाई मानकर लक्ष्य आवंटित करता है और जिला/ब्लॉक/ग्राम पंचायत वार लक्ष्य राज्य सरकार द्वारा निर्धारित किए जाते हैं। **छत्रपति संभाजी नगर जिले** में, महाराष्ट्र राज्य सरकार ने 1,63,132 आवासों का लक्ष्य निर्धारित किया है, जिसकी तुलना में 28.01.2026 तक 1,62,147 आवास स्वीकृत किए गए हैं और 47,332 आवास पूरे हो चुके हैं।

पीएमएवाई-जी के तहत लक्ष्यों को प्राप्त करने हेतु और सभी राज्यों/संघ राज्य क्षेत्रों में **आवासों के निर्माण में तेजी लाने के लिए** सरकार द्वारा निम्नलिखित कदम उठाए गए हैं:

- (i) राज्यों/संघ राज्य क्षेत्रों को समय पर लक्ष्यों का आवंटन और पर्याप्त धनराशि जारी करना।

- (ii) मंत्रालय के स्तर पर प्रगति की नियमित समीक्षा।
- (iii) योजना की निगरानी और पर्यवेक्षण के लिए पीएमएवाई-जी डैशबोर्ड का शुभारंभ।
- (iv) केंद्रीय और राज्य के हिस्से की निधियां जारी करने और ग्रामीण क्षेत्रों में भूमिहीन लाभार्थियों को भूमि उपलब्ध कराने को सुनिश्चित करने के लिए राज्यों के साथ नियमित अनुवर्ती कार्रवाई।
- (v) प्रदर्शन सूचकांक डैशबोर्ड के आधार पर सर्वश्रेष्ठ प्रदर्शन करने वाले राज्यों/संघ राज्य क्षेत्रों, जिलों और ब्लॉकों को पुरस्कार देना, जिससे निर्धारित लक्ष्यों को प्राप्त करने के लिए राज्यों के बीच स्वस्थ प्रतिस्पर्धा और प्रेरणा पैदा हो सके।

पीएमएवाई-जी के तहत, लाभार्थियों को सहायता की प्रगति-आधारित **किस्तों का भुगतान** आधार पेमेंट ब्रिज के माध्यम से किया जा रहा है।

पीएमएवाई-जी के तहत **निर्माण सामग्री की उपलब्धता** और आवासों के निर्माण की **गुणवत्ता** सुनिश्चित करने के लिए निम्नलिखित कदम उठाए जा रहे हैं:

- (i) राज्यों/संघ राज्य क्षेत्रों द्वारा लाभार्थियों को आवास के निर्माण में सहायता प्रदान की जा रही है, जिसमें आपदा-रोधी विशेषताएं सहित आवास डिजाइन टाइपोलॉजी का एक समूह शामिल है, जो उनकी स्थानीय भू-जलवायु परिस्थितियों, सांस्कृतिक प्राथमिकताओं और निर्माण सामग्री की उपलब्धता के अनुकूल हैं।
- (ii) राज्यों/संघ राज्य क्षेत्रों को निर्माण सामग्री की निरंतर उपलब्धता और गुणवत्ता सुनिश्चित करने के लिए आवश्यक कदम उठाने के लिए भी कहा गया।
- (iii) पर्यावरण के अनुकूल 'ग्रीन कंस्ट्रक्शन' डिजाइनों, प्रौद्योगिकियों और सामग्रियों को बढ़ावा देने के लिए राज्य/संघ राज्य क्षेत्र कॉर्पोरेट सामाजिक उत्तरदायित्व (सीएसआर)

निधिकरण /सहायता और द्विपक्षीय/बहुपक्षीय एजेंसियों से निधिकरण का लाभ उठा सकते हैं।

- (iv) ग्राम पंचायतें लाभार्थियों को उचित दरों पर निर्माण के लिए आवश्यक सामग्री प्राप्त करने में सुविधा प्रदान कर सकती हैं और प्रशिक्षित राजमिस्त्रियों को चिन्हित करने में मदद कर सकती हैं।
- (v) इसके अलावा, स्वयं सहायता समूह (एसएचजी) पीएमएवाई-जी के लाभार्थियों को उचित दरों पर आपूर्ति करने के लिए गुणवत्तापूर्ण निर्माण सामग्री का उत्पादन कर सकते हैं।
- (vi) पीएमएवाई-जी आवास निर्माण के लिए अतिरिक्त सहायता प्रदान करने हेतु अन्य सरकारी योजनाओं के साथ अभिसरण करता है, जिसमें शौचालय निर्माण के लिए सहायता और रोजगार के अवसर आदि शामिल हैं।

भूमि राज्य का विषय है और पीएमएवाई-जी के तहत, भूमिहीन लाभार्थियों को सर्वोच्च प्राथमिकता दी जाती है। पीएमएवाई-जी के भूमिहीन लाभार्थियों को आवास बनाने के लिए भूमि उपलब्ध कराना अत्यंत महत्वपूर्ण है क्योंकि वे पीएमएवाई-जी की स्थायी प्रतीक्षा सूची (पीडब्ल्यूएल) में सबसे अधिक पात्र लाभार्थियों में से हैं। इसलिए, राज्यों/संघ राज क्षेत्रों को यह सुनिश्चित करने के लिए कहा गया है कि ऐसे लाभार्थियों को सरकारी भूमि या किसी अन्य भूमि, जिसमें सार्वजनिक भूमि (पंचायत की सामान्य भूमि, सामुदायिक भूमि या अन्य स्थानीय अधिकारियों की भूमि) शामिल है, से भूमि प्रदान की जाए। परिवारों की रैंकिंग में भी भूमिहीन लाभार्थियों को प्राथमिकता दी जाती है।

इसके अतिरिक्त, मंत्रालय निम्नलिखित तरीके से राज्य सरकारों / संघ राज्य क्षेत्रों के प्रशासन को **तकनीकी सहायता** प्रदान करता है:

- (i) आवाससॉफ्ट एमआईएस के माध्यम से लेन-देन प्रक्रियाओं की संपूर्ण निगरानी और ट्रैकिंग।
- (ii) आवासों के निरीक्षण के लिए एंड्रॉइड आधारित मोबाइल एप्लिकेशन- 'आवास + ऐप'। यह एप्लिकेशन अधिकारियों और नागरिकों को निर्माण के विभिन्न चरणों में घर की भू-संदर्भित टाइम स्टैम्प्ड तस्वीरें लेने और अपलोड करने का सुविधा प्रदान करता है, जिससे सत्यापन में समय की देरी कम हो जाती है।
- (iii) पीएमएवाई-जी के कार्यान्वयन और निगरानी के लिए राज्य/जिला/ब्लॉक स्तर पर समर्पित कार्यक्रम प्रबंधन इकाई (पीएमयू) के गठन का प्रावधान।
- (iv) विभिन्न राज्यों/संघ राज्य क्षेत्रों के विविध परिदृश्य को ध्यान में रखते हुए, आवास डिजाइन टाइपोलॉजी का एक संकलन-**पहल** विकसित किया गया है और पीएमएवाई-जी की वेबसाइट पर उपलब्ध है।
- (v) मंत्रालय द्वारा राज्यों/संघ राज्य क्षेत्रों के साथ पीएमएवाई-जी के विभिन्न पहलुओं के संबंध में नियमित समीक्षा बैठकें और क्षेत्रीय कार्यशालाएं आयोजित की जाती हैं, जिसमें सर्वोत्तम प्रथाओं को साझा करना भी शामिल है।

विवरण

पीएमएवाई-जी के तहत राज्य/संघ राज्य क्षेत्र-वार प्रगति का ब्यौरा

क्र.सं.	राज्य/संघ राज्य क्षेत्र का नाम	मंत्रालय द्वारा आवंटित लक्ष्य	राज्यों/संघ राज्य क्षेत्रों द्वारा स्वीकृत आवास	पूर्ण आवास	लक्ष्यों की तुलना में पूर्ण होने के लिए शेष
1	अरुणाचल प्रदेश	35,937	35,591	35,591	346
2	असम	29,87,868	29,08,410	21,22,269	8,65,599
3	बिहार	50,12,752	49,08,941	39,63,030	10,49,722
4	छत्तीसगढ़	26,42,224	24,42,667	17,57,515	8,84,709
5	गोवा	257	254	243	14

6	गुजरात	9,02,354	8,29,032	6,81,222	2,21,132
7	हरियाणा	1,06,460	76,277	41,185	65,275
8	हिमाचल प्रदेश	1,21,502	97,245	61,070	60,432
9	जम्मू और कश्मीर	3,36,498	3,34,664	3,22,573	13,925
10	झारखंड	22,34,176	19,39,661	15,96,662	6,37,514
11	केरल	2,32,916	77,909	34,988	1,97,928
12	मध्यप्रदेश	57,74,572	49,77,369	41,37,739	16,36,833
13	महाराष्ट्र	43,70,829	41,42,043	16,36,300	27,34,529
14	मणिपुर	1,08,550	1,06,245	56,724	51,826
15	मेघालय	1,88,034	1,84,438	1,55,930	32,104
16	मिजोरम	29,967	29,959	25,303	4,664
17	नागालैंड	48,830	48,736	36,298	12,532
18	ओडिशा	28,49,889	28,07,390	25,11,530	3,38,359
19	पंजाब	1,03,674	76,612	46,281	57,393
20	राजस्थान	24,97,121	24,33,569	18,46,763	6,50,358
21	सिक्किम	1,399	1,397	1,393	6
22	तमिलनाडु	9,57,825	7,36,610	6,63,247	2,94,578
23	त्रिपुरा	3,76,913	3,76,195	3,73,794	3,119
24	उत्तर प्रदेश	36,85,704	36,55,980	36,41,844	43,860
25	उत्तराखंड	69,194	68,531	68,228	966
26	पश्चिम बंगाल	45,69,423	45,69,031	34,20,371	11,49,052
27	अंडमान एवं निकोबार द्वीप समूह	3,424	2,591	1,327	2,097
28	दादरा एवं नगर हवेली और दमन और दीव	11,364	10,742	5,875	5,489
29	लक्षद्वीप	45	53	45	0
30	आंध्र प्रदेश	2,47,114	2,46,930	90,050	1,57,064
31	कर्नाटक	9,44,140	5,56,184	1,66,076	7,78,064
32	लद्दाख	3,004	3,004	3,004	0
कुल (सभी राज्यों/संघ राज्य क्षेत्रों के लिए)		4,14,53,959 (4.14 करोड़)	3,86,84,260 (3.87 करोड़)	2,95,04,470 (2.95 करोड़)	1,19,49,489 (1.19 करोड़)

नोट: पीएमएवाई-जी को दिल्ली, चंडीगढ़ और पुदुचेरी संघ राज्य क्षेत्रों में लागू नहीं किया गया है। तेलंगाना राज्य ने योजना की शुरुआत यानी 01.04.2016 से पीएमएवाई-जी को लागू नहीं किया है।

EVALUATION OF THE MAKE IN INDIA INITIATIVE'S IMPACT ON MANUFACTURING

570. DR. M. P. ABDUSSAMAD SAMADANI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the comparative data on the share of manufacturing in India's GDP between 2013–14 (pre Make in India) and 2023–24, with reasons for any stagnation or decline; and
- (b) the assessment of whether the targeted manufacturing growth rate under Make in India has been achieved and the measures being taken to strengthen manufacturing fundamentals rather than just promotional messaging?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

- (a) India's manufacturing sector has experienced significant growth over the past decade, following the launch of the Make in India initiative in September 2014. As per the National Accounts Statistics released by the Ministry of Statistics and Programme Implementation, the Gross Value Added (GVA) of manufacturing at constant prices has nearly doubled — increasing from ₹15.60 lakh crore in 2013-14 to ₹28.25 lakh crore in 2023-24. Further, the share of the manufacturing sector

as a percentage of total GVA at constant prices increased from 17.2% in 2013-14 to 17.5% in 2023-24.

India's Gross Domestic Product (GDP) and GVA has witnessed a remarkable transformation over the years. Real GDP or GDP at Constant Prices is estimated to attain a level of ₹187.97 lakh crore in FY 2024-25, against the First Revised Estimates (FRE) of GDP for the FY 2023-24 of ₹176.51 lakh crore, registering a growth rate of 6.5%. Nominal GDP or GDP at Current Prices is estimated to attain a level of ₹330.68 lakh crore in the FY 2024-25, against ₹301.23 lakh crore in FY 2023-24, showing a growth rate of 9.8%.

This significant growth in GVA and GDP during the past year has led to an increased contribution from the manufacturing sector to the overall economy.

(b) Government of India has taken several measures to promote the growth of manufacturing sector and create more employment opportunities. 'Make in India' initiative was launched on 25th September 2014 to facilitate Investment, foster Innovation, build best in class Infrastructure, and make India a hub for manufacturing, design, and innovation. Presently, Make in India 2.0 focuses on 27 sectors including 15 manufacturing sectors, implemented across various Ministries and Departments and State Governments. The list of sectors under Make in India 2.0 is given in the enclosed **Statement**.

To further the Make in India initiative, Government of India has announced the National Manufacturing Mission (NMM) in the Union Budget 2025-26 with an outlay of ₹ 100 crore. The Mission will lay emphasis on five focal areas i.e. ease and cost of doing business; future ready workforce for in-demand jobs; a vibrant and dynamic MSME sector; availability of technology; and quality products.

Further, keeping in view India's vision of becoming 'Aatmanirbhar' and to enhance India's manufacturing capabilities and exports, Production Linked Incentive (PLI) schemes have been launched for 14 key sectors with an outlay of Rs. 1.97 lakh crore. These schemes have the potential of significantly boosting production, increasing manufacturing output and contributing to faster economic growth in future. The purpose of the PLI Schemes is to attract investments in key sectors and cutting-edge technology; ensure efficiency and bring economies of size and scale in the manufacturing sector and make Indian companies and manufacturers globally competitive. These schemes have the potential of significantly boosting production, employment and economic growth over the next five years or so. PLI Schemes have resulted in an employment generation of over 12.60 lakhs (direct and indirect).

The schemes are applicable across India, and the selection of the investment location is at the discretion of the applicants. Concerned Ministries/ Departments take various initiatives to encourage setting up of companies across the country through respective action plans, programmes, schemes and policies

for the sectors being dealt by them, while States/UTs also have their own Schemes for attracting investments.

The other major initiatives include Start-up India, National Single Window System, GIS enabled Land Bank, Foreign Direct Investment (FDI) policy reforms, PM Gati Shakti National Master Plan for integrated planning of multimodal infrastructure, Project Monitoring Group to remove bottlenecks in setting up of major infrastructure projects, setting up of industrial parks, interventions to improve ease of doing business, measures for reduction in compliance burden, rationalization of labor laws, introduction of Goods and Services Tax, reduction in the corporate tax rate, policy measures to boost domestic manufacturing through public procurement orders, Phased Manufacturing Programme (PMP) and Quality Control Orders (QCOs), to name major ones.

STATEMENT

List of sectors under Make in India 2.0

Manufacturing Sectors

- i. Aerospace and Defence
- ii. Automotive and Auto Components
- iii. Pharmaceuticals and Medical Devices
- iv. Bio-Technology
- v. Capital Goods
- vi. Textile and Apparels

- vii. Chemicals and Petro chemicals
- viii. Electronics System Design and Manufacturing (ESDM)
- ix. Leather and Footwear
- x. Food Processing
- xi. Gems and Jewellery
- xii. Shipping
- xiii. Railways
- xiv. Construction
- xv. New and Renewable Energy

Service Sectors

- i. Information Technology and Information Technology enabled Services (IT andITeS)
- ii. Tourism and Hospitality Services
- iii. Medical Value Travel
- iv. Transport and Logistics Services
- v. Accounting and Finance Services
- vi. Audio Visual Services
- vii. Legal Services
- viii. Communication Services
- ix. Construction and Related Engineering Services
- x. Environmental Services

- xi. Financial Services
- xii. Education Services

STARTUPS IN GUJARAT

571. SHRI DHAVAL LAXMANBHAI PATEL:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the total number of startups incorporated as companies in Gujarat during the last three years; and
- (b) the details of the Government outreach programme in Gujarat to promote startup registration?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

- (a) As per eligibility conditions prescribed under G.S.R. notification 127 (E) dated 19th February 2019, entities are recognized as 'Startups' under the Startup India initiative by the Department for Promotion of Industry and Internal Trade (DPIIT).

Specifically in the State of Gujarat, 7,723 entities recognized as startups during the last three years viz 2023, 2024, and 2025 are incorporated as private limited companies as on 31st December 2025.

- (b) The Government is taking various steps to promote startup registration and across the country, including in the State of Gujarat.

The application process for startup recognition under the Startup India initiative has been streamlined and made entirely digital through an interactive Startup India portal and the National Single Window System (NSWS) making the same accessible from any part of the country. The documentation process for recognition is simplified with self-certification. Recognition handbook and tutorials have also been developed and uploaded on Startup India portal for ease of navigating recognition process. To promote startup recognition and to handhold entrepreneurs, workshops are held across States/UTs with support of State/UT nodal agencies for startups, and regional stakeholders such as incubators.

To amplify these measures at the grassroots, the Government is also implementing programs such as States' Startup Ranking exercise and National Startup Awards which promote and encourage recognition of startups from across the country including from non-metros. The Government also facilitates large-scale ecosystem-led events (such as Startup Mahakumbh) that bring together stakeholders from across the country and encourage recognition of startups.

These efforts are complemented with extensive social media outreach assisting and promoting startup recognition.

RURAL DEVELOPMENT UNDER PM JANMAN

572. DR. C. M. RAMESH:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether it is true that the Ministry of Rural Development has sanctioned 320 kms of connecting roads under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) with financial sanction of Rs. 280 crores to Particularly Vulnerable Tribal Group (PVTG) tribal population in Andhra Pradesh;
- (b) if so, the details of connecting roads sanctioned and implemented in the district of Anakapalli having more than 8,500 PVTG tribal population;
- (c) the details and status of works of the sanctioned roads in Anakapalli; and
- (d) the expected date of completion of above works?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

- (a) The Government of India launched the Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM-JANMAN) on November 15, 2023, targeting the development of 75 Particularly Vulnerable Tribal Groups (PVTGs) through 11 critical interventions. The road connectivity component under PM-JANMAN is being implemented by the Department of Rural Development as a vertical of Pradhan Mantri Gram Sadak Yojana (PMGSY) with an objective to provide road connectivity to Particularly Vulnerable Tribal Groups (PVTG) beneficiaries by relaxing the population criteria up to 100 from the existing 500+ in plain areas and 250+ in NE and Hilly states. A target of 8000 Km with an outlay of ₹ 8000 crore

has been allocated under this component with a cost ceiling of Rs 1.0 crore/ km by the Ministry of Tribal Affairs (MoTA), which is the administrative in-charge for PM-JANMAN.

Under PM-JANMAN, a total of 2,495 roads of 7,323.96 km and 164 bridges have been sanctioned to the States/UTs with a cost of ₹6321.71 crore, out of which 283 roads of 1538.859 km length have been constructed as on 28.01.2025. In the State of Andhra Pradesh, a total of 303 road works of 865.954 km of road length and 33 bridges have been sanctioned with a cost of ₹ 914.44 crore, out of which 14 roads of length 66.614 Km with the cost of ₹ 29.77 crore have been completed. State-wise progress under PM-JANMAN is given in the enclosed **Statement**.

(b) and (c) Sanctioning of Road projects under PM-JANMAN is subject to receiving the proposal from the concerned States as per the eligibility criteria of the programme and target set by the administrative in-charge, i.e. Ministry of Tribal Affairs (MoTA). As on date, no proposal received under PM-JANMAN from the district of Anakapalli in the State of Andhra Pradesh.

District-wise details of projects sanctioned under PM-JANMAN may be accessed at the programme website <https://pmgsy.dord.gov.in/> ->Progress Monitoring -> Monthly Progress Reports ->State MPR abstract Report.

(d) The timeline for completion of construction works under PM-JANMAN is 31st March, 2028.

STATEMENT**State-wise progress of PM-JANMAN works under PMGSY**

Sr.No.	State Name	Sanctioned			Completed		
		No of Road Work Sanctioned	Road Length Sanctioned	No of Bridge Work Sanctioned	No of Road Work Completed	No of Bridge Works Completed	Road Length Completed
1	Andhra Pradesh	303	865.954	33	14	0	66.614
2	Chhattisgarh	807	2,901.946	123	165	0	1,066.089
3	Gujarat	2	1.550	1	2	0	1.550
4	Jharkhand	300	914.143	1	10	0	31.922
5	Karnataka	40	63.756	2	0	0	1.300
6	Madhya Pradesh	783	1,835.001	0	69	0	316.685
7	Maharashtra	27	50.135	0	0	0	0.000
8	Manipur	8	35.220	0	0	0	0.000
9	Odisha	66	211.141	4	11	0	26.079
10	Rajasthan	38	98.687	0	12	0	24.750
11	Tamil Nadu	4	10.960	0	0	0	0.000
12	Telangana	25	66.975	0	0	0	1.000
13	Tripura	92	268.492	0	0	0	2.870
	Total	2,495	7,323.960	164	283	0	1,538.859

समाज कल्याण हेतु एनजीओ के लिए योजनाएं

573. श्री विजय बघेल:

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या छत्तीसगढ़ सरकार ने सामाजिक कल्याण के लिए कार्यरत गैर-सरकारी संगठनों के लिए कोई योजना लागू की है और उन्हें स्वीकृत वित्तीय अनुदान की राशि कितनी है;
- (ख) गत तीन वर्षों के दौरान दुर्ग लोक सभा क्षेत्र में उक्त गैर-सरकारी संगठनों को कुल कितनी राशि स्वीकृत की गई है; और
- (ग) क्या सरकार के पास उक्त अवधि के दौरान उक्त गैर-सरकारी संगठनों के माध्यम से लाभान्वित होने वाले व्यक्तियों की संख्या के संबंध में आंकड़े हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके कारण क्या हैं?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा):

(क) सामाजिक न्याय और अधिकारिता मंत्रालय गैर-सरकारी संगठनों/स्वैच्छिक संगठनों के लिए निम्नलिखित योजनाएं कार्यान्वित कर रहा है –

- i. अटल वयो अभ्युदय योजना (एवीवाईआई)
- ii. ड्रग्स की मांग में कमी की राष्ट्रीय कार्य योजना (एनएपीडीडीआर)
- iii. आजीविका और उद्यम हेतु लाभवंचित व्यक्तियों को सहायता (स्माइल) (ट्रांसजेंडर व्यक्तियों का कल्याण)
- iv. लक्षित क्षेत्रों में उच्च विद्यालयों में छात्रों के लिए आवासीय शिक्षा योजना (श्रेष्ठ)

छत्तीसगढ़ राज्य में पिछले 3 वर्षों के दौरान इन योजनाओं के अंतर्गत गैर-सरकारी संगठनों (एनजीओ) को जारी की गई निधियों का ब्यौरा निम्नानुसार है:

(रु. करोड़ में)

वित्त वर्ष	एवीवाईआई	एनएपीडीडीआर	स्माइल (टीजी)	श्रेष्ठ
2022-23	0.84	1.29	0.27	-
2023-24	0.86	0.68	0.09	-
2024-25	0.72	2.04	0.27	-

(ख) और (ग) गत 3 वर्षों के दौरान दुर्ग लोक सभा निर्वाचन क्षेत्र में ऐसे गैर-सरकारी संगठनों के माध्यम से जारी की गई निधियों और लाभान्वित व्यक्तियों का ब्यौरा संलग्न **विवरण** में दिया गया है।

विवरण

गत तीन वर्षों के दौरान दुर्ग लोक सभा क्षेत्र में जारी की गई निधि और लाभान्वित व्यक्तियों का ब्यौरा

वित्त वर्ष	एवीवाईएवाई		एनएपीडीडीआर		स्माइल (टीजी)		श्रेष्ठ	
	जारी की गई निधि	लाभार्थी	जारी की गई निधि (रु. करोड़ में)	लाभार्थी	जारी की गई निधि	लाभार्थी	जारी की गई निधि	लाभार्थी
2022-23	-	-	0.36	4,585	-	-	-	-
2023-24	-	-	0.46	4,533	-	-	-	-
2024-25	-	-	0.38	4,540	-	-	-	-

शिरडी में सड़कों का विकास

574. श्री भाऊसाहेब राजाराम वाकचौरे:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या शिरडी लोक सभा निर्वाचन क्षेत्र (अहमदनगर जिला) में रंजनगांव देशमुख उपकेंद्र तलेगांव रोड से होकर गुजरने वाली सड़क ऐतिहासिक येओला मार्ग का हिस्सा रही है और अभी भी 11 गांवों को जोड़ने वाली एक महत्वपूर्ण कड़ी है;
- (ख) क्या कोपरगांव-संगमनेर सड़क के विकास के बाद इस मार्ग की उपेक्षा की गई है जिसके कारण सड़क बहुत जर्जर हो गई है और लगातार दुर्घटनाएं हो रही हैं;

- (ग) क्या मंत्रालय को इस बात की जानकारी है कि शिरडी जाने वाले तीर्थयात्रियों और भारी वाहनों की बढ़ी संख्या इस मार्ग पर चलती है, जिससे सड़क पर दबाव और क्षति बढ़ गई है;
- (घ) यदि हां, तो क्या मंत्रालय क्षेत्रीय संपर्क, सुरक्षा और आर्थिक कार्यकलापों को मजबूत करने के लिए इस सड़क को प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) में शामिल करके इसके सुधार और पुनर्निर्माण के लिए तत्काल कार्रवाई करेगा तथा इसके विकास और रखरखाव के लिए निधि आवंटित करने हेतु क्या कदम उठाए गए हैं; और
- (ङ) यदि हां, तो उक्त सड़कों के शीघ्र विकास और धार्मिक-पर्यटन की दृष्टि से लाभ सुनिश्चित करने के लिए सरकार द्वारा अब तक क्या कदम उठाए गए हैं और इस संबंध में आगे की योजना क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) से (ङ) महाराष्ट्र राज्य द्वारा दी गई जानकारी के अनुसार, शिरडी लोकसभा निर्वाचन क्षेत्र (अहमदनगर जिला) में रंजनगांव देशमुख उप-केंद्र तालेगांव रोड से गुजरने वाली सड़क गैर-योजनाबद्ध सड़क है और इसलिए, इसे प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के मुख्य नेटवर्क में शामिल नहीं किया गया है। इस सड़क के किनारे स्थित गांव (बसावट) पहले से ही संगमनेर से कोपरगांव (रंजनगांव देशमुख रोड के माध्यम से) बारहमासी सड़क से जुड़े हुए हैं। इसलिए, पीएमजीएसवाई-IV के दिशानिर्देशों के अनुसार, यह सड़क योजना के तहत शामिल होने के लिए पात्र नहीं है।

ग्रामीण सड़कें राज्य का विषय है। कार्यक्रम के तहत निर्मित सड़कों का रखरखाव राज्य सरकारों की जिम्मेदारी है और सभी सड़क कार्यों को मानक बोली दस्तावेज के अनुसार, निर्माण विवरण के साथ-साथ उसी ठेकेदार के साथ किए जाने वाले प्रारंभिक पांच वर्षीय रखरखाव अनुबंधों के

अंतर्गत कवर किया जाता है। रखरखाव निधि राज्य सरकार द्वारा प्रदान की जाती है। 5 वर्ष से अधिक की सड़कों का रखरखाव भी राज्य सरकार द्वारा किया जाना है।

PROMOTION OF COOPERATIVE DAIRY AND MILK INFRASTRUCTURE

575. SHRI VISHNU DATT SHARMA:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether the Government is promoting cooperative dairy and milk infrastructure through schemes run in collaboration with National Dairy Development Board (NDDB) or State cooperative dairies, focusing on cold-chain, chilling centres, farmer training, and value-addition, if so, the details thereof;
- (b) whether any such dairy cooperative development projects have been implemented in Katni and Panna districts in Khajuraho Lok Sabha Constituency in Madhya Pradesh;
- (c) if so, the details of infrastructure created, number of cooperative members (especially women and small holders) trained or covered, and volume of milk procured or processed; and
- (d) if not, the reasons for exclusion of these regions and steps planned to extend dairy cooperative benefits to these areas?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) Department of Animal Husbandry and Dairying (DAHD), Government of India (GoI) is implementing the following schemes through National Dairy Development Board (NDDB) and State/ District cooperative dairies/ Milk Producer Organization/ Private dairies to supplement the efforts made by the State Government to promote sustainable dairy development and support to small and marginal dairy farmers across the country including Madhya Pradesh (MP):

1. National Programme for Dairy Development (NPDD): NPDD is implemented with following 2 components:

- (i) **Component "A"** of NPDD focuses on creating/strengthening of infrastructure for quality milk testing equipment as well as primary chilling facilities for State Cooperative Dairy Federations/ District Cooperative Milk Producers' Union/ Self Help Groups (SHGs)/ Milk Producer Companies/ Farmer Producer Organizations.
- (ii) **Component "B"** of the NPDD scheme "Dairying through Cooperatives" Japan International Cooperation Agency (JICA) assisted, aims to increase sale of milk and dairy products by increasing farmer's access to organized market, upgrading dairy

processing facilities and marketing infrastructure and enhancing the capacity of producer owned institutions.

2. Supporting Dairy Cooperatives and Farmer Producer Organisations engaged in dairy activities (SDCFPO): To assist the State Dairy Cooperative Federations by providing interest subvention (regular 2% and additional 2% on prompt repayment) with respect to soft working capital loan to tide over the crisis on account severely adverse market conditions or natural calamities.

3. Animal Husbandry Infrastructure Development Fund (AHIDF): AHIDF provides interest subvention at the rate 3% per annum for creation/ strengthening of livestock product processing and diversification infrastructure thereby providing greater access for unorganized producer members to organized market.

These schemes are helping in expanding network of dairy cooperatives, strengthening of dairy infrastructure, working capital requirement, enhancing availability of feed and fodder. These interventions help to reduce the cost of milk production and also help to enhance income of milk producer from dairy farming.

(b) Under Component A of NPDD, Jabalpur and Bundelkhand Milk Unions are covered as Implementing Agencies. Katni is part of Jabalpur Milk Union and Panna is part of Bundelkhand Milk Union.

(c) The physical progress reported by MP State Cooperative Milk Federation is tabulated below:

Area	Bulk Milk Coolers (BMC)		Dairy Cooperative Societies (DCSs)		Producer Members (Numbers)	Average Milk Procurement (Kilograms per Day)
	Number	Capacity	Organised	Functional		
Katni	1	3000 Litres	23	14	651	732
Panna	1	2000 Litres	96	39	690	2696

(d) Does not arise in view of (b) above.

NATIONAL LIVESTOCK MISSION IN PUNJAB

576. SHRI MALVINDER SINGH KANG:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the details of funds allocated and infrastructure created by the Government under National Livestock Mission for Punjab specifically Anandpur Sahib Lok Sabha Constituency;
- (b) the details/list of cattle rearing units including goat/sheep rearing units in rural areas like Garshankar in Hoshiarpur district, Balachaur in Nawanshahr district and milk processing plants supported in Chamkaur Sahib in Ropar district;

- (c) the number of women self-help group trained and provided breed improvement subsidies under the Mission in villages of Hoshiarpur's Garhshankar, Ropar's Chamkaur Sahib; and
- (d) the steps taken/being taken by the Government to integrate livestock insurance with Pradhan Mantri Fasal Bima Yojana (PMFBY) for small ruminant farmers in such districts?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) Under National Livestock Mission (NLM) Rs. 369.66 Lakh is allocated to Punjab State during last five year in various components of the scheme.

(b) : No cattle rearing units including goat/sheep rearing units in rural areas like Garhshankar in Hoshiarpur district, Balachaur in Nawashahar district has been established. The number of goat and sheep unit supported under Entrepreneurship Development Programme of National Livestock Mission in Punjab is given as under:

District	No. of projects	Total Project Cost (Rs. in lakh)
Amritsar	1	100
Faridkot	2	50.224
Fazilka	3	173.07496
Gurdaspur	1	46.8105
Mansa	2	75.508
Pathankot	2	191.1795
Patiala	1	118.624

Sri Muktsar Sahib	2	98.72979
Grand Total	14	854.15075

Department of Animal Husbandry and Dairying (DAHD), Government of India is implementing “National Programme for Dairy Development (NPDD)” scheme. Under the Component ‘B’ of the NPDD scheme milk processing plant with a capacity of 5 Lakh Liter Per day (LLPD) has been sanctioned with the cost of ₹ 310.013 cr for Ropar Milk Union.

(c) The information pertaining to the question stands NIL.

(d) There is no proposal to integrate Livestock Insurance with Pradhan Mantri Fasal Bima Yojana (PMFBY) for small ruminants or any other livestock.

FARMERS DEMANDS

577. SHRI SURESH KUMAR SHETKAR:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government, in view of, the kisan wing warning of nationwide resistance larger than the 2020-21 farmers’ movement is proceeding in a confrontational manner instead of transparent dialogue, if so, the details thereof and if not, the reasons therefor;
- (b) the response of the Government to the resolution demanding the immediate release of activist Sonam Wangchuk and others who have been

incarcerated for over five years without trial, if so, the details thereof and if not, the reasons therefor;

- (c) the Government has ignored repeated demands for repeal or review of the Unlawful Activities (Prevention) Act, despite widespread allegations of misuse against activists, farmers and dissenters, if so, the details thereof and if not, the reasons therefor; and
- (d) how does the Government respond to allegations that national policy decisions, including trade agreements, are being shaped under pressure from US imperial interests and corporate lobbies rather than Indian farmers, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) Issues relating to farmers are addressed proactively, expeditiously and amicably by the Government to ensure their socio-economic well-being. After the repeal of the three Farm Laws in 2021, the Government held seven rounds of discussions in two phases with Samyukta Kisan Morcha (SKM) and Kisan Mazdoor Morcha (KMM) at the level of Union Agriculture and Farmers Welfare Minister. First discussion was held on 8th February, 2024. Subsequently, discussions were held on 12th, 15th, 18th February 2024, 14th, 22nd February, 2025 and 19th March, 2025. Through sustained dialogue, most of the issues raised by the farmers' organisations have been resolved.

(b) and (c) As per the Seventh Schedule of the Constitution, 'Police' and 'Public Order' are State subjects and, therefore, the primary responsibility to prevent, detect, register and investigation crime including those under the Unlawful Activities (Prevention) Act, 1967 (UAPA) and prosecute the criminals, primarily lies with the State Governments and Union Territory Administrations.

(d) Government is committed to the socio-economic development of farmers and protection of their interests. All national policies, including continued higher subsidy on fertilizers, record procurement at Minimum Support Prices (MSP), direct income support of ₹6,000 per year to farmers under DBT etc. are formulated solely in the interest of farmers and agriculture, without any external influence. Government enters into trade negotiations only after carefully safeguarding the interests of Indian farmers and adequate safeguards for farmers are provided in the Trade Agreements.

IMPLEMENTATION OF RASHTRIYA GOKUL MISSION

578. SHRI NAVEEN JINDAL:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to State:

- (a) the significant impact of fodder inflation (which accounts for ~70% of milk production cost), the steps taken by the Government to address the chronic

- scarcity of green fodder and make balanced and affordable feed supplements available to farmers;
- (b) the initiatives being implemented by the Government under schemes like the Rashtriya Gokul Mission to improve the genetic potential of indigenous cattle breeds and enhance milk productivity and the measurable outcomes during each of the last three fiscals, year-wise and in the ongoing one till 31 December 2025;
- (c) the measures being taken by the Government to strengthen veterinary support and disease management protocols; and
- (d) the current status of the programme to provide prompt compensation for cattle deaths due to infectious diseases?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

- (a) No specific information is available with the Department of Animal Husbandry and Dairying, Government of India regarding significant impact of fodder inflation on milk production. However, the implementation of Rashtriya Gokul Mission and other initiatives undertaken by the Government of India have resulted in a significant 69 % increase in milk production over the past decade, rising from 146.31 million tonnes in 2014-15 to 248 million tonnes in 2024-25.

In order to complement the efforts of the States and Union Territories to address the chronic scarcity of green fodder the Department of Animal Husbandry and Dairying, Government of India is implementing Centrally Sponsored Scheme 'National Livestock Mission' with a Sub Mission on Feed and Fodder Development. The Sub-Mission on feed and fodder is having following components:

- (i) Assistance for Quality Fodder Seed Production
- (ii) Entrepreneurial activities in feed and fodder
- (iii) Establishment of Entrepreneurs for Fodder Seed processing Infrastructure (processing and grading unit/ fodder seed storage godown)
- (iv) Fodder production from Non-Forest Wasteland/Rangeland/Non-arable Land" and "Fodder Production from Forest Land

The Department of Animal Husbandry and Dairying, Government of India is supporting establishment of fodder Farmer Producer Organization (FPOs) with the aim to develop organised system of production and sale of fodder products - silage, hay, dry fodder blocks, Total Mixed Ration (TMR), planting material, fodder seeds etc and to bridge the gap between demand and supply of fodder in the country and so far 100 fodder FPOs have been registered.

The Department of Animal Husbandry and Dairying, Government of India has requested all the States and Union Territories to establish fodder task force to

increase the fodder cultivation areas and convergence of other schemes of the States and Central Government. These efforts will increase the fodder availability in the respective States and Union Territories. ICAR-Indian Grassland and Fodder Research Institute Jhansi has prepared Fodder Resource Development Plans for all States which has been circulated to them for its implementation.

For enhancing availability of balanced feed assistance is made available to the States under the component B of National Programme for Dairy Development for establishment of cattle feed plants as per norms and guidelines of the scheme. Under the scheme Animal Husbandry Infrastructure Development Funds 3% interest subvention is made available to entrepreneurs for establishment of cattle feed plants as per norms and guidelines of the scheme.

(b) The initiatives implemented by the Government under scheme Rashtriya Gokul Mission to improve the genetic potential of indigenous cattle breeds and enhance milk productivity are as under:

- (i) Nationwide Artificial Insemination Programme is implemented to enhance artificial insemination coverage in the country including artificial insemination among indigenous cattle population.
- (ii) Sex Sorted Semen: Sex-sorted semen technology has been introduced in the country to ensure production of female calves with up to 90% accuracy. Indigenously developed sex sorted semen production technology has been launched with this technology cost of sex sorted

semen has been reduced substantially and sex sorted semen is available to farmers at reasonable rates.

- (iii) Accelerated Breed Improvement Programme using sex sorted semen is implemented for promotion of sex sorted semen and incentive upto 50% of the cost of sex sorted semen on assured pregnancy is made available to farmers.
- (iv) Multi-Purpose Artificial Insemination Technicians in Rural India (MAITRI's): MAITRIs are trained and equipped to deliver quality Artificial Insemination services at farmers' doorstep.
- (v) In-Vitro Fertilization (IVF) Technology is promoted for the development and conservation of indigenous breeds. The Department has established 24 IVF laboratories across India for this purpose. The Accelerated Breed Improvement Programme, leveraging IVF technology, has been launched to take advanced breeding methods to farmers' doorsteps, with an incentive of Rs. 5,000 provided for every assured pregnancy.
- (vi) Progeny testing and Pedigree selection programme is implemented to produce high genetic merit bulls, including bulls of indigenous breeds. Progeny testing is implemented for Gir, Sahiwal breeds of cattle, and Murrah, Mehsana breeds of buffaloes. Under the Pedigree selection programme Rathi, Tharparkar, Hariana, Kankrej breeds of cattle and

Jaffarabadi, Nili Ravi, Pandharpuri and Banni breeds of buffalo are covered.

- (vii) Strengthening of semen stations to achieve qualitative and quantitative improvement in semen production including semen of indigenous breeds. So far, strengthening of 47 semen stations have been sanctioned.
- (viii) Creation awareness among farmers: Under the scheme, fertility camps, milk yield competitions, calf rallies, seminars, workshops, and conclaves have been organized to create awareness among farmers about the importance of indigenous bovine breeds.

Due to the implementation of schemes and other measures undertaken by the Department of Animal Husbandry and Dairying, Government of India the total productivity of Bovines in the country has increased from 1640 kilograms per animal per year in 2014-15 to 2250 kilograms per animal per year in 2024-25 that is by 36.63% which is the highest productivity gain by any country in the world. The productivity of the indigenous and non-descript cattle has increased from 927 kilograms per animal per year in 2014-15 to 1343.2 kilograms per animal per year in 2024-25 that is by 44.89%. The productivity of the buffaloes has increased from 1880 kilograms per animal per year in 2014-15 to 2365.2 kilograms per animal per year in 2024-25 that is by 25.80%. Milk production in the country has increased from 146.31 Million Tonnes in 2014-15 to 247.87 Million Tonnes in

2024-25 that is by 69.41 % during the last 11 years. The details of measurable outcomes during each of the last three fiscals, year-wise and current year is given in the enclosed **Statement**.

(c) and (d) Department is supporting the states/UTs to increase livestock productivity and augmenting livestock health care through the implementation of Livestock Health and Disease Control Programme (LHDCP) which is a Central Sector Scheme, in all States/UTs, with the aim of reducing risk to animal health by prophylactic vaccination against diseases of animals, capacity building of Veterinary services, disease surveillance and strengthening Veterinary infrastructure. The major activities supported are vaccination against Foot and Mouth Disease (FMD), Brucellosis, Peste des Petits Ruminants (PPR) and Classical Swine Fever (CSF) under 100% central assistance, Assistance to States for Control of Animal Disease (ASCAD) for control of state prioritized economically important exotic, emergent and zoonotic animal diseases. Under the sub-component Establishment and Strengthening of Veterinary Hospitals and Dispensaries (ESVHD-MVU), 100% financial assistance is provided towards procurement and customization of Mobile Veterinary Units (MVUs) with recurring operational expenditure for delivery of veterinary healthcare services at farmers' doorsteps. Additionally, a new component of Pashu Aushadhi is included in the LHDCP to make available quality generic veterinary medicine at affordable price to the dairy farmers through Pradhan Mantri Kisan Samriddhi Kendras (PM-KSK)

and Cooperative Societies. Further, there is no provision under LHDCP to compensate farmers on cattle death. State Governments may explore the possibility for relief activities according to the magnitude of the ground situation, from the State funds or State Disaster Response Fund (SDRF) as per the approved items and norms and laid down procedure of Government of India.

STATEMENT

Details of measurable outcomes during each of the last three fiscals, year-wise and current year

S. No.	Name of the Scheme/Sub Scheme	2022-23		2023-24		2024-25		2025-26	
		Target	Ach	Targets	Ach	Targets	Ach	Targets	Ach (upto 30.09.2025)
1.	No. of Artificial Insemination Done (in million)	105	106	110	109	100	100.80	100	54
2.	No. of improved calves born (in million)	28	29	35	35	35	35.5	35	17
3.	No. of new MAIRTIs Inducted	7845	7973	8000	9031	6000	6475	8000	3400
4.	No. of Exiting MAITRIs Trained	20000	21672	25000	26003	20000	21325	20000	14000
5.	No. of semen doses produced (in million)	135	131.32	135	133.38	135	145	140	70
6.	No. of High Genetic Merit Bulls produced	1200	1276	1200	1293	1000	1106	1100	450
7.	Doses of Sex Sorted Semen Production (in lakh)	10	24.36	15	28.15	18	20.10	20	35

वरिष्ठ नागरिकों के लिए दीर्घकालिक देखभाल अवसंरचना

579. श्री कुलदीप इंदौरा:

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या देश में साठ वर्ष से अधिक आयु के लगभग बीस प्रतिशत व्यक्तियों को अपनी दैनिक कार्यकलापों को करने में कठिनाइयों का सामना करना पड़ता है, जबकि दीर्घकालिक देखभाल सुविधाएं अत्यंत सीमित हैं;
- (ख) यदि हां, तो क्या सरकार सभी जिलों में किफायती वृद्धाश्रम, सहायता आधारित जीवन-यापन सुविधाएं और डे- केयर सेंटर स्थापित करने की कोई योजना बना रही है;
- (ग) क्या सरकार गृह-केंद्रित वृद्ध देखभाल सेवाओं को बढ़ावा देने और प्रशिक्षित देखभाल कर्ताओं की उपलब्धता सुनिश्चित करने के लिए सार्वजनिक-निजी भागीदारी (पीपीपी) मॉडल लागू करने पर विचार कर रही है;
- (घ) क्या एल्डरलाइन (14567) हेल्पलाइन को और मजबूत करने की कोई योजना है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और
- (ङ) क्या सरकार माता-पिता और वरिष्ठ नागरिकों का भरण-पोषण तथा कल्याण अधिनियम, 2007 के अंतर्गत वरिष्ठ नागरिकों के साथ दुर्यवहार से संबंधित मामलों के त्वरित निपटान के लिए फास्ट-ट्रैक ट्रिब्यूनल स्थापित करने पर विचार कर रही है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा):

- (क) स्वास्थ्य और परिवार कल्याण मंत्रालय के तत्वाधान में लॉन्गिट्यूडिनल एजिंग स्टडी इन इंडिया (एलएएसआई) द्वारा किए गए अध्ययन के अनुसार, देश में 60 वर्ष और उससे अधिक आयु के 23.8

प्रतिशत व्यक्तियों को दैनिक जीवन के कार्यों (एडीएल) में कम से कम एक कार्य में कठिनाइयों का सामना करना पड़ता है, जो कि देखभाल की आवश्यकता की व्यापक गंभीरता को दर्शाता है।

(ख) सामाजिक न्याय और अधिकारिता मंत्रालय देश भर में वरिष्ठ नागरिकों के कल्याण के लिए 01.04.2021 से अटल वयो अभ्युदय योजना (एवीवाईवाई) नामक एक व्यापक योजना लागू कर रहा है। एकीकृत वरिष्ठ नागरिक कार्यक्रम (आईपीएसआरसी), जो एवीवाईवाई का एक घटक है, के अंतर्गत वरिष्ठ नागरिक गृहों, सतत देखभाल गृहों, मोबाइल मेडिकेयर यूनिटों और फिजियोथेरेपी क्लीनिकों के संचालन और मेन्टेनेंस के लिए संगठनों को सहायता अनुदान प्रदान किया जाता है। वर्तमान में, आईपीएसआरसी के तहत 705 वरिष्ठ नागरिक गृहों, 13 सतत देखभाल गृहों, 17 मोबाइल मेडिकेयर यूनिटों और 03 फिजियोथेरेपी क्लीनिकों को सहायता प्रदान की जा रही है।

इसके अतिरिक्त, एवीवाईवाई के राष्ट्रीय वयोश्री योजना (आरवीवाई) घटक के अंतर्गत वृद्धावस्था से संबंधित किसी भी दिव्यांगता/दुर्बलता से पीड़ित पात्र वरिष्ठ नागरिकों को सहायक उपकरण प्रदान किए जा रहे हैं जो कम दृष्टि, सुनने की समस्या, दांतों की समस्या और लोकोमोटर दिव्यांगता जैसी दिव्यांगता/दुर्बलता को दूर करते हुए उनके शारीरिक कार्यों में लगभग सामान्य स्थिति बहाल कर सकते हैं। वर्तमान में, 7.93 लाख पात्र वरिष्ठ नागरिक आरवीवाई के तहत लाभान्वित हुए हैं।

(ग) सामाजिक न्याय और अधिकारिता मंत्रालय घर पर देखभाल किए जाने के महत्व और प्रशिक्षित देखभाल करने वाले व्यक्तियों की आवश्यकता को समझता है। इसलिए, यह विभाग वृद्धावस्था संबंधी देखभालकर्ताओं के क्षेत्र में आपूर्ति और बढ़ती मांग में अंतर को पाटने के लिए पीएम-स्पेशल (घर पर वृद्धावस्था की देखभाल तथा जीवन सहायक यंत्र उपलब्ध कराने की प्रणाली) नामक एक योजना घटक का कार्यान्वयन कर रहा है ताकि वरिष्ठ नागरिकों को और अधिक प्रोफेशनल तरीके से सेवाएं प्रदान की जा सकें और वृद्धावस्था की देखभाल के क्षेत्र में प्रोफेशनल देखभालकर्ताओं का एक कैडर भी बनाया जा सके।

(घ) सरकार ने वरिष्ठ नागरिकों के लिए एक राष्ट्रीय हेल्पलाइन स्थापित की है, जिसे एल्डरलाइन (टोल-फ्री नंबर 14567) कहा जाता है, ताकि वरिष्ठ नागरिकों को निःशुल्क सूचना, मार्गदर्शन और भावनात्मक समर्थन प्रदान किया जा सके। टेक्नोलॉजी संबंधी आधारभूत सुविधाओं को बढ़ा कर, कॉल-हैंडलिंग क्षमता को बढ़ा कर तथा आउटरीच कार्यक्रमों द्वारा गहन जागरूकता को बढ़ावा देकर एल्डरलाइन को सशक्त करने के निरंतर प्रयास किए जाते हैं ताकि अधिक से अधिक व्यक्ति इसका लाभ उठा सकें।

(ङ) माता-पिता तथा वरिष्ठ नागरिक भरण-पोषण तथा कल्याण (एमडब्ल्यूपीएससी) अधिनियम, 2007 में वरिष्ठ नागरिकों को त्वरित, सुलभ और शीघ्र न्याय दिलाने के लिए भरण-पोषण अधिकरणों और अपीलीय अधिकरणों की स्थापना का प्रावधान है। मौजूदा सांविधिक ढांचे में वरिष्ठ नागरिकों के भरण-पोषण और कल्याण से संबंधित शिकायतों के शीघ्र निवारण का पर्याप्त प्रावधान किया गया है। अधिनियम की धारा 5(4) के तहत, भरण-पोषण अधिकरणों को बच्चों या रिश्तेदारों को नोटिस देने की तारीख से नब्बे दिनों के भीतर भरण-पोषण से संबंधित आवेदनों का निपटान करना अनिवार्य है, जिसे असाधारण परिस्थितियों में अधिकतम तीस दिनों तक बढ़ाया जा सकता है।

DISTRICTS AS EXPORTS HUBS

580. SHRI BRIJMOHAN AGRAWAL:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the criteria for fund distribution across States, and what specific export targets are set for inland and non-traditional districts under the "Districts as Export Hubs" initiative;

- (b) the manner in which merging schemes like the Interest Equalisation Scheme and Market Access Initiative reduce administrative turnaround time for MSME disbursements;
- (c) the percentage specifically earmarked for first-time exporters;
- (d) the volume of financial relief dedicated to the Textiles and Handicraft sectors to safeguard domestic employment, given global tariff pressures;
- (e) the specific financial allocation that has been made for the development of 'Niryat Disha' interventions in the Chhattisgarh's tribal-dominated and LWE-affected districts to transition their traditional forest produce and handicrafts into high-value global exports; and
- (f) the specific KPIs the DGFT's digital platform will track to ensure this remains a strictly "outcome-based" mechanism?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (f) Districts as Export Hubs (DEH) is a capacity building initiative of the Directorate General of Foreign Trade, Department of Commerce, which is aimed at targeting export promotion, manufacturing, and employment generation at the grassroots level.

It builds on the policy impetus of the AtmaNirbhar Bharat Mission, vision of Make in India for the world and Vocal for Local by involving States and Districts

as meaningful stakeholders and active participants in order to synergise export promotion efforts in India.

Districts as Export Hubs initiative is an enabling framework. The initiative functions through the convergence and coordination of existing schemes, programmes, and institutional efforts of the Central and State Governments, as well as other stakeholders, to promote export potential at the district level.

The initiative does not provide for earmarking funds or for specifying sector- or category-wise percentages, including for MSMEs.

Government has approved the Scheme for Export Promotion Mission (EPM) for the period FY 2025-26 to FY 2030-31, aimed at strengthening India's export competitiveness, particularly for MSMEs.

EPM shall operate through two integrated sub-schemes:

- a. Niryat Protsahan, focused on improving access to trade finance through instruments such as interest subvention, export factoring, collateral guarantee for export credit, credit for e-commerce exporters, support for emerging export opportunities and
- b. Niryat Disha, focused on other trade enablers such as export quality and compliance support, international branding and packaging, market access initiatives, export logistics and warehousing, and trade intelligence.

EPM consolidates the earlier Interest Equalisation Scheme and Market Access Initiative within a single governance and digital framework, thereby reducing duplication of processes, streamlining approvals, improving coordination among implementing agencies, and reducing administrative turnaround time for MSME- related disbursements.

Exporters and institutions from Chhattisgarh are eligible to avail support under relevant components of NIRYAT DISHA, including market access, quality and compliance, branding and trade facilitation, subject to approved guidelines and proposals.

Different initiatives under Export Promotion Mission will be implemented and monitored through Digital Platforms including a framework to measure outcomes.

विषय-राष्ट्रीय खाद्य सुरक्षा मिशन

581. श्री मुरारी लाल मीना:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या विगत तीन वर्षों के दौरान राष्ट्रीय स्तर पर दौसा लोक सभा निर्वाचन क्षेत्र में धान, गेहूं, दाल, तिलहन और मोटे अनाज जैसी प्रमुख फसलों को राष्ट्रीय खाद्य सुरक्षा मिशन के अंतर्गत शामिल किया गया है और यदि हां, तो तत्संबंधी फसल-वार ब्यौरा क्या है;

- (ख) उक्त मिशन के अंतर्गत किसानों की उत्पादकता बढ़ाने के लिए उन्नत एवं प्रमाणित बीज, उर्वरक, कृषि उपकरण, मृदा स्वास्थ्य कार्ड और आधुनिक कृषि तकनीकों के रूप में प्रदान किए गए लाभों का ब्यौरा क्या है;
- (ग) दौसा लोक सभा निर्वाचन क्षेत्र में राष्ट्रीय खाद्य सुरक्षा मिशन के कार्यान्वयन के परिणामस्वरूप गत तीन वर्षों के दौरान विभिन्न फसलों के उत्पादन और प्रति हेक्टेयर उत्पादकता में हुई वृद्धि का ब्यौरा क्या है; और
- (घ) क्या सरकार का उक्त मिशन के अंतर्गत दौसा जैसे अर्ध-शुष्क और जल-संकटग्रस्त क्षेत्रों के लिए कोई विशेष पैकेज, अतिरिक्त सहायता या जलवायु-अनुकूल फसल प्रोत्साहन योजना शुरू करने का प्रस्ताव है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (घ) चावल, गेहूं, मोटे अनाज और पोषक अनाज जैसी प्रमुख फसलें राष्ट्रीय खाद्य सुरक्षा एवं पोषण मिशन (एनएफएसएनएम) के अंतर्गत शामिल हैं। मिशन के कार्यान्वयन के जिलावार विवरण का रख-रखाव राज्यों द्वारा किया जाता है।

राज्य अधिकारियों द्वारा सूचित किया गया है कि दौसा लोकसभा क्षेत्र में गेहूं और मोटे अनाज एनएफएसएनएम के अंतर्गत शामिल हैं। इससे पहले, तिलहन फसलें और दलहन भी इस योजना के अंतर्गत शामिल थीं।

दौसा लोकसभा क्षेत्र में वर्ष 2022-23 से 2024-25 के दौरान एनएफएसएनएम के अंतर्गत उन्नत और प्रमाणित बीज, उर्वरक, मृदा स्वास्थ्य कार्ड और कृषि उपकरण के रूप में प्रदान किए गए लाभों का विवरण निम्नलिखित है:

क्र.सं.	कार्यकलाप का विवरण	इकाई	2022-23	2023-24	2024-25
1.	उन्नत और प्रमाणित बीज	किसानों की	20539	19573	16788

		संख्या			
2.	उर्वरक (जैविक उर्वरक, सूक्ष्म पोषक तत्व)	किसानों की संख्या	2850	4620	3550
3.	मृदा स्वास्थ्य कार्ड (पीएम-आरकेवीवाई के अंतर्गत मृदा स्वास्थ्य एवं उर्वरता)	किसानों की संख्या	32561	41741	39680
4.	कृषि उपकरण	किसानों की संख्या	251	344	416

दौसा लोकसभा क्षेत्र में राज्य अधिकारियों द्वारा दी गई जानकारी के अनुसार, वर्ष 2022-23 से 2024-25 के दौरान विभिन्न फसलों का उत्पादन और उत्पादकता निम्नलिखित है:

उत्पादन मीट्रिक टन में और उत्पादकता किलोग्राम/हेक्टेयर में

क्र.सं.	फसलें	2022-23		2023-24		2024-25	
		उत्पादन	उत्पादकता	उत्पादन	उत्पादकता	उत्पादन	उत्पादकता
1.	गेहूं*	72936	4138	53504	4070	50666	3435
2.	चना	76448	1879	70472	1926	95771	2053
3.	बाजरा	362535	1736	354398	1733	353329	1779
4.	मूंगफली	40111	2034	42799	1947	34990	1529
5.	तिल	3955	472	3741	555	2349	371
6.	सरसों	186174	2209	161949	2206	168687	2190

*गेहूं के उत्पादन और उत्पादकता के आंकड़े जयपुर जिले के केवल दो विधानसभा क्षेत्रों के हैं, जो दौसा लोकसभा क्षेत्र में आते हैं और एनएफएसएनएम के अंतर्गत शामिल हैं।

राष्ट्रीय खाद्य सुरक्षा मिशन के तहत राजस्थान सहित कार्यान्वयन करने वाले राज्यों में उच्च उपज देने वाली, जलवायु-अनुकूल, बायो-फोर्टिफाइड किस्में या हाइब्रिड किस्में जो कीटों, नाशीजीव और रोगों के प्रति प्रतिरोधी हों, साथ ही लघु और मध्यम अवधि (10 वर्ष से कम पुरानी) की किस्में जो मौजूदा प्रमुख किस्मों से बेहतर प्रदर्शन करती हों, उन्हें प्रोत्साहन दिया जाता है।

स्टील अथॉरिटी ऑफ इंडिया लिमिटेड के संयंत्रों में दुर्घटनाएँ

582. श्री काली चरण सिंह:

क्या इस्पात मंत्री यह बताने की कृपा करेंगे कि:

- (क) विगत दस वर्षों के दौरान स्टील अथॉरिटी ऑफ इंडिया लिमिटेड (एसएआईएल) की प्रत्येक इकाई/संयंत्र में औद्योगिक दुर्घटनाओं के कारण मरने वाले स्थायी, संविदा वाले, प्रशिक्षु और अन्य श्रेणियों के श्रमिकों/कामगारों की संख्या कितनी है और तत्संबंधी ब्यौरा क्या है;
- (ख) क्या औद्योगिक दुर्घटनाओं में मानव मृत्यु और गंभीर सुरक्षा विफलताएं संबंधित इकाइयों के वरिष्ठ अधिकारियों की वार्षिक गोपनीय रिपोर्ट (एसीआर), पदोन्नति, प्रदर्शन से जुड़ा वेतन (पीआरपी) या अन्य प्रोत्साहनों से नहीं जुड़ी हैं और यदि हां, तो इसके क्या कारण हैं;
- (ग) उक्त अवधि के दौरान सुरक्षा मानकों के उल्लंघन या प्रबंधन की लापरवाही के लिए पहचाने गए अधिकारियों के खिलाफ की गई अनुशासनात्मक/दंडात्मक कार्रवाई का इकाई-वार ब्यौरा क्या है; और
- (घ) सरकार द्वारा भविष्य में मानव जीवन की सुरक्षा सुनिश्चित करने के लिए उठाए जा रहे ठोस और समयबद्ध कदम का ब्यौरा क्या है?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

(क) से (घ) स्टील अथॉरिटी ऑफ इंडिया लिमिटेड (सेल) संविदागत श्रमिकों सहित अपने सभी कर्मचारियों के लिए मानक प्रचालन प्रक्रियाओं और सुरक्षा प्रबंधन प्रणालियों के माध्यम से दैनिक प्रचालनों में कार्य-विशिष्ट सुरक्षा उपायों को शामिल करता है। पिछले दस वर्षों के दौरान सेल के सभी संयंत्रों में औद्योगिक दुर्घटनाओं के कारण 131 मौतें (नियमित और संविदागत कामगारों सहित) दर्ज की गई थीं।

सेल द्वारा सुरक्षा नियमों के उल्लंघन या लापरवाही के लिए ज़िम्मेदार पाए गए कार्मिकों या ठेकेदारों के विरुद्ध लागू नियमों के अनुसार उपयुक्त अनुशासनिक और दंडात्मक कार्रवाई की जाती है। सेल ने बाहरी सुरक्षा विशेषज्ञों को शामिल करके, मैन-मशीन इंटरफ़ेस को कम करने के लिए डिजिटल हस्तक्षेप, केंद्रित कौशल-विकास प्रशिक्षण, व्यावहारिक सुरक्षा पहल और अनिवार्य रोजगार सुरक्षा विवरण के माध्यम से अपने सुरक्षा ढांचे को मजबूत किया है।

छात्रवृत्ति कोष में वृद्धि

583. श्री अमरा राम:

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार का महंगाई को देखते हुए अनुसूचित जाति, अनुसूचित जनजाति और अन्य पिछड़ा वर्ग के छात्रों को दी जाने वाली छात्रवृत्ति को बढ़ाने का प्रस्ताव है और यदि हां, तो कब तक और यदि नहीं, तो इसके क्या कारण हैं; और
- (ख) क्या सरकार का प्रत्येक छात्र को मासिक आधार पर छात्रवृत्ति देने का प्रस्ताव है और यदि हां, तो कब तक और यदि नहीं, तो इसके क्या कारण हैं?

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रामदास अठावले):

- (क) अनुसूचित जातियों (एससी), अनुसूचित जनजातियों (एसटी) और अन्य पिछड़े वर्गों (ओबीसी) के लिए योजनाओं में मूल्यांकन अध्ययन रिपोर्टों की सिफारिशों के आधार पर, संबंधित मंत्रालयों/विभागों सहित सभी हितधारकों के साथ परामर्श करके और निर्धारित प्रक्रिया के अनुसार अगले वित्तीय चक्र के लिए संशोधन किया जा रहा है।
- (ख) वर्तमान में, ऐसा कोई प्रस्ताव विचाराधीन नहीं है।

किसान कल्याण योजनाओं की प्रगति

584. श्री जसवंतसिंह सुमनभाई भाभोर:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) दाहोद लोक सभा निर्वाचन क्षेत्र में पीएम-किसान सम्मान निधि योजना के माध्यम से सीधे किसानों के खातों में अंतरित की गई कुल धनराशि कितनी है;
- (ख) दाहोद लोक सभा निर्वाचन क्षेत्र में उन किसानों की संख्या कितनी है जिन्हें प्राकृतिक आपदाओं की स्थिति में प्रधानमंत्री फसल बीमा योजना के तहत वित्तीय सुरक्षा प्रदान की गई है; और
- (ग) सरकार द्वारा दाहोद लोक सभा निर्वाचन क्षेत्र में किसानों की आय दोगुनी करने के उद्देश्य से स्थापित किए गए नए 'कृषि विज्ञान केंद्रों' की उपलब्धियों का ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

- (क) पीएम-किसान योजना एक केंद्रीय क्षेत्र की योजना है जिसका शुभारंभ फरवरी 2019 में माननीय प्रधानमंत्री द्वारा कृषि योग्य भूमि वाले किसानों की वित्तीय आवश्यकताओं पूरा करने के लिए किया गया था। इस योजना के तहत प्रत्यक्ष लाभ अंतरण (डीबीटी) के माध्यम से किसानों के आधार से जुड़े बैंक खातों में तीन समान किस्तों में 6,000/- रुपए प्रति वर्ष का वित्तीय लाभ अंतरित किया जाता है। पीएम-किसान योजना के तहत लाभ प्राप्त करने के लिए कृषि योग्य भूमि का होना प्राथमिक पात्रता मानदंड है, जो उच्च आर्थिक स्थिति से संबंधित कुछ अपवर्जनों के अधीन हैं।

किसान-केंद्रित डिजिटल इंफ्रास्ट्रक्चर ने यह सुनिश्चित किया है कि योजना का लाभ देश भर के सभी किसानों को बिना किसी बिचौलिए के हस्तक्षेप के प्राप्त हो। लाभार्थियों के पंजीकरण और सत्यापन में पूर्ण पारदर्शिता बनाए रखते हुए, भारत सरकार ने योजना के आरंभ से अब तक 21 किस्तों में ₹4.09 लाख करोड़ से अधिक का वितरण किया है। योजना की शुरुआत के बाद से गुजरात के दाहोद निर्वाचन क्षेत्र के अंतर्गत जिलों के लाभार्थियों को जारी की गई राशि निम्नानुसार है:

क्रम संख्या	जिले का नाम	जारी की गई राशि (करोड़ रुपये में)
1	दाहोद	1,238.60
2	महिसागर	660.73

(ख) देश में 'प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई)' खरीफ 2016 सीजन से प्रारंभ की गई थी। पीएमएफबीवाई संबंधित राज्य सरकार द्वारा अधिसूचित फसलों और क्षेत्र के लिए बुवाई पूर्व से लेकर फसलोपरांत फसल हानि के लिए व्यापक जोखिम बीमा प्रदान करता है। यह योजना न केवल गैर-निवारणीय प्राकृतिक जोखिमों/और बाढ़, जलप्लावन आदि जैसी गंभीर जलवायु आपदाओं के कारण व्यापक प्रसार उपज हानि के खिलाफ सुरक्षा प्रदान करती है बल्कि स्थानीय जोखिमों (जलप्लावन, बादल फटने आदि सहित) और चक्रवात, चक्रवाती/बेमौसम वर्षा और ओलावृष्टि के कारण फसलोपरांत हानि और स्थगित बुआई के कारण कृषि स्तर पर उपज हानि के लिए भी सहायता प्रदान करती है। यह योजना राज्यों के साथ-साथ किसानों के लिए भी स्वैच्छिक है। सभी इच्छुक किसान इस योजना के तहत नामांकन करने के पात्र हैं। तथापि, गुजरात राज्य वर्तमान में इस योजना को कार्यान्वित नहीं कर रहा है।

विभाग नियमित रूप से सभी स्टैकहोल्डर्स की साप्ताहिक वीडियो कॉन्फ्रेंस, वन-टू-वन बैठकों के साथ-साथ गैर-कार्यान्वयन करने वाले राज्यों/संघ राज्य क्षेत्रों सहित सभी राज्यों/केंद्र शासित प्रदेशों के साथ राष्ट्रीय समीक्षा सम्मेलन आयोजित कर रहा है ताकि कार्यान्वयन न करने वाले राज्यों/केंद्र शासित प्रदेशों को पीएमएफबीवाई को अपनाने के लिए प्रोत्साहित किया जा सके। हाल ही में माननीय कृषि एवं किसान कल्याण मंत्री ने योजना में भागीदारी को प्रोत्साहित करने के लिए गैर-कार्यान्वयन राज्यों के माननीय मुख्यमंत्रियों को अर्ध-शासकीय पत्र भी लिखे हैं।

(ग) कृषि विज्ञान केंद्र दाहोद की स्थापना इसके अनुप्रयोग और क्षमता विकास के लिए प्रौद्योगिकी मूल्यांकन और डेमॉन्स्ट्रेशन के अधिदेश के साथ की गई है। कृषि विज्ञान केंद्र (केवीके) की गतिविधियों में विभिन्न कृषि प्रणालियों के तहत प्रौद्योगिकी की स्थान विशिष्टता की पहचान करने के लिए ऑन-फार्म परीक्षण; किसानों के खेतों पर उन्नत कृषि प्रौद्योगिकियों की उत्पादन क्षमता स्थापित करने के लिए फ्रंटलाइन डेमॉन्स्ट्रेशन; ज्ञान और कौशल उन्नयन के लिए किसानों की क्षमता विकास; और किसानों को उपलब्धता के लिए गुणवत्तापूर्ण बीजों, रोपण सामग्री और अन्य प्रौद्योगिकी आदानों का उत्पादन शामिल है। इसके अतिरिक्त, आधुनिक कृषि प्रौद्योगिकी के बारे में जागरूकता सृजित करने के लिए कृषि विज्ञान केन्द्रों द्वारा बड़ी संख्या में विस्तार कार्यक्रम शुरू किए जाते हैं। केवीके के कार्यक्रमलाप किसानों को आधुनिक कृषि प्रौद्योगिकियों को अपनाने के लिए प्रेरित करते हैं जिससे उत्पादकता और आय में वृद्धि होती है।

विगत पांच वर्षों के दौरान, केवीके ने उन्नत कृषि प्रौद्योगिकियों पर 3,150 डेमॉन्स्ट्रेशन का आयोजन किया। इसके अतिरिक्त, केवीके ने प्रशिक्षण कार्यक्रमों के माध्यम से 21,649 किसानों/कृषि महिलाओं/ग्रामीण युवाओं को प्रशिक्षित किया और विभिन्न विस्तार गतिविधियों के माध्यम से कृषि और संबद्ध क्षेत्रों से संबंधित विभिन्न प्रौद्योगिकियों पर 2.62 लाख स्टैकहोल्डर्स के बीच जागरूकता सृजित की। उन्नत फसल किस्मों को अपनाने को बढ़ावा देने के लिए, केवीके ने फील्ड क्रॉप्स के 504.65 क्विंटल गुणवत्तापूर्ण बीज और बागवानी फसलों की 2.20 लाख रोपण सामग्री का उत्पादन किया।

CENTRAL COTTAGE INDUSTRIES EMPORIUM

585. SHRI YUSUF PATHAN:

Will the Minister of **TEXTILES** be pleased to state:

- (a) whether it is true that the Central Cottage Industries emporium is owed Rs. 202 crores in dues, if so, the details thereof;
- (b) the duration for which these dues have been pending and the details thereof; and
- (c) the details of average revenue and profit generated year-wise since 2014 and the current average sales per day?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) and (b) As per the latest audited Balance Sheet of Central Cottage Industries Corporation of India Ltd. (CCIC), the total outstanding dues of the Corporation amount to Rs. 144.82 crore as on 31st March, 2025. This includes trade payables for goods and services procured for CCIC business to artisans and weavers (largely pertaining to the period since 2020), towards employee-related dues (during the period 2020-2025), and other liabilities (from 1999 onwards).

(c) The year-wise details of average revenue and profit/loss of CCIC since 2014-15, along with average sales per day is as below:-

Year	Turnover (Gross) Rs. Cr.	*Profit (+) / Loss (-) Rs. Cr.	Average Sales per Day Rs. Cr.
2014-15	82.84	+0.93	0.23
2015-16	85.92	+0.21	0.24
2016-17	87.63	+0.08	0.24
2017-18	71.26	-21.74	0.20

2018-19	68.09	−5.39	0.19
2019-20	52.61	−9.25	0.14
2020-21	10.83	−29.92	0.03
2021-22	22.38	−24.38	0.06
2022-23	46.44	−13.01	0.13
2023-24	49.00	−13.67	0.13
2024-25	41.10	−16.26	0.11

* Revenue after tax

INTEGRATED PADDY-FISH FARMING IN POKKALI FIELDS

586. DR. SHASHI THAROOR:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether it is true that a proposal has been mooted to permit year-round integrated paddy fish farming in the traditional Pokkali fields of Kerala, departing from the existing seasonal cultivation cycle;
- (b) whether the Government has commissioned or approved any scientific, environmental or agronomic study to assess the feasibility, sustainability and ecological impact of such year-round farming;
- (c) if so, the institution(s) involved, scope of the study, timelines and funding provided;
- (d) whether the Government has examined potential risks to the Pokkali ecosystem, soil salinity balance, biodiversity and long-term productivity; and

- (e) whether the Government will take any policy decision only after placing such scientific findings in the public domain and consulting local farming communities and if so, the details thereof?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) Pokkali is a salt tolerant variety of rice grown in the coastal saline soils of Kerala. Pokkali cultivation has been evolved through ages by the farmers of the area for the maximum utilization of available resources without affecting the ecosystem. After the paddy cultivation, the fields are used for prawn/fish cultivation. In more than 90 percent of single cropped lands, rice cultivation is done during the low saline phase from May-June to September –October. Due to hike in labour cost, agriculture is not being practiced in many fields. A detailed survey of such fields where agriculture is not being practiced and the land is suitable for fish/ prawn farming have been done in Alappuzha, Ernakulam, Thrissur, Malappuram, Kannur districts. As of now, no proposal has been received from the State Government for year-round integrated paddy-fish farming in Pokkali fields, departing from existing seasonal cultivation cycle.

(b) to (e) As informed by the Government of Kerala, a combined survey has been done by the officials of Department of Fisheries, Department of Agriculture and the Local Self Government Department (LSGD) to identify fallow areas suitable

for aquaculture, where the paddy farming is not being done for more than three decades. No other scientific, environmental or agronomic studies have been made by the Department of Fisheries, Government of Kerala in this regard. No proposals received by this Department for permitting year-round integrated paddy fish farming in the traditional Pokkali fields of Kerala. However, based on the representations received from Kerala in August, 2025, a team of experts from the Department of Fisheries, Government of India, ICAR-Central Marine Fisheries Research Institute (CMFRI), ICAR-Central Institute of Brackishwater Aquaculture (CIBA), and the National Fisheries Development Board (NFDB) have conducted field visits to study the challenges being faced by the paddy farmers and potential integration of aquaculture in the rice fields of Kuttanad Agroecosystem. The Department of Fisheries, GoI is implementing Pradhan Mantri Matsya Sampada Yojana (PMMSY) in all States and Union Territories including Kerala. Under the PMMSY assistance is provided towards various fisheries related activities including input support towards integrated fish farming (paddy cum fish cultivation, livestock cum fish, etc.). During last six years, Department has approved fisheries developmental proposal submitted by Government of Kerala worth Rs. 1418.51 crore for development of various fisheries activities in the State.

बौद्धिक संपदा जागरूकता

587. श्री कंवर सिंह तंवर:

क्या वाणिज्य और उद्योग मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने अमरोहा, जोया, हसनपुर, बछरायूं और नौगांव सादात के कारीगरों, उद्यमियों और स्थानीय उत्पादक समूहों को मार्गदर्शन प्रदान करके उत्तर प्रदेश के अमरोहा जिले में बौद्धिक संपदा जागरूकता और उत्पाद ब्रांडिंग सहायता को बढ़ावा देने पर विचार किया है, ताकि अद्वितीय स्थानीय उत्पादों की पहचान, संरक्षण और प्रचार को मजबूत किया जा सके;
- (ख) यदि हां, तो सरकार द्वारा उक्त जिले में बौद्धिक संपदा सुविधा, ब्रांडिंग सहायता, जागरूकता कार्यक्रमों और मार्गदर्शन/सहयोग गतिविधियों के अंतर्गत किए गए प्रयासों का ब्यौरा क्या है; और
- (ग) यदि नहीं, तो इसके क्या कारण हैं?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

- (क) से (ग) सरकार ने देशभर में बौद्धिक संपदा संबंधी जागरूकता उत्पन्न करने के उद्देश्य से कई पहलें शुरू की हैं। भारतीय भौगोलिक संकेतकों (जीआई) वाले उत्पादों की अंतर्राष्ट्रीय विजिबिलिटी बढ़ाने के लिए भी पहलें की गई हैं।

- **सीपैम द्वारा राष्ट्रव्यापी आईपी जागरूकता:** डीपीआईआईटी अपने आईपीआर संवर्धन और प्रबंधन प्रकोष्ठ (सीपैम) के माध्यम से भौगोलिक संकेतकों (जीआई) सहित आईपीआर जागरूकता फैलाने के लिए राष्ट्रव्यापी अभियान चला रहा है। अपनी स्थापना के बाद से, सीपैम ने शैक्षणिक संस्थानों के लिए 473 जागरूकता कार्यक्रम, एमएसएमई

और स्टार्टअप्स सहित उद्योग जगत के लिए 406 और प्रवर्तन एजेंसियों तथा न्यायपालिका के लिए 146 कार्यक्रम आयोजित किए हैं। डीपीआईआईटी द्वारा देशभर के 33 विश्वविद्यालयों में आईपीआर चेयर्स स्थापित किए गए हैं, जो आईपीआर के बारे में जागरूकता फैलाने और आईपी शिक्षा प्रदान करने में डीपीआईआईटी की सहायता करते हैं। सीपैम की वेबसाइट और ट्विटर व फेसबुक सोशल मीडिया हैंडल, आईपी कानूनों, नीतियों तथा आईपी सुरक्षा तंत्र के संबंध में जानकारी का प्रचार-प्रसार करते हैं, जिससे हितधारकों के बीच आईपी की ठोस मूलभूत समझ पैदा होती है। सोशल मीडिया पोस्ट छात्रों, कारीगरों, कलाकारों आदि सहित संपूर्ण भारत के लोगों तक पहुंचते हैं।

- **भारतीय जीआई का लक्षित प्रचार और विजिबिलिटी:** सामान्य जागरूकता के आधार पर, डीपीआईआईटी ने हमारे जीआई उत्पादों की घरेलू और वैश्विक विजिबिलिटी बढ़ाने के लिए व्यापक जीआई-केंद्रित प्रचार कार्यक्रमलाप शुरू किए हैं। इसमें निम्नलिखित शामिल हैं:

- क. अन्य देशों के साथ चल रही व्यापार बातचीत में जीआई संरक्षण और मान्यता से संबंधित प्रावधानों को शामिल करना;
- ख. इंटरनेशनल फेयर जैसे ऑटम फेयर बर्मिंघम और बाजार बर्लिन में जीआई उत्पादकों की भागीदारी;
- ग. डिप्लोमैटिक फोरम जैसे जिनेवा, स्विट्जरलैंड में जीआईएटीके संधि राजनयिक सम्मेलन में जीआई का प्रदर्शन;

- घ. 419 जीआई उत्पादों के बारे में उनसे संबंधित विवरण वाला एक डिजिटल जीआई कैटलॉग तैयार करना और विदेशों में स्थित भारतीय मिशनों सहित इसका व्यापक प्रचार- प्रसार; तथा
- ड. टीवी कार्यक्रमों, "स्पॉट द जीआई" जैसी सोशल मीडिया पहलों, इनफ्लाइट मैगज़ीन फीचर्स, आउटलुक, नेशनल ज्योग्राफिक, मास्टरशेफ इंडिया के साथ सहयोग और एयरपोर्ट तथा दिल्ली मेट्रो में प्रचार-प्रचार के माध्यम से व्यापक मीडिया आउटरीच।

- पिछले वर्ष, डीपीआईआईटी ने जनवरी 2025 में **"जीआई समागम"** का भी आयोजन किया था, जिसमें नीति निर्धारकों, उत्पादकों, कारीगरों, उद्योग जगत के लीडर्स और सरकारी हितधारकों को एक साथ लाते हुए, भारत में जीआई ईकोसिस्टम के भविष्योन्मुखी वृद्धि तथा विकास के संबंध में विचार-विमर्श किया गया।
- **परिणामतः जीआई पंजीकरण में वृद्धि:** इन निरंतर जागरूकता और आउटरीच प्रयासों के परिणामस्वरूप जीआई आवेदनों और पंजीकरण में उल्लेखनीय वृद्धि हुई है। आज तक, भारत में 724 से अधिक जीआई पंजीकृत हैं, जो जीआई संरक्षण की बेहतर समझ को दर्शाते हैं।
- **अमरोहा ढोलक का पंजीकरण और इसका महत्व:** पंजीकृत जीआई में उत्तर प्रदेश के अमरोहा जिले का *अमरोहा ढोलक* भी शामिल है, जिसे 13 फरवरी, 2023 को जीआई पंजीकरण प्राप्त हुआ। अमरोहा ढोलक, उत्तर प्रदेश के अमरोहा जिले में हाथ से तैयार किया जाने वाला एक पारंपरिक ताल वाद्य यंत्र है। इसके विशिष्ट शिल्प कौशल, बेहतर ध्वनि गुणवत्ता और गहरी सांस्कृतिक विरासत को मान्यता प्रदान करते हुए इसे

13 फरवरी, 2023 को भौगोलिक संकेतक पंजीकरण प्रदान किया गया था। जीआई दर्जा प्राप्त होने से स्थानीय कारीगरों के हितों की रक्षा करने, उनके नाम के दुरुपयोग को रोकने और भारत के पारंपरिक संगीत वाद्य यंत्रों को प्रोत्साहन प्राप्त होने की संभावना है। इसकी समृद्ध परंपरा और सतत शिल्प कौशल के कारण, **अमरोहा ढोलक को उत्तर प्रदेश सरकार के तहत अमरोहा के एक जिला एक उत्पाद (ओडीओपी)** के रूप में नामित किया गया है। अमरोहा, ढोलक और तबला के विनिर्माण का एक प्रमुख केंद्र है, जिसमें लगभग 300 छोटी विनिर्माण इकाइयां लकड़ी आधारित ताल वाद्य यंत्रों का उत्पादन करती हैं। यह उद्योग 1,000 से अधिक कारीगरों को रोजगार प्रदान करता है। ढोलक पारंपरिक रूप से या तो हाथों से या डंडी से बजाया जाता है। सामाजिक तथा सांस्कृतिक प्रथाओं का विकास होने के साथ ही, इस वाद्य यंत्र के दायरे और लोकप्रियता में पर्याप्त विस्तार हुआ है। कारीगर, मुख्य रूप से आम और शीशम की लकड़ी का उपयोग करते हैं, उन्हें काटकर विभिन्न आकार और आकृतियों के खोखले ब्लॉक तैयार करते हैं, जिन पर बाद में वाद्य यंत्र को पूर्णतः तैयार करने के लिए पशुओं की खाल, अधिकांशतः बकरी की खाल चढ़ाई जाती है। तैयार उत्पादों को संपूर्ण भारत में संवितरित किया जाता है और प्रमुख अंतर्राष्ट्रीय बाजारों में निर्यात किया जाता है।

- **नीपम की पूरक भूमिका:** डीपीआईआईटी, कार्यालय महानियंत्रक एकस्व, अभिकल्प और व्यापार चिह्न के माध्यम से राष्ट्रीय बौद्धिक संपदा जागरूकता मिशन (नीपम) को भी कार्यान्वित करता है। दिसंबर 2021 से, नीपम ने सभी राज्यों और संघ राज्य क्षेत्रों में 9,600 से अधिक जागरूकता कार्यक्रम आयोजित किए हैं, जिसमें जीआई सहित आईपी अधिकारों के संबंध में लगभग 26.2 लाख छात्रों और संकाय सदस्यों को

जागरूक बनाया गया है। अमरोहा जिले में भी, योगेंद्र नाथ सक्सेना कॉलेज ऑफ फार्मेसी एंड रिसर्च सेंटर, अमरोहा में नीपम के तहत 73 छात्रों और संकाय सदस्यों को बौद्धिक संपदा अधिकारों के बारे में जागरूक करने के लिए एक कार्यक्रम आयोजित किया गया। कुल मिलाकर इन पहलों ने भारत के आईपी ईकोसिस्टम को सुदृढ़ किया है।

START-UPS IN INDIA

588. THIRU DR. S. JAGATHRAKSHAKAN:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government maintains data on the number of DPIIT-recognised start-ups, State/UT-wise, and if so, the details thereof;
- (b) whether the Government compiles data on women-led start-ups, and if so, the percentage and number of such start-ups, State/UT-wise;
- (c) whether data is maintained on start-ups promoted or co-founded by persons belonging to OBC, SC and ST communities and, if so, the details thereof, category and State/UT-wise;
- (d) whether any targeted schemes, incentives or handholding measures have been designed specifically to support women, OBC, SC and ST founders, if so, the details thereof; and

- (e) the details of the Government funding and financial support given to start-ups, under various schemes and instruments during the last five years, State/UT-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) As per eligibility conditions prescribed under G.S.R. notification 127 (E) dated 19th February 2019, entities are recognised as 'startups' under the Startup India initiative by the Department for Promotion of Industry and Internal Trade (DPIIT). As on 31st December 2025, a total of 2,07,135 entities have been recognised as startups. The State/Union Territory (UT)-wise details of entities recognised as startups by DPIIT as on 31st December 2025, is given in the enclosed **Statement-I**.

(b) As on 31st December 2025, of the total entities recognised as startups, 99,687 entities (i.e. approximately 48%) have at least one-woman director/partner. The State/UT-wise details of entities recognised as startups with at least one- woman director/partner are given in the enclosed **Statement-II**.

(c) and (d) The data maintained under the Startup India initiative is inclusive. The Government has implemented various measures/schemes across the country to promote entrepreneurship among women and marginalized communities. Details of such initiatives are given in the enclosed **Statement-III**.

(e) Under Startup India initiative, the Government is implementing three flagship Schemes, Fund of Funds for Startups (FFS), Startup India Seed Fund Scheme (SISFS), and Credit Guarantee Scheme for Startups (CGSS) to provide funding opportunities and support startups across sectors at various stages of their business cycle.

FFS has been established to catalyze venture capital investments and is operationalized by Small Industries Development Bank of India (SIDBI), which provides capital to Securities and Exchange Board of India (SEBI)-registered Alternative Investment Funds (AIFs) which in turn invest in startups through equity and equity-linked instruments. The State/UT-wise and year-wise details of funds invested in startups by supported AIFs under the Scheme, during the last five years viz., 2021, 2022, 2023, 2024, and 2025 are given in the enclosed **Statement-IV**.

SISFS provides financial assistance to seed stage startups through incubators in the form of grants, convertible debentures or debt or debt-linked instruments. SISFS is implemented from 1st April 2021. The State/UT-wise and year-wise details of the funds approved to startups by incubators under the Scheme, during the last five years viz., 2021, 2022, 2023, 2024, and 2025 are given in the enclosed **Statement- V**.

CGSS is implemented for enabling debt funding to startups through eligible financial institutions by guaranteeing upto a specified limit against credit

instruments. CGSS is operationalized by the National Credit Guarantee Trustee Company (NCGTC) Limited and has been operationalized from 1st April 2023. The State/UT-wise and year-wise details of amount of loans guaranteed to startup borrowers under the Scheme, during the last three years viz., 2023, 2024, and 2025 are given in the enclosed **Statement-VI**.

STATEMENT-I

**State/UT-wise number of entities recognised as startups by DPIIT as on 31st
December 2025**

State/UT	Number of entities recognised as startups
Andaman and Nicobar Islands	89
Andhra Pradesh	3887
Arunachal Pradesh	85
Assam	2014
Bihar	4565
Chandigarh	660
Chhattisgarh	2245
Dadra and Nagar Haveli and Daman and Diu	89
Delhi	19913
Goa	773
Gujarat	17691

Haryana	10745
Himachal Pradesh	762
Jammu and Kashmir	1397
Jharkhand	1945
Karnataka	21163
Kerala	8090
Ladakh	25
Lakshadweep	3
Madhya Pradesh	6819
Maharashtra	35992
Manipur	251
Meghalaya	89
Mizoram	62
Nagaland	114
Odisha	3589
Puducherry	218
Punjab	2306
Rajasthan	7491
Sikkim	18
Tamil Nadu	13780
Telangana	11434
Tripura	191

Uttar Pradesh	20163
Uttarakhand	1709
West Bengal	6768
Total	2,07,135

STATEMENT-II

State/UT-wise number and percentage of entities recognised as startups having at least one-woman director/partner, as on 31st December 2025

State/UT	Number of entities recognised as startups that have at least one-woman director/partner	Approximate percentage of entities recognised as startups that have at least one-woman director/partner (of total entities recognized as startups)
Andaman and Nicobar Islands	38	43%
Andhra Pradesh	1903	49%
Arunachal Pradesh	38	45%
Assam	878	44%
Bihar	2090	46%
Chandigarh	310	47%
Chhattisgarh	965	43%
Dadra and Nagar Haveli and Daman and Diu	46	52%
Delhi	9782	49%

Goa	366	47%
Gujarat	7591	43%
Haryana	5302	49%
Himachal Pradesh	334	44%
Jammu and Kashmir	505	36%
Jharkhand	900	46%
Karnataka	10053	48%
Kerala	3281	41%
Ladakh	8	32%
Lakshadweep	1	33%
Madhya Pradesh	3246	48%
Maharashtra	17989	50%
Manipur	115	46%
Meghalaya	45	51%
Mizoram	23	37%
Nagaland	62	54%
Odisha	1796	50%
Puducherry	97	44%
Punjab	1155	50%
Rajasthan	3577	48%
Sikkim	7	39%
Tamil Nadu	6884	50%
Telangana	5776	51%

Tripura	77	40%
Uttar Pradesh	10171	50%
Uttarakhand	806	47%
West Bengal	3470	51%
Total	99,687	48%

STATEMENT-III

Details of various measures/schemes being implemented by the Government to support entrepreneurship among various marginalized communities and for women, are as under:

I. Key measures to promote entrepreneurship for the marginalized communities:

1. The Ministry of Micro, Small and Medium Enterprises (MSME) implements the National Scheduled Caste Scheduled Tribe Hub (NSSH) Scheme, that aims at capacity enhancement of SC/ST entrepreneurs and promotes entrepreneurship culture amongst the SC/ST population. The Scheme is empowering SC/ST population to participate in the public procurement process and fulfill the mandated target of procurement from SC/ST enterprises under Public Procurement Policy by the Ministries, Departments, and CPSEs. The Scheme is being implemented across the country.

Since inception of the Scheme, various interventions/sub-schemes have been introduced under NSSH in consultation with various stakeholders for capital subsidy, capacity building, enhancing competitiveness, and market linkage of the SC/ST entrepreneurs. These include Special Credit Linked Capital Subsidy Scheme, Capacity Building and Training Programs, Special Marketing Assistance Scheme (SMAS), Single Point Registration Scheme (SPRS), Reimbursement of Bank Loan Processing Fee, Reimbursement of Bank Charges on Performance Bank Guarantee, Reimbursement of Testing Fee, Reimbursement of Annual Membership fee of Export Promotion Council, Reimbursement of Annual Membership/Subscription Fee of Government Promoted e-Commerce Portals, and Top 50 NIRF Ranked Management Institution's Short-Term Training Program Fee Reimbursement Scheme.

2. The Ministry of Minority Affairs (MoMA) implements Pradhan Mantri Virasat Ka Samvardhan (PM VIKAS) Scheme which converges five erstwhile skilling schemes. The Scheme focuses on socio-economic empowerment of the six notified minority communities through skill development, entrepreneurship and leadership of minority women, and education support for school dropouts.
3. The Ministry of Skill Development and Entrepreneurship (MSDE) through Entrepreneurship Development Programmes (EDP) and Entrepreneurship

and Skill Development Programmes (ESDP), has strengthened participants capabilities through focused interventions such as digital marketing, financial and credit linkages, market access, and industry connect. MSDE through its autonomous institutes, namely National Institute for Entrepreneurship and Small Business Development (NIESBUD) and Indian Institute of Entrepreneurship (IIE), is implementing the skilling and entrepreneurship component of Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyaan (PM JANMAN) – a scheme of Ministry of Tribal Affairs for upliftment of Particularly Vulnerable Tribal Groups (PVTGs). Further, PM Surya Ghar Muft Bijli Yojana aims to promote rooftop solar adoption, empower entrepreneurs, and create sustainable livelihood opportunities, and IIE is establishing, developing and managing Entrepreneurship Development Centres (EDC) and Incubation Centers (ICs) in North East Region's Educational Institutions.

4. Under the Ministry of Social Justice and Empowerment (MoSJE), the Venture Capital Fund for Scheduled Castes (VCF-SC) and the Venture Capital Fund for Backward Classes (VCF-BC) schemes have been formulated to support entrepreneurship among persons belonging to Scheduled Castes (SCs) and Backward Classes, including women entrepreneurs from these communities. The schemes are being

implemented through IFCI Venture Capital Ltd. the designated implementing agency/Fund Manager.

The Ministry has also launched the Ambedkar Social Innovation and Incubation Mission (ASIIM) under the VCF-SC, that aims to promote innovation and entrepreneurship among Scheduled Caste youth by providing incubation, mentoring and equity support through recognised Technology Business Incubators, to help convert innovative ideas into viable enterprises.

IFCI Venture Capital Funds Ltd, has also introduced the online mentorship program in which Industry experts provide handholding support, guidance to the aspirants SC entrepreneurs through the mentorship portal i.e. aye-mentor.in. The portal is operational across the country including all States and UTs.

5. Under the Department of Financial Services, the Stand-Up India Scheme (SUPI) was launched on 05.04.2016 and was valid/ operational till March 2025. The objective of the Scheme was to facilitate loans from Scheduled Commercial Banks (SCBs) of value between Rs. 10 lakh and Rs.1 crore to at least one Scheduled Caste (SC) or Scheduled Tribe (ST) borrower and one-Woman borrower per Bank branch for setting up greenfield enterprise in manufacturing, services or trading sector, including activities allied to agriculture.

6. Under Startup India initiative, the flagship funding schemes, (FFS, SISFS, and CGSS), States' Startup Ranking Framework exercise, National Startup Awards, events such as Innovation Week and Startup Mahakumbh, and activities to encourage corporates to support startups by way of mentorship, access to infrastructure, sharing resources and knowledge, assistance in market linkages, investor connect along with various district outreach programs are undertaken to encourage grassroots innovation and setting up of startups across the country by entrepreneurs.

II. Key measures to support women-led startups

1. Women-led startups are incentivized under the flagship schemes of Fund of Funds for Startups (FFS) and Credit Guarantee Scheme for Startups (CGSS).
2. Capacity building programs such as the Women Capacity Development Programme (WING), Virtual Incubation Programs, Startup Learning Program for Women in Technology, Accelerating Women Entrepreneurs Program support women-led startups and women entrepreneurs in their startup journey.
3. Outreach and awareness measures include a dedicated webpage on Startup India Hub portal detailing Government measures, ASCEND Startup Workshop Series and Women for Startups Workshops, SuperStree Podcast, Women for Startups: State Workshops, platforms to connect

women entrepreneurs with investors, and information dissemination on print media and social media platforms to reach women-led startups and entrepreneurs across the country.

4. Women-led startups and entrepreneurs are also recognised for their progress and achievements through measures and initiatives such as interaction of women entrepreneurs with the Hon'ble President of India, specific provisions in the States' Startup Ranking exercise to encourage support for women-led startups in States/UTs, special category for women-led startups in National Startup Awards (NSA).
5. Apart from the above measures and measures detailed in Part I. of the Statement, other Ministries and Departments have also implemented programmes and initiatives to support women entrepreneurship and capacity building. MSDE in collaboration with the Women Entrepreneurship Platform of NITI Aayog, launched the Swavalambini- a Women Entrepreneurship Programme. The programme aims to cultivate an entrepreneurial mindset among female students. Furthermore, Swavalambini aims to recognise and reward successful women entrepreneurs emerging from the programme through the Award to Rewards Initiative of Women Entrepreneurship Platform of NITI Aayog. The Women Leadership and Entrepreneurship component under the PM VIKAS Scheme of MoMA aims to provide handholding to minority women trained

in leadership and basic entrepreneurship. Further, it intends to select aspiring women entrepreneurs, from amongst those trained, to become Business Mentors (to be known as 'Biz Sakhis/ Udyami Mitras' in the scheme) and promote establishment of individual or group enterprises for the same.

STATEMENT-IV

The State/UT-wise and year-wise details of amount invested in startups by AIFs supported under the FFS, during the last five years viz., 2021, 2022, 2023, 2024 and 2025 are as under:

(in Rs. crore)

State/UT	2021	2022	2023	2024	2025
Andhra Pradesh	0.0	0.0	11.3	24.4	0.0
Arunachal Pradesh	0.8	0.0	0.0	0.5	0.0
Assam	14.4	9.3	1.5	13.0	0.1
Bihar	18.5	9.5	58.0	0.0	52.4
Chandigarh	0.0	0.4	11.0	0.2	9.7
Chhattisgarh	0.0	0.0	4.2	50.0	12.0
Delhi	610.3	998.9	500.0	327.8	808.0
Goa	0.0	0.0	123.9	0.0	0.0
Gujarat	47.0	299.8	198.2	141.0	94.9
Haryana	275.7	502.7	314.5	501.8	148.8
Jammu and Kashmir	0.0	0.0	0.0	50.0	0.0
Jharkhand	0.0	0.0	0.0	7.2	24.0
Karnataka	927.5	1957.9	880.3	1112.9	1340.0
Kerala	121.7	7.1	52.5	47.0	121.5
Madhya Pradesh	61.2	60.3	4.4	0.0	7.3
Maharashtra	952.8	1520.8	710.9	818.6	972.6
Manipur	1.3	5.0	0.0	0.0	0.0
Meghalaya	0.0	1.1	0.0	0.0	0.0

State/UT	2021	2022	2023	2024	2025
Nagaland	0.0	0.0	0.0	0.7	0.0
Odisha	2.5	0.0	8.0	3.0	51.5
Puducherry	0.0	0.0	0.8	0.0	5.0
Punjab	12.3	0.0	0.1	60.5	0.0
Rajasthan	80.8	5.1	92.0	87.4	69.3
Tamil Nadu	161.3	344.4	122.7	300.5	144.8
Telangana	69.5	112.8	169.3	70.6	150.9
Tripura	0.2	0.1	0.0	0.8	0.0
Uttar Pradesh	105.1	124.4	18.8	184.1	245.0
Uttarakhand	0.0	0.0	0.1	7.2	0.0
West Bengal	28.2	13.8	9.6	0.0	13.8
Total	3491	5973.4	3292	3809.2	4271.6

STATEMENT-V

The State/UT-wise and year-wise details of funds approved to startups by incubators under the SISFS, during the last five years viz., 2021, 2022, 2023, 2024, and 2025 are as under:

(in Rs. crore)

State/UT	2021	2022	2023	2024	2025
Andaman and Nicobar Islands	-	-	0.040	-	-
Andhra Pradesh	-	1.430	4.380	3.365	3.030
Arunachal Pradesh	-	0.200	-	-	0.100
Assam	0.400	1.670	1.921	1.330	1.309
Bihar	0.100	1.810	4.780	1.530	0.555
Chandigarh	-	0.450	2.200	0.200	0.040

State/UT	2021	2022	2023	2024	2025
Chhattisgarh	0.100	0.320	0.860	0.795	0.591
Delhi	2.540	5.905	13.185	12.670	7.835
Goa	0.700	0.850	0.380	0.780	0.570
Gujarat	1.500	7.835	14.911	10.940	6.725
Haryana	0.330	4.725	7.535	8.375	7.090
Himachal Pradesh	0.100	0.250	1.890	0.700	0.440
Jammu and Kashmir	-	0.100	0.330	1.420	0.800
Jharkhand	0.650	0.300	0.550	1.525	0.670
Karnataka	6.490	23.410	23.948	20.512	15.860
Kerala	0.726	3.780	3.030	2.670	3.600
Madhya Pradesh	0.500	6.543	4.210	5.978	3.654
Maharashtra	3.950	17.780	37.565	27.670	18.115
Manipur	-	0.250	0.050	-	0.000
Meghalaya	-	0.200	-	0.040	0.100
Mizoram	-	-	0.400	0.750	-
Nagaland	-	0.250	1.140	2.580	1.000
Odisha	0.100	2.300	4.682	4.369	3.615
Puducherry	-	0.766	0.200	-	-
Punjab	-	0.220	2.796	4.020	1.450
Rajasthan	0.705	3.685	7.480	6.555	3.515
Sikkim	-	0.200	-	-	-
Tamil Nadu	3.425	8.291	13.638	19.376	10.140

State/UT	2021	2022	2023	2024	2025
Telangana	1.350	10.650	11.670	10.950	7.992
Uttar Pradesh	3.155	5.453	10.010	12.188	7.710
Uttarakhand	-	1.250	0.750	1.630	1.150
West Bengal	0.765	1.160	1.550	2.915	1.744
Total	27.59	112.03	176.08	165.83	109.40

STATEMENT-VI

The State/UT-wise and year-wise details of amount of loans guaranteed to startup borrowers under the CGSS during the last three years viz. 2023, 2024 and 2025 are as under:

(in Rs. crore)

State/UT	2023	2024	2025
Andhra Pradesh	5.30	9.70	2.00
Assam	0.00	2.52	11.45
Bihar	0.00	0.28	0.00
Chandigarh	0.00	0.15	0.00
Chhattisgarh	0.00	0.00	0.65
Delhi	25.65	25.96	3.80
Gujarat	6.50	3.00	30.27
Haryana	25.25	58.17	37.27
Jammu and Kashmir	10.00	4.35	5.00
Karnataka	30.16	37.18	29.18
Kerala	4.50	24.50	3.00
Madhya Pradesh	8.80	1.00	1.00
Maharashtra	59.75	64.99	45.53
Odisha	0.00	0.00	4.50
Rajasthan	11.80	20.50	0.60
Tamil Nadu	8.65	62.00	13.95
Telangana	0.30	5.17	0.00

Uttar Pradesh	18.12	20.86	13.13
Uttarakhand	0.00	10.00	0.00
West Bengal	6	30.75	5
Total	220.78	381.08	206.33

STEPS TAKEN TO PROMOTE INDUSTRIAL GROWTH AND INVESTMENT

589. SHRI DURAI VAIKO:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the details of initiatives and schemes implemented by the Ministry of Commerce and Industry to promote industrial, trade, and export development in Tiruchirappalli and Pudukkottai districts of Tamil Nadu during the last three years;
- (b) the details of beneficiaries and investments generated under the said initiatives, sector and scheme-wise ;
- (c) whether any industrial clusters, export promotion programmes, logistics or warehousing facilities or start-up support initiatives have been established or are proposed to be established in the said districts; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d) The Districts as Export Hubs (DEH) initiative, aimed at targeting export promotion, manufacturing, and employment generation at the grassroots level by involving States and Districts as meaningful stakeholders, was launched in August 2019. The initiative seeks to channelize the potential and diverse identity of each district to promote exports of identified goods and services through institutional mechanisms such as State Export Promotion Committees (SEPC) and District Export Promotion Committees (DEPC), which support export promotion and address bottlenecks for export growth in the Districts. Under the DEH, products/services with export potential have been identified in 734 districts across the country. The products/services identified under this initiative in

Pudukkottai and Tiruchirappalli districts of Tamil Nadu are as follows:

- i. **Pudukkottai District**—(Agro Food Processing, Marine Food Processing, Granite, Coir, and Engineering);
- ii. **Tiruchirappalli District**—(Agro Food Processing, Heavy Electricals and Engineering, Defence Equipment, Artificial Jewellery, Windmill Components, and Banana).

Under the Startup India initiative, the Government supports the startup ecosystem through three flagship schemes: **Fund of Funds for Startups** (FFS) to catalyze venture capital investments, **Startup India Seed Fund Scheme** (SISFS) to provide financial assistance to seed-stage startups through incubators, and **Credit Guarantee Scheme for Startups** (CGSS) for enabling debt funding to

startups through eligible financial institutions. For Tamil Nadu, between 2023 and 2025, support amounting to approximately ₹568 crore, ₹43.15 crore, and ₹84.6 crore has been provided under FFS, SISFS, and CGSS, respectively.

NATIONAL COUNCIL FOR COOPERATIVE TRAINING (NCCT)

590. SHRI MAGUNTA SREENIVASULU REDDY: SHRI PUTTA MAHESH KUMAR:

Will the Minister of **COOPERATION** be pleased to state:

- (a) the details regarding the total number of training institutes established by NCCT, State-wise till date;
- (b) the details regarding the funds sanctioned and released for the training institutes, year-wise;
- (c) whether the Government plans on establishing training institutes in States where no such Institute exists under NCCT;
- (d) if so, the details regarding the timeline for establishing the same in remaining States and if not, the reasons therefor;
- (e) whether the Government has any details regarding the total number of diploma course offered by NCCT;
- (f) if so, the details thereof sector-wise, along with the number of beneficiaries trained State-wise for the past five years; and
- (g) the details regarding the short-term training programmes conducted by the

NCCT, year-wise?

**THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION
(SHRI AMIT SHAH):**

(a) As on date, the National Council for Cooperative Training (NCCT) has established a total of 20 training institutes across the country which includes Vaikunth Mehta National Institute of Cooperative Management (VAMNICOM) at the national level, 5 Regional Institutes of Cooperative Management (RICMs), and 14 Institutes of Cooperative Management (ICMs) spread across the country. The State-wise details of these training institutes is given in the enclosed **Statement-I**.

(b) The details of the year-wise funds sanctioned and released to the training institutes established by NCCT for the last 05 years are as follows:

Details of year wise Fund Sanctioned and released					
Amount in Cr.					
Particular	Financial Year				
	2020-21	2021-22	2022-23	2023-24	2024-25
1	2	3	4	5	6
Grant sanctioned	51.74	53.82	44.00	44.79	46.70
Grant released	51.74	53.82	44.00	44.79	46.70

(c) and (d) NCCT ensures training support to all States and Union Territories through VAMNICOM, RICMs and ICMs. In states where no training institute exists, the training responsibilities are undertaken by the nearest RICMs/ICMs. In addition, The Ministry of the Government has established a national-level

university in the cooperative sector, namely, “Tribhuvan” Sahkari University (TSU) and all States have been requested to affiliate one institute in their respective jurisdiction with the TSU.

(e) and (f) NCCT conducts Post Graduate Diploma in Cooperative Business Management (PGDCBM), PostGraduate Diploma in Computer Applications (PGDCA), Higher Diploma in Cooperative Management (Correspondence) (HDCM-R), Dairy Diploma, Industrial Diploma and Diploma in Urban Cooperative Bank Management (DUCBM) through its training institutes. The details of the sector-wise beneficiaries trained for the past five years is given in the enclosed **Statement-II.**

(g) The details regarding the short-term training programmes conducted by NCCT and its training institutes year-wise for the past five years is given in the enclosed **Statement-III.**

STATEMENT – I

State-wise details of these training institutes

Sl. No.	Name of the Unit	Located at	Jurisdiction States of the Institutes
1	VAMNICOM, Pune	Maharashtra	National/ International Level
2	RICM, Bangalore	Karnataka	Karnataka
3	RICM, Chandigarh	Punjab	Punjab, Haryana , Chandigarh, Himachal Pradesh, Jammu and Kashmir and Delhi

4	RICM, Gandhinagar	Gujarat	Gujarat
5	RICM, Kalyani	West Bengal	West Bengal, Sikkim, Tripura, Andaman and Nicobar
6	RICM, Patna	Bihar	Bihar and Jharkhand
7	ICM, Bhopal	Madhya Pradesh	Madhya Pradesh Chhattisgarh
8	ICM, Bhubaneswar	Orissa	Orissa
9	ICM, Chennai	Tamil Nadu	Tamil Nadu, Pondicherry
10	ICM, Dehradun	Uttarakhand	Uttarakhand
11	ICM, Guwahati	Assam	Assam, Arunachal Pradesh, Meghalaya Mizoram
12	ICM, Hyderabad	Telangana	Andhra Pradesh Telangana
13	ICM, Imphal	Manipur	Manipur Nagaland
14	ICM, Jaipur	Rajasthan	Rajasthan
15	ICM, Kannur	Kerala	Kerala
16	ICM, Lucknow	Uttar Pradesh	Uttar Pradesh
17	ICM, Madurai	Tamil Nadu	Tamil Nadu, Pondicherry
18	ICM, Nagpur	Maharashtra	Maharashtra,
19	ICM, Pune	Maharashtra	Maharashtra, Goa
20	ICM, Thiruvananthapuram	Kerala	Kerala

STATEMENT - II**Details of Diploma Courses Offered by Training Institutes under NCCT**

	Duration	Sectors	Name of the Institute	2020-21		2021-22		2022-23		2023-24		2024-25	
				No . Of Progra mme	No. of Partici pants	No . Of Progra mme	No. of Particip ants	No . Of Progra mme	No. of Particip ants	No . Of Progra mme	No. of Participa nts	No . Of Program me	No. of Partici pants
Diploma Courses													
PGDCBM - Post Graduate Diploma in Cooperative Business Management.	1 year	General Cooperat ives (for all sectors)	VAMNICOM	1	23	1	29	1	25	1	15	1	24
PGDCA - Post Graduate Diploma in Computer Applications.	1 year	For all Sectors	ICM, Imphal	1	10	1	10	1	12	1	15	1	11
HDCM (R) - Higher Diploma in	36 weeks	For all Sectors	All Units	6	268	13	499	19	503	15	503	8	265

Cooperative Management (Regular)													
HDCM (C) - Higher Diploma in Cooperative Management (Correspondence)	36 weeks	For all Sectors	All Units	35	1263	24	939	19	586	21	688	12	320
Dairy Diploma	12 weeks	Dairy Cooperatives	NICM, Chennai, ICM, Thrivananthapuram	0	0	0	0	3	99	2	41	3	78
Industrial Diploma	12 weeks	Industrial Cooperatives	RICM Chandigarh , RICM Kalyani , RICM Patna, ICM Bhopal, ICM, Dehradun, ICM	2	55	8	284	12	404	12	372	11	497

03.02.2026

650

			Hyderabad, ICM Jaipur										
DUCBM Diploma - Diploma in Urban Cooperative Bank Management.	12 weeks	Urban Banking Cooperat ive	RICM, Bangalore	5	486	9	563	6	164	10	319	5	196

Details of Diploma Courses Offered by Training Institutes under NCCT during 2020-21 to 2024-25		
Year	Total No. of Programmes	Total No. of Participants
2020–21	50	2105
2021–22	56	2324
2022–23	61	1793
2023–24	62	1953
2024–25	41	1391
Grand Total	270	9566

STATEMENT – III

Short-term Training Programmes Conducted by NCCT and its Training Institutes during 2020-21 to 2024-25						
	2020-21	2021-2022	2022-23	2023-24	2024-25	Grand Total
No. Of Programmes	1015	1480	2957	3579	4231	13262
No. Of Participants	36991	58472	184931	221669	308943	811006

वृद्धावस्था पेंशन

591. श्री नीरज मौर्य:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार उत्तर प्रदेश के बरेली/आंवला क्षेत्र में फर्जी मृत्यु प्रमाण पत्रों के माध्यम से जीवित व्यक्तियों को मृत दिखाकर विधवा/वृद्धावस्था पेंशन के रूप में किए गए लगभग 1.23 करोड़ रुपये के गबन से संबंधित मामले से अवगत है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) विगत पांच वर्षों के दौरान देश में पेंशन योजनाओं के तहत फर्जी लाभार्थियों के मामलों की संख्या कितनी है और उनसे वसूल की गई राशि कितनी है;
- (ग) इस प्रकार की धोखाधड़ी को रोकने के लिए मृत्यु पंजीकरण, आधार सत्यापन, बैंक खाता और पेंशन पोर्टल के पारस्परिक एकीकरण को अनिवार्य बनाने के लिए क्या कदम उठाए गए हैं; और
- (घ) क्या सरकार भविष्य में ऐसी घटनाओं की पुनरावृत्ति को रोकने के लिए एक मानक संचालन प्रक्रिया लागू करने पर विचार कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

- (क) उत्तर प्रदेश सरकार से प्राप्त जानकारी के अनुसार, राज्य सरकार की विधवा पेंशन योजना के तहत 51 मामलों की पहचान की गई है, जिनमें फर्जी मृत्यु प्रमाण पत्र के आधार पर लाभ प्राप्त किया गया था। इन मामलों में, पेंशन के रूप में 18.02 लाख रुपए की राशि संवितरित की गई थी, न कि 1.23 करोड़ रुपए की राशि। उत्तर प्रदेश सरकार ने इन मामलों में पेंशन रोक दी है और संवितरित पेंशन राशि की वसूली की प्रक्रिया शुरू कर दी है।
- (ख) एनएसएपी दिशानिर्देशों के अनुसार, राष्ट्रीय सामाजिक सहायता कार्यक्रम (एनएसएपी) के कार्यान्वयन सहित लाभार्थियों की पहचान और सत्यापन, पेंशन का संवितरण तथा पेंशन पर रोक एवं वार्षिक सत्यापन, की जिम्मेदारी संबंधित राज्य सरकारों/संघ राज्य क्षेत्र प्रशासनों की है। पेंशन

योजनाओं के तहत फर्जी/डुप्लिकेट लाभार्थियों के मामले राज्यों/संघ राज्य क्षेत्रों द्वारा मुख्य रूप से आधार आधारित सत्यापन, डी-डुप्लीकेशन प्रक्रिया और आवधिक क्षेत्रीय सत्यापन के माध्यम से पता लगाए जाते हैं और यदि मामले संज्ञान में आते हैं, तो संबंधित राज्य/संघ राज्य क्षेत्र सरकारों द्वारा प्रावधानों के अनुसार पेंशन बंद करने और अतिरिक्त भुगतान की वसूली सहित सुधारात्मक कार्रवाई की जाती है।

इसके अलावा, यह मंत्रालय कार्य निष्पादन समीक्षा समिति (पीआरसी) की बैठकों, त्रैमासिक समीक्षा बैठकों, क्षेत्र अधिकारियों के दौरों के माध्यम से एनएसएपी योजनाओं के कार्यान्वयन की निगरानी/समीक्षा करता है। इसके अलावा, जिला स्तर पर इस योजना की समीक्षा/निगरानी जिला विकास समन्वय और निगरानी समितियों (दिशा) द्वारा की जाती है।

(ग) और (घ) धोखाधड़ी, संसाधनों की चोरी को रोकने और पारदर्शिता सुनिश्चित करने के लिए, पेंशन के पीएफएमएस के माध्यम से प्रत्यक्ष लाभ अंतरण (डीबीटी) पद्धति में संवितरण हेतु संपूर्ण डिजिटल टूल के रूप में एक वेब-आधारित पेंशन भुगतान पोर्टल, एनएसएपी-पीपीएस (राष्ट्रीय सामाजिक सहायता कार्यक्रम-पेंशन भुगतान प्रणाली) को शुरू किया गया है। एनएसएपी के तहत 90% से अधिक पेंशन संवितरण प्रत्यक्ष लाभ अंतरण पद्धति के माध्यम से किया जाता है। आधार आधारित पंजीकरण प्रणाली शुरू की गई है, जिसमें जब भी कोई नया पंजीकरण शुरू किया जाता है, तो लाभार्थी के आधार नंबर का उपयोग करके जनसांख्यिकीय प्रमाणीकरण के माध्यम से डेटाबेस का डी-डुप्लीकेशन किया जाता है। वर्तमान में, लगभग 91% लाभार्थियों के आधार नंबर एनएसएपी-पीपीएस पोर्टल में दर्ज किए गए हैं। इसके अलावा, लाभार्थियों के आधार आधारित बायोमेट्रिक सत्यापन के लिए डिजिटल जीवन प्रमाणन (डीएलसी) मोबाइल एप्लिकेशन विकसित की गई है।

सरकार, लाभार्थी सत्यापन और एनएसएपी-पीपीएस पोर्टल के तहत आवधिक पुनः सत्यापन के लिए प्रक्रियाओं का पालन कर रही है और उन्हें और मजबूत कर रही है, जिसमें आधार आधारित

जांच, पीएफएमएस के माध्यम से प्रत्यक्ष लाभ अंतरण और राज्यों/संघ राज्य क्षेत्रों द्वारा सत्यापन शामिल है। इन उपायों के साथ-साथ नियमित निगरानी/समीक्षा का उद्देश्य ऐसी घटनाओं की पुनरावृत्ति को रोकना है।

राजस्थान में बागवानी उत्पादन

592. श्रीमती मंजू शर्मा:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने राज्यों में बागवानी उत्पादन क्षमता का आकलन किया है और यदि हाँ, तो तत्संबंधी राज्य/संघ राज्यक्षेत्रवार ब्यौरा क्या है;
- (ख) बागवानी के अंतर्गत आने वाले क्षेत्र, उनकी उत्पादकता, उपज और उत्पादन क्षमता का राजस्थान सहित राज्य/संघ राज्यक्षेत्रवार ब्यौरा क्या है;
- (ग) विगत तीन वर्षों के दौरान बागवानी के एकीकृत विकास मिशन के अंतर्गत आवंटित, जारी और उपयोग की गई निधि और राजस्थान सहित तत्संबंधी राज्य/संघ राज्यक्षेत्रवार और जिलावार ब्यौरा क्या है; और
- (घ) सरकार द्वारा किसानों को उनकी बागवानी उपज के लिए लाभकारी मूल्य का भुगतान सुनिश्चित करने हेतु क्या कदम उठाए गए हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

- (क) नीति आयोग द्वारा कार्य समूह की 2024 की फसल प्रबंधन, कृषि इनपुट, मांग और आपूर्ति से संबंधित रिपोर्ट के अनुसार, उपज के अंतर को कम करके देश में फलों और सब्जियों सहित प्रमुख खाद्य वस्तुओं के उत्पादन में सुधार करने की अपार संभावना विद्यमान है।

(ख) वर्ष 2021-22, 2022-23, 2023-24 और 2024-25 (तृतीय अग्रिम अनुमान) के लिए राजस्थान राज्य सहित देशभर में बागवानी फसलों के राज्य/संघ राज्य क्षेत्र-वार क्षेत्रफल, उत्पादन और उत्पादकता/उपज का ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(ग) विगत तीन वर्षों के दौरान समेकित बागवानी विकास मिशन के अंतर्गत राज्य/संघ राज्य क्षेत्र-वार राजस्थान सहित आवंटित, जारी और उपयोग की गई निधि का ब्यौरा संलग्न **विवरण-II** में दिया गया है। तथापि, राज्यों/संघ राज्य क्षेत्रों द्वारा उनकी आवश्यकता और क्षमता के अनुसार जिला-वार आवंटन किया जा रहा है।

(घ) बागवानी फसलों का उत्पादन करने वाले किसानों को लाभकारी मूल्य सुनिश्चित करने के लिए सरकार द्वारा उठाए गए कदम निम्नानुसार हैं -

- i. फसलोपरान्त प्रबंधन और विपणन जैसे भंडारण, थोक मंडी, ग्रामीण प्राथमिक मंडी, किसान मंडी आदि के लिए अवसंरचना विकास हेतु सहायता प्रदान की जाती है।
- ii. प्रत्यक्ष विपणन, विवरण कृषि और प्राइवेट बाजार, किसान उपभोक्ता बाजार और ई-मार्केट की स्थापना की सुविधा प्रदान करना।
- iii. किसानों को बेहतर लाभकारी मूल्य प्राप्त करने में सक्षम बनाने के लिए एगमार्कनेट पोर्टल पर विनियमित बाजारों में कृषि वस्तुओं का मूल्य और आवक के संबंध में किसानों को बाजार की सूचना प्रदान करना।
- iv. **बाजार हस्तक्षेप योजना:** सरकार एकीकृत योजना पीएम-आशा के हिस्से के रूप में बाजार हस्तक्षेप योजना (एमआईएस) को कार्यान्वित कर रही है, ताकि किसानों को खराब होने वाली कृषि और बागवानी वस्तुओं की मजबूरी वश बिक्री से बचाया जा सके, जो न्यूनतम समर्थन मूल्य (एमएसपी) के अंतर्गत नहीं आती हैं। लाभकारी कीमतें न प्राप्त होने की स्थिति में, इस योजना में बागवानी किसानों को समर्थन देने के लिए निम्नलिखित तीन प्रावधान हैं:

- **एमआईएस के तहत खरीद:** संबंधित राज्य/संघ राज्य क्षेत्र प्रशासन से अनुरोध प्राप्त होने पर, सरकार राज्य सरकार द्वारा नामित एजेंसियों द्वारा निश्चित अवधि के लिए या जब तक कीमतें एमआईपी से ऊपर स्थिर नहीं हो जाती हैं, जो भी पहले हो, निर्धारित बाजार हस्तक्षेप मूल्य (एमआईपी) पर पूर्व निर्धारित मात्रा की खरीद के लिए मंजूरी देती है। बाजार हस्तक्षेप योजना (एमआईएस) के अंतर्गत, एमआईएस के कार्यान्वयन में होने वाली हानियों में केन्द्रीय हिस्सा, यदि कोई हो (सामान्य राज्यों के लिए 50:50 के आधार पर तथा पूर्वोत्तर राज्यों के लिए 75:25 के आधार पर), राज्य सरकारों से प्राप्त विशिष्ट प्रस्तावों के अनुसार राज्य खरीद एजेंसियों को जारी किया जाता है।
- **एमआईएस-पीडीपीएस:** योजना का यह घटक, जब भी बाजार मूल्य बाजार हस्तक्षेप मूल्य से नीचे चला जाता है, बागवानी फसलों के लिए भावांतर भुगतान करने का प्रावधान करता है, जहां राज्य सरकार को कोई वास्तविक खरीद नहीं करनी पड़ती है।
- **टमाटर, प्याज और आलू (टीओपी) फसलों के लिए ढुलाई और भंडारण सब्सिडी :** यह घटक केन्द्रीय नोडल एजेंसियों और राज्य द्वारा नामित एजेंसियों को किसानों से टीओपी फसलों की खरीद के लिए परिवहन और भंडारण सब्सिडी प्रदान करने का प्रावधान करता है, जहां कीमतें एमआईपी से कम होती हैं और इसे उन अन्य स्थानों पर ले जाया जाता है जहां प्रचलित कीमतें अधिक होती हैं।

विवरण-I													
बागवानी फसलों का राज्य/संघ राज्य क्षेत्र-वार क्षेत्रफल, उत्पादन और उत्पादकता/उपज													
(क्षेत्र: ए '000 हेक्टेयर में, उत्पादन: पी '000 मीट्रिक टन में, उत्पादकता या उपज (वाई) = उत्पादन / क्षेत्रफल (मीट्रिक टन/हेक्टेयर में))													
क्रम संख्या	राज्य/ संघ राज्य क्षेत्र	2021-22			2022-23			2023-24			2024-25 (तृतीय अग्रिम अनुमान)		
		ए	पी	वाई	ए	पी	वाई	ए	पी	वाई	ए	पी	वाई
1	अंडमान और निकोबार	31.05	170.21	5.48	32.12	184.87	5.75	32.44	187.35	5.78	32.07	157.94	4.93
2	आंध्र प्रदेश	1632.68	25998.66	15.92	1681.00	28355.69	16.87	1676.41	27212.04	16.23	1684.72	31430.76	18.66
3	अरुणाचल प्रदेश	46.88	181.52	3.87	45.05	177.54	3.94	42.57	198.13	4.65	43.79	188.27	4.30
4	असम	668.76	6826.87	10.21	671.48	6886.59	10.26	662.59	6937.98	10.47	681.13	7229.36	10.61
5	बिहार	1294.51	22958.49	17.74	1318.85	23203.96	17.59	1314.47	21843.82	16.62	1301.39	21452.00	16.48
6	छत्तीसगढ़	784.11	9796.61	12.49	782.78	9424.90	12.04	773.63	9441.47	12.20	644.29	8010.46	12.43
7	दादरा और नगर हवेली	0.17	2.62	15.14	0.17	2.62	15.14	0.17	2.62	15.14	0.17	2.62	15.14
8	दमन एवं दीव	0.03	2.28	67.06	0.03	2.28	67.06	0.03	2.28	67.06	0.03	2.28	67.06
9	दिल्ली	24.54	373.86	15.23	23.76	376.43	15.85	24.76	415.05	16.76	24.96	370.93	14.86
10	गोवा	109.26	311.38	2.85	110.09	335.61	3.05	116.39	435.54	3.74	111.59	338.08	3.03
11	गुजरात	1904.41	26242.73	13.78	1922.43	25454.40	13.24	2184.09	25466.41	11.66	2190.33	27524.61	12.57

12	हरियाणा	408.81	6747.70	16.51	419.30	6449.31	15.38	410.56	6592.09	16.06	413.79	6286.81	15.19
13	हिमाचल प्रदेश	340.21	2682.09	7.88	343.07	2736.75	7.98	341.33	2501.91	7.33	338.45	2375.66	7.02
14	जम्मू एवं कश्मीर	430.36	4318.67	10.03	436.41	4741.88	10.87	437.00	4644.51	10.63	400.89	3928.68	9.80
15	झारखंड	428.06	5384.73	12.58	444.77	5657.38	12.72	447.66	5792.08	12.94	624.00	5329.68	8.54
16	कर्नाटक	2732.41	22052.85	8.07	2771.96	21066.29	7.60	2635.12	19979.06	7.58	2638.14	18320.56	6.94
17	केरल	1534.92	10232.64	6.67	1542.88	10264.19	6.65	1562.91	10231.34	6.55	1536.30	11099.77	7.23
18	लद्दाख	3.53	21.67	6.14	3.53	21.67	6.14	1.56	8.49	5.43	3.70	20.42	5.51
19	लक्षद्वीप	3.08	1.43	0.46	3.08	1.43	0.46	3.08	1.43	0.46	1.96	4.44	2.27
20	मध्य प्रदेश	2412.75	35314.06	14.64	2456.54	36553.61	14.88	2602.40	38574.01	14.82	2649.36	38893.65	14.68
21	महाराष्ट्र	2391.50	30773.69	12.87	2238.80	29945.87	13.38	2144.42	28873.12	13.46	2497.60	34844.53	13.95
22	मणिपुर	91.82	912.23	9.94	91.22	910.27	9.98	83.37	890.39	10.68	45.38	520.61	11.47
23	मेघालय	141.71	1006.03	7.10	163.97	1078.18	6.58	166.09	1106.77	6.66	158.90	1101.62	6.93
24	मिजोरम	157.26	706.45	4.49	157.08	705.58	4.49	160.09	707.97	4.42	192.44	826.24	4.29
25	नागालैंड	91.48	821.87	8.98	93.39	885.70	9.48	94.11	896.11	9.52	147.77	890.90	6.03
26	ओडिशा	1461.23	12949.38	8.86	1513.69	13523.49	8.93	1602.83	14590.21	9.10	1543.17	13680.58	8.87
27	पुदुचेरी	8.15	27.73	3.40	8.25	29.06	3.52	8.03	21.10	2.63	7.78	16.75	2.15
28	पंजाब	456.70	8663.70	18.97	477.01	9092.15	19.06	513.19	9573.31	18.65	534.08	10090.64	18.89

29	राजस्थान	1521.60	4524.41	2.97	1723.42	4488.85	2.60	1995.36	4980.09	2.50	1933.83	5432.20	2.81
30	सिक्किम	85.28	300.22	3.52	83.05	292.23	3.52	86.86	306.81	3.53	87.10	309.37	3.55
31	तमिलनाडु	1539.41	20850.22	13.54	1562.68	21558.49	13.80	1580.77	22199.68	14.04	1593.83	23015.50	14.44
32	तेलंगाना	453.26	5090.67	11.23	379.18	4528.37	11.94	395.38	3936.74	9.96	355.30	3851.02	10.84
33	त्रिपुरा	135.92	1840.62	13.54	145.87	1984.78	13.61	146.30	1994.78	13.64	145.57	1892.03	13.00
34	उत्तर प्रदेश	2443.86	44095.09	18.04	2530.32	47089.15	18.61	2596.17	48417.20	18.65	2680.09	53646.57	20.02
35	उत्तराखण्ड	296.39	1789.30	6.04	175.00	1157.73	6.62	166.25	935.10	5.62	157.98	1033.43	6.54
36	पश्चिम बंगाल	1975.60	33206.82	16.81	2086.05	36315.01	17.41	2077.71	34846.66	16.77	2086.41	34936.11	16.74
कुल अखिल भारत		28041.69	347179.50	12.38	28438.28	355482.29	12.50	29086.09	354743.64	12.20	29488.29	369055.04	12.52

स्रोत: बागवानी सांख्यिकी इकाई, कृषि एवं किसान कल्याण विभाग

विवरण-II

एमआईडीएच के अंतर्गत आवंटन, रिलीज और व्यय (राज्यों/संघ राज्य क्षेत्रों द्वारा दी गई सूचना के अनुसार) का राज्य/संघ राज्य क्षेत्र-वार (राजस्थान सहित) ब्यौरा

(रुपये करोड़ में)

राज्य/संघ राज्य क्षेत्र का नाम	2022-23			2023-24			2024-25		
	आवंटन (भारत सरकार)	जारी निधि (भारत सरकार)	व्यय	आवंटन (भारत सरकार)	जारी निधि (भारत सरकार)	व्यय	आवंटन (भारत सरकार)	जारी निधि (भारत सरकार)	व्यय
आंध्र प्रदेश	100.00	50.00	38.48	63.90	24.00	12.00	65.00	51.13	23.79
अरुणाचल प्रदेश	18.24	9.00	9.36	37.30	37.30	18.88	34.26	34.26	35.00
असम	54.00	27.00	29.98	67.00	30.74	38.81	93.92	69.46	51.96
बिहार	20.00	15.00	16.32	15.00	14.06	16.85	40.00	40.00	28.58
छत्तीसगढ़	80.00	60.00	78.83	60.00	46.56	56.37	100.00	100.00	75.00
गोवा	2.40	0.60	0.86	2.30	0.58	0.95	4.00	3.25	2.30
गुजरात	82.00	20.50	50.21	95.00	95.00	68.79	70.00	35.00	48.65
हरियाणा	80.00	32.40	38.28	76.80	38.40	42.89	55.00	27.50	31.00
हिमाचल प्रदेश	35.00	17.50	25.48	16.00	7.95	20.45	30.00	12.75	12.00
जम्मू और कश्मीर	25.00	34.25	45.00	67.00	50.25	50.07	90.99	90.99	44.64
झारखंड	21.00	0.00	0.40	10.00	1.86	10.58	30.00	15.00	12.32
कर्नाटक	108.00	78.83	77.36	91.93	74.95	76.75	117.00	117.00	82.80
केरल	28.00	21.00	24.68	30.38	13.19	17.96	40.00	22.25	10.00

[illegible]

IMPLEMENTATION OF NAPDDR IN LADAKH**593. SHRI MOHMAD HANEEFA:**

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether the Government is aware of the rising incidence of drug and substance abuse along with increasing mental health challenges in Ladakh, if so, the details thereof;
- (b) the specific steps and programmes being implemented to control and prevent drug abuse including awareness campaigns, de-addiction centres and rehabilitation facilities in the region;
- (c) the measures taken to involve community stakeholders, educational institutions and local authorities in combating this issue;
- (d) the status of implementation of the National Action Plan for Drug Demand Reduction (NAPDDR) in Ladakh; and
- (e) the details of any additional initiatives proposed to strengthen mental healthcare infrastructure and support services for affected individuals in Ladakh?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) The National Survey on Extent and Pattern of Substance Use in India was conducted between December 2017 and October 2018 by the Ministry of Social Justice and Empowerment through the National Drug Dependence Treatment Centre (NDDTC), All India Institute of Medical Sciences (AIIMS), New Delhi and its report was published in 2019.

The Union Territory of Ladakh came into existence on *31 October 2019*. Prior to this, Ladakh was part of the erstwhile State of Jammu and Kashmir. Therefore, separate data pertaining specifically to Ladakh is not available in the said National Survey report published in 2019.

As per the National Survey, the details of drugs abuse in Jammu and Kashmir are as under: -

Jammu and Kashmir	Age (18-75)	
	PREVALENCE OF USE (%)	ESTIMATED NO. OF USERS
ALCOHOL	4	3,54,000
CANNABIS	1.54	1,36,000
OPIOIDS	5.05	4,47,000
SEDATIVES	1.71	1,51,000
INHALANTS	1.01	89,000
COCAINE	0.01	1,000
AMPHETAMINES TYPE STIMULANTS	0.02	1,000
HALLUCINOGENS	0.01	1,000

(b) to (d) Details of activities undertaken under the National Action Plan for Drug Demand Reduction (NAPDDR), including preventive, treatment, rehabilitation and community-based interventions, are given in the enclosed **Statement**.

(e) A Toll-free Helpline for de-addiction, '14446' is being operated by the Department of Social Justice and Empowerment to provide primary counselling and immediate referral services to persons seeking assistance.

Further, counselling services are being provided to the persons suffering from the alcohol and drug addiction, as well as to their families, through Integrated Rehabilitation Centres for Addicts (IRCAs) and District De-Addiction Centres (DDACs) during the course of treatment. Post-discharge counselling and follow-up, including home visits, are also undertaken to prevent relapse and ensure sustained recovery.

STATEMENT

Activities undertaken under NAPDDR scheme are as under:

The Department of Social Justice and Empowerment is the nodal Department for drug demand reduction in the country. To address substance use issues, the Department is implementing the National Action Plan for Drug Demand Reduction (NAPDDR), a Centrally Sponsored Scheme, under which financial assistance is provided to:

- (i). State Governments/ Union Territory (UT) Administrations for Preventive Education and Awareness Generation, Capacity Building, Programmes for Drug Demand Reduction by States/UTs etc.
- (ii). 'NGOs/Voluntary Organisations for running and maintenance of:
 - Integrated Rehabilitation Centres for Addicts (IRCA's),
 - Community-based Peer Led intervention (CPLI) programmes for early Drug Use Prevention among Adolescents,
 - Outreach and Drop-In-Centres (ODIC); and
 - District De-Addiction Centres (DDACs)
- (iii). Government Hospitals for establishing Addiction Treatment Facilities (ATFs)

2. Following activities have been undertaken under NAPDDR scheme:

- i. Currently the Department is providing financial assistance to 349 Integrated Rehabilitation Centres for Addicts (IRCA's), 45 Community based Peer led Intervention (CPLI) programmes, 76 Outreach and Drop In Centres (ODICs), 154 Addiction Treatment Facilities(ATFs) in Government hospitals and 145 District De-Addiction Centres (DDACs). Out of these, 02 DDACs are being supported in the Union Territory of Ladakh.
- ii. All of these facilities have been geo-tagged to facilitate ease of access for beneficiaries.

- iii. A Toll-free Helpline for de-addiction, '14446' is being operated by the Department of Social Justice and Empowerment for providing primary counselling and immediate referral services to the persons seeking help through his helpline. 4.56 lakh + calls have been received, so far on the helpline number.
- iv. Navchetna Modules and teacher training modules have been developed by the Department to sensitize students (Classes 6th-11th standard), teachers and parents on drug dependence, coping strategies and life skills.

3. Nasha Mukta Bharat Abhiyaan (NMBA) was launched on 15th August 2020 by Department of Social Justice and Empowerment in 272 identified most vulnerable districts and now it has been extended to all districts of the country. The Abhiyaan intends to reach out to the masses and spread awareness about substance use with focus on higher educational Institutions, university campuses and schools, reaching out and identifying dependent population, focus on counselling and treatment facilities in hospitals and rehabilitation centres and Capacity building programmes for service providers.

Since its launch, a wide range of activities have been conducted throughout the country that have fostered participation from all quarters of society and stakeholders. There has been a shift from an earlier approach of organisational involvement to community involvement in the issue of substance abuse. The

States, districts and other stakeholders have taken ownership of the Abhiyaan that has helped transform the Abhiyaan into a jan andolan.

4. Achievements under NMBA

- i. To date, NMBA has reached over 25.87 crore people, including 9.32 crore youth, 6.35 crore women, 16.07 lakh educational institutions, and over 28,000 master volunteers through 8.13 lakh activities conducted at various levels nationwide. In Ladakh, to date, NMBA has reached out to 63,263 people, including 26,575 youth, 18,815 women, 703 educational institutions, and 100 master volunteers through 164 activities conducted at various levels.
- ii. Memoranda of Understanding (MoUs) have been signed with eight spiritual/social service organizations namely, The Art of Living, Brahma Kumaris, Sant Nirankari Mission, All World Gayatri Parivar, ISKCON, Shri Ram Chandra Mission, Sivananda Yoga Vedanta Dhanwantari Ashram and University of Patanjali to support NMBA and conduct mass awareness activities.
- iii. Awareness is also being spread through official Social Media accounts of the Abhiyaan on X (formerly Twitter), Facebook and Instagram.
- iv. The NMBA Website (<http://nmba.dosje.gov.in>) provides detailed information and insights to the user/viewer about the Abhiyaan, an online discussion forum, NMBA dashboard, e-pledge.

- v. A mass pledge/oath on NMBA was conducted on 12th August, 2024 and a total of about 3+ crore people from 2+ lakh institutions participated in the nationwide pledge.
- vi. To mark the 5th anniversary of the Nasha Mukta Bharat Abhiyaan (NMBA), a special event was organized on 13th August 2025 by the Department of Social Justice and Empowerment in collaboration with the Government of NCT of Delhi. Over 1000 students from Delhi participated physically, with lakhs joining the pledge nationwide.
- vii. The Nasha Mukta Bharat Abhiyaan (NMBA), launched in 2020, marked its fifth glorious year with a grand national celebration on 18th November 2025 at Guru Nanak Dev University, Amritsar. Over 10,000 participants including school and college students, Border Security Force (BSF) personnel, Self-Help Groups, spiritual organisations, youth clubs, and NGOs attended the Amritsar event. More than 6.3 crore people participated nationwide through physical and virtual modes, with events organised at over 2,10,000 locations across all States and Union Territories.

IMPORT AND EXPORT OF CELLULAR PHONES

594. DR. M. K. VISHNU PRASAD:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the total number of import and export of cellular phones during last three years in the country including the State of Tamil Nadu;
- (b) the details of any new proposal to start electronics item manufacturing industry in Tamil Nadu;
- (c) the total share percentage of electronics item manufacturing industry running, State-wise; and
- (d) the details of India depending any electronics items from other countries and the reason therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

- (a) The total number of import and export of Mobile phones during last three years in the country including the state of Tamil Nadu is as under:

Exports of Mobile Phones

(figures in lakh)

HS Code	Commodity Description	2022-23	2023-24	2024-25
85171110	Push button type			0.25
85171190	Others			0.42
85171219	Mobile phones, push button type			0.00
85171290	Other			0.00
85171300	Smartphones			226.31
85171400	Other telephones for cellular networks or for other wireless			0.00
85171810	Push button type			0.40
85171890	Other			1.35
Grand Total				228.73

Import of Mobile Phones

(figures in lakh)

HS Code	Commodity Description	2022-23	2023-24	2024-25
85171110	Push button type	9.54	8.31	5.56
85171190	Others	5.75	1.13	1.25
85171290	Other	0.31	0.00	0.00
85171300	Smartphones	23.39	15.38	8.88
85171400	Other telephones for cellular networks or for other wireless	10.46	12.97	6.33
85171810	Push button type	4.89	3.17	4.74
85171890	Other	4.32	5.44	3.36
Grand Total		58.66	46.40	30.12

(b) and (c) The Schemes of Government of India like Production linked Incentive (PLI), Scheme for Promotion of Manufacturing of Electronic Components and Semiconductors, Electronic Manufacturing Clusters, Electronics Component Manufacturing Scheme, continuous focus of Government under 'Make in India', Manufacturing Mission announced in Budget FY 2025-26 and Export Promotion Mission are pan-India initiatives, not limited to any particular State. Further, the benefits are granted to the Companies (Selected after due process), who decide the location of its units.

(d) Electronics manufacturing is inherently global value chain-led, where production spans multiple countries and stages. While India has built strong capabilities in finished goods manufacturing. primarily in mobile phones, and several sub-assemblies, it continues to depend on imports for certain critical inputs and components.

To address this structurally, the Government has introduced the Electronics Components Manufacturing Scheme (ECMS). The scheme focuses on building indigenous capabilities across key sub-assemblies and components, including displays, camera modules, PCBAs, mechanics, connectors, and other critical inputs. Over time, ECMS is expected to deepen domestic value addition, reduce import reliance, and strengthen India's position in global electronics supply chains.

TRADITIONAL HANDLOOM PRODUCTION

595. SHRI PUSHPENDRA SAROJ:

Will the Minister of **TEXTILES** be pleased to state :

- (a) the present customs and tax structure applicable to raw silk and silk yarn used in traditional sectors such as Banarasi silk and Chikankari;
- (b) whether any review has been undertaken in view of the lower effective duty on imported finished synthetic fabrics under recent trade agreements, if not, the reasons therefor;
- (c) the steps taken by the Government to protect the livelihood of weavers and artisans in Uttar Pradesh who are shifting away from pure silk to cheaper synthetic yarn due to higher input costs, and the support provided to sustain traditional handloom production; and

- (d) the amount of unutilised Input Tax Credit (ITC) pending with Micro, Small and Medium Enterprises (MSME) units engaged in Banarasi silk and Chikankari work in, and the impact of delayed ITC refunds on their working capital, district-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

- (a) and (b) The present customs duty and tax structure applicable to raw silk and silk yarn is as follows:

	Customs Duty	GST
Raw Silk	16.5%*	NIL
Silk Yarn	16.5%*	5%

**(Basic Customs Duty (BCD) of 15% and Social Welfare Surcharge (SWS) of 10% of BCD)*

The current customs duties are prescribed in order to provide adequate level-playing field for the sericulture farmers and the domestic industry vis-à-vis imports.

- (c) The Ministry of Textiles is implementing following schemes to protect the livelihood of weavers and artisans and to sustain traditional handloom production across the country including Uttar Pradesh:

1. National Handloom Development Programme(NHDP);
2. Raw Material Supply Scheme(RMSS);

Under NHDP, financial assistance is provided to eligible handloom agencies/workers for procurement of upgraded looms and accessories, solar lighting units, construction of workshed, product diversification and design innovation, technical and common infrastructure, publicity and brand development through India Handloom Brand (IHB), Handloom Mark (HLM) and GI tag, e-commerce facilities, marketing of handloom products in domestic/overseas markets, concessional loans under weavers' MUDRA scheme and social security etc.

Under the Raw Material Supply Scheme, the Ministry provides transport subsidy for transportation of all types of yarn to the doorstep of the beneficiaries and 15% Price Subsidy on Cotton Hank yarn, Domestic Silk, Woollen and Linen yarn and blended yarn of natural fibres. This scheme provides support for quality inputs to handloom weavers, aiming to reduce the production costs.

Under the above schemes, the following supports have been provided to weavers of Uttar Pradesh during the last three years and current year:

- i. 34 Handloom Clusters provided financial assistance of Rs.22.19 crore.
- ii. 30 marketing events organised to facilitate and promote sales of Handloom Products.
- iii. 13 Handloom Producer companies have been formed to enhance productivity, marketing capabilities and facilitate better incomes.

- iv. 8.23 lakh kg of subsidized yarn supplied under Transport subsidy and Price subsidy; 1,18,339 handloom organizations/weavers benefitted.
- (d) As in GST return, there is no identifier for a registered person working in a specific product or industry.

VACANCIES IN MINISTRY OF COMMERCE AND INDUSTRY

596. SHRI BAPI HALDAR:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the number of sanctioned posts in position and the number of vacancies including reserved posts across categories at the Ministry;
- (b) the number of vacancies in the Ministry and Department including reserved posts since 2014, year and category-wise; and
- (c) the number of contractual employees hired since 2014, year and category-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

- (a) Ministry of Commerce and Industry has two Departments, namely, Department of Commerce and Department for Promotion of Industry and Internal Trade. The details of sanctioned, in position and number of vacancies in Ministry

of Commerce and Industry including reserved posts across categories is as follows:

i. Department for Promotion of Industry and Internal Trade

Number of sanctioned posts	In position	Number of vacancies including reserved posts
727	538	189

ii. Department of Commerce

Number of sanctioned posts	In position	Number of vacancies including reserved posts
574	501	73

(b) Recruitment to various categories of posts of Ministry of Commerce and Industry is made by the respective Cadre Controlling Authorities (Department of Personnel and Training, Department of Economic Affairs, Department of Official Language, Ministry of Statistics and Programme Implementation etc.) as per the prescribed Service Rules/ Recruitment Rules. These Cadre Controlling Authorities have to ensure implementation of the reservation policy. The number of vacancies in the Ministry of Commerce and Industry for the posts for which recruitment is done by this Ministry, including the reserved posts, year and category wise is as under:

i. Department for Promotion of Industry and Internal Trade

S. No.	Year	Total Vacancies*	Category wise data for which reservation is applicable				
			UR	SC	ST	OBC	EWS
1.	2014	63	25	1	5	16	NA
2.	2015	28	5	0	1	2	NA
3.	2016	41	12	0	2	5	NA
4.	2017	50	13	0	3	8	NA
5.	2018	48	11	0	2	5	1
6.	2019	50	13	0	2	5	2
7.	2020	52	7	0	1	7	4
8.	2021	58	13	0	1	6	3
9.	2022	59	9	1	2	6	5
10.	2023	60	12	3	2	5	3
11.	2024	71	9	3	3	11	9
12.	2025	74	11	3	3	12	7
13.	2026	53	6	1	1	3	1

*The mode of recruitment for some of these ex-cadre posts is through deputation/absorption etc., and reservation provisions are not applicable to posts filled through deputation or absorption.

ii. Department of Commerce

S. No.	Year	Total Vacancies	UR	SC	ST	OBC	EWS
1.	2014	55	31	0	0	24	0
2.	2015	41	27	0	0	14	0
3.	2016	39	26	0	0	13	0
4.	2017	46	28	0	0	18	0
5.	2018	46	28	0	0	18	0

6.	2019	23	11	2	0	0	10
7.	2020	19	9	0	0	0	10
8.	2021	25	13	0	0	2	10
9.	2022	28	16	1	1	0	10
10.	2023	22	10	0	1	1	10
11.	2024	42	23	5	3	1	10
12.	2025	42	12	7	5	8	10
13.	2026	35	16	4	5	7	3

(c) The contractual employees are hired for specific task to be performed through an open advertisement/ outsourcing agencies/ government e- Marketplace (GeM) empaneled service providers, based on the functional requirements of both the Departments in the Ministry of Commerce and Industry. The category-wise roster is not maintained in respect of contractual manpower hired. The number of contractual employees hired since 2014, year wise is as follows:

i. Department for Promotion of Industry and Internal Trade

Year	Contractual Manpower
2014	102
2015	143
2016	144
2017	134
2018	133
2019	130
2020	233
2021	269
2022	254
2023	300

2024	353
2025	341
2026	301

ii. Department of Commerce

Year	Contractual Manpower
2014	34
2015	39
2016	40
2017	100
2018	122
2019	141
2020	151
2021	144
2022	123
2023	158
2024	192
2025	184
2026	176

CHICKEN PRICE IN ANDHRA PRADESH

597. SHRI Y.S. AVINASH REDDY:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether the Government is aware of the rise in "country chicken" (Natu Kode) retail prices in Andhra Pradesh, surging above mutton levels due to disease outbreak and supply-shortage;
- (b) if so, the central disease-control, bio-security or poultry-insurance measures have been activated for State poultry farmers and if not, the reasons therefor;
- (c) the detail of Central support available for stabilising small poultry-farmer incomes in Andhra Pradesh affected by such situation; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) As per information received from the State Animal Husbandry Department Government of Andhra Pradesh, price of country chicken (naatu kodi) is around Rs. 500/- per Kg, whereas mutton is around Rs. 900/-per Kg.

(b) In view of the reply at (a) above, the question does not arise.

(c) and (d) The Department of Animal Husbandry and Dairying (DAHD), Government of India is providing 50% assistance to the State Government for payment of compensation for culling of birds, eggs and destruction of feed under the Assistance to State for Control of Animal Diseases (ASCAD) programme for control and containment of Bird Flu outbreak. Further, under the Livestock Health

and Disease Control Programme, the Department of Animal Husbandry and Dairying, Government of India is providing assistance to state for conducting vaccination of important poultry diseases.

The Department of Animal Husbandry and Dairying, Government of India is also providing 50% capital subsidy up to Rs. 25 lakh under the National Livestock Mission for establishment of poultry farms by individuals, Farmer Producer Organization (FPO), Farmer Cooperative Organization (FCO), Joint Liability Group (JLG), Self Help Group (SHG) and Section 8 companies under Entrepreneurship Development.

ग्रामीण योजनाओं का मूल्यांकन

598. श्री आदित्य यादव:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने कृषि और संबद्ध गतिविधियों पर अत्यधिक निर्भरता के साथ-साथ ग्रामीण युवा पलायन और आजीविका अस्थिरता को ध्यान में रखते हुए उत्तर प्रदेश के बदायूं जिले में ग्रामीण रोजगार, आवास और आजीविका योजनाओं के वास्तविक प्रभाव और प्रभावशीलता का आकलन किया है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और सरकार द्वारा उक्त जिले में आजीविका विविधीकरण को बढ़ावा देने, ग्रामीण संपत्तियों की गुणवत्ता और कवरेज में सुधार करने, मजदूरी आधारित रोजगार के अवसरों को बढ़ाने और योजनाओं के तहत लाभों की समयबद्ध डिलीवरी सुनिश्चित करने के लिए क्या कदम उठाए गए हैं; और

(ग) यदि नहीं, तो इसके क्या कारण हैं?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) से (ग) ग्रामीण विकास मंत्रालय देश के ग्रामीण क्षेत्रों के समग्र विकास के लिए, जिसमें उत्तर प्रदेश का बदायूँ जिला भी शामिल है, में कई कल्याणकारी योजनाओं/कार्यक्रमों जैसे कि महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा), प्रधानमंत्री आवास योजना - ग्रामीण (पीएमएवाई-जी), प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई), दीनदयाल अंत्योदय योजना - राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम), दीन दयाल उपाध्याय ग्रामीण कौशल्य योजना (डीडीयूजीकेवाई), ग्रामीण स्वरोजगार प्रशिक्षण संस्थान (आरएसईटीआई), राष्ट्रीय सामाजिक सहायता कार्यक्रम (एनएसएपी) और प्रधानमंत्री कृषि सिंचाई योजना के वाटरशेड विकास घटक (डब्ल्यूडीसी-पीएमकेएसवाई)का कार्यान्वयन कर रहा है। इन योजनाओं/कार्यक्रमों का उद्देश्य गरीबी को कम करना और आजीविका के अवसरों को सुदृढ़ करना, तथा न्यूनतम गारंटीकृत नियोजन प्रदान करके स्व-नियोजन को बढ़ावा देकर युवाओं को विविध, विभिन्न उपयोगी व्यवसायों और उद्यमिता गुणों में कौशल प्रदान करके बुनियादी ढांचे का विकास, वृद्धि और सामाजिक सहायता की व्यवस्था कर देश के ग्रामीण क्षेत्रों में लोगों के जीवन की गुणवत्ता में समग्र सुधार लाना है।

सरकार समय-समय पर उत्तर प्रदेश के बदायूँ जिले सहित आजीविका के अवसरों में वृद्धि, ग्रामीण बुनियादी ढांचे में सुधार और सामाजिक-आर्थिक स्थिरता सुनिश्चित करने के लिए अपने प्रमुख ग्रामीण विकास कार्यक्रमों के कार्यान्वयन और परिणामों की समीक्षा करती है। बदायूँ जिले में कृषि पर अत्यधिक निर्भरता, ग्रामीण युवाओं के पलायन और आजीविका की अस्थिरता की चुनौतियों का समाधान करने के लिए सरकार ने विभिन्न ग्रामीण विकास योजनाओं के अंतर्गत एक बहु-आयामी दृष्टिकोण को अपनाया है, जिससे आजीविका विविधीकरण और ग्रामीण परिवारों के लिए सामाजिक सुरक्षा दोनों को सुनिश्चित किया जा सके।

देश के ग्रामीण क्षेत्रों में योजनाओं/कार्यक्रमों के लक्षित कार्यान्वयन के लिए ग्रामीण विकास मंत्रालय ने ग्रामीण विकास योजनाओं के क्रियान्वयन की निगरानी और मूल्यांकन हेतु एक व्यापक बहु-स्तरीय और बहु-प्रारूप प्रणाली विकसित की है, जिसमें निष्पादन समीक्षा समिति की बैठकें, जिला विकास समन्वय और निगरानी समिति ('दिशा') की बैठकें, राष्ट्रीय स्तर के निगरानीकर्ता (एनएलएम), क्षेत्र अधिकारी योजनाएँ, सामान्य समीक्षा मिशन, सहवर्ती मूल्यांकन और प्रभाव आकलन अध्ययन शामिल हैं। राज्यों/संघराज्य क्षेत्रों के लिए समय-समय पर राज्य-विशिष्ट समीक्षा भी की जाती है और उनके निष्कर्षों के आधार पर आवश्यक कार्रवाई की जाती है। योजनाओं को समग्र लेनदेन आधारित एमआईएस पर लाया गया है, जो सभी हितधारकों को वास्तविक समय के आधार पर योजनाओं की स्थिति की निगरानी करने में सक्षम बनाता है। कार्यों की तस्वीरें जियो-टैग और टाइम-स्टैम्प के साथ ली जाती हैं। ग्रामीण विकास योजनाओं का सभी डेटा सार्वजनिक क्षेत्र में उपलब्ध है। कुछ योजनाओं, जैसे महात्मा गांधी राष्ट्रीय रोजगार गारंटी योजना (मनरेगा) और प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी) के लिए सामाजिक लेखा परीक्षा भी आयोजित किए जाते हैं। किसी भी शिकायत को देखने के लिए लोकपाल भी नियुक्त किए जाते हैं। इसके अतिरिक्त, ग्रामीण विकास की सभी योजनाओं में शिकायत निवारण पर समुचित ध्यान दिया जा रहा है। निधि जारी करने के प्रस्तावों की तैयारी और दस्तावेजीकरण के लिए राज्य सरकार के साथ नियमित समन्वय किया जाता है और इस संबंध में समय पर सलाह प्रदान की जाती है। देरी के मामलों में, निधि की निर्मुक्ति सुनिश्चित करने के लिए मामला उच्च स्तर पर उठाया जाता है।

मनरेगा योजना, डीएवाई-एनआरएलएम, कौशल विकास कार्यक्रमों और अन्य संबद्ध पहलों जैसी योजनाएं विभिन्न प्रकार के आजीविका-सृजन कार्यक्रमों का प्रदान करती हैं, जिनमें स्थायी ग्रामीण संपत्तियों का निर्माण, कृषि तथा गैर-कृषि गतिविधियों में कौशल विकास, स्वरोजगार और उद्यमिता को बढ़ावा देना, और अन्य मंत्रालयों/विभागों की योजनाओं के साथ समन्वय शामिल है। इन

कार्यकलापों का उद्देश्य आजीविका विकल्पों में विविधता लाना, परिवार की आय बढ़ाना, ग्रामीण अवसंरचना को सुदृढ़ करना और जिले में ग्रामीण परिवारों की समग्र आजीविका सुरक्षा में सुधार करना है।

COOPERATIVE SUGAR MILLS:

599. SHRIMATI SANGEETA KUMARI SINGH DEO:

Will the Minister of **COOPERATION** be pleased to state:

- (a) whether the Government has assessed the current operational and financial status of the 312 Cooperative Sugar Mills (CSMs) across the country, including the number of mills that are inoperative or facing financial distress, and the regions most affected;
- (b) whether details are available regarding loans disbursed under the Central Sector Scheme “Grant-in-aid to NCDC for strengthening of CSMs”, including the amounts allocated for ethanol plants, cogeneration power projects, and working capital and the number of CSMs benefitted;
- (c) whether the Government has data on the impact of the scheme on the livelihoods of sugarcane farmers and workers, particularly in rural and tribal belts such as those in Odisha and surrounding regions; and
- (d) if so, the details thereof along with the interest subvention, repayment performance and the measures taken to ensure efficient monitoring and recovery of NCDC loans under this scheme?

**THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION
(SHRI AMIT SHAH):**

(a) The Ministry, to alleviate the operational and financial distress of Cooperative Sugar Mills, unveiled a scheme titled “Central Sector Scheme-Grant-in-aid to NCDC for strengthening of Cooperative Sugar Mills”. The Ministry while conducting third party evaluation of the scheme, found out 102 of the 312 cooperative sugar mills to be non-functional. The Ministry in consultation with States concerned is working for revival of viable non-functional mills.

(b) Under Central Sector Scheme “Grant-in-Aid to NCDC for strengthening of CSMs” grant of ₹1000 Cr. was provided by Central Government to NCDC to enable it to provide loans of ₹10,000 Cr. to CSMs by leveraging the grant-in-aid. NCDC in turn has disbursed ₹10,005 Cr. to CSMs under the scheme.

- The amount disbursed for ethanol plants is ₹251.40 Cr.
- The amount disbursed for Cogen power is ₹97.12 Cr. and
- The amount disbursed for working capital is ₹9656.90 Cr.

Totally 56 Cooperative Sugar mills have benefitted under the scheme.

(c) The Ministry got a 3rd party evaluation conducted for the impact of the scheme. It was found that the NCDC assistance offered relatively lesser rate of interest than counterparts and set a benchmark for other banks and financial institutions in terms of transparency, documentation and easy access enabling CSM easy access to finance. As a result, outstanding Cane bills reduced

significantly indicating smooth business operations and timely payout to farmers and workers.

(d) The scheme did not have any interest subvention component. NCDC, as the nodal implementation agency for the scheme has robust guidelines for recovery monitored by its Board of Management.

CODEX COMMITTEE ON SPICES AND CULINARY HERBS

600. SHRI JANARDAN SINGH SIGRIWAL:

SHRI ALOK SHARMA:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the percentage increase in exports of key spices such as turmeric, cardamom, and coriander in 2025 compared to 2024 following adoption of these standards;
- (b) the total number of farmers and cooperative groups benefitted from compliance with Codex standards and details of the estimated increase in their incomes;
- (c) the number of new international markets or buyers were accessed by Indian spice exporters in 2025 due to adherence to Codex standards; and
- (d) the measurable reduction in rejected or returned spice consignments was observed in 2025 owing to compliance with global quality norms?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) The export of Turmeric, Cardamom and Coriander put together from India stood at 628.05 USD million in the year 2024-25, representing a growth of 30.92% over the export of 479.75 USD million for these three spices in the year 2023-24.

(b) to (d) : The Codex Committee on Spices and Culinary Herbs works on the development of quality standards, including compositional characteristics and factors that determine intrinsic quality. The benefit of these standards lie in providing internationally accepted reference benchmarks that assist in improving acceptance of Indian produce in the global markets. Export volumes or farm incomes may however be influenced by various factors, which inter alia include global demand, supply and price trends, improvements in quality and compliance with various domestic and international quality standards.

During 2024-25, India exported spices and spice products to 180 destinations worldwide. During both the years 2023-24 and 2024-25, over 99.8% of the consignments of spices and spice products exported from India were accepted in the International markets.

**IMPLEMENTATION AND PROGRESS OF THE PRODUCTION LINKED
INCENTIVE (PLI) SCHEME**

601. SHRI KIRTI AZAD:

SHRI E. T. MOHAMMED BASHEER:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the total amount allocated, sanctioned, and disbursed under the Production Linked Incentive (PLI) Scheme since its inception, sector and year-wise;
- (b) the number of PLI-approved companies that have withdrawn from the scheme, failed to claim incentives or were disqualified due to non-compliance or underperformance, sector-wise and State-wise;
- (c) whether the Government has reviewed the causes of delays or underutilisation of funds under the PLI Scheme, if so, the details thereof;
- (d) whether the Government has evaluated the implementation and outcomes of the Production Linked Incentive (PLI) Scheme; and
- (e) if so, the actual investment realised and number of jobs created across all 14 sectors, along with a State-wise breakup of these achievements compared to the committed targets?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

- (a) to (e) Keeping in view India's vision of becoming 'Atmanirbhar', Production Linked Incentive (PLI) Schemes for 14 key sectors were announced with an

outlay of Rs. 1.97 lakh crore to enhance India's Manufacturing capabilities and Exports. PLI Schemes for all 14 Sectors have been notified along with guidelines by the concerned Ministries/ Departments after due approval. These Schemes are regularly reviewed by the concerned Ministries/Departments as well as Empowered Group of Secretaries (EGoS).

As on September 2025, 806 applications have been approved under Production Linked Incentive (PLI) Schemes across 14 sectors. Actual investment of Rs. 2 lakh crore have been realized which has resulted in incremental production/sales of over Rs. 18.7 lakh crore, employment generation of over 12.6 lakhs, and exports surpassing Rs. 8.2 lakh crore with significant contributions from sectors such as electronics, pharmaceuticals, Automobiles and food processing.

The cumulative incentive amount of Rs. 23,945 crore have been disbursed under PLI Schemes for 12 sectors, namely Large Scale Electronics Manufacturing (LSEM), IT Hardware, Bulk Drugs, Medical Devices, Pharmaceuticals, Telecom and Networking Products, Food Processing, White Goods, Automobiles and Auto components, Specialty Steel Drones and Drone Components and Textiles.

The sector-wise approved outlay and cumulative disbursement up to September 2025 under PLI Scheme are given in the enclosed **Statement-I**, while the year-wise disbursement is given in the enclosed **Statement-II**. Disbursements

are recorded at the beneficiary level rather than on a state-wise basis, as companies may have manufacturing units located across different states.

In order to address and facilitate the disbursement of incentive claims, the Ministries/ Departments have undertaken a number of steps which include the provision for quarterly disbursement of claims. Further, effective coordination between the State Governments and Ministries to fast-track regulatory approvals has reduced the project commissioning time. The Standard Operating Procedures developed by the respective Ministries/ Departments have reduced the compliances for claiming incentives. Complete online claim process along with the grievance redressal mechanism in the portal has also helped in timely disbursement of the claims.

The Production Linked Incentive Schemes are under implementation and still continuing as per their scheme tenures.

STATEMENT-I

Sector wise approved outlay and cumulative incentive disbursement under PLI

(Rs. in Crore)

Sl. No.	Sectors	Approved Outlay	Cumulative incentive Disbursement till Sept, 2025
1	Pharmaceuticals Drugs	15,000	4,666
2	Bulk Drugs	6,940	55

3	Medical Devices	3,420	157
4	Automobiles and Auto Components	25,938	1,351
5	Advance Chemistry Cell (ACC) Battery	18,100	00*
6	Food Products	10,900	2,086
7	Large Scale Electronics Manufacturing	40,951	13,497
8	IT Hardware 2.0	17,000	71
9	Telecom and Networking Products	12,195	1,586
10	High Efficiency Solar PV Modules - Tranche I	4,500	00*
	High Efficiency Solar PV Modules - Tranche II	19,500	00*
11	Specialty Steel	6,322	48
12	Textile Products: MMF segment and technical textiles	10,683	54
13	White Goods (ACs and LED)	6,238	281
14	Drones and Drone Components	120	93
TOTAL		1,91,049	23,945

* The units are under Gestation period.

STATEMENT-II

Year wise incentive disbursement under PLI

S. No.	Financial Year	Incentive Disbursement
1	2022-23	2968
2	2023-24	6753
3	2024-25	10114
4	2025-26 (Till Sept 2025)	4110
TOTAL		23945

AVERAGE DAYS OF WORK UNDER MGNREGS

602. SHRI S. VENKATESAN:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of average days of work provided per household from the financial year 2014-2015 to 2024-2025;
- (b) the percentage of households got 100 days of work during the financial year from 2014-2015 to 2024-2025;
- (c) the details of average work days provided per household till Dec., 2025 during the current financial year; and
- (d) the percentage of households got 100 days of work in the current financial year till December, 2025?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a) Details of average days of employment provided per households under Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) from the financial year 2014-2015 to 2024-2025 is given below:

Sl. No.	Financial Year	Average days of employment provided per households
1	2014–15	40.14
2	2015–16	48.83
3	2016–17	45.98
4	2017–18	45.69
5	2018–19	50.87

6	2019–20	48.4
7	2020–21	51.52
8	2021–22	50.07
9	2022–23	47.83
10	2023–24	52.08
11	2024–25	50.24

(b) Number of households who have completed 100 days of employment under Mahatma Gandhi NREGS during the financial year from 2014-2015 to 2024-2025 is given below:

Sl. No.	Financial Year	Number of households who have completed 100 days of employment
1	2014–15	24,74,246
2	2015–16	48,40,748
3	2016–17	39,81,298
4	2017–18	29,54,263
5	2018–19	52,50,728
6	2019–20	40,59,204
7	2020–21	71,97,090
8	2021–22	59,14,761
9	2022–23	35,96,873
10	2023–24	44,94,352
11	2024–25	40,70,059

(c) The average days of employment provided per households under Mahatma Gandhi NREGS during the current financial year as on 29.01.2026 is 38.78.

(d) During the current financial year, as on 29.01.2026, a total of 12,05,308 households have completed 100 days of employment under Mahatma Gandhi NREGS.

**ACCESSIBILITY OF PUBLIC OFFICES AND HEARING
ASSISTIVE DEVICES IN CHANDIGARH**

603. SHRI MANISH TEWARI :

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) the extent of coverage of the Sugamya Bharat Abhiyan (Accessible India Campaign) in public offices in Chandigarh- number of offices audited, percentage found fully accessible (ramps, accessible toilets, low counters, signage, digital accessibility) and dates of the latest audits;
- (b) the details of availability and provisioning mechanisms for implants and assistive hearing devices (cochlear implants, bone-anchored devices, prescription hearing aids and artificial/assistive hearing devices) in Chandigarh- number provided under central/state schemes, waiting lists and financial assistance norms;
- (c) the grievance redressal and monitoring mechanism for accessibility and device-supply complaints, and corrective actions taken in Chandigarh during the last two years; and

- (d) the steps being taken to ensure quality standards, local availability and timely repair/maintenance of assistive hearing devices"

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) Since 'Works, lands and buildings vested in or in the possession of the State' is a State subject, and as per Sections 41, 44 and 45 of The Rights Of Persons with Disabilities Act, 2016, the appropriate government is responsible to take steps to ensure accessible built infrastructure, transport systems and accessible ICT for PwDs and is also responsible to conduct regular social audits/assessments and such data regarding the same is not maintained centrally

To facilitate the central government departments/ministries, States/UTs, Department of Empowerment of Persons with Disabilities (DEPwD) implements an Umbrella Scheme- Scheme for Implementation of Rights of Persons with Disabilities (SIPDA) Act, 2016 having a sub-component called- "Scheme for Creation of Barrier Free Environment" (CBFE Scheme) through which financial assistance is provided to State/UT Governments on demand-basis for creation of barrier free environment on receipt of compliant proposals.

(b) Under the Scheme of 'Assistance to Persons with Disabilities for Purchase/Fitting of Aids and Appliances (ADIP)' funds are released to various Implementing Agencies for providing different types of aids and assistive devices

including Hearing Aid and Cochlear Implant to the eligible Divyangjan across the country.

Eligible beneficiaries must possess a **UDID card (or enrollment number) along with a valid Disability Certificate indicating at least 40% disability** and should **not have availed similar assistance during the preceding three years**; for children below 18 years, the minimum interval is **one year** for customised devices. Under the Scheme, beneficiaries with a **monthly income up to ₹22,500/-** are eligible for **100% subsidy**, while those with income between **₹22,501/- and ₹30,000/-** are eligible for **50% subsidy**. Financial assistance for **cochlear implantation**, including surgery, therapy, mapping, travel and pre-implant assessment, is provided up to **₹7.00 lakh per unit** for children aged **1–5 years** with pre-lingual hearing loss and up to **₹6.00 lakh per unit** for children aged **5–18 years** with acquired hearing loss.

Hearing aids and other assistive devices costing up to **₹15,000/- per unit** are covered under the Scheme, subject to approved specifications and price ceilings

During the last two years, 330 Numbers of Hearing Aid distributed and 02 Cochlear Implant Surgeries has been conducted under the ADIP Scheme in Chandigarh.

The aids and assistive devices, including cochlear implants, are provided under the ADIP Scheme on first-come-first-serve basis subject to eligibility and availability of funds under the Scheme.

(c) Sugamya Bharat App (SBA), is a crowd sourcing mobile application which serves as an online platform across India for citizens to report any kind of accessibility barriers . It is available on both iOS and android platforms.

ALIMCO has a dedicated Customer Relationship Management (CRM) system, along with helpline numbers to strengthen grievance redressal and after-sales service for addressing complaints relating to assistive devices under the ADIP Scheme.

Further, ALIMCO has established several Pradhan Mantri Divyasha Kendras (PMDK) across the country including one in Chandigarh to extend its services and to provide aids and assistive devices under the ADIP Scheme of the Government of India. The PMDK also serves as a facilitation and grievance redressal point for beneficiaries. In addition, the nearest Auxiliary Production Centre of ALIMCO is located at Mohali, which also assists beneficiaries in resolving issues related to the assistive devices provided to them.

Apart from the above, grievances are also addressed through the CPGRAMS portal.

(d) Under the ADIP Scheme, all aids and assistive devices are required to have due certification and carry a minimum one-year warranty for repair or

replacement. ALIMCO, the major implementing agency, ensures quality standards, ISI-certified hearing aids, local availability, and timely repair and maintenance through its Pradhan Mantri Divyasha Kendra (PMDK) in Chandigarh, with centralized technical support from its headquarters at Kanpur. Cochlear implants are covered under the manufacturer's warranty for repair or replacement of defects, ensuring continued functionality and beneficiary support.

स्टार्ट-अप ग्राम उद्यमिता कार्यक्रम

604. डॉ. मन्ना लाल रावत:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

- (क) मुख्य उद्देश्यों, कार्यप्रणाली और लक्ष्यों सहित स्टार्ट-अप ग्राम उद्यमिता कार्यक्रम (एसवीईपी) का ब्यौरा क्या है;
- (ख) देश की उन महिलाओं और युवाओं की संख्या कितनी है, जिन्हें अब तक इस कार्यक्रम के तहत कवर किया गया है और उद्यमिता प्रशिक्षण प्रदान किया गया है और तत्संबंधी राज्य-वार ब्यौरा क्या है;
- (ग) राजस्थान राज्य में एसवीईपी के तहत कवर किए गए स्वयं सहायता समूहों (एसएचजी) की संख्या कितनी है और उन महिलाओं एवं युवाओं की संख्या कितनी है, जिन्हें जिला-वार प्रशिक्षण दिया गया है और वित्तीय सहायता प्रदान की गई है;
- (घ) क्या इस कार्यक्रम के तहत अंतर्राष्ट्रीय महिला दिवस के अवसर पर विशेष कार्यक्रम या कार्यशालाएं आयोजित की गई हैं और यदि हाँ, तो वर्ष 2014 से प्रत्येक वर्ष का ब्यौरा क्या है; और

(ड) क्या सरकार की एसवीईपी को और अधिक जिलों और राज्यों में विस्तारित करने की कोई योजना है और यदि हाँ, तो इसके तहत प्रस्तावित नए क्षेत्रों का ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) स्टार्ट-अप ग्राम उद्यमिता कार्यक्रम (एसवीईपी) दीनदयाल अंत्योदय योजना-राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम) कार्यक्रम के तहत उप-योजना है जो गैर-कृषि क्षेत्र में छोटे उद्यम स्थापित करने के लिए स्वयं सहायता समूह (एसएचजी) और उनके परिवार के सदस्यों की सहायता करती है। एसवीईपी ग्रामीण क्षेत्रों में उद्यम विकास के लिए एसएचजी परिवारों के साथ एक पारिस्थितिकी तंत्र बनाता है, जिसमें निम्न शामिल हैं:

- क. सामुदायिक उद्यम निधि (सीईएफ), उद्यमियों को ऋण प्रदान करने के लिए एक विशिष्ट निधि
- ख. व्यवसाय सहायता सेवाएं प्रदान करने के लिए सामुदायिक संसाधन व्यक्तियों-उद्यम संवर्धन (सीआरपी-ईपी) का कैंडर
- ग. सेवाओं में व्यावसायिक विचारों की पहचान करना, व्यावसायिक योजनाओं की तैयारी, प्रशिक्षण प्रदान करना, बैंकों से ऋण लेना, खातों का रखरखाव, विपणन आदि शामिल हैं।
- घ. उद्यमियों को जानकारी प्रदान करने के लिए ब्लॉक संसाधन केंद्र (बीआरसी) नामक विशिष्ट केंद्र बनाना।
- ड. प्रशिक्षित मानव संसाधन जिसमें ब्लॉक कार्यक्रम प्रबंधक (बीपीएम), मेंटर और सीआरपी-ईपी शामिल हैं

(ख) एसएचजी सदस्यों और उनके परिवार के सदस्यों की संख्या, जिन्हें शामिल किया गया और उद्यमिता प्रशिक्षण प्रदान किया गया, का राज्य-वार ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(ग) राजस्थान राज्य में एसवीईपी के तहत कवर किए गए स्वयं सहायता समूहों (एसएचजी) की संख्या, जिन्हें प्रशिक्षण प्रदान किया और वित्तीय सहायता प्रदान की गई, की जिला-वार जानकारी संलग्न **विवरण-II** में दी गई है।

(घ) ऐसा कोई कार्यक्रम या कार्यशाला आयोजित नहीं की गई है।

(ङ) एसवीईपी एक मांग-आधारित कार्यक्रम है। परियोजनाओं का राज्यवार आवंटन नहीं किया जाता है। राज्यों को पूरक वार्षिक कार्य योजनाओं (एएपी) के माध्यम से प्रस्ताव प्रस्तुत करने होते हैं। एक बार स्वीकृति मिलने के बाद, ब्लॉक के लिए विस्तृत परियोजना रिपोर्ट (डीपीआर) तैयार की जाती है। प्रत्येक ब्लॉक के लिए निधियों का आवंटन डीपीआर के अनुसार सहायता प्राप्त उद्यमों की संख्या पर निर्भर करता है।

विवरण-I

उद्यमिता प्रशिक्षण प्राप्त करने वाले एसएचजी सदस्यों और उनके परिवार के सदस्यों का राज्य-वार ब्यौरा

क्र. सं.	राज्य	सहायता प्राप्त उद्यमों की संख्या* (दिसंबर 2025)
1	आंध्र प्रदेश	27692
2	अरुणाचल प्रदेश	735
3	असम	24082
4	बिहार	35899
5	छत्तीसगढ़	23403
6	गोवा	2128
7	गुजरात	5940
8	हरियाणा	9854
9	हिमाचल प्रदेश	1507
10	जम्मू एवं कश्मीर (यूटी)	6026
11	झारखंड	34481

12	कर्नाटक	4171
13	केरल	50362
14	मध्य प्रदेश	30065
15	महाराष्ट्र	11925
16	मणिपुर	2521
17	मेघालय	1983
18	मिजोरम	2591
19	नागालैंड	4503
20	ओडिशा	18441
21	पंजाब	4296
22	राजस्थान	12086
23	सिक्किम	1020
24	तमिलनाडु	6070
25	तेलंगाना	19602
26	त्रिपुरा	2244
27	उत्तर प्रदेश	31863
28	उत्तराखंड	4910
29	पश्चिम बंगाल	30871
	कुल	411,271

* एसएचजी सदस्यों और उनके परिवार के सदस्यों की संख्या जिन्हें शामिल किया गया और उद्यमिता प्रशिक्षण दिया गया।

विवरण-II

उद्यमिता प्रशिक्षण प्राप्त करने वाले एसएचजी सदस्यों और उनके परिवार के सदस्यों का राज्य-वार ब्यौरा

क्र.सं.	राज्य	जिला	ब्लॉक	सहायता प्राप्त उद्यमों की संख्या* (दिसंबर 2025)
1	राजस्थान	अजमेर	केकड़ी	1874
2	राजस्थान	बारां	अंता	1,685
3	राजस्थान	बूंदी	हिंडोली	1,610
4	राजस्थान	चित्तौड़गढ़	बेगूं	1,685

5	राजस्थान	चूरू	तारानगर	1,681
6	राजस्थान	सवाई माधोपुर	सवाई माधोपुर	1,745
7	राजस्थान	टोंक	देवली	1,577
8	राजस्थान	अलवर	राजगढ़	41
9	राजस्थान	बूंदी	तालेरा	36
10	राजस्थान	दौसा	सिकंदरा	56
11	राजस्थान	डूंगरपुर	बिच्छीवाड़ा	57
12	राजस्थान	राजसमंद	राजसमंद	39

* एसएचजी सदस्यों और उनके परिवार के सदस्यों की संख्या जिन्हें शामिल किया गया और उद्यमिता प्रशिक्षण दिया गया।

ALL-WEATHER ROADS UNDER PMGSY

605. SHRI MALAIYARASAN D.:

SHRI THARANIVENTHAN M. S.:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details and features of the Pradhan Mantri Gram Sadak Yojana (PMGSY) including its objectives and scope of providing all-weather road connectivity to villages of the country, State-wise especially in Kallakurichi and Arani Lok Sabha Constituencies of Tamil Nadu;
- (b) the number of villages lacking all-weather road connectivity under PMGSY and the timeline by which these gaps are expected to be addressed, State-wise including Tamil Nadu;

- (c) the details of funds sanctioned, allocated and utilized under the said scheme, State-wise including Tamil Nadu during the last three to five years especially in Kallakurichi and Arani Lok Sabha Constituencies;
- (d) the steps taken by the Government to ensure the quality and durability of PMGSY roads especially in flood-prone, remote and tribal areas, State-wise including Tamil Nadu particularly in Arani Lok Sabha Constituency;
- (e) whether the Government is conducting independent quality audits of roads built under PMGSY, if so, the key findings of such audits;
- (f) the manner in which the Government is ensuring that PMGSY roads are inclusive and accessible to remote tribal areas, flood-prone zones and border regions especially in Kallakurichi and Arani Lok Sabha Constituencies; and
- (g) the measures being taken to ensure that PMGSY roads are inclusive, safe and accessible for all including women, the elderly and persons with disabilities in all States including Tamil Nadu?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) and (b) Pradhan Mantri Gram Sadak Yojana (PMGSY) was launched as a one-time special intervention to provide rural connectivity, by way of a single all-weather road, to the eligible unconnected habitations of designated population size (500+ in plain areas and 250+ in North-Eastern States, Himalayan States,

Desert and Tribal Areas as per 2001 census) in the core network for uplifting the socio-economic condition of the rural population. In the critical Left Wing Extremism affected blocks (as identified by Ministry of Home Affairs), additional relaxation has been given to connect habitations with population of 100 persons and above (2001 census). As the programme unfolded, a need was felt for consolidation of the existing rural road Network to improve its efficiency not only as a provider of transportation services but also as a vehicle for social and economic development. Accordingly, in the year 2013, PMGSY-II was launched for upgradation of selected through Routes and Major Rural Link with a target to upgrade 50,000 km in various states and Union Territories. In the year 2019, Government launched PMGSY-III for consolidation of 1,25,000 km Through Routes and Major Rural Links connecting inter-alia, to Gramin Agriculture Market(GrAMs), higher secondary Schools and Hospitals.

In the year 2024, the Government has launched PMGSY-IV to provide all-weather connectivity to 25,000 unconnected rural habitations of population size 500+ in plains, 250+ in NE and Hill States/UTs, special category areas (Tribal Schedule V, Aspirational Districts/Blocks, Desert areas) and 100+ in LWE affected districts, as per Census 2011. The timeline for completion of PMGSY-IV is March 2029. These habitations have become eligible due to their population increase.

The unit for connectivity under PMGSY-I is 'Habitation' and not a Revenue Village or Gram Panchayat or hamlet.

The Ministry of Rural Development, through PMGSY-I has been steadily working towards achieving universal all-weather road connectivity to all eligible rural habitations across the country, including Tamil Nadu. As on 28.01.2026, PMGSY-I achieved near-universal coverage, with only 541 habitations remaining unconnected, out of 1,63,288 identified eligible habitations nationwide. In the State of Tamil Nadu, all 1,985 eligible habitations have already been provided with all-weather road connectivity under PMGSY-I. The State/UT-wise numbers of habitations connected under PMGSY-I are given in the enclosed **Statement-I**.

Salient Features of PMGSY

- Decentralized, evidence based planning
- Standards and specifications as per Indian Road Congress (IRC) and Rural Roads Manual
- Dedicated Implementation Mechanism: National Rural Infrastructure Development Agency (NRIDA), State Rural Road Development Agency (SRRDA) and Project Implementation Units (PIUs)
- Detailed Project Reports (DPRs) scrutiny by State Technical Agencies, Principal Technical Agencies and NRIDA
- Strong IT backbone for monitoring and implementation (Online Management, Monitoring and Accounting System (OMMAS), Government

e-Procurement System of NIC (GEPNIC), Electronic Maintenance of Rural Roads under PMGSY (eMARG), Geographic Information System (GIS) applications)

- Three-tier Quality Management System
- Grievance Redressal Mechanism (Meri Sadak App)
- Unbroken flow of funds
- 5 year inbuilt maintenance included with performance guarantee of contractor

Parliamentary constituency-wise data is not maintained in the Ministry. As per the report shared by the State there are no unconnected habitations in Kallakurichi and Arani Lok Sabha Constituency.

The State/UT wise (including Tamil Nadu) details of habitations survey conducted under PMGSY-IV are given in the enclosed **Statement-II**. The sunset date for PMGSY-IV is March 2029.

(c) The allocation/release of funds to the States for implementation of PMGSY is done on the basis of the proposal received from the State and depends, inter-alia, on works in hand, execution capacity of the State and unspent funds available with it. The details of Central share released to the States/UTs and expenditure incurred (including State share) during last five years are given in the enclosed **Statement-III**.

Parliamentary constituency-wise data is not maintained within the Ministry. As reported by the State, the details of funds allocated, released and expenditure incurred in respect of Kallakurichi Constituency and Arani Constituency during the last five years are as below:

Constituency	Allocation (Rs.in crore)	Released (Rs.in crore)	Expenditure (Rs.in crore)
Kallakurichi	256.01	250.92	223.76
Arani	263.16	263.16	199.12

(d) and (e) To ensure the quality and durability of PMGSY roads especially in flood-prone, remote and tribal areas, a three-tier Quality Management mechanism has been put in place under PMGSY:

- The 1st tier of quality management mechanism is the in-house quality control system of the Project Implementation Unit (PIU).
- The 2nd tier of the quality management mechanism is through periodical inspections of all works by the State Quality monitors (SQMs), independent of PIUs.
- Under the 3rd tier, National Rural Infrastructure Development Agency deploys National Quality Monitors (NQMs), for inspection of road works, selected at random, to assess the general quality in the district/ State.

Periodic quality inspections by independent monitors under 2nd and 3rd tier of quality control mechanism are conducted. A well defined Online Management, Monitoring and Accounting System is used for monitoring quality of PMGSY projects assessed by these independent quality monitors that helps in real time monitoring and brings transparency in ensuring the quality infrastructure in rural areas. The State-wise details of quality inspections conducted by NQMs and SQMs and unsatisfactory grading marked by them for period during 2024-25 and 2025-26 (till 28.01.2026) are given in the enclosed **Statement-IV**.

(f) and (g) PMGSY-I was launched by the Government of India, as a part of the poverty reduction strategy, as a Centrally Sponsored Scheme to assist the states, though 'Rural Roads' is a State Subject. PMGSY is an area development programme and the objective of the scheme is to provide all-weather road connectivity in rural areas catering to the access needs of the entire population of the target habitation. PMGSY is not an individual/ community centric scheme. The roads constructed under PMGSY cater to all the strata of the society. Nevertheless, Scheduled Tribes Areas have got specific focus in the scheme by giving special dispensation. While eligibility criteria for other habitations for getting connectivity under the scheme is a population of 500 persons (as per 2001 census under PMGSY-I and as per Census 2011 under PMGSY-IV), for Tribal (Schedule V) areas and Selected Tribal and Backward Districts (as identified by the Ministry of Home Affairs and Planning Commission) and for North-Eastern

and Himalayan States, unconnected habitations with a population of 250 and above are eligible for providing all-weather road connectivity under the scheme.

Further, the Government has also integrated the road connectivity components of the Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (DA-JGUA) and the Pradhan Mantri Anusuchit Jaati Abhyuday Yojana (PM-AJAY) through convergence with PMGSY-IV. This convergence framework applies to all States and Union Territories. Under this model, priority is given to unconnected habitations identified under DA-JGUA that have a population of 500 or more with at least 50% Scheduled Tribe population, or those in Aspirational Districts with a population of 250 or more including at least 50 Scheduled Tribe members. Similarly, under PM-AJAY, priority is extended to unconnected habitations with a population of 500 or more and at least 40% Scheduled Caste population as per Census 2011. In addition to the above, road connectivity component of Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM-JANMAN) is also being implemented as a separate vertical under PMGSY. A total of 8000 Km of road length are to be constructed under the scheme to provide connectivity to the habitations of Particularly Vulnerable Tribal Groups(PVTG).

Under PMGSY-IV, necessary guidelines have been incorporated to integrate accessibility standards in road construction under PMGSY which is crucial for promoting inclusivity and improving road safety. Features such as curb ramps, tactile paving, and accessible pedestrian crossings benefits not only

persons with disabilities but also all the users and simultaneously enhance safety for pedestrians, cyclists, and motorist as well. The States have been directed that while preparing DPRs, the "Accessibility Guidelines for Persons with Disabilities (PWDs) for Rural Roads" are to be followed.

STATEMENT-I

State-wise details of habitations connected under PMGSY-I (as on 28.01.2026)

Sr. No.	State/UT Name	Total Eligible Habitation Connected (Nos.)
1	Andaman And Nicobar	7
2	Andhra Pradesh	1,422
3	Arunachal Pradesh	616
4	Assam	13,719
5	Bihar	31,280
6	Chhattisgarh	10,628
7	Gujarat	3,047
8	Haryana	1
9	Himachal Pradesh	2,555
10	Jammu And Kashmir	2,132
11	Jharkhand	10,933
12	Karnataka	295
13	Kerala	401
14	Madhya Pradesh	17,493
15	Maharashtra	1,417
16	Manipur	622
17	Meghalaya	585
18	Mizoram	231
19	Nagaland	107

20	Odisha	16,991
21	Punjab	389
22	Rajasthan	15,963
23	Sikkim	350
24	Tamil Nadu	1,985
25	Tripura	1,979
26	Uttar Pradesh	11,748
27	Uttarakhand	1,860
28	West Bengal	13,224
29	Telangana	703
30	Ladakh	64
Total		162,747

STATEMENT-II

**Habitations surveyed in GSS application as per PMGSY-IV eligibility criteria
by the State Governments (as on 29.01.2026)**

Name of State/UT	Eligible habitation as approved by States	Approved as eligible for consideration under PMGSY-IV by NRIDA
Andaman And Nicobar	0	0
Andhra Pradesh	413	201
Arunachal Pradesh	192	184
Assam	4623	3610
Bihar	103	93
Chhattisgarh	2692	1981
Gujarat	2624	2087
Himachal Pradesh	1021	907
Jammu And Kashmir	2278	2276

Jharkhand	2786	2335
Karnataka	85	53
Kerala	2336	2211
Ladakh	31	18
Madhya Pradesh	9260	9177
Maharashtra	196	119
Manipur	303	271
Meghalaya	377	329
Mizoram	63	63
Nagaland	239	150
Odisha	2682	1676
Punjab	1	1
Rajasthan	1740	1686
Sikkim	283	237
Tamil Nadu	5	4
Telangana	173	93
Tripura	435	435
Uttar Pradesh	2181	2100
Uttarakhand	885	880
West Bengal	2862	1164
Total	40,869	34,341

STATEMENT-III**State-wise details of fund released and expenditure incurred during last five years**

S.No	State	2020-21		2021-22		2022-23		2023-24		2024-25	
		Release	Expenditure (including State Share)	Release	Expenditure (including State Share)	Release	Expenditure (including State Share)	Release	Expenditure (including State Share)	Release	Expenditure (including State Share)
1	Andaman and Nicobar	0.00	3.78	9.22	5.45	12.22	7.51	12.22	22.93	0.05	3.97
2	Andhra Pradesh	53.20	396.75	50.00	508.86	644.13	748.63	140.64	368.03	507.32	370.60
3	Arunachal Pradesh	952.31	1,429.61	1090.60	1,279.07	1018.74	1,246.99	339.90	320.09	609.00	726.10
4	Assam	2516.62	2600.19	1591.50	2,488.03	664.91	1,118.21	391.29	571.22	79.24	264.76
5	Bihar	49.13	2173.52	375.00	1,992.99	1443.23	2,088.54	963.37	1,815.63	1195.44	2,312.80
6	Chattisgarh	924.48	1985.94	394.41	1,902.34	995.87	1,057.35	401.77	388.09	325.24	413.71
7	Goa	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
8	Gujarat	79.08	133.32	195.50	400.16	266.63	492.19	298.41	330.33	220.65	361.22

9	Haryana	0.00	92.10	353.23	583.12	168.25	213.81	74.01	150.86	27.38	34.60
10	Himachal Pradesh	745.24	1061.00	517.45	933.22	624.76	626.84	617.56	371.54	634.82	904.14
11	Jammu and Kashmir	1727.30	932.37	1328.34	1,485.28	717.00	1,114.78	1304.17	1,256.96	1028.25	1,070.58
12	Jharkhand	293.50	1083.34	0.00	598.44	332.63	745.63	752.80	1,323.90	961.77	1,374.96
13	Karnataka	49.29	728.40	704.25	1,499.18	720.47	864.71	72.25	404.03	100.58	142.81
14	Kerala	89.97	71.76	0.00	46.91	106.76	124.97	54.25	164.95	122.27	249.15
15	Ladakh	50.00	514.73	140.79	109.66	109.97	107.81	37.50	30.44	113.81	111.33
16	Madhya Pradesh	1099.54	2166.99	1392.25	2,419.14	1557.47	1,978.73	599.42	1,105.16	703.29	966.83
17	Maharashtra	0.00	221.59	0.00	376.73	743.00	1,074.02	1110.80	1,507.37	854.93	1,524.10
18	Manipur	420.66	601.46	742.00	710.58	744.98	539.11	161.29	296.83	2.81	88.75
19	Meghalaya	355.29	473.71	483.92	536.92	405.89	373.72	122.59	238.19	219.62	375.61
20	Mizoram	1.59	277.32	74.34	332.86	584.20	315.94	141.37	381.62	87.50	45.78
21	Nagaland	72.89	144.70	145.31	125.83	183.15	198.65	161.29	94.01	2.25	30.50
22	Odisha	774.29	1754.13	404.12	1,795.5	1235.88	2,088.9	1262.55	1,589.8	712.39	734.9

03.02.2026

715

23	Puducherry	0.00	0.00	11.66	0.00	24.72	27.08	0.27	11.89	25.00	-0.10
24	Punjab	0.00	2.67	68.59	295.14	231.06	428.72	265.10	522.95	319.87	328.82
25	Rajasthan	237.15	492.13	917.51	1,452.64	199.90	372.38	404.79	633.09	450.46	933.32
26	Sikkim	195.50	178.52	107.28	177.89	263.33	230.34	94.37	130.13	70.00	148.98
27	Tamil Nadu	265.38	626.92	440.00	1,169.56	613.70	532.36	411.36	777.78	638.66	741.43
28	Telangana	0.00	288.59	86.38	410.80	321.43	345.32	296.9625	479.41	132.57	399.90
29	Tripura	69.57	99.25	73.88	202.93	267.59	152.90	185.03	112.64	172.75	98.07
30	Uttar Pradesh	123.90	440.19	1418.55	2,074.26	2068.57	3,267.32	2679.63	3,791.65	1968.60	2,704.11
31	Uttarakhand	1536.27	1493.50	787.00	1,218.45	1297.16	1,350.02	551.05	800.68	815.50	934.09
32	West Bengal	969.31	1471.94	49.94	701.28	381.03	394.75	99.275	309.11	225.00	271.11
Total		13651.46	23940.42	13952.99	27,833.22	18948.61	24,228.27	14007.29	20,301.27	13327.03	18,666.94

STATEMENT-IV

Number of inspections conducted by SQMs and NQMs and unsatisfactory grading by them since April 2024 to 28.01.2026

Name of State/UT	State Quality Monitors (SQMs)		National Quality Monitors (NQMs)	
	Number of Inspections	Unsatisfactory (%)	Number of Inspections	Unsatisfactory (%)
Aand N Islands	29	24.1	8	25.0
Andhra Pradesh	1281	2.5	277	2.2
Arunachal Pradesh	1233	4.1	209	38.3
Assam	2775	4.8	365	22.7
Bihar	7122	14.4	689	19.9
Chhattisgarh	3813	0.8	571	7.9
Gujarat	1092	7.2	66	16.7
Haryana	397	9.8	65	16.9
Himachal Pradesh	2659	19.1	285	23.9
Jammu and Kashmir	1953	11.8	222	13.5
Jharkhand	2406	2.1	598	19.4
Karnataka	1324	2.2	139	11.5
Kerala	679	9.6	133	15.8
Ladakh	214	4.2	30	3.3
Madhya Pradesh	6383	6.8	571	8.6
Maharashtra	2040	1.7	488	8.2
Manipur	58	5.2	111	45.0
Meghalaya	621	6.4	218	22.9
Mizoram	329	11.6	75	41.3

Nagaland	60	13.3	72	45.8
Odisha	4120	27.2	685	32.0
Puducherry	28	3.6	0	0
Punjab	903	5.9	129	14.73
Rajasthan	1516	9.9	286	3.85
Sikkim	350	2.6	75	21.33
Tamil Nadu	2764	4.2	253	9.88
Telangana	524	1.3	229	17.47
Tripura	308	21.1	87	19.54
Uttar Pradesh	5587	4.8	677	12.11
Uttarakhand	2087	20.3	291	26.46
West Bengal	2498	20.8	358	18.44
Total	57153	9.8	8262	17.57

जॉब कार्ड हटाना

606. श्री लालजी वर्मा:

श्री कल्याण बनर्जी:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

- (क) वित्तीय वर्ष 2019-20 से 2024-25 तक मनरेगा के तहत हटाए गए जॉब कार्डों की कुल संख्या कितनी है और उन्हें हटाने के राज्य-वार एवं वर्ष-वार कारण क्या हैं;
- (ख) वर्ष 2019-20 से 2023-24 की अवधि के लिए हटाए गए श्रमिकों का ब्यौरा क्या है और उनके काम करने के प्रति अनिच्छा का राज्य-वार एवं वर्ष-वार, विशेष रूप से उत्तर प्रदेश के अंबेडकर नगर लोक सभा निर्वाचन क्षेत्र का ब्यौरा क्या है;

- (ग) क्या सरकार ने गलत तरीके से हटाए गए जॉब कार्डों या श्रमिकों की बहाली के लिए कोई दिशानिर्देश जारी किए हैं और यदि हाँ, तो वास्तविक लाभार्थियों की बहाली के लिए निर्धारित प्रक्रिया का ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं;
- (घ) क्या आधार-आधारित भुगतान (एबीपीएस) या प्रमाणीकरण अनुपालन के कारण पात्र लाभार्थियों का निष्कासन हुआ है और यदि हाँ, तो तत्संबंधी राज्य-वार ब्यौरा क्या है; और
- (ङ) गलत तरीके से हटाए गए नामों के लिए उपलब्ध शिकायत निवारण तंत्र का ब्यौरा क्या है और कितनी शिकायतों का समाधान किया गया है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) से (ग) महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (महात्मा गांधी नरेगा योजना) के तहत जॉब कार्ड का अद्यतन/विलोपन राज्यों/संघ राज्य क्षेत्रों द्वारा नियमित रूप से किया जाता है। जॉब कार्ड मुख्य रूप से नकली/जाली/गलत जॉब कार्ड, ग्राम पंचायत से परिवार के स्थायी रूप से स्थानांतरित होने, ग्राम पंचायत को शहरी के रूप में वर्गीकृत करने और जॉब कार्ड में केवल एक सदस्य का नाम होने और उसकी मृत्यु होने के कारण हटा दिए जाते हैं।

जॉब कार्डों के विलोपन की प्रक्रिया को सुव्यवस्थित करने के लिए, ग्रामीण विकास मंत्रालय ने सभी राज्यों/संघ राज्य क्षेत्रों के लिए दिनांक 25.01.2025 को एक मानक संचालन प्रक्रिया (एसओपी) पत्र जारी किया है, जिसमें जॉब कार्डों के विलोपन और बहाली के लिए स्पष्ट दिशानिर्देश हैं। यह एसओपी महात्मा गांधी नरेगा योजना के दिशानिर्देशों के अनुपालन को सुनिश्चित करता है, पारदर्शिता को बढ़ावा देता है, विलोपन की शर्तों को स्पष्ट करके श्रमिकों के अधिकारों की रक्षा करता है, शिकायत निवारण प्रणाली की स्थापना करता है और कार्ड विलोपन/रद्द करने से पहले किसी भी लंबित देनदारियों का निपटान सुनिश्चित करता है। यहां यह उल्लेखनीय है कि इस विभाग द्वारा जारी दिशानिर्देशों के अनुसार काम करने में अनिच्छा के कारण श्रमिक का नाम नहीं हटाया जा सकता है।

एसओपी उचित प्रक्रिया के महत्व पर जोर देता है, जिसमें विलोपन के लिए चिह्नित जॉब कार्डों की मसौदा सूचियों का प्रकाशन, ग्राम सभाओं में सत्यापन और प्रभावित श्रमिकों के लिए अपील का अधिकार शामिल है। यह नकली और धोखाधड़ी वाली प्रविष्टियों को खत्म करने के लिए जॉब कार्ड को आधार से जोड़ने का भी अधिदेश देता है। इन उपायों का उद्देश्य जॉब कार्ड के दुरुपयोग को रोकने के साथ ही यह सुनिश्चित करना भी है कि वास्तविक लाभार्थियों को बाहर न रखा जाए।

वर्ष 2019-20 से 2024-25 तक महात्मा गांधी नरेगा योजना से हटाए गए जॉब कार्ड की राज्य/संघ राज्य क्षेत्र-वार संख्या संलग्न **विवरण-I** में दी गई है। इसके अलावा, वित्तीय वर्ष 2019-20 से 2023-24 के दौरान महात्मा गांधी नरेगा योजना के तहत जॉब कार्ड से हटाए गए श्रमिकों की संख्या का राज्य/संघ राज्य क्षेत्र -वार ब्यौरा संलग्न **विवरण-II** में दिया गया है।

टिप्पणी: नरेगासॉफ्ट के अनुसार, वित्त वर्ष 2019-20 से 2024-25 के दौरान राज्यों/संघ राज्य क्षेत्रों द्वारा हटाए गए कुल जॉब कार्ड की संख्या 457.97 लाख थी, जबकि इसी अवधि में राज्यों/संघ राज्य क्षेत्रों द्वारा जोड़े गए कुल जॉब कार्ड की संख्या 653.72 लाख थी।

इसी अवधि के दौरान उत्तर प्रदेश के अंबेडकर नगर और अयोध्या जिले, जिसका एक हिस्सा अंबेडकर नगर लोकसभा निर्वाचन क्षेत्र में आता है, में जॉब कार्ड से हटाए गए श्रमिकों की संख्या नीचे दी गई है:

जिला	2019-20	2020-21	2021-22	2022-23	2023-24
अंबेडकर नगर	4757	5384	7934	150137	109539
अयोध्या	719	1976	1684	44361	62877
कुल	5476	7360	9618	194498	172416

(घ) महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (महात्मा गांधी नरेगा योजना) के तहत लाभार्थियों को समय पर मजदूरी का भुगतान सुनिश्चित करने और लाभार्थियों के बैंक खाते में बार-बार

परिवर्तन और बाद में इसको अद्यतन न करने के कारण उत्पन्न होने वाली समस्याओं को हल करने के लिए, आधार भुगतान ब्रिज सिस्टम (एपीबीएस) को लागू करने का निर्णय लिया गया था। यह 1 जनवरी 2024 से अनिवार्य कर दिया गया है। यहां यह उल्लेखनीय है कि आधार के साथ बैंक खातों को नहीं जोड़ने के कारण पात्र लाभार्थियों को बाहर नहीं किया जा सकता है।

(ड) वार्षिक मास्टर परिपत्र नरेगासॉफ्ट में एक विशिष्ट शिकायत निवारण मॉड्यूल है, जो श्रमिकों/नागरिकों को लिखित शिकायतों, टेलीफोन हेल्पलाइन और "शिकायत रजिस्टर" (ग्राम पंचायत स्तर पर सात अनिवार्य रजिस्ट्रों में से एक) में प्रविष्टियों के अलावा शिकायतें दर्ज करने और प्रतिक्रियाओं को ट्रैक करने की अनुमति देता है। केंद्रीकृत लोक शिकायत निवारण और निगरानी प्रणाली (सीपीजीआरएएमएस) शिकायत दर्ज करने के लिए उपलब्ध प्रमुख शिकायत निवारण प्रणालियों में से एक है।

विवरण-I

वर्ष 2019-20 से 2024-25 तक महात्मा गांधी नरेगा योजना से हटाए गए जॉब कार्ड की राज्य / संघ राज्य क्षेत्र-वार संख्या							
क्र. सं.	राज्य	हटाए गए जॉब कार्ड की संख्या					
		2019-20	2020-21	2021-22	2022-23	2023-24	2024-25
1	आंध्र प्रदेश	24248	3426	185079	2882724	370326	148478
2	अरुणाचल प्रदेश	7311	6151	9596	8875	12869	15651
3	असम	65699	96586	76244	157138	282142	576220
4	बिहार	77290	182407	1273514	5870225	2112092	981284
5	छत्तीसगढ़	129658	170304	139660	264839	294544	399026
6	गोवा	1	8	11	21	24	53
7	गुजरात	40314	131080	40289	146141	338533	53616
8	हरियाणा	5083	15413	8531	11028	8834	6237
9	हिमाचल प्रदेश	4057	8000	10351	18119	15543	4559
10	जम्मू और कश्मीर	33032	94078	37635	38388	73015	30123
11	झारखंड	50568	89427	228674	954252	324524	176956
12	कर्नाटक	27534	7197	41843	203185	96036	27286
13	केरल	17725	23773	27340	110722	218752	89300

14	लद्दाख	675	1336	889	1421	897	452
15	मध्य प्रदेश	513979	1062861	1100109	366349	695278	51890
16	महाराष्ट्र	22105	48460	28201	72863	37625	26449
17	मणिपुर	3961	11126	4449	3153	5778	6395
18	मेघालय	8017	8119	5449	3832	15375	13181
19	मिजोरम	6607	9896	8580	4149	4902	9988
20	नागालैंड	9999	1136	1797	2528	3759	8999
21	ओडिशा	121028	313621	793292	2370031	523622	286009
22	पंजाब	16675	14330	65858	340659	69225	20981
23	राजस्थान	80406	117660	129285	634800	393797	55563
24	सिक्किम	1302	784	1343	1409	2133	1969
25	तमिलनाडु	33148	126017	155065	315049	653677	633820
26	तेलंगाना	4084	5282	15976	510683	84744	80166
27	त्रिपुरा	8571	8684	5951	5938	20798	8742
28	उत्तर प्रदेश	99849	201871	582074	4858064	3315158	91568
29	उत्तराखंड	7370	16508	26004	148098	44229	45150
30	पश्चिम बंगाल	10554	19374	27741	2177536	169691	9026
31	अंडमान और निकोबार	1930	1528	448	143	70	308
32	दादरा नगर हवेली और दमन दीव	0	0	0	0	2	14
33	लक्षद्वीप	2	1	8	18	52	37
34	पुदुचेरी	126	245	258	4394	606	480
	कुल	1432908	2796689	5031544	22486774	10188652	3859976

विवरण- II

वित्तीय वर्ष 2019-20 से 2023-24 के दौरान महात्मा गांधी नरेगा योजना के तहत जॉब कार्ड से हटाए गए श्रमिकों की राज्य/संघ राज्य क्षेत्र वार संख्या						
क्र. सं.	राज्य	हटाए गए श्रमिकों की संख्या				
		2019-20	2020-21	2021-22	2022-23	2023-24
1	आंध्र प्रदेश	211267	181014	618582	7517856	1096736
2	अरुणाचल प्रदेश	28621	23422	35053	34433	58257
3	असम	227261	268422	345666	608253	792138

4	बिहार	147381	267823	2002521	8900402	3178680
5	छत्तीसगढ़	501629	639811	540686	1186037	1395412
6	गोवा	2	14	22	24	34
7	गुजरात	154654	435435	143195	559478	975994
8	हरियाणा	14281	30479	17023	17997	18939
9	हिमाचल प्रदेश	18855	34197	45819	78439	77015
10	जम्मू और कश्मीर	92619	255607	112814	107120	212281
11	झारखंड	109402	182440	462251	2030163	654727
12	कर्नाटक	123550	57101	250665	855967	547661
13	केरल	49287	55289	72189	348598	540033
14	लद्दाख	2480	3303	2686	7130	3209
15	मध्य प्रदेश	1813001	3823679	4540607	1471373	2698235
16	महाराष्ट्र	98526	210868	229270	428628	227851
17	मणिपुर	29830	64315	54240	90027	127349
18	मेघालय	34042	31556	20707	20466	118486
19	मिजोरम	31245	35061	20414	10269	15010
20	नागालैंड	41988	4934	7630	15155	21754
21	ओडिशा	441314	1097748	2605164	7686413	1499868
22	पंजाब	35200	33095	128296	598046	127741
23	राजस्थान	537168	818142	793487	3046893	2151059
24	सिक्किम	3638	3122	4623	4528	8792

25	तमिलनाडु	121125	417563	440825	782200	1690416
26	तेलंगाना	11135	129577	61278	1723810	302478
27	त्रिपुरा	29185	35817	29874	37486	103710
28	उत्तर प्रदेश	202170	398460	1097908	8024982	5600653
29	उत्तराखंड	18523	48363	66235	355786	124556
30	पश्चिम बंगाल	93725	130301	157309	8340066	603689
31	अंडमान और निकोबार	3394	3324	909	320	190
32	दादरा और नगर हवेली और दमन और दीव	0	0	0	0	145
33	लक्षद्वीप	2	2	11	63	86
34	पुदुचेरी	683	1374	1865	49528	2068
	कुल	5227183	9721658	14909824	54937936	24975252

PROJECT PROPOSALS UNDER PM-RKVY

607. SHRI G. LAKSHMINARAYANA:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether project proposals have been received from States/UTs under the Detailed Project Report (DPR) component of PM-RKVY during the last five years for areas such as Climate Resilient Agriculture, Horticulture Clusters, Seed Testing Laboratories, development and modernisation of State Seed

Farms and Nurseries, marketing and post-harvest infrastructure and State laboratories for testing pesticide residues;

- (b) if so, the details thereof including the status of proposals received, approved, rejected and pending, year-wise and State-wise, with district-wise details for Andhra Pradesh including Kakinada;
- (c) the details of funds for approved proposals, including amounts sanctioned, released and utilised, year-wise and State-wise, with district-wise details for Andhra Pradesh including Kakinada; and
- (d) the details of infrastructure projects approved under the said proposals, along with the present status of their physical progress?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) The main objective of Pradhan Mantri - Rashtriya Krishi Vikas Yojana (PM-RKVY) is to provide flexibility and autonomy to States for implementing projects as per the local and farmers' needs and priorities in agriculture sector to enhance production and productivity for making farming as a remunerative economic activity. The Detailed Project Report (DPR) under the Rashtriya Krishi Vikas Yojana is a gap-filling exercise to address critical requirements in the agriculture and allied sectors. The Annual Action Plan (AAP) is prepared by the State Government and recommended every year by the State Level Sanctioning Committee (SLSC), chaired by the Chief Secretary of the concerned State. The

recommendations of AAP are placed before the Project Approval Committee (PAC) for consideration and approval. The PAC examines and approves the projects based on priority and availability of funds.

(b) to (d) The details of district-wise expenditure are not maintained centrally. The details of the funds released under the Detailed Project Report (DPR) component of RKVY to the various states including Andhra Pradesh are given in the enclosed **Statement**.

STATEMENT

State-wise release of funds from 2020-21 to 2024-25 (PM-RKVY-DPR)

(Rs in crore)

Sl. No	Name of the State/UT	2020-21	2021-22	2022-23	2023-24	2024-25
		Release	Release	Release	Release	Release
1	Andhra Pradesh	315.64	97.19	45.80	86.33	63.75
2	Arunachal Pradesh	44.00	6.27	9.34	58.16	24.42
3	Assam	174.42	150.69	170.16	236.85	129.97
4	Bihar	45.39	69.77	0.00	48.42	108.19
5	Chhatisgarh	104.77	43.27	40.42	41.63	27.13
6	Goa	8.94	0.00	4.45	0.95	5.13
7	Gujarat	119.30	69.39	65.16	59.21	27.99
8	Haryana	67.86	64.23	28.84	28.86	0.59
9	Himachal Pradesh	11.87	11.68	0.00	3.66	8.69
10	Jammu and Kashmir	0.00				
11	Jharkhand	0.00	0.00	0.00	7.39	9.00
12	Karnataka	200.66	113.08	51.53	129.52	79.85
13	Kerala	30.63	50.44	27.88	14.24	17.36

14	Madhya Pradesh	43.00	96.62	45.12	66.97	55.54
15	Maharashtra	199.62	120.55	57.45	94.73	135.03
16	Manipur	9.00	17.47	7.90	29.06	4.06
17	Meghalaya	10.59	10.79	0.00	19.96	1.38
18	Mizoram	6.64	16.11	12.35	26.77	8.85
19	Nagaland	43.06	26.95	16.98	82.49	66.04
20	Orissa	100.08	49.58	19.61	46.76	45.61
21	Punjab	8.00	75.36	0.00	25.63	2.26
22	Rajasthan	159.13	87.80	83.18	30.00	37.10
23	Sikkim	9.48	4.14	3.55	66.78	16.60
24	Tamil Nadu	173.58	171.50	136.74	139.55	103.39
25	Telangana	0.00	0.00	0.00	0.00	19.41
26	Tripura	22.11	52.27	37.14	61.26	15.26
27	Uttar Pradesh	346.89	145.10	134.17	191.63	74.66
28	Uttarakhand	77.61	30.94	26.40	25.01	35.90
29	West Bengal	170.17	92.75	170.85	165.71	79.90
	Total States	2502.43	1673.94	1195.02	1787.52	1203.06
30	A and N Islands	1.30	1.30	0.00	1.00	0.00
31	Chandigarh			0.00	0.00	0.00
32	Dand N Haveli			0.00	0.00	0.00
33	Daman and Diu			0.00	0.00	
34	Delhi			0.00	0.00	0.00
35	Jammu and Kashmir		0.00	2.25	4.32	14.21
36	Lakshadweep			0.00	0.00	0.00
37	Pudducherry		0.00	0.43	0.03	0.07
38	Ladakh			0.00	1.11	1.11
	Total UTs	1.30	1.30	2.68	6.46	15.39
	Grand Total	2503.73	1675.24	1197.70	1793.98	1218.45

DAIRY FARMERS IN PUNJAB**608. SHRI CHARANJIT SINGH CHANNI:**

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to State:

- (a) whether the Government is aware of rising input costs and animal disease concerns affecting dairy farmers in Punjab;
- (b) if so, the steps taken by the Government to improve livestock health, vaccination and insurance coverage;
- (c) whether any dairy infrastructure or milk processing projects have been sanctioned by the Government; and
- (d) if so, the details of the funds released and benefits accrued to farmers?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) to (d) No specific information is available with the Department of Animal Husbandry and Dairying, Government of India regarding rising input costs and animal disease concerns affecting dairy farmers in Punjab.

However, in order to supplement the efforts made by the States and Union Territories to enhance milk production and productivity, control of animal diseases and to strengthen milk processing infrastructure and livestock insurance coverage, the Department of Animal Husbandry and Dairying, Government of

India is implementing following schemes and measures. The benefit of the schemes is accruing to all dairy farmers across the country including Punjab.

1. Rashtriya Gokul Mission (RGM): RGM is implemented for development and conservation of indigenous breeds, genetic upgradation of bovine population and enhancement of milk production and productivity of bovines with the following major initiatives under the scheme:

- (i) Nationwide Artificial Insemination Programme: The programme aims at enhancing AI coverage and to deliver quality Artificial Insemination Services (AI) at farmer's doorstep with semen of high genetic merit bulls including indigenous breeds. As on date, 9.54 crore animals have been covered, 14.99 crores Artificial Insemination have been performed and 5.69 crores farmers benefitted under the programme. During the last three years 11.95 lakh animals covered, 18.96 lakh Artificial Insemination performed and 6.36 lakh farmers benefitted in the State of Punjab.
- (ii) Sex Sorted Semen: Sex-sorted semen technology has been introduced in the country to ensure production of female calves with up to 90% accuracy. Indigenously developed sex sorted semen production technology has been launched and with this technology cost of sex sorted semen has been reduced substantially and sex sorted semen is available to farmers at reasonable rates. So far, 1.34

crore sex-sorted semen doses have been produced using high genetic merit bulls, including bulls from indigenous breeds

- (iii) Accelerated Breed Improvement Programme using sex sorted semen is implemented for promotion of sex sorted semen and incentive upto 50% of the cost of sex sorted semen on assured pregnancy is made available to farmers.
- (iv) Multi-Purpose Artificial Insemination Technicians in Rural India (MAITRI's): MAITRIs are trained and equipped to deliver quality Artificial Insemination services at farmers' doorstep. As on date, 39810 MAITRIs have been trained and inducted in the country.
- (v) In-Vitro Fertilization (IVF) Technology is promoted for the development and conservation of indigenous breeds. The Department has established 24 IVF laboratories across India for this purpose. The Accelerated Breed Improvement Programme, leveraging IVF technology, has been launched to take advanced breeding methods to farmers' doorsteps, with an incentive of Rs. 5,000 provided for every assured pregnancy. From these labs 28358 viable embryos have been produced and out of this, 16065 embryos have been transferred and 2593 calves born. To propagate elite animals of indigenous breeds, the Department has established 2 IVF lab in

Punjab and has produced 1653 viable embryos, with 861 embryos transferred and 153 calves born.

- (vi) Progeny testing and Pedigree selection programme is implemented to produce high genetic merit bulls, including bulls of indigenous breeds. Progeny testing is implemented for Gir, Sahiwal breeds of cattle, and Murrah, Mehsana breeds of buffaloes. Under the Pedigree selection programme Rathi, Tharparkar, Hariana, Kankrej breeds of cattle and Jaffarabadi, Nili Ravi, Pandharpuri and Banni breeds of buffalo are covered. So far, 4466 high genetic merit bulls have been produced and made available to semen stations for semen production.
- (vii) Strengthening of semen stations to achieve qualitative and quantitative improvement in semen production including semen of indigenous breeds. So far, strengthening of 47 semen stations have been sanctioned.
- (viii) Creation awareness among farmers: Under the scheme, fertility camps, milk yield competitions, calf rallies, seminars, workshops, and conclaves have been organized to create awareness among farmers about the importance of indigenous bovine breeds.

2. National Programme for Dairy Development (NPDD): NPDD is implemented with following 2 components:

- (i) Component "A" of NPDD focuses on creating/strengthening of infrastructure for quality milk testing equipment as well as primary chilling facilities for State Cooperative Dairy Federations/ District Cooperative Milk Producers' Union/ Self Help Groups (SHGs)/ Milk Producer Companies/ Farmer Producer Organizations. Under the scheme, 11 projects have been approved in Punjab with the total project cost of Rs.28572.31 lakh with a central share of Rs.18773.86 lakh.
 - (ii) Component "B" of the NPDD scheme "Dairying through Cooperatives" aims to increase sale of milk and dairy products by increasing farmer's access to organized market, upgrading dairy processing facilities and marketing infrastructure and enhancing the capacity of producer owned institutions.
3. Supporting Dairy Cooperatives and Farmer Producer Organisations engaged in dairy activities (SDCFPO): To assist the State Dairy Cooperative Federations by providing interest subvention (regular 2% and additional 2% on prompt repayment) with respect to soft working capital loan to tide over the crisis on account severely adverse market conditions or natural calamities. As on 15.12.2025, in Punjab State, an amount of Rs. 3328.1 lakh (Rs. 1722.69 as regular interest subvention and Rs. 1605.41

lakh as additional interest subvention) has been released leveraging working capital loan amount of Rs 3053.50 Cr for 8 milk Union/Federations.

4. Animal Husbandry Infrastructure Development Fund (AHIDF): AHIDF provides interest subvention at the rate 3% per annum for creation/ strengthening of livestock product processing and diversification infrastructure thereby providing greater access for unorganized producer members to organized market.
5. The Department of Animal Husbandry and Dairying, Government of India is implementing National Livestock Mission (NLM) which aims towards employment generation, entrepreneurship development, increase in per animal productivity and thus targeting increased production of meat, goat milk, egg and wool under the umbrella scheme Development Programme. The scheme have following three Sub-Missions: (a) Sub-mission on Breed Development of Livestock and Poultry; (b) Sub-mission on Feed and Fodder Development and (c) Sub Mission on Innovation and Extension. Under the Sub-Mission on feed and fodder is having following components:
 - (i) Assistance for Quality Fodder Seed Production
 - (ii) Entrepreneurial activities in feed and fodder
 - (iii) Establishment of Entrepreneurs for Fodder Seed processing Infrastructure (processing and grading unit/ fodder seed storage godown)

(iv) Fodder production from Non-Forest Wasteland/Rangeland/Non-arable Land” and “Fodder Production from Forest Land

The Department of Animal Husbandry and Dairying, Government of India is supporting establishment of fodder Farmer Producer Organization (FPOs) with the aim to develop organised system of production and sale of fodder products -silage, hay, dry fodder blocks, Total Mixed Ration (TMR), planting material, fodder seeds etc and to bridge the gap between demand and supply of fodder in the country and so far 100 fodder FPOs have been registered.

Livestock Insurance programme: Assistance is provided to State Government for share of premium @ 60:40 or 90:10 basis for insurance coverage for animals. The beneficiary is providing 15% share of the premium. The benefit of subsidy is restricted to 10 cattle unit per household up to sheep and goat and 5 cattle unit for pig and rabbits (1 cattle unit = 10 sheep/goat/pig/rabbit).The Risk Management and Insurance is implemented in all the Districts of the Country. The indigenous / crossbred milch animals, pack animals (Horses, Donkey, Mules, Camels, Ponies and Cattle/Buffalo Male), and other Livestock (Goat, Sheep, Pigs, Rabbit, Yak and Mithun etc.) are under the purview of this activity.

6. Livestock Health and Disease Control Programme (LHDCP): to provide for prophylactic vaccination against animal diseases, capacity building of

veterinary services, disease surveillance, and strengthening veterinary infrastructure. Also, a new component of Pashu Aushadhi is added under the scheme ensure availability of affordable generic veterinary medicine across the country through Pradhan Mantri Kisan Samriddhi Kendras (PM-KSK) and Cooperative Societies. This will create an ecosystem for Generic Medicine which will be affordable and of good quality. So far, in Punjab, 3.69 crore vaccinations performed against FMD and 6.54 lakh against Brucellosis, 1.20 lakh against Peste des Petits- Ruminants.

The implementation of schemes and other measures undertaken by the Department of Animal Husbandry and Dairying, Government of India the total productivity of Bovines in the country has increased from 1640 kilograms per animal per year in 2014-15 to 2250 kilograms per animal per year in 2024-25 that is by 36.63% which is the highest productivity gain by any country in the world.

The productivity of the indigenous and non-descript cattle has increased from 927 kilograms per animal per year in 2014-15 to 1343.2 kilograms per animal per year in 2024-25 that is by 44.89%. The productivity of the buffaloes has increased from 1880 kilograms per animal per year in 2014-15 to 2365.2 kilograms per animal per year in 2024-25 that is by 25.80%. Milk production in the country has increased from 146.31 Million Tonnes in 2014-15 to 247.87 Million Tonnes in 2024-25 that is by 69.41 % during the last 11 years.

Similarly, in Punjab the total productivity of Bovines has increased from 3365 kilograms per animal per year in 2014-15 to 4299 kilograms per animal per year in 2024-25 that is by 27.75%. The productivity of the indigenous and non-descript cattle has increased from 2489.3 kilograms per animal per year in 2014-15 to 3416.4 kilograms per animal per year in 2024-25 that is by 37.24%. The productivity of the buffaloes has increased from 3182.8 kilograms per animal per year in 2014-15 to 3890.9 kilograms per animal per year in 2024-25 that is by 22.24%. Milk production in Punjab has increased from 102.86 Lakh tonnes in 2014-15 to 147.76 Lakh tonnes in 2024-25 that is by 43.65 % during the last 11 years.

Details of funds released to the Punjab State under Central and Centrally Sponsored Schemes is given in the enclosed **Statement**.

STATEMENT

Details of funds released to the Punjab State under Central and Centrally Sponsored Schemes

Sr. No.	Scheme	Funds released during last 5 years (Rs. in lakh)
1	Rashtriya Gokul Mission	946.13
2	National Programme for Dairy Development (NPDD)	40272.69
3	Supporting Dairy Cooperatives and Farmer Producer Organisations	3328.10

4	National Livestock Mission	369.66
5	Livestock Health and Disease Control Programme (LHDCP)	3901.04

INDIGENOUS TRADITIONAL KNOWLEDGE BASED CLIMATE-RESILIENT AGRICULTURAL PRACTICES

609. SHRI SRIBHARAT MATHUKUMILLI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government maintains and documents Indigenous Traditional Knowledge (ITK)-based climate-resilient agricultural practices and if so, the details thereof, State-wise;
- (b) whether the Indian Council of Agricultural Research (ICAR) collaborates with civil society organisations and private sector entities for the identification, validation and promotion of such ITK-based practices and if so, the details thereof;
- (c) whether the Government has assessed capacity gaps at the State levels in delivering large-scale climate-resilient agriculture extension services, including training in machinery operation and maintenance and if so, the findings thereof; and

- (d) whether farmers adopting or developing climate-resilient practices are provided any financial or institutional incentives to scale up such innovations and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI BHAGIRATH CHOUDHARY):

(a) and (b) Indian Council of Agricultural Research (ICAR), under its National Agricultural Technology Project (NATP), collected about 5000 Indigenous Technical Knowledge (ITK) including climate-resilient agricultural practices from different regions of the country and documented in 4 volumes titled "Inventory of Indigenous Technical Knowledge (ITK) in Agriculture" (<https://icar.org.in/sites/default/files/202510/ICAR%20Insights%20Outcomes%20Booklet%20%28English%29.pdf>). These ITKs have been collected from the primary sources through voluntary disclosure; and available literature, like books, journals, thesis, etc. so as to make them accessible at one place. Some of the crop based ITKs includes cultural practices for minimizing the risk, dry seeding of rice, traditional rainfed farming for soil conservation by cultivating close growing crops, Pagadi planting in finger millet, sowing of rabi sorghum after first three days of Lokhandi Charan of Hasta Nakshatra to avoid seedling damage due to high intensity rain, establishment of crop stand under rainfed conditions by early seeding, dry seeding and transplanting, Khakhra mulching in maize for moisture conservation, addition of organic matter and termite control. Recently,

ICAR documented 110 farmer led innovations, identified and collected during Viksit Krishi Sankalp Abhiyaan (VKSA), organized in collaboration with progressive farmers, innovators, agripreneurs, FPOs, SHGs, state departments and agricultural universities from May 29 to June 12, 2025. Some of the innovations captured includes urban roof tops farming for growing organic food, soil pulverizing roller adaptation for dryland fields, solar automated hydroponic system, innovative community-based fodder banking system for drought preparedness, 'Amulya amrit': a farmer-innovated organic pest and disease control formulation, zero tillage cultivation of garden pea and cole crops in rice fallow, water-saving and weed-control through indigenous mulching in vegetables etc. (<https://atarijabalpur.org/Publication.html>).

ICAR through its network centres of KVKs, some of which are managed by civil society organizations undertook validation and promotion of such ITK based practices.

(c) Under ICAR flagship project National Innovations in Climate Resilient Agriculture (NICRA), risk and vulnerability assessment of Indian agriculture to climate change was conducted using IPCC protocol and identified 301 districts with very and high risk. NICRA is operational in 151 risk prone districts across the country through Krishi Vigyan Kendras (KVKs). The KVKs in each village assessed the gaps in technology needs through participatory rural appraisal, and prioritized the climate resilient location specific technology interventions for

implementation. Over the past 15 years, about 25000 trainings were conducted on various aspects of climate resilient agriculture, including operational and maintenance of farm machinery through farmer participatory approach in NICRA adopted villages benefitting 7.5 lakh farmers and stakeholders.

(d) To help farmers in adoption and scaling up of climate resilient practices, the Government of India implements National Mission for Sustainable Agriculture (NMSA), which is one of the Missions within the National Action Plan on Climate Change (NAPCC). NMSA has three major components i.e. Rainfed Area Development (RAD); On Farm Water Management (OFWM); and Soil Health Management (SHM). The Government of India provides financial assistance to the states through the NMSA to cope with the adverse impacts of climate change.

In the NICRA adopted villages, institutional interventions such as custom hiring centres, seed and fodder banks, community paddy nurseries, village climate risk management committees have been established with the financial and technical support from NICRA project to enable upscaling of resilient practices in the village.

MODERNIZATION OF FIRE SERVICES

610. ADV. ADOOR PRAKASH:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether the Government has reviewed the expansion of fire services in the States under the 'Scheme for Expansion and Modernization of Fire Services in the States'; and
- (b) the details of projects approved, central assistance provided and fund utilized and the progress of the sanctioned works as on date, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) Recognizing the need for expansion and modernisation of fire services in the States, Fifteenth Finance Commission recommended a provision of Rs.5000 crore for strengthening the fire services at state level. Therefore, Central Government has launched the “Scheme for Expansion and Modernisation of Fire Services in the States” on 04.07.2023.

Under the Scheme, the concerned State Governments contribute 25% (except for North-Eastern and Himalayan States which shall contribute 10%) of the total cost of the projects / proposals from their respective States resources. Remaining cost is borne by the Central Government.

Under the Scheme, the States are undertaking expansion of Fire Services by setting up of new fire stations; strengthening of state training centres and capacity building of the firefighter, volunteers and community; and Modernisation of Fire Services by procuring modern firefighting equipment and strengthening of state headquarters and urban fire stations.

Directorate General (Fire Service, Civil Defence and Home Guards) [DG (FS, CD andHG)] conducts meetings with all the States to review the status of submitted proposals under the Scheme and provide necessary support to expedite implementation of the project as well as the utilisation of funds. DG (FS, CD andHG) has also issued advisories to all concerned Chief Secretaries as well as Heads of Fire Services of the States at regular intervals to expedite fund utilisation for release of subsequent instalments.

(b) Central Government has approved the proposals of all twenty-eight (28) states for financial assistance for their projects on expansion and modernisation of fire services in the respective States under the Scheme. As on date, a total of Rs.1798.20 crore has been released to the States. The State-wise details of the funds approved and released by the Central Government under the Scheme are given in the enclosed **Statement**.

STATEMENT

State-wise details of the approved financial outlay, central financial assistance and funds released by Central Government under the Scheme

(Rupees in crores)

Sl. No	List of States	Approved Financial outlay	Central financial assistance from PandCB funding window under NDRF	Commensurate State Share	Fund released
1	Andhra Pradesh	252.86	189.65	63.21	132.76
2	Arunachal Pradesh	63.95	57.56	6.39	34.54
3	Assam	107.47	96.74	10.73	29.02

4	Bihar	340.90	255.68	85.22	76.70
5	Chhattisgarh	147.75	110.81	36.94	33.24
6	Goa	42.16	31.50	10.66	31.50
7	Gujarat	339.18	254.13	85.05	76.24
8	Haryana	117.19	87.47	29.72	26.24
9	Himachal Pradesh	65.33	58.80	6.53	41.16
10	Jharkhand	147.97	110.98	36.99	33.29
11	Karnataka	329.90	247.43	82.47	74.23
12	Kerala	162.25	121.07	41.18	36.32
13	Madhya Pradesh	397.54	297.15	100.39	89.15
14	Maharashtra	614.09	460.30	153.79	138.09
15	Manipur	45.00	40.50	4.50	28.35
16	Meghalaya	44.37	39.94	4.43	11.98
17	Mizoram	40.00	36.00	4.00	25.20
18	Nagaland	40.05	36.05	4.00	36.05
19	Odisha	200.38	150.29	50.09	105.20
20	Punjab	131.56	98.67	32.89	29.60
21	Rajasthan	388.94	291.71	97.23	87.51
22	Sikkim	32.25	29.03	3.22	20.32
23	Tamil Nadu	373.27	279.95	93.32	195.97
24	Telangana	190.14	142.61	47.53	99.83
25	Tripura	42.36	38.12	4.24	26.69
26	Uttar Pradesh	768.67	576.50	192.17	172.95
27	Uttarakhand	78.89	71.00	7.89	21.30
28	West Bengal	376.76	282.57	94.19	84.77

IMPACT OF CHANGING WEATHER PATTERNS ON HORTICULTURE IN HIMACHAL PRADESH

611. SUSHRI KANGNA RANAUT:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government has assessed the impact of changing weather patterns, erratic rainfall and hailstorms on apple and horticulture crops in Himachal Pradesh;
- (b) the assistance provided under Pradhan Mantri Fasal Bima Yojana and horticulture-related central schemes during the last three years;
- (c) the number of claims filed, settled and pending in the State; and
- (d) whether any crop-specific or hill-specific risk mitigation measures are proposed ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c) To mitigate the financial losses arising out of failure of crops due to natural calamities, Government of India is implementing the Pradhan Mantri Fasal Bima Yojana (PMFBY) and Restructured Weather Based Crop Insurance Scheme (RWBCIS) from Kharif 2016 season. The scheme is voluntary for the States as well as farmers. State Government of Himachal Pradesh is implementing the same since inception. Details of claims reported, paid and pending during last three years in Himachal Pradesh under PMFBY and RWBCIS is given below :

Scheme	Year	Season	Reported Claims	Paid Claims	Pending Claims	Application Benefited
			(Rs. In Crore)			(In No.)
PMFBY	2022-23	Kharif	4.83	4.77	0.06	33,200
		Rabi	7.55	7.47	0.08	34,762
	2023-24	Kharif	21.89	21.61	0.28	60,071

		Rabi	0.40	0.39	0.01	1,921
	2024-25	Kharif	6.41	5.73	0.68	28,191
RWBCIS	2022-23	Kharif	3.64	3.62	0.02	10,527
		Rabi	53.18	52.18	1.01	60,239
	2023-24	Kharif	6.06	6.01	0.04	6,059
		Rabi	115.21	112.38	2.83	59,631

Further, the Mission for Integrated Development of Horticulture (MIDH), a Centrally Sponsored Scheme, is being implemented by the Government of India w.e.f. 2014-15 for holistic growth of the horticulture sector in the country. Details of funds spent under MIDH to the State of Himachal Pradesh during last three years are given below :

(Rs. in crore)	
Year	Expenditure
2022-23	25.48
2023-24	20.45
2024-25	12.00

(d) The actuarial/bidded/tendered premium rates are charged by implementing agencies under PMFBY. However, extremely low premium rate across the country for the season is charged from the famers, which is maximum 2% of sum insured for Kharif crops, maximum 1.5% of sum insured for Rabi crops and maximum 5% of sum insured for commercial/horticultural crops. Remaining part of actuarial premium is shared by the Central and State Government on 50:50 basis. However, to increase the coverage in hilly States including Himachal

Pradesh (from Kharif 2023) and North Eastern States (from Kharif 2020), this sharing pattern has been fixed as 90:10 (Centre : State) for all crops including horticultural crops.

WTO AGREEMENT ON FISHERIES SUBSIDIES

612. SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the manner in which the World Trade Organisation (WTO) agreement propose to address the serious issue of overfishing and depletion of global fish stocks and the leadership role of the Government intend India to play in ensuring sustainability without harming domestic fishing communities;
- (b) the details of assessment has been conducted by the Government on the implications of this agreement for India's food security, protein availability and nutritional needs of coastal and inland populations dependent on affordable fish consumption;
- (c) the reasons why the Government has not placed the full text, impact assessments and negotiation positions related to the WTO Fisheries Subsidies Agreement in the public domain and the transparency and parliamentary oversight mechanisms exist;

- (d) the manner in which the WTO Committee on Fisheries Subsidies practically ensure compliance, monitor notifications submitted by the member countries and prevent manipulation or under reporting of harmful subsidies by powerful fishing nations; and
- (e) the enforcement mechanisms and penalties exist for countries that fail to comply with the agreement's provisions and extent to which the Government ensure that these rules are applied uniformly rather than selectively against weaker nations?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) and (b) The World Trade Organisation-Agreement on Fisheries Subsidies (WTO-FSA) seeks to address overfishing and depletion of global fish stocks by prohibiting harmful subsidies. The negotiations on the WTO-FSA have been primarily on three pillars, namely, (i) Illegal, Unreported and Unregulated (IUU) fishing, (ii) overfished stocks, and (iii) Overfishing and Overcapacity (OCOF). The WTO-FSA as adopted during the 12th Ministerial Conference on 17th June 2022, became the first WTO Agreement with environmental sustainability as its primary objective. However, the WTO-FSA (phase-I) *inter alia* contains disciplines limited to subsidies related to two pillars, namely, the IUU fishing and the overfished stocks. Whereas, a comprehensive Agreement on Fisheries Subsidies including

the disciplines related to third pillar, i.e., 'OCOF' is still under negotiation in the WTO.

The WTO negotiations on Fisheries Subsidies including OCOF pillar continued during the 13th Ministerial Conference held in February, 2024, wherein India has reiterated its long-held positions that responsible and sustainable fisheries is a practice ingrained in the ethos and practices of India's large and varied fishing community. In that context, any comprehensive agreement on Fisheries subsidies should keep in mind the interests and welfare of the fishing community that depends on the marine resources for their livelihood and sustenance. India stressed that historically, while subsidies to the industrial fleets in fisheries sector has led to over exploitation, subsidies are also vital for developing countries and small economies to develop and diversify their fisheries sector as well as to protect the food security and livelihood security of their fishermen. This negotiation is linked to the concept of sustainability and as such, any comprehensive agreement on fisheries subsidies should be built on the principles of Common But Differentiated Responsibilities and Respective Capabilities (CBDR- RC). It should also incorporate the provisions of Special and Differential Treatment (SandDT) appropriately, as is the case for all WTO agreements. India urged the Members to introduce a moratorium on subsidies by Distant Water Fishing Nations for fishing or fishing related activities beyond their EEZs for a period of at least 25 years.

(c) The WTO Agreement on Fisheries Subsidies is available in the public domain on the official website of the World Trade Organization. India's negotiating positions have been articulated through inter-ministerial consultations, including consultations with the coastal States and Union Territories, and inputs received from the relevant stakeholders.

(d) The WTO Committee on Fisheries Subsidies oversees implementation of the Agreement through notification requirements and regular reporting. Any Member can request additional information from the notifying Member regarding such notifications and information provided.

(e) The Agreement provides for dispute settlement mechanism for consultations and settlement of disputes. This mechanism is designed to ensure objective and non-discriminatory application of the Agreement for all Members. India continues to actively engage in the WTO to ensure that the rules are applied in a fair, transparent and uniform manner.

IMPLEMENTATION OF SVAMITVA SCHEME

613. CAPTAIN BRIJESH CHOWTA:

Will the Minister of **PANCHAYATI RAJ** be pleased to State:

- (a) the current status of implementation of the SVAMITVA Scheme, including the number of villages surveyed and property cards issued so far in Dakshina Kannada district of Karnataka;

- (b) the timeline set for completion of drone-based property surveys in all revenue villages of the district;
- (c) whether the Ministry has identified any logistical or administrative challenges from the Karnataka State Government, if so, the details thereof; and;
- (d) whether any villages in Dakshina Kannada remain excluded due to legal, technical or tenure-related issues and if so, the reasons for such exclusions and the corrective measures and timeline set to cover them.

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

- (a) In the Dakshina Kannada district of Karnataka, the drone survey has been completed in 81 villages out of total 422 villages and 2,605 property cards have been distributed in those 81 villages.
- (b) The SVAMITVA is targeted to be completed by March 2026.
- (c) The Ministry has witnessed slow progress of drone flying, ground truthing, and distribution of property cards in the State.
- (d) The State Government has informed that the remaining villages in Dakshina Kannada district have not been taken up under the SVAMITVA Survey due to the reason that this district does not have the Gramathana or compact habitation clusters. The habitations have a highly scattered settlement pattern, which does

not meet the requirement for SVAMITVA habitation level drone mapping and parcel delineation.

CLIMATE AND DISASTER RESILIENT COCONUT CULTIVATION

614. SHRI G. M. HARISH BALAYOGI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of the initiatives undertaken by the Government on climate and disaster resilience in coconut cultivation in Andhra Pradesh during last three years, district-wise especially Konaseema;
- (b) whether the Government has assessed the impact of recurring cyclones, coastal flooding and salinity on coconut yield and productivity in Konaseema district, if so, findings thereof;
- (c) whether the Government has identified/designated any climate-resilient/high-yielding coconut varieties suitable for cyclone-prone coastal areas of Andhra Pradesh, especially Konaseema district, if so details thereof,
- (d) the details of the funds allocated, released, utilised for distribution of climate-resilient coconut seedlings and promotion of resilient cultivation in Andhra Pradesh during last three years, district-wise;

- (e) the number of training and awareness programmes conducted for coconut farmers on disaster preparedness and resilient cultivation in Andhra Pradesh, especially in Konaseema district; and
- (f) whether the Government plans to establish dedicated research/training/field centre for climate and disaster resilient coconut farming in Konaseema district, if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) As reported by the State Government of Andhra Pradesh, the Government is promoting climate resilience and value-addition initiatives in coconut cultivation, particularly in Konaseema district, with support from the Coconut Development Board and various Central and State schemes. Under the Rejuvenation and Replanting Scheme, financial assistance is being provided to coconut growers for the removal of senile and disease-affected coconut palms and for replanting with quality seedlings. Through the Mission for Integrated Development of Horticulture and Rashtriya Krishi Vikas Yojana, support is extended for the creation of climate-resilient infrastructure such as pack houses and coconut collection centres to reduce post-harvest losses. The Andhra Pradesh Food Processing Society promotes coconut-based value-addition activities, including virgin coconut oil, desiccated coconut powder and coconut oil, to reduce farmers' dependence on raw nut sales. In addition, under the Thotabadi initiative, horticulture officers

undertake weekly field-level monitoring for pest and disease outbreaks, such as Rugose Spiraling Whitefly, and provide regular training and advisories to farmers at Rythu Seva Kendras.

(b) and (c) As reported by State of Andhra Pradesh, impact of recurring cyclones, coastal flooding and salinity on coconut yield and productivity in Konaseema district is being monitored regularly. The Horticulture Research Station (HRS), Ambajipeta is continuously monitoring farms through field observations, farmer feedback and experimental trials. The post-monsoon period of October to November is identified as the most cyclone-prone season over the Bay of Bengal, affecting the Andhra Pradesh coast including Konaseema. During the last three years, Cyclone Montha (2025) caused the most direct impact on Konaseema, while cyclones such as Fengal (2024) and Michaung (2023) influenced coastal weather with relatively lesser impact on the core coconut belt.

The assessments further revealed that cyclones and high-velocity winds caused uprooting of palms, crown damage and severe nut fall in coconut plantations, particularly during intense cyclonic events. Coastal flooding and tidal surges led to temporary waterlogging and increased soil salinity, adversely affecting root health, nutrient uptake and overall palm vigour. Salinity stress resulted in reduced nut yield, delayed flowering and a higher incidence of nutrient deficiencies, especially potassium and boron. It was also observed that plantations with improved drainage, higher organic matter application and

balanced nutrient management showed better recovery and relatively stable yields.

Specific studies on salinity and drainage indicated that blockage of the Sankaraguptam drain due to siltation and encroachments caused saline backwater intrusion, affecting nearly one lakh coconut trees across nine villages, including Kesanapalli and Gollapalem, with yield losses exceeding 40 per cent in Razole and Malikipuram mandals. During Cyclone Michaung in December 2023, about 309 coconut trees were uprooted, while Cyclone Montha in October 2025 resulted in uprooting of approximately 1,291 trees. Based on these findings, location-specific advisories and resilience-oriented management practices have been recommended to the Department of Horticulture and coconut farmers of Konaseema district.

As reported by State of Andhra Pradesh, climate-resilient and high-yielding coconut varieties suitable for cyclone-prone coastal areas of Andhra Pradesh, including Konaseema district have been identified and being evaluated. The Horticulture Research Station (HRS), Ambajipeta, in coordination with the ICAR–Central Plantation Crops Research Institute (CPCRI), is conducting research on coconut varieties with improved resilience to climatic stresses. EC Tall and Godavari Ganga varieties have demonstrated comparatively better resilience and yield stability in farmers' fields.

(d) During the last three years, the Horticultural Research Station (HRS), Ambajipeta received financial assistance of ₹14,68,110 from the Coconut Development Board (CDB) and utilized it for raising and supplying coconut seedlings and for supporting improved and resilient coconut cultivation in Andhra Pradesh. Under this support, seedlings of EC Tall and Godavari Ganga varieties, which have shown relatively better performance under adverse weather conditions based on farmers' field experiences, were propagated and distributed across districts, including coastal areas.

(e) and (f) Training and awareness programmes have been conducted for coconut farmers in Andhra Pradesh, including Konaseema district, through research stations and on-farm activities, focusing on remedial and ameliorative measures for managing the effects of adverse climatic conditions. Such programmes were organized on need basis as part of regular extension efforts. During the last three years, 10 training programmes and 15 demonstrations were conducted at research stations and in farmers' fields to create awareness on appropriate management practices.

In addition, ICAR through KVKs have also conducted 22 training and 23 awareness programs on disaster preparedness and climate resilient cultivation of coconut including 1 training and 2 awareness programs in Konaseema region during 2024-25, benefitting 1282 coconut farmers.

PRADHAN MANTRI MATSYA SAMPADA YOJANA**615. PROF. SOUGATA RAY:**

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the details of proposed new investments by the Government through major schemes like Pradhan Mantri Matsya Sampada Yojana (PMMSY) for holistic development of the fisheries sector in the country;
- (b) whether the Government has any proposal for integrated Aquaparks, modern fishing harbors, fish landing centers, ice plants, and cold storage facilities in the country, if so, the details thereof, State wise; and
- (c) if so, the details of projects proposed by the Government for the State of West Bengal?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

- (a) The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying has launched various schemes at a total investment of Rs. 39,272 crore for holistic development of fisheries and aquaculture and empowerment of fishermen community in the country. Details of the Central Schemes/Programmes implemented are as below:

- (i) The Centrally Sponsored Scheme on Blue Revolution: Integrated Development and Management of Fisheries implemented for a period of 5 years from FY 2015-16 to FY 2019-20 with a central outlay of Rs.3000 crore and this scheme mobilized an investment of about Rs 5000 crore into the fisheries sector.
- (ii) In order to address the infrastructure requirement for fisheries sector, Fisheries and Aquaculture Infrastructure Development Fund (FIDF) was launched in the year 2018-19 with a total funds size of Rs 7522.48 crore. FIDF provides concessional finance to the Eligible Entities (EEs), including State Governments/Union Territories for development of identified fisheries infrastructure facilities. The Department of Fisheries, Government of India provides interest subvention up to 3% per annum for the repayment period of 12 years inclusive of moratorium of 2 years for providing the concessional finance by the Nodal Loaning Entities (NLEs) at the interest rate not lower than 5% per annum.
- (iii) The Pradhan Mantri Matsya Sampada Yojana (PMMSY) has been implementing from FY 2020-21 with an estimated investment of Rs.20,750 crore. This scheme is designed to address the critical gaps in fish production and productivity, quality, technology, post-harvest infrastructure and management, modernisation and strengthening of fisheries value chain, establishing a robust fisheries management

framework and fishers' welfare. The scheme also provides insurance of fishers and fish farmers and imparting training for skill development and capacity building among fishers and fish farmers.

- (iv) To make the fisheries sector resilient and incentivize adoption of efficiencies in fisheries value chain, the Department of Fisheries, Government of India has been implementing a Central Sector Sub-scheme "Pradhan Mantri Matsya Kisan Samridhi Sah Yojana (PMMKSSY)" a sub-scheme under the Pradhan Mantri Matsya Sampada Yojana (PMMSY) with an investment of Rs. 6000 crore. PMMKSSY aims at formalization of the fisheries sector, incentivizing the aquaculture insurance, fisheries micro and small enterprises value chain efficiency, adoption of safety and quality system for safe fish production etc.
 - (v) Additionally, the Government of India with effect from the financial year 2018-19 has extended the Kisan Credit Card (KCC) facility to fishers and fish farmers to help them to meet their working capital requirements.
- (b) PMMSY inter-alia provides financial assistance for development of Integrated Aquaparks, modern fishing harbors, fish landing centers, ice plants, and cold storages facilities in the country. The State-wise details of the Integrated Aquaparks, fishing harbours, fish landing centres, ice plant/cold storages approved under PMMSY are given in the enclosed **Statement**.

(c) The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying has so far accorded approvals to the fisheries and aquaculture development including post-harvest infrastructure proposals of Government of West Bengal at a total cost of Rs.546.58 crore with a central share of Rs.226.86 crore under PMMSY. The key projects approved under PMMSY includes establishment of fish hatcheries, construction of biofloc ponds, ornamental fish rearing units, establishment of Re-circulatory Aquaculture Systems, fish feed mills, ice plants/cold storages, refrigerated/insulated vehicles, establishment of wholesale fish markets, modernization/up-gradation of existing fishing harbours in the State.

STATEMENT

State-wise details of the Integrated Aquaparks, fishing harbours, fish landing centres, ice plant/cold storages approved under PMMSY

S.No.	Name of the State/UT	Integrated Aqua Parks	Ice plants/cold storages	Fishing Harbours	Fish Landing Centres
1.	Andaman and Nicobar	-	29	1	-
2.	Andhra Pradesh	1	16	4	6
3.	Arunachal Pradesh	1	2	-	-
4.	Assam	1	9	-	1
5.	Bihar	-	56	-	
6.	Chhattisgarh	1	9	-	-
7.	Daman and Diu	-	1	1	-
8.	Goa	-	4	-	-
9.	Gujarat	-	25	1	-

10.	Haryana	1	23	-	-
11.	Himachal Pradesh	-	22	-	-
12.	Jharkhand	-	32	-	-
13.	Karnataka	-	127	3	-
14.	Kerala	-	16	6	-
15.	Ladakh	-	4	-	-
16.	Lakshadweep	-	28	-	-
17.	Madhya Pradesh	1	60	-	-
18.	Maharashtra	-	83	1	9
19.	Manipur	-	8	-	-
20.	Meghalaya	-	12	-	-
21.	Mizoram	-	12	-	-
22.	Nagaland	1	-	-	-
23.	Odisha	1	40	2	
24.	Puducherry	-	8	2	2
25.	Punjab	-	2	-	-
26.	Rajasthan	-	3	-	-
27.	Sikkim	-	1	-	-
28.	Tamil Nadu	1	40	2	4
29.	Tripura	1	2	-	-
30.	Uttar Pradesh	-	1	-	-
31.	Uttarakhand	1	2	-	-
32.	West Bengal	-	50	4	-

सहारा रिफंड पोर्टल

616. श्री राजकुमार रोटः

क्या सहकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) उन समितियों का ब्यौरा क्या है जिनके जमाकर्ताओं को अब तक देश में सहारा रिफंड पोर्टल के माध्यम से पैसा वापस कर दिया गया है और राजस्थान राज्य सहित इसका राज्य-वार एवं जिला-वार ब्यौरा क्या है;
- (ख) क्या सहारा रिफंड पोर्टल के माध्यम से बांसवाड़ा-डूंगरपुर लोक सभा निर्वाचन क्षेत्रों के 3,500 जमाकर्ताओं को एक समिति से 4 लाख रुपये प्राप्त हुए हैं;
- (ग) क्या अन्य समितियों के माध्यम से हजारों अन्य जमाकर्ताओं का भुगतान अभी भी लंबित है और यदि हाँ, तो जमाकर्ताओं की कुल संख्या कितनी है और उन्हें किए जाने वाले भुगतान की कुल राशि कितनी है;
- (घ) उन जमाकर्ताओं के नाम और भुगतान के लिए लंबित राशि का ब्यौरा क्या है;
- (ङ) क्या सरकार का सहारा रिफंड पोर्टल के माध्यम से बांसवाड़ा-डूंगरपुर लोकसभा निर्वाचन क्षेत्रों के शेष जमाकर्ताओं को भुगतान करने का प्रस्ताव है; और
- (च) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और कब तक भुगतान किए जाने की संभावना है और यदि नहीं, तो इसके क्या कारण हैं?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क) से (च) सहकारिता मंत्रालय द्वारा रिट याचिका (सि) सं.191/2022 (पिनाक पाणी मोहंती बनाम् भारत संघ और अन्य) में दायर अंतर्वर्ती आवेदन में माननीय उच्चतम न्यायालय ने दिनांक 29.03.2023 को अन्य बातों के साथ-साथ यह आदेश दिया कि:

“(i) Out of the total amount of Rs. 24,979.67 Crores lying in the “Sahara-SEBI Refund Account”, Rs. 5000 Crores be transferred to the Central Registrar of Cooperative Societies, who, in turn, shall disburse the same against the

legitimate dues of the depositors of the Sahara Group of Cooperative Societies, which shall be paid to the genuine depositors in the most transparent manner and on proper identification and on submitting proof of their deposits and proof of their claims and to be deposited in their respective bank accounts directly.

(ii) The disbursement shall be supervised and monitored by Justice R. Subhash Reddy, Former Judge of this Court with the able assistance of Shri Gaurav Agarwal, learned Advocate, who is appointed as Amicus Curiae to assist Justice R. Subhash Reddy as well as the Central Registrar of Cooperative Societies in disbursing the amount to the genuine depositors of the Sahara Group of Cooperative Societies. The manner and modalities for making the payment is to be worked out by the Central Registrar of Cooperative Societies in consultation with Justice R. Subhash Reddy, Former Judge of this Court and Shri Gaurav Agarwal, learned Advocate.”

माननीय उच्चतम न्यायालय के दिनांक 29.03.2023 के आदेश के अनुपालन में सहारा समूह की चार बहुराज्य सहकारी समितियों, अर्थात् सहारा क्रेडिट कोऑपरेटिव सोसाइटी लि., लखनऊ; सहारायन यूनिवर्सल मल्टीपर्पज सोसाइटी लि., भोपाल; हमारा इंडिया क्रेडिट कोऑपरेटिव सोसाइटी लि., कोलकाता और स्टार्स मल्टीपर्पज कोऑपरेटिव सोसाइटी लि., हैदराबाद के प्रामाणिक जमाकर्ताओं को उनकी वैध धनराशि के रिफंड दावे प्रस्तुत करने हेतु दिनांक 18.07.2023 को “सीआरसीएस-सहारा रिफंड पोर्टल” <https://mocrefund.crcs.gov.in> का शुभारंभ किया गया है।

संवितरण की यह संपूर्ण प्रक्रिया डिजिटल और कागज़रहित है जिसे न्यायमूर्ति आर. सुभाष रेड्डी, माननीय उच्चतम न्यायालय के पूर्व न्यायाधीश के पर्यवेक्षण और निगरानी में श्री गौरव अग्रवाल, न्यायमित्र की सहायता से संचालित किया जा रहा है।

इस पोर्टल पर प्राप्त आवेदनों को उचित पहचान और जमाराशि के साक्ष्य प्रस्तुत करने के उपरांत पारदर्शी रीति से प्रोसेस किया जा रहा है। यह भुगतान प्रामाणिक जमाकर्ताओं के आधार से जुड़े बैंक खाते में सीधा जमा किया जा रहा है। वर्तमान में सहारा समूह के प्रत्येक प्रामाणिक जमाकर्ताओं को उनके सत्यापित दावों के लिए उनके आधार से जुड़े बैंक खातों के माध्यम से 50,000/- रुपए तक के भुगतान का संवितरण किया जा रहा है।

इसके अलावा, पोर्टल पर किसी जमाकर्ता के प्राप्त आवेदन में किसी कमी की दशा में उन्हें इन कमियों से अवगत कराया जा रहा है और उन्हें दिनांक 15.11.2023 को लॉन्च हो चुकी री-सबमिशन पोर्टल के माध्यम से अपना आवेदन पुनः प्रस्तुत करने की सूचना दी जा रही है।

माननीय उच्चतम न्यायालय ने 'सहारा-सेबी रिफंड खाते' से 5,000 करोड़ रुपये की अतिरिक्त धनराशि को सहकारी समितियों के केंद्रीय पंजीयक को अंतरित करने का आदेश दिया है और जमाकर्ताओं को रिफंड संवितरित करने की समय-सीमा को दिनांक 31.12.2026 तक बढ़ा दिया है। दिनांक 20.01.2026 की स्थिति के अनुसार सहारा समूह की सहकारी समितियों के 39,46,550 जमाकर्ताओं को 8,429.42 करोड़ रुपये की राशि का संवितरण किया गया है। जमाराशियों के रिफंड का राज्य-वार ब्यौरा संलग्न **विवरण** में दिया गया है जिसमें राजस्थान राज्य का भी ब्यौरा शामिल है। मानक प्रचालन प्रक्रिया (एसओपी) के अनुसार "सीआरसीएस-सहारा रिफंड पोर्टल" पर जमाकर्ताओं का जिला-वार, लोकसभा निर्वाचन क्षेत्र-वार ब्योरा नहीं रखा जाता है।

विवरण

सीआरसीएस सहारा रिफंड पोर्टल के माध्यम से प्राप्त आवेदनों और किए गए रिफंड का राज्य-वार ब्योरा (दिनांक 20.01.2026 की स्थिति के अनुसार)					
क्रम सं.	राज्य/ संघ राज्यक्षेत्र	प्राप्त आवेदन	कुल दावा धनराशि (करोड़ रुपये)	प्रोसेस किए गए आवेदन	संवितरित धनराशि (करोड़ रुपये)
1	आंध्र प्रदेश	384038	2582	81491	197.75
2	अरुणाचल प्रदेश	259	3.03	49	0.12
3	असम	487025	2762	103367	200.30
4	बिहार	2800657	18062	968713	1892.89
5	छत्तीसगढ़	432384	2991	71969	176.63
6	गोवा	10248	117.08	3883	8.70
7	गुजरात	563436	3881	55774	136.63
8	हरियाणा	200641	1734	65466	177.23
9	हिमाचल प्रदेश	25137	237.98	11592	28.90
10	झारखंड	1395418	9832	373588	847.67
11	कर्नाटक	37189	359.39	11862	25.66
12	केरल	70	1.05	15	0.05
13	मध्य प्रदेश	906661	6689	155049	355.04
14	महाराष्ट्र	128061	1214.23	34467	82.49
15	मणिपुर	870	7.41	410	0.84
16	मेघालय	90	0.47	15	0.03
17	मिजोरम	58	3.35	14	0.03
18	नागालैंड	346	3.45	87	0.19
19	ओडिशा	1144561	7204	340204	707.56
20	पंजाब	41016	369.74	16551	42.92
21	राजस्थान	1213140	9336.48	246118	604.44
22	सिक्किम	1125	34.60	199	0.54
23	तमिलनाडु	1707	20.85	342	0.95
24	तेलंगाना	79709	742.91	33493	94.64
25	त्रिपुरा	29999	205.28	14428	27.86
26	उत्तर प्रदेश	3566550	23081	1079800	2228.27
27	उत्तराखंड	61060	455.56	29459	74.30
28	पश्चिम बंगाल	739677	4246	203185	397.04
1	अंडमान और निकोबार	218	1.79	43	0.09
2	चंडीगढ़ (संघ राज्यक्षेत्र)	5048	63.64	1912	5.18

3	दादरा और नगर हवेल तथा दमन और दीव (संघ राज्यक्षेत्र)	1333	21.53	73	0.17
4	दिल्ली	117399	1146.56	42896	114.25
5	जम्मू और कश्मीर	80	0.92	19	0.04
6	पुडुचेरी (संघ राज्यक्षेत्र)	101	0.88	17	0.02
7	लक्षद्वीप (संघ राज्यक्षेत्र)	2	0.01	0	0.00
8	लद्दाख (संघ राज्यक्षेत्र)	0	0.00	0	0
महायोग		1,43,75,313	97,412.19	39,46,550	8,429.42

FREIGHT EQUALIZATION POLICY

617. SHRI ARUN BHARTI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government has ever conducted a formal assessment of the long-term negative economic impact of the Freight Equalization Policy (1952-1993) on States like Bihar;
- (b) whether the policy led to a flight of capital and the de-industrialization of the mineral-rich eastern region by eliminating its geographical advantage, if so, the details thereof;
- (c) the total estimated financial and industrial production loss incurred by Bihar during the four decades the policy was operational;
- (d) whether the Government is considering any compensatory industrial package or special incentives for Bihar to address this historical disadvantage, if so, the details thereof; and

- (e) the steps being taken to ensure that new industrial policies, like the PM Gati Shakti, actively promote industrialization in backward regions like Jamui?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d) The Freight Equalization Policy (1952–1993) was a Government of India policy aimed at removing regional disadvantages in industrial development by equalizing the transport (freight) cost of essential raw materials across the country. The Freight Equalisation Policy was reviewed from time to time to assess the impact of the same vis-a-vis its objectives. The review was done by the National Transport Policy Committee (Pande Committee, 1980). The Committee recommended the following:-

- i. It was not the only instrument for achieving balanced regional development. Other measures such as licensing policy, appropriate fiscal and credit policy and provision of essential infrastructural facilities are equally important.
- ii. The beneficial effect in terms of regional dispersal as a result of freight equalisation was more than offset by the increase in real transport costs.
- iii. Freight equalisation had little impact on generating employment activity in back ward regions. There is a case for phasing out the existing

freight equalization scheme.

- iv. Freight equalisation for commodities of mass consumption will not make a significant difference in the final prices paid by the consumer. This can better be achieved through a comprehensive distribution system.

The Government accepted the recommendation of the Pande Committee. For cement, the scheme was gradually phased out with the decontrol of cement w.e.f 28.2.1989. In the case of Iron and Steel the Government as a part of the liberalisation package, abolished the price control on Iron and Steel w.e.f. 17.1.1992 while retaining partial distribution control in respect of some sensitive sectors like small scale sector exporters of engineering goods for North Eastern Region and for Railways and Defence. Thus, the freight equalisation scheme was totally abolished. The Government had also decided not to extend the freight equalization scheme to any new item.

(e) PM GatiShakti — National Master Plan (NMP) is a Government of India initiative launched in October 2021 to improve the country's infrastructure planning and execution. It is a Geospatial data based integrated digital platform that brings together all sectors (infrastructure, social and economic) for development of multimodal infrastructure. The plan uses a GIS-based platform

with more than 1700 data layers of Central Ministry and States/UTs to enable data-driven decision-making.

An institutional mechanism of Network Planning Group (NPG) under PM GatiShakti National Master Plan (NMP) evaluates infrastructure projects on the basis of PM GatiShakti principles such as integrated planning, multi-modality, inter- modality, whole of Government approach, and last-mile connectivity.

So far, 34 infrastructure Projects, of total cost of about Rs. 1.73 Lakh Crore, falling in the State of Bihar, including adjoining regions of Jamui, have been evaluated through NPG mechanism under the PM GatiShakti . Details are given in the enclosed **Statement**.

STATEMENT

Details of 34 Projects evaluated by NPG, falling in the State of Bihar

S. No.	Project Title	Ministry / Department	Project Cost (in Crore of Rs.)	State(s)
1.	New 6-Lane H.L./Extra Dosed Cable Bridge on River Ganga Parallel to Western Side of Existing Digha-Sonepur Rail- Cum Road Bridge at Patna in Bihar on EPC mode	Ministry of Road Transport and Highways	2,860.05	Bihar
2	Doubling of Katihar – Kumedpur section and Katihar -Mukuria section on North East Frontier Railway (64.14 km)	Ministry of Railways	942.64	Bihar, West Bengal
3	Doubling between Gorakhpur Cantt.- Valmikinagar on North Eastern Railway (95.95Km)	Ministry of Railways	1,120.00	Uttar Pradesh, Bihar
4	Construction of Four Lane Highway	Ministry of Road	3,554.28	Uttar Pradesh, Bihar

	from Gazipur-Ballia- UP/Bihar State Border (Greenfield) section of NH-31 1. Package I [from Hridaipur (km 0.000) to Shahapur (km 42.500)] 2. Package II [from Shahapur (km 42.500) to Pindari (km 78.150)] 3. Package III [from Pindari (km 78.150) to Rawalganj Bypass (km 117.120)] 4. Package IV [Buxar Spur of length 17.270 km]	Transport and Highways		
5	Gorakhpur-Siliguri Corridor	Ministry of Road Transport and Highways	27,545.00	Uttar Pradesh, Bihar, West Bengal
6	Indo Nepal Border – Haldia Corridor	Ministry of Road Transport and Highways	30,233.00	Bihar, Jharkhand, West Bengal
7	Provision of Automatic Signaling with CTC in New Jalpaiguri – Guwahati (via Rangiya) and Katihar – Mukuria sections under HDN route of NF Railway	Ministry of Railways	542.43	Bihar, West Bengal and Assam
8	Sonnagar - Andal 3rd and 4th Railway line	Ministry of Railways	12,333.57	Bihar, West Bengal
9	New Line Between Bikramshila – Katareah (Pirpainthi – Naugachia) (26.22 km) of East Central Railway	Ministry of Railways	2,171.33	Bihar
10	Sasaram Arrah Patna	Ministry of Road Transport and Highways	3,364.00	Bihar
11	4-Lane Greenfield Highway for Parsarma to Araria NH- 327E	Ministry of Road Transport and Highways	4,890.47	Bihar
12	Construction of bulb line at Nabinagar	Ministry of Railways	611.73	Bihar

	(Ankorha) (17.49 km)			
13	Anishabad - Aurangabad - Hariharganj Road	Ministry of Road Transport and Highways	1,210.00	Bihar
14	Doubling of Narkatiaganj-Raxaul-Sitamarhi-DarbhangaandSitamarhi-Muzaffarpur Section (255.5 Km)	Ministry of Railways	4,080.00	Bihar
15	Development of Integrated Manufacturing Cluster (IMC) at Gaya in Bihar under Amritsar Kolkata Industrial Corridor (AKIC) Project	NICDC, Department for Promotion of Industry and Internal Trade	1,862.00	Bihar
16	Bihta Airport	Ministry of Civil Aviation	1,413.00	Bihar
17	Bakarpur-Manikpur-Sahebgunj-Arera-Bettiah	Ministry of Road Transport and Highways	5,644.22	Bihar
18	Aluabari - New Jalpaiguri Quadrupling	Ministry of Railways	1,633.22	West Bengal and Bihar
19	4 lanes + PS of Kishanganj - Bahadurganj from Km 0+000 to Km 23.649	Ministry of Road Transport and Highways	1,117.01	Bihar
20	New BG Line (52.810 Km) from Bhagalpur to Jamalpur	Ministry of Railways	1,094.60	Bihar
21	Rampurhat - Bhagalpur Doubling	Ministry of Railways	2,999.57	West Bengal, Jharkhand, Bihar
22	MMLP Patna	Ministry of Road Transport and Highways	1,008.18	Bihar
23	Bhaktiyarpur Tilaiya doubling	Ministry of Railways	2,017.39	Bihar
24	Mukama -Munger	Ministry of Road Transport and Highways	2,010.34	Bihar
25	Development of Patna-Punia 6 Lane expressway	Ministry of Road Transport and Highways	28,415.63	Bihar

26	3rd and 4th Line Between Bhaktiyarpur to Fatuha Station	Ministry of Railways	875.72	Bihar
27	Construction of 4-Lane Divided Carriageway from Khagaria to Purnia	Ministry of Road Transport and Highways	3,975.02	Bihar
28	Construction of a six-lane elevated road along with Six lanes at Grade with a service road in Anisabad-Deedargunj.	Ministry of Road Transport and Highways	4,063.38	Bihar
29	4-Laning of Muzaffarpur-Sitamarhi-Sonbarsa	Ministry of Road Transport and Highways	3,590.73	Bihar
30	3rd and 4th line from kiul to Punrakh	Ministry of Railways	2,513.92	Bihar
31	Jamalpur Munger Sabdalpur Double line including bridge over Ganga including Jamalpur avoiding line	Ministry of Railways	1,797.09	Bihar
32	3rd and 4th line Barharwa-Bhagalpur	Ministry of Railways	3,885.42	Jharkhand and Bihar
33	3rd and 4th line between Danapur (DNR) to Pt. Deen Dayal Upadhyaya (DDU) station	Ministry of Railways	7,406.28	Bihar and UP
34	3rd line between Kiul to Jhajha station	Ministry of Railways	902.56	Bihar
		Total Cost	173,683.78	

FERTILISER SHORTAGE IN KERALA

618. SHRI K. C. VENUGOPAL:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government is aware of the severe fertiliser shortage, particularly urea, potash, and phosphate, affecting Kuttanad and other regions in Alappuzha district during the 2025-26 season, leading to potential crop losses for farmers, if so, the reasons for the shortage;
- (b) whether the Ministry has assessed the impact of climate change on Kerala's agriculture, including losses from landslides, floods, and monsoons, if so, the details thereof;
- (c) the details of Minimum Support Price (MSP) revisions for Kharif crops in 2025-26, including delays in MSP payments to Kerala farmers, and measures to ensure timely disbursement revised support schemes for coconut farmers; and
- (d) the steps being taken to address paddy seed shortages ahead of the planting season, including quality concerns raised from the farmers ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) State Government of Kerala has informed that fertilizer shortage particularly Urea, Murate of Potash, Phosphatic fertilizers has not been reported during 2025-26 from Alappuzha district including Kuttanaad and other regions because requirement of fertilizers was planned in advance and timely fertilizer availability was ensured. Hence, crop loss due to shortage of fertilizers has also not been reported.

(b) Independent study report regarding landslide that affected the parts of Wayanad and Kozhikode districts during July 2024, has been submitted in the Legislative Assembly of Kerala by Environment Committee consisting of Hon'ble Members of Legislative Assembly. The details of crop loss as informed by State Government due to climate change on Kerala Agriculture (01/04/2021 to 28/01/2026) is shown below:

Particulars	Number of farmers affected	Crop loss (Rs)
Landslides	1443	23967727
Floods	14641	148971006
Heavy rain	20791	138897792
Cyclones	7963	75306142
Heavy wind	4594	43432133

(c) The Minimum Support Prices (MSP) for Kharif crops for the agricultural season 2025-26, as announced by the Government of India, have been adopted by the Government of Kerala and implemented through the State's procurement mechanism. In Kerala, procurement of paddy at MSP is carried out through State-designated agency namely Supplyco in coordination with the Food Corporation of India (FCI), as per prescribed guidelines. At present, paddy is procured at the Minimum Support Price of ₹2,300 per quintal for Common variety and ₹2,320 per quintal for Grade 'A' variety, along with a State Incentive Bonus of ₹630 per quintal, ensuring a total procurement price of ₹3,000 per quintal to

farmers. Delay in disbursement of paddy procurement payments to farmers has been reported in certain instances during recent seasons, arising from procedural and operational constraints within the existing procurement framework. In addition, settlement of liabilities carried over under the Paddy Receipt Sheet (PRS) loan mechanism from earlier seasons has required reconciliation, which has had an impact on the timing of payments in some cases. However, disbursements due up to 15.01.2026 have been effected. Further, Govt. of India, Ministry of Agriculture and Farmers Welfare fixes MSPs for twenty-two mandated crops, for the country as a whole and not region specific. The details of MSP for the last two years are given in the enclosed **Statement.**

(d) In Kerala, 1.243 lakh quintals of certified / quality paddy seeds is available against the requirement of 1.243 lakh quintals during 2025-26. Therefore, no shortage of paddy seeds in Kerala was reported. To ensure availability of quality seeds including paddy to farmers, Department of Agriculture and Farmers Welfare, Government of India assesses the requirement and availability of seeds with States and other agencies through zonal seeds meetings organised periodically prior to each cropping seasons. Government of Kerala supplies certified paddy seeds free of cost to farmers across the State through the *Registered Seed Growers Programme (RSGP)*, implemented as a key component of the *Rice Development Scheme*. To regulate the quality of seeds, the provisions are available in the

Seeds Act, 1966, the Seed Rules, 1968, the Seeds (Control) Order, 1983. The above, said legislations empowered the State Governments to appoint seed inspectors to check the quality and curb the sale of spurious seeds. In case any seeds samples are found to be substandard, action is taken namely, cancelation of dealer license, seizure of the stock, issuance of warning, stop sale order and prosecution etc.

STATEMENT

Minimum Support Price

(Marketing Season-wise)(₹/quintal)

Sr. No.	Commodities	KMS 2024-25	KMS 2025-26
	<u>KHARIF CROPS</u>		
1	Paddy (Common)	2300	2369
	Paddy (Grade 'A')	2320	2389
2	Jowar (Hybrid)	3371	3699
	Jowar (Maldandi)	3421	3749
3	Bajra	2625	2775
4	Ragi	4290	4886
5	Maize	2225	2400
6	Arhar	7550	8000
7	Moong	8682	8768
8	Urad	7400	7800
9	Cotton (Medium Staple)	7121	7710
	Cotton (Long Staple)	7521	8110
10	Groundnut	6783	7263
11	Sunflower Seed	7280	7721

12	Soyabean Yellow	4892	5328
13	Sesamum	9267	9846
14	Nigerseed	8717	9537
	<u>RABI CROPS</u>	RMS 2025-26	RMS 2026-27
15	Wheat	2425	2585
16	Barley	1980	2150
17	Gram	5650	5875
18	Masur	6700	7000
19	Rapeseed and mustard	5950	6200
20	Safflower	5940	6540
	<u>COMMERCIAL CROPS</u>		
		2024-25	2025-26
21	Jute	5335	5650
		2025	2026
22	Copra (milling)	11582	12027
	Copra (ball)	12100	12500

IMPLEMENTATION OF PMGSY

619. SHRI KARAN BHUSHAN SINGH:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of the implementation of Phase-IV of the Pradhan Mantri Gram Sadak Yojana (PMGSY) in respect of the Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (DA-JGUA) and the Pradhan Mantri Anusuchit Jaati Abhyuday Yojana (PM-AJAY);
- (b) the steps taken, habitations identified and roads sanctioned for the benefit of Scheduled Castes (SCs) and Scheduled Tribes (STs) along with the number

of habitations covered, road length approved, works completed in the State of Uttar Pradesh, district-wise; and

- (c) whether the Government intends to introduce further phases under PMGSY, if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) to (c) A new vertical under the Pradhan Mantri Gram Sadak Yojana called PMGSY-IV was launched in September 2024 to provide all-weather connectivity to unconnected habitations based on Census 2011. This phase covers habitations with a population of 500 or more in plain areas, 250 or more in North-Eastern and Hill States, Special Category areas including Tribal Schedule-V, Aspirational Districts or Blocks, and Desert Areas, and 100 or more in districts affected by Left Wing Extremism. The implementation period for this scheme extends from the Financial Year 2024-25 to 2028-29.

The Ministry of Rural Development has integrated the road connectivity components of the Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (DA-JGUA) and the Pradhan Mantri Anusuchit Jaati Abhyuday Yojana (PM-AJAY) through convergence with PMGSY-IV. This convergence framework applies to all States and Union Territories. Under this model, priority is given to unconnected habitations identified under DA-JGUA that have a population of 500 or more with at least 50% Scheduled Tribe population, or those in Aspirational Districts with a

population of 250 or more including at least 50 Scheduled Tribe members. Similarly, under PM-AJAY, priority is extended to unconnected habitations with a population of 500 or more and at least 40% Scheduled Caste population as per Census 2011.

Regarding the State of Uttar Pradesh, the survey work to identify eligible habitations has been completed. The State has reported the identification of 70 unconnected habitations under the DA-JGUA parameters and 165 unconnected habitations under the PM-AJAY parameters. However, the State is currently in the process of preparing the Detailed Project Reports (DPRs) for these identified habitations. Consequently, the specific details regarding road length approved and works completed will be determined once these DPRs are submitted by the State and formally sanctioned. There is a well settled mechanism for sanction of the roads under PMGSY. It is appraised at the level of Pre Empowered Committee (Pre EC) and then at the level of the Empowered Committee (EC). Subsequently, the State submits the compliance report to the observations raised during the meetings. If the proposal meets all the parameters of the programme guidelines, then clearance is issued after getting the necessary approvals.

Presently, the focus is on execution of existing verticals of PMGSY and no proposal for the launch of a new vertical under PMGSY is under consideration.

PROPERTY CARDS ISSUED UNDER THE SVAMITVA SCHEME**620. SHRI THARANIVENTHAN M. S.:**

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) the total number of property cards issued under the Survey of Villages Abadi and Mapping with Improvised Technology in Village Areas (SVAMITVA) Scheme in the country, State-wise, particularly Tamil Nadu;
- (b) the number of villages where the survey and mapping under the SVAMITVA Scheme has been completed and the number of property cards pending for issuance in Tamil Nadu;
- (c) the funds allocated, released and utilized for the implementation of the SVAMITVA Scheme so far in Tamil Nadu;
- (d) the steps taken by the Government to ensure awareness among rural property owners, particularly in remote and backward areas of Tamil Nadu, regarding the benefits and process of obtaining property cards;
- (e) whether the Government has any grievance redressal or dispute resolution mechanism for property owners facing delays or errors in property card issuance, if so, the details thereof; and
- (f) the impact of the SVAMITVA Scheme on access to credit, property security and local governance in Tamil Nadu and any measures being taken to further strengthen the scheme, if so, the details thereof?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) and (b) As on 29.01.2026, Under SVAMITVA Scheme, 3.06 Crore property cards have been prepared across 1.86 lakh villages across the country. In Tamil Nadu, drone survey was completed in 3 villages on Pilot basis and no property cards have been issued as the State has decided not to implement the scheme beyond pilot villages due to existence of prior records of Natham areas (inhabited). State-wise details are given in the enclosed **Statement**.

(c) No funds have been allocated to the State Govt. of Tamil Nadu so far.

(d), (e) and (f) in view of reply given in part (a) and (b) above, question does not arise

STATEMENT

State/UT-wise details of Property Cards

States/UTs	Property Cards prepared (villages)	Number of Property Cards prepared
Andaman and Nicobar Islands	141	7409
Andhra Pradesh	908	384336
Arunachal Pradesh	0	0
Assam	0	0
Chhattisgarh	2557	196757
Dadra and Nagar Haveli and Daman and Diu	75	4397
Delhi	0	0

Goa	410	672646
Gujarat	10122	1658089
Haryana	6260	2515646
Himachal Pradesh	364	5419
Jammu and Kashmir	1294	43910
Jharkhand	0	0
Karnataka	4930	1038215
Kerala	0	0
Ladakh	225	18788
Lakshadweep Islands	10	13563
Madhya Pradesh	39474	6565879
Maharashtra	22609	3758310
Manipur	0	0
Mizoram	30	4041
Odisha	43	1716
Puducherry	92	2801
Punjab	319	43922
Rajasthan	15163	1443423
Sikkim	0	0
Tamil Nadu	0	0
Telangana	0	0
Tripura	893	571783
Uttar Pradesh	72938	11412927
Uttarakhand	7441	278229
Total	186298	306,42206

COMBAT TERRORISM THROUGH CAPACITY BUILDING PROGRAMME

621. DR. PRASHANT YADAORAO PADOLE:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) the manner in which the Country demonstrated global leadership in combating terrorism financing through the recent Capacity Building Programme for Central Asian Republics;
- (b) whether there are any specific technical expertise Indian agencies share with delegates from the Central Asian Region and if so, the details thereof; and
- (c) whether there are any future plans to expand such cooperation with other regions facing similar terrorism financing risks and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) As part of India's growing leadership in the global fight against terror financing, the Department of Revenue, in collaboration with the Ministry of External Affairs and the National Security Council Secretariat, organized a first-of-its-kind Capacity Building Programme for representatives of the Central Asian Republics (CARs) on "Countering the Financing of Terrorism (CFT) through Cryptocurrencies, Crowdfunding, and Non-Profit Organizations" on 21st–22nd April 2025 in New Delhi.

This initiative reflects India's commitment to international cooperation in combating the financing of terrorism, especially emerging threats through digital means and misuse of social structures. The programme was delivered by technical experts from FATF Cell of the Department of Revenue, Financial

Intelligence Unit India (FIU IND), National Investigation Agency (NIA), and Ministry of Home Affairs along with an Expert from EAG, including sessions on:

1. Detection and investigation of virtual asset misuse
2. Typologies on crowdfunding for extremist activities
3. Regulatory and financial intelligence frameworks for monitoring NPOs

It is to be noted that the sharing of expertise with CAR was limited to the April training, and no other sharing of expertise of any kind has been done post-training.

(b) India is sharing technical expertise with Central Asian representatives through various programme. These programmes included hands-on sessions and closed-door consultations on:

1. Financial Intelligence gathering in terrorism related investigations.
2. Emerging risks from misuse of Virtual Asset Service Providers (VASPs)
3. Exploitation of crowd funding platforms.
4. Financing of radicalization and mechanisms for risk profiling of NPOs.
5. Case studies from Indian agencies including the Financial Intelligence Unit-India (FIU-IND), Enforcement Directorate (ED), and the National Investigation Agency (NIA)

Further, customized study materials were also provided to CAR participants for use in their home jurisdictions, tailored to their jurisdictional requirements.

(c) India has proposed cooperation to other regions facing similar challenges such as terror funding in the future. The Department of Revenue, in coordination with MEA is organizing similar thematic capacity-building module for BIMSTEC countries, subject to diplomatic and operational coordination.

India is also member of two regional groups on Combating Financing Terrorism (CFT), i.e. Asian Pacific Group (APG) and Eurasian Group (EAG). India engages in cooperation through these groups from time to time.

PRODUCTION LINKED INCENTIVE SCHEME

622. SHRI V. K. SREEKANDAN:

Will the Minister of **TEXTILES** be pleased to state :

- (a) whether it is a fact that as many as 30 textile and apparel units set up under the Production Linked Incentive scheme have commenced production and if so, the details thereof;
- (b) whether it is also a fact that out of the 74 applications selected under the scheme, 40 have started investing and 22 have achieved the prescribed threshold level; and
- (c) whether it is also true that the Government has disbursed a provisional incentive to many applicants and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) Yes. Details are given in the enclosed **Statement**.

(b) Yes.

(c) The Government has disbursed provisional incentive to two applicants, the details of which are as under:-

S.No.	Name of PLI participant	Provisional Incentive Released (in Rs. Crore)
1	Swara Hygiene Private Limited	25.89
2	Nobel Hygiene Baroda Private Limited	28.61

STATEMENT

**Details regarding textile and apparel units set up under the
Production Linked Incentive scheme**

Sr. no.	Company Name	Target Segment	Turnover till date (Rs. in crore)
1	Pan Health and Hygiene Private Limited	Technical Textiles	1,085.52
2	Nobel Hygiene Baroda Private Limited	Technical Textiles	662.13
3	Autoliv Inflators India Private Limited	Technical Textiles	594.60
4	Swara Hygiene Private Limited	Technical Textiles	589.66
5	Gainup Technotek Limited	MMF Apparel	564.50
6	HSS Textile Private Limited	MMF Apparel, MMF Fabrics	537.52
7	ZF Rane Occupant Safety Systems Private Limited	MMF Fabrics, Technical Textiles	443.61
8	New Zeel Fashion Wear Private Limited	MMF Apparel, MMF Fabrics	406.71
9	Techno Activewear Private Limited	MMF Apparel, MMF Fabrics, Technical Textiles	360.30
10	Manjushree Spntek Private Limited	Technical Textiles	351.98

11	Madura Technical Fabrics Limited	Technical Textiles	274.15
12	Pan Tex Nonwoven Private Limited	Technical Textiles	208.60
13	Infilloom Textiles Private Limited	MMF Apparel	152.98
14	Sangam Ventures Limited	MMF Apparel	151.35
15	Spica Industries Private Limited	MMF Apparel	149.62
16	Aditya Birla Garments Limited	MMF Apparel	149.17
17	Endurafab Private Limited	Technical Textiles	140.59
18	Purplestar Hygiene Private Limited	Technical Textiles	132.90
19	Bright Global - Tex Industries Private Limited	Technical Textiles	109.69
20	Microtex Processors Private Limited	MMF Fabrics, Technical Textiles	72.89
21	Pratibha Swaraj Private Limited	MMF Apparel	45.25
22	Romsons Medworld Private Limited	Technical Textiles	32.93
23	Suchi Textiles Private Limited	MMF Apparel, MMF Fabrics, Technical Textiles	22.18
24	3B Advanced Composites Private Limited	Technical Textiles	12.43
25	Reliance Chemicals and Materials Limited	Technical Textiles	12.02
26	Avgol Nonwovens India Private Limited	MMF Fabrics, Technical Textiles	11.87
27	Evertop Textile and Apparel Complex Private Limited	MMF Apparel, MMF Fabrics	7.82
28	Juggernaut Activewear Private Ltd	MMF Apparel, MMF Fabrics, Technical Textiles	4.53
29	Best Tech Apparels Private Limited	MMF Apparel, MMF Fabrics	1.61
30	RAD Industries Private Limited	Technical Textiles	0.70

**दादरा और नगर हवेली तथा दमण और दीव संघ राज्यक्षेत्र
में एलएच एंड डीसी कार्यक्रम**

623. श्री उमेषभाई बाबूभाई पटेल:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकार द्वारा दादरा और नगर हवेली तथा दमण और दीव के संघ राज्यक्षेत्र में पशुधन स्वास्थ्य एवं रोग नियंत्रण (एलएच एवं डीसी) कार्यक्रम के कार्यान्वयन हेतु क्या कदम उठाए गए हैं;

- (ख) दादरा और नगर हवेली तथा दमण और दीव के संघ राज्यक्षेत्र को एलएच एवं डीसी कार्यक्रम के अंतर्गत आवंटित निधि कितनी है और अब तक संपूर्ण संघ राज्यक्षेत्र के लिए कुल आवंटित निधि कितनी है तथा दमण और दीव को आवंटित निधि कितनी है; और
- (ग) सरकार द्वारा संपूर्ण संघ राज्यक्षेत्र या दमण और दीव में रोगनिरोधक टीकाकरण, रोग निगरानी और पशु चिकित्सा अवसंरचना को सुदृढ़ करने हेतु क्या कदम उठाए गए हैं?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) से (ग) भारत सरकार का पशुपालन और डेयरी विभाग (DAHD), दादरा और नगर हवेली तथा दमण और दीव सहित सभी राज्यों/संघ राज्य क्षेत्रों में पशुधन स्वास्थ्य और रोग नियंत्रण कार्यक्रम (LHDPCP) योजना का कार्यान्वयन कर रहा है। कार्यान्वयन हेतु उठाए गए कदम इस प्रकार हैं:

- i. चार प्रमुख रोगों, अर्थात् खुरपका और मुंहपका रोग (FMD), ब्रुसेल्लोसिस, पेस्ट डेस पेटिट्स रूमिनेंट्स (PPR) और क्लासिकल स्वाइन ज्वर (CSF) के लिए सार्वभौमिक टीकाकरण कार्यक्रम के माध्यम से पशुधन रोगों की रोकथाम एवं नियंत्रण के लिए भारत सरकार द्वारा 100% सहयोग प्रदान किया जाता है। गुणवत्तापूर्ण टीकों की खरीद केंद्र सरकार द्वारा की जाती है और संबंधित राज्यों/संघ राज्य क्षेत्रों को आपूर्ति की जाती है।
- ii. टीकाकरण की गुणवत्ता बनाए रखने हेतु टीकाकरण सहायक सामग्री की खरीद और कोल्ड चेन अवसंरचना को सुदृढ़ करने के लिए वित्तीय सहायता प्रदान की जाती है।
- iii. पशु रोगों के नियंत्रण के लिए राज्यों को सहायता (ASCAD) के अंतर्गत, राज्य द्वारा प्राथमिकता प्राप्त पशुधन रोगों की रोकथाम और नियंत्रण, रोग निदान प्रयोगशालाओं को सुदृढ़ करने आदि के लिए साझा आधार पर सहायता प्रदान की जाती है।

- iv. भारत में पशु चिकित्सा अवसंरचना के न्यूनतम मानकों के लिए दिशानिर्देश तैयार किए गए हैं और राज्यों/संघ राज्य क्षेत्रों को इन्हें अपनाने और आवश्यक कार्रवाई करने के अनुरोध के साथ भेजा गया है।
- v. प्रभावी निगरानी और समन्वय के लिए पशुधन पंजीकरण और टीकाकरण से संबंधित डेटा भारत पशुधन पोर्टल पर अपलोड किया जाता है।
- vi. वित्तीय वर्ष 2025-26 के दौरान दादरा और नगर हवेली तथा दमन और दीव (DDNH) सहित सभी संघ राज्य क्षेत्रों के लिए पशुधन स्वास्थ्य और रोग नियंत्रण कार्यक्रम (LHDCP) के अंतर्गत कुल निधियों का आवंटन 2581.47 लाख रुपये है। दादरा और नगर हवेली तथा दमन और दीव संघ राज्य क्षेत्र के लिए वित्तीय वर्ष 2025-26 में आवंटन 18.70 लाख रुपये है।

NATIONAL COOPERATION POLICY, 2025

624. SHRI JASHUBHAI BHILUBHAI RATHVA:

Will the Minister of **COOPERATION** be pleased to state:

- (a) whether the Government has identified specific legal and regulatory gaps across States/UTs that necessitate amendments to their respective Cooperative Societies Acts for achieving the objectives outlined under the National Cooperation Policy, 2025;
- (b) if so, the details thereof;

- (c) whether any timeline has been set for achieving real-time integration of State-level cooperative databases with the National Cooperative Database (NCD), if so, the details thereof; and
- (d) the steps being taken to promote inclusivity in the cooperative sector, particularly regarding the participation of women, youth, SC/ST members and weaker sections?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH):

- (a) No.
- (b) Nil, in view of the (a) above.
- (c) The Ministry of Cooperation (MoC) developed a standard API (Application Programming Interface) for States to fetch the entire data of cooperative societies of the State from the NCD portal to their respective RCS portals, and shared the Standard API Specification Document and database schema with States on 27.05.2025. Subsequently, the Ministry shared a document on Push APIs (End Point APIs) for live, event-driven data pushing from RCS portals to the NCD Portal, enabling real-time updates and new registration data, on 22.09.2025. To further clarify the process, an advisory along with a comprehensive checklist was issued to all States / UTs on 14.11.2025. As per the integration plan, States/UTs need to ensure the development of reverse/pull API at their end and complete RCS computerization in accordance with the checklist for successful integration

with the NCD portal. As of 20.01.2026, the States of Rajasthan, Chhattisgarh, Bihar, and Mizoram have completed integration with the NCD portal.

(d) The Following steps have been taken to ensure greater participation of women, youth, Scheduled Castes/ Scheduled Tribes and vulnerable sections in the Cooperative sector-

1. The Multi-State Cooperative Societies (MSCS) (Amendment) Act and Rules, 2023 have been notified on 03.08.2023 and 04.08.2023, respectively to strengthen governance, enhance transparency, increase accountability and reform electoral process, etc.in the Multi State Cooperative Societies by supplementing existing legislation and incorporating the provisions of Ninety-seventh Constitutional Amendment.

To increase the representation of Women and Scheduled Castes/Tribes in the boards of Multi-State Co-operative societies, provision for reservation of two seats for women and one seat for SC or ST in the Board of multi-State cooperative societies have been made.

2. Provisions have also been made to make the membership of Primary Agricultural Credit Societies (PACS) more inclusive and broad-based, giving adequate representation to women and Scheduled Castes/Scheduled Tribes. So far, 32 States/ UTs have adopted Model Bye-laws or their existing bye-laws are in line with Model Bye-laws.

3. National Cooperative Development Corporation (NCDC) is taking multiple steps to enhance the participation of women, youth, Scheduled Castes/Tribes and other vulnerable sections in the cooperative sector, which are detailed as under:

I. NCDC operates dedicated schemes such as Nandini Sahakar, Swayam Shakti Sahakar, Ayushman Sahakar and Yuva Sahakar, which provide concessional finance, interest subvention and start-up support to women-led, youth-led, SC/ST and innovative cooperatives. The details are as under:

- i. During 2024-25, assistance of ₹1,355.61 crore was disbursed to women cooperatives benefiting over 41 lakh women members. Cumulatively as on 31.03.2025, NCDC has disbursed financial assistance of ₹7,781.97 crore for the development of cooperative societies exclusively promoted by women.
- ii. Schemes for SC/ST cooperatives provide support for marketing, working capital and infrastructure creation, during FY 2024-25, an amount of ₹0.18 crore was disbursed to SC cooperatives and ₹29.63 crore to ST cooperatives. As on 31.03.2025, cumulative disbursements of ₹323.52 crore for SC cooperatives and ₹5308.02 crore for ST cooperatives.

Further, NCDC supports weaker section cooperatives in fisheries, livestock, handloom, sericulture and labour sectors, benefiting lakhs of members which includes SC, ST, Women members. NCDC has introduced sector-specific schemes and focused products to align with the evolving needs of the cooperative sector, with special emphasis on women empowerment, digitization of cooperatives, and rural healthcare.

CYBER FORENSIC LABORATORIES

625. SHRI PUTTA MAHESH KUMAR:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) the details regarding the list of Cyber Forensic Laboratories that have been proposed, sanctioned, under construction and presently functioning across the country, State-wise;
- (b) the details regarding the total amount of funding allocated, released and utilised for construction, upgradation and functioning of national cyber forensic laboratories across the country, during the last five years, State-wise;
- (c) the details regarding the total number of cases presently pending for investigation before the existing cyber forensic laboratories across the country, State-wise including Andhra Pradesh;

- (d) the details regarding the total number of sanctioned posts, vacancies and steps undertaken to address the same in each Cyber Forensic Laboratory the country, State and year-wise; and
- (e) whether the Government has undertaken any training programs to reskill / upskill cyber professionals working at Cyber Forensic Laboratories during the last five years and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI BANDI SANJAY KUMAR):

(a) and (b) The “Police” and “Public Order” are State subjects under the Seventh Schedule to the Constitution of India and the responsibilities to maintain law and order, protection of life and property of the citizens including investigation, prosecution of crime and criminals, and related forensic science facilities, are with the State concerned.

However, the Central Government provides continued support to the States/UTs for upgradation of the State Forensic Science Laboratories. Projects worth ₹244.89 crore have been approved for 30 States / Union Territories under the Nirbhaya funded scheme for Strengthening of DNA Analysis and Cyber Forensic Capacities in State/UT FSLs. As per the available information, the State-wise list of Cyber forensic divisions available / under establishment in the State / UT FSLs is given in the enclosed **Statement**.

The Government of India has established a National Cyber Forensic Laboratory (Evidentiary) (NCFL (E)) at the CFSL, Hyderabad with a total financial outlay of ₹37.34 crore. Further, funds to the tune of Rs. 126.84 crore have been approved under the umbrella scheme “Safety of Women” for establishment of 06 NCFLs(E) in Central Forensic Science Laboratories located at Delhi, Chandigarh, Kolkata (West Bengal), Kamrup (Assam), Bhopal (Madhya Pradesh), and Pune (Maharashtra). So far ₹22.51 crore has been utilized.

(c) and (d) The details regarding the total number of cases presently pending for investigation before the existing cyber forensic laboratories of States and Union Territories, total number of sanctioned posts and vacancies is not maintained centrally. As on date, 181 number of cases are pending for examination at NCFL (E) Hyderabad. Total 04 in-house experts are working in NCFL (E) Hyderabad along with 05 number of contractual manpower.

(e) Reskilling and upskilling of cyber professionals is an inherent and ongoing process and is part of their functional responsibilities and is carried out primarily through the on-the-job learning. The National Forensic Sciences University (NFSU) also conducts various training programs in the field of cyber forensics. In the last 05 years, total 66 training programs with 1852 participants have been conducted by the NFSU for the officers of various Government Departments / Law Enforcement Agencies.

STATEMENT

State-wise list of Cyber forensic divisions available / under establishment in the State / Union Territory FSLs

S. No.	State/UT	Status of Cyber Forensic Facility
1.	Himachal Pradesh	Available
2.	Mizoram	Available
3.	Rajasthan	Available
4.	Jharkhand	Available
5.	Kerala	Available
6.	Tripura	Available
7.	Uttar Pradesh	Available
8.	Karnataka	Available
9.	Chhattisgarh	Available
10.	Gujarat	Available
11.	Odisha	Available
12.	Puducherry	Available
13.	Telangana	Available
14.	Uttarakhand	Available
15.	Assam	Available
16.	Manipur	Available
17.	Delhi	Available
18.	Maharashtra	Available
19.	West Bengal	Available
20.	Haryana	Available
21.	Andhra Pradesh	Available
22.	Tamil Nadu	Available
23.	Bihar	Available
24.	Jammu and Kashmir	Available
25.	Sikkim	Not available
26.	Punjab	Under Establishment
27.	Meghalaya	Available
28.	Madhya Pradesh	Not available

29.	Goa	Available
30.	Nagaland	Under Establishment
31.	Andaman and Nicobar Islands	Under Establishment
32.	Arunachal Pradesh	Available

* Remaining 04 Union Territories Chandigarh, Daman Diu, Dadra and Nagar Haveli, Lakshadweep, and Ladakh are utilizing forensic science facilities available in their neighbouring States/Union Territories, as well as of the Central Forensic Science Laboratories.

(Source – Directorate of Forensic Science Services)

ग्राम सभा के निर्णय

626. श्री अनुराग शर्मा:

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार का ग्राम सभा के निर्णयों को बाध्यकारी बनाने के लिए कोई राष्ट्रीय नीति अथवा दिशा-निर्देश बनाने का विचार है;
- (ख) ग्राम सभा की बैठकों की न्यूनतम संख्या, न्यूनतम उपस्थिति की आवश्यकता तथा निर्णयों के कार्यान्वयन हेतु निर्धारित मानदंड क्या हैं; और
- (ग) ग्राम सभाओं के फैसलों को नज़रअंदाज़ करने वाली पंचायतों के खिलाफ प्रस्तावित दंडात्मक प्रावधानों का ब्यौरा क्या है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

- (क) से (ग) भारत के संविधान की सातवीं अनुसूची की राज्य सूची के संदर्भ में पंचायत, 'स्थानीय सरकार' होने के कारण राज्य का विषय है। पंचायतों को, संविधान के प्रावधानों के अधीन, राज्यों के पंचायती राज अधिनियमों (जो राज्य दर राज्य भिन्न-भिन्न हो सकते हैं), के अंतर्गत स्थापित और

संचालित किया जाता है। भारत के संविधान के अनुच्छेद 243क के अनुसार, ग्राम सभा ग्राम स्तर पर ऐसी शक्तियों का प्रयोग और ऐसे कृत्यों का पालन कर सकेगी, जो किसी राज्य के विधान-मंडल द्वारा, विधि द्वारा, उपबंधित किए जाएं। इसलिए, ग्राम सभा की शक्तियां और कार्य, जिसमें ग्राम सभा के निर्णयों को बाध्यकारी बनाने के लिए कोई नीति अथवा दिशा-निर्देश बनाना, ग्राम सभा की बैठकों की न्यूनतम संख्या, न्यूनतम उपस्थिति की आवश्यकता तथा निर्णयों के कार्यान्वयन हेतु निर्धारित मानदंड और ग्राम सभाओं के फैसलों को नज़रअंदाज़ करने वाली पंचायतों के खिलाफ प्रस्तावित दंडात्मक प्रावधान आदि भी शामिल हैं, संबंधित राज्य पंचायती राज अधिनियमों और नियमों द्वारा शासित होते हैं। यह विभिन्न राज्यों में भिन्न-भिन्न हो सकते हैं।

पंचायती राज मंत्रालय ने, ग्राम सभाओं की संस्था को पुनर्जीवित करने के लिए उपाय, जैसे कि ग्राम सभा की बैठकों में सरकार की प्रमुख योजनाओं के बुनियादी विवरण को साझा करना, एक वर्ष में न्यूनतम 6 और अधिकतम 12 ग्राम सभा बैठकें आयोजित करना, राज्य पंचायती राज अधिनियम में निर्धारित न्यूनतम कोरम सुनिश्चित करना, ग्राम सभा के लिए नियमित स्थायी एजेंडा तैयार करना, ग्राम सभा के लिए वार्षिक कलैण्डर तैयार करना, ग्राम सभा की बैठकों में 'ए' और 'बी' समूह के अधिकारियों की उपस्थिति, ग्राम सभा में अधिकतम उपस्थिति सुनिश्चित करना, ग्राम सभा की स्थायी उप-समितियों का गठन और कामकाज, वार्ड सदस्यों को सेक्टर इनेबलर के रूप में और उप-समिति के सदस्यों को सार्थक और प्रभावी भूमिकाएं सौंपना आदि बताते हुए, विस्तृत परामर्शिकाएं राज्यों और संघ राज्य क्षेत्रों को परिचालित की हैं। इसके अलावा, ग्राम सभा की बैठकों को अधिक सहभागी, पारदर्शी और गतिशील बनाने के लिए, पंचायती राज मंत्रालय ने 'Panchayat-NIRNAY' ऐप भी शुरू किया है।

भारी उद्योग स्थापित करना

627. श्री राजेश रंजन:

क्या भारी उद्योग मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने बिहार जैसे पिछड़े राज्य के पूर्णिया के कोसी-सीमांचल क्षेत्र में भारी विद्युत उपकरण और ऑटोमोबाइल उद्योग जैसे भारी उद्योग स्थापित करने पर विचार किया है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार ऐसे भारी उद्योगों की स्थापना के लिए बिहार सरकार को सहयोग देने का विचार कर रही है; और
- (घ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

- (क) चूंकि भारत के संविधान की सातवीं अनुसूची के अनुसार उद्योग राज्य का विषय है, अतः भारी उद्योग मंत्रालय (एमएचआई) बिहार राज्य के पूर्णिया निर्वाचन क्षेत्र का कोसी-सीमांचल क्षेत्र सहित, देश के किसी भी हिस्से में भारी विद्युत उपकरण और ऑटोमोबाइल उद्योगों जैसे भारी उद्योगों की स्थापना से संबंधित कोई केंद्रीकृत डेटा नहीं रखता है।
- (ख) से (घ) प्रश्न ही नहीं उठता।

WASTE PICKER ENUMERATION APP

628. SHRI K. E. PRAKASH:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) the current status of the enumeration being carried out under the National Action for Mechanised Sanitation Ecosystem (NAMASTE) Scheme through the Waste Picker Enumeration App and the total number of individuals enumerated so far; and
- (b) the details of region-wise trends and patterns observed from the enumeration data, particularly with respect to the gender, social category and generational engagement of individuals involved in waste picking?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

- (a) Profiling of the Waste pickers has commenced in all States/ UTs and 1,52,813 Waste Pickers have been profiled and validated through NAMASTE Waste Picker App across urban areas.
- (b) State-wise details of Waste Pickers profiled and validated in Urban Areas, particularly with respect to gender and social category is given in the enclosed **Statement.**

STATEMENT

State-wise details of Waste Pickers profiled and validated in Urban Areas, particularly with respect to gender and social category (As on 23.01.2026)

State/ UT	Gender				Social Category			
	Female	Male	Transgender	General	OBC	Other	SC	ST
Andaman and Nicobar Islands	24	46	-	63	4	-	3	-
Andhra Pradesh	5640	4147	2	81	2840	472	3825	2571

Arunachal Pradesh	75	99	-	10	20	-	10	134
Assam	1342	1739	-	856	466	3	1377	379
Bihar	1197	2344	-	78	410	13	2724	316
Chandigarh	246	538	-	30	19	1	701	33
Chhattisgarh	3882	486	-	228	1798	45	1255	1042
Daman and Diu Nagar Haveli	-	6	-	-	6	-	-	-
Delhi	2833	3683	-	4287	627	90	1419	93
Goa	490	796	-	729	152	35	192	178
Gujarat	1731	2309	1	123	209	31	1798	1880
Haryana	497	1879	-	141	208	348	1588	91
Himachal Pradesh	391	560	-	120	48	32	744	7
Jammu and Kashmir	554	3505	-	414	127	12	3435	71
Jharkhand	370	589	-	24	158	25	585	167
Karnataka	4667	2726	-	456	1272	90	4583	992
Kerala	1343	151	-	122	670	56	623	23
Ladakh	53	21	-	-	-	-	1	73
Madhya Pradesh	2156	3719	-	342	916	42	3789	786
Maharashtra	19995	16989	1	3134	3723	2863	24904	2361
Manipur	165	254	-	187	126	-	85	21
Meghalaya	263	399	-	53	2	-	30	577
Mizoram	19	16	-	-	-	-	-	35
Nagaland	279	314	-	25	26	-	-	542
Odisha	2477	1310	4	792	828	57	1509	605
Puducherry	1095	159	-	12	205	55	978	4
Punjab	387	1234	-	115	82	31	1387	6
Rajasthan	782	706	-	69	243	4	1117	55
Sikkim	30	257	-	98	50	8	63	68
Tamil Nadu	15586	10426	4	1103	1229	2472	19540	1672
Telangana	1359	1733	-	180	553	319	1588	452
Tripura	1001	568	-	372	383	133	617	64
Uttar Pradesh	2350	11862	-	765	3215	91	9596	545
Uttarakhand	370	866	-	168	126	13	912	17
West Bengal	778	1938	-	1152	213	61	1111	179
Grand Total	74427	78374	12	16329	20954	7402	92089	16039

CLIMATE RESILIENT COASTAL FISHERMEN VILLAGES**629. SHRI B. Y. RAGHAVENDRA:****DR. C. M. RAMESH:**

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the details of the “Development of 100 Coastal Fishermen Villages as Climate Resilient Coastal Fishermen Villages (CRCFV)” component under the Pradhan Mantri Matsya Sampada Yojana (PMMSY);
- (b) the main objectives and activities covered under CRCFV, the criteria fixed by the Government for Selection of these villages;
- (c) the number of such villages identified and approval so far under this component, State/UT-wise;
- (d) whether any fishermen villages in Karnataka have been selected under the CRCFV component, if so, the details thereof;
- (e) the support being provided to these villages for improving infrastructure, livelihoods, and climate resilience;
- (f) whether it is true that the Government has identified Pentakota of Payakaraopeta Mandal of Anakapalli district of Andhra Pradesh for development as Climate Resilient Coastal Fishermen Village, if so, the details of steps being taken by the Government to make this village climate resilient and economically vibrant fishermen village in Anakapalli; and

- (g) whether steps being taken by the Government to identify other villages in Anakapalli to make them economically vibrant fishermen villages, if so, the details thereof?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) to (c) The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, recognizing the importance of developing the coastal communities, has taken up a transformative initiative under the Pradhan Mantri Matsya Sampada Yojana (PMMSY) to develop 100 coastal fishermen villages situated close to the coastline in all Coastal States and Union Territories (UTs). Climate Resilient Coastal Fishermen Villages (CRCFV) aims to make economically vibrant and ecologically sustainable fishermen villages. Under CRCFV, project implementation with 100% central funding under PMMSY, is undertaken at a unit cost of Rs. 2 crore per village for the development of essential fisheries-related facilities and the Guidelines for the CRCFV have been issued on 12th February, 2024.

The primary objective of the Climate Resilient Coastal Fishermen Villages (CRCFV) program is to create sustainable economic and livelihood opportunities for coastal fishers by developing fisheries infrastructure, promoting climate resilience, enhancing safety and security, fostering tourism, empowering local

communities, and improving the overall quality of life in coastal villages. The major activities under the CRCFV initiative focus on creating essential fisheries infrastructure and sustainable livelihood opportunities. These include fish drying yards, processing centers, fish markets, ice plants, cold storage, fishing jetties, and shore protection works. Additionally, the program promotes climate-resilient fisheries like seaweed cultivation, artificial reefs, and green fuel usage. Safety measures, economic activities, training, and social infrastructure development are also prioritized to enhance the well-being of coastal fishermen communities.

The villages have been identified based on the proximity of the villages to the seashore (0-5 km, 0-10 km, and 0-20 km), population density of fishermen, number of fishing boats, fish landings, and fisheries-related activities. Priority is given to villages with higher fisher populations and those aligned with the NICRA scheme for climate resilience and economic vibrancy. The State/UT-wise list of 100 villages identified, including 5 in Karnataka and 15 in Andhra Pradesh, for development as CRCFVs is given in the enclosed **Statement**.

(d) and (e) Yes. The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying has identified five villages in Karnataka, namely Uppunda Madikal, Koteshwara, Kadavoor, Bailuru, and Mattadahitlu, in consultation with the Government of Karnataka under CRCFV. The activities were approved based on the DPR submitted by the State Government for the five villages in terms of fisheries infrastructure, sustainable livelihood opportunities,

and climate-adaptive measures include construction of multipurpose fisheries centre, shore protection works, renovation of fish market with provision of solar based lighting, solar based high mast light outside fish market, construction of common fish processing center and net mending yard, installation of marine grade high mast light, emergency rescue facilities-beacon light and life buoys, solar based fish dryers, fish vending kiosks, Phase Change Material (PCM) based fish preservation box, insulated vehicle, promotion of bivalve cultivation and other need based fisheries interventions.

(f) and (g) Yes. The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, in consultation with the Government of Andhra Pradesh, has identified 15 villages in Andhra Pradesh, including Pentakota in Payakaraopeta Mandal of Anakapalli district. The supported activities include fish drying platforms, multi-purpose fisheries centres, common fish processing centres, high-mast solar lights, colour GPS handsets, first-aid kits, life-saving appliances, and portable iceboxes with a 200-liter capacity. At present, there is no proposal to expand CRCFV coverage beyond already identified 100 villages.

STATEMENT

Sl. No	Name of the Coastal Villages	Sl. No	Name of the Coastal Villages	Sl. No	Name of the Coastal Villages
Gujarat		Maharashtra		Tamil Nadu	
1	Sachana	1	Kelwa	1	Pasiyavaram
2	Navi bandar	2	Arnala	2	Senjiyamman Nagar

3	Madhwad	3	Rangaon	3	Tharuvaikulam
4	Muldwarka	4	Gorai Tal	4	Paramankeni
5	Bhatt (Mendhar)	5	Nandgoan	5	Mandavai Pudhukuppam
6	Jodia	6	Korlai	6	C. Puthupettai
7	Nana Layja	7	Bharadkhol	7	Puthupettai
8	Chorwad	8	Srivardhan	8	Arcottudurai
Goa		9	Varavade	9	Puthupattiam
1	Cacra, Tiswadi	10	Kalbadevi	10	Kumarapanvayal
2	Arambol	11	Jaigad	11	Soliyakudi
Puducherry		12	Nivati	12	Kalimankundu
1	Narambai	13	Redi	13	Veerapandian Pattinam
2	Pattinacherry	14	Tondavalli	14	Idinthakara
Daman and Diu		15	Sarjekot	15	Arockiapuram
1	Bucharwada			16	Erayumanthurai
Odisha		Karnataka		Andhra Pradesh	
1	Pakharabad	1	Uppunda Madikal	1	Pedagangallavanipeta
2	Sanadhanadi	2	Koteswara	2	Devunaltada
3	Majhisahi	3	Kodavoor	3	Iddivanipalem
4	Kirtani	4	Bailuru	4	Pathivada barripeta
5	Jambhirai	5	Mattadahitlu	5	Pedda Uppada
6	Amarnagar	Kerala		6	Pentakota
7	Chudamani	1	Eravipuram	7	Konapapapeta
8	Jamboo	2	Thottapally	8	Sorlagondhi
9	Kharnasi	3	Pallam	9	Gullalamoda
10	Talachua	4	Azheekal	10	Adavi Panchayath
11	Noliasahi	5	Njarakkal	11	Gondisamudram
		6	Edavanakkadu	12	Palipalem
12	Sana Nalianugaon	Lakshadweep		13	Tadichetlapalem
13	New Boxipalli	1	Chetlath island	14	Edurupalem
14	Patisonapur	2	Minicoy island	15	Thupilipalem
15	Sahan	Andaman and Nicobar Islands		West Bengal	
16	Noliasahi	1	Durgapur	1	Akshayanagar
17	Penthakata	2	Chidiya Tapu	2	Madanganj

18	Arakhakuda	3	Junglighat	3	Dera
		4	Hopetown	4	Dakshin Kadua
		5	Shoal Bay	5	Tamliporiya - Purba Mukundapur (Maa Nayekali Matsya Khoti)

NATIONAL SCHEDULED CASTES FINANCE AND DEVELOPMENT CORPORATION

630. SUSHRI PRANITI SUSHILKUMAR SHINDE:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) the total funds allocated to the National Scheduled Castes Finance and Development Corporation (NSFDC) during each of the last five years and the current year;
- (b) the amount of funds actually disbursed and utilised during the same period, year-wise;
- (c) the number of Scheduled Castes beneficiaries covered under various NSFDC schemes during these years, State-wise;
- (d) whether it is a fact that a significant portion of NSFDC funds remains unutilised or underutilised in several States;
- (e) if so, the reasons for such underutilisation, including delays by State Channelising Agencies, procedural hurdles or lack of awareness among eligible beneficiaries;

- (f) the steps taken by the Government to improve fund utilisation, strengthen monitoring of State Channelising Agencies and ensure timely credit and wider outreach of NSFDC schemes; and
- (g) whether the Government proposes to revise guidelines or enhance allocations to ensure effective economic empowerment of Scheduled Castes communities, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) A total amount of Rs.1500 crore was released up to 31.03.2020 by Department of Social Justice and Empowerment (DoSJE) to National Scheduled Castes Finance and Development Corporation (NSFDC) and an additional amount of Rs.15 crore as equity was also released to NSFDC during the year 2023-24.

(b) The amount of funds actually disbursed and utilized during the same period, year-wise, by NSFDC is given below:

(Rs. in crore)

Year	Funds disbursed by NSFDC to State Channelizing Agencies /Channelizing Agencies (SCAs/CAs)	Funds utilised by State Channelizing Agencies/Channelizing Agencies (SCAs/CAs)*
(1)	(2)	(3)
2020-21	548.23	383.87
2021-22	572.01	522.61
2022-23	635.94	482.75

2023-24	714.45	739.40
2024-25	611.78	1092.17
2025-26 (as on 23.01.2026)	382.35	423.39
Total	3464.76	3644.19

*Funds utilized includes funds received during the previous years but utilized in subsequent years.

(c) The number of Scheduled Caste beneficiaries covered under various NSFDC schemes during these years, State-wise is given in the enclosed **Statement**.

(d) and (e) As on 23.01.2026, an amount of Rs. 7673.59 crore has been utilised against the total cumulative amount of Rs. 7856.65 crore and an amount of Rs.183.06 crore is unutilized, indicating cumulative fund utilization level of 97.67%. Further, the reasons for delay in utilization of NSFDC funds by the State Channelizing Agencies are as under:

- i. Delay in selection and finalization of beneficiary list on the part of SCAs.
- ii. Time taken in completion of loan documentation process by selected beneficiaries.
- iii. As a result of non-receipt of utilization details from district/branches, many times, the channelizing agencies are not able to provide Utilization Certificates to NSFDC and accordingly, the amount is shown as underutilized in NSFDC's records.

(f) The steps taken by NSFDC to improve fund utilization to ensure timely credit, strengthen monitoring of State Channelizing Agencies/ Channelizing Agencies and wider outreach of NSFDC's schemes are as under:-

- i. As per NSFDC's lending policy implemented with effect from 01.04.2025, the State Channelizing Agencies/Channelizing Agencies are given 90 days' time from the date of disbursement of funds, to utilize the funds. For any further disbursements, the SCAs/CAs has to achieve utilization level of 100%, against earlier released funds.
- ii. VC meetings are conducted at regular intervals with SCAs/CAs to review utilization position and improve utilization level of funds released earlier.
- iii. NSFDC officials from Headquarter and Liaison centres visit the SCAs/CAs to discuss all pending issues including fund utilization.
- iv. NSFDC officials regularly participate in the Board Meetings of SCAs wherein issues relating to implementation of NSFDC schemes are reviewed.
- v. NSFDC assigns third party evaluation studies of schemes in States wherein an external agency conducts field visits of sample beneficiaries and documents the impact of the schemes on beneficiaries.
- vi. In order to ensure timely credit and wider outreach, NSFDC conducts awareness programmes of its schemes in various States.

vii. NSFDC schemes are also publicized widely during exhibitions/fairs in different parts of the country.

(g) NSFDC has revised its lending policy with effect from 01.04.2025, for effective implementation of its schemes for economic empowerment of Scheduled Caste communities. In addition, the annual family income eligibility limit has also been revised from Rs. 3 lakh to Rs. 5 lakh with effect from 07.01.2026 for availing NSFDC loan assistance.

STATEMENT

The number of Scheduled Caste beneficiaries covered under various NSFDC schemes during last five years and current year, State-wise is given below:-

Sl. No.	States/UTs	2020-2021	2021-2022	2022-2023	2023-2024	2024-2025	2025-2026 (as on 23.01.2026)
		No. of Beneficiaries	No. of Beneficiaries	No. of Beneficiaries	No. of Beneficiaries	No. of Beneficiaries	No. of Beneficiaries
1	Andaman and Nicobar Islands	0	1	0	0	2	0
2	Andhra Pradesh	102	4,007	2,997	11,571	8,229	9,357
3	Arunachal Pradesh	0	2	0	0	3	0
4	Assam	28	4	20	952	164	2
5	Bihar	96	44	5,018	2,652	211	4,220
6	Chandigarh	74	4	75	11	7	105
7	Chhattisgarh	224	196	325	265	305	1,263
8	Dadra and Nagar Haweli, Daman and Diu	0	2	1	0	0	0

9	Delhi	49	185	334	14	77	1
10	Goa	3	2	2	1	3	1
11	Gujarat	728	202	347	81	394	92
12	Haryana	937	1,216	1,441	1,486	478	609
13	Himachal Pradesh	282	15	726	453	1136	430
14	Jammu and Kashmir	100	794	11	321	42	0
15	Jharkhand	45	1	1,945	111	88	298
16	Karnataka	5,540	4,353	2,932	2,280	2,828	49
17	Kerala	3,166	3,079	6,119	5,486	7,632	4,653
18	Laddakh	0	0	0	0	0	0
19	Lakshadweep	0	1	0	0	0	0
20	Madhya Pradesh	1,661	1,883	61	838	374	272
21	Maharashtra	1,428	3,277	6,215	752	1,123	139
22	Manipur	9	1	42	2	37	0
23	Meghalaya	0	0	1	1	3	0
24	Mizoram	1	0	0	0	55	0

25	Nagaland	2	1	4	0	69	0
26	Odisha	279	384	1,209	654	245	69
27	Puducherry	434	80	2,397	2,993	1,877	893
28	Punjab	1,488	2,907	3,972	5,741	6,095	1,553
29	Rajasthan	7,931	84	4,494	1,905	785	9
30	Sikkim	40	43	5	4	24	0
31	Tamil Nadu	3,595	13,824	3,378	14,548	5,588	2,728
32	Telangana	2,485	415	6,535	2,606	390	3,422
33	Tripura	730	2798	676	1578	127	1
34	Uttar Pradesh	8,922	3,967	2,390	7,700	2,647	628
35	Uttarakhand	2	111	23	246	267	41
36	West Bengal	53,621	32,336	30,293	20,120	445	841
	Total :	94,002	76,219	83,988	85,372	41,750	31,676

WTO AGREEMENT**631. SHRI B. MANICKAM TAGORE:**

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether the Government has not ratify the World Trade Organisation-Agreement on Fisheries Subsidies (WTO-FSA) despite repeated assurances, thereby leaving millions of Indian fisherman uncertain, vulnerable to global market pressures and exposed to unfair competition from heavily subsidised foreign fishing fleet, if so, the details thereof and the reasons therefor;
- (b) the manner in which the Government assess the likely impact of the WTO-FSA on India's domestic fishing industry, particularly small-scale and traditional fishermen and the concrete safeguards are being put in place to protect their livelihoods;
- (c) the reasons for Government accept an international framework where developed countries are effectively allowed to continue historic and capacity-enhancing subsidies, while developing countries like India face restrictions that limit growth and livelihood security; and
- (d) the detailed plan of the Government to ensure that the WTO Fish Fund meaningfully benefits Indian fishermen, including eligibility criteria, fund

allocation mechanisms and timelines for disbursement, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) to (c) The negotiations on the World Trade Organisation-Agreement on Fisheries Subsidies (WTO-FSA) have been primarily on three pillars, namely, (i) Illegal, Unreported and Unregulated (IUU) fishing, (ii) overfished stocks, and (iii) 'Overfishing and Overcapacity' (OCOF). The WTO-FSA as adopted during the 12th Ministerial Conference on 17th June 2022 *inter alia* contains disciplines limited to subsidies related to two pillars, namely, the IUU fishing and the overfished stocks. Whereas, a comprehensive Agreement on Fisheries Subsidies including the disciplines related to third pillar, i.e., 'Overfishing and Overcapacity' is still under negotiation in the WTO. The WTO negotiations on Fisheries Subsidies took place during the 13th Ministerial Conference held in February, 2024, wherein India has reiterated its long-held positions that responsible and sustainable fisheries is a practice ingrained in the ethos and practices of India's large and varied fishing community.

In that context, any comprehensive agreement on Fisheries subsidies should keep in mind the interests and welfare of the fishing community that depends on the marine resources for their livelihood and sustenance. India

stressed that historically, while subsidies to the industrial fleets in fisheries sector has led to over exploitation, subsidies are also vital for developing countries and small economies to develop and diversify their fisheries sector as well as to protect the food security and livelihood security of their fishermen. This negotiation is linked to the concept of sustainability and as such, any comprehensive agreement on fisheries subsidies should be built on the principles of Common But Differentiated Responsibilities and Respective Capabilities (CBDR- RC). It should also incorporate the provisions of Special and Differential Treatment (SandDT) appropriately, as is the case for all WTO agreements. India urged the Members to introduce a moratorium on subsidies by Distant Water Fishing Nations for fishing or fishing related activities beyond their EEZs for a period of at least 25 years.

India has not accepted any such framework or proposal with regard to WTO fisheries subsidies including subsidies related to OCOF that allows developed countries to continue historic and capacity-enhancing subsidies, while developing countries like India may face restrictions that limit growth and livelihood security. The Government of India remains committed to safeguard the interests of small-scale and traditional fishers, and has been advocating in the WTO fisheries subsidies negotiations that countries with large historic subsidies and industrial fishing fleets should bear greater responsibility, in line with the principles of polluter pays and common but differentiated responsibilities.

(d) The WTO Fish Fund is intended to provide technical assistance and capacity-building support to developing and least-developed countries for the implementation of the WTO Agreement on Fisheries Subsidies.

वस्त्र और हथकरघा क्षेत्र

632. श्री रमाशंकर विद्यार्थी राजभर:

क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि:

- (क) वस्त्र और हथकरघा क्षेत्र के तीव्र और सतत विकास के लिए सरकार द्वारा वर्तमान में चलाई जा रही प्रमुख योजनाओं, मिशनों और सहायता कार्यक्रमों का ब्यौरा क्या है;
- (ख) सरकार द्वारा वस्त्र उद्योग से जुड़े बुनकरों, हस्तशिल्प कारीगरों और लघु उद्यमियों को आधुनिक मशीनरी, डिजाइन नवाचार, प्रौद्योगिकीय उन्नयन, ई-कॉमर्स सुविधाएं और विपणन सहायता प्रदान करने के लिए क्या कदम उठाए जा रहे हैं;
- (ग) क्या सरकार का उत्तर प्रदेश के देवरिया और बलिया जिलों में वस्त्र और हथकरघा क्षेत्र से जुड़े युवाओं के लिए कौशल विकास केन्द्र, डिजाइन प्रशिक्षण संस्थान या तकनीकी सहायता केन्द्र स्थापित करने का विचार है; और
- (घ) देवरिया और बलिया के पारंपरिक वस्त्र और हथकरघा उत्पादों को राष्ट्रीय और अंतर्राष्ट्रीय बाजारों से जोड़ने, उनकी ब्रांडिंग और पैकेजिंग में सुधार करने और उनके निर्यात को बढ़ावा देने के लिए सरकार द्वारा उठाए जा रहे कदमों का ब्यौरा क्या है?

विदेश मंत्रालय में राज्य मंत्री; तथा वस्त्र मंत्रालय में राज्य मंत्री (श्री पबित्रा मार्गेरिटा):

- (क) सरकार देश की संपूर्ण वस्त्र मूल्य श्रृंखला के संपूर्ण विकास पर ध्यान दे रही है और वस्त्र क्षेत्र को बढ़ावा देने के उद्देश्य से अनेक योजनाएं/पहलें लागू कर रही हैं। प्रमुख योजनाओं/पहलों में पीएम मेगा

एकीकृत वस्त्र क्षेत्र एवं अपैरल (पीएम मित्र) पार्क योजना, जिसका उद्देश्य आधुनिक, एकीकृत, विश्व स्तरीय वस्त्र अवसंरचना तैयार करना है; उत्पादन सम्बद्ध प्रोत्साहन (पीएलआई) योजना जो बड़े पैमाने पर विनिर्माण को बढ़ावा देने और प्रतिस्पर्धा बढ़ाने के लिए मैन मेड फाइबर और अपैरल, और तकनीकी वस्त्रों पर केंद्रित है; राष्ट्रीय तकनीकी वस्त्र मिशन जो अनुसंधान नवाचार और विकास, संवर्धन और बाजार विकास, कौशल और निर्यात संवर्धन पर केंद्रित है; रेशम उत्पादन मूल्य श्रृंखला के व्यापक विकास के लिए सिल्क समग्र-2; समर्थ – वस्त्र क्षेत्र में क्षमता निर्माण योजना जिसका उद्देश्य मांग आधारित, रोजगार उन्मुख, कौशल कार्यक्रम प्रदान करना है; हथकरघा और हस्तशिल्प क्षेत्रों की संपूर्ण सहायता के लिए राष्ट्रीय हथकरघा विकास कार्यक्रम, कच्ची सामग्री आपूर्ति योजना (आरएमएसएस), राष्ट्रीय हस्तशिल्प विकास कार्यक्रम और व्यापक हस्तशिल्प समूह विकास योजना (सीएचसीडीएस), आदि सम्मिलित हैं।

(ख) राष्ट्रीय हथकरघा विकास कार्यक्रम और कच्ची सामग्री आपूर्ति योजना के तहत योग्य हथकरघा एजेंसियों/कामगारों को कच्ची सामग्री, नवीनतम करघे और सहायक उपकरणों (तकनीकी उन्नयन) की खरीद, लर लाइटिंग इकाई, वर्कशेड के निर्माण, उत्पाद विविधीकरण और डिजाइन नवाचार, तकनीकी और सामान्य अवसंरचना, इंडिया हथकरघा ब्रांड (आईएचबी), हैंडलूम मार्क (एचएलएम) और जीआई टैग के माध्यम से प्रचार और ब्रांड विकास, ई-कॉमर्स सुविधाओं, घरेलू/विदेशी बाजारों में हथकरघा उत्पादों की मार्केटिंग, बुनकर मुद्रा योजना के तहत रियायती ऋण और सामाजिक सुरक्षा आदि के लिए वित्तीय सहायता प्रदान की जाती है। राष्ट्रीय हस्तशिल्प विकास कार्यक्रम (एनएचडीपी) और व्यापक हस्तशिल्प समूह विकास योजना के तहत, कारीगरों को मार्केटिंग कार्यक्रमों, कौशल विकास, क्लस्टर विकास, उत्पादक कंपनियों के गठन, कारीगरों को प्रत्यक्ष लाभ, अवसंरचना और प्रौद्योगिकी सहायता और अनुसंधान और विकास सहायता के माध्यम से एंड-टू-एंड सहायता के लिए आवश्यकता आधारित वित्तीय सहायता प्रदान की जाती है, जिससे पूरे देश में पारंपरिक शिल्प और

कारीगरों को लाभ होता है। इसके अलावा, एनटीटीएम के अनुसंधान, नवाचार और विकास घटक के तहत, एक विशिष्ट पहल यानी तकनीकी वस्त्र में महत्वाकांक्षी इनोवेटर्स के लिए अनुसंधान और उद्यमिता के लिए अनुदान (ग्रेट) लागू किया गया है ताकि तकनीकी वस्त्र के क्षेत्र में युवा इनोवेटर्स, वैज्ञानिकों/प्रौद्योगिकीविदों और स्टार्ट-अप उद्यमों के विचारों को व्यावसायिक प्रौद्योगिकियों/उत्पादों में बदलने के लिए प्रोत्साहित किया जा सके। ग्रेट योजना के तहत, प्रत्येक स्वीकृत परियोजना के लिए 50 लाख रुपए तक की वित्तीय सहायता प्रदान की जाती है।

(ग) उत्तर प्रदेश के हथकरघा कारीगरों/बुनकरों के लिए, जिसमें देवरिया और बलिया जिले भी शामिल हैं, तकनीकी क्षेत्रों जैसे वीविंग, डाइंग, प्रिंटिंग, डिजाइनिंग आदि में समर्थ – (वस्त्र क्षेत्र में क्षमता निर्माण योजना) के तहत बुनकर सेवा केंद्र (डब्ल्यूएससी), वाराणसी और मेरठ और इंडियन इंस्टीट्यूट ऑफ हैंडलूम टेक्नोलॉजी (आईआईएचटी), वाराणसी के माध्यम से आवश्यकतानुसार कौशल उन्नयन प्रशिक्षण प्रदान किया जाता है। समर्थ योजना के तहत उत्तर प्रदेश राज्य में कुल 1,10,940 लाभार्थियों को प्रशिक्षित (पास) किया गया है, जिसमें देवरिया और बलिया जिले के क्रमशः 205 और 6,837 लाभार्थी शामिल हैं।

(घ) उच्च गुणवत्ता वाले हथकरघा उत्पादों की ब्रांडिंग के लिए 'इंडिया हैंडलूम' ब्रांड (आईएचबी) प्रारम्भ किया गया है, जिसका उद्देश्य उच्च गुणवत्ता, प्रामाणिक डिजाइन और बिना किसी कमी और पर्यावरण पर शून्य प्रभाव वाले खास हथकरघा उत्पादों के उत्पादन को बढ़ावा देना है। देश के अलग-अलग हिस्सों में बुनकरों के लिए घरेलू विपणन कार्यक्रम आयोजित किए जाते हैं ताकि वे अपने उत्पादों की मार्केटिंग और बिक्री कर सकें। हथकरघा उत्पादों के निर्यात को बढ़ावा देने के लिए, हथकरघा निर्यात संवर्धन परिषद (एचईपीसी) विभिन्न अंतरराष्ट्रीय विपणन मेलों/कार्यक्रमों में भाग ले रही है/आयोजन कर रही है।

वाल्मीकिनगर में दिव्यांगजनों के संबंध में सर्वेक्षण

633. श्री सुनील कुमार :

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या पिछले एक वर्ष के दौरान दिव्यांगजनों के संबंध में सर्वेक्षण नहीं किया गया है और वाल्मीकिनगर लोक सभा निर्वाचन क्षेत्र में भी उपकरणों का वितरण नहीं किया गया है;
- (ख) यदि हां, तो उक्त सर्वेक्षण कब तक किए जाने की संभावना है और क्या पत्र के माध्यम से उक्त सर्वेक्षण कराने के लिए कोई अनुरोध किया गया है; और
- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा):

(क) से (ग) सहायक यंत्रों/उपकरणों की खरीद/फिटिंग के लिए दिव्यांगजनों को सहायता की (एडिप) योजना के तहत, विभाग के प्रशासनिक नियंत्रण में केंद्रीय सार्वजनिक क्षेत्र का उद्यम (CPSE) भारतीय कृत्रिम अंग निर्माण निगम (एलिम्को) है, जो प्रमुख कार्यान्वयन एजेंसियों में से एक है। एलिम्को (ALIMCO) देश भर में दिव्यांगजनों को सहायक यंत्रों और उपकरणों के संवितरण के लिए जिला स्तर पर मूल्यांकन-सह-वितरण शिविर आयोजित करता है। वित्त वर्ष 2024-25 के दौरान, वाल्मीकिनगर लोकसभा निर्वाचन क्षेत्र, पश्चिम चंपारण, बिहार में 27.02.2025 और 28.02.2025 को वितरण शिविर आयोजित किए गए थे, जिसमें एडिप योजना के तहत 115 लाभार्थियों को 18.19 लाख रुपये मूल्य के 160 सहायक उपकरण प्रदान किए गए थे।

SEIZURE OF NARCOTIC SUBSTANCES

634. DR. SHRIKANT EKNATH SHINDE:

SHRI NARESH GANPAT MHASKE:

SHRI SHRIRANG APPA CHANDU BARNE:

SHRI RAVINDRA DATTARAM WAIKAR:

SHRIMATI BHARTI PARDHI:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) the data on the seizure of narcotic substances such as heroin, ganja, cocaine and synthetic drugs since 2020 along with the data on the drug trafficking networks or modules have been busted through joint operations by NCB, year and State-wise;
- (b) the data on the funds have been allocated, sanctioned, disbursed and expended for narcotics control and drug demand reduction programmes over the last five years, year and State-wise;
- (c) the details of the steps that have been taken by the Government to curb narcotics trafficking and drug smuggling, especially across international borders and coastal areas;
- (d) the details of the steps that have been taken by the Government to use satellite imaging, drone surveillance and high-tech sensors for detecting cross-border drug trafficking routes; and
- (e) whether the Government is considering to strengthen international cooperation with neighbouring countries and global agencies, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) The year and State-wise details of narcotic substances seized during the year 2020 to 2025 (up to November) as reported by various Drug Law Enforcement Agencies (DLEAs) to Narcotics Control Bureau (NCB) is given in the enclosed **Statement-I**. NCB regularly conducts joint operations with State and Central Drug Law Enforcement Agencies to ensure coordinated action against drug trafficking syndicates, however, separate consolidated data on drug trafficking networks or modules busted through joint operations, year-wise and State-wise, is not maintained by NCB.

(b) The year-wise budget allocation and State-wise details of financial assistance provided to States/ UTs under the scheme 'Assistance to States/ UTs for Narcotic Control' during 2021-22 to 2025-26 is given in the enclosed **Statement-II**.

In addition, Government of India through the Ministry of Social Justice and Empowerment (MoSJandE) is implementing National Action Plan for Drug Demand Reduction (NAPDDR) under which financial assistance is provided to- (i) 'State Governments/ Union Territory (UT) Administrations for Preventive Education and Awareness Generation, Capacity Building, Skill development, vocational training and livelihood support of ex-drug addicts, Programmes for Drug Demand Reduction by States/UTs etc. and

(ii) 'NGOs/VOs for running and maintenance of Integrated Rehabilitation Centres for Addicts (IRCA), Community based peer Led Intervention (CPLI) for early Drug Use Prevention among Adolescents and Outreach and Drop In Centres (ODIC)

Addiction treatment facilities (ATFs) in Government Hospitals' and District De-addiction Centres (DDACs) in the identified districts. The details of fund allocated and released over the last five years is as under: -

Financial Year	Funds allocated (Rs. in Crores)	Fund released (Rs. in Crores)
2020-21	150	149.34
2021-22	200	90.93
2022-23	200	97.52
2023-24	175	172.71
2024-25	240	266.69

Source: MoSJandE

Ministry of Health and Family Welfare (MoHandFW) provides treatment (OPD and IPD) and counseling services to substance use disorder through 06 Drug Addiction Treatment Centres (DATCs) and provides treatment (OPD) and Counselling services at district level through 25 Drug Treatment Clinics (DTCs) established in Government Hospitals. For implementing this programme the funds allocated and released/ disbursed during the last five years are as under: -

Financial Year	Fund allocated (in Crores)	Funds released/ disbursed (in Crores)
2020-21	53.00	48.68
2021-22	54.94	52.34
2022-23	57.69	56.95
2023-24	81.80	80.59
2024-25	78.90	73.52

Source: MoHandFW

Government of India through Department of Revenue, Ministry of Finance has constituted National Fund for Control of Drug Abuse (NFCDA) under which funds are provided to eligible applicant for combating illicit trafficking in narcotics drugs, psychotropic substances, controlling the abuse of narcotic drugs, de-addiction and rehabilitation of addicts and drug awareness programs etc. The details of funds sanctioned under NFCDA during the last five financial years are as under: -

Financial Year	Organisation	Amount Sanctioned (In Rupees)
2020-21	Excise and Narcotics Department, Government of Mizoram	48,90,000
2021-22	Police Department, Government of Mizoram	1,30,83,900
2022-23	ADG of Police of CID, Himachal Pradesh	50,00,000
	Socio Service Art Group, NGO, New Delhi	7,92,375
2023-24	NIMHANS, Bengaluru	6,26,721
	Department of Sociology, NBBGC, Sikkim	9,35,000
	Uttarakhand Police, Government of Uttarakhand	5,00,000
2024-25		Nil

Source: Department of Revenue, Ministry of Finance.

(c) to (e) Government has taken various measures to curb narcotics trafficking and drug smuggling especially across international borders and coastal areas, use of technologies for detecting drug trafficking in the border areas and to

strengthen international cooperation with neighbouring countries and global agencies, some of which are as under: -

- (i) Director General Level Talks are being organized with countries such as Myanmar, Nepal, Thailand, Sri Lanka, Indonesia, Singapore, USA etc. to resolve various issues on drug trafficking having international implications.
- (ii) Border Guarding Forces (BSF, Assam Rifles and SSB) have been empowered under the Narcotic Drugs and Psychotropic Substances (NDPS) Act 1985 to carry out search, seizure and arrest for illicit trafficking of narcotic drugs at international border.
- (iii) The Indian Coast Guard has been empowered under the Narcotics Drugs and Psychotropic Substances Act, 1985 for making interdiction of narcotic drugs in coastal and high seas.
- (iv) Narcotics Control Bureau coordinates with other agencies like, Navy, Coast Guard, Border Security Force, State ANTF etc. to conduct joint operations to control the drug trafficking.
- (v) Regular inspections are conducted by port authorities to ensure that all goods, including containers, are properly inspected and cleared before it's released.
- (vi) The Coast Guard is providing training to NCB and Port Authorities for detection and prevention of drug trafficking.

- (vii) A high-level dedicated group has been created in National Security Council Secretariat (NSCS) to analyze drug trafficking through maritime routes, challenges and solutions (Maritime Security Group – NSCS).
- (viii) National Security Council Secretariat (NSCS) in coordination with sister agencies has prepared an SOP on Maritime Security Coordination for anti-smuggling operations (including NDPS substances) in Maritime Zones of India.
- (ix) The installation of upgraded Surveillance grid using AI based features, RADARS, Electro Optics Devices, Night Vision Devices, Motion Detectors with Integrated Command and Control Centre.
- (x) Institutionalizing drone based capabilities for aerial surveillance/ reccee/ search/ domination etc. across the border.
- (xi) Intelligence Sharing and Controlled Delivery (CD) Operations with foreign countries are being carried out regularly.
- (xii) Regular efforts are being made to Increase international cooperation for exchange of information and investigative assistance in administering control over the movement of Narcotic Drugs and Psychotropic Substances and Precursor Chemicals.
- (xiii) As a part of International co-operation, India has signed Bilateral Agreements with 27 countries, Memorandum of Understandings with 19 countries for combating illicit trafficking of Narcotic Drugs and

Psychotropic Substances (NDPS) and Chemical Precursors as well as related offences.

(xiv) India is closely associated with International Narcotics Control Board (INCB) and all its programs viz. PEN (Pre-export notification), PICS (Precursors Incident Communication System) and IONICS (International Operations on New Psychoactive Substances Incident Communication System).

(xv) Narcotics Control Bureau (NCB) co-ordinates with various international organizations such as South Asian Association for Regional Cooperation- Drug Offences Monitoring Desk (SAARC-SDOMD), Brazil, Russia, India, China, and South Africa (BRICS), Colombo Plan, Association of Southeast Asian Nations (ASEAN), ASEAN Senior Officials on Drug Matters (ASOD), Bay of Bengal Initiative For Multi-Sectoral Technical and Economic Co-Operation (BIMSTEC), Shanghai Cooperation Organization (SCO), United Nations Office on Drugs and Crime (UNODC), International Narcotics Control Board (INCB) etc. for sharing information and intelligence to combat trans-national drug trafficking.

(xvi) NCB India takes part in real-time operational and intelligence information sharing with various Drug Liaison Officers of other countries such as the Drug Enforcement Agency (DEA) of the United States of

America, the National Crime Agency of the United Kingdom, Royal Canadian Mounted Police (RCMP) of Canada, Australian Federal Police (AFP) of Australia, Office Anti-Stupefiants (OFAST) of France etc.

STATEMENT-I

Year and State-wise details of narcotic substances seized during the year 2020

2020	Opium Based Drugs	Cannabis Based Drugs	Cocaine	Synthetic Drugs	
State/UT	In Kgs	In Kgs	In Kgs	In Kgs	In Blots
ANDAMAN and NICOBAR	0	96	0.00	66.39	0
ANDHRA PRADESH	0	97826	0.00	4.35	0
ARUNACHAL PRADESH	21	2843	0.00	0.00	0
ASSAM	44	16485	1.34	12.83	0
BIHAR	2817	16796	0.00	0.83	0
CHANDIGARH	31	129	0.00	0.00	0
CHHATTISGARH	322	36211	0.02	0.00	0
DAMAN and DIU	0	8	0.00	0.00	0
GOA	0	136	0.32	1.24	45
GUJARAT	10124	7974	0.00	92.81	0
HARYANA	15022	9319	0.01	0.00	0
HIMMACHAL PRADESH	1787	559	0.01	0.00	77
JAMMU and KASHMIR	24001	2270	0.00	0.00	0
JHARKHAND	96637	7746	0.00	0.00	0
KARNATAKA	10	21657	3.11	2.97	5977
KERALA	0	3085	0.07	1.10	62
MADHYA PRADESH	57200	20259	0.00	1.83	0
MAHARASHTRA	543	26410	6.30	8.32	46
MANIPUR	1582	139	0.00	213.55	0
MEGHALAYA	109	945	0.00	0.38	0
MIZORAM	20	125	0.00	594.27	0
NAGALAND	9	880	0.00	0.00	0
NEW DELHI	1053	43692	7.85	384.66	0
ODISHA	35	138432	0.00	0.00	0
PUDUCHERRY	0	13	0.00	0.00	0

PUNJAB	35412	872	0.01	1.10	0
RAJASTHAN	141310	14826	0.01	112.16	0
SIKKIM	1	0	0.00	0.00	0
TAMIL NADU	100	16250	0.38	484.76	368
TELANGANA	0	17986	0.02	0.18	70
TRIPURA	75	12724	0.00	0.00	0
UTTAR PRADESH	10543	40625	0.00	0.00	0
UTTARAKHAND	357	1520	0.00	0.00	0
WEST BENGAL	2796	25979	0.00	233.72	0
Total	4,02,684	5,88,304	19	2,217	6,645
Drug Type	Name of Drugs				
Opium Based Drugs	Opium, Heroin, Morphine, Poppy Straw, Codeine etc				
Cannabis Based Drugs	Ganja, Hashish, Hashish Oil etc				
Cocaine	Cocaine				
Synthetic Drugs	ATS, MDMA, Methaqualone, Mescaline, LSD, Mephedrone, ketamine etc.				

Year and State-wise details of narcotic substances seized during the year 2021

2021	Opium Based Drugs	Cannabis Based Drugs	Cocaine	Synthetic Drugs	
State/UT	In Kgs	In Kgs	In Kgs	In Kgs	In Blots
ANDAMAN and NICOBAR	0	26	0	33	0
ANDHRA PRADESH	0	201008	0	0	3
ARUNACHAL PRADESH	20	2623	0.10	0	0
ASSAM	152	31662	0.29	19	0
BIHAR	1634	33998	0	0	16
CHANDIGARH	559	222	10	0	0
CHHATTISGARH	4	34604	0.01	0	0
DNHDD	0	22	0	0	0
GOA	0.03	129	0.13	0.82	187
GUJARAT	6420	18327	0.07	29	0
HARYANA	7228	11621	0	0	0
HIMMACHAL PRADESH	2073	1000	0	0.00	55
JAMMU and KASHMIR	19405	1617	0	0	0
JHARKHAND	84424	10429	0	0	0

KARNATAKA	78	9449	3	35	1477
KERALA	345	4585	0.53	5	831
LADAKH	0.40	1	0	0	0
MADHYA PRADESH	78296	33812	0	73	0
MAHARASHTRA	681	31195	17	85	2928
MANIPUR	1323	1322	0	31	0
MEGHALAYA	5	2266	0	13	0
MIZORAM	35	322	0	166	0
NAGALAND	148	1957	0	0.80	0
NEW DELHI	858	14649	8	84	639
ODISHA	522	171713	0	0	0
PUDUCHERRY	0	35	0	0	0
PUNJAB	33518	2638	6	0	0
RAJASTHAN	413341	13300	0.04	61	0
SIKKIM	0.59	1	0	0	0
TAMIL NADU	351	22097	303	20	99
TELANGANA	417	41428	0.22	0.18	79
TRIPURA	4	45848	0	0	0
UTTAR PRADESH	2138	39885	12	0	0
UTTARAKHAND	277	1884	0	0	0
WEST BENGAL	2494	31178	4	4	0
Total	656752	816854	364	658	6314
Drug Type	Name of Drugs				
Opium Based Drugs	Opium, Heroin, Morphine, Poppy Straw, Codeine etc				
Cannabis Based Drugs	Ganja, Hashish, Hashish Oil etc				
Cocaine	Cocaine				
Synthetic Drugs	ATS, MDMA, Methaqualone, Mescaline, LSD, Mephedrone, ketamine etc.				

Year and State-wise details of narcotic substances seized during the year 2022

2022	Opium Based Drugs	Cannabis Based Drugs	Cocaine	Synthetic Drugs	
State/UT	In Kgs	In Kgs	In Kgs	In Kgs	In Blots
ANDAMAN and NICOBAR	0	40	0	19	0
ANDHRA PRADESH	1	99601	0.02	0.16	0
ARUNACHAL PRADESH	23	3342	0	0	0
ASSAM	483	67825	0.02	32	0
BIHAR	2550	23173	0	0	0
CHANDIGARH	700	120	0	1	0
CHHATTISGARH	2	28127	0.01	0.03	0
DNHDD	0	4	0	0.23	0
GOA	0.39	233	0.33	1	0
GUJARAT	13873	13773	54	549	0
HARYANA	13349	13801	0.01	0	0
HIMACHAL PRADESH	19816	525	0.01	0.02	1
JAMMU and KASHMIR	17493	1848	0	4	0
JHARKHAND	25388	6605	0	0	0
KARNATAKA	70	8318	8	57	10
KERALA	442	3738	0.02	10	658
LADAKH	0	2	0	0	0
MADHYA PRADESH	67212	24558	0	10	0
MAHARASHTRA	21734	16062	89	2748	167
MANIPUR	4395	5136	0	255	0
MEGHALAYA	12	5040	0	0.77	0
MIZORAM	82	306	0	332	0
NAGALAND	101	2418	0	9	0
NEW DELHI	776	4857	52	29	0
ODISHA	1107	184109	0.40	0	0
PUDUCHERRY	0	61	0	0	0
PUNJAB	48309	2105	0.19	0.50	0
RAJASTHAN	165778	9618	0.04	14	0
SIKKIM	0.47	2	0	0	0

TAMIL NADU	218	9021	7	113	0
TELANGANA	15	31740	5	26	314
TRIPURA	8	84576	0	0	0
UTTAR PRADESH	2477	46173	0.11	10	0
UTTARAKHAND	109	1471	0.01	0.05	0
WEST BENGAL	4451	23647	0.50	2	0
Total	410975	721974	218	4224	1150
Drug Type	Name of Drugs				
Opium Based Drugs	Opium, Heroin, Morphine, Poppy Straw, Codeine etc				
Cannabis Based Drugs	Ganja, Hashish, Hashish Oil etc				
Cocaine	Cocaine				
Synthetic Drugs	ATS, MDMA, Methaqualone, Mescaline, LSD, Mephedrone, ketamine etc.				

Year and State-wise details of narcotic substances seized during the year 2023

2023	Opium Based Drugs	Cannabis Based Drugs	COCAINE	Synthetic Drugs	
State/UT	In Kgs	In Kgs	In Kgs	In Kgs	In Blots
ANDAMAN and NICOBAR	0	88	1	245	0
ANDHRA PRADESH	2	53824	5	1	0
ARUNACHAL PRADESH	292	1379	0	0	0
ASSAM	358	37273	1	72	0
BIHAR	26179	13259	0	1	0
CHANDIGARH	2035	103	0.07	0.21	0
CHHATTISGARH	58	23713	0	0.02	0
DADAR and NAGAR	0	8	0	0	0
GOA	0.25	173	1	1	2534
GUJARAT	10496	12539	87	73	30
HARYANA	29705	7136	31	0.00	0
HIMACHAL PRADESH	811	557	0.01	0.02	1
JAMMU and KASHMIR	8927	1379	1	0.16	0
JHARKHAND	54071	4604	0	1	0

KARNATAKA	155	10521	20	66	572
KERALA	2	3105	4	2543	770
LAKSHADWEEP	0	1	0	0	0
MADHYA PRADESH	114969	16547	0	2	0
MAHARASHTRA	758	19034	71	697	121
MANIPUR	308	491	0	16	0
MEGHALAYA	21	1448	0	17	0
MIZORAM	151	287	0	277	0
NAGALAND	87	1172	0	1	0
NEW DELHI	847	3816	62	44	29013
ODISHA	87	212777	0	0	0
PUDUCHERRY	0	129	0	0	0
PUNJAB	44900	1868	0.09	1	0
RAJASTHAN	237672	56648	0.34	13	0
SIKKIM	0.33	1	0	0	0
TAMIL NADU	13	6806	3	85	2670
TELANGANA	27	31185	1	4	9
TRIPURA	22	49053	0	2	0
UTTAR PRADESH	20196	39401	0	78	0
UTTARAKHAND	212	1720	0	0	0
WEST BENGAL	484	19942	4	0.21	0
Total	553846	631987	292	4240	35720
Drug Type	Name of Drugs				
Opium Based Drugs	Opium, Heroin, Morphine, Poppy Straw, Codeine etc				
Cannabis Based Drugs	Ganja, Hashish, Hashish Oil etc				
Cocaine	Cocaine				
Synthetic Drugs	ATS, MDMA, Methaqualone, Mescaline, LSD, Mephedrone, ketamine etc.				

Year and State-wise details of narcotic substances seized during the year 2024

2024	Opium Based Drugs	Cannabis Based Drugs	Cocaine	Synthetic Drugs	
State/UT	In Kgs	In Kgs	In Kgs	In Kgs	In Blots
ANDAMAN and NICOBAR	5	63	1	6042	0
ANDHRA PRADESH	1	54183	0	92	0
ARUNACHAL PRADESH	114	2518	0	0	0
ASSAM	364	26217	0.36	78	0
BIHAR	4859	18551	4	1	0
CHANDIGARH	122	53	0.13	1	0
CHHATTISGARH	6322	25949	0.01	0.01	0
DAMAN and DIU	0	2	0	0	0
GOA	0.07	270	0.82	5	1825
GUJARAT	8332	10290	13	932	19
HARYANA	11241	10171	4	0	0
HIMACHAL PRADESH	733	404	0.01	0.02	0
JAMMU and KASHMIR	3676	1540	0	3	0
JHARKHAND	70099	6618	0	0	0
KARNATAKA	137	9696	14	59	61
KERALA	13764	4494	0.01	26	924
MADHYA PRADESH	130241	15544	0.05	1082	0
MAHARASHTRA	471	55435	37	2191	10
MANIPUR	42	130	0	49	0
MEGHALAYA	6	5439	0	0.02	0
MIZORAM	134	742	0	849	0
NAGALAND	60	545	0	1	0
NEW DELHI	1465	4967	1396	50	0
ODISHA	190	143761	0	0	0
PUDUCHERRY	0	48	0	0	0
PUNJAB	43566	969	2	21	0
RAJASTHAN	215155	15202	0.22	152	10
SIKKIM	2	0	0	0	0
TAMIL NADU	0.03	7626	7	112	3905

TELANGANA	115	24547	1	118	132
TRIPURA	9	29530	0	90	0
UTTAR PRADESH	8859	42048	1	123	0
UTTARAKHAND	503	2209	0.37	1	2058
WEST BENGAL	778	21052	1	7	0
Total	521365	540810	1483	12084	8944
Drug Type	Name of Drugs				
Opium Based Drugs	Opium, Heroin, Morphine, Poppy Straw, Codeine etc				
Cannabis Based Drugs	Ganja, Hashish, Hashish Oil etc				
Cocaine	Cocaine				
Synthetic Drugs	ATS, MDMA, Methaqualone, Mescaline, LSD, Mephedrone, ketamine etc.				

**Year and State-wise details of narcotic substances seized during the year 2025
(up to November)**

2025	Opium Based Drugs	Cannabis Based Drugs	COCAINE (In Kg)	Synthetic Drugs	
State/Drugs	In Kgs	In Kgs	In Kgs	In Kgs	In Blots
ANDAMAN and NICOBAR	0	80	1.11	53	0
ANDHRA PRADESH	0	44182	0.04	21	57
ARUNACHAL PRADESH	33	7002	0.00	0	0
ASSAM	366	14924	0.00	152	0
BIHAR	1510	10009	0.00	0	0
CHANDIGARH	69	21	0.26	0	5
CHHATTISGARH	1510	15235	0.00	0	0
DADAR and NAGAR	0	5	0.00	0	0
GOA	0	215	5.88	2	0
GUJARAT	7232	8583	4.81	326	0
HARYANA	17383	6258	1.12	1	0
HIMACHAL PRADESH	719	422	0.00	0	0
JAMMU and KASHMIR	2062	1957	0.00	0	0
JHARKHAND	29329	3103	0.00	0	0

KARNATAKA	3	6746	12.52	145	808
KERALA	2	5686	5.12	30	1445
LADAKH	0	3	0.00	0	0
LAKSHADWEEP	0	0	0.00	0	0
MADHYA PRADESH	70710	16444	0.18	115	0
MAHARASHTRA	3937	21091	107.58	515	50
MANIPUR	458	1013	0.00	372	0
MEGHALAYA	5	911	0.00	25	0
MIZORAM	358	218	0.00	1346	0
NAGALAND	38	577	0.00	0	0
NEW DELHI	1032	6996	54.56	106	1
ODISHA	205	215165	0.00	0	14
PUDUCHERRY	0	342	0.00	0	0
PUNJAB	36387	1055	4.16	24	0
RAJASTHAN	155835	58146	0.22	53	28
SIKKIM	3	0	0.00	0	0
TAMIL NADU	1	19968	15.60	52	51
TELANGANA	75	23693	1.27	3	228
TRIPURA	5	24820	0.00	119	0
UTTAR PRADESH	9504	39645	3.51	6	0
UTTARAKHAND	134	2579	0.02	6	2091
WEST BENGAL	3120	32456	3.13	11	0
Total	342029	589548	221	3484	4778
Drug Type	Name of Drugs				
Opium Based Drugs	Opium, Heroin, Morphine, Poppy Straw, Codeine etc				
Cannabis Based Drugs	Ganja, Hashish, Hashish Oil etc				
Cocaine	Cocaine				
Synthetic Drugs	ATS, MDMA, Methaqualone, Mescaline, LSD, Mephedrone, ketamine etc.				

Source: Narcotics Control Bureau

STATEMENT-II**Budget allocation under the scheme 'Assistance to States/ UTs for Narcotic Control' during 2021-22 to 2025-26**

Financial Year	Budget allocated (in crores)
2021-22	5.00
2022-23	5.00
2023-24	1.00
2024-25	5.00
2025-26	13.00

State-wise details of financial assistance provided to States/ UTs under the scheme 'Assistance to States/ UTs for Narcotic Control' during 2021-22 to 2025-26

(In Rupees)

S.No.	Name of the States	2021-22	2022-23	2023-24	2024-25	2025-26
1	Assam	3571750	0	0	5357625	14317055
2	Bihar	42212	0	0	63318	0
3	Chhattisgarh	0	0	0	0	4605000
4	Gujarat	0	0	0	0	4261011
5	Haryana	0	0	0	0	5500000
6	Himachal Pradesh	0	440000	0	660000	2222727
7	Jharkhand	3768638	0	0	0	0
8	Karnataka	0	17315589	0	25973383	25973383
9	Madhya Pradesh	0	0	0	0	7949317
10	Mizoram	0	3736000	0	5604000	19359675
11	Nagaland	0	0	0	0	9244000
12	Odisha	978987	0	0	1468478	14335591
13	Rajasthan	3574227	0	0	5361340	5361340
14	Tamil Nadu	0	0	0	0	2011492

15	Telangana	0	2130643	0	3195965	0
16	West Bengal	0	0	0	0	7151249

MENTAL HEALTH FACILITIES FOR CAPF

635. SHRI RAO RAJENDRA SINGH:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether the Government has evolved any mechanism for the perusal of Central Armed Police Force (CAPF)/ Police personnel to avail mental health facilities;
- (b) if so, the details thereof;
- (c) whether an assessment of the psychological health of such personnel has been made throughout the course of their duty; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) to (d): All Central Armed Police Forces (CAPFs) and Assam Rifles (AR) personnel are subjected to Annual Medical Examination (AME) which includes psychological assessment. The personnel having mental health issues are provided medical treatment as well as counseling facilities through Psychiatrist/Clinical Psychologist Counselors. If required, such cases are referred to specialists for treatment. Further, during the course of duty, the assessment

of mental health and well-being of CAPF's personnel are under taken through regular interaction of officers with troops, regulating duty hours to ensure adequate rest, providing better medical facilities as well as organizing talks with specialists to address their personal and psychological concerns and organizing meditation, yoga and "Art of Living" courses.

FINANCIAL ASSISTANCE TO FARMERS IN KERALA

636. SHRI N. K. PREMACHANDRAN:

Will the Minister of **AGRICULTURE AND FARMERS' WELFARE** be pleased to state:

- (a) whether the Union Government has analysed impact of climate change and natural disasters on the agricultural sector in Kerala, if so the details thereof and action taken to resolve the same;
- (b) whether the Government proposes to formulate a master plan for resolving the issues of farmers in Kerala, If so the details thereof;
- (c) whether the Government proposes to ensure Minimum Support Price for paddy, coconut and other major crops produced in Kerala, If so the details thereof;
- (d) whether the Union Government proposes to provide special assistance to Kerala for establishing a strong marketing network so as to avoid the exploitation by middle man, If so the details thereof; and

- (e) whether the Government proposes to provide sufficient financial assistance to farmers in Kerala, If so the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b) Government supports nationwide climate-resilience programmes in agriculture, implemented in collaboration with State Governments including the State of Kerala. Indian Council of Agricultural Research (ICAR) is implementing a project- National Innovations in Climate Resilient Agriculture (NICRA) that studies the impact of climate change on agriculture, conducts district level risk and vulnerability assessment of agriculture to future climate change. Risk and vulnerability assessment of agriculture to climate change has been carried out at district-level for 651 predominantly agricultural districts as per Intergovernmental Panel on Climate Change (IPCC) protocols. Out of 310 districts identified as vulnerable, 109 districts have been categorized as 'very high' in terms of climate vulnerability out of which 8 Districts are in the State of Kerala. District Agriculture Contingency Plans (DACPs) for these 651 districts have also been prepared to address weather aberrations and recommending location specific climate resilient crops and varieties and management practices for use by the State Departments of Agriculture. Under NICRA, for enhancing the resilience and adaptive capacity of farmers to climate variability, location-specific climate resilient technologies such as system of rice intensification, aerobic rice, direct seeding of rice, zero till

wheat sowing, cultivation of climate resilient varieties tolerant to extreme weather conditions such as drought and heat; in-situ incorporation of rice residues etc. have been demonstrated through KVKs in 448 model Climate Resilient Villages out of which 11 villages are in Kerala.

Considering the challenge pose by climate change in agriculture, several schemes have been initiated under National Mission on Sustainable Agriculture to deal with the adverse climate situations in the agriculture sector. Per Drop More Crop scheme was launched during 2015-16 to increase water use efficiency at the farm level through Micro Irrigation technologies i.e. drip and sprinkler irrigation systems. Rainfed Area Development scheme is being implemented to promote Integrated Farming System (IFS) for enhancing productivity and minimizing risks associated with climatic variability. The Soil Health Card (SHC) / Soil Health Management (SHM) scheme is implemented to assist states in promoting Integrated Nutrient Management (INM) through judicious use of fertilizers. The Government is promoting organic farming in the country since 2015-16 through the schemes of Paramparagat Krishi Vikas Yojana (PKVY) and natural farming through National Mission on Natural Farming. Mission for Integrated Development of Horticulture (MIDH), Agroforestry and National Bamboo Mission also promote climate resilience in agriculture. Further, Pradhan Mantri Fasal Bima Yojana along with weather index based Restructured Weather Based Crop Insurance Scheme provides a comprehensive insurance cover against failure of the crops.

(c) Government fixes Minimum Support Prices (MSPs) for twenty-two (22) mandated crops, for the country as a whole and not region specific, based on the recommendations of the Commission for Agricultural Costs and Prices (CACP) after considering the views of concerned State Governments and Central Ministries/Departments. The 22 mandated crops include 14 Kharif crops viz. paddy, jowar, bajra, maize, ragi, tur (arhar), moong, urad, groundnut, soyabean, sunflower, sesamum, nigerseed, cotton and 6 Rabi crops viz. wheat, barley, gram, masur (lentil), rapeseed and mustard, safflower and two commercial crops viz. jute and copra.

(d) and (e) The Union Government has taken several steps to strengthen agricultural marketing systems and provide financial support to farmers, including those in Kerala. The Government is implementing Electronic National Agriculture Market (e-NAM), which is a pan-India electronic trading portal that networks existing Agricultural Produce Market Committees (APMCs) to create a unified national market for agricultural commodities. e-NAM is a virtual market platform with a physical market infrastructure at the backend. At present, 247 agricultural commodities are available for trading on the e-NAM platform. As on date, six (6) mandis in Kerala have been on boarded on e-NAM portal (Details are given in the enclosed **Statement**). e-NAM platform enables farmers to directly sell their produce to buyers, thereby reducing the role of middlemen and ensuring better price discovery and transparency. It provides farmers access to wider markets,

real-time price information, and electronic payment systems, ensuring timely and secure payments. Further, facilities such as quality assaying, competitive online bidding, and market intelligence under e-NAM empower farmers to take informed decisions and maximize their returns. The e-NAM application is available both through web and mobile platforms, and tutorial videos are also available on social media to facilitate ease of use. Through e-NAM, farmers can obtain information about nearby e-NAM mandis within a 100 km radius, along with route maps and prevailing prices, enabling them to choose the most suitable market for selling their produce.

Further, to ensure access to markets and improving their market linkages, 176 Farmer Producer Organizations (FPOs) have also been formed in Kerala facilitating farmers to sell their produce at fair price through these FPOs. Ministry of Agriculture and Farmers' Welfare conducts weekly webinar facilitating direct interaction between FPOs and large institutional buyers for exploring business opportunities. FPOs also market their produce online through the Open Network for Digital Commerce (ONDC) platform, enabling wider market access and better price realization for farmers

STATEMENT

List of e-NAM Mandi's; State of Kerala		
S. No	Date of Integration	Mandi (as per Mandi Board)
1	07-05-2020	Arwm Muvattupuzha
2	07-05-2020	Arwm Nedumangad
3	08-05-2020	Arwm Sultan Barthery
4	07-05-2020	Auwm Anayara
5	08-05-2020	Auwm Maradu
6	12-05-2020	Auwm Vengeri

**SUSTAINABLE AND MODERN AGRICULTURAL PRACTICES IN
LAKSHADWEEP**

637. SHRI HAMDUALLAH SAYEED:

Will the Minister of **AGRICULTURE AND FARMERS' WELFARE** be pleased to state:

- (a) whether the Government has any proposal to strengthen the Agriculture Department in the Union Territory of Lakshadweep to promote sustainable and modern agricultural practices;
- (b) if so, the details of the measures being taken or proposed to enhance infrastructure, manpower and technical support for the farmers in the islands;

- (c) whether the Government proposes to introduce new farmer-benefitted schemes specifically tailored to suit the unique agro-climatic conditions of Lakshadweep; and
- (d) if so, the details thereof and the timeline for their implementation?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (d) Government is implementing National Mission for Sustainable Agriculture (NMSA), to promote sustainable agriculture practices in the country including the Union Territory(UT) of Lakshadweep. As reported by Agriculture Department of UT of Lakshadweep, several steps have been taken to enhance infrastructure, manpower and technical support in agriculture sector. An AI-enabled coconut tree climbing and harvesting robot, Coco-Bot, developed by Altersage Innovations, is being introduced to ensure safe and efficient coconut harvesting. Further, the Kadmat Farm, spread over 2.1 hectares, is being developed as a Model High-Tech Farm-cum-Training Centre, with components such as a modern nursery, hydroponic unit, vertical garden unit, and seed trial and production facilities to demonstrate advanced farming technologies. Steps have also been initiated for establishing a mushroom production unit at Kavaratti to promote local production, skill development and livelihood diversification. To improve productivity and income of the farmer, Government is initiating 50 Nutri-Garden farms each from Kavaratti and Amini Islands in crop-cluster approach to

promote location-suited vegetable cultivation. End-to-end support from seed supply to harvest and marketing, with produce marketed through Department outlets will be provided under the program. Further, to ensure scientific management of coconut farm financial assistance of ₹2,000 per palm is being provided to scientifically remove senile and unproductive coconut palms.

KAKATIYA MEGA TEXTILE PARK

638. SHRI EATALA RAJENDER:

SHRI CHAMALA KIRAN KUMAR REDDY:

Will the Minister of **TEXTILES** be pleased to state :

- (a) whether the State Government of Telangana has sent any proposal to establish Kakatiya Mega Textile Park under PM MITRA Parks Scheme in the State with aims to create substantial employment, boost textile manufacturing and economic growth and sought financial assistance and if so, the details thereof and the steps taken by the Government in this regard; and
- (b) the amount of funds sanctioned and expenditure made under each scheme in Telangana?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) and (b) After evaluating proposals received from different State Governments via a challenge matrix, the Government has finalized setting up of PM Mega Integrated Textile Region and Apparel (PM MITRA) Parks at 7 sites viz. Tamil Nadu (Virudhnagar), Gujarat (Navasari), Karnataka (Kalaburagi), Madhya Pradesh (Dhar), Uttar Pradesh (Lucknow), Maharashtra (Amravati) including one park in Telangana (Warangal). The PM MITRA Park scheme has a total outlay of Rs. 4,445 cr for a period of seven years upto 2027-28.

A Detailed Project Report (DPR) for Rs 1,696 cr has been approved for PM MITRA Park, Telangana by the Park Monitoring Committee. Investment worth Rs 3,862 cr has already been grounded in the park so far. Under the component of Development Capital Support of PM MITRA Park Scheme, an amount of Rs 30 cr has been released so far to Telangana as the 1st installment.

INTEGRATION OF NEW MANDIS OF MAHARASHTRA UNDER e-NAM SCHEME

639. SHRI RAJABHAU PARAG PRAKASH WAJE:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government proposes to integrate new Mandis from Maharashtra (Specially Nashik) under the National Agriculture Market (e-NAM) scheme;

- (b) if so, the total number of such Mandis approved by the Government to be integrated with the e-NAM platform; and
- (c) whether any funds have been allocated to the Government of Maharashtra for integrating these Mandis under the said scheme and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c) As of date, 133 mandis of Maharashtra (including 13 mandis of Nashik District) are integrated with e-NAM. ₹50.48 crore has been released to Maharashtra State Agricultural Marketing Board (MSAMB) for integration of 133 mandis of Maharashtra under the e-NAM scheme. Additionally, State Level Sanctioning Committee (SLSC), Maharashtra has recommended integration of 48 mandis (including 2 mandis of Nashik District) to e-NAM. District-wise list of mandis of Maharashtra so far integrated to e-NAM is given in the enclosed **Statement.**

STATEMENT

Maharashtra: List of e-NAM mandis		
S. No.	District	Mandi
1	Gondiya	Aamgaon
2	Amravati	Achalpur
3	Gadchiroli	Aheri
4	Ahilyanagar	Ahilyanagar
5	Solapur	Akluj

6	Akola	Akola
7	Akola	Akot
8	Jalgaon	Amalner
9	Beed	Ambejogai
10	Amravati	Amravati
11	Amravati	AnjangaonSurji
12	Gondiya	Arjuni Morgaon
13	Gadchiroli	Armoridesaiganj
14	Yavatmal	Arni
15	Wardha	Arvi
16	Sangli	Atpadi
17	Latur	Ausa
18	Yavatmal	Babhulgaon
19	Pune	Baramati
20	Solapur	Barshi
21	Hingoli	Basmat
22	Beed	Beed
23	Nagpur	Bhiwapur
24	Nanded	Bhokar
25	Jalgaon	Chalisgaon
26	Gadchiroli	Chamorshi
27	Chandrapur	Chandrapur
28	Amravati	Chandurbazar
29	Nashik	Chandwad
30	Chhatrapati Sambhajinagar	Chhatrapati Sambhajinagar
31	Buldhana	Chikhali
32	Jalgaon	Chopda
33	Amravati	Daryapur
34	Nashik	Deola
35	Amravati	Dhamangaon Railway
36	Nanded	Dharmabad
37	Dhule	Dhule
38	Yavatmal	Digras

39	Nashik	Dindori
40	Dhule	Dondaicha
41	Pune	Dound
42	Solapur	Dudhani
43	Chhatrapati Sambhajnagar	Gangapur
44	Beed	Gevrai
45	Gondiya	Gondiya
46	Wardha	Hinganghat
47	Hingoli	Hingoli
48	Pune	Indapur
49	Jalgaon	Jalgaon
50	Jalna	Jalna
51	Parbhani	Jintur
52	Pune	Junnar
53	Dharashiv	Kalamb (Dharashiv)
54	Chhatrapati Sambhajnagar	Kannad
55	Satara	Karad
56	Washim	Karanja
57	Solapur	Karmala
58	Nagpur	Katol
59	Buldhana	Khamgaon
60	Pune	Khed
61	Kolhapur	Kolhapur
62	Bhandara	Lakhandur
63	Nashik	Lasalgaon
64	Chhatrapati Sambhajnagar	Lasur Station
65	Latur	Latur
66	Satara	Lonand
67	Buldhana	Lonar
68	Beed	Majalgaon
69	Nashik	Malegaon
70	Washim	Malegaon Washim
71	Buldhana	Malkapur

72	Solapur	Mangalwedha
73	Washim	Mangrulpeer
74	Washim	Manora
75	Buldhana	Mehekar
76	Amravati	Morshi
77	Chandrapur	Mul
78	Mumbai	Mumbai
79	Akola	Murtizapur
80	Dharashiv	Murum
81	Chandrapur	Nagbhid
82	Nagpur	Nagpur
83	Nashik	Nampur
84	Nanded	Nanded
85	Nashik	Nandgaon
86	Buldhana	Nandura
87	Nandurbar	Nandurbar
88	Nashik	Nashik
89	Yavatmal	Ner Parasopant
90	Ahilyanagar	Newasa
91	Solapur	Pandharpur
92	Parbhani	Parbhani
93	Beed	Parli Vaijnath
94	Ahilyanagar	Parner
95	Jalna	Partur
96	Satara	Phaltan
97	Nashik	PimpalgaonBaswant
98	Pune	Pune
99	Ahilyanagar	Rahata
100	Ahilyanagar	Rahuri
101	Washim	Risod
102	Parbhani	Sailu
103	Ahilyanagar	Sangamner
104	Sangli	Sangli

105	Solapur	Sangola
106	Nagpur	Saoner
107	Nashik	Satana
108	Hingoli	Sengaon
109	Nandurbar	Shahada
110	Buldhana	Shegaon
111	Dhule	Shirpur
112	Pune	Shirur
113	Ahilyanagar	Shrirampur
114	Chandrapur	Sindevahi
115	Wardha	Sindi
116	Nashik	Sinnar
117	Solapur	Solapur
118	Akola	Telhara
119	Gondiya	Tiroda
120	Dharashiv	Tuljapur
121	Bhandara	Tumsar
122	Latur	Udgir
123	Dharashiv	Umarga
124	Nashik	Umrane
125	Nagpur	Umred
126	Chhatrapati Sambhajanagar	Vaijapur
127	Yavatmal	Vani
128	Chandrapur	Varora
129	Satara	Wai
130	Wardha	Wardha
131	Washim	Washim
132	Yavatmal	Yavatmal
133	Nashik	Yeola

DRAFT SEED BILL 2025**640. SHRI M. K. RAGHAVAN:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government has examined the manner in which the draft Seeds Bill 2025, which proposes to replace the Seeds Act of 1966, aligns with India's commitments to protect farmers' rights and biodiversity in light of these global trends;
- (b) the key features of the draft Bill, including mandatory variety registration, centralised accreditation, traceability and penalties, and the manner in which they would affect small and marginal farmers;
- (c) whether specific safeguards have been included to ensure that traditional farming practices (such as saving, exchanging and reusing seeds) and indigenous seed diversity are protected and not adversely impacted;
- (d) the manner in which the draft Bill interacts with international intellectual property obligations and whether these could inadvertently facilitate corporate control over seeds; and
- (e) the consultations held with farmers' groups, seed experts and States on the draft Bill and the timeline for finalisation and enactment, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) Yes.

(b) The Bill has provisions for compulsory registration of all varieties sold in the market, accreditation of certification agencies to ensure uniform standards across the country, registration of seed producer, seed processing unit and dealer and distributors, registration of plant nurseries, regulation of seed sale prices under emergent situation, compulsory labelling of performance of seeds, mandatory on boarding on Central Traceability portal for traceability and rationalization of penalties for violations etc. These measures are intended to ensure the quality of seeds follow nationally determined standards supplied to the farmers thereby strengthening seed quality assurance. These provisions will ensure that quality seed reaches to farmers especially small and marginal farmers and result in increased production, higher income and mitigation of risk associated with seeds.

(c) The Bill explicitly safeguards the rights of farmers to grow, sow, save, exchange, sell their farm-saved seeds of any registered varieties. Further, the proposed Act will not be applicable to the farmers and exemptions have also been provided for traditional varieties and farmers' varieties.

(d) The draft Bill does not have any provision to create or confer any intellectual property rights over seeds. Issues relating to intellectual property are governed separately under the Protection of Plant Varieties and Farmers' Rights Act

(PPVandFRA), 2001. The Bill solely focuses on seed quality regulation and does not facilitate corporate control over seeds or dilute farmer's rights.

(e) Extensive consultations have been held with farmers' groups, seed experts, industry associations, and State Governments over a period of time. Pre-legislative consultation has also been conducted on draft Seed Bill and suggestions received have been examined. Due procedure as prescribed is to be followed for its finalization and enactment.

कृषि राजसहायता और रोजगार सृजन योजनाएं

641. डॉ. फगन सिंह कुलस्ते:

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार कृषि क्षेत्र में रोजगारोन्मुखी योजनाओं के अंतर्गत किसानों, कृषक उत्पादक संगठनों (एफपीओ), स्व-सहायता समूहों (एसएचजी) और उद्यमियों को राजसहायता प्रदान करती है;
- (ख) यदि हां, तो वर्तमान में ऐसी कौन सी योजनाएं कार्यान्वित की जा रही हैं और प्रत्येक योजना के अंतर्गत राजसहायता का प्रतिशत और प्रावधान क्या है;
- (ग) उक्त योजनाओं के अंतर्गत लाभार्थियों को स्वीकृत राजसहायता राशि के संवितरण के लिए क्या समय-सीमा निर्धारित की गई है;
- (घ) क्या विभिन्न राज्यों में राजसहायता के भुगतान में विलंब के संबंध में शिकायतें सरकार के ध्यान में आई हैं; और

(ड) यदि हां, तो इसके क्या कारण हैं और ऐसे विलंब को समाप्त करने के लिए सरकार द्वारा क्या कदम उठाए जा रहे हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (ग) भारत सरकार किसानों के कल्याण के लिए विभिन्न प्रकार की केंद्रीय क्षेत्रक और केंद्र प्रायोजित योजनाओं एवं कार्यक्रम कार्यान्वित कर रही है, जिनके तहत किसानों, किसान उत्पादक संगठनों (एफपीओ), स्वयं सहायता समूहों (एसएचजी) और उद्यमियों को रोजगार सृजन, उद्यमिता और ग्रामीण क्षेत्रों में आय वृद्धि को बढ़ावा देने के उद्देश्य से वित्तीय सहायता और सब्सिडी प्रदान की जाती है। इन योजनाओं में कृषि का संपूर्ण क्षेत्र शामिल है, जिनमें ऋण, बीमा, आय सहायता, अवसंरचना, बागवानी सहित फसलें, बीज, मशीनीकरण, विपणन, जैविक और प्राकृतिक खेती, किसान समूह, सिंचाई, कृषि विस्तार, किसानों से न्यूनतम समर्थन मूल्य पर फसलों की खरीद और डिजिटल कृषि शामिल हैं।

किसानों को उनकी मोलभाव करने की क्षमता बढ़ाने, इकोनामिस ऑफ स्केल का लाभ उठाने, उत्पादन लागत को कम करने और कृषि उपज के एकत्रीकरण के माध्यम से किसानों की आय बढ़ाने के लिए भारत सरकार ने वर्ष 2020 में ₹6,865 करोड़ के कुल बजट परिव्यय के साथ “10,000 किसान उत्पादक संगठनों (एफपीओ) का गठन और संवर्धन” नामक केंद्रीय क्षेत्र योजना का शुभारंभ किया जो स्थायी आय की दिशा में एक प्रमुख भूमिका निभाएगी। उपर्युक्त योजना के अंतर्गत, किसान उत्पादक संगठन के प्रबंधन हेतु 03 वर्षों की अवधि के लिए प्रति एफपीओ ₹18.00 लाख तक की वित्तीय सहायता प्रदान की जाती है। इसके अतिरिक्त, एफपीओ के प्रति किसान सदस्य को ₹2,000 तक के मैचिंग इक्विटी अनुदान का प्रावधान किया गया है, जिसकी सीमा ₹15.00 लाख प्रति एफपीओ है। साथ ही, एफपीओ को संस्थागत ऋण की उपलब्धता सुनिश्चित करने के लिए पात्र ऋणदाता संस्थाओं से प्रति एफपीओ ₹2 करोड़ तक के परियोजना

ऋण की ऋण गारंटी सुविधा भी प्रदान की गई है। इस योजना के अंतर्गत दिनांक 31.12.2025 तक 10,000 एफपीओ पंजीकृत हो चुके हैं। 6557 एफपीओ को ₹430.77 करोड़ की राशि मैचिंग अनुदान के रूप में वितरित की जा चुकी है और 2671 एफपीओ को ₹662.71 करोड़ की ऋण गारंटी जारी की गई है।

कृषि क्षेत्र में राज्यों को सहायता प्रदान करने के लिए सरकार द्वारा कार्यान्वित योजनाओं की सूची संलग्न **विवरण** में दी गई है।

उपर्युक्त योजनाओं के अंतर्गत स्वीकृत सब्सिडी राशि का वितरण संबंधित योजना दिशानिर्देशों के अनुसार किया जाता है। यद्यपि सभी योजनाओं के लिए कोई समान समयसीमा निर्धारित नहीं की गई है, फिर भी प्रक्रियात्मक अपेक्षाओं की पूर्ति, प्रस्तावों की स्वीकृति और निधि की उपलब्धता के अधीन, समय पर निधि की रिलीज सुनिश्चित करने का प्रयास किया जाता है।

(घ) और (ङ) कुछ योजनाओं के अंतर्गत राज्यों और संघ राज्य क्षेत्रों से सब्सिडी राशि के वितरण में देरी की सूचना मिलते ही सरकार ऐसे मामलों पर तत्काल कार्रवाई करती है। सरकार ने कई उपाय किए हैं, जिनमें अन्य बातों के साथ-साथ, निगरानी तंत्र को सुदृढ़ करना, डिजिटल प्लेटफॉर्म और प्रत्यक्ष लाभ अंतरण (डीबीटी) प्रणालियों को अपनाना, राज्यों और संघ राज्य क्षेत्रों के साथ आवधिक समीक्षा, प्रक्रियाओं का सरलीकरण और सब्सिडी की समय पर प्रोसेसिंग और वितरण सुनिश्चित करने के लिए एडवाइजरी जारी किया जाना शामिल है।

विवरण

कृषि क्षेत्र में राज्यों को सहयोग देने के लिए सरकार द्वारा कार्यान्वित योजनाओं की सूची

1. प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान)
2. प्रधानमंत्री किसान मान धन योजना (पीएम-केएमवाई)
3. प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई)/पुनर्गठित मौसम आधारित फसल

बीमा योजना (आरडब्ल्यूबीसीआईएस)

4. संशोधित ब्याज अनुदान योजना (एमआईएसएस)

5. एग्रिकल्चर इंफ्रास्ट्रक्चर फंड (एआईएफ)

6. 10,000 नए किसान उत्पादक संगठनों (एफपीओ) का गठन और संवर्धन

7. राष्ट्रीय मधुमक्खी पालन और शहद मिशन (एनबीएचएम)

8. नमो ड्रोन दीदी

9. राष्ट्रीय प्राकृतिक कृषि मिशन (एनएमएनएफ)

10. प्रधानमंत्री अन्नदाता आय संरक्षण अभियान (पीएम-आशा)

11. स्टार्ट-अप और ग्रामीण उद्यमों के लिए कृषि कोष (एग्रीश्योर)

12. पर ड्रॉप मोर क्रॉप (पीडीएमसी)

13. कृषि मशीनीकरण उप-मिशन (एसएमएम)

14. परंपरागत कृषि विकास योजना (पीकेवीवाई)

15. सॉइल हेल्थ एंड फर्टिलिटी (एसएच एंड एफ)

16. वर्षा सिंचित क्षेत्र विकास (आरएडी)

17. कृषि वानिकी

18. फसल विविधीकरण कार्यक्रम (सीडीपी)

19. कृषि विस्तार उप-मिशन (एसएमआई)

20. बीज एवं रोपण सामग्री उप-मिशन (एसएमएसपी)

21. राष्ट्रीय खाद्य सुरक्षा एवं पोषण मिशन (एनएफएसएनएम)

22. समेकित कृषि विपणन योजना (आईएसएम)

23. समेकित बागवानी विकास मिशन (एमआईडीएच)

24. राष्ट्रीय खाद्य तेल मिशन (एनएमईओ) – ऑयल पाम
25. राष्ट्रीय खाद्य तेल मिशन (एनएमईओ) - तिलहन
26. पूर्वोत्तर क्षेत्र के लिए जैविक मूल्य श्रृंखला विकास मिशन
27. डिजिटल कृषि मिशन
28. राष्ट्रीय बांस मिशन

चरण- IV के तहत सड़कों के निर्माण का लक्ष्य

642. श्री गोपाल जी ठाकुर:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

- (क) प्रधान मंत्री ग्राम सड़क योजना (पीएमजीएसवाई) चरण-IV के अंतर्गत बिहार राज्य में कितने किलोमीटर सड़कों के निर्माण का लक्ष्य रखा गया है;
- (ख) प्रधान मंत्री ग्राम सड़क योजना चरण-IV के अंतर्गत दरभंगा लोक सभा निर्वाचन क्षेत्र में कितने किलोमीटर सड़कों का निर्माण किया जाना है;
- (ग) क्या सरकार चरण-I और चरण-II में निर्मित की गई सड़कों का चरण-IV के माध्यम से उन्नयन करना चाहती है क्योंकि चरण-I और चरण-II में निर्मित अधिकांश सड़कें क्षतिग्रस्त हो गई हैं;
- (घ) क्या मंत्रालय इस बजट में इस योजना के पांचवें चरण को शुरू करने पर विचार कर रहा है; और
- (ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

- (क) और (ख) प्रधानमंत्री ग्राम सड़क योजना-IV (पीएमजीएसवाई-IV) वर्ष 2024 में शुरू की गई है ताकि 2011 की जनगणना के अनुसार, मैदानी इलाकों में 500+ आबादी वाली, पूर्वोत्तर और पहाड़ी राज्यों/संघ राज्य क्षेत्रों, विशेष श्रेणी के क्षेत्रों (जनजातीय अनुसूची V, आकांक्षी जिले/ब्लॉक, रेगिस्तानी

क्षेत्र) में 250+ आबादी वाली और वामपंथी उग्रवाद से प्रभावित जिलों में 100+ आबादी वाली लगभग 25,000 संपर्कविहीन बसावटों में संपर्कता के लिए 62,500 किलोमीटर की बारहमासी सड़कों (सिंगल लेन) का निर्माण किया जा सके। जनसंख्या मानदंडों के अनुसार पात्र संपर्कविहीन बसावटों की पहचान करने के लिए सर्वेक्षण का काम पूरा हो चुका है। मंत्रालय को दिनांक 28.1.2026 तक बिहार राज्य से पीएमजीएसवाई-IV के तहत कोई प्रस्ताव प्राप्त नहीं हुआ है।

(ग) कार्यों का उन्नयन करना पीएमजीएसवाई-IV का अधिदेश नहीं है। पीएमजीएसवाई-IV का अधिदेश जनगणना 2011 के आधार पर जनसंख्या मानदंडों के अनुसार संपर्कविहीन पात्र बसावटों को नई सड़क संपर्कता प्रदान करना है।

(घ) और (ङ) आज की स्थिति के अनुसार मंत्रालय में ऐसा कोई प्रस्ताव विचाराधीन नहीं है।

NATIONAL DISASTER MANAGEMENT AUTHORITY

643. SHRIMATI PRIYANKA GANDHI VADRA:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether the National Disaster Management Authority (NDMA) had directed banks to grant loan waivers or moratoriums on repayment prior to the revocation of section 13 of the Disaster Management Act;
- (b) if so, details of loans waived or restructured since 2005, including the number of beneficiaries, State and bank-wise;
- (c) whether requests for loan waiver from disaster affected States were pending before the Government at the time of revocation of section 13 of the Disaster Management Act and if so, the details thereof;

- (d) whether the Government is considering granting loan waivers to the survivors of the major natural disasters since 2023, State-wise including Himachal Pradesh and Uttarakhand; and
- (e) whether the Government is considering granting loan waivers to the survivors of the Chooralmala-Mundakkai landslide in Wayanad and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) to (c) No. No such recommendations were made by NDMA prior to the omission of this section vide the Disaster Management (Amendment) Act, 2024. Database on pending requests for loan waivers is not maintained by this Ministry. Further, WP(C) No.28509 of 2024- In Re: Prevention and Management of Natural Disasters in Kerala is pending in Hon'ble High Court of Kerala at Ernakulam.

(d) and (e) No, Sir. Following the omission of section 13, there is no provision under the Disaster Management Act, 2005 for NDMA to recommend loan waivers. Financial assistance for relief and rehabilitation in the wake of notified natural disasters, including those in Himachal Pradesh, Uttarakhand, and the Chooralmala-Mundakkai landslide in Wayanad, is provided from the State Disaster Response Fund (SDRF) and supplemented by the National Disaster Response Fund (NDRF) as per established norms and procedures.

COMPENSATION TO FARMERS AFFECTED BY RAVI FLOODS**644. SHRI GURMEET SINGH MEET HAYER:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government is aware that extensive agricultural land and standing crops were damaged due to the 2025 floods in the Ravi basin, if so, the detailed assessment of crop and land loss that has been carried out, district-wise;
- (b) whether any relief or compensation has been provided to the affected farmers under PMFBY, SDRF/NDRF or any other Central/State assistance, if so, the details thereof including funds sanctioned and released and the number of beneficiaries;
- (c) whether relief has been provided in the form of free seed distribution, input support or other rehabilitation measures such as tractor and farm machinery assistance, marketing support, etc.; if so, the details thereof; and
- (d) the long-term measures adopted or proposed to support farmers affected by recurring floods in the Ravi basin?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (d) As per the National Policy on Disaster Management (NPDM), the State Government is primarily responsible for providing necessary relief measures on

ground level in the wake of notified calamities including floods. The State Governments undertake relief measures in the wake of natural calamities from funds available in the form of the State Disaster Response Fund (SDRF) in accordance with the Government of India approved items and norms. Additional financial assistance, over and above SDRF, is considered from the National Disaster Response Fund (NDRF), as per laid down procedure, in case of disaster of 'severe nature', which includes an assessment based on the visit of an Inter-Ministerial Central Team (IMCT). The financial assistance provided under SDRF and NDRF is by way of relief and not for compensation.

The State Government of Punjab is allocated an amount of Rs.642.40 crore (Rs.481.60 crore Central share + Rs.160.80 crore State share) for the financial year 2025-2026 under SDRF, of which the first and second Installments of Rs.240.80 crore each, as Central share is released to the State. In addition, the State Government of Punjab reported balance of Rs. 11947.20 crore in SDRF account of the state as on 1st April, 2025.

In the wake of recent floods, as per information received from Ministry of Home Affairs, 1.93 lakh hectares of crop area was damaged due to hydro-metrological disasters during 2025 in Punjab (as on 27.11.2025).

DA&FW provided an additional project cost of Rs.74.00 crore (central share Rs.44.40 crore) to the State of Punjab for distribution of wheat seed to flood affected farmers under Rashtriya Krishi Vikas Yojana (RKVY). Under Mission for

Integrated Development of Horticulture (MIDH), an additional allocation of Rs.10.00 crore (Gol share) was earmarked to Government of Punjab during 2025-26, to carry out the activity of cultivation of hybrid vegetables for the flood affected areas of Punjab.

The State Governments are advised to keep aside about 5 to 10% of the flexi funds allocated under Rashtriya Krishi Vikas Yojana (RKVY) for undertaking appropriate interventions, if the situation so warrants, to minimize the adverse impact of any contingency due to an aberrant monsoon. The States can, inter alia, use the flexi fund to undertake mitigation activities in case of natural calamities.

Under Modified Interest Subvention Scheme (MISS), the component of interest subvention is available on the restructured amount to banks for the first year and such restructured loans would attract normal rate of interest from the second year onwards as per the policy laid down by RBI. Interest subvention and prompt repayment incentive on restructured crop loans is also given to farmers affected by severe natural calamities for a maximum period of 5 years based on the report of Inter-Ministerial Central Team (IMCT) for grant of NDRF assistance and Sub-Committee of National Executive Committee (SC-NEC).

Pradhan Mantri Fasal Bima Yojna (PMFBY) provides comprehensive risk insurance against crop damage from pre-sowing to post-harvest for crops and area notified by the concerned State Government. However, the State of Punjab has not implemented the scheme since its inception in 2016.

SCHEMES IMPLEMENTED FOR DOUBLING OF FARMERS' INCOME**645. SHRI BALWANT BASWANT WANKHADE**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government has rolled out new initiatives, schemes, programmes and plans to benefit all the farmers and if so, the details thereof;
- (b) whether the Government has reviewed the performance of the schemes implemented for doubling the farmers' income by 2022 and if so, the shortcomings noticed which create hindrance in doubling the farmers' income;
- (c) the steps taken by the Government to mitigate the shortcomings;
- (d) the extent to which these new initiatives, schemes, programmes and plans have improved the quality of life of farmers, especially small and marginal farmers; and
- (e) the role of the State Governments in implementing the new initiatives, schemes, programmes and plans for the welfare of farmers along with the kind of assistance provided to the State Governments for effective implementation of these schemes?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (e) Agriculture is a State subject, Government of India supports the States through appropriate policy measures, budgetary allocation and various schemes. The Government has substantially enhanced the budget allocation of Department of Agriculture and Farmers Welfare(DA&FW) from Rs. 21,933.50 crore (BE) during 2013-14 to Rs. 1,27,290.16 crore (BE) during 2025-26.

New initiatives/Schemes/Programmes and Plans of DA&FW have been rolled out for benefit of all farmers and the development of agriculture Sector in India are as under:

1. Pradhan Mantri Kisan Samman Nidhi (PM-KISAN)
2. Pradhan Mantri Kisan Maan Dhan Yojana (PM-KMY)
3. Pradhan Mantri Annadata Aay SanrakshHan Abhiyan (PM-AASHA)
4. Pradhan Mantri Fasal Bima Yojana (PMFBY)/ Restructured Weather Based Crop Insurance Scheme (RWBCIS)
5. Modified Interest Subvention Scheme (MISS)
6. Agriculture Infrastructure Fund (AIF)
7. Formation and Promotion of 10,000 new Farmer Producers Organizations (FPOs)
8. National Bee Keeping and Honey Mission (NBHM)
9. Namo Drone Didi

10. Agri Fund for Start-Ups and Rural Enterprises' (AgriSURE)
11. National Mission on Natural Farming (NMNF)
12. Rastriya Krishi Vikas Yojana- Detailed Project Report (RKVY-DPR)
13. Per Drop More Crop (PDMC)
14. Sub-Mission on Agriculture Mechanization (SMAM)
15. Paramparagat Krishi Vikas Yojana (PKVY)
16. Soil Health and Fertility (SHandF)
17. Rainfed Area Development (RAD)
18. Agroforestry
19. Crop Diversification Programme (CDP)
20. Sub-Mission on Agriculture Extension (SMAE)
21. National Food Security and Nutrition Mission (NFSNM)
22. Integrated Scheme for Agriculture Marketing (ISAM)
23. Mission for Integrated Development of Horticulture (MIDH)
24. National Mission on Edible Oils (NMEO)-Oil Palm
25. National Mission on Edible Oils (NMEO)-Oilseeds
26. Mission Organic Value Chain Development for North Eastern Region
27. Digital Agriculture Mission
28. National Bamboo Mission.
29. Mission for Atmanirbharta in Pulses
30. PM Dhan-Dhaanya Krishi Yojana (PMDDKY)

All these schemes/programmes have supported farmers including small and marginal farmers in enhancing their income as under;

Indian Council on Agricultural Research (ICAR) has released a compilation of success stories of 75,000 farmers who have increased their income more than two times by convergence of schemes of DAandFW and the allied Ministries/Departments.

The National Sample Survey Office (NSSO), Ministry of Statistics and Programme Implementation (MoSPI) conducted a Situation Assessment Survey (SAS) of Agricultural Households during NSS 77th round (January, 2019 – December, 2019) with reference to the agricultural year July, 2018- June, 2019 in the rural areas of the country. According to these surveys, the estimated average monthly income per agricultural household increased from ₹6,426 in 2012-13 (NSS 70th round) to ₹10,218 in 2018-19 (NSS 77th round).

As per NSSO Survey on House hold Consumption Expenditure (2023-24), a comparison of the estimates of all-India average Monthly Per Capita Consumption Expenditure (MPCE) is as under:

Sector	Average MPCE (Rs.) over different period	
	2011-12 NSS (68th round)	2023-2024
Rural	1,430	4,122
Urban	2,630	6,996

Difference as % of Rural MPCE	83.9	69.7

TARGET FOR EXPORT OF AGRICULTURAL COMMODITIES

646. SHRI T. R. BAALU:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether it is a fact that the target for export of agricultural commodities has been fixed at Rs. 100 billion which is double the current level;
- (b) if so, the details of the special measures being implemented to ensure the quality and quantity of Indian agricultural goods so as to achieve the targets; and
- (c) the details of special package of physical, financial and technical supports, if any, being offered by the Union and State Governments to boost exports?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b) The Government is working towards increasing the exports of agricultural and allied commodities and increasing its share in the global trade.

The overall exports of these products in 2024-25 were US\$ 51.9 Billion.

To support the exports of agriculture commodities, initiatives and schemes are being implemented by the Agriculture and Processed Food Products Exports

Development Authority (APEDA), under Department of Commerce. These initiatives include the development of modern infrastructure, adoption of innovative and automated machinery, encouragement of new value-added product development, quality development, market development and training programs to upskill the workforce in producing value-added products. Such measures aim to attract investment in high-value added products and expand India's reach in global markets.

(c) The Department of Commerce through APEDA provides financial assistance to its member exporters from across the country, for export promotion of scheduled products through its Financial Assistance Scheme (FAS). The scheme has the following components:

- I. Development of Export Infrastructure
- II. Quality Development
- III. Market Development

The details of financial assistance guidelines are available at APEDA's website www.apeda.gov.in under the "Scheme" tab.

CROP LOSS DUE TO PEST AND EXTREME WEATHER

647. DR. MALLU RAVI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Ministry has received data on crop losses (in hectares and estimated value) for mango, cotton, pulses or other major crops in Nagarkurnool Parliamentary Constituency caused by pest outbreaks, unseasonal rains and wind damage in the 2024-25 and 2025-26 seasons, if so, the details thereof;
- (b) the number of farmers affected and registered for assistance under crop loss compensation schemes like Pradhan Mantri Fasal Bima Yojana (PMFBY) or other relief funds for these losses;
- (c) the statistics on paid claims vs pending claims for this constituency over the same period; and
- (d) the steps being taken to strengthen early warning systems, pest management support and disaster relief payouts to mitigate repetitive agrarian distress?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

- (a) As per the National Policy on Disaster Management (NPDM), the State Government is primarily responsible for providing necessary relief measures on ground level in the wake of notified calamities. The State Governments undertake relief measures in the wake of natural calamities from funds available in the form of the State Disaster Response Fund (SDRF) in accordance with the Government of India approved items and norms. Additional financial assistance, over and

above SDRF, is considered from the National Disaster Response Fund (NDRF), as per laid down procedure, in case of disaster of 'severe nature', which includes an assessment based on the visit of an Inter-Ministerial Central Team (IMCT). The financial assistance provided under SDRF and NDRF is by way of relief and not for compensation.

The State Government of Telangana is allocated an amount of Rs.582.40 crore (Rs.436.80 crore Central share + Rs.145.60 crore State share) for the financial year 2025-2026 under SDRF, of which the first Installment of Rs.218.40 crore, as Central share is released to the State.

The data regarding crop damage/loss caused due to hydro-metrological disasters, is not maintained centrally. However, as reported by the State Government of Telangana, during 2024-25 and 2025-2026, Agriculture and Horticulture crops have been damaged due to Heavy rains/ Floods/ Cyclones/ Unseasonal Rains/ Hailstorms. Further, in Nagarkurnool parliamentary Constituency during 2024-25 and 2025, Agriculture and Horticulture crops have been damaged due to Heavy rains/ Floods/Cyclones/ Unseasonal Rains/ Hailstorms in an area of 15,756 ha affecting 36,550 farmers. The State Government provides Rs.10,000/- acre for all types of crops damaged due to different Calamities.

(b) and (c) : Pradhan Mantri Fasal Bima Yojna (PMFBY) provides for comprehensive risk insurance against crop damage from pre-sowing to post-

harvest for crops and area notified by the concerned State Government. This scheme is voluntary for States as well as farmers. All willing farmers are eligible to enroll under the scheme. Govt. of Telangana, after implementing the scheme since its inception in 2016 until Rabi 2019-20 season, opted out of it. Therefore, PMFBY is not implemented in Telangana during FY 2024-25 and FY 2025-26.

(d) The India Meteorological Department (IMD) has consistently issued timely alerts and forecasts to the public and concerned stakeholders. The Central Water Commission (CWC) is mandated to issue short-range flood forecasts with a lead time of up to 24 hours to concerned State Governments at identified locations. Timely flood forecasts are being issued when a certain threshold limit is reached.

IMD follows standard global best practice and operating procedures to deliver effective and efficient weather and climate forecasting services to the nation. The skill of the operational forecasts issued by IMD for various extreme weather and climate events is comparable to other national meteorological services of developed countries in the world.

IMD uses a state-of-the-art dissemination system to share all severe weather information and early warning with Disaster Management Authorities as well as the general public through various platforms for necessary preparedness and to support mitigation measures. IMD has adopted new techniques and technology from time to time to detect, monitor, and provide timely early warnings (for the entire country, including coastal and rural communities) for all types of

extreme weather events like cyclones, floods, and heatwaves, which have devastating impacts on human lives, livelihoods, and infrastructure.

Recently, a new Central Sector Scheme, "Mission Mausam," was launched by MoES with the goal of making Bharat a "Weather-ready and climate-smart" nation.

The CWC has taken several steps by adopting various dissemination mechanisms to get maximum reach to the flood warnings, so that mitigation measures can be adopted by State Governments, SDMA, NDMA, and the public. Further, with an aim of disseminating information related to the flood situation in the country and flood forecasts up to 7 days on a real-time basis to the public through mobile phones, version 2.0 of the 'Flood Watch India' mobile application has been developed by the CWC, which provides current information on flood conditions across the country.

The Government is regularly sensitizing the farmers through its field functionaries by conducting different programmes, Trainings, meetings etc., which are being organized to farmers. The IMD/Gol regularly disseminates the Weather based Agromet advisories to the farming community well in advance to prevent the crop loss due to extreme weather conditions.

The Department of Agriculture and Farmers Welfare (DAandFW) through its 47 Central Integrated Pest Management Centres (CIPMCs) across the country

regularly conduct surveys and surveillance to create awareness among farmers and issue advisories accordingly for management of pests and diseases.

Various technical training programmes such as Farmer Field Schools (FFS), 2 day HRD programs, seed treatment campaigns are conducted to make the farmer aware about the safe and judicious use of pesticides. In these awareness programs farmers are being advised to use the Registration Committee approved pesticides with recommended dosage as and when required. During these training programmes, farmers are encouraged to adopt Integrated Pest Management (IPM) techniques such as cultural and mechanical control of pests, use bio-control agents, bio-pesticides/ bio-fertilizers and need based chemical pesticides as a last resort.

Further, one CIPMC is established at Hyderabad in Telangana state. The IPM Centre regularly conducts survey and surveillance to assess the pest situation in the state including Nagarkurnool Parliamentary Constituency and disseminates IPM knowledge through various programmes. Efforts are being taken for management of various pests and diseases of mango, cotton, pulses and other crops in the Nagarkurnool district.

On receipt of Memorandum from the State Government, an Inter-Ministerial Central Team (IMCT) is constituted and deputed for an on-the-spot assessment of damage and requirement of funds for relief operations, as per the extant items and norms. The report of the IMCT is considered by the Sub Committee of

National Executive Committee (SC-NEC) headed by the Secretary (Ministry of Home Affairs in case of floods etc) /Secretary (Department of Agriculture and Farmers Welfare in case of drought, pest attack, hailstorm and cold wave)). Thereafter, the High Level Committee (HLC) headed by Home Minister comprising Finance Minister, Agriculture Minister and Vice-Chairman, NITI Aayog considers the request of the State Government based on the recommendations of SC-NEC. The HLC approves the quantum of additional assistance from NDRF which is made available to the State and is subject to the adjustment of the balance available in the State's SDRF.

राष्ट्रीय कृषि नीति

648. श्री निलेश ज्ञानदेव लंके:

डॉ. शिवाजी बंडाप्पा कालगे:

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में जलवायु संबंधी असुरक्षा, आय असमानता और डिजिटल विभाजन जैसी चुनौतियों से निपटने के लिए नई राष्ट्रीय कृषि नीति, 2025 की प्रगति और प्रभावकारिता क्या है;
- (ख) सरकार द्वारा न्यूनतम समर्थन मूल्य (एमएसपी) के लिए कानूनी सुरक्षा सुनिश्चित करने और वर्तमान में संस्थागत ऋण से बाहर रखे गए काश्तकार किसानों और सीमांत किसानों, जिन्हें वर्तमान में संस्थागत ऋण से बाहर रखा गया है, को लाभ पहुंचाने के लिए कौन-कौन से कदम उठाए गए हैं और तत्संबंधी राज्य-वार विशेषकर महाराष्ट्र सहित ब्यौरा क्या है;

- (ग) सरकार द्वारा महाराष्ट्र में जैविक खेती को बढ़ावा देने और रासायनिक उर्वरकों और कीटनाशकों के अत्यधिक उपयोग को कम करने के लिए क्या उपाय शुरू किए गए हैं;
- (घ) सरकार, सतत और समावेशी कृषि विकास के लिए फसल विविधीकरण और कृषि-वानिकी को प्रोत्साहित करने के लिए राज्यों के साथ किस प्रकार समन्वय कर रही है; और
- (ङ) तत्संबंधी राज्य-वार विशेषकर महाराष्ट्र राज्य का ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

- (क) भारत सरकार द्वारा कोई नई कृषि नीति 2025 अधिसूचित नहीं की गई है। हालांकि, देश में जलवायु संबंधी असुरक्षा, आय असमानता और डिजिटल विभाजन जैसी चुनौतियों से निपटने के लिए सरकार विभिन्न योजनाएं/कार्यक्रम लागू कर रही है, जिनका ब्यौरा संलग्न **विवरण -I** में दिया गया है।
- (ख) सरकार संबंधित राज्य सरकारों और केंद्रीय मंत्रालयों/विभागों के मतों पर विचार करने के पश्चात कृषि लागत एवं मूल्य आयोग (सीएसीपी) की अनुशंसाओं के आधार पर, प्रतिवर्ष 22 अधिदेशित कृषि फसलों के लिए न्यूनतम समर्थन मूल्य (एमएसपी) निर्धारित करती है। एमएसपी की अनुशंसा करते समय, सीएसीपी भूमि, जल और अन्य उत्पादन संसाधनों के संगत उपयोग को सुनिश्चित करते हुए उत्पादन लागत, समग्र मांग-आपूर्ति की स्थिति, घरेलू और अंतरराष्ट्रीय मूल्य, अंतर-फसल मूल्य समता, कृषि और गैर-कृषि क्षेत्रों के बीच व्यापार की शर्तों, शेष अर्थव्यवस्था पर संभावित प्रभाव जैसे महत्वपूर्ण कारकों पर विचार करती है। सरकार ने अपने केंद्रीय बजट 2018-19 में एमएसपी को उत्पादन लागत के न्यूनतम डेढ़ गुना के स्तर पर पूर्व-निर्धारित सिद्धांत के रूप में रखने की घोषणा की थी। तदनुसार, सभी अधिदेशित खरीफ, रबी और अन्य वाणिज्यिक फसलों के लिए न्यूनतम समर्थन मूल्य (एमएसपी) उत्पादन की भारित औसत लागत से कम से कम 50 प्रतिशत मार्जिन पर निर्धारित किया गया है। विस्तृत जानकारी संलग्न **विवरण-II** में दी गई है।

(ग) कृषि एवं किसान कल्याण मंत्रालय द्वारा वर्ष 2015-16 से परंपरागत कृषि विकास योजना कार्यान्वित की जा रही है, जिसका एकमात्र उद्देश्य जैविक खेती को बढ़ावा देना और रासायनिक उर्वरकों और कीटनाशकों के अत्यधिक उपयोग को न्यूनतम करना है। यह स्कीम जैविक खेती से जुड़े किसानों को उत्पादन से लेकर प्रसंस्करण, प्रमाणीकरण और विपणन तक संपूर्ण सहायता प्रदान करने पर बल देती है। स्कीमों का प्राथमिक लक्ष्य आपूर्ति श्रृंखला के निर्माण हेतु छोटे एवं सीमांत किसानों को प्राथमिकता देते हुए जैविक क्लस्टर बनाना है।

परंपरागत कृषि विकास योजना (पीकेवीवाई) के तहत जैविक खेती को बढ़ावा देने के लिए तीन वर्षों की अवधि में प्रति हेक्टेयर ₹31,500 की वित्तीय सहायता प्रदान की जाती है, जिसमें से ₹15,000 प्रति हेक्टेयर किसानों को सीधे प्रत्यक्ष लाभ अंतरण (डीएल) के माध्यम से ऑन-फार्म और ऑफ-फार्म इनपुट की लागत को पूरा करने के लिए दिए जाते हैं। महाराष्ट्र में 31 दिसंबर 2025 तक पीकेवीवाई के तहत प्राप्त उपलब्धियों के अनुसार, लगभग 68,012 हेक्टेयर भूमि को जैविक खेती के अंतर्गत शामिल किया गया है और इस स्कीम से 89,595 किसान लाभान्वित हुए हैं। वर्ष 2015-16 से पीकेवीवाई के तहत राज्य को कुल ₹160.93 करोड़ की केंद्रीय राशि जारी की गई है। इसके अलावा, वर्ष 2025-26 के दौरान महाराष्ट्र को ₹39.30 करोड़ का आवंटन किया गया था, जिसके लिए केंद्र सरकार की ओर से ₹17.64 करोड़ जारी किए जा चुके थे (31 दिसंबर 2025 तक)।

(घ) और (ङ) कृषि एवं किसान कल्याण विभाग (डीए एंड एफडब्ल्यू) प्रधानमंत्री राष्ट्रीय कृषि विकास योजना (पीएम-आरकेवीवाई) की एक उप-स्कीम, फसल विविधीकरण कार्यक्रम (सीडीपी) का कार्यान्वयन कर रहा है। सीडीपी-धान प्रतिस्थापन घटक को वर्ष 2013-14 से मूल हरित क्रांति राज्यों हरियाणा, पंजाब और पश्चिमी उत्तर प्रदेश में कार्यान्वित किया गया है ताकि धान की खेती के स्थान पर दलहन, तिलहन, मोटे अनाज, पोषक अनाज, कपास आदि जैसी वैकल्पिक फसलों की खेती की जा सके। इस कार्यक्रम के अंतर्गत, वैकल्पिक फसल प्रदर्शन, कृषि मशीनीकरण एवं मूल्यवर्धन, स्थल-

विशिष्ट हस्तक्षेप और जागरूकता सृजन एवं क्षमता निर्माण से संबंधित आकस्मिक गतिविधियों के लिए सहायता प्रदान की जाती है।

इसके अतिरिक्त, फसल विविधीकरण कार्यक्रम को वर्ष 2015-16 से महाराष्ट्र सहित प्रमुख तंबाकू उत्पादक राज्यों में विस्तारित किया गया, जिसका उद्देश्य तंबाकू उत्पादकों को वैकल्पिक फसलों या फसल प्रणालियों की ओर अग्रसर होने के लिए प्रोत्साहित करना था। इस विस्तार के अंतर्गत, राज्य अनुमोदित लागत मानदंडों के अनुरूप उपयुक्त गतिविधियाँ और पहल कर सकते हैं।

कृषि वानिकी को बढ़ावा देने के लिए, भारत सरकार वर्ष 2023-24 से प्रधानमंत्री राष्ट्रीय कृषि विकास योजना (पीएमआरकेवीवाई) के अंतर्गत कृषि वानिकी केंद्र प्रायोजित स्कीम कार्यान्वित कर रही है। इससे पहले, महाराष्ट्र सहित 23 राज्यों/केंद्र शासित प्रदेशों में 'हर मेढ़ पर पेड़' के नारे के साथ कृषि वानिकी उप-मिशन (एसएमएएफ) के तहत वर्ष 2016-17 से 2021-22 तक कृषि वानिकी को बढ़ावा दिया गया था। एसएमएएफ स्कीम वर्ष 2022-23 से बंद कर दी गई है।

इस स्कीम का मुख्य उद्देश्य कृषि भूमि पर वृक्षारोपण बढ़ाने के लिए नर्सरियों की स्थापना और उन्हें सुदृढ़ बनाना तथा किसानों और उत्पादकों के लिए स्वस्थ, सह्य और अनुकूलनीय नर्सरी स्टॉक के गुणवत्तापूर्ण रोपण सामग्री (क्यूपीएम) जैसे बीज, पौध, क्लोन, संकर और उन्नत किस्मों का उत्पादन करना है। यह स्कीम महाराष्ट्र सहित देश भर के अधिकांश राज्यों/केंद्र शासित प्रदेशों में कार्यान्वित की जा रही है। कृषि वानिकी स्कीम को राज्यों/केंद्र शासित प्रदेशों द्वारा तैयार की गई वार्षिक कार्य योजनाओं को इस विभाग द्वारा अनुमोदित होने पर स्कीम के दिशानिर्देशों के अनुसार कार्यान्वित किया जा रहा है। राज्य नोडल एजेंसियां पीएम-आरकेवीवाई के अंतर्गत कृषि वानिकी घटक को कार्यान्वित करने के लिए उत्तरदायी हैं। महाराष्ट्र में सामाजिक वानिकी विभाग कृषि वानिकी को कार्यान्वित करने के लिए उत्तरदायी है।

कृषि वानिकी के माध्यम से किसान ऑफ क्रॉप सीजन के दौरान परती भूमि पर फलदार वृक्ष, लकड़ी की प्रजातियाँ या चारा वृक्ष जैसे बहुउद्देशीय वृक्ष लगा सकते हैं। ये वृक्ष नियमित फसलों की खेती न होने की स्थिति में भी लकड़ी, फल, ईंधन की लकड़ी और चारे से आय के अतिरिक्त स्रोत प्रदान करके भूमि का लाभकारी उपयोग करने में मदद करते हैं। इसके अलावा, कृषि वानिकी मिट्टी की उर्वरता में सुधार, मिट्टी के कटाव को कम करने और जैव विविधता को बढ़ाने में योगदान देती है, जिससे भविष्य की फसलों के लिए भूमि की उर्वरता बनी रहती है या उसमें सुधार होता है। यह एकीकृत दृष्टिकोण किसानों की आय को पूरे वर्ष विविधतापूर्ण और स्थिर बनाता है, जिससे मौसमी फसलों पर उनकी निर्भरता कम हो जाती है।

कृषि वानिकी, पीएम-आरकेवीवाई का एक घटक है और इसके लिए धनराशि, आरकेवीवाई प्रभाग द्वारा राज्यों और केंद्र शासित प्रदेशों को आवंटित की जाती है। यह स्कीम देश के अधिकांश राज्यों/केंद्र शासित प्रदेशों में नर्सरी की स्थापना और सुदृढ़ीकरण तथा गुणवत्तापूर्ण पौध सामग्री के उत्पादन और आपूर्ति जैसी गतिविधियों के लिए कार्यान्वित की जा रही है। इसके अतिरिक्त, संबंधित राज्यों/केंद्र शासित प्रदेशों में किसानों का क्षमता निर्माण और प्रशिक्षण भी किया जा रहा है।

महाराष्ट्र राज्य के लिए, वर्ष 2023-24 से 2024-25 की अवधि के लिए 6.00 करोड़ रुपये आवंटित किए गए थे, जिनमें से 1.99 करोड़ रुपये जारी किए गए थे। वित्तीय वर्ष (2025-26) के दौरान, पीएमआरकेवीवाई के तहत कृषि वानिकी घटक के कार्यान्वयन के लिए महाराष्ट्र राज्य को 8.34 करोड़ रुपये जारी किए गए हैं।

विवरण-I

देश में जलवायु संबंधी असुरक्षा, आय असमानता और डिजिटल विभाजन जैसी चुनौतियों से निपटने के लिए सरकार द्वारा लागू विभिन्न योजनाएं/कार्यक्रम

1. प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान)

2. प्रधानमंत्री किसान मान धन योजना (पीएम-केएमवाई)
3. प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई)/पुनर्गठित मौसम आधारित फसल बीमा योजना (आरडब्ल्यूबीसीआईएस)
4. संशोधित ब्याज अनुदान योजना (एमआईएसएस)
5. कृषि अवसंरचना निधि (एआईएफ)
6. 10,000 नए किसान उत्पादक संगठनों (एफपीओ) का गठन और संवर्धन
7. राष्ट्रीय मधुमक्खी पालन एवं शहद मिशन (एनबीएचएम)
8. नमो ड्रोन दीदी
9. राष्ट्रीय प्राकृतिक खेती मिशन (एनएमएनएफ)
10. प्रधानमंत्री अन्नदाता आय संरक्षण अभियान (पीएम-आशा)
11. स्टार्ट-अप और ग्रामीण उद्यमों के लिए कृषि निधि (एग्रीथ्योर)
12. प्रति बूंद अधिक फसल (पीडीएमसी)
13. कृषि यंत्रीकरण उप-मिशन (एसएमएम)
14. परंपरागत कृषि विकास योजना (पीकेवीवाई)
15. मृदा स्वास्थ्य एवं उर्वरता (एसएच एंड एफ)
16. वर्षा आधारित क्षेत्र विकास (आरएडी)
17. कृषि वानिकी
18. फसल विविधीकरण कार्यक्रम (सीडीपी)
19. कृषि विस्तार उप-मिशन (एसएमई)
20. बीज एवं पौध रोपण सामग्री उप मिशन (एसएमएसपी)
21. राष्ट्रीय खाद्य सुरक्षा एवं पोषण मिशन (एनएफएसएनएम)

22. एकीकृत कृषि विपणन योजना (आईएसएम)
23. एकीकृत बागवानी विकास मिशन (एमआईडीएच)
24. राष्ट्रीय खाद्य तेल मिशन (एनएमईओ) – ऑयल पाम
25. राष्ट्रीय खाद्य तेल मिशन (एनएमईओ) - तिलहन
26. पूर्वोत्तर क्षेत्र जैविक मूल्य श्रृंखला विकास मिशन
27. डिजिटल कृषि मिशन
28. राष्ट्रीय बांस मिशन

विवरण-II

न्यूनतम समर्थन मूल्य
(मार्केटिंग सीजन वार) (₹/क्विंटल)

क्र. सं.	वस्तु	केएमएस 2021-22	केएमएस 2022-23	केएमएस 2023-24	केएमएस 2024-25	केएमएस 2025-26
	<u>खरीफ फसलें</u>					
1	धान (सामान्य)	1940	2040	2183	2300	2369
	धान (ग्रेड 'ए')	1960	2060	2203	2320	2389
2	ज्वार (संकर)	2738	2970	3180	3371	3699
	ज्वार (मालदांडी)	2758	2990	3225	3421	3749
3	बाजरा	2250	2350	2500	2625	2775
4	रागी	3377	3578	3846	4290	4886
5	मक्का	1870	1962	2090	2225	2400
6	अरहर	6300	6600	7000	7550	8000
7	मूंग	7275	7755	8558	8682	8768
8	उड़द	6300	6600	6950	7400	7800
9	कपास (मध्यम स्टेपल)	5726	6080	6620	7121	7710
	कपास (लंबा स्टेपल)	6025	6380	7020	7521	8110
10	मूंगफली	5550	5850	6377	6783	7263

11	सूरजमुखी के बीज	6015	6400	6760	7280	7721
12	सोयाबीन पीला	3950	4300	4600	4892	5328
13	तिल	7307	7830	8635	9267	9846
14	रामतिल	6930	7287	7734	8717	9537
	रबी फसल	आरएमएस 2022-23	आरएमएस 2023-24	आरएमएस 2024-25	आरएमएस 2025-26	आरएमएस 2026-27
15	गेहूं	2015	2125	2275	2425	2585
16	जौ	1635	1735	1850	1980	2150
17	चना	5230	5335	5440	5650	5875
18	मसूर	5500	6000	6425	6700	7000
19	तोरई और सरसों	5050	5450	5650	5950	6200
20	कुसुम	5441	5650	5800	5940	6540
	व्यावसायिक फसलें					
		2021-22	2022-23	2023-24	2024-25	2025-26
21	जूट	4500	4750	5050	5335	5650
		2022	2023	2024	2025	2026
22	कोपरा (मिलिंग)	10590	10860	11160	11582	12027
	कोपरा (गोल)	11000	11750	12000	12100	12500

नोट: केएमएस: खरीफ विपणन सीजन, आरएमएस: रबी विपणन सीजन

AVAILABILITY OF SEEDS AND FERTILIZERS

649. SHRIMATI MALVIKA DEVI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of steps being taken to ensure that seeds and Fertilizers are provided to farmers at the right prices and at the right time and the manner in which the sale of spurious seeds during Kharif and Rabi seasons is controlled;

- (b) the manner in which the Ministry is ensuring that the farmers are receiving bio fertilizers and how is the ministry promoting and encouraging use of bio-fertilizers among small farmers in aspirational districts; and
- (c) the steps taken by the Ministry for encouraging farmers to grow Indigenous traditional rare variety of crops?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) The Department of Agriculture and Farmers Welfare (DA&FW) ensures timely availability of quality seeds and fertilizers by periodically assessing requirement and availability with States/UTs and concerned agencies through Zonal Conferences for Agricultural Inputs organized prior to each Kharif and Rabi season.

To make seeds available at affordable prices, financial assistance is provided for seed-related activities including distribution of quality seeds, creation of National Seed Reserve, strengthening seed infrastructure, farmer trainings, demonstrations and free distribution of minikits of new High Yielding Varieties (HYVs) of pulses and Nutri-cereals under schemes such as National Food Security and Nutrition Mission (NFSNM), National Mission on Edible Oils–Oilseeds and Rashtriya Krishi Vikas Yojana (RKVY). These interventions enhance productivity and help reduce cost of cultivation. Production of seed in public sector is also encouraged to ensure availability of quality seeds at affordable prices to farmers.

Further, to ensure fair pricing of Bt. cotton hybrid seeds, the Government has notified the Cotton Seeds Price (Control) Order, 2015 under the Essential Commodities Act, 1955, under which maximum sale prices of Bt. cotton seeds are fixed every year.

Fertilizer requirement is assessed based on gross cropped area, irrigated area, past consumption pattern and soil fertility status and is intimated to the Department of Fertilizers to ensure seamless availability before each cropping season. The Government notifies the price of urea to ensure its availability at affordable rates.

Under the Direct Benefit Transfer (DBT) in Fertilizers system, 100% subsidy on fertilizers is released to companies based on actual sales to farmers through Aadhaar-authenticated Point of Sale (PoS) devices at retail outlets, ensuring targeted subsidy delivery and no-denial supply of fertilizers at subsidized prices.

To regulate seed quality and curb the sale of spurious seeds, the Seeds Act, 1966, Seeds Rules, 1968 and Seeds (Control) Order, 1983 empower State Governments to appoint Seed Inspectors to inspect seed outlets, draw samples and take enforcement action including cancellation of licences, seizure of stocks, stop-sale orders and prosecution against violators.

In addition, the SATHI (Seed Authentication, Traceability and Holistic Inventory) portal has been launched to enable end-to-end digital traceability of seeds across the supply chain, enhancing transparency and helping prevent the circulation of spurious and substandard seeds during Kharif and Rabi seasons.

(b) The Government of India has notified Organic Fertilizers, Bio-Fertilizers, De-oiled cake, Organic Carbon Enhancer and Nano Fertilizers under the Fertilizer (Control) Order, 1985 to ensure regulated supply and quality of such Fertilizers.

Organic and bio-Fertilizer use is promoted through Paramparagat Krishi Vikas Yojana (PKVY) and Mission Organic Value Chain Development for North Eastern Region (MOVCDNER), which support farmers from production to certification and marketing. These schemes adopt a cluster-based approach with preference to small and marginal farmers, including those in aspirational districts, to develop sustainable organic value chains and improve farmers' incomes. Implementation is carried out through State/UT Governments.

(c) Under the National Food Security and Nutrition Mission (NFSNM), assistance is provided to boost seed production of traditional varieties through:

- Distribution of seeds at 50% cost
- Seed production incentives of ₹1000 per quintal for cereals and millets and ₹2000 per quintal for pulses and oilseeds
- Capacity building programmes
- One-time assistance of ₹50 lakh for establishment of community seed banks

Further, under the Protection of Plant Varieties and Farmers' Rights (PPVandFR) Act, 2001, farmers are encouraged to conserve and cultivate indigenous traditional varieties by:

- Registration of farmers' varieties with intellectual property protection (5241 varieties registered so far)
- Recognition through Plant Genome Saviour Community Awards, Farmer Rewards and Farmer Recognitions (45 community awards, 69 rewards and 88 recognitions conferred)

मॉब लिंचिंग अपराध

650. श्री सतीश कुमार गौतम:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या भारतीय न्याय संहिता (बीएनएस) के अंतर्गत मॉब लिंचिंग को अपराध के रूप में चिह्नित किया गया है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ग) न्याय के प्रयोजनार्थ इसमें अधिकतम कितनी सजा होगी?

गृह मंत्रालय में राज्य मंत्री (श्री बंडि संजय कुमार):

(क) से (ग) पहली बार, भारतीय न्याय संहिता (बीएनएस), 2023 की धारा 103 (2) के तहत मॉब लिंचिंग के नए अपराध को दंडनीय बनाया गया है। भारतीय न्याय संहिता (बीएनएस) की धारा 103 (2) में यह प्रावधान है कि जब एक साथ मिलकर पांच या इससे अधिक व्यक्तियों का एक समूह नस्ल, जाति या समुदाय, लिंग, जन्म स्थान, भाषा, व्यक्तिगत विश्वास या किसी अन्य समान आधार पर हत्या करता है, तो ऐसे समूह के प्रत्येक सदस्य को मौत की सजा या आजीवन कारावास की सजा दी जाएगी और उस पर जुर्माना भी लगाया जाएगा।

DIGITISATION OF DAIRY SECTOR**651. SHRI SUDHEER GUPTA:****SHRI RAVINDRA VASANTRAO CHAVAN:****SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:**

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether the Government has undertaken any initiatives to digitise India's dairy sector to improve productivity, transparency, traceability and farmers' incomes;
- (b) if so, the details thereof along with the areas covered under these initiatives;
- (c) the details of digital platforms, mobile applications, databases and technology-driven interventions introduced for digital transformation during the last three years;
- (d) the number of dairy farmers, milk cooperatives and private dairies onboarded under such digital initiatives, State/UT-wise; and
- (e) the steps taken by the Government to address the challenges relating to digital literacy, internet connectivity, data security and inclusion of small and marginal dairy farmers in the digital ecosystem?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) and (b) Yes. The Department of Animal Husbandry and Dairying, GoI has launched the National Digital Livestock Mission (NDLM) for creating a digital database of livestock and related services across the country. Major objective of NDLM are to enhance the Productivity and Breed Improvement, strengthen Disease Surveillance and Control, to create a system enabling related information to Livestock owners and the traceability in Livestock products. The system has been implemented in all States/ Union Territories of Union of India.

(c) Two mobile applications, namely **“Bharat Pashudhan”** and **“1962”** as well as web interfaces have been made for the use of workforce. **“Bharat Pashudhan”** is an Android based application, available on Google Playstore for the use of field workforce for recording the field activities. In Bharat Pashudhan a unique ID in the form of 12 digit bar coded ear tag is issued to all livestock animals. Utilizing this Tag ID as a primary key field workers record information from the field in respect of every animal which includes - animal registrations, artificial inseminations and all breeding activities, change in ownership, vaccinations, e-prescriptions, ration balancing, disease reporting, milk recording, etc. Similarly, mobile application **“1962”** for the Livestock Owners is empowering them with information of their animals, schemes and facilities available to them in Livestock Sector. This app is connected to NDLM database for providing information to livestock owner about his/her animals registered and is also connected with Department of Animal Husbandry and Dairying (DAHD), GoI website to provide latest information about

schemes/programmes of the DAHD.

(d) As on date the number of livestock owners registered in the Bharat Pashudhan portal is 9.54 crore, pashu aadhar registered 36.30 crore, field workforce registered 4 lakhs, vaccination records entered in systems are 148.86 crore and all type of transactional records available in Bharat Pashudhan is 250 crore. State wise number of registered animal owners including of small/ marginal dairy farmers, milk cooperatives and private dairy farms on boarded for their animal management till date are given in the enclosed **Statement**.

(e) The steps taken by the Government to address the challenges relating to digital literacy, internet connectivity, data security and inclusion of small and marginal dairy farmers in the digital ecosystem are - the mobile application has been designed for on-line as well as offline use in the field. The transactions can be recorded in off-line mode where the connectivity or internet network is not strong enough to capture the information online and can be synced later from the better connectivity area. Regarding data security both web and mobile application has been audited with certified auditors against all applicable guidelines, advisories, white papers and vulnerability notes issued by advisory bodies of the Government. The application is hosted on secured cloud environment managed by Digital India Corporation, Ministry of Electronics and Information Technology (MeitY), Government of India.

STATEMENT**State wise number of registered animal owners**

Sl. NO.	States/ UTs name	Number of registered animal owners including Dairy Farmers		
		Total	Milk Cooperatives	Private Dairy Farms
1	Andaman and Nicobar Islands	3,829	-	-
2	Andhra Pradesh	36,74,223	8	22
3	Arunachal Pradesh	50,019	-	1
4	Assam	33,85,783	-	33
5	Bihar	76,41,104	11	44
6	Chandigarh	2,135	-	-
7	Chhattisgarh	24,65,695	1	5
8	Delhi	19,767	-	2
9	Goa	8,643	1	-
10	Gujarat	65,24,689	16	54
11	Haryana	20,01,440	5	13
12	Himachal Pradesh	13,22,174	-	7
13	Jammu and Kashmir	19,16,232	-	76
14	Jharkhand	22,80,271	1	6
15	Karnataka	70,47,120	17	6
16	Kerala	12,05,035	3	4
17	Ladakh	47,026	-	-
18	Lakshadweep	1,030	-	-
19	Madhya Pradesh	79,55,098	8	43
20	Maharashtra	68,48,034	11	909
21	Manipur	68,010	1	-
22	Meghalaya	1,33,665	2	2
23	Mizoram	26,493	-	-

24	Nagaland	60,598	-	-
25	Odisha	36,08,841	6	3
26	Puducherry	22,258	-	-
27	Punjab	16,01,711	8	23
28	Rajasthan	82,92,629	18	56
29	Sikkim	89,094	-	-
30	Tamil Nadu	38,93,818	13	12
31	Telangana	21,02,292	3	6
32	Dadra Nagar Haveli and Daman Diu	8,893	-	-
33	Tripura	3,95,522	-	2
34	Uttar Pradesh	1,19,98,569	13	69
35	Uttarakhand	12,98,126	5	3
36	West Bengal	74,31,924	5	5
	Total	9,54,31,790	156	1,406

MULTI-STATE COOPERATIVE SOCIETIES

652. SHRI SACHITHANANTHAM R.:

Will the Minister of **COOPERATION** be pleased to state:

- (a) the details and number of Multi-State Cooperative Societies that have collapsed or defaulted during the last five years;
- (b) the number of depositors affected thereof and the total amount involved; and
- (c) the actions taken against the collapses/default?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH):

(a) to (c) Cooperative Societies registered under the provisions of the Multi-State Cooperative Societies (MSCS) Act, 2002 function as autonomous cooperative organisations and are accountable to their members. MSCSs function as per the provisions of Multi-State Cooperative Societies Act, 2002 and Rules framed there under read with approved bye-laws of the Society, which includes the role and powers of the member, Board, General Body of the Society and Central Registrar of Cooperative Societies (CRCS). As per the provisions of Section 49 of the MSCS Act, 2002, the business matters such as to admit members, to accept the deposits and refund to depositors etc., fall under the powers and functions of the board of the Society and the day to day management of the Society fall under the powers and functions of the Chief Executive of the Society as per the provisions of Section 52 of the MSCS Act, 2002.

In case of irregularities in the functioning of the society including financial embezzlement and default in repayment of deposits to the depositors, winding up orders of the Society under the provisions of section 86 of the MSCS Act, 2002 is passed and a liquidator is appointed under the provisions of Section 89 of the Act, to liquidate the assets of Society and to payment of deposits to depositors under the provision of the MSCS Act, 2002 and Rules framed thereunder.

In the last five years, 56 Multi-State Cooperative Societies were brought under liquidation under the provision of MSCS Act, 2002 and Rules framed thereunder as per details given in the enclosed **Statement**.

STATEMENT

List of Multi-State Cooperative Societies, which are under liquidation in the last five years

S. No.	Name of Society	Year of Liquidation Order
1.	Sanjivani Credit Cooperative Society Ltd., Rai Colony Road, Barmer 344001, Rajasthan	2021
2.	Bharti Credit Cooperative Society Ltd., 1stFloor, Police Line Choraha, Ajmer-305001, Rajasthan	2021
3.	Skylark Multi-State Cooperative Group Housing Society Ltd., (A-4/301, Paschim Vihar, New Delhi-110063)	2021
4.	Crown Credit Cooperative Society Ltd., (Office No.203, TSL Plaza, ESI Market, Plot No.9, Sector-6, Dwarka, Behind ICICI Bank, Delhi-110075)	2021

5.	HBN Credit Cooperative Society Ltd., (Business Unit No. 529, 5 th Floor, HBN Office, D Mall, Plot D, District Centre, Pashim Vihar, New Delhi 110087)	2021
6.	The Evergreen Agro Multi State Co-operative Society Limited, H-124, 2 nd Floor, Sector-63, Noida-201309, Uttar Pradesh	2021
7.	The Uttar Pradesh Cooperative Construction and Development Ltd., 22, Gokhle Marg, Greenwood Apartment, Lucknow	2021
8.	Capital Credit Cooperative Multi State Society Ltd., Firozabad, UP (No. R-11017/118/2015-LandM)	2021
9.	Prithivi Credit Cooperative Society Ltd., 102, Sffair, Court Apartment, 3A Jopling Road, Near Lucknow Public School, Lucknow, U.P. 226 001 (R-11017/25/2017-LandM)	2021
10.	Grahak Bazar Cooperative Society Ltd., (202, G Block, Sai Complex, 2-2-1975/2, Bagh, Amberpet, Hyderabad-500013 Andhra Pradesh)	2021
11.	Lakshya Multipurpose Cooperative Society Ltd., (First Floor, Above Khalsa Automobiles, Opp. Hotel Sangam, Near Dr. Bansal Hospital, Tinkoni Chowk, Bathinda-151001, Punjab	2021
12.	Shree Swastik Credit Cooperative Society Limited, Near Sonu Brothers, Main Market, Sumerpur, District Pali, Pin- 306902 (Rajasthan)	2022
13.	Arth Credit Cooperative Society Ltd., Plot No.43, Opposite Asapura Mandir, Chouqasni Road, Jodhpur, Rajasthan	2022
14.	Navjeevan Credit Cooperative Society Ltd., High School Road, Barmer, Rajasthan 344001	2022
15.	Samay Credit Cooperative Society Ltd., 129, Near Sethi Nursing Home, Hanumangarh Town, Rajasthan-335513	2022
16.	Lokhit Bharti Credit Cooperative Society Ltd., DSM No.635, 6th Floor, DLF Tower, Shivaji Marg, Najafgarh Road, New Delhi – 110015	2022
17.	Eye Vision India Credit Cooperative Society Ltd, A-112, Gali No.1, Shakarpur, Delhi 110092	2022
18.	Aadi Credit Cooperative Society Ltd 915, Pearls Omaxe	2022

	Tower 2, Netaji Subhash Palace, New Delhi 110034	
19.	Kisan Agro-Tech Cooperative Society Ltd., 604-A, Pearls Business Park, Netaji Subhash Place, Pitampura, New Delhi-110034	2022
20.	Malaika Multi State Cooperative Credit Society Ltd., Malaika Estate, RajeShivaji Nagar, Sakivihar Road, Pawai, Mumbai-400042	2022
21.	Rainbow Multi State Credit Cooperative Society Ltd., Balaji Majestic, Mithu Road, Bank More, Dhanbad, Jharkhand	2022
22.	Rubi Credit Cooperative Society Ltd, (Shakun, Narsinghpura Faisagar Road, Ajmer, Rajasthan -305001)	2023
23.	Khusi Credit Cooperative Society Ltd., Plot No. 17, Opposite O.S. Motors, Near Bombay Motors Circle, Upper Chopasni, Jodhpur, Rajasthan -342001)	2023
24.	Real India Credit Cooperative Society Ltd., Mahalaxmi Colony, Abu Road, Distt. Sirohi, Rajasthan	2023
25.	Swarn India Multi State Credit Cooperative Society Ltd., 1 st Floor, Aghoria Bazar, Muzaffarpur, Bihar	2023
26.	Chakra Multistate Credit Cooperative Society Ltd., Padmarekha, 134, M.B. Road, P.O. Nimta, Kolkata-700049, West Bengal	2023
27.	Rage Multi State Credit Cooperative Society Ltd., Parial Market, 3rd floor, Near 1 No. Rail Gate, Post Harba Dist. North 24 Parganas, 743263	2023
28.	Sovereign Multipurpose Cooperative Society Ltd, P-164/1, CIT Road, Scheme-7M, Ultadanga, Ground Floor, near ICICI ATM, PS Manicktala, 24 Parganas (North) Kolkata 700054 West Bengal	2023
29.	Universal Multi State Credit Cooperative Society Ltd. 24, Hemata Babu Sarani, Manglam Building, Block – A, 3 rd Floor, office No. 304, Kolkata 700001 West Bengal	2023
30.	Misal Multipurpose Cooperative Society Ltd., Godrej Water Side, Tower-2,15th Floor, Office No.1505, 1506, 1507, Plot No.5, Block DP, Salt Lake, Sector-V, Kolkata-700091, West	2023

	Bengal	
31.	Mohan Kripa Credit Cooperative Society Ltd., SKSS BHAROSA, Ground Floor, SKSS Plaza, Main Road, Gandhi Colony, Jaisalmer-345001	2024
32.	Welcome India Credit Cooperative Society Ltd., Opp. Kohinoor Cinema, Behind Rameshwar Mandir, Jodhpur, Rajasthan	2024
33.	Amardeep Credit Cooperative Society Ltd., 306, Mahaveer Palace, Opposite Circuit House, Ratanada, Jodhpur, Rajasthan	2024
34.	Wagar Credit Cooperative Society Ltd., Illrd Floor, Wagar Complex, Rati Talai, Banswara, Rajasthan	2024
35.	Maharani Multi State Cooperative Credit Society Ltd, 45-46, Vishnu Nagar, Benad Road, Jaipur, Rajasthan	2024
36.	United Multi State Credit Cooperative Society Ltd., C-52, Keshav Enclave, Janpath, Lalkothi, Jaipur, Rajasthan	2024
37.	Vikas Cooperative Credit Society Ltd., 222, Bhaskar Mohalla, Pokran, Jaisalmer, Rajasthan	2024
38.	Golden Credit Cooperative Society Ltd., 5, T.M. Colony, Behind Pradeep Hospital, Bharatpur, Rajasthan-321001	2024
39.	Dryararadha Multi State Cooperative Credit Society Ltd., Rajyog Pingale Complex, Jalna Road, Beed, Maharashtra-431122	2024
40.	Trinity Multistate Cooperative Credit Society Ltd., Second Floor, Royal Square, Ring Road, Tedi Pulia Chauraha, Lucknow-226022, Uttar Pradesh	2024
41.	Kamuna Credit Cooperative Society Ltd., B-3, Aarohi Complex, Sector H, Aliganj, Lucknow-226024	2024
42.	Gramin Kisan Vikas Seva Multipurpose Cooperative Society Ltd., Bhagwati Niwas, 201, New Colony, Near Mandir, Husenabad, Jaunpur, Uttar Pradesh-222001	2024
43.	Dadra Nagar Haveli Sahakari Khand Udyog Mandali, New Marketing Centre, Room No. 16 and 17, Dadra Nagar Haveli, Silvassa	2024

44.	EVOS Multistate Credit Cooperative Society Ltd., Plot No. 780, Sahid Nagar, Maharsi College Road, Bhubaneswar-751007	2025
45.	CMAX Credit Cooperative Society Ltd., 605-606, Jaina Tower-II, District Centre Janakpuri, Delhi-110058	2025
46.	Human Welfare Credit and Thrift Cooperative Society Ltd., Office No. 8, D-5, Laxmi Nagar, New Delhi-110092	2025
47.	Lustiness Janhit Credit Cooperative Society Ltd., 77-B, Chhatterpur Enclave, Maidan Garhi Road, New Delhi-110074	2025
48.	Bhu-laxmi Multistate Co-operative Group Housing Society Ltd., Flat No. 18, Pocket 7, Sector 12, Dwarka, New Delhi-110075	2025
49.	Janshakti Multi-State Multi-Purpose Cooperative Society Ltd., Rathi Building, Plot No. 231/18A, Veena Enclave, Nangloi, New Delhi-110041	2025
50.	State Bank of India Employee's (Charles Coutto) Cooperative Society Ltd., Plot (House) No. 380, Behind Punjab National Bank, Near Orange City School, Mohan Nagar, Maharashtra-440001	2025
51.	Shri Sairam Urban Multistate Cooperative Credit Society Ltd., 193, Malives Parbhane Estate, Subhash Road, Beed, Maharashtra-431122	2025
52.	Rajasthan Multi State Cooperative Credit Society Ltd., Laxmi Market, Near Dr. Wangikar Hospital, Parli, Vajinath, District Beed, Maharashtra	2025
53.	Jijau Maa Saheb Multi State Cooperative Credit Society Ltd., In front of Rashtramata Jijau Statue, Central Road, Beed, Maharashtra	2025
54.	Parivartan Urban Multi State Cooperative Credit Society Ltd., Gundekar Niwas, Gajanan Mandir Road, Majalgaon, Dist. Beed, Maharashtra	2025
55.	The Loni Urban Multi State Credit and Thrift Cooperative Society Ltd., Sector-1, 1F-CS-04, 1 st Floor, Ansal Plaza, Vaishali, Ghaziabad-201010, Uttar Pradesh	2025

56.	Panchawati Multi State Cooperative Credit Society Ltd., 1168/D, 2 nd Floor, Abhimaan Building, 18 th "C" Main Road, V-Block, Rajaji Nagar, Bangalore, Karnataka-560010	2025

EDIBLE OIL SECURITY

653. SHRI SUKHDEO BHAGAT:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the farmers are rapidly shifting from oilseeds to maize due to low domestic oilseed prices, if so, the details thereof;
- (b) whether the same has been noted in the June 30, 2025 Ministry report despite the Government's goal of oil self-reliance; and
- (c) the reasons for the urgent policy interventions (like MSP or import tariffs) are being implemented to reverse this trend and ensure edible oil security?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c) As per the final estimate of the Department of Agriculture and Farmers Welfare (DAandFW), the area under oilseed cultivation has increased from 301.92 lakh hectares in 2023–24 to 304.40 lakh hectares in 2024–25. The production of oilseeds has also increased from 396.69 lakh tonnes in 2023-24 to 429.89 lakh tonnes in 2024-25.

The National Mission on Edible Oils – Oilseeds (NMEO-OS) was approved on 3rd October, 2024 to boost domestic oilseed production and move towards self-reliance (Atmanirbhar Bharat) in edible oils. Minimum Support Price (MSP) and import tariffs are being implemented to ensure fair prices for farmers, protect them from market fluctuations, reduce dependence on imports and encourage higher domestic production of edible oils. Procurement under the Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA) scheme also covers oilseeds and helps farmers get better prices and income support.

CREDIT SUPPORT TO FARMERS TO ACQUIRE LONG-TERM AGRICULTURAL ASSETS

654. SHRI LAVU SRI KRISHNA DEVARAYALU:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state :

- (a) whether the Government provides credit support to farmers for the creation or acquisition of long-term agricultural assets such as farm machinery, irrigation structures and post-harvest infrastructure;
- (b) if so, the number of beneficiaries supported under such schemes during the last three years, year-wise and State-wise specifically district-wise for Andhra Pradesh;

- (c) the total quantum of credit disbursed for long-term agricultural investments under Government-supported credit schemes during the last three years, year-wise and State-wise;
- (d) whether the Government has undertaken any assessment of the gaps or challenges faced by farmers, particularly small, marginal and tenant farmers, in accessing credit for long-term agricultural infrastructure; and
- (e) if so, the details of such findings and the measures taken to enhance credit access for these categories of farmers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c) The Government of India provides credit support under the Agriculture Infrastructure Fund (AIF) through 3% per annum interest subvention. Credit guarantee coverage for loans up to ₹ 2 crore is also supported under **Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE)** and NABSanrakshan. This support is available to eligible beneficiaries viz. farmers, Farmer Producers Organizations (FPOs), Cooperatives, Primary Agricultural Credit Societies (PACS), Self Help Groups (SHGs), agri-entrepreneurs start-ups etc for creating post-harvest infrastructure, irrigation structures and farming assets such as custom hiring centers, warehouses, silos, cold storages, pack-houses, sorting and grading units, assaying facilities, solar pumps, primary processing centers, and logistics/supply-chain infrastructure etc. The details of beneficiaries and credit

disbursed under AIF over the last three years, year-wise and state-wise, along with district-wise data for beneficiaries in Andhra Pradesh are given in the enclosed **Statement**.

(d) and (e) AIF has been designed to facilitate access to medium/long term institutional credit to wide categories of beneficiaries including small, marginal and tenant farmers. There is **no minimum cap on the loan amount** enabling financing of **small and need-based infrastructure assets**, which are suitable for small and marginal farmers. Further, **no collateral of land is required for loans up to ₹2 crore**, which significantly benefits tenant farmers and sharecroppers. Government has undertaken a **third-party Impact Assessment study** which was conducted by **Indian Institute of Management (IIM), Ahmedabad** to evaluate access to credit, performance of assets and overall outcomes under the scheme. The major findings of the assessment report are as follows:-

- (i) AIF has emerged as a strong platform for accelerating agri-infrastructure development across states. Beneficiaries reported better price realisation driven by mechanisation.
- (ii) Effective engagement with state departments, district agencies, and financial institutions has ensured broad reach and steady expansion of assets.

- (iii) Lending institutions report excellent portfolio performance with NPAs below 3%, and over 97% of supported projects operational, indicating high execution efficiency.
- (iv) AIF generates substantial rural employment. Each unit generates 8–9 direct and 4 indirect jobs, with 12–15% female participation, supporting mid-scale agri-entrepreneurs and promoting inclusive growth.
- (v) Investments in storage, cold chains, processing units and custom hiring centres have improved operational efficiency and enhanced price realisation
- (vi) AIF has strengthened enterprise credibility, skills, and local recognition, fostering agri-entrepreneurship, reducing youth migration, and indirectly enhancing climate resilience through modern infrastructure like cold storage, polyhouses, and hydroponics.

STATEMENT

Details of beneficiaries and credit disbursed under AIF over the last three years, year-wise and state-wise along with district-wise data for beneficiaries in Andhra Pradesh

Year wise- State wise Beneficiary and credit disbursed (Am Rs in Crore)									
Sr No.	State and UT	2022-23		2023-24		2024-25		Total	
		Beneficiary Count	Am.	Beneficiary Count	Am.	Beneficiary Count	Am.	Beneficiary Count	Am.
1	ANDHRA PRADESH	396	310.42	357	309.55	1362	355.31	2115	975.28
2	ARUNACHAL PRADESH	1	1.51	2	0.92	-	0.00	3	2.44
3	ASSAM	157	205.48	194	245.75	140	136.06	491	587.28
4	BIHAR	435	233.45	409	330.63	752	393.27	1596	957.35
5	CHANDIGARH	1	-	2	1.77	1016	613.39	1019	615.17
6	CHHATTISGARH	325	345.12	513	436.15	1016	613.39	1854	1394.67
7	DELHI	1	0.31	4	6.43	3	7.75	8	14.49
8	GOA	5	1.77	9	3.21	11	22.23	25	27.21
9	GUJARAT	762	662.09	1023	718.88	1498	1270.47	3283	2651.44
10	HARYANA	570	664.32	2061	868.31	3243	1069.16	5874	2601.79
11	HIMACHAL PRADESH	149	37.42	189	51.10	258	62.46	596	150.98
12	JAMMU AND KASHMIR	31	32.65	52	107.01	128	179.36	211	319.02
13	JHARKHAND	90	58.10	112	105.62	194	125.07	396	288.79
14	KARNATAKA	882	814.85	993	864.32	1176	1039.64	3051	2718.80

15	KERALA	687	240.01	954	236.31	1508	299.93	3149	776.26
16	MADHYA PRADESH	2602	1815.98	2864	1402.50	4935	1856.66	10401	5075.14
17	MAHARASHTRA	2502	1407.00	3729	1578.54	3683	1944.41	9914	4929.94
18	MANIPUR	1	0.10	1	0.19	-	0.00	2	0.29
19	MEGHALAYA	2	6.92	-	0.00	1	-	3	6.92
20	NAGALAND	1	1.78	2	1.75	-	0.00	3	3.53
21	ODISHA	303	205.94	965	476.95	1382	607.40	2650	1290.29
22	PUDUCHERRY	1	0.75	1	1.10	4	1.23	6	3.08
23	PUNJAB	2223	619.91	9755	2150.73	10188	1970.66	22166	4741.30
24	RAJASTHAN	536	539.34	1036	697.25	1240	506.11	2812	1742.70
25	TAMIL NADU	2660	669.61	1811	551.85	1185	746.97	5656	1968.43
26	TELANGANA	636	662.38	670	716.27	936	702.69	2242	2081.35
27	THE DADRA & NAGAR HAVELI & DAMAN & DIU	1	1.00	-	0.00	-	0.00	1	1.00
28	TRIPURA	2	2.18	3	6.40	5	0.59	10	9.17
29	UTTAR PRADESH	1054	941.01	2503	1517.59	5093	2068.61	8650	4527.22
30	UTTARAKHAND	103	109.95	183	126.53	205	178.13	491	414.61
31	WEST BENGAL	757	457.56	1697	537.66	2642	648.84	5096	1644.06
Total		17876	11048.94	32094	14051.28	43804	17419.78	93774	42519.99

Year wise District wise Beneficiary counts of Andhra Pradesh District					
Sr No.	Districts	2022-23	2023-24	2024-25	Total
1	Alluri Sitharama Raju	3		5	8
2	Anakapalli	6	7	40	53
3	Ananthapuramu	19	18	66	103
4	Annamayya	3	1	2	6
5	Bapatla	17	17	36	70
6	Chittoor	12	5	11	28
7	Dr. B.R. Ambedkar Konaseema	12	5	34	51
8	East Godavari	18	23	124	165
9	Eluru	13	10	69	92
10	Guntur	28	14	28	70
11	Kakinada	9	10	61	80
12	Krishna	4	20	85	109
13	Kurnool	11	9	66	86
14	Nandyal	36	31	132	199
15	Ntr	5	10	71	86
16	Palnadu	15	20	41	76
17	Parvathipuram Manyam	17	28	31	76
18	Prakasam	15	9	20	44
19	Sri Potti Sriramulu Nellore	34	12	55	101
20	Sri Sathya Sai	7	4	23	34
21	Srikakulam	37	43	86	166
22	Tirupati	10	10	25	45
23	Visakhapatnam	5	9	13	27
24	Vizianagaram	34	19	115	168
25	West Godavari	18	12	91	121
26	Y.S.R.	8	11	32	51
Total		396	357	1362	2115

पारंपरिक हथकरघा वस्त्रों का संरक्षण

655. श्री संदिपनराव आसाराम भुमरे:

श्री निलेश ज्ञानदेव लंके:

डॉ. शिवाजी बंडाप्पा कालगे:

श्री ज्ञानेश्वर पाटील:

क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने देश के विभिन्न राज्यों, विशेषकर महाराष्ट्र और मध्य प्रदेश में प्रचलित पारंपरिक हथकरघा वस्त्रों और डिजाइनों का कोई मानचित्रण तैयार किया है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और देश के विभिन्न राज्यों के विभिन्न वस्त्रों और डिजाइनों का ब्यौरा क्या है और इसका इतिहास, कार्यक्षमता, उपयोग और फाइबर आदि क्या हैं; और

(ग) यदि हां, तो महाराष्ट्र के संभाजीनगर जिले का और तत्संबंधी राज्य-वार ब्यौरा क्या है?

विदेश मंत्रालय में राज्य मंत्री; तथा वस्त्र मंत्रालय में राज्य मंत्री (श्री पबित्रा मार्गेरिता):

(क) से (ग) विकास आयुक्त (हथकरघा) कार्यालय, वस्त्र मंत्रालय ने पारंपरिक ज्ञान के पुनरुद्धार और वस्त्र क्षेत्र में समकालीन अनुसंधान और नवाचार का संग्रहण करने के लिए राष्ट्रीय हथकरघा विकास कार्यक्रम (एनएचडीपी) के तहत नेशनल इंस्टीट्यूट ऑफ फैशन टेक्नोलॉजी, नई दिल्ली के साथ मिलकर 'क्राफ्ट रिपोजिटरी' परियोजना शुरू की है।

इस परियोजना के भाग के रूप में, राष्ट्रीय हथकरघा दिवस 7 अगस्त, 2023 के अवसर पर रिपोजिटरी ऑफ़ इंडियन टेक्स्टाइल्स एंड क्राफ्ट्स (आरटीसी) पोर्टल की सार्वजनिक प्रयोग के लिए शुरुआत की गयी है।

आरटीसी पोर्टल पर कुल 457 क्राफ्ट (161-हैंडलूम और 296-हैंडीक्राफ्ट) को विस्तृत जानकारी के साथ अपलोड किया गया है और ये www.vastrashilpakosh.in पर सार्वजनिक रूप से उपलब्ध हैं। प्रत्येक क्राफ्ट के बारे में क्राफ्ट, भूगोल और एथनोग्राफी, प्रक्रिया, टूल्स और तकनीक और दूसरी संबंधित जानकारी का संक्षिप्त विवरण पोर्टल में संकलित करके उपलब्ध कराया गया है।

161 हैंडलूम क्राफ्ट में से, संभाजीनगर जिले के 2 क्राफ्ट सहित 11 क्राफ्ट महाराष्ट्र राज्य और 4 क्राफ्ट मध्य प्रदेश से संबंधित हैं।

INCREASE IN FISH PRODUCTION

656. DR. HEMANT VISHNU SAVARA:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the details of the increase in fish production as of December 2025 since the launch of the scheme Pradhan Mantri Matsya Sampada Yojana (PMMSY);
- (b) the number of women beneficiaries via disbursement of funds under the scheme during the said period;
- (c) whether support has been provided for cold chains, processing and packaging under the scheme during the said period and if so, the details thereof; and
- (d) the detail of the beneficiaries, disbursement of funds and the fish production in the Palghar district in Maharashtra during the last three years?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, Government of India with effect from the Financial Year 2020-21 is implementing Pradhan Mantri Matsya Sampada Yojana (PMMSY) for holistic development of fisheries and aquaculture sector in the country. This scheme during its implementation period of last five years has made vital contribution towards augmentation of fish production in the country. During the period of PMMSY, the fish production in the country has increased from 141.64 lakh tonne (2019-20) to 197.75 lakh tonne (2024-25).

(b) The PMMSY inter-alia encompasses inclusive development by providing higher financial assistance of 60 percent of the unit cost for women beneficiaries under beneficiary-oriented activities. Under the PMMSY, during the last five Financial Years (2020-21 to 2024-25), fisheries development proposals amounting to Rs. 4061.96 crore with central share of Rs. 1534.46 crore have been sanctioned for covering a total 99,018 women beneficiaries across various States and Union Territories..

(c) The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, Government of India during the last five years (FY 2020-21 to FY 2024-25), has sanctioned a total of 734 cold storages and ice plants, 27,301 units of

fish transportation facilities such as 10924 motorcycles with ice boxes, 9412 bicycles with ice boxes, 3915 auto rickshaws, 1265 live fish vending units, 1406 insulated trucks and 379 refrigerated trucks, 6410 fish kiosks, 202 retail fish markets, 21 wholesale fish markets under PMMSY in all the States and Union Territories at a total cost of Rs 2375.25 crore.

(d) The Department of Fisheries, Government of Maharashtra, has reported that during the last three years, i.e., from FY 2022–23 to FY 2024–25, a total of six (06) projects are sanctioned in Palghar District with a total project cost of ₹1.92 crore. The State Government of Maharashtra has further reported that 32 fish production related projects are sanctioned in Palghar District during the last five years (FY 2020–21 to FY 2024–25) under the PMMSY. It is further reported that the production related projects taken up under PMMSY have also contributed towards overall fish production of 61.40 tonnes in Palghar District.

STRENGTHENING PACS AND MULTIPURPOSE COOPERATIVES

657. SHRI SUKANTA KUMAR PANIGRAHI:

Will the Minister of **COOPERATION** be pleased to state:

- (a) whether the Government's initiative to strengthen PACS and multipurpose cooperatives has significantly benefited farmers, dairy and fisheries sectors across the country;

- (b) if so, the details thereof, State-wise, particularly in Odisha and Aspirational Districts including Kandhamal; and
- (c) whether digital integration and inclusion of women, SHGs and small farmers in Odisha have improved cooperative-based income generation and service delivery, if so, the details thereof?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH):

(a) and (b) The Government's initiative to transform Primary Agricultural Credit Societies (PACS) into multipurpose entities has significantly strengthened rural economic activity across the agriculture, dairy and fisheries sectors. Through adoption of the Model Bye-laws for PACS, these societies are now enabled to undertake more than 25 business activities, including operation of petrol pumps, LPG distributorships, Jan Aushadhi Kendras and Common Service Centres, thereby diversifying income streams and improving financial sustainability.

In the agriculture sector, the initiative has enhanced infrastructure and post-harvest support through the World's Largest Decentralized Grain Storage Plan, under which godowns and custom hiring centres are being established at the PACS level, reducing post-harvest losses, transportation costs and distress sales while improving price realisation for farmers. Market access has been strengthened under the Atmanirbharta Abhiyan, enabling farmers to register through cooperatives for assured procurement of pulses and maize at Minimum

Support Price. Further, over 38,000 PACS have been upgraded as Pradhan Mantri Kisan Samriddhi Kendras (PMKSKs), providing a single-window platform for fertilizers, seeds and soil-testing services. The PACS Computerization Project, covering 79,630 PACS, has improved transparency and efficiency through ERP-based systems, resulting in faster credit delivery and reduced transaction costs.

In the dairy sector, White Revolution 2.0 aims to enhance milk procurement by 50 per cent over five years through expansion of cooperative coverage in uncovered areas. By early 2026, over 21,000 new Dairy Cooperative Societies had been registered nationwide. Fiscal measures such as GST rationalisation—including nil GST on milk and paneer and reduction of GST on butter, ghee and cheese—have improved competitiveness of cooperative dairy products, with a substantial share of consumer price benefits accruing to dairy farmers.

In the fisheries sector, the Government is converting 1,000 fisheries cooperative societies into Fish Farmer Producer Organisations (FFPOs) to improve market linkages and value addition. The National Cooperative Development Corporation (NCDC) has extended significant financial assistance to strengthen FFPO infrastructure and business capacity.

Overall, the establishment of the National Cooperative Database (NCD)—covering 8.4 lakh cooperatives and about 32 crore members—has enabled evidence-based planning and identification of coverage gaps. In addition, apex cooperative institutions such as the National Cooperative Exports Limited (NCEL)

and National Cooperative Organics Limited (NCOL) have expanded market access for primary producers, with NCEL exporting commodities worth over ₹5,300 crore to 29 countries.

In order to strengthen Primary Agricultural Credit Societies (PACS) and multipurpose cooperatives aim to significantly benefit farmers as well as the dairy and fisheries sectors across the country the Government, on 15.02.2023, has approved the Plan for establishing new multipurpose PACS or primary dairy/ fishery cooperative societies covering all the uncovered Panchayats/ village in the country by 2028.

As a result of the initiatives taken by the Government, 32,802 new PACS, dairy, and fishery cooperative societies have been registered nationwide since 15.02.2023. The State-wise details of PACS, dairy, fishery cooperative societies formed along with members associated with them are given in the enclosed **Statement**. In Odisha, there are 8,361 cooperative societies, of which 7,754 are functional. Under the national plan, 2,281 new cooperative societies have been registered in the State, comprising 1,543 Multipurpose PACS, 679 Dairy Cooperative Societies. Further, 59 Fishery Cooperative Societies, and 209 existing dairy societies have been strengthened. In the Aspirational District of Kandhamal, there are 103 cooperative societies with a total membership of 2,37,288, including 76 PACS and 2 fishery cooperatives.

(c) Digital integration and targeted inclusion of women, Self-Help Groups (SHGs), small and marginal farmers and tribal communities in Odisha have led to improvements in cooperative-based income generation and service delivery. Odisha has registered 2,281 new PACS, Dairy and Fishery Cooperative Societies and strengthened existing ones, while adoption of Model Bye-laws has enabled PACS to undertake multiple business activities such as PM Kisan Samriddhi Kendras , Common Service Centres, etc. These Bye-laws provide for broad-based membership and ensure adequate representation of women and Scheduled Castes/Scheduled Tribes (SC/ST) in cooperative governance. Further, the Multi-State Cooperative Societies (Amendment) Act, 2023 mandates reservation of two seats for women and one seat for SC/ST members on the boards of multi-State cooperative societies. The Model Bye-laws also enables PACS to function as multipurpose service centres, allowing small and marginal farmers, SHGs, women, etc. to access affordable credit, quality inputs and allied services at a single point, and to benefit from activities such as warehousing, custom hiring centres and primary processing, thereby improving income realization.

Under the PACS Computerization Project, 4,240 PACS in the State have been sanctioned for onboarding onto a common ERP-based national software, with ₹18.07 crore released during FY 2025–26 for hardware, digitization and support systems. This aims to improve transparency, enable real-time transaction

recording and facilitate faster delivery of credit and non-credit services to members. Inclusive governance reforms, including mandatory representation of women and SC/ST members on cooperative boards, have further strengthened participation of marginalized groups.

The National Cooperation Policy (NCP) 2025 also emphasizes promotion of membership and leadership roles for women and weaker sections. Support for women and SHGs is further strengthened through schemes such as Swayam Shakti Sahakar Yojana for onward lending to Women SHGs and Nandini Sahakar for promoting women-led cooperatives.

Further, targeted financial assistance and diversification of cooperative activities have enhanced income opportunities. Over the last three years, ₹0.20 crore has been disbursed to women- and tribal-led cooperatives, and support to Women SHGs is being extended through the Swayam Shakti Sahakar Yojana.

STATEMENT

State-wise details of PACS, dairy, fishery cooperative societies formed along with members associated with them

	M-PACS		Dairy Cooperative Societies		Fisheries Cooperative Societies	
State	Formed	Membership	Formed	Membership	Formed	Membership
Andaman & Nicobar Islands	1	12	1	10	11	132
Andhra Pradesh	11	110	1034	21946	2	79
Arunachal Pradesh	121	2584	15	185	20	223

Assam	469	11820	591	13921	81	1823
Bihar	57	98369	4589	184538	2	104
Chhattisgarh	469	263645	351	5226	322	5904
Goa	37	1148	5	53	3	32
Gujarat	525	89678	706	41774	23	1371
Haryana	31	22282	161	5150	6	109
Himachal Pradesh	116	4639	708	9952	6	124
Jammu And Kashmir	216	21728	1313	17636	36	701
Jharkhand	127	40925	257	9745	177	6594
Karnataka	243	65808	1097	110057	45	4828
Ladakh	3	333	3	150	1	20
Lakshadweep	0	0	0	0	7	567
Madhya Pradesh	663	401304	874	21596	226	5817
Maharashtra	149	25864	1140	67249	161	9008
Manipur	104	13791	24	502	67	2220
Meghalaya	228	15772	16	274	7	137
Mizoram	97	5444	2	49	2	42
Nagaland	18	972	5	95	18	704
Odisha	1543	706225	679	30766	59	5119
Puducherry	4	99	3	127	3	1150
Punjab	1	21	463	9955	43	520
Rajasthan	1387	523638	2174	42213	22	462
Sikkim	24	568	61	1309	3	37
Tamil Nadu	28	12126	794	27976	25	2512
Telangana	0	0	173	3736	102	4244
The DD and DNH	6	399	1	333	2	560
Tripura	288	4287	2	28	19	882
Uttar Pradesh	1099	141166	4340	174235	486	14709
Uttarakhand	621	7602	263	8799	120	1408
West Bengal	24	3673	137	5733	3	175
Grand Total	8,710	24,86,032	21,982	8,15,318	2,110	72,317

FUNCTIONING OF CAPART

658. DR. THOL THIRUMAAVALAVAN:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Council of Advancement of People's Action and Rural Technology (CAPART) is still functional;
- (b) if so, the purpose for which it was constituted;
- (c) whether the Government has the details pertaining to the activities done by the CAPART; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a) to (d) The Council for Advancement of People's Action and Rural Technology (CAPART) has been dissolved and **merged with the National Institute of Rural Development and Panchayati Raj (NIRDPR)** through a decision of Cabinet in the year 2020. In view of this, CAPART does not exist as a separate entity and hence, it is **not functional**.

Further, the Ministry has details regarding the activities earlier undertaken by erstwhile CAPART. The objectives and functions of CAPART, as laid down in its Memorandum of Association, pertained to promotion of voluntary action, advancement and dissemination of appropriate rural technologies, capacity building of voluntary organizations, coordination of technology-related efforts for

rural development and acting as a knowledge and information resource in the rural development sector. These objectives are now being addressed through NIRDPR as per extant guidelines.

STEEL PLANTS UNDER SAIL

659. SHRI DULU MAHATO:

Will the Minister of **STEEL** be pleased to state:

- (a) whether the Government has received any representation from public representatives highlighting that contract workers engaged in hazardous industrial production tasks in steel plants under SAIL, perform duties similar to permanent employees but remain deprived of equivalent medical benefits;
- (b) if so, the details of action taken thereon;
- (c) the reasons for disparity in medical coverage between permanent and contract workers;
- (d) whether the Government proposes to extend ESIC or other statutory health insurance benefits to contract workers earning above the current wage ceiling or alternatively introduce a group medical insurance scheme jointly with industry to ensure parity with permanent employees; and
- (e) the details of measures, schemes, pilot projects, or policy amendments under consideration to provide social health security to contract labour at par with permanent employees?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU
SRINIVASA VARMA):**

(a) to (e) Steel Authority of India Limited (SAIL) engages contractors for specialized, intermittent, and non-core activities such as periodic capital repairs, maintenance of plant and equipment, execution of new projects, Addition/Modification/Replacement (AMR) works, road construction, technological cleaning, waste disposal, etc.

SAIL has implemented a Group Personal Accidental Insurance Scheme (GPAIS) for enhanced social security of contract workers. In the unfortunate event of a fatal accident arising out of and in the course of employment within SAIL premises, provision for compassionate employment is extended in accordance with applicable rules.

Representations received from public representatives concerning contract workers engaged in hazardous industrial production activities in SAIL steel plants are examined on priority and appropriate action is taken as per norms.

कृषि अवसंरचना कोष के तहत वित्तपोषण सुविधा

660. श्री हरीभाई पटेल:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) कृषि अवसंरचना निधि के अंतर्गत केन्द्रीय क्षेत्र में संचालित वित्तपोषण सुविधा वाली योजनाओं के उद्देश्य क्या हैं और विगत पांच वर्षों का तत्संबंधी ब्यौरा क्या है;
- (ख) कृषि अवसंरचना निधि के अंतर्गत वित्तपोषण सुविधा के साथ केन्द्रीय क्षेत्र की योजनाओं का वर्तमान ब्यौरा क्या है; और
- (ग) क्या प्रधान मंत्री कुसुम योजना (घटक 'ग') को कृषि अवसंरचना निधि का हिस्सा बना दिया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) और (ख) एग्रीकल्चर इन्फ्रास्ट्रक्चर फंड (एआईएफ) एक केंद्रीय क्षेत्र स्कीम है जिसका उद्देश्य फसलोपरांत प्रबंधन इन्फ्रास्ट्रक्चर और सामुदायिक कृषि संपत्तियों के विकास के लिए मध्यम और दीर्घकालिक ऋण वित्तपोषण जुटाना है। यह स्कीम कृषि लॉजिस्टिक्स को सुदृढ़ करने, फसलोपरांत नुकसान को कम करने, आधुनिक भंडारण, प्रसंस्करण और मूल्यवर्धन सुविधाओं को बढ़ावा देने और कुशल आपूर्ति श्रृंखलाओं के लिए फार्म गेट स्तर पर इन्फ्रास्ट्रक्चर में सुधार करने पर बल देती है। इस स्कीम के तहत, बैंक और वित्तीय संस्थान भारत सरकार द्वारा 3% प्रति वर्ष ब्याज सब्सिडी के साथ ऋण प्रदान करते हैं। सूक्ष्म और लघु उद्यमों के लिए ऋण गारंटी कोष ट्रस्ट (सीजीटीएमएसई) और नवसंरक्षण के तहत ₹2 करोड़ तक के ऋणों के लिए ऋण गारंटी कवरेज भी प्रदान किया जाता है। जुलाई 2020 में स्कीम की शुरुआत से लेकर दिनांक 26.01.2026 तक, एआईएफ के तहत 1,50,431 परियोजनाओं के लिए ₹80,224.15 करोड़ ऋण राशि स्वीकृत की गई है, जिससे ₹1,27,508 करोड़ का निवेश जुटाया गया है।

(ग) ग्रिड से जुड़े कृषि पंपों और स्टैंडअलोन सौर पंपिंग सिस्टमों के सौर ऊर्जाकरण हेतु प्रधानमंत्री – किसान ऊर्जा सुरक्षा एवं उत्थान महाअभियान (पीएम-कुसुम) के घटक बी और सी को सितंबर 2020 में कनवरजेंट मोड में एआईएफ लाभ प्राप्त करने के लिए पात्र परिसंपत्तियों के रूप में शामिल किया गया

था। ऋण घटक को कनवरजेंट मोड में तब कार्यान्वित किया जा सकता है जब स्वयं सहायता समूहों (एसएचजी), संयुक्त देयता समूहों (जेएलजी), जल उपयोगकर्ता संघों, सहकारी समितियों या इसी प्रकार की संस्थाओं के रूप में संगठित किसान समूह एआईएफ के तहत पात्र ऐसी सुविधाएं स्थापित करते हैं। सितंबर 2020 से 26.01.2026 तक, घटक बी और सी के लिए 921 परियोजनाओं के लिए ₹ 29.20 करोड़ की ऋण राशि स्वीकृत की जा चुकी है।

WELFARE AND REHABILITATION BOARD

661. SHRI JOYANTA BASUMATARY:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) the details regarding the number of officers appointed, beneficiaries benefitted and personnel covered under the Welfare and Rehabilitation Board (WARB);
- (b) the details regarding the number of funds allocated, funds dispersed and funds pending with WARB, year-wise;
- (c) whether the Government is incurring losses due to WARB and if so, the details thereof including year-wise losses incurred, plans to reduce losses and compensate the losses incurred so far, year-wise;
- (d) whether there is a plan to establish CAPF Welfare Boards in each State/Union Territory, similar to the Sainik Welfare Board; and
- (e) if so, the details thereof including the tentative timeline, funds available to each board and scope of work?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) to (e) The Welfare and Rehabilitation Board (WARB) is established to look after the welfare and rehabilitation of retired CAPFs personnel and their families including Next of Kins (NoKs) of deceased/disabled personnel. Welfare and Rehabilitation Board (WARB) has further designated 06 Central Welfare Officers, 32 State Welfare Officers (SWOs) and 201 District Welfare Officers (DWOs) in States/UTs. The Board focuses on various objectives, including the development of a system to monitor welfare and resettlement programs while ensuring efficient budgeting and allocation of funds. WARB covers rehabilitation and welfare of CAPF personnel and their dependents. In addition, WARB also monitors Prime Minister's Scholarship Scheme (PMSS), a merit-based initiative that provides financial assistance for higher technical and professional education to the wards of CAPFs/AR personnel. Till date, 54,551 beneficiaries have availed scholarship under this scheme. Since inception, total Rs/- 2,36,21,000 (two crore thirty six lakh twenty one thousand) has been allocated to WARB as Normal Welfare Grant. No proposal to establish CAPF Welfare Boards in each State/Union Territory is under consideration.

PENDING CLAIMS OF PMFBY**662. SHRI E. TUKARAM:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government is aware that a large number of crop insurance claims under the Pradhan Mantri Fasal Bima Yojana (PMFBY) remain pending for settlement till date in several States, including Karnataka, causing serious hardship to farmers;
- (b) if so, the details of such pending claims along with the total amount involved, State-wise and season-wise;
- (c) the details of pending PMFBY claims in Karnataka and the specific reasons for the delay in settlement, district-wise;
- (d) whether accountability has been fixed on implementing agencies and empanelled insurance companies for failure to settle claims on time; and
- (e) if not, the reasons therefor and the concrete steps being taken to ensure time-bound payment of all pending crop insurance claims to farmers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (e) State-wise details of claims reported, claims paid and pending during 2020-21 to 2024-25 under Pradhan Mantri Fasal Bima Yojana (PMFBY) are

given in the enclosed **Statement-I**. Similarly district-wise details in respect of Karnataka are given in the enclosed **Statement-II**.

Majority of the admissible claims under Pradhan Mantri Fasal Bima Yojana (PMFBY) are settled within the stipulated timelines under the Operational Guidelines of the scheme by the insurance companies. However, during the implementation of the scheme some complaints were received in the past about payment of claims which are primarily on account of **(a) delay in providing State Government share of subsidy (b) non-payment/delayed payment or under payment of claims on account of incorrect/delayed submission of insurance proposals by banks (c) discrepancy in yield data and consequent disputes between State Government and insurance companies etc.** The pending claims on account of these issue are settled after their resolution as per provisions of the scheme.

Government has taken various steps to strengthen implementation of this scheme, bring transparency and ensure timely settlement of claims :

- Government has undertaken development of **National Crop Insurance Portal (NCIP)** as a single source of data ensuring subsidy payment, co-ordination, transparency, dissemination of information and delivery of services including direct online enrollment of farmers, uploading/obtaining individual insured famer's details for better

monitoring and to ensure transfer of claim amount electronically to the individual farmer's Bank Account.

- In order to rigorously monitor claim disbursal process, a dedicated module namely '**Digicclaim Module**' has been operationalized for payment of claims from Kharif 2022 onwards. It involves integration of National Crop Insurance Portal (NCIP) with Public Finance Management System (PFMS) and accounting system of Insurance Companies to provide timely and transparent processing of all claims w.e.f. Kharif 2024.
- Delinking of Central Government share of premium subsidy from that of State Governments has been implemented so that farmers can get proportionate claims relating to the Central Government share.
- Also, towards leveraging technology in implementation of the scheme, various steps like capturing of yield data/Crop Cutting Experiments (CCEs) data through **CCE-Agri App** and uploading it on the NCIP, allowing insurance companies to witness the conduct of CCEs, integration of State land records with NCIP etc. have already been taken to improve timely settlement of the claims to farmers.
- Provision of 12% penalty on delay in payment of claims by insurance company is auto calculated on National Crop Insurance Portal (NCIP).

- Opening of ESCROW Account by the State Government concerned for deposit of their premium share in advance as per provisions of the scheme has been made mandatory w.e.f. Kharif 2025 season.

Following technologies for Objective Crop Damage and Loss Assessment and transparency have also been implemented recently w.e.f. 2023-24 under the scheme:

- YES-TECH (Yield Estimation System Based on Technology)** for gradual migration to Remote-Sensing based yield estimation to help assess yields as well as fair and accurate Crop Yield Estimation. This initiative has been launched for paddy and wheat crops from Kharif 2023 wherein 30% weightage to yield estimation will mandatorily be assigned to YES-TECH derived yield. Soybean crop has been added from Kharif 2024 season.
- WINDS (Weather Information Network and Data System)** for setting up of Network of Automatic Weather Stations (AWS) and Automatic Rain-Gauges (ARG) to the tune of 5 times of existing network for collecting hyper-local weather data at GP and Block level. This will be fed into a National database with interoperability and sharing of data in coordination with India Meteorological Department (IMD). WINDS provides data not only for YES-TECH but also for effective drought and disaster management, accurate weather prediction and offering better parametric insurance products.

STATEMENT-I

PMFBY and RWBCIS: All India State Wise Claims Report from 2020-21 to 2024-25 as on 31.12.2025						
State/UT Name	KHARIF			RABI		
	Reported Claims	Paid Claims	Pending Claims	Reported Claims	Paid Claims	Pending Claims
	(Rs. In Crore)					
A and N Islands	0.05	0.04	0.00	0.01	0.01	-
Andhra Pradesh	2,797.55	613.52	2,184.03	996.06	138.42	857.63
Assam	231.09	226.47	4.61	408.76	391.36	17.40
Chhattisgarh	2,270.87	2,270.32	0.55	1,443.00	1,442.11	0.89
Goa	0.01	0.01	0.00	0.00	0.00	-
Haryana	4,971.78	4,938.37	33.42	1,043.23	1,028.15	15.08
Himachal Pradesh	59.45	58.23	1.22	326.17	318.56	7.61
Jammu & Kashmir	112.24	110.26	1.98	10.28	10.02	0.26
Jharkhand	20.64	-	20.64	6.64	-	6.64
Karnataka	9,997.03	9,969.29	27.75	1,254.77	1,213.49	41.27
Kerala	301.92	295.35	6.56	285.33	279.19	6.14
Madhya Pradesh	11,127.85	11,094.88	32.96	2,795.88	2,782.95	12.93
Maharashtra	21,831.37	21,595.81	235.57	5,284.59	5,216.97	67.62
Manipur	6.89	6.73	0.16	0.02	0.01	0.00
Meghalaya	24.30	24.08	0.21	-	-	-
Odisha	2,555.27	2,546.38	8.89	39.06	37.28	1.78
Puducherry	8.27	7.55	0.72	6.54	5.65	0.89
Rajasthan	11,708.25	11,495.68	212.57	7,666.00	7,498.58	167.42
Sikkim	0.01	-	0.01	0.03	0.03	-
Tamil Nadu	264.52	264.27	0.25	5,697.10	5,653.00	44.10
Tripura	7.55	7.49	0.05	2.24	2.18	0.06
Uttar Pradesh	2,448.87	2,428.79	20.08	905.58	886.87	18.71
Uttarakhand	402.48	401.53	0.95	765.78	717.92	47.86
Total	71,148.24	68,355.07	2,793.17	28,937.07	27,622.77	1,314.30

STATEMENT-II

PMFBY and RWBCIS: District wise Claims Report of Karnataka from 2020-21 to 2024-25 as on 31.12.2025

District (Karnataka)	Reported Claims	Paid Claims	Pending Claims
	(Rs. In Crore)		
Bagalkot	421.45	401.28	20.16
Ballari	46.83	46.64	0.18
Belagavi	451.72	448.80	2.92
Bengaluru Rural	10.96	10.94	0.03
Bengaluru Urban	1.12	1.09	0.03
Bidar	232.61	232.30	0.31
Chamarajnagar	16.00	15.96	0.04
Chikkaballapur	166.32	165.69	0.63
Chikkamagaluru	351.89	349.75	2.14
Chitradurga	560.57	560.31	0.26
Dakshinakannada	1,115.78	1,110.41	5.37
Davangere	376.82	375.77	1.06
Dharwad	582.75	581.55	1.21
Gadag	1,122.48	1,120.66	1.82
Hasan	202.13	201.77	0.36
Haveri	1,272.35	1,270.81	1.55
Kalaburgi	732.07	730.80	1.27
Kodagu	10.03	9.95	0.08
Kolar	48.27	48.18	0.09
Koppal	305.45	305.01	0.44
Mandya	72.43	72.35	0.08
Mysuru	7.11	7.08	0.03
Raichur	187.84	171.16	16.68
Ramanagara	83.60	81.38	2.22
Shivamogga	611.03	607.03	4.00
Tumakuru	269.98	269.51	0.46
Udupi	98.06	97.34	0.72

Uttarkannada	306.07	305.65	0.42
Vijayanagara	227.63	225.54	2.09
Vijayapura	1,328.36	1,326.16	2.20
Yadgiri	32.09	31.91	0.17
Total (Karnataka)	11,251.80	11,182.78	69.02

CENTRALLY SPONSORED SCHEMES IN GRAM PANCHAYATS

663. SHRI A. MANI:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) whether the Government has assessed the capacity of Gram Panchayats in Dharmapuri district to plan and implement Centrally sponsored schemes effectively;
- (b) if so, the details of the Central funds allocated, released and actually utilised by Panchayats in the district under major schemes routed through Panchayati Raj Institutions during the last three years;
- (c) whether any performance or outcome-based monitoring of Panchayat-level works is being carried out by the Ministry; and
- (d) the steps being taken to strengthen financial autonomy, staffing and technical support to Panchayats in backward districts like Dharmapuri?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) and (b) Panchayat is a State subject and the Ministry of Panchayati Raj (MoPR) supplements and complements the efforts of State Governments, including financial support under the schemes towards strengthening and efficient functioning of the Panchayati Raj Institutions (PRIs) on a continuous basis.

The MoPR implements the Centrally Sponsored Scheme of revamped Rastriya Gram Swaraj Abhiyan (RGSA) for capacity building and training of the elected representatives of the Panchayati Raj Institutions (PRIs), Central Sector schemes of Incentivisation of Panchayat (IoP) to provide incentives to the Panchayats in recognition of their good developmental works at all levels and e-Panchayat Mission Mode Projects (eMMP) for promotion of e-governance. These schemes are implemented with active participation, involvement and collaboration with State/UTs in the country including in Tamil Nadu and its Dharmapuri district. During the current financial year 2025-26, a total of 1156 number of elected representatives and functionaries of the Gram Panchayats have been trained under the RGSA scheme in the district of Dharmapuri, Tamil Nadu and all 251 Gram Panchayats have finalised and uploaded their Gram Panchayat Development Plans on eGramSwaraj Portal in the year 2025-26.

The details of Central funds allocated/released for the development of Panchayats in Tamil Nadu including the grants under the Fifteenth Finance Commission (FFC) during the last three years are as follows:

(Rs. In crore)

FFC/Scheme	2022-23		2023-24		2024-25	
	Allocation	Release	Allocation	Release	Allocation	Release
FFC#	2761.00	2761.00	2791.00	2791.00	2957.00	2957.00
RGSAand	104.69	25.42	180.60	0.00*	211.42	45.00
IoP@		1.80		1.00		1.50

Funds are not released to the districts directly. The State concerned distributes the funds in accordance with recommendations of the State Finance Commission. and Funds are not released to the districts directly. The States release fund to the districts.

*No funds were released due to unspent balance and non-submission of requisite documents by the State in compliance with the guidelines of the Department of Expenditure.

@ Funds are not allocated but released to the National Panchayat Awards winning Panchayats.

(c) The Ministry compiles Panchayat Advancement Index (PAI) based on various pre-determined performance parameters for monitoring their performance in attainment of the localisation of Sustainable Development Goals (LSDGs) in the areas of health, education, women and child development, water sufficiency, climate action and clean environment, livelihood provision and poverty reduction, and promotion of good governance etc. at the Panchayat level.

(d) In order to strengthen the financial autonomy and technical supports to Panchayats including Gram Panchayats of backward districts to enable them to

undertake local development projects effectively, all Finance Commission grants are deposited directly into the accounts of Panchayats by the States. These funds are spent by Panchayats from their own accounts, without the involvement of the States, through the Public Financial Management System (PFMS) system in accordance with the norms prescribed by the Finance Commission in respect of tied and untied grants. In order to ensure end-to-end tracking of funds—from receipt to expenditure—and effectively prevent any misuse or misappropriation, it has been made mandatory to record all transactions on PFMS and eGramSwaraj portal.

On technical front, particularly for promotion of eGovernance in the Panchayats, under the Digital India initiative, the MoPR have developed various digital platforms and applications. The eGramSwaraj application has been designed to facilitate planning, accounting, monitoring, and online payments at the Panchayat level. The integration of eGramSwaraj with the PFMS enables real-time payments to vendors and service providers, ensuring seamless fund flow and reducing delays. The eGramSwaraj application has been integrated with the Government e-Marketplace (GeM) to bring transparency in Panchayat procurement. This integration allows Panchayats to procure goods and services through GeM via the eGramSwaraj platform. Further, applications developed by the Ministry like Meri Panchayat have endeavoured to bring transparency in Panchayat Governance by making information on planning, activities, and

progress of works in Panchayat accessible to public. Panchayat NIRNAY is an online application which aims to bring transparency and better management in conduct of Gram Sabhas by Panchayats. Further, the 'AuditOnline' application developed under the e-Panchayat Mission Mode Project (MMP) facilitates online audits of Panchayat accounts and supports improved financial management.

PROGRESS ACHIEVED UNDER AGRICULTURAL SCHEMES

664. SHRI GOVIND MAKTHAPPA KARJOL:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of the progress achieved under Agricultural schemes namely Pradhan Mantri Fasal Bima Yojana (PMFBY) and the Minimum Support Price (MSP) policies for the State of Karnataka;
- (b) the details of various steps taken by the Government for awareness of crop insurance schemes in the rural area of country; and
- (c) the details of the relief and support which have been extended to farmers affected by climate-related events in 2025 in the State of Karnataka, district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) In order to secure the farmers against the crop yield losses due to natural risks/calamities, adverse weather conditions, pests and diseases etc., Pradhan Mantri Fasal Bima Yojana (PMFBY) is being implemented by the Government. PMFBY provides comprehensive risk coverage from pre-sowing to post harvest losses against non-preventable natural risks, whereas the RWBCIS provides indemnification for likely crop losses due to deviation in weather indices.

The scheme is voluntary for the States as well as farmers. State Government of Karnataka is one of the major States implementing the scheme since its inception in Kharif 2016 in the State. Since inception of the scheme, claims of Rs. 18,783 crore have been paid to 1.34 crore farmer applications against the farmers premium of Rs.3,013 crore in Karnataka State under PMFBY.

The Government's price policy for major agricultural commodities seeks to ensure remunerative prices to the farmers of the country including that of Karnataka for their produce with a view to encouraging higher investment and production and to safeguard the interest of consumers by making available supplies at reasonable prices is providing adequate support to the farming community. Towards this end, Government announces Minimum Support Prices (MSPs) for twenty-two (22) mandated crops based on the recommendations of the Commission for Agricultural Costs and Prices (CACP) after considering the views of concerned State Governments and Central Ministries/Departments. The 22 mandated crops include 14 Kharif crops viz. paddy, jowar, bajra, maize, ragi,

arhar, moong, urad, groundnut, soybean (yellow), sunflower seed, sesamum, nigerseed, cotton and 6 Rabi crops viz. wheat, barley, gram, masur (lentil), rapeseed and mustard, safflower and two commercial crops viz. jute and copra. In addition to that, MSP for toria and de-husked coconut are also fixed on the basis of MSPs of rapeseed and mustard and Copra respectively.

(b) Government has taken various steps to strengthen implementation of this scheme all over India including Karnataka State to bring awareness, transparency and ensure timely settlement of claims :

- Government has undertaken development of **National Crop Insurance Portal (NCIP)** as a single source of data ensuring subsidy payment, co-ordination, transparency, dissemination of information and delivery of services including direct online enrollment of farmers, uploading/obtaining individual insured farmer's details for better monitoring and to ensure transfer of claim amount electronically to the individual farmer's Bank Account.
- In order to rigorously monitor claim disbursement process, a dedicated module namely '**Digicclaim Module**' has been operationalized for payment of claims from Kharif 2022 onwards. It involves integration of NCIP with Public Finance Management System (PFMS) and accounting system of Insurance Companies to provide timely and transparent processing of all claims.

- Delinking of Central Government share of premium subsidy from that of State Governments has been implemented so that farmers can get proportionate claims relating to the Central Government share.
- As per the Operational Guidelines of PMFBY, in case payment is not made timely by Insurance Company, a penalty of 12% is auto-calculated and levied through National Crop Insurance Portal (NCIP) w.e.f. Kharif 2024.
- Similarly, if State Government delayed its premium subsidy from stipulated time period, a penalty of 12% is to be paid by them also.
- Tranche based claims payment has been initiated from 2025-26.
- Also, towards leveraging technology in implementation of the scheme, various steps like capturing of yield data/Crop Cutting Experiments (CCEs) data through CCE-Agri App and uploading it on the NCIP, allowing insurance companies to witness the conduct of CCEs, integration of State land records with NCIP etc. have already been taken to improve timely settlement of the claims to farmers.
- The Government has actively supported the awareness activities being carried out by the States, implementing Insurance Companies, financial institutions, and Common Service Centres (CSCs) network to disseminate key features of PMFBY amongst farmers and members of Panchayati Raj Institutions (PRIs).

- Structured awareness campaign 'Crop Insurance Week/Fasal Bima Saptah' has been initiated by the Ministry of Agriculture and Farmers Welfare since Kharif 2021 season onwards. Along with this, 'Fasal Bima Pathshalas' are also being organized at village/GP level for knowledge building of farmers on various aspects of scheme implementation.
- Government had also organized a nationwide Doorstep Crop Insurance Policy/receipt Distribution mega drive – 'Meri Policy Mere Haath'. Hard copies of crop insurance policy receipts are distributed to farmers enrolled under PMFBY through special camps at gram Panchayat/village level.

Following technologies for Objective Crop Damage and Loss Assessment and transparency have also been implemented w.e.f. 2023-24 under the scheme:

- i. **YES-TECH (Yield Estimation System Based on Technology)** for gradual migration to Remote-Sensing based yield estimation to help assess yields as well as fair and accurate Crop Yield Estimation. This initiative has been launched for paddy and wheat crops from Kharif 2023 wherein 30% weightage to yield estimation will mandatorily be assigned to YES-TECH derived yield. Soybean crop has been added from Kharif 2024 season.

- ii. **WINDS (Weather Information Network and Data System)** for setting up of Network of Automatic Weather Stations (AWS) and Automatic Rain-Gauges (ARG) to the tune of 5 times of existing network for collecting hyper-local weather data at GP and Block level. This will be fed into a National database with interoperability and sharing of data in coordination with India Meteorological Department (IMD). WINDS provides data not only for YES-TECH but also for effective drought and disaster management, accurate weather prediction and offering better parametric insurance products.

To further improve the grievance redressal mechanism already provided in the Operational Guidelines of the scheme, Krishi Rakshak Portal and Helpline (KRPH) has been developed. A single Pan-India toll free number 14447 has been deployed and linked to the insurance companies' database, where all farmers including farmers of Karnataka can raise their grievances/issues. Timelines to resolve these grievances/issues has also been fixed.

(c) : District-wise details of claims paid in Karnataka during Kharif 2025 season for losses due to natural calamities are given in the enclosed **Statement**.

STATEMENT

PMFBY and RWBCIS: District wise Coverage and Claims Report of Karnataka in Kharif 2025 as on 31.12.2025

District	Reported Claims	Paid Claims	Application Benefitted
	(Rs. In Crore)		(In No.)
Ballari	0.26	0.15	79.00
Belagavi	5.70	5.64	22,244.00
Bengaluru Rural	0.004	0.004	7.00
Bidar	65.02	62.59	91,741.00
Chikkaballapur	3.19	3.16	3,769.00
Chikkamagaluru	0.18	0.18	203.00
Chitradurga	12.48	12.40	7,880.00
Davangere	4.96	4.94	5,763.00
Dharwad	12.82	12.57	28,000.00
Gadag	11.89	11.78	50,811.00
Hasan	0.54	0.54	973.00
Haveri	0.14	0.13	245.00
Kolar	0.19	0.19	236.00
Koppal	1.83	1.77	776.00
Mysuru	0.02	0.02	33.00
Ramanagara	0.004	0.004	10.00
Shivamogga	0.21	0.21	136.00
Tumakuru	0.05	0.05	37.00
UttarKannada	0.001	0.001	2.00
VIJAYANAGARA	8.89	8.83	8,227.00
Vijayapura	0.001	0.001	1.00
YADGIRI	2.98	2.96	1,420.00
Total	131.37	128.13	2,22,593.00

बिहार में औद्योगिक पारिस्थितिकी तंत्र

665. श्री तारिक अनवर:

क्या वाणिज्य और उद्योग मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने बिहार में, विशेषकर सीमांचल क्षेत्र (किशनगंज, अररिया, कटिहार एवं पूर्णिया) में औद्योगिक पारिस्थितिकी तंत्र की वर्तमान स्थिति का आकलन करने हेतु हाल में कोई अध्ययन किया है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या उक्त क्षेत्र को 'मेक इन इंडिया', औद्योगिक कॉरिडोर आदि जैसी सरकार द्वारा क्रियान्वित योजनाओं का लाभ प्राप्त हुआ है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) इस संबंध में विनिर्माण एवं सेवा क्षेत्रों में रोजगार सृजन का ब्यौरा क्या है; और
- (घ) उक्त क्षेत्र में औद्योगिक इकाइयों की स्थापना हेतु निवेश आकर्षित करने तथा बेरोज़गारी की समस्या के समाधान के लिए वाणिज्य एवं उद्योग मंत्रालय की ठोस एवं समयबद्ध कार्ययोजना का ब्यौरा क्या है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) से (घ) औद्योगिक क्षेत्र के विकास की प्राथमिक जिम्मेदारी राज्य सरकारों की होती है, जो औद्योगिक विकास को बढ़ावा देने के लिए विभिन्न नीतिगत उपाय करते हैं। केंद्र सरकार, बिहार सहित पूरे देश में उद्योगों के समग्र विकास और संवर्धन के लिए, विभिन्न स्कीमों, कार्यक्रमों और नीतिगत पहलों के माध्यम से राज्य/संघ राज्य क्षेत्र की सरकारों के प्रयासों को पूरक रूप में सहयोग प्रदान करती है। इन पहलों में निवेश संवर्धन स्कीम, ईज़ ऑफ़ डूइंग बिज़नेस (ईओडीबी) तथा अनुपालन बोझ को कम करने से संबंधित पहलें, औद्योगिक अवसंरचना उन्नयन स्कीम, उत्पादन संबद्ध प्रोत्साहन (पीएलआई) स्कीम, राष्ट्रीय औद्योगिक कॉरिडोरों के अंतर्गत एकीकृत विनिर्माण क्लस्टर (आईएमसी), स्टार्टअप इंडिया, मेक इन इंडिया, पीएम गतिशक्ति, राष्ट्रीय अवसंरचना पाइपलाइन (एनआईपी), राष्ट्रीय सिंगल विंडो प्रणाली (एनएसडब्ल्यूएस), भारत औद्योगिक भूमि बैंक (आईआईएलबी), प्रत्यक्ष विदेशी निवेश (एफडीआई) में सुधार, परियोजना निगरानी समूह (पीएमजी)

आदि शामिल हैं, जो देश भर में प्रमुख अवसंरचना परियोजनाओं की स्थापना को सुविधाजनक बनाते हैं।

बिहार सरकार ने संसूचित किया है कि सीमांचल क्षेत्र जिसमें किशनगंज, अररिया, कटिहार और पूर्णिया शामिल हैं, मेक इन इंडिया के अनुरूप सरकार की निवेश संवर्धन पहलों के अंतर्गत लाभान्वित हुआ है। इन चार जिलों में खाद्य प्रसंस्करण, सामान्य विनिर्माण, वस्त्र एवं चमड़ा, प्लास्टिक एवं रबर आदि क्षेत्रों में लगभग 1041.01 करोड़ रुपए के कुल प्रस्तावित निवेश के साथ कुल 66 औद्योगिक इकाइयों को अनुमोदन प्रदान किया गया है। इसके अतिरिक्त, बिहार सरकार ने यह भी संसूचित किया है कि कुल 44,452 रोजगार अवसर सृजित हुए हैं, जिनमें से 39,404 विनिर्माण क्षेत्र में तथा 5,048 सेवा क्षेत्र से संबंधित हैं।

इसके अतिरिक्त, बिहार सरकार ने नए औद्योगिक निवेश को आकर्षित करने तथा रोजगार सृजन को बढ़ावा देने के लिए बिहार औद्योगिक निवेश संवर्धन पैकेज (बीआईआईपीपी), 2025 को अधिसूचित किया है, जो दिनांक 31.03.2026 तक वैध है। यह पैकेज पात्र उच्च प्राथमिकता एवं रोजगार-प्रधान परियोजनाओं के लिए पूंजी सब्सिडी, ब्याज सहायता, एसजीएसटी प्रतिपूर्ति, रोजगार सृजन प्रोत्साहन, निर्यात प्रोत्साहन तथा 1 रुपए प्रति एकड़ की सांकेतिक दर पर औद्योगिक भूमि का आवंटन जैसी प्रोत्साहन सुविधाएं प्रदान करता है, साथ ही बड़ी और व्यापक परियोजनाओं के लिए अनुकूलित प्रोत्साहन पैकेज भी उपलब्ध कराता है।

सरकार, बिहार सहित पूरे देश में उद्यमिता विकास को बढ़ावा देने के लिए विभिन्न पहलें लागू कर रही है, जिसमें अन्य बातों के साथ-साथ उद्यमिता विकास कार्यक्रम (ईडीपी) और उद्यमिता और कौशल विकास कार्यक्रम (ईएसडीपी) शामिल हैं। इसके अलावा, सरकार स्टार्टअप्स के लिए फंड ऑफ फंड्स (एफएफएस), स्टार्टअप इंडिया सीड फंड स्कीम (एसआईएसएफएस), और स्टार्टअप्स के लिए क्रेडिट गारंटी स्कीम (सीजीएसएस) जैसी तीन प्रमुख स्कीमों को लागू कर रही है, ताकि

विभिन्न क्षेत्रों में कार्यरत स्टार्टअप्स को उनके व्यवसाय चक्र के विभिन्न चरणों में फंडिंग के अवसर और सहायता प्रदान की जा सके। एफएफएस को उद्यम पूंजी निवेश की प्रक्रिय में रफ्तार लाने के लिए स्थापित किया गया है और इसे भारतीय लघु उद्योग विकास बैंक (सिडबी) द्वारा संचालित किया जाता है, जो भारतीय प्रतिभूति और विनिमय बोर्ड (सेबी) द्वारा -पंजीकृत वैकल्पिक निवेश कोषों (एआईएफ) को पूंजी प्रदान करता है, जो आगे इस पूंजी को स्टार्टअप्स में निवेश करता है।

सहायता प्राप्त वैकल्पिक निवेश निधियों (एआईएफ) ने 31 दिसंबर, 2025 तक की स्थिति के अनुसार, देशभर के 1,371 स्टार्टअप्स में लगभग 25,547.98 करोड़ रुपए का निवेश किया है। इसमें से, 31 दिसंबर, 2025 तक की स्थिति के अनुसार, बिहार राज्य के स्टार्टअप में 196.06 करोड़ रुपए का निवेश किया गया है। स्टार्टअप इंडिया सीड फंड स्कीम (एसआईएसएफएस) इन्क्यूबेटरों के माध्यम से शुरुआती चरण के स्टार्टअप्स को वित्तीय सहायता प्रदान करता है। एसआईएसएफएस 1 अप्रैल, 2021 से लागू है। इस स्कीम के तहत सहायता प्राप्त इन्क्यूबेटरों ने 31 दिसंबर, 2025 तक की स्थिति के अनुसार, 3,271 स्टार्टअप्स को लगभग 590.93 करोड़ रुपए की धनराशि स्वीकृत की है। इसमें से, 31 दिसंबर, 2025 तक की स्थिति के अनुसार, बिहार राज्य के स्टार्टअप्स को 8.78 करोड़ रुपए की स्वीकृति प्रदान की गई है। स्टार्टअप हेतु क्रेडिट गारंटी स्कीम (सीजीएसएस) पात्र वित्तीय संस्थानों के माध्यम से स्टार्टअप्स के ऋण वित्तपोषण हेतु लागू की गई है। सीजीएसएस को राष्ट्रीय ऋण गारंटी न्यासी कंपनी (एनसीजीटीसी) लिमिटेड द्वारा संचालित किया जाता है और इसे 1 अप्रैल, 2023 से प्रारंभ किया गया है। 31 दिसंबर, 2025 तक की स्थिति के अनुसार, स्टार्टअप उधारप्राप्तकर्ताओं को सीजीएसएस के तहत लगभग 808.18 करोड़ रुपए के 334 ऋणों की गारंटी प्रदान की गई है। इसमें से 31 दिसंबर, 2025 तक की स्थिति को अनुसार बिहार राज्य के स्टार्टअप उधारप्राप्तकर्ताओं को 28 लाख रुपए की गारंटी प्रदान की गई है।

31 दिसंबर, 2025 तक की स्थिति के अनुसार, मान्यता प्राप्त स्टार्टअप्स द्वारा 21.9 लाख से अधिक प्रत्यक्ष रोजगार सृजित किए जाने की सूचना प्रदान की है। विशेष रूप से बिहार राज्य में, डीपीआईआईटी द्वारा 4,565 कंपनियों को स्टार्टअप के रूप में मान्यता प्रदान की गई है, जिन्होंने 31 दिसंबर, 2025 तक 40,400 से अधिक प्रत्यक्ष रोजगार सृजित किए जाने की जानकारी प्रदान की है।

भारत सरकार ने राष्ट्रीय औद्योगिक कॉरिडोर विकास कार्यक्रम (एनआईसीडीपी) के तहत अमृतसर कोलकाता औद्योगिक कॉरिडोर (एकेआईसी) के हिस्से के रूप में बिहार राज्य में 1,670 एकड़ भूमि पर गया में एक एकीकृत विनिर्माण क्लस्टर (आईएमसी) के विकास को अनुमोदन प्रदान किया है। आंतरिक प्रमुख अवसंरचना के विकास के लिए भारत सरकार द्वारा अनुमोदित कुल परियोजना लागत (भूमि लागत सहित) 1,339 करोड़ रुपए है जिससे 16,524 करोड़ रुपए के अनुमानित निवेश और लगभग 1 लाख रोजगारों के सृजन होने की संभावना है।

ईज ऑफ डूइंग बिजनेस के लिए, केंद्र सरकार द्वारा शुरू की गई इन पहलों का उद्देश्य व्यवसाय सुधार कार्य योजना (बीआरएपी), बी-रेडी मूल्यांकन, जन विश्वास और व्यवसायों एवं नागरिकों पर अनुपालन बोझ कम करना और विनियमन की लागत के मापन सहित व्यावसायिक विनियमों को सरल और सुव्यवस्थित करना है। विनियामक अनुपालन बोझ (आरसीबी) पहल के तहत, विभिन्न मंत्रालयों, विभागों और राज्यों/संघ राज्य क्षेत्रों को नागरिकों और व्यवसायों पर अनुपालन बोझ कम करने में सहायता की जाती है। इसका लक्ष्य चार प्रमुख रणनीतियों के माध्यम से ईज ऑफ डूइंग बिजनेस और ईज ऑफ लिविंग को बढ़ाना है: प्रक्रियाओं का सरलीकरण, कानूनों का युक्तिकरण, प्रक्रियाओं का डिजिटलीकरण और गौण अपराधों को गैर-अपराधीकृत करना। अनुपालन बोझ को कम करने के लिए मंत्रालयों/विभागों और राज्यों/संघ राज्य क्षेत्रों द्वारा की गई कार्रवाई पर नज़र रखने के लिए विनियामक अनुपालन (आरसी) पोर्टल तैयार किया गया है।

बिहार राज्य तथा विशेष रूप से सीमांचल क्षेत्र (किशनगंज, अररिया, कटिहार और पूर्णिया) में औद्योगिक ईकोसिस्टम की स्थिति का आंकलन करने के लिए सरकार द्वारा हाल ही में कोई विशिष्ट अध्ययन नहीं करवाया गया है।

डिजिटल कृषि मिशन से किसानों को फायदा

666. श्री कौशलेन्द्र कुमार:

श्री रामप्रीत मंडल:

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

- (क) बिहार राज्य में अब तक डिजिटल कृषि मिशन के अंतर्गत लाभान्वित किसानों की संख्या कितनी है;
- (ख) बिहार के किसानों के लिए उक्त मिशन के अंतर्गत सरकार द्वारा कितनी धनराशि व्यय की गई है; और
- (ग) सरकार उन किसानों को किस प्रकार सहायता प्रदान करती है जिनके पास स्मार्टफोन नहीं हैं और तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) सरकार ने सितंबर 2024 में डिजिटल कृषि मिशन को मंजूरी दे दी है। इस मिशन में कृषि के लिए डिजिटल पब्लिक इन्फ्रास्ट्रक्चर (डीपीआई) के सृजन जैसे कि एग्रीस्टैक, कृषि निर्णय समर्थन प्रणाली, व्यापक सॉइल फर्टिलिटी और प्रोफाइल मैप एवं केंद्र सरकार/राज्य सरकार द्वारा देश में एक सुदृढ़ डिजिटल कृषि पारिस्थितिकी तंत्र को सक्षम बनाने के लिए प्रारंभ की गई अन्य आईटी पहलें शामिल हैं। इसके परिणामस्वरूप किसानों के लिए नवीन डिजिटल समाधानों को बढ़ावा मिलेगा और वे विश्वसनीय बनेंगे। फसल संबंधी जानकारी सभी किसानों को समय पर उपलब्ध होगी। एग्रीस्टैक डीपीआई में कृषि क्षेत्र से संबंधित तीन मूलभूत रजिस्टर या डेटाबेस जैसे जियो-रेफरेंस विलेज मैप,

बोर्ड गई फसल का रजिस्टर और किसान रजिस्ट्री शामिल हैं तथा ये सभी राज्य सरकारों/संघ राज्य-क्षेत्रों द्वारा निर्मित और अनुरक्षित किए जाते हैं।

डिजिटल कृषि मिशन के अंतर्गत राज्य किसान रजिस्ट्री में महिला किसानों सहित सभी भूमिधारक किसानों को शामिल किया गया है। किसान रजिस्ट्री आवेदन में बटाईदार और पट्टेदार किसानों को भी शामिल करने का प्रावधान है। राज्य अपने बटाईदार और पट्टेदार किसानों से संबंधित नीति के अनुसार ऐसे किसानों को किसान रजिस्टर में शामिल करने का निर्णय ले सकता है। दिनांक 30.01.2026 तक 8.39 करोड़ से अधिक किसान पहचान-पत्र जारी किए जा चुके हैं, जिनमें बिहार राज्य की 28.62 लाख किसान पहचान-पत्र शामिल हैं। इसके अलावा, खरीफ 2024 में, 604 जिलों में डिजिटल फसल सर्वेक्षण (डीसीएस) आयोजित किया गया है, जिसमें 28.5 करोड़ से अधिक भूखंड शामिल हैं, जिनमें बिहार के 38 जिलों के 1.54 करोड़ भूखंड भी शामिल हैं।

(ख) सरकार द्वारा बिहार राज्य में डिजिटल फसल सर्वेक्षण कराने के लिए वित्त वर्ष 2025-26 के अंतर्गत 138.6 करोड़ रुपये आवंटित किए गए हैं। इसके अलावा, सरकार एग्रीस्टैक के कार्यान्वयन के लिए सभी राज्यों को प्रशासनिक और तकनीकी सहायता भी प्रदान कर रही है, जैसे कि

- i. राज्य अधिकारियों को प्रशिक्षण प्रदान करना।
- ii. किसान पहचान-पत्र और डिजिटल फसल सर्वेक्षण के लिए सॉफ्टवेयर।
- iii. परियोजना निगरानी यूनिट के गठन हेतु मानव संसाधन भर्ती हेतु सहायता।
- iv. परियोजना कार्यान्वयन हेतु क्लाउड इन्फ्रास्ट्रक्चर उपलब्ध कराना।
- v. डिजिटल फसल सर्वेक्षण के संचालन हेतु निधि उपलब्ध कराना।
- vi. राज्यों/संघ राज्य-क्षेत्रों में आईटी इन्फ्रास्ट्रक्चर को सुदृढ़ करने हेतु निधि उपलब्ध कराना।

- vii. वित्त मंत्रालय के व्यय विभाग (डीओई) ने वर्ष 2025-26 के दौरान पूंजी निवेश के लिए राज्यों को विशेष केंद्रीय सहायता (एससीए) योजना की घोषणा की है, जिसके लिए कुल 6000 करोड़ रुपये आवंटित किए गए हैं।
- viii. इसके अलावा, सरकार ने राज्यों को शिविर-आधारित दृष्टिकोण अपनाने की सलाह दी है, जिसके तहत राज्यों को जमीनी स्तर पर शिविर आयोजित करने और स्थानीय प्रशासन को सक्रिय करने के लिए प्रोत्साहित करने हेतु प्रति शिविर 15,000 रुपये की वित्तीय सहायता प्रदान की गई है।
- ix. किसान रजिस्ट्री के सृजन और सत्यापन में तीव्रता लाने के लिए, पीएम किसान योजना के प्रशासनिक कोष से प्रत्येक किसान आईडी के लिए 10 रुपये का प्रावधान किया गया है। इस धनराशि का उपयोग किसान रजिस्ट्री के सृजन में शामिल फील्ड कार्यकर्ताओं को मानदेय प्रदान करने के लिए किया जाएगा।

(ग) स्मार्टफोन अब सभी के लिए उपलब्ध और सुलभ होते जा रहे हैं, और भारत की प्रमुख दूरसंचार कंपनियों ने अपनी सेवाओं के साथ देश के लगभग प्रत्येक कोने तक पहुंच बना ली है। हालांकि, यह सुनिश्चित करने के लिए अतिरिक्त कदम उठाए गए हैं कि जिन किसानों के पास मोबाइल फोन नहीं हैं, वे भी डिजिटल सेवाओं का लाभ उठा सकें। ऐसे किसान एग्रीस्टैक पर पंजीकरण करा सकते हैं और किसान उत्पादक संगठनों (एफपीओ), कृषि सखियों और सामान्य सेवा केंद्रों (सीएससी) जैसी मौजूदा सहायता सुविधाओं का उपयोग करके सेवाएं और लाभ प्राप्त कर सकते हैं। राज्य सरकारें शिविरों का आयोजन भी कर रही हैं ताकि कोई भी किसान एग्रीस्टैक के लाभों से वंचित न रह जाए। सरकार भाषिणी प्लेटफॉर्म के एकीकरण के माध्यम से स्थानीय भाषाओं में डिजिटल एप्लिकेशन भी उपलब्ध करा रही है।

DEVELOPMENT OF CLIMATE-RESILIENT AGRICULTURAL TECHNOLOGIES

667. SHRIMATI POONAMBEN MAADAM:

Will the Minister of **AGRICULTURE AND FARMERS' WELFARE** be pleased to state:

- (a) whether the Government has taken steps to transform Indian agriculture into a climate-resilient system to ensure long-term sustainability and food security, if so, the details thereof;
- (b) whether Government has taken any steps to develop climate-resilient agricultural technologies in light of increasing climate variability and extreme weather events; and
- (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c) Government has been implementing various Schemes/Programs under National Mission for Sustainable Agriculture to transform Indian agriculture into a climate-resilient system to ensure long-term sustainability and food security. Per Drop More Crop scheme increases water use efficiency at farm level through promotion of micro irrigation technologies i.e. drip and sprinkler irrigation systems. Rainfed Area Development Program focuses on promotion of Integrated Farming System to enhance productivity and minimize risks associated with climatic

variability. Soil Health and Fertility scheme promotes integrated nutrient management through judicious use of chemical fertilizers. Mission for Integrated Development of Horticulture, Agroforestry and National Bamboo Mission also promote climate resilience in agriculture. Pradhan Mantri Fasal Bima Yojana along with weather index based Restructured Weather Based Crop Insurance Scheme provide a comprehensive insurance cover against crop failure by providing financial support to farmers suffering crop loss/damage arising out of unforeseen natural calamities.

Indian Council of Agricultural Research (ICAR) has been implementing a project- National Innovations in Climate Resilient Agriculture (NICRA) since 2011. The project studies the impact of erratic monsoons, extreme weather events and climate change on agriculture. District level risk and vulnerability assessment of agriculture to future climate change and integrated simulation modelling studies for estimating the future projections of climate change are undertaken. Risk and vulnerability assessment of agriculture to climate change has been carried out for 651 predominantly agricultural districts as per Intergovernmental Panel on Climate Change (IPCC) protocols. 310 districts were identified as vulnerable out of which 109 districts have been categorized as 'very high' and 201 districts as 'highly' vulnerable. To address the impact of climate change, ICAR has released 2900 varieties during last 10 years (2014-2024). Out of these 2661 varieties are tolerant to one or more biotic and/or abiotic stresses.

To mitigate the impacts of adverse weather on agriculture, under the Gramin Krishi Mausam Sewa scheme, medium-range weather forecasts for the next 5 days at the district and block levels are generated by Indian Meteorological Department (IMD). Based on rainfall and other weather parameters along with weather forecasts issued by IMD, 130 Agromet Field Units prepare Agromet Advisories in English as well as in the regional language for dissemination through multiple channels. Also, farmers access weather information including alerts and related agromet advisories specific to their districts through the mobile App viz., 'Meghdoot' launched by the Ministry of Earth Sciences which is available in English and 13 regional languages. These weather details are also accessible to farmers through 'Mausam' App of IMD. The Panchayat-level weather forecast information is accessible through multiple digital platforms, including: eGramSwaraj (<https://egramswaraj.gov.in/>), 'Gram Manchitra' Application of Ministry of Panchayati Raj (<https://grammanchitra.gov.in/gm4MVC>), 'Meri Panchayat' Mobile App and Mausamgram web portal of IMD (<https://mausamgram.imd.gov.in/>).

INCREASE IN CLIMATE EXTREMES

668. SHRIMATI PRATIMA MONDAL:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of steps taken by the Ministry to align rural employment and asset creation with climate resilience and adaptation in the context of increasing climate extremes recognized globally; and
- (b) the details of real-term expenditure on key rural development schemes declined, even as inflation, food insecurity and cost of living pressures disproportionately affect rural households?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) Under the Viksit Bharat—Guarantee for Rozgar and Aajeevika Mission (Gramin): VB-G RAM G Act, 2025, climate resilience, adaptation, and mitigation of extreme weather risks form an integral part of the statutory rural employment and asset creation framework. The primary objective of the Act is to align the rural development framework with the national vision of Viksit Bharat @2047 by providing an enhanced statutory wage employment guarantee of one hundred and twenty-five days per financial year to rural households whose adult members volunteer to undertake unskilled manual work, while simultaneously creating durable and productive rural assets. The Act specifically provides for thematic focus on water security, core rural infrastructure, livelihood-related infrastructure, and special works to mitigate extreme weather events, in alignment with national development priorities.

The Act mandates decentralised and evidence-based planning through Viksit Gram Panchayat Plans, which are aggregated at Block, District, and State levels and integrated with geospatial and convergence-based planning systems. Within this planning framework, climate resilience and adaptation are embedded as core priorities. Permissible and priority categories of works include water conservation, watershed development, groundwater recharge, afforestation, source sustainability, flood and drought mitigation measures, and restoration and strengthening of natural resource assets. The Schedule to the Act further provides a dedicated thematic area of works related to “Special works to mitigate Extreme Weather Events and Disaster Preparedness,” with an explicit focus on disaster risk reduction, climate adaptation, and protection of rural communities and assets from floods, cyclones, storms, droughts, landslides, forest fires, and other extreme weather events.

Illustrative works under this category include construction of cyclone shelters, flood shelters, and multipurpose disaster-resilient structures; diversion channels, embankments, and other disaster-mitigation works; stabilising ponds and water structures for flood management; post-disaster rehabilitation and restoration of rural roads and community assets; windbreak and shelterbelt plantations; and forest fire management works such as fire breaks and fuel buffer zones. The intended outcome of these provisions is the creation of climate-resilient villages capable of withstanding extreme weather conditions.

Further, the Act also provides enabling provisions for operational relaxations during natural calamities and extraordinary circumstances, empowering the Central Government to allow temporary expansion of permissible works, relaxed documentation norms, and enhanced wage employment support to affected households to ensure timely response and recovery. These provisions collectively establish climate mitigation and adaptation as a built-in statutory component of planning and works under the Act.

Here it is stated that under Mahatma Gandhi NREGS also, Ministry had undertaken a series of policy, programmatic and operational measures to align rural employment generation and durable asset creation with climate resilience and adaptation, particularly in the context of increasing frequency and intensity of climate extremes.

Category-wise works taken up under Mahatma Gandhi NREGS during the current financial year 2025-26 (as on 28.01.2026) under the categories aligned with climate adaptation and natural resource management is as under:

Details of categories of works related to climate under Mahatma Gandhi NREGS during FY 2025-26 (as on 28th Jan 2026)				
Name of the Categories	Completed		Ongoing	
	Number of works	Expenditure (in Rs lakh)	Number of works	Expenditure (in Rs lakh)
Drought Proofing (community plantation)	1,99,331	36,373.25	10,79,956	3,08,702.74
Flood Control and Protection	66,800	44,031.42	2,70,011	1,76,353.02

Land Development	2,73,350	1,02,702.71	5,64,718	3,16,397.14
Micro Irrigation Works	2,07,010	1,61,120.87	6,66,951	6,31,302.70
Renovation of traditional water bodies	43,589	43,910.32	1,66,362	2,75,208.14
Water Conservation and Water Harvesting	2,25,746	1,61,028.02	7,46,640	8,02,179.74

(b) Details of the total expenditure incurred on various schemes being implemented by Ministry of Rural Development during the financial years 2022-23 to 2025-26 (as on 28.01.2026) are given below:

Financial Year	Total Expenditure (Rs. in crore)
2022-23	177101.53
2023-24	150065.06
2024-25	172209.64
2025-26 (as on 28.01.2026)	106070.46

Through these schemes Ministry is helping in providing employment and livelihood opportunities to needy rural households as well as holistic development of rural areas of the country:

- i) Through Mahatma Gandhi NREGS in addition to providing guaranteed wage employment of 100 days, large number of durable assets are also being created. It also works as a safety net during periods of economic or climatic distress.
- ii) Under Pradhan Mantri Awaas Yojana (Gramin) houses are being constructed for the needy rural population.

- iii) Under Pradhan Mantri Gram Sadak Yojana roads are being constructed to connect rural habitation.
- iv) National Rural livelihood Mission promotes self-employment and livelihood opportunities through Self-Help Groups.
- v) Deendayal Upadhyay Gramin Kaushal Yojana supports the economic transformation of rural poor households through skill development.
- vi) National Social Assistance Programme (NSAP) provides social security pensions to the elderly, widows, and persons with disabilities.

मौजूदा स्थानीय किस्मों को बेहतर बनाने के लिए अनुसंधान

669. श्री मनसुखभाई धनजीभाई वसावा:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में पारंपरिक कृषि उपज के संरक्षण एवं संवर्धन हेतु सरकार द्वारा उठाए गए उपायों का ब्यौरा क्या है;
- (ख) क्या सरकार का मौजूदा स्थानीय कृषि किस्मों एवं बीजों के सुधार हेतु अनुसंधान कार्य को प्रोत्साहित करने का प्रस्ताव है; और
- (ग) यदि हाँ, तो इस संबंध में उठाए जा रहे कदमों सहित तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री भागीरथ चौधरी):

(क) से (ग) भाकृअनुप-राष्ट्रीय पादप आनुवंशिक संसाधन ब्यूरो (एनबीपीजीआर) जर्मप्लाज्म संरक्षण के लिए नोडल संगठन है। इसके नेशनल जीनबैंक में स्थानीय वंशावली (लैंडरेसेस) और पारंपरिक किस्में हैं। इसके पास वर्तमान में 85633 वंशावलियां और 14515 पारंपरिक कल्टीवर्स अर्थात् क्रमशः

कृषि वानिकी के 208 और 153, अनाजों के 13690 और 7776, रेशा फसलों के 244 और 123, चारा फसलों के 1563 और 48, फलों और नट्स के 7 और 6, ग्रेन लेग्यूम के 10873 और 1690, औषधीय एवं संगंधीय पौधों के 1200 और 489, मिलेट के 16496 और 776, तिलहन के 32267 और 1577, सजावटी पादपों के 15 और 14, स्यूडोसेरेल्स के 1676 और 400, मसाले कांडीमेंट्स और फ्लेवर के 1200 और 213 तथा सब्जियों के 1250 और 6194 सहित वर्तमान में 2147 प्रजातियों के 4.74 लाख एक्सेशन हैं।

आईसीएआर-एनबीपीजीआर जर्मप्लाज्म संग्रहण, जिसमें पारंपरिक किस्में और वंशावलिियां भी शामिल हैं, का लक्षण वर्णन/मूल्यांकन कर रहा है; और इसकी सूचना पादप प्रजनकों के साथ साझा किया जाता है। पारंपरिक किस्मों को बढ़ावा दिया जाता है और विशेष लक्षणों वाली पारंपरिक किस्मों का प्रयोग विभिन्न फसलों में फसल सुधार कार्यक्रमों में किया जाता है। अखिल भारतीय समन्वित अनुसंधान परियोजनाओं (AICRP) में विभिन्न फसलों पर आधार सामग्री के रूप में पारंपरिक किस्मों सहित स्थानीय किस्मों/ जर्मप्लाज्म का प्रयोग किया जाता है ताकि सुपिरियर एग्रोनोमिक्स ट्रेट्स के इंटीग्रेशन द्वारा नए कल्टीवर्स विकसित किया जा सके। अब तक, 26 फसलों अर्थात् चावल, मक्का, कुलथी, अलसी, भारतीय सरसों, अरहर इत्यादि में कुल 509 किस्मों का विकास लक्षण विशिष्ट जर्मप्लाज्म का उपयोग करके किया गया है जिसमें पारंपरिक कल्टीवर भी शामिल हैं।

राष्ट्रीय खाद्य सुरक्षा और पोषण मिशन (NFSNM) के तहत भारत सरकार (GoI) के पास “पारंपरिक किस्मों के बीज उत्पादन के वर्धन” हेतु हस्तक्षेप के माध्यम से सहयोग का एक घटक है। इसमें शामिल हैं – उत्पादन प्रोत्साहन, बीज वितरण में सहायता, क्षमता निर्माण हेतु सहायता (सामान्य राज्यों में भारत सरकार का अंश 60% तथा राज्य का अंश 40% तथा उत्तर-पूर्वी एवं पहाड़ी राज्यों में भारत सरकार का अंश 90% तथा राज्य का अंश 10%), बीज बैंक की स्थापना हेतु सहायता (भारत सरकार का अंश 100%)। राज्यों/केंद्र शासित प्रदेशों के कृषि विभाग, राज्य बीज निगम और राज्य

कृषि विश्वविद्यालय, भाकृअनुप-संस्थान, केंद्रीय कृषि विश्वविद्यालय या राष्ट्रीय बीज निगम (एनएससी) या अन्य राष्ट्रीय स्तर की एजेंसियां इस घटक की कार्यान्वयन एजेंसी हैं। ओडिशा सरकार द्वारा जनजातीय क्षेत्रों में ओडिशा मिलेट मिशन के तहत पारंपरिक किस्मों को प्रोत्साहन दिया जा रहा है। इस मिशन में मिलेट उत्पादन और खपत को बढ़ाना, पोषण सुरक्षा में सुधार, मिलेट उद्यमों के विकेंद्रीकरण में सहायता और सार्वजनिक पोषण योजना में संस्थागत मिलेट समेकन शामिल हैं।

सरकार ने पादप किस्म और किसान अधिकार संरक्षण (पीपीवीएफआर) अधिनियम 2001 लागू किया है जो वैश्विक स्तर पर प्रथम पहल है जिसमें किसानों को अपनी पारंपरिक किस्मों के संरक्षण के लिए अधिकार दिया गया है। इसकी स्थापना से, पादप किस्म एवं किसान अधिकार संरक्षण प्राधिकरण ने 5241 किसान किस्मों को पंजीकृत किया है जिसमें वंशक्रम और पारंपरिक किस्मों शामिल हैं। इसके साथ ही किसान किस्मों, वंशक्रमों और पारंपरिक किस्मों के संरक्षण में शामिल किसानों और समुदायों को पीपीवीएफआर नियमावली (2012 और 2018) के अनुसार पुरस्कृत/रिवार्डिड/सम्मानित किया गया जिसमें पादप जीनोम सेवियर समुदाय पुरस्कार, पादप जीनोम सेवियर किसान पुरस्कार तथा पादप जीनोम सेवियर सम्मान शामिल हैं। अब तक विभिन्न राज्यों तथा केंद्र शासित प्रदेशों के किसानों/किसान समुदायों को 45 पादप जीनोम सेवियर समुदाय पुरस्कार, 69 पादप जीनोम सेवियर किसान रिवार्ड तथा 88 पादप जीनोम सेवियर किसान सम्मान प्रदान किए जा चुके हैं। पीपीवीएफआर नियमावली 2025 के तहत पारंपरिक किस्मों के संरक्षण के लिए वित्तीय सहायता का भी प्रावधान किया गया है।

PROMOTION OF ELECTRIC VEHICLES

670. SHRI BIPLAB KUMAR DEB:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

- (a) whether the Government is actively promoting Electric Vehicles (EVs) and their charging infrastructure across the country and in Tripura, State-wise;
- (b) if so, the specific policies and programs implemented to support this initiative;
- (c) whether the Government providing subsidies or incentives to encourage the adoption of EVs; and
- (d) if so, the details of the subsidy schemes, both at the central level and specifically for Tripura?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU
SRINIVASA VARMA):**

(a) and (b) Yes, the Government is actively promoting Electric Vehicles (EVs) and their charging infrastructure across the country including the state of Tripura by implementing following schemes :

- (i) **Faster Adoption and Manufacturing of Electric (andHybrid) Vehicles in India' (FAME India) Scheme** : The second phase of FAME India scheme was implemented for a period of 5 years i.e. 01.04.2019 till 31.03.2024 with an outlay of Rs.11,500 crore.
- (ii) **Production Linked Incentive (PLI) Scheme for Automobile and Auto Component Industry in India (PLI-Auto):** The Government approved this scheme on 23.09.2021 for Automobile and Auto

Component Industry in India for enhancing India's manufacturing capabilities for Advanced Automotive Technology(AAT) products with a budgetary outlay of Rs.25,938 crore. The scheme proposes financial incentives to boost domestic manufacturing of AAT products including EVs with minimum 50% Domestic Value Addition (DVA) and attract investments in the automotive manufacturing value chain.

- (iii) **Production Linked Incentive Scheme on National Programme on Advanced Chemistry Cell (ACC) Battery Storage:** The Government on 12.05.2021 approved PLI Scheme for manufacturing of ACC in the country with a budgetary outlay of Rs.18,100 crore. The scheme aims to establish a competitive domestic manufacturing ecosystem for 50 GWh of ACC batteries.
- (iv) **PM Electric Drive Revolution in Innovative Vehicle Enhancement (PM E-DRIVE) Scheme:** This scheme with an outlay of Rs. 10,900 crore is implemented w.e.f. 01.04.2024 till 31.03.2028. The scheme aims to support electric vehicles including e-2W, e-3W, e-Trucks, e-buses and e-Ambulances. The scheme also includes support for EV public charging stations and upgradation of testing agencies. Under this scheme, demand incentive is provided to buyers (consumers/end users) of e-2Ws, e-3Ws (e-rickshaws and e-carts), e-3Ws (L5), e-

trucks and e-ambulances in the form of an upfront price reduction at the time of purchase of the electric vehicle.

(v) **PM e-Bus Sewa-Payment Security Mechanism (PSM) Scheme:**

This Scheme notified on 28.10.2024, has an outlay of Rs.3,435.33 crore and aims to support deployment of more than 38,000 electric buses. The objective of scheme is to provide payment security to e-bus operators in case of default by Public Transport Authorities (PTAs).

(vi) **Scheme for Promotion of Manufacturing of Electric Passenger**

Cars in India (SPMEPCI): This scheme was notified on 15.03.2024 to promote the manufacturing of electric cars in India.

However, no state-wise allocation has been done in any of the above-mentioned schemes.

Charging Infrastructure:

Setting up of electric vehicle charging stations is an unlicensed activity and private entrepreneurs can also participate in the activity. The Ministry of Power issued the “Guidelines for Installation and Operation of Electric Vehicle Charging Infrastructure–2024” on 17.09.2024 to strengthen EV charging including on National Highways. These guidelines promote a connected and interoperable charging ecosystem by including battery-swapping stations.

Allocation of Rs.912.50 crore and Rs.2,000 crore has been made under the FAME-II Scheme and PM E-DRIVE scheme, respectively, for setting up of electric vehicle public charging stations (EV PCS) on pan India basis including Tripura.

(c) and (d) Yes, the Government is providing subsidies/ incentive to encourage the adoption of EVs through the above-mentioned schemes i.e. FAME-II, PLI Auto, PLI ACC, PM E-DRIVE Scheme and SPMEPCI. The details of subsidy /incentive provided under the FAME-II Scheme, PM E-DRIVE and PLI Auto Scheme till 26.01.2026 are as under:-

FAME-II:

Segment	No. of Vehicles incentivized	Incentive Disbursed (Rs. crore)
e-2W	14,28,882	4911.81
e-3W	1,64,718	1109.86
e-4W	22,615	536.52
Total	16,16,215	6,558.19

Further, FAME-II scheme also includes grant for supporting 6,862 e-buses of state transport undertakings (STUs)/ public transport authorities (PTAs) with outlay of Rs.3,135.5 crore and 9,159 EV public charging stations (EV PCS) with outlay of Rs.912.50 crore.

There is no state-wise allocation in any of the schemes implemented by MHI.

Segments under FAME-II scheme	e-2W	e-3W	e-4W	Total
No. of Vehicles supported in Tripura	234	7,522	7	7,763

4 EVPCS have been installed in the **state of Tripura** under the FAME-II Scheme.

PM E-DRIVE:

Details of total subsidy provided under the PM E-DRIVE Scheme during 01.04.2024 till 27.01.2026

Segment	Target Nos. to be incentivizing under scheme	Nos. incentivized	Outlay (Rs. crore)	Incentive Disbursed (Rs. crore)
e-2w	24,79,120	14,31,067	1,772	1,177.24
e-3W (e-rickshaw and e-carts)	39,034	3,602	50	5.80
e-3W (L5)	2,88,809	2,21,600	857	668.92
Total	28,06,963	16,56,269	2,679	1,851.97

Further, PM E-DRIVE scheme also includes support for the following:

Segment	Target Nos.	Outlay (Rs. crore)
e-trucks	5,643	500
e-ambulances	-	500
e-buses	14,028	4,391
EVPCS	-	2,000
Upgradation of Testing Facilities	-	780
Total		8,171

A total of 13,800 e-buses have been allocated in two phases under the PM E-DRIVE Schemes to be deployed in 7 four million plus cities namely Bengaluru, Delhi, Hyderabad, Mumbai, Ahmedabad, Pune and Surat. Tender for 10,900 e-buses under Phase I of e-buses deployment has already been concluded by CESL. Tender for selection of e-bus operators for deployment of 2,900 e-buses under Phase II of e-buses deployment has been floated by CESL on 09.01.2026.

Segments under PM E-DRIVE Scheme	e-2W	e-3W (e-rickshaw and e-cart) and e-3W (L5)	Total
No. of Vehicles supported in Tripura	526	11,261	11,787

PLI-AUTO:

Under the PLI Auto scheme, as on 26.01.2026 cumulative incentive of Rs.2,377.56 crore has been disbursed to the approved applicants, of which Rs.2,319.88 crore has been disbursed to EV manufacturers (e-2w, e-3w, e-4w and e-bus). There is no state-wise allocation of incentive under the scheme.

चाय उत्पादन

671. श्री रंजीत दत्ता:

क्या वाणिज्य और उद्योग मंत्री यह बताने की कृपा करेंगे कि :

- (क) वर्ष 2023-24 एवं 2024-25 के दौरान भारत में, विशेषकर असम में, राज्य-वार कुल चाय उत्पादन कितना रहा है;

(ख) गत तीन वर्षों के दौरान केन्या, नेपाल तथा वियतनाम से भारत द्वारा आयात की गई चाय की मात्रा कितनी है;

(ग) क्या सरकार ने चाय के लिए न्यूनतम समर्थन मूल्य (एमएसपी) निर्धारित करने अथवा चाय नीलामी प्रणाली में कोई न्यूनतम मूल्य तय करने के संबंध में कोई कदम उठाए हैं; और

(घ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) वर्ष 2023-24 और 2024-25 के दौरान असम राज्य सहित भारत में राज्य-वार चाय उत्पादन का ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(ख) पिछले तीन वर्षों के दौरान भारत द्वारा केन्या, नेपाल और वियतनाम से आयात की गई चाय की मात्रा का ब्यौरा संलग्न **विवरण-II** में दिया गया है।

(ग) और (घ) भारत सरकार वर्तमान में कृषि लागत एवं मूल्य आयोग (सीएसीपी) की सिफारिशों के आधार पर, संबंधित राज्य सरकारों और केंद्रीय मंत्रालयों/विभागों के विचारों को ध्यान में रखते हुए, 22 अधिदेशित कृषि फसलों के लिए न्यूनतम समर्थन मूल्य (एमएसपी) निर्धारित करती है। वर्तमान में चाय एमएसपी के लिए अधिदेशित फसलों में शामिल नहीं है। हालांकि, चाय उत्पादकों, विशेषकर छोटे उत्पादकों को उचित मूल्य सुनिश्चित करने के लिए, चाय बोर्ड ने मूल्य साझाकरण फार्मूला (पीएसएफ) लागू किया है, जिसके तहत हरी पत्ती और तैयार चाय की उत्पादन लागत के आधार पर उत्पादक और विनिर्माता के बीच बिक्री से प्राप्त आय का उचित बंटवारा एक निश्चित अनुपात में किया जाता है। इसके अलावा, पीएसएफ के उचित कार्यान्वयन को सुनिश्चित करने के लिए, हरी पत्तियों की कीमतें औसत नीलामी मूल्य के आधार पर तय की जाती हैं और प्रत्येक चाय उत्पादित जिले के लिए

अधिसूचित की जाती हैं, और उत्पादकों को हरी पत्तियों की कीमत के भुगतान की निगरानी जिला मजिस्ट्रेट की अध्यक्षता वाली जिला हरी पत्ती मूल्य निगरानी समितियों द्वारा की जाती है।

विवरण-I

भारत में असम राज्य सहित राज्य-वार चाय उत्पादन का ब्यौरा

राज्य	चाय उत्पादन (मिलियन किलोग्राम)	
	2023-24	2024-25
अरुणाचल प्रदेश	14.12	14.35
असम	675.88	666.82
बिहार	8.57	8.08
हिमाचल प्रदेश	1.14	0.99
मेघालय	0.32	0.33
नागालैंड	2.92	3.77
सिक्किम	0.07	0.07
त्रिपुरा	7.43	7.44
उत्तराखंड	0.11	0.96
पश्चिम बंगाल	426.59	387.51
तमिलनाडु	174.28	163.66
कर्नाटक	5.51	4.5
केरल	65.09	57.29
अखिल भारत	1382.03	1315.77

स्रोत: चाय बोर्ड

विवरण-II

पिछले तीन वर्षों के दौरान भारत द्वारा केन्या, नेपाल और वियतनाम से आयात की गई चाय की मात्रा का ब्यौरा

वर्ष	आयात की गई चाय की मात्रा (मिलियन किलोग्राम)		
	केन्या	नेपाल	वियतनाम
2022-23	5.13	16.53	3.14
2023-24	5.77	12.93	1.85

2024-25	19.03	16.11	3.38
2024-25 (अप्रैल-नवंबर)	12.79	12.80	2.05
2025-26 (अप्रैल-नवंबर)	8.93	8.05	2.53

स्रोत: डीजीसीआईएस

राष्ट्रीय पशुपालन बोर्ड

672. श्री देवेश शाक्य:

श्री बाबू सिंह कुशवाहा:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

- (क) राष्ट्रीय पशुपालन बोर्ड (एनएएचबी) की स्थापना के उद्देश्य तथा पशुपालकों की आय बढ़ाने, पशुधन उत्पादकता बढ़ाने, नस्लों में सुधार लाने तथा पशु स्वास्थ्य सेवाओं को मजबूत बनाने में इसकी वास्तविक भूमिका क्या है;
- (ख) देश में तथा विशेषकर उत्तर प्रदेश में पशुपालकों के कल्याण हेतु सरकार एवं एनएएचबी द्वारा क्रियान्वित प्रमुख योजनाओं के अंतर्गत प्राप्त ठोस उपलब्धियों का ब्यौरा क्या है;
- (ग) गत तीन वर्षों के दौरान उत्तर प्रदेश में पशुपालन एवं डेयरी विकास के लिए आवंटित, जारी तथा व्यय की गई धनराशि का ब्यौरा क्या है;
- (घ) उक्त निधियों से एटा, कासगंज, आंवला (बरेली) एवं जौनपुर जैसे कृषि-प्रधान एवं पिछड़े जिलों में आरंभ की गई विशिष्ट परियोजनाओं, विकसित अवसंरचना तथा लाभार्थी-उन्मुख कार्यों का ब्यौरा क्या है; और
- (ङ) क्या इन जिलों में अपेक्षित प्रगति प्राप्त नहीं हो पाई है, यदि हाँ, तो इसके लिए उत्तरदायी एजेंसियाँ कौन-सी हैं तथा सरकार द्वारा बनाई गई समयबद्ध सुधारात्मक कार्ययोजना का ब्यौरा क्या है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) राष्ट्रीय पशुपालन बोर्ड नामक कोई संगठन नहीं है।

(ख) उपरोक्त (क) में दिए गए उत्तर के आलोक में प्रश्न ही नहीं उठता।

(ग) उत्तर प्रदेश सरकार के पशुपालन विभाग से प्राप्त जानकारी के अनुसार, वर्ष 2022-23 से वर्ष 2024-25 तक पिछले तीन वर्षों के दौरान उत्तर प्रदेश सरकार की 6657.38 करोड़ रुपये की मांग के मुकाबले 5757.76 करोड़ रुपये आवंटित किए गए थे। उत्तर प्रदेश सरकार ने वर्ष 2024-25 तक पिछले तीन वर्षों के दौरान सभी योजनाओं के अंतर्गत 5649.73 करोड़ रुपये (जारी बजट का 98.22%) का व्यय किया है।

(घ) राज्यों और संघ राज्य क्षेत्रों के प्रयासों को अनुपूरित करने के लिए, भारत सरकार दिसंबर 2014 से देशी नस्लों के विकास और संरक्षण, बोवाइन आबादी के आनुवंशिक उन्नयन और दुग्ध उत्पादन एवं उत्पादकता बढ़ाने के लिए राष्ट्रीय गोकुल मिशन (RGM) लागू कर रही है, जिससे दुग्ध उत्पादन किसानों के लिए अधिक लाभकारी हो सके। देशी नस्लों के विकास और संरक्षण, बोवाइन आबादी के आनुवंशिक उन्नयन के लिए RGM के तहत उठाए गए कदम, प्रदत्त सहायता और विभिन्न घटकों के तहत किसानों को प्राप्त लाभ निम्नलिखित हैं:

- (i) देशी नस्लों के सांडों सहित उच्च गुणवत्ता वाले सांडों के सीमन का उपयोग करके राष्ट्रव्यापी कृत्रिम गर्भाधान कार्यक्रम (NAIP) का कार्यान्वयन। इस घटक के अंतर्गत, 50% से कम कृत्रिम गर्भाधान कवरेज वाले जिलों में किसानों के घर पर ही कृत्रिम गर्भाधान (AI) सेवाएं निःशुल्क प्रदान की जाती हैं। पिछले तीन वर्षों में उत्तर प्रदेश राज्य में 144.74 लाख पशुओं को कृत्रिम गर्भाधान के अंतर्गत कवर किया गया, 231.92 लाख कृत्रिम गर्भाधान किए गए और 80.29 लाख किसान लाभान्वित हुए। एटा, कासगंज, आंवला

(बरेली) और जौनपुर जिलों में NAIP के अंतर्गत लाभान्वित किसानों का विवरण इस प्रकार है:

क्र सं	जिले का नाम	कृत्रिम गर्भाधान किए गए पशुओं की संख्या	किए गए कृत्रिम गर्भाधान की कुल संख्या	लाभान्वित किसानों की संख्या
1	एटा	225211	342103	121002
2	कासगंज	133686	219969	67761
3	बरेली	297500	473553	160248
4	जौनपुर	141504	201933	84785
कुल		797901	1237558	433796

- (ii) पशुपालन और डेयरी विभाग ने सेक्स सॉर्टेड सीमन उत्पादन सुविधाएं स्थापित की हैं तथा सेक्स सॉर्टेड सीमन का उपयोग करके त्वरित नस्ल सुधार कार्यक्रम लागू कर रहा है, जिसका उद्देश्य 90% तक सटीकता के साथ बछड़ियों का उत्पादन करना है, जिससे दुधारू पशुओं की आबादी में वृद्धि हो, नस्ल में सुधार हो और किसानों की आय बढ़े।
- (iii) उच्च आनुवंशिक गुणवत्ता वाले सांडों के उत्पादन हेतु संतति परीक्षण और वंशावली चयन कार्यान्वयन
- (iv) इन-विट्रो फर्टिलाइजेशन (IVF) तकनीक का कार्यान्वयन: यह तकनीक एक ही पीढ़ी में गोपशुओं की आनुवंशिक गुणवत्ता में सुधार लाने में महत्वपूर्ण भूमिका निभाती है। इसके अतिरिक्त, किसानों को उचित दरों पर तकनीक उपलब्ध कराने के लिए सरकार ने देशी IVF मीडिया लॉन्च किया है। देशी नस्लों के उत्कृष्ट पशुओं के प्रजनन हेतु विभाग ने

उत्तर प्रदेश में एक IVF प्रयोगशाला स्थापित की है और 627 व्यवहार्य भ्रूणों का उत्पादन किया है, जिनमें से 505 भ्रूणों का स्थानांतरण किया गया और 126 बछड़ियां-बछड़े पैदा हुई हैं।

- (v) ग्रामीण भारत में सामुदायिक संसाधन व्यक्तियों/बहुउद्देशीय कृत्रिम गर्भाधान तकनीशियनों (मैत्री) को किसानों के घर पर ही गुणवत्तापूर्ण कृत्रिम गर्भाधान सेवाएं प्रदान करने के लिए प्रशिक्षित और सुसज्जित किया जाता है। पिछले तीन वर्षों में उत्तर प्रदेश राज्य में 7300 मैत्री नियुक्त की गई हैं। पशुपालन और डेयरी विभाग ने पिछले तीन वर्षों में उत्तर प्रदेश सरकार को RGM के तहत 17313.43 लाख रुपये जारी किए हैं।

इसके अलावा, राष्ट्रीय डेयरी विकास कार्यक्रम (NPDD) योजना के तहत, उत्तर प्रदेश में 8 परियोजनाओं को अनुमोदित किया गया है, जिनकी कुल परियोजना लागत 9123.78 लाख रुपये है, जिसमें केंद्र सरकार का हिस्सा 7496.00 लाख रुपये है। इन परियोजनाओं का कार्यान्वयन प्रादेशिक सहकारी डेयरी फेडरेशन (PCDF) द्वारा किया जा रहा है। अब तक, उत्तर प्रदेश में डेयरी सहकारी समितियों के अवसंरचना के सुदृढीकरण/विकसित करने के लिए कार्यान्वयन एजेंसी को 5004.08 लाख रुपये की राशि दी जा चुकी है। अनुमोदन के बाद, 4 परियोजनाएं पूरी तरह से वापस ले ली गईं और 2 परियोजनाओं का आंशिक कार्यान्वयन राज्य सरकार द्वारा किया गया, जिसके परिणामस्वरूप 3707.27 लाख रुपये की राशि वापस कर दी गई।

डेयरी सहकारी समितियों और किसान उत्पादक संगठनों को सहायता कार्यक्रम (SDCFPO) के तहत 2 दूध संघों, लखनऊ दुग्ध संघ और वाराणसी दुग्ध संघ को दिए गए 51.50 करोड़ रुपये के कार्यशील पूंजी ऋण में से 21.65 लाख रुपये नियमित ब्याज सब्सिडी के रूप में जारी किए गए हैं। इसके बाद उत्तर प्रदेश से कोई प्रस्ताव प्राप्त नहीं हुआ है।

केंद्र सरकार ने राष्ट्रीय पशुधन मिशन (NLM) के अंतर्गत पशुधन बीमा घटक के लिए 853 लाख रुपये की केंद्रीय राशि जारी की है, जिससे 5.22 लाख पशुओं का बीमा किया जाएगा। इसके अलावा, NLM योजना के उद्यमिता कार्यक्रम के तहत बरेली में 3.87 करोड़ रुपये की परियोजना लागत वाली छह परियोजनाएं और एटा में 0.88 करोड़ रुपये की परियोजना लागत वाली दो परियोजनाएं अनुमोदित की गई हैं, जिनके लिए संबंधित लाभार्थियों को क्रमशः 1.56 करोड़ रुपये और 0.42 करोड़ रुपये की सब्सिडी जारी की गई है।

पशुपालन अवसंरचना विकास निधि (AHIDF) के तहत 1629.25 करोड़ रुपये की परियोजना लागत के साथ कुल 36 परियोजनाओं को अनुमोदित किया गया है। विवरण इस प्रकार है:

क्रम सं.	परियोजनाओं का विवरण	परियोजनाओं की संख्या	परियोजना लागत (करोड़ रु. में)
01	दूध प्रसंस्करण एवं मूल्यवर्धन	18	1168.63
02	पशु चारा संयंत्र	11	363.06
03	नस्ल वृद्धि फार्म	06	89.65
04	मांस प्रसंस्करण एवं मूल्यवर्धन	01	8.01

36 परियोजनाओं में से, एटा जिले में 29 करोड़ रुपये की परियोजना लागत वाली एक पशु चारा इकाई और बरेली जिले में 22.33 करोड़ रुपये की परियोजना लागत वाली दो पशु चारा इकाइयों को संस्वीकृति दी गई है। लाभार्थियों की मांग के आधार पर परियोजनाओं को अनुमोदित किया गया है।

पशुधन स्वास्थ्य एवं रोग नियंत्रण कार्यक्रम के अंतर्गत पिछले तीन वर्षों में 416.74 करोड़ रुपये की राशि संस्वीकृत और जारी की गई है। पशुधन स्वास्थ्य एवं रोग नियंत्रण कार्यक्रम के तहत 520 मोबाइल पशु चिकित्सा इकाइयों (MVU) के लिए सहायता प्रदान की गई थी और ये इकाइयां इन जिलों सहित वर्तमान में कार्यरत हैं।

(ड) उपर्युक्त तथ्यों के आलोक में प्रश्न ही नहीं उठता।

एक जिला एक उत्पाद

673. श्री हरीश चंद्र मीना:

क्या वाणिज्य और उद्योग मंत्री यह बताने की कृपा करेंगे कि:

- (क) राजस्थान के टोंक एवं सवाई माधोपुर जिलों के लिए "एक जिला एक उत्पाद" (ओडीओपी) योजना के अंतर्गत चयनित उत्पादों का ब्यौरा क्या है;
- (ख) योजना की शुरुआत में अब तक उक्त उत्पादों में जुड़े लघु एवं सूक्ष्म उद्यमियों को प्रदान की गई वित्तीय सहायता, प्रशिक्षण तथा विपणन समर्थन का जिला-वार ब्यौरा क्या है;
- (ग) क्या उक्त लोक सभा क्षेत्र में ओडीओपी के अंतर्गत उत्पादन इकाइयों स्थापित की गई हैं और यदि हाँ, तो अब तक स्थापित इकाइयों की संख्या, जीआई टैग, ई-कॉमर्स अथवा निर्यात से जुड़े उत्पादों की संख्या तथा उनसे सृजित प्रत्यक्ष एवं अप्रत्यक्ष रोजगार का ब्यौरा क्या है;
- (घ) टोंक एवं सवाई माधोपुर के हथकरघा, पत्थर शिल्प, कढ़ाई तथा कृषि-आधारित उत्पादों को अपेक्षित बाज़ार एवं उचित मूल्य न मिल पाने के क्या कारण हैं; और
- (ङ) उपर्युक्त उत्पादों को क्लस्टरों, निर्यात संवर्धन तथा विशेष पैकेजों से जोड़ने हेतु सरकार द्वारा उठाए गए कदमों का ब्यौरा क्या है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

- (क) से (ङ) एक जिला एक उत्पाद (ओडीओपी), उद्योग संवर्धन और आंतरिक व्यापार विभाग (डीपीआईआईटी) द्वारा बिना किसी वित्तीय घटक के चलाई जा रही एक पहल है। इस पहल का उद्देश्य, सभी क्षेत्रों के समग्र विकास को सक्षम बनाने के लिए देश के प्रत्येक जिले से कम से कम एक उत्पाद का चयन करना, उसे ब्रांड बनाना और उसे बढ़ावा देना है। राजस्थान के टोंक और सवाई

माधोपुर जिलों से ओडीओपी पहल के तहत चयनित उत्पाद क्रमशः "स्लेट स्टोन उत्पाद (टाइल्स)" और "संगमरमर उत्पाद" हैं।

राजस्थान के चिह्नित उत्पादों सहित ओडीओपी उत्पादों के संवर्धन और निर्यात के लिए कई कदम उठाए गए हैं। इनमें, घरेलू और अंतर्राष्ट्रीय प्रदर्शनियों में भागीदारी की प्रक्रिया को सुविधाजनक बनाना, विभिन्न एजेंसियों के सहयोग से नियमित क्षमता निर्माण पहलें; गवर्नमेंट ई-मार्केटप्लेस (जेम) - ओडीओपी बाजार के लिए ई-कॉमर्स ऑन-बोर्डिंग अभियान शामिल हैं, जिसके अंतर्गत भारत के सर्वश्रेष्ठ ओडीओपी उत्पादों को प्रदर्शित और स्टॉक किया जाता है। अंतर्राष्ट्रीय स्तर पर ओडीओपी को बढ़ावा देने के लिए, विदेशों में भारतीय मिशनों से संपर्क, वर्चुअल क्रेता-विक्रेता बैठकें और अंतर्राष्ट्रीय प्रदर्शनियों में भागीदारी की गई है। इसके अलावा, इन उत्पादों को अंतर्राष्ट्रीय स्तर पर लोकप्रिय बनाने के लिए भारत में जी-20 बैठकों के दौरान उपहार स्वरूप भेंट करने के लिए विभिन्न ओडीओपी उत्पादों का उपयोग किया गया।

इसके अलावा, राजस्थान सरकार ने दिसंबर, 2024 में एक समर्पित एक जिला एक उत्पाद (ओडीओपी) नीति की घोषणा की है, जो 31 मार्च 2029 तक लागू है। यह नीति नए ओडीओपी उद्यमों के निर्माण के लिए मार्जिन राशि सहायता को प्रोत्साहन प्रदान करती है; प्रौद्योगिकी/सॉफ्टवेयर अपनाने के लिए स्कीम; विपणन सहायता; ई-कॉमर्स संवर्धन; और गुणवत्ता प्रमाणन और मानकों के लिए सहायता प्रदान करना। इसके अलावा, ओडीओपी को "पंच गौरव" (पांच गौरव तत्वों) में से एक के रूप में भी चिह्नित किया गया है, जो प्रत्येक जिले में प्रमुख फोकस क्षेत्र है। राजस्थान सरकार द्वारा ओडीओपी उद्यमों को एक विशिष्ट ओडीओपी आईडी प्रदान करने के लिए एक समर्पित

ऑनलाइन पंजीकरण प्लेटफॉर्म भी शुरू किया गया है, जो राज्य के विभिन्न कार्यक्रमों के लिए आवेदन करने की प्रक्रिया को सरल बनाता है।

राजस्थान सरकार द्वारा टोंक और सवाई माधोपुर जिलों के उक्त उत्पादों से जुड़े लघु और सूक्ष्म उद्यमियों को प्रदान की गई वित्तीय सहायता, प्रशिक्षण और विपणन सहायता का ब्यौरा संलग्न **विवरण** में दिया गया है।

उत्पादों और क्लस्टरों के बीच सुदृढ़ संबंध स्थापित करने, निर्यात संवर्धन बढ़ाने तथा विशेष पैकेजों के माध्यम से लक्षित सहायता प्रदान करने के लिए, राजस्थान सरकार ने राजस्थान एक जिला एक उत्पाद (ओडीओपी) नीति, 2024 और राजस्थान निर्यात संवर्धन नीति, 2024 तैयार की है।

विवरण

राजस्थान सरकार द्वारा टोंक और सवाई माधोपुर जिलों में लघु और सूक्ष्म उद्यमियों को प्रदान की गई वित्तीय सहायता, प्रशिक्षण और विपणन सहायता का ब्यौरा

टोंक जिला	सवाई माधोपुर
- राजस्थान ओडीओपी नीति, 2024 के अंतर्गत मार्जिन राशि सहायता स्कीम के तहत 3 ओडीओपी इकाइयों को 33,30,000/- रुपए की राशि का लाभ प्राप्त हुआ है। - राजस्थान ओडीओपी नीति के तहत वेबसाइट विकास सहायता स्कीम के तहत 3 ओडीओपी इकाइयों को लाभान्वित किया गया है। - एक जिला स्तरीय कार्यशाला का आयोजन किया गया, जिसमें 80 उद्यमियों ने सहभागिता की।	- ओडीओपी (एक जिला एक उत्पाद) नीति के तहत दिनांक 26.05.2025 को जिला-स्तरीय कार्यशाला का आयोजन किया गया, जिसमें 105 प्रतिभागियों ने सहभागिता की। - 8 जनवरी, 2026 से 12 जनवरी, 2026 तक एक जिला एक उत्पाद कार्यक्रम के अंतर्गत प्रशिक्षण कार्यक्रम आयोजित किया गया, जिसमें 15 कारीगरों को प्रशिक्षित किया गया।

FISHING IN UTTAR PRADESH

674. ADV. PRIYA SAROJ:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether the Government has conducted any district-wise assessment or scientific survey during the last five years on the decline of native fish species in major rivers of Uttar Pradesh, if so, the details thereof and key findings identified in this regard;
- (b) whether the instances of fish mortality or population decline were examined in relation to the functioning, data integrity and compliance of Online Continuous Effluent Monitoring Systems (OCEMS) in polluting industrial units and the action taken against non-compliant units;
- (c) the details of the environmental compensation levied and realised from industries for river pollution and the proportion utilised for fisheries restoration, river ranching or habitat rejuvenation in Uttar Pradesh during the last three years; and
- (d) whether any compensation, livelihood support, health and food-safety assessments have been undertaken by the Government for traditional fishing communities who are affected by river pollution if so, the details thereof and findings?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

- (a) to (c) As reported by Central Inland Fisheries Research Institute (CIFRI), survey has been conducted in the six rivers of Uttar Pradesh in the past five

years, under the National Mission for Clean Ganga (NMCG) programme. A total of 130 finfish species were documented from the 10 designated sampling sites of the Ganga River in the UP part. Temporal assessments of the fish diversity in Yamuna, Betwa, and Ken rivers are as under:

River	Base year	No. of fish species	No. of fish species in the present study (2025)
Yamuna	2017	143	84
Betwa	2017	81	67
Ken	2017	89	66
Saryu	2024	51	84
Rapti	2020	27	59

While regulation and control of river pollution fall under the mandate of Ministry of Environment and Forest and Climate change (MoEFandCC), the Department of Fisheries, Government of India through National Fisheries Development Board (NFDB) is implementing River Ranching Programme under the Pradhan Mantri Matsya Sampada Yojana (PMMSY) for conservation and restoration of native fish stocks and sustainable development of riverine fisheries and support livelihoods of fisher communities in the major river system covering 17 States including Uttar Pradesh with technical support from ICAR-Fisheries Research Institutes namely, Central Inland Fisheries Research Institute (ICAR-CIFRI), Central Institute of Freshwater Aquaculture (ICAR-CIFA) and Directorate

of Coldwater Fisheries Research (ICAR-DCFR). Further, as regards to Uttar Pradesh, a sum of Rs.8.45 crore has been sanctioned and released under the ongoing PMMSY for ranching of 281.66 lakh fingerlings in the Ganga river and its tributaries and the programme has been successfully implemented. In addition, Department of Fisheries, Government of India, through National Fisheries Development Board (NFDB) is also promoting the concept of State Fish introduced by Indian Council for Agricultural Research- National Bureau of Fish Genetic Resources (ICAR-NBFGR), to encourages States to adopt and conserve regionally important fish species, with aim to replenish native fish stocks, restore ecological balance, and raise awareness about species at risk. At present, 21 aquatic species are designated either as State fish, State aquatic animal or State animal. Besides, The Department of Fisheries, in collaboration with the National Fisheries Development Board, Government of Uttar Pradesh and ICAR-CIFRI has made efforts in restoration of the prized native fish species in the Ganga River and as reported by CIFRI, the institute conducted 47 ranching events and released 22.94 lakh fish fingerlings under the Namami Gange project in the last 3 years in different stretches of the River in the UP region. This includes enhancing seed production, improving availability of seeds and formulated feed for farming and adoption of improved farming methods.

(d) PMMSY *inter alia* has provision for Livelihood and Nutritional support for socio-economically backward active traditional fishers' families for conservation of fish

resources during fishing ban/lean period. Under this component Government assistance is provided @Rs. 3000/- per fisher and beneficiaries' own contribution of Rs. 1500/- for three months during fishing ban/lean period. Government of Uttar Pradesh has availed the livelihood and nutritional support to fishers' families during the fishing ban/ lean period activity for 1,000 fishers in the year of 2024-25 only for this activity.

PMMSY also provides insurance coverage to fishers, which includes fish workers, fish farmers and any other categories of persons directly involved in fishing and fisheries related allied activities. The insurance coverage provided under the PMMSY includes (i) Rs.5,00,000/- against accidental death or permanent total disability, (ii) Rs.2,50,000/- for permanent partial disability and (iii) hospitalization expenses in the event of accident for a sum of Rs. 25,000/-.

कृषि फसलों के उप-उत्पादों पर आधारित उद्योग

675. श्री वीरेन्द्र सिंह:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार के पास कृषि फसलों से उत्पन्न उप-उत्पादों पर आधारित उद्योगों की स्थापना के लिए कोई योजना है;

- (ख) यदि हाँ, तो क्या सरकार कृषि-प्रधान क्षेत्र होने के कारण उत्तर प्रदेश के चंदौली ज़िले में एक सहकारी चीनी मिल स्थापित करने पर विचार कर रही है और यदि हाँ, तो इसके लिए निर्धारित समय-सीमा क्या है; और
- (ग) क्या ऐसे कृषि उप-उत्पादों पर आधारित उद्योगों की स्थापना हेतु किसी प्रकार की छूट अथवा राज सहायता प्रदान करने की कोई योजना सरकार के पास है और यदि हाँ, तो इस तरह की सहायता का प्रतिशत कितना है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) सरकार ने कृषि फसलों से उत्पन्न उप-उत्पादों का उपयोग करने के लिए उद्योगों की स्थापना हेतु विभिन्न कदम उठाए हैं। धान के भूसे के उपयोग को बढ़ावा देने हेतु पेलेटाइजेशन और टॉरफेक्शन प्लांट्स स्थापित करने के लिए सरकार पर्यावरण संरक्षण प्रभार (ईपीसी) निधि के अंतर्गत एकमुश्त वित्तीय सहायता प्रदान करती है। पेलेटाइजेशन प्लांट्स के लिए प्रति घंटे प्रति टन उत्पादन क्षमता पर ₹14 लाख की दर से वित्तीय सहायता उपलब्ध है, जिसकी अधिकतम सीमा प्रति प्रस्ताव ₹1.4 करोड़ है। टॉरफेक्शन प्लांट्स के लिए प्रति घंटे प्रति टन उत्पादन क्षमता पर ₹28 लाख की दर से वित्तीय सहायता प्रदान की जाती है, जिसकी कुल वित्तीय सहायता भी प्रति प्रस्ताव ₹1.4 करोड़ तक सीमित है।

नवीन एवं नवीकरणीय ऊर्जा मंत्रालय बायोमास कार्यक्रम योजना का कार्यान्वयन कर रहा है, जिसके अंतर्गत ब्रिकेट और पेलेट विनिर्माण प्लांट के साथ-साथ बायोमास आधारित ऊर्जा उत्पादन के लिए वित्तीय सहायता प्रदान की जाती है। ब्रिकेट और पेलेट विनिर्माण प्लांट के लिए, प्रति मीट्रिक टन प्रति घंटा (एमटीपीएच) प्लांट क्षमता पर ₹9 लाख की केंद्रीय वित्तीय सहायता (सीएफए) उपलब्ध है, जो प्रति प्लांट अधिकतम ₹45 लाख तक सीमित है। नॉन-टॉरिफाइड पेलेट विनिर्माण प्लांट के लिए, सीएफए 21 लाख रुपये प्रति मीट्रिक टन प्रति घंटा उत्पादन क्षमता या 1 मीट्रिक टन प्रति घंटा

प्लांट के लिए प्लांट और मशीनरी की पात्र पूंजी लागत का 30%, जो भी कम हो, के रूप में प्रदान किया जाता है, जिसमें प्रति परियोजना अधिकतम 105 लाख रुपये की सहायता दी जाती है। टॉरिफाइड पेलेट विनिर्माण प्लांट्स के लिए, सीएफए ₹42 लाख प्रति मीट्रिक टन प्रति घंटा उत्पादन क्षमता या 1 मीट्रिक टन प्रति घंटा प्लांट के लिए प्लांट और मशीनरी की पात्र पूंजी लागत का 30%, जो भी कम हो, निर्धारित है, और प्रति परियोजना अधिकतम ₹210 लाख तक सीमित है। बायोमास कार्यक्रम के तहत, बायोमास-आधारित (गैर-बैगास) सह-उत्पादन प्लांट्स को ₹40 लाख प्रति मेगावाट के सीएफए के साथ सहायता दी जाती है, जो प्रति प्लांट अधिकतम ₹5 करोड़ तक सीमित है। इसके अतिरिक्त, अपशिष्ट ऊर्जा कार्यक्रम के अंतर्गत, कम्प्रेस्ड बायोगैस (सीबीजी) प्लांट्स की स्थापना को 12,000 घन मीटर बायोगैस से प्रतिदिन उत्पन्न होने वाले प्रत्येक 4,800 किलोग्राम सीबीजी के लिए 4 करोड़ रुपये के सीएफए के साथ सहायता दी जाती है, बशर्ते कि नई परियोजनाओं के लिए प्रति परियोजना अधिकतम 10 करोड़ रुपये का आवंटन हो।

पेट्रोलियम एवं प्राकृतिक गैस मंत्रालय ने कम्प्रेस्ड बायोगैस (सीबीजी) उत्पादकों को बायोमास एकत्रीकरण उपकरण और मशीनरी की खरीद के लिए वित्तीय सहायता प्रदान हेतु एक योजना अर्थात् किफायती परिवहन की दिशा में सतत विकल्प (सतत) की शुरुआत की है, जिसके अंतर्गत उपकरण की लागत का 50% या 90 लाख रुपए, जो भी कम हो, तक की सहायता उपलब्ध है। इसके अतिरिक्त, प्रधानमंत्री जी-वन योजना के तहत, लिग्नोसेलुलॉसिक बायोमास और अन्य नवीकरणीय फीडस्टॉक का उपयोग करने वाली बायोएथेनॉल परियोजनाओं को वित्तीय सहायता प्रदान की जाती है; वाणिज्यिक परियोजनाओं के लिए, परियोजनाओं को आर्थिक रूप से व्यवहार्य बनाने के लिए व्यवहार्यता अंतर निधि प्रदान की जाती है, जो परियोजना लागत के अधिकतम 20% या बायोरिफाइनरी की वार्षिक नेमप्लेट क्षमता में जोड़े गए प्रत्येक 10 लाख लीटर के लिए ₹5 करोड़, जो भी कम हो, के अधीन है और प्रति परियोजना कुल वित्तीय सहायता ₹150 करोड़ तक सीमित है।

इसके अलावा, खाद्य प्रसंस्करण उद्योगों के समग्र विकास को बढ़ावा देने और इसे सुनिश्चित करने के लिए, खाद्य प्रसंस्करण उद्योग मंत्रालय अपनी केंद्रीय क्षेत्रीय योजनाओं, जैसे कि प्रधानमंत्री किसान संपदा योजना (पीएमकेएसवाई), खाद्य प्रसंस्करण उद्योग के लिए उत्पादन-लिंकड प्रोत्साहन योजना (पीएलआईएसएफपीआई) और केंद्र प्रायोजित-प्रधानमंत्री सूक्ष्म खाद्य प्रसंस्करण उद्यमों के औपचारिकीकरण (पीएमएफएमई) योजना के माध्यम से देश भर में संबंधित इन्फ्रास्ट्रक्चर की स्थापना/विस्तार को प्रोत्साहित करता है। पीएमकेएसवाई, पीएलआईएसएफपीआई और पीएमएफएमई के अंतर्गत उपलब्ध प्रोत्साहनों के साथ-साथ पीएमएफएमई योजना के अंतर्गत सूक्ष्म खाद्य प्रसंस्करण उद्यमों को उपलब्ध सहायता का ब्यौरा संलग्न **विवरण** में दिया गया है।

(ख) और (ग) केंद्र सरकार देश के किसी भी हिस्से में चीनी मिलों की स्थापना नहीं करती है। इसके अलावा, दिनांक 31.08.1998 के प्रेस नोट के अनुसार, चीनी उद्योग को अनिवार्य लाइसेंसिंग की आवश्यकता वाले उद्योगों की सूची से हटा दिया गया था। इसके बाद, उद्यमी गन्ना (नियंत्रण) आदेश के खंड 6क से 6ड में निर्धारित, समय-समय पर यथासंशोधित प्रावधानों के अनुसार देश के किसी भी हिस्से में चीनी मिल की स्थापना करने के लिए स्वतंत्र है।

हालांकि, सरकार ने पेट्रोल के साथ मिश्रित इथेनॉल (ईबीपी) कार्यक्रम के तहत अधिदेशित मिश्रण संबंधी लक्ष्यों को प्राप्त करने के लिए वर्ष 2018 से वर्ष 2022 तक देश में गन्ना, इसके उप-उत्पाद जैसे कि बी-हैवी मोलासेस और सी-हैवी मोलासेस तथा अनाज वाले फीडस्टॉक आधारित नए इथेनॉल प्लांट स्थापित करने/मौजूदा इथेनॉल प्लांट्स की क्षमता विस्तार के लिए चीनी मिलों/डिस्टिलरियों के लिए विभिन्न इथेनॉल ब्याज अनुदान योजनाओं को अधिसूचित किया है।

इसके अलावा, सरकार ने दिनांक 06.03.2025 को सहकारी चीनी मिलों (सीएसएम) के लिए एक नई योजना अधिसूचित की है, जिसके अंतर्गत गन्ने पर आधारित उनके मौजूदा इथेनॉल प्लांट्स को, इसके उप-उत्पादों जैसे बी-हैवी मोलासेस और सी-हैवी मोलासेस का उपयोग करके, मक्का और

क्षतिग्रस्त खाद्य अनाज (डीएफजी) जैसे अनाजों का उपयोग करने वाले मल्टी-फीड आधारित 1जी इथेनॉल प्लांट्स में परिवर्तित किया जाएगा।

विवरण

प्रधानमंत्री किसान संपदा योजना (पीएमकेएसवाई) के अंतर्गत उपलब्ध प्रोत्साहन

क्रम सं.	घटक योजना	सामान्य क्षेत्र में परियोजनाओं के लिए योजना संबंधी लाभ (सहायता अनुदान)	दुर्गम क्षेत्रों में परियोजनाओं के साथ-साथ अनुसूचित जाति/अनुसूचित जनजाति, किसान उत्पादक संगठनों और स्वयं सहायता समूहों के लिए योजना संबंधी लाभ (सहायता अनुदान)
1.	समेकित कोल्ड चेन और मूल्यवर्धन अवसंरचना	पात्र परियोजना लागत का 35% अनुदान सहायता [प्रति परियोजना अधिकतम 10 करोड़ रुपये के अंतर्गत]	पात्र परियोजना लागत का 50% सहायता अनुदान [प्रति परियोजना अधिकतम 10 करोड़ रुपये तक]
2.	खाद्य प्रसंस्करण और संरक्षण क्षमताओं का निर्माणविस्ता/र	पात्र परियोजना लागत का 35% सहायता अनुदान [प्रति परियोजना अधिकतम 5 करोड़ रुपये के अंतर्गत]	पात्र परियोजना लागत का 50% सहायता अनुदान [प्रति परियोजना अधिकतम 5 करोड़ रुपये तक]
3.	एग्रो-प्रोसेसिंग क्लस्टरों के लिए इन्फ्रास्ट्रक्चर	सामान्य क्षेत्र में पात्र परियोजना लागत का 35% सहायता अनुदान [प्रति परियोजना अधिकतम 10 करोड़ रुपये के अंतर्गत]	पात्र परियोजना लागत का 50% सहायता अनुदान [प्रति परियोजना अधिकतम 10 करोड़ रुपये तक]
4.	ऑपरेशन ग्रीन्स	समेकित वैल्यू चेन विकास परियोजनाओं के लिए पात्र परियोजना लागत की 35% सहायता अनुदान के रूप में दिया जाएगा, अधिकतम सहायता अनुदान प्रति परियोजना 15 करोड़ रुपये होगी; और स्वतंत्र फसलोपरांत इन्फ्रास्ट्रक्चर परियोजनाओं के लिए अधिकतम सहायता अनुदान प्रति परियोजना 10 करोड़ रुपये	समेकित वैल्यू चेन विकास परियोजनाओं के लिए पात्र परियोजना लागत का 50% सहायता अनुदान के रूप में दिया जाएगा, अधिकतम अनुदान सहायता प्रति परियोजना 15 करोड़ रुपये होगी; और स्वतंत्र फसलोपरांत इन्फ्रास्ट्रक्चर परियोजनाओं के लिए अधिकतम सहायता अनुदान प्रति परियोजना 10 करोड़ रुपये

		होगी।	होगी।
5.	खाद्य सुरक्षा और गुणवत्ता आश्वासन - खाद्य परीक्षण प्रयोगशालाएं	निजी संगठनों/संस्थाओं के लिए: पात्र परियोजना लागत का 50% सहायता अनुदान [प्रति परियोजना अधिकतम 5 करोड़ रुपए तक]	निजी संगठनों/संस्थाओं के लिए: पात्र परियोजना लागत का 70% सहायता अनुदान [प्रति परियोजना अधिकतम 5 करोड़ रुपये तक]
6.	मानव संसाधन एवं संस्था - अनुसंधान एवं विकास	सरकारी संगठनों के लिए उपकरण लागत और उपभोग्य सामग्रियों का 100% अनुदान, निजी संगठनों/विश्वविद्यालयों/संस्थानों के लिए उपकरण लागत का 50% अनुदान।	सरकारी संगठनों के लिए उपकरण लागत और उपभोग्य सामग्रियों का 100% अनुदान, निजी संगठनों/विश्वविद्यालयों/संस्थानों के लिए उपकरण लागत का 70% अनुदान।

खाद्य प्रसंस्करण उद्योग के लिए उत्पादन-आधारित प्रोत्साहन योजना (पीएलआईएस-एफपीआई) के अंतर्गत उपलब्ध प्रोत्साहन

श्रेणी/खंड	खंड	प्रोत्साहन वितरण मानदंड (5)		ऊपरी सीमा (% और धनराशि करोड़ में)	प्रोत्साहन की दर (%)					
		न्यूनतम सीएजीआर	अधिकतम सीएजीआर		2021- 22	2022- 23	2023- 24	2024- 25	2025-26	2026- 27
श्रेणी 1										
आरटीई/आरटीसी	बिस्कुट	10%	13%	8%	5%	5%	5%	5%	4.5%	4%
	नॉन-बिस्कुट			रुपए 334.48	7.5%	7.5%	7.5%	7.5%	6.75%	6%
एफ एंड वी	मसाले	10%	12%	8%	5%	5%	5%	5%	4.5%	4%
	गैर-मसाले		15%	रुपए 286.56	10%	10%	10%	10%	9%	8%
समुद्री उत्पाद	समुद्री उत्पाद	5%	10%	8%	6%	6%	6%	6%	5%	4%
	मूल्यवर्धित उत्पाद			रुपए 79.44	10%	10%	10%	10%	10%	10%
मोजरेला चीज़		15%	16%	25% रुपए 70.75	10%	10%	10%	8%	6%	4%
मिलेट उत्पाद	बड़े उद्यम	10%	-	रुपए 100	-	10%	10%	10%	9%	8%
	एमएसएमई	10%	-	रुपए 10.54						
श्रेणी 2	जैविक उत्पाद	10%	-		10%	10%	10%	10%	9%	8%
	नवीन उत्पाद	10%	-		10%	10%	10%	10%	9%	8%
श्रेणी 3	ब्रांडिंग और मार्केटिंग (बीएंडएम)	इसमें केवल उन्हीं भारतीय ब्रांडों को शामिल किया गया है जो पूर्ण रूप से भारत में निर्मित खाद्य उत्पाद बेचे जाते हैं।		कुल व्यय का 50%	-	विदेशों में खाद्य एवं खुदरा बिक्री पर किए गए व्यय के 50% की दर से वित्तीय प्रोत्साहन दिया जाएगा, जो खाद्य उत्पादों की बिक्री के अधिकतम 3% या प्रति वर्ष 50 करोड़ रुपये जो भी कम हो, के अध्यक्षीन होगा।				

पीएमएफएमई योजना के अंतर्गत सूक्ष्म खाद्य प्रसंस्करण उद्यमों को उपलब्ध सहायता का विवरण

- (i) **निजी/समूह श्रेणी माइक्रो उद्यमों को सहायता:** पात्र परियोजना लागत का 35% तक ऋण-आधारित पूंजी सब्सिडी, प्रति यूनिट अधिकतम सीमा 10 लाख रुपये।
- (ii) **सीड कैपिटल के लिए स्वयं सहायता समूहों को सहायता:** प्रति सदस्य 40,000 रुपये की सीड कैपिटल, जो प्रति स्वयं सहायता समूह संघ अधिकतम 4 लाख रुपये तक है।
- (ii) **सामान्य इन्फ्रास्ट्रक्चर सहायता:** एफपीओएस, स्वयं सहायता समूह (एसएचजीएस), सहकारी समितियों और किसी भी सरकारी एजेंसी को सामान्य इन्फ्रास्ट्रक्चर की स्थापना करने के लिए 35% की दर से ऋण-आधारित पूंजी सब्सिडी, अधिकतम 3 करोड़ रुपये तक प्रदान की जाएगी। इस सामान्य इन्फ्रास्ट्रक्चर का पर्याप्त हिस्सा अन्य यूनिटों और आम जनता द्वारा किराये पर उपयोग के लिए भी उपलब्ध होगा।
- (iv) **ब्रांडिंग और मार्केटिंग सहायता:** एफपीओ/एसएचजी/सहकारी समितियों के समूहों या सूक्ष्म खाद्य प्रसंस्करण उद्यमों के एसपीवी को ब्रांडिंग और मार्केटिंग के लिए 50% तक का अनुदान।
- (v) **क्षमता निर्माण:** इस योजना में उद्यमिता विकास कौशल प्रशिक्षण (ईडीपी+) की परिकल्पना की गई है: इस कार्यक्रम को खाद्य प्रसंस्करण उद्योग और उत्पाद विशिष्ट कौशल की आवश्यकता को पूरा करने के लिए संशोधित किया गया है।

प्राथमिक कृषि ऋण समितियां

676. श्री दामोदर अग्रवाल:
 श्रीमती स्मिता उदय वाघ:
 कैप्टन बृजेश चौटा:
 श्रीमती पूनमबेन माडम:
 श्री प्रवीण पटेल:

श्री कृष्ण प्रसाद टेन्नेटी:

श्री खगेन मुर्मु:

श्रीमती लवली आनंद:

श्रीमती शोभनाबेन महेन्द्रसिंह बारैया:

श्री राहुल सिंह लोधी:

श्री बिभु प्रसाद तराई:

क्या सहकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने नवगठित बहुउद्देशीय पीएसीएस, डेयरी और मात्स्यकी सहकारी समितियों का कोई स्वतंत्र या तृतीय पक्ष द्वारा मूल्यांकन कराया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या सरकार ने महाराष्ट्र और जलगांव लोक सभा निर्वाचन क्षेत्र सहित विशेषकर आकांक्षी जिलों और पिछड़े क्षेत्रों में 32000 से अधिक नव स्थापित सहकारी समितियों के वितरण का राज्य-वार और क्षेत्रीय विश्लेषण किया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या इन सहकारी समितियों का डिजिटलीकरण किया गया है और कोर बैंकिंग सॉल्यूशन (सीबीएस), ई-नाम या सहकारी बैंकिंग प्रणाली जैसे प्लेटफार्मों के साथ एकीकृत किया गया है और यदि हां, तो कितने पीएसीएस को डिजिटल रूप से प्रचालित किया गया है;
- (घ) क्या छोटे और सीमांत किसानों, महिलाओं और स्व-सहायता समूहों (एसएचजी) की भागीदारी सुनिश्चित करने के लिए कोई विशेष प्रावधान या दिशा-निर्देश विद्यमान हैं;
- (ङ) यदि हां, तो जलगांव जिले सहित महाराष्ट्र में कार्यान्वित क्षमता निर्माण और वित्तीय सहायता उपायों सहित ऐसे उपबंधों का ब्यौरा क्या है; और
- (च) कर्नाटक के दक्षिण कन्नड़ जिले में स्थापित बहुउद्देशीय पीएसीएस, डेयरी और मत्स्य सहकारी समितियों की संख्या कितनी है और उनकी वर्तमान परिचालन स्थिति और डिजिटलीकरण का स्तर क्या है?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क) भारत सरकार ने अगले पांच वर्षों में देश की सभी पंचायतों और गांवों को आच्छादित करने के उद्देश्य से नई बहुउद्देशीय पैक्स/डेयरी/मात्स्यिकी सहकारी समितियां स्थापित करने की योजना को अनुमोदित का दिया है। राष्ट्रीय सहकारी डेटाबेस के अनुसार दिनांक 20.01.2026 तक देश भर में कुल 32,802 नए पैक्स, डेयरी और मात्स्यिकी सहकारी समितियां पंजीकृत की गई हैं; और 15,793 डेयरी और मात्स्यिकी सहकारी समितियों को सशक्त बनाया गया है। नवस्थापित बहुउद्देशीय प्राथमिक कृषि क्रेडिट समितियों (पैक्स), डेयरी और मात्स्यिकी सहकारी समितियों के स्वतंत्र या तीसरे पक्ष के मूल्यांकन पर अभी तक विचार नहीं किया गया है।

(ख) सरकार आकांक्षी जिलों और अल्पसेवित क्षेत्रों सहित सहकारी कवरेज में कमियों को चिह्नित करने के लिए राष्ट्रीय सहकारी डेटाबेस (एनसीडी) का उपयोग करते हुए राज्य-वार और क्षेत्रीय विश्लेषण करती है। आकांक्षी जिलों और पिछड़े क्षेत्रों तथा महाराष्ट्र और जलगांव जिले सहित 32,802 नए पैक्स, डेयरी और मात्स्यिकी सहकारी समितियों के राज्य-वार वितरण का ब्यौरा संलग्न **विवरण** में दिया गया है।

(ग) आज की तिथि तक, स्वीकृत 79,630 पैक्स में से 61,478 पैक्स का डिजिटलीकरण किया जा चुका है और उन्हें साझा कोर बैंकिंग समाधान, एईपीएस, यूपीआई जैसी पहलों को अपनाने के लिए सुगम बनाया गया है; साथ ही सहकारी वित्तीय सेवाओं के आधुनिकीकरण के लिए सहकारी बैंकिंग हेतु डिजिटल प्लेटफॉर्म भी शुरू किए गए हैं।

(घ) और (ङ) प्राथमिक कृषि क्रेडिट समितियों को बहुउद्देशीय, समावेशी और पारदर्शी संस्थानों में बदलने के लिए आदर्श उपविधियाँ विकसित की गई हैं और सभी राज्यों तथा संघ राज्यक्षेत्रों को परिचालित कर दी गई हैं। ये उपविधियाँ व्यापकता-आधारित सदस्यता का प्रावधान करती हैं और सहकारी शासन में महिलाओं तथा अनुसूचित जाति/अनुसूचित जनजाति का पर्याप्त प्रतिनिधित्व

सुनिश्चित करती हैं। इसके अलावा, बहु-राज्य सहकारी सोसाइटी (संशोधन) अधिनियम, 2023 बहु-राज्य सहकारी समितियों के बोर्ड में महिलाओं के लिए दो सीटें और अनुसूचित जाति/अनुसूचित जनजाति के सदस्यों के लिए एक सीट के आरक्षण का अधिदेश करती है। राष्ट्रीय सहकारिता नीति (एनसीपी) 2025 में भी महिलाओं और दुर्बल वर्गों के लिए सदस्यता और नेतृत्व की भूमिकाओं को बढ़ावा देने पर जोर दिया गया है। आदर्श उपविधियाँ पैक्स को बहुउद्देशीय सेवा केंद्रों के रूप में कार्य करने में सक्षम बनाती हैं, जिससे छोटे और सीमांत किसानों को एक ही स्थान पर कृषायती ऋण, गुणवत्तापूर्ण निविष्टियाँ और संबद्ध सेवाओं तक पहुँच प्राप्त होती है, और वे भांडागारण, कस्टम हायरिंग सेंटर और प्राथमिक प्रसंस्करण जैसे कार्यकलापों से लाभान्वित होते हैं, जिससे आय प्राप्ति में सुधार होता है। स्वयं सहायता समूहों (एसएचजी) को आगे ऋण देने के लिए 'स्वयंशक्ति सहकार योजना' और महिला नेतृत्व वाली सहकारी समितियों को बढ़ावा देने के लिए 'नंदिनी सहकार' जैसी योजनाओं के माध्यम से महिलाओं और एसएचजी को मिलने वाली सहायता को और सशक्त किया गया है। वर्ष 2025 के अंत तक, 32 राज्यों और संघ राज्यक्षेत्रों ने अपने कानूनों को आदर्श उपविधियों के साथ अंगीकृत कर लिया है या उनके अनुरूप संशोधित कर लिया है।

जलगांव जिले सहित महाराष्ट्र में कार्यान्वयन:

महाराष्ट्र में, 12,178 पैक्स को कंप्यूटरीकरण के लिए स्वीकृत किया गया है और हार्डवेयर प्रापण, ईआरपी की शुरुआत, प्रशिक्षण और सहायता प्रणालियों के लिए 130.73 करोड़ रुपये की राशि जारी की गई है। जलगांव जिले में सभी 352 स्वीकृत पैक्स को ईआरपी आधारित कॉमन राष्ट्रीय सॉफ्टवेयर पर पूरी तरह से ऑनबोर्ड कर दिया गया है, जिससे 100% डिजिटलीकरण का लक्ष्य प्राप्त कर लिया गया है। राष्ट्रीय और क्षेत्रीय प्रशिक्षण संस्थानों के माध्यम से व्यापक क्षमता निर्माण प्रयास किए जा रहे हैं, जिनमें वैननीकॉम (पुणे) और आईसीएम (नागपुर और पुणे) शामिल हैं, जिन्होंने 2024 से दिसंबर 2025 के बीच 37,070 प्रतिभागियों को प्रशिक्षित किया है। इसके अतिरिक्त, महाराष्ट्र में

लिनाक के क्षेत्रीय प्रशिक्षण केंद्र ने अप्रैल 2022 से दिसंबर 2025 के दौरान 65 प्रशिक्षण कार्यक्रम आयोजित किए, जिनमें 5,693 प्रतिभागियों को शामिल किया गया।

राष्ट्रीय सहकारी विकास निगम (एनसीडीसी) के माध्यम से वित्तीय सहायता प्रदान की जा रही है। 25.01.2026 की स्थिति के अनुसार, एनसीडीसी ने विगत पांच वर्षों में महाराष्ट्र की सहकारी समितियों को संचयी रूप से 13,575.28 करोड़ रुपये संवितरित किए हैं, जिसमें चीनी क्षेत्र में 13,186.58 करोड़ रुपये, कपड़ा क्षेत्र में 180.28 करोड़ रुपये और मात्स्यिकी क्षेत्र में 43.57 करोड़ रुपये शामिल हैं इसके अतिरिक्त, जलगांव दुग्ध संघ ने किसानों की भागीदारी बढ़ाने के लिए वित्तीय वर्ष 2025-26 के दौरान 117 नई डेयरी सहकारी समितियों की स्थापना का प्रस्ताव दिया है। सदस्यों को सहायता प्रदान करने के लिए 'अंतर्राष्ट्रीय सहकारिता वर्ष (आईवाईसी) 2025' के अंतर्गत पशुधन स्वास्थ्य कार्यक्रमों सहित जिला-स्तरीय पहलें शुरू की गई हैं। 'विश्व की सबसे बड़ी अन्न भंडारण योजना' के अंतर्गत, महाराष्ट्र में 15 पैक्स ने गोदाम निर्माण का कार्य पूरा कर लिया है, जिससे किसानों को संकटग्रस्त बिक्री से बचने और बेहतर मूल्य प्राप्त करने में मदद मिली है।

(च) कर्नाटक के दक्षिण कन्नड़ जिले में 121 पैक्स, 420 डेयरी सहकारी समितियां (डीसीएस) और 22 मात्स्यिकी सहकारी समितियां (एफसीएस) स्थापित हैं, जिनमें से केवल एक मात्स्यिकी सहकारी समिति (एफसीएस) अकार्यशील है और सभी पैक्स के डिजिटलीकरण की प्रक्रिया शुरू कर दी गई है।

विवरण

नव पंजीकृत सहकारी समितियां						
क्रम सं.	राज्य	आच्छादित जिले	पैक्स	डीसीएस	एफसीएस	कुल योग
1	अंडमान और निकोबार द्वीप समूह	3	1	1	11	13
2	आंध्र प्रदेश	21	11	1,034	2	1,047
3	अरुणाचल प्रदेश	25	121	15	20	156
4	असम	34	469	591	81	1,141
5	बिहार	38	57	4,589	2	4,648

6	छत्तीसगढ़	33	469	351	322	1,142
7	गोवा	2	37	5	3	45
8	गुजरात	33	525	706	23	1,254
9	हरियाणा	20	31	161	6	198
10	हिमाचल प्रदेश	11	116	708	6	830
11	जम्मू और कश्मीर	20	216	1,313	36	1,565
12	झारखंड	24	127	257	177	561
13	कर्नाटक	31	243	1,097	45	1,385
14	केरल	0	0	0	0	0
15	लद्दाख	2	3	3	1	7
16	लक्षद्वीप	1	0	0	7	7
17	मध्य प्रदेश	52	663	874	226	1,763
18	महाराष्ट्र	32	149	1,140	161	1,450
19	मणिपुर	14	104	24	67	195
20	मेघालय	12	228	16	7	251
21	मिजोरम	10	97	2	2	101
22	नागालैंड	13	18	5	18	41
23	ओडिशा	30	1,543	679	59	2,281
24	पुडुचेरी	3	4	3	3	10
25	पंजाब	23	1	463	43	507
26	राजस्थान	33	1,387	2,174	22	3,583
27	सिक्किम	6	24	61	3	88
28	तमिलनाडु	37	28	794	25	847
29	तेलंगाना	18	0	173	102	275
30	दादरा और नगर हवेली तथा दमन और दीव	3	6	1	2	9
31	त्रिपुरा	8	288	2	19	309
32	उत्तर प्रदेश	75	1,099	4,340	486	5,925
33	उत्तराखंड	13	621	263	120	1,004
34	पश्चिम बंगाल	16	24	137	3	164
कुल योग		696	8,710	21,982	2,110	32,802

	महाराष्ट्र	जलगांव
एम-पैक्स	149	0
डीसीएस	1140	35
एफसीएस	161	5
कुल	1450	40

PMMSY AND FIDF IN TAMIL NADU**677. SHRI NAVASKANI K.:**

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the details of the projects approved and implemented under the Pradhan Mantri Matsya Sampada Yojana (PMMSY) and the Fisheries and Aquaculture Infrastructure Development Fund (FIDF) in Tamil Nadu during the last five years, district-wise including Ramanathapuram district;
- (b) the details of the achievements and progress made in this regard;
- (c) whether the Government has taken any measures to promote sustainable fishing practices in Tamil Nadu, including the installation of Artificial Reef units and establishment of a Multipurpose Seaweed Park, and if so, the present status and positive impact of these initiatives;
- (d) the steps taken by the Government to provide training, capacity-building, seaweed cultivation support and marine aquaculture assistance to fisherwomen and youth in Tamil Nadu, especially in coastal districts like Ramanathapuram; and
- (e) whether the Government has undertaken any periodic monitoring and evaluation of PMMSY and FIDF projects in Tamil Nadu to ensure timely completion, effective utilization of funds and improved livelihood outcomes for fishermen and coastal communities?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) and (b) The Department of Fisheries, Government of India (DoF, Gol) is implementing the the Pradhan Mantri Matsya Sampada Yojana (PMMSY) and the Fisheries and Aquaculture Infrastructure Development Fund (FIDF) in all states/Union Territories. The DoF, Gol under PMMSY has approved 120 projects with total cost of Rs. 1240.5778 crore to the State Government of Tamil Nadu, which includes 105 beneficiary oriented project and 15 non-Beneficiary oriented projects. As informed by the Tamil Nadu Government, the total amount of Rs. 853.3703 crore (Central and State) has been utilized so far under these projects. The progress report and details of district-wise projects including Ramanathapuram district approved and implemented under the PMMSY in Tamil Nadu during last five years (2020-21 to 2025-26) is given in the enclosed **Statement-I.**

The DoF, Gol, with effect from financial year 2018-19 is implementing the FIDF with a total fund size of Rs 7522.48 crore. Under FIDF, the DoF, Gol provides interest subvention up to 3% per annum for providing the concessional finance by the NLEs at the interest rate not lower than 5% per annum. The DoF, Gol so far, has approved a total of 105 projects at a total cost of Rs 1804.03 crore restricting the project cost for interest subvention at Rs 1529.84 crore under FIDF

in Tamil Nadu. Out of approved 105 projects, 60 nos. of projects are completed, one dropped and remaining projects are under various stages of implementation. Details showing status of district wise projects approved under FIDF in Tamil Nadu is given in the enclosed **Statement-II**.

(c) The DoF, Gol in order to promote sustainable fishing practices, under the non-beneficiary-oriented component of the Centrally Sponsored Scheme (CSS) of PMMSY accorded approval to the Government of Tamil Nadu in 2022-23, for a total project cost of ₹62.00 crore, for installation of 200 units of the Artificial Reefs in 49 fishermen villages across Tamil Nadu. The deployment of these Artificial Reefs has been completed. Further, the DoF, Gol, in 2024–25 has accorded approval of another project at a total cost of ₹67.27 crore for the deployment of additional 217 units of the Artificial Reef units in 43 villages located in the Palk Bay and Gulf of Mannar districts of Tamil Nadu. As a result, as per preliminary assessments made by the Central Marine Fisheries Research Institute (ICAR-CMFRI), positive results have been observed with increase of fish production along the coastal areas of the Tamil Nadu.

The DoF, Gol has sanctioned a project at a total project cost of Rs.127.71 crore under the PMMSY for establishment of a Multipurpose Seaweed Park in Tamil Nadu. The project comprises Hub-I for seaweed seed production at Valamavur Village, Ramanathapuram District, Hub-II for seaweed processing and value addition at Manganur Village, Pudukkottai District, and Spoke-I and Spoke-

II facilities for village-level seaweed cultivation and pre-processing infrastructure across 57 identified seaweed farming villages. As reported by the State Government, the civil works for the project are currently under progress. The Hub-I and Spoke facilities have achieved about 60% completion, while Hub-II facility has reached approximately 25% completion. The Multipurpose Seaweed Park envisaged to significantly strengthening the seaweed sector in Tamil Nadu, including production, processing, value-addition industries and marketing with better price realization.

(d) The DoF, GoI along with the Government of Tamil Nadu has implemented focused initiatives to provide training, capacity building, livelihood support, and assistance in mariculture activities to fisherwomen and youth, particularly in coastal districts including Ramanathapuram. As informed by the State Government, about 750 fisherwomen have so far been trained in seaweed cultivation with the assistance of the National Fisheries Development Board (NFDB). Besides, under the Special Project for the Livelihood of the Palk Bay and Gulf of Mannar Districts, training has been provided to about 6,755 beneficiaries in seaweed, mariculture, and allied activities. During the last five years (2020-21 to 2025-26), under the PMMSY scheme, financial assistance of Rs.2.14 crore has been provided to support approximately 2,000 fisherwomen across the coastal districts of Tamil Nadu. This assistance facilitated the establishment of 12,350 seaweed rafts and monolines. In addition to seaweed cultivation, the Government

assistance is also extended for other mariculture initiatives, including 179 open sea floating cages established under PMMSY to enhance marine fish production.

(e) In order to ensure the timely completion of approved projects, the Government of India and the Government of Tamil Nadu have established multi-layered monitoring and evaluation (MandE) mechanisms for both the PMMSY and the FIDF including the real-time digital monitoring to ensure funds are utilized effectively and projects reach completion. State and District-level Project Monitoring Units (PMUs) are responsible for day-to-day tracking. The Central Approval and Monitoring Committee (CAMC) regularly reviews the physical and financial progress of approved projects and monitoring the progress regularly. Besides, the National Fisheries Development Board (NFDB) as the Nodal Implementing Agency (NIA) conducts both, the desk studies and need based field inspections of approved projects. The National Bank for Agriculture and Rural Development (NABARD) being the Nodal Loaning Entity for State projects monitors the disbursement and financial oversight. Besides, the DoF, GoI regularly reviews the progress of approved projects with the state governments and NFDB to ensure the timely implementation of the projects.

STATEMENT-I**Details of projects approved and implemented under the PMMSY in
Tamil Nadu during last five years**

Year	Details	Total Sanctioned Projects	Completed projects	On-going projects
2020-21	Beneficiary oriented projects	20	17	3
	Non-Beneficiary oriented projects	3	3	-
	Sub Total	23	20	3
2021-22	Beneficiary oriented projects	32	3	29
	Non-Beneficiary oriented projects	2	1	1
	Sub Total	34	4	30
2022-23	Beneficiary oriented projects	19	7	12
	Non-Beneficiary oriented projects	6	4	2
	Sub Total	25	11	14
2023-24	Beneficiary oriented projects	22	7	15
	Non-Beneficiary oriented projects	1	-	1
	Sub Total	23	7	16
2024-25	Beneficiary oriented projects	11	3	8
	Non-Beneficiary oriented projects	1	-	1
	Sub Total	12	3	9
2025-26	Beneficiary oriented projects	1	1	
	Non-Beneficiary oriented projects	2		2
	Sub Total	3	1	2
	Grand Total	120	46	74

District wise details of the Beneficiary Oriented projects approved under the PMMSY from 2020-2021 to 2025-2026 in Tamil Nadu

S.No	District name	No of Beneficiaries benefitted	Total Amount (Subsidy) (Rs. in Lakh)
1	Ariyalur	29	82.216
2	Chengalpattu	76	181.49
3	Coimbatore	47	110.73
4	Cuddalore	153	392.32
5	Chennai	31	63.54
6	Dindigul	44	148.4
7	Dharmapuri	96	116.94
8	Erode	101	78.65966
9	Kallakurichi	48	33.31
10	Kancheepuram	22	20.63
11	Karur	10	18.65958
12	Kanyakumari	320	609.57
13	Krishnagiri	12	0.35
14	Madurai	230	302.49
15	Mayiladuthurai	98	224.11
16	Nagapattinam	65	374.84
17	Namakkal	7	23.53
18	Perambalur	19	12.27
19	Pudukottai	137	135.639
20	Ramanathapuram	536	683.179
21	Ranipet	15	37.09
22	Salem	10	26.64
23	Sivagangai	18	27.43
24	Thanjavur	199	266.26814
25	Tenkasi	75	45.65
26	Theni	26	44.27
27	Thoothukudi	209	1081.77

S.No	District name	No of Beneficiaries benefitted	Total Amount (Subsidy) (Rs. in Lakh)
28	Trichy	20	124.32842
29	Tirupathur	7	3.55
30	Tirunelveli	150	570.4
31	Thiruvallur	167	388.82067
32	Tiruppur	60	71.809
33	Tiruvannamalai	29	62.35
34	Thiruvarur	41	94.16
35	The Nilgiris	1	0.42
36	Vellore	3	5.18
37	Villupuram	72	194.57
38	Virudhunagar	42	65.7297
Total		3225	6723.30801

District wise details of the Non-Beneficiary Oriented projects approved under the PMMSY from 2020-2021 to 2025-2026, in Tamil Nadu

S. No	Year	District	Name of the activity	Physical achievement	Financial Achievement (Rs.in lakhs)
1	2020-21	Cuddalore	Establishment of Brood Bank	2	1000.00
2	2020-21	Krishnagiri, Salem, Kanyakumari, Erode, Thiruvannamalai	Integrated Development of Reservoirs	5	1094.19
3	2021-22	Mayiladuthurai	Upgradation of Pazhayar Fishing Harbour	-	2626.00
4	2022-23	Ramanathapuram Pudukottai	Establishment of Multipurpose Seaweed Park	-	3737.80
5	2022-23	Chennai, Chengalpattu,	Installation of artificial	200	6240.00

		Villupuram, Mayiladuthurai Thoothukudi and Tirunelveli	reefs along the coast		
6	2022-23	Chennai	Construction of an Integrated Fish Landing Centre at (a) Nettukuppam and (b) Thazhankuppam	1	1774.41
7	2022-23	Tiruvallur	Construction of an Integrated Fish Landing Centre at (a) Arangankuppam and (b) Goonankuppam	1	596.00
8	2022-23	Kanniyakumari	Maintenance dredging at Colachel Fishing Harbour	1	494.23
9	2024-25	Ramanathapuram, Nagapattinam, Pudukkottai	Installation of artificial reef for marine fishery resource enhancement		3441.00
		Total			21003.63

STATEMENT-II

**Details showing status of district wise projects approved under FIDF in
Tamil Nadu**

(Rs. in crores)

SI No	Name of District	No. of projects approved	Total Project Cost	Amount eligible for interest subvention
(i)	(ii)	(iii)	(iv)	(v)
1.	Ramanathapuram	10	58.82	57.57
2.	Chembarambakkam	1	1.68	1.68
3.	Chengalpattu	2	9.00	9.00
4.	Chennai	1	5.00	5.00
5.	Cuddalore	12	158.97	158.97

6.	Dharmapuri	1	2.50	2.50
7.	Dindigul	1	5.00	5.00
8.	Erode	1	5.00	5.00
9.	Kallakurichi	1	5.00	5.00
10.	Kanniyakumari	4	293.19	190.19
11.	Krishnagiri	1	2.50	2.50
12.	Madurai	1	4.20	4.20
13.	Karur	1	2.20	2.20
14.	Mayiladuthurai	5	21.60	21.60
15.	Nagapattinam	10	708.30	658.30
16.	Nilgiris	1	2.50	2.50
17.	Pudukkottai	3	6.00	6.00
18.	Salem	3	10.55	10.55
19.	Thanjavur	5	20.76	20.72
20.	Thirunelveli	9	33.89	33.89
21.	Thiruvallur	5	28.69	28.69
22.	Thiruvarur	2	9.30	9.30
23.	Thoothukudi	10	63.97	63.97
24.	Tiruchirappalli	2	8.00	8.00
25.	Tirupathur	1	5.00	5.00
26.	Velankanni	1	0.84	0.84
27.	Villupuram	9	324.57	204.65
28.	Virudhunagar	2	7.00	7.00
	Total	105	1804.03	1529.82

District-wise details of the Projects approved and implemented under FIDF (2020-21 to 2025-26)

FIDF								
Sl.No	District	Name of Works	Total Project Cost (Rs in crore)	Project Cost eligible for Interest Subvention under FIDF(Rs in crore)	State Share (Rs in crore)	Physical Percentage	Status	Year
1	Chengalpattu	Modernization of Fish Seed Farm and Construction of Training Centre at Authur	5.0	5.0	0.0	100%	Completed	2020-21
2	Chengalpattu	Modernization of Existing Fish Farm at Chembarambakkam in Kancheepuram District	1.7	1.7	0.0	100%	Completed	2020-21
3	Chengalpattu	Establishment of Government GIFT Hatchery at Chembarabakkam in Kancheepuram District.	2.8	2.8	0.0	100%	Completed	2022-23
4	Cuddalore	Fishing Harbour at Mudhunagar in Cuddalore	100.0	90.0	10.0	100%	Completed	2019-20

		District						
5	Cuddalore	Construction of Integrated Office Building for Deputy Director of Fisheries, Assistant Director of Fisheries and Assistant Executive Engineer, FHP Subdivision and Training Centre at Cuddalore	5.0	5.0	0.0	100%	Completed	2020-21
6	Cuddalore	Providing Additional Facilities to Fish Landing Centre at Portonovo-Annankovil	19.5	19.5	0.0	100%	Completed	2021-22
7	Cuddalore	Providing Additional Infrastructure Facilities to Fish Landing Centre at Mudasalodai						2021-22
8	Cuddalore	Establishment of Government Gift Seed Hatchery at Agaram	3.6	3.6	0.0	100%	Completed	2022-23
9	Cuddalore	Establishment of Fish Landing Centre at Sothikuppam and	8.5	8.5	0.0	100%	Completed	2022-23

		Rasapettai Village						
10	Cuddalore	Establishment of Fish Landing Centre at Chithiraipettan and Nanjalingampettai Villages	7.5	7.5	0.0	100%	Completed	2022-23
11	Cuddalore	Establishment of Fish Landing Centre at Tsunami Nagar and Akkaraigori Villages	4.5	4.5	0.0	100%	Completed	2022-23
12	Dharmapuri	Renovation of Existing Fish Seed Farm in Hogenakkal	2.5	2.5	0.0	100%	Completed	2022-23
13	Dindigul	Improvement to the Existing Fish Farm at Palar Porandalar Dam	5.0	5.0	0.0	100%	Completed	2022-23
14	Erode	Establishment of Brooder Facilities in Government Old Fish Farm at Bhavanisagar	5.0	5.0	0.0	100%	Completed	2022-23
15	Kallakurichi	Establishment of New Government Fish Seed Rearing Centre at Vadakkanendhal, Gomuki Dam in Kallakurichi District.	5.0	5.0	0.0	100%	Completed	2022-23

16	Kanniyakumari	Expansion and Modernization of Thengapattinam Fishing Harbour Phase II	77.0	77.0	0.0	100%	Completed	2022-23
	Kanniyakumari	Expansion and Modernization of Thengapattinam Fishing Harbour Phase III	116.0	83.0	33.0	66%	Ongoing	2022-23
17	Kanniyakumari	Renovation of DFFDA Fish Farm and improvements to the infrastructure facilities at Chittar Dam II	1.5	1.5	0.0	100%	Completed	2022-23
18	Karur	Modernization of Fish Seed Farm at Thirukkampuliyur in Karur District.	2.2	2.2	0.0	100%	Completed	2022-23
19	Krishnagiri	Establishment of GIFT Seed Hatchery at Barur	2.5	2.5	0.0	100%	Completed	2022-23
20	Madurai	Modernization of Fish Seed Farm at Sathaiyar Dam	4.2	4.2	0.0	100%	Completed	2020-21
21	Mayiladuthurai	Fishing Harbour at Tharangambadi	192.0	108.0	12.0	100%	Completed	2019-20
22	Mayiladuthurai	Construction of Fish Landing Centre at Chandrapadi Village	10.0	10.0	0.0	100%	Completed	2021-22

23	Mayiladuthurai	Construction of Fish Landing Centre at Vanagiri Village	8.0	8.0	0.0	100%	Completed	2021-22
24	Nagapattinam	Fishing Harbour at Arcottuthurai	150.0	150.0	0.0	97%	Ongoing	2020-21
25	Nagapattinam	Providing Additional Auction Hall Repairing the Damaged pavement, Street Light Arrangement and Dredging the Harbour at Nagapattinam Fishing Harbour	6.0	6.0	0.0	100%	Completed	2021-22
26	Nagapattinam	Development of Fishing Harbour at Vellapalam	100.0	100.0	0.0	96%	Ongoing	2022-23
27	Nagapattinam	Modernization of Nagapattinam Fishing Harbour	81.0	81.0	0.0	100%	Completed	2022-23
28	Nilgiris	Modernization of Government Trout Fish Seed Farm at Avalanche	2.5	2.5	0.0	100%	Completed	2022-23
29	Pudukottai	Construction of Fish Landing Centre at Kottaipattinam Village	3.1	3.1	0.0	100%	Completed	2021-22

30	Pudukottai	Construction of Fish Landing Centre at Vadakkamapattinam Village	1.6	1.6	0.0	100%	Completed	2021-22
31	Pudukottai	Construction of Fish Landing Centre at Puthukudi Village	1.4	1.4	0.0	100%	Completed	2021-22
32	Ramanathapuram	Development of Forward Backward Linkages, Cold Chain facilities and Export infrastructures in Mookaiyur Fishing Harbour	20.0	20.0	0.0	100%	Completed	2020-21
33	Ramanathapuram	Construction of Fish Landing Centre at Mandapam (North)	10.0	10.0	0.0	100%	Completed	2021-22
34	Ramanathapuram	Construction of Fish Landing Centre at Mandapam (South)	10.0	10.0	0.0	100%	Completed	2021-22
35	Ramanathapuram	Construction of Fish Landing Centre at Keelamundhal Village	10.0	10.0	0.0	100%	Completed	2021-22
36	Salem	Modernization of Fish Seed Farm including Additional Water Supply Arrangements in Mettur	4.8	4.8	0.0	100%	Completed	2020-21

		Dam						
37	Salem	Establishment of Training Centre with Integrated Office Building for Assistant Director of Fisheries and Inspector of Fisheries at Mettur Dam.	3.0	3.0	0.0	100%	Completed	2022-23
38	Thanjavur	Development of Fish Landing Centre at Keezhathottam Village	8.0	8.0	0.0	100%	Completed	2021-22
39	Thanjavur	Establishment of Gift Seed Hatchery in Government Fish Farm at Nallikottai (in lieu of Thirumangalakottai).	4.7	4.7	0.0	8%	Ongoing	2022-23
40	Thirupathur	Establishment of Fish Seed Hatchery at Elavampatti village (Andiyapanoor Odai) Reservoir.	5.0	5.0	0.0	100%	Completed	2022-23
41	Thoothukudi	Extension of T-Jetty at Tharuvaikulam	10.0	10.0	0.0	100%	Completed	2021-22
42	Thoothukudi	Providing Additional Berthing Facilities by Providing Wharf at	25.0	25.0	0.0	100%	Completed	2022-23

		Thoothukudi Fishing Harbour						
43	Thoothukudi	Establishment of Training Centre with Integrated Office Building for Joint Director (Regional), Assistant Director of Fisheries of Fisheries and Fishermen Welfare Department and Executive Engineer, Fishing Harbour Project.	5.0	5.0	0.0	100%	Completed	2022-23
44	Thoothukudi	Establishment of New Government Fish Seed Rearing Centre at Kadamba	5.0	5.0	0.0	100%	Completed	2022-23
45	Thoothukudi	Providing Additional Infrastructure Facilities (Auction Hall, Net Mending Shed, Road, Overhead Tank and UG Sump) to Thoothukudi Fishing Harbour	10.0	10.0	0.0	100%	Completed	2022-23
46	Tirunelveli	Modernization of Manimuthar Fish Seed	2.5	2.5	0.0	100%	Completed	2020-21

		Farm						
47	Tirunelveli	Construction of Rearing Ponds in Gadana Dam	5.0	5.0	0.0	100%	Completed	2020-21
48	Tirunelveli	Construction of Office Building for Assistant Director of Fisheries and Training Centre at Radhapuram	1.6	1.6	0.0	100%	Completed	2020-21
49	Tirunelveli	Construction of Fish Landing Centre at Aruvikarai Village	10.0	10.0	0.0	100%	Completed	2022-23
50	Tirunelveli	Establishment of Public Aquarium and Ornamental Fish Retail Unit at Tirunelveli	5.0	5.0	0.0	91%	Ongoing	2022-23
51	Tirunelveli	Renovation of Nursery Ponds in Government Fish Farm at Manimuthar	5.0	5.0	0.0	100%	Completed	2022-23
52	Tiruvallur	Tuna Fishing Harbour at Thiruvottriyur Kuppam (RAS)	272.7	150.0	123	100%	Completed	2019-20
53	Tiruvallur	Establishment of Fish Landing Centre at Sonankuppam	5.5	5.5	0.0	100%	Completed	2022-23

54	Tiruvallur	Construction of Fish Landing Centre at Sattankuppam	8.0	8.0	0.0	100%	Completed	2022-23
55	Tiruvallur	Construction of Fish Landing Centre at Sunnambukulam	8.0	8.0	0.0	100%	Completed	2022-23
56	Tiruvallur	Modernization of Government Fish Seed Farm at Nallikottai.	5.0	5.0	0.0	100%	Completed	2022-23
57	Trichy	Construction of Integrated Office Building for Deputy Director, Assistant Director of Fisheries and Training Centre to the Fishermen at Trichy	4.0	4.0	0.0	100%	Completed	2020-21
58	Trichy	Modernization of Government Fish Seed Farm at Asoor in Trichy District.	4.0	4.0	0.0	100%	Completed	2022-23
59	Villupuram	Modernization of Government Fish Farm at Vidur	2.2	2.2	0.0	100%	Completed	2022-23
60	Villupuram	Establishment of Fish Landing Centre at	7.0	7.0	0.0	100%	Completed	2022-23

		Mudhaliyarkuppam and Chettynagar Villages						
61	Villupuram	Establishment of Fish Landing Centre at Pudhukuppam and Anichankuppam Villages	7.0	7.0	0.0	100%	Completed	2022-23
62	Virudhunagar	Establishment of Additional Fish Seed Rearing Facilities at Vembakottai	5.0	5.0	0.0	100%	Completed	2022-23
63	Virudhunagar	Establishment of Additional Fish Seed Rearing Facilities at Pilavakkal.	2.0	2.0	0.0	100%	Completed	2022-23
		Total	1424.4	1174.7	177.7			

सूखे से प्रभावित किसानों की दशा पर सर्वेक्षण

678. श्रीमती कृष्णा देवी शिवशंकर पटेल:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या उत्तर प्रदेश के बांदा एवं चित्रकूट जिलों में सूखा, वर्षा में कमी और जल संकट से प्रभावित किसानों की दशा के संबंध में हाल ही में कोई सर्वेक्षण या मूल्यांकन किया गया है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या उक्त क्षेत्र में सिंचाई सुविधाओं के विस्तार, फसल विविधीकरण तथा ज्वारीय फसलों और प्राकृतिक खेती के प्रचार-प्रसार हेतु कोई विशेष योजनाएँ शुरू की गई हैं, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या बांदा एवं चित्रकूट क्षेत्रों के किसानों को विशेष पैकेज या सहायता प्रदान करने हेतु कोई प्रस्ताव विचाराधीन है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (घ) क्या सरकार ने इन उपायों के संभावित प्रभावों का किसानों की आय, कृषि उत्पादकता एवं क्षेत्र की ग्रामीण अर्थव्यवस्था पर आकलन किया है; और
- (ङ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है तथा यदि नहीं, तो उसके कारण क्या हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

- (क) उत्तर प्रदेश सरकार द्वारा दी गई जानकारी के अनुसार, सूखा, भारी वर्षा या किसी अन्य प्राकृतिक आपदा की स्थिति में, राज्य कृषि विभाग और राज्य राजस्व विभाग द्वारा खेतों का सर्वेक्षण किया जाता है। तत्पश्चात, सरकारी आदेशों और निर्धारित प्रक्रिया के अनुसार, किसानों को राहत प्रदान की जाती है या पीएमएफबीवाई के अंतर्गत आने वाले किसानों को तदनुसार सहायता प्रदान की जाती है। बांदा अथवा चित्रकूट में सूखे की स्थिति नहीं है।
- (ख) से (ङ) वित्तीय वर्ष **2015-16** में भारत सरकार द्वारा "प्रधानमंत्री कृषि सिंचाई योजना (पीएमकेएसवाई)" का शुभारंभ किया गया, जिसका उद्देश्य खेतों में पानी की वास्तविक उपलब्धता बढ़ाना, सुनिश्चित सिंचाई के अंतर्गत कृषि योग्य क्षेत्र का विस्तार करना, खेतों में जल उपयोग की

दक्षता में सुधार करना, सतत जल संरक्षण पद्धतियों को लागू करना आदि था। हर खेत को पानी (एचकेकेपी) प्रधानमंत्री कृषि सिंचाई योजना (पीएमकेएसवाई) का ही एक घटक है। सतह लघु सिंचाई (एसएमआई) और जल निकायों की मरम्मत, नवीनीकरण और जीर्णोद्धार (आरआरआर) योजना अब पीएमकेएसवाई-एचकेकेपी का हिस्सा बन गई हैं। जल शक्ति मंत्रालय के अधीन जल संसाधन विभाग, नदी विकास और गंगा संरक्षण विभाग, एसएमआई और जल निकायों के आरआरआर योजनाओं के तहत सिंचाई क्षमता (आईपी) के सृजन और जीर्णोद्धार के लिए राज्यों को केंद्रीय सहायता (सीए) प्रदान करता है।

इसके अतिरिक्त, वित्तीय वर्ष 2021-22 से वित्तीय वर्ष 2025-26 तक पीएमकेएसवाई-एचकेकेपी योजना को जारी रखने की मंजूरी केंद्रीय मंत्रिमंडल ने दिसंबर 2021 में दी थी। इसके लिए 4580 करोड़ रुपये का बजट आवंटित किया गया था तथा जल निकायों की एसएमआई और आरआरआर योजनाओं के तहत 4.50 लाख हेक्टेयर की लक्षित सिंचाई क्षमता निर्धारित की गई थी। इसके फलस्वरूप, जनवरी 2025 में, वित्त मंत्रालय के व्यय विभाग (डीओई) ने पीएमकेएसवाई-एचकेकेपी के अंतर्गत जल निकायों के घटकों एसएमआई और आरआरआर के लिए अतिरिक्त 900 करोड़ रुपये के आवंटन की सूचना दी है।

किसानों की आय, कृषि उत्पादकता और ग्रामीण अर्थव्यवस्था को बढ़ावा देने के लिए, बांदा और चित्रकूट दोनों जिलों में प्रधानमंत्री धन-धान्य कृषि योजना संचालित की जा रही है। उत्तर प्रदेश सरकार बांदा और चित्रकूट जिलों में राष्ट्रीय खाद्य सुरक्षा एवं पोषण मिशन (एनएफएसएनएम) - मोटे अनाज और एनएफएसएनएम - पोषक अनाज योजना लागू कर रही है।

RAINFED AREA DEVELOPMENT PROGRAMME

679. SHRI B. K. PARTHASARATHI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the total number of districts covered under Rainfed Area Development Program in the state of Andhra Pradesh;
- (b) the amount of funds allocated, disbursed and utilised in the last five years, classified year, State and district-wise in Andhra Pradesh;
- (c) whether any new districts are being included under the scheme;
- (d) if so, the list of districts that have been included under the scheme in the last three years classified State-wise along with the procedure of inclusion; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (e): Government is implementing Centrally Sponsored Scheme of Rainfed Area Development across the country including Andhra Pradesh since 2014-15. The scheme focuses on promoting Integrated Farming System in the country for enhancing productivity and minimizing risks associated with climatic variability. Under the scheme, crops/cropping system is integrated with activities like horticulture, livestock, fishery, agro-forestry, apiculture etc.

14 districts have been covered under the scheme in Andhra Pradesh where rainfed agriculture is more prevalent, including 4 new districts of Sri Satya Sai, Annamayya, Nandyala and Tirupathi which were included during 2022-23. Details of State and district-wise funds allocated, disbursed and utilised in last five years for implementation of the program are given in the enclosed **Statement**.

STATEMENT**Year wise details of central funds allocated, released and utilized in
Andhra Pradesh****(Amount in Lakh Rs.)**

Year	Allocation (Central share)	Released (Central share)	Expenditure (Central share)
2021-22	1000.00	0.00	0.00
2022-23	1000.00	250.00	250.00
2023-24	1399.00	0.00	0.00
2024-25	1400.00	351.00	0.00
2025-26*	1096.00	1096.00	741.37
Total	5895.00	1697.00	991.37
* As on 28.01.2026			

**District wise status of funds allocated, disbursed and utilised during the
year 2022-23 and 2025-26 (as on 28.01.2026)**

S.No	District	District wise details of funds (including State share) in Lakh Rs.					
		2022-23			2025-26*		
		Allocated	Released	Utilised	Allocated	Released	Utilised
1	Srikakulam	-	-	-	65.61	65.61	62.35
2	Vizianagaram	-	-	-	98.17	98.17	98.17
3	Visakhapatnam	-	-	-	123.92	123.92	123.37
4	Nellore	-	-	-	55.39	55.39	55.39
5	Kakinada	-	-	-	44.63	44.63	44.57
6	Nandyala	8.00	8.00	8.00	50.10	50.10	0.00
7	Tirupathi	9.76	9.76	9.76	51.30	51.30	0.90
8	Annamaiah	19.28	19.28	19.28	51.00	51.00	0.00
9	Kadapa	15.76	15.76	15.76	58.00	58.00	0.80
10	Sri SatyaSai	57.10	57.10	57.10	52.12	52.12	0.60
11	Prakasam	113.48	113.48	113.48	400.17	400.17	329.15
12	Kurnool	58.00	58.00	58.00	153.03	153.03	22.75
13	Anathapuramu	67.33	67.33	67.33	62.57	62.57	3.17

14	Chittoor	42.51	42.51	42.51	553.90	553.90	494.40
	Total	391.22	391.22	391.22	1819.91	1819.91	1235.62

PERFORMANCE OF PMFBY IN PERAMBALUR

680. SHRI ARUN NEHRU:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the total number of farmer applications enrolled and area insured under the Pradhan Mantri Fasal Bima Yojana (PMFBY) in Perambalur District since 2020, season-wise and crop- wise;
- (b) the amount of premium collected, claims lodged, claims settled and compensation paid to farmers in the constituency under this scheme for the same period;
- (c) the names of the insurance companies engaged and reasons, if any, for delays in claim settlement reported in the constituency; and
- (d) the measures taken to improve awareness, grievance redressal and timely benefit delivery to farmers under this scheme in the region?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c) In order to secure the farmers against the crop yield losses due to natural risks/calamities, adverse weather conditions, pests and diseases etc., Pradhan Mantri Fasal Bima Yojana (PMFBY) is being implemented by the Government. PMFBY provides comprehensive risk coverage from pre-sowing to post harvest losses against non-preventable natural risks, whereas

the RWBCIS provides indemnification for likely crop losses due to deviation in weather indices.

The scheme is voluntary for the States as well as farmers. State Government of Tamil Nadu is implementing the scheme since its inception in Kharif 2016 in the State including Perambalur district. Season-wise details of coverage and claims paid in Perambalur district from 2020-21 to 2024-25 under PMFBY are given below :

Year	Season	Applications Enrolled	Area Insured	Farmer Share of Premium	Reported Claims	Paid Claims	Application Benefitted
		(In No.)	(In Ha)	(Rs. In Crore)			(In No.)
2020	Kharif	205	128	0.04	0.04	0.04	84
	Rabi	85,117	19,299	1.69	34.15	34.15	79831
2021	Kharif	117	108	0.06	0.07	0.07	62
	Rabi	23,070	6,243	1.29	20.68	20.68	20552
2022	Rabi	1,88,706	41,416	5.28	0.88	0.88	3214
2023	Rabi	1,75,972	38,580	4.09	111.38	111.23	170522
2024	Kharif	295	141	0.06	0.08	0.00	56
	Rabi	2,96,916	65,393	6.55	35.62	35.48	155390
Total		7,70,398	1,71,308	19.06	202.91	202.53	4,29,711

Majority of the claims are settled within the stipulated timelines under the Operational Guidelines of the scheme by the insurance companies. However, during the implementation of PMFBY, some complaints including complaints from elected representatives were received in the past about payment of claims which are primarily on account of **(a) delay in providing State Government share of subsidy (b) non-payment/delayed payment or under payment of claims on account of incorrect/delayed submission of insurance proposals by banks (c) discrepancy in yield data and**

consequent disputes between State Government and insurance companies etc. The pending claims on account of these issue are settled after their resolution as per provisions of the scheme.

20 including all the 5 Public Sector General Insurance Companies are empaneled for implementing of the scheme in the country. But specific company(ies) in the State are selected by the State Government concerned through competitive bidding process. Agriculture Insurance Company of India Ltd., Iffco Tokio General Insurance, Kshema General Insurance and Indusind General Insurance Companies have implemented the scheme in one or more seasons in Perambalur district of Tamil Nadu from 2020-21 to 2024-25.

(d) Government has taken various steps to strengthen implementation of this scheme all over India including districts of Tamil Nadu to bring transparency and ensure timely settlement of claims :

- Government has undertaken development of **National Crop Insurance Portal (NCIP)** as a single source of data ensuring subsidy payment, co-ordination, transparency, dissemination of information and delivery of services including direct online enrollment of farmers, uploading/obtaining individual insured famer's details for better monitoring and to ensure transfer of claim amount electronically to the individual farmer's Bank Account.
- In order to rigorously monitor claim disbursal process, a dedicated module namely '**Digicclaim Module**' has been operationalized for payment of claims from Kharif 2022 onwards. It involves integration

of NCIP with Public Finance Management System (PFMS) and accounting system of Insurance Companies to provide timely and transparent processing of all claims.

- Delinking of Central Government share of premium subsidy from that of State Governments has been implemented so that farmers can get proportionate claims relating to the Central Government share.
- As per the Operational Guidelines of PMFBY, in case payment is not made timely by Insurance Company, a penalty of 12% is auto-calculated and levied through National Crop Insurance Portal (NCIP) w.e.f. Kharif 2024.
- Similarly, if State Government delayed its premium subsidy from stipulated time, a penalty of 12% is to be paid by them also.
- Tranche based claims payment has been initiated from 2025-26.
- Also, towards leveraging technology in implementation of the scheme, various steps like capturing of yield data/Crop Cutting Experiments (CCEs) data through CCE-Agri App and uploading it on the NCIP, allowing insurance companies to witness the conduct of CCEs, integration of State land records with NCIP etc. have already been taken to improve timely settlement of the claims to farmers.
- The Government has actively supported the awareness activities being carried out by the States, implementing Insurance Companies, financial institutions, and Common Service Centres (CSCs) network to

disseminate key features of PMFBY amongst farmers and members of Panchayati Raj Institutions (PRIs).

- Structured awareness campaign 'Crop Insurance Week/Fasal Bima Saptah' has been initiated by the Ministry of Agriculture and Farmers Welfare since Kharif 2021 season onwards. Along with this, 'Fasal Bima Pathshalas' are also being organized at village/GP level for knowledge building of farmers on various aspects of scheme implementation.
- Government had also organized a nationwide Doorstep Crop Insurance Policy/receipt Distribution mega drive – 'Meri Policy Mere Haath'. Hard copies of crop insurance policy receipts are distributed to farmers enrolled under PMFBY through special camps at gram Panchayat/village level.

Following technologies for Objective Crop Damage and Loss Assessment and transparency have also been implemented w.e.f. 2023-24 under the scheme:

- YES-TECH (Yield Estimation System Based on Technology)** for gradual migration to Remote-Sensing based yield estimation to help assess yields as well as fair and accurate Crop Yield Estimation. This initiative has been launched for paddy and wheat crops from Kharif 2023 wherein 30% weightage to yield estimation will mandatorily be assigned to YES-TECH derived yield. Soybean crop has been added from Kharif 2024 season.

- ii. **WINDS (Weather Information Network and Data System)** for setting up of Network of Automatic Weather Stations (AWS) and Automatic Rain-Gauges (ARG) to the tune of 5 times of existing network for collecting hyper-local weather data at GP and Block level. This will be fed into a National database with interoperability and sharing of data in coordination with India Meteorological Department (IMD). WINDS provides data not only for YES-TECH but also for effective drought and disaster management, accurate weather prediction and offering better parametric insurance products.

To further improve the grievance redressal mechanism already provided in the Operational Guidelines of the scheme, Krishi Rakshak Portal and Helpline (KRPH) has been developed. A single Pan-India toll free number 14447 has been deployed and linked to the insurance companies' database, where all farmers including farmers of Perambalur can raise their grievances/issues. Timelines to resolve these grievances/issues has also been fixed.

ALLOCATION OF FUNDS UNDER PMMSY

681. SHRI SUDAMA PRASAD:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the total funds sanctioned and actually released directly by the Government to fisherfolk beneficiaries under Pradhan Mantri Matsya Sampada Yojana (PMMSY) during the last four financial years, year-wise, State/UT-wise;
- (b) the details of breakup of beneficiaries category-wise covered and funds disbursed specifically to SC, ST and women fisherfolk and number of beneficiaries and amount disbursed; and
- (c) the details of assistance provided by the Government to beneficiaries as (direct cash transfers, inputs, subsidies, training, group support and amounts against each sub-heads?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) to (c) The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying during the last four financial years (2021-22 to 2024-25) has accorded approvals to the fisheries and aquaculture development proposals of various State Governments, Union Territories and other implementing agencies at a total cost of Rs.18,397.37 crore with the central share of Rs. 8124.84 crore under the Pradhan Mantri Matsya Sampada Yojana (PMMSY). Out of the total approved allocation under PMMSY, Rs.4,977.28 crore has been released to the State Governments/UTs and other implementing agencies and this includes an amount of Rs. 553.40 crore released for Schedule Caste beneficiaries and Rs. 519.21 crore for Schedule Tribe

beneficiaries. Under the scheme, during last four years (2021-22 to 2024-25), fisheries development proposals with the central outlay of Rs. 1302.20 crore have been sanctioned for covering a total 95426 women beneficiaries across various states/UTs. The year-wise and State/UT- wise details of the Central funds released during last four financial years (2021-22 to 2024-25) under the Pradhan Mantri Matsya Sampada Yojana are given in the enclosed **Statement.**

STATEMENT

**Details of the Central funds released during last four financial years
(2021-22 to 2024-25) under the Pradhan Mantri Matsya Sampada Yojana**

Sl. No.	State/UT	Central Fund Released (Rs. in lakhs)					
		2020-21	2021-22	2022-23	2023-24	2024-25	Total
(i)	(ii)	(iii)	(iv)	(v)	(vi)	(vii)	(viii)
1	Andaman and Nicobar	200.00	496.70	0.00	0.00	500.00	1196.70
2	Andhra Pradesh	7957.00	14452.00	19258.00	687.00	659.68	43013.68
3	Arunachal Pradesh	790.61	493.94	3178.47	3566.38	3325.12	11354.52
4	Assam	2676.56	5040.51	2654.18	7360.64	1028.20	18760.09
5	Bihar	4398.18	1754.16	202.40	1573.75	865.59	8794.08
6	Chhattisgarh	3755.00	2788.00	7919.50	5155.13	4048.37	23666.00
7	D and Dand Dadra and NH	178.90	0.00	0.00	0.00	0.00	178.90
8	Delhi	144.30	19.00	0.00	0.00	0.00	163.30
9	Goa	596.74	1645.85	1059.00	1130.94	337.21	4769.74
10	Gujarat	893.70	5729.85	0.00	0.00	3742.14	10365.69
11	Haryana	953.94	1620.03	3577.76	4000.00	1984.88	12136.61
12	Himachal Pradesh	1467.28	345.15	1126.96	900.00	1205.68	5045.07
13	Jammu and Kashmir	5006.63	1364.20	2020.00	1219.73	2239.83	11850.39
14	Jharkhand	3237.12	3028.78	1450.36	854.10	1036.98	9607.34
15	Karnataka	6235.30	9884.43	6608.00	2981.36	3793.06	29502.15
16	Kerala	800.00	7810.95	15316.38	7988.25	2499.66	34415.24
17	Ladakh	75.00	381.60	294.35	216.93	502.74	1470.62
18	Lakshadweep	1344.12	98.00	0.00	0.000	0.00	1442.12
19	Madhya Pradesh	4547.00	5423.98	3339.85	5038.41	5937.93	24287.17
20	Maharashtra	3657.42	4042.99	10252.00	9999.67	2499.99	30452.07

21	Manipur	1097.97	846.66	0.00	1000.00	0.00	2944.63
22	Meghalaya	790.65	765.69	659.07	1380.80	999.97	4596.18
23	Mizoram	986.77	1567.01	694.94	1967.76	1730.88	6947.36
24	Nagaland	807.07	1340.22	1227.80	1665.63	2291.82	7332.54
25	Odisha	6884.00	9461.00	6570.00	3882.00	7929.21	34726.21
26	Puducherry	990.50	903.41	2841.00	0.000	1390.00	6124.91
27	Punjab	567.84	0.00	676.94	1231.49	219.65	2695.92
28	Rajasthan	210.82	153.30	0.00	0.000	148.81	512.93
29	Sikkim	313.20	223.43	679.11	1084.51	999.80	3300.05
30	Tamil Nadu	1938.61	3035.90	0.00	8748.61	1671.26	15394.38
31	Telangana	795.09	1156.05	0.00	397.36	939.11	3287.61
32	Tripura	737.01	1917.15	1061.19	2144.49	931.75	6791.59
33	Uttar Pradesh	7009.62	6922.89	3789.17	3888.62	6554.98	28165.28
34	Uttarakhand	1825.21	4086.00	6181.02	2553.59	3709.89	18355.72
35	West Bengal	0.00	0.00	5075.97	0.00	431.73	5507.70

GROWTH RATE OF THE AGRICULTURE

682. SHRI ABU TAHER KHAN:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government has assessed the current growth rate of the agriculture and allied sectors, including crops, livestock, fisheries and horticulture, during the last five years and if so, the details thereof along with comparisons against targeted growth rates;
- (b) whether the Government has examined the key factors influencing agricultural growth, including farm incomes, input costs, climate variability, irrigation coverage, access to credit and market linkages and if so, the findings of such assessment; and

- (c) whether the Government proposes to introduce additional policy measures or strengthen existing schemes to accelerate sustainable agricultural growth and enhance farmers' income and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

- (a) During 2024-25, the GVA of agriculture sector registered a growth of 10.4% as per the provisional estimates of GVA. The Gross Value Added (GVA) percentage growth in the agriculture and allied sector including crops, livestock, fisheries and horticulture, during the last five years (at current prices) is as under:

Years	2020-21	2021-22	2022-23	2023-24	2024-25(PE)
At current prices	10.0	10.6	8.5	9.6	10.4

Source: National Accounts Statistics 2025 (For the years 2020-21 to 2023-24),

PE: Provisional Estimates

In addition to this, the total foodgrain production in the country during 2024-25 is estimated at a record 3577.32 LMT which is higher by 7.65% i.e. 254.34 LMT than the production of foodgrain of 3322.98 LMT achieved during 2023-24.

- (b) and (c) The examination/assessment of the key factors influencing agricultural growth, including farm incomes, input costs, climate variability, irrigation coverage, access to credit and market linkages is a continuous process which is done through various studies undertaken from time to time, field level visits by officers and high-level periodic meetings/reviews.

The Government has identified following integrated strategy for enhancing the farmers income and comprehensive growth of agriculture sector:-

- (i) Increase crop production/ productivity
- (ii) Reduce cost of production
- (iii) Better price realization of farmers' produce to enhance their incomes.
- (iv) Agricultural diversification
- (v) Developing post harvest value addition
- (vi) Adaptation to climate change for sustainable agriculture and mitigate against crop losses

The Government has substantially enhanced the budget allocation of Department of Agriculture and Farmers Welfare (DA&FW) from Rs. 21933.50 crore BE during 2013-14 to Rs. 1,27,290.16 crore BE during 2025-26. Additionally, Government had increased MSPs for all mandated Kharif, Rabi and other Commercial crops with a minimum return of 50 percent over all India weighted average cost of production from 2018-19 onwards.

The Government has implemented various policies, reforms, developmental programs, and schemes from time to time, covering entire spectrum of agriculture, to ensure the welfare and increase the income of farmers in the country by increasing production, remunerative returns and providing income support. These schemes encompass entire spectrum of agriculture including farm incomes, input costs, climate variability, irrigation coverage, access to credit and market linkages insurance, income support,

infrastructure, crops including horticulture, seeds, mechanization, organic and natural farming, farmer collectives, irrigation, extension, procurement of crops from farmers at minimum support prices, digital agriculture etc. List of Central Sector and Centrally Sponsored Schemes being implemented by Department of Agriculture and Farmers Welfare (DAandFW) is given in the enclosed **Statement.**

STATEMENT

Major schemes/programmes meant for the welfare of farmers by increasing production, remunerative returns and income support to the farmers:

1. National Food Security and Nutrition Mission (NFSNM)
2. National Mission on Edible Oils (NMEO)-Oil Palm
3. National Mission on Edible Oils (NMEO)-Oilseeds
4. National Mission on Natural Farming (NMNF)
5. Paramparagat Krishi Vikas Yojana (PKVY)
6. Soil Health and Fertility (SHandF)
7. Rainfed Area Development (RAD)
8. Agroforestry
9. Crop Diversification Programme (CDP)
10. Sub-Mission on Agriculture Extension (SMAE)
11. Sub-Mission on Seed and Planting Material (SMSP)
12. Mission for Integrated Development of Horticulture (MIDH)
13. National Bamboo Mission
14. National Bee Keeping and Honey Mission (NBHM)

15. Mission Organic Value Chain Development for North Eastern Region
16. Per Drop More Crop (PDMC)
17. Integrated Scheme for Agriculture Marketing (ISAM)
18. Pradhan Mantri Kisan Samman Nidhi (PM-KISAN)
19. Pradhan Mantri Kisan Maan Dhan Yojana (PM-KMY)
20. Pradhan Mantri Fasal Bima Yojana (PMFBY)/ Restructured Weather Based Crop Insurance Scheme (RWBCIS)
21. Pradhan Mantri Annadata Aay SanraksHan Abhiyan (PM-AASHA)
22. Modified Interest Subvention Scheme (MISS)
23. Agriculture Infrastructure Fund (AIF)
24. Formation and Promotion of 10,000 new Farmer Producers Organizations (FPOs)
25. Namo Drone Didi
26. Agri Fund for Start-Ups and Rural Enterprises (AgriSURE)
27. Sub-Mission on Agriculture Mechanization (SMAM)
28. Digital Agriculture Mission

SOCIO-ECONOMIC MOBILITY OF MARGINALIZED COMMUNITIES

683. SHRI GODAM NAGESH:

SHRI YOGENDER CHANDOLIA:

SHRI BIBHU PRASAD TARAI:

SHRI PRADEEP KUMAR SINGH:

SHRI JAGDAMBIKA PAL:

SHRIMATI APARAJITA SARANGI:
SHRIMATI HIMADRI SINGH:
SHRI RAMVIR SINGH BIDHURI:
SHRIMATI MALA RAJYA LAXMI SHAH:
SHRI RAJESHBHAI NARANBHAI CHUDASAMA:
SHRI KRISHNA PRASAD TENNETI:
DR. HEMANG JOSHI:
SHRI BALABHADRA MAJHI:
SHRI DILIP SAIKIA:
SHRI SUKANTA KUMAR PANIGRAHI:
SHRI NALIN SOREN:
SHRIMATI LOVELY ANAND:
SHRI LUMBARAM CHOUDHARY:
SHRIMATI SMITA UDAY WAGH:
SHRI DINESHBHAI MAKWANA:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) the details of the (PM-DAKSH) Pradhan Mantri Dakshta Aur Kushalta Hitgrahi Yojana and its objectives and the number of youth skilled by imparting them with training and youth receiving employment under the PM-DAKSH scheme during the last five years, State-wise, including Delhi;
- (b) whether the Ministry has evaluated the impact of Pradhan Mantri Anusuchit Jaati Abhyuday Yojana (PM-AJAY) and Scheme for Residential Education for Students in High Schools in Targeted Areas (SHRESHTA) on the educational outcomes of marginalized communities, particularly in Odisha and the Nabarangpur Lok Sabha constituency;

- (c) if so, the details thereof on data coverage of beneficiaries and outcomes as on December 2025, State and district-wise including Odisha and Nabarangpur Lok Sabha Constituency;
- (d) whether the Ministry has assessed and extent to which aligned skill development programmes with market demand under Pradhan Mantri Dakshta Aur Kushalta Sampann Hitgrahi Yojana (PM-DAKSH) and entrepreneurship, and rehabilitation schemes that have contributed to employment, income growth, and sustainable livelihoods among marginalized and disadvantaged communities rather than providing only short-term relief, State-wise including in Odisha and especially in tribal and backward regions such as Nabarangpur;
- (e) if so, the key findings of such assessment, including data on post-training placement, self-employment, and income levels of beneficiaries under the PM-DAKSH scheme during the last five years, State-wise including Delhi; and
- (f) whether any statistical tracking or evaluation exists on long-term outcomes such as employment stability, income growth, and social mobility of beneficiaries and if so, the details of such outcomes and the steps taken to strengthen programme effectiveness, State and districtwise including Maharashtra, including Jalgaon Lok Sabha constituency and Siddharthnagar district in Uttar Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) Pradhan Mantri Dakshata Aur Kushalta Sampann Hitgrahi Yojana (PM-DAKSH) Scheme is a Central Sector Scheme to provide skill development training to SCs, OBCs, EWSs, DNTs, Safai Karamcharis including Waste Pickers through the empanelled training institutes. Under PM-DAKSH Scheme, National Scheduled Castes Finance and Development Corporation (NSFDC) implements training for SC beneficiaries, National Backward Classes Finance and Development Corporation (NBCFDC) implements training for OBC/EWS/DNT beneficiaries and National Safai Karamcharis Finance and Development Corporation (NSKFDC) implements training for Safai Karamcharis including Waste Pickers. The number of candidates trained and placed under the Scheme State-wise in respect of NSFDC, NBCFDC and NSKFDC from 2021-22 to 2023-24 is given in the enclosed **Statement-I**. For 2024-25 and onwards, it has been decided to merge PM-DAKSH Scheme with the Pradhan Mantri Kaushal Vikas Yojana (PMKVY) Scheme of the Ministry of Skill Development and Entrepreneurship (MSDE).

(b) Yes. The Evaluation Report of "Scheme for Residential Education for Students in High Schools in Targeted Areas" (SHRESHTA) has indicated improved retention, reduced dropout, higher pass percentages, enhanced educational aspirations and reduction in caste and gender gaps among SC students. In Odisha, districts such as Dhenkanal and Khordha have

shown high enrolment, improved retention, and consistently high pass percentages, particularly under Mode-II of SHRESHTA, in which the Grant-in-Aid is provided to the NGOs/VOs for running and maintenance of the project of Residential/Non-Residential schools and Hostels for SC students.

As per the Evaluation report of Pradhan Mantri Anusuchit Jaati Abhyuday (PM-AJAY) Scheme, access to Hostel Component of PM-AJAY [erstwhile Babu Jagjivan Ram Chhatrawas Yojana (BJRCY)] directly led to increased continuation rates in higher secondary and college education, especially for girls, resolving issues of long commutes or unsafe travel.

(c) The Third-Party Evaluation of SHRESHTA covered 41 districts across six geographical regions of the country. The details are given in the enclosed **Statement-II**. As on December 2025, the evaluation reported 15,816 beneficiaries nationwide during 2023-24, of which 4,135 students (26%) were covered under Mode-I and 11,681 students (74%) under Mode-II. The evaluation does not provide State/UT/district-wise outcomes.

Since 2007-08, under Hostel component of PM-AJAY, a total of 911 hostels have been sanctioned for 74,749 beneficiaries (detail of which is given in the enclosed **Statement-III**). Out of them, 177 hostels have been sanctioned for 14,634 beneficiaries in Odisha. A total of 5 hostels have been sanctioned for 500 beneficiaries in Koraput District of Nabarangpur Lok Sabha constituency and a total of 5 hostels have been sanctioned for 500 beneficiaries in Malkangiri District of Nabarangpur Lok Sabha constituency.

(d) and (e) Under PM-DAKSH Scheme, training institutes are required to provide employment (wage and/or self-employment) to at least 70% of the trained candidates after completion of training under Short Term Training Courses. Failing which, the release of 3rd installment, i.e., 30% of the training cost is forfeited. Further, the training institutes are mandated to maintain collaboration with the relevant industries to facilitate employment opportunities for the trained candidates. The three Corporations under this Department, NSFDC, NBCFDC and NSKFDC, extend loan facilities and assistance to the eligible youth of target group in setting up their projects by way of project preparation, training and financial assistance for employability and entrepreneurship after pursuing the vocational education and training courses. The number of candidates placed under the Scheme State-wise is given at the reply of part (a) of the Question.

(f) Yes, the Evaluation study of PM-DAKSH Scheme shows strong relevance and learning effectiveness, with over 90% of beneficiaries reporting alignment of training with career goals, local labour market needs, and achievement of intended learning outcomes. Impact results indicate strong non-material gains such as improved confidence, self-esteem and social recognition, particularly among women and marginalized groups. Sustainability outcomes are largely positive, with most beneficiaries continuing to use acquired skills, expecting long-term income growth, reinvesting in development and feeling capable of maintaining improvements independently. The evaluation does not provide State/UT/district-wise outcomes.

In respect of SHRESHTA, the third-party Evaluation has assessed intermediate outcomes such as educational continuity, improved learning environment and enhanced aspirations for higher education.

STATEMENT-I

State-wise details- National Scheduled Castes Finance and Development Corporation						
Year	2021-22		2022-23		2023-24	
State/UT	Trained	Placed	Trained	Placed	Trained	Placed
ANDHRA PRADESH	675	555	429	337	190	40
ASSAM	250	171	633	437	1198	637
BIHAR	1187	897	424	204	841	57
CHANDIGARH	0	0	110	78	0	0
CHHATTISGARH	243	181	75	57	153	0
DELHI	111	60	191	148	143	42
GOA	0	0	100	70	0	0
GUJARAT	514	404	170	149	266	76
HARYANA	545	409	315	235	669	232
HIMACHAL PRADESH	210	142	359	235	300	189
JAMMU and KASHMIR	270	211	527	352	180	42
JHARKHAND	300	161	230	169	373	30
KARNATAKA	843	639	350	272	925	49
KERALA	313	247	90	66	25	25
LADAKH	0	0	0	0	30	0
MADHYA PRADESH	1247	1009	1605	1158	6231	2210
MAHARASHTRA	753	531	417	311	3773	1807
MANIPUR	109	73	143	92	0	0
ODISHA	555	410	90	70	385	0
PUDUCHERRY	17	13	0	0	30	0
PUNJAB	1124	885	1189	907	1038	327
RAJASTHAN	798	597	495	380	2989	438
TAMIL NADU	505	398	235	177	1415	469

TELANGANA	279	145	60	51	510	303
TRIPURA	90	63	80	64	202	16
UTTAR PRADESH	3749	2655	947	667	8144	1897
UTTARAKHAND	309	206	187	113	570	164
WEST BENGAL	1399	1021	923	640	80	60
Grand Total	16,395	12,083	10,374	7,439	30,660	9,110

State-wise details- National Backward Classes Finance and Development Corporation						
Name of the State/UTs	2021-22		2022-23		2023-24	
	Trained	Placed	Trained	Placed	Trained	Placed
Andhra Pradesh	653	422	690	85	120	22
Assam	1332	1013	724	490	1896	232
Bihar	1399	848	1400	543	882	536
Chhattisgarh	390	279	324	237	440	23
Delhi	179	132	136	100	55	30
Goa	0		25	16	0	0
Gujarat	854	618	450	297	295	58
Haryana	419	267	427	257	740	434
Himachal Pradesh	120	93	380	241	360	268
JandK	495	366	446	260	770	445
Jharkhand	515	362	531	340	415	285
Ladakh	50	21	0	0	30	27
Karnataka	508	361	260	219	959	123
Kerala	546	269	263	165	85	77
Madhya Pradesh	1115	854	1289	953	7815	2547
Maharashtra	1117	736	364	247	5029	3009
Manipur	407	309	200	122	0	0
Meghalaya	30	23	140	100	0	0
Odisha	413	262	610	507	549	150
Pondicherry	34	19	0	0	0	0
Punjab	471	326	480	251	839	369
Rajasthan	1129	814	799	483	3456	772
Sikkim	155	132	25	18	25	25

Tamil Nadu	632	474	347	276	615	515
Telangana	441	264	130	46	410	244
Tripura	419	310	210	157	285	22
Uttar Pradesh	3109	2325	2177	1383	10730	2589
Uttarakhand	180	132	325	198	497	172
West Bengal	1044	482	223	166	110	107
Total	18,156	12,513	13,375	8,157	37,407	13,081

State-wise details-National Safai Karamcharis Finance and Development Corporation

Name of State/UT	2021-22		2022-23		2023-24	
	Trained	Placed	Trained	Placed	Trained	Placed
Andhra Pradesh	839		850		15	0
Assam	488	101		0	539	114
Bihar	446	97	216		390	0
Chhattisgarh	377	115	242			0
Delhi	47			0		0
Gujarat	415		290		62	24
Haryana		0	728		479	317
Himachal Pradesh	568			0	225	168
Jammu and Kashmir	0	0	319		90	77
Jharkhand	426	297	29		320	22
Karnataka		0	180	134	210	0
Kerala		0		0	88	72
Madhya Pradesh	898	167	1328	155	3146	889
Maharashtra	93	26	480	71	1244	125
Odisha	49	42	604	275	298	55
Punjab	782	295	1215	123	245	133
Rajasthan		0	89	56	1489	392
Tamil Nadu		0	429		110	27
Telangana		0	676	145	135	0
Tripura		0	180	111		0
Uttar Pradesh	929	647	1043	762	2430	236

Uttarakhand	190	93		0	180	0
West Bengal	904	94	374	163	423	51
Total	7,451	1,974	9,272	1,995	12,118	2,702

STATEMENT-II

District-wise Distribution of Sample Beneficiaries under SHRESHTA

State	District	Mode	Urban	Rural	Total
Andhra Pradesh	Guntur	Mode-II	136	0	136
Andhra Pradesh	West Godavari	Mode-I	72	0	72
Bihar	Patna	Mode-I	18	0	18
Chhattisgarh	Raigarh	Mode-I	45	0	45
Telangana	Warangal	Mode-II	0	60	60
Assam	Kamrup	Mode-II	60	0	60
Delhi	North East	Mode-II	60	0	60
Karnataka	Vijayapura	Mode-II	0	150	150
Karnataka	Gulbarga	Mode-II	100	0	100
Madhya Pradesh	Jabalpur	Mode-II	66	0	66
Madhya Pradesh	Bhopal	Mode-I	18	0	18
Madhya Pradesh	Gwalior	Mode-I	0	41	41
Odisha	Dhenkanal	Mode-II	0	311	311
Odisha	Berhampur	Mode-I	25	0	25
Odisha	Khorda	Mode-II	0	75	75
Uttar Pradesh	Lucknow	Mode-I	20	0	20
Uttar Pradesh	Varanasi	Mode-I	40	0	40
Uttar Pradesh	Hardoi	Mode-II	195	0	195
Uttar Pradesh	Fatehpur	Mode-I	96	0	96
Uttar Pradesh	Fatehpur	Mode-II	68	0	68
Uttar Pradesh	Sonbhadra	Mode-I	0	68	68
Maharashtra	Nanded	Mode-II	36	0	36
Maharashtra	Hingoli	Mode-II	182	0	182
Maharashtra	Parbhani	Mode-II	0	366	366
Maharashtra	Udgir	Mode-II	80	0	80
Kerala	Kollam	Mode-I	0	40	40

Kerala	Palakkad	Mode-I	4	0	4
Uttarakhand	Dehradun	Mode-I	0	25	25
West Bengal	Hooghly	Mode-II	50	0	50
West Bengal	Howrah	Mode-II	60	0	60
Haryana	Mahendragarh	Mode-I	55	0	55
Himachal Pradesh	Chamba	Mode-I	25	0	25
Jharkhand	Palamu	Mode-I	0	12	12
Punjab	Mohali	Mode-I	19	0	19
Rajasthan	Jhunjhunu	Mode-I	149	0	149
Rajasthan	Sri Ganganagar	Mode-II	193	0	193
Rajasthan	Sikar	Mode-I	7	0	7
Rajasthan	Dausa	Mode-II	0	112	112
Tamil Nadu	Tiruchirappalli	Mode-I	0	30	30
Tamil Nadu	Madurai	Mode-II	0	20	20
Tamil Nadu	Tiruvannamalai	Mode-II	26	0	26
Tamil Nadu	Tirukkoyilur	Mode-II	0	25	25

STATEMENT-III

Under the PM-AJAY Scheme since 2007-08 till present, 911 hostels have been sanctioned grant-in-aid for construction. The details of State-wise Hostel sanctioned under PM-AJAY Scheme and completion status (from 2007-08 till 2024-25)

Sl. No.	State/UT	Total No. of Hostels Sanctioned	No. of hostels completed	No. of beneficiaries
1	Andhra Pradesh *	33	5	3265
2	Assam	44	36	2924
3	Bihar *	19	16	1890
4	Chhattisgarh	48	46	2420
5	Gujarat	17	17	3270
6	Haryana	17	14	1860
7	Himachal Pradesh *	9	7	1125
8	Jammu And Kashmir	5	4	400

9	Jharkhand	21	16	1450
10	Karnataka	45	35	3136
11	Kerala	9	9	730
12	Madhya Pradesh	87	77	6650
13	Maharashtra*	59	55	5273
14	Manipur	24	16	2155
15	Mizoram	3	0	450
16	Nagaland	9	0	1350
17	Odisha *	177	169	14834
18	Puducherry	4	2	500
19	Punjab	15	15	1226
20	Rajasthan	105	101	4475
21	Sikkim	6	4	600
22	Tamil Nadu	50	47	4641
23	Telangana	11	4	1500
24	Tripura	8	5	520
25	Uttar Pradesh	32	24	2734
26	Uttarakhand*	6	2	350
27	West Bengal	48	48	5021
	Total	911	774	74749

*3 hostels in Andhra Pradesh, 3 hostels in Bihar, 2 hostels in Himachal Pradesh, 2 hostels in Odisha, 1 hostel in Uttarakhand and 4 hostels in Maharashtra have been cancelled and their amount refunded by the respective State Governments through DD.

ONE NATION ONE MAP

684. SHRI DILESHWAR KAMAIT:

SHRI YOGENDER CHANDOLIA:

SHRI BHARTRUHARI MAHTAB:

SHRI BHOJRAJ NAG:

SHRIMATI KAMALJEET SEHRAWAT:

SHRIMATI MALA RAJYALAXMI SHAH:

SHRI PRAVEEN PATEL:

SHRI DILIP SAIKIA:
SHRI DINESHBHAI MAKWANA:
SHRI BIDYUT BARAN MAHATO:
SHRI P. C. MOHAN:
SHRI VIJAY BAGHEL:
SHRI VINOD LAKHAMSHI CHAVDA:
SHRI RAMESH AWASTHI:
SHRI CHANDRA PRAKASH JOSHI:
DR. HEMANT VISHNU SAVARA:
SHRI KHAGEN MURMU:
DR. HEMANG JOSHI:
SHRI ANURAG SHARMA:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) the manner in which “One Nation, One Map” initiative is being implemented to support data consistency, evidence-based planning and efficient utilisation of public resources at the State and Panchayati Raj level, State-wise including Karnataka;
- (b) the number of Central and State departments integrated with the platform, the coverage achieved across districts resource saving and Gram Panchayats and examples of major planning or development decisions informed through its use, State-wise including Karnataka;
- (c) whether institutional mechanisms have been put in place for regular data updating, interoperability and controlled access to ensure accuracy and security of geospatial data and regular use by State and Panchayati Raj Institutions;
- (d) if so, the details thereof, State-wise including Karnataka; and

- (e) the details of the “One Nation, One Map” in the Palghar district of Maharashtra State and coverage in the district?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) “One Nation, One Map” means all the diverse geospatial information and maps from various departments integrated into common platform, enabling the common man to use maps for evidence-based planning. Ministry of Panchayati Raj is not leading any such initiative namely “One Nation One Map”. However, under Geo-spatial policy 2022 developed by Department of Science and Technology (DST), data consistency is ensured through standardized national and sectoral datasets aligned with international standard themes and made accessible via the National Geospatial Data Registry (NGDR). Sol is the agency responsible for developing and operating the National Geospatial Data Registry (NGDR) and the Unified Geospatial Interface (UGI). Sol acts as a facilitator in harmonization of data sets created using public funds. This ensures that data generated from various mapping activities is seamlessly integrated into a common Reference Framework.

(b) and (d) Under National Geo-spatial policy 2022, integration of multiple Central and State government departments is done through standardized data sharing via NGDR and UGI; however, the policy framework does not specify exact numbers of departments onboarded or district-wise and Gram Panchayat-level coverage. Its pan-India design enables widespread utilization

across States, including Karnataka, supporting district and Panchayat-level planning. Geo-spatial Policy framework is a nation wide policy.

(c) Under National Geo-spatial policy 2022, Geospatial Data Promotion and Development Committee (GDPDC) shall be the apex national body for formulating and implementing appropriate guidelines, strategies and programs for promotion of activities related to collection, generation, preparation, dissemination, storage, publication, updating and/or digitization of Geospatial data along with associated products, solutions and services.

(e) Ministry is not implementing any such initiative named 'One Nation, One Map.'

IMPACT OF PROXY REPRESENTATION IN PANCHAYATI RAJ INSTITUTIONS

685. SHRI VISHALDADA PRAKASHBAPU PATIL:

DR. BACHHAV SHOBHA DINESH:

ADV. GOWAAL KAGADA PADAVI:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) the Government's acknowledged concern regarding the prevalence of "Pradhanpati culture", elected representative in Panchayati Raj Institutions (PRI) nearly fifty percent and the extent to which this practice persists and recorded incidents data, State and district-wise including in Maharashtra;
- (b) whether any assessment, audit or study has been conducted to measure the extent of such proxy representation and its impact on women's

constitutional powers under Articles 243D and 243E State-wise, if so, the details thereof; and

- (c) the specific corrective measures including legal safeguards, capacity-building, social audits and penal provisions, proposed to ensure real empowerment, autonomy and accountability of elected women representatives?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

- (a) Panchayat”, being “Local Government”, is a State subject and part of the State List of the Seventh Schedule to the Constitution of India. Therefore, any action to curb Pradhanpati culture in Panchayati Raj Institutions (PRIs) lie in the domain of the States.

The State Government of Maharashtra has informed that out of its 34 Districts, such incidents have been reported in two Districts namely Satara and Ahilyanagar.

- (b) and (c) On the direction of the Hon’ble Supreme Court, the Ministry of Panchayati Raj constituted an Advisory Committee in September 2023 to examine the issue of Women Pradhans being represented by the male members of their families and also examine other issues related to proxy representation. The Committee has submitted its Report with recommendations to the Ministry in February 2025, and the same has been accepted by the Ministry.

The Advisory Committee recommended that the State Governments take necessary measures, including legal safeguards, capacity-building, social audits and penal provisions to eliminate proxy leadership in Panchayati Raj Institutions (PRIs) and ensure real empowerment, autonomy and accountability of elected women representatives. Owing to the importance of this matter and its impact on women's leadership in PRIs, this Ministry has also constituted a Task Force on 17th April 2025 to ensure practical execution and to oversee the implementation of the recommendations put forth by the Advisory Committee on the issues of Women Pradhans.

The Ministry of Panchayati Raj has implemented a Centrally Sponsored Scheme of Revamped Rashtriya Gram Swaraj Abhiyan (RGSA) w.e.f. financial year 2022-23 with the major objective of Capacity Building and Training (CBandT) of Elected Representatives, Functionaries and other stakeholders of Panchayats across all States/UTs for improving Panchayat Governance. Under the scheme of RGSA, Ministry provides support for Capacity Building and Training of elected representatives, functionaries and other stakeholders of Panchayats in different categories viz. basic orientation and refresher training, thematic training, specialized training, Panchayat development plan training etc. A total of 28,60,585 Women Elected Representatives were trained from FY 2022-23 to FY 2025-26 (as on 31ST December 2025) under the scheme

VIKSIT BHARAT-GUARANTEE FOR ROZGAR AND AJEEVIKA MISSION

686. DR. AMOL RAMSING KOLHE:

SHRI BHASKAR MURLIDHAR BHAGARE:

PROF. VARSHA EKNATH GAIKWAD:

SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL:

SHRIMATI SUPRIYA SULE:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government is aware that the Viksit Bharat-Guarantee for Rozgar and Aajeevika Mission (Gramin) Act, 2025 claims to be women-centric with special provisions for single women and women-headed households, if so, the details thereof;
- (b) whether any assessment has been made of the actual participation of women beneficiaries under the Act in rural districts of Maharashtra, if so, the details thereof;
- (c) whether the Government has identified barriers such as lack of awareness, digital access gaps, mobility constraints or delayed wage payments affecting women's participation in Maharashtra, if so, the details thereof;
- (d) whether dedicated budgetary allocations, training support and monitoring mechanisms have been established to ensure effective implementation of women-centric provisions in Maharashtra, if so, the details thereof; and

- (e) whether the Government proposes corrective measures to address shortcomings in reaching single women and women-headed households in Maharashtra and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) to (e) The Viksit Bharat–Guarantee for Rozgar and Aajeevika Mission (Gramin) Act, 2025 is designed to be inclusive and empowering with several women-centric provisions to support women and women-headed households, including those in rural districts of Maharashtra. These provisions are as follows:

1. At least one-third participation of women is mandatory, with special focus on women-headed households and single women through special job cards.
2. As per the Para 6 of Schedule I of the Act, individual asset shall be prioritized for women-headed households.
3. The Act prioritises creation of livelihood related infrastructure i.e. SHG buildings, work sheds, training and skill centres, compost and vermi-compost units, nurseries, livestock shelters, fisheries infrastructure, storage facilities, rural haats etc. These productive assets directly strengthen women and SHGs.
4. A distinct Schedule of Rates for women to facilitate their productive involvement.

5. Crèche facilities to be provided at worksites where five or more children under five years accompany working women.
6. Women will also be encouraged to take up the role of Mates, supervising works, ensuring quality and maintaining transparency.
7. Their role is further strengthened through active participation in social audits, where women help ensure that work is done properly and payments reach on time.
8. In addition to the above, one-third representation of women is mandatory in the Central Rojgar Guarantee Council and the State Rojgar Guarantee Councils to be constituted under the Act.
9. The Grievance redressal mechanisms shall address the grievances related to applicants, which include; discrimination, harassment or violation of worker rights, including women and vulnerable groups.

Participation of women in the State of Maharashtra under Mahatma Gandhi NREGS is over 45% in the current FY 2025-26.

DISHA DASHBOARD

- 687. SHRI VINOD LAKHAMSHI CHAVDA:**
SHRI BHOJRAJ NAG:
SHRI GOPAL JEE THAKUR:
SHRI JANARDAN SINGH SIGRIWAL:
SHRIMATI LOVELY ANAND:
SHRI ALOK SHARMA:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government has assessed the impact of changing monitoring of schemes from periodic reporting to real-time based governance and outcome-based decision-making process through the District Development Coordination and Monitoring Committees (DISHA) dashboard;
- (b) if so, the details thereof;
- (c) the number of States and districts covered under the DISHA dashboard along with the details regarding Darbhanga district;
- (d) the frequency of real-time updates and alerts issued by the dashboard for the purpose of initiating corrective action;
- (e) the number of times, corrective actions or interventions have been undertaken based on information obtained from the dashboard;
- (f) whether the Government has observed any measurable improvements in services delivery parameters as a results of dashboard integration; and
- (g) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) and (b) To strengthen the District Development Coordination and Monitoring Committees (DISHA) Monitoring System constituted in 2016, the DISHA Dashboard was launched in October 2017. This dashboard acts as a centralized platform for information related to Central Government schemes/ programmes administered by various Ministries and which are implemented in

the states/ districts/ blocks etc. The DISHA Dashboard facilitates monitoring, review, and coordination of development schemes at the district level by providing near real-time information to Members of Parliament and state and district authorities.

The DISHA dashboard provides the user-friendly interface to stakeholders, state and district level DISHA committees for viewing progress in implementation of schemes through data, graphs and time series data for tracking schemes' performance over time. The DISHA Dashboard supports evidence-based discussions during DISHA meetings by providing updated information on scheme coverage, financial progress and physical outcomes. The Dashboard also includes "Meeting Reporting Module" for uploading Notices, Agenda, Minutes of Meetings and Action Taken Reports, thereby enabling structured follow-up and accountability.

(c) DISHA Committees have been constituted in all States and Union Territories, covering 776 districts across the country. The DISHA dashboard integrates 101 schemes of 35 Ministries/ Departments making available scheme related information at state/ district/ block/ gram-panchayat/ village levels, depending upon the availability of data from concerned Ministries, which are mostly updated on dashboard on daily/ weekly/ monthly/ quarterly basis. The information/ data available in the DISHA dashboard are meant to be used in the DISHA Committees' meetings across the country for effective monitoring and review of central government schemes.

The data related to Central Government schemes/programmes being implemented in Darbhanga district of Bihar is available on the Dashboard for review by the Hon'ble Member of Parliament in DISHA Committee meetings.

(d) and (e) The DISHA Dashboard reflects near real-time or regularly updated data sourced from the Management Information Systems (MIS) of concerned Central Ministries/Departments. The Dashboard does not generate periodic alerts or exception reports. However, it provides continuous access to updated information on key performance indicators of schemes, facilitates identification of bottlenecks, delays, gaps etc. and taking of corrective actions wherever required.

(f) and (g) The integration of scheme data through the DISHA Dashboard enhances transparency in the implementation of Central Government schemes/ programmes and enables effective monitoring of physical and financial progress, including targets, achievements, and expenditure status. By providing access to historical data and trend analysis, it helps track performance and highlight areas requiring intervention, while also improving inter-departmental coordination and strengthening district-level monitoring. The dashboard supports more focused discussions during DISHA meetings, better follow-up through Action Taken Reports, and timely resolution of issues related to fund utilization and service delivery.

ANIMAL HUSBANDRY**688. SHRI RAJESH VERMA:****SHRIMATI SHAMBHAVI:**

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY And DAIRYING** be pleased to state:

- (a) the main reasons behind the 3.58% growth in milk production in 2024-25 and the role of breed improvement, fodder supply, veterinary services and cold chain infrastructure;
- (b) the steps taken by the Government's to further raise per animal productivity and ensure equitable growth across major and minor milk producing States;
- (c) the measures envisaged to support poultry and egg producers following the 3.18% rise in egg production, especially regarding feed supply, disease control and market stability: and
- (d) the manner by which the Government intend to use Basic Animal Husbandry Statistics (BAHS) 2025 data to formulate targeted schemes for small and marginal livestock holders and ensure sustainable growth in the dairy and poultry sectors?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

- (a) The estimated growth of milk production in 2024-25 over previous year was 3.58%. The important initiatives taken by the Government behind this growth was implementation of Rashtriya Gokul Mission (RGM) for development and

conservation of indigenous breeds, genetic upgradation of bovine population; adoption of balanced, scientific feeding practices thereby optimized nutritional intake; augmenting livestock health care through the implementation of Livestock Health and Disease Control Programme (LHDCP) etc.

(b) The Department of Animal husbandry and Dairying, GoI is implementing various programmes like Artificial Insemination (AI) programme, sex sorted semen technology to ensure production of high yielding female calves, accelerated breed improvement programme, Progeny testing and Pedigree selection programme to produce high genetic merit bulls, strengthening of semen stations to achieve qualitative and quantitative improvement in semen production, promoting In-Vitro Fertilization (IVF) Technology for the development and conservation of indigenous breeds, trained and equipped Multi-Purpose Artificial Insemination Technicians in Rural India (MAITRI's) to deliver quality Artificial Insemination services at farmers' doorstep etc. to raise per animal productivity and ensure equitable growth across major and minor milk producing States.

(c) The estimated growth of egg production in 2024-25 over previous year was 3.18%. The measures envisaged to achieve this growth was - providing 50% capital subsidy up to Rs. 25 lakh under the National Livestock Mission for establishment of poultry farms by individuals, Farmer Producer Organization (FPO), Farmer Cooperative Organization (FCO), Joint Liability Group (JLG), Self Help Group (SHG) and Section 8 companies under Entrepreneurship Development. Further, under Animal Husbandry Infrastructure Development

Fund, the Department of Animal husbandry and Dairying, GoI is providing 3% interest subvention to Individuals, FPOs, Private Companies, MSME, Dairy Cooperatives and Section 8 companies to establish dairy processing and value addition, meat processing and value addition, Animal Feed Plant, Technologically Improved Breed Multiplication Farm, Veterinary Drugs and Vaccines Infrastructure and Waste to Wealth Management. The Beneficiaries are eligible to avail benefit under Technologically Improved Poultry Farms for egg and meat products.

(d) The data released in BAHS-2025 are extensively used by the Central Government, States and Union Territories to frame and implement their various schemes like assessment and supply of Artificial Insemination, sex sorted semen etc. for all livestock holders including small and marginal livestock holders and to ensure sustainable growth in livestock sector.

जीनोम संशोधित चावल की किस्में

689. श्री सुधाकर सिंह:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार का दोनों अनुमोदित जीनोम द्वारा संशोधित चावल किस्मों नामतः डीआरआर धान-100 (आईईटी 32042) और पूसा डीएसटी राइस-1 (आईईटी 32043) की विस्तृत अध्ययन रिपोर्ट प्रकाशित करने का विचार है ताकि उनके परीक्षण परिणामों, विष विज्ञान और एलर्जी संबंधी आंकड़ों को सार्वजनिक किया जा सके;

- (ख) क्या जीनोम द्वारा संपादित चावल की किस्मों के संबंध में सुरक्षा, स्वास्थ्य पर पड़ने वाले प्रभावों और उपभोक्ताओं के हितों को सुनिश्चित करने के लिए मौजूदा कानून, परीक्षण प्रोटोकॉल और विनियामक ढांचा पर्याप्त है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या भारत में अनुमोदित जीनोम संशोधित चावल की किस्मों के कारण ऐसे कुछ क्षेत्र संदूषित हो गए हैं और यदि हां, तो इसके लिए कौन से मुख्य कारक उत्तरदायी हैं; और
- (घ) क्या सरकार ने किसानों के अधिकारों और बीज संप्रभुता के संरक्षण के लिए कोई ठोस नीति बनाई है अथवा अपनाई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री भागीरथ चौधरी):

(क) और (ख) जी, हाँ जीनोम एडिटेड चावल की दो किस्मों (डीआरआर धान-100 तथा पूसा डीएसटी चावल-1) के निष्पादन मूल्यांकन परिणाम अखिल भारतीय समन्वित चावल अनुसंधान परियोजना (एआईसीआरपीआर) की इंटरनेट साइट <http://www.aicrip-intranet.in/> पर उपलब्ध है। भारत सरकार के पर्यावरण, वन तथा जलवायु परिवर्तन मंत्रालय (एमओईएफ एंड सीसी), ने बाह्य रूप से इंट्रोड्यूस किए गए डीएनए से मुक्त साइट-डाइरेक्टेड न्यूक्लियज-1 (एसडीएन 1) तथा साइट डाइरेक्टेड न्यूक्लियज-2 (एसडीएन 2) जीनोम एडिटेड फसल को जीएम विनियम नियमों (नियम 1989 का नियम 7-11) ओएम एफ. सं. सी-12013/3/2020-सीएस-III दिनांक 30 मार्च, 2022 के तहत छूट दी है। इसके अलावा, जैव सुरक्षा संबंधी मुद्दों का भारत सरकार के विज्ञान और प्रौद्योगिकी मंत्रालय के जैव प्रौद्योगिकी विभाग (डीबीटी) द्वारा जारी ओएम सं. फाइल सं. पीआईडी-15011/1/2022-पीपीबी-डीबीटी दिनांक 17.05.2022 के माध्यम से जारी 'जीनोम एडिटेड पौधों के सुरक्षा मूल्यांकन के लिए दिशानिर्देश, 2022' तथा ओएम सं. फाइल सं. पीआईडी-15011/1/2022-पीपीबी-डीबीटी दिनांक 04.10.2022 के तहत जारी 'एसडीएन-1 और एसडीएन-2 श्रेणियों के अधीन जीनोम एडिटेड पौधों की नियामक समीक्षा के लिए मानक संचालन प्रक्रियाओं' के अनुसार समाधान किया गया है। नियामक प्रकटीकरण मानदंडों के अनुसार जानकारी को जेनेटिक मैनुपुलेशन पर समीक्षा समिति (आरसीजीएम) बैठकों के

आधिकारिक रूप से जारी किए गए कार्यवृत्त को सार्वजनिक डोमेन (https://ibkp.dbtindia.gov.in/Content/Decision_Docs) में प्रदर्शित किया जाता है।

(ग) चावल मुख्य रूप से स्वपरागित फसल है जिसमें प्राकृतिक आउट-क्रॉसिंग दर बहुत कम होती है। किस्मों की इंटिग्रिटी बनाए रखने के लिए सभी चावल किस्मों पर मानक बीज उत्पादन, पृथक्करण दूरी तथा जेनेटिक शुद्धता प्रोटोकॉल का पालन किया जाता है। अतः वर्तमान में, अनुमोदित जीनोम एडिटेड चावल किस्मों से संबंधित क्रॉस संदूषण का कोई प्रमाण नहीं है।

(घ) सरकार ने पौध किस्मों तथा किसानों के अधिकारों के संरक्षण (पीपीवी एंड एफआर) अधिनियम 2001, के तहत किसानों के अधिकारों और बीज संप्रभुता की रक्षा के लिए ठोस कदम उठाए हैं। जीनोम एडिटेड किस्मों पीढ़ियों तक बीजों को बचाने तथा पुनः प्रयोग करने के लिए समान रूपी किसान केंद्रित सिद्धांतों द्वारा शासित होती है।

ड्रोन आधारित भूमि सर्वेक्षण और संपत्ति रिकॉर्ड का डिजिटलीकरण

690. श्रीमती कमलेश जांगडे:

श्री प्रदीप कुमार सिंह:

श्री दामोदर अग्रवाल:

श्रीमती अपराजिता सारंगी:

श्रीमती माला राज्यलक्ष्मी शाह:

श्री प्रदीप पुरोहित:

श्री मुकेशकुमार चंद्रकांत दलाल:

श्री विश्वेश्वर हेगड़े कागेरी:

श्री विनोद लखमशी चावड़ा:

डॉ. मन्ना लाल रावत:

श्री आलोक शर्मा:

श्रीमती पूनमबेन माडम:

श्री यदुवीर वाडियार:

श्रीमती कमलजीत सहरावत:

श्री भर्तृहरि महताब:

श्री लावू श्रीकृष्णा देवरायालू:

श्री सुकान्त कुमार पाणिग्रही:

श्री खगेन मुर्मू:

श्रीमती लवली आनंद:

श्री राहुल सिंह लोधी:

श्री जनार्दन मिश्रा:

श्रीमती स्मिता उदय वाघ:

श्री जुगल किशोर:

श्री शंकर लालवानी:

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या मंत्रालय ने भूमि विवादों को कम करने और भूमि शासन की पारदर्शिता में सुधार लाने के संबंध में संगत योजनाओं के अंतर्गत ड्रोन आधारित भूमि सर्वेक्षण और संपत्ति अभिलेखों के डिजिटलीकरण के प्रभाव का कोई आकलन किया है;
- (ख) आन्ध्र प्रदेश, राजस्थान, ओडिशा और महाराष्ट्र तथा कंधमाल और जलगांव लोक सभा के जिलों सहित ड्रोन सर्वेक्षणों के कवरेज का डिजिटाइज्ड रिकार्ड और परिणाम का राज्य-वार और जिला-वार ब्यौरा क्या है;
- (ग) इससे कितने समय की बचत हुई है और इन पहलों के कार्यान्वयन को और सुदृढ़ बनाने के लिए क्या कदम उठाए जाने का विचार है और जलगांव लोक सभा निर्वाचन क्षेत्र सहित महाराष्ट्र के ग्रामीण क्षेत्रों में राष्ट्रीय स्तर पर राज्य-वार कार्यान्वयन से पहले और बाद में कितने भूमि विवादों को सुलझाया गया अथवा उनका समाधान किया गया है;
- (घ) क्या इन पहलों के परिणामस्वरूप भूमि अभिलेख के सत्यापन, नामांतरण और पंजीकरण के लिए अपेक्षित समय में कोई कमी आई है और यदि हां, तो आन्ध्र प्रदेश के सभी जिलों सहित इन पहलों के त्वरित और एकसमान कार्यान्वयन को सुनिश्चित करने के लिए उठाए जा रहे कदमों का राज्य-वार ब्यौरा क्या है; और
- (ङ) क्या इस पहल से जनजातीय और पहाड़ी क्षेत्रों में भूमि प्रशासन की दक्षता में सुधार हुआ है और यदि हां, तो ओडिशा सहित तत्संबंधी राज्य-वार ब्यौरा क्या है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) पंचायती राज मंत्रालय ने ड्रोन-आधारित भूमि सर्वेक्षण और संपत्ति रिकॉर्ड के डिजिटलीकरण के माध्यम से भूमि विवादों में कमी और भूमि शासन में पारदर्शिता में सुधार के संबंध में कोई अध्ययन नहीं किया है।

(ख) आंध्र प्रदेश, राजस्थान, ओडिशा और महाराष्ट्र राज्यों में किए गए ड्रोन सर्वेक्षण और तैयार किए गए संपत्ति कार्डों का जिला-वार ब्यौरा संलग्न **विवरण** में दिया गया है। यह उल्लेखनीय है कि ओडिशा के 5 जिलों में यह योजना केवल रायगड़ा, झारसुगुड़ा, ढेंकनाल, गजपति और नबरंगपुर में लागू की जा रही है। यह योजना कंधमाल लोकसभा निर्वाचन क्षेत्र में लागू नहीं की गई है। जलगांव लोकसभा क्षेत्र में 1484 गांवों में से 1475 गांवों में ड्रोन सर्वेक्षण पूरा हो चुका है तथा 799 गांवों में 1.77 लाख संपत्ति कार्ड तैयार किए गए हैं।

(ग) भूमि और भूमि प्रशासन राज्य के विषय हैं और स्वामित्व योजना राज्यों/केंद्र शासित प्रदेशों द्वारा अपने संबंधित कानूनों के अनुसार लागू की जाती है, जो ड्रोन सर्वेक्षण, भूमि सत्यापन, दावों और आपत्तियों का निपटारा, संपत्ति कार्ड जारी करने की समय-सीमा को निर्धारित करती हैं। पंचायती राज मंत्रालय समय की बचत अथवा योजना के कार्यान्वयन से पहले और बाद में निपटाए गए भूमि विवादों की संख्या पर आंकड़ा नहीं रखता है।

पंचायती राज मंत्रालय कार्यान्वयन को मजबूत करने के लिए भारतीय सर्वेक्षण और राज्यों/केंद्र शासित प्रदेशों के समन्वय से, तकनीकी दिशानिर्देश और मानक परिचालन प्रक्रियाएं जारी करता है, क्षमता निर्माण करता है, और सर्वेक्षण, सत्यापन और संपत्ति कार्ड जारी करने की समयबद्धता सुनिश्चित करने के लिए आवधिक तौर पर समीक्षा करता है।

(घ) पंचायती राज मंत्रालय भूमि रिकॉर्ड सत्यापन, म्यूटेशन और पंजीकरण में लगने वाले समय में कमी से संबंधित कोई आंकड़ा नहीं रखता है। भूमि रिकॉर्ड सत्यापन, म्यूटेशन और पंजीकरण की

समय-सीमा राज्यों/केंद्र शासित प्रदेशों में अलग-अलग होती है और यह राज्य-विशिष्ट भूमि और पंजीकरण कानूनों द्वारा शासित होती है।

(ड) पंचायती राज मंत्रालय जनजातीय या पहाड़ी क्षेत्रों में स्वामित्व योजना के तहत ड्रोन-आधारित भूमि सर्वेक्षण और संपत्ति रिकॉर्ड के डिजिटलीकरण के माध्यम से भूमि प्रशासन कार्यक्षमता में सुधार से संबंधित कोई आंकड़ा नहीं रखता है, क्योंकि भूमि प्रशासन राज्य का विषय है जो राज्य कानूनों द्वारा शासित होता है। इसलिए, मंत्रालय के पास ऐसी कोई जानकारी उपलब्ध नहीं है।

विवरण

ड्रोन सर्वेक्षण और संपत्ति कार्डों का राज्यवार और जिलावार ब्यौरा

आंध्र प्रदेश

जिला	लक्षित गांव	ड्रोन उड़ान पूर्ण करने वाले गाँव	तैयार संपत्ति कार्ड वाले गांव	तैयार किए गए संपत्ति कार्डों की संख्या
श्रीकाकुलम	1352	1352	138	36076
विजयनगरम	950	950	103	37131
पार्वतीपुरम मन्यम	558	558	18	3300
विशाखापट्टनम	85	85	15	6123
अनकापल्ली	671	671	31	8225
अल्लूरी सीताराम राजू	2	2	1	53
काकीनाडा	405	405	25	7481
डॉ. बीआर अंबेडकर कोनासीमा	310	310	38	19748
पूर्वी गोदावरी	268	268	24	27655
एलुरु	572	572	21	8852
पश्चिम गोदावरी	295	295	26	13427
कृष्ण	495	495	28	8837
एनटीआर	300	300	10	8458
बापटला	277	277	4	3206
गुंटूर	173	173	9	5166
पालनाडु	349	349	17	9421

प्रकाशम	792	792	14	7165
एसपीएसआर नेल्लोर	713	713	81	37431
तिरुपति	1045	1045	26	5441
चित्तूर	782	782	46	17394
अन्नमय्या	457	457	54	27507
वाईएसआर	648	648	97	33883
अनंतपुरम	503	503	14	6938
श्री सत्य साई	416	416	13	3231
कुरनूल	456	456	50	38065
नंदयाल	447	447	5	4122
कुल	13321	13321	908	384336

राजस्थान

जिला	लक्षित गांव	ड्रोन उड़ान पूर्ण करने वाले गाँव	तैयार संपत्ति कार्ड वाले गांव	तैयार किए गए संपत्ति कार्डों की संख्या
दौसा	1006	995	822	52727
जैसलमेर	639	625	231	25013
जोधपुर	964	949	623	89596
जयपुर	2046	2046	1594	165975
पाली	1027	1027	554	57846
बूंदी	828	828	731	43492
टोंक	1091	929	664	71507
अजमेर	1068	1068	756	115400
श्री गंगानगर	1540	1536	999	82718
जालौर	722	720	249	22986
बांसवाड़ा	592	580	525	29068
प्रतापगढ़	821	792	337	18854
सिरोही	427	427	158	19866
हनुमानगढ़	754	743	537	87813
डूंगरपुर	846	846	596	57693
झुंझुनू	952	952	593	48593
नागौर	1448	1444	708	61745
बारन	1056	1035	782	67768
बीकानेर	832	832	76	8837
राजसमंद	1059	1056	367	27709

सवाई माधोपुर	696	694	134	8396
भरतपुर	1365	1360	832	73313
भीलवाड़ा	1891	1889	174	31042
बाड़मेर	1304	1283	543	37603
चुरू	851	841	264	43089
उदयपुर	2042	2034	178	15293
कोटा	747	747	147	14390
चित्तौड़गढ़	1585	1573	167	20590
धौलपुर	810	810	146	8981
अलवर	1911	1897	289	9225
सीकर	1074	1072	112	6085
करौली	831	828	27	2399
झालावाड़	1475	1474	248	17811
कुल	36300	35932	15163	1443423

ओडिशा

जिला	लक्षित गांव	ड्रोन उड़ान पूर्ण करने वाले गाँव	तैयार संपत्ति कार्ड वाले गांव	तैयार किए गए संपत्ति कार्डों की संख्या
रायगढ़	2347	2347	43	3112
झारसुगाड़ा	320	320		
ढेंकनाला	12	12		
गजपति	21	21		
नवरंगपुर	24	24		
कुल	2724	2724	43	3112

महाराष्ट्र

जिला	लक्षित गांव	ड्रोन उड़ान पूर्ण करने वाले गाँव	तैयार संपत्ति कार्ड वाले गांव	तैयार किए गए संपत्ति कार्डों की संख्या
अकोला	839	835	723	136081
अमरावती	1521	1528	1103	229928
बुलढाणा	1233	1212	980	232668

यवतमाल	1795	1797	1397	294956
वासिम	689	679	362	90162
ठाणे	773	772	605	84034
पालघर	850	831	669	68793
रत्नागिरि	654	657	270	17072
रायगढ़	1755	1696	995	116455
सिंधुदुर्ग	57	55	12	1085
छत्रपति संभाजीनगर	1298	1229	808	128936
जालना	947	947	406	75056
धाराशिव	725	725	287	47394
नांदेड़	1431	1424	871	155793
परभणी	828	828	501	103670
बीड	1350	1350	332	47977
लातूर	869	910	562	90919
हिंगोली	652	652	353	82876
गढ़चिरौली	1519	1509	1004	73623
गोंदिया	866	880	645	90264
चंद्रपुर	1396	1391	1127	207664
नागपुर	1553	1544	1291	167953
भंडारा	792	791	614	107768
वर्धा	869	894	693	111893
अहिल्यानगर	1572	1563	894	95452
जलगांव	1484	1475	799	177791
धुले	605	607	101	19980
नंदुरबार	666	668	363	105154
नासिक	1940	1852	1068	152880
कोल्हापुर	1223	1224	668	110057
पुणे	1647	1654	783	101626
संगली	737	737	415	81509
सतारा	1592	1598	376	92044
सोलापुर	1092	1093	461	85968
कुल	37819	37609	22538	3785481

माननीय अध्यक्ष: सभी माननीय सदस्यों को पर्याप्त मौका मिलेगा। आप अगर सदन नहीं चलाना चाहते हैं, आप नारेबाजी और हंगामा करना ही चाहते हैं तो सदन की कार्यवाही बारह बजे तक के लिए स्थगित की जाती है।

... (व्यवधान)

माननीय अध्यक्ष: सदन की कार्यवाही आज 12 बजे तक के लिए स्थगित की जाती है।

11.09 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Shri Krishna Prasad Tenneti in the Chair)

माननीय सभापति : माननीय सदस्यगण, माननीय अध्यक्ष को कई माननीय सदस्यों द्वारा कुछ विषयों पर स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं। माननीय अध्यक्ष ने स्थगन प्रस्ताव की किसी भी सूचना के लिए अनुमति प्रदान नहीं की है।

... (व्यवधान)

12.02 hrs

PAPERS LAID ON THE TABLE

माननीय सभापति : आइटम नंबर 3, श्री जितिन प्रसाद जी।

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद) : महोदय, मैं निम्नलिखित पत्रों को सदन के पटल पर रखता हूँ:-

- (1) (एक) राष्ट्रीय डिज़ाइन संस्थान, अहमदाबाद के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) राष्ट्रीय डिज़ाइन संस्थान, अहमदाबाद के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6140/18/26]

- (3) (एक) भारतीय हीरा संस्थान, सूरत के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) भारतीय हीरा संस्थान, सूरत के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6141/18/26]

- (5) (एक) जेम एंड ज्वेलरी एक्सपोर्ट प्रमोशन काउंसिल (जीजेईपीसी), मुंबई के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) जेम एंड ज्वेलरी एक्सपोर्ट प्रमोशन काउंसिल (जीजेईपीसी), मुंबई के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (6) उपर्युक्त (5) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण

दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 6142/18/26]

- (7) (एक) राष्ट्रीय उत्पादकता परिषद, नई दिल्ली के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।
- (दो) राष्ट्रीय उत्पादकता परिषद, नई दिल्ली के वर्ष 2024-2025 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।
- (8) उपर्युक्त (7) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 6143/18/26]

- (9) (एक) फुटवियर डिजाइन एंड डेवलपमेंट इंस्टीट्यूट, नोएडा के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।
- (दो) फुटवियर डिजाइन एंड डेवलपमेंट इंस्टीट्यूट, नोएडा के वर्ष 2024-2025 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।
- (10) उपर्युक्त (9) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 6144/18/26]

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE): Respected Sir, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013: -

- (1) Review by the Government of the working of the National Scheduled Castes Finance and Development Corporation, Delhi, for the year 2024-2025.
- (2) Annual Report of the National Scheduled Castes Finance and Development Corporation, Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 6145/18/26]

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर) : महोदय, मैं निम्नलिखित पत्रों को सदन के पटल पर रखता हूँ:-

- (1) (एक) चौधरी चरण सिंह राष्ट्रीय कृषि विपणन संस्थान, जयपुर के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) चौधरी चरण सिंह राष्ट्रीय कृषि विपणन संस्थान, जयपुर के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6146/18/26]

- (3) कम्पनी अधिनियम, 2013 की धारा 394 की उप-धारा (2) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-
- (एक) महाराष्ट्र एग्रो-इंडस्ट्रीज डेवलपमेंट कॉर्पोरेशन लिमिटेड, मुंबई के वर्ष 2021-2022 के कार्यक्रम की सरकार द्वारा समीक्षा।

- (दो) महाराष्ट्र एग्री-इंडस्ट्रीज डेवलपमेंट कॉर्पोरेशन लिमिटेड, मुंबई का वर्ष 2021-2022 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियाँ।
- (4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6147/18/26]

- (5) कीटनाशी अधिनियम, 1968 की धारा 4 और 5 के अंतर्गत जारी निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) :-

- (एक) का.आ.90(अ) जो दिनांक 6 जनवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दिनांक 1 मार्च, 1971 की अधिसूचना संख्या सा.का.नि. 301(अ) में कतिपय संशोधन किए गए हैं।
- (दो) का.आ.91(अ) जो दिनांक 6 जनवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दिनांक 3 फरवरी, 1997 की अधिसूचना संख्या सा.का.नि. 79(अ) में कतिपय संशोधन किए गए हैं।
- (तीन) का.आ.6028(अ) जो दिनांक 26 दिसंबर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दिनांक 3 फरवरी, 1997 की अधिसूचना संख्या का.आ.79 (अ) में कतिपय संशोधन किए गए हैं।

[Placed in Library, See No. LT 6148/18/26]

माननीय सभापति : आप कृपया बैठिए। कोई भी एग्जीबिट दिखाना गलत है। आपको मौका मिलेगा।

Kindly be seated. Please sit down.

...(Interruptions)

माननीय सभापति : अभी राष्ट्रपति जी का अभिभाषण है। उसके बाद आपको मौका देंगे।

...(व्यवधान)

माननीय सभापति : आइटम नंबर 6, डॉक्टर पी. चन्द्रशेखर जी ।

...(व्यवधान)

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):** Sir, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Rural Livelihoods Promotion Society, New Delhi, for the year 2024-2025, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Livelihoods Promotion Society, New Delhi, for the year 2024-2025.

[Placed in Library, See No. LT 6149/18/26]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Bharat Rural Livelihoods Foundation (BRLF), New Delhi, for the year 2024-2025, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bharat Rural Livelihoods Foundation (BRLF), New Delhi, for the year 2024-2025.

[Placed in Library, See No. LT 6150/18/26]

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा) : महोदय, मैं निम्नलिखित पत्रों को सदन के पटल पर रखता हूँ:-

- (1) भारतीय कृत्रिम अंग निर्माण निगम और दिव्याङ्गजन सशक्तीकरण विभाग, सामाजिक न्याय और अधिकारिता मंत्रालय के बीच वर्ष 2025-2026 के लिए हुए समझौता ज्ञापन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6151/18/26]

- (2) (एक) इम्फाल गार्डियन सोसाइटी, इम्फाल पश्चिम जिला, मणिपुर के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) इम्फाल गार्डियन सोसाइटी, इम्फाल पश्चिम जिला, मणिपुर के वर्ष 2024-2025 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (3) उपर्युक्त (2) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6152/18/26]

- (4) (एक) परिवर्तन स्पेशल स्कूल फॉर हियरिंग इम्पेयर्ड (परिवर्तन इंटीग्रेटेड रुरल वेलफेयर सोसाइटी), एलुरु जिला, आंध्र प्रदेश के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) परिवर्तन स्पेशल स्कूल फॉर हियरिंग इम्पेयर्ड (परिवर्तन इंटीग्रेटेड रुरल वेलफेयर सोसाइटी), एलुरु जिला, आंध्र प्रदेश के वर्ष 2024-2025 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (5) उपर्युक्त (4) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6153/18/26]

- (6) (एक) वृन्दावन शिक्षा एवं जन कल्याण समिति, कौशाम्बी, उत्तर प्रदेश के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) वृन्दावन शिक्षा एवं जन कल्याण समिति, कौशाम्बी, उत्तर प्रदेश के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (7) उपर्युक्त (6) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6154/18/26]

- (8) (एक) सोसाइटी फॉर एम्पावरमेंट ऑफ द डिसेबल्ड, बिष्णुपुर, मणिपुर के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) सोसाइटी फॉर एम्पावरमेंट ऑफ द डिसेबल्ड, बिष्णुपुर, मणिपुर के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (9) उपर्युक्त (8) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6155/18/26]

- (10) (एक) जॉनसन एकेडमिक इंस्टीट्यूट, उन्नाव के वर्ष 2024-2025 के वार्षिक

प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

- (दो) जॉनसन एकेडमिक इंस्टीट्यूट, उन्नाव के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 6156/18/26]

- (11) (एक) सरगुजा ज्ञानोदय एसोसिएशन, सूरजपुर, छत्तीसगढ़ के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

- (दो) सरगुजा ज्ञानोदय एसोसिएशन, सूरजपुर, छत्तीसगढ़ के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 6157/18/26]

- (12) (एक) दृष्टिबाधित आवासीय विद्यालय, गढ़वाल के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

- (दो) दृष्टिबाधित आवासीय विद्यालय, गढ़वाल के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 6158/18/26]

- (13) (एक) मोंटफोर्ट सेंटर फॉर एजुकेशन, दानकग्रे, वेस्ट गारो हिल्स, तुरा, मेघालय के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

(दो) मॉटफोर्ट सेंटर फॉर एजुकेशन, दानकग्रे, वेस्ट गारो हिल्स, तुरा, मेघालय के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(14) उपर्युक्त (13) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6159/18/26]

(15) (एक) शांतिनिलयम फॉर हैंडीकैप्ड चिल्ड्रेन, कोट्टायम, केरल के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) शांतिनिलयम फॉर हैंडीकैप्ड चिल्ड्रेन, कोट्टायम, केरल के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(16) उपर्युक्त (15) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6160/18/26]

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES;
AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI
RAJU SRINIVASA VARMA):** Hon. Chairperson, Sir, with your permission, I
rise to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions)
under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Rashtriya

Ispat Nigam Limited, Visakhapatnam, for the year 2024-2025.

- (ii) Annual Report of the Rashtriya Ispat Nigam Limited, Visakhapatnam, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 6161/18/26]

- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bridge and Roof Co. (India) Limited and the Ministry of Heavy Industries for the year 2025-2026.

[Placed in Library, See No. LT 6162/18/26]

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI
PABITRA MARGHERITA):** Sir, with your permission, I rise to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Powerloom Development and Export Promotion Council (PDEXCIL), Mumbai, for the year 2024-2025, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Powerloom Development and Export Promotion Council (PDEXCIL), Mumbai, for the year 2024-2025.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 6163/18/26]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2024-2025, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2024-2025.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 6164/18/26]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council of India (TEXPROCIL), Mumbai, for the year 2024-2025, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cotton Textiles Export Promotion Council of India (TEXPROCIL), Mumbai, for the

year 2024-2025.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 6165/18/26]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Man-Made Textiles Research Association, Surat, for the year 2024-2025, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Man-Made Textiles Research Association, Surat, for the year 2024-2025.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 6166/18/26]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries' Research Association, Kolkata, for the year 2024-2025, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Jute Industries' Research Association, Kolkata, for the year 2024-2025.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No. LT 6167/18/26]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore, for the year 2024-2025, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South India Textile Research Association, Coimbatore, for the year 2024-2025.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library, See No. LT 6168/18/26]

- (13) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the National Handloom Development Corporation Limited, Noida, for the year 2024-2025.
- (ii) Annual Report of the National Handloom Development Corporation Limited, Noida, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) Statement (Hindi and English versions) showing reasons for

delay in laying the papers mentioned at (13) above.

[Placed in Library, See No. LT 6169/18/26]

(15) A copy each of the following Notifications (Hindi and English versions) under Section 13B of the Central Silk Board Act, 1948:

- (i) S.O.6140(E) published in Gazette of India dated 31st December, 2025 nominating Mrs. Guha Poonam Tapas Kumar, IAS, Commissioner-cum-Secretary, Handlooms, Textiles & Handicrafts Departments, Government of Odisha, to serve as Member of the Central Silk Board for a period of three years from the date of this notification subject to the provisions of the Central Silk Board Act, 1948.
- (ii) S.O.169(E) published in Gazette of India dated 12th January, 2026 nominating Shri Narayanas K. Bhandage, Member of Rajya Sabha, to serve as Member of the Central Silk Board for a period of three years w.e.f. 18th December, 2025 or till completion of his term in Rajya Sabha, whichever is earlier, subject to other provisions of the Central Silk Board Act, 1948.
- (iii) S.O.350(E) published in Gazette of India dated 22nd January, 2026 nominating two members, mentioned therein, to serve as Member of the Central Silk Board for

a period of three years from the date of this notification, subject to the provisions of the Central Silk Board Act, 1948.

[Placed in Library, See No. LT 6170/18/26]

- (16) A copy of the Notification No. S.O. 6138(E) (Hindi and English versions) published in Gazette of India dated 31st December, 2025 making certain amendments in Notification No. S.O. 1830(E) dated 22st April, 2025 issued under sub-section (1) of Section 3 of the Jute Packaging Material (Compulsory Use in Packing Commodities) Act, 1987.

[Placed in Library, See No. LT 6171/18/26]

12.04 hrs

ELECTION TO COMMITTEES

(i) Committee on Estimates

डॉ. संजय जायसवाल (पश्चिम चम्पारण) : महोदय, मैं निम्नलिखित प्रस्ताव पेश करता हूँ :

"कि इस सभा के सदस्य लोक सभा के प्रक्रिया तथा कार्य-संचालन नियम के नियम 311 के उप-नियम (1) द्वारा अपेक्षित रीति से, 1 मई, 2026 से आरंभ और 30 अप्रैल, 2027 को समाप्त होने वाली अवधि के लिए प्राक्कलन समिति के सदस्यों के रूप में कार्य करने के लिए अपने में से तीस सदस्य निर्वाचित करें।"

माननीय सभापति : प्रश्न यह है :

“कि इस सभा के सदस्य लोक सभा के प्रक्रिया तथा कार्य-संचालन नियम के नियम 311 के उप-नियम (1) द्वारा अपेक्षित रीति से, 1 मई, 2026 से आरंभ और 30 अप्रैल, 2027 को समाप्त होने वाली अवधि के लिए प्राक्कलन समिति के सदस्यों के रूप में कार्य करने के लिए अपने में से तीस सदस्य निर्वाचित करें।”

प्रस्ताव स्वीकृत हुआ।

12.05 hrs

(ii) Public Accounts Committee

SHRIMATI APARAJITA SARANGI (BHUBANESWAR): I wish to move the following:-

“That the members of this House do proceed to elect, in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from amongst themselves to serve as members of the Public Accounts Committee for the term beginning on the 1st May, 2026 and ending on the 30th April, 2027.”

माननीय सभापति : प्रश्न यह है :

“कि इस सभा के सदस्य लोक सभा के प्रक्रिया तथा कार्य-संचालन नियम के नियम 309 के उप-नियम (1) द्वारा अपेक्षित रीति से, 1 मई, 2026 से आरंभ और 30 अप्रैल, 2027 को समाप्त होने वाली अवधि के लिए लोक लेखा समिति के सदस्यों के रूप में कार्य करने के लिए अपने में से पंद्रह सदस्य

निर्वाचित करें।”

प्रस्ताव स्वीकृत हुआ।

... (व्यवधान)

SHRIMATI APARAJITA SARANGI (BHUBANESWAR): I rise to move the following:-

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha for being associated with the Public Accounts Committee of the House for the term beginning on the 1st May, 2026 and ending on the 30th April, 2027 and do communicate to this House the names of the members so nominated by Rajya Sabha.”... (*Interruptions*)

माननीय सभापति : प्रश्न यह है :

“कि यह सभा राज्य सभा से सिफारिश करती है कि राज्य सभा 1 मई, 2026 से आरंभ और 30 अप्रैल, 2027 को समाप्त होने वाली अवधि के लिए सभा की लोक लेखा समिति के साथ सहयोजित होने के लिए राज्य सभा से सात सदस्य नामनिर्दिष्ट करने पर सहमत हो और राज्य सभा द्वारा इस प्रकार नामनिर्दिष्ट सदस्यों के नाम इस सभा को सूचित करे।”

प्रस्ताव स्वीकृत हुआ।

... (व्यवधान)

12.07 hrs

(iii) Committee on Public Undertakings

श्री शंकर लालवानी (इन्दौर) : महोदय, मैं प्रस्ताव करता हूँ :

“कि इस सभा के सदस्य लोक सभा के प्रक्रिया तथा कार्य-संचालन नियम के नियम 312ख के उपनियम (1) द्वारा अपेक्षित रीति से, 1 मई, 2026 से आरंभ और 30 अप्रैल, 2027 को समाप्त होने वाली अवधि के लिए सरकारी उपक्रमों संबंधी समिति के सदस्यों के रूप में कार्य करने के लिए अपने में से पन्द्रह सदस्य निर्वाचित करें।”

माननीय सभापति : प्रश्न यह है :

“कि इस सभा के सदस्य लोक सभा के प्रक्रिया तथा कार्य-संचालन नियम के नियम 312ख के उपनियम (1) द्वारा अपेक्षित रीति से, 1 मई, 2026 से आरंभ और 30 अप्रैल, 2027 को समाप्त होने वाली अवधि के लिए सरकारी उपक्रमों संबंधी समिति के सदस्यों के रूप में कार्य करने के लिए अपने में से पन्द्रह सदस्य निर्वाचित करें।”

प्रस्ताव स्वीकृत हुआ।

... (व्यवधान)

श्री शंकर लालवानी (इन्दौर) : महोदय, मैं प्रस्ताव करता हूँ :

“कि यह सभा राज्य सभा से सिफारिश करती है कि राज्य सभा 1 मई, 2026 से आरंभ और 30 अप्रैल, 2027 को समाप्त होने वाली अवधि के लिए सभा की सरकारी उपक्रमों संबंधी समिति के साथ सहयोजित होने के लिए राज्य सभा से सात सदस्यों को नामनिर्दिष्ट करने पर सहमत हो और राज्य सभा द्वारा इस प्रकार नामनिर्दिष्ट सदस्यों के नाम इस सभा को सूचित करे।”

माननीय सभापति : प्रश्न यह है :

“कि यह सभा राज्य सभा से सिफारिश करती है कि राज्य सभा 1 मई, 2026 से आरंभ और 30 अप्रैल, 2027 को समाप्त होने वाली अवधि के लिए सभा की सरकारी उपक्रमों संबंधी समिति के साथ सहयोजित होने के लिए राज्य सभा से सात सदस्यों को नामनिर्दिष्ट करने पर सहमत हो और राज्य सभा द्वारा इस प्रकार नामनिर्दिष्ट सदस्यों के नाम इस सभा को सूचित करे।”

प्रस्ताव स्वीकृत हुआ।

... (व्यवधान)

12.09 hrs

(iv) Committee on the Welfare of Scheduled Castes and Scheduled Tribes

डॉ. फगन सिंह कुलस्ते (मंडला) : महोदय, मैं प्रस्ताव करता हूँ :

“कि इस सभा के सदस्य लोक सभा के प्रक्रिया तथा कार्य-संचालन नियम के नियम 331ख के उपनियम (1) द्वारा अपेक्षित रीति से, 1 मई, 2026 से आरंभ और 30 अप्रैल, 2027 को समाप्त होने वाली अवधि के लिए अनुसूचित जातियों तथा अनुसूचित जनजातियों के कल्याण संबंधी समिति के सदस्यों के रूप में कार्य करने के लिए अपने में से बीस सदस्य निर्वाचित करें।”

माननीय सभापति : प्रश्न यह है :

“कि इस सभा के सदस्य लोक सभा के प्रक्रिया तथा कार्य-संचालन नियम के नियम 331ख के उपनियम (1) द्वारा अपेक्षित रीति से, 1 मई, 2026 से आरंभ और 30 अप्रैल, 2027 को समाप्त होने वाली अवधि के लिए अनुसूचित जातियों तथा अनुसूचित जनजातियों के कल्याण संबंधी समिति के सदस्यों के रूप में कार्य करने के लिए अपने में से बीस सदस्य निर्वाचित करें।”

प्रस्ताव स्वीकृत हुआ

डॉ. फगन सिंह कुलस्ते (मंडला) : मैं प्रस्ताव करता हूँ :

“कि यह सभा राज्य सभा से सिफारिश करती है कि राज्य सभा 1 मई, 2026 से आरंभ और 30 अप्रैल, 2027 को समाप्त होने वाली अवधि के लिए सभा की अनुसूचित जातियों तथा अनुसूचित जनजातियों के कल्याण संबंधी समिति के साथ सहयोजित होने के लिए राज्य सभा से दस सदस्यों को नामनिर्दिष्ट करने पर सहमत हो और राज्य सभा द्वारा इस प्रकार नामनिर्दिष्ट सदस्यों के नाम इस सभा को सूचित करे।”

माननीय सभापति : प्रश्न यह है :

“कि यह सभा राज्य सभा से सिफारिश करती है कि राज्य सभा 1 मई, 2026 से आरंभ और 30 अप्रैल, 2027 को समाप्त होने वाली अवधि के लिए सभा की अनुसूचित जातियों तथा अनुसूचित जनजातियों के कल्याण संबंधी समिति के साथ सहयोजित होने के लिए राज्य सभा से दस सदस्यों को नामनिर्दिष्ट करने पर सहमत हो और राज्य सभा द्वारा इस प्रकार नामनिर्दिष्ट सदस्यों के नाम इस सभा को सूचित करे।”

प्रस्ताव स्वीकृत हुआ।

12.11 hrs

MOTION RE: 14th REPORT OF BUSINESS ADVISORY COMMITTEE

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU): Sir, I rise to move the following:-

“That this House do agree with the Fourteenth Report of the Business Advisory Committee presented to the House on 2nd

February, 2026.”

माननीय सभापति : प्रश्न यह है :

“कि यह सभा 2 फरवरी, 2026 को सभा को प्रस्तुत कार्य मंत्रणा समिति के चौदहवें प्रतिवेदन से सहमत है।”

प्रस्ताव स्वीकृत हुआ।

माननीय सभापति : माननीय सदस्यगण, प्लीज़, आप लोग बैठ जाइए।

... (व्यवधान)

HON. CHAIRPERSON: Let the House go on.

... (*Interruptions*)

माननीय सभापति : माननीय सदस्यगण, पहले आप लोग बैठ जाइए।

... (व्यवधान)

HON. CHAIRPERSON: Please sit down. Let the proceedings of the House go on.

... (*Interruptions*)

माननीय सभापति : माननीय सदस्यगण, पहली बात तो यह है कि आप इस तरह एग्जिबिट्स को हाउस में नहीं ला सकते हैं। ऐसे एग्जिबिट्स को एग्जिबिट नहीं करना चाहिए। आप जानते हैं कि यह नियम के खिलाफ है। बार-बार आप ऐसा नहीं कर सकते हैं, यह नियम के खिलाफ है।

... (व्यवधान)

माननीय सभापति : धर्मेन्द्र जी, आप एग्जिबिट्स को नीचे कीजिए, फिर बोलिए।

... (व्यवधान)

माननीय सभापति : नहीं, नहीं, ऐसे नहीं चलेगा।

... (व्यवधान)

माननीय सभापति : सदन की कार्यवाही दो बजे तक के लिए स्थगित की जाती है।

12.13 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock.

(Shri Krishna Prasad Tenneti in the Chair)

MATTERS UNDER RULE 377*

माननीय सभापति : माननीय सदस्यगण, जिन्हें आज नियम 377 के अधीन मामलों को उठाने की अनुमति दी गई है, वे व्यक्तिगत रूप से अपने मामले के अनुमोदित पाठ को 20 मिनट के भीतर सभा पटल पर प्रस्तुत कर सकते हैं।

(i) Need to take comprehensive measures to control drug addiction cases in Karnataka and other parts of country

DR. K. SUDHAKAR (CHIKKBALLAPUR): The recent data reveals a staggering 63% surge in drug-related cases, rising from 4,188 in 2024 to 6,824 in 2025 in Karnataka. This sharp increase is accompanied by a 60% spike in cases registered against drug users, signaling a shift in enforcement strategy that reflects the growing ubiquity of substance abuse across the state. A large

* Treated as laid on the Table.

number of students and youth unknowingly fall prey to this drug racket. The problem is further complicated by the use of anonymous digital platforms. The social ramifications are devastating, as addiction frequently leads to the fragmentation of family units, domestic violence, and a rise in related crimes such as theft and violent outbursts. To address this, a unified response is essential. There must be seamless coordination between the State Anti-Narcotics Task Force, the Narcotics Control Bureau, and the Foreigners Regional Registration Office to disrupt supply chains and manage the rising involvement of foreign nationals. Simultaneously, we should expand community-driven rehabilitation and de-addiction infrastructure, ensuring that enforcement is balanced with a humanitarian focus on recovery to reclaim the state's future from this growing threat. Massive education programs have to be held at school and college levels. I request the Government to urgently intervene.

(ii) Need to provide stoppage of trains at railway stations in Hazaribagh and Ramgarh districts in Jharkhand

श्री मनीष जायसवाल (हजारीबाग): मैं सरकार का ध्यान झारखण्ड राज्य के हजारीबाग एवं रामगढ़ जिलों की ओर आकृष्ट कराना चाहता/चाहती हूँ, जहाँ के कई छोटे किंतु महत्वपूर्ण रेलवे स्टेशन एक्सप्रेस ट्रेनों के ठहराव से वंचित हैं। विशेष रूप से हजारीबाग रोड, बरही, चौपारण, केरेडारी, रामगढ़ कैंट, बरकाकाना एवं गोला रोड जैसे स्टेशनों पर सीमित ठहराव के कारण यात्रियों को गंभीर असुविधा का सामना करना पड़ रहा है। इन स्टेशनों से बड़ी संख्या में विद्यार्थी, मरीज, श्रमिक एवं व्यवसायी यात्रा करते हैं, किंतु एक्सप्रेस ट्रेनों के ठहराव के अभाव में उन्हें दूरस्थ बड़े स्टेशनों पर निर्भर रहना पड़ता है, जिससे समय, धन एवं संसाधनों की हानि होती है। अतः मैं

सरकार से आग्रह करता हूँ कि जनहित को ध्यान में रखते हुए उपर्युक्त स्टेशनों पर उपयुक्त एक्सप्रेस ट्रेनों के ठहराव की व्यवहार्यता का शीघ्र परीक्षण कर आवश्यक निर्णय लिया जाए, जिससे क्षेत्र के नागरिकों को सुलभ एवं सुरक्षित रेल सुविधा उपलब्ध हो सके।

(iii) Need to develop Shringverpur Dham in Prayagraj district, Uttar Pradesh as a global tourist destination

श्री प्रवीण पटेल (फूलपुर) : श्रृंगवेरपुर धाम रामायण काल का यह स्थल भगवान श्री राम और निषादराज गुह की अटूट मित्रता का प्रतीक है। यही वह स्थान है जहाँ प्रभु श्री राम ने वनवास जाते समय गंगा नदी पार की थी। धार्मिक और सांस्कृतिक दृष्टि से इतना महत्वपूर्ण होने के बावजूद, यहाँ पर्यटन सुविधाओं का अपेक्षित विस्तार अभी भी शेष है। हमारी मांगें निम्नलिखित हैं: रामायण सर्किट में प्रमुखता: श्रृंगवेरपुर धाम को स्वदेश दर्शन योजना के तहत रामायण सर्किट के एक प्रमुख केंद्र के रूप में शामिल कर यहाँ बुनियादी ढांचे का व्यापक विस्तार किया जाए। गंगा तट पर स्थित घाटों का पक्का निर्माण, आरती स्थल का आधुनिकीकरण और एक सुंदर रिवर फ्रंट विकसित किया जाए ताकि श्रद्धालु और पर्यटक यहाँ आकर्षित हो सकें। संग्रहालय और लाइट-एंड-साउंड शो: निषादराज गुह और श्री राम के प्रसंगों को दर्शाने वाला एक अत्याधुनिक डिजिटल संग्रहालय और लाइट-एंड-साउंड शो शुरू किया जाए, जिससे नई पीढ़ी को अपनी विरासत की जानकारी मिल सके। परिवहन कनेक्टिविटी: श्रृंगवेरपुर को प्रयागराज शहर और अन्य प्रमुख तीर्थ स्थलों से जोड़ने के लिए बेहतर सड़क मार्ग और नियमित परिवहन सेवाओं की व्यवस्था की जाए। निवेदन है कि श्रृंगवेरपुर धाम की ऐतिहासिकता और आस्था को सम्मान देते हुए इसे एक विश्व स्तरीय पर्यटन गंतव्य के रूप में विकसित किया जाये।

(iv) Need to sanction a special package to address severe air pollution in Rajahmundry, Andhra Pradesh

SHRIMATI DAGGUBATI PURANDESWARI (RAJAHMUNDRI): I wish to draw the attention of the Government to the severe air pollution in

Rajahmundry and the structural disparity in funding under the National Clean Air Programme (NCAP). Despite Rajahmundry consistently recording PM10 levels (70–75 $\mu\text{g}/\text{m}^3$) above national standards—often exceeding those of Vijayawada—it has received only ₹9.55 crore compared to Vijayawada's ₹130.35 crore. This 16-fold disparity exists because allocations currently rely on administrative classification rather than actual pollution severity. Rajahmundry has already utilised nearly 100% of its limited funds. This inadequacy is critical in view of the forthcoming Godavari Pushkaralu, expected to attract 8 crore pilgrims. The inevitable surge in diesel transport, generators, and road dust will drastically worsen the AQI, posing severe health risks to devotees. Furthermore, unlike Vijayawada, Rajahmundry has not been provided with scientific Source Apportionment studies to guide its planning. I urge the Ministry of Environment, Forest and Climate Change to Sanction a Special Clean Air Package of ₹150 crore for Rajahmundry to implement dust suppression, traffic management, and emission controls specifically for the Pushkaralu; Commission scientific studies for the city; and Realign NCAP funding to be linked to pollution severity and mitigation requirements rather than population criteria alone. This is essential for environmental equity and public health.

(v) Need to establish Defence Sector manufacturing units in Deoria, Uttar Pradesh

श्री शशांक मणि (देवरिया) : मैं सरकार का ध्यान देश में रक्षा विनिर्माण को कुछ सीमित शहरी और औद्योगिक क्षेत्रों तक सीमित रखने के बजाय उसे अधिक व्यापक और समावेशी बनाने की

आवश्यकता की ओर आकर्षित करना चाहता हूँ। आत्मनिर्भर भारत और मेक इन इंडिया के अंतर्गत रक्षा उत्पादन ₹1.5 लाख करोड़ से अधिक तथा रक्षा निर्यात ₹ 23,000 करोड़ के स्तर तक पहुँचना सरकार के प्रयासों का प्रमाण है। सकारात्मक स्वदेशीकरण सूचियों, घरेलू खरीद को प्राथमिकता और निजी क्षेत्र की भागीदारी ने इस क्षेत्र को नई दिशा दी है। उत्तर प्रदेश और तमिलनाडु में स्थापित रक्षा औद्योगिक कॉरिडोर इस दृष्टिकोण के सशक्त उदाहरण हैं। विशेष रूप से उत्तर प्रदेश रक्षा औद्योगिक कॉरिडोर में ₹28,000 करोड़ से अधिक के निवेश प्रस्ताव प्राप्त हुए हैं, जिससे बड़े पैमाने पर रोजगार सृजन की संभावना बनी है। अब आवश्यकता है कि इन नीतिगत प्रयासों का लाभ देवरिया जैसे गैर-महानगरीय जिलों तक भी पहुँचाया जाए, जहाँ भूमि, युवा कार्यबल और बेहतर होती कनेक्टिविटी उपलब्ध है। IDEX, TDF और डिफेन्स प्रोडक्शन एंड एक्सपोर्ट प्रमोशन पॉलिसी जैसी योजनाओं के माध्यम से इन क्षेत्रों में सहायक रक्षा उद्योग विकसित किए जा सकते हैं। रक्षा विनिर्माण का विकेंद्रीकरण आर्थिक विकास के साथ-साथ राष्ट्रीय सुरक्षा को भी सुदृढ़ करेगा।

(vi) Need to amend the Maintenance and Welfare of Parents and Senior Citizens Act, 2007 for appropriate protection of senior citizens in the country

SHRI ANURAG SINGH THAKUR (HAMIRPUR): I wish to draw the attention regarding abuse against senior citizens, a grave violation that undermines the very fabric of our society. Recent studies reveal that nearly 50% of elderly individuals endure emotional, physical, or financial exploitation, often at the hands of their own kin, with only a fraction reporting due to fear and dependency. This scourge not only inflicts irreparable harm but also erodes the dignity of our elders deserve after lifetimes of contribution to nation-building. In an ageing population projected to reach 20% by 2050, such neglect threatens

social harmony and economic productivity, as traumatized seniors withdraw from community roles they once enriched. Our Government has championed the welfare of the vulnerable through flagship initiatives like the National Action Plan for Senior Citizens and Atal Vayoshree Yojana. Yet, the Maintenance and Welfare of Parents and Senior Citizens Act, 2007, with its modest penalties, remains woefully inadequate against escalating violations. I urge an immediate amendment to impose stringent punishments, such as enhanced imprisonment up to seven years and hefty fines, to deter perpetrators. Furthermore, integrating Elderline helplines with local police for proactive interventions, alongside awareness campaigns in every panchayat, will fortify safeguards.

(vii) Need to take comprehensive measures to achieve the objective of economic empowerment of farmers and sustainable farming through Carbon credits

SHRI RAO RAJENDRA SINGH (JAIPUR RURAL): In compliance with the global commitment of curbing Carbon Footprint, the Carbon Credits Trading System (CCTS) evolved by the Government of India in 2023 matches global best practices by controlling environmental deterioration through a market-based approach. As envisaged by the Kyoto Protocol (1997), Carbon markets allow corporations to purchase Carbon Credits from projects that mitigate emissions through various means, including afforestation, renewable energy, and methane capture. While private institutions have effectively utilised the instrument to empower agriculturalists through Carbon Credits, more is to be

desired from the Government, as a stakeholder. While Carbon Credits are utilised in various facets of trade and business, their potential remains immense in ensuring the economic empowerment of Farmers while furthering the transition to more sustainable and diverse forms of farming. Given that the scheme comes as a systematic, exhaustive and elaborate evolution of the Perform, Achieve and Trade (PAT) Scheme formulated by the erstwhile UPA Government in 2012. It is important that particular emphasis is exercised in enhancing awareness, removing financial barriers and increasing accessibility for various stakeholders of the agricultural ecosystem, so that the twin objectives of economic empowerment of farmers and ensuring transition to sustainable farming are comprehensively achieved.

(viii) Need to develop NH-89 (Ajmer to Nagaur via Merta) as a four lane road in Rajasthan

श्रीमती महिमा कुमारी मेवाड़ (राजसमन्द) : राष्ट्रीय राजमार्ग NH-89, जो अजमेर से नागौर होते हुए मेड़ता मार्ग से गुजरता है, वर्तमान में अत्यधिक यातायात दबाव का सामना कर रहा है। यह मार्ग पश्चिमी एवं मध्य राजस्थान की एक प्रमुख जीवनरेखा है, जो औद्योगिक, व्यापारिक, शैक्षणिक एवं धार्मिक दृष्टि से अत्यंत महत्वपूर्ण है। PWD एवं NHAI द्वारा किए गए नवीनतम ट्रैफिक सर्वे के अनुसार बाड़ी घाटी टोल प्लाजा पर प्रतिदिन यातायात लगभग 12,400 PCU (Passenger Car Unit) से अधिक दर्ज किया गया है। बुटाटी टोल प्लाजा पर प्रतिदिन यातायात लगभग 10,400 PCU से अधिक पाया गया है। जबकि MoRTH के मानकों के अनुसार 10,000 PCU से अधिक यातायात वाले मार्ग को फोर लेन में अपग्रेड हेतु योग्य माना जाता है। वर्तमान में यह मार्ग केवल दो लेन का है, जिससे पीक आवर्स में भारी जाम की स्थिति बनती है, सड़क दुर्घटनाओं की संख्या में निरंतर वृद्धि हो रही है, यात्रा समय एवं परिवहन लागत बढ़ रही है, व्यापार, पर्यटन

एवं औद्योगिक विकास पर प्रतिकूल प्रभाव पड़ रहा है। अतः मेरी सरकार से मांग है कि NH-89 (अजमेर-नागौर via मेड़ता) मार्ग को फोर लेन कराये जाने हेतु शीघ्रातिशीघ्र यथोचित कार्यवाही करने का कष्ट करें।

(ix) Need for a Standard Operating Procedure (SOP) for protection of trees during construction/widening of road projects in country

SHRI BALABHADRA MAJHI (NABARANGPUR): Large numbers of trees are required to be cut for any infrastructure project. It is inevitable and there is provision of compensatory reforestation. But, when it comes to road projects, especially those constructed in rural and semi-urban areas, there is a need to issue an SOP so that trees are not cut every time while there is need for widening of the road. It is not just tree cutting, services like water supply pipe lines, telecom cables, gas pipe lines, power supply lines etc are also required to be shifted every time when there is widening work. It costs money to the Government and inconvenience to the public. Widening can be only on one side of road, so that trees & facilities on the other side are saved. Wherever services are provided or trees planted, after the road is constructed, it should be at a sufficient distance to accommodate future widening. For new road, land acquisition should be wide enough to accommodate future widening and for services, including tree plantation. Most importantly, there should be a joint signature of officials of all concerned Departments. Any violation by anybody viz. the defaulting officials, contractors, general public should be taken seriously and penalized appropriately.

(x) Need to set up National Data Centres in Rajasthan

SHRI P. P. CHAUDHARY (PALI): I wish to draw the attention of the Government towards the requirement of establishing National Data Centres in Rajasthan. While India generates 20% of the world's data, it has a mere 3% share in the world's data centre capacity. Additionally, the storage capacity of data centres owned by the National Informatics Centre (NIC) is 9.2 MW. The storage capacity of such data centres is minuscule compared to the 499 MW capacity of data centres owned by private industries. Under the visionary leadership of Prime Minister, Digital India has transformed e-governance, making public services far more transparent and accessible. With the growing volumes of data generated for facilitating e-governance, there is a pressing need to establish more National Data Centres to store sensitive Government data. I urge the Ministry of Electronics and Information Technology to facilitate the establishment of National Data Centres in Rajasthan. The state having the highest installed capacity for solar energy, has the potential to meet electricity demand of these data centres through renewable sources. This uninterrupted supply of electricity, coupled with abundant availability of land and skilled labour makes Rajasthan the ideal destination for setting up new National Data Centres.

(xi) Need to adopt 'Bha' footwear sizing system designed by Central Leather Research Institute in Indian footwear industry

डॉ. आनन्द कुमार गोंड (बहराइच) : मैं सरकार का ध्यान देश में मानकीकृत फुटवियर साइजिंग प्रणाली के अभाव से उत्पन्न एक महत्वपूर्ण उपभोक्ता एवं उद्योगगत समस्या की ओर आकर्षित

करना चाहता हूँ। वर्तमान में विभिन्न भारतीय व अंतरराष्ट्रीय ब्रांड्स द्वारा अलग-अलग साइजिंग मानकों के उपयोग के कारण उपभोक्ताओं को गलत फिटिंग, असुविधा, बार-बार जूते बदलने की मजबूरी तथा अतिरिक्त आर्थिक बोझ उठाना पड़ता है। यह उल्लेखनीय है कि केंद्रीय चमड़ा अनुसंधान संस्थान (CLRI) द्वारा भारतीय पैर संरचना पर आधारित वैज्ञानिक 'भ' (BHA) फुटवियर साइजिंग सिस्टम विकसित किया गया है, जो भारतीय उपभोक्ताओं की शारीरिक आवश्यकताओं के अनुरूप है। इसके बावजूद, इस प्रणाली को उद्योग द्वारा व्यापक रूप से नहीं अपनाया गया है, जिससे इसके लाभ आम नागरिक तक नहीं पहुँच पा रहे हैं। मेरा सरकार से आग्रह है कि उपभोक्ता हित, "मेक इन इंडिया" तथा भारतीय फुटवियर उद्योग की प्रतिस्पर्धात्मक क्षमता को ध्यान में रखते हुए 'भ' (BHA) फुटवियर साइजिंग सिस्टम को एक राष्ट्रीय मानक के रूप में अधिसूचित करने की नीति पर गंभीरता से विचार किया जाए। साथ ही, चरणबद्ध रूप से इसे सभी भारतीय एवं अंतरराष्ट्रीय फुटवियर ब्रांड्स के लिए अनिवार्य बनाने हेतु स्पष्ट रोडमैप एवं समयसीमा तय की जाए।

(xii) Need to construct Pit Line at Chittorgarh Junction Railway Station in Rajasthan

श्री चन्द्र प्रकाश जोशी (चित्तौड़गढ़) : मेरे संसदीय क्षेत्र चित्तौड़गढ़ में पश्चिम रेलवे के रतलाम मण्डल का अतिमहत्वपूर्ण स्टेशन चित्तौड़गढ़ जंक्शन स्थित है। यहाँ से चारों दिशाओं में उदयपुर, अजमेर, कोटा, रतलाम के लिये रेलों का आवागमन होता है। इसके साथ ही यह मालगाड़ियों के लिये भी अतिमहत्वपूर्ण स्टेशन है। चित्तौड़गढ़ एक औद्योगिक एवं ऐतिहासिक नगरी है। इस कारण से यहाँ लाखों पर्यटक आते हैं। यहाँ के स्टेशन पर रेलवे की पिट लाइन के नहीं होने के कारण यहाँ से किसी गाड़ी को प्रारंभ करना व्यवहारिक नहीं हो पा रहा है। यहाँ के लिये भरपूर यात्री भार के पश्चात भी पिट लाइन के नहीं होने से वाशिंग व सफाई आदि के लिये कोई गाड़ी यहाँ से प्रारंभ या टर्मिनेट नहीं हो पाती है। अतः इस संबंध में मेरा सरकार से अनुरोध है कि चित्तौड़गढ़ जं. रेलवे स्टेशन पर पिट लाइन का निर्माण करवाया जाये जिससे यहाँ से अन्य रेलगाड़ियों के प्रारंभ होने की

राह प्रशस्त हो पाये ।

(xiii) Need for investigation into alleged religious intolerance shown against Christian minority in different parts of country

ADV. DEAN KURIAKOSE (IDUKKI): I am deeply disturbed by the rising tide of reported violence and intimidation against Indian Christian minority, which undermines the constitutional pillars of religious freedom, equality, and dignity. This orchestrated campaign of hatred threatens the pluralistic fabric of our nation, transforming festive occasions into arenas of fear. Recent Christmas incidents highlight this grim pattern. In Lajpat Nagar of Delhi, right-wing groups verbally assaulted women and children wearing Santa hats. In Chhattisgarh, mobs attacked churches and homes in Kanker, assaulted nuns in Durg, vandalized decorations in Raipur Mall, and banned Christian pastors from villages. Madhya Pradesh saw disruptions at a prayer meeting in Jabalpur Gorakhpur, attended by disabled children. In Ghaziabad of Uttar Pradesh, a Christmas Eve service was interrupted. Even Kerala witnessed an attack on children caroling in Palakkad, with instruments destroyed. These acts, far from isolated, reveal systemic intolerance. The silence of Government emboldens perpetrators, contradicting "Sabka Saath, Sabka Vikas." As New Year approached, similar moral policing occurred. I urge immediate Government intervention to investigate these outrages, enforce strict precautions, and safeguard citizens right to practice their faith without fear.

(xiv) Regarding stoppage of trains at Sonapat Railway Junction, Haryana

श्री सतपाल ब्रह्मचारी (सोनीपत) : सोनीपत जंक्शन पर निम्नलिखित ट्रेनों का ठहराव किया जाए:-

1. गाड़ी संख्या 22429-दिल्ली-पठानकोट एक्सप्रेस
2. गाड़ी संख्या 20807/20808-हीराकुंड एक्सप्रेस (साप्ताहिक)
3. गाड़ी संख्या 22455/22456-साईनगर शिरडी एक्सप्रेस (साप्ताहिक)
4. ट्रेन न. 11905/11906, 12715/12716, 12445/12446 तथा 12413/12414

यह भी अवगत कराना है कि उत्तर रेलवे की उपरोक्त संस्तुतियां वर्तमान में रेलवे बोर्ड के संबंधित कोचिंग निदेशालय में विधाराधीन हैं। सोनीपत एवं आसपास के क्षेत्र की जनता की दीर्घकालिक और जनहित से जुड़ी इस महत्वपूर्ण मांग को ध्यान में रखते हुए आपसे विन्नम अनुरोध है कि कृपया संबंधित अधिकारियों को आवश्यक निर्देश प्रदान कर उक्त संस्तुतियों को शीघ्र स्वीकृति प्रदान करने की कृपा करें, जिससे क्षेत्र के यात्रियों, विद्यार्थियों, वरिष्ठ नागरिकों एवं तीर्थयात्रियों को विशेष लाभ मिल सके। मैं सरकार का ध्यान हरियाणा राज्य के सोनीपत जिले में सोनीपत-गोहाना के बीच बिछाई जा रही/बिछ चुकी ब्रॉड गेज (बीजी) रेलवे लाइन के कारण उत्पन्न एक गंभीर स्थानीय समस्या की ओर आकर्षित करना चाहता हूँ। उक्त रेलवे लाइन के निर्माण के कारण हुल्लाहेरी एवं खिजरपुर जाट माजरा गांवों की कृषि भूमि के बीच पारंपरिक आवागमन पूरी तरह बाधित हो गया है। सोनीपत-गोहाना बीजी रेलवे लाइन के अंतर्गत हुल्लाहेरी एवं खिजरपुर जाट माजरा गांवों की कृषि भूमि के बीच संपर्क पुनः स्थापित करने हेतु शीघ्र सबवे/अंडरपास के निर्माण का प्रावधान किया जाए।

(xv) Need to ensure full implementation of provision of 74th constitutional amendment in Uttar Pradesh

श्री उज्ज्वल रमण सिंह (इलाहाबाद) : भारतीय संविधान अनुच्छेद 368 के अंतर्गत संविधान (74वां संशोधन) अधिनियम, 1992 की धारा 2 द्वारा भाग 9-क, अनुच्छेद 243'त' से 243'ह'

भारत देश के नगरों में लोकतांत्रिक प्रणाली सुदृढ़ करने के लिये 74वां संविधान संशोधन पारित किया गया जो कि उत्तर प्रदेश में पूर्णतया लागू नहीं किया गया जबकि अन्य प्रदेशों में लागू है। जिसके कारण नगर निकायों के महापौर/अध्यक्षों, पार्षदों/सभासदों आदि को जनप्रतिनिधि का दर्जा प्राप्त नहीं है और वेतन यात्रा-भत्ता भी नहीं मिलता। अतः अन्य राज्यों की तरह उ0प्र0 के नगर निकायों को मजबूत और सुदृढ़ बनाने के लिये 74वां संविधान संशोधन पूर्णतः एवं प्रभावी ढंग से लागू किया जाये।

(xvi) Regarding status of proposed delimitation exercise in 2026 and possible operationalization of reservation of seats for women, SC and ST

ADV. GOWAAL KAGADA PADAVI (NANDURBAR): I seek to raise the matter regarding the proposed delimitation exercise and its impact on tribal areas, Maharashtra, and Nandurbar Parliamentary Constituency. This notice examines its linkage with the forthcoming Census and implementation of the Women's Reservation Act. The Government is requested to clarify the process through which the Delimitation Act and exercise will be introduced, in view of the constitutional freeze on delimitation until the first Census conducted after 2026. It may specify whether the next delimitation will be based on the upcoming Census and the tentative timeline for completing the process. Further, details are sought regarding the constitutional and administrative procedure for constituting the Delimitation Commission, including its composition, powers and safeguards to ensure transparency. The Government should explain how delimitation will affect the number of Lok Sabha and Assembly constituencies. Specific information is required on the impact of delimitation on Scheduled Areas and tribal-dominated regions, Nandurbar, and

whether safeguards will prevent under-representation of tribal communities. The Government should clarify if any reduction or alteration of reserved Scheduled Tribe constituencies is anticipated. The House may be informed about changes to constituency boundaries and reservation status for SC and ST seats. Details are sought on operationalising the Women's Reservation Act and the rotation of women-reserved seats without disturbing existing SC and ST reservations. Finally, the Government may state whether consultations have been held with tribal representatives.

(xvii) Need to expedite construction of Singhana-Titanward Road under NH-311 in Jhunjhunu Parliamentary Constituency, Rajasthan

श्री बृजेन्द्र सिंह ओला (झुंझुनू) : मैं सरकार का ध्यान राष्ट्रीय राजमार्ग संख्या 311 पर सिंघाना-टीटनवाड़ (उदयपुरवाटी) मार्ग के निर्माण कार्य में हो रही देरी की ओर आकर्षित कराना चाहता हूँ। मेरे संसदीय क्षेत्र झुंझुनू में NH-311 के अंतर्गत सिंघाना-खरकड़ा-जसरापुर-नानूवाली बावड़ी-केड़-टीटनवाड़ (उदयपुरवाटी) सड़क का कार्य लंबे समय से प्रस्तावित है। इस महत्वपूर्ण मार्ग को काफी पहले मंजूरी एवं स्वीकृति प्रदान की जा चुकी है, परंतु इसके बावजूद आज तक निर्माण कार्य प्रारंभ नहीं हुआ है। इस मार्ग पर दैनिक यातायात का भारी दबाव रहता है, और सड़क निर्माण में हो रही देरी से आमजन, किसानों, विद्यार्थियों, व्यापारियों तथा एम्बुलेंस/आपातकालीन सेवाओं को निरंतर कठिनाइयों का सामना करना पड़ रहा है। अतः मेरी सरकार से मांग है कि इस स्वीकृत मार्ग पर सड़क निर्माण कार्य को अविलंब प्रारंभ कराने हेतु आवश्यक निर्देश जारी किए जाएँ, ताकि क्षेत्रवासियों को शीघ्र राहत मिल सके।

**(xviii) Need to provide reservation to ex-servicemen in
Group 'A' and 'B' posts**

श्री रमाशंकर विद्यार्थी राजभर (सलेमपुर) : देश सेवारत सैनिकों के मनोबल तथा पूर्व सैनिकों के सम्मान एवं पुनर्वास अवसरों की दयनीय स्थिति की ओर सदन का ध्यान आकृष्ट करना चाहता हूँ। सेना को युवा बनाए रखने हेतु प्रतिवर्ष लगभग 60,000 सैनिक अनिवार्य सेवानिवृत्त किए जाते हैं, जिनमें लगभग 12,000 केवल उत्तर प्रदेश से होते हैं। ये सैनिक 33 से 45 वर्ष की आयु में ही घर लौट आते हैं। वर्तमान में केंद्र सरकार द्वारा भूतपूर्व सैनिकों को केवल समूह 'ग' के कुछ पदों चपरासी, सफाईकर्मी, रेलवे गैंगमैन, ट्रैकमैन आदि—में ही आरक्षण प्रदान किया जाता है, जो उनके पद की गरिमा के अनुकूल नहीं है। जबकि अनुसूचित जाति, जनजाति, अन्य पिछड़ा वर्ग, आर्थिक रूप से कमजोर, दिव्यांगजन को सभी समूहों में संवैधानिक आरक्षण प्राप्त है, वहीं भूतपूर्व सैनिकों का आरक्षण केवल कार्यकारी आदेशों तक सीमित है। पूर्व सैनिकों के सामाजिक सम्मान के विपरीत है, बल्कि सेवारत सैनिकों के मनोबल को भी प्रभावित करता है। अतः मैं सरकार से आग्रह करता हूँ कि भूतपूर्व सैनिकों को सम्मानजनक पुनर्वास हेतु समूह 'क' एवं 'ख' पदों में भी आरक्षण प्रदान करें।

**(xix) Need to establish a Commission for Conservation
and Protection of Cows**

श्री नीरज मौर्य (आंवला) : मेरे निर्वाचन क्षेत्र आंवला सहित उत्तर प्रदेश के साथ साथ पूरे देश में गौवंश सड़कों पर आवारा छुट्टा पशु के रूप में परेशान हो रहा है। जहाँ-जहाँ गोवंश संरक्षण केंद्र, गौशाला बनाए गए हैं वहाँ पर भी हमारी गाय माता भूखों तड़प कर मर रही है व इस कारण से हमारे अन्नदाता किसान भाई भी दुखी व परेशान हैं। अभी हाल ही में मेरे क्षेत्र आंवला में गौशाला के अंदर भूख और बीमारी के कारण लगभग 25 गाय मर गईं, जो दुखद है इसको लेकर वहाँ के किसानों में बहुत आक्रोश है। अतः मैं सरकार से मांग करता हूँ कि पूरे देश के लिए एक गौवंश संरक्षण आयोग बनाया जाए जो इस समस्या का निवारण करे और किसान भाइयों की इस बड़ी

समस्या का समाधान भी कराएं।

(xx) Need to comply with provisions of Compulsory Jute Packaging Laws and to restore the procurement under Jute Packaging Material Act in West Bengal and other parts of country

SHRIMATI PRATIMA MONDAL (JAYNAGAR): The jute industry in West Bengal, employing over 2.5 lakh workers and supporting millions of dependent families, is in severe socio-economic distress. Once sustained by guaranteed government procurement under the Jute Packaging Materials Act, the industry has seen orders slashed and synthetic alternatives permitted, weakening demand for traditional jute sacks. Recent approvals for non-jute bags in key procurement schemes have directly undercut jute demand, deepening the crisis faced by mills and workers. This policy shift has contributed to mill closures and widespread unemployment. Workers confront irregular wages, precarious employment, and loss of livelihood, with entire families pushed into economic insecurity. Despite environmental rhetoric against plastics, inconsistent enforcement of mandatory jute use and growing tolerance for plastic alternatives have eroded the industry's market base, compounding its long-standing structural problems. The result is poverty, joblessness, and deteriorating living conditions for jute workers in Bengal. We demand that the Central Government mandate full compliance with compulsory jute packaging laws and restore assured procurement to protect workers and the industry.

(xxi) Need for construction of a subway on Salem-Omalur Railway Line near Jagir Reddipatti in Salem Parliamentary Constituency, Tamil Nadu

SHRI T. M. SELVAGANAPATHI (SALEM): It has been a long pending demand of the people of Arunthathiyar Colony, Chinna Mottur, Near Jagir Ammapalayam, Salem for construction of a subway, adjacent to a burial ground near Jagir Reddipatti, Salem in between Salem-Omalur Railway line, Southern Railway. This issue was taken up many times as the people of the area are facing very hardship to cross the railway line for various purposes. Finally, it was agreed by Railways to construct a subway near to the demanded place and were trying to identify a suitable location for the construction of the subway to redress the grievances of people to cross to the other side of the railway track. However, the issue has not moved further as it seems the Railways has not taken any steps in this regard. This area comes under my Parliamentary Constituency, Salem. Therefore, I urge upon the honourable Minister of Railway to direct concerned to immediately construct a subway at above place urgently, so that the problems being faced by the people of the area can be resolved. I shall be highly grateful if you could look into it and please make sure that the dream of the people of the area comes true.

(xxii) Need to expedite tender process and construction of ESI Hospital in Nellore Parliamentary Constituency, Andhra Pradesh

SHRI PRABHAKAR REDDY VEMIREDDY (NELLORE): Ministry of Labour & Employment approved to set up 100-bedded ESI hospital in my Nellore

Parliamentary Constituency of Andhra Pradesh in March, 2019, to provide primary, secondary and tertiary care medical services, including preventive, promotive, curative and rehabilitative services, to ESI beneficiaries and their dependents. After a lot of efforts, land acquisition for this hospital was completed by GoAP and an additional 1 acre land has also been acquired and earmarked for staff quarters. This information was given to concerned officials in the Ministry and the competent authority also approved the same. Now, the process of issuing tender, selecting bidder and starting construction of hospital is pending. The workers and their family members are eagerly waiting for the hospital to come up. Hence, I appeal to the Hon'ble Minister of Labour and Employment to kindly look into the issue and ensure completion of tender process and construction of hospital.

(xxiii) Need to enhance medical insurance and facilities to the victims of road accidents

श्री नरेश गणपत म्हस्के (ठाणे) : मैं सड़क परिवहन एवं राजमार्ग मंत्रालय द्वारा सड़क दुर्घटना पीड़ितों के लिए शुरू की गई 'कैशलेस ट्रीटमेंट' की संवेदनशील योजना के लिए सरकार की सराहना करता हूँ। यह 'गोल्डन ओवर' में उपचार सुनिश्चित करने की दिशा में एक क्रांतिकारी कदम है। एम्स (AIIMS) और अन्य बड़े अस्पतालों के आंकड़े बताते हैं कि 'ब्रेन इंजरी' (मस्तिष्क की चोट) और 'रीढ़ की हड्डी' की चोटों में मरीज को खतरे से बाहर आने में औसतन 18 से 25 दिनों तक आईसीयू (ICU) की आवश्यकता होती है। वर्तमान योजना में निर्धारित 7 दिनों की अधिकतम सीमा ऐसे अति-गंभीर मामलों में अपर्याप्त सिद्ध हो रही है। 17 दिन बीतते ही गरीब परिवार के लिए निजी अस्पतालों का भारी खर्च उठाना असंभव हो जाता है, जिससे मरीज की जान फिर जोखिम में पड़ जाती है और योजना का मूल उद्देश्य अधूरा रह जाता है। अतः मैं सरकार से विनम्र आग्रह

करता हूँ कि इस योजना को अधिक प्रभावी बनाने के लिए तत्काल कुछ सुधार किए जाएं। सर्वप्रथम, मस्तिष्क और रीढ़ की गंभीर चोटों की प्रकृति को देखते हुए 7 दिनों की आईसीयू समय-सीमा को बढ़ाकर चिकित्सकीय आवश्यकतानुसार या कम से कम 25 दिन किया जाए और वर्तमान चिकित्सा महंगाई को देखते हुए कवरेज की राशि को बढ़ाकर 5 लाख रुपये किया जाए।

(xxiv) Need to construct RoB on NH-322 in Samastipur district in Bihar as a four lane bridge

श्रीमती शांभवी (समस्तीपुर) : मैं सरकार का ध्यान बिहार के समस्तीपुर जिले में राष्ट्रीय उच्च पथ संख्या-322 (NH-322) पर व्याप्त गंभीर यातायात समस्या की ओर आकर्षित करना चाहता हूँ। इस राजमार्ग के किलोमीटर 67 पर स्थित पुराना रेलवे ओवर ब्रिज (ROB) केवल टू-लेन (Two-lane) है, जबकि इसके जुड़ने वाली दोनों ओर की सड़कें फोर-लेन (Four-lane) हैं। यह हाजीपुर और दरभंगा को जोड़ने वाला सबसे कम दूरी का और अत्यंत व्यस्त मार्ग है। इस स्थान पर घनी आबादी और बाजार होने के कारण, तथा भारी वाहनों के आवागमन से यहाँ हमेशा भीषण जाम की स्थिति बनी रहती है, जिससे आम जनता त्रस्त है। विदित हो कि बिहार सरकार के पथ निर्माण विभाग ने अपने पत्र (दिनांक 24.03.2025) के माध्यम से इस पुराने पुल के समानांतर एक नए फोर-लेन आरओबी के निर्माण के अध्ययन के लिए 'डीपीआर कंसल्टेंट' (DPR Consultant) नियुक्त करने की अनुमति मांगी है। मेरा माननीय सड़क परिवहन और राजमार्ग मंत्री जी से विनम्र अनुरोध है कि जनहित को देखते हुए, NH-322 के 67वें किलोमीटर पर अतिरिक्त 'फोर-लेन आरओबी' के निर्माण हेतु डीपीआर कंसल्टेंट की नियुक्ति को तत्काल मंजूरी प्रदान करने की कृपा करें, ताकि इस महत्वपूर्ण मार्ग को जाम से मुक्ति मिल सके।

(xxv) Need to expedite the construction of roads in Kaimur district, Bihar under Bharatmala Project

श्री सुधाकर सिंह (बक्सर) : मैं सरकार का ध्यान बिहार के कैमूर जिले में भारतमाला परियोजना के अंतर्गत 119 किमी. भूमि अधिग्रहण एवं सड़क निर्माण की प्रगति के अंतर्गत पैकेज- I (19.24

किमी., 46.74 हे.), पैकेज- II (85.30 किमी., 11.24 हे.) एवं पैकेज- I (16.4 किमी., 8 भूखंड), पैकेज- II (1.64 किमी., 2 भूखंड) एवं पैकेज- III (29.42 किमी.) सहित कुल 119 किमी. सड़क का निर्माण प्रस्तावित/ निर्माणधीन है। भूमि अधिग्रहण में प्रगति के बावजूद निर्माण कार्य धीमा है तथा किसानों के शेष मुआवजा एवं आर्बिट्रेशन के मामले लंबित हैं। अतः मैं आपके माध्यम से सरकार से आग्रह करता हूँ कि उपर्युक्त परियोजना में पैकेज-वार भूमि अधिग्रहण, भूमि हस्तांतरण एवं निर्माण कार्य की अद्यतन वर्तमान स्थिति एवं निर्माण में विलंब के प्रमुख कारण एवं शेष मुआवजा भुगतान एवं आर्बिट्रेशन मामलों के निपटारे की समय-सीमा बताएं एवं परियोजना की समयबद्ध पूर्णता सुनिश्चित करने का कार्य करें।

**(xxvi) Need to review the decision to develop new Greenfield Express
Highways in Rajasthan**

श्री अमरा राम (सीकर) : राजस्थान में 9 ग्रीन एक्सप्रेस हाईवे बनाने की बजट घोषणा के अनुसार डीपीआर बनाई जा रही है। राजस्थान में सबसे ज्यादा टोल बूथ हैं तथा सबसे ज्यादा महंगा पेट्रोल, डीजल है। जनहित को देखते हुए हाईवे बनाएं जाएं लेकिन ग्रीन एक्सप्रेस हाईवे नहीं बनाएं जाएं क्योंकि अगर हाईवे का निर्माण होगा तो मार्ग पर होटल, दुकान, व्यापार विकसित होगा और आमजन को रोजगार प्राप्त होगा तथा इलाके का विकास और इन्फ्रास्ट्रक्चर विकसित होगा तथा औद्योगिक विकास की भी संभावना बनेगी। उदाहरणार्थ कोटपुतली से किशनगढ़ राष्ट्रीय राजमार्ग संख्या 8 है और अब सरकार द्वारा कोटपुतली से किशनगढ़ ग्रीन एक्सप्रेस हाईवे बनाने का क्या औचित्य है जबकि दिल्ली-मुंबई एक्सप्रेसवे बनाने का तो औचित्य है। कोटपुतली से किशनगढ़ ग्रीन एक्सप्रेस हाईवे जिसमें 1669 हेक्टर भूमि अधिग्रहित की जाएगी जिसमें किसानों के खेत के बीच से हाईवे गुजरेगा तो किसान बर्बाद हो जाएगा और वह दो भागों में विभाजित भूमि में कोई विकास नहीं कर पायेगा क्योंकि ग्रीनफील्ड हाईवे जो 100 मीटर चौड़ा और 15 फीट ऊंचा मार्ग है जिस पर केवल कंपनी के ही डेवलपमेंट जैसे होटल, पेट्रोल डीजल पंप होंगे इनके अलावा कोई भी अपनी दुकान भी नहीं रख सकता है जो कि केवल कंपनियों को फायदा करने का कार्य करेगा।

**(xvii) Regarding incident of disrespect shown on the occasion of
installation of statue of Dr. Bhimrao Ambedkar in Gwalior,
Madhya Pradesh**

एडवोकेट चन्द्र शेखर (नगीना) : ग्वालियर में परम पूज्य बाबा साहेब डॉ. भीमराव अम्बेडकर जी की प्रतिमा स्थापना के विरोध में उनके चित्र और पुतले को सार्वजनिक रूप से जलाया गया, जातीय एवं सामाजिक विद्वेष फैलाया गया, और संविधान निर्माता का खुलेआम कई बार अपमान किया गया। यह केवल प्रशासनिक चूक नहीं, यह राजनीतिक इच्छाशक्ति की विफलता है। क्या संविधान निर्माता परम पूज्य बाबा साहेब का अपमान राष्ट्रीय सुरक्षा और सार्वजनिक शांति से जुड़ा विषय नहीं है? जब धार्मिक या सामाजिक विद्वेष फैलाने के मामलों में अन्य स्थानों पर NSA जैसे कठोर कानून लगाए जाते हैं, तो इस मामले में ऐसा क्यों नहीं किया गया? क्या यह तथ्य नहीं है कि बहुजन समाज के महापुरुष के अपमान के मामलों में कानून का रवैया नरम दिखाई देता है? क्या केंद्र सरकार इस पूरे मामले की जवाबदेही तय करेगी और राज्य सरकार से रिपोर्ट तलब करेगी? इस घटना की उच्चस्तरीय समीक्षा कराई जाए, यह स्पष्ट किया जाए कि NSA क्यों नहीं लगाया गया, और यह सुनिश्चित किया जाए कि परम पूज्य बाबा साहेब के अपमान और सामाजिक नफरत फैलाने वालों को किसी भी स्तर पर संरक्षण न मिले।

**(xxviii) Need to set up Damodar Valley Corporation headquarters
in Jharkhand**

श्री चन्द्र प्रकाश चौधरी (गिरिडीह) : दामोदर घाटी निगम की अधिकांश परिचालन एवं उत्पादन गतिविधियाँ झारखंड राज्य में केंद्रित हैं। निगम के प्रमुख ताप विद्युत संयंत्र जैसे बोकारो थर्मल पावर स्टेशन, चंद्रपुरा थर्मल पावर स्टेशन, कोडरमा थर्मल पावर स्टेशन तथा अन्य इकाइयाँ झारखंड में स्थित हैं। इसके साथ ही मैथन एवं पंचेत जैसे महत्वपूर्ण बांध और जलाशय भी इस क्षेत्र में अवस्थित हैं। बड़ी संख्या में कोयला संसाधन, भूमि अधिग्रहण क्षेत्र तथा हजारों परियोजना-

प्रभावित परिवार झारखंड में ही हैं। DVC का लगभग 75% प्रतिशत कमांड एरिया झारखंड में है, जिससे स्पष्ट है कि निगम का प्रमुख संचालन, प्रभाव एवं लाभ क्षेत्र झारखंड ही है। इसके बावजूद निगम का मुख्यालय झारखंड के बाहर स्थित है, जो व्यावहारिक एवं प्रशासनिक दृष्टि से तर्कसंगत नहीं है। मुख्यालय राज्य के बाहर होने के कारण स्थानीय प्रशासन, राज्य सरकार एवं परियोजना क्षेत्रों के साथ समन्वय में विलंब, निर्णय लेने में कठिनाई तथा जनसमस्याओं के समाधान में देरी होती है। यदि मुख्यालय झारखंड में स्थापित किया जाता है तो इससे परियोजनाओं की निगरानी एवं क्रियान्वयन में तेजी आएगी, परियोजना-प्रभावित परिवारों एवं स्थानीय जनता की समस्याओं का त्वरित समाधान संभव होगा, प्रशासनिक दक्षता, पारदर्शिता एवं जवाबदेही सुनिश्चित होगी। मैं केन्द्र सरकार से आग्रह करता हूँ कि दामोदर घाटी निगम का मुख्यालय झारखंड में स्थापित करने हेतु आवश्यक कदम शीघ्र उठाए जाएँ।

माननीय सभापति: आइटम नंबर 19, राष्ट्रपति के अभिभाषण पर धन्यवाद प्रस्ताव।
माननीय श्री राहुल गांधी जी।

14.01 hrs

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS-Contd.

श्री राहुल गांधी (रायबरेली) : ऑनरेबल चेयरमैन, कल मैंने इस आर्टिकल पर अपना भाषण शुरू किया था। स्पीकर ने कहा था कि इसे रूल के मुताबिक किया जाए। अब मैं चाहता हूँ कि यह जो आर्टिकल है, इसे ऑथेंटिकेट किया जाए। आप इसे ऑथेंटिकेट कीजिए और मैं इस पर बात करना चाहता हूँ। इसे मैं आपको दे रहा हूँ। ... (व्यवधान) मैंने दिया है। मैं यही कर रहा हूँ। ... (व्यवधान)

HON. CHAIRPERSON: Please table it. We will examine it and get back to you.

SHRI RAHUL GANDHI: Sir, I have authenticated the article.

HON. CHAIRPERSON: Please continue your speech on Motion of Thanks on President's Address.

SHRI RAHUL GANDHI: As I said yesterday, a very important matter in the President's speech is the matter of national security and the relationship between us and the Chinese and the Pakistanis. There is a very important matter that is quoted inside this article that I have authenticated, which speaks about the reaction of the Prime Minister. ... (*Interruptions*)

HON. CHAIRPERSON: I am once again requesting you to please restrict yourself to the speech of the hon. President.

... (*Interruptions*)

HON. CHAIRPERSON: I am requesting LOP to please restrict himself to the speech of the hon. President.

... (*Interruptions*)

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU): Let us not mislead the House. Let us clear the confusion. Today also, I have requested both Venugopal ji and Gaurav ji. We are patiently waiting to listen to the hon. Leader of the Opposition on the matter which was referred to just now, yesterday, the Chair had given a ruling on the paper which he has authenticated and which has been tabled in the House. But what I am saying is, when a ruling has already been given on a matter which he referred to yesterday, he cannot quote the same matter again on the pretext of making a reference indirectly. He cannot refer to the same matter.

Please continue with your speech. We are waiting. ... (*Interruptions*) But please avoid referring to a matter which has been settled. ... (*Interruptions*)

SHRI K. C. VENUGOPAL (ALAPPUZHA): Sir, hon. Parliamentary Affairs Minister is trying to mislead the House. Of course, he called on us, me and Gaurav Gogoi. ... (*Interruptions*)

HON. CHAIRPERSON: When hon. LOP is standing, you are speaking.

... (*Interruptions*)

SHRI K. C. VENUGOPAL: Sir, I want to give a clarification. ... (*Interruptions*) Please allow me to give a clarification. ... (*Interruptions*) Please allow me to speak. ... (*Interruptions*)

HON. CHAIRPERSON: Hon. LOP is standing and you are speaking.

... (*Interruptions*)

HON. CHAIRPERSON: Please allow him to speak.

... (*Interruptions*)

SHRI K. C. VENUGOPAL: One minute, Sir. I want to give a clarification. The Parliamentary Affairs Minister has taken my name... (*Interruptions*)

HON. CHAIRPERSON: Please allow him to speak. He has already started his speech.

... (*Interruptions*)

HON. CHAIRPERSON: Let him speak.

... (*Interruptions*)

SHRI K. C. VENUGOPAL: Yesterday, hon. Speaker's ruling was not to quote the book. This was the only ruling. ... (*Interruptions*)

HON. CHAIRPERSON: No, Sir. He has already started speaking. Let him continue.

... (*Interruptions*)

SHRI K. C. VENUGOPAL: Sir, I need to make a clarification because the Parliament Affairs Minister has taken my name.

HON. CHAIRPERSON: Do you want him to speak or not?

... (*Interruptions*)

SHRI K. C. VENUGOPAL: Does this House belong to them only? Does this House not belong to us?

SHRI B. MANICKAM TAGORE (VIRUDHUNAGAR): What is this *yaar*? Why are you saying this? He has taken his name.

HON. CHAIRPERSON: Venugopal ji, kindly be seated.

... (*Interruptions*)

HON. CHAIRPERSON: No. Please listen to me. What did you say just now? What do you mean by *yaar*?

... (*Interruptions*)

HON. CHAIRPERSON: This is Parliament of India. You cannot address the Chair by saying *yaar*. What is this?

... (*Interruptions*)

HON. CHAIRPERSON: You cannot address the Chair by saying *yaar*.

... (*Interruptions*)

HON. CHAIRPERSON: Please take back your word. You cannot address the Chair by saying *yaar*.

... (*Interruptions*)

HON. CHAIRPERSON: Hon. LOP is standing. Please allow him to speak. You are not allowing him to speak. माननीय राहुल गांधी जी आप बोलिएगा।

... (व्यवधान)

HON. CHAIRPERSON: Please allow him to speak.

... (*Interruptions*)

HON. CHAIRPERSON: Please allow him to speak.

... (*Interruptions*)

श्री अमरिंदर सिंह राजा वारिंग (लुधियाना) : चेयरमैन सर, यार कह दिया, तो क्या हो गया, क्या कोई आफत आ गई है?... (व्यवधान)

HON. CHAIRPERSON: No, it is not correct.

(*Interruptions*)

HON. CHAIRPERSON: There should be decorum in the House. You should respect the Chair. You should know how to behave in the House.

(*Interruptions*)

HON. CHAIRPERSON: No, it is not correct.

Hon. Rahul ji, please continue to speak.

SHRI RAHUL GANDHI: Sir, if the issue is my quoting a magazine which I have authenticated, I am happy not to quote it directly. No problem. But I have to be allowed to speak about it ... (*Interruptions*)

HON. CHAIRPERSON: Hon. LOP, Rahul Gandhi ji, please listen to me. You have been given permission to speak on the President's Address.

SHRI RAHUL GANDHI: I am speaking on the President's Address.

SHRI K. C. VENUGOPAL: ... *

HON. CHAIRPERSON: Please allow him to speak. What is this? Yesterday, hon. Speaker has given a ruling.

SHRI RAHUL GANDHI: Sir, it is not a permission that I am being given ...
(*Interruptions*) I am the Leader of Opposition of this country... (*Interruptions*)
You are not giving me permission... (*Interruptions*) It is my right...
(*Interruptions*)

HON. CHAIRPERSON: Hon. Speaker has already given a ruling under Rule 349.

... (*Interruptions*)

HON. CHAIRPERSON: If you do not want LOP to speak, I will have to give opportunity to others to speak.

... (*Interruptions*)

HON. CHAIRPERSON: I am giving him the opportunity. ये नहीं चलेगा। Hon. LOP can speak. He does not require your support.

SHRI RAHUL GANDHI: Hon. Chairperson, our President's Address was about the path that India has to chart, the direction in which India has to move. Today, on the world stage, the main issue in international affairs is the conflict between China and the United States. ... (*Interruptions*) This is central to our President's Address. This is central, as you have seen, to our Budget. All I am saying is that I want to make a statement about what happened between China

* Expunged as ordered by the Chair.

and India and how our Prime Minister reacted to it. Why am I being stopped?

Sir, in eastern Ladakh, there was a conflict. Our soldiers were killed. ...

(Interruptions)

श्री अनुराग सिंह ठाकुर (हमीरपुर) : सर, ये बार-बार भारतीय सेना का अपमान करने का काम करते हैं। ... (व्यवधान)

SHRI K.C. VENUGOPAL: Sir, what is this? Will you give a ruling now?...

(Interruptions)

14.12 hrs

At this stage, Shri Shafi Parambil and Shrimati Sanjna Jatav came and stood on the floor near the Table.

HON. CHAIRPERSON: I repeatedly requested the hon. Leader of Opposition to speak on the President's Address.

... *(Interruptions)*

14.12 ½ hrs

At this stage, Shri Shafi Parambil and Shrimati Sanjna Jatav went back to their seats.

माननीय सभापति : माननीय श्री नरेश उत्तम पटेल जी ।

... (व्यवधान)

माननीय सभापति : माननीय श्री नरेश उत्तम पटेल जी ।

... (व्यवधान)

HON. CHAIRPERSON: I made repeated requests to the hon. Leader of Opposition to speak on the President's Address.

... *(Interruptions)*

माननीय सभापति : माननीय श्री नरेश उत्तम पटेल जी ।

... (व्यवधान)

माननीय सभापति : आप बोलना नहीं चाहते हैं?

... (व्यवधान)

HON. CHAIRPERSON: Shrimati Satabdi Roy Banerjee.

SHRIMATI SATABDI ROY BANERJEE (BIRBHUM): I do not want to speak.

HON. CHAIRPERSON: Shri D.M. Kathir Anand.

... (Interruptions)

HON. CHAIRPERSON: Shri G.M. Harish Balyogi.

... (Interruptions)

14.13 hrs

At this stage, Shri B. Manickam Tagore, Shri Imran Masood and some other hon. Members came and stood on the floor near the Table.

TEXT OF AMENDMENTS

श्री राजेश रंजन (पूर्निया) : मैं प्रस्ताव करता हूँ:

कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:-

"किंतु खेद है कि अभिभाषण में पूर्निया में पटना उच्च न्यायालय की दूसरी बेंच बनाने के लिए यथाशीघ्र आवश्यक संवैधानिक, कानूनी और प्रशासनिक कदम उठाने के बारे में कोई उल्लेख नहीं है।(1)

कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:-

"किंतु खेद है कि अभिभाषण में रेल परियोजनाओं के शीघ्र कार्यान्वयन के लिए समयसीमा निर्धारित किए जाने का, नई रेल लाइनों के निर्माण, लाइनों का दोहरीकरण और विद्युतीकरण,

प्रमुख रेलवे स्टेशनों का आधुनिकीकरण, आरओबी-आरयूबी के निर्माण, नई लंबी दूरी की लाइनों की शुरुआत और रेलवे अवसंरचना को सुदृढ़ किए जाने विशेष रूप से बिहार के कोसी-सीमांचल क्षेत्र के बारे में कोई उल्लेख नहीं है।" (2)

कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:-

"किंतु खेद है कि अभिभाषण में बिहार के कोसी-सीमांचल क्षेत्र, विशेष रूप से पूर्णिया जिले में कृषि और स्थानीय संसाधनों पर आधारित लघु एवं मध्यम उद्यम (एमएसएमई) उद्योग को बढ़ावा दिए जाने के लिए विशेष वित्तीय पैकेज उपलब्ध कराने और औद्योगिक क्लस्टर, साझा सुविधा केंद्र विपणन सहायता, कौशल विकास और निर्यात प्रोत्साहन से संबंधित योजनाओं के समयबद्ध कार्यान्वयन के बारे में कोई उल्लेख नहीं है।" (3)

कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:-

"किंतु खेद है कि अभिभाषण में कोशी नदी के व्यापक प्रबंधन और विकास परियोजना के कार्यान्वयन की आवश्यकता, जिसमें वैज्ञानिक ड्रेजिंग, तटबंधों को मजबूत करना बहुउद्देशीय जलाशय, नियंत्रित जल प्रवाह प्रणाली, सिंचाई विस्तार, जलविद्युत उत्पादन और प्रभावित जनसंख्या के पुनर्वास के लिए एक विशेष पैकेज शामिल है, के बारे में कोई उल्लेख नहीं है।" (4)

कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:-

"किंतु खेद है कि अभिभाषण में कोशी-सीमांचल क्षेत्र की रणनीतिक, व्यापारिक और कृषि परिवहन आवश्यकताओं को ध्यान में रखते हुए, सीमावर्ती सड़कों, लॉजिस्टिक कॉरीडोर, बाढ़ प्रभावित दोनों में हर मौसम वाली आंतरिक सड़कों और राष्ट्रीय राजमार्गों और एक्सप्रेसवे सहित बहुआयामी कनेक्टिविटी के विकास के लिए एक विशेष पैकेज प्रदान करने और समय सीमा निर्धारित किए जाने के बारे में कोई उल्लेख नहीं है।" (5)

कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:-

"किंतु खेद है कि अभिभाषण में कोशी-सीमांचल क्षेत्र के पूर्णिया में नेपाल सीमा के साथ पर्यावरण पर्यटन सर्किट, कोशी नदी तट. पक्षी अभयारण्य और आर्द्रभूमि पर्यटन, जनजातीय पर्यटन और

अंतरराष्ट्रीय कनेक्टिविटी विकसित किए जाने के लिए विशेष वित्तीय और तकनीकी सहायता प्रदान किए जाने के बारे में कोई उल्लेख नहीं है।" (6)

कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:-

"किंतु खेद है कि अभिभाषण में नमामि गंगा कार्यक्रम को अधिक प्रभावी बनाने, गंगा की सहायक नदियों में प्रदूषण को नियंत्रित करने, नदी तल की वैज्ञानिक सफाई करने और गंगा नदी के किनारे रहने वाली आबादी को सुरक्षित पेयजल उपलब्ध कराने के लिए विशेष वित्तीय पैकेज प्रदान किए जाने के बारे में कोई उल्लेख नहीं है।" (7)

कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:-

"किंतु खेद है कि अभिभाषण में गया जी से पटना-मधेपुरा होते हुए काठमाडू (नेपाल) तक एक अंतरराष्ट्रीय रेलवे औद्योगिक गलियारे के निर्माण के लिए विशेष आर्थिक पैकेज प्रदान किए जाने का, साथ ही बहु-आयामी लॉजिस्टिक पार्क, औद्योगिक क्लस्टर और सीमा पार कार्गो टर्मिनल की स्थापना किए जाने के बारे में कोई उल्लेख नहीं है।" (8)

कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:-

"किंतु खेद है कि अभिभाषण में पूर्णिया में केंद्रीय विश्वविद्यालय, एम्स, आईआईटी, आईआईएम और एनआईएफटी जैसी संस्थाओं की स्थापना के लिए विशेष वित्तीय प्रावधान किए जाने के बारे में कोई उल्लेख नहीं है।" (9)

कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:- "किंतु खेद है कि अभिभाषण में प्रधान मंत्री ग्राम सड़क योजना के अंतर्गत कोशी-सीमांचल क्षेत्र पूर्णिया के जिला-सह-मंडल मुख्यालयों की ग्राम पंचायतों में ग्रामीण सड़कों के निर्माण और उन्नयन के लिए एकमुश्त निधि उपलब्ध कराए जाने के बारे में कोई उल्लेख नहीं है।" (10)

श्री लालजी वर्मा (अम्बेडकर नगर) : मैं प्रस्ताव करता हूँ:

कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:-

"किंतु खेद है कि अभिभाषण में केंद्र सरकार के अधीन रिक्त पड़े विभिन्न पदों में अनुसूचित

जातियों, अनुसूचित जनजातियों और अन्य पिछड़े वर्गों के लिए आरक्षित पदों को भरे जाने की आवश्यकता के बारे में कोई उल्लेख नहीं है।" (20)

कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:-

"किंतु खेद है कि अभिभाषण में किसानों की आय दोगुनी करने, न्यूनतम समर्थन मूल्य की विधिक गारंटी, खेती की बढ़ती लागत और ऋण राहत जैसे मुद्दों के बारे में कोई उल्लेख नहीं है।" (21)

कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:-

"किंतु खेद है कि अभिभाषण में विद्युतकरघा बुनकरों को सस्ती दरों पर बिजली देने की आवश्यकता के बारे में कोई उल्लेख नहीं है।" (22)

कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:-

"किंतु खेद है कि अभिभाषण में उच्च न्यायिक सेवा आयोग बनाए जाने और उच्च न्यायालय और सर्वोच्च न्यायालय में न्यायाधीश के पदों में अनुसूचित जातियों, अनुसूचित जनजातियों और अन्य पिछड़े वर्गों को आरक्षण दिए जाने की आवश्यकता के बारे में कोई उल्लेख नहीं है।" (23)

कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:-

"किंतु खेद है कि अभिभाषण में देश के नागरिकों का निःशुल्क चिकित्सा सुविधा किए जाने की आवश्यकता के बारे में कोई उल्लेख नहीं है।" (24)

कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:-

"किंतु खेद है कि अभिभाषण में उत्तर प्रदेश के अंबेडकर नगर ज़िले में केंद्रीय विद्यालय खोले जाने की आवश्यकता के बारे में कोई उल्लेख नहीं है।" (25)

कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:-

"किंतु खेद है कि अभिभाषण में सभी बेरोज़गार युवाओं को रोज़गार देने के लिए सरकार द्वारा उठाए गए कदमों के बारे में कोई उल्लेख नहीं है।" (26)

कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:-

"किंतु खेद है कि अभिभाषण में उत्तर प्रदेश में अयोध्या से वाराणसी तक एक्सप्रेसवे बनाए जाने की आवश्यकता के बारे में कोई उल्लेख नहीं है।" (27)

कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:-

"किंतु खेद है कि अभिभाषण में देश में बढ़ती बेरोज़गारी, महंगाई और आर्थिक असमानता को दूर करने के लिए ठोस समाधान के बारे में कोई उल्लेख नहीं है।" (28)

कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात्:-

"किंतु खेद है कि अभिभाषण में युवाओं को रोज़गार, शिक्षा और भविष्य की सुरक्षा दिए जाने के लिए किसी स्पष्ट नीति या रोडमैप के बारे में कोई उल्लेख नहीं है।" (29)

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): I beg to move:

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the urgent need to take strong measures to tackle widespread coastal erosion that is swallowing up vast kilometres of our coastline particularly in Kerala and destroying hundreds of homes of our fishing communities and the need to provide relief or compensation to this community." (30)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the need to provide a stronger legal and financial backing for the establishment of a National Clean Air Mission or Swacchh Vayu Abhiyan in order to ensure its successful implementation and offer a comprehensive solution to tackle India's deteriorating crisis of severe air pollution, that is resulting in the deaths of thousands of Indians annually." (31)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the urgent need to address the issue of rampant drug abuse among the youth of the country and the need of measures to eradicate the production and distribution of banned narcotic substances." (32)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the urgent need to institute either a dedicated Ministry of Fisheries to look after the socio economic welfare of our fishermen or the creation of a special Forum of Coastal MPs so that greater attention could be given to the plight faced by one of the most marginalised sections of our society." (33)

That at the end of the motion, the following be added, namely:

"but regret that there is no mention in the Address about the need to enact legislation that will mandate the establishment of a bench of the High Court in the capital of each state including Kerala, for the convenience of petitioners and speedy judicial disposal of legal matters involving the state government." (34)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the need to take steps to establish the National University for Rehabilitation Sciences and Disability Studies by upgrading the erstwhile National Institute of Speech and Hearing in Thiruvananthapuram, as previously assured by the government." (35)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the need to take steps

for establishment of All India Institute of Medical Sciences (AIIMS) in Kerala to boost the quality of medical services for residents of Kerala and Tamil Nadu."

(36)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the need to take strong measures, including assistance, to tackle the problem of unemployment in the country exacerbated by unfilled vacancies in government departments and the reported mass layoffs by private companies." (37)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the need to restore the fare concessions to senior citizen railway passengers." (38)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the urgent need to incorporate legal protections for work-life balance, and limiting working hours for the workforce, the absence of which is negatively affecting the physical and mental well-being of the youth." (39)

SHRI N. K. PREMACHANDRAN (KOLLAM): I beg to move:

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about a special package for poverty alleviation and inclusive growth including welfare of marginalised community and women." (40)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about special project for

employment creation of youth in MSME and further strengthening of Startup ecosystem." (41)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the need for ensuring transparency and accountability in governance, electoral and administrative reforms." (42)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about a vision for federal cooperation, cultural diversity and unity, and strengthening the democratic institutions." (43)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about an effective scheme or programme for preventing cyber crime and improving police reforms and judicial efficiency." (44)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about effective project for ensuring smart city, urban planning, public transport and sanitation." (45)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about comprehensive scheme for strengthening the digital governance, e-services, cyber security and data protection." (46)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about an effective scheme

for improving public health infrastructure and ensuring that all citizens are covered by Ayushman Bharat and ensuring health insurance to all." (47)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about an effective scheme for ensuring research, innovation, global competitiveness and digital education." (48)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about an effective programme for agricultural reform, and for irrigation, infrastructure and storage facilities for agricultural produce." (49)

SHRIMATI PRATIMA MONDAL (JAYNAGAR): I beg to move:

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about continued neglect of the Sundarban region in West Bengal and inadequate release of central funds for climate protection and livelihood support." (50)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the delay in release of central assistance under the Pradhan Mantri Awas Yojana, adversely affecting housing for the poor in West Bengal." (51)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the stoppage and shortage of Central funds under the Jal Jeevan Mission, hampering rural water supply projects in West Bengal." (52)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the nonrelease of central funds under MGNREGA, resulting in delayed wages and loss of livelihood for workers in West Bengal." (53)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the shortfall of central support under the National Rural Health Mission, weakening primary healthcare delivery in West Bengal." (54)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about growing inequality and concentration of wealth in the country." (55)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the continuing agrarian distress and rising farmer indebtedness." (56)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the large-scale vacancies in government services and the increasing contractualization of public employment." (57)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the alleged shrinking of financial autonomy of States thereby eroding the Federal Principles." (58)

DR. T. SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN (CHENNAI SOUTH): I beg to move:

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the severe air pollution affecting major urban centres, including the national capital and lack of a credible national strategy to address climate-linked health risks." (59)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the continued delay and non-release of funds to States under the Mahatma Gandhi National Rural Employment Guarantee Scheme, particularly to Tamil Nadu, causing wage arrears and distress to rural workers." (60)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the adverse impact of recent tariff measures imposed by the United States on India's exports, particularly affecting export-oriented sectors such as textiles, leather, automobiles, electronics and MSMEs in Tamil Nadu." (61)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about inadequate and delayed financial assistance from the Union Government for Metro Rail projects in Tamil Nadu, including Chennai Metro Rail Phase II, and the non-consideration of proposals for Metro Rail projects in cities such as Madurai and Coimbatore." (62)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the contradiction between claims of high manufacturing growth and the huge unemployment

faced by educated youth." (63)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the increasing centralisation of fiscal powers through reduced tax devolution, conditional grants and cesses, resulting in States bearing greater responsibilities without commensurating financial resources." (64)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the alleged dilution of labour protections through the new labour codes and the absence of meaningful consultation with trade unions and State governments." (65)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the need to consider the States' perspectives in the designing and implementation of centrally sponsored schemes promoting the spirit of cooperative federalism." (66)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about safeguarding linguistic diversity and ensuring equal respect to all classical and regional languages, including Tamil, in governance, education and official communication." (67)

SHRI ARUN NEHRU (PERAMBALUR): I beg to move:

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the urgent need to allocate dedicated funds for the expeditious completion of the long-pending Perambalur-Namakkal and Ariyalur-Perambalur railway projects to enhance

regional connectivity and economic integration."(78)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the establishment of a Mega Onion and Maize Processing Cluster in Perambalur district to promote value addition, reduce post-harvest losses, and augment income of local farmers." (79)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the sanction of a special central financial package for comprehensive irrigation and groundwater recharge projects in the drought-affected Veppanthattai and Thuraiyur blocks to sustain agrarian livelihoods." (80)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about specific measures to revitalise the Perambalur Special Economic Zone (SEZ) through targeted central incentives to spur local employment and manufacturing." (81)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the necessity to accelerate the time-bound four-laning of NH-136 and the construction of the Musiri-Kulithalai bypass to resolve critical traffic bottlenecks and facilitate seamless trade logistics." (82)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the need to revisit provisions of the National Education Policy (NEP) to safeguard the linguistic

autonomy of States and respect the long-standing twolanguage policy of Tamil Nadu, thereby upholding the principles of cooperative federalism." (83)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the urgent need to address persistent concerns regarding the adverse impact of NEET exams on students from rural and economically marginalised backgrounds particulars in the state of Tamil Nadu." (84)

PROF. VARSHA EKNATH GAIKWAD (MUMBAI NORTH-CENTRAL): I beg to move:

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the agrarian crisis and increasing suicide by farmers in the country and steps to ensure remunerative income to farmers." (129)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the increasing unemployment in the country or need for providing unemployment allowance." (130)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the need to develop a mechanism to control the prices of petrol, diesel and other petroleum products." (131)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the alleged increase

in atrocities against Scheduled Castes, Scheduled Tribes, women and children." (132)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the need to address the causes for depreciation of Indian rupee." (133)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the violation of rights of slum dwellers in the name of redevelopment." (134)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the growing economic inequality in the country." (135)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the alleged dilution of independence of constitutional bodies." (136)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the closure of large number of micro, small and medium enterprises leading to rise in job losses." (137)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the impact of imposition of high tariffs by the United States of America on our country." (138)

DR. KADIYAM KAVYA (WARANGAL): I beg to move:

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about establishment of a Special Purpose Vehicle (SPV) for mobilising funds and exemption of loans raised through the SPV from the Fiscal Responsibility and Budget Management (FRBM) limits in the State of Telangana." (160)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the proposal to include institutions not mentioned anywhere in Schedule X of the Andhra Pradesh Reorganisation Act, 2014 for their apportionment between the two Telugu States — Telangana and Andhra Pradesh." (161)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about allegedly withholding of funds meant for opposition-ruled States." (162)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about allegedly misusing of central agencies in poll-bound States." (163)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about rolling back of the Viksit Bharat Guarantee for Rozgar and Aajeevika Mission (Gramin) (VB-G RAM G) Act, 2025." (164)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about ruling out the apprehensions among people regarding the Special Intensive Revision (SIR) exercise." (165)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about any effective steps undertaken to check terrorist attacks in the country." (166)

KUMARI SUDHA R. (MAYILADUTHURAI): I beg to move:

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about establishment of a new airport in Mayiladuthurai or Kumbakonam to support the anticipated influx of pilgrims and promote spiritual tourism in the region." (167)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the high risk of rise in sea-levels and the necessity to build protective structures such as sea walls and groynes to safeguard against coastal flooding in vulnerable areas like Sirkazhi, Poompuhar, Pazhayar and Tharangambadi and need to allocate resources for immediate coastal resilience initiatives to protect lives, livelihoods and heritage sites." (168)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the severe agricultural losses caused by cyclone Ditwah and the critical need for loan waivers for affected farmers, and need to implement comprehensive relief measures including debt relief schemes and rehabilitation for restoring agricultural productivity." (169)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the widespread

damage to fishing equipment, including boats, nets, GPS devices and engines due to cyclones, other natural calamities crippling the livelihoods of coastal communities and the need to provide compensation and replacement schemes." (170)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the Indian fishermen being detained and arrested by foreign countries, including Sri Lanka violating human rights and disrupting maritime livelihoods, and the need to strengthen bilateral negotiations and ensure swift repatriation and legal support for affected fishermen and their families." (171)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the potential for development or revival of ancient ports like Poompuhar to enhance maritime trade, tourism, undertake cultural preservation and the need to invest in restoration projects that integrate historical significance with modern economic opportunities for coastal regions." (172)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the persistent gender gap in India's higher judiciary undermining diversity and equitable representation in the justice system, and to implement affirmative measures and reforms to promote gender parity in judicial institutions." (173)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the need for

establishing Kendriya Vidyalayas in Mayiladuthurai or Kumbakonam." (174)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the establishment of an exclusive cluster or individual units for producing fishing nets and equipments for empowering local industries, reducing import dependency and supporting sustainable fisheries and initiatives for skill training, subsidies and technological upgradation for coastal communities." (175)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the importance of underwater archaeological explorations at Poompuhar to uncover ancient maritime history and promote heritage tourism, funding specialized expeditions, collaborating with experts and integrating findings into national cultural preservation efforts." (176)

SHRI G. KUMAR NAIK (RAICHUR): I beg to move:

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the deepening employment crisis particularly among youth, nor does it outline a coherent strategy for large-scale job creation and skill development aligned with the evolving needs of the economy." (177)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about targeted measures to be undertaken to strengthen educational access, skill acquisition and meaningful industry participation for Scheduled Castes and Scheduled Tribes

to overcome the persistent disparities in learning outcomes, employability and representation in formal economic sectors." (178)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the stagnation and uneven outcomes in several Aspirational Districts, and the need for a renewed roadmap to address gaps in employment opportunities, education, healthcare and local economic development for focused and transformative intervention." (179)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the widespread protests by workers and trade unions against the labour codes, the uncertainty created by the repeal of MGNREGA and the continuing distress faced by poor and informal workers, including falling real wages, weak social security." (180)

SHRI SUBBARAYAN K. (TIRUPPUR): I beg to move:

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the implications of the decision of the US Administration to dissociate itself from 66 international organizations out of which 31 linked to United Nations (UN), involved in activities such as United Nations Framework Convention on Climate Change (UNFCCC) and Intergovernmental Panel on Climate Change (IPCC) and also others like the International Solar Alliance, UN Conference on Trade and Development (UNCTAD) etc. which may have disastrous effect on the activities of related sectors." (187)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the declining share of central funding in the centrally sponsored schemes (CSS) that could disproportionately affect poorer states adversely and will have serious impact on the implementation of such schemes." (188)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about India becoming world's fourth largest economy and the aggregate GDP comparisons though the per capita income which remains very low due to population size of our country." (189)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about India's nonreaction to the unilateral US tariff hike war and other major international developments such as the situation in Venezuela or statement threatening the annexation of Greenland." (190)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the need to provide Provident Fund (PF), Employees State Insurance (ESI) and other social security benefits to the "Scheme based workers" as per the recommendations of the 45th Indian Labour Conference." (191)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about gross underutilization of the funds under the Pradhan Mantri Gramin Sadak Yojana (PMGSY) in last

two years and meagre utilisation during the current financial year." (192)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the state of India's Research and Development expenditure which is merely 0.6-0.7% of GDP placing the country at 38th position in the Global Innovation Index 2025." (193)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the need to reduce air pollution especially PM2.5 levels in the country to the globally acceptable levels." (194)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the promise made by the Government during the 2014 elections that the employment generation will be top priority." (195)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the Comptroller and Auditor General of India (CAG) report which has identified some glaring irregularities in the implementation of the centre's flagship skills training initiative under the Pradhan Mantri Kaushal Vikas Yojana (PMKVY) in three phases from 2015 to 2022." (196)

SHRI D. M. KATHIR ANAND (VELLORE): I beg to move:

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the spirit of cooperative federalism and increasing centralisation of fiscal, administrative

and legislative powers." (216)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the declining share of States in divisible tax revenue and the adverse impact of reduced fiscal transfers on development-oriented States." (217)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the alleged structural deficiencies in the GST regime, including delayed compensation and loss of fiscal autonomy for States." (218)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the inequitable allocation of central funds due to which the fiscally disciplined and high-performing States have been suffering adversely." (219)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the adverse impact of the alleged excessive centralisation in education policy, undermining State innovation and local needs." (220)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the alleged delays in wage payments under the rural employment schemes especially under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) and the 60:40 sharing of expenditure under the Viksit Bharat – Guarantee for Rozgar and Aajeevika Mission (Gramin) Act, 2025." (221)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the alleged social inequities caused by uniform entrance examinations such as NEET." (222)

SHRI RAJEEV RAI (GHOSI): I beg to move:

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the urgent need to restore the Old Pension Scheme (OPS) for government employees in view of the fact that only around 3% of eligible employees are allegedly opting for Unified Pension Scheme (UPS)." (240)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the problems arising from the implementation of the UGC (Setting up and Operation of Campuses of Foreign Higher Educational Institutions in India) Regulations, 2023 and the need to ensure regulatory parity and institutional equity between foreign and Indian higher-education institutions." (241)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the measures to ensure a dignified life for senior citizens, including the need for a National Commission for Senior Citizens to safeguard their rights, provide independent grievance redressal and improve policy coordination." (242)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the adverse impact and hardship caused to Indian exporters and small-scale industries due to

unilateral hike in tariff on Indian exports by the United States of America." (243)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the high unemployment rate existing in the country and any roadmap to address the cause." (244)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the growing threat posed by deepfakes and artificial intelligence and the need for safeguards such as granting copyright over human faces, as adopted in countries like Denmark, to prevent misuse and protect individual dignity and privacy." (245)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the miserable conditions of the weaving industries particularly in Mau district and adjoining region of Eastern part of Uttar Pradesh and a need to improve the sector with adequate financial and relief packages, and alleviate the sufferings of weavers engaged in this sector and stopping the migration of large number of youth from the region." (246)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the need for providing loan facility at subsidised rate of interest to farmers through primary cooperative banks, rural banks and commercial banks." (247)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the need to provide

financial and marketing assistance to protect small and traditional industries and persons in retail trade in the wake of entry of big multinational companies and big industrial houses." (248)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the difficulties being faced by farmers due to lack of life insurance measures for farmers dying in harness and very limited coverage of the number of crops under the Pradhan Mantri Fasal Bima Yojana." (249)

SHRI MANISH TEWARI (CHANDIGARH): I beg to move:

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the tragic Ahmedabad air crash, the loss of precious lives therein and the absence of accountability, transparent investigation, and systemic reforms to ensure aviation safety." (250)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the inordinate delay in the Chandigarh Metro Rail Project, leading to cost escalation, traffic congestion, environmental degradation, and hardship to residents of the Tricity region." (251)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the recent bomb blast in Delhi, identifying the lapses in intelligence and urban security preparedness, and the measures taken to prevent such incidents in the future." (252)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the worsening pollution crisis across major cities, including severe air and water pollution, and the failure of existing action plans to protect public health." (253)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the continuous fall of the Indian rupee, its impact on inflation, imports, household savings, and the absence of a clear strategy to stabilise the currency." (254)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the adverse impact of increased tariffs imposed by the United States on Indian exports, and the lack of a robust diplomatic and trade response to safeguard Indian industry and employment." (255)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about aviation sector, including the failure of the UDAN scheme, closure or grounding of several regional airports, and the absence of connectivity in aspirational and remote regions." (256)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the untimely and devastating floods during the recent monsoon that severely affected Punjab, Haryana and Himachal Pradesh, causing loss of lives, crops, infrastructure and livelihoods." (257)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about India's increasing vulnerability to climate change, including extreme weather events, and the lack of a comprehensive national preparedness and adaptation strategy." (258)

That at the end of the motion, the following be added, namely:-

"but regret that there is no mention in the Address about the lack of regular desilting of dams and reservoirs across the country, resulting in reduced storage capacity, increased flood risks and water insecurity." (259)

श्री अभय कुमार सिन्हा (औरंगाबाद) : मैं प्रस्ताव करता हूँ:

कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात:-

"किंतु खेद है कि अभिभाषण में बिहार राज्य में न्यायिक अवसंरचना के विस्तार, अतिरिक्त न्यायालयों की स्थापना, उच्च न्यायालय की दूसरी पीठ की स्थापना की आवश्यकता के बारे में कोई उल्लेख नहीं है।" (260)

कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात:-

"किंतु खेद है कि अभिभाषण में रेलवे के आधुनिकीकरण और विद्युतीकरण के दावों के बावजूद वर्षों से लंबित होने वाली गया डाल्टनगंज रेलवे लाइन-शेरघाटी सहित बिहार की अनेक स्वीकृत रेलवे परियोजनाओं और साथ ही इनके शीघ्र क्रियान्वयन हेतु किसी समयबद्ध कार्ययोजना अथवा स्पष्ट बजटीय प्रतिबद्धता के बारे में भी कोई उल्लेख नहीं है।" (261)

कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात:-

"किंतु खेद है कि अभिभाषण में विशेष औद्योगिक पैकेज, समान सुविधा केन्द्र, सस्ते ऋण एवं निवेश प्रोत्साहनों के संबंध में किसी स्पष्ट रोडमैप के बारे में कोई उल्लेख नहीं है।" (262)

कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात:-

"किंतु खेद है कि अभिभाषण में बिहार राज्य की दो अत्यंत महत्वपूर्ण जीवनरेखा सड़कों--डोभी

राष्ट्रीय राजमार्ग तथा राष्ट्रीय राजमार्ग-गया-पटना 119 (एनएच-2) के निर्माण में हो रही अत्यधिक देरी, जो औद्योगिक, शैक्षणिक एवं सामाजिक विकास में गंभीर बाधा उत्पन्न कर रही है, के बारे में कोई उल्लेख नहीं है।" (263)

कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात:-

"किंतु खेद है कि अभिभाषण में बिहार के औरंगाबाद जिले में व्याप्त नल है पर पानी की स्थिति नहीं और अनेक पंचायतों में नियमित जलापूर्ति नहीं होने से सरकारी आंकड़ों और जमीनी हकीकत के बीच स्पष्ट अंतर के दिखने तथा साथ ही, कोसी मेची नदी-इंटरलिकिंग परियोजना को राष्ट्रीय परियोजना घोषित करने की तात्कालिक आवश्यकता के बारे में कोई उल्लेख नहीं है।" (264)

कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात:-

किंतु खेद है कि अभिभाषण में भारत को वैश्विक बौद्ध पर्यटन केंद्र के रूप में प्रस्तुत किए जाने के बावजूद बिहार के बौद्ध सर्किट, गया के विष्णुपद मंदिर कॉरिडोर परियोजना तथा औरंगाबाद के देव सूर्य मंदिर एवं उमगा मंदिर के संदर्भ में सड़क एवं रेल संपर्क, आवास, स्वच्छता, अंतरराष्ट्रीय कनेक्टिविटी और स्थानीय रोजगार सृजन हेतु किसी समय एवं समयबद्ध योजना के बारे में कोई उल्लेख नहीं है।" (265)

कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात:-

किंतु खेद है कि अभिभाषण में जैसी योजनाओं 'लखपति दीदी के बावजूद राष्ट्रीय परिवार स्वास्थ्य सर्वेक्षण-5 (एनएफएस-5) के अनुसार बिहार में महिलाओं की कार्यबल भागीदारी कम होने तथा साथ ही छात्रावासों, कार्यस्थलों और सार्वजनिक स्थलों पर महिलाओं की सुरक्षा हेतु किसी राष्ट्रीय न्यूनतम मानक या जवाबदेही तंत्र के बारे में कोई उल्लेख नहीं है।" (266)

कि प्रस्ताव के अंत में निम्नलिखित जोड़ा जाए, अर्थात:-

"किंतु खेद है कि अभिभाषण में बिहार के लोगों को बहुआयामी गरीबी से बाहर निकालने के लिए विशेष पैकेज प्रदान करने की आवश्यकता के बारे में कोई उल्लेख नहीं है।" (267)

HON. CHAIRPERSON: Shri G.M. Harish Balyogi.

... (*Interruptions*)

SHRI G.M. HARISH BALAYOGI (AMALAPURAM): Hon. Chairperson, I rise today on behalf of my Telugu Desam Party to extend our support to the gracious Address delivered by the hon. President. The Address presents a confident national roadmap, anchored in reform, guided by inclusion and directed towards the long-term objective of building a strong, self-reliant and globally competitive India.

The vision of Viksit Bharat 2047 reflects a fundamental shift in governance, philosophy from managing short-term outcomes to shaping India's long-term economic and institutional capacity and strategic relevance in global economy. With India's potential growth rate approaching seven per cent, driven by sustained reforms and historical public investment, we are witnessing the emergence of a new development trajectory. ... (*Interruptions*)

माननीय सभापति : सभा की कार्यवाही तीन बजे तक के लिए स्थगित की जाती है।

14.14 hrs

The Lok Sabha then adjourned till Fifteen of the Clock.

15.01 hrs

The Lok Sabha re-assembled at One Minute past Fifteen of the Clock.

(Shri Dilip Saikia *in the Chair*)

... (*Interruptions*)

HON. CHAIRPERSON: Everybody, please be seated.

... (*Interruptions*)

HON. CHAIRPERSON: Rahul ji, please be seated.

... (*Interruptions*)

15.02 hrs

**SUSPENSION OF MEMBERS FROM THE SERVICE OF
THE HOUSE**

माननीय सभापति : श्री अमरिंदर सिंह राजा वारिंग, श्री गुरजीत सिंह औजला, श्री हैबी ईडन, एडवोकेट डीन कुरियाकोस, डॉ. प्रशांत यादवराव पडोले, श्री चमाला किरण कुमार रेड्डी, श्री सु. वेंकटेशन और श्री बी. मणिकम टैगोर जी, ये सभी माननीय सदस्य सभा पटल पर नारेबाजी कर रहे थे और पेपर्स फाड़कर फेंक रहे थे, इसीलिए मैं इन सबका नाम ले रहा हूं।

... (व्यवधान)

माननीय सभापति : श्री किरन रिजिजू जी।

... (व्यवधान)

15.03 hrs

**MOTION RE: SUSPENSION OF MEMBERS FROM THE SERVICE OF THE
HOUSE UNDER RULE 374**

**THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF
MINORITY AFFAIRS (SHRI KIREN RIJIJU):** Sir, I beg to move:

“That this House, having taken a serious note of the misconduct of Shri B. Manickam Tagore, Shri Amrinder Singh Raja Warring, Shri Gurjeet Singh Aujla, Shri Hibi Eden, Dr. Prashant Yadaorao Padole, Adv. Dean Kuriakose, Shri S. Venkatesan and Shri Chamala Kiran Kumar Reddy in

utter disregard to the House and the authority of the Chair through reaching to the Table of the Secretary-General and other officers in the well of the House and throwing papers on the Chair, and having been named by the Chair, resolves that the above-mentioned Members may be suspended from the service of the House for the remainder of the Session under Rule 374 (2)." ...(*Interruptions*)

माननीय सभापति : माननीय मंत्री जी ने सदस्यों के निलंबन हेतु जो प्रस्ताव पेश किया है, अब मैं इस प्रस्ताव को सभा के समक्ष मतदान के लिए रखता हूँ।

प्रश्न यह है :

कि यह सभा श्री बी. मणिकम टैगोर, श्री अमरिंदर सिंह राजा वारिंग, श्री गुरजीत सिंह औजला, श्री हैबी ईडन, डॉ. प्रशांत यादवराव पडोले, एडवोकेट डीन कुरियाकोस, श्री श्री सु. वेंकटेशन और श्री चमाला किरण कुमार रेड्डी द्वारा सभा में महासचिव के पटल और सभा में आसन के निकट अन्य अधिकारियों तक आने और अध्यक्षपीठ पर कागज फेंकने तथा अध्यक्षपीठ के प्राधिकार की घोर उपेक्षा किए जाने के कदाचार को गंभीरता से लेते हुए और अध्यक्षपीठ द्वारा नाम लिए जाने पर, यह संकल्प लेती है कि नियम 374 (2) के अधीन उक्त सदस्यों को सत्र के अवशिष्ट काल तक के लिए सभा की सेवा से निलंबित किया जाए।"

... (व्यवधान)

प्रस्ताव स्वीकृत हुआ।

... (व्यवधान)

HON. CHAIRPERSON: Everybody, please be seated.

... (*Interruptions*)

माननीय सभापति : सभा की कार्यवाही बुधवार, दिनांक 04 फरवरी, 2026 को प्रातः 11 बजे तक के लिए स्थगित की जाती है।

15.04 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Wednesday, February 4, 2026/Magha 15, 1947 (Saka).*

ANNEXURE-I**(i) Member-wise Index to Starred Questions**

SI No.	Member's Name	Question Number
1	Dr. D. Purandeswari	43
2	Ms. Mahua Moitra	55
3	Shri Anup Sanjay Dhotre	49
4	Shri Appalanaidu Kalisetti	41
5	Shri Asaduddin Owaisi	56
6	Shri Atul Garg	45
7	Shri Balabhadra Majhi	48
8	Shri Bhaskar Murlidhar Bhagare	52
9	Shri E T Mohammed Basheer	47
10	Shri Hibi Eden	60
11	Shri Kodikunnil Suresh	57
12	Shri Mohite Patil Dhairyasheel Rajsinh	46
13	Shri Mukeshkumar Chandrakaant Dalal	45
14	Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar	42
15	Shri P V Midhun Reddy	58
16	Shri Pradeep Purohit	53
17	Shri Raja Ram Singh	44
18	Shri Rajmohan Unnithan	50
19	Shri Ramesh Awasthi	59
20	Shri Vijay Kumar Dubey	48
21	Smt. Anita Nagarsingh Chouhan	54
22	Smt. Jyotsna Charandas Mahant	51
23	Smt. Kamaljeet Sehrawat	59
24	Smt. Shambhavi	43
25	Smt. Supriya Sule	46

(ii) Member-wise Index to Unstarred Questions

SI No.	Member's Name	Question Number
1	Adv Dean Kuriakose	560
2	Adv Gowaal Kagada Padavi	685
3	Adv Priya Saroj	674, 516
4	Adv. Adoor Prakash	610
5	Adv. Chandra Shekhar	462
6	Dr. Alok Kumar Suman	565
7	Dr. Amar Singh	561
8	Dr. Amol Ramsing Kolhe	686
9	Dr. Anand Kumar	492
10	Dr. Angomcha Bimol Akoijam	551
11	Dr. Bachhav Shobha Dinesh	491, 685
12	Dr. Bhola Singh	559
13	Dr. Byreddy Shabari	504
14	Dr. C M Ramesh	572, 629
15	Dr. Faggan Singh Kulaste	641
16	Dr. Ganapathy Rajkumar P	501
17	Dr. Hemang Joshi	468, 478
18	Dr. Hemant Vishnu Savara	656, 478, 465
19	Dr. K Sudhakar	544, 478
20	Dr. Kadiyam Kavya	519
21	Dr. Kakoli Ghosh Dastidar	531
22	Dr. M K Vishnu Prasad	594
23	Dr. M P Abdussamad Samadani	570
24	Dr. Mallu Ravi	647
25	Dr. Manna Lal Rawat	604, 690
26	Dr. Mohammad Jawed	469
27	Dr. Nishikant Dubey	483
28	Dr. Prabha Mallikarjun	534

29	Dr. Prashant Yadaorao Padole	621
30	Dr. Rabindra Narayan Behera	510
31	Dr. Sambit Patra	481
32	Dr. Sharmila Sarkar	557, 644
33	Dr. Shashi Tharoor	586
34	Dr. Shivaji Bandappa Kalge	569, 648, 482
35	Dr. Shrikant Eknath Shinde	634, 500, 480
36	Dr. T Sumathy Alias Thamizhachi Thangapandian	476
37	Dr. Thirumaavalavan Tholkappiyan	658
38	Km. Sudha R	507
39	Md Abu Taher Khan	682
40	Md. Rakibul Hussain	537
41	Mr Pathan Yusuf	585, 525
42	Mrs Ruchi Vira	547
43	Ms Iqra Choudhary	516
44	Ms Kangna Ranaut	611
45	Ms. Praniti Sushilkumar Shinde	630
46	Ms. S Jothimani	472
47	Prof. Sougata Ray	615
48	Prof. Varsha Eknath Gaikwad	503, 686
49	Shri Selvaganapathi T.M.	556
50	Shri Aditya Yadav	598
51	Shri Ajay Kumar Mandal	663
52	Shri Alok Sharma	687, 502, 690
53	Shri Amar Sharadrao Kale	509
54	Shri Amarsing Tisso	485
55	Shri Amra Ram	583
56	Shri Anil Yeshwant Desai	530
57	Shri Anto Antony	474

58	Shri Anurag Sharma	626
59	Shri Anurag Singh Thakur	495
60	Shri Arun Bharti	617
61	Shri Arvind Dharmapuri	552, 496, 468
62	Shri Arvind Ganpat Sawant	521, 468
63	Shri Ashok Kumar Rawat	506
64	Shri Azad Kirti Jha	601
65	Shri B Y Raghavendra	629
66	Shri Babu Singh Kushwaha	494, 672
67	Shri Baijayant Panda	508
68	Shri Balabhadra Majhi	468
69	Shri Balashowry Vallabhaneni	564
70	Shri Balwant Baswant Wankhade	645
71	Shri Balya Mama Suresh Gopinath Mhatre	486
72	Shri Bapi Haldar	596
73	Shri Bastipati Nagaraju	540
74	Shri Bhartruhari Mahtab	536, 684, 690
75	Shri Bhaskar Murlidhar Bhagare	686
76	Shri Bhausahab Rajaram Wakchaure	574
77	Shri Bhojraj Nag	496, 687, 684
78	Shri Bhumare Sandipanrao Asaram	482, 569
79	Shri Bibhu Prasad Tarai	465
80	Shri Bidyut Baran Mahato	468, 684
81	Shri Biplab Kumar Deb	670
82	Shri Brijendra Singh Ola	461
83	Shri Brijmohan Agrawal	580
84	Shri Buntty Vivek Sahu	464, 485
85	Shri C N Annadurai	515
86	Shri Captain Brijesh Chowta	613

87	Shri Chamala Kiran Kumar Reddy	539, 638
88	Shri Chandra Prakash Joshi	478, 468
89	Shri Charanjit Singh Channi	608
90	Shri Chavan Ravindra Vasantao	550, 651
91	Shri Chavda Vinod Lakhamshi	687, 690, 684
92	Shri Damodar Agrawal	485, 690
93	Shri Deepender Singh Hooda	488
94	Shri Devesh Shakya	672, 494
95	Shri Dhairyasheel Sambhajirao Mane	651, 550
96	Shri Dharambir Singh	475
97	Shri Dharmendra Yadav	526, 516
98	Shri Dhaval Laxmanbhai Patel	571
99	Shri Dileshwar Kamait	684
100	Shri Dilip Saikia	468, 684
101	Shri Dineshbhai Makwana	468, 684
102	Shri Dulu Mahato	659
103	Shri Durai Vaiko	589
104	Shri Dushyant Singh	499
105	Shri E Tukaram	662
106	Shri Eatala Rajender	638, 539
107	Shri Eswarasamy K	555
108	Shri G Lakshminarayana	607
109	Shri G M Harish Balayogi	614
110	Shri Ganesh Singh	543
111	Shri Gaurav Gogoi	528
112	Shri Gopal Jee Thakur	642, 687, 485
113	Shri Govind Makthappa Karjol	664
114	Shri Gurmeet Singh Meet Hayer	644
115	Shri Gyaneshwar Patil	569, 482
116	Shri Hanuman Beniwal	558

117	Shri Harendra Singh Malik	523
118	Shri Haribhai Patel	660
119	Shri Harish Chandra Meena	673
120	Shri Jagadish Chandra Barma Basunia	676, 596
121	Shri Jagannath Sarkar	493
122	Shri Jagdambika Pal	487
123	Shri Jai Parkash	511, 477
124	Shri Janardan Mishra	464, 468, 690
125	Shri Janardan Singh Sigriwal	600, 468
126	Shri Jashubhai Bhilubhai Rathva	624
127	Shri Jaswantsinh Sumanbhai Bhabhor	584
128	Shri Joyanta Basumatary	661
129	Shri Jugal Kishore	478, 468, 690
130	Shri K C Venugopal	618
131	Shri K E Prakash	628
132	Shri Kali Charan Singh	582, 464
133	Shri Kalyan Banerjee	531, 606
134	Shri Kanwar Singh Tanwar	587
135	Shri Karan Bhushan Singh	479
136	Shri Kaushalendra Kumar	666, 478
137	Shri Khagen Murmu	536, 690
138	Shri Krishna Prasad Tenneti	655, 468, 478
139	Shri Kuldeep Indora	579
140	Shri Lalji Verma	606
141	Shri Lavu Sri Krishna Devarayalu	654, 540, 478, 690
142	Shri Lumbaram Choudhary	464
143	Shri M K Raghavan	473
144	Shri Maddila Gurumoorthy	498
145	Shri Malaiyarasan D	605

146	Shri Malvinder Singh Kang	576
147	Shri Mani A	484
148	Shri Manickam Tagore B	631
149	Shri Manish Jaiswal	524
150	Shri Manish Tewari	603
151	Shri Manoj Kumar	512
152	Shri Manoj Tiwari	502
153	Shri Mansukhbhai Dhanjibhai Vasava	669
154	Shri Matheswaran V S	567
155	Shri Mohite Patil Dhairyasheel Rajsinh	686
156	Shri Mohmad Haneefa	593
157	Shri Muhammed Hamdullah Sayeed	637
158	Shri Mukeshkumar Chandrakaant Dalal	478, 690
159	Shri Murari Lal Meena	581
160	Shri N K Premachandran	636
161	Shri Nalin Soren	619, 496
162	Shri Narayan Tatu Rane	527
163	Shri Naresh Chandra Uttam Patel	545
164	Shri Naresh Ganpat Mhaske	634, 500, 480
165	Shri Navaskani K	677, 515
166	Shri Naveen Jindal	578
167	Shri Neeraj Maurya	591, 590
168	Shri Nilesh Dnyandev Lanke	648, 482, 569
169	Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar	468
170	Shri P C Mohan	566, 464, 684
171	Shri P P Chaudhary	538, 478
172	Shri Parshottambhai Rupala	549
173	Shri Patel Umeshbhai Babubhai	623
174	Shri Prabhakar Reddy Vemireddy	553

175	Shri Pradeep Kumar Singh	478, 690
176	Shri Pradeep Purohit	465, 690
177	Shri Pradyut Bordoloi	471
178	Shri Praveen Patel	465, 684, 468
179	Shri Pushpendra Saroj	595, 516
180	Shri Putta Mahesh Kumar	625
181	Shri Rahul Gandhi	568
182	Shri Rahul Kaswan	517
183	Shri Rahul Singh Lodhi	464, 690
184	Shri Rajabhau Parag Prakash Waje	639
185	Shri Rajesh Naranbhai Chudasama	536, 478
186	Shri Rajesh Ranjan	627
187	Shri Rajesh Verma	688
188	Shri Rajkumar Roat	616
189	Shri Raju Bista	546
190	Shri Ramashankar Vidharthi Rajbhar	632
191	Shri Ramesh Awasthi	485, 502
192	Shri Ramprit Mandal	666
193	Shri Ramvir Singh Bidhuri	514
194	Shri Ranjit Dutta	671
195	Shri Rao Rajendra Singh	635
196	Shri Ravindra Dattaram Waikar	500, 480, 634
197	Shri Ravindra Shukla Alias Ravi Kishan	532, 468
198	Shri S Jagathratchakan	588
199	Shri S Venkatesan	602
200	Shri Sachithanantham R	652
201	Shri Sanjay Haribhau Jadhav	490
202	Shri Sanjay Uttamrao Deshmukh	542, 490
203	Shri Saptagiri Sankar Ulaka	513

204	Shri Sasikanth Senthil	466
205	Shri Satish Kumar Gautam	650
206	Shri Satpal Brahamchari	477
207	Shri Selvam G	463, 515
208	Shri Shafi Parambil	518
209	Shri Shankar Lalwani	502, 485, 690
210	Shri Shrirang Appa Chandu Barne	500, 480, 634
211	Shri Sribharat Mathukumilli	609
212	Shri Sudhakar Singh	689, 467
213	Shri Sudheer Gupta	651, 550
214	Shri Sukanta Kumar Panigrahi	657, 690
215	Shri Sukhdeo Bhagat	653
216	Shri Sunil Bose	522
217	Shri Sunil Kumar	633, 485
218	Shri Suresh Kumar Shetkar	577
219	Shri T R Baalu	646, 485
220	Shri Tangella Uday Srinivas	548
221	Shri Tariq Anwar	665
222	Shri Tatkare Sunil Dattatrey	562
223	Shri Tharaniventhan M S	620, 605
224	Shri Ummeda Ram Beniwal	533
225	Shri V K Sreekandan	622
226	Shri Varun Chaudhry	554
227	Shri Vijay Baghel	573, 468, 684
228	Shri Vijay Kumar Dubey	496, 524
229	Shri Vijayakumar Alias Vijay Vasanth	612, 644
230	Shri Virendra Singh	675
231	Shri Vishaldada Prakashbapu Patil	480, 685
232	Shri Vishnu Datt Sharma	575
233	Shri Vishnu Dayal Ram	520

234	Shri Vishweshwar Hegde Kageri	496, 690
235	Shri Y S Avinash Reddy	597
236	Shri Yaduveer Wadiyar	690, 468
237	Shri Yogender Chandolia	465, 684
238	Shri Zia Ur Rehman	563
239	Smt. Aparajita Sarangi	690, 478
240	Smt. Bag Mitali	525
241	Smt. Bharti Pardhi	500, 480, 634
242	Smt. Delkar Kalaben Mohanbhai	569
243	Smt. Himadri Singh	505
244	Smt. June Maliah	531
245	Smt. Kamaljeet Sehrawat	684, 478, 690
246	Smt. Kamlesh Jangde	690, 468, 464
247	Smt. Krishna Devi Shivshankar Patel	678, 679
248	Smt. Lovely Anand	600, 690
249	Smt. Mahima Kumari Mewar	489
250	Smt. Mala Rajya Laxmi Shah	465, 690, 684
251	Smt. Mala Roy	529
252	Smt. Malvika Devi	649
253	Smt. Manju Sharma	592
254	Smt. Poonamben Hematbhai Maadam	667, 536, 690
255	Smt. Pratima Mondal	668
256	Smt. Priyanka Gandhi Vadra	643
257	Smt. Rachna Banerjee	497
258	Smt. Roopkumari Choudhary	470
259	Smt. Sajda Ahmed	640
260	Smt. Sangeeta Kumari Singh Deo	599
261	Smt. Satabdi Roy	541
262	Smt. Shambhavi	688

263	Smt. Shobhanaben Mahendrasinh Baraiya	619, 502
264	Smt. Smita Uday Wagh	485, 690
265	Smt. Supriya Sule	686
266	Thiru Arun Nehru	680
267	Thiru D M Kathir Anand	535
268	Thiru Thanga Tamilselvan	501

ANNEXURE-II**(i) Ministry-wise Index to Starred Questions**

Agriculture and Farmers Welfare	: 43, 46, 47, 48, 50, 51, 53, 54, 57
Commerce and Industry	: 45, 52
Cooperation	:
Fisheries, Animal Husbandry and Dairying	: 44, 60
Heavy Industries	:
Home Affairs	: 41, 58
Panchayati Raj	: 49
Rural Development	: 59
Social Justice and Empowerment	: 42, 56
Steel	:
Textiles	: 55

(ii) Ministry-wise Index to Unstarred Questions

Agriculture and Farmers Welfare	: 477, 486, 489, 490, 494, 496, 506, 507, 509, 513, 516, 545, 546, 547, 548, 554, 577, 581, 584, 592, 607, 609, 611, 614, 618, 636, 637, 639, 640, 641, 644, 645, 646, 647, 648, 649, 653, 654, 660, 662, 664, 666, 667, 669, 675, 678, 679, 680, 682, 689
Commerce and Industry	: 469, 475, 480, 487, 491, 526, 542, 555, 557, 558, 561, 564, 565, 568, 570, 571, 580, 587, 588, 589, 594, 596, 600, 601, 617, 665, 671, 673
Cooperation	: 482, 483, 495, 520, 531, 559, 590, 599, 616, 624, 652, 657, 676
Fisheries, Animal Husbandry and Dairying	: 499, 500, 503, 504, 514, 515, 519, 533, 540, 543, 553, 562, 563, 575, 576, 578, 586, 597, 608, 612, 615, 623, 629, 631, 651, 656, 672, 674, 677, 681, 688
Heavy Industries	: 524, 566, 627, 670
Home Affairs	: 470, 478, 481, 488, 501, 508, 527, 530, 567, 610, 621, 625, 634, 635, 643, 650, 661
Panchayati Raj	: 467, 492, 505, 511, 523, 532, 537, 613, 620, 626, 663, 684, 685, 690
Rural Development	: 461, 462, 463, 465, 468, 473, 474, 498, 512, 517, 518, 521, 525, 529, 536, 538, 539, 544,

551, 552, 560, 569, 572, 574, 591, 598, 602,
604, 605, 606, 619, 642, 658, 668, 686, 687

Social Justice and : 471, 472, 479, 510, 534, 541, 573, 579, 583,
Empowerment 593, 603, 628, 630, 633, 683

Steel : 464, 466, 476, 484, 502, 582, 659

Textiles : 485, 493, 497, 522, 528, 535, 549, 550, 556,
585, 595, 622, 632, 638, 655

INTERNET

The Original Version of Lok Sabha proceedings is available on Parliament of India Website at the following address:

www.sansad.in/ls

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are being telecast live on Sansad T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business
in Lok Sabha (Seventeenth Edition)
